

LOK SABHA DEBATES (English Version)

Sixth Session
(Tenth Lok Sabha)



सत्यमेव जयते

PARLIAM
No. 18
Date 3-2-94

(Vol. XX contains Nos. 21 to 30)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 6.00

[ORIGINAL ENGLISH PROCEEDINGS INCLUDED IN ENGLISH VERSION AND ORIGINAL PROCEEDINGS INCLUDED IN HINDI VERSION WILL BE TREATED AS AUTHORITY. NOT THE TRANSLATION THEREOF.]

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LOK SABHA DEBATES

LOK SABHA

Monday April 19, 1993 / Chaitra 29,
1915 (Saka)

The Lok Sabha met at
Eleven of the Clock

[MR. SPEAKER *in the Chair*]

[*English*]

SHRI BASUDEB ACHARIA (Bankura):
Sir, after the defeat of Congress-I in Tripura,
Shri Santosh Mohan Dev should resign.....

MR. SPEAKER: This is not going on
record.

(*Interruptions*)*

[*Translation*]

SHRI AJIT SINGH (Baghpat): Injustice
has been done to our party while constituting
the committees. As such, we are leaving the
House in protest.

11.02 Hrs.

SHRI AJIT SINGH AND SOMEOTHER

HON. MEMBERS THEN LEFT THE HOUSE
(*Interruptions*)

SHRI CHANDRA JEET YADAV
(Azamgarh): You may please give us
opportunity, not now, but after the Question
Hour, just to congratulate you on the success
of the IPU conference since it is not a matter
related to an individual only.

ORAL ANSWERS TO QUESTIONS

[*Translation*]

Foreign Tourists

*641. SHRI VILASRAO NAGNATHRAO
GUNDEWAR: Will the Minister of CIVIL
AVIATION AND TOURISM be pleased to
state:

(a) the number of foreign tourists who
visited four metropolitan cities and Bangalore
during each of the last two years; and

(b) the foreign exchange earned
therefrom during this period, year-wise?

[*English*]

THE MINISTER OF STATE IN THE
MINISTRY OF CIVIL AVIATION AND
TOURISM (DEPARTMENTAL OF
TOURISM) (SHRIMATI SUKHBUNSKAUR):
(a) and (b). A Statement is laid on the table
of the Sabha.

* Not recorded

STATEMENT

(a) The number of foreign tourists who

visited the four metropolitan cities and Bangalore during the last two years are estimated as follows:

| S.No. | Place | Number of Tourists | |
|-------|-----------|--------------------|---------|
| | | 1991-92 | 1992-93 |
| 1. | Bombay | 843,730 | 909,402 |
| 2. | Delhi | 737,437 | 794,836 |
| 3. | Madras | 332,362 | 358,232 |
| 4. | Calcutta | 169,354 | 182,536 |
| 5. | Bangalore | 151,374 | 163,156 |

(b) The foreign exchange earnings from tourism during the last two years are estimated as:

| Year | Foreign Exchange Earnings (Rs. in crores) |
|---------|--|
| 1991-92 | 3319 |
| 1992-93 | 3982 |

The estimates of foreign exchange earnings are not worked out place wise.

[Translation]

SHRI VILASRAO NAGNATHRAO GUNDEWAR: India is a great country having a largest number of places of historical and cultural importance. What steps are being taken by the government to promote tourism in these places? At the same time, does the Government intend to send some M.Ps. to foreign countries under a special plan so as to attract more and more tourists to India.

[English]

SHRIMATI SUKHBUNS KAUR: Sir, it is the endeavour of the Ministry of tourism to

develop all spots in India. A national Action Plan was formulated in which we have tried to identify certain areas in India to be developed as the tourists spots. Bombay, Delhi, Calcutta, Madras and Bangalore are also part of this National Action Plan. We do not take up a city individually. To allocate funds separately for different states, like Maharashtra, Delhi, Tamil Nadu, West Bengal and Karnataka.

[Translation]

SHRI VILASRAO NAGNATHRAO GUNDEWAR: Recently the United States of America and some countries had advised their citizens not to visit India. I want to know the names of those countries and whether that advice still holds good or has it been withdrawn?

[English]

SHRIMATI SUKHBUNS KAUR: Sir, it is true that advice was given by the United States of America and Japan. A Committee was set up under my Chairmanship in this regard. We took certain steps and I am glad to inform the House that that advice has now

been withdrawn.

[Translation]

SHRI LAKSHMI NARAIN MANI TRIPATHI: There is a famous centre of Buddhist pilgrimage in Bahraich district of Uttar Pradesh, which is known by the name of Shravasti. Every year thousands of Japanese pilgrims visit that place.....

MR. SPEAKER: This question is concerned with Bangalore.

SHRI LAKSHMI NARAIN MANI TRIPATHI: Will the hon. Minister make any arrangements for the construction of air-strip for its development?

[English]

MR. SPEAKER: Not allowed.

[Translation]

SHRI KRISHAN DUTT SULTANPURI: Mr. Speaker, Sir, the hon. Minister has given information about development of tourism in Bangalore, I would like to know about tourism in hilly areas like Himachal Pradesh and Kashmir. Few tourists visit Kashmir, but what efforts are being made for development of tourism in Himachal Pradesh?

[English]

MR. SPEAKER: Not allowed.

[Translation]

SHRI RAM NAIK: Mr. Speaker, Sir, the figures given for the years 1991-92, 1992-93 reveal that there has been about 8 per cent increase in the number of tourists visiting our country, be it Delhi, Bombay or Calcutta or Madras. It is said that after the incident at Ayodhya in December, tourists are not coming here but nothing of this sort is seen.

In view of this overall increase of 8 per cent, I want to know whether there are countries from where tourists have come in small number. What steps the Government is taking to attract tourists from such countries to our country from where they have come in lesser number.

Mr. Speaker, Sir, whenever the name of Bombay is to mentioned in the House it should be mentioned as Mumbai as per your order. But despite your order, 'Bambai' is mentioned. If you think, you may be issue your order.....

MR. SPEAKER: I do not remember whether I have issued any such order....

SHRI RAM NAIK: Mr. Speaker, Sir, the former Lok Sabha Speaker Shri Rabi Ray had issued order to this effect that this city should be mentioned as Mumbai in the House. I want to know whether the Government would follow the order or not...

[English]

SHRIMATI SUKHBUNS KAUR: There has been a decline after the Ayodhya incident. We were up almost 15 per cent till November. It was only after the Ayodhya incident and partly because of the Indian Airlines strike that we had gone down.

It is true that now, as the figures stand over the previous year, we are minus almost six per cent. (Interruptions)

SHRI ANNA JOSHI: It is an order given by the Chair.

[Translation]

SHRI RAM NAIK: Mr. Speaker, Sir, it is linked with our feelings. How will it go on? There are clear orders that the name of the city should be mentioned as Mumbai in the House.

[English]

SHRIMATI SUKHBUNS KAUR: We will do it.

SHRI S.B. SIDNEL: Of late, we have privatised so many areas and the tourism has come down very badly and the percentage of foreign visitors has also been dropped. Therefore, is there any proposal before the Government to privatise tourism industry? It is a very lucrative industry now-a-days.

SHRIMATI SUKHBUNS KAUR: It is true that tourist arrival has dropped. We are taking action. To improve tourism, we have formulated a national tourism policy.

MR. SPEAKER: You do it in the private sector also.

SHRIMATI SUKHBUNS KAUR: That is already there.

SHRIMATI CHANDRA PRABHA URS: There is a lot of scope for improving tourism in our country especially combined with yatriniwas and various other things in Karnataka. Is there any proposal with the Government to combine these areas and improve upon the facilities to be given to the foreign visitors as well as our own people from our country?

SHRIMATI SUKHBUNS KAUR: As I said before, we are taking a number of steps to improve tourism in the country.

As far as Karnataka is concerned, in 1991-92, we had sanctioned a project amounting to Rs. 185 lakh; in 1992-93, we have sanctioned Rs. 176 lakh. We are taking steps to improve tourism in the country.

[Translation]

PROF. RASA SINGH RAWAT: Mr.

Speaker, Sir, I want to know, through you, whether Government has formulated a comprehensive plan to preserve historical and ancient movement in Delhi, the capital of India, and to develop them as tourist spots as tourists from all over the world visit this place and how much allocation has been made for this purpose !

[English]

SHRIMATI SUKHBUNS KAUR: We have allocated funds for Delhi and I am glad to say that Delhi Tourism is doing a good job. We had sanctioned in 1990-91 Rs.20 lakh and we have increased it substantially in 1992-93 to Rs.58 lakh.

[Translation]

FPIs in Rural Areas

*643. **SHRI SANTOSH KUMAR GANGWAR:** Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of the assistance being provided by the Union Government for setting up of Food Processing Industries in rural areas of the country;

(b) whether the Government have identified some districts in the country in this regard; and

(c) if so, the details thereof?

[English]

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (c). Ministry of Food Processing Industries directly in any State. However, the Ministry, under its Plan schemes, is providing assistance for setting up/upgradation of food processing industries, including post harvest

processing infrastructure. Such schemes include providing assistance for modernisation of single hullers, establishment/upgradation of fruit and vegetable processing units, setting up of meat, poultry and egg processing units and Tuna and other fish processing plants. In implementation of the above schemes, due consideration is given to those proposals which envisage establishment/upgradation/promotion of food processing industries in rural areas.

While this Ministry have not identified any specific districts for setting up of food processing industries, assistances are provided to State Government agencies/organisations, academic bodies, recognised organisations of industries, etc., for surveys, studies, preparation of feasibility reports, etc., including identification of suitable locations.

[Translation]

SHRI SANTOSH KUMAR GANGWAR: Mr. Speaker, Sir, there are proposals that the food processing industry may be developed as a big industry of the country because there is immense potentiality of export of products of this industry but this industry is directly linked with rural areas. I had asked the questions from another point of view but the reply has been given that the Ministry does not set up food processing industry in any State. My question was not so in its original form. I read newspaper report which revealed that a new scheme is being formulated. Facilities of cold storage etc. should be made available in rural areas through contract farming. I agree that the Ministry does not set up industry in any district but the hon. Minister may kindly tell me as to what facilities have been made available to promote the contract farming or transport or cold storage or other things related to it in Uttar Pradesh or how much fund has been made available. Potato is are

grown in Uttar Pradesh. We can earn a handsome amount of foreign exchange by exporting potatoes. I would like to ask how much amount has been spent by Government in Uttar Pradesh.

[English]

SHRI TARUN GOGOI: In fact, the Food Processing industry itself will lead to setting up of some industries and it will generate employment in rural areas. Out of the 1890 entrepreneurial memoranda filled till December, 1992. 1.165 will be in the rural areas and in the same way out of an investment of about Rs.23659 crore. Rs.16901 lakh will be in the rural areas. Thus it will be found that most of the food processing industries are intending to set up in the rural areas. Though we do not really set up ourselves, we do provide assistance and we to give assistance to units in the rural areas, especially financial assistance.

[Translation]

SHRI SANTOSH KUMAR GANGWAR: I asked what assistance has been given to U.P.? Or else he may tell us whether the Government will do the same as it has done with Pepsi?

[English]

SHRI TARUN GOGOI: Any proposal we received from the cooperatives, Public Sector, Joint Sector or the private organisation is given due consideration and all possible assistance are given, whether it is in the private sector or the joint sector or the cooperative sector or public sector.

[Translation]

SHRI SANTOSH KUMAR GANGWAR: Mr. Speaker, Sir, reply of my first supplementary has not been given. I seek your protection. The second things is that

how many youths have got employment in rural areas through this scheme and in which areas money is invested, it may be replied later on. There is a caste known by the name of Khuraji in Uttar padesh whose main occupation is related to rice industry. Besides, the process of securing licence for hullers is quite defective. The hon. Minister has also stated in the reply that they provide such facility but the situation is that due to all these reasons their traditional occupation is on the verge of extinction. There are a lot of potentialities of export of their produce. So, I would like to know again as to what action is being taken by Government to promote this industry and how many youths have been provided jobs so far through food processing industry in Uttar Pradesh and how much fund has been made available by Government to rural areas. The hon. Minister may kindly give categorical information in this regard.

[English]

SHRI TARUN GOGOI: Sir, in respect of U.P. I have the figures for the last two years. The figure of assistance for meat products for 1991-92 is about Rs. 9.90 lakhs. For 1992-93, the figure for fruit and vegetable, products sectors is Rs. 59 lakhs and for meat products it is Rs. 1.8 lakhs. The total for 1992-93 comes to Rs. 60.80 lakhs. This is the Ministers assistance we have given to U.P.

[Translation]

SHRI SANTOSH KUMAR GANGWAR: Mr. Speaker, Sir, I have not got reply to any of questions I asked. My question was specifically about Uttar Pradesh.

[English]

SHRI TARUN GOGOI: With regard to U.P. I do not have the figures. I can give the figures for the whole country. If the hon. Members wants, I can supply the information to him.

SHRI BIJOY KRISHNA HANDIUE: Mr. Speaker, Sir, considering the waste of a considerable percentage of rice in single hullers, I would like to know whether the Government will provide funds for modernisation of single hullers in Assam and also whether the Central Government has received any proposal from the State Government for such modernisation.

SHRI TARUN GOGOI: Yes, Sir, there is a scheme for modernisation of single hullers. In fact, we give grant about Rs. 10,000 for modernisation of each hullers. In last two years we have given assistance for modernisation of 1,227 hullers and out of these, 850 are in the rural areas.

[Translation]

SHRI DAU DAYAL JOSHI: Mr. Speaker, Sir, through you I would like to know from the hon. Minister as to what are the norms for providing assistance for promotion and setting up of industries adopted by the Ministry of Food processing Industry. If there are norms for providing assistance, kindly clarify it. Along with this, is it a fact that good variety orange grows in Jhalawar district of Rajasthan like the one that grows in Maharashtra and the State Government has already sent proposals to his Ministry for assistance but this Ministry is not treating sympathetically with the backward districts for their development. Rather, it neglects them. I demand that the attention of the Government should be drawn immediately to good variety orange that grows in Jhalawar district. The Government should earn foreign exchange by exporting it and for this the Government should consider to provide grant or assistance to the growers. I would like to know this particularly about Jhalawar district.

[English]

SHRI TARUN GOGOI: Sir, we have formulated various schemes in which norms

vary under which we give grant up to fifty per cent to the cooperative and voluntary agencies. In the backward areas we give up to sixty per cent and in North-Eastern and hilly areas, or ITDP areas, we give up to 75 per cent. In the same way we in some schemes give equity also. There are two things. One is grant, another is equity. We give equity up to fifty per cent to State undertakings and joint ventures. Even to private persons also, we give equity up to fifteen per cent.

[*Translation*]

SHRI DAU DAYAL JOSHI: The State Government has sent proposals to his Ministry. What action is being taken by him on those proposals. He may kindly look into those proposals.

[*English*]

SHRI TARUN GOGOI: Sir, I am not aware whether we have received any proposal or not. I shall look into it and shall give due consideration to that.

SHRIMATI DIL KUMARI BHANDARI : Sir, the Minister, in his statement reply to the question has stated that there are schemes for providing assistance for modernisation, establishment and upgradation of food and vegetable processing units in the country. If this scheme is properly implemented, this will prove to be beneficial in hilly and backward areas of the country. In our country there is no denying the fact that there are regional imbalance when we talk in terms of industries. If we are talking regard areas towards north and south, we can talk in terms of hundred and thousands of crores for one unit.

But as we go towards North East, there are very few industries which can boast and talk about such big amounts and particularly in North East areas, including Sikkim, they feel very much neglected in this respect. I want to give one example regarding this

subject only. Recently we had one meeting where Prof. Kamson - I think he is not here now - had mentioned one incident whereby he was telling us that everybody knows that jhooming system in North East is playing. Have with the environment and people were motivated to plant fruit.

Trees and growing orchards. But when people, after waiting and working hard for five years, were able to harvest the fruits, there were no buyers. There is no denying that the buying power of the people of East is much less than other parts of the country. So the farmers who worked hard to produce such products were at a loss to decide what to do with their products. They again left that cultivation of fruits and they lapsed into jhooming. This was a great loss to the country.

The hon. Minister, if he thinks it is proper, can give greater allocation and save the poor farmers from such plight.

I would like to know from the hon. Minister whether he can consider this fact and consider to allocate greater funds to such areas where these poor and backward farmers can benefit from such schemes.

SHRI TARUN GOGOI: Sir, it is true that there is a scope for exploitation of potential in the North East region. That is why Government has formulated schemes in which we give larger equity or grants to the State Government undertakings, if sectors or the cooperatives or the voluntary organisations to N.E. States upto 75 per cent whereas in other cases it is only 50 per cent it is a fact that Sikkim as per the available information, has not available of any assistance so far. Assam, Nagaland and Mizoram have taken assistance. In Tripura also we are setting up industries in the North East region. Besides the Budget also provides & Tax Holiday in order to encourage the industries to be set up in the North East.

SHRI PETER G MARBANIANG: Sir, I consider that this ministry of Food Processing is a very important Ministry. However it is strange that this Ministry-it is stated here does not set up industries directly in any state.

I would request that this industry should identify the areas, especially in the North East, where there is an urgent need for such food processing industries. May I know from the hon. Minister whether he has received any schemes coming from the Government of Meghalaya in the North East ?

SHRI TARUN GOGOI : I have not received-so far as I remember-any proposal from Meghalaya. I had received proposals from Nagaland, Mizoram and Assam. We have sanctioned some projects also. In fact, I am contemplating to constitute a committee to go in the North East and other hilly and backward areas to find out the potentialities and export possibilities of setting up such industries.

SHRI CHANDRA JEET YADAV : Sir, I think this is one of the industries which has got great prospects and future. But from the answer of the hon. Minister it seems that enough attention has not been paid till now to develop this food processing and also processing of fruits, vegetables and meat etc. There is a tendency now to go for this kind of processed food. Will the hon. Minister and the Government, keeping in view the great prospect for this industry and also this industry's potential to generate employment on large scale in rural areas.???? think of calling the state Governments and having comprehensive on and a national policy on this so that small and medium entrepreneurs can come on large scale. The Government should be clear in its policy as to how the Government would help to develop this industry.

SHRI TARUN GOGOI: The hon. Member

is right that we are at the initial stage now . We process only one per cent of fruits and vegetables while Thailand processes 30 per cent, Malaysia 80 per cent and many countries are doing even 80 per cent. We are far behind even the South Asian countries. It is true We have just started it and it is picking up. In the mean time. I am calling a meeting next month of the State Government because it is the State Governments who are to be involved . It is they who are going to implement it and we would also formulate a national policy after discussion with the state Governments.

[*Translation*]

SHRI VIRENDRA SINGH: Mr. Speaker, Sir, a scheme for setting up food processing industries for the development of rural areas in the country was formulated by the Government. However, multinational companies and foreign companies are increasing their monopoly in the food processing industry. This is leading to decay of traditional and rural industries in the rural areas. Consequently there is increasing unemployment in the country. I would like to know whether the Government has formulated any scheme to abolish monopoly of multinational companies and foreign companies in food processing industry?

[*English*]

SHRI TARUN GOGOI: Alongwith the Multinational companies, a lot of Indian companies have also come up. If you go into the entrepreneur memorandum, you will find a large number of Indian companies have also decided to invest here also. Besides multinational companies we are encouraging Indian companies so that there is more competition.

[*Translation*]

SHRI VIRENDRA SINGH: This is not

proper reply. We fail from rural areas, therefore, our interests should not be overlooked. (*Interruptions*)

[*English*]

SHRI TARUN GOGOI: Sir, the translation is not coming.

SHRI P.C. THOMAS: Pine-apple, as you know, is a very sweet fruit. In Kerala, we have got pine-apple being grown in many parts and my constituency is one of the sweetest constituencies because of the growth of pine-apple. The growth of pine-apple is going on at a very higher rate and it is being multiplied. The Central Government was pleased to sign an agreement with EEC for some financial aid to put up some factories for processing pine-apple. Though it is more than one year since the agreement has been arrived at it is a sorry state of affairs nothing has been done. With the hope that the processing industries are going to come up, the farmers are growing pine-apple by adopting new technology and less-land more-pine-apple is being grown. But somehow the processing industry has not come yet.

Will the hon. Minister see that the agreement which has been signed by the Union Government with the EEC almost a year back is implemented and to give funds to the Government of Kerala or directly for some ventures by the farmers to form some societies and some industries in my constituency, Muvattupuzha or at least anywhere in Kerala so that pine-apple growers and especially the farmers will find a way.

SHRI TARUN GOGOI: Sir, any proposal coming from the State Government or the cooperative or voluntary organisation is always encouraged. Whatever assistance is required, we do consider. The hon. Member has raised about the EEC proposal. I will look into this.

SHRI SRIKANTA JENA: Fruit processing is one of the important industries through which we can enhance our exports. May I ask one question from the hon. Minister? Regarding sugar industry, are you going to delicense the sugar industry so that the farmers and other entrepreneurs can go for cultivation of fruits?

SHRI TARUN GOGOI: I do not deal with sugar industry. The Food Minister deals with sugar industry.

[*Translation*]

Air Service by NRIS

*646. SHRI PRABHU DAYAL
KATHERIA;
DR. LAXMINARAYAN
PANDEYA;

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether any private air service is proposed to be launched by the Non-Resident Indians;

(b) if so, the details thereof, including the number of aircrafts taken on lease and the arrangements made for their maintenance; and

(c) the time by which the service is likely to be introduced?

[*English*]

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c). A statement is laid on the table of the House.

STATEMENT

(a) and (b). M/s M.G. Express Ltd. and M/s. Jet Air Pvt. Ltd. have submitted their applications for operation of Air Taxi services.

with the association of Non-Resident Indians.

M/s. M.G. Express Ltd. propose to lease two B-737-200 aircraft. While routine maintenance will be done by the company itself, major checks, overhaul and maintenance of the aircraft will be carried out by Lufthansa.

M/s. Jet air Pvt. Ltd. proposes to lease four B-737-300 aircraft. Maintenance of these aircraft will be done by the company itself and M/s. Airwork India Ltd., Bombay.

(c) No firm date has been indicated by the companies for commencement of their service.

—[Translation]

SHRI PRABHU DAYAL KATHERIA: Mr. Speaker, Sir, I would like to know from the hon. Minister whether permission was granted a few years back to the private airlines to start airtaxi service? If so, the details there of and the number of companies registered with the Ministry of Civil Aviation? Secondly, I wanted to know in part (b) of my question, the time by which these private airlines will start their operations and the duration of their lease?

SHRI GHULAM NABI AZAD: Mr. Speaker, Sir, air taxi service was started in 1986 with the objective of promotion of Tourism and to augment aircraft fleet in the country for the benefit of tourists. This continued and in 1989-90 the liberalisation policy made further headway. Till date NOC had been issued to approximately 24 companies and out of these 12 companies have already begun their operations. I already made clear in the reply that within a short time 2 more companies with RBI collaboration will start their operations. Till date certificates for starting air services have been granted to 12 N.R.Is and 2 Indian companies.

SHRI PRABHU DAYAL KATHERIA: Mr. Speaker, Sir, I would like to know the incentives being given to the private airlines by the Government so as to encourage them to start their operations in the country.

SHRI GHULAM NABI AZAD: Mr. Speaker, Sir, I categorically stated that certificates have been issued to NRI s and 12 airlines are already existing. As far as foreign equity is concerned no company with foreign equity has been granted permission.

SHRI LAXMINARAYAN PANDYA: Mr. Speaker, Sir, I would like to know whether services of Air India would be improved in view of the increasing number of passengers. Besides, when will the operations of the private airlines start? I would also like to know whether these 12 airlines will operate on domestic routes or on international routes and what is the normal provision for them.

SHRI GHULAM NABI AZAD: Unfortunately, strike is going on in Air India so the question of improving its services does not arise at the moment but I hope as soon as the strike ends we will succeed in improving services of Air India. I am happy to note that since the end of strike in Indian Airlines its services and on time performance have improve. To my knowledge Indian Airlines on time performance has touched 85 per cent and in the the near future it will be 100 percent.

As far as local services are concerned the Government have taken some steps during the last 2-3 months and did also convene meeting in this regard. To improve domestic services many step are being taken particularly improving catering and on time performance and in regard to the courtesy shown to the passengers. In the next few months some results will be visible.

As far as private airlines are concerned

12 are already operating and in the next few months 2 to 4 more companies will start their operations.

DR. LAXMINARAYAN PANDEYA: Will these operate on domestic routes only or also on international routes and whether rules will also be amended?

SHRI GHULAM NABI AZAD: No, Sir, As far as international operations are concerned there is a country to country level agreement. No NRI or private airlines could be allowed to operate on these routes.

SHRI RABI RAY: The hon. Minister has been in charge of the Ministry for a very short times. I would like to know whether grant of permission to NRIs and air taxi operations to operate on trunk routes will not adversely affect the two airline corporations? I understand that pressure is mounting on the Government to handover entire operations to the detriment of these corporations to private airlines like East-West. Why is the Government not amending Air Corporation Act and doing all this? I urge the Government to assure the House that an trunk routes NRIs and private airlines will not be allowed to operate?

SHRI GHULAM NABI AZAD: Sir, I am sorry to say that though I respect the hon. Member a lot, extensive liberalisation was done by the Janata Dal Government.

SHRI RABI RAY: I admit that it was a mistake but why are you continuing with it? This is not a satisfactory reply.

SHRI GHULAM NABI AZAD: I am coming to that. At the time of allowing private airtaxi operators the idea was that these will not operate on trunk routes but on the other less popular routes like the places not connected with the State Capitals and the aircrafts allowed were also of smaller size However, in April, 1990 as per the statement of the

then hon. Minister of Civil Aviation all these restrictions were removed. Now those very guidelines are being followed.

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, the cardinal question is different. I would like to submit that whosoever did it, it was in violation of Air Corporation Act and it is wrong on the part of the hon. Minister to violate it without coming to the parliament. This is the fundamental question.

SHRI RABI RAY: Mr. Speaker, Sir, I would like to submit that even if a wrong was committed by the previous Government why is it not being set right?

SHRI GHULAM NABI AZAD: Mr. Speaker, Sir, in response to the question raised by Shri Chandrashekhar I would like to state that I do agree with him that it would not have been possible without coming to the Parliament. The law could not be changed merely by giving a statement. It would have been introduced in the House for changing the law, then only this should have followed. As soon as our party came into power, my colleague Shri Madhavrao Scindia introduced a Bill with regard to Air Corporation.....*(Interruptions)*

SHRI BASUDEB ACHARIA: But it was not passed.

SHRI GHULAM NABI AZAD: It could not be passed. We came to Parliament to seek its approval to regularise it. Sir, this time also, we have given in writing that the Bill regarding the air Corporation must be passed in this very session, so that the things to that effect may be regularised and the statement as given by the hon. Minister at that time may to regularised.

(Interruptions)

SHRI RABI RAY: Mr. Speaker, Sir, he admits in your presence that it was illegal

Shri Azad does admit that he has brought the things here without an amendment in an illegal way. The previous Government enacted it and the present Government is making use of it. *(Interruptions)*

[English]

SHRI BASUDEB ACHARIA: The Act has not been amended. it is a clear violation of the Act. *(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE: It is up to you because there is no ordinance and there is no Act. You have to ask them immediately to disband all this. *(Interruptions)*

SHRI CHANDRA SHEKHAR: I rise on a point of order.

MR. SPEAKER: There is no point of order.

(Interruptions)

SHRI BASUDEB ACHARIA: He cannot violate the Act. *(Interruptions)*

SHRI CHANDRA SHEKHAR: I rise on a point of order. I shall like you definite ruling on this point. A matter where the Government commits itself that they have violated the Act of the Parliament, whether this observation of the Minister should go un-noticed, whether the Speaker and the House should take notice of it or not. I do not know whether one Minister or the other Ministers indulge in this extravagance. But what is the responsibility of the Parliament if it is admitted by the Government that they have acted against the specific Act of the Government that they have acted against the specific Act of the Government? I shall like to know your ruling on this point.

MR. SPEAKER: First of all, there is no point of order in the Question Hour. Secondly, you shall have to tell me under what

provisions of the Constitution, the Speaker can give a direction to the Government. Thirdly, if the House is aggrieved, the House can give a notice for Half-an-Hour Discussion and the matter can be taken up and you can clinch it up.

(Interruptions)

SHRI BASUDEB ACHARIA: It is a violation of the Act passed by the Parliament. He has admitted it. *(Interruptions)*

PROF. K.V. THOMAS: When the Government decided to have an open sky policy, one of the objectives was to have a healthy competition within itself. Everybody will agree that some of the private airlines which have entered the Indian sky have given a very good healthy competition. One of the problems is these private airlines are operating only in economically profitable zones so that there will be a tough competition. My question to the Government is after allowing these private airlines to function in the profitable zones, will the Government instruct them to start flights to those airports where it is not that much profitable? It should not go exclusively to profitable zones only but they should go to the less profitable zones also.

SHRI GHULAM NABI AZAD: This has already been done.

SHRI NIRMAL KANTI CHATTERJEE: Apart from the fact that he has acted illegally, one can go to the court and introduce a privilege motion by-passing the Parliament. That we shall do. But there is further illegality. The permission is in terms of air taxes. As we all know, these airlines are publishing schedules and are not functioning as air taxes. They are scheduled flights. Why are you not stopping that? It is in contradiction to your direction.

I do not want to ask once again about the

Air Corporation Act. We shall see that later. You have replied in your answer that foreigners have not been granted permission to utilise domestic skies for domestic travel.

Is it, in your view, that such a permission is on the anvil and will you cite examples of any other country which permits its domestic skies to be utilised by foreigners for purposes of domestic travel?

SHRI GHULAM NABI AZAD: Sir, my reply to that first question is that the Director-General of Civil Aviation, has very recently, on my instructions, written to all the private airlines that they should not print any schedule for their services.

SHRI NIRMAL KANTI CHATTERJEE: They are publishing it in the newspapers.

SHRI GHULAM NABI AZAD: As far as the second part of the question is concerned, I have already said that so far no foreign airline has been allowed and no permit or any NOC has been issued. So far, the NOCs that we have issued are permits given only to the NRIs without any foreign equity.

MR. SPEAKER: Mr. Pathak.

SHRI NIRMAL KANTI CHATTERJEE: He has not answered the last part of my question, that is, is there any other country which permits its domestic skies to be utilised by foreigners.

[*English*]

SHRI GHULAM NABI AZAD: I can say about my country but I cannot say about other countries.

[*Translation*]

SHRI HARIN PATHAK: Mr. Speaker, Sir, I would like to submit as all other hon. Members have submitted that the Private Air lines have been operating their air-buses

and passenger aircrafts on trunk-routes. When the pilots of Indian Airlines were on strike about two and a half months ago, whether the hon. Minister was aware that the East-West company had increased the passenger fares? I would also like to know if it was so, then who permitted them to do so any why? Who is the owner of that company?

[*English*]

SHRI SHANKERSINH VAGHELA: Who is the owner and Director General of the company?

[*Translation*]

SHRI GHULAM NABI AZAD: So far as the matter of increase in fares is concerned—my colleagues may get displeased—when the guidelines were issued in 1986, the Government had made clear that the fares of Government Airlines as well as that of Private Airlines would be the same. However, as per statement made in the House at that time too; the restriction to this effect was withdrawn. (*Interruptions*)

SHRI HARIN PATHAK: A private cannot be allowed to cheat the country. (*Interruptions*) The fare for Ahmedabad and Bombay was Rs.1000/-, but it has been increased to Rs.1400/- It is a bare fact.

[*English*]

SHRI NIRMAL KANTI CHATTERJEE: Is it right or wrong? You say that. (*Interruptions*)

[*Translation*]

SHRI GHULAM NABI AZAD: No such incident is in my knowledge. I would inquire about it and if it is so I would furnish the information to the hon. Member.

(*Interruptions*)

SHRI HARIN PATHAK: Sir, they charged the increased fare for three long months. (*Interruptions*) We have an information that the owner of the company has a sister alliance with the traitors of the country.

Power Projects in Gujarat

*647. SHRI KASHIRAM RANA:
SHRI MAHESH KANODIA:

Will the Minister of POWER be pleased to state:

(a) whether there has been delay in the implementation of some power projects in Gujarat due to non-availability of funds and machinery;

(b) if so, the name of such projects; and

(c) the remedial measures adopted or proposed to be adopted by the Government in this regard?

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) to (c). A few power in Gujarat have been delayed due to non-availability of funds and machinery. Amongst the delayed projects are Kutch Lignite Extension - 3 (70 MW), Kadana State - II Hydel Project (2x60 = 120MW) and the Sardar Sarowar H.E. Project (6x200 + 5x50 = 1450 MW).

The State Government as well as Government of India are closely monitoring the projects and taking the requisite steps to overcome the bottlenecks.

[*Translation*]

SHRI KASHIRAM RANA: Mr. Speaker, Sir, the hon. Minister in his reply has stated that there has been delay in the

implementation of three power projects. At present, Gujarat is facing acute power shortage of about 1000-1100 M.W. due to which a number of industries in Gujarat are on the verge of closure. Though some of the industries have got subsidy but they have not yet started functioning due to non-availability of power. So much so that the Government of Gujarat has also failed to provide coal linkage and gas allocation for the power stations.

I would like to know from the hon. Minister what measures are proposed to be taken by the Government with regard to the delay in the implementation of these projects. I would also like to know the duration to which these projects have been delayed and how long it would take to complete these projects?

[*English*]

SHRI P.V. RANGAYYA NAIDU: Regarding the first point raised by the hon. Member, in Gujarat power generation up to 31.3.1993 was 24,539 million units as against the target of 241,00 million units; that is an excess generation of 439 million units. At present the energy shortage is only 3 per cent and the peaking shortage is 19.2 per cent which is much lower than the national average.

There is no restriction at present for industrial consumers. The supply for agricultural consumers is restricted to 20 hours per day. Regarding the delay in the projects, all these three projects are being taken up in the State sector. All the three projects are delayed either for want of funds or for non-availability of the machinery. The Kutch Lignite Project, though was sanctioned in 1988 no expenditure has been incurred by the Government of Gujarat till December 1992. Orders for the main plant equipment are yet to be placed. It is not possible to give any date of commissioning for this project.

The Kadana State II, with an envisaged production of 120 MW is estimated at a cost of Rs.113 crore. In this project two generators have already been commissioned in 1989-90 and 1990-91. Steps are being taken to raise some resources either in India or abroad for the Stage II of the project consisting of two generators of 60 MW each.

Regarding Sardar Sarovar project, the third project, we have already utilised 40% of the World Bank loan of 300 million dollars and 11% of the OECF loan of 24,646 million dollars. Recently the Government of India have taken a decision not to avail of the World Bank loan and have cancelled it; OECF has also cancelled their loan. One of the reasons for the delay is also the delayed by payments to the participating States. Sardar Sarovar is a joint sector project of the Governments of Maharashtra, Madhya Pradesh and Rajasthan apart from the Government of Gujarat. Against Rs.640 crore to be given by Maharashtra.

Madhya Pradesh and Rajasthan, only Rs.338 crore have been given to the Sardar Sarovar Nigam. *(Interruptions)*

[Translation]

SHRI KASHIRAM RANA: The question I raised has not been replied. *(Interruptions)*

[English]

I would like to know from the hon. Minister through you whether the Government will consider the demand of the Government of Gujarat to supply adequate gas for power projects of Gujarat and what steps will be taken by the Government of India to commission these two projects as early as possible?

SHRI P.V. RANGAYYA NAIDU: These three projects are not gas based projects; one is lignite based project and the other two

are hydro-electric projects. As regards gas, this questions has to be put to the Ministry of Petroleum and Natural Gas and not to the Ministry of Power because we have no information about the supply of gas to Gujarat. *(Interruptions)*

[Translation]

SHRI MAHESH KANODIA: Honourable Mr. Speaker, Sir, I would like to know from the Minister that since when these power projects in Gujarat are lying pending. How much time it will take to start them, steps taken to get money for this every year and reasons for not getting spares of the machinery for it?

[English]

SHRI P.V. RANGAYYA NAIDU: Sir, I have already answered this question in detail. I do not know whether the hon. Member was attentive or not.

AN HON. MEMBER: You repeat.

SHRI P.V. RANGAYYA NAIDU: It will be waste of time if I repeat it again. If the hon. Speaker wants, I will do it.

[Translation]

SHRIMATI BHAVNA CHIKHLIA: You have not given reply to the last question.....

[English]

SHRI P.V. RANGAYYA NAIDU: What is the last question? *(Interruptions)*

MR. SPEAKER: You can send it to him in writing.

[Translation]

SHRI DILEEP BHAI SANGHANI: Honourable Mr. Speaker, Sir, through you I

would like to know that why these three power projects are not gas-based when gas is produced in Gujarat. But Peepavav is a gas based project. The Chief Minister of Gujarat should have given emphasis on it and got it approved from the Central Government but he has not done so, therefore, we all M.Ps have collectively discussed with the Government about the objections for sanctioning these projects and have asked the Government that since when the gas based power projects sent by the Gujarat Government, are lying pending with the Central Government and how much time it will take to approve these projects?

MR. SPEAKER: He has already said that this question is pertaining to some other Ministry.

[English]

Would you like to reply?

SHRI P.V. RANGAYYA NAIDU: No, Sir.

[Translation]

SHRI HARISINH CHAVDA: Honourable Mr. Speaker, Sir, our State Gujarat is facing so much scarcity of power that farmers cannot do farming properly. Our industries are suffering and Government says that it cannot start the project because it does not have funds. What are the efforts made by the Government for collection of funds. Has it demanded the funds from the people of Gujarat? People are ready to give crores of rupees for this, but you are not willing to do anything. If you are inclined to do so you can get the money from the farmers and industrialists of Gujarat for the implementation of all these schemes. Have you arranged any meeting with industrialists and leaders of the farmers in this regard. If so, the steps you propose to take? Whether you have any plan to start these schemes in Gujarat, at the earliest.

[English]

SHRI P.V. RANGAYYA NAIDU: Sir, I

have already stated that there is no restriction at present for the industrial consumers in Gujarat. Agricultural consumers are getting power for 20 hours per day. It is much more than the all-India average. To augment the power supply, three Central projects have been undertaken in Gujarat: Kawas Stage-II of 220 MW in the Eighth Five Year Plan.

As regards the proposals for early completion of the proposed projects, I submit that the Government of Gujarat has to negotiate either with some private parties or NRIs or any other investors and come up with the details of proposals to the Ministry of Power. We will examine them and definitely we will give all necessary assistance.

SHRI HARIBHAI PATEL: Sir, the Minister has not replied whether the tidal-wave power project at Kandala will be functioning or not.

MR. SPEAKER: That is non-conventional energy.

SHRI P.V. RANGAYYA NAIDU: Yes, Sir, That is non-conventional energy.

[Translation]

SHRI SHAKERSINH VAGHELA: Mr. Speaker, Sir, for the three projects Mr. Minister has said that these could not be implemented, but you have not stated the reason for non implementation of Peeprav, Utran, A.E.C. in District Surat, Hajira Kakrapar (E.T.C.) Projects. Sardar Sarovar Project was to receive loan from Japan and World Bank but it has been stopped. Whether you have any plan to complete these projects; as the Chief Minister of Gujarat has said that these projects will be completed by inviting investments from private enterprises' or NRI's. You have named only three projects, but there are ten other projects which you have not mentioned. Which are those projects and you are going to complete those during the eighth five year plan or will you complete the Sardar Sarovar Project by its privatisation.

[English]

SHRI P.V. RANGAYYA NAIDU: Mr. Speaker, Sir, I have already submitted that it is for the Government of Gujarat to explore the possibilities of financing of these projects and come up with proposals. Then only, the Government of India will come into the picture.

[Translation]

SHRI ARVIND TRIVEDI: Mr. Speaker, Sir, just now Mr. Minister has said that three projects are lying pending and he has also stated the amount of loss incurred due to delay in these three projects. I would like to know how you are going to change this loss into profit. Just now you have said that you provide electricity 20 hours per day, that is incorrect. Had this been the position the country would have progressed a lot and there would have been be Ram Rajya. I will again say that there will be Ram Rajya in the country when you provide electricity for 20 seconds a day. (*Interruptions*)

WRITTEN ANSWERS TO QUESTIONS

[English]

Export of Pharmaceuticals and Chemicals

*501. SHRI G.M.C. BALAYOGI:
SHRI SANAT KUMAR MANDAL:

Will the Minister of COMMERCE be pleased to state:

(a) whether USA has suspended duty free benefits to India's exports of pharmaceuticals and chemicals;

(b) if so, the reasons therefor;

(c) whether US action has deprived India of duty free import privileges extended under the generalised system of preferences; and

(d) if so, the extent to which it has affected

our exports?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (d). On April 29, 1992, the United States Government announced the suspension of duty free treatment under GSP to Indian exports of pharmaceuticals and chemicals. The reason for this action was stated to be the lack of adequate and effective protection of intellectual property rights in India. As a result of this action, the Indian exports to USA of these products would attract the normal Most Favoured Nation (MFN) tariffs. Export figures show that there has not been a significant adverse impact on our export of these products.

Trade with Czech and Slovak

*502. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to increase trade with Czech and Slovak republics;

(b) if so, the details thereof; and

(c) the areas identified by the Government in this regard?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b). Yes, Sir, Since the break-up of Czechoslovakia into two republics from 1.1.93 Government has been making consistent efforts in consultation with the successor States to boost trade with these countries. To this end, an Indian trade and economic delegation visited the Czech and the Slovak Republics in March, 1993 and initialled new agreements for trade in hard currency as well as protocols on the liquidation of rupee balances in favour of the Czech/Slovak side. Discussions were also held on signing new banking arrangements and on other issues related to trade. A Czech Delegation led by the Czech Commerce Minister Mr. Vladimir Dlouhy visited India and signed on 15th March, the new trade and payment agreement which

envisages hard currency trade, counter trade and promotion of bilateral economic encouragement to direct contacts between enterprises. The protocol on liquidation of Rupee balances held by the Czech/Slovak sides was also signed and this envisions an export worth Rs.7,000 million from India, to liquidate the existing rupee balances as well as the rupee funds expected to be generated on the basis of old contracts signed before 31.12.92. Protocol is expected to be signed with the Slovak republic shortly.

(c) Areas identified for cooperation with these countries include joint ventures, joint production including joint trading ventures, sharing of Indian expertise particularly in the areas of management and foreign trade training etc. These measures are expected to boost trade with the Czech and the Slovak republics.

Non-observance of RBI Guidelines by Foreign Banks

*503. SHRI G. DEVARAYA NAIK:
SHRI INDRAJIT GUPTA:

Will the Minister of FINANCE be pleased to state:-

(a) whether the foreign banks operating in India have been flouting guidelines of RBI in relation to Savings bank account;

(b) whether some of the foreign banks have been asking the depositors of Savings Bank to maintain a minimum balance of Rs.10,000 or to pay damages;

(c) if so, the facts and details thereof; and

(d) the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) Reserve Bank of India (RBI) have reported that they have issued directives/instructions to banks only in regard

to the rate of interest to be paid on savings bank accounts and calculation of interest thereon. RBI have no information about foreign banks flouting these directives/instructions.

(b) Yes, Sir.

(c) and (d). Considering the technically advanced services offered by them to their customers, foreign banks stipulate higher minimum balances in savings bank accounts and levy service charges in the event of the prescribed minimum not being maintained. Indian Banks Association have advised that banks are free to make their own rules in regard to minimum balances in savings bank accounts.

[*Translation*]

LIC Housing Schemes in Maharashtra

*504. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of FINANCE be pleased to state:

(a) the broad details of the housing schemes started by the Life Insurance Corporation of India in Maharashtra; and

(b) the time by which these schemes are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). L.I.C. has launched a housing scheme at Borivli, Bombay (Maharashtra) consisting of 1538 flats for policy holders. Construction of the flats was started in 1971 and completed in 1975. LIC has no other policy holders housing scheme in Maharashtra.

Non-Recovery of Bank Loans

*505. SHRI NITISH KUMAR:
SHRI MANJAY LAL:

Will the Minister of FINANCE be pleased

to state:

(a) whether huge amount of loan of the public sector banks has been written off due to its non-recovery;

(b) whether the banks are experiencing paucity of funds as a result thereof;

(c) if so, whether priority sectors have been provided lesser loans in the current financial year on this account;

(d) whether the banks have urged the Government to raise some additional amount;

(e) if so, the details thereof; and

(f) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) It may not be correct to say that a huge amount of loan has been written off by public sector banks due to non-recovery.

(b) No, Sir.

(c) Outstanding advance of all public sector banks to the priority sector during the last 3 years have shown an upward trend.

(d) to (f). RBI have issued instructions to all commercial banks to maintain capital funds in relation to their risk weighted assets as per prescribed norms. Additional capital will be required by the banks to meet these requirements. Government have contributed a sum of Rs.700 crores in 1992-93 as additional share capital for the nationalised banks. A provision of Rs.5700 crores has also been made in the Budget for the year 1993-94 for this purpose.

Small Industries Development Bank of India

*506. SHRI SATYA DEO SINGH:
SHRICHETAN P.S. CHAUHAN:

Will the Minister of FINANCE be pleased to state:

(a) the details of the funds at the disposal of the Small Industries Development Bank of India (SIDBI) during the year 1991-92;

(b) whether discussions are going on with the German financial institutions for seeking loans for the Bank; and

(c) the amount of interest free loans made available by the Union Government to this Bank during 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) In order to meet their disbursement targets, resources to the extent of Rs. 1168.8 crores were raised by SIDBI from various sources such as Government of India, Reserve Bank of India, Lines of Credit from external agencies, Loans from IDBI and other market borrowings. The balance requirement of funds was met out of the internal generations mostly representing repayment of past loans.

(b) Yes, Sir.

(c) Government of India provided interest free loan of Rs.19.9 crore to SIDBI during the year 1991-92.

SIDBI Assistance to Gujarat

*507. SHRI CHHITUBHAI GAMIT: Will the Minister of FINANCE be pleased to state:

(a) the amount of assistance provided in Gujarat by the Small industries Development Bank of India (SIDBI) during the last two

years under various refinancing schemes;

(b) the percentage of total assistance given on all India level, provided to Gujarat;

(c) whether there has been an increase in the employment generation through this assistance; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). The Small Industries Development Bank of India (SIDBI) Provides assistance under various schemes of refinance as also through its various bill finance and direct finance schemes. The aggregate assistance sanctioned by SIDBI to the State of Gujarat during 1990-91 and 1991-92 and the percentage share received by Gujarat out of the aggregate assistance sanctioned by SIDBI at the all India level during this period are indicated below:

| | <i>(Rs. in crores)</i> | |
|---------|------------------------|-----------------------------|
| | <i>Sanctions</i> | <i>% to all India total</i> |
| 1990-91 | 310.00 | 13% |
| 1991-92 | 418.27 | 14% |

(c) The total assistance provided by SIDBI during the last two years (ended March 31, 1992) is estimated to catalyse capital investment of over Rs.12,400 crores and generate employment opportunities for 31 lakh persons. Assistance sanctioned for projects in Gujarat would catalyse total capital investment of Rs.1400 crores and generate employment opportunities for 3.5 lakh persons.

(d) does not arise.

[English]

Import of Consumable Items

*508. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of COMMERCE be pleased to state:

(a) whether some consumable items are being imported at present;

(b) if so, the details thereof and the amount of foreign exchange spent during each of the last three years. State-wise;

(c) whether the Government propose to increase the scope of import of consumable items;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (e). Under the current Export and Import Policy (1992-97), all consumables unless specifically listed in the Negative List of Imports, may be imported freely.

Separate statistics of import of consumables is not maintained.

[Translation]

Import and Smuggling of Silver

*509. SHRI PRABHU DAYAL KATHERIA: Will the Minister of FINANCE be pleased to state:

(a) whether there has been a sharp decline in the prices of silver after the announcement of new policy regarding import of silver;

(b) whether this has also resulted in the reduction of the cases of smuggling of silver;

(c) if so, the total percentage of decrease in the prices and smuggling of silver separately, the number of persons arrested for smuggling of silver since January, 1993; and

(d) the steps being taken by the Government to check smuggling of silver?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.

CHANDRASHEKARA MURTHY): (a) to (c). The price of silver in the domestic market on various days of February and March, 1993 is given below:

| <i>Date</i> | <i>Price of silver per Kg.</i> |
|-------------|--------------------------------|
| 5.2.1993 | 6,800 |
| 10.2.1993 | 5,900 |
| 28.2.1993 | 5,490 |
| 15.3.1993 | 5,500 |
| 21.3.1993 | 5,525 |

These figures show that the price of silver declined after the announcement of the new policy on import of silver with effect from 9.2.1993. This decline is to the tune of almost 14.21%.

Since smuggling is a clandestine activity, it is not possible to estimate the reduction and the percentage of decline in such smuggling.

(d) The anti-smuggling agencies are alert against smuggling activities including that of silver. Sophisticated equipment such as metal detectors and X-ray baggage machines are being increasingly utilised. Close coordination is being maintained among all the agencies concerned in the detection and prevention of smuggling.

Black Money

*510. SHRI VILAS MUTTEMWAR:
SHRI KHELLAN RAM JANGDE:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government had started several schemes to mop up black money;

(b) if so, the details thereof;

(c) the total amount, including the foreign

exchange collected under these schemes so far; and

(d) the purpose for which this amount is proposed to be utilised?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) Yes, Sir.

(b) In 1981 the special bearer bond schemes was launched specifically to mobilise black money and canalise it for productive purposes. In 1991 the National Housing Bank Scheme was notified which was aimed at facilitating mobilisation of black money to be utilised for the achievement of social objective such as slum clearance and low cost housing.

(c) The amounts received under the bearer bond scheme is Rs.964.26 crores. The total amount deposited under National Housing Bank Scheme upto 31.1.1992 is Rs.153.8 crores. No foreign exchange was collected under the above schemes.

(d) The amounts received under special bearer bonds and National Housing Bank are utilised for the purposes for which they were intended.

[English]

Investment Proposals from U.S. Businessmen

*511. SHRI SANDIPAN BHAGWAN THORAT: Will the Minister of FINANCE be pleased to state:

(a) the broad particulars of the investment proposals received from businessmen from USA, during the last one year;

(b) the number of proposals cleared so far, industry-wise; and

(c) the steps being taken by the Government to remove the problems of U.S.

and other foreign investors who are interested in investment in India?

| | | |
|---------|---|--------------------------------|
| 1991-92 | - | Rs.39.80 crores |
| 1992-93 | - | Rs.67.00 crores |
| 1993-94 | - | Rs.75.00 crores (tentative) |

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). 168 proposals for foreign direct investments in joint ventures in India, received from American Companies, have been approved during the year 1992 and upto February, 1993. These proposals envisage total direct foreign investment of Rs.27090.8 Million. These cover a wide range of products in areas like electrical equipments, electronics, chemicals, industrial machinery and other engineering goods, power refinery and other petroleum products, food processing industries, textiles, software, ceramics, consultancy services, restaurants etc.

(c) The Statement of Industrial Policy laid on the Table of the House on 24th July, 1991 spell out, inter-alia, the various measures by the government for facilitating foreign investment in India.

Government takes prompt action to remove the problems/bottlenecks, if any, faced by individual entrepreneurs whenever they are brought to the notice of the Government.

Pradip Port

*512. SHRI ARJUN CHARAN SETHI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total amount budgeted for the development of Pradip Port during 1991-92, 1992-93 and the current financial year; and

(b) the specific development work done in this port during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) The amount budgeted for development of Pradip Port for respective year is:

(b) Following development work has been taken up during the last 3 years;

- (1) One multipurpose berth has been completed.
- (2) Extension of South Quay has been completed.
- (3) The work regarding two additional lines at exchange yard has been completed.
- (4) Construction of railway line parallel to North Quay (a length of 1000 meters) has been completed.
- (5) Construction of 11nd multipurpose cargo berth is in progress and will be completed by September 1995.
- (6) The work on integrated fishery harbour is in progress and is expected to be completed by the end of 1994.

[Translation]

Traffic In Major Ports

*513. SHRISURAJBHANU SOLANKI: SHRI KRUPASINDHU BHOI:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there had been steady increase of traffic in some major ports during the seventh Plan;

(b) if so, the port-wise target set for the movement of traffic in the Seventh Plan and the quantum actually handled, year-wise; and

(c) the port-wise target fixed for this purpose during the Eighth Plan?

THE MINISTER OF STATE OF THE
MINISTRY OF SURFACE TRANSPORT
(SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) A statement is enclosed.

(c) The Working Group set up for 8th Plan in their report submitted in 1989 had estimated the following traffic projections to materialise for major ports by 1994-95.

| <i>Port</i> | <i>(in million tonnes)</i> |
|-------------|----------------------------|
| Calcutta | 5.77 |
| Haldia Dock | 14.46 |

| <i>Port</i> | <i>(in million tonnes)</i> |
|---------------|----------------------------|
| Paradip | 21.56 |
| Visakhapatnam | 24.81 |
| Madras | 32.22 |
| Tuticorin | 8.31 |
| Cochin | 12.11 |
| New Manglore | 14.69 |
| Mormugao | 17.58 |
| Bombay | 26.27 |
| Kandla | 24.65 |
| J.L. Nehru | 9.95 |

STATEMENT
(In Million Tonnes)

| Ports | 1985-86 | | 1986-87 | | 1987-88 | | 1988-89 | | 1989-90 | |
|---------------|---------|------------------|---------|------------------|---------|------------------|---------|------------------|---------|------------------|
| | Target | Actually Handled |
| | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| Calcutta | 12.57 | 12.13 | 12.65 | 12.00 | 13.37 | 13.07 | 12.78 | 14.22 | 15.12 | 14.45 |
| Paradip | 3.79 | 3.33 | 4.55 | 4.85 | 5.11 | 5.19 | 5.00 | 6.03 | 6.40 | 56.18 |
| Visakhapatnam | 15.65 | 15.91 | 15.60 | 15.04 | 15.45 | 15.37 | 15.10 | 20.37 | 18.70 | 21.12 |
| Madras | 14.94 | 18.15 | 19.45 | 19.77 | 17.18 | 22.90 | 17.27 | 23.86 | 23.94 | 23.94 |
| Tuticorin | 6.65 | 4.23 | 4.85 | 4.15 | 4.19 | 4.26 | 4.20 | 5.14 | 4.23 | 5.32 |
| Cochin | 7.35 | 5.10 | 6.50 | 6.80 | 6.10 | 6.82 | 6.97 | 7.83 | 7.92 | 7.12 |
| New Mangalore | 5.19 | 3.69 | 3.35 | 5.43 | 6.37 | 6.11 | 6.03 | 7.08 | 7.04 | 7.66 |
| Mormugao | 15.81 | 16.10 | 15.95 | 14.92 | 14.87 | 13.33 | 15.39 | 15.39 | 15.69 | 14.17 |
| J.L. Nehru | - | - | - | - | - | - | - | - | 2.71 | 0.70 |
| Bombay | 25.94 | 24.92 | 23.25 | 25.06 | 24.43 | 28.65 | 27.87 | 28.70 | 25.89 | 28.55 |
| Kandla | 18.26 | 16.48 | 15.60 | 16/19 | 16.01 | 18.08 | 17.44 | 17.81 | 18.36 | 18.93 |
| Total | 126.15 | 120.04 | 121.75 | 124.21 | 123.08 | 133.78 | 128.15 | 145.43 | 146.00 | 148.14 |

[English]

Foreign Exchange to Film Units

*514. DR. RAMESH CHAND TOMAR:
Will the Minister of FINANCE be pleased to state:

(a) the details of foreign exchange granted to film units which went out of India during the last three years;

(b) the amount of foreign exchange utilised by them; and

(c) the steps being taken to restrain the drain of foreign exchange by this entertainment sector?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). As per the information furnished by the Ministry of Information & Broadcasting, during the last three years (i.e. 1990, 1991 and 1992) a total amount of approximately US\$ 5,23,190 was recommended for release in favour of the Indian film producers for shooting of films on foreign by them is not available with the Ministry of Information & Broadcasting.

(c) This is not necessary because foreign exchanges is released on the film producer's furnishing a bank guarantee for repatriation, in foreign exchange, twice of the amount released to him plus an equivalent amount spent by him on to and fro travel of the film team, which ensures that there is no drain of foreign exchange on shooting of films abroad.

Rubber Production

*515. SHRI THAYAL JOHN ANJALOSE:
Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to launch some new schemes to increase the production of rubber in the country,

particularly in Kerala, during 1993-94; and

(b) if so, the details thereof State-wise?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b). The World Bank has offered assistance amounting to International Development Agency (IDA) credit equivalent to US\$ 92 million (Special Drawing Rights (SDR) 66.4 million) for the future development of rubber plantations in the country. Pending signing of the final agreement in this regard between the World Bank and the Government of India, the following components inter-alia have been drawn up for implementation:-

- (i) Replanting of old and low yielding rubber in 40,000 hectares in traditional rubber growing areas of Kerala and Tamil Nadu.
- (ii) New planting in 30,000 hectares consisting of 23,000 hectares in Kerala and Tamil Nadu, 5,000 hectares in Tripura and 2,000 hectares in selected other non-traditional areas.
- (iii) Productivity enhancement in 60,000 hectares of nature areas of small holdings in traditional areas through adoption of improved agro-management and exploitation (discriminatory fertilizer application, plant protection, scientific tapping, rain guarding, chemical stimulation of yield on older trees).
- (iv) Establishment of expanded and improved processing facilities.
- (v) Institutional support for Rubber Board for the research, extension, training and technical assistance, and project coordination.
- (vi) Development of women and tribal people amongst participating populations particularly in Tripura.

Ceiling on Credit and Fiscal Deficit

*516. SHRI LOKANATH CHOUDHURY:
Will the Minister of FINANCE be pleased to state:

(a) whether the imposition of ceiling limits on credit and fiscal deficit by the International Monetary Fund and the World Bank have resulted in decline in the Government purchases leading to recession in certain industries;

(b) if so, the details thereof; and

(c) whether the Government propose to renegotiate with the IMF and the World Bank on these conditionalities so as to revive these affected industries.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) No, Sir. The industrial recession began in early 1991, much before the policies of reducing the fiscal deficit and restricting the growth of money supply were introduced in the budget of July, 1991. The growth performance of industries has progressively improved since then; industrial growth, which was marginally negative in 1991-92, is likely to rise to 4 per cent in 1992-93. Which will also see a substantial cut in the fiscal deficit and the growth of money supply.

(b) and (c). Does not arise.

[*Translation*]

Damage to Poppy Crop

*517. DR. RAMKRISHNA KUSMARIA:
DR. LAXMINARAYAN
PANDEYA:

Will the Minister of FINANCE be pleased to state:

(a) Whether the Government are aware that due to recent hailstorm in some parts of Madhya Pradesh and Rajasthan, opium crop

worth lakhs of rupee has been damaged badly;

(b) if so, whether the Government have conducted or propose to conduct any survey in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) to (d). A large number of applications have been received from poppy cultivators Madhya Pradesh and Rajasthan reporting damage to their poppy crop due to severe cold wave and hailstorm. Special verification teams have been deputed by the Narcotics Commissioner to obtain information about the damage occurred to the poppy crop in different areas after survey. The extent of damage will however be known after lancing and weighing operations are over.

Funds for National Highways

*518. SHRI LALIT ORAON:
SHRI RAMESH CHENNITHALA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the funds provided by the Union Government for repair/maintenance/development of National Highways during the last three years, State-wise and year-wise; and

(b) the funds actually utilised and surrendered by the State Governments during the above period, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Statement I & II indicating allotments made and actual expenditure incurred by State Governments during the last three years for maintenance and development of National Highways are annexed.

STATEMENT I

(Rs. in lakhs)

| S.No | Name of the State/ U.T. | 1989-90 | | 1990-91 | | 1991-92 | |
|------|----------------------------|-----------|-------------|-----------|-------------|-----------|-------------|
| | | Allotment | Expenditure | Allotment | Expenditure | Allotment | Expenditure |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 1225.67 | 1308.33 | 1328.28 | 1350.56 | 1279.42 | 1345.56 |
| 2. | Arunachal Pradesh | 29.50 | 38.09 | 50.88 | 36.27 | 84.36 | 94.32 |
| 3. | Assam | 588.88 | 683.70 | 959.38 | 986.64 | 1018.09 | 1080.10 |
| 4. | Bihar | 981.90 | 974.75 | 1148.83 | 147.50 | 1012.30 | 1083.73 |
| 5. | Chandigarh | 13.00 | 12.93 | 11.55 | 11.56 | 16.00 | 11.87 |
| 6. | Delhi | 97.53 | 190.22 | 125.16 | 127.76 | 163.00 | 211.73 |
| 7. | Goa | 265.71 | 237.20 | 215.87 | 218.87 | 191.97 | 190.04 |
| 8. | Gujarat | 824.67 | 1107.81 | 1043.02 | 1335.37 | 1918.89 | 1004.15 |
| 9. | Haryana | 297.90 | 289.69 | 252.67 | 254.72 | 362.29 | 401.66 |
| 10. | Himachal Pradesh | 742.76 | 733.36 | 595.88 | 606.96 | 518.77 | 525.90 |

| S.No | Name of the State/ U.T. | 1989-90 | | 1990-91 | | 1991-92 | |
|------|----------------------------|-----------|-------------|-----------|-------------|-----------|-------------|
| | | Allotment | Expenditure | Allotment | Expenditure | Allotment | Expenditure |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 11. | Jammu & Kashmir | 275.66 | 225.04 | 141.65 | 86.44 | 45.00 | 5.70 |
| 12. | Karnataka | 671.77 | 847.94 | 742.83 | 883.32 | 990.02 | 1187.40 |
| 13. | Kerala | 479.21 | 436.90 | 434.50 | 493.42 | 586.54 | 620.35 |
| 14. | Madhya Pradesh | 1109.51 | 1097.90 | 1046.09 | 1174.41 | 1195.69 | 1618.89 |
| 15. | Maharashtra | 1308.91 | 1388.87 | 14989.15 | 1848.56 | 1620.90 | 1629.47 |
| 16. | Manipur | 82.50 | 94.04 | 54.82 | 78.28 | 51.67 | 73.60 |
| 17. | Meghalaya | 171.30 | 181.48 | 181.19 | 181.19 | 205.19 | 210.52 |
| 18. | Nagaland | 3.53 | 3.26 | 2.00 | 2.00 | 2.50 | 0.29 |
| 19. | Orissa | 613.34 | 607.62 | 654.73 | 654.72 | 859.98 | 870.31 |
| 20. | Pondicherry | 6.52 | 3.62 | 6.52 | 7.87 | 6.83 | 5.28 |
| 21. | Punjab | 434.36 | 652.90 | 474.54 | 515.38 | 579.98 | 572.17 |
| 22. | Rajasthan | 889.43 | 906.01 | 962.68 | 1064.87 | 1054.61 | 1212.62 |

| S.No | Name of the State/ U.T. | 1989-90 | | 1990-91 | | 1991-92 | |
|------|----------------------------|-----------|-------------|-----------|-------------|-----------|-------------|
| | | Allotment | Expenditure | Allotment | Expenditure | Allotment | Expenditure |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 23. | Tamil Nadu | 844.95 | 871.00 | 940.80 | 967.90 | 979.91 | 996.89 |
| 24. | Uttar Pradesh | 1220.46 | 1265.66 | 1108.51 | 1142.80 | 1312.05 | 1366.62 |
| 25. | West bengal | 916.03 | 1082.50 | 1060.47 | 1366.73 | 1284.35 | 1377.39 |
| | Total | 13995.00 | 15240.82 | 15032.82 | 16544.10 | 16341.31 | 17702.5 |

STATEMENT II

| S.No | Name of the State/ U.T. | 1989-90 | | 1990-91 | | 1991-92 | |
|------|----------------------------|-----------|-------------|-----------|-------------|-----------|-------------|
| | | Allotment | Expenditure | Allotment | Expenditure | Allotment | Expenditure |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 2000.00 | 2168.82 | 2200.00 | 2219.59 | 2455.00 | 2472.80 |
| 2. | Arunachal Pradesh | 20.00 | 20.00 | 25.00 | 24.49 | 48.00 | 48.00 |
| 3. | Assam | 1100.00 | 1088.48 | 1150.00 | 1101.85 | 1225.00 | 1411.32 |
| 4. | Bihar | 700.00 | 699.10 | 800.00 | 1085.35 | 1142.00 | 1299.81 |
| 5. | Chandigarh | 30.00 | 29.89 | 50.00 | 49.99 | 28.00 | 24.89 |
| 6. | Delhi | 375.00 | 376.25 | 350.00 | 349.58 | 550.00 | 688.69 |
| 7. | Goa | 950.00 | 911.32 | 700.00 | 700.00 | 930.00 | 930.00 |
| 8. | Gujarat | 3200.00 | 3150.32 | 3250.00 | 3300.03 | 4770.00 | 5826.75 |
| 9. | Haryana | 477.00 | 494.93 | 1250.00 | 1251.61 | 1060.00 | 1066.75 |
| 10. | Himachal Pradesh | 1145.00 | 1088.61 | 1125.00 | 1126.87 | 1140.00 | 1140.80 |
| 11. | Jammu & Kashmir | 395.00 | 390.80 | 300.00 | 298.60 | 50.00 | 23.74 |
| 12. | Karnataka | 1800.00 | 1816.72 | 1800.00 | 1920.43 | 1775.00 | 2200.41 |
| 13. | Kerala | 1500.00 | 1481.41 | 1300.00 | 980.81 | 1120.00 | 1645.05 |

| S.No | Name of the State/ U.T. | 1989-90 | | 1990-91 | | 1991-92 | |
|-------|----------------------------|-----------|-------------|-----------|-------------|-----------|-------------|
| | | Allotment | Expenditure | Allotment | Expenditure | Allotment | Expenditure |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 14. | Madhya Pradesh | 1850.00 | 1800.01 | 1850.00 | 1918.34 | 1850.00 | 2012.36 |
| 15. | Maharashtra | 2006.00 | 2013.28 | 2750.00 | 2751.09 | 3358.00 | 3386.23 |
| 16. | Manipur | 300.00 | 311.45 | 300.00 | 291.91 | 250.00 | 228.82 |
| 17. | Meghalaya | 400.00 | 425.75 | 300.00 | 300.00 | 450.00 | 449.96 |
| 18. | Nagaland | 100.00 | 81.91 | 50.00 | 12.16 | 48.00 | 14.09 |
| 19. | Orissa | 1295.00 | 1293.52 | 1050.00 | 1050.03 | 1384.00 | 1421.98 |
| 20. | Pondicherry | 50.00 | 50.10 | 150.00 | 150.07 | 120.00 | 120.37 |
| 21. | Punjab | 2545.00 | 2667.03 | 2900.00 | 2914.40 | 2850.00 | 2897.37 |
| 22. | Rajasthan | 1817.00 | 1761.21 | 1700.00 | 1712.17 | 1800.00 | 2150.53 |
| 23. | Tamil nadu | 2000.00 | 1948.38 | 1375.00 | 1385.75 | 1422.00 | 1426.00 |
| 24. | Uttar Pradesh | 5550.00 | 5560.11 | 6500.00 | 6516.36 | 6025.00 | 6099.82 |
| 25. | West Bengal | 928.00 | 891.43 | 500.00 | 527.76 | 1634.00 | 1913.45 |
| Total | | 32558.00 | 32520.84 | 33725.00 | 33939.24 | 37484.00 | 40899.69 |

[English]

Export of Agricultural Products

*519. SHRIMATI CHANDRA PRABHA URS: Will the Minister of COMMERCE be pleased to state:

(a) Whether there is any single agency to tie up arrangements with foreign countries to boost export of agricultural products like cotton, silk, coffee, tea, sericulture, tobacco and to provide remunerative prices to the growers;

(b) if so, the details thereof; and

(c) if not, the steps being taken by the Government to create an agency for export oriented agricultural products?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (c). The present arrangements for promotion of agricultural items are considered satisfactory. One single agency for the wide range of products is not a feasible proposition and there is, therefore, no such proposal.

Merchant Fleet

*520. DR. SUDHIR RAY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Union Government propose to augment the size of the country's merchant fleet to reduce to pressure on foreign exchange; and

(b) if so, the steps taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir,

(b) The Government have taken the following steps to assist the Indian shipping industry:-

1. Automatic approval is now given for:

(i) Acquisition of all categories of ships except crude tankers and OSVs, by Private Shipowning Companies.

(ii) Sale of ships for further trading/scrapping to a company within India or abroad.

(iii) Acquisition of ship from an Indian Shipyard; and

(iv) Acquisition for replacement tonnage.

2. Shipping companies have been allowed to retain sale proceeds of their ships and utilise them for fresh acquisition.

3. Freedom to time charter out Indian ships to foreign shipping companies.

4. Acquisition of vessels through bare boat charter-cum-demise method.

5. Quarterly Block Allocation Scheme for repair of ships has been dispensed with entirely and Reserve Bank of India now releases foreign exchange for ship repair/dry docking and spares for imported capital goods without any value limit.

6. Freight charges on account of movement of fertilizer and petroleum products are now allowed to be paid in convertible currency on par with other commodities.

Sugar Development Fund

*521. SHRI ANKUSHRAO RAOSAHEB TOPE:
DR. VISWANATHAM KANITHI:

Will the Minister of FOOD be pleased to state:

(a) the funds collected up till now for sugar Development Fund:

(b) the funds sanctioned and disbursed for irrigation, Sugarcane Development and

Modernisation/Rehabilitation of sugar Mills during the last three years, State-wise;

(c) whether major amount of the fund has been used for any other purpose; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALPNATH RAI): (a) As on 31st March, 1993, a total sum of Rs. 1141.00 crores out of the sugar cess collected from sugar undertakings under the Sugar Cess Act, 1982, has been credited to the Sugar Development Fund.

(b) The State-wise position of loans sanctioned and disbursed for sugarcane development, which includes minor irrigation schemes, and for modernisation/rehabilitation of plant and machinery, during the last three years i.e. 1989-90, 1990-91 and 1991-92 is given in the Statements I & II.

(c) As per the Sugar Development Fund

Act, 1982, the Fund is applied for the following purposes:-

(i) for making loans for facilitating the rehabilitation and modernisation of any sugar factory or any unit thereof or the undertaking of any scheme for development of sugarcane in the area in which any sugar factory is situated;

(ii) for making grants for the purpose of any research project aimed at development of sugar industry;

(iii) for defraying expenditure for the purpose of building up and maintenance of buffer stock of sugar with a view to stabilising price of sugar;

(iv) for defraying any other expenditure for the purpose of this Act.

The fund has been applied only for the purposes specified in the Act, as under:

| | <i>(Position as on 31.12.92) (Rs. in crores)</i> |
|---|--|
| Amount of loans sanctioned for sugarcane development | 362.35 |
| Amount of loans sanctioned for modernisation/rehabilitation | 351.09 |
| Grants-in-aid for research aimed at development of sugar industry | 30.10 |
| Subsidy for buffer stock of sugar | 72.96 |
| Total | Rs.816.50 |

(d) Does not arise

STATEMENT-J

| Name of the State | (Rs. in Lakhs) | | | | | | | |
|-------------------|----------------|--------------|----------|--------------|----------|--------------|----------|--------------|
| | 1989-90 | | 1990-91 | | 1991-92 | | Total | |
| | Sanction | Disbursement | Sanction | Disbursement | Sanction | Disbursement | Sanction | Disbursement |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 7 | 8 |
| Andhra Pradesh | 536.99 | 759.87 | - | 418.980 | 134.48 | 87.94 | 671.47 | 1266.790 |
| Goa | - | - | - | - | - | - | - | - |
| Assam | - | 20.79 | - | 26.990 | - | - | - | 47.780 |
| Bihar | 198.64 | 105.20 | 102.12 | 33.340 | - | - | 300.76 | 138.540 |
| Gujarat | 130.48 | 82.49 | - | 25.090 | 46.16 | - | 176.64 | 107.580 |
| Haryana | 334.62 | 526.49 | - | 104.510 | - | 85.89 | 334.62 | 716.890 |
| Karnataka | 1273.14 | 314.61 | - | - | 239.45 | 65.96 | 1512.59 | 380.570 |
| Madhya Pradesh | 362.77 | 94.22 | - | 90.740 | - | - | 362.77 | 184.960 |
| Maharashtra | 2365.80 | 1447.94 | 615.68 | 1011.065 | 361.85 | 330.37 | 2243.33 | 2789.375 |
| Uttar Pradesh | 186.86 | 1503.32 | 1936.87 | 1794.340 | 708.81 | 191.63 | 4532.54 | 3489.290 |

| Name of the State | 1989-90 | | 1990-91 | | 1991-92 | | Total | |
|-------------------|-------------------|-------------------|-------------------|------------------|-------------------|------------------|-------------------|------------------|
| | Sanction ement | Disburs- ement | Sanction ement | Disburs ement | Sanction ement | Disburs ement | Sanction ement | Disburs ement |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 7 | 8 |
| TamilNadu | 612.62 | 1212.83 | . | 650.410 | 687.17 | 184.51 | 1299.79 | 2047.750 |
| Punjab | 692.08 | 399.57 | . | 44.270 | 229.82 | 93.24 | 921.90 | 917.080 |
| Pondicherry | 85.54 | . | . | 40.130 | . | . | 85.54 | 40.130 |
| West Bengal | . | . | . | . | 287.55 | . | 287.55 | . |
| Rajasthan | . | . | . | . | 404.57 | . | 404.57 | . |
| Total | 8479.54 | 6467.33 | 2654.67 | 4619.865 | 3099.86 | 1039.54 | 14234.07 | 12126.735 |

STATEMENT II

| Name of the State | 1989-90 | | 1990-91 | | 1991-92 | | Total | |
|-------------------|----------|--------------|----------|--------------|----------|------------------|-----------|---------|
| | Sanction | Disbursement | Sanction | Disbursement | Sanction | Disbursement | | |
| | 2 | 3 | 4 | 5 | 6 | 7 | 8 | |
| Andhra Pradesh | . | . | 215.00 | 215.00 | 2190.00 | 500.00 | 2405.00 | 715.00 |
| Bihar | 310.00 | 404.00 | . | . | 400.00 | 200.00 | 710.00 | 604.00 |
| Maharashtra | 1772.50 | 461.00 | 1764.00 | 2097.00 | 3190.77 | 1404.506727.27. | | 3962.50 |
| Utar Pradesh | 3740.87 | 4372.87 | 1816.00 | 1716.00 | 6659.69 | 1354.00 | 12216.56 | 7442.87 |
| Punjab | 401.00 | 401.00 | 100.00 | 100.00 | . | . | 501.00 | 501.00 |
| Tamil Nadu | . | 150.00 | 370.00 | 370.00 | . | . | 370.00 | 520.00 |
| Karnataka | . | . | 57.50 | . | 386.58 | . | 44.08 | . |
| Madhya Pradesh | . | . | 435.00 | 220.00 | . | 99.375 | 435.00 | 310.375 |
| Gujarat | . | . | 684.00 | 320.00 | 530.40 | 364.00 | 1214.40 | 684.00 |
| Total | 6224.37 | 5788.87 | 5441.50 | 5038.00 | 13357.44 | 3912.87525023.31 | 14739.475 | |

Preservation of Himalayan Ecologies

*522. SHRI AMAR ROYPRADHAN:
MAJ. GEN. (RETD.) BHUWAN
CHANDRA KHANDURI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to State:

(a) Whether attention of the Government has been drawn to the news-item captioned "Karoron Kharch Ke Bavzood Himalaya Ke Paryavaran Sarankshan Mein Sarkar Vifal" appearing in the "Rashtriya Sahara" dated February 6, 1993;

(b) If so, the facts thereof and the reaction of the Government thereto;

(c) whether the Government propose to set up a National Environment Development Authority and Bio-diversity Conservation Board during the Eighth Plan;

(d) if so, the details and the objectives thereof, and

(e) the time by which these are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) A statement is laid on the table of the House.

(c) No, Sir,

(d) and (e). Do not arise.

STATEMENT

The news-item inter-alia mentions about the problems of the Himalayan region and the various programmes of the Government. It is incorrect to say that after spending crores of rupees, the Govt. have failed in conservation of Himalayan Environment. Due to the efforts of the Govt. an increase of forest cover in Himalaya from 1.87,000 sq.km

to 1,94,161 sq.km has been reported during the assessment made in 1987 and 1989 by the Forest Survey of India using Landsat imageries relating to 81-83 and 85-87, respectively.

Among various steps taken by the Govt. for preservation of environment in the Himalaya are: (i) the Forest (Conservation) Act, 1980 was enacted to check the diversion of forest land for non-forest purposes; (ii) the State Government, have been asked to consider a ban on green felling of trees of hilly and mountainous region above 1000 mts; (iii) Guidelines have also been issued to the States to involve village community in protection of forests on usufruct basis; (iv) The hilly States (Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Tripura, J&K, Sikkim and Himachal Pradesh) are categorised as special category States and the hill districts which are covered under the Hills Area Development Programme are given Special Central Assistance (SCA) on 90% grant and 10% category States. The hilly districts are two districts of Assam, 8 districts of Uttar Pradesh and main part of Darjeeling district of West Bengal. Special Central Assistance is given to these 3 State Govts. to supplement their resources for balanced development of hill areas.

The Govt. of India have constituted a National Afforestation and Eco-development Board (NAEB) with the responsibility of promote afforestation in degraded forest areas and lands adjoining forest areas, National parks, Sanctuaries and other protected areas of the country and the National Wasteland Development Board (NWDB) will be mainly responsible for Development of Wasteland and non-forest areas aimed at checking land degradation and increasing the bio-mass availability, Specially fuelwood and forest. An action plan for Himalaya has been drawn up by the Govind Ballabh Pant Instt., of Himalayan Environment and Development, an autonomous Instt., of Ministry of Environment & Forests. The action Plan has been sent to all the concerned Government agencies, Institutions and the Universities in

the Himalayan region to keep the identified priority areas in view while implementing the development-activities. The Action Plan is intended to strengthen the mechanism of ecologically sound economic development.

The Govt. of India, in the Planning Commission have set up an export group under the Chairmanship of Dr. S.Z. Qasim, Member, Planning Commission to formulate a national policy on the Himalaya for integrated development taking into consideration the ecological and environmental factors, resource availability and socio-economic character of the region.

According to the State of Forest report, 1991 percentage of forest area to geographical area in J.K. A & N and Haryana is 9.0 % 92.4% and 1.2% respectively, as against 82%, 86.2%, 3.8% mentioned in the news report. Further, the National Forest Policy envisages that the National goal is to have a minimum of 33 % of the total land area under the forest or tree cover and not 66% as reported.

During 1992-93 Deptt. of Wastelands Development, Ministry of Rural Development has sanctioned a project in Hamirpur district at an outlay of Rs. 300.55 lakhs from 1992-95. The state Govt. has been asked to prepare scheme for Chamba, Kangra and Kinnaur Districts. Under National Afforestation and Eco-development Board, various schemes were implemented for regeneration of Himalaya for which Rs. 2933 lakhs and Rs. 3009.67 lakhs were allocated during 1991-92 and 1992-93 respectively.

[Translation]

Agro-Based Industries

*523. SHRI TEJSINGH RAO
BHONSLE:
KUMARI VIMLA VERMA:

Will the Minister of AGRICULTURE be pleased to State:

(a) whether the Government propose to

set up some agro-based industries during the Eighth Five year Plan for generating employment opportunities;

(b) if so, the details thereof;

(c) the allocation made for setting up of the agro-based industries; and

(d) the extent of employment opportunities likely to be generated each year as a result thereof?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) to (d). Government do not set up any agro based Unit directly. Ministry of Food Processing has formulated several developmental plan schemes to provide an impetus to the development of Food Processing Industries, which is likely to generate substantial direct and indirect employment over the 3th Plan period. The details of these schemes are annexed.

While no funds have been earmarked for generation of employment, an outlay of Rs. 146.00 crores has been approved for the Plan schemes during the Eighth Plan period. It is envisaged that with the development of Food Processing Industries substantial direct and indirect employment will be generated.

SUMMARY OF PLAN SCHEMES

- A. Grain Processing Sector
1. Post Harvest Technology Centre, III, Kharagpur.
 2. Paddy processing Research Centre, Thanjavur
 3. Regional Extension Service Centres.
 4. Research and Development schemes.
 5. Rice milling Machinery and Allied Equipments Testing Centres
 6. Modernisation of Rice Mills.

7. Setting up of Food Engineering Centre.

8. Development of trained manpower for meat processing industry

B. Fruit & Vegetable Processing

1. Scheme for setting up food processing and training centres in the rural areas
2. Scheme for assistance for establishment of F & VP units.
3. Scheme for strengthening backward linkages between processors and growers Testing Centres.
4. Scheme for assistance for development of infrastructure for mushroom cultivation and processing.
5. Assistance for development and processing of Hops.
6. Generic advertising on processed foods and for providing marketing assistance
7. R & D in F & VP.

9. R & D for meat processing and specialised packaging.

D. Fisheries & Fish Processing

1. Assistance for participation in deep sea fishing and processing
2. Grant-in-aid providing interest subsidy on Loan for Acquisition of deep sea fishing vessel.
3. Assistance for diversified fishing.
4. Scheme for effective implementation of MZI Act by providing funds for installation of communication facilities for the Coast Guard.
5. Scheme for setting up of cold-chain.
6. Scheme for tuna and other fish processing.
7. Assistance to National Marine Fisheries Development Board.
8. Fishery Survey of India.

C. Meat & Poultry Processing

1. Establishment of National Livestock Products Development Council .
2. Development of pork processing.
3. Development of sheep goat and rabbit meat processing.
4. Development of Poultry & egg processing.
5. Development of Buffalo meat processing.
6. Development of infrastructure for storage and transport of meat for export.
7. Development of marketing facility.

E. Consumer Industry

1. R & D Scheme on soyabean products and Indian Traditional foods and packaging.
2. Investment in Public Sector Enterprises.
 - (a) MFIL
 - (b) NERAMAC

F. Secretariat Economic Services

1. Scheme for strengthening of nodal agencies.
2. Scheme for strengthening of

- Directorate of F & VP for information, training, education and quality system for development of F & VP
3. Scheme for participation in National and international exhibition
 4. Scheme for promoting studies in food processing.
 5. Scheme for performance awards in Food Processing Industries.

Consumption of Pulses

*524. DR. MAHADEEPAK SINGH
SHAKYA:
SHRI NITISH KUMAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) the estimated per capita consumption of pulses in the country at present;

(b) whether this consumption is in accordance with the recommendation made by the World Health Organisation and the Food and Agricultural Organisation;

(c) if so, the details thereof; and

(d) the steps proposed to be taken by the Government to boost the production for making available the requisite quantity of pulses to masses?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) The per capita net availability of pulses in India has been provisionally estimated as 40 gms. and 33 gms. in 1991 and 1992 respectively.

(b) and (c). There is no recommendation made by the World Health Organisation and Food and Agriculture Organisation in the intake of pulses. The recommendations in dietary intakes including pulses have been made by the Expert group of the Indian Council of Medical Research, New Delhi in 1984 for Indians. The recommendation for pulses is 40 gms per consumption unit per

day.

(d) The Government is implementing National pulses Development Project (NPDP) and Special Foodgrains Production Programme-Pulses (SFPP-Pulses) for boosting the production of pulses in the country.

Subsidy to Horticultural Products

*525. SHRI PRABHU DAYAL
KATHERIA:
SHRI RAJENDRA AGNIHOTRI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have decided to give subsidy in air freight to the horticultural and flower products with a view to encourage their export.

(b) if so, the extent to which the subsidy is proposed to be given; and

(c) the date from which it is proposed to be enforced?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) No, Sir,

(b) and (c). Do not arise.

Alphanso Mangoes

*526. SHRI MAHENDRA KUMAR SINGH
THAKUR:
SHRI SUDHIR SAWANT:

Will the Minister of AGRICULTURE be pleased to state:

(a) the production of Alphanso Mangoes at present, region-wise;

(b) whether the Government have formulated a special scheme for setting up of orchards of Alphanso Mangoes to boost their export;

(c) if so, the details thereof; and

(d) the steps taken or proposed to be taken by the Government to improve and provide marketing facilities to mango growers?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) State wise production of Alphonso Mango are not available. However, this variety is mostly grown in Maharashtra. Production of this variety during 1991-92 in Maharashtra was 1.93 lakh metric tonnes.

(b) and (c). There is no specific central Sector Scheme for setting up of Alphonso mango orchards to boost the export. However, Government of India is providing grant-in-aid to Konkan Vidyapith for multiplication of Alphonso grafts. The major Alphonso growing states i.e. Maharashtra, Gujarat, Karnataka and Andhra Pradesh are providing assistance to establish new plantations and laying demonstrations to boost the production of major mango varieties including Alphonso.

(d) A Central assistance of Rs. 9128.82 lakh for development of 3665 agriculture produce markets of fruits and vegetables to different state/UTs up to 31.3.92 has been provided. The National Horticulture Board is implementing a scheme since 1988-89 for developing infrastructure in an integrated manner for fruits and vegetables. An outlay of Rs. 4700 lakhs have been proposed under this scheme for 8th Plan. Besides, State Governments are also implementing various schemes to strengthen post harvest infrastructure and marketing of different mango varieties including Alphonso.

[English]

Commercialisation of Railway Land

*527 SHRI RAM NAIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have prepared a plan to commercialise the railway land in prime areas during 1992-93;

(b) if so, whether the unutilised railway

land in marshalling yard in Bandra (Bombay) and some land in kurla has been included in this plan:

(c) if so, the present position of the commercialisation of the above lands; and

(d) the efforts made by Government to execute this plan successfully?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir. However, there is a proposal for commercial exploitation of airspace over railway land which is in conceptual stage.

(b) to (d). Do not arise.

Damage to Crops

*528. SHRI BOLLA BULLI RAMAIAH:
DR. D. VENKATESWARA RAO:

Will the Minister of AGRICULTURE be pleased to state:

(a) the extent of damage to crops in southern parts of the country, especially in Andhra Pradesh, due to natural calamities during 1992-93;

(b) whether the State Government have sought any assistance to compensate the damage;

(c) if so, the details thereof, State-wise; and

(d) the reaction of the Government thereto?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) to (d). The Southern parts of the country i.e., States of Andhra Pradesh, Karnataka, Tamil nadu and Union Territory of Pondicherry had been affected due to cyclonic storms and floods during the year 1992-93. The extent of damage to crops as reported by these States and Union Territory is as under:-

| <i>Name of the State</i> | <i>Cropped area affected (Lakh hect.)</i> |
|--------------------------|---|
| Andhra Pradesh | 2.12 |
| Karnataka | 3.13 |
| Kerala | 1.58 |
| Tamil Nadu | 2.53 |
| Pondicherry | 0.005 |

2. The State Governments of Karnataka, Kerala, Tamil Nadu and Union Territory of Pondicherry had submitted memoranda seeking additional Central assistance of Rs.332.54 crores, Rs.939.57 crores, Rs.530.04 crores and Rs.4.33 crores respectively for relief and rehabilitation measures in the wake of cyclone/floods. The request of the state Governments had been considered in the light of the existing scheme for financing relief expenditure. Apart from the central share of Clarity Relief Fund (CRF), for 1992-93, Government of India has released in advance 2 instalments of Central share of CRF for the year 1993-94 amounting to Rs.10.125 crores, Rs.11.625 crores and Rs.14.625 crores to the State of Karnataka, Kerala and Tamil Nadu respectively. The Government of Tamil Nadu and Kerala had been released Ways and Means advances of Rs.50.00 crores each and Government of Karnataka Rs.30.00 crores. In addition, 2 more instalments of Central share of CRF amounting to Rs.11.625 crores to Kerala and Rs.14.625 crores to Tamil Nadu have been released in advance on 1st April, 1993.
3. No Memorandum has been received from the Government of Andhra Pradesh seeking Central assistance for relief measures in the areas

affected by natural calamities during 1992-93. The entire Central share of CRF amounting to Rs.49.21 crores has been released during 1992-93.

4. An amount of Rs.75.00 lakhs has been released by Government of India to Government of Pondicherry for relief and rehabilitation in the areas affected by cyclone/floods.

Siberian Cranes

*529. SHRI G. DEVARAYA NAIK:
SHRI V. SREENIVASA
PRASAD:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Crane import proves and exercise in vain" appearing in the "Indian Express" dated March 10, 1993;

(b) if so, the facts thereof;

(c) whether the Siberian cranes are facing extinction due to negligence on the part of his Ministry; and

(d) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) The Government has seen the report.

(b) An experiment was carried out to release reared Siberian Crane Chicks in the fast dwindling population of the western flock of Siberian Cranes which winters in Bharatpur. The experiment has been carried out in collaboration with International Crane Foundation of USA and Ornithologists of Russia and Japan, in Keoladeo Ghana National Park, Bharatpur, during this year. The objectives of the experiment inter alia were to establish the migration route of these birds from India to Siberia, the exact

breeding ground of this population in Siberia and to build up the dwindling stock of the flock. Two Siberian Crane chicks were brought from Russia. before their import into the country they were subjected to full scale health checks in Russia. On arrival on 12.2.1993 these were taken to Bharatpur directly where arrangements for their separate quarantine were made. The two birds were released in the sanctuary on 26th and 28th February, 1993 after observing their health for more than a fortnight and after a proper medical check up and quarantine release based on health documents and veterinary doctor's certificate. There was, thus, no neglect of precautions necessary before release of imported birds into the wild. The wild flock, took off on 3.3.1993. The reared birds did not join the flock in migration. The experiment would need to be repeated over the next 3-4 years to get definite results.

(c) and (d). The Western Flock of Siberian Cranes has dwindled sharply due to disturbance in their breeding grounds in Siberia and in the range countries on their migration route and not due to any negligence on the part of officials of the Ministry of Environment and Forests. In a bid to augment the flock, the experiment of releasing the reared chicks among the wild is proposed to be continued in Siberia and in India.

Prices of Essential Commodities

*530. SHRI DHARMABHIKSHAM: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government have constituted any Committee for monitoring the prices of essential commodities;

(b) if so, the details thereof; and

(c) the extent to which the Committee has been effective in controlling the prices of essential commodities?

THE MINISTER OF CIVIL SUPPLIES,

CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A.K. ANTONY): (a) and (b). The Government has reconstituted the Cabinet Committee on Prices (CCP) on 12.7.1991 under the Chairmanship of Union Minister for Finance, with a view to review and monitor the prices of essential commodities. The Committee meets from time to time and takes appropriate steps to control the rise in prices within reasonable limits. The Committee comprises Ministers for Agriculture, Petroleum, Railways, Commerce, Food, Textiles, Industry and Civil Supplies. During the meeting infrastructural problems relating to distribution and movement of essential commodities from one place to another are discussed and remedial measures are suggested for improving the system. The decisions taken in the Committee meetings are implemented by all the concerned Ministers/Departments for controlling the prices of essential commodities. Also a Special Action Committee of Secretaries on Monitoring of Prices (SACP) meets under the Chairmanship of the Cabinet Secretary at least twice in a month and reviews the price situation.

(c) As of now, the prices and availability of essential commodities are satisfactory. The annual rate of inflation in terms of wholesale price index which was 16.3% during the month of September, 1991 declined to 13.6% in March, 1992 and further to 7.1% in February, 1993 and 6.8% as on 13.3.1993. in terms of Consumer Price Index Numbers for Industrial workers, the rate of inflation declined from 15.7% in September, 1991 to 13.9% in March, 1992 and further to 5.7% in January, 1993 (latest available).

[Translation]

Endangered Species of Plants

*531. SHRI RAJESH KUMAR:
SHRI TEJ NARAYAN SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether certain species of plants/herbs are on the verge of extinction in the forests of hilly districts of Uttar Pradesh;

(b) if so, the details thereof;

(c) whether the Government have conducted any survey in this regard;

(d) if so, the details and the outcome thereof; and

(e) the steps taken/proposed to be taken to save the endangered species of plants of the region from extinction?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) Some of the endangered species are *Acer caesium*, *Catamixis baccharoides*, *Berberis lambertii*, *Cymbidium hookerianum*, *Cypripedium elegans*, *Cypripedium himalaicum*, *Didiciea cunninghami*, *Picrorrhiza kurroa*, *Saussurea obvallata*, *Eremostachys superba*, *Saussurea lappa*, *Gentiana kurroo*, *Nardostachys grandiflora*, *Podophyllum hexandrum* and *Dioscorea deltoidea*.

(c) and (d). The Botanical Survey of India (BSI) has conducted surveys in the hilly districts of Uttar Pradesh. These include Mussoorie, Gori Valley, Valley of Flowers, Badrinath, Nanda Devi, Chakrata, Bhagirathi Valley, Nilang Valley and Uttarkashi.

(e) The steps taken include the following:

(i) Establishment of a network of protected areas as National Parks and Sanctuaries;

(ii) Setting up of Nanda Devi Biosphere Reserve;

(iii) Restriction on commercial exploitation and export of endangered species through regulations in pursuance of the Convention of

International Trade in endangered Species of Fauna and Flora (CITES) and the Wildlife (Protection) Act, 1972;

(iv) Development of protocol for multiplication of some endangered species of plants through Tissue culture, Seed Banks, etc.

(v) Survey and collection of data on threatened and endangered species and efforts for their rehabilitation; and

(vi) Enlisting rare and threatened species in the Red Data Book of Indian Plants published by BSI for creating awareness about the need for conservation.

[English]

Agreement with Singapore

*532. SHRI ANANTRAO DESHMUKH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether India and Singapore have signed memorandum of understanding (MOU) for Human Resource Development; and

(b) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) The MOU was signed at New Delhi on February 5, 1993 by the Minister of Human Resource Development on behalf of the Government of India and Mr. B G (Res) George Yeo, Minister for Information and the Arts on behalf of the Government of Singapore. It envisages cooperation between the Governments of India and Singapore in the fields of Arts, heritage and the Archives.

Production of Sunflower

*533. SHRI K.H. MUNIYAPPA:
SHRI ARVIND TULSHIRAM
KAMBLE:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total production of sunflower seeds in the countries during the last three years, State-wise;

(b) whether the Union Government have taken any measures to boost the production of sunflower seeds in the country, especially in Karnataka; and

(c) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) The information is being collected and will be laid on the Table of the Sabha.

(b) and (c). For increasing the production of oilseeds including Sunflower, centrally sponsored oilseeds production programme (OPP) is in operation in 21 states covering 324 Distt. in the Country. Karnataka has a Special Thrust Programme for Sunflower Production. under OPP assistance is provided on key inputs like production and distribution of Seeds, Distribution of Plant Protection Chemicals and Equipments, Distribution of improved farm implement, Distribution of gypsum and pyrites, distribution of rhizobial culture etc. Organisation of General & Frontline Demonstration is under taken with the help

of State Deptt. of Agriculture & ICAR.

Science Education in Meghalaya and Assam

*534. SHRI PETER G.
MARABANIANG:
SHRI PROBIN DEKA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have introduced any special programme, under the scheme "Improvement of Science Education" in Meghalaya and Assam;

(b) if so, the details thereof; and

(c) the achievement made during the last two years under this scheme ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c). The Centrally Sponsored Scheme, 'Improvement of Science Education in Schools', does not envisage introduction of special programmes in states/UTs under the scheme, Financial assistance is provided to State/UTs as and when suitable projects in this behalf, formulated in accordance with the norms of the scheme, are received from them.

Under the Scheme, the State Governments of Meghalaya and Assam were sanctioned Rs.35,20,000/- and Rs.2,87,93,000/- respectively during 1990-91 and 1991-92 for the undermentioned items:-

| S.No. | Item | | Coverage (No.) Meghalaya/Assam |
|-------|--|-----|-----------------------------------|
| | Provision of science kits to upper primary schools: | 200 | 858 |
| | Setting up of new science laboratories in high/higher secondary schools: | 32 | 295 |

| <i>S.No.</i> | <i>Item</i> | <i>Coverage (No.) Meghalaya/Assam</i> | |
|--------------|--|---|-----|
| iii) | Upgradation of deficient science laboratories in high/higher secondary schools: | 8 | 11 |
| iv) | Purchase of books on science related subjects for upgradation of libraries in high/higher secondary schools: | 40 | 306 |
| v) | Organisation of training programmes for science & mathematics teachers: | | |
| | a) upper primary level | - | 27 |
| | b) secondary level | - | 16 |
| | c) senior secondary level | - | 2 |

An additional sum of Rs.80,000/- for provision of science kits to the aforesaid set of 200 upper primary schools was sanctioned to the State Government of Meghalaya during 1992-93.

No other proposal conforming to the norms of the Scheme and Procedural requirement for release of fund has so far, been received from either of the two State Governments.

Pay Commission for Teachers

*535. SHRI SUDHIR GIRI: Will the Minister of HUMAN RESEROUCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to set up a new Pay Commission for the teachers of Colleges and Universities in the country to revise their pay scales;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) the date on which the lost pay commission was set up for the purpose;

(e) whether the recommendations of the last pay commission have since been accepted in toto by all the States; and

(f) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) No, Sir.

(b) Does not arise.

(c) to (f). According to the information furnished by UGC, the Commission had appointed a Committee on 24th December, 1983 under the Chairmanship of Prof. R.C. Mehrotra, Professor Emeritus, University of Rajasthan to examine the present structure of emoluments and conditions of service of university and college teachers and to make recommendations on them having regard to the necessity of attracting and retaining talented persons in the teaching profession and providing professional advancement opportunities to them. The Committee submitted its report to the UGC in May, 1986. The UGC considered the recommendations made by the Committee,

made certain observations on them and requested the Government to consider the implementation of the Report.

The Government examined the various recommendations of the Committee and the observations of the UGC and decided to implement a Scheme of revision of pay scales of teachers in universities and colleges w.e.f. 1.1.1986. The Scheme was announced by the Government on 17th June, 1987.

The Scheme has been implemented in all the Central Universities and other institutions fully financed by the Central Government. Most of the State Governments have also availed of financial assistance from the Central Government to the extent of 80% of the additional expenditure involved in implementation of the Scheme. The financial assistance was provided subject to certain terms and conditions which were accepted by the concerned State Governments.

Testing Facilities for Drugs

*536. SHRI CHETAN P.S. CHAUHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether testing facilities for use of banned drugs by sports persons particularly athletes are available in the country;

(b) if so, the names of such places and the facilities available there;

(c) whether the Government propose to open more such testing Centres in the country; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) There is only one drug testing laboratory in the country which has been established by Sports Authority of India at Jawaharlal Nehru Stadium, New Delhi, in

the year 1990. The testing of Sports-persons and athletes of National and International level are carried out in this Laboratory for banned drugs belonging to the categories of Stimulants, Narcotics, Beta-blockers, Diuretics and Enabolic Steroids. The following major equipment have been installed in the Laboratory:

i) GC-MSD (Gas Chromatography Mass Spectrometry Detector)

ii) HPLC (High Pressure Liquid Chromatography)

iii) GCNPD (Gas Chromatography Nitrogen Phosphorus Detector).

(c) No, Sir.

(d) Does not arise.

Development of Acquaculture

*537. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there has been progress in acquaculture during recent years;

(b) if so, the details thereof during the last three years and the main factors contributing to the progress in this regard, Statewise;

(c) the amount of central assistance provided during that per State-wise;

(d) the amount of Central assistance given/proposed to be given for development of acquaculture during the Eighth Plan, State-wise; and

(e) the steps taken/proposed to be taken for the purpose in the country, particularly in Goa, during the Eighth Plan?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) Yes, Sir.

(b) An area of 1.29 lakh ha. has been brought under scientific fish/shrimp farming

though Fish Farmers' Development Agencies (FFDAs) and Brackishwater Fish Farmers' Development Agencies (BFDAs) in the country during the last three years. Some of the main factors contributing to the progress in development of aquaculture are relative availability of natural resources, fish seed supply, demand for fish which vary from State to State, besides technology transfer and export demand.

(c) Information is provided in the Statement.

(d) An amount of Rs.92.7 crores has been earmarked for development of aquaculture in country during the Eighth Plan period (1992-97).

(e) Under the schemes of development of aquaculture 375 Fish Farmers' Development Agencies and 34 brackishwater Fish Farmers' Development Agencies have been sanctioned in the country including Goa. Subsidy is provided for construction of new ponds, renovation/reclamation of ponds and tanks, inputs in the first year, running water fish culture, integrated fish farming, establishment of hatcheries for freshwater prawn and fin fish. Subsidy is also provided for development of shrimp farms, construction of shrimp seed hatcheries, etc., for development of shrimp farming in the country. Both these schemes have been sanctioned for Goa also.

STATEMENT

(Rs. in lakhs)

| <i>State</i> | <i>Amount</i> |
|-------------------|---------------|
| Andhra Pradesh | 180.01 |
| Arunachal Pradesh | 10.00 |
| Assam | 33.00 |
| Bihar | 106.00 |
| Goa | 55.65 |

| <i>State</i> | <i>Amount</i> |
|------------------|---------------|
| Gujarat | 68.46 |
| Haryana | 80.85 |
| Himachal Pradesh | 4.00 |
| Jammu & Kashmir | 6.00 |
| Karnataka | 43.53 |
| Kerala | 109.14 |
| Maharashtra | 25.90 |
| Manipur | 17.19 |
| Madhya Pradesh | 167.31 |
| Mizoram | 7.00 |
| Meghalaya | 2.00 |
| Nagaland | 6.00 |
| Orissa | 328.25 |
| Punjab | 69.00 |
| Rajasthan | 27.00 |
| Sikkim | 3.00 |
| Tamil Nadu | 147.06 |
| Tripura | 24.00 |
| Uttar Pradesh | 414.00 |
| West Bengal | 559.45 |
| Pondicherry | 6.00 |

Effect of River Pollution on Fisheries

*538. SHRI GOPI NATH GAJAPATHI:
Will the Minister of AGRICULTURE be
pleased to state:

(a) whether the vast network of fisheries in the rivers and rivulets is being affected by growing river pollution; and

(b) if so, the steps taken to stop further increase of river pollution and to protect river fisheries?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) Yes, Sir. Riverine fisheries has been affected by pollution from municipal, agricultural and industrial effluents, besides siltation from the catchment.

(b) The Central and State Pollution Control Boards, Ganga Project Directorate in Ministry of Environment & Forests and various other agencies have been established for implementing restoration programme for pollution abatement in various river systems.

[Translation]

Agricultural Production

*539. SHRI MAHESH KANODIA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether agricultural production in the country is quite less in comparison to other developing countries;

(b) if so, the reasons therefor;

(c) whether the Government propose to import technical know-how of developed countries so as to bring India at par with other developing countries in the field of agriculture; and

(d) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) and (b). Total agricultural production in India is less compared only to China. This is mainly on account of higher productivity in China which is due to larger area under irrigation, higher consumption of fertilisers and better varieties

of seeds.

(c) and (d). The existing technical know-how in India is generally adequate for raising agricultural productivity. However, import of technical knowhow in the area of post harvest handling and processing of fruits and vegetables for boosting of exports is considered necessary. The Government has taken several policy initiatives to promote import of technical knowhow - the latest being comprehensive amendments to the Export-Import Policy announced on 31.3.1993.

[English]

Grants to Central Universities

*540. SHRI SYED SHAHABUDDIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the non-plan grant for the Univeristy Grants Commission has been steadily declining during the last three years;

(b) the total non-plan grant to the Central Univeristies and other universities separately during the each of last three years, and that projected for 1993-94;

(c) the total plan grant for UGC during each of the last three years, and that projected for 1993-94; and

(d) the amounts allocated to the Central Universities and other universities separately during the period, year-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) No, Sir. According to the information furnished by UGC, the Non-Plan grants of the Commission have shown steady increase over the years (statement I is attached).

(b) Statement II is attached.

(c) Statement III is attached.

(d) Statement IV is attached.

*(Rs. in Lakhs)***STATEMENT I**

| | | <i>(Rs. in lakhs)</i> | |
|----|---------|-----------------------|-----------------|
| | | <i>Year</i> | <i>Non-Plan</i> |
| | | 2) 1991-92 | 260,12.00 |
| 1) | 1990-91 | 244,29.00 | 308,09.00 |
| | | 3) 1992-93 | |

STATEMENT II*(Rs. in lakhs)*

| | | <i>Non-Plan</i> | | |
|-------------|---------|--|----------------------------|---------------------------|
| <i>Year</i> | | <i>Central Universities</i> | <i>Deemed Universities</i> | <i>State Universities</i> |
| 1) | 1990-91 | 16011.82 | 3030.65 | 681.45 |
| 2) | 1991-92 | 16673.79 | 344.93 | 564.92 |
| 3) | 1992-93 | Under compilation by UGC. | | |
| 4) | 1993-94 | Total allocation projected is Rs.288,82.00. University-wise allocation is yet to be finalised by UGC. | | |

STATEMENT III*(Rs. in lakhs)*

| | | <i>Plan</i> |
|-------------|---------|-------------|
| <i>Year</i> | | |
| 1) | 1990-91 | 12100.00 |
| 2) | 1991-92 | 15202.00 |
| 3) | 1992-93 | 13714.00 |
| 4) | 1993-94 | 15450.00 |

STATEMENT IV

(Rs. in Lakhs)

| Year | Central Universities | | Deemed Universities | | State Universities | |
|---------|----------------------|---------|---------------------|-------------------------|--------------------|---------|
| | Non-Plan | Plan | Non-Plan | Plan | Non-Plan | Plan |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1990-91 | 16011.82 | 2543.79 | 3030.65 | 759.36 | 681.45 | 5066.79 |
| 1991-92 | 16673.79 | 5173.03 | 3441.93 | 859.21 | 564.92 | 6707.72 |
| 1992-93 | | | | Under completion by UGC | | |

[*Translation*]

this regard during the Eighth Five Plan?

Plant Growth Hormones

*541. SHRI ANAND RATNA MAURYA:
Will the PRIME MINISTER be pleased to state:

(a) the quantity of each plant growth hormone produced in the country and the estimated requirement of these hormones annually;

(b) the quantity of each hormone imported annually;

(c) the steps being taken by the Government to become self-reliant in the production of plant growth hormones in the country; and

(d) the amount proposed to be spent in

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DEPARTMENTS OF ELECTRONICS AND OCEAN DEVELOPMENT) (SHRI P.R. KUMARAMANGALAM): (a) There are five groups of naturally occurring plant growth hormones namely, auxins, gibberellins, cytokinins, abscisic acid and ethylene. The ones used in the country are: (i) Naphthalene Acetic Acid (NAA); (ii) Cycocil; (iii) Gibberlic Acid and (iv) Ethaphon. The installed capacity of NAA and cycocil in the country is 20 and 180 metric tonnes respectively. The information regarding the production and estimated requirements of some of these is given below:-

| <i>Item</i> | <i>Unit</i> | <i>Production 1992</i> | <i>Estimated requirements 1995</i> |
|--|-------------|----------------------------|--|
| Triacontenol and Enzyme based Hormones | K.L. | 800 | 1560 |
| Auxins | Kg. | 3 | 6 |
| Cytokinins | Kg. | - | 6 |
| Gibberlins | M.T. | - | 1 |

(b) Triacontenol based products are produced indigenously. The other items namely the Auxins, Cytokinins and Gibberlins are largely imported. The annual import of Gibberlic Acid and Ethaphon in the country is about 10 and 12 tonnes, respectively.

(c) and (d). Of all the products in plant growth hormones, the triacontenol based products are being produced and consumed in the country to the maximum extent. The products being new, are gradually being accepted by the Indian farmers. The exact

information about the amount to be spent for the production by industry is not available. The Indian producers like Godrej, National Organic Chemicals India Ltd., Southern Petrochemical Industries Corporation Ltd., Hindustan Lever, Rallies etc. are meeting the current requirements of triacontenol based plant growth hormones and these units could increase their production to meet the full future requirements of the country. NCL has developed a process for the production of Ethaphon and it has been licensed to a company in Hyderabad, who

are planning to start the production shortly. The National Chemical Laboratory, pune has also developed a process for Gibberlic Acid.

New Urban Development Policy

*542. SHRI DEVI BUX SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have formulated a new Urban Development Policy;

(b) if so, the broad details thereof;

(c) whether the Union Government have consulted the Urban Development Ministers of the States in this regard; and

(d) if so, the response thereform?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) to (d). The process of formulating an Urban Development Policy has been initiated and in this process the State Government are also involved.

Reserved items for small scale sector

*543. SHRI NITISH KUMAR:
DR. CHINTA MOHAN:

Will the PRIME MINISTER be pleased to state:

(a) the names of the items reserved to be manufactured only by the small scale sector during 1992-93;

(b) whether some of these items were allowed to be manufactured by the big industries;

(c) if so, the reasons therefore; and

(d) the steps taken to enlarge the list of reserved items of small scale sector?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT

OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) During 1992-93 no new items have been reserved for exclusive manufacture in the small scale sector.

(b) and (c). Does not arise.

(d) Reservation of items for exclusive development in the small scale sector is a continuous process. Government has constituted an Advisory Committee on Reservation under Industries (Development & Regulation) Act, 1951, which recommends items to be reserved for small scale sector from time to time.

[English]

Pharmaceutical Industry

*544. SHRI GEORGE FERNANDES:
SHRI MANORANJAN BHAKTA:

Will the PRIME MINISTER be pleased to state:

(a) whether the financial performance of the public sector undertakings in the Pharmaceutical Industry declined during 1989-90 and 1990-91;

(b) if so, the losses incurred by each of these undertakings during the above period; and

(c) the remedial steps taken/proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALERIO): (a) and (b). There are five public sector undertakings in the Pharmaceutical Industry under the Ministry of Chemicals & Fertilizers. These are Indian Drugs & Pharmaceuticals Limited (IDPL), Hindustan Antibiotics Ltd. (HAL), Bengal Immunity Ltd. (BIL), Bengal Chemicals and Pharmaceuticals Ltd. (BCPL) & Smith Stanistreet Pharmaceuticals Ltd. (SSPL).

IDPL, BIL, BCPL and SSPL have been incurring losses for the last few years. The losses incurred by these companies in the years 1989-90 and 1990-91 were as under:

(Rs. in crores)

| Name of the Undertaking | NET LOSSES INCURRED | |
|-------------------------|---------------------|---------|
| | 1989-90 | 1990-91 |
| I.D.P.L. | 42.74 | 88.26 |
| B.I.L. | 5.77 | 6.03 |
| B.C.P.L. | 8.41 | 9.46 |
| S.S.P.L. | 3.66 | 4.87 |

(c) These companies have, in compliance with the provisions of Sick Industrial Companies (Special Provisions) Act, 1985, made a reference in the prescribed manner to the Board for Industrial and Financial Reconstruction (BIFR). The revival packages for these units have been prepared. The revival packages involve capital restructuring, higher production and sales targets, reduction in cost, reduction in excess manpower, discontinuation of non-remunerative activities and expansion/modernisation in some areas and adoption of aggressive marketing strategies. The Government has, in 1992-93, made available funds for implementation of Voluntary Retirement Scheme and for meeting a part of the working capital requirements.

[Translation]

Khadi & Village Industries Commission

*545. SHRI LALL BABU RAI: Will the PRIME MINISTER be pleased to state:

(a) the total number of persons benefited through various schemes launched by the Khadi & Village Industries Commission during 1992-93, State-wise; and

(b) the efforts made by the Commission to provide more employment to the rural people?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) and (b). The employment created under Khadi and Village Industries during 1992-93 is around 51.58 lakhs persons. The KVIC has taken several steps to provide more employment to the rural people. Some of these steps are :-

- i) Provision of financial assistance;
- ii) Provision of technical assistance;
- iii) By transfer of technology;
- iv) By marketing support through Departmental Bhawans as well as assistance to set up Bhawans/Bhandars/Gramsmitra/Charma-shilpa/Mobile Sales Vans etc.
- v) By training support through Departmental Multi-Disciplinary training centres and vidyalayas run by KVIC and institutions.
- vi) By launching special employment programmes in select districts in association with DRDA and Commercial Banks.
- viii) By implementing two UNDP assisted projects in Handmade paper and village leather industry.

Building Material From Industrial Waste

*546. SHRI PHOOL CHAND VERMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have formulated any scheme to prepare building material from industrial waste; and

(b) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) and (b). Emphasis has been laid in the National Housing Policy to promote the use building materials and components manufactured from industrial and other wastes. Pursuant to that the Central Government has given several fiscal incentives to the entrepreneurs in the form of excise duty exemption and customs duty at concessional rates for import of equipment for manufacture and use of building materials & components from industrial wastes like flyash, phosphogypsum, red-mud, etc. Details of the concessions announced in the Union Budget are given in Statement laid on the Table of the Sabha.

STATEMENT

Fiscal Concessions for Production and Adoption of Cost-effective Building Materials

1992-93

In order to stimulate the increased production of low cost building materials, components and systems, the Government have approved a package of fiscal incentives which include the following:

- i) Exemption of Excise Duty on the production of low cost building materials and components being produced at various Building Centres.
- ii) Exemption of Excise Duty on the production of building material using flyash or phospho-gypsum in 25 per cent or more quantities as raw materials.
- iii) Exemption of Excise Duty on bricks and tiles manufactured using red-mud. (Announced in present Budget).
- iv) Reduction in the Custom Duty on the import of equipment, machinery and capital goods required for the production of building materials using flyash, phosphogypsum such as

bricks, light weight aggregates, light weight concrete elements etc. (Announced in present Budget).

- v) Reduction in the Excise Duty from 15% to 5% on the prefab components required for housing (Announced in present Budget).
- vi) Exemption of excise duty on the doors, windows etc. made from aluminium steel, plastics and other materials which substitute the use of wood in the manufacture of such components. (Announced in present Budget).

1993-94

Recognising further the need to enhance utilisation of waters and agricultural residues whole of the excise duty has been exempted on all goods (under Chapter 68 other than those falling under 68.04 of the Schedule to the Central Excise Tariff Act, 1985) in which more than 25% by weight of one or more of the materials given below have been used.

- i) Redmud
- ii) Press Mud
- iii) Blast Furnance Slag

Excise duty leviable in the schedule in excess of 10% ad valorem has also been exempted on the following goods:

- i) Cement Bonded Particle Board
- ii) Jute Particle Board
- iii) Rice Husk Board
- iv) Glass Fibre Reinforced Gypsum Board
- v) Sisal Fibre Board
- vi) Bagasse Board

[English]

Growth Rate

*547. SHRI P.G. NARAYANAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the growth rate during 1991-92 and 1992-93 had not been satisfactory;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken to increase the growth rate in all the sectors of economy?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) and (b). The growth in gross domestic Product (GDP) in 1991-92, according to quick estimates of National Income, was 1.2 per cent. It is expected to improve to 4.2 per cent during 1992-93 according to the Advance Estimates of National Income made by Central Statistical Organisation.

(c) The growth oriented policies of the Government, investment incentives and programmes under the Eighth Five Year Plan will improve the prospects of growth in all the sectors of the economy during the

coming years.

[Translation]

Villages without Drinking Water

*548. KUMARI VIMLA VERMA:
SHRI DHARMABHIKSHAM:

Will the PRIME MINISTER be pleased to state:

(a) the number of villages which are deprived of pure drinking water, State-wise;

(b) the target fixed in the Eighth Five Year Plan for supply of drinking water to these villages;

(c) the total amount allocated/earmarked for the drinking water projects, State-wise; and

(d) the allocations made for tap water project, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) Out of the indentified problem villages of 1980/1985 survey, the number of 'no source' problem villages, Statewise is as follows:

| <i>State</i> | <i>No. of No Source Problem villages</i> | <i>Month upto which reported</i> |
|------------------|--|----------------------------------|
| Assam | 12 | 2/93 |
| Gujarat | 14 | 2/93 |
| Himachal Pradesh | 18 | 2/93 |
| Jammu & Kashmir | 268 | 1/93 |
| Madhya Pradesh | 4 | 12/92 |
| Maharashtra | 29 | 2/93 |
| Meghalaya | 582 | 2/93 |

| State | No. of Source Problem villages | Month upto which reported |
|---------------|--------------------------------|---------------------------|
| Orissa | 221 | 1/93 |
| Punjab | 102 | 12/92 |
| Rajasthan | 75 | 2/92 |
| Tripura | 8 | 12/92 |
| Uttar Pradesh | 166 | 1/93 |
| Total | | |
| 1499 | | |

(b) Most of the above villages were targetted to be covered by 31.3.93 and the remaining will be covered in 1993-94. The target fixed in the Eight Five Year Plan for supply of drinking water in rural areas is as follows:-

- i) To cover the uncovered rural population of 21,606.
- ii) Highest priority to cover remaining 2968 'No Source' hard core problem villages by March, 1993.
- iii) To cover all the uncovered habitations based on the survey of 1992 with highest priority for coverage of Scheduled Castes, Scheduled Tribes and other poor/weaker sections.
- iv) Ensure full coverage of partially covered villages having less than 40 lpcd.
- v) Complete eradication of guineaworm by 1995.
- vi) Solutions for chemical contamination in drinking water by the cheaper technology options preferably by alternate sources.
- vii) Quality surveillance in all districts by the end of Eighth Five Year Plan.

(viii) To ensure peoples participation in planning, implementation and operation and maintenance of the Rural Water Supply Programme.

(c) The Statewise allocation is decided on year to year basis. The total amount allocated for assistance to States under Rajiv Gandhi National Drinking Water Mission including ARWSP is Rs.460 crores in 1992-93 and Rs.740 crores in 1993-94. The remaining Rs.3,900 crores will be allocated during the last 3 years of the Eighth Five Year Plan. The Statewise amount released in 1992-93 is given in the Statement. State Drinking Water facilities are provided to the rural population by utilising central funds and provision made in the State Sector Minimum Needs Programme for which the total outlay in the Eighth Five Year Plan is Rs.4954.52 crores. The Statewise provision under MNP in 1992-93 given in the Statement. The amount of MNP allocated for 1993-94 is Rs.848.15 crores. The remaining outlay will be utilised in the last 3 years of the Eighth Five Year Plan.

(d) No separate allocation is made for tap water project. The utilisation of funds for Piped Water supply Schemes are decided by the State Governments based on the schemes approved for this purpose.

STATEMENT

| Sl.No | State/UT | Funds released under Rajiv Gandhi National Drinking Water mission/ARWSP | Provision under M.N.P. |
|-------|-------------------|---|---------------------------|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 31.204 | 40.98 |
| 2. | Arunachal Pradesh | 4.77 | 9.05 |
| 3. | Assam | 14.915 | 38.46 |
| 4. | Bihar | 20.613 | 52.50 |
| 5. | Goa | 1.19 | 4.00 |
| 6. | Gujarat | 18.342 | 54.11 |
| 7. | Haryana | 8.639 | 23.60 |
| 8. | Himachal Pradesh | 11.49 | 40.70 |
| 9. | J&K | 30.096 | 26.00 |
| 10. | Karnataka | 23.846 | 42.56 |
| 11. | Kerala | 12.607 | 39.11 |

| S/No | State/U.T | Funds released under Rajiv Gandhi National Drinking Water mission/ARWSP | Provision under M.N.P |
|------|----------------|---|--------------------------|
| 1 | 2 | 3 | 4 |
| 12 | Madhya Pradesh | 31.544 | 39.85 |
| 13 | Maharashtra | 25.587 | 95.58 |
| 14 | Manipur | 3.194 | 8.00 |
| 15 | Meghalaya | 5.23 | 12.00 |
| 16 | Mizoram | 1.488 | 4.80 |
| 17 | Nagaland | 2.456 | 3.98 |
| 18 | Orissa | 20.211 | 31.85 |
| 19 | Punjab | 22.867 | 24.50 |
| 20 | Rajasthan | 49.07 | 53.37 |
| 21 | Sikkim | 3.929 | 3.82 |
| 22 | Tamil Nadu | 22.397 | 49.19 |
| 23 | Tripura | 4.152 | 3.55 |
| 24 | Uttar Pradesh | 55.701 | 72.32 |

| Sl.No | State/U.T | Funds released under Rajiv Gandhi National Drinking Water mission/ARWSP | Provision under M.N.P |
|-------|---------------------|---|--------------------------|
| 1 | 2 | 3 | 4 |
| 25. | West Bengal | 20.03 | 21.00 |
| 26. | A&N islands | 0.005 | 3.50 |
| 27. | Chandigarh | 0.00 | 0.00 |
| 28. | Dadra, Nagar Haveli | 0.001 | 0.35 |
| 29. | Delhi | 0.103 | 4.00 |
| 30. | Lakshadweep | 0.180 | 0.86 |
| 31. | Pondicherry | 0.148 | 0.54 |
| 32. | Daman & Diu | 0.472 | 0.50 |
| | | 446.406 | 804.83 |

[English]

**Per Capita Plan Investment in
Meghalaya**

*549. SHRI PETER G. MARBANIANG: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the per capita plan investment (under hill sub-plan) fixed for Meghalaya during each of the last three years;

(b) the details of criteria adopted in fixing the amount;

(c) whether the Union Government propose to increase the amount in view of the difficult conditions in Meghalaya; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) There is no hill sub-plan for Meghalaya as it is not covered by the Hill Area Development Programme.

(b to (d). Does not arise.

Improvement of Roads of Calcutta

*550 SHRI CHITTA BASU: Will the Minister of URBAN DEVELOPMENT be pleased to State:

(a) whether the Government have under its consideration a package of proposals for the improvement of roads of Calcutta with Japanese collaboration ; and

(b) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) and (b). For improvement in the traffic flow in the metro core area of Calcutta Metropolitan District, a feasibility study was

conducted by Japan International Cooperation Agency (JICA). The study recommended construction of five fly-overs, surface grade improvement at four places and construction of one elevated pedestrian plaza at a cost of Rs. 174.23 crores. The proposal has been approved by the planning Commission and furnished to Ministry of Finance, Department of Economic Affairs.

The Government of west Bengal has requested financial assistance from overseas Economic Cooperation Fund (OECF) Japan for implementing the project. Discussions were held in March, 1993 by the OECF with Ministry of Finance (Department of Economic Affairs), Ministry of Urban Development and with the State Government of West Bengal. No final decision has been taken by the OECF in the matter.

[Translation]

**Assistance for Water Supply and
Sanitation**

*551. SHRI MAHENDRA KUMAR SINGH THAKUR:
SHRI PROBIN DEKA:

Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) whether any World Bank assistance has been provided to Madhya Pradesh and Assam for water supply and sanitation scheme;

(b) if so, the details thereof; and

(c) whether the work under the scheme has already started?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) No, Sir,

(b) and (c). Do not arise.

[English]

Incentives for Tiny Industrial Sector

*552. KUMARI PUSHPA DEVI SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government is finalising a package of incentives for the tiny industrial sector;

(b) if so, the details thereof;

(c) whether the views of various small scale industries organisations and State Governments have been obtained before finalising the package of incentives;

(d) if so, the details thereof; and

(e) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) SHRIM. ARUNACHALAM: (a) to (e). Details of the package for the tiny industrial sector are being finalised in consultation with the concerned ministries/Departments and also by taking into account the suggestions received from various organisations.

Respond Project

*553. DR. KARTIKESWAR PATRA: Will the PRIME MINISTER be pleased to state:

(a) the details of the activities undertaken in different States/Universities by the Indian Space Research Organisation under the "Respond Project" so far; and

(b) the activities undertaken or proposed to be undertaken in Universities/colleges/laboratories of Orissa under the Project?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI B. JIVNESH CHATURVEDI): (a) Under the

Sponsored Research Programme (RESPOND), Department of Space (DOS)/ Indian Space Research Organisation (ISRO) has been providing financial assistance to research projects related to Space Science, Space applications and Space technology at various universities and academic institutions in the country. Since 1975-76 about 250 projects have been funded involving a budget of about Rs. 9.00 crores until 1992-93.

Since, the Space research projects are very specialised in nature, funding is done after a careful review by specialists at ISRO/ DOS centre and also specialists in the concerned field from academic institutions. The criteria for the assessment of these projects is based on the technical content, budgetary and other special requirements of the project, time schedules, etc.

The various projects funded so far under RESPOND are in the following areas:

- i) *Space Science*: Studies related to Astrophysical plasma, cosmic evolution, cometary dust and plasma processes, solar radiation and its interaction with earth's magnetosphere, ionospheric phenomena including generation of Spread-F and Plasma irregularities, middle atmospheric processes involving mechanisms of interactive phenomena between radiative, dynamical, chemical and electro-dynamical characteristics have been undertaken. Meteorological phenomena particularly using satellite observations, earth's near environment including atmospheric pollution have been studied.
- ii) *Space Application*: Science of remote sensing & interpretation of satellite imageries, utilisation of Indian Remote Sensing Satellite data for studies of large number of parameters including those related to agriculture hydrology, snow cover, geomorphology, geology, forestry,

etc., have been studied in details. Satellite communications involving propagation experiments and development of subsystems and components have been conducted.

- iii) *Space Technology*: Studies related to launch vehicle technology including studies of special materials and chemicals and propellants, propulsion systems including liquid propellants, reliability of launch vehicle design, design of launch complex and launch pads, local area network, guidance and control software, etc., have been undertaken.

So far, about 80 universities from various states of the country, besides the Indian Institutes of Technology at Madras, Bombay, Kharagpur, Kanpur and Delhi and Indian Institute of Science, Bangalore and other research laboratories under Central and State governments have participated in the RESPOND programme.

(b) Under the RESPOND Programme, following activities have been undertaken in Orissa. (i) Studies on assessment of Phytoplankton primary productivity by Remote Sensing Applications at Berhampur University, (ii) Genesis extent and future of biological sedimentation in Chilka region, Orissa an attempt with IRS-IA at Berhampur University and (iii) Application of Remote Sensing techniques in the regional geologic study of the precambrian rocks of North Orissa at Utkal University, Orissa.

Additional programmes will be taken up for evaluation as and when new research proposals are received from Universities/colleges/laboratories in Orissa.

Conference On Urban Drinking Water And Sanitation

*554 SHRI B. DEVARAJAN:
SHRIMATI VASUNDHARA
RAJE:

Will the Minister of URBAN

DEVELOPMENT be pleased to state:

(a) whether a three-day conference was held recently in New Delhi on Urban Drinking Water Supply and Sanitation:

(b) if so, the details of recommendations made or decisions arrived at in the Conference; and

(c) the concrete measures proposed to be taken to resolve the problem of drinking water in the urban areas?

THE MINISTER OF URBAN
DEVELOPMENT (SHRIMATI SEILA KAUL):

(a) to (c). The National Conference on Urban Water Supply and Sanitation was held from 11th to 13th March, 1993. The objective of the conference was to give a new direction in the sphere of urban water supply and sanitation and to identify a set of reforms to enable the sector to attract funds from institutional sources taking into account the increasing demands and the inadequacy of the plan funds. The conference was attended by the concerned Ministers, Secretaries, Chief Engineers, Managing Directors from the State Governments and sector professionals, etc. to deliberate on the issues related to the sector.

Based on the presentations of four Working Groups, the gist of the the recommendations adopted are as follows:-

I. FINANCIAL ISSUES AND COST RECOVERY

Adoption of the principle of full cost recovery and to treat water supply as utility service with a proviso that subsidies should be provided in a transparent manner and with better targeting to meet the basic requirements of the poor and in locations where capital costs are very high.

Funds for cost reduction, full autonomy to the concerned institutions for tariff fixation, separation of water supply and sanitation accounts and switch to commercial accounting system, repayment of lending

agencies to be prescribed on an annuity basis over longer repayment period and initial moratorium with necessary Government assistance.

The newly launched scheme of Accelerated Urban Water Supply Programme for towns with population less than 20,000 should be kept separate and allocations stepped up.

II. INSTITUTIONAL AUTONOMY, HUMAN RESOURCE DEVELOPMENT TECHNICAL ISSUES, ETC.

Institutional arrangements at the State level under the Chairmanship of Chief Minister for integrated planning and utilisation of water resources; separate single department for drinking water supply and sanitation for both urban and rural areas at the State level; greater funding management and operational autonomy to the sector institutions; association of local bodies and community participation right from the stage of planning; possibility of using the plan funds as an incentive for better performance; privatisation initially in O & M; new installations and to be gradually extended to other; uniform policy and guidelines as regards human resource development; national data bank of manpower requirement; availability and training needs; identification of national regional institutes with adequate facilities; State local body level training plans; HRD for enhancing user sensitivity of O & M staff; increase public awareness; promote NGO and consumer participation; training for elected representatives at various levels; the design of individual projects with reference to source potential and affordability; standardisation of bidding documents; third party inspection for quality control of materials; alternative sanitation technologies; regular unaccounted for water supply management programme; no augmentation without proposals for rehabilitation of existing systems; development of suitable meters; long term river basin master plans as per guidelines of Ministry of Water Resources; inter-sectoral committees at the State level to implement

the National ;water Policy; proper legislation and effective implementation to control and regulate ground water extraction; city level infrastructure for monitoring drinking water quality; activating city level consumer forums and voluntary agencies to prevent contamination of identified sources; re-use of sewage after treatment; rain water harvesting; incentives for re-use and recycling processes; and special problems of hilly and desert areas would require special attention especially for preserving the environment.

[*Translation*]

Export of Khadi Items

*555. SHRI RAJENDRA KUMAR SHARMA: Will the PRIME MINISTER be pleased to State:

(a) the details of items which are being exported by the Khadi and Village Industries Commission at present;

(b) whether the export of these items has declined in the recent years;

(c) if so, the reasons therefor; and

(d) the steps taken/proposed to be taken to boost the export of these items?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) According to the information furnished by KVIC, the following goods manufactured in KVI Sector are being exported:-

(i) Palam leaf fancy articles;

(ii) Fibre fancy articles;

(iii) Handmade paper;

(iv) Khadi silk;

(v) Fibre extraction machineries;

(vi) Oil Extraction Machineries;

(vii) Soap Base;

(viii) Pottery items; and

(ix) Tandoors.

(b). No, Sir.

(c) Does not arise.

(d) KVIC has taken following steps to encourage the export of KVI products:

(1) KVIC has undertaken market surveys on Handmade paper in USA and Canada by International Market Expert in order to explore the avenues and potentialities to export of Hand Made paper;

(2) To explore the possibilities for marketing of KVI products in Canada, UK, Japan, USA, KVIC officials visited these countries.

[English]

Technological Upgradation

*556 SHRI SANDIPAN BHAGWAN THORAT: Will the PRIME MINISTER be pleased to state:

(a) the details of the steps/measures taken for technological upgradation to keep pace with the global trends in economy and to boost exports during the Eighth Five Year Plan;

(b) the details of incentives provided to private sector and multinationals in this regard;

(c) the response from private sector and multinationals in regard thereto;

(d) whether some offers from abroad have been received in the recent past for import of Indian technology; and

(e) if so, the details thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI P.R. KUMARAMANGALAM): (a) to (c). Government's economic policy includes liberal import of technology to make our industry internationally competitive for both the domestic and export market. Speedy procedures including automatic approvals for foreign collaborations alongwith foreign investments are being adopted. Programmes also exist for financing R & D by Government, jointly with industry, for speedy and effective absorption, adaptation and improvement of imported technology in order to keep such technology internationally competitive. Concurrently, Government have in the finance bill for 1993-94 provided liberal tax incentives for R & D contracted by industry to National Laboratories for both upgradation of imported technology and generation of indigenous technology for competitive production for both the home and export markets.

(d) and (e). Several industrial companies both in the public and private sectors have been exporting technologies to other countries, particularly to developing countries. The National Research Development Corporation (NRDC), a public sector enterprise of the Ministry of Science and Technology has received several enquiries from abroad in the recent past for export of Indian technologies. The list is given in the Annexure.

These technologies include:

- i) Blood Bags-for storing Blood and Blood plasma
- ii) Centchroman-a contraceptive pill
- iii) Spirulina High Protein Concentrate

Alga-Health Food and for preventing infant blindness treating diabetes, hyper-tension, high cholesterol.

- iv) Gugulipid-an Anti-cholesterol and lipidemic drug
- v) Hybrid-Micro-circuits-A critical adv-

anced technology electronic component and others as given in the statement.

All these cases are being actively pursued for conclusion of technology licensing agreements.

STATEMENT

*Enquires Received By National Research Development Corporation
During the Period 1986-92*

| <i>S.No.</i> | <i>Country</i> | <i>Name of Technology</i> |
|--------------|----------------|---|
| 1. | Bangladesh | Pesticide Formulation Unit Ginger Processing Unit Garlic Powder Menthol from Mint Oil Spirulina Alga |
| 2. | Indonesia | Rubberised Coir Mattresses Mini Cement Plant Blood Bags Rice Husk Particle Board Fruit Processing Unit |
| 3. | Malaysia | Re-refining of Engine Oil Hybrid Micro Circuits |
| 4. | Madagascar | Mini-cement Plant |
| 5. | Kenya | Caffeine from Tea Waste Nicotine Sulphase |
| 6. | Saudi Arabia | Leather Chemicals |
| 7. | Zimbabwe | Menthol |

| S.No. | Country | Name of Technology |
|-------|-------------|---|
| 8. | Egypt | Graphite Aluminium Composite Blood Bags Drugs Vitamin B6 |
| 9. | Sri Lanka | Coconut Water Bottling Rice Husk Particle Board |
| 10. | Nepal | Rice Husk Particle Board |
| 11. | Thailand | Rice Husk Particle Board |
| 12. | Vietnam | Rice Husk Particle Board |
| 13. | South Korea | Centchroman contraceptive |
| 14. | China | Rice Husk Particle Board Centchroman Contraceptive Blood Bags |
| 15. | France | Gugulipid Drug |
| 16. | Holland | Spirulina Alga Centchroman Contraceptive and various bulk drugs |
| 17. | Switzerland | Artificial Heart Valve |
| 18. | Brazil | AZT (an anti-AIDS drug) and Omeprazole (an anti-Ulcer drug) |
| 19. | Iran | Coffeine from Tea Waste |

CNG based Vehicles

*557. SHRI BOLLA BULLI RAMAIAH:
Will the PRIME MINISTER be pleased to state:

(a) whether Compressed Natural Gas run vehicles drastically reduce carbon monoxide comission and control pollution;

(b) if so, whether the Government

propose to encourage manufacture of such vehicles and issue licences to entrepreneurs in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY DEPARTMENT
OF SMALL SCALE INDUSTRIES AND
AGRO AND RURAL (INDUSTRIES) (SHRI
M. ARUNACHALAM): (a) Yes, Sir. CNG run

vehicles do reduce carbon monoxide emission and thus help in pollution control.

(b) and (c). Under the New Industrial policy, manufacture of all categories of vehicles, except motor cars, is delicensed. Govt. encourages proposals for manufacture of motor cars based on non-conventional fuels including CNG. However, Government have not received any proposal as yet, for manufacture of cars based on CNG.

[*Translation*]

Production Capacity of BHEL, Bhopal

*558. DR. LAXMINARAYAN PANDEYA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are contemplating to raise the production capacity of the Bhopal based Bharat Heavy Electricals Limited;

(b) if so, the production target fixed by BHEL for the year 1992-93;

(c) the countries to which export has been made during 1992-93 and the items exported;

(d) whether the production capacity of this Unit is less in comparison to its export potential; and

(e) if so, the steps taken to boost the production capacity of this unit?

THE MINISTER OF STATE IN MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) The production target for the year 1992-93 fixed for Bhopal plant of BHEL is Rs.740 crores.

(c) Bhopal unit of BHEL has exported

spares to Libya and hydro turbines and transformers to Malaysia during 1992-93.

(d) and (e). No, Sir.

[*English*]

Industrial Performance

*559. SHRI ANNA JOSHI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the industrial performance has been erratic during the current financial year according to estimates of Central Statistical Organisation;

(b) if so, the month-wise industrial performance;

(c) the sectors in which the performance is erratic; and

(d) the sectors that have shown positive trends?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) According to the latest quick estimate of the Index of industrial Production (IIP) with base 1980-81 issued by the Central Statistical Organisation, the general index for the month of December, 1992 stands at 225.0 which is higher by 1.4 per cent against a decline of 1.2 per cent in the corresponding month of 1991. The average index for the period April-December for the financial year 1992-93 is 208.9 which is higher by 3.6 per cent against a decline of 0.6 per cent during the corresponding period of 1991-92.

(b) Statement I is laid on the table of the House.

(c) and (d). Statement II is laid on the Table of the House.

STATEMENT
INDEX OF INDUSTRIAL PRODUCTION

| Month | General Index | | | (Base 1980-81=100) Growth Rate | |
|----------------------|---------------|---------|---------|-----------------------------------|-----------------|
| | 1990-91 | 1991-92 | 1992-93 | 91-92/ 90-91 | 92-93/ 91-92 |
| | 2 | 3 | 4 | 5 | 6 |
| April | 197.0 | 194.9 | 208.6 | -1.1 | 7.0 |
| May | 201.4 | 195.9 | 205.1 | -2.7 | 4.7 |
| June | 203.2 | 196.8 | 203.4 | -3.1 | 3.4 |
| July | 201.6 | 203.8 | 200.8 | 1.1 | -1.5 |
| August | 200.7 | 196.9 | 203.0 | -1.9 | 3.1 |
| September | 197.8 | 200.8 | 213.4 | 1.5 | 6.3 |
| October | 196.2 | 200.2 | 207.9 | 2.0 | 3.8 |
| November | 204.2 | 203.9 | 213.0 | -0.1 | 4.5 |
| December* | 224.6 | 221.9 | 225.0 | -1.2 | 1.4 |
| Average (Apr-Dec) | 203.0 | 201.7 | 208.9 | -0.6 | 3.6 |

* : Denotes that the Indices for 1992-93 are Quick Estimates

STATEMENT II

Index of Industrial Production Growth Rates in different Sectors/Industry Groups

(Base 1980-81=100)

| NC Code | Industry group | Weights (%) | April-December 1982-83/1991-92 |
|---------|---|-------------|--------------------------------|
| 1 | 2 | 3 | 4 |
| 20-21 | Food Products 5.33 | 5.33 | 3.4 |
| 22 | Beverages, Tobacco and Tobacco Products | 1.57 | -12.0 |
| 23 | Cotton Textiles 12.31 | 2.1 | |
| 25 | Jute, Hemp and Mesta Textiles | 2.00 | -15.4 |
| 26 | Textiles Products (including Wearing Apparel) other than Footwear | 0.82 | -17.6 |
| 27 | Wood and Wood Products, Furniture and Fixtures | 0.45 | -1.4 |
| 28 | Paper & Paper Products and Printing, Publishing and Allied Industries | 3.24 | 3.4 |
| 29 | Leather and Leather & Fur Products (except repair) | 0.49 | 6.0 |

| MC Code | Industry group | Weights (%) | April-December (%) 1992-93/1991-92 |
|---------|--|-------------|---------------------------------------|
| 1 | 2 | 3 | 4 |
| 30 | Chemicals and Chemical Products (except products of Petroleum and Coal) | 12.51 | 7.0 |
| 32 | Non-Metallic Mineral Products | 3.00 | 1.1 |
| 33 | Basic Metal and Alloys Industries | 9.80 | -2.4 |
| 34 | Metal products and Parts, except machinery and Transport Equipment | 2.29 | -5.8 |
| 35 | Machinery, Machine Tools and Parts except Electrical Machinery | 6.24 | 0.9 |
| 36 | Electrical Machinery, Apparatus, Appliances and Supplies and Parts | 5.78 | 12.7 |
| 37 | Transport Equipment and Parts | 6.39 | 2.9 |
| 38 | Other Manufacturing Industries | 0.91 | -1.3 |
| -2-3 | Manufacturing | 77.11 | 3.7 |
| 1 | Mining & Quarrying | 11.46 | 2.1 |
| 4 | Electricity | 11.43 | 4.6 |
| | General Index | 100.00 | 3.6 |

N.B : Based on Quick Estimates of Indices for December 1992.

**Atomic Power Plant At Kaiga,
Karnataka**

*560. SHRI C.P. MUDALAGIRIYAPPA:
Will the PRIME MINISTER be pleased to state:

(a) the progress made so far in setting up of Atomic Power Plant at Kaigan in Karnataka;

(b) the allocation made for this purpose during 1993;

(c) the expenditure incurred so far on this project;

(d) whether the rehabilitation work of the displaced persons has since been completed; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): (a) The main plant civil works at Kaiga-1&2 Project, in Karnataka with capacity of 2x220 MWe, and deliveries and installation of plant equipment and components are in progress. The two units are scheduled to achieve criticality in the year 1996.

(b) The Budget Estimate for the year 1993-94 for Kaiga-1&2 is rs.270 crores.

(c) An amount of about Rs.604 crores has been spent on this project as of February, 1993 including interest on borrowings.

(d) and (e). The displacement due to setting up of the project is limited only to 85 families and number of families affected due to land acquisition without displacement is an additional 48. Compensation towards land acquisition and rehabilitation grant has been deposited by the Project Authorities for disbursing the amount to Project Affected Persons. The movement of Project Affected Persons to the rehabilitation site developed by the Project authorities with all infrastructural facilities, is expected to be

completed in the next few months. 133 people from the affected families have been provided employment in the project.

World Bank Loan for AIDS Control

*561. SHRI GEORGE FERNANDES: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the World Bank has advanced a loan for prevention and control of AIDS in the country;

(b) if so, the details thereof; and

(c) the manner in which the loan is likely to be used?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARNAND): (a) Yes, Sir. Under the agreement signed by the government with the World Bank for a soft loan of \$84 million, funds are being received for implementation of the National Programme for the Prevention and Control of AIDS in the country during 1992-97.

(b) and (c). The strategies formulated under the programme are:-

- i) Generation of awareness leading to avoidance of high risk behaviour;
- ii) Promotion of Blood safety and rational use of blood;
- iii) Control of Sexually transmitted diseases; and
- iv) Better clinical management of AIDS cases.

[Translation]

Development of Tapti Gas Field

*562. SHRI CHHITUBHAI GAMIT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Gujarat

have sought approval of the Union Government for having collaboration with foreign companies for the developmet of Tapti Gas Field;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). Govt. of Gujart had in 1991 made an offer to develop the Tapti Gas Field. Government of India has in Augutst, 1991 invited offeres from Indian and foreign oil companies for development of 12 medium-sized oil and gas field. Mid and South Tapti is one of the fields offered for such development. The last date for receipt of offers was 31st March, 1993. 7 offers have been received for development of Mid and Sought Tapti Gas Field.

[*English*]

New Strains of Tuberculosis

*563. SHRI SANDIPAN BHAGWAN THORAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether new strains of tuberculosis that are resistant to traditional drugs are spreading at an alarming rate calling for new treatment to fight this disease; and

(b) if so, the action taken/proposed to fight emergence of drug-resistant strains of tuberculosis?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). No, Sir. In India, new strains of Tuberculosis Bacilli resistant to traditional drugs have not merged so far. However, in drug resistant cass second line anti TB drugs like Rifampicin and Pyrazinamide are administrated for early cure.

[*Translation*]

Coal Projects

*564. SHRI RAM TAHAL CHOUHDARY:
SHRI MAHESH KANODIA:

Will the Minister of COAL be pleased to state:

(a) whether work of some major on-going coal projects is not being completed as per schedule due to rehabilitation problem of persons whose lands have been acquired;

(b) if so, the details thereof; and

(c) the efforts made by the Union Government to solve this problem?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b). Yes, Sir. Some major on-going coal projects have suffered time overrun due to problems associated with the rehabilitation of persons whose lands have been acquired. These projects are:-

1) Block-II Opencast (Bharat Coking Coal Ltd.)

2) Sonepur Bazari 'A' Opencast (Eastern Coalfields Ltd.)

3) Kottadih Opencast (Eastern Coalfields Ltd.)

4) Jambad Opencast (Eastern Coalfields Ltd.)

5) Khadia Opencast (Northern Coalfields Ltd.)

6) Ramagundam Opencast-III (Singareni Collieries Company Ltd.)

(c) A rehabilitation package for land losers in Sonepur Bazari 'A' Opencast Project (West Bengal) was formulated and guidelines in

this regard were circulated to Coal India Ltd. for implementation in May 1990. This package of rehabilitation was subsequently extended in October 1990 to cover all projects having problems of rehabilitation of displaced persons.

[English]

Jharkhand Autonomous Territory

*565. SHRIMATI PRATIBHA DEVI
SINGH PATIL:
SHRI CHITTA BASU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any agreement has been reached recently on the formation of a Jharkhand Autonomous Territory on the lines of Bodoland Autonomous Council;

(b) if so; the salient features thereof; and

(c) the follow-up action being taken by the Union Government in this regard?

THE MINISTER OF HOME AFFAIRS
(SHRI S.B. CHAVAN): (a) No, Sir.

(b) and (c). Does not arise.

Dengue Epidemic

*566. SHRI G. DEVARAYA NAIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the attention of the Government has been drawn to a new-item captioned "Dengue epidemic threatens 85 nations" appearing in the 'Indian Express' dated February 23, 1993;

(b) if so whether there is any threat of Dengue epidemic in the country;

(c) whether the Government have taken precautionary steps to check it; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) Although small outbreaks of this disease have been reported from isolated areas, there is no indication of an imminent threat to life or health posed by a Dengue Epidemic.

(c) and (d). Do not arise.

Exploitation of Low-ash Coal

*567. SHRI BIJOY KRISHNA HANDIQU: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Limited has decided to go ahead with the project of exploiting about 70 million tonnes of low-ash coal from a deposit located under the bed of the river Damodar;

(b) if so, the details thereof alongwith cost of the project;

(c) the life span of the coal deposits;

(d) whether the rehabilitation package for the oustees in the wake of the proposed diversion of the river has been finalised; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) to (e). The proposed Damodar River Diversion Project is expected to release about 80 million tonnes of coking coal of Krgli seam which is proposed to be later exploited by opencast mining. For initiating works of preliminary activities the Government had sanctioned an advance action for an amount of Rs.2 crores. However, the coal company has not been in a position to acquire the entire land required for the project. The Company has submitted a proposal seeking additional funds for completing the advance action activities like land acquisition, rehabilitation of evictee families, forestry clearance etc.

Central Coalfields Limited had indicated that 800 families are likely to be affected by the project and have prepared a rehabilitation scheme. The cost of the River diversion Project as per estimates of October, 1991 is Rs.373.12 crores. However, the processing of investment decision is dependent on factors like acquisition of land, environmental and forestry clearances etc.

The River Diversion Project has been planned to release Coking Coal required by the Steel Plants and according to present estimates the project is a viable proposition. For a rated capacity of 2.70 million tonnes per annum the life of the opencast mine may be about 30 years.

[*Translation*]

Progressive Use of Hindi

*568. PROF. RAM KAPSE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any cell in the Department of Official Language to act on complaints against violation of the rules pertaining to the progressive use of Hindi;

(b) if so, the number of complaints received during 1992; and

(c) the action taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) Yes, Sir.

(b) Total - 905

(c) Complaints received in respect of violation of rules regarding progressive use of Hindi are sent to concerned Ministries/

Deptts./Offices for necessary action.

[*English*]

Riot-Hit Children

*569. SHRIMATI CHANDRA PRABHA URS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have asked the States to constitute State and District level committees to identify the riot-hit children for assistance from the national Foundation for communal Harmony;

(b) if so, the States which have constituted such committees so far;

(c) the States which have utilised the financial assistance under the above scheme;

(d) the amount released to those States so far; and

(e) the number of riot-hit children rehabilitated in those States?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) Yes, Sir.

(b) According to information furnished so far by the State Governments and Union Territory Administrations, 14 States/UTs viz., Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Karnataka, Mizoram, Madhya Pradesh, Maharashtra, Rajasthan, Uttar Pradesh, Delhi, Andaman & Nicobar Islands and Pondicherry have constituted State and District Level Committees.

(c) to (e). Details are given in the statement below.

| STATEMENT | | | | |
|-----------|----------------------|---|-------------------------------|---|
| S.No. | Name of State/ UT | Amount released so far for 1992-93 | No. of children covered | Remarks |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 11,475/- | 9 | Release for one quarter (July-September, 1992) |
| 2. | Gujarat | i) 61,200/- ii) 14,625/- iii) 7,500/- | 24 13 8 | Release for two quarters (July-Sept., & Oct.-Dec., 1992) Release for one quarter (July-Sep., 1992) Release for (Feb.- March, '93) |
| 3. | Karnataka | i) 40,500/- ii) 10,125/- | 18 3 | Release for three quarters (July '92- March, '93) -do- |
| 4. | Utar Pradesh | 15,750/- | 14 | Release for one quarter (July-Sept.'92) |
| 5. | Delhi | 20,400/- | 16 | Release for one quarter (Jan-March '93) |
| 6. | Bihar | 67,500/- | 30 | Release for two quarters (Oct., '92- March, '93) |

Metals and Minerals in Meghalaya

*570. SHRI PETER G. MARBANIANG: Will the Minister of MINES be pleased to state:

(a) the names of the areas where the Geological Survey of India has made surveys in Meghalaya during the last three years to find out deposits of metals and minerals;

(b) the estimated quantity of deposits of each metal/mineral; and

(c) the steps taken by the Government for their proper exploitation?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) During the last three years, the Geological Survey of India (GSI) has carried out investigations for metals/minerals in the following areas of Meghalaya:

1. **Sung Valley** in East Khasi and Jaintia Hills districts for Platinoids.
2. **Litang Valley**, Jaintia Hills district for Limestone.
3. **Along extension of Tyrsad-Barapani Shear Zone** for Basemetal.
4. **Around Umpyrtha area** in East Khasi Hills district for Basemetals.
5. **Sonapahar area**, West Khasi Hills district for Molybdenum.

(b) investigations in Sung Valley and Tyrsad Barapani Shear Zone have not indicated encouraging results. The work is

in progress in other areas and the results can be evaluated after the completion of the work.

(c) Exploitation of the metals/minerals depends upon the techno-economic viability of the deposits.

Coal to Power Stations in Gujarat

*571. SHRI SOMJIBHAI DAMOR: Will the Minister of COAL be pleased to state:

(a) the requirement of coal for various Power Stations of the Gujarat State Electricity Board;

(b) the total quantity of coal actually supplied to these Power Stations during each of the last three years;

(c) whether the required quantity of coal has been supplied to these Power Stations;

(d) if not, the reasons therefor; and

(e) the steps being taken to supply the required quantity of coal to these Power Stations?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (d). The assessment made by Central Electricity Authority (CEA) regarding requirement of coal for thermal power stations of Gujarat State Electricity Board and actual despatches during the year 1990-91 and for the period April '92 to February, 1993 are given below:

(In '000 tonnes)
(Data Provisional)

| <i>Year</i> | <i>Requirement as assessed by CEA</i> | <i>Actual despatches</i> | <i>% materialisation</i> |
|----------------------------|---------------------------------------|--------------------------|--------------------------|
| 1990-91 | 9544 | 8401 | 88% |
| 1991-92 | 9606 | 9274 | 97% |
| April '92- February '93 | 9963 | 9729 | 98% |

Adequate quantity of coal has been supplied to the thermal power stations of Gujarat State Electricity Board. As a result the coal based power generation in the State has gone up and the GEB has been able to improve its plant load factor substantially.

(e) Highest priority is accorded for movement of coal to the power stations in the country including Power Stations of Gujarat Electricity Board. Supply of coal to power houses is being monitored closely and corrective action is taken wherever necessary to improve the availability of coal.

Reservation Policy

*572. SHRI VILAS MUTTEMWAR: Will the Minister of WELFARE be pleased to state:

(a) Whether demand has been made by various organisations that the present system of reservations for Scheduled casts and Scheduled Tribes in employment be given statutory status, instead of being an executive decision as at present; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). As per the demands from various Organisations the question of introduction of a Legislation in the Parliament for giving statutory backing

to the existing Rules/Regulations providing reservations for SC & ST in services etc. is under active consideration of the Govt. of India.

Accord with Mizo National Front

*573. DR. C. SILVERA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the clauses of the accord signed between the Union Government and the Mizo National Front which have been implemented so far;

(b) the details of such clauses which have not yet been implemented;

(c) the reasons for delay in implementation of such clauses; and

(d) the time by which these are likely to be implemented?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) to (d). A statement showing the details of the clauses of the Accord signed between the Union Government and the Mizo National Front on 30th June, 1986 and progress of their implementation is attached.

As will be seen from the statement, the Union Government have taken all necessary action to implement the various clauses of the Accord with which they are concerned.

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PREAMBLE

1. Government of India have all along been making earnest efforts to bring about an end to the disturbed conditions in Mizoram and restore peace and harmony. Efforts have yielded results.
2. Towards this end, initiative was taken by the later prime Minister, Smt. Indira Gandhi. Settlement reached
On the acceptance by Shri Laladenga on behalf of the Mizo national Front (MNF) of the conditions, namely, cessation of violence by MNF and holding of talks within the frame work of the Constitution of India, a series of discussions were held with reached during course of the talk is incorporated in the following paragraphs.

RESTORATION OF NORMALCY

- 3.1 With a view to restoring peace and normalcy in Mizoram the MNF party, on their part, undertakes within the agreed time-frame, to take all necessary steps to end all underground activities, to bring out all underground personnel of the MNF with their arms, ammunition and equipment to ensure their return to civil life, to abjure violence and generally to help in the process of restoration of normalcy. The modalities of bringing out all underground personnel and the deposit of arms ammunition and equipment will be as worked out. The implementation of the foregoing will be under the supervision of the Central Government. As a result of signing of Agreement, 534 MNF personnel and 154 members of their family have come overground and returned to civil life. They have deposited arms and ammunition according to a time-bound programme

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Position of Implementation

- 3.2 The MNF Party will take immediate steps to amend its Articles of Association so as to make them conform to the provisions of law.
- 3.3 The Central Government will take steps for the resettlement and rehabilitation of released underground MNF personnel coming overground after considering the Schemes proposed in this regard by the Government of Mizoram.
- 3.4 The MNF undertakes not to extend any support to Tripura/Tribal National Volunteers (TNV), People's Liberation Army of Manipur (PLA) and any other such groups, by way of training, supply of arms or providing protection or in any other manner.

the

Government of Mizoram.

- 4.1 With a view to satisfy the desires and aspirations of all sections of the people of Mizoram, the Government will initiate measures to confer Statehood on the Union Territory of Mizoram, subject to the other stipulations contained in this Memorandum of Settlement.
- 4.2 To give effect to the above, the necessary legislative and administrative measures will be undertaken, including those for the enactment of Bills for amendment of the Constitution and other laws for the conferment of statehood as aforesaid, to come into effect on a date to be notified by the Central Government.
- 4.3 The amendments aforesaid shall provide among other things, for the following:

LEGAL, ADMINISTRATIVE AND OTHER STEPS

- After the MNF personnel came overground along with their arms and ammunition and the MNF amended its constitution so as to conform to the provisions of law, the Government of India took legislative measures to confer Statehood on Mizoram. The Constitution (Fifty-Third /Amendment) Act, 1986 and the State of Mizoram Act, 1986 have been enacted in this regard. The State of Mizoram has

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- (i) The territory of Mizoram shall consist of the territory specified in Section 6 of the North Eastern Areas (Reorganisation) Act, 1971.
- (iii) Notwithstanding anything contained in the Constitution, no act of Parliament in respect of—
- religious or social practices of the Mizos,
 - Mizo customary law or procedure,
 - Administration of Civil and Criminal Justice involving decisions accordant to Mizo customary law,
 - ownership and transfer of land, shall apply to the State of Mizoram unless the Legislative Assembly of Mizoram by a resolution so decides;
- Provided that no thing in this clause shall apply to any Central Act in force in Mizoram immediately before the appointed day.
- (iii) Articles 170, Clause (1) shall, in relation to the Legislative Assembly of Mizoram, have effect as if for the word 'sixty' the word 'forty' has been substituted.
5. Soon after the Bill for conferment of Statehood becomes law and when the Presidents is satisfied that normalcy has returned and that conditions conducive to the holding of free and fair elections exists, the process of holding elections to the Legislative Assembly will be initiated.
6. (a) The Centre will transfer resources to the new Government keeping in view the change in the status from a Union Territory to a State from a Union Territory to a State and this will include resources to cover the revenue gap for the year.
- come into being with effect from 28th February, 1987. The State Legislative Assembly consists of forty members. The legislations also provide for items stipulated in the Memorandum of Settlement.
- Elections to the State Legislative Assembly were held on 16.2.1987
- The Government of India have met revenue gap as mentioned in the Memorandum of Settlement and are giving Plan assistance to Mizoras in the case of special category States.

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- (b) Central assistance for Plan will be fixed taking note of any residueary gap approved Plan outlay and the pattern of assistance will be as in the case of Special category States.
7. Border trade in locally produced or grown agricultural commodities could be allowed under a scheme to be formulated by international arrangements with neighbouring countries.
8. The Inner Line Regulation, as now in force in Mizoram, will not be amended or repealed without consulting the State Government.

Efforts have been made by the Government of India to persuade the Govts. of Myanmar and Bangladesh to agree to border trade with India.

No action is required and the provision is being respected.

OTHER MATTERS

9. The rights and privileges of the minorities in Mizoram as envisaged in the Constitution, shall continue to be preserved and protected and their social and economic advancement shall be ensured.
10. Steps will be taken by the Government of Mizoram at the earliest to review and codify the existing customs, practices, laws or other usages relating to the matters specified in clauses (a) to (b) of para 4.3 (ii) or the memorandum keeping in view that an individual mizo may prefer to be governed by Acts or parliament dealing with such matters and which are of general application.
11. The question of the unification of Mizo inhabited areas of other States to form one administrative unit was raised by the MNF delegation. It was pointed out to them, on behalf of the Government of India, that Article 3 of the Constitution of India Prescribes the procedure in this regard but that the Government cannot make any commitment in this respect.

The Autonomous District Councils for Lakhers Pawis and Chakmas under Sixth Schedule to the Constitution

continue to function even after Mizoram has become a State. The sixth Schedule to the Constitution has been amended to confer more powers to these councils. Action is being taken by the Government of Mizoram.

No action is required to be taken in this regard.

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12. It was also pointed out on behalf of the Government that as soon as Mizoram become a State,

- (i) the provisions of Part XVII of the constitution will apply and the State will be at liberty to adopt any one or more of the language in use in the State as the language to be used for all or any of the official purposes of the States;
- (ii) it is open to the State to move for the establishment of a separate University in the State in accordance with the prescribed procedure;
- (iii) In the memorandum of Settlement, it is open to the State to move for establishment of a separate University in accordance with the prescribed procedure. Thus there was no commitment on the part of the Central Govt. in the memorandum of Settlement the University would be set up. The Chief Minister of Mizoram has informed that the matter has been taken with the Deptt. of Education in the Ministry of Human Resources Development.

- (iii) in the light of the Prime Minister's statement at the Joint conferences of the Chief Justices. Chief Ministers and law Ministers held at New Delhi on 31st August, 1985, Mizoram will be entitled to have a High Court of its own, if it so wishes.
- Pending creation of infrastructural facilities for setting up of High Court, came into being on 5.7.90. The Ministry of Law and Justice have informed that formation of separate High Court for each of the State in NE Region would be taken up after the permanent bench of the Guahati High Court have been set up in each of these States and have functioned for sometimes.

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13. (a) It was not that there is already a schemes in force for payment of ex-gratia amount to heirs/ dependants of persons who were killed during disturbances in 1966 and thereafter in the Union Territory of Mizoram. Arrangements will be made to expeditiously disburse payment to those eligible persons who had already applied but who had not been made such payments so far.
- (b) It was noted that consequent on verification done by a joint team of officers the Government of India had already made arrangements for payment of compensation in respect of damag to crops; buildings destroyed/damaged during the action in Mizoram; and rental charges of buildings and lands occupied by the Security forces. There may, however, be some claims which were preferred and verified by the above team but have not yet been settled. These pending claims will be settled expeditiously. Arrangements will also be made for payment of pending claims or rental charges for lands/buildings occupied by the Security forests.
- The Govt. of India have made payment against all claims that were preferred and verified by the above Joint Team.
- An amount of Rs. 2.20 crores was released in May, 1988, Clauses implemented.

Coal Resources

*574. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of COAL be pleased to state:

(a) whether the Geological Survey of India has conducted any survey and assessed the inventory of coal resources in Orissa and other parts of the country;

(b) if so, the details thereof;

(c) the total incremental resources assessed during the last three years in the country, particularly in Orissa;

(d) whether the Geological Survey of India and the Central Mine Planning and Design Institute Ltd. have any programme to deploy drills for exploration of coal in Orissa during the Eighth Five Year Plan; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b). Yes, Sir. As on 1-1-1993, State-wise estimated reserves of coal (upto a depth of 1200 metres) as assessed by Geological Survey of India are given below:

| <i>State</i> | <i>Reserves of coal in million tonnes</i> |
|-------------------|---|
| Andhra Pradesh | 10837.75 |
| Arunachal Pradesh | 90.23 |
| Assam | 295.18 |
| Bihar | 64371.75 |
| Madhya Pradesh | 39022.56 |
| Maharashtra | 6276.53 |
| Meghalaya | 459.43 |
| Nagaland | 19.94 |
| Orissa | 46218.44 |

| <i>State</i> | <i>Reserves of coal in million tonnes</i> |
|---------------|---|
| Uttar Pradesh | 1062.21 |
| West Bengal | 25123.11 |
| Total | 193777.13 |

(c) Total incremental resources assessed during the last three years in the country is around 7732.89 million tonnes of which Orissa coalfields account for around 1956.90 million tonnes.

(d) and (e). Currently, 6 Nos. each of drills of Geological Survey of India and Central Mine Planning and Design Institute are engaged in regional exploration and detailed exploration respectively in Talcher and IB-River coalfields of Orissa. Besides, 5 drills of Mineral Exploration Corporation and 10 drills of State Government of Orissa are engaged in promotional drilling in Talcher Coalfield and detailed exploration in Talcher and IB-River coalfields respectively. The programme of deployment of drills in future depends on potentiality of blocks and demand projections.

Birth Rate

*575. SHRI KISHAN DUTT SULTANPURI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the targets fixed to bring down the birth rate under family welfare programmes during 1992-93, State/Union Territory-wise;

(b) the success achieved so far in this regard; and

(c) the details of the Central assistance provided for the purpose, State/Union Territory-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). Statement I is given below.

(c) Statement II is given below.

STATEMENT

State-wise Expected and Actual Achievements (in respect of Family Planning Methods during 1992-93)

| Sl.No | State/UT Agency | Sterilisations | | IUD Injections | | CC Users | | OP Users | |
|-------------|-----------------|---|---------------------------------------|---|---------------------------------------|---|---------------------------------------|---|---------------------------------------|
| | | Expected level of Achievement (1992-93) | Actual Achievement (Apr '92- Feb '93) | Expected level of Achievement (1992-93) | Actual Achievement (Apr '92- Feb '93) | Expected level of Achievement (1992-93) | Actual Achievement (Apr '92- Feb '93) | Expected level of Achievement (1992-93) | Actual Achievement (Apr '92- Feb '93) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| I STATE/UTS | | | | | | | | | |
| 1. | Andhra Pradesh | 600000 | 448143 | 480000 | 258133 | 1085000 | 839861 | 279000 | 172589 |
| 2. | Assam | 254000 | 22242* | 50000 | 20412* | 60000 | 36191* | 21000 | 11223* |
| 3. | Bihar | 500000 | 202869* | 400000 | 101459* | 400000 | 91895* | 91000 | 27792* |
| 4. | Gujarat | 285000 | 206461 | 430000 | 283335 | 720000 | 722421 | 153000 | 76381 |
| 5. | Haryana | 104000 | 86349 | 183000 | 115098 | 500000 | 470537 | 37000 | 31041 |
| 6. | Karnataka | 360000 | 299840 | 290000 | 213064 | 280000 | 263030 | 112000 | 78795 |
| 7. | Kerala | 140000 | 128697 | 125000 | 86107 | 300000 | 2660011 | 49000 | 32426 |
| 8. | Madhya Pr. | 400000 | 285367 | 390000 | 231796 | 1300000 | 1050242 | 349000 | 184602 |
| 9. | Maharashtra | 526000 | 483652 | 485000 | 396126 | 1176000 | 1080210 | 453000 | 243252 |

| Sl.No | State/UT Agency | Sterilisations | | | | IUD Insections | | | | CCUsers | | OPUsers | |
|-------|-----------------|---|------------------------------------|---|------------------------------------|---|------------------------------------|---|------------------------------------|---|------------------------------------|---------|--|
| | | Expected level of Achievement (1992-93) | Actual Achievement (Apr'92-Feb'93) | Expected level of Achievement (1992-93) | Actual Achievement (Apr'92-Feb'93) | Expected level of Achievement (1992-93) | Actual Achievement (Apr'92-Feb'93) | Expected level of Achievement (1992-93) | Actual Achievement (Apr'92-Feb'93) | Expected level of Achievement (1992-93) | Actual Achievement (Apr'92-Feb'93) | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | | | | |
| 10. | Orissa | 175000 | 114232 | 187000 | 125830 | 350000 | 246045 | 79000 | 38900 | | | | |
| 11. | Punjab | 100000 | 76013* | 500000 | 284104* | 500000 | 485255* | 70000 | 57861* | | | | |
| 12. | Rajasthan | 225000 | 170967 | 250000 | 150405 | 450000 | 346306 | 98000 | 37641 | | | | |
| 13. | Tamil Nadu | 350000 | 327808 | 450000 | 341856 | 250000 | 195355 | 139000 | 89327 | | | | |
| 14. | Uttar Pr. | 650000 | 320745 | 1600000 | 900635 | 1765000 | 1551079 | 342000 | 120382 | | | | |
| 15. | West Bengal | 400000 | 202332* | 325000 | 114455* | 450000 | 316994* | 244000 | 120382* | | | | |
| 16. | Himachal Pr. | 35000 | 35097 | 58000 | 44402 | 70000 | 75805 | 20000 | 13827 | | | | |
| 17. | J&K | 39000 | 3537 | 17000 | 6026 | 17000 | 14473 | 6000 | 3823 | | | | |
| 18. | Manipur | 70000 | 1111 | 8400 | 2686 | 8000 | 2100 | 6000 | 452 | | | | |
| 19. | Meghalaya | 1000 | 434 | 1500 | 1180 | 3000 | 1459 | 1000 | 75 | | | | |
| 20. | Nagaland | 2000 | 681 | 3000 | 565 | 1500 | 1 | 1000 | 2150 | | | | |
| 21. | Sikkim | 1100 | 771 | 1400 | 1002 | 400 | 332 | 1000 | 2150 | | | | |

| Sl.No | State/UT Agency | Sterilisations | | | | IUD Injections | | | | C Users | | O P Users | |
|-------|-----------------|---|------------------------------------|---|------------------------------------|---|------------------------------------|---|------------------------------------|---|------------------------------------|-----------|--|
| | | Expected level of Achievement (1992-93) | Actual Achievement (Apr'92-Feb'93) | Expected level of Achievement (1992-93) | Actual Achievement (Apr'92-Feb'93) | Expected level of Achievement (1992-93) | Actual Achievement (Apr'92-Feb'93) | Expected level of Achievement (1992-93) | Actual Achievement (Apr'92-Feb'93) | Expected level of Achievement (1992-93) | Actual Achievement (Apr'92-Feb'93) | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | | | | |
| 22. | Tripura | 11200 | 5054 ** | 2300 | 1447 ** | 2200 | 2403 * | 3000 | 2674 | | | | |
| 23. | A&N Islands | 1880 | 1636 | 1900 | 1364 | 1800 | 2236 | 1000 | 388 | | | | |
| 24. | Arunachal Pr. | 2400 | 951 * | 3000 | 1804 * | 900 | 876 * | 2000 | 962 * | | | | |
| 25. | chandigarh | 2800 | 2351 * | 8000 | 5010 * | 8000 | 10288 * | 410 | 352 * | | | | |
| 26. | D&N Haveli | 700 | 496 ** | 200 | 196 ** | 700 | 116 ** | 140 | 149 ** | | | | |
| 27. | Delhi | 41250 | 33660 | 90000 | 69560 | 344250 | 392431 * | 9000 | 7801 * | | | | |
| 28. | Goa | 3980 | 4007 | 3000 | 2942 | 10000 | 14096 | 3000 | 2393 | | | | |
| 29. | Daman & Diu | 330 | 309 | 200 | 185 | 800 | 990 | 140 | 202 | | | | |
| 30. | Lakshadweep | 90 | 33 * | 200 | *70 * | 1700 | 159 * | 490 | 42 * | | | | |
| 31. | Mizoram | 1310 | 3601 * | 2700 | 1642 * | 2921 | 1367 * | 1000 | 624 * | | | | |
| 32. | Pondicherry | 4600 | 7370 | 4000 | 3600 | 7900 | 9462 | 1000 | 814 | | | | |

| Sl.No | State/UT Agency | Sterilisations | | | | IUD Insetions | | | | CC Users | | OP Users | |
|-------|------------------|---|------------------------------------|---|------------------------------------|---|------------------------------------|---|------------------------------------|---|------------------------------------|----------|--|
| | | Expected level of Achievement (1992-93) | Actual Achievement (Apr'92-Feb'93) | Expected level of Achievement (1992-93) | Actual Achievement (Apr'92-Feb'93) | Expected level of Achievement (1992-93) | Actual Achievement (Apr'92-Feb'93) | Expected level of Achievement (1992-93) | Actual Achievement (Apr'92-Feb'93) | Expected level of Achievement (1992-93) | Actual Achievement (Apr'92-Feb'93) | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | | | | |
| II | Other Agencies | | | | | | | | | | | | |
| 33 | M/D Defence | 20400 | 16783 | 17325 | 12281 | 53800 | 45087 | 4000 | 2161 | | | | |
| 34. | M/O Railways | 30600 | 21765 | 17325 | 10565 | 350700 | 3121127 | 5000 | 4595 | | | | |
| 35 | Commercial Dist. | NA | NA | NA | NA | 6000000 | 3592667 | 2000000 | 634154 | | | | |
| | All India | 5275640 | 3515367 | 6384450 | 3789342 | 16471571 | 12433907 | 4581180 | 2021740 | | | | |

• Achievement figures are provisional figures upto Jan'93

•• Figures upto Dec'92

••• Figures upto Nov'92

Not Applicable

STATEMENT II

*Grants-In-Aid provided to States/Uts.
during 1992-93*

| <i>S.No.</i> | <i>State/Union Territory</i> | <i>Amount Provided (Rs. in lakhs)</i> |
|--------------|------------------------------|---|
| 1. | Andhra Pradesh | 6443.05 |
| 2. | Arunachal Pradesh | 26.63 |
| 3. | Assam | 2009.74 |
| 4. | Bihar | 5529.36 |
| 5. | Goa | 118.36 |
| 6. | Gujarat | 5337.51 |
| 7. | Haryana | 1762.96 |
| 8. | Himachal Pradesh | 1032.63 |
| 9. | J & K | 959.13 |
| 10. | Karnataka | 3083.39 |
| 11. | Kerala | 3629.10 |
| 12. | Madhya Pradesh | 5844.07 |
| 13. | Maharashtra | 8261.10 |
| 14. | Manipur | 441.22 |
| 15. | Meghalaya | 242.57 |
| 16. | Mizoram | 143.03 |
| 17. | Nagaland | 263.34 |
| 18. | Orissa | 3226.72 |
| 19. | Punjab | 1885.94 |
| 20. | Rajasthan | 5014.50 |
| 21. | Sikkim | 127.77 |
| 22. | Tamil Nadu | 5090.47 |

| <i>S.No.</i> | <i>State/Union Territory</i> | <i>Amount Provided (Rs.in lakhs)</i> |
|--------------|------------------------------|--|
|--------------|------------------------------|--|

| | | |
|-----|---------------|----------|
| 23. | Tripura | 274.51 |
| 24. | Uttar Pradesh | 16289.41 |
| 25. | West Bengal | 4455.11 |

UNION TERRITORIES

| | | |
|-----|-------------|--------|
| 26. | A&N Islands | 71.92 |
| 27. | Chandigarh | 101.81 |
| 28. | D&N Haveli | 20.30 |
| 29. | Daman & Diu | 17.10 |
| 30. | Delhi | 675.08 |
| 31. | Lakshadweep | 7.79 |
| 32. | Pondicherry | 63.00 |

| | |
|--------------|-----------------|
| Total | 82448.62 |
|--------------|-----------------|

Ayurvedic Medicines

*576. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether medicines having gold as one of the main ingredients have a special place among Ayurvedic medicines;

(b) whether such medicines are in actue shortage;

(c) if so, the reasons therefor; and

(d) the steps being taken by the Government to overcome the shortage of these medicines?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B.

SHANKARANAND): (a) to (d). Ayurvedic drugs are mainly Herbal/Herbo-mineral based. Some of the herbo-minerals drugs contain gold. No shortage of such medicines has been reported.

Grievances Commission

*577. SHRI V. SREENIVASA PRASAD:
SHRIMATI DIPIKA H. TOPIWALA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to constitute a Grievances Commission in the National Capital Territory of Delhi to take care of the mounting complaints against the functioning of its various agencies connected with public utility services;

(b) if so, the composition of the proposed Commission;

(c) the nature of complaints to be attended by the Commission; and

(d) the time by which it is likely to start functioning?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) There is no plan to constitute the Grievance Commission for the national capital Territory of Delhi to take care of complaints against the functioning of its various agencies connected with public utility services. A grievance Redressal and Anti-Corruption Cell is functioning in the Secretariat of Govt. of NCT of Delhi under the direct supervision of secretary (AR) and Chief Secretary, Delhi since 1985. In other departments of Govt. of NCT of Delhi, senior level officers have been nominated as Grievances Redressal Officers/Noadal Officers to here the grievances.

(b) to (d). Do not arise in view of (a) above.

[Translation]

LPG Through Pipeline

*578. SHRIMATI SAROJ DUBEY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the names of cities in the country where LPG is being supplied through pipeline at present;

(b) whether there is any proposal to supply LPG through pipeline in other cities also; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) LPG is not being supplied through pipelines in any city at present.

(b) No, Sir.

(c) Does not arise.

Anti-Rabies Injection

*579. SHRI ARJUN SINGH YADAV:
SHRI KASHIRAM RANA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have developed any new anti-rabies injection;

(b) whether this injection has been clinically tested;

(c) if so, the details thereof; and

(d) the target fixed for commercial production of the injection?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) A tissue Culture Rabies Vaccine using Vero Cell Technology has been developed in Pasteur Institute of

India, Coonoor.

(b) Yes, Sir.

(c) Necessary licence for producing the new vaccine has already been obtained from the Drugs Controller of India.

(d) the tentative production target of the institute is about 1 million doses per year.

Immunisation Against Diseases

*580. SHRI RAM PUJAN PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the per capita amount being spent by the Government for immunisation against diseases in the rural and the urban areas of the country, separately;

(b) whether there is any proposal to bring parity in this regard; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). An amount of Rs.7474.47 lakhs was spent under the Universal Immunisation Programme during 1991-92. Seperate break up of expenditure for rural and urban areas is not maintained.

The estimated direct expenditure on each beneficiary under the programme in 1991-92 was approximately Rs.10.00.

[English]

Food Processing Sector

*581. SHRI K.H. MUNIYAPPA:
SHRI GEORGE FERNANDES:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government have approved proposals worth rupees four thousand crores for setting up of industries

in the food processing sector;

(b) if so, the nefits to be accured therefrom including the generation of employment;

(c) whether the Union Government have formulated any scheme for the development of technical link between processors and growers in order to provide incentives to farmers; and

(d) if so, the salient features thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRITARUN GOGOI): (a) to (d). Yes, Sir. These proposals when implemented are likely to generate direct regular employment of over 50,000 persons. Ministry of Food Processing Industries has formulted several plan schemes for implementation during the Eighth Plan for the development of Food Processing Industries. These schemes inter-alia include the scheme for strengthening backward linkages between processors and growers in the Fruit and Vegetable Processing Sector.

Agreement with IA Pilots

*582. SHRI BOLLA BULLI RAMAIAH:
MAJ. GEN (RETD.) BHUWAN
CHANDRA KHANDURI:

Will the Minister of CIVIL AVIATION & TOURISM be pleased to state:

(a) whether any agreement between the pilots and the Indian Airlines (IA) has been reached recently;

(b) if so, the details thereof;

(c) whether all the demands have been met;

(d) whether the matter was discussed by the Board prior to the agreement;

(e) the additional financial commitment made by the mangement in conceding the demend of the pilots; and

(f) the measures Government propose to take to meet this additional financial commitment?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c). A Memorandum of Understanding has been signed between Indian Airlines and the Indian Commercial Pilots' Association (ICPA) on 21.2.93 regarding increase in Meal allowance. By another Memorandum of Settlement signed with ICPA on 2.3.93, three out of four issues raised by ICPA in their strike notice dated 24.11.92 were resolved and the fourth issue concerning basic pay of Commanders was agreed to be referred to adjudication. It was further agreed that ICPA would extend all possible cooperation to the management to ensure optimum utilisation of the fleet.

(d) No, Sir. The agreement dt. 21.2.93 was subsequently approved by the Board of Directors.

(e) and (f). The additional financial impact of the increase in Meal Allowance comes to Rs.1.36 crores per annum with effect from 1.1.91 and Rs.2.72 crores per annum with effect from 1.1.93. Indian Airlines proposes to meet this out of increased productivity and cost control.

Financial Viability of SEBs

*583. SHRI V. SREENIVASA PRASAD:
SHRI G. DEVARAYA NAIK:

Will the Minister of POWER be pleased to state:

(a) whether a workshop was organised recently by the Power Finance Corporation to discuss steps for improving financial viability of SEBs;

(b) if so, the salient features thereof;

(c) whether a fresh review of the Indian (Amendment) Act, 1986 has been recommended to control power theft,

distribution and transmission losses and to realise dues; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF POWER (SHRI N.K.P. SALVE): (a) to (d). Yes, Sir. A 2-day Workshop on Metering, Billing and Collections was organised by the Power Finance Corporation in collaboration with USAID on the 5th and 6th of February, 1993 but the same was basically meant for identification of the problems being experienced by SEBs in regard to metering, billing and collections, and as such no specific recommendations in the form of solutions were put forth at that stage.

Pollution Control in Thermal Power Plants

*584. SHRI C. SREENIVAASAN:
SHRI MANIKRAO HODLYA
GAVIT:

Will the Minister of POWER be pleased to state:

(a) the number of thermal plants functioning in each State at Present;

(b) the estimated quantity of the fly ash emitted by these plants annually;

(c) the number of plants which do not have pollution control equipments;

(d) whether the Government propose to take action against these thermal plants;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF POWER (SHRI N.K.P. SALVE): (a) Statewise number of thermal power stations functioning at present are given below:

State/UT/System No. of thermal plants*

| | |
|--------------------|----|
| 1. Andhra Pradesh | 6 |
| 2. Assam | 4 |
| 3. Bihar | 4 |
| 4. Gujarat | 11 |
| 5. Haryana | 2 |
| 6. Jammu & Kashmir | 1 |
| 7. Karnataka | 1 |
| 8. Madhya Pradesh | 6 |
| 9. Maharashtra | 9 |
| 10. Orissa | 1 |
| 11. Punjab | 2 |
| 12. Rajasthan | 2 |
| 13. Tamil Nadu | 6 |
| 14. Uttar Pradesh | 11 |
| 15. West Bengal | 11 |
| 16. Delhi | 4 |
| 17. D.V.C. | 4 |

* this also includes the gas and oil based thermal plants.

(b) According to Central Pollution Control Board, these power plants emit about 40 million tonnes of fly-ash annually.

(c) All thermal power stations have some form or the other of pollution control equipments.

(d) to (f). As per the recent notification of the Government of India, all the thermal power stations set up before 16th May, 1981 shall provide air pollution control devices to

comply with the prescribed limits by December 31st, 1993.

Privatisation of IA and AI

*585. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Privatisation of IA, Air India put off" appearing in the Economic Times dated January 31, 1993;

(b) if so, the facts thereof; and

(c) the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) and (c). A statement is laid on the table of the House.

STATEMENT

The newspaper report gives the impression that the passing of the Air Corporations (Transfer of Undertakings and Repeal) Bill, 1992 would lead to privatisation of Air India and Indian Airlines.

There is no proposal to "Privatise" Air India and Indian Airlines, What is intended is only restructuring of the two airlines by converting them into two companies under the Companies Act, 1956. The Companies will still have majority shareholding of the Government. There is no reversal of policy in this matter.

Letters Sorting Machines

*586. DR. LAXMINARAYAN PANDEYA:
DR. ARNRIT LAL KALIDAS
PATEL:

Will the Minister of COMMUNICATIONS

be pleased to state:

(a) whether letter sorting machines are proposed to be introduced in some of the cities;

(b) if so, the details thereof;

(c) the cost of each such machine and its capacity;

(d) whether the machines are likely to be produced indigenously;

(e) if so, the likely places of production;

(f) whether the Government also propose to import these machines;

(g) if so, the details thereof; and

(h) the estimated expenditure for the installation of these machines?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) to (c). One Automatic Mail Processing System consisting of sorting machines, manual coding desks and ancillary machines has been installed at Bombay. It is proposed to install similar systems at Madras and Delhi in due course. The cost of the system installed at Bombay is approximately Rs.10 crores. The system is expected to process 2.4 lakh letters in one eight (8) hour shift.

(d) No, Sir.

(e) Does not arise in view of reply at (d) above.

(f) to (h). The system installed at Bombay has been imported from M/s. Alcatel Bell Telephones Company, Belgium after obtaining global tenders. No decision has yet been taken regarding the system at other places. The total cost of installation of the system installed at Bombay is estimated at Rs.22 crores approximately. This includes customs duty, building and other charges.

Erosion by Brahmaputra River

*587. SHRI PROBEN DEKA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any scheme submitted by the Government of Assam to the Union Government for prevention of erosion caused by the river Brahmaputra is pending with Central Water Commission for approval;

(b) if so, the details thereof; and

(c) the action proposed to be taken in this regard?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) to (c). In all 19 Schemes for flood management costing Rs.55.9 crores have been received for approval during the year 1992-93. Out of these, 10 schemes costing Rs.16.9 crores have been approved and one scheme costing Rs.4.68 crores has been withdrawn by the State Government. Examination of 3 schemes costing Rs.7.74 crores received recently in March 1993 has not been completed. Clarifications on 5 schemes costing Rs.26.7 crores have been requested from the State Government.

[Translation]

Modernisation of Telephone Exchanges in M.P. and Gujarat

*588. SHRI MAHENDRA KUMAR SINGH THAKUR:
SHRI N.J. RATHVA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of old telephone exchanges in Madhya Pradesh and Gujarat which require replacement and modernisation;

(b) the total number of electronic and crossbar exchanges set up since June, 1991 in these States;

(c) the total number of villages covered by telephone facility at present;

(d) whether these telephones are working satisfactorily;

(e) if not, the reasons therefor; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Exchanges which require replacement/Modernisation:

Gujarat - 355

Madhya Pradesh - 211

(b) Electronic and Crossbar Exchanges commissioned including replacement:

Gujarat - 592

Madhya Pradesh - 1187

(c) Number of villages covered by telephone facility:

Gujarat - 5876

Madhya Pradesh - 11960

(d) to (f). Telephones are generally working satisfactorily and faulty PCOs are repaired with a reasonable time. However, some times there may be prolonged interruption of PCOs provided through long open wire alignment which are affected due to natural calamity and thefts etc. For improving the performance of such PCOs reliable multi-access rural radio system (MARR) are being introduced in telecom

network.

Tillar Dam In Madhya Pradesh

*589. SHRI PHOOL CHAND VERMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Tillar Dam is being constructed in Agar-Malwa in Shajapur district of Madhya Pradesh;

(b) the total amount spent so far on the construction thereof;

(c) the total area of land in hectares being irrigated at present and likely to be brought under irrigation;

(d) the total amount likely to be spent on the completion of the dam; and

(e) the time by which the dam is likely to be completed?

THE MINISTER OF WATER RESOURCE AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) Yes, Sir.

(b) An expenditure of Rs.30.76 crores has been made upto March, 1992 and likely expenditure during 1992-93 is Rs.1.50 crore on the project.

(c) Irrigation potential of about 5,000 hectares has been created till the end of 1991-92 and an additional potential of 2,000 hectares is likely to be created during 1992-93 against an ultimate irrigation potential of 9,000 hectares.

(d) Latest estimated cost of the project is Rs.36.46 crores.

(e) The project is scheduled to spill over in IX Plan.

[English]

Power Requirement in Delhi

*590. SHRI MADAN LAL KHURANA: Will the Minister of POWER be pleased to state:

(a) the estimated gap between requirement and generation of power in Delhi during 1993-94;

(b) the comparative figures for the preceding three years; and

(c) the measures adopted to bridge the gap?

THE MINISTER OF POWER (SHRI N.K.P. SLAVE): (a) to (c). As against the anticipated requirement of 10770 Million Units of energy in Delhi during 1993-94, the availability is expected to be 10685 MU. Out of this, DESU's own generation is estimated as 2829 MU. The balance requirements are met by supply from the Badarpur Thermal Power Station and the Northern Grid. The comparative figures for the preceding three years are as follows:

| <i>Particulars</i> | <i>1990-91</i> | <i>1991-92</i> | <i>1992-93</i> |
|--------------------------------|----------------|----------------|----------------|
| i) Requirement (MU) | 8546 | 9347 | 10158 |
| ii) Availability (MU) | 8484 | 9255 | 10098 |
| iii) Deficit (MU) | 62 | 92 | 60 |
| iv) DESU's own generation (MU) | 2093 | 2441 | 2461 |

The marginal shortfalls are managed by suitable load management and enforcing peak load restrictions on industries. The power generation in Delhi is expected to further increase by installation of 3x34.07 MW waste Heat Recovery Units at the existing Gas Turbines, improvements in the Plant Load Factor of the existing power stations and the proposed installation of 600/900 MW Gas Turbine Station at Bawana.

propose to make any comprehensive study in regard to integrated development of food processing industries;

(b) if so, the details thereof;

(c) whether the Union Government propose to implement any scheme for the use of indigenous or foreign technology to save fruits, vegetables and other edible items from perishing; and

(d) if so, the salient features thereof?

[Translation]

Integrated Development of Food Processing Industries

*591. SHRI SURAJBHANU SOLANKI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) and (b). While some sectoral studies are available in food processing sector, the Ministry, under Plan schemes, is providing assistance to the State Governments and

other institutions and organisations for conducting studies in food processing sectors for further development.

(c) and (d). Ministry of Food Processing Industries has formulated several Plan schemes for the development of food processing industries. The summary of the schemes formulated for implementation during the Eighth Plan are given in the Statement.

STATEMENT

A. *Grain Processing Sector*

1. Post Harvest Technology Centre, IIT, Kharagpur.
2. Paddy Processing Research Centre, Thanjavur.
3. Regional Extension Service Centres.
4. Research and Development Schemes.
5. Rice Milling Machinery and Allied Equipment Testing Centres.
6. Modernisation of Rice Mills.
7. Setting up of Food Engineering Centre.

B. *Fruit & Vegetable Processing*

1. Scheme for setting up food processing and the rural areas.
2. Scheme for assistance for establishment of F&VP units.
3. Scheme for strengthening backward linkages between processors and growers. Testing Centres.
4. Scheme for assistance for develop-

ment of infrastructure for mushroom cultivation and processing.

5. Assistance for development and processing of Hops.
6. Generic advertising on processed foods and for providing marketing assistance.
7. R & D in F & VP.

C. *Meat & Poultry Processing*

1. Establishment of National Livestock Products Development Council.
2. Development of pork processing.
3. Development of sheep goat and rabbit meat processing.
4. Development of Poultry & Egg Processing
5. Development of Buffalo meat processing
6. Development of infrastructure for storage and transport of meat for export.
7. Development of marketing facility.
8. Development of trained manpower for meat processing industry.
9. R & D for meat processing and specialised packaging.

D. *Fisheries & Fish Processing*

1. Assistance for participation in deep sea fishing and processing.
2. Grant-in-aid providing interest subsidy on loan for acquisition of deep sea fishing vessel.

3. Assistance for diversified fishing.
4. Scheme for effective implementation of MZI Act by providing funds for installation of communication facilities for the Coast Guard.
5. Scheme for setting up of cold-chain.
6. Scheme for tuna and other fish processing.
7. Assistance to National Marine Fisheries Development Board.
8. Fishery Survey of India.

E. Consumer Industry

1. R&D scheme on soyabean products and Indian traditional foods and packaging.
2. Investment in Public Sector Enterprises.
 - a) NFIL
 - b) NERAMAC

F. Secretariat Economic Services

1. Scheme for strengthening of nodal agencies.
2. Scheme for strengthening of Directorate of F&VP for information, training, education and quality system for development of F&VP.
3. Scheme for participation in National and international exhibitions.
4. Scheme for promoting studies in food processing.
5. Scheme for performance awards in

Food Processing Industries.

[English]

Deep Sea Fishing

*592. DR. (SHRIMATI) K.S. SOUNDARAM: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government have taken/propose to take my initiative for large scale deep sea fishing from the coast of Tamil Nadu;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRITARUNGOGOI): (a) to (c). Government have recently given permission to two companies from Tamil Nadu for Test Fishing/Joint Ventures in deep sea fishing in collaboration with two foreign fishing companies. Moreover, a number of companies have their base of operation at Madras for deep sea fishing all along the Indian coast including the coast off Tamil Nadu.

Film Industry

*593. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have received any representation from the Film Federation of India regarding various problems faced by the film industry with regard to raw stock;

(b) if so, the details thereof; and

(c) the action taken by the Government in the matter?

THE MINISTER OF STATE OF THE
MINISTRY OF INFORMATION AND
BROADCASTING (SHRI K.P. SINGH DEO):

(a) Yes, Sir.

(b) For details, an extract of the representation is enclosed as statement.

(c) In order to mitigate the grievance, this matter was discussed in a meeting convened under the Chairmanship of the then Dy. Chairman, Planning Commission on 6.7.92, which was attended by the then Minister of Information and Broadcasting and senior officers of Ministries of Information and Broadcasting, Finance and Commerce and the leading Film Industry Associations including the President, Film Federation of India. During deliberations it was made clear to the film industry that the setting up of the manufacturing plant in the public sector was not possible in view of the resource constraint facing the Government. Moreover, the project had to be economically viable. Manufacture of colour negative and positive raw film in the private sector did not require licence. In the wake of liberalised industrial atmosphere and rupee convertibility, the private sector had to come forward for this. The possibility of the participation by the NRIs could also be explored. Till such time indigenous manufacture was possible, import of raw stock had to continue for keeping the film industry alive. However, in the Budget proposals for 1993-94 Government have announced more reliefs to this sector in the form of reduction in customs duties.

STATEMENT

*Extract of Film Federation of India's
Representation Dated 29.6.92 to The
Planning Commission*

SETTING UP OF A MANUFACTURING UNIT FOR RAW FILM

For years India has been the largest producer

of feature films in the world and yet not an inch of raw film, either positive or negative is being manufactured indigenously and all raw film is imported from abroad. In a country like India, where even nuclear energy is being produced, nobody, ever since independence, has thought of manufacturing raw film which is the most basic need and raw material of film industry and is, in fact, its blood line and it obviously is not a luxury item and yet the successive governments have imposed customs and excise duties so heavily as it were a luxury item. The result is that the raw film in India is the costliest in the world while, in all fairness, the government should ensure that it should be the cheapest in the world considering that India is the producer of largest number of films and the commodity is cent percent imported. In 1960, a public undertaking, Hindustan Photofilm Mfg. Co. Ltd., was established with the intention of manufacturing raw film indigenously, but the HPF, during all these 32 years, has been only cutting and perforating the jumbo rolls which it imports as a matter of monopoly. Thanks to HPF's monopoly, inefficiency and arbitrary and frequent hikes in the sale price of positive colour film coupled with the high customs and excise duties, a 1000' tin in India costs Rs.3,000/- while in Pakistan it costs only Rs.1,500/-. Similarly, because of the government's callous customs and excise duties, a 1000' tin of colour negative which in India costs Rs.12,000/- is available in Pakistan at a price of Rs.7,300/-. The approximate annual consumption of positive colour film is about 5 lakh tins and that of negative colour film is about 50,000 tins. From this can be judged the crippling effect of various customs and excise duties imposed on colour film the basic raw material of the film industry. Under these circumstances, the only way out is that the Planning Commission may allocate funds for immediate setting up of a manufacturing units, both for positive and negative colour film, either in the public sector or in the joint sector, and till such time that a factory is set up, all customs and excise duties should be

abolished on the raw film and the revenue loss of about 100 crores on this account is only a pittance considering the total quantum of custom and excise duties collected in the finance ministry, and similarly considering that the total outlay of the 8th five year plan is Rs. 7,98,000 crores, setting up of a factory for the manufacture of raw film should be an easy job in as much as our enquiries indicate that such a plant needs only about Rs. 600 crores of investment with a great potential of export of raw film to other countries.

What we have submitted above regarding raw film is equally applicable to the manufacture of various cinematographic equipments both regarding the setting up of an equipment factory as well as the abolition of excise and on customs duties on such equipments till the time the factory is set up for this purpose.

[*Translation*]

Slaughter Houses Near Airports

*594. SHRI YASHWANTRAO PATIL:
SHRI GOVINDRAO NIKAM:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there are any international guidelines that there should be no slaughter house in nearby area of any of the airports;

(b) if so, whether these guidelines are not being complied within the country; and

(c) if so, the reason therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) International Civil Aviation Organisation recommends that garbage disposal dumps or such other sources attracting bird activity on or in the vicinity of an aerodrome should be eliminated or their establishment prevented, unless these are unlikely to create

conditions conducive to bird hazard problems

(b) and (c). Action is taken in accordance with provisions of the Aircraft Rules, 1937, and the applicable civic rules, with a view to preventing bird hazard problems in India.

[*English*]

Telecom Services in Rural Areas

*595. SHRI P.G. NARAYANAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether telecommunication services are likely to be extended to rural areas of the country;

(b) whether the Government propose to allow multinational companies to enter into rural telecommunication sector; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir. Telecom facilities to rural areas of the country are already being provided progressively.

(b) and (c). A proposal for private participation in rural telecommunication sector is under consideration.

High Power T.V. Station At Mysore

*596. SHRIMATI CHANDRA PRABHA URS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to set up a high power T.V. transmitter at Mysore during 1993-94;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (c). A high power TV transmitter is envisaged to be set up at Mysore in Karnataka. The normal lead time involved in completion of projects of this nature is about 4 years after formal approval of the project by the Government.

Irrigation Projects of Andhra Pradesh

*597. SHRI J. CHOKKA RAO:
SHRI DHARMABIKSHAM:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of major and medium irrigation projects submitted to the Union Government by the Government of Andhra Pradesh for clearance;

(b) the number of projects found to be in order;

(c) their present stage;

(d) the number of projects which are pending for approval; and

(e) the number of projects rejected?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) to (e). The number of major and medium irrigation projects received from the Government of Andhra Pradesh which have not been given investment clearance, are 15 and 12 respectively. Out of these, three major namely Jurala, Vamsadhara State-II and Yeleru and one medium project namely Buggavanka have been techno-economically appraised and found acceptable by the Advisory Committee subject to compliance of certain observations such as obtaining clearances from the Ministry

of Environment & Forests and the Ministry of Welfare etc. The consideration on one major project namely Telugu Ganga, though techno-economically examined by the central Water Commission, has been deferred by the Advisory Committee due to non resolution of inter-State issues. One major project namely Modernisation of K.C. Canal has been received recently for techno-economic appraisal. Remaining 10 major and 11 medium projects have been sent back to the State Government due to non compliance of observations of Central Appraising agencies for which State Government is required to submit modified project reports.

[*Translation*]

Earning from Metro Channel

*598. SHRI BALRAJ PASSI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total amount received by the Government from the producers since the starting of Metro Channel;

(b) whether the Government propose to increase the time for Metro Channel keeping in view its popularity; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) Doordarshan have received an amount of Rs. 58.32 lacs in respect of the programmes telecast in the metro hour introduced from 26.1.1993 on its existing second channels in Delhi, Bombay, Madras and Calcutta till 31.3.1993.

(b) and (c). Metro network is also being uplinked via satellite from 9.00 p.m. to 10.00 p.m. from 1.4.1993 onwards.

T.V. Transmitter at Gangtok

*599. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether T.V. transmitter of 1 K.W. capacity has since been commissioned into service at Gangtok;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government propose to provide programme generation facility centre at Gangtok;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) to (c). The construction of transmitter building and TV tower at Gangtok has been completed and action to instal the transmitter and equipment initiated by Doordarshan. The high power transmitter (1 KW) at Gangtok is envisaged to be ready for commissioning in 1993.

(d) to (f). A Programme Generation Facility centre comprising a Studio of about 50 sq. metre area with associated technical facilities equipped with professional grade colour equipment is envisaged to be set up at Gangtok and a Mini ENG (Electronic News Gathering) Van would also be provided at the Centre for outside coverage.

[English]

Telephone Connections in Metro Cities

*600. SHRI PIUS TIRKEY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of persons on the waiting list for telephone connections in Delhi, Calcutta, Bombay and Madras, city-wise;

(b) the steps taken or proposed to be taken by the Government to provide telephone connections as early as possible; and

(c) the steps taken to convert more telephone exchanges into electronic exchanges?

THE MINISTER OF STATE FOR OF THE MINISTRY OF COMMUNICATION (SHRI SUKH RAM): (a) Total number of persons on waiting list for telephone connections as on 28.2.93 is as under:

| | | |
|----------|---|--------|
| Delhi | - | 346145 |
| Bombay | - | 205253 |
| Calcutta | - | 62007 |
| Madras | - | 109517 |

(b) One of the objective of the Department of Telecommunication for the eighth five year plan is to restrict the waiting period for telephone connections under General category in larger telephone system areas to two years and provide connection practically on demand for other categories. Accordingly expansion plans are being drawn for Delhi, Calcutta, Bombay and Madras, subject to the availability of resources

(c) Eighth Five Year Plan of Department of Telecom envisages the following steps to convert more telephone exchanges into electronic exchanges:-

- Replace all life expired & wornout electromechanical exchanges by electronic exchanges.
- Replace all small size STROWGE type MAX - III exchange and line finder type MZX - II exchange by electronic

exchanges (as part of the programme to provide NSD to all exchanges).

- Replace all life expired & unserviceable transmission system by digital systems.

Gas For Power Projects

*601. SHRI G.M.C. BALAYOGI:
SHRI M.V.V.S. MURTHY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Andhra Pradesh have submitted any proposal to the Union Government for supply of natural gas or gas-based power projects;

(b) if so, the details thereof; and

(c) the action taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). Requests for allocation have been received from time to time. 1.9 MMSCMD of gas has been allocated for the generation of power in Andhra Pradesh.

Oil And Natural Gas

*602 SHRI B. DEVARAJAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the name of the agencies producing oil and gas in the country;

(b) the number of wells dug both in on-shore and off-shore areas during the last three years;

(c) the number of such wells at present and the quantity of oil and gas being produced from such wells?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) Oil & Natural Gas Commission and Oil India Limited are the agencies producing oil and gas in the country.

(b) and (c). During the last three years 1150 wells in Onshore and 325 wells in Offshore have been drilled of which 529 are oil and 36 are gas producing. The total crude oil and gas production during 1991-92 was 30.346 MMT and 18.645 BCM respectively.

[*Translation*]

Leprosy Hospitals In West Bengal

*603 SHRI BIR SINGH MAHATO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the place in West Bengal where leprosy hospitals have been opened;

(b) whether foreign assistance has been provided to these hospitals; and

(c) if so, the details of assistance provided during 1991-92 and 1992-93?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) (a) Under National Leprosy Eradication Programme, there is no scheme for opening of leprosy hospitals as the emphasis is on domiciliary treatment. A regional Leprosy Training and Research Institute has, however, been set up at Goripur in West Bengal which includes a 75 bedded hospital for leprosy patients.

(b) No, Sir,

(c) Does not arise.

[English]

taken to provide LPG connections in the rural areas of the country?

LPG Connections

*604. SHRIDILEEPBHAI SANGHANI:
SHRISANTOSH KUMAR
GANGWAR:

THE MINISTER OF STATE OF THE
MINISTRY OF PETROLEUM AND NATURAL
GAS (CAPTAIN SATISH KUMAR SHARMA)

(a) A statement is appended.

Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to state:

(b) The enrolment target of LPG for the year
1993-94 is being finalised.

(a) the number of LPG connections
proposed to be provided during 1990-91
1991-92 and 1992-93, State-wise;

(c) As per the existing policy, LPG facility is
provided in all areas of the country, under
approved marketing plans, covering places
with a population of 20,000 and above,
offering viable distributorships and subject
to overall availability of the product, in a
phased manner.

(b) the number of LPG connections
proposed to be provided during 1993-94,
State-wise; and

(c) the steps taken or proposed to be

STATEMENT

| Sl. No. | Name of the States | Number of Connector released | | |
|---------|--------------------|------------------------------|---------|-------------------------------|
| | | 1991-91 | 1992-93 | 1991-92 (upto December,92) |
| 1. | Andhra Pradesh | 52736 | 79930 | 38464 |
| 2. | Arunachal Pradesh | 871 | 2009 | 452 |
| 3. | Assam | 10275 | 13134 | 4078 |
| 4. | Bihar | 22843 | 36583 | 16140 |
| 5. | Goa | 2270 | 4692 | 2064 |
| 6. | Gujarat | 39466 | 56252 | 27762 |
| 7. | Haryana | 18046 | 34434 | 16071 |
| 8. | Himachal Pradesh | 8778 | 16920 | 16291 |
| 9. | Jammu & Kashmir | 7685 | 17849 | 17729 |
| 10. | Karnataka | 37956 | 70006 | 33479 |
| 11. | Kerala | 31087 | 58281 | 26982 |

| Sl. No. | Name of the States | Number of Connector released | | |
|---------|--------------------|------------------------------|---------|-------------------------------|
| | | 1991-91 | 1992-93 | 1991-92 (upto December,92) |
| 12. | Madhya Pradesh | 27393 | 47739 | 21130 |
| 13. | Maharashtra | 65207 | 102714 | 57011 |
| 14. | Manipur | 297 | 260 | 694 |
| 15. | Meghalaya | 961 | 2104 | 1220 |
| 16. | Mezoram | 214 | 987 | 733 |
| 17. | Nagaland | 854 | 2156 | 438 |
| 18. | Orissa | 18419 | 25922 | 8096 |
| 19. | Punjab | 24138 | 41346 | 30242 |
| 20. | Rajasthan | 29762 | 52162 | 26636 |
| 21. | Sikkim | 1393 | 2757 | 656 |
| 22. | Tripura | 753 | 755 | 583 |
| 23. | Uttar Pradesh | 76563 | 141277 | 67816 |

| Sl. No. | Name of the States | Number of Connector released | | |
|--------------------------|----------------------|------------------------------|---------|-------------------------------|
| | | 1991-91 | 1992-93 | 1991-92 (upto December,92) |
| 24. | West Bengal | 52847 | 64485 | 26280 |
| 25. | Tamil Nadu | 46446 | 59399 | 40782 |
| Union Territories | | | | |
| 1. | Andaman & Nicobar | 267 | 874 | 414 |
| 2. | Chandigarh | 3222 | 5136 | 2972 |
| 3. | Dadra & Nagar Haveli | 200 | 420 | 120 |
| 4. | Delhi | 34067 | 61685 | 42058 |
| 5. | Daman & Diu | 400 | 400 | 250 |
| 6. | Lakshdweep | 41 | 276 | 75 |
| 7. | Pondichery | 345 | 443 | 330 |

Copper Production

*605. SHRI C.P. MUDALAGIRIYAPPA:
SHRI K.H. MUNIYAPPA:

Will the Minister of MINES be pleased to state:

(a) the total quantity of copper produced in the country during each of the last three years;

(b) whether the copper content in the copper ore, especially in eastern copper mines, is on the decline;

(c) if so, whether there is any proposal to close down some of the eastern copper mines; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) Hindustan Copper Limited (HCL) is the only Central Government Public Sector Undertaking engaged in mining and production of primary copper metal in the country. The production of refined copper (Cathode) by HCL during the last three years was as follows:

| <i>Year</i> | <i>Quantity (in tonnes)</i> |
|-------------|-----------------------------|
| 1990-91 | 40,598 |
| 1991-92 | 45,495 |
| 1992-93 | 45,275 |

(b) Yes, Sir.

(c) Presently, there is no proposal to close down any copper mine of HCL including the mines in the eastern sector.

(d) Does not arise.

[English]

Collection Of Technical Data

*606 SHRI RAMTAHAL CHOUDHARY:
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Commission has incurred any expenditure for collection of the technical data;

(b) if so, the details thereof for the last three years;

(c) whether the technical data has been sold out;

(d) if so, the amount earned thereby; and

(e) the reasons for selling out such data?

THE MINISTER OF STATE OF MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) and (b). During 1989-90 to 1991-92 ONGC has incurred a total amount of Rs. 460.31 crores on geological and geophysical surveys and an amount of Rs. 2926.87 crores on exploratory drilling, for acquisition of technical data.

(c) to (e). An amount of Rs. 64,38,38,268 plus US \$ 35,72,500 has been received from sale of data packages and information dockets in respect of blocks offered under the Fourth and Fifth Rounds of Bidding for exploration and oil and gas fields offered for development by private companies.

[English]

Coal Cess

*607. SHRI SWAMI SURESHANAND:
Will the Minister of COAL be pleased to State:

(a) whether there is any dispute between coal companies and coal producing States on the issue of coal cess;

(b) if so, the stage at which the matter stands; and

(c) the steps ;taken to solve the issue?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c). Yes Sir, The details and particulars are being collected and shall be laid on the Table of the House.

Blood Banks

*608. DR. KARTIKESWAR PATRA:
SHRI AMAR ROYPRADHAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of licensed and unlicensed blood banks in Government and private sector at present in each State, separately;

(b) whether the Government propose to set up more zonal blood testing centres for the detection of AIDS positive cases in the country; and

(c) if so, the locations identified so far for this purpose?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) A statement is annexed.

(b) There are 180 ZBTC (including 62 Surveillance Centres) where linkages have been provided throughout the country. No more Zonal Blood Testing Centres are proposed to be set up.

(c) Does not arise.

STATEMENT

| S.No | Name of the State | No. of licensed Blood Bank | Govt. | Pvt. | Govt. | Pvt. | Number of Unlicensed Blood Banks | Govt. | Pvt. | Total number of Blood Banks |
|------|---------------------------|----------------------------|-------|------|-------|------|----------------------------------|-------|------|-----------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 1. | Andaman & Nicobar Islands | 1 | Nil | Nil | Nil | Nil | Nil | Nil | Nil | 1 |
| 2. | Arunachal Pradesh | Nil | Nil | Nil | 11 | Nil | (Emergency transfusion centre) | Nil | Nil | 11 |
| 3. | Andhra Pradesh | 6 | 48 | Nil | 39 | Nil | Nil | Nil | Nil | 93 |
| 4. | Assam | Nil | Nil | Nil | 6 | Nil | Nil | Nil | Nil | 6 |
| 5. | Bihar | 15 | 20 | Nil | 6 | Nil | Nil | Nil | Nil | 41 |
| 6. | Chandigarh Admn. | 1 | Nil | Nil | Nil | Nil | Nil | Nil | Nil | 1 |
| 7. | Delhi Admn. | 12 | 12 | Nil | 2 | Nil | Nil | Nil | Nil | 26 |
| 8. | Dadra Nagar Haveli | Nil | Nil | Nil | Nil | Nil | Nil | Nil | Nil | Nil |
| 9. | Gujarat | 45 | 43 | Nil | 9 | Nil | Nil | Nil | Nil | 106 |
| | | | | | | | | | | (6 charitable & 3 PVT.) |

| S.No | Name of the State | No. of licensed Blood Bank | | Number of Unlicensed Blood Banks | | | Total number of Blood Banks |
|------|-------------------|----------------------------|---------------------------|----------------------------------|-------------------|------|--|
| | | Govt. | Pvt. | Govt. | Pvt. | Pvt. | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | |
| 10. | Goa | 3 | 3 | Nil | Nil | 6 | |
| 11. | Haryana | 10 | Nil | 2 | 1 (Red Cross) | 13 | |
| 12. | Himachal pradesh | 3 | Nil | 8 | Nil | 11 | |
| 13. | J & K State | Nil | Nil | 3 | Nil | 3 | |
| 14 | Kerala | 7 | 28 | 30 | 11 | 76 | (Emergency transfusion centre in Pvt. Hospitals) |
| 15. | Lakshjadweep | Nil | Nil | Nil | Nil | - | |
| 15. | Lakshadweep | Nil | Nil | Nil | Nil | - | |
| 16. | Karnataka | 4 | 46 | 29 | Nil | 79 | |
| 17. | Maharashtra | 45 | 123 | 1 | Nil | 169 | |
| 18. | Madhya Pradesh | Nil | 18 | 32 | Nil | 50 | |
| 19. | Manipur | 2 | Nil | Nil | Nil | 2 | |
| 20. | Meghalaya | 1 | Nil | 2 | Nil | 3 | |
| 21. | Mizoram | 1 | Nil | Nil | Nil | 1 | |
| 22. | Orissa | 8 | 13 (3 Pvt.) (10 RC) | Nil | 29 (Red Cross) | 50 | |

| S.No | Name of the State | No. of licensed Blood Bank | | Number of Unlicensed Blood Banks | | Total Number of Blood Banks |
|------|-------------------|----------------------------|------|----------------------------------|-------------------|-----------------------------|
| | | Govt. | Pvt. | Govt. | Pvt. | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 23. | Punjab | Nil | 19 | 28 | Nil | 47 |
| 24. | Pondicherry | 2 | Nil | 1 | Nil | 3 |
| 25. | Rajasthan | Nil | Nil | 35 | 2 (Charitable) | 37 |
| 26. | Sikkim | 1 | Nil | 1 | Nil | 2 |
| 27. | Tamil Nadu | 25 | 61 | 62 | Nil | 148 |
| 28 | Tripura | 2 | Nil | 5 | Nil | 7 |
| 29. | Uttar Pradesh | Nil | 27 | NA | Nil | 27 |
| 30. | West Bengal | 50 | 27 | 14 | Nil | 91 |
| | Total | 244 | 488 | 326 | 52 | 1110 |

Death of Undertrials In Tihar Jail

*609. SHRI JEEWAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any magisterial enquiry has been conducted to go into the causes of deaths of undertrials in Tihar Jail in June, 1992;

(b) if so, the outcome thereof; and

(c) the action taken in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI S.S. CHAVAN) (a) to (c). Delhi Administration has reported that six undertrials died in Central Jail, Tihar in June, 1992. Magisterial Inquests were held in all these cases. In four cases no foul play was detected. In respect of death of two inmates, namely, Abu Hamisi & Ram Bahadur, the Magistrate was of opinion that the two under trials died as timely medical assistance did not reach them due to some negligence on the part of Jail authorities. For this lapse, the Magistrate indicated two doctors, two assistant Superintendents and four warders. Out of these a officials, two Jail Doctors, two Assistant Superintendents and one Warder were immediately placed under suspension. Departmental action against 7 indicated jail officials have been initiated under CCS (CCA) Rules, 1965. One Assistant Superintendent died and proceedings against him had been closed.

[English]

Profit of ONGC

*610. SHRI RAM LAKHAN SINGH YADAV:
SHRI CHHITUBHAL GAMIT:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to State:

(a) whether there has been any decline in profit earned by the Oil and Natural Gas Commission during the recent years;

(b) if so, the reasons therefor; and

(c) the remedial steps taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH KUMAR SHARMA) (a) Yes, Sir.

(b) The reasons include loss caused by continued variation in exchange rate of rupee vis-a-vis major foreign currencies, increased operational expenditure, increased charges towards dry wells and depletion of producing property, increased interest charges and increased corporate tax.

(c) Government have increased the administered price of natural gas w.e.f. 1.1.1992 and of crude oil w.e.f. 15.9.1992 which is likely to improve the profitability of ONGC.

[English]

Compressed Natural Gas as Alternative Fuel

*611. SHRI S.N. VEKARIA, Will the Minister of PETROLEUM AND NATURAL GAS be pleased to State:

(a) whether the Government have introduced Compressed Natural Gas as substitute of petrol for transport and other similar purpose;

(b) if so, whether the Government propose to set up gas filling stations for this purpose;

(c) if so, the time by which these are likely to be set up; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The Gas Authority of India Ltd. and the IBP Co.Ltd. have launched an experimental pilot project for the use of compressed natural gas (CNG) in the road transport sector.

(b) to (d): CNG dispensing facilities have been provided at a total of ten locations in Delhi, Bombay and Baroda. The IBP Co. Ltd. is in the process of setting up CNG dispensing facilities at one location each in Assam and Tripura as part of the experimental pilot project. The question of setting up more CNG dispensing stations will depend upon the results of the current experiment.

Banned Medicines

*612. SHRI PIUS TIRKEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state;

(a) whether several medicines sold in the country are banned in the developed western countries;

(b) if so, the reasons therefor;

(c) whether the Government propose to ban the sale of those medicines in the country;

(d) if so, by what time, and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Seven drugs reported to be banned in some countries are allowed for marketing in India.

(b) to (e). Based upon benefit risk analysis

by the experts, it has been found that on balance it is advantageous to allow the use of these medicines for the present.

Handling Facilities For LPG Imports

*613. SHRI ASHTBHUJA PRASAD SHUKLA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the maximum quantity of LPG imports for which there are matching handling facilities at various ports in the country;

(b) whether there is any proposal to augment the handling facilities;

(c) if so, the details thereof;

(d) whether the Government propose to restrict the use of LPG as an energy input for industry; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH KUMAR SHARMA). (a) to (c). The existing LPG import facilities at Vizag and Bombay are planned to be augmented from the present capacity of 450 TMTA to 600 TMTA. New additional imports facilities have been proposed at Kandla by Indian Oil Corporation and at Mangalore by Hindustan Petroleum Corporation Limited each with a capacity to handle 600 TMTA of LPG.

(d) No, Sir.

(e) Does not arise.

Indian Iron And Steel Company Ltd.

*614. SHRI D. VENKATESWARA RAO: Will the Minister of STEEL be pleased to state;

(a) whether a Committee has been set up to advise the Government on privatisation of the Indian Iron and Steel Company Ltd.;

(b) if so, whether it has submitted its report;

(c) the details of the recommendations made by the Committee;

(d) whether those recommendations have been considered and implemented, and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) (a) and (b). Yes, Sir.

(c) to (e). The Committee received three offers from M/s Mitsui & Co., Japan, M/s Mukand Ltd. and M/s Usha Rectifier Corporation India Ltd. and made the following major recommendations. The recommendations are under consideration:

- i) The offer of M/s Mitsui to arrange for foreign exchange credits would not be of help in ensuring that the Burnpur steel works of IISCO is modernised and expanded to a Crude Steel capacity of 1.5 mtpa, without straining the Government Budget and the limited financial resources of SAIL. Mitsui's offer should, therefore, be rejected;
- ii) Though the offer of Usha is relatively attractive in respect of purchase consideration net of sacrifice, it is not acceptable for other reasons viz. a high modernisation project cost and unrealistic and unreliable financing which could jeopardise the future of IISCO and its modernisation;
- iii) Mukand's offer is superior in all respects except the relatively lower

purchase consideration net of sacrifices. Mukand's offer may be accepted in view of the relatively lower capital cost of the project, effective collaboration with an internationally recognised steel-maker and a credible finance plan, etc. Government may, if they so desire, negotiate with Mukand to make them improve upon the consideration;

iv) Government should take necessary measures to ensure that IISCO would remain outside the purview of BIFR; and

v) Government and SAIL may formulate and implement an appropriate scheme for a very expeditious development of the Chiria Iron Ore Deposits, as the success of modernisation and expansion of IISCO would rest on this.

Coal projects of A.P

*615. SHRI BOLLA BULLI RAMAIAH: Will the Minister of COAL be pleased to state;

(a) whether a number of proposals regarding coal projects received from the Government of Andhra Pradesh during the last three years are pending with the Union Government for clearance;

(b) if so, the broad details thereof; and

(c) the steps taken or proposed to be taken to clear these proposals ?

THE MINISTER OF STATE OF THE MINISTRY COAL (SHRI AJIT PANJA) (a) to (c). Presently seven investment proposals on new coal mining projects of Singareni Collieries Company Ltd. are in various stages of appraisal and scrutiny. These projects

are:-

| <i>Project</i> | <i>Proposed capacity (million tonnes per annum)</i> |
|-----------------------------|---|
| Medapalli Opencast | 1.25 |
| Padmavati Khani Underground | 1.20 |
| Gautham Khani Opencast | 2.00 |
| Ravindra Khani (New Tech.) | 1.00 |
| Ramagundam Shaft Block I | 1.80 |
| Manuguru Opencast IV | 1.25 |
| Khairagura Opencast | 0.72 |

In respect of six of the above proposals Advance Action Plans have been approved to enable the coal company to undertake essential preliminary activities like land acquisition, rehabilitation of oustees, forestry and environmental clearances, development of access roads and carrying out survey for power supply etc. Besides, similar Advance Action Plans have also been sanctioned for Manuguru Shaft Block I, Khairagura Underground and Koyagudem Opencast.

Investment approvals on coal projects are dependent on factors like availability of land, adequate funds, techno-economic feasibility, environmental and forestry clearances etc. Environmental clearance in

respect of Medapalli Opencast, Padmavati Khani Underground, Gautham Khani Opencast and Ramagundam Shaft Block I have become available and accordingly their appraisal and scrutiny are in advanced stages.

Crimes in Delhi

*616. SHRI C.K. KUPPUSWAMY:
SHRI ANNA JOSHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of incidents of abduction of traders, looting of banks and chain snatching which took place in Delhi during the last six months;

(b) how do the same compare with the figures for the same period during the previous year;

(c) the number of cases solved and those pending;

(d) the number of person arrested in connection with such cases;

(e) the reasons for increase in crimes in Delhi; and

(f) the measures taken to check such cases?

THE MINISTER OF HOME AFFAIRS
(SHRI S.B. CHAVAN):

Privatisation of Mining Industry

*617. SHRI VIJAY NAVAL PATIL:
SHRI GEORGE FERNANDES:

Will the Minister of MINES be pleased to State:

(a) whether there is any proposal to hand over mining industry to private sector;

(b) If so, the details thereof; and

(c) the mines that has been identified for being handed over to private sector?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) No, Sir. Private as well as Public Sectors have been making significant contribution to development of minerals in the country.

(b) and (c). Does not arise.

Medical Colleges

*618. SHRI SYED SHAHABUDDIN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of medical colleges related to the Ayurveda, Unani and other Indian system of medicines in the country as on January 1, 1993, State-wise;

(b) the break-up of such colleges in each State on the basis of recognition by the competent authority;

(c) the total intake capacity of such colleges, State-wise; and

(d) the total average output of medical graduates from such colleges, Statewise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (d). According to the information available with Central Council of Indian Medicine, the total number of colleges of ISM as on 1.1.93 is 156. Information regarding state-wise break up as well as intake capacity is given in the Statement. On an average about 80-90% of students qualify for th Bachelor's degree in Ayurveda, Unani or Siddha. Under the IMCC Act, there is no provision for recognition of individual colleges by Central Council of Indian medicine. Only degrees awarded by Universities are recognised.

STATEMENT

State-wise break-up of Colleges in Indian Systems of Medicine and their intake capacities

| Sl.No. | State | ISM Colleges | | | Admission Capacity | |
|--------|------------------|--------------|-------|--------|---------------------------|----------------------------------|
| | | Ay. | Unani | Siddha | | |
| 1 | 2 | 3 | 4 | 5 | 6 | |
| 1. | Andhra Pradesh | 4 | 2 | - | 232 | |
| 2. | Assam | 1 | - | - | Information not available | |
| 3. | Bihar | 13 | 4 | - | 361 | Information of 4 Colleges N.A. |
| 4. | Delhi | 1 | 2 | - | 122 | |
| 5. | Gujarat | 9 | - | - | 274 | |
| 6. | Haryana | 4 | - | - | 194 | |
| 7. | Himachal Pradesh | 1 | - | - | 20 | |
| 8. | Karnataka | 13 | 1 | - | 349 | (Information of 5 Colleges N.A.) |
| 9. | Kerala | 4 | - | - | 140 | |
| 10. | Madhya Pradesh | 7 | 1 | - | 144 | (information of 3 Colleges N.A.) |
| 11. | Maharashtra | 43 | 7 | - | 1257 | (Information of 25 Colleges) |

| Sl.No. | State | ISM Ay. | Unani | Colleges | Siddha | Admission Capacity |
|--------|---------------|------------|-------|----------|--------|--|
| 1 | 2 | 3 | 4 | 5 | 6 | |
| 12. | Orissa | 4 | - | - | - | N.a.) 120 |
| 13. | Punjab | 5 | - | - | - | 230 |
| 14. | Rajasthan | 6 | 3 | - | - | 350 (Information of 2 Colleges N.A.) |
| 15. | Tamil Nadu | 2 | 1 | 2 | - | 177 (Information of 1 Colleges N.A.) |
| 16. | Uttar Pradesh | 10 | 5 | - | - | 586 (Information of 3 Colleges not available) |
| 17. | West Bengal | 1 | - | - | - | 60 |

Tropical Disease Research Centres

*619. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the World Health Organisation has expressed keen interest for setting up Tropical Disease Research Centres in the country; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

Shortage of Foundry Coke in Gujarat

*620. SHRI KASHIRAM RANA: Will the Minister of COAL be pleased to state:

(a) whether there is a shortage of foundry coke in Gujarat;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken for the regular supply of foundry coke to that State?

THE MINISTER OF STATE OF THE MINISTRY FOR COAL (SHRI AJIT PANJA): (a) to (c). Coal India Limited (CIL) have reported that they are not aware of any shortage of foundry coke in Gujarat. Apart from CIL, foundry coke is being produced in private sector. Coke is also allowed to be imported. Supply of Hard Coke is arranged by CIL mostly by rail to consumers in Gujarat as per the sponsorship issued by Director of Industries of the State. Consumers linked to Bharat Coking Coal Ltd. (BCCL) are also permitted to draw the shortfall entitlements CCL by road. The quantity of Hard Coke of different quality supplied to consumers in

Gujarat from BCCL during the year 1992-93 has been of the order of 36,420 tonnes (provisional).

[*Translation*]

Refinance by NHB

*621. SHRI VILASRAO NAGNATH RAO GUNDEWAR: Will the Minister FINANCE be pleased to state:

(a) the amount of refinance provided by the National Housing Bank (NHB) to scheduled commercial banks, housing finance institutions and State Level apex co-operative housing finance societies for construction and repair of the houses in Maharashtra during the last two years, institution-wise; and

(b) the amount of refinance proposed to be provided during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) National Housing Bank (NHB) provides refinance to scheduled banks, Housing Finance Institutions and State Level Apex Co-operative housing finance societies in respect of eligible loans disbursed by them. NHB has formulated a Scheme for subscription to Special Rural Housing Debentures (SRHDs) in terms of which NHB subscribes fully to SRHDs floated by ARDBs, covering their lending for rural housing under the scheme against guarantee of the concerned State Government. By the end of March, 1991 the cumulative disbursement under NHB Refinance schemes through these eligible primary lenders together with subscription to Special Rural Housing Debentures floated by Agricultural Rural Development Banks (ARDBs) in respect of their eligible housing loans amounted to Rs.1515.08 crores. State-wise break-up of

this data is however, not available.

[English]

The disbursement under NHB refinance schemes through the eligible primary lenders together with subscription to Special Rural Housing Debentures (SRHDs) floated by State Level Development Banks in respect of their eligible housing loans during the last three years were as follows:

| <i>July-June</i> | <i>Amount (Rs. in crores)</i> |
|-------------------------------|-----------------------------------|
| 1990-91 | 435.84 |
| 1991-92 | 675.45 |
| 1992-93 (upto March, 1993) | 317.13 |

State-wise break-up of this data is not yielded by the present reporting system. However, details with regard to disbursal of refinance to Maharashtra State-Cooperative Housing Finance Corporation Limited are given below:-

| <i>July-June</i> | <i>Acquisition/ Construction of New Housing Units (Rs. in crores)</i> |
|-------------------------------|---|
| 1990-91 | 10.39 |
| 1991-92 | 18.39 |
| 1992-93 (Upto March, 1993) | 5.93 |

(b) Disbursement of refinance by National Housing Bank (NHB) is dependent on claims received from primary level lending institutions and is not based on State-wise allocation.

Export of Mangoes

*622. PROF. SUSANTA CHAKRABORTY: Will the Minister of COMMERCE be pleased to state:

(a) whether India's share in the world exports of mangoes does not commensurate with its total production;

(b) if so, the main reasons for not achieving the exports target; and

(c) the steps being taken by the Government to achieve the target?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Yes, Sir. While India accounts for over 60% of total world production, her share in world trade is around 2%.

(b) The low performance in exports of mangoes is mainly due to over-dependence on the alphanso variety, high-freight rates, lack of infrastructure etc.

(c) In addition to the general steps taken by Government to create an environment conducive to exports a number of specific steps have been taken to boost exports of horticulture produce including mangoes. These include the lowering of customs duties on post harvest handling equipment in the Budget for 1993-94, as well as a number of schemes of Agricultural and Processed Food Products Export Development Authority (APEDA) aimed at improving post-harvest handling, developing infrastructure and services, dissemination of information, market development, improved packaging etc. and promotion of transportation by sea.

[*Translation*]**Bypasses on National Highways**

*623. SHRI RAMTAHAL CHOUDHARY:
Will the Minister of SURFACE TRANSPORT
be pleased to state:

(a) the norms laid down to construct a
bypass on a National highway;

(b) the number of bypasses constructed
on the National Highways during the last
three years, State-wise;

(c) the number of cases pending with the
Union Government in regard to construction
of bypasses, State-wise; and

(d) the action taken by the Union
Government thereon?

THE MINISTER OF STATE OF THE
MINISTER OF SURFACE TRANSPORT
(SHRI JAGDISH TYTLER): (a) Portions of
existing National highways lying within towns
having population of 20,000 or more are
known as Urban road links. Where these
urban road links are not suitable for through
traffic, it is the general policy of the
Government to provide pyepasses
depending upon the availability of funds.

(b) The number of bypasses constructed
on national highways during the last three
years, State-wise, is as under:

| | |
|---------------|---|
| 1. Goa | 2 |
| 2. Haryana | 1 |
| 3. Kerala | 1 |
| 4. Orissa | 1 |
| 5. Rajasthan | 1 |
| 6. Tamil Nadu | 2 |
| 7. Sikkim | 1 |
| | 9 |

(c) The Number of proposals for
bypasses projected by the States to the
Ministry are as under:

| | |
|----------------|---|
| Andhra Pradesh | 1 |
| Assam | 4 |
| Kerala | 1 |
| Madhya Pradesh | 1 |
| Manipur | 1 |
| Meghalaya | 2 |
| Rajasthan | 2 |
| Tamil Nadu | 1 |
| Uttar Pradesh | 1 |

(d) These proposals are under scrutiny.

[*English*]**Development of Ports**

*624. SHRI ANANTRAODESHMUKH:
DR. (SHRIMATI) K.
SOUNDARAM:

Will the Minister of SURFACE
TRANSPORT be pleased to state:

(a) the details of comprehensive plan
prepared by the Government for
development and modernisation of major
ports in the country during the Eighth, port-
wise;

(b) the funds earmarked therefor; and

(c) the details of the foreign assistance
proposed to be taken/being taken for
development/modernisation of these ports?

THE MINISTER OF STATE OF THE

MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). An outlay of Rs.2984.00 crores has been provided in 8th plan 1992-97 for

implemmentation of the planned schemes aimed at development and modernisation of major ports. The details of port-wise outlays are as follows.

| S.No. | Name of the Port | Outlay (1992-93) (Rs. in crores) |
|-------|---------------------------|-------------------------------------|
| 1. | (a) Calcutta | 155.00 |
| | (b) Haldia | 190.00 |
| | (c) River Related Schemes | 76.00 |
| 2. | Bombay | 413.00 |
| 3. | JNPT | 215.00 |
| 4. | Madras | 570.00 |
| 5. | Cochin | 117.00 |
| 6. | Vizag | 250.00 |
| 7. | Kandla | 226.00 |
| 8. | Mormugao | 123.00 |
| 9. | Paradip | 486.00 |
| 10. | New Mangalore | 98.00 |
| 11. | Tuticorin | 65.00 |
| Total | | 2984.00 |

(c) The details of the foreign assistance proposed to be taken/being taken for various ports are as under:

| S.No. | Name of the Port | Foreign assistance proposed in 8th plan (Rs. in crores) |
|-------|---------------------------|---|
| 1. | (a) Calcutta | 3.00 |
| | (b) Haldia | 26.00 |
| | (c) River Related Schemes | 63.00 |
| 2. | Bombay | 118.00 |
| 3. | JNPT | 95.00 |
| 4. | Madras | 423.00 |
| 5. | Cochin | 14.00 |
| 6. | Paradip | 366.00 |

Payment to States Under ARDRS

1625. SHRIN.J. RATHVA:
 PROF. ASHOK ANANDRAO
 DESHMUKH:

Will the Minister of FINANCE be pleased to state:

(a) whether NABARD has not made full payment in the form of cooperative loan to State Governments as fifty per cent share of the Union Government for implementation of Agricultural and Rural Debt Relief Schemes, 1990 (ARDRS);

(b) if so, the details thereof, State-wise;

(c) the reasons for delay in making payment of this amount; and

(d) the time by which this amount is likely to be provide to the State Governments by NABARD?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (d). Government of India formu-

lated the Agricultural and Rural Debt Relief (ARDR) Scheme, 1990 for providing debt relief to selected category of borrowers of public sector banks and Regional Rural Banks (RRBs) who complied with eligibility criteria prescribed under the Scheme. The State Governments also formulated their own schemes for borrowers of cooperatives. While the debt relief given by the public sector banks and RRBs were to be fully reimbursed by the Central Government, under the State Scheme, the burden of providing debt relief was to be shared between Central and States on a 50:50 basis. Loans to State Cooperatives and State Land Development banks to the extent of 50 per cent of the debt relief provided by them are being disbursed by national bank for Agricultural and Rural Development Bank (NABARD). State-wise position of release made by NABARD to State Cooperative Banks (SCBs) and State Land Development Banks (SLDBs) as at the end of March, 1993 by way of grant and loan is indicated in the Statement. Cooperative banks have been advised by NABARD to conduct cent per cent verification of the relief provided by them and to furnish revised claims after excluding the portion relating to ineligible beneficiaries. Release of further amounts would be considered after precept of final claim statements from banks.

STATEMENT

(Rs. in crores)

| State/Union | State Cooperative Bank | | State Land Development Bank | |
|---------------------------|------------------------|--------|-----------------------------|-------|
| | Loan | Grant | Loan | Grant |
| 1 | 2 | 3 | 4 | 5 |
| Gujarat | 127.74 | 127.74 | 20.82 | 20.82 |
| Karnataka | 40.05 | 40.05 | 16.68 | 16.68 |
| Madhya Pradesh | 95.16 | 95.16 | 16.65 | 16.65 |
| Orissa | 45.31 | 63.15 | 15.71 | 15.71 |
| West Bengal | 47.66 | 47.66 | 10.84 | 10.84 |
| Andaman & Nicobar Islands | | 0.07 | | |
| Punjab | 50.00 | 50.00 | 3.43 | 3.43 |
| Haryana | 41.00 | 41.00 | 14.70 | 14.70 |
| Himachal Pradesh | 8.45 | 12.04 | 0.89 | 1.10 |
| Assam | 7.87 | 7.87 | 0.64 | 0.64 |
| Meghalaya | 3.09 | 3.09 | | |
| Tripura | 2.43 | 2.43 | 0.39 | 0.39 |
| manipur | 1.15 | 1.15 | | |

| State/Union | State Cooperative Bank | | State Land Development Bank | |
|-------------------|------------------------|---------|-----------------------------|--------|
| | Loan | Grant | Loan | Grant |
| 1 | 2 | 3 | 4 | 5 |
| Mizoram | - | - | - | - |
| Nagaland | 1.02 | 1.02 | - | - |
| Arunachal Pradesh | 0.50 | 0.50 | - | - |
| Andhra Pradesh | 99.51 | 99.51 | 50.33 | 50.33 |
| Rajasthan | 123.89 | 123.89 | 13.89 | 13.89 |
| Uttar Pradesh | 229.26 | 229.26 | 42.70 | 42.70 |
| Tamil nadu | 102.86 | 87.86 | 31.35 | 31.35 |
| Pondicherry | - | 1.52 | - | 0.07 |
| Bihar | 93.37 | 93.37 | 44.00 | 44.00 |
| Maharashtra | 159.92 | 159.92 | 47.43 | 47.43 |
| Goa | 0.51 | 0.64 | - | - |
| Jammu & Kashmir | 12.36 | 12.36 | 0.44 | 0.44 |
| Kerala | 29.42 | 29.42 | 5.00 | 5.00 |
| New Delhi | - | -0.10 | - | - |
| Chandigarh | - | 0.08 | - | - |
| Total | 1322.53 | 1330.87 | 335.85 | 336.18 |

[*Translation*]

Cut in Subsidies

*626. SHRI MADAN LAL KHURANA:
Will the Minister of FINANCE be pleased to state:

(a) Whether the Government have cut the subsidies being given on different items to met the deficit in the budget;

(b) if so, the details of the items of which subsidies had been slashed in each of the last three fiscal years and how do the same match the targetted figures; and

(c) the details of the items on which the

subsidies are still being given and the rate thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) The fiscal consolidation programme initiated by Government involves a progressive reduction in Government borrowing. This in turn requires maximisation of revenue and containment of expenditure, including subsidies. This is also a part of the fiscal strategy of the 8th Plan.

(b) and (c). A statement indicating the subsidies explicitly provided in the Budget in the current year as well as the last three years is annexed.

STATEMENT

Subsidies provided explicitly in the Budget

| | (Rs. in crores) | | | | | | | |
|--|-----------------|--------|---------|--------|---------|------|---------|----|
| | 1990-91 | | 1991-92 | | 1992-93 | | 1993-94 | |
| | BE | Actual | BE | Actual | BE | RE | BE | BE |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | |
| Food Subsidy | 2200 | 2450 | 1800 | 2850 | 2500 | 2800 | 3000 | |
| Fertiliser Subsidy | 4000 | 4389 | 4500 | 4800 | 5000 | 5800 | 3500 | |
| Fertiliser Subsidy to Small and marginal farmers | 0 | 0 | 0 | 405 | 0 | 0 | 0 | |
| Export Promotion and Market Development | 2316 | 2742 | 2316 | 1754 | 480 | 880 | 500 | |
| Debt Relief to Farmers | 1000 | 1502 | 1500 | 1425 | 1500 | 1500 | 500 | |
| Interest Subsidies | 391 | 379 | 316 | 316 | 325 | 113 | 113 | |
| Subsidy to Railways | 279 | 283 | 314 | 313 | 339 | 341 | 359 | |
| Assistance for Fertiliser Promotion | 0 | 0 | 0 | 0 | 0 | 340 | 0 | |

(Rs. in crores)

| | 1990-91 | | 1991-92 | | 1992-93 | | 1993-94 | |
|-----------------|---------|--------|---------|--------|---------|-------|---------|------|
| | BE | Actual | BE | Actual | BE | RE | BE | BE |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | | 8 |
| Other Subsidies | 438 | 413 | 441 | 407 | 3343 | 334 | | 404 |
| Total | 10624 | 12158 | 11187 | 12270 | 10487 | 12108 | | 8376 |

[*Translation*]

Export by NTC

*627. SHRI RAJESH KUMAR:
SHRIMATI SHEELA GAUTAM:

Will the Minister of TEXTILES be pleased to state:

(a) whether a technical and commerce expert team of the National Textile Corporation (NTC) visited certain Western European countries to ascertain the possibilities of export of various items manufactured by the National Textile Corporation mills;

(b) if so, the details thereof; and

(c) the names of those countries where outcome of the visit was encouraging?

THE MINISTER OF STATE OF THE MINISTRY FOR TEXTILES (SHRI G. VENKAT SWAMY): (a). During 1992-93, no team from National Textiles Corporation visited any Western European countries.

(b) and (c). Do not arise.

[*English*]

Export of Cotton Yarn and Textiles

628. SHRI SYED SHAHABUDDIN: Will the Minister of TEXTILES be pleased to state:

(a) the quantity of cotton yarn exported during each of the last three years;

(b) the quantity of cotton textiles and cotton mixed textiles exported during the corresponding years;

(c) the cotton yarn equivalent of the textiles exported, year-wise;

(d) the average price of cotton yarn in the country of standard counts on the first of January of every year during the last three years; and

(e) the particulars of steps taken to regulate the price and supply of yarn to the handloom weavers?

THE MINISTER OF STATE OF THE MINISTRY FOR TEXTILES (SHRI G. VENKAT SWAMY): (a) to (c). Statement I is attached.

(d) Statement II is attached.

(e) Government has no price control on cotton yarn. In order to make available adequate quantity of hank yarn to handloom weavers at reasonable prices, Government of India has taken the following measures:-

- (i) Loan assistance for setting up of weavers cooperative spinning mills for increasing the availability of hank yarn to the handloom sector;
- (ii) Constitution of State Level Yarn Price Fixation Committees for regulating the prices of yarn produced in the cooperative and state sector mills for supply to handloom weavers;
- (iii) Scheme for supply of yarn to handloom weavers at milligite prices and through the operations of National handloom Development corporation; and
- (iv) Exemption from excise duty on plain reeled hank yarn.

STATEMENT I

(a) to (c). The item-wise break-up of quantity and value of cotton textile (including cotton mixed textiles with dominance of cotton) exported during the years 1990, 1991 and 1992 is given below:

| | 1990 | | 1991 | | 1992 | |
|--------------------------------|------------|--------------|------------|--------------|------------|--------------|
| | <i>Qty</i> | <i>Value</i> | <i>Qty</i> | <i>Value</i> | <i>Qty</i> | <i>Value</i> |
| Yarn/Sewing Thread | 83 | 479 | 121 | 863 | 122 | 1113 |
| Millmade/Powerloom Fabrics | 122 | 997 | 139 | 1411 | 144 | 1779 |
| Millmade/Powerloom made-ups | 37 | 423 | 41 | 573 | 46 | 850 |
| Handloom Fabrics | 9 | 120 | 9 | 163 | 12 | 256 |
| Handloom made-ups | 39 | 269 | 48 | 419 | 60 | 685 |

Source: Cotton Textiles Export Promotion Council, Bombay

STATEMENT II

(d) The average prices of cotton yarn of standard counts during the first week of January for the last three years are given below:

| <i>Counts</i> | <i>Price in Rs/Kg.</i> | | |
|--------------------------------------|------------------------|----------------|----------------|
| | <i>JAN, 91</i> | <i>JAN, 92</i> | <i>JAN, 93</i> |
| <i>Hand Yarn (Coimbatore market)</i> | | | |
| 6S | 27.64 | 41.00 | — |
| 10S | 30.31 | 42.00 | 36.17 |
| 20S | 38.37 | 58.00 | 53.30 |
| 30S | 49.81 | 63.00 | 59.47 |
| 40S | 53.44 | 69.00 | — |
| 60S (CARED) | 67.97 | 86.00 | 88.17 |
| 60S/62S (COMBED) | 95.26 | 110.00 | 115.91 |
| 80S (COMBED) | 113.66 | 133.00 | 136.49 |
| Weighted Average | 46.43 | 62.84 | 61.31 |

| | JAM, 91 | JAM, 92 | JAN, 93 |
|---------------------------------|---------|---------|---------|
| <i>Cone Yam (Bombay market)</i> | | | |
| 6S | 27.25 | 38.00 | 34.00 |
| 10S | 28.67 | 39.33 | 38.67 |
| 20S | 37.00 | 50.00 | 52.20 |
| 24S | 40.25 | 51.00 | 54.79 |
| 34S 37S | 50.60 | 64.40 | 65.67 |
| 40S/42S | 58.71 | 73.49 | 71.15 |
| 60S (CARDED) | 68.58 | 87.89 | 86.28 |
| 60S/82S (COMBED) | 92.20 | 108.60 | 121.97 |
| 80S (COMBED) | 107.18 | 120.78 | 143.83 |
| Weighted Average | 54.27 | 67.92 | 71.50 |

Source: Textile Commissioner

Incentives to Weavers

*629. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of TEXTILES be pleased to state:

(a) the package of relief and incentives announced for weavers at the Handloom Minister's Conference held in New Delhi in March, 1993 and

(b) the steps taken by the Government to implement the same?

THE MINISTER OF STATE OF THE MINISTRY OF (SHRI G. VENKAT SWAMY). (a) The Government of India have announced the following package of relief and incentives for weavers in the wake of Handloom Minister's Conference held in New Delhi in March, 1993:-

- (i) A health Package Scheme: Under the Scheme, the weavers will be provided financial assistance for treatment of weaving specific diseases like Asthama, T.B., inflammation of alimentary system, etc. Scheme includes payment of additional compensation for permanent measures of family planning and infrastructure for primary health care.
- (ii) Scheme for providing relief to the riot affected handloom weavers: The Scheme is meant to give one time relief to the riot affected handloom weavers. Under the Scheme a weaver will be provided a loom, a workshop and margin money for enabling him to resume the production during 1992-93 on project basis on submission of such a project by the State Governments.

(iii) Effective enforcement of the Handloom (Reservation of Articles for Production) Act in view of the recent Supreme Court Judgement.

(b) (i) The following State Governments have so far been extended financial assistance for implementation of the Schemes at (i) and (ii) above:

Health package Scheme

- (1) Assam
- (2) Bihar
- (3) Kerala
- (4) Madhya Pradesh
- (5) Orissa
- (6) Tamil Nadu
- (7) Uttarpradesh

(ii) Concerned States and other implementing agencies have been directed to undertake effective enforcement of the Handloom Reservation Orders.

Loan From Export-Import Bank of Japan

*630. SHRI BOILLA BULLI RAMAIAH: Will the Minister of Finance be pleased to state:

(a) whether the Industrial Development Bank of India has entered into a loan agreement with the Export-Import Bank, Japan;

(b) if so, the details thereof;

(c) The total loan proposed to be provided by the Export Import Bank of Japan; and

(d) The projects on which this amount is likely to be spent?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTRY OF STATE IN THE MINISTER OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) Yes, Sir,

(b) and (c). The loan agreement was signed for Japanese Yen 15 billion on 11th March, 1993. It carries a concessional interest rate and has a total maturity of 20 Years.

(d) The loan could be used for financing projects under various sectors like food processing, textiles, cement, computer software engineering, promotion of effective utilisation of energy, protection of environment or prevention of environmental degradation etc.

Cloth Production:

*631. SHRIMATI DIL KUMARI BHANDARI. Will the Minister of TEXTILES be pleased to state:

(a) the production of cloth of different categories in each States and Union territory during the last three years;

(b) whether production of cloth has declined in some States and Union territories;

(c) if so, the details thereof and the measures taken/proposed to be taken to increase the output;

(d) whether the Union Government propose to set up more textile mills to ensure increase in cloth production;

(e) if so, the details thereof State-wise; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY). (a) Statistics of production of cloth is

not maintained state-wise for all the 3 sector of Textile industries. Total production of cloth excluding khadi, silk & wool for last three years was as follows:

| <i>(Mill. Sq. Mtrs)</i> | |
|-------------------------|-------------------------|
| <i>Year</i> | <i>Total Production</i> |
| 1990-91 | 22928 |
| 1991-92 | 22588 |
| 1992-93 | 23140 |

(b) and (c). No, Sir. The production of cloth has been steadily increasing.

(d) to (f). As per liberalised industrial policy there is no restriction on establishment of new mills by entrepreneurs except for locational and environmental guidelines which are required to be adhered to. Government does not propose to set up any textile mill for production of cloth at present.

Export Credit Facilities

*632. KUMARI FRIDA TOPNO: Will the Minister of FINANCE pleased to state:

(a) the steps taken by the banks to provide export credit facilities to the exporters.

(b) whether the Government have laid down guidelines regarding export credit facilities to exporters and procedure for dealing with such applications;

(c) if so, the details thereof;

(d) whether the public sector banks are following the above guidelines;

(e) whether R.B.I. is monitoring cases for expeditious disposal; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) (a) The Reserve Bank of India (RBI) has reported that pre-shipment and post-shipment credit on a concessional rate of interest, as compared to the commercial rate of interest, is provided by the commercial banks. RBI has advised the banks to issue necessary instructions to the fact that export credit is given overriding priority. RBI has also advised the banks to have a fresh look at the systems, procedures, organisational arrangements and delegation of powers so as to ensure that adequate credit is available to the export sector without delay.

(b). No, Madam.

(c) and (d). Do not arise.

(e) and (f). RBI has reported that direct monitoring on an on-going basis in individual cases of delay, is not considered feasible by them. However and complaints received by RBI regarding delay in sanction/denial of export credit are taken up suitably with the banks concerned and remedial action is taken by them.

[*Translation*]

*633. SHRI KHELAN RAM JANDE:
SHRI RAM LAKHAN SINGH
YADAV:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to open yarn stores in the areas having shortage of

cotton yarn; and

(b) if so, the name of the areas where such stores are proposed to be opened?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) and (b). Government is already implementing a Scheme for supply of yarn to Handloom weavers at Mill-gate Prices through the National Handloom Development Corporation. Under this scheme yarn is supplied to state level corporate/cooperative agencies and such bodies which in turn supply these to the handloom weavers through their yarn outlets and production centres located in areas of weavers concentration.

Import Of Newsprint

*634. SHRI RAJENDRA AGNIHOTRI: Will the Minister of COMMERCE be pleased to state:

(a) the quantity of newsprint imported during each of the last three years; and

(b) the foreign exchange incurred thereon during the above period?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b). During 1990-91 and 1991-92, import of newsprint by STC as canalising agency and foreign exchange incurred thereon are as under:-

| Year | qty.in thousands (MT) (Rs. Cr.) | CIF Value |
|----------------|------------------------------------|--|
| 1990-91 | 228 | 276.02 |
| 1991-92 | 22 | 348.53 |
| 1992-93 (Prov) | 08 | 11.88 (Spill over arrival of the contracted Qty. of 1991-92 imported by STC as canalising agency). |

Since April, 1992, import of newsprint has been decanalised and as per Impex Policy 1992-97, import of newsprint can be made by the Actual Users against the certificate of Entitlement issued by Registrar of Newspapers for India (RNI) under the Ministry of Information & Broadcasting. The newspapers can import newsprint directly by themselves or through newsprint handling agents.

For the year 1992-93, the Office of Directorate General of Commercial Intelligence & Sta-

tistics, Calcutta has indicated that 1,52,650 tonnes of newsprint of the value of Rs. 217.50 crores has been imported during April '92 Dec. '92 (latest provisional available).

[English]

Cotton Production and Export

*635. DR. KRUPASINDHU BHOI: Will the Minister of TEXTILES be pleased to state:

(a) the target set for the production and

export of cotton during the Eighth Plan;

(b) the estimated domestic demand during that period; and

(c) the achievement made in the production and export of cotton during the Eighth Plan so far, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY): (a) The matter regarding the production of cotton rests with the Ministry of Agriculture, Government of India. As per the information made available, the production target of cotton during the year 1992-93 has been fixed at 120 lakh bales of 170 kgs. each. However, production targets for the subsequent years i.e., 1993-94 year onwards have not reportedly been finalised. No target has been fixed for cotton export for the Eighth Plan period.

(b) The estimated domestic demand of the textile industry during the Eighth Plan period is as under:

| Year | Cotton Consumption (in lakh bales) |
|---------|---------------------------------------|
| 1992-93 | 105 |
| 1993-94 | 110 |
| 1994-95 | 113 |

In addition, the demand for the non-mill consumption is in the range of 8-9 lakh bales per year.

(c) Figures of production and releases of exports in lakh bales of 170 kgs. each

| Year | Production | Export releases |
|---------|------------|-----------------|
| 1991-92 | 119 | 1.34 |
| 1992-93 | 122/124 | 14.955 |

[Translation]

Prices Of Essential Items

*636. SHRI RAM PUJAN PATEL Will the Minister of FINANCE be pleased to state:

(a) the extent of increase registered in the wholesale prices of food items and non-food items after the presentation of budget and the total increase registered so far in the rate of inflation;

(b) the reasons for this increase;

(c) the concrete steps taken to check price rise and inflation rate; and

(d) the impact of these steps on the price rise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) The rate of inflation has come down to 6.7 per cent as on 27 March 1993 from 7.3 per cent at the time of presentation of the Union Budget on 27.2.93. There has been a general decline in the wholesale prices of most of the commodities except that of tea during the post budget period as can be seen from the following Table.

**Wholesale Price Index
(1981-82=100)**

| | <i>At Budget time (27.2.93)</i> | <i>Month after Budget (27.3.93)</i> | <i>% change</i> |
|---|---|---|-----------------|
| 1. Food Articles | 270.9 | 269.0 | -0.7 |
| Foodgrains | 238.0 | 235.6 | -1.0 |
| Rice | 244.7 | 243.3 | -0.6 |
| Wheat | 230.7 | 231.5 | 0.3 |
| Pulses | 263.5 | 251.5 | -4.6 |
| Fruits & Vegetables | 266.1 | 265.6 | -0.2 |
| Milk | 274.3 | 274.3 | 0.0 |
| Eggs, Fish & Meat | 283.9 | 275.4 | -3.0 |
| Condiments & Spices | 490.7 | 445.4 | -9.2 |
| Tea | 334.7 | 417.9 | 24.9 |
| Coffee | 313.9 | 310.6 | -1.1 |
| 2. Non-food Articles | 226.4 | 224.8 | -0.7 |
| 3. Fuel, Power, Light and Lubricants | 245.0 | 245.0 | 0.0 |
| 4. Manufactured Products | 230.1 | 230.3 | 0.09 |
| Food Products | 226.2 | 226.3 | 0.04 |
| Non-food Products | 230.9 | 231.2 | 0.13 |
| ALL COMMODITIES | 232.9 | 232.5 | -0.2 |

(b) Does not arise.

(c) and (d). Government is fully vigilant about the price situation. It has taken several

steps to check increase in prices which include a strict control on fiscal deficit and maintaining the availability of essential commodities through timely imports.

[English]

Silk Production

*637. SHRI H.D. DEVEGOWD: Will the Minister of TEXTILES be pleased to state:

(a) the production of silk yarn in the country during each of the last three years.

(b) the quantity of chinese silk yarn imported during the above period.

(c) whether the import of Chinese silk yarn adversely affected the silk producers in the country in getting the remunerative price; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI. G. VENKAT SWAMY). (a) The production of raw silk in the country during each of the last three years was as under:

| <i>Year</i> | <i>Production in Metric Tonnes</i> |
|-------------|------------------------------------|
| 1990-91 | 12665 |
| 1991-92 | 11863 |
| 1992-93 | 14465 (anticipated) |

(b) to (d). During the above period, a total quantity of 49.26 metric tonnes of raw silk was imported from China by the Central Silk Board/ Co-optex, Madras to stabilise abnormally high prices in the domestic market and to ensure a steady supply to actual users. In addition, exporters can import silk under the Advance Licensing provisions.

The above import of 49.26 Metric Tonnes was a one time action and was specifically made for stabilisation of prices of raw silk in the local markets.

There have been some representations regarding adverse impact of imports under Advance Licensing on domestic producers. Government is keeping a close watch on the situation.

Foreign Investment

*638. SHRI B.L. SHARMA PREM: SHRI SUSHIL CHANDRA VARMA

Will the Minister of FINANCE be pleased to State;

(a) the total amount of investment made by foreign industrialists in India during each of the last three years; and

(b) the percentages such investment bear to the Gross Domestic Product of the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED). (a) The total amount of foreign investment approved by Government of India during the last three years is as follows:-

| <i>(Rs. crores)</i> | |
|---------------------|---------|
| 1990 | 128.32 |
| 1991 | 534.11 |
| 1992 | 3887.54 |

(b) As a percentage of G.D.P. in corresponding financial year, such investment works out to less than 1%, being 0.02, 0.09 and 0.56 respectively.

[Translation]

D.A. To Government Employees

*639. SHRI SWAMI SURESHANAND: SHRI AMAR ROY PRADHAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the present rate of dearness allowance for the various Central Government employees is between 56. percent to 83 percent of the basic pay:

(b) if so, whether there is a long pending demand to treat a portion of dearness allowance as 'pay' when it exceeds 50 per cent.

(c) if so, the reasons for delay in taking decision by the Government in this regard;

(d) the time by which it is likely to be implemented; and

(e) the time by which the additional instalment of dearness allowance due to the Government employees is likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY) (a). At present, the Central government employees drawing basic pay upto Rs. 3500/-p.m. are getting dearness allowance at the rate of 83% of pay, those drawing pay above Rs. 3500/-p.m. amount upto Rs. 6000/- p.m. are getting 62% of pay and those drawing basic pay above Rs. 6000/- p.m. are receiving 54%

(b) to (d). On the basis of the demand raised by the Staff Side of the National Council (JCM), the question of treating a part of DA as pay for certain purposes is under examination by the Government.

(e) In accordance with the existing formula, based on the recommendations of the 4th Central Pay Commission, the additional instalment of dearness allowance to Central Government employees is admissible twice a year, on 1st Jan. and 1st July payable with the salary for March and September, respectively. The question of release of additional instalment

of dearness allowance to the Central government employees w.e.f. 1.1.93, is under consideration.

[English]

Gold Management Corporation

*640. SHRI RAMKAPSE: Will the Minister of FINANCE be pleased to State:

(a) whether the Government propose to set up a Gold Management Corporation; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) (a) No. Sir,

(b) Does not arise.

Irrigation projects of Maharashtra

*642. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a number of multi-purpose irrigation projects of Maharashtra are pending consideration with the Union Government for a considerable time;

(b) if so, the details of those projects and their position as on February 28, 1993; and

(c) the time by which these projects are likely to be cleared and amount to be provided therefor during 1993-94 and 1994-95?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) (a) to (c). A statement is laid on the Table of the House.

STATEMENT

As on 28.2.93, 14 Major and 22 Medium irrigation projects of Maharashtra are at the Centre. The details are as under:-

| | Outlay for 1993-94 as recommended by the Working Group of Planning Commission | | | | | |
|--|---|--------|-------|--------|--------|--------|
| | Major | Medium | Major | Medium | Major | Medium |
| | (Rs. in crores) | | | | | |
| | 1 | 2 | 3 | 4 | 5 | 6 |
| 1) Projects considered by the Ministry Committee and recommended to the Planning Commission for investment clearance. | | | 1 | | 18.00 | |
| 2) Projects found acceptable by the Advisory Committee subject to certain observations. | | | 10 | 12 | 108.70 | 36.30 |
| 3) Projects appraised for techno-economic viability but consideration deferred by Advisory Committee due to non-clearance from environmental and forest angle. | | | 1 | | 9.00 | |
| 4) Projects on which State Government is required to sort out various techno- | | | 2 | 10 | | |

| | Major | Medium | Outlay for 1993-94 as recommended by the Working Group of Planning Commission | | |
|--|-----------------|--------|---|--------|-------|
| | (Rs. in crores) | | | | |
| | Major | Medium | Major | Medium | Major |
| 1 | | | | | |
| 2 | | | | | |
| 3 | | | | | |
| 4 | | | | | |
| 5 | | | | | |
| 6 | | | | | |
| economic issues, obtain environmental/Forest Clearance Etc. | | | | | |
| Total | 14 | 22 | 135.70 | | 36.30 |

The clearance of irrigation projects depends how soon the State Government is able to comply with the observations of the appraising agencies and is able to obtain environmental and forest clearance in respect of Major projects and forest clearance in respect of medium projects from the Ministry of Environment and Forest. The State Government has also to obtain clearance from Ministry of Welfare if the project involves rehabilitation and resettlement of Scheduled Castes and Scheduled Tribes. The outlays for the year 1994-95 have not been finalised.

Indo-Canda Joint Ventures In Power Sector

*644. SHRIBOLLA BULLI RAMA INH:
DR. D. VENKATESWARA RAO:

Will the Minister of POWER be pleased to state:

(a) whether any agreement has been reached between india and Canda for setting up joint ventures in power sector;

(b) if so, the details and estimated cost of the power projects and the locations thereof; and

(c) the time by which the construction work is likely to start thereon?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) (a) No. Sir.

(b) and (c) Do not arise.

Promotion of Tourism In Orissa

*645. DR. KARTIKESWAR PATRA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of financial assistance given to Orissa for the Promotion of Tourism during each of the last two years and proposed for the current year; and

(b) the details of activity undertaken in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) The following projects schemes have been sanctioned for promotion of tourism in Orissa:

1991-92

| | <i>Amount sanctioned (Rs. in lakhs)</i> |
|-----------------------------------|---|
| 1. Tourist Complex at Talsari | 15.00 |
| 2. Tourist Complex at Koraput | 3.52 |
| 3. Visitor Centre at Kalahandi | 3.52 |
| 4. Tourist Complex at Deulajhari | 7.80 |
| 5. Tourist Complex at Harishanker | 15.00 |
| 6. Tourist Complex at Atri | 8.81 |
| 7. Tourist Bungalow Patalganga | 6.86 |
| 8. Wayside amenity at Jamsola | 6.41 |
| 9. Wayside amenity at Charchhak | 8.78 |
| 10. Wayside facility at Bargadh | 6.41 |
| 11 Wayside facility at Girisola | 8.17 |

| | Amount sanctioned (Rs. in lakhs) |
|------------------------------------|-------------------------------------|
| 12. Tourist Centre at Bhubaneshwar | 17.42 |
| 13. Yatri Niwas at Chandipur | 44.85 |
| 14. Water sports equipment | 8.00 |
| 15. Aero sports equipment | 17.15 |
| 16. Tents for Konarak Beach | 15.10 |
| 17. Fairs & Festivals | 5.10 |
| 18. Two A/C coaches | 16.80 |
| Total | 214.60 |

1992-93

| | |
|---------------------------------------|--------------|
| 1. Yatri Niwas at Puri | 44.85 |
| 2. Wayside amenities at Sakhi Gopal | 13.53 |
| 3. Trekking equipment for Mahendragir | 1.99 |
| 4. Bali yatra at Cuttack | 12.00 |
| Total | 72.37 |

Projects/Schemes Listed For Extending Financial Assistance During Current Financial Year (1993-94)

| <i>Sl. No</i> | <i>Name of the project</i> | <i>Estimated cost (Rs in lakhs)</i> |
|---------------|---|---|
| 1. | Tourist complex at Gopalpur | 45.00 |
| 2. | Tourist complex at Paradip | 45.00 |
| 3. | Purchase of Tents | 20.00 |
| 4. | Purchase of trekking equipment | 5.00 |
| 5. | Fairs & Festivals and Publicity Support | 20.00 |
| | Total | 135.00 |

(b) This is primarily for augmentation of tourist facilities in State of Orissa and funds have also been provide for publicity, fairs and festivals and for undertaking Bali Yatra.

Power Plants

*648. DR. AMRIT LAL KALIDAS PATEL:
Will the Minister of POWER be pleased to state:

(a) the number of power plants which were to be commissioned in each State during the Seventh Plan Period and the plants which were actually commissioned; and

(b) the reasons for not commissioning the remaining plants?

THE MINISTER OF POWER (SHRI N.K.P. SALVE): (a) and (b). 149 power plants with a generation capacity of 22245.25 MW were planned for commissioning during the Seventh Plan. 114 plants having a capacity of 21401.64 MW were commissioned in various States during the plan period. Amongst the reasons for non-commissioning of project were paucity of adequate funds, delays in fianalisation of specificaions and award and contracts, difficulties in acquisition of land for projects non-adherence to the schedule of supply of equipment and slow progress of civil and other related works.

Sharing of Krishna-Cauvery Waters

*649. SHRI K.H. MUNIYAPPA:
SHRIC.P. MUDALAGIRIYAPPA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have implemented the recommendations of Bachawat award;

(b) if so, the details thereof;

(c) whether Karnataka is getting its share of

Krishna and Cauvery waters as per the award; and

(d) if so, the action taken in this regard?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) to (d). On 10th April, 1969 the Government of India constituted Krishna Water Disputes Tribunal under the Chairmanship of Shri R.S. Bachawat and referred to the Tribunal for adjudication the water disputs regarding the inter-State river Krishna and the the river valley thereof emerging from the letters of Governments of Mysore, Maharashtra and Andhra Pradesh. The tribunal investigated the matter referred to it and submitted the further report to the government on 27th May, 1976 setting out the facts as found by it and giving its decision in the matter refered to it. Among various decisions the Tribunal determined that 75 per cent dependable flow of river Krishna upto Vijayawada is 2060 Thousand Million Cubic Feet (TMC) and is available for distribution between the party States. The Tribunal allocated 560 TMC to Maharashtra, 700 TMC to Karnataka and 800 TMC to Andhra Pradesh for their beneficial use subject to certain conditions and restrictions. In accordance with Section 6 of the Inter-State Water Disputes Act, 1956, the Government of India published the decision of the Tribunal in the Official Gazette on 31st May, 1976, thus making it final and binding on the party States. As provided in the Inter-State Water Disputes Act, 1956, the State Governments are required to give effect to the decision.

On June 2, 1990, the Government of India constituted the Cauvery Water Disputes Tribunal under the Chairmanship of Shri Chittatosh Mukherjee and referred to the tribunal for adjudication the water dispute regarding the inter State river Cauvery and the river valley thereof emerging from the letter of Government of Tamil Nadu. While disposing off the Civil Miscellaneous Petitions filed by State of Tamil Nadu and Union Territory of Pondicherry praying for in-

terim relief, the Tribunal has given an order on June 25, 1991 directing the State of Karnataka to release water from its reservoirs so as to ensure 205 Thousand Million Cubic Feet (TMC) of water in Mettur reservoir of Tamil Nadu in a year in regulated manner and not to increase its area of irrigation by Cauvery waters beyond existing 11.2 lakh ares water beyond existing 11.2 lakh acres. It also directed the State of Tamil Nadu to ensure 6 Thousand Million Cubic feet of water to Union Territory of Pondicherry in a regulated manner. The Government of India is accordance with Section 6 of Inter-State Water Disputes Act, 1956 published the decision of the tribunal in the Official Gazette on 10.12.1991, thus making it final and binding ofn the party states. As provided in the Inter-State Water Disputes Act, 1956, the State Governments are required to give effect to the decision.

Air/Doordarshan Kendras in Gujarat

*650. SHRI SOMJIBHAI DAMOR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have fixed any target for opening new radio stations and Doordarshan Kendras in Gujarat during the Eighth Five Year Plan;

(b) if so, the places where the radio stations and Doordarshan kendras are liely to be set up; and

(c) the action the Government propose to take for the rapid expansion of radio and television network in Gujarat?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (c). *All India Radio*: In addition to a new radio station at Ahwa, and a relay centre at Junagarh, schemes for replacement of 1 KW MW (Vividh Bharati) transmitter at Ahmedabad by 2x5 KW FM transmitter and setting up of 2 x 3 KW FM transmitter at Vadodara are under implementation.

With the commissioning of the new radio station at Ahwa, the entire State of Gujarat will be covered.

Doordarshan

A studio centre at Rajkot, a high power transmitter at Bhuj and 8 low power transmitters one each at Khambat, Morvi, Dharangadhra, Mahuva, Nakhtarana, Rapar, Mangrol and Ider are under implementation. Two high power transmitters are also envisaged to be set up at Vadodara and Surat, subject to availability of resources. Additional locations for setting up of TV transmitters during the remaining years of VIII Plan period i.e. 1993-97, have not been finalised.

With the commissioning of the above-mentioned trasmitters, about 93.8% of population (inclusive of population in fringe areas) is expected to be brought under TV coverage.

Passport Fee

*651. SHRI RAJENDRA AGNIHOTRI:
SHRI RATILAL VARMA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government propose to increase passport fee;

(b) if so, the reasons therefor and the extent of such increase;

(c) whether the Government have decided to issue comprehensive passports to Indian industrialists and businessmen; and

(d) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.I..

BHATIA): (a) to (d). The Government proposes to increase the passport fee to bring it more in line with the actual costs of production and preparation of a passport. The present fee of Rs. 50 for a new passport does not even cover the cost of the blank passport booklet supplied by India Security Press Nasik and is far less than the actual cost of production and preparation of a passport.

The amount of increase in the fee will be determined on the basis of the expenditure on specific elements which go into the production and preparation of a passport and the improvements to be provided in the network of passport services available to the public.

The Government have also decided to introduce a Jumbo Passport which will contain more pages for frequent travellers, including Indian industrialists and businessmen.

[*Translation*]

Hazipur-Bazitpur Embankment Project

*652. SHRI LALIT CRAON: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the Hazipur-Bazitpur embankment project of Bihar;

(b) the amount spent so far on the project and the percentage of work completed;

(c) whether the ongoing work on the project has been affected due to the soil erosion by the river;

(d) if so, the details thereof and the steps taken by the Government for its reconstruction; and

(e) the time by which the project is likely to be completed?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) and (b). The Hazipur-Bazitpur Embankment is 93 Kilometers long. The estimated cost is Rs. 2432.40 lakhs. On completion it will provide flood protection to 80,330 hectares. An amount of Rs. 515 lakhs, about 20 percent, has been spent on the project upto March, 1993.

(c) and (d). Some portion of the embankment, about 200 metres in length was affected due to soil erosion by the river. This is proposed to be realigned after carrying detailed surveys.

(e) The time by which the project is likely to be completed depends upon the priority, the state government fixes for this project.

[*English*]

Deep Sea Fishing Sector

*653. SHRI PRAKASH V. PATIL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government have established a fast-track approach towards applications received from multinational/foreign companies for setting up of industries in fishery and deep sea fishing sector;

(b) if so, its likely impact on the Indian entrepreneurs; and

(c) the number of sick deep sea fishing units given clearances for rehabilitation particularly those with Mexican vessels?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) Yes, Sir. The Government has adopted a fast-track approach to look into proposals involving foreign investment received from multi-nationals/foreign compa-

nies/NRIs by constituting the Foreign Investment Promotion Board. This also applies to applications received from Indian companies which have formed Joint Ventures with foreign companies involving foreign investment. The Board considers all proposals relating to industrial projects involving foreign investment, including fisheries and deep sea fishing.

(b) The fast-track approach of the Government is applicable to proposals received from Indian companies also, where no foreign investment is involved, as these cases are considered by an inter-ministerial Empowered Committee of Secretaries.

(c) Since the announcement of the Scheme of Rehabilitation of Deep Sea Fishing Industry in April, 1991, proposals of 42 companies including six companies owning Mexican vessels have so far been cleared for rehabilitation.

Telephones to Gram Panchayats

*654. KUMARI VIMLA VERMA:
SHRIMATI GIRIJA DEVI:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any target has been fixed to provide telephone connections to each Gram

Panchayat in the country;

(b) if so, the year-wise target fixed and achieved so far separately, State-wise;

(c) the indigenous and imported equipment being used or proposed to be used for this purpose; and

(d) the total foreign exchange involved?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) Yes, Sir. Government have adopted a policy to provide telephone facility to all Panchayat Villages by 31st March, 1995 subject to availability of resources.

(b) The targets are being fixed Telecom Circle-wise since the inception of the policy in January 1991. The details are given in the statement.

(c) The telephone facility to Panchayat Villages is being provided on (i) Open wire medium, (ii) Radio medium using indigenously manufactured equipment i.e. Multi Access Rural Radio (MARR) and Single Channel VHF Systems.

(d) No foreign Exchange of Department is involved.

STATEMENT

Providing Telephone Facility to Panchayat Villages Circle-Wise Target

| S.No. | Circle | Total No. of Panchayat | Target for 1991-92 | Achievement for 1991-92 | Target for 1992-93 | Achievement 1992-93 | Target for 1993-94 |
|-------|------------------|------------------------|--------------------|-------------------------|--------------------|---------------------|--------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 19533 | 840 | 1903 | 3050 | 1961 | 4500 |
| 2. | Assam | 2485 | 180 | 342 | 0550 | 555 | 800 |
| 3. | Bihar | 11678 | 600 | 1005 | 2000 | 1265 | 3000 |
| 4. | Gujarat | 13147 | 720 | 1576 | 3000 | 1755 | 4500 |
| 5. | Haryana | 5792 | 720 | 1251 | 1200 | 981 | 1000 |
| 6. | Himachal Pradesh | 2597 | 30 | 111 | 0200 | 205 | 400 |
| 7. | Jammu & Kashmar | 1461 | 60 | 125 | 0125 | 126 | 150 |
| 8. | Karnataka | 8335 | 270 | 1068 | 1500 | 1207 | 2300 |
| 9. | Kerala | 982 | 12 | 21 | 0000 | 0000 | 0000 |
| 10. | Madhya Pradesh | 23523 | 1043 | 4005 | 5000 | 3668 | 7500 |
| 11. | Maharashtra | 24937 | 1200 | 2172 | 5000 | 2881 | 7500 |
| 12. | North East | 4084 | 180 | 300 | 0417 | 519 | 600 |

| Sl.No. | Circle | Total No. of Panchayat | Target for 1991-92 | Achievement for 1991-92 | Target for 1992-93 | Achievement 1992-93 | Target for 1993-94 |
|--------|----------------|------------------------|--------------------|-------------------------|--------------------|---------------------|--------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 13. | Orissa | 4411 | 480 | 1064 | 1000 | 1230 | 800 |
| 14. | Punjab | 11030 | 700 | 901 | 2000 | 2126 | 3000 |
| 15. | Rajasthan | 7353 | 660 | 1287 | 1800 | 1811 | 1800 |
| 16. | Tamil Nadu | 13288 | 870 | 1160 | 2000 | 2157 | 3000 |
| 17. | Uttar Pradesh | 73741 | 3000 | 2725 | 6858 | 7037 | 12000 |
| 18. | West Bengal | 486 | 360 | 600 | 800 | 579 | 1100 |
| 19. | Delhi M.T.N.L. | 191 | 75 | 136 | 09 | 09 | 000 |
| | Total | 2,32,054 | 12000 | 21752 | 36509 | 30072 | 54750 |

Bilateral Cooperation with Portugal

*655. SHRI GEORGE FERNANDES: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any joint efforts have been made to increase bilateral cooperation with Portugal and diversify the relations in various areas of mutual interest;

(b) if so, the details thereof; and

(c) the achievements made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) to (c). Diplomatic relations between India and Portugal were re-established in 1974. Since then, a number of high level visits have imparted momentum to bilateral relations. In recent years, these have included the visit of the former President Shri Venkataraman to Portugal in April, 1990, the state visit to India by the Portuguese President, Dr. Mario Soares, in January-February 1992, and the transit visit to Portugal by PM in June 1992. The Portuguese Foreign Minister visited India in March 1992 as a member of the EC Troika. Other Ministerial visits have included those of Portugal's Secretary of State for Foreign Affairs, Dr. Durao Barroso, to India in February 1991, and Shri Eduardo Faleiro, MOS(EA) to Portugal in July 1991.

Initiatives have been taken to strengthen and diversify bilateral cooperation in various fields. Bilateral Agreements have been concluded in the fields of Culture and Tourism. An Indo-portuguese Joint Commission has been established. In February 1991, an agreement was signed providing for the return of Goan gold ornaments to India which was effected in July 1991. A Portuguese Cultural Centre was opened in Delhi in 1991. IN 1992, Government accorded permission to Portugal to open a Consulate General in Goa.

On the economic side, agreements have been signed between the Portuguese Institute of Foreign Trade and FICCI and between the Bombay Chamber of Commerce and the Portuguese Industrial Association. The inaugural meeting of the Indo Portuguese Joint Business Council is scheduled to take place in Lisbon in May 1993. Efforts are being made to increase bilateral trade and to identify suitable areas for joint ventures, particularly in the fields of fishing, textiles and agro-industry in which the prospects are promising.

Kanhar Irrigation Project

*656. SHRI RAMESHWAR PATIDAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the agreement entered between Madhya Pradesh and Uttar Pradesh permits submergence of only 390 acres of land in Madhya Pradesh for Kanhar Irrigation Project in Uttar Pradesh;

(b) whether this area of submergence is likely to exceed; and

(c) if so, the action taken by the Government to ensure that this additional submergence does not occur in Madhya Pradesh?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) Yes Sir.

(b) In September, 1992, the Government of Uttar Pradesh has revised the area of submergence in Madhya Pradesh as 258 hectares (637 acres).

(c) The Government of Uttar Pradesh has to obtain the concurrence of Government of Madhya Pradesh for submergence of its area.

Tourist Village in Goa

*657. SHRI RAMKAPSE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the progress made regarding the setting up of a tourist village in North Goa in collaboration with Japan;

(b) whether the details finalised in this regard by the Government of Japan have since been received; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) The Government of Japan have yet to communicate their decision regarding setting up of a holiday village in North Goa.

(b) No, Sir.

(c) Does not arise.

Telephone Cables

*658. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government are able to get the supply of telephone cables as per requirement;

(b) if not, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government to increase the pro-

duction of telephone cables?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) Yes, Sir.

(b) and (c). Not applicable in view of (a).

Kutir Jyoti Scheme

*659. SHRI SRIKANTA JENA:
SHRI KHELAN RAM JANGDE:

Will the Minister of POWER be pleased to state:

(a) the target fixed for single-point light connection under the Kutir Jyoti Scheme in each State during 1992-93 and 1993-94;

(b) the achievement made during 1992-93; and

(c) the number of single-point light connections released/proposed to be released during the above period?

THE MINISTER OF POWER (SHRI N.K.P. SALVE): (a) to (c). Statewise targets for the year 1992-93 and targets for the year 1993-94 for release of single point light connections under Kutir Jyoti Scheme are given in the Annexure. Since the programme was again taken up for implementation after a gap of nearly two years, only in the last quarter of 1992-93, and provision of funds was made only in the Revised Estimates, progress of implementation of the Scheme has been received only from 10 States, which is also indicated in the Statement

STATEMENT

Staterwise Physical Targets and Connections Released Under Kutir Jyoti Programme for the year 1992-93 and 1993-94

| Sl.No. | States | No. of single point Connection targetted for 1992-93 | No. of connections released during 1992-93 | No. of Single point Correction targetted for 1993-94 |
|--------|-------------------|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 11490 | 11360 | 15240 |
| 2. | Arunachal Pradesh | 1160 | | 1540 |
| 3. | Assam | 3240 | Not available | 43640 |
| 4. | Bihar | 32900 | | 43640 |
| 5. | Goa | 80 | | 100 |
| 6. | Gujarat | 4780 | 4780 | 6340 |
| 7. | Haryana | 1130 | 998 | 1500 |
| 8. | Himachal Pradesh | 410 | 305 | 540 |
| 9. | Jammu & Kashmir | 590 | N.A | 780 |
| 10. | Karnataka | 7340 | 7340 | 9740 |
| 11. | Kerala | 3900 | 3900 | 5180 |
| 12. | Madhya Pradesh | 16930 | 15820 | 22460 |

| Sl.No. | States | No. of single point Connection targetted for 1992-93 | No. of connections released during 1992-93 | No. of connections released during 1992-93 | No. of Single point Correction targetted for 1993-94 |
|--------|-------------|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 5 |
| 13. | Maharashtra | 12320 | N.A. | N.A. | 16340 |
| 14. | Manipur | 110 | | | 140 |
| 15. | Meghalaya | 570 | | | 760 |
| 16. | Mizoram | 180 | 180 | | 240 |
| 17. | Nagaland | 200 | | | 240 |
| 18. | Orissa | 10920 | | | 14480 |
| 19. | Punjab | 970 | N.A. | | 1280 |
| 20. | Rajasthan | 9380 | | | 12440 |
| 21. | Sikkim | 100 | | | 120 |
| 22. | Tamil Nadu | 10310 | 10310 | | 13680 |
| 23. | Tripura | 540 | N.A. | | 55140 |

| Sl.No. | States | No. of single point Connection targetted for 1992-93 | No. of connections released during 1992-93 | No. of Single point Correction forged for 1993-94 |
|--------|---------------|---|---|--|
| 1 | 2 | 3 | 4 | 5 |
| 24. | Uttar Pradesh | 41580 | - | 55140 |
| 25. | West Bengal | 17370 | 3166 | 23040 |
| | Total | 188500 | 60159 | 250000 |

Note:- Information given under column 4 is provisional. Since the Programme was revived only in the last quarter of 1992-93, progress from only 10 States have been received.

[*Translation*]

facilities for mushroom processing by the tribals.

Mushroom Processing

(b) if so, the details thereof: and

*660. SHRI RAM NAHAL CHOUDHARY:
Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(c) the efforts made so far in this regard?

(a) whether the Union Government have accorded approval to the proposal regarding assistance for the development of infrastructural

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (c). A Statement is laid on the Table of the House.

STATEMENT

Ministry of Food Processing Industries is implementing a Plan scheme since 1990-91 for development of infrastructure for Mushroom cultivation and processing. Under the Scheme the following assistance for the development of infrastructure facilities for Mushroom processing in tribal areas has been provided:-

| SI.No | Name of the Organisation Recipient of assistance | State | Year | Amount of assistance provided (In Rupees) |
|-------|--|--------|-------|--|
| 1 | 2 | 3 | 4 | 5 |
| 1. | M/s. Lahoul Potato Growers Co-Op. Marketing-cum-Processing Society Limited. Lahoul. | H.P. | 90-91 | 19,00,000/- |
| 2. | Bidhan Chander Krishi Vishwa Vidyalaya, Nadia District Expansion of Mushroom Cultivation infrastructure:- Kalyani/Cooch Bihar (Tribal area). | W.B. | 91-92 | 20,00,000/- |
| 3. | Government of Bihar. for mushroom cultivation in tribal areas of Ranchi. | Bihar | 91-92 | 4,65,000/- |
| 4. | M/s. Griijan Co-op. Corpn. Visakhapatnam for tribal areas of Eastern A.P. | A.P. | 92-93 | 17,21,000/- |
| 5. | Orissa Agro Industries Corpn. Ltd., Bhubaneshwar (Co-promoters. M/s. New India Cultural Spawan and Mushroom, Berahampur) | Orissa | 92-93 | 6,00,000/- |

| Sl.No | Name of the Organisation Recipient of assistance | State | Year | Amount of assistance provided (In Rupees) |
|-------|---|----------|-------|--|
| 1 | 2 | 3 | 4 | 5 |
| 6. | Directorate of Horticulture, Nagaland, Kohima | Nagaland | 92-93 | 6,00,000/- |
| 7. | M/s. Mizoram Foods & Allied Industries Corpn. Aizawal. | Mizoram | 92-93 | 29,80,000/- |

Registered Recruiting Agents

4871. SHRI SYED SHAHABUDDIN: Will the Minister of LABOUR be pleased to state:

(a) the number of registered recruiting agents, State-wise as on April 1, 1992;

(b) the number of emigrants during 1991-92;

(c) the total amount deposited by the recruiting agents as on April 1, 1992 and during 1991-92 and

(d) the amount utilised and debited against the deposits during 1992-93?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA):
(a) The number of Recruiting agents registered with the Protector General of Emigrants as on 1.4.1992 was 1732. The break-up of Recruiting Agents State-wise is given in the statement.

(b) During the years 1991 and 1992, 1,95,898 and 4,16,784 persons were granted clearance by the offices of protectors of Emigrants for Overseas Employment respectively.

(c) and (d). Recruiting Agents do not deposit any amount in cash with the Government. They only furnish Bank Guarantee ranging from Rs. 1 lakh to Rs. 5 lakh, depending upon the number of workers to be deployed as provided under the Emigration Rules, 1983.

STATEMENT

State-wise figures of Recruiting Agents registered with the Ministry of Labour as on 1.4.1992.

| | <i>State</i> | <i>No of Recruiting Agents</i> |
|----|--------------|--------------------------------|
| 1. | Maharashtra | 983 |
| 2. | Delhi | 401 |

| | <i>State</i> | <i>No. of Recruiting Agents</i> |
|-----|-----------------|---------------------------------|
| 3. | Tamil Nadu | 69 |
| 4. | Punjab | 65 |
| 5. | Kerala | 45 |
| 6. | Andhra Pradesh | 39 |
| 7. | Chandigarh | 35 |
| 8. | Uttar Pradesh | 28 |
| 9. | Rajasthan | 17 |
| 10. | Haryana | 11 |
| 11. | Karnataka | 9 |
| 12. | West Bengal | 7 |
| 13. | Gujarat | 7 |
| 14. | Goa | 6 |
| 15. | Orissa | 5 |
| 16. | Bihar | 2 |
| 17. | Jammu & Kashmir | 2 |
| 18. | Madhya Pradesh | 1 |
| | Total | 1732 |

[Translation]

Seizure of Narcotics

4872. SHRI RAJVEER SINGH: Will the Minister of FINANCE be pleased to state:

(a) the number of persons arrested and convicted for carrying narcotics during the years 1991-92 and 1992-93; and

(b) the quantity of narcotics seized from those persons during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.

CHANDRASHEKARA MURTHY): (a) The number of persons arrested and convicted for dealing in narcotic drugs and psychotropic substances during the years 1991-92 and 1992-93 is as follows:

| | 1991-92 | 1992-93 (upto Feb.) |
|--------------------------|--------------------------------|---------------------------------|
| No. of persons arrested | 5901 (including 86 foreigners) | 12462 (including 90 foreigners) |
| No. of persons convicted | 829 | 728 |

(b) The information is being collected and will be laid on the Table of the House.

[English]

Finance to Small Scale Industries in Maharashtra

4873. SHRI BAPU HARI CHAURE: Will the Minister of FINANCE be pleased to state:

(a) whether much delay is made in providing finance to Small Scale Industries in Maharashtra by the public sector banks resulting in sickness of such industries; and

(b) if so, the steps proposed to be taken by the Government to streamline the procedure in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). The information is being collected and will be laid on the Table of the House to the extent available and permissible under the rules.

LIC Housing Schemes

4874. SHRIN.J. RATHVA: Will the Minister

of FINANCE be pleased to state:

(a) the details of the achievements made by LIC Housing Schemes during each of the last two years and the net profit earned therefrom; and

(b) the amount of loans granted to the individuals and to various other institutions by the Corporation during 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) LIC Housing Finance Ltd., a Subsidiary Company of LIC, set up in June 1989, has been handling the Housing Finance Portfolio in the Centres of its operation. Although the LIC's profit arising out of the Housing Schemes is not determinable because it is merged with the overall operations, the profits earned by LIC Housing Finance Ltd, for the year 1990-91 and 1991-92 amount to Rs.3.31 crores and Rs.6.72 crores respectively.

(b) The amounts of loans granted to individuals and various other institutions by LIC and LIC Housing Finance Ltd. are Rs.1135.76 crores and Rs.451.23 crores respectively, making a total of Rs.1586.99 crores.

[*Translation*][*English*]**Profit Earned by Bank of India**

4875. SHRI SHIVRAJSINGH CHAUHAN: Will the Minister of FINANCE be pleased to state:

(a) the total profit earned by the Bank of India in all transactions carried out in the country during the last three years;

(b) the total target of profit fixed in regard to the transactions during the current financial year; and

(c) the extent of increase made in this target as compared to last year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED):

(a) Bank of India has reported that the gross profit earned by the bank in all transactions carried out in the country during the last 3 years was as under.

| <i>(Amount in Rs. crores)</i> | |
|-------------------------------|--------|
| 1989-90 | 104.02 |
| 1990-91 | 134.63 |
| 1991-92 | 263.32 |

(b) For the year ending 31st March, 1993 Bank of India has estimated the gross profit at Rs. 123 crores for Indian operations.

(c) The profit of Bank of India for the year ending 31st March, 1993 is expected to be less than that of the previous year.

One Time Increase in Pension

4876. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have announced a scheme of One Time Increase (OTI) in pension for the Defence Services Personnel, if so, the date of announcement and effectiveness of the scheme;

(b) the total number of persons who have become eligible for the OTI.

(c) the number of persons who have applied for, who have been paid and the number of applications rejected, as on December 31, 1992 and February 28, 1993, separately for D.P.D.Os, banks and Treasurers;

(d) the reasons for backlog and the time by which all the applications are likely to be cleared; and

(e) the action taken by the Government to ensure that all the eligible persons get the benefits under the OTI?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN):

(a) to (e). In pursuance of High Level Empowered Committee's recommendations Government Orders were issued on 16.3.92 for grant of One Time Increase (OTI) in pension to Armed Forces Personnel who retired before 1.1.86. Under the approved scheme, payment of OTI is admissible from 1.1.92 and the total number of pensioners eligible for payment of OTI has been estimated to be 6.03 lakh.

2. The details of number of persons who have applied, who have been paid, and the number of applications rejected, as on 31.12.92 and 28.2.93 are given below:

| | <i>No. of Persons applied</i> | | <i>No. of Persons paid</i> | | <i>No. of applications-rejected</i> | |
|--------------|-------------------------------|-----------------|----------------------------|-----------------|-------------------------------------|----------------|
| | <i>As on 31.12.92</i> | <i>28.2.93</i> | <i>As on 31.12.92</i> | <i>28.2.93</i> | <i>As on 31.12.92</i> | <i>28.2.93</i> |
| DPDOs | 2,17,707 | 2,20,757 | 1,84,692 | 1,88,120 | 33,015 | 32,637 |
| PSBs | 61,186 | 1,02,585 | 37,280 | 83,253 | 5,010 | 8,446 |
| Treasuries | 77,580 | 1,03,499 | 59,545 | 85,038 | 3,866 | 6,152 |
| Total | 3,56,473 | 4,26,842 | 2,81,517 | 3,57,311 | 41,891 | 47,235 |

3. Apart from inherent complexities in the pension structure, the main reason for the backlog has been that the Treasuries and Public Sector Banks were not fully familiar with the details of the Scheme, and the payment procedure. Therefore, training programmes had to be arranged for the concerned officials at different stations all over the country.

4. The following measures have been taken by the Government to ensure that all the eligible pensioners get the benefits of OTI at the earliest:

- i) Wide publicity was given by the Ministry of Defence immediately after issue of Government Orders dated 16.3.92 through national and regional newspapers, television, radio and Zila Sainik Boards etc. Another round of wide publicity is being given to create awareness about the OTI Scheme amongst the remaining eligible pensioners.
- ii) Training was imparted to the concerned staff in the Treasuries and Public Sector Banks to make them familiar with the details of the Scheme.
- iii) Apart from co-ordination by the Chief Controller of Defence Accounts (Pen-

sion Revision), the process of disbursement of OTI is being closely monitored by the Ministry of Defence and the matter has been taken up at different levels with the States and Union Territories in which the progress of disbursement is reported to be slow.

- iv) Chief Controller of Defence Accounts (Pension Revision) and other officers monitoring the disbursement of OTI have been establishing liaison with the Directors of treasuries and Nodal Officers of the Public Sector Banks for speeding up payments by these agencies.

Construction of Roads in M.P.

4877. SHRI SUSHIL CHANDRA VARMA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the proposals sent by the Government of Madhya Pradesh for providing Central financial assistance to take up road construction in the coal belt and the predominantly tribal areas of the State; and

(b) the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MIN-

ISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). The Government of Madhya Pradesh has projected six proposals costing Rs. 17.85 crores by way of financing under the Centrally Sponsored scheme of State Roads of Inter-State or Economic Importance in the 8th Five Year Plan with a view to augment infrastructure facilities in different areas of the State. However, the process of finalisation of the programme under the aforesaid scheme is underway keeping in view the availability of funds for the purpose and various norms.

Nabard Assistance for Rural Electrification

4878. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of FINANCE be pleased to state:

(a) the amount proposed to be allocated by the National Bank for Agriculture and Rural Development (NABARD) for rural electrification during the Eighth Five Year Plan period, State-wise;

(b) the amount spent during 1992-93; and

(c) the details of the proposals included for

each State for the above plant period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (c). The Special Project Agriculture (SPA) is a programme of Rural Electrification Corporation (REC) to provide finance to State Electricity Boards (SEBs) to draw transmission lines and other infrastructure support for pump-sets energisation in rural areas. The programme is financed by Rural Electrification Corporation, commercial banks and National Bank for Agriculture and Rural Development (NABARD) by providing financial support to SEBs in the states. The State-wise allocation for providing refinance by NABARD under the above programme is done every year in consultation with the REC and concerned State Electricity Boards. The State-wise allocation made by the NABARD for the years 1992-93 and 1993-94 and the amount of disbursement made by NABARD so far against the allocations made for the year 1992-93 is given in the Statement. For the remaining period of Eighth Plan tentative allocation of Rs. 125 crores per annum has been made by NABARD subject to the availability of resources.

STATEMENT

| State | ALLOCATION | | DISBURSEMENT |
|-------------|------------|---------|--------------|
| | 1992-93 | 1993-94 | 1992-93 |
| Haryana | 100 | 200 | 157 |
| Punjab | 185 | 100 | 22 |
| Rajasthan | 300 | 400 | 10 |
| Orissa | 210 | 400 | 15 |
| West Bengal | 425 | 150 | 26 |

| State | ALLOCATION | | DISBURSEMENT |
|----------------|--------------|--------------|--------------|
| | 1992-93 | 1993-94 | 1992-93 |
| Madhya Pradesh | 962 | 800 | 211 |
| Uttar Pradesh | 100 | 500 | 14 |
| Gujarat | 1000 | 1200 | 450 |
| Maharashtra | 3500 | 3000 | 1098 |
| Andhra Pradesh | 2950* | 3000 | 1304 |
| Kerala | 325 | 350 | 162 |
| Tamil Nadu | 1600 | 1800 | 862 |
| Karantaka | 700 | 600 | |
| Total | 12500 | 12500 | 4331 |

*an additional allocation of Rs.822 lakhs was made in Andhra Pradesh.

NOTE: No allocation has been made in remaining States, due to defaults by SEBs and non-submission of Scheme by REC/SEBs.

Fake Currency Notes

4879. SHRI RAJNATH SONKAR SHASTRI:
Will the Minister of FINANCE be pleased to state:

(a) the number and amount of fake currency notes found in the cash deposited by banks with R.B.I. in Delhi during each month of the last one year;

(b) the details thereof, bank and branch-wise; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). 340 peices of fake currency notes (of varying denominations of Rs. 10/-, Rs. 20/-, Rs. 50/- and Rs. 100/-) of a total value of Rs. 25, 180/-, have been found in the cash deposited by various banks in the RBI, Delhi, during the period from March, 1992 to February, 1993. The bank-wise details are given in the statement attached.

(c) As soon as the fake notes are received/detected, these are forwarded to the concerned Police Authorities for investigation by Reserve Bank of India.

STATEMENT

| Sl.No | Name of the | Mar | '92 | Apr | '92 | May | '92 | Jun | '92 | Jul | '92 | Aug | '92 |
|-------|---|-----|-----|-----|-----|-----|-----|-----|-----|-----|-----|-----|-----|
| | | Rs. | 10 | 10 | 100 | 10 | 100 | 10 | 100 | 10 | 100 | 10 | 100 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| 1. | Allahabad Bank Sansad Marg | . | . | . | . | . | . | . | . | . | . | . | . |
| 2. | American Express Bank, Hamilton House New Delhi | . | . | . | . | . | 1 | . | . | . | . | . | . |
| 3. | ANZ Grindlays Bank, Sansad Marg | 1 | . | . | . | . | 1 | . | 3 | 1 | . | . | 1 |
| 4. | Andhra Bank Karol Bagh | . | 1 | . | . | . | . | . | . | . | . | . | . |
| 5. | Bank of Baroda Sansad marg | 2 | . | . | . | . | . | . | . | . | . | . | . |
| 6. | Bank of Baroda Sansad marg | 2 | . | . | . | . | . | . | . | . | . | . | . |
| 7. | Bank of Madura Con Place | . | . | . | 2 | . | 1 | . | . | . | . | . | . |
| 8. | Bank of Maharashtra, Con. Place | . | . | . | . | . | . | . | . | . | . | . | . |
| 9. | Bank of Rajasthan, Janpath | . | . | . | . | 1 | . | 1 | . | 1 | . | . | . |

| Sl.No | Name of the | Sep | '92 | Oct | '92 | Nov. | '92 | Dec. | '92 | Jan | '92 | Feb | '92 |
|-------|-----------------------------------|-----|-----|-----|-----|------|-----|------|-----|-----|-----|-----|-----|
| | Rs. | 10 | 100 | 10 | 100 | 10 | 100 | 10 | 100 | 10 | 100 | 10 | 100 |
| | | 15 | 16 | 17 | 18 | 19 | 20 | 21 | 22 | 23 | 24 | 25 | 26 |
| 8. | Bank of Maharashtra, Con.Place | . | . | . | . | . | . | . | . | . | . | . | . |
| 9 | Bank of Rajasthan, Janpath | . | . | . | . | . | . | . | . | . | . | . | . |
| 10. | Central bank of India, Press Area | 1 | . | . | 2 | . | 6 | . | 6 | . | . | . | 1 |
| 11. | -do- Katra Ahluwalia, Amritsar | . | . | . | 1 | . | . | 1 | . | . | . | . | . |

| Sl.No | Name of the | Sep | '92 | Oct | '92 | Nov. | '92 | Dec. | '92 | Jan | '92 | Feb | '92 |
|-------|--|-----|-----|-----|-----|------|-----|------|-----|-----|-----|-----|-----|
| | Rs. | 10 | 100 | 10 | 100 | 10 | 100 | 10 | 100 | 10 | 100 | 10 | 100 |
| | | 15 | 16 | 17 | 18 | 19 | 20 | 21 | 22 | 23 | 24 | 25 | 26 |
| 23. | J&K Bank Ltd. Srinagar | . | . | . | . | . | . | . | . | . | . | . | . |
| 24. | Anantnag | . | . | . | . | . | . | . | . | . | . | . | . |
| 25. | Iaxmi Vilas Bank Ltd. Karol Bagh | . | . | . | . | . | . | . | . | . | . | . | . |
| 26. | New Bank of India karol Bagh | . | 2 | 1 | 2 | 1 | 2 | . | 1 | 1 | 3 | . | . |
| 27. | Rajinder nagr. | 1 | 2 | . | 1 | . | 1 | . | . | . | 1 | . | . |
| 28. | Faridabad | . | . | . | . | 3 | 1 | 2 | . | . | . | . | . |

| Sl.No | Name of the | Sep '92 | Oct '92 | Nov. '92 | Dec. '92 | Jan '92 | Feb '92 | 92 |
|-------|--|---------|---------|----------|----------|---------|---------|-----|
| | Rs. | 10 | 10 | 10 | 10 | 10 | 10 | 100 |
| | | 15 | 17 | 18 | 21 | 23 | 25 | 26 |
| 29. | Oriental Bank of Commerce, Jhandewalan | 6 | 2 | 3 | 3 | 3 | 3 | 3 |
| 30. | Punjab & sind Bank, Asaf Ali Road | . | . | . | . | . | . | 1 |
| 31. | Punjaab National Bank Rajindar Ngr. | . | . | . | . | . | . | . |
| 32. | Phagwara | . | . | . | . | . | . | . |
| 33. | Khari baoli | . | . | . | . | . | . | . |
| 34. | Rothak | . | . | . | . | . | . | . |
| 35. | Underhill Rd. | . | . | . | . | . | . | . |
| 36. | Gur Mandi Patiala | . | . | . | . | . | . | . |
| 37. | Sansad Marg | . | . | . | . | . | . | . |
| 38. | Bhikiji Cama Place | . | . | . | . | . | . | 2 |
| 39. | Shalimar Rd. Jammu Tawi | . | . | . | 1 | . | . | . |

| Sl.No | Name of the | Mar '92 | Apr '92 | May '92 | Jun '92 | Jul '92 | Aug '92 | 92 |
|-------|--|---------|---------|---------|---------|---------|---------|-----|
| | Rs. | 10 | 10 | 10 | 10 | 10 | 10 | 100 |
| 1 | 2 | 3 | 4 | 7 | 9 | 11 | 13 | 14 |
| 59. | Standard Chartered Bank, Sansad Marg | - | - | - | 1 | - | - | - |
| 60. | Snagli Bank Ltd. Karol Bagh | - | - | - | - | - | - | - |
| 61. | Syndicate Bank Asaf Ali Road | - | - | 1 | - | - | 9 | 1 |
| 62. | G.B. Road | - | - | - | - | - | 1 | - |
| 63. | R.K. Puram | - | - | - | - | - | - | 3 |
| 64. | Tamil Nadu Mercantile bank Ltd., SP Mukherjee Marg | - | - | - | - | - | - | - |

| Sl.No | Name of the | Mar '92 | Apr '92 | May '92 | Jun '92 | Jul '92 | Aug '92 | 92 | 92 |
|-------|--|---------|---------|---------|---------|---------|---------|-----|-----|
| | Rs. | 10 | 10 | 10 | 10 | 10 | 10 | 100 | 100 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 59. | Standard Chartered Bank, Sansad Marg | 2 | 8 | . | . | . | . | 1 | . |
| 60. | Snagli Bank Ltd. Karol Bagh | 5 | 3 | . | . | . | . | . | . |
| 61. | Syndicate Bank Asaf Ali Road | . | . | . | . | . | . | . | . |
| 62. | G.B. Road | . | . | . | . | . | . | . | . |
| 63. | R.K. Puram | 4 | 8 | 4 | 3 | 2 | . | 1 | 2 |
| 64. | Tamil Nadu Mercantile bank Ltd., SP Mukherjee Marg | . | . | . | . | . | 1 | . | 1 |

Missing Dornier Aircraft

4880. SHRI M.V.V.S. MURTHI: Will the Minister of DEFENCE be pleased to state:

(a) whether a dornier aircraft belonging to Coast Guards is missing since January 2, 1993;

(b) whether the aircraft has since been traced out;

(c) if so, the details thereof;

(d) if not, the reasons for which aircraft could not be traced out so far; and

(e) the steps being taken by the Government to trace out the aircraft?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN):
(a) No, Sir. One Coast Guard Dornier crashed at sea off the Orissa Coast on 02 Jan 93.

(b) to (e). Some debris of the ill-fated aircraft has been recovered. However, large parts of the aircraft such as wings and fuselage could not be recovered as these are expected to be scattered over a vast area at the sea bottom. Further salvage efforts have been abandoned.

National Defence Academy

4881. SHRI MADAN LAL KHURANA: Will the Minister of DEFENCE be pleased to state:

(a) the number of cadets who opted out of the National Defence Academy before completion of their training during each of the last three years;

(b) whether there has been alleged decline in the level of educational standard in the Academy;

(c) whether the Government have taken steps to ascertain the reasons for opting out of their training by cadets and also for alleged

decline in the level of educational standard in the Academy;

(d) if so, the details thereof; and

(e) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN). (a) The number of Cadets, who opted to resign from National Defence Academy (NDA) during the last three years, out of a strength of 1800, is as follows:-

| 1990 | 1991 | 1992 |
|------|------|------|
| 25 | 51 | 28 |

(b) No, Sir,

(c) and (d). There has been no decline in the standard of education in the Academy. The resignations from the NDA are due to better career prospects, inability to adjust, medical or other personal problems.

(e) The performance of the Cadets in the NDA is constantly reviewed and necessary remedial measures are taken.

Loan Under Self Employment Programme For Urban Poor

4882. SHRI B. DEVARAJAN:
SHRI MANIKRAO HODLYA
GAVIT:

Will the Minister of FINANCE be pleased to state:

(a) the number of loan applications received by various public sector banks under the self Employment programme for Urban poor in the country, State-wise;

(b) the number of such applications sanc-

tioned and the total amount disbursed during the above period, state-wise;

(c) whether any time frame has been worked out to cover all eligible urban poor under this scheme; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED). (a) and (b) the self Employment Programme for Urban poor (SEPUP) has been merged with the scheme of Urban Micro Enterprises (SUME) which is being administered by the Ministry of Urban Development with effect from 1st April, 1992. State-wise cumulative position about the target, number of applications sanctioned and

the amount of loan sanctioned and disbursed under SUME for the financial year, 1992-93 (as on June, 1992), as furnished by Reserve Bank of India, is given in the statement.

(c) and (d). SUME is being implemented from the financial year 1990-91 on the year to year basis as an ongoing scheme by selected branches of public sector banks. The Urban Local Bodies act as "Nodel" agency for the Scheme and also disburse the subsidy. Subsidy at the rate of 25% of the project is admissible subject to a ceiling of Rs. 5,000/- for ST/STs and Women beneficiaries and Rs. 4,000/- for others. Coverage of all eligible urban poor beneficiaries under the scheme would depend upon the process of implementation of the scheme by the banks/Urban poor bodies and availability of funds under the scheme.

STATEMENT

| S.No | State/Union Territory | Target | No. of applications sanctioned | Amount of loans sanctioned | Amount of loan disbursed |
|------|-----------------------|--------|--------------------------------|----------------------------|--------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 8300 | 2189 | 106.79 | 92.46 |
| 2. | Assam | 1110 | 77 | 5.32 | 3.47 |
| 3. | Bihar | 7370 | 291 | 13.57 | 10.15 |
| 4. | Gujarat | 4060 | 1601 | 64.20 | 51.55 |
| 5. | Haryana | 1140 | 856 | 63.51 | 34.99 |
| 6. | Himachal Pradesh | 610 | 97 | 7.13 | 3.68 |
| 7. | Jammu & Kashmir | 860 | 95 | 10.50 | 3.92 |
| 8. | Karnataka | 7080 | 595 | 27.20 | 24.21 |
| 9. | Kerala | 3180 | 635 | 35.34 | 31.95 |
| 10. | Madhya Pradesh | 7530 | 170 | 13.81 | 11.67 |
| 11. | maharashtra | 7480 | 2473 | 145.44 | 135.94 |
| 12. | Manipur | 370 | 37 | 5.30 | 1.54 |
| 13. | Meghalaya | 310 | 21 | 22.64 | 0.14 |
| 14. | nagaland | 370 | - | - | - |
| 15. | Orissa | 2130 | 459 | 31.99 | 19.83 |

| S.No | State/Union Territory | Target | No. of applications sanctioned | Amount of loans sanctioned | Amount of loan disbursed |
|------|---------------------------|--------|--------------------------------|----------------------------|--------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 16. | Punjab | 2180 | 1222 | 97.35 | 78.24 |
| 17. | Rajasthan | 4830 | 480 | 28.62 | 13.50 |
| 18. | Tamil Nadu | 8670 | 8361 | 401.20 | 377.55 |
| 19. | Tripura | 180 | - | - | - |
| 20. | Uttar Pradesh | 18480 | 3524 | 273.51 | 251.24 |
| 21. | West Bengal | 6610 | 718 | 32.59 | 18.61 |
| 22. | Andaman & Nicobar Islands | 60 | - | - | - |
| 23. | Arunachal Pradesh | 300 | - | - | - |
| 24. | Chandigarh | 170 | 82 | 6.87 | 4.03 |
| 25. | Goa | 120 | - | - | - |
| 26. | Dadra & Nagar Haveli | 60 | 1 | 0.04 | 0.04 |
| 27. | Mizoram | 180 | - | - | - |
| 28. | Pondicherry | 120 | 55 | 1.24 | 1.24 |
| 29. | Delhi | 1760 | 55 | 2.63 | 1.11 |
| 30. | Sikkim | 240 | - | - | - |

Source : Reserve Bank of India

Date : Provisional

An additional target of 1760 each has been fixed separately for Bombay, Calcutta and Madras respectively.

Tea Cultivation

4883. SHRI UDDHAB BARMAN: Will the Minister of COMMERCE be pleased to state:

(a) the additional areas brought under tea cultivation and the production of tea in Assam during the years 1990 to 1992, year-wise; and

(b) the number of workers in tea industry in Assam from 1990 to 1992 year-wise?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Figures of the additional area brought under tea cultivation and the production of tea in Assam during the years 1990 to 1992 are as follows:-

| <i>Year</i> | <i>Area (Ha)</i> | <i>Production (Mn. Kgs)</i> |
|-------------|------------------|-----------------------------|
| 1990 | 1595.88 | 388.18 |
| 1991 | 1589.47 | 387.87 (Estimated) |
| 1992 | Not available | 387.81 (Estimated) |

(b) Estimated average daily number of workers employed in tea plantations in Assam during 1990 was 5,41,661. Figures in respect of later years are not available.

Development of Fisheries

4884. SHRI SUDIR SAWANT: Will the Minister of COMMERCE be pleased state:

(a) the actions taken by Marine Product Export Development Authority (MPEDA) for securing better harbour facilities for boats for deep sea fishing as well as other small scale boats;

(b) the action taken by MPEDA to assist fishermen in Sindhudurg and Ratnagiri Districts for promotion of exports and elimination of middle-men;

(c) the quantity and the varieties of fish exported during each of the last three years, State-wise; and

(d) the steps being taken by the Government to boost the exports from these districts?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED) (a) MPEDA takes following actions to make available better harbour facilities for boats for deep sea fishing as well as other small scale boats:-

1. MPEDA conducts survey of infrastructural facilities available in various fishing harbours in the country.
2. MPEDA identifies the problems faced by fishing vessel operators in various fishing harbours and takes up with appropriate authorities for solving them.
3. MPEDA serves in the advisory committees for development of certain fishing harbours.
4. It was the committee headed by Chairman, MPEDA that identified the suitable site for phase -II of the Cochin fisheries harbour.

(b) To assist fishermen owning mecha-

mechanised fishing vessels to undertake multi day fishing for diversified resources, MPEDA operates a scheme whereby it subsidises 30% of the cost of modernisation of such vessels limited to Rs. 1.5 lakhs the benefit under the scheme is made available to the mechanised fishing vessel owners in the State of Maharashtra also.

Though the scheme was advertised, only one application has been received recently by the Bombay office of MPEDA.

(c) The quantity and varieties of marine product exported during the last 3 years were:

| <i>Items</i> | <i>Qty: Tonnes</i> | | <i>Value Rs. Crores.</i> | |
|-------------------------|-------------------------------|--------------------------|--------------------------|----------------|
| | <i>1991-92</i> | <i>1990-91</i> | <i>1990-91</i> | <i>1989-90</i> |
| Frozen Shrimp | Q:76080 V:975.43 | 62395 663.33 | 57819 463.31 | |
| Fr. Lob Stertails | Q:1628 V: 55.31 | 1600 34.30 | 2067 33.62 | |
| Fr. cuttle fish/fillets | Q:12437 V:60.91 | 11596 45.29 | 14108 47.23 | |
| Fr. squid | Q:25529 V: 109.38 | 16667 44.99 | 11944 28.29 | |
| Fresh Fr. fish | Q:49119 V: 142.66 | 42340 90.82 | 21277 48.29 | |
| Others | Q: 7027 V: 32.20 | 4821 14.64 | 3628 14.06 | |
| Total | Q:171820 V:1375.89 | 139419 893.37 | 110843 634.99 | |

State -wise export details are not being maintained.

(d) The following strategies are being adopted to boost the export of marine products:

i) stepping up export production by development of capture fishery;

ii) stepping up production by culture fisheries;

(a) by increasing per ha. yield from shrimp farms;

(b) bringing more area under Production of shrimp by culture; and

(c) by developing production of other exportable items.

(iii) Induction of new technology and value addition.

iv) Modernisation of processing facilities, quality upgradation and reduction in waste; and

v) aggressive market promotion measures.

Government has not formulated any specific programme for particular districts or states.

[*Translation*]

Purchase of old Vehicles

4485. SHRI N.K. BALIYAN: Will the Minister of SURFACE TRANSPORT be pleased to State:

(a) whether the Government have started any scheme for the purchase of old vehicles by the prospective buyer;

(b) if so, the details thereof; and

(c) the time by when this scheme would be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER). (a) to (c) Yes, Sir, The Delhi Police of the Government of National Capital Territory of Delhi have introduced such a scheme. Under this scheme prospective buyers of second hand motor vehicles may note down the registration number, engine number, chassis number, make/type of the motor vehicles intended to be purchased and ring up Police Control Room (PCR) at Tel. Number 100. After checking the date of the stolen vehicles of Delhi available at computer, PCR will inform the prospective buyers on telephone itself whether the vehicle is stolen from Delhi or not. Besides this, the prospective buyers can also obtain this information by sending a letter to the crime record office mentioning the above particulars and get a reply within a weeks time from Crime Record Office. This scheme has already been implemented on the Raising Day of the Delhi Police i.e. 16-2-1993.

[*English*]

Partition Debt

4866. SHRI ANNA JOSHI: Will the Minister

of FINANCE be pleased to state:

(a) whether Pakistan was to pay India Rs. 300 crores in fifty instalments from 1952 as per the partition arrangements;

(b) if so, the number of instalments, out of these, received so far;

(c) if so instalment has been received, the efforts made by the Government to recover the same; and

(d) the present position of the issue?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY) (a) to (d) Although no precise amount could be agreed upon, Pakistan partition debt to India is taken to be of the order of Rs. 300 crore. Under an arrangement conclude in December, 1947 this debt was to be repaid by Pakistan in India rupees in 50 annual equated instalments with interest at 2.7/8 per cent per annum commencing from 15th August, 1952. No instalment has however, been paid by Pakistan towards repayment of principal or interest. There is no progress in the case

Impact of Illegal Manufacture of T.V. Sets

4887. SHRI MRUTYUNJAYANAYAK;
SHRI ANAND AHIRWAR

Will the Minister of FINANCE be pleased to state:

(a) whether a huge loss in excise duty is being suffered every year to illegal manufacture of television sets; and

(b) if so, the remedial steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY) (a) It is not

possible to estimate the extent of loss of excise duty suffered by the Government due to illegal manufacture of television sets, as such manufacture is a clandestine activity.

(b) Does not arise in view of (a) above.

Agreement with Mangolia.

4888. SHRI RAM SINGH KASHWAN: Will the Minister of COMMERCE be pleased to state:

(a) whether any agreement has been signed with Mangolia recently for boosting industrial production in that country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED) (a) No, Sir.

(b) Does not arise.

Development of In land Waterways

4889. SHRI RAJESH KUMAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to take Russian assistance for development of inland waterways in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) No Sir,

(b) Does not arise.

Liberalisation Of Labour Laws

4890. DR. D. VENKATESWARA RAO: SHRI BOLLA BULLI RAMAIAH:

Will the Minister of LABOUR be pleased to state:

(a) whether the Government propose to liberalise labour laws for small scale sector to provide it operational freedom for smooth conduct of business;

(b) if so, the details thereof, and

(c) the time by which these are likely to be introduced?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) to (c). The following steps have been taken to provide some relief to small scale sector:

(i) it has been notified to all the State Governments that licences under the factories Act may be valid for five years subject to the condition that licence fee for every year is paid by the occupier of the factory either fully or in one lump sum.

(ii) The Minister of State for Labour has addressed a letter to all the State Labour Ministers suggesting as follows:

(a) The number of inspections under the various labour laws should be minimised. In case of units which are not engaged in the production of dangerous and hazardous goods, only an annual inspection of a few units selected at random may be made.

(b) The small scale units should undertake to abide by the various Labour Laws and also submit regularly the prescribed returns. Inspections of units by inspec-

tors would be undertaken only if there are complaints of violations. The respective organisations/associations of small scale industries should assume responsibility for necessary implementation of labour laws by member units.

- (c) In order to oversee and monitor the working of the system of self regulation by small scale units, a state level Committee should be formed. It should meet periodically and also look into the grievances of small scale units and suggest remedial measures.

[*Translation*]

Construction of Bridge In Jhansi

4891. SHRI GAYA PRASAD KORI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the construction of bridge on Arach Ghat river in Jhansi district of Uttar Pradesh is lying incomplete since long;

(b) if so, the reasons for delay in completion of the bridge; and

(c) by when it is likely to be completed and opened for traffic?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). Under the Constitution, the Government of India are primarily concerned with National Highways only including bridges thereon. Since the bridge project in question in Uttar Pradesh after its construction would lie on the state Road network, the Government of U.P. is responsible in the matter. Notwithstanding this, there has been no demand for this bridge project for financing under the Centrally-Aided Programme of State Roads of Inter-State or Economic Importance in the 8th year Plan or under Central Road Fund.

Tea Export

4892 SHRI RAMESHWAR PATIDAR: Will the Minister of COMMERCE be pleased to state:

(a) the total quantity of tea exported by the Government during 1991-92, and

(b) the amount of foreign exchange earned therefrom?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b). Exports of tea during 1991-92 are estimated at 210.39 Million Kgs valued at Rs. 1157.14 crores.

[*English*]

Performance Of BIFR

4893. SHRI BASUDEB BACHARIA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received any proposal from the Government of West Bengal regarding rehabilitation process of Central Public Sector Undertakings by the Bureau of Industrial and Financial Reconstruction (BIFR);

(b) if so, the details thereof and the action taken or proposed to be taken by the Union Government thereon; and

(c) the steps taken or proposed to be taken by the Government to improve the overall performance of BIFR?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (c). Yes, Sir. The Government of West Bengal has brought to the attention of the Government of India its perception about the long process involved in finalisation of reconstruction plans of Central Public Sector Undertakings referred to Board for Industrial and Financial Reconstruc-

tion (BIFR).

Government of India has already introduced the Sick Industrial Companies (Special Provisions) Amendment Bill 1992 for vesting more powers in the Board for Industrial and Financial Reconstruction (BIFR), in order to assist in speeding up the process of finalising reconstruction proposals and thereby improving the overall performance of BIFR.

[*Translation*]

Improvement In EOUs

4894. SHRIMATI DIPIKA H.
TOPIWALA
SHRIMAHESH KANODIA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have received only request for improvement in the functioning of cent percent export oriented units (EOUs);

(b) if so, the details thereof;

(c) the number of such units cleared and the number of out of those which have started their production during 1992-93, unit-wise;

(d) whether the Government propose to make any changes/improvement in the EOUs; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKERJEE) (a), (b), (d) and (e). Policy and procedures regarding 100% Export Oriented Units and connected Administrative/Operational issues are under constant review.

While making such review, suggestions received from time to time are taken into consideration. Some of the changes made in this regard include speedier approval procedure, simplification of policy framework, DTA access with reduced duty rates and delegation of powers to Development Commissioners of EPZs.

(c) 655 proposals for setting-up of EOUs have been approved during 1992-93. The Letter of Approval allow a gestation period of 3 years of commencement of production.

Recession In Share Market

4895. SHRIMUMTA ANSARI:
SHRI ANAND RATNA
MAURYA:
SHRI MATI BIBHUKUMARI
DEVI:

Will the Minister of FINANCE be pleased to state:

(a) whether the share market has been in the grip of recession after the announcement of Budgetary proposals as reported in the Nav Bharat Times dated March 10, 1993.

(b) if so, the details of the trends in share market during the month of March, 1993,

(c) whether the Government have taken steps to bring stability in share market;

(d) if so, the details thereof, and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). The share Market has shown a downward trend after the presentation of the Budget for 1993-94. A statement indicating the index of

share prices during the month of March 1993 is enclosed.

(c) to (e). The normal mechanism for regulating the capital market does not involve Government intervening directly in the share market for regulating the level of share prices.

STATEMENT

Bombay Stock Exchange Sensitive Index of Share Prices for the trading days in the month of March, 1993 (upto 29th)

| <i>March 1993</i> | <i>BSE Sensitive Index (1978-79=100)</i> |
|-------------------|--|
| 1. | 2571.2 |
| 2. | 2543.8 |
| 3. | 2565.3 |
| 4. | 2532.7 |
| 5. | 2471.7 |
| 9. | 2337.0 |
| 10. | 2287.2 |
| 11. | 2330.2 |
| 15. | 2421.3 |
| 16. | 2459.9 |
| 17. | 2400.2 |
| 18. | 2393.6 |
| 19. | 2376.8 |

March 1993

BSE Sensitive Index (1978-79=100)

| | |
|-----|--------|
| 22. | 2402.2 |
| 23. | 2378.6 |
| 26. | 2341.4 |
| 29. | 2276.9 |

[English]

Seizure Of Gold, Silver And Foreign Currency

4896. SHRI NAISHAN DUTT SULTANPURI: Will the Minister of FINANCE be pleased to State:

(a) the details of gold, silver and foreign currency seized by the Customs Authorities during each of the last two years;

(b) the estimated value thereof; and

(c) the names of countries from where these goods were smuggled?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY) (a) to (c). The value and quantity of gold, silver and the amount of foreign currency seized under the provisions of the Customs Act, 1962 during each of the last 2 calendar years are given below. The smuggling of these items is being mainly organised by syndicate operating from Dubai, Honkong and Singapore.

| | 1991 | | 1992 | |
|---------------------|-----------------------|---------------------|------------------|--------------------------|
| | Quantity in M.TRS. | Value in crores) | Quantity M.T. | Value (Rs. in crores) |
| Gold | 5.02 | 190.02 | 2.89 | 126.10 |
| Silver | 197.08 | 138.20 | 161.06 | 118.17 |
| Foreign currency | | 13.24 | | 13.58 |

(* Figures are provisional)

Vetting of Public/Right Issue by SEBI.

4897. SHRI SOMJIBHAI DAMOR: Will the Minister of FINANCE be pleased to state:

(a) the number of companies whose public issue and/or rights issue has been vetted by the Securities and Exchange Board of India (SEBI) since March, 1, 1992 till date with the size of issue.

(b) the details of issues at premium which have been cleared; and

(c) whether the premium allowed in each case was reasonable?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). SEBI has cleared 1175 offer documents seeking to raise total capital of Rs.26615.92 crores from 1st April, 1992 till March 15, 1993, out of which 634 documents were for public issues for a total issue size of Rs. 11092.71 crores and balance 541 documents were for rights issues for an amount of Rs. 15523.21 crores. Separate data for premium issues is not readily available with SEBI.

(c) Under the free pricing environment, issues have the freedom to decide on the issue price including the premium. However, SEBI requires that the justification of the premium should be disclosed in the offer document to enable investors to judge for themselves.

[Translation]

Deposits Mobilised By RRBs

4898. SHRI CHHEDI PASWAN: Will the Minister of FINANCE be pleased to state:

(a) the amount of deposits mobilised and loans disbursed by the Regional Rural Bank (RRBs) during the last three years, State-wise;

(b) whether very less quantum of amount of the deposits mobilised by rural banks in Bihar during the said period has been distributed in the State; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) The State-wise amount of deposits mobilised and outstanding advances of the Regional Rural Bank (RRBs) during the last

three years are given in the statement.

(b) and (c). The amount of deposits mobi-

lised and outstanding advances of RRBs in the State of Bihar during the last 3 years were as under:-

| Year | Deposits as at the end of March | Advances outstanding as at the end of March | Credit Deposit (CD) Ratio |
|---------|---------------------------------|---|---------------------------|
| 1989-90 | 59334 | 39043 | 66 |
| 1990-91 | 69039 | 38053 | 56 |
| 1991-92 | 77869 | 43276 | 56 |

Approximately 28% of the deposits mobilised by RRBs are pre-empted for reserve requirements and these banks also have to maintain requisite cash balance for their day to day operations. On account of the recurring losses, the financial position of the RRBs in general has become critical. Out of the 22 RRBs in Bihar 17 have completely eroded their paid up capital and reserves. With the recovery performance in general being only 33% in 1990-91 and 9%

(Provisional) during 1991-92, adequate funds have to be kept in avenues which are not only liquid but also secure, so that the same can be used for meeting depositors demands as well as other creditors liabilities. The accumulated losses of the RRBs in the State aggregated Rs.7336 lakhs as against the paid up share capital of only Rs.1035 lakhs as at the end of March 1992.

STATEMENT

| Name of States/Union Territory | March 90 | | March 91 | | March 92 | |
|--------------------------------|----------|------------|----------|------------|----------|------------|
| | Deposits | Outs Advs. | Deposit | Outs Advs. | Deposit | Outs Advs. |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| Haryana | 15303.85 | 11314.34 | 16812.37 | 13020.74 | 20673.53 | 13728.05 |
| Himachal Pradesh | 5534.10 | 2079.50 | 6160.71 | 2072.59 | 7600.05 | 2437.73 |
| Jammu & Kashmir | 6151.64 | 2554.26 | 6419.30 | 2990.56 | 7667.45 | 3189.77 |
| Punjab | 5807.71 | 4025.73 | 7860.98 | 5412.98 | 9668.71 | 6412.24 |
| Rajasthan | 23761.24 | 19611.84 | 29707.88 | 15222.59 | 36494.32 | 17546.51 |
| Assam | 9505.31 | 9147.53 | 11663.99 | 8769.05 | 13504.56 | 10320.60 |
| Manipur | 169.41 | 212.08 | 214.09 | 253.77 | 270.18 | 298.79 |
| Meghalaya | 1133.59 | 553.13 | 1436.16 | 556.03 | 1879.41 | 607.41 |
| Nagaland | 86.03 | 77.31 | 66.96 | 50.50 | 69.17 | 58.55 |
| Tripura | 4529.00 | 6679.10 | 4768.75 | 6099.97 | 5850.23 | 6412.75 |
| Arunachal Pradesh | 240.55 | 76.91 | 329.23 | 83.86 | 421.75 | 107.15 |
| Mizoram | 523.04 | 477.86 | 902.73 | 439.50 | 1011.50 | 487.91 |

| Name of States/Union Territory | March 90 | | | March 91 | | | March 92 | | |
|-----------------------------------|-----------|--------------|-----------|----------|---------------|----------|----------|---------------|--|
| | Deposits | Outs Advs | | Deposit | Outs Advs. | | Deposit | Outs Advs. | |
| | 1 | 2 | 3 | 4 | 5 | 6 | 7 | | |
| Bihar | 59334.15 | 39042.55 | 69038.52 | 38052.98 | 77869.17 | 43275.65 | | | |
| Orissa | 15031.47 | 22590.93 | 17455.28 | 21955.21 | 21313.04 | 2019.88 | | | |
| West Bengal | 30890.19 | 20749.92 | 36439.57 | 20644.67 | 43775.54 | 25227.18 | | | |
| Madhya Pradesh | 31731.11 | 26888.37 | 39197.54 | 28205.89 | 43510.54 | 31788.03 | | | |
| Uttar Pradesh | 115367.30 | 69399.10 | 144080.51 | 77005.49 | 165326.95 | 86164.15 | | | |
| Gujarat | 6822.68 | 5415.03 | 8640.54 | 6143.78 | 10594.20 | 7701.03 | | | |
| Maharashtra | 11793.33 | 12368.42 | 12274.20 | 13075.10 | 13929.51 | 14612.35 | | | |
| Andhra Pradesh | 31485.71 | 42351.49 | 4007.89 | 42827.72 | 47297.31 | 49855.72 | | | |
| Karnataka | 25929.78 | 36185.84 | 29738.08 | 32354.25 | 37850.69 | 8482.44 | | | |
| Kerala | 8694.92 | 1794.97 | 10751.00 | 19569.00 | 13813.76 | 21457.00 | | | |
| Tamil Nadu | 5225.68 | 5627.51 | 4956.74 | 6121.00 | 6356.55 | 6894.84 | | | |

Foreign Exchange*[English]*

4899. SHRIMATI BHAVNA CHIKHALIA:
SHRIMATI KRISHENDRA KAUR:

Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has allowed more American Dollars for foreign tours for professional study special training and Conferences after liberalising the Foreign Exchange Regulation Act, 1973;

(b) if so, the amount thereof;

(c) whether the authorised dealers are not required to have permission of the Reserve Bank of India to open bank accounts in the name of the citizen of any country, non resident Indians, firms and corporations; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PALIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) Yes, Sir.

(b) Authorised Dealers have been permitted to release foreign exchange not exceeding U.S.\$ 5000 for travel abroad for business/study tour/conference/specialised training. If the exchange asked for exceeds this amount, authorised dealers can release the exchange not exceeding (i) US\$ 300 per day upto 30 days for study tour, (ii) US\$ 200 per day upto 30 days for specialised training, and (iii) for Conference, US\$ 300 per day for actual duration of the Conference plus two days.

(c) Yes, Sir.

(d) Question does not arise.

Bypass on N.H. No. 44

4900. SHRI PETER G. MARBANIANG:
Will the Minister of SURFACE TRANSPORT be pleased to refer to reply given to Unstarred Question No. 2897 on March 13, 1992 and state:

(a) whether land for construction of Shillong bypass to National highway No. 44 has since been acquired;

(b) if so, the details thereof and the present position of the project;

(c) the total cost of the project; and

(d) the time by which construction work is likely to start?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) to (d). Construction of the Bypass will be considered after the land has been acquired. It is, therefore, too early to indicate the time when the construction work will start and the total cost involved.

*[Translation]***Import of Soda Ash**

4901. SHRIMATI SHEELA GAUTAM: Will the Minister of COMMERCE be pleased to state:

(a) whether the imports of soda ash are required to be registered with the Directorate of Technical Development prior to its total import under open general licence policy;

(b) if so, since when this scheme has been implemented; and

(c) the details of the imports registered with the Directorate of Technical Development, its value and countries of import during each of the last three years?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Since the announcement of the Export & Import Policy, 1992-97, imports of soda ash required to be registered with the Directorate General of Technical Development prior to its import.

(b) and (c). The requirement of such registration with the Directorate General of Technical Development existed in the previous Import and Export Policy. However, according to STD no contract for import of soda ash during the last three years was registered with them.

Assistance to Farmers in Uttar Pradesh

4902. SHRI ARJUN SINGH YADAV: Will the Minister of FINANCE be pleased to state:

(a) the assistance provided by the cooperative commercial banks and regional rural banks to small and marginal farmers for constructing/boring shallow tubewells in Uttar Pradesh during the last two years;

(b) whether the Government have received any complaint regarding irregularities in providing the financial assistance during the above period; and

(c) if so, the details thereof and the efforts made by the Government to curb such irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) The data reporting system does not generate the information in the manner asked for. However, the amount of outstanding advances extended by Scheduled Commercial banks to small and marginal farmers as at the end of March 1990

and March 1991 (latest available) in Uttar Pradesh, was Rs. 706 crores and Rs. 708 crores respectively.

(b) and (c). The loan applications are received by bank branches directly from applicants or through some State sponsored agency and are sanctioned accordingly. Action against officials is taken by banks in accordance with the laid down rules and procedures for wilful neglects, non-following of instructions any reported mal-practice, etc. The reporting system from banks does not generate information on the number of employees against whom action has been taken or contemplated for various category of charges.

Excise Duty on Tobacco Growers

4903. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of FINANCE be pleased to state:

(a) whether the excise duty levied on tobacco produced by farmers has been abolished since 1978;

(b) if so, whether this duty is being charged from several cultivators in Uttar Pradesh even now;

(c) if so, the reasons therefor; and

(d) the action being taken by the Government to prevent it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) Yes, excise duty on unmanufactured tobacco was abolished with effect from 1.3.1979.

(b) to (d). Does not arise in view of (a) above. However, arrears of revenue in respect of unmanufactured tobacco are outstanding against growers of tobacco relating to the period prior to 1979. Principal Collector, Central Excise, Kanpur has been asked to examine all such

cases for write-off, on merits.

[English]

Road Bonds

4904. SHRI RAMAKRISHNA
KONATHALA:
DR. VISWANATHAMKANITHI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received proposals from State Governments to issue Road Bonds for mobilising resources;

(b) if so, the details thereof; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) Yes, Sir.

(b) A proposal from Government of Andhra Pradesh to float bonds for construction of roads and bridges was received.

(c) The present scheme of public sector bonds is restricted to only those undertakings which are wholly or partly owned by Central Government. State level undertakings are to be governed by SEBI guidelines on debentures. Borrowings by the Standard requirements of financing annual plans as approved by Planning Commission.

Changes in Baggage Rule

4905. SHRI PARASRAM BHARDWAJ:
SHRI BAPU HARI CHAURE:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have recently made several changes in the baggage rules in the interest of the Indians working abroad as also for the tourists; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (M.V. CHANDRASHEKARAMURTHY): (a) and (b): The following changes have been made by the Government recently in the Baggage Rules for the benefit of Indians working abroad and tourists;

The effective rate of customs duty on any item imported by incoming passengers as baggage has been reduced to 150% ad valorem from the previous rate of 255% ad valorem. However, television sets would be leviable to addition duties equal to the excise duty at the appropriate rate.

A person who was engaged in his profession abroad for over six months will now be entitled to import, free of duty, such portable equipments, instruments, apparatus and appliances, as are ordinarily required in his profession, upto a value limit of Rs. 15,000/-. However, exemption shall apply only to items used by carpenters, plumbers, welders, masons and the like and items of common use shall not allowed under this provision.

Persons transferring their residence to India or returning to India on termination of their work after staying abroad for over a year shall be allowed to import Fax Machine at the concessional rate of customs duty on 25% ad valorem.

In terms of rule 4A of the Baggage Rules, 1978 persons returning to India on termination of their work after staying abroad for over a year can import their personal effects and household articles upto an aggregate value of Rs. 30,000/- free of duty (excluding 14 items of consumer durables which attract duty of 25% ad valorem)

subject to certain conditions, provided their stay abroad is not less than 365 days and they have not availed short visits to India during the aforesaid period in excess of 45 days. Such persons shall now be eligible for this concession if they stayed abroad for at least 365 days in the two years immediately preceding the date of their arrival in India irrespective of the visits to India during the aforesaid period of two years.

A person transferring his residence to India is eligible to import not more than one unit each of 14 consumer durables at a concessional rate of 25% ad valorem subject to the condition that only one member of family would be eligible for this concession. The Government have now relaxed this condition to the extent that the concession can be availed by more than one member of the family so long as not more than one unit of each of the 14 consumer durables is imported per family.

The Government have also removed the earlier restrictions that goods imported as baggage would not be sold or displayed in a shop or gifted or otherwise parted with.

In terms of the Tourist Baggage Rules, 1978, a tourist is entitled to import certain articles (such as cameras, C.D. players, music system etc.) which are required by him during his stay in India on the condition that the same would be re-exported within six months. This period of six months can be extended by the Collector or the Central Board of Excise and Customs depending upon the period for which extension is required. It has some time been noticed that tourists (NRIs and others) are put to difficulties when they have not applied for extension to the Collector or the Board. The Government have now delegated the power to grant extension of the period upto six months to the Assistant Collector at the airport itself so that the visiting tourists are not put to any hardship.

Privatisation of Insurance Sector

4906. SHRI MANORANJAN BHAKTA:
SHRI GEORGE FERNANDES:

SHRI KODIKUNNIL SURESH:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to privatise the insurance sector and to open it to Indian and Foreign firms;

(b) if so, the reasons therefor;

(c) whether a Committee has been appointed or proposed to be appointed to work out modalities in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) to (d). With a view to reform the insurance industry aimed at introducing a more competitive environment subject of suitable regulation and supervision, a High Powerd Committee is being appointed which would submit its recommendations within six months.

[Translation]

Bonded Labour

4907. SHRI ANAND RATNA MAURYA:
SHRI RABI RAY:
SHRI SYED SHAHABUDDIN:
PROF. RAM KAPSE:
SHRI SANAT KUMAR MANDAL:
SHRI SUDARSAN
RAYCHAUDHURI:
SHRI SUKHENDU KHAN:

Will the Minister of LABOUR be pleased to state:

(a) whether the Government are aware of the International Labour Organisation (ILO) survey regarding Bonded Lbour in India as reported in *Rashtriya Sahara* of March 8, 1993;

(b) if so, the details of the report of the ILO regarding Bonded Labours; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) and (b). According to available information, the World Labour Report, 1993 which includes a Survey on Bonded Labour in Asian Countries, is yet to be released. As such, the details of the report are not known.

(c) Does not arise.

Public Sector Banks in Uttar Pradesh

4908. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) the number of branches of public sector banks in Uttar Pradesh as on 31 December 1992;

(b) the amount of deposits made and loan disbursed by these banks during each of the last three years;

(c) whether the amount provided as loans was as per the targets;

(d) if not, the reasons therefor; and

(e) the steps being taken to increase this amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) The number of branches of public sector banks in Uttar Pradesh as on 30.9.1992 (latest available) was 5245.

(b) The aggregate deposits and outstanding advances of public sector banks in Uttar Pradesh March, 1990, March 1991 and March, 1992 were

as given below:

| | (Rs. in crores) | | |
|-------------------------|-----------------|---------------|---------------|
| | March 1990 | March 1991 | March 1992 |
| Deposits | 16260 | 18442 | 20290 |
| Outstanding Advances | 7528 | 8356 | 8948 |

(c) to (e). There are no State wise targets for lending by banks or maintenances of any prescribed credit-deposit ratios. The Banks are under instructions of Reserve Bank of India (RBI) for taking continuous steps to increase flow of credit to productive and identified viable proposals. The position is reviewed in the Districts Coordination Committee meeting as well as State Level Bankers' Committee meeting periodically.

Assessment System for Credit Worthiness

4909. SHRI RAMLAKHAN SINGH YADAV: Will the Minister FINANCE be pleased to state:

(a) whether the Union Government have directed the public sector banks to strengthen the assessment system for credit worthiness and to keep a close watch and control on the advances;

(b) if so, whether all the banks are complying with these directions;

(c) if not, the details of the banks which have violated the Government directions; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR

AHMED): (a) to (d). Reserve Bank of India (RBI) has been constantly impressing upon banks to improve their credit appraisal system and, strengthen the credit follow up machinery. RBI during its periodical inspections of banks examines a reasonable cross section of advances sanctioned in Head Offices, Controlling Offices and branches and deficiencies in credit appraisal are specifically pointed out in the inspection reports which are forwarded to banks by RBI for taking remedial action. The findings are also discussed by RBI with the bank officials and, in addition, during the Action Plan discussions with the senior executives of the public sector banks. RBI uses every forum to impress on banks the need for thorough and proper appraisal of credit proposals.

[English]

Tea Board Offices in Abroad

4910. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to set up Tea Board offices in a number of cities abroad including one at Moscow; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b). In addition to existing offices of Tea Board abroad, the Govt. has accorded approval to open a new office of Tea Board at Moscow for export promotion of India tea in the region.

Soiled and Mutilated Currency Notes

4911. SHRI GEORGE FERNANDES: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has laid down certain rules for exchange of soiled and mutilated currency notes;

(b) if so, the details thereof;

(c) whether the Government has received complaints regarding banks failure to act according to these rules; and

(d) if so, the action taken by the Government on such complaints?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED):

(a) Yes, Sir.

(b) Under the Reserve Bank of India Note Refund Rules, 1975 full powers have been delegated to all Public Sector Bank branches maintaining currency chests to exchange all types of soiled and mutilated notes from general public. The Public Sector Bank branches not maintaining currency chests, have been delegated limited powers to exchange soiled and slightly mutilated notes under the above rules.

(c) and (d). All complaints regarding banks failure to act according to the above rules, are promptly taken up the Reserve bank of India with the concerned banks for remedial action, besides, the above instructions are also reiterated to the Chairman of all Public Sector Banks from time to time by Reserve Bank of India in order to ensure that such powers are exercised by them in letter and spirit.

Vacancies in Bank

4912. SHRI MOHAN RAWALE: Will the Minister of FINANCE be pleased to state:

(a) the names of nationalised banks in the country where top posts of Chairman/Chairman-cum-Managing Director are lying vacant as on March 31, 1993;

(b) since when these posts are lying vacant in each bank;

(c) whether these vacancies are adversely affecting the performance of banks;

(d) when these posts are likely to be filled up;

(e) whether it is proposed to form a panel of persons to be appointed as Chairman/Chairman-cum-Managing Director of bank as and when such vacancy arises; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (d). The position of Chairman and Managing Director is vacant in six nationalised banks as on 31st March, 1993, as per the details given below:-

| <i>Sr. No.</i> | <i>Name of the Bank</i> | <i>Date from which vacant</i> |
|----------------|-------------------------|-------------------------------|
| 1. | Syndicate Bank | 05.11.1991 |
| 2. | Allahabad Bank | 25.06.1992 |
| 3. | Andhra Bank | 01.07.1992 |
| 4. | UCO Bank | 08.07.1992 |
| 5. | Indian Overseas Bank | 26.11.1992 |
| 6. | Bank of Baroda | 01.03.1993 |

Government have already initiated necessary steps for filling up these vacancies.

(e) and (f). For the purpose of making recommendations to the Government on the appointment of Chairmen and Managing Directors in banks and financial institutions an appointments Board has been constituted under the chairmanship of Governor, Reserve Bank of India. The Board meets periodically and makes recommendations for filling up of vacancies that arise

from time to time. The recommendations of the Appointments Board are considered by the Government and appointments are made after the required formalities are completed.

[*Translation*]

Silver Seized By The Customs Department

4913. DR. BAHADUR RAWAL: Will the Minister of FINANCE be pleased to state:

(a) the quantity of silver seized by the customs department during the last four months along with the names of the places;

(b) the value of the seized silver;

(c) whether such activities are on the increase at large scale on the indo-Pak-Nepal borders;

(d) if so, the steps taken by the Government to check such incidents; and

(e) the quantity of silver seized at major airports in the country and the value thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) to (e). Information is being collected and will be laid on the Table of the House.

[*English*]

UTI Schemes

4914. SHRI VIJAY NAVAL PATIL: Will the Minister of FINANCE be pleased to state:

(a) the number and details of schemes introduced by the unit Trust of India (UTI) during the last three years and funds land funds mobilised under each of them separately, year-wise;

(b) the details of resources mobilised by the UTI during the last three years along with the

investments made there against, state-wise/ Union-territory-wise;

(c) whether the UTI propose to introduce some new schemes during the next year and if so, the details thereof along with projection of funds proposed to be mobilised thereunder;

(d) whether the Government propose to further expand and strengthen the organisational network and restructure its administrative and organisational set-up so as to ensure better utilisation of the funds mobilised; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) to (e). The information is being collected and will be laid on the Table of the House.

Safety Measures For Construction Workers

4915. SHRI RABI RAY: Will the Minister of LABOUR be pleased to state:

(a) whether his attention has been drawn to the news-reports appearing in Times of India dated March 8, 1993, that most construction firms in India violate prescribed safety measures for their workers as per an ILO survey;

(b) if so, the details thereof; and

(c) the steps taken by the Government to stop this violation of prescribed norms in this sector?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) (a) Yes, Sir.

(b) and (c). The Bureau of Indian Standard have formulated about 100 Health and Safety

Standards for construction workers. It is obligatory for contractors to follow these standard. However, violations of these standards by the contractors leading to health hazards and accidents among workers has been noticed. In recognition of the seriousness of the safety and health problems associated with the seriousness of the safety and health problems associated with the construction industry, Government have initiated several steps like consideration of the enactment of a new law for workers in the consideration of the enactment of new law for workers in the construction industry, promotion of training in occupational safety, health and welfare for construction industry and dissemination of information for creating a general awareness for accident prevention.

Age relaxation to Ex-Servicemen in Appointments

4916. SHRI K.H. MUNIYAPPA:
SHRI C.P. MUDALAGIRIYAPPA:

Will the Minister of DEFENCE be pleased to state:

(a) whether age relaxation is being given to the ex-servicemen of the Armed Forces in the appointments made for various posts by the Union Government and the State Governments; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) (a) and (b) Ex-Servicemen have been granted a maximum age relaxation of 5 years for direct recruitment to Groups 'A' & 'B' posts, and for Group 'C' & 'D' reserved and unreserved vacancies, the upper age limit is relaxed by the length of military service, extended by 3 years.

Most of the state Governments/Union Territories have also provided age concessions for re-employment of ex-Servicemen on the same pattern as the Central Government.

Branches Of RRBs

4917. SHRIMATI MAHENDRA KUMARI: Will the Minister of FINANCE be pleased to state:

(a) the number of licences issued for opening new branches of Regional Rural Banks (RRBs) in the country, State-wise during the last year and the current year, so far;

(b) the places where the branches of RRBs have been opened, State-wise; and

(c) the time by which the remaining branches are likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (c). Reserve Bank of India have reported that they have not allotted any centre in any State/Union Territory to Regional Rural Banks (RRBs) during the last two years.

Group Insurance Scheme

4918. SHRI RATILAL VARMA: Will the Minister of FINANCE be pleased to state:

(a) the total amount earned by the Life Insurance Corporation from the Group Insurance Scheme upto March, 1992;

(b) the new schemes introduced by LIC after March, 1992;

(c) whether LIC is getting good business in new policies; and

(d) the details of schemes in which LIC has invested money for betterment of poor people?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) The total

fund under Group Schemes as at 31st March, 1992 was Rs. 3801.90 crores.

(b) During the period from 1.4.92 to 30.9.92, the Life Insurance Corporation of India introduced 1760 new schemes under its pension and Group Schemes covering 4.93 lakh lives for a total sum assured of Rs. 926.91 crores. Apart from these, a Group Insurance Scheme covering 10.41 lakh Bidi workers under Social Security Group Insurance Scheme for weaker sections of the society has been finalised during the current year.

(c) Yes, Sir.

(d) In order to provide the basic amenities like potable water, drainage, housing, rural electrification and transport to the people at large including poor people, the Life Insurance Corporation of India invests in various socially oriented schemes like loans to Municipalities, zilla parishads, State Govts. Apex Housing Cooperative Societies, State Electricity Boards, State Transport Sector, individuals and Co-operative Societies, etc.

[*Translation*]

Violation of Customs Duty Concessions

4919. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of FINANCE be pleased to state:

(a) the number of persons arrested during the last three months for the violation of customs duty concessions available to the Indians returning from abroad; and

(b) the amount of goods recovered and seized from these persons?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY) (a) and (b). Information is being collected and will be laid on the Table of the House.

[English]

Declaration of Active Service

4920. SHRIMATI GEETAMUKERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government had issued a notification on July 9, 1982 by exercising the powers conferred under section 3 of the Navy Act, 1957 declaring the service or duty in the Union Territory of Andaman and Nicobar Islands as active service for the purpose of the said Act thereby banning all trade union activities in the Union Territory;

(b) whether the said notification which was initially for five years was renewed consequently and is still valid;

(c) whether the Government are aware of the mass discontent among the naval civilian employees and workers in this Union territory on this issue as it amounts to the denial of fundamental rights guaranteed in the Constitution;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRIMALLIKARJUN) (a) and (b). Yes, Sir.

(c) to (e). There is no mass discontentment among the Naval civilian employees working in the Union Territory of Andaman and Nicobar Islands. The Notification does not deny fundamental rights but places some reasonable restrictions on the rights under Article 19(1) (c) of the Constitution. This is necessitated due the sensitive and strategic importance of the Islands. The employees enjoy full freedom to represent their grievances through JCM/Welfare Committees.

Evasion Of Excise Duty By Tobacco Companies

4921. SHRI DATTATRAYA RANDARU: Will the Minister of FINANCE be pleased to state:

(a) whether penalties were imposed on the premier Tobacco Companies for evasion of Excise Duty;

(b) if so, the quantum of excise duties/penalties levied and recovered from these Tobacco companies during the last three years, company-wise; and

(c) the latest position of the cases filed by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) to (c). Information is being collected and will be laid on the Table of the House.

[Translation]

Nationalised And Regional Rural Banks In Orissa

4922. SHRI SRIKANTA JENA: Will the Minister of FINANCE be pleased to state:

(a) the number of licences issued by the Reserve Bank of India to open branches of the nationalised and regional rural banks in Orissa during the Seventh Five Plan period; and

(b) the extent of per capita investments made by the above banks in Orissa by the end of the Seventh Five Year Plan as compared to the national average investment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) During the Branch Licensing Policy 1985-90,

co-terminus with Seventh Five Year Plan, Reserve Bank of India (RBI) and allotted 372 centres to public sector banks including Regional Rural Banks (RRBs) for opening branches in Orissa.

(b) The per capita investment of Scheduled Commercial Banks (excluding RRBs) by the end of Seventh Five Year Plan in Orissa was Rs.287/- as compared to the national average Rs. 249/-

LIC Investment for Projects In Madhya Pradesh

4923. KUMARI VIMLA VERMA: Will the Minister of FINANCE be pleased to state:

(a) the investment made by the Life Insurance Corporation in various projects in Madhya Pradesh and particularly in Sivani, Narsinghpur and Jabalpur districts during the last two years; and

(b) the amount proposed to be invested during the Eighth Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) LIC's investments in Madhya Pradesh, including the districts of Sivani, Narsinghpur and Jabalpur, during the last two years are as under:-

| Project | (Rs. in crores) | |
|---|-----------------|---------|
| | 1990-91 | 1991-92 |
| (a) Water Supply Schemes in- | | |
| 1. Jabalpur | 0.50 | - |
| 2. Sivani (Seoni) | - | 0.20 |
| 3. Narsinghpur | - | - |
| (b) State Govt. Social Housing Schemes | 5.49 | 5.83 |
| (c) State Electricity Board | 24.52 | 28.20 |
| (d) Water Supply & Sewerage Scheme | 4.06 | 6.73 |
| (e) Apex Co-Op. Housing Finance Society | 8.00 | - |

(b) LIC is contribution of funds for all the States during the Eighth Five-Year Plan period is likely to approximate around Rs. 30,000 crores.

[English]

Loans for Construction of Hotels, Motels and Cinema Theatres

4924. SHRI P. P. KALIAPERUMAL: Will the Minister of FINANCE be pleased to state:

(a) whether the public sector banks provide loan to individuals for construction of hotel motels and cinema theatres; and

(b) if so, the amount of loan disbursed for the purpose during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF

STATE IN THE MINISTRY OF PARLIAMEN-
TARY AFFAIRS (DR. ABRAR AHMED): (a)
Yes, Sir. Public Sector Banks being credit
institutions provide loans and advances for vari-
ous purposes including those for construction of
hotels/motels and Cinema Theatres against
various types of securities.

(b) Reserve Bank of India has reported
that the present system of data collection from
banks does not generate separately information
in respect of Loans for construction of hotels,
motels, and Cinema Theatres.

[*Translation*]

Amount for Seeuy In Orissa

4925. SHRI GOVINDACHANDRAMUNDA:
Will the Minister of FINANCE be pleased to
state:

(a) whether the Government have under
consideration any proposal for sanctioning any
amount to Orissa during the current year under
the scheme self Employment for Educated
Unemployed Youth (SEEUY):

(b) if so, the amount proposed to be
sanctioned and the time by which it is likely to
be sanctioned; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MIN-
ISTRY OF FINANCE AND MINISTER OF
STATE IN THE MINISTRY OF PARLIAMEN-
TARY AFFAIRS (DR. ABRAR AHMED): (a) to
(c). Office of the Development Commissioner
(Small Scale Industries) in the Ministry of In-
dustry which is administratively concerned with
the implementation of the scheme for providing
self-employment to the Educated Unemploy
Youth (SEEUY) have reported that under
the said scheme loans are sanctioned by banks
and subsidy at the rate of 25% on the sanctioned
loan is released to the individual beneficiaries
by the Reserve Bank of India (RBI) through the

concerned banks. Government of India author-
ises subsidy amount to the RBI in lump-sum.
State-wise subsidy is not sanctioned. As on
date a sum of Rs.40 crores has been authorised
to RBI for the year 1992-93 for the clearance of
subsidy claims throughout the country including
Orissa under SEEUY scheme.

Gold Bond Scheme

4926. SHRI YASHWANTRAO PATIL:
Will the Minister of FINANCE be pleased to
state:

(a) whether minimum of 500 grams of gold
is required to be deposited under the Gold Bond
Scheme;

(b) if so, whether the Government propose
to reduce the deposit limit to minimum of 10
grams for the general public;

(c) if so, the details in this regards; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MIN-
ISTRY OF FINANCE (SHRI M.V.
CHANDRASHEKARAMURTHY): (a) Yes, Sir.

(b) to (d) This minimum limit (at 500
grammes) has been fixed taking into account the
facilities available at the Government Mints for
assaying of gold. This limit is subject to review,
as the scheme progresses.

[*English*]

LIC Housing Finance

4927. SHRI HARIN PATHAK: Will the
minister of FINANCE be pleased to state:

(a) whether the Life Insurance Corporation
extends financial assistance for housing
schemes in Delhi;

(b) if so, the amount of loan given for the

purpose during the last two years; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) Yes, Sir.

(b) During the last two years, namely 1990-91 and 1991-92 LIC of India has given an amount of Rs. 25 crores in the form of loans to the Delhi Co-operative Housing Finance Society for the benefit of Low Income Group, Middle Income Group, High Income Group, and Weaker Sections of the Society in Delhi.

(c) Does not arise.

Nationalised Banks In Assam

4928. SHRI PROBIN DEKA: Will the Minister of FINANCE be pleased to state:

(a) the number of branches of nationalised banks in Assam on December 31 1992;

(b) the deposits made and loans disbursed by these banks during each of the last three years;

(c) whether the amount of loan disbursed was as per the targets fixed; and

(d) if not, the reasons therefor and the steps proposed to be taken to increase the amount of loan?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) The number of branches of public sector banks in Assam as at the end of June, 1992 (Latest available) was 808;

(b) The deposits and outstanding advances of public sector banks in Assam as on March, 1990, March, 1991 and March, 1992 are as given below;

| | <i>(Rs. in crores)</i> | | |
|-------------------------|------------------------|-----------------------|-----------------------|
| | <i>March 1990</i> | <i>March 1991</i> | <i>March 1992</i> |
| Deposits | 1720 | 2022 | 2234 |
| Outstanding Advances | 929 | 1018 | 1078 |

(c) and (d). There are no State-wise targets for lending by banks or maintenances of any prescribed credit-deposit ratios. The banks are under instructions of Reserve Bank of India (RBI) for taking continuous steps to increase flow of credit to productive and identified viable proposals. The position is reviewed in the Districts Coordination Committee meeting as well as State Level Bankers' Committee meeting periodically.

Arrears Of Taxes

4929. SHRI BHOGENDRA JHA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have decided to waive off the outstanding amount of Central taxes against several sick industries;

(b) if so, the details thereof, company-wise; and

(c) the reasons for not recovering the amount by attaching their assets?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) to (c). The requisite information is being collected and will be laid on the Table of the House.

[English]

Export of Shellac

4930. SHRI BIRSINGH MAHATO: Will the Minister of COMMERCE be pleased to state the quantity of shellac exported and the foreign exchange earned therefrom during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI KAMALUDDIN AHMED): Quantity and value of export of Shellac during the last three years is given below:-

Qty : MTs
Value : US\$ in million.

| <i>Year</i> | <i>Quantity</i> | <i>Value</i> |
|-------------|-----------------|--------------|
| 1989-90 | 6200 | 10.66 |
| 1990-91 | 6692 | 9.57 |
| 1991-92 | 5734 | 11.33 |

[Translation]

Repayment Of Bank Loans

4931. SHRI LAL BABU RAI: Will the Minister of FINANCE be pleased to state:

(a) the number of persons who have taken loans of rupees 20 lakh above from the public sector banks during the last three years;

(b) the number out of them who have not repaid the loans regularly; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). The data reporting system does not generate the information in the manner asked for. However, the total number of accounts having outstanding credit in respect of all scheduled commercial banks as at the end of March 1991 was 636.64 lakh (latest available) and the number of accounts where the amount of loan has fallen overdue in respect of all public sector banks for the corresponding period was 166.08 lakhs.

(c) the recovery of dues from the borrowers is a normal banking activity and the Government or Reserve Bank of India (RBI) do not issue any instructions in this regard. However, various steps have been taken by RBI to reduce the amount of overdues and also to improve the recovery performance of the commercial banks in respect of their advances to various sectors. Some of the important steps are follow :

1. Banks have been impressed upon to institute a viable recovery system with a view to help recycling the scarce resources of the banks to the needy and productive sectors of the economy on the one hand, and to improve the profitability and viability of the lending banks, on the other.
2. The Chief Executives of the banks have been advised to pay their personal attention to the monitoring of large advance.
3. Introduction of a comprehensive and uniform grading system to indicate the health of individual advances for the purpose of their effective monitoring and follow up.
4. To keep a watch on the recovery of top sticky account.
5. Taking corrective action where advances are found to have become sticky.

ILO's Report Regarding Labour

4933. SHRI PHOOL CHAND VERMA: Will the Minister of LABOUR be pleased to state:

(a) whether International Labour Organisation (ILO) has expressed concern in their annual report over the pitiable condition of the labourers residing in India; and

(b) if so, the steps being taken by the Government to improve their lot?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) and (b). The International Labour Organisation (ILO) World Labour Report, 1992 has touched upon the working conditions of child labour in India. Legal Protection against exploitation has been extended through enactment of Child Labour (Prohibition & Regulation) Act, 1986 which prohibits engagement of child labour in certain hazardous occupations and processes and provides for regulation of their working condition in notified establishments. Violation of the provisions of the Act attracts stringent penalties. Prohibitory and regulatory provisions also exist in certain other laws. In addition to stricter enforcement of law, Government have adopted a National Child Labour Policy in 1987. This Policy envisages a legislative action plan; focussing of general development programmes for the benefit of child labour and a project based plan of action in areas of high concentration of child labour. Further, financial assistance is granted to voluntary organisations for taking on action-oriented projects for the welfare of working children. In addition, with ILO's assistance two projects for the benefit of working children namely IPEC (International Programme on Elimination of Child Labour) and CLASP (Child Labour Action and Support Programme) have also been taken up.

[English]

LIC Branches in Orissa

4934. SRHI ANADI CHARANDAS: Will the

Minister of FINANCE be pleased to state:

(a) whether the Life Insurance Corporation is being expanded in rural areas;

(b) if so, the number of branches of the Life Insurance Corporation in rural areas in Orissa at present as compared to Urban areas; and

(c) the number of new branches of LIC proposed to be opened in rural areas in Orissa during the Eighth Five Year Plan period and the location thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) Yes, Sir.

(b) Branches in Rural areas - 40

Branches in Urban areas - 11

(c) Opening of new Branch Offices is an annual exercise and the decisions are taken for each year on the basis of potential for procurement of new business and the number of existing policy holders to be serviced. Therefore, it is not possible to indicate the number of branches to be opened during the 8th Five Year Plan period. The process has been set in motion for the year 1993-94 and the areas in which the new branch would be opened in Orissa would be decided in the first quarter of the financial year.

Voting Power in IMF

4935. SHRI SYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to state:

(a) whether our IMF quota and the voting power in the International Monetary Fund have been on the decline;

(b) if so, the names of the countries which have a higher quota as on April 1, 1993 both in

absolute and comparative terms; and

(c) the particulars of and the reasons for the decline over the year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) to (c). During the Eighth Review which was completed in March 1983, India's quota increased from SDR 1717.5 million to SDR 2207.7 million. However, our share in total Fund's quota declined marginally from 2.814% to 2.458% and our voting power from 2.695% to 2.385%. During the Ninth Review which was completed in November 1992, India's quota increased from SDR 2207.7 million to SDR 3055.5 million. Our share in total Fund's quota has declined marginally from 2.45% to 2.26% and voting power from 2.38% to 2.22%. Though our share in total Funds' quota has declined marginally as also our voting power at the time of these reviews, our quota has increased from SDR 2207.7 million to SDR 3055 million, enabling us to have higher access on the Fund's financial resources.

Following countries have higher quota in IMF than India:

USA, Japan, Germany, UK, France, Italy, Canada, Saudi Arabia, China, Netherlands, Belgium.

Reports of the Extreme Focus Product Groups

4936. DR. LAXMINARAYAN PANDEYA: Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 696 on February 26, 1993 and state:

(a) the details of composition of various Extreme Focus Product Groups;

(b) when the reports were submitted to the Government;

(c) whether the reports have been made available to the concerned Export Promotion Councils, Federation of Indian Export Organisations and other bodies; and

(d) if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI PRANABMUKHERJEE): (a) The Groups set in respect of the 34 Extreme Focus Products consisted of representatives from the concerned Trade and Industry and a few Government officials. One of the industry representatives was made the Chairman of each Group.

(b) The reports were submitted by the various Groups during early 1992. These reports were then synthesised into a single Report entitled, 'Strategy for Export Growth in Extreme Focus Product Groups- An Agenda for Action', which was submitted to the Government in July, 1992.

(c) and (d). The Groups who have submitted these reports consisted of representatives who are themselves members of the various Export and Industry Organisations. Only a limited number of copies were made available to the Government.

[*Translation*]

Construction of Bridge in Bihar

4937. SHRI LALIT ORAON: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the present position of the proposal submitted by the Government of Bihar in regard to the two lane road bridge on the Magerdehi Ghat of Samastipur;

(b) the total estimated cost of the project; and

(c) by what time approval is likely to be

accorded to this project?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). In August, 1989 the Government of Bihar projected the requirement for replacement of a bridge across river Burhi-Gandak at Magerdehi Ghat on the Samastipur-Darbhanga Road at an estimated cost of Rs.2.20 crores by way of financing under the Central Road Fund (C.R.F.). The project was got approved under the aforesaid scheme in January, 1992 restricting the Central share to Rs.2.19 crores. Notwithstanding this position, the basic fact remains that as the bridge in question after its construction would lie on the State Road network, the Government of Bihar area, therefore essentially concerned with its execution.

Additional Resources Due to Relaxation

4938. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of FINANCE be pleased to state:

(a) the total amount earned by the Union Government through the measures adopted to raise additional resources during the year 1991-92; and

(b) the details of the shares of each State and the Union Government in the income earned through the increase in taxes, post and telecom tariffs, train fares and freight rates?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a). The additional resource mobilisation measures in the Central Government's Budget for 1991-92 were estimated to yield in that year Rs.3224 crores is under:

| | | (Rs. crore) |
|--------------|--------------------------|-------------|
| i) | Increase in taxes | 2617 |
| ii) | Revision of: | |
| | Postal tariff | 23 |
| | Telecommunication tariff | .. |
| | Railway freight and fare | 584 |
| Total | | 3224 |

(b) The receipts from revision in the Postal, Telecommunication and Railway rates are not shared with the States. The share of States under increase in taxes and duties under income-tax and union excise duties, as estimated in the Budget for 1991-92 was as follows:

| | | (Rs. crores) |
|-----------------|---------------------|--------------|
| States share of | | |
| - | Income-tax | 97 |
| - | Union excise duties | 515 |
| Total | | 612 |

[English]

LIC Assistance for Projects in Kerala

4939. SHRI THAYIL JOHN ANJALOSE: Will the Minister of FINANCE be pleased to state:

(a) the financial assistance provided by the Life Insurance Corporation for various projects in Kerala during 1992-93 and proposed to be provided during 1993-94; and

(b) the details of such projects?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). The financial assistance provided for various projects in Kerala during 1992-93 is as under:

(Rs. in crores)

| | <i>Scheme</i> | <i>Allocation</i> | <i>Disbursement</i> |
|----|------------------------------------|-------------------|-----------------------------------|
| I. | Plan Sector | | |
| | Social Housing Schemes. | 20.00 | 20.00 |
| | State Electricity Board. | 11.00 | 11.00 |
| | Water Supply & Sewerage Schemes. | 10.00 | 10.00 |
| | State Road Transport Corporation | 3.00 | - |
| | Apex Co-op. Housing Finance | 15.00 | 15.00 |
| | Over & Above Plan Allocation | | Investment made during 1992-93 |
| | State Govt. Loan | | 47.50 |
| | State Financial Corporation Bonds. | | 1.50 |
| | State Electricity Boards Bonds. | | 2.70 |
| | State Land Development Bank | | 3.09 |

Financial assistance during 1993-94 can be indicated only after the finalisation of the Investment Budget of LIC and the State-wise Allocation of Plan Resources by the Planning Commission in June/July 1993.

Customs House Retail Shop

4940. SHRI RAJNATH SONKAR SHASTRI:
Will the Minister of FINANCE pleased to state:

(a) whether the Customs House Retail Shop in Delhi is generally ill-equipped/ill-stored with the confiscated items for sale to the public or remain closed most of the time;

(b) if so, the reasons therefor;

(c) whether there is any proposal to announce the closure of the shops through newspapers for the general information of the public to check avoidable inconvenience to them and to earmark a good percentage of fast selling confiscated items of daily need, such as sarees, textiles, watches, for sale to the public only;

(d) if so, the details thereof;

(e) if not, the reasons therefor;

(f) whether confiscated items are not being given to Kendriya Bhandar for sale to their shareholders; and

(g) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) to (g). Confiscated consumer goods are normally sold in bulk for obtaining quick returns and optimum utilisation of storage space to National Consumer Co-operative Federation, registered co-operative societies, etc. for being in turn sold to bourgeois consumers through super Bazars, Shahakari bandaras, etc. A small portion of the consumer goods is also sold through Customs retail shops at Delhi and other places.

The retail shop located at Delhi Custom House is open to the public from 10 AM to 2 PM on all working days except the 1st and last working days of every month. Due to reasons of security, it has remained temporarily closed from 19.3.93 to 31.3.93. There is no proposal to close this shop permanently.

Raising of Sovereign Debts

4941. SHRI SANAT KUMAR MANDAL: Will the Minister of Finance be pleased to state:

(a) whether the Government propose to raise sovereign debts overseas on their own;

(b) the expected commercial overseas borrowing during 1993-94;

(c) the mechanism devised by the Government for overseas bonds market; and

(d) the response to the India Development Bonds issued by the State Bank of India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) No, Sir. The Government does not have any immediate plans for raising sovereign debts overseas on its own. However, the question of raising sovereign debts overseas is evaluated on a regular basis based on prevailing market conditions.

(b) It would not be possible to make any meaningful estimates about the expected commercial overseas borrowings during 1993-94, since it would depend on the conditions prevailing in the international financial markets from time to time and the need for commercial borrowings by Indian entities.

(c) Government has not devised any specific mechanism for overseas bonds market. Indian entities may with the approval of Government access the overseas bonds market based on their need for funds and depending upon the prevailing market conditions.

(d) An amount of US\$ 1,306,922,500 and Pound Sterling 179,797,250 have been raised through the issue of India Development Bonds by SBI.

Equity Issue Offer for NRI's

4942. DR. KRUPASINDHU BHOI: Will the Minister of FINANCE be pleased to state:

(a) whether a number of companies are scrapping their plans for equity issue offer to the Non-Resident Indians (NRI's);

(b) if so, the reasons therefor; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) SEBI is not aware of details of companies scrapping their plans for equity issue offer to NRIs.

(b) and (c). Does not arise.

Export of Fisheries

4943. SHRI SUDHIR SAWANT: Will the Minister of COMMERCE be pleased to state:

(a) the achievements made during 1992 as compared to 1991 as compared to 1991 in export of fisheries;

(b) the details of new projects under taken/ promoted by the Marine Product Export Development Authority (MPEDA) during 1992;

(c) whether any survey has been carried out by MPEDA to identify land available for aqua-culture in Sindhudurg and Ratnagiri Districts of Maharashtra;

(d) if so, the details of land suitable in these two districts along with their locations;

(e) the action taken by MPEDA to promote deep sea fishing, aqua-culture and processing upto December 31, 1992 in the above districts; and

(f) the assistance provided by MPEDA to fishermen Cooperative Societies during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI KAMALUDDIN AHMED): (a) Export performance of marine products during 1990-91 and 1991-92 were:

| <i>Year</i> | <i>Quantity (in tonnes)</i> | <i>Value (Rs Crores)</i> |
|-------------|---------------------------------|------------------------------|
| 1991-92 | 171820 | 1375.89 |
| 1990-91 | 139419 | 893.37 |

(b) MPEDA promoted 3 new projects in 1992 by contributing to the equity capital of the ventures. One project was for deep sea fishing and 2 projects for production of value added marine products for export.

MPEDA besides implementing various promotional schemes in the aquaculture sector, also promoted the setting up of 29 new sea food processing plants in the year 1992. MPEDA delegations also participated in the 15th Sial International Food Products Exhibition, Paris and the International Shrimp Conference at Hongkong.

(c) and (d). the MPEDA Office in Alibag surveys sites Sindhudurg and Ratnagiri Districts besides other Districts for identifying areas suitable for shrimp culture. So far about 1700 ha. of Brackishwater areas have been identified as being suitable for shrimp culture in Ratnagiri District. Similarly, 1300 ha. brackishwater area have been identified as suitable in Sindhudurg District. The survey is continuing.

(e) The schemes of MPEDA are not restricted to district/state level but are operated on an all-India basis. The following schemes are operated by MPEDA on all India basis for the development of the seafood industry;

1. *Equity participation scheme*

Assistance is extended to export oriented projects in the field of deep sea fishing/processing aquaculture. MPEDA contributes to the extent of 11% of the total paid up equity capital of the company.

Till date MPEDA has assisted 16 projects under the scheme of which 7 are for processing of value added marine products, 8 deep sea fishing projects and 1 aquaculture project for manufacture of high energy aquaculture feed. Further, 7 prawn farming projects are being considered by the Technical Committee of MPEDA for assistance during the financial year 1992-93.

2 *Assistance for diversified fishing operations*

a) Assistance for small mechanised boats.

Existing fishing boats of OAL below 20M are assisted for modification for multiday fishing for diversified resources in 50-100 M depth. 50% of the cost of modification and acquisition of fishing equipment, gears etc., subject to maximum of Rs. 1.5 lakhs/vessels is granted as subsidy by MPEDA. 3 vessels were assisted during the year 1992-93, till January, 1993.

b) Assistance for fishing vessels of OAL 20M & above.

i) For conversion/modification of existing deepsea fishing vessels for diversified fishing operations for non-shrimp resources, 30% of the cost of modification of vessel subject to maximum of Rs. 2.5 lakhs per vessel is granted as subsidy by MPEDA. Till January, 1993, 9 vessels were assisted under the scheme.

ii) For installation of blast freezers on board for production of value added marine products, 30% of the cost of erection of blast freezers is subsidised by MPEDA subject to maximum of Rs. 1 lakh per vessel.

3. Reimbursement of part of the cost of high speed diesel oil consumed by deepsea fishing vessels.

Under this export linked scheme, MPEDA reimburses a part of the cost of HSD consumed by deepsea fishing vessels exporting at least 25% of their catch (other than chartered vessels) with the objective of making exports from deepsea fishing sector more competitive. The assistance under the scheme is lowest of the following three i.e.,

1. Actual consumption of HSD multiplied by Rs. 1600/KL.

2. Assessed consumption of HSD multiplied by Rs. 1600/KL.

3. 10% of FOB value of exports. From 1992, upto 31.12.92, 46 vessels owned by 18 companies have availed Rs. 73.51 lakhs as reimbursement. MPEDA's shrimp farming promotional schemes are implemented in all the maritime districts of Maharashtra. An abstract of the activities carried out by the centres during Jan., 1992 to Dec., 1992 is given below:-

| <i>Particulars</i> | <i>Achievement</i> |
|--|------------------------------|
| Macro-Survey | 1,729.7926 ha. |
| Micro-survey | 322.30 ha. |
| Feasibility reports issued | 12 Nos. covering 151.696 ha. |
| New area brought under culture with MPEDA Technical assistance | 18.79 ha |
| New area developed with MPEDA subsidy assistance | 15.57 ha. |
| Additional production achieved during the period. | 67.97 tonnes |

(f) Fishermen Co-operatives are also covered under the promotional schemes of MPEDA and are entitled to avail the assistance extended under the schemes.

[Translation]

Foreign Exchange Earned by Hotel Industry

4944. SHRI VILAS MUTTEMWAR: Will the

Minister of FINANCE be pleased to state:

(a) the percentage of fall or increase in the foreign exchange after imposing expenditure tax on Hotel industry; and

(b) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). The information is being collected and will be laid on the Table of the House.

Smuggling of items included in negative list

4945. SHRI CHHEDI PASWAN: Will the Minister of COMMERCE be pleased to state:

(a) whether the items included in the Negative List cannot be imported;

(b) if so, the details of the items included in the List;

(c) whether the Government are aware that some no. of these items are being smuggled into the country; and

(d) if so, the action taken by the Government against those persons found guilty for importing these items illegally during each of the last two years?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) The Negative List of Imports comprises of prohibited items, canalised items and Restricted items. Import of prohibited items is not permitted. canalised items are allowed to be imported by the designated canalising agencies only. However, import of restricted items may be allowed on merits to any person against a licence or in accordance with the Public Notice issued in this behalf.

(b) Details of items included in the Negative List of Imports are given in the Export and Import Policy, 1992-97 (Revised edition: March 1993), copies of which are available in the Parliament library.

(c) Yes, Sir. Some of these items continue to be prone to smuggling into the country.

(d) Information is being collected and will be laid on the Table of the House.

[English]

Public Sector Banks in Meghalaya

4946. SHRI PETER G. MARBANIANG: Will the Minister of FINANCE be pleased to state:

(a) the number of branches of public sector banks in Meghalaya as on December 31, 1992, bank-wise;

(b) the deposits made in these banks and the amount of loan disbursed by them during each of the last three years;

(c) whether the amount of loan disbursed was as per the targets; and

(d) if not, the reasons therefor and the steps proposed to be taken to increase the amount of loan?

MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) The number of branches of public sector banks in Meghalaya at the end of September 1992 (latest available) was 121. Bank-wise distribution of branches is given in the statement.

(b) The aggregate deposits and outstanding advances of public sector banks in Meghalaya

as on March 1990, 1991 and 1992 are as given below:

| | (Rs. in crores) | | |
|-------------------------|-----------------|---------------|---------------|
| | March 1990 | March 1991 | March 1992 |
| Deposits | 253.50 | 353.45 | 356.61 |
| Outstanding Advances | 60.23 | 66.12 | 70.17 |

(c) and (d). There are no State-wise targets for landing by banks or maintenances of any prescribed credit-deposit ratios. The banks are under instructions of Reserve Bank of India (RBI) for taking continuous steps to increase flow of credit to productive and identified viable proposals. The position is reviewed in the District Coordination Committee meeting as well as State Level Bankers' Committee meeting periodically.

STATEMENT

Bank-wise branches of public sector banks in Meghalaya as at the end of September, 1992 (latest available)

| Name of Bank | No. of braches |
|-----------------------|----------------|
| State Bank of India | 83 |
| Allahabad Bank | 1 |
| Bank of Baroda | 2 |
| Bank of Inida | 11 |
| Canara Bank | 1 |
| Central Bank of India | 4 |
| Indian Bank | 2 |
| Indian Overseas Bank | 1 |

| Name of the Bank | No. of Branches |
|-------------------------------------|-----------------|
| Punjab National Bank | 5 |
| Syndicate Bank | 1 |
| Union Bank of India | 3 |
| United Bank of India | 11 |
| UCO Bank | 4 |
| Vijaya Bank | 2 |
| Total of Public Sector Banks | 121 |

Free Trade with Bangladesh

4947. SHRI SARAT CHANDRA
PATTANAYAK:
SHRI BOLLA BULLI RAMAIAH:
DR. D. VENKATESWARA RAO:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Bangladesh Government have requested to the union Government to scrap tariff on some of the products under the Preferential Trading Arrangements (PTA);

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) to (c). Yes, Sir. The Bangladesh Government has been suggesting the reduction of tariffs on certain items of export interest to it.

Bangladesh has been informed that since a Preferential Trading Arrangement amongst SAARC countries (SAPTA) is being negotiated, it would be appropriate to consider such requests for preferential tariff within the frame-

work of SAPTA only.

[*Translation*]

Assistance for Projects in Maharashtra

4948. SHRI VILASRAONA GNATHRAO GUNDEWAR: Will the Minister of FINANCE be pleased to state:

(a) the names of projects in Maharashtra for which assistance has been provided by the Life Insurance Corporation of India during 1992-93 and the details of amount provided, scheme-

wise; and

(b) the names of the projects which are proposed to be implemented during the current year for which assistance is likely to be provided and the extent thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). Investments made and proposed to be made by LIC in Maharashtra during 1992-93 under Socially Oriented Schemes are as under:-

| <i>Name of the Scheme</i> | <i>(Rs. in crores)</i> | |
|--------------------------------------|------------------------|---------------------|
| | <i>Allocation</i> | <i>Disbursement</i> |
| <i>Plan</i> | | |
| State Govt. for Social Hsg. Schemes. | 4.66 | - |
| State Electricity Board. | 25.56 | 25.56 |
| Water Supply & Sewerage Schemes. | 42.28 | 6.20 |
| State Road Transport Corporation. | 6.19 | 6.19 |
| <i>Non Plan</i> | | |
| Maharashtra State coop. Hsg. Finance | 16.00 | 16.00 |
| Water Supply & Sewerage Scheme. | - | 10.25 |
| co-op. Industrial Estate. | - | 2.60 |

In addition, during the current financial year the following investments are made:

| | |
|------------------------------------|-------|
| State Government Loan | 26.00 |
| State financial corporation Bonds. | 5.00 |
| State Financial corporation Bonds. | 5.00 |
| State Electricity Board Bonds. | 18.00 |
| State Land Development Bank. | 4.68 |

[English]

RBI Board of Directors

4949. SHRI CHHITUBHAI GAMIT: Will the Minister of FINANCE be pleased to state:

(a) whether the RBI Board of Directors has been reconstituted as per guidelines set for the purpose;

(b) if so, when and the details of the members of the reconstituted Board; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) to (c). The Central Board of Directors of Reserve Bank of India (RBI) is a continuing entity and vacancies that arise are filled up from time to time. In terms of the provisions contained in section 8 of the Reserve Bank of India Act, 1934, the Central Board of Directors of the RBI shall consist of, among others, ten non official directors to be nominated by the Central Government. These directors hold office for a period of four years and thereafter until their successors are nominated. At present, eight non official directors appointed during 1983-86, are in position. Though their four year tenures have expired, they are continuing in position pending appointment of their successors as per the provisions of the Reserve Bank of India Act, 1934. Government have initiated necessary steps for reconstititution of the Central Board of Directors of the Reserve Bank of India.

[Translation]

Vacant Posts of SCs/STs

4950. SHRIN. J. RATHVA: Will the Minister of LABOUR be pleased to state:

(a) the number of posts reserved for scheduled Castes/Scheduled Tribes lying vacant in his Ministry/departments, category-wise;

(b) the date from which these posts are lying vacant;

(c) the reasons therefor; and

(d) the steps taken or proposed to be taken by the Government of filling up these posts?

THE MINISTER OF STATE OF THE MIN-ISTRY OF LABOUR (SHRI P.A. SANGMA): (a) to (d). Information is being collected and will be laid on the Table of the House.

[English]

Sale of Industrial Units

4951. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of FINANCE be pleased to state:

(a) whether some industrial units have been sold by State Governments during the last three years;

(b) if so, the details thereof;

(c) whether some instructions also exist permitted States and Union territories to retain the amount earned on sale of these units;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MIN-ISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) to (e). The information is being collected and will be placed on the Table of the House.

Export suffered due to Drought Conditions

4952. SHRI CHETAN P.S. CHAUHAN:
SHRIMATI KRISHNENDRA
KAUR (DEEPA):

Will the Minister of COMMERCE be pleased to state:

(a) the details of commodities whose exports have suffered due to drought conditions during the last three years;

(b) the estimated loss in term of foreign exchange; and

(c) the measures contemplated by the Government to regain the position and make up the loss in successive years?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI KAMALUDDIN AHMED): (a) and (b). The details of export of agricultural and allied commodities since 1989-90 are given below:-

| | (Rs. Crores) |
|-------------------------|--------------|
| 1989-90 | 2610.29 |
| 1990-91 | 2819.38 |
| 1991-92 | 4373.53 |
| 1992-93 (April-Nov.) | 3177.15 |

Source: DGCI&S, Calcutta.)

(c) Government accords high priority to agricultural exports and has already chalked out a strategy in this connection. While maximising foreign exchange earnings from the agricultural sector, as well as maximising returns to farmers,

the strategy would be to do so in a manner that it does not compromise our food security. A special thrust is being given to exports of horticultural produce and processed foods. Towards this end, substantial allocations have already been made in the Eighth Plan.

With the exchange rate adjustments, the introduction of a unified exchange rate, the lowering of customs duties, easier availability of credit for export on softer terms, and changes and simplifications in the EXIM Policy and Procedures, there is an environment in the country today which is conducive for exports.

[*Translation*]

Sales Tax Evasion by PSUs

4953. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of FINANCE be pleased to state:

(a) the number of cases of Sales Tax evasion detected by the Central flying squad of the Sales Tax department in the raids conducted in the various Public Sector Undertakings last year; and

(b) the estimated amount of sales tax outstanding against each such undertakings and the action being taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) and (b). Being a State subject, sales tax is levied, collected and retained by the State Governments who alone are empowered to take action against the defaulters and evaders. The Union Government does not collect or maintain any information on raids conducted by the States' agencies on the public sector undertakings suspected of Sales Tax evasion, and the outstandings etc.

[English]

Explosions in Armament Research and Development Laboratory, Pune

4954. SHRI ANNA JOSHI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Committee appointed to go into the reasons for explosions which took place in Armament research and development laboratory in Pune recently has submitted its report;

(b) if so, the details of findings and recommendations of the Committee and the action taken by the Government on these recommendations;

(c) if not, the reasons therefor;

(d) whether the Government have extended the inquiry period of the Committee; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) The inquiry report has brought out that the safety precautions laid down for such experimental firings had been observed

and that the probable cause of the accident was premature functioning of the detonator. The corrective action has been taken. The findings have been accepted.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

Road Accidents

4955. SHRI SANDIPAN BHAGWAN THORAT: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the number of fatal road accidents are on increase;

(b) if so, the State/union territory-wise accidents during the last three years with total number of heavy and light vehicles and number of accident per 1000 vehicles; and

(c) the fatalities per 1000 vehicles and fatalities per 1000 accidents?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) and (c). A Statement is annexed.

STATEMENT

| | | 1989 | | | | | | | |
|--------|-------------------|-----------|--------------------------|--------------------------|------------------------------------|----------------------------|----------------------------|----------------------------|----------------------------|
| Sl. No | States/UTs. | Accidents | No. of Heavy vehicles | No. of light vehicles | Accidents per thousand vehicles | Fatalities per thousand | Fatalities per thousand | Fatalities per thousand | Fatalities per thousand |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andhra Pradesh | 13423 | 134800 | 948955 | 12.39 | 4.11 | 332.12 | | |
| 2. | Arunachal Pradesh | 239 | 770 | 1757 | 94.58 | 23.35 | 246.35 | | |
| 3. | Assam | 1956 | 89846 | 142009 | 8.44 | 3.86 | 457.57 | | |
| 4. | Bihar | 9552 | 182965 | 733151 | 10.43 | 2.38 | 228.54 | | |
| 5. | Goa | 1813 | 18634 | 8661 | 17.23 | 1.61 | 93.22 | | |
| 6. | Gujarat | 23823 | 248957 | 1355427 | 14.85 | 2.19 | 147.29 | | |
| 7. | Haryana | 5358 | 138697 | 21586 | 14.87 | 5.05 | 339.49 | | |
| 8. | Himachal Pradesh | 1060 | 16980 | 33822 | 20.87 | 9.23 | 442.45 | | |
| 9. | Jammu & Kashmir | 3615 | 25075 | 71920 | 37.27 | 5.06 | 135.82 | | |
| 10. | Karnataka | 20902 | 156340 | 990633 | 18.22 | 3.19 | 174.86 | | |
| 11. | kerala | 16762 | 90873 | 43270 | 32.03 | 3.32 | 103.63 | | |
| 12. | madhya Pradesh | 20265 | 195686 | 878963 | 18.86 | 2.52 | 133.68 | | |

| 1989 | | | | | | | |
|--------|---------------|-----------|-----------------------|-----------------------|---------------------------------|-------------------------|-------------------------|
| Sl. No | States/UTs. | Accidents | No. of Heavy vehicles | No. of light vehicles | Accidents per thousand vehicles | Fatalities per thousand | Fatalities per thousand |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 13. | Maharashtra. | 59045 | 270142 | 1018438 | 25.80 | 2.53 | 97.98 |
| 14. | Manipur | 430 | 5356 | 31104 | 23.89 | 3.62 | 151.70 |
| 15. | Meghalaya | 646 | 9997 | 17043 | 23.89 | 3.62 | 151.70 |
| 16. | Mizoram | 98 | 2351 | 10811 | 7.45 | 2.89 | 387.76 |
| 17. | Nagaland | 263 | 16120 | 31578 | 5.51 | 0.88 | 159.70 |
| 18. | Orissa | 5737 | 54207 | 271878 | 17.59 | 3.59 | 204.11 |
| 19. | Punjab | 1622 | 307900 | 770466 | 1.50 | 0.76 | 504.93 |
| 20. | Rajasthan | 9593 | 144117 | 568357 | 13.46 | 4.24 | 315.13 |
| 21. | Sikkim . | 105 | 15182 | — | 6.92 | 2.50 | 361.90 |
| 22. | TamilNadu | 32962 | 160999 | 987885 | 28.699 | 5.48 | 191.10 |
| 23. | Tripura | 449 | 5471 | 10496 | 28.12 | 8.52 | 302.90 |
| 24. | Uttar Pradesh | 16063 | 334388 | 1137120 | 10.92 | 4.83 | 442.69 |
| 25. | Westbengal | 15946 | 152305 | 623996 | 20.41 | 2.70 | 132.15 |

1989

| Sl. No | States/UTs. | 1989 | | | | | | | |
|-------------------|----------------------|-----------|--------------------------|--------------------------|------------------------------------|----------------------------|----------------------------|--|--|
| | | Accidents | No. of Heavy vehicles | No. of light vehicles | Accidents per thousand vehicles | Fatalities per thousand | Fatalities per thousand | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | | |
| UNION TERRITORIES | | | | | | | | | |
| 26. | A & N islands | 124 | 1443 | 5250 | 18.53 | 12.24 | 120.97 | | |
| 27. | Chandigarh | 277 | 7206 | 207159 | 1.29 | 0.35 | 274.37 | | |
| 28. | Dadra & nagar haveli | 61 | 910 | 3662 | 13.34 | 2.19 | 163.93 | | |
| 29. | Daman & Diu | 66 | 493 | 3673 | 15.84 | 2.16 | 136.36 | | |
| 30. | Delhi | 7192 | 99869 | 1365723 | 4.91 | 1.08 | 220.11 | | |
| 31. | Lakshadweep | 5 | | Negligible | | | | | |
| 32. | Pondicherry | 663 | 4586 | 6315 | 9.48 | 1.17 | 123.68 | | |
| | All India | 270015 | 2878377 | 14041946 | 15.96 | 3.00 | 187.81 | | |

STATEMENT

1990

| SI. No | States/UTs. | Accidents | No. of Heavy vechicles | No. of light vechicles | Accidents per thousand vechicles | Fatalities per thousand | Fatalities per thousand |
|--------|-------------------|-----------|---------------------------|---------------------------|-------------------------------------|----------------------------|----------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 16042 | 157686 | 1100543 | 12.75 | 4.14 | 324.83 |
| 2 | Arunachal Pradesh | 233 | 1163 | 3113 | 54.49 | 22.68 | 416.31 |
| 3. | Assam | 1762 | 94425 | 161979 | 6.87 | 3.53 | 513.05 |
| 4. | Bihar | 93357 | 249081 | 729149 | 9.57 | 2.20 | 229.88 |
| 5. | Goa | 2205 | 20261 | 98257 | 18.60 | 1.47 | 78.91 |
| 6. | Gujarat | 25495 | 265818 | 1574526 | 13.85 | 2.02 | 145.99 |
| 7. | Haryana | 5096 | 198736 | 284154 | 10.55 | 4.08 | 386.38 |
| 8. | Himachal Pradesh | 1123 | 18699 | 40830 | 18.86 | 7.81 | 414.07 |
| 9. | Jammu & Kashmir | 2326 | 27219 | 82883 | 21.13 | 3.37 | 159.50 |
| 10. | Karnataka | 21992 | 164980 | 1134925 | 16.92 | 3.00 | 177.38 |
| 11. | Kerala | 20247 | 86142 | 494912 | 34.85 | 3.09 | 88.56 |
| 12. | Madhya Pradesh | 23492 | 216292 | 1055817 | 18.47 | 2.20 | 118.89 |
| 13. | Maharashtra | 56982 | 287735 | 210485 | 22.81 | 2.17 | 95.24 |

| Sl. No | States/UTs. | 1990 | | | | | | | |
|--------|--------------|-----------|--------------------------|--------------------------|------------------------------------|----------------------------|----------------------------|----------------------------|----------------------------|
| | | 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| | | Accidents | No. of Heavy vehicles | No. of light vehicles | Accidents per thousand vehicles | Fatalities per thousand | Fatalities per thousand | Fatalities per thousand | Fatalities per thousand |
| 14. | Manipur | 472 | 5789 | 36672 | 11.12 | 2.50 | 224.58 | | |
| 15. | Meghalaya | 540 | 10550 | 18512 | 18.58 | 4.58 | 246.30 | | |
| 16. | Mizoram | 80 | 2511 | 12010 | 5.51 | 2.62 | 475.00 | | |
| 17. | Nagaland | 237 | 18840 | 37613 | 4.20 | 1.13 | 270.04 | | |
| 18. | Orissa | 6069 | 56610 | 315109 | 16.33 | 3.21 | 196.57 | | |
| 19. | Punjab | 1621 | 326495 | 874000 | 1.35 | 0.94 | 695.95 | | |
| 20. | Rajasthan | 10456 | 162809 | 620556 | 1.35 | 0.94 | 698.95 | | |
| 21. | Sikkim | 115 | 18512 | — | 6.21 | 1.40 | 226.09 | | |
| 22. | TamilNadu | 34634 | 167575 | 1243846 | 24.54 | 4.72 | 192.38 | | |
| 23. | Tripura | 408 | 5959 | 12899 | 21.64 | 5.99 | | | |
| 24. | UttarPradesh | 16318 | 342822 | 1326028 | 9.78 | 4.58 | 468.13 | | |
| 25. | West bengal | 16375 | 199758 | 634790 | 19.62 | 3.12 | 158.78 | | |

| | | 1990 | | | | | | |
|-------------------|----------------------|-----------|-----------------------|-----------------------|---------------------------------|-------------------------|-------------------------|--|
| Sl. No | States/UTs. | Accidents | No. of Heavy vehicles | No. of light vehicles | Accidents per thousand vehicles | Fatalities per thousand | Fatalities per thousand | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | |
| UNION TERRITORIES | | | | | | | | |
| 26. | A & N islands | 144 | 1548 | 6732 | 17.39 | 2.05 | 118.06 | |
| 27. | Chandigarh | 250 | 7719 | 226605 | 1.07 | 0.34 | 320.00 | |
| 28. | Dadra & nagar haveli | 79 | 999 | 4337 | 14.81 | 3.37 | 227.85 | |
| 29. | Daman & Diu | 91 | 601 | 5566 | 14.76 | 2.59 | 175.82 | |
| 30. | Delhi | 7697 | 110622 | 1526987 | 4.70 | 1.02 | 216.97 | |
| 31. | Lakshadweep | 2 | 23 | 230 | 7.91 | 0.00 | 0.00 | |
| 32. | Pondicherry | 662 | 4795 | 69922 | 8.86 | 1.42 | 160.12 | |
| All India | | 282602 | 3232764 | 15943997 | 14.74 | 2.82 | 191.29 | |

1991 (Provisional)

| Sl. No | States/UTs. | Accidents | No. of Heavy vehicles | No. of light vehicles | Accidents per thousand vehicles | Fatalities per thousand | Fatalities per thousand |
|--------|-------------------|-----------|-----------------------|-----------------------|---------------------------------|-------------------------|-------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 17633 | 183183 | 1277609 | 12.07 | 3.83 | 317.47 |
| 2. | Arunachal Pradesh | 213 | 1456 | 4374 | 36.54 | 14.24 | 389.67 |
| 3. | Assam | 1899 | 1004432 | 179120 | 6.70 | 3.06 | 356.56 |
| 4. | Bihar | 9776 | 265944 | 778611 | 9.36 | 2.21 | 235.68 |
| 5. | Goa | 2418 | 17948 | 113533 | 18.39 | 1.35 | 73.20 |
| 6. | Gujarat | 27140 | 288522 | 1762869 | 13.22 | 1.94 | 146.61 |
| 7. | Haryana | 4867 | 2282083 | 250883 | 9.13 | 3.59 | 393.67 |
| 8. | Himachal Pradesh | 1269 | 19428 | 47855 | 18.91 | 6.17 | 326.24 |
| 9. | Jammu & Kashmir | 2451 | 30907 | 94073 | 19.61 | 3.14 | 159.93 |
| 10. | Karnataka | 22438 | 179127 | 1253716 | 15.66 | 2.78 | 177.33 |
| 11. | Kerala | 23985 | 90642 | 557100 | 37.03 | 2.78 | 75.17 |
| 12. | Madhya Pradesh | 26406 | 237735 | 122627 | 18.08 | 2.33 | 128.68 |
| 13. | Maharashtra | 58378 | 307531 | 2395284 | 21.59 | 2.28 | 105.52 |
| 14. | Manipur | 393 | 6167 | 40521 | 8.42 | 2.38 | 282.44 |
| 15. | Meghalaya | 550 | 11130 | 20490 | 17.39 | 4.08 | 234.55 |
| 16. | Mizoram | 87 | 2802 | 12969 | 5.52 | 1.84 | 33.33 |
| 17. | Nagaland | 111 | 21237 | 43200 | 1.72 | 0.89 | 523.51 |
| 18. | Orissa | 6177 | 59878 | 364182 | 14.57 | 3.14 | 215.31 |
| 19. | Punjab | 1581 | 351263 | 978219 | 1.19 | 0.86 | 721.70 |
| 20. | Rajasthan | 11046 | 179596 | 718435 | 12.30 | 4.16 | 338.22 |

1991 (Provisional)

| Sl. No | States/UTs. | Accidents | No. of Heavy vehicles | No. of light vehicles | Accidents per thousand vehicles | Fatalities per thousand | Fatalities per thousand |
|--------------------------|----------------------|---------------|-----------------------|-----------------------|---------------------------------|-------------------------|-------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 21. | Sikkim | 137 | 22572 | — | 6.07 | 1.51 | 248.18 |
| 22. | Tamil Nadu | 32522 | 168861 | 1369882 | 21.14 | 4.16 | 196.97 |
| 23. | Tripura | 371 | 6286 | 14758 | 17.73 | 4.51 | 256.06 |
| 24. | Uttar Pradesh | 16864 | 394751 | 1503174 | 8.89 | 4.11 | 462.88 |
| 25. | Westbengal | 16041 | 214782 | 682383 | 17.88 | 2.85 | 159.53 |
| UNION TERRITORIES | | | | | | | |
| 26. | A & N Islands | 86 | 1599 | 7595 | 9.35 | 0.54 | 58.14 |
| 27. | Chandigarh | 277 | 7986 | 250467 | 1.07 | 0.28 | 259.93 |
| 28. | Dadra & nagar haveli | 50 | 1074 | 4790 | 8.53 | 1.88 | 220.00 |
| 29. | Daman & Diu | 67 | 687 | 6923 | 8.80 | 0.92 | 104.48 |
| 30. | Delhi | 8065 | 120886 | 1692281 | 4.45 | 1.00 | 225.67 |
| 31. | Lakshadweep | 0 | 52 | 371 | 0.00 | 0.00 | 0.00 |
| 32. | Pondicherry | 724 | 5127 | 74738 | 9.07 | 1.34 | 147.79 |
| All India | | 294022 | 3486294 | 17823572 | 13.80 | 2.65 | 1192.25 |

Satellite Port

4956. SHRI RAMA KRISHNA KONATHAIA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Union Government propose to set up a satellite port at Gangavaram in Visakhapatnam Port area to cater the needs of Visakhapatnam Steel Plant; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) Does not arise.

Floating of Bonds

4957. SHRI MADAN LAL KHURANA: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India (RBI) has asked the commercial banks and mutual funds to contribute generously towards the purchase of bonds floated by some of the Government departments to meet their needs;

(b) if so, the details of the departments which have floated these bonds and when the same were floated and the amount collected so far; and

(c) the amount proposed to be raised through these bonds, department-wise and the manner in which the money so raised is likely to be utilised?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (c). The information is being collected and will be laid on the Table of the House.

Impact of Redution of Excise and Other Duties on Prices

4958. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have evaluated the impact on the prices of the consumer goods after the reduction of excise and other duties;

(b) whether the consumers in far flung areas are not getting any benefit out of such reductions in duties; and

(c) if so, the facts and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (c) The reduction of excise and other duties in the Central budget for 1993-94 have been reflected in respect of prices of some commodities while for others it is expected to be reflected when goods released after the tariff reduction reach the market. However, the magnitude of decline in prices would vary from area to area depending upon the behaviour of other cost components such as raw material, wages, conversion costs, overheads and administrative costs, transportation and selling costs, etc.

Second Wage Board

4950. DR. D. VENKATESWARA RAO: SHRI BOLLA BULLI RAMAIAH:

Will the Minister of LABOUR be pleased to state:

(a) whether the Government have cleared the second wage revision proposal in October, 1992;

(b) if so, the details thereof;

(c) the time by which it is likely to be

implemented; and

(d) the steps taken to implement the same?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (d). It is presumed that the Honourable Members are referring to the constitution of a new Wage Board or newspaper employees. The proposal for constitution of a new Wage Board or newspaper employees is under the consideration of the Government. No specific time frame can be indicated at this state.

IFC Recommendations Regarding Stock Exchanges

4960. SHRI VIJAY NAVAL PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether the International Finance Corporation (IFC) has recommended a single unified stock exchange integrating all exchanges in the country and strengthening independence of the Securities and Exchange Board of India (SEBI);

(b) if so, the details of the proposal in this regard and the reaction of the Government thereto; and

(c) the details of the action proposed in this regard along with other reforms for strengthening the stock exchange operations in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b) The International Finance Corporation, on the basis of a survey of the Indian Capital Markets, prepared a draft report. The draft report has recommended the concept of an integrated national stock market system and strengthening of SEBI. The concept suggested envisages National Exchange Mar-

ket Council, with Regional Exchanges, National Exchange and Over the Counter Exchange of India (OTCE). The National Stock Market System has been recommended to meet the needs of large, smaller and regional companies and private and public sector debt. The IFC has also recommended that SEBI's senior management should be strengthened and that SEBI should as far as possible be the single regulatory voice for securities insurance and trading. The Government takes into consideration our own experience, international experience, and various studies on the subject including that of draft report of IFC while formulating broad policy framework for development of the capital market. All the recommendations of IFC are thus kept in view in deciding on various issues relating to capital market reforms.

(c) Decisions to establish a new Stock Exchange to act as a model Exchange with modern telecommunication facilities and for providing access to investors from all over the country, a National Clearing and Settlement System with a central Depository, and networking among the Stock Exchanges were announced by the Finance Minister in Parliament on 8th July, 1992. The Finance Minister had also announced in his Budget Speech for 1992-93 that additional powers would be given to SEBI to strengthen its capability. This has been reiterated in the Finance Minister's Budget speech for 1993-94.

SEBI's Inspection Report

4961. SHRI RABI RAY: Will the Minister of FINANCE be pleased to state:

(a) whether the Bombay Stock Exchange has criticized the observations, allegations and recommendations made in the inspection report of the Securities and Exchange Board of India (SEBI);

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) The Bombay Stock Exchange had issued a Press Release on 10th March, 1993 stating its position on the inspection report of the SEBI.

(b) The Press Release stated that many of the observations and allegations contained in the Inspection Report on the Exchange by the SEBI are baseless, made out of context and blown out of proportion. It was also pointed out in the Press Release that the material points contained in the report were not discussed by the Inspection Team with the office bears of the Exchange. However, the Press Release also states that improving the working of the Exchange is an ongoing exercise and that the constructive suggestions made in the Report will be given due consideration and implemented at the earliest by the Exchange.

(c) The Bombay Stock Exchange has reported to the Government that the exchange was constrained to issue Press Release since The Times of India dated the 10th March, 1993 carried a report relating to "findings" in the (SEBI) inspection report of the Bombay Stock Exchange, which was received by the Exchange late in the evening on the 9th March, 1993.

It was further reported that point by point replies to the major items referred to in the inspection report of SEBI have since been prepared and were placed before the Govern Board meeting of the Exchange.

The Government have requested the SEBI to pursue with the Governing Body of the Bombay Stock Exchange for the formulation of a time-bound programme for remedying the deficiencies and weaknesses in the working of the Exchange as observed in the inspection report.

Central Excise Gold Control Appellate Tribunal

4963. SHRIMATI CHANDRA PRABHARS: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to open a branch of the Central Excise Gold Control Appellate Tribunal at Bangalore; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (M.V. CHANDRASHEKARA MURTHY): (a) No, Madam.

(b) Does not arise.

Production and Export of Spices

4964. SHRI DATTARAYA BANDARU: Will the Minister of COMMERCE be pleased to state:

(a) the production of spices, its export and foreign exchange earned therefrom in the country particularly in Kerala during each of the last three years, State-wise; and

(b) the steps taken by the Government to promote the Government to promote the export of spices?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (SHRI KAMALUDDIN AHMED): (a) Details of production of spices in India and also in Kerala are given in enclosed statement. details of export and foreign exchange earned from export of spices are given below:

| Year | Export of spices | |
|---------|--------------------------------|--------|
| | Qty. M.T. (In Million US\$) | Val |
| 1989-90 | 102170 | 165.62 |
| 1990-91 | 109636 | 134.97 |
| 1991-92 | 130567 | 147.95 |

(Source: DGCI&S, Calcutta)

State-wise export figures are not maintained.

(b) Various steps taken by the Government to promote the export of spices are:-

- i) Quality evaluation and upgradation to international standards;
- ii) Promotion of export of value added

spices;

- iii) Strengthening market base in existing markets and identifying new markets;
- iv) Providing assistance for promotion of specific brands by individual exporters in overseas markets;
- v) Popularising of logo as a mark of Indian-ness and quality of spices in consumer packs;
- vi) Sponsoring of sales-cum-study delegation, participation in selected international food fairs;
- vii) Promotion of Indian cuisine abroad;
- viii) Collection of market intelligence and timely dissemination to exporters for adopting a suitable strategy for exports.

STATEMENT

(A) *Production of Spices in India*
(Production in Tonnes)

| Spices | 1968-89 | 1989-90 | 1990-91 |
|--------------|---------|---------|---------|
| Pepper (a) | 44160 | 55190 | 48980 |
| | (b) | 45000 | 65000 |
| 55000 | | | |
| Cardemom (S) | 4250 | 3100 | 4750 |
| Cardemom (L) | 3970 | 3260 | 4400 |
| Chillies | 680400 | 801500 | 691000 |
| Ginger | 152120 | 156120 | 148520 |
| Turmeric | 390400 | 459500 | 347800 |
| Coriander | 181100 | 149600 | 211500 |
| Cumin | 114440 | 46870 | 71800 |

| <i>Spices</i> | <i>1988-89</i> | <i>1989-90</i> | <i>1990-91</i> |
|--------------------|----------------|----------------|----------------|
| Fennel | 16470 | 20710 | 15000 |
| Fenugreek | 37430 | 38810 | 33700 |
| Garlic | 313600 | 332700 | 356300 |
| Nutmeg (1) | NA | 5540 | 5920 |
| Tajpat (2) | NA | NA | 13330 |
| Tamrind (3) | NA | 71630 | NA |
| Rapessed & Nustard | NA | NA | 5152100 |

(1) Relates to Kerala. (2) Relates to Meghalaya.
(3) Relates to Kerala and Tamilnadu.

(B) *Promotion of Spices in Kerala*

| <i>Spices</i> | <i>Production in M. T.</i> | | |
|----------------|----------------------------|----------------|-----------------|
| | <i>1988-89</i> | <i>1989-90</i> | <i>1990-91*</i> |
| Pepper | 43240 | 54140 | 47920 |
| Small Gardamom | 2820 | 1900 | 3450 |
| Chillies | 700 | 700 | 700 |
| Ginger | 45440 | 44890 | 44500 |
| Turmeric | 5900 | 5800 | 5900 |
| Tamarind | NA | 35340 | NA |
| Nutmeg | NA | 5540 | NA |

*Provisional

Sources: Spices Board/Directorate of economics & Statistics, New Delhi/State Agricultural Departments.

[Translation]

Houses for Beedi Workers in Madhya Pradesh

4965. KUMARI VIMLA VERMA: Will the Minister of LABOUR be pleased to refer to replay given to Unstarred Question No. 846 on November 27, 1992 and state:

(a) the locations of 1241 houses constructed so far in madhya pradeh and those which are under construction for economically weaker sections of Beedi Workers;

(b) whether these houses have been constructed at 'Katangi' in Madhya Pradesh;

(c) Is not, the reasons therefor;

(d) whether the constructed houses have been allotted to the workers;

(e) if so, the details thereof; and

(f) if not the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI P.A. SANGMA):

(a) Houses constructed:

| | | |
|--------------|-------------|-------------|
| i) | Raipur | 48 |
| ii) | Sagar | 152 |
| iii) | Manjholi | 250 |
| iv) | Damoh | 300 |
| v) | Jabalpur | 153 |
| vi) | Urla (Durg) | 100 |
| vii) | Begumganj | 238 |
| viii) | Waraseoni | 100 |
| Total | | 1341 |

Houses under construction

Begumganj

12

(b) No, Sir.

(c) Since the land selected by the Madhya Pradesh housing Board for the construction of houses in Katangi was far away from the city and satisfactory water supply was not assured, the Madhya Pradesh Housing Board has requested State Government to select a suitable alternative site. The State Government has not selected the land so far.

(d) to (f). Information is being collected from the State Government and will be laid on the Table of the House.

[English]

Toll Tax On National Highways

4966. SHRI RAMESH CHENNITHALA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the amount collected as toll tax on National Highways during each of the last two years, State-wise;

(b) whether the Government propose to increase the rate of toll tax being collected on National Highways; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) A statement indicating the fee collected from permanent bridges on National Highways during last two years, state-wise is enclosed;

(b) No, Sir.

(c) Does not arise.

STATEMENT

| S.No. | State | Amount collected as fee on Permanent Bridges on National Highways during | |
|-------|----------------|--|----------------|
| | | 1990-91 | 1991-92 |
| 1. | Maharashtra | 1,36,78,427.00 | 2,26,11,468.00 |
| 2. | Madhya Pradesh | 2,32,17,640.50 | 2,93,19,486.00 |
| 3. | Andhra Pradesh | 1,46,37,929.10 | 1,31,03,927.25 |
| 4. | Kerala | 1,26,24,737.75 | 1,21,50,049.00 |
| 5. | Tamil Nadu | 42,76,161.00 | 52,77,787.00 |
| 6. | Karnataka | 1,19,63,311.00 | 2,85,05,885.10 |
| 7. | Bihar | 91,43,840.00 | 83,33,292.00 |
| 8. | Manipur | 2,45,522.00 | 4,77,659.00 |
| 9. | Assam | 6,800.00 | 1,01,369.50 |
| 10. | Punjab | 36,34,046.75 | 40,75,957.50 |
| 11. | Goa | 22,57,751.00 | 12,47,369.00 |
| 12. | Rajasthan | 1,69,72,274.50 | 1,86,33,152.80 |
| 13. | Gujarat | 4,64,62,253.25 | 2,87,56,217.50 |
| 14. | Uttar Pradesh | 3,42,50,627.07 | 4,39,45,996.90 |
| 15. | Orissa | 1,11,27,546.75 | 1,21,60,618.00 |

**Assistance to Maharashtra By ICICI
And IDBI**

4967. SHRI YASHWANTRAOPATIL: Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Maharashtra have sought financial assistance from Industrial

Credit and Investment Corporation of India (ICICI) and Industrial Development Bank of India (IDBI) to provide assistance to taxi owners of the State:

(b) if so, the details thereof; and

(c) the decision taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) (a) No request from the Government of Maharashtra has been received either by the Industrial Development Bank of India (IDBI) or by the Industrial Credit and Investment Corporation of India (ICICI) to provide assistance to the taxi owners of the State:

(b) and (c): Do not arise.

Sub-Regional Office of EPF At Palakkad

4968. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal to open a new sub-regional office of the Employees Provident Fund (EPF) at Palakkad in Kerala;

(b) if so, the details thereof; and

(c) if not the reason therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) (a) No, Sir.

(b) Does not arise

(c) The existing arrangement for the area is considered adequate for the present.

Small Savings Schemes

4969. SHRI ANADICHARANDAS: Will the Minister of FINANCE be pleased to state:

(a) the amount deposited in small savings schemes, Unit Trust of India, National Saving Schemes and nationalised banks from Orissa during each of the last three years and the current year, upto December 1992, institution-wise;

(b) the name of the top five districts which

have deposited maximum amount during the above period and the extent of amount deposited, institution-wise; and

(c) the financial institutions out of them which have made the fund available to the government of Orissa along with the extent to of amount provided and the conditions on which the amount was made available?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) The net collections in small savings in Post Offices in Orissa are as follows:

| | |
|---------------------|--------|
| 1989-90 | 182.05 |
| 1990-91 | 262.58 |
| 1991-92 | 132.00 |
| 1992-93 upto Dec'92 | 68.39 |

Information in respect of Unit Trust of India and Nationalised banks will be laid on the table of the House.

(b) and (c). Information is being collected and will be laid on the table of the House.

[Translation]

Development of National Highways in Bihar

4970. SHRI LALIT ORAON: Will the Minister of SURFACE TRANSPORT be pleased to refer to Schedule-I of the reply given to Unstarred Question No. 5048 on March 27, 1992 and State:

(a) the details of the work completed, lying incomplete and still to be started out of the 20 proposals sanctioned in 1991-92;

(b) the details of the amount spent on these projects, project-wise; and

(c) the present position of the 7th and 10th proposal contained in Schedules-II and III of the reply referred to above?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Out of 20 approved proposals, works on 5 proposals have been completed, 12 works are in various stages of progress and the remaining 3 works are yet to start.

(b) An amount of Rs. 298.67 lakhs has been allotted for these works during 1991-92 and 1992-93.

(c) The estimates for the two proposals have not been received back after modification/clarifications etc. from Bihar state.

[*English*]

Bridge On N.H. NO. 47

4972. SHRI THAYIL JOHN ANJALOSE: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the present stage of work on footbridge in Thottappally on N.H. NO. 47 at Alleppey in Kerala;

(b) whether the pace of work on this bridge is very slow;

(c) if so, the steps taken by the government to expedite the work; and

(d) the time by which this bridge is likely to be completed and the estimated cost of this project?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) The work is in progress and about 60% has been completed so far.

(b) No, Sir.

(c) Does not arise.

(d) The foot bridge is likely to be completed by end of May, 1993. The estimated cost of the work is Rs. 13.69 lakhs.

[*Translation*]

Loans For Rural Development

4974. SHRI CHETAN P.S. CHAUHAN:
SHRI N.K. BALIYAN:
SHRI BRIJ BHUSHAN SHARAN
SINGH:
SHRI RAJENDRA AGNIHOTRI:

Will the Minister of FINANCE be pleased to state:

(a) the amount of loans provided by the nationalised banks for rural development particularly for backward areas during the last three years;

(b) the amount out of it recovered and the amount still outstanding;

(c) whether the Government have formulated any scheme for the recovery of these loans; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) The Integrated Rural Development Programme (IRDP) is the major programme of the Central Government to assist selected families of target groups in rural areas to cross the poverty line by taking up self-employment ventures. The programme inter-alia provides that not less than 50% of the families assisted under it should belong to scheduled Casts/Scheduled Tribes communities and not less than 50% of assist-

ance provided by Government should also go to these categories. The amount of credit provided by commercial banks in the country under IRDP during the last three years 1989-90, 1990-91 and 1991-92 was Rs. 736.34 crores, Rs. 719.54 crores and Rs. 694.18 crores respectively.

(b) The recovery performance of public sector banks in respect of IRDP loans for the last three years ending June 1990, 1991 and 1992 is indicated as under

| <i>Yearended June</i> | <i>Demand</i> | <i>Recovery</i> |
|---------------------------|---------------|-----------------|
| 1990 | 1069 | 330 |
| 1991 | 1272 | 526 |
| 1992 | 1439 | 457 |

(c) and (d). The recovery of dues from the borrower is normal banking activity and the Government or Reserve Bank of India do not issue any instructions in this regard.

Losses In DTC

4975. DR. MAHDEEPAK SINGH
SHAKYA:
DR. CHINTAMOCHAN:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that due to operation of private buses in Delhi, the Delhi Transport Corporation is likely to incur more losses than earlier; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) Yes, Sir.

(b) Government have been continuously monitoring the performance of DTC with a view to improve its functioning. Increase in fuel efficiency and tyre life, reduction in the number of break-downs by better maintenance practices and economy in expenditure have been some of the measures undertaken. Plugging leakage of revenue is another measure which DTC undertakes through effective checking. Speedy disposal of scrap, route rationalisation are other steps being taken to augment the DTC revenues.

A comprehensive package for the rehabilitation of DTC is also under consideration of the Government

[English]

Voluntary Retirement Scheme In HSL

4976. SHRI RAMA KRISHNA KONATHALA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the voluntary retirement scheme is being implemented in Hindustan Shipyard Limited, Visakhapatnam;

(b) if so, the number of employees who have voluntarily retired under the scheme in each of the last three years and the amount allocated and disbursed for the Golden Handshake Scheme; and

(c) the number of voluntary retirement requests pending for approval?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) yes, Sir.

(b) The number of employees who have voluntarily retired under this scheme since its introduction in May, 1991 and the amount released by the Government is given below:-

| <i>Year</i> | <i>Amount released</i> | <i>No. of employees released in Voluntary retirement scheme</i> |
|-------------|------------------------|---|
| 1990-91 | Rs. 3 Crores | - |
| 1991-92 | Rs. 8 Crores | 671 |
| 1992-93 | Rs. 10 Crores | 459 |

(up to end February, 1993.)

(c) 90 application have been processed and kept redy as on 27.3.93. Applications of 110 more employees are in various stages of processing.

Trade Union Activites in Military Engineering Service

4977. SHRI INDRAJIT GUPTA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Union Government issued a notification vide SRO NO. 17 dated Septmeber 5, 1977 exercising powers vested in the Defence and Internal Security of India Act, 1971 and imposed a ban on the trade union activities in the Military Engineering Service of Andaman and Nicobar Islands:

(b) if so, whether it does not amount to the denial of fundamental rights guaranteed in the Constitution;

(c) whether the Government are aware of the discontent among the employees and workers on this issue;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRIMALLIKARJUN)

(a) Yes, Sir.

(b) No, Sir. The restriction imposed is a reasonable one. MES civilians posted in Andaman and Nicobar Islands can ventilate their grievances inter-alia through welfare committees and recognised Federations.

(c) No legitimate cause for discontentment is in the notice of Government.

(d) and (e). Do not arise, in view of reply to (c) above.

Loan From Japan

4978. DR. D. VENKATESWARA RAO: Will the Minister of Finance be pleased to state:

(a) whether Japan has indicated that its annual loan to India is likely to be raised during 1993-94;

(b) if so, the details thereof; and

(c) the extent to which it will be more in comparison to 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) (a) While the discussions have commenced, the decision of the Government of Japan on its annual loan to India for 1993-94 will only be available in June, 1993.

(b) and (c). Does not arise.

Vacancies of Non-Official Directors on the Boards of Nationalised Banks

4979. SHRISYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question no. 166 on March 5, 1993 and to state:

(a) the total number of vacancies of non official directors on the boards of nationalised banks as on January 1, 1993;

(b) break-up of the vacancies by banks;

(c) break-up of the Vacancies by time gap

i.e. six months, one year, or more than one year;

(d) break-up of vacancies by the interest which the non-official directors are appointed to represent;

(e) number of vacancies filled during the year 1992; and

(f) when the existing vacancies are likely to be filled?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) (a) to (f) As on 1st January, 1993, there were 86 vacancies of non official directors on the boards of 20 nationalised banks. The bank-wise and category-wise break-up of these vacancies is given in the statement. Most of these vacancies have arisen since January, 1985. Government have not appointed any non official directors on the boards of the nationalised banks during the year 1992. However, Government have initiated necessary action for filling up the vacancies of non official directors on the boards of the nationalised banks.

STATEMENT

Category-wise vacancy position of non official director on the Board of 20 nationalised banks as on 1.1.1993

| Sl.No. | Name of the Bank | Category | | | | | | Total No. of Vacancies |
|--------|-----------------------|-----------|--------|---------|--------|--------|---|------------------------|
| | | Depositor | Farmer | Artisam | Worker | Others | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | |
| 1. | Allahabad Bank | - | - | 1 | 1 | 2 | 4 | |
| 2. | Amdhra Bank | - | - | 1 | 1 | 2 | 4 | |
| 3. | Bank of India | - | 1 | 1 | 1 | 1 | 4 | |
| 4. | Bank of Baroda | - | - | - | 1 | 2 | 3 | |
| 5. | Bank of Maharashtra | - | - | 1 | 1 | 2 | 4 | |
| 6. | Canara Bank | - | 1 | 1 | 1 | 1 | 4 | |
| 7. | Central Bank of India | 1 | 1 | 1 | 1 | 1 | 5 | |
| 8. | Dena bank | 1 | 1 | 1 | 1 | 1 | 5 | |
| 9. | Corporation Bank | - | - | - | 1 | 2 | 3 | |
| 10. | Indian Bank | 1 | 1 | - | 1 | 2 | 5 | |
| 11. | Indian Overseas Bank | 1 | - | - | 1 | 2 | 4 | |
| 12. | New Bank of India | - | - | 1. | 1 | 3 | 5 | |

| Sl.No. | Name of the Bank | Category | | | | | | Total No. of Vacancies |
|--------|---------------------------|-----------|--------|---------|--------|--------|----|------------------------|
| | | Depositor | Farmer | Artisam | Worker | Others | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | |
| 13. | Oriental Bank of Commerce | 1 | - | - | 1 | 1 | 3 | |
| 14. | Punjab National | - | 1 | - | 1 | 2 | 4 | |
| 15. | Punjab & Sind Bank | - | 1 | 1 | 1 | 3 | 6 | |
| 16. | Syndicate Bank | - | - | 1 | 1 | 3 | 5 | |
| 17. | Union Bank of India | 1 | - | - | 1 | 1 | 3 | |
| 18. | United Bank of India | - | 1 | 1 | 1 | 4 | 7 | |
| 19. | UCO Bank | - | 1 | - | 1 | 1 | 3 | |
| 20. | Vijaya Bank | - | - | 1 | 1 | 3 | 5 | |
| Total | | | | | | | 86 | |

Trade With South Korea

4980. DR. KRUPASINDHU BHOI: Will the minister of COMMERCE be pleased to state:

(a) whether there is any scope to expand bilateral trade between India and South Korea;

(b) if so, the details thereof;

(c) the steps taken to establish better economic cooperation and trade relations between the two countries;

(d) whether the Government have also taken any steps to establish trade relation with North Korea; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI KAMALUDDIN AHMED): (a) and (b) Yes, Sir, Although the bilateral trade between the two countries has increased in the last few years, it still constitutes an insignificant percentage of the global trade of both countries.

(c) The steps include interaction at various forums such as Joint Business Council Meetings, exchange of delegations, participation in trade fairs and exhibitions, etc.

(d) and (e). Yes, Sir, Government have signed a trade agreement with North Korea which inter alia provides for periodical review of bilateral trade between the two countries.

Survey To Assess The Marine Fish Production For Export

4981. SHRI SUDHIR SAWANT: Will the Minister of COMMERCE be pleased to state:

(a) whether any survey has been carried out by the Marine Product Export Development Authority (MPEDA) to assess the variety-wise marine fish production in Maharashtra, that can be exported;

(b) if so, the details thereof, variety-wise;

(c) the details of fish production in Maharashtra during 1992-93 variety-wise;

(d) the steps taken by the Marine Product Export Development Authority to increase fish production and export from Maharashtra in 1992-93 and achievements made in this regard;

(e) whether there is great demand in foreign countries for ~~Elas~~ morbranchs, Cat Fish, Sardines, Ribbon Fish, Otholithes SP, Pomfrets, machered, ~~lactarius~~, Cuttle fish,

(f) if so, the details thereof, country-wise;

(g) the details of subsidies provided by the Union Government to Maharashtra and Kerala in 1992-93, project-wise and state-wise, and

(h) the details of joint collaborations financed and assisted by MPEDA in 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI KAMALUDDIN AHMED): (a) and (b). At instance of MPEDA, export potential survey was conducted to estimate potential yield of marine products off Maharashtra coast. The potential yield is estimated to be 0.461 million tonnes.

The following commercial varieties of fin fishes and shellfish are found off Maharashtra coast:

- | | |
|-------------------|------------------------|
| 1. Bombay Duck, | 2. clupaeids, |
| 3. Ribbon Fish, | 4. Carangids, |
| 5. Mackerel, | 6. Eel, |
| 7. Cat fish | 8. Silver bar, |
| 9. Penaeid prawn, | 10. Non-penaeid prawn, |
| 11. Tunnies, and | 12. Dhoma. |

(c) The variety wise fish production in Maharashtra during 1992 was:

| | |
|--------------------|---------------|
| Clupedis-Anchovies | Tonnes 20560 |
| Bombay Duck | Tonnes 51018 |
| Ribbon Fish | Tonnes 29881 |
| Mackerels | Tonnes 12679 |
| Croakers | Tonnes 20328 |
| Silver Bellies | Tonnes 10020 |
| Pomfrets | Tonnes 10555 |
| Penaeid Prawn | Tonnes 46629 |
| Non-penaid prawn | Tonnes 66948 |
| Cephalopods | Tonnes 15251 |
| Others | Tonnes 99253 |
| Total: | 383122 |

Apart from capture fisheries production, Maharashtra also produces exportable varieties of shrimps through culture. The estimated production from culture during 1992-93 is 1000 tonnes.

(d) MPEDA has no separate scheme exclusively for Maharashtra for increasing fish production and for export. All schemes of MPEDA are implemented on an all India basis. MPEDA implements several schemes for increasing the export of marine products.

1. Export linked subsidy scheme for making available High Speed Diesel Oil at

international prices.

2. Assistance for diversified fishing by mechanised fishing vessels.
3. Establishment and development of hatcheries and farms.
4. Subsidy scheme on seed, feed and establishment of spawner banks at major landing centres.
5. Modernisation of seafood industry.
6. Quality upgradation schemes.
7. Market promotion schemes, and
8. MPEDA gives financial assistance by taking 11% equity of the company engaged in value added products, aquaculture and deep sea fishing.

(e) and (f). According to MPEDA, there is negligible demand of Elasmobranchs in the overseas market. Cat fish has a good demand in USA, pomfrets have good demand in Middle East, Japan and Europe etc. Ribbon fish have a good demand in Hongkong and Ribbon fish is currently being exported to Hongkong, Japan and in small quantity to USA and South Korea. Items like Mackerel, Sardine etc. have good demand in Middle East but these are low valued fish consumed by local population and are not being exported in significant quantities. Cephalopods have good demand in Japan and European countries.

(g) The Government implements several subsidy schemes through MPEDA for the development of seafood industry. MPEDA during 1992-93 has disbursed the following subsidy amounts for the beneficiaries in Kerala and Maharashtra as given below:

| | <i>Subsidy Scheme</i> | <i>Kerala No. of beneficiaries</i> | <i>Amt. (Rs. lakhs)</i> | <i>Maharashtra No. of beneficiaries</i> | <i>Amt. Rs. Lakhs</i> |
|------|-----------------------|------------------------------------|-------------------------|---|-----------------------|
| i) | AQF | 6 | 68.55 | 2 | 9.65 |
| ii) | Plate Freezer | 3 | 2.88 | | |
| iii) | Gen. Set | 4 | 1.60 | | |
| iv) | Gold Storage | 1 | 0.58 | | |

(h) During 1992-93, MPEDA has assisted the following 2 companies with joint venture

collaboration by contributing to the equity capital of the companies. The details are given below:

| | <i>Name</i> | <i>Total of the Project (Rs. Lakhs)</i> | <i>MPED. Contribution to equity capital of the Co. (Rs. laksh)</i> |
|----|-------------------------------|---|--|
| 1 | Bay Liners Ltd. Hyderabad. | 1235 | 27.00 |
| 2. | Ocean Bounty Ltd. | 206 | 4.4 |

[*Translation*]

Gold Seized in Jammu And Kashmir

4982. SHRI CHHEDI PASWAN: Will the Minister of Finance be pleased to state:

(a) whether the Government have seized the gold in Jammu and Kashmir during the last two years;

(b) if so, the value of gold seized each year;

(c) whether some irregularities came to the notice of the Government while depositing this gold by the officials; and

(d) if so, the details in this regard and the action taken against the guilty officials?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) to (d). Information is being collected and will be laid on the Table of the House.

[*English*]

Central Loan Assistance For State Roads

4983. SHRI V.S. VIJAYARAGHAVAN:
SHRI KODIKUNNIL SURESH:

Will the Minister of SURFACE TRANSPORT

be pleased to state:

(a) the details of roads/bridges proposed to be constructed under Central Loan Assistance Programme for roads of Inter-State or ECONOMIC Importance during the year 1992-93 and the Eighth Plan period, State-wise; and

(b) the funds proposed to be allocated under the scheme during the above period, State-wise;

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). The process of finalisation of proposals under the Central loan assistance programme for roads of inter-State or Economic Importance during the 8th Plan including 1992-93 is under way. It is too early to indicate the extent of proposals being covered under the programme including the funds proposed to be allocated State-wise.

[*Translation*]

Credit Card Facility To Farmers

4984. DR. LAXMINARAYAN PANDEYA: Will the Minister of FINANCE be pleased to state:

(a) whether credit card facility has been made available to the farmers for getting loans from Regional Rural Banks and cooperative

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (c). National Bank for Agriculture and Rural Development (NABARD) has reported that only one Regional Rural Bank (RRB) namely, Tungabhadra Gramin Bank has introduced farm credit card facility for disbursement of crop loans to their borrowers. Farm credit card facility is generally intended to provide production credit without delay to the farmers with good record of repayment. Under Service Area Approach, branch of a RRB has to cater to the needs (including production loans) of small and marginal farmers in their areas of operation. Some of the District Central Cooperative Banks (DCCBs) in Tamil Nadu have introduced "green card to farmers". The cards are issued only to those farmers who have been prompt in repayment of loans. These cards are renewed on a year to year basis. In some cases instant finance is provided to the card holders and adjusted out of the crop loans sanctioned subsequently. NABARD has reported that in most of the States, Primary Agricultural Credit Societies (PACS) insist on their members lifting of their kind component from the cooperative outlet leaving no scope to use a credit card for purchase of fertilisers and other inputs from other outlets. Increasing number of defaulters is also the reason for limited scope for the introduction of credit card scheme as past repayment of the farmers is the criteria for issuance of credit cards.

Widening of NH NO. 23

4985. SHRI LALIT ORAON: Will the Minister of SURFACE TRANSPORT be pleased to refer to reply given to Unstarred question No. 557, on July 10, 1992 and state:

(a) the work done so far in respect of two

laning of 80.38 kms. stretch of NH No. 23; and

(b) the time by which the whole length of this National Highway is likely to be converted into double lane?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Two-laning in 11.9 Km. of National Highway No. 23, out of 80.38 km. has been completed. Work on the remaining length is in various stages of progress.

(b) This will depend upon the availability of funds, traffic needs and inter-se priority of works.

[English]

Ex-Gratia Payments To PSU employees

4986. SHRI INDRAJIT GUPTA;
SHRI VIJAY KUMAR YADAV:

Will the Minister of FINANCE be pleased to state:

(a) whether all the ex-gratia payments received by the public sector employees on Voluntary Retirement Scheme are exempted from payment of income tax;

(b) if so the details of the direction in this regard;

(c) whether the Government are aware that certain public sector authorities are withholding 20 to 50 per cent of such payment made to its employees opted for retirement under the scheme; and

(d) if so, the steps being taken by the Government to ensure that the ex-gratia payments are not withheld for the tax purposes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE : (SHRI M.V. CHANDRASHEKARA MURTHY): (a) and (b). Section 10 (IOC) of the Income-tax Act provides

that any amount received by an employee of a public sector company or of any other company at the time of his voluntary retirement in accordance with any scheme or schemes of voluntary retirement drawn up by the said company is exempt from tax subject to the scheme being framed in accordance with prescribed guidelines and fulfilling other conditions specified in the section.

(c) and (d). The employees of statutory authorities and local authorities retiring under the Voluntary Retirement Schemes are not covered under the existing provisions of Section 10 (IOC) of the Act. However the Finance Bill, 1993, seeks to extend the scope of exemption from income-tax under Section 10 (IOC) to employees of an authority established under a Central, State or Provincial Act or of a local authority. The payment should be in pursuance of a Voluntary Retirement Scheme conforming to the prescribed guidelines and subject to a limit of Rs. 5 lakhs in the case of each employee. The proposal is to amend the provisions with effect from assessment year 1993-94. Therefore, employees of the statutory authorities and local authorities who have received any sums under a Voluntary Retirement Scheme conforming to the prescribed guidelines on or after 1.4.1992 will be eligible to claim exemption once the Finance Bill becomes an Act.

Resuming of 25 Paise Coins

4987. SHRI SANAT KUMAR MANDAL:
SHRI TARA CHAND
KHANDELWAL:
DR. LAXMINARAYAN
PANDEYA:
DR. AMAITLAL KALIDAS PATEL:
SHRI MOHAN RAWALE:
SHRI VIJAY NAVAL PATIL:

Will the Minister of FINANCE be pleased to state:

(a) the amount spent at present on producing each 25 paise coin (inclusive of metal, labour

and other incidental costs);

(b) whether recently the Reserve Bank of India undertook remelting of the entire consignment of 25 paise coins, believed to be worth Rs. 7 crore;

(c) the estimated expenditure involved in transportation of these coins over a period of time to Bombay mint for remelting; and

(d) the steps taken by the Government for the minting of these coins and those of other lower denominations in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) The average cost of 25 paise cupro-nickel coin when it was still being produced till April, 1991 was approximately 50 paise and average production cost of 25 paise stainless steel coin now being produced is approximately 30 paise.

(b) Since the intrinsic value of the 25 paise cupronickel coin was more than the face value, it was decided by the Government in April, 1991, on the recommendations of RBI, to withdraw the cupro-nickel 25 paise coins lying with various Banks for deposit with the Government Mints for remelting. RBI has so far despatched 166.74 million pieces of 25 paise coins valued at RS. 4.17 crores to the Government Mints for remelting.

(c) The estimated expenditure involved in transportation of these coins to the mints at Bombay, Calcutta and Hyderabad amounted to Rs. 11.11 lakhs.

(d) Because of the increased metal cost, manufacturing cost of 25 paise coin is much more than its face value. As such Government has decided to produce 25 paise coin in Ferritic Stainless Steel only and coins of 5 paise, 10 paise and 20 paise shall continue to be minted in Aluminium-Magnesium and Ferritic Stainless Steel.

Import Export Norms for More Products

4988. SHRI G. DEVARAYA NAIK:
SHRI V. SREENIVASA PRASAD:

Will the Minister of COMMERCE be pleased to state:

(a) whether the fixation of import export norms for more export products is under active consideration of the Director General of Foreign Trade;

(b) if so, the details of the more products identified for exports;

(c) whether the Government propose to get import orders of such products from foreign firms; and

(d) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b). Fixation of input-output norms is a continuous process. As on date, over 2200 norms have been standardized and published in the official Gazette from time to time.

(c) and (d). No, Sir. However, standardized norms help individual exporters to import duty free inputs and export their products expeditiously.

Trade with Myanmar

4989. SHRI MANORANJAN BHAKTA:
SHRI GEORGE FERNANDES:

Will the Minister of COMMERCE be pleased to state:

(a) whether trade has been going on for many years on the India-Myanmar border;

(b) if so, the details thereof;

(c) whether the trade is not legal;

(d) whether there is any proposal to legitimise it in view of the economic situation of North-East States;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI KAMALUDDIN AHMED): (a) to (f). As per customary practice, inhabitants residing on both sides of the India-Myanmar border are permitted to exchange locally produced commodities. With a view to formalising arrangements for the starting of over-land trade initially through Moreh in Manipur and Champai in Mizoram, the Government of India and the Government of Myanmar are discussing a border trade agreement which would also recognize the ongoing exchange of locally produced commodities by people living on both sides of the border. This would be beneficial for the local economies of the concerned States in the North-East.

Withdrawal from Preferential Trade Agreement

4990. SHRI GEORGE FERNANDES: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government decision to withdraw from the preferential trade agreement, a protocol relating to trade negotiations among developing countries has led to a large scale hoarding of thermoplastic materials; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b). Government's decision to withdraw from the Protocol

Relating to Trade Negotiations' (CATT Protocol) was communicated to GATT Secretariat on 29th September 1992. The withdrawal became effective on 29th March 1993 after a mandatory notice period of six months as required under the Protocol. Import of plastic material is free of controls. Data for April-December 1992 on imports of thermoplastic materials from Republic of Road, Brazil and Mexico do not indicate a surge in imports as a result of the notice to withdraw from the CATT Protocol.

Flow Foreign funds in Shares Market

4991. SHRI VILAS MUTTEMWAR: Will the Minister of FINANCE be pleased to state;

(a) The response of foreign companies and NRI investors to the liberalisation measures taken by the Government regarding investment in capital market;

(b) Whether there are expectations that due to prevailing conditions in the country the capital market is unlikely to attract the investment from Foreign Investment Institutions as reported in Indian Express dated March 11, 1993; and

(c) if so, the steps being taken by the Government to attract more and more investors in capital market?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED):

(a) The liberalisation measures taken by the Government have been well received by the foreign and NRI investors as is evident from the amount of investment proposals from them approved during the years 1990-1992 which are as follows:

| | | (Rs. in crores) | |
|------|------|-----------------|--------------------------|
| | | <i>NRI</i> | <i>Foreign Investors</i> |
| i) | 1990 | 5.24 | 123.08 |
| ii) | 1991 | 19.70 | 514.41 |
| iii) | 1992 | 439.13 | 3448.41 |

(b) and (c). The response from Foreign Institutional Investors (FIIS) to the Government's efforts in opening up the economy has been encouraging. As on 20.3.93, 19 FIIS have registered themselves with SEBI for investing in India. Since the FIIS's efforts are in the initial stages, it is too early to predict the quantum of investment particularly in the short term. Government are continuing to offer a congenial investment climate for foreign investment.

Payments to Exporters for Exports to Erstwhile U.S.S.R.

4992. PROF. PREM DHUMAL: Will the Minister of COMMERCE be pleased to state:

(a) whether advice has been received from the Bank for Foreign Economic Relations of Russia for payments to the exporters;

(b) if so, the details thereof;

(c) whether the Reserve Bank of India is holding back the payments of exporters who exported their goods to erstwhile Soviet Union;

(d) if so, the reasons for holding of these payments;

(e) whether R.B.I. proposes to pay interest to exporters for the period they are holding back the payment; and

(f) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b). Advices are received from time to time from the Bank for Foreign Economic Affairs of the erstwhile USSR for payments to the exporters, on the basis of bilateral trade agreements/trade protocols, as applicable, and corresponding procedural agreements between the Reserve Bank of India and the Bank of Foreign Economic Affairs.

(c) and (d). Following the dissolution of the USSR, the Reserve Bank of India was con-

strained to hold in abeyance operations of the accounts in India of the Bank of Foreign Economic Affairs. Consequently, reimbursement of payments to exporters was stopped on 27 December, 1991. Subsequently, it was decided that the Reserve bank of India would settle reimbursement claims in respect of (i) goods shipped upto 31.12.1992, and (ii) goods shipped after 31.12.1991 but not later than 31.3.1991, against letters of credit already opened by banks in the erstwhile USSR and advised to the Indian exporters by 31.12.1991 and (iii) payments to Indian project exporters upto 31.12.1991 and duly certified for payment by the employers. Claims which were not eligible under these criteria have not yet been settled.

However, during the visit of the President of the Russian Federation in January, 1993, it has been agreed that payments to Indian exporters, who had actually shipped goods to Russia till 31.12.1992 but have not received payments, either under the technical credits granted to the erstwhile Soviet Union or to Russia in 1992 may be made out of the repayments by India of the State credits granted by the erstwhile USSR.

(e) and (f). Question does not arise.

Separate Labour Policy for Export Oriented Units

4993. SHRI G. DEVARAYA NAIK: Will the Minister of LABOUR be pleased to state:

(a) whether the Federation of Indian Chambers of Commerce and industry has urged the Government to prepare a separate labour policy for cent percent export oriented units to be set up in Export Promotion Zones;

(b) if so, the reaction of the Government in this regard; and

(c) the changes Government propose to make in the labour policy to attract foreign

investors?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (c). According to a news item published in "The Economic Times" on 24.1.1993 the President of Federation of Indian Chambers & Commerce and Industries, while addressing a conference in Calcutta, urged the Government to prepare a separate labour policy for the 100 percent export oriented units to be set up in the Export Processing Zones.

No, separate labour policy for the Export Processing Zones is presently under consideration of the Ministry of Labour.

Loan to Farmers

4994. DR. D. VENKATESWARA RAO: SHRIMATI MAHENDRA KUMARI: SHRI BOLLA BULLI RAMAIAH: SHRI BALRAJ PASSI:

Will the Minister of FINANCE be pleased to state:

(a) the amount of the agriculture loan provided to the farmers in the country during the last three years by the public sector and commercial banks, State-wise;

(b) the total amount of recovery of loan made during the above period;

(c) whether the Government have issued directions to the above banks to increase the disbursement of loan to the farmers; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. ABRAR AHMED): (a) and (b). The State-wise amount of loans disbursed by commercial banks, including public sector banks, for agriculture for the period ending June 1989, June 1990 and June, 1991

(latest available) and the recovery of direct agricultural advances during the corresponding period is shown in Statement I & II respectively.

(c) and (d). In terms of Reserve Bank of

India's guidelines, all Indian banks, including public sector banks, are required to extend direct finance to agriculture (including allied activities) to the extent of 18% of their total credit.

STATEMENT

| Name of the State Union Territory | June 1989 | June 1990 | June 1991 |
|--------------------------------------|--------------|--------------|--------------|
| 1 | 2 | 3 | 4 |
| Haryana | 13785 | 12089 | 23857 |
| Himachal Pradesh | 1070 | 1314 | 1837 |
| Jammu & Kashmir | 652 | 482 | 848 |
| Punjab | 25509 | 22274 | 28953 |
| Rajasthan | 12193 | 12880 | 16049 |
| Chandigarh | 2106 | 1357 | 2118 |
| Delhi | 889 | 656 | 982 |
| Assam | 2517 | 2051 | 1546 |
| Manipur | 113 | 121 | 92 |
| Meghalaya | 161 | 252 | 194 |
| Nagaland | 433 | 341 | 288 |
| Tripura | 389 | 241 | 154 |
| Arunachal Pradesh | 95 | 60 | 27 |
| Mizoram | 79 | 25 | 12 |

| Name of the State Union Territory | June 1989 | June 1990 | June 1991 |
|--------------------------------------|--------------|--------------|--------------|
| 1 | 2 | 3 | 4 |
| Sikkim | 105 | 103 | 41 |
| Bihar | 13219 | 13755 | 13158 |
| Orissa | 10236 | 13277 | 11490 |
| West bengal | 10971 | 14410 | 15162 |
| Andaman & Nicobar | 48 | 47 | 33 |
| Madhya Pradesh | 21014 | 25723 | 35291 |
| Utter Pradesh | 32051 | 42345 | 48703 |
| Gujarat | 19667 | 20203 | 24733 |
| Maharashtra | 61518 | 43273 | 42966 |
| Daman & Diu | 2 | 14 | 7 |
| Goa | 1587 | 764 | 768 |
| Dadra & Nagar haveli | 52 | 38 | 38 |
| Andhra Pradesh | 68379 | 67003 | 73710 |
| Karnataka | 31814 | 31784 | 31319 |

| Name of the State Union Territory | (Rs. in lakhs) | | |
|--------------------------------------|----------------|-----------|-----------|
| | June 1 | June 2 | June 3 |
| | | | 4 |
| Karnataka | 31814 | 31784 | 31319 |
| Kerala | 31948 | 37153 | 35272 |
| Tamil Nadu | 60225 | 66696 | 78459 |
| Pondicherry | 1201 | 1218 | 1235 |
| Lakshadweep | 14 | 11 | 11 |
| All India | 424065 | 431962 | 489354 |

STATEMENT II

| Name of the State Union Territory | Percentage of Recoveries to Demand | | | |
|--------------------------------------|------------------------------------|-----------|-----------|-----------|
| | June 1989 | June 1990 | June 1991 | June 1991 |
| 1 | 2 | 3 | 4 | 4 |
| Haryana | 55.3 | 48.7 | 58.1 | 58.1 |
| Himachal Pradesh | 43.2 | 30.3 | 48.9 | 48.9 |
| Jammu & Kashmir | 40.4 | 42.6 | 33.2 | 33.2 |
| Punjab | 69.4 | 64.0 | 63.0 | 63.0 |
| Rajasthan | 44.1 | 37.6 | 49.6 | 49.6 |
| Chandigarh | 70.1 | 24.8 | 45.0 | 45.0 |
| Delhi | 35.7 | 31.6 | 42.6 | 42.6 |
| Assam | 39.1 | 18.2 | 58.4 | 58.4 |
| Manipur | 22.4 | 9.4 | 40.4 | 40.4 |
| meghalaya | 39.1 | 18.2 | 58.4 | 58.4 |
| Nagaland | 45.8 | 19.8 | 52.4 | 52.4 |
| Tripur | 27.2 | 16.5 | 54.9 | 54.9 |

| Name of the State Union Territory | Percentage of Recoveries to Demand | | | |
|--------------------------------------|------------------------------------|-----------|-----------|-----------|
| | June 1969 | June 1969 | June 1969 | June 1969 |
| 1 | 2 | 3 | 4 | |
| Arunachal Pradesh | 58.6 | 56.2 | 66.9 | |
| Mizoram | 37.4 | 20.9 | 42.4 | |
| Sikkim | 59.9 | 35.1 | 84.8 | |
| Bihar | 47.8 | 42.5 | 59.7 | |
| Orissa | 54.3 | 37.0 | 57.0 | |
| West Bengal | 50.0 | 40.7 | 62.9 | |
| Andaman & Nicobar | 33.0 | 17.1 | 53.2 | |
| Madhya Pradesh | 57.5 | 42.5 | 51.2 | |
| Uttar Pradesh | 57.9 | 42.9 | 60.9 | |
| Gujarat | 58.5 | 48.0 | 59.1 | |
| Maharashtra | 52.0 | 44.1 | 53.9 | |
| Daman & Diu | 23.3 | 45.3 | 53.2 | |
| Goa | 56.1 | 48.3 | 45.2 | |

| Name of the State Union Territory | Percentage of Recoveries to Demand | | | |
|--------------------------------------|------------------------------------|-------|------|------|
| | June | June | June | June |
| 1 | 2 | 3 | 4 | |
| Dadra & Nagar Haveli | 55.8 | 59.5 | 48.5 | |
| Andhra Pradesh | 59.5 | 48.2 | 56.0 | |
| Karnataka | 47.3 | 42.99 | 50.7 | |
| Kerala | 65.9 | 58.4 | 64.2 | |
| Tamil nadu | 66.3 | 61.6 | 68.6 | |
| Pondicherry | 62.0 | 51.9 | 60.1 | |
| Lakshadweep | 59.3 | 55.8 | 62.7 | |
| All India | 57.3 | 48.8 | 58.0 | |

Zero Base Budgeting

4995. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of Finance be pleased to state:

(a) whether the system of Zero Base Budgeting was implemented in the Central Government Department;

(b) if so, the results thereof;

(c) whether any lacunae were found in the system and whether a decision was taken to drop the proposal;

(d) if so, the details thereof; and

(e) the present status of introducing this scheme in various Ministries?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (M.V. CHANDRASHEKARAMURTHY): (a) to (e). In 1986 the Government of India had decided to adopt Zero Base Budgeting approach in the Central Government Departments with effect from the budget 1987-88. The difficulties in the implementation of Zero Base Budgeting in the Central Government Departments were reviewed in 1987, which indicated that introduction of Zero Base Budgeting in its original form was not very successful in the Departments of the Central Government. Accordingly, Zero Base Budgeting in the original technical form is not being pursued by the Government of India. The importance of prioritisation of programmes and schemes to enable in efficient allocation of scarce resources however continue to be recognised.

World Bank Loan for Reconstruction of Bridges in Ganjam District, Orissa

4996. SHRI GOPINATH GAJAPATHI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether World Bank has sanctioned loan for reconstruction of some bridges in Ganjam District of Orissa;

(b) if so, the details thereof; and

(c) the steps taken to expedite the process so that the reconstruction work could be taken up expeditiously?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Yes, Sir. World Bank has agreed to provide loan assistance of US\$ 12.9 Million to the Government of Orissa for the reconstruction of six flood damaged bridges in Ganjam District on State Roads.

(c) Constitutionally the Central Government is primarily responsible for development and upkeep of national highways only. Reconstruction of six bridges being a State Project, the Government of Orissa are concerned.

Evasion of Taxes

4997. SHRI CHHITUBHAI GAMIT: SHRI DHARMANNA MONDAYYA SADUL:

Will the Minister of FINANCE be pleased to state:

(a) whether some of the top industrial houses according to their assets are indulging wilful evasion of various Government taxes, thus affecting adversely the revenue collection;

(b) if so, the total number of such cases under Income Tax, Customs and Excise laws pending adjudication or otherwise against each of the top twenty industrial houses ranked according to their assets in the country;

(c) the break-up of amounts involved in each case;

(d) the details of amounts confirmed by

adjudicating authorities; case-wise; and

(e) the action being taken by the Government to realise the disputed amounts where Courts have granted stay orders?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) to (e). The information is being collected and will be laid on the Table of the House.

Border Trade with Myanmar

4998. DR. KRUPASINDHU BHOI: Will the Minister of COMMERCE be pleased to state:

(a) whether the Union Government have received any request from the Government of Manipur to allow border trade from two of the town of the States with Myanmar;

(b) if so the details of proposals thereof; and

(c) the action taken by the Government in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI KAMALUDDIN AHMED): (a) This Ministry has received a letter of the Chief Minister, Manipur addressed to Prof. P.J. Kurien, the then Minister of state for Commerce in November, 1992 requesting for the starting of border trade with Myanmar.

(b) Chief Minister, Manipur has indicated that the western region of Myanmar right upto Chindwin river provides a natural market for Indian manufactured items. Opening up of the land route, to Myanmar would, therefore, benefit

the export of such products. Manipur State would benefit not only from the larger volume of trade but also from the possibility of establishing new industrial ventures for the processing of agricultural and forest products imported from Myanmar.

(c) Government of India and the Government of Myanmar are discussing the modalities of a border trade agreement between the two countries, initially through Moreh in Manipur and Champai in Mizoram.

Assistance to Cooperative Spinning Mills

4999. DR. VASANT NIWRUTTI PAWAR: Will the Minister of FINANCE be pleased to state:

(a) the total number of Cooperative Spinning Mills in the country are considered for financial assistance through Central agencies viz. IDBI, IFCI, ICICI by way of long term loans;

(b) whether the financial institution are taking long time for sanction of long term loan to cooperative Spinning Mills;

(c) if so, the reasons therefor, and

(d) the corrective steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) As at the end of December, 1992, the Industrial Development Bank of India (IDBI) along with the other institutions had assisted 104 Cooperative Spinning Mills for setting up new units as also for modernisation of the existing ones. Details of assistance sanctioned and disbursed by Industrial Development Bank of India (IDBI) Industrial Finance Corporation of India (IFCI) and Industrial Credit and Investment Corporation of India

(ICICI) during the period are given hereunder:

[*Translation*]

(Rs. Crores)

| <i>Name of the Institution</i> | <i>Sanctions</i> | <i>Disbursement</i> |
|--------------------------------|------------------|---------------------|
| IDBI | 340.6 | 253.2 |
| IFCI | 123.4 | 107.0 |
| ICICI | 89.7 | 76.1 |
| Total | 553.7 | 436.3 |

(b) For sanction of financial assistance, the institutions generally do not take more than 2-3 months from the date of receipt of application if the application contains all the required information and the project is viable and satisfies the institutional norms for sanction of assistance.

(c) and (d). Do not arise.

Import of Readymade Garments

5000. SHRI RAJVEER SINGH: Will the Minister of COMMERCE be pleased to state:

(a) the quantum of readymade garments imported and the amount incurred thereon during the last two years; and

(b) the countries from which readymade garments are being imported?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b). The import of readymade garments continues to be restricted for commercial purposes in the Export-Import Policy, 1992-97.

However, information with regard to import of gloves, mittens, mitts and clothing accessories included in the generic classification of readymade garments during 1990-91 and 1991-92 is given in the Annexure.

| Sl.No. | Description of items | Unit of Qty. | | 1990-91 | | 1991-92 | | Names of major countries from which imported |
|--------|---|--------------|-----|---------|-------|---------|-------|---|
| | | Qty. | No. | Qty. | Value | Qty. | Value | |
| 1 | Gloves impregnated, coated or covered with plastics or rubber | | No. | 570 | 0.59 | | | German Federal Rep. of. |
| 2 | Gloves, Mittens and mitts of other textiles fibres. | | No. | | | 20 | 0.08 | Japan |
| 3 | Other clothing accessories knitted or crocheted. | | Kg. | 17941 | 20.22 | 3154 | 6.49 | German Federal Republic of Singapore, Chinese Taipei, Hongkong, Italy, Japan, Korea Republic of and Philippines. |
| 4 | Parts of garments, knitted or crocheted. | | Kg. | 41270 | 67.78 | 33051 | 64.65 | Chinese Taipei, German Federal Republic of, Hongkong, Italy, Japan, Philippines, Singapore, France, UK, USA, and Indonesia. |

Source: Monthly statistics of foreign trade of India Vol.II (Imports) published by D.G.C.& S, Calcutta.

[English]

India in IMF

5001. SHRI B.L. SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have made any effort to bring the newly independent States of the erstwhile Soviet Union under its Directorship in the International Monetary Fund (IMF);

(b) if so, the details thereof;

(c) whether India, voting strength has gone down in the I.M.F.; and

(d) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENT AFFAIRS (DR. ABRAR AHMED): (a) and (b). A team of senior Government officials visited some of the CIS countries (former Republics of the Soviet Union) in the August, 1992 and held discussions on the possibility of their inclusion in our constituency in the IMF.

(c) and (d). The voting power of a member country in the IMF is related to its quota. After the 9th quota review which became effective in November, 1992, India's voting power has declined marginally from 2.38% to 2.22%. However, with the increase in our quota from SDR 2207.7 million to SDR 3055.5 million, our access to Fund resources has increased.

German Investment in India

5002. SHRI GOVINDRAO NIKAM: Will the Minister of FINANCE be pleased to state:

(a) whether the German investors have urged the Union Government to sign a bilateral

agreement to protect their investment in the country;

(b) whether Germany have provided a model bilateral agreement to protect and promote their investment in India;

(c) if so, the details thereof; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. ABRAR AHMED):

(a) Yes, Sir.

(b) Yes, Sir.

(c) The model bilateral agreement provides for protection of German Investments in India and Indian Investments in Germany.

(d) Government of India have not taken a view as to whether such bilateral agreements should be entered into.

Stations of Eastern Railways

5003. SHRI HARADHAN ROY: Will the Minister of RAILWAYS be pleased to state:

(a) the total amount realised from the sale of railway tickets at Asansol, Raniganj and Durgapur railway stations during each of the last three years, year-wise; and

(b) the developmental work undertaken during the last three years on those stations?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) The approximate total amount of money realised from sale of tickets at Asansol, Raniganj and Durgapur stations for last three years are given below:-

| <i>Name of Stations</i> | <i>Amount realised</i> | | |
|-------------------------|------------------------|----------------|----------------|
| | <i>1989-90</i> | <i>1990-91</i> | <i>1991-92</i> |
| Asansol | 6.15 | 7.54 | 8.46 |
| Raniganj | 1.61 | 1.85 | 2.18 |
| Durgapur | 4.01 | 4.64 | 5.24 |

(b) The following development works were undertaken during the last three years:

| <i>Name of Work</i> | | <i>Cost</i> |
|---------------------|--|----------------------|
| | | <i>(Rs. in lacs)</i> |
| <i>Asansol</i> | | |
| 1. | Provisions of electronic train indicator board | 7.42 |
| 2. | Laying of pipe line on platform No.2 | 2.45 |
| 3. | Computerisation of pasenger reservation | 14.20 |
| 4. | Extension of platform shelter on platform No.1 and 2 | 41.04 |
| 5. | Laying of pipe line on platform No.3, 4 and 5 | 6.97 |
| | Total | 72.08 |
| <i>Raniganj</i> | | |
| | Provision of cycle stand | 8.20 |
| <i>Durgapur</i> | | |
| 1. | Improvement of circulating area and lighting | 4.95 |
| 2. | Provision of Mosaic benches | 3.70 |
| 3. | Provision of A/C retiring room and one dormitory | 5.07 |
| 4. | Provision of waiting hall | 3.70 |
| 5. | Modernisation of refreshment room | 3.72 |
| 6. | Improvement of water supply | 15.00 |
| | Total | 36.14 |

[*Translation*]**EMU Coaches**

5004. SHRI N.J. RATHVA: Will the Minister of RAILWAYS be pleased to state:

(a) whether sufficient number of coaches are available to run EMU coaches;

(b) if not, whether there is any proposal to increase the number of such coaches;

(c) if so, the details thereof; and

(d) the number of coaches out of them likely to be provided to Gujarat?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) and (c). Do not arise.

(d) There are no EMU services in Gujarat.

[*English*]**Assistance for Oil Palm Cultivation**

5005. SHRI OSCAR FERNANDES: Will the Minister of AGRICULTURE be pleased to state:

(a) the amount of financial assistance provided by the Government to States for oil palm cultivation and demonstration projects during 1992-93, State-wise; and

(b) the benefits derived from the said assistance?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) The Government of India has sanctioned a number of scheme to promote oil palm cultivation in identified State. These include oil palm seed gardens, oil palm nurseries, distribution oil palm seedlings for Area Expan-

sion Programme and assistance of oil growers towards the cultivation cost on the oil palm plantations. The schemes are being implemented on 75:25 sharing basis between Government of India and the concerned State Governments. The funds released to the States as GOT share during 1992-93 is as under:

| | State | Rs. in lakhs |
|----|----------------|--------------|
| 1. | Andhra Pradesh | 338.68 |
| 2. | Karnataka | 235.55 |
| 3. | Gujarat | 44.35 |
| 4. | Tamil Nadu | 108.45 |
| 5. | Assam | 15.00 |
| 6. | Orissa | 8.10 |
| 7. | Tripura | 5.40 |
| 8. | Goa | 24.47 |
| | Total | 780 |

The Deptt. of Bio-Technology (DBT) jointly with the State Govts. of Andhra Pradesh, Karnataka and Maharashtra have launched oil palm Demonstration Project over an area of about 10 hectereach since 1988-89. The financial assistance provided by these States during 1992-93 is as under:

| | State | Rs. in Lakhs |
|--|----------------|---------------|
| | Andhra Pradesh | 40.54 |
| | Karnataka | 35.18 |
| | Maharashtra | 99.19 |
| | Total | 174.91 |

(b) The oil palm demonstration projects implemented by DBT have established the

feasibility of oil palm cultivation under irrigated condition in varied agroclimatic regions, and have become the nucleus for Area Expansion Programme (AEP) for oil palm during VIII Plan. The funds provided for the advance action by the Ministry of Agriculture have enabled states to create infrastructure such as oil palm seed gardens, nurseries etc. required for AEP during VIII plan. The gestation period for the oil palm is about four years. Therefore, the returns from the AEP are expected to start only at the end of VIII Plan.

[*Translation*]

Train Accidents Between Delhi and Bhopal

5006. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of RAILWAYS be pleased to state:

(a) the number of train accidents occurred between Delhi and Bhopal during 1992-93;

(b) the main causes of these accidents;

(c) the extent of financial loss suffered by the railways and the number of persons killed and injured therein; and

(d) the measures taken by the Government to check the recurrence of such accidents?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) 10 (Ten).

(b) The main cause of these accidents are given below:

| | | |
|-------|---------------------------------|----|
| i) | Failure of Railway Staff | 7 |
| ii) | Failure of Mechanical Equipment | 2 |
| lii) | Incidental | 1 |
| Total | | 10 |

(c) The total cost of damage to railway property as a result of these accidents was Rs. 1,31,31,200/-. 6 persons were killed and 2 persons were injured in these accidents.

(d) some of the steps taken to eliminate accidents include removal and rehabilitation of over-aged assets like track, bridges, rolling stock etc., besides inductions of new technical devices to aid human element. Intensive inspections are also carried out for signalling and telecom gears, maintenance depots of wagons, locomotives and coaches and quality of out-turn from the workshops. Staff in operational and other critical safety categories such as drivers, guards, station masters, etc. are given intensive training and their performances are monitored. In addition, inspection of track and examination of coaches, wagons and locomotives have been intensified, besides resorting to ultrasonic testing of rails and axles to identify rail fractures. Instructions have been issued for provision of whistle boards/speed breakers and road signs at approaches of level crossings apart from improving visibility at these places for the facility of road users and train drivers. Carriage of inflammable explosive material by passengers or railway staff is prohibited in passenger carrying trains. Educative campaigns through public media is also launched to educate the public in regard to precautions to be taken at level crossings and against carrying inflammable or explosive material.

[*English*]

Palace on Wheels

5007. SHRI SANAT KUMAR MANDAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Meter-gauge train, the Palace on-Wheels is under consideration for a change over to the broad-gauge;

(b) if so, the likely cost involved in this switch-over;

(c) the expenditure incurred on fabricating the meter-gauge train; and

(d) what better infrastructural facilities are proposed to be created to make the venture a potential profit-earner?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a), (b) and (d). The proposal is under consideration.

(c) Rs. 793.35 lakhs.

Defamatory Remarks on Sikh Gurus in Text Books

5008. SHRI BHOGEN DRA JHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been drawn to the news item appearing in the 'Hindustan Times', (Patna edition) dated March 6, 1993 regarding Sikh Committee's objection to some contents of the Book 'Madhyakalin Bharat' published by the Bharat Text Book Publishing Corporation; and

(b) if so, the facts and the reaction of the Government thereon?

THE DEPUTY MINISTER (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA): (a) and (b). The information is being collected from the Government of Bihar and will be laid on the table of the Sabha.

Allocation on Sports

5009. SHRI VILAS MUTTEMWAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total amount spent on sports during each of the last three years; and

(b) the amount proposed to be allocated therefor during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): (a) The details of the amount spent on sports and games during the last three years is as under:

| <i>Year</i> | <i>Amount (Rs. in crore)</i> |
|-------------|---|
| 1990-91 | 48.10 |
| 1991-92 | 63.54 |
| 1992-93 | 59.21 (Revised Estimate for 1992-93) |

(b) An amount of Rs. 62.56 crores is proposed to be allocated for the promotion of sports and games during the current financial year.

[*Translation*]

Restoration of Hatia-Chandigarh and Hatia-Varanasi Expresses

5010. SHRI RAMDEW RAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Hatia-Chandigarh Express and Hatia-Varanasi Express trains which were cancelled during the gulf war have been restored;

(b) if not, the reasons therefor; and

(c) the time by which these are likely to be restored?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). Hatia-Chandigarh-Kalka Link Express running in con-

junction with 8101/8102 Tata-Amritsar Express was cancelled permanently from 2.10.91 due to operational reasons. Hatia-Varanasi Express cancelled during gulf war has not been restored due to extremely poor patronisation.

(c) Does not arise.

[English]

Indian National Commission

5011. SHRI PRAKASH V. PATIL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the contribution of the Indian National Commission in the formulation and execution of UNESCO's programmes;

(b) the reasons for insignificant progress;

(c) whether the Indian National Commission continues to provide effective intellectual inputs in UNESCO's programmes; and

(d) if so, the achievements made thereof?

THE DEPUTY MINISTER (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA): (a) The Indian National Commission actively participates in each stage of the consultative process of UNESCO in formulating its programme. It contributes to the implementation of the various programmes of UNESCO by participating in its activities particularly in the meetings, workshops, studies and projects.

(b) Does not arise.

(c) Yes, Sir.

(d) India's intellectual contribution to the UNESCO's programmes has been fully recognised by the Member States. India has been an elected member of the Executive Board of

UNESCO since its inception. India is represented on the UNESCO's Ad-hoc Forum of Reflection and the International Commission on Learning for the 21st Century which were recently established by UNESCO.

[Translation]

National Research Centre on Meat

5012. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Council of Agricultural Research proposes to set up a National Research Centre on Meat in Bareilly; and

(b) if so, the details thereof indicating the objective behind the setting up of proposed centre?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) No, Sir.

(b) Question Does not arise.

Decline in Women Literacy in U.P.

5013. SHRI SURENDRA PAL PATHAK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government have conducted any survey of those districts of Uttar Pradesh where literacy rate amongst women is less than the National average;

(b) if so, the details thereof; and

(c) the steps being taken by the Government to increase the literacy rate in women of those districts?

THE DEPUTY MINISTER (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA): (a) and (b). No,

Sir. However, 1991 Census figures are available.

(c) The Total Literacy Campaign is the dominant strategy for implementing literacy programmes. The TLCs are sanctioned after the Zilla Saksharata Samities have formulated an action plan and initiated preparatory steps for launching TLC and the State Government conveys its support to bear 1/3rd cost of the programme.

[English]

Waiting Rooms for Ladies in Bombay

5014. SHRI MOHAN RAYWALE: Will the Minister of RAILWAYS be pleased to state:

(a) the names of city and suburban railway stations in Greater Bombay (Maharashtra) where waiting rooms for ladies have not yet been provided;

(b) the reasons therefor;

(c) whether there is a proposal with the Government to provide waiting rooms for ladies at all such railway stations in Bombay; and

(d) the time by which this facility is likely to be provided?

THE MINISTER OF RAILWAY (SHRI C. K. JAFFER SHARIEF): (a) and (b). Waiting Rooms have been provided for ladies at long distance train terminals viz. Dadar, Bombay Central Bombay V.T. and Bandra stations. As a matter of policy waiting room facility is not provided at suburban railway stations.

(c) No, Sir.

(d) Does not arise.

Drilling Boring Scheme In Madhya Pradesh

5015. SHRI KHELAN RAM JANGDE: Will the Minister of AGRICULTURE be pleased to

state:

(a) whether the Government have introduced drilling boring scheme in Madhya Pradesh;

(b) if so, the name of the district in Madhya Pradesh where this scheme has been introduced; and

(c) the district-wise details of the works done under this scheme during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNAKUMAR): (a) to (c). Information is being collected from the State Government.

National Agricultural Research Programme

5016. SHRI V. S. VIJAYARAGHAVAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the name of the Agricultural Universities/ Research Centres where the National Agricultural Research Project has been launched;

(b) the amount of financial assistance provided to such Universities/Centres during the last three years; and

(c) the amount of financial assistance earmarked for 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNAKUMAR): (a) to (c) Sir. The information is given in the statement.

National Agricultural Research Projects-II

Funds Released (in lakh rupees)

| Name of State/SAU ICAR Institute | 90-91 | 91-92 | 92-93 | Proposed BE 93-94 |
|---|-----------------|-----------------|-----------------|----------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. Haryana HAU, Hissar | 52.24 | 58.57 | 94.30 | 10.28 |
| 2. Andhra Pradesh APAU, Hyderabad | 212.11 | 354.98 | 232.59 | 2.02 |
| 3. Gujarat GAU, Ahmedabad | 50.93 | 72.49 | 66.53 | 19.79 |
| 4. Karnataka UAS, Banalore UAS, Dharwad | 130.18 19.52 | 105.41 96.25 | 154.07 23.07 | 25.00 15.82 |
| 5. Punjab PAU, Ludhiana | 71.78 | 65.48 | 115.62 | 54.28 |

Funds Released (in lakh rupees)

| Name of State/SAU ICAR Institute | Funds Released (in lakh rupees) | | | | |
|--|---------------------------------|----------------|-----------------|----------------------|--|
| | 90-91 | 91-92 | 92-93 | Proposed BE 93-94 | |
| | 2 | 3 | 4 | 5 | |
| 6. Tamil Nadu T.N.A.U., Coimbatore | 184.91 | 179.49 | 286.77 | 8.79 | |
| 7. Orissa O.U.A.T., Bhubaneswar | 76.93 | 126.52 | 88.28 | 35.67 | |
| 8. Himachal Pradesh HPKV, Palampur Dr. Y.S.P.U&T, Solani. | 121.72 65.85 | 43.04 95.15 | 64.42 116.98 | - 2.85 | |
| 9. Uttar Pradesh C.S.U.A.T., Kanpur | 22.28 | 67.19 | 42.94 | 17.00 | |

Funds Released (in lakh rupees)

| Name of State/SAU ICAR Institute | 90-91 | 91-92 | 92-93 | Proposed BE 93-94 |
|-------------------------------------|--------|--------|--------|----------------------|
| 1 | 2 | 3 | 4 | 5 |
| G.B.P.U.A., Pantagar. | 49.08 | 37.27 | 78.36 | 32.28 |
| N.A.D.U.A.T., Faizabad. | 100.48 | 20.47 | 117.64 | 62.00 |
| 10. Maharashtra | | | | |
| MPKV, Rahuri | 172.96 | 52.61 | 102.82 | 15.84 |
| PKV, Akola | 54.0 | 85.2 | 90.70 | 36.15 |
| MAU, Parbhani | 11.72 | 46.81 | 31.98 | 13.81 |
| KKV, Dapoli | 15.60 | 29.49 | 39.33 | 8.61 |
| 11. Madhya Pradesh | | | | |
| JNKKV, Jabalpur | 155.25 | 257.39 | 179.48 | 47.52 |
| IGKKV, Raipur | 54.44 | 29.63 | 25.06 | 29.10 |

Funds Released (in lakh rupees)

| Name of State/SAU ICAR Institute | 90-91 | 91-92 | 92-93 | Proposed BE 93-94 |
|-------------------------------------|----------------|----------------|----------------|----------------------|
| 1 | 2 | 3 | 4 | 5 |
| 12. Kerala KAU, Trichur | 96.32 | 43.08 | 75.90. | - |
| 13. Rajasthan RAU, Bikaner | 266.08 | 125.67 | 156.38 | 64.71 |
| 14. Assam AAU, Jorhat | 57.87 | 102.85 | 87.89 | - |
| 15. Bihar RAU, Ranchi BAU | 49.91 47.24 | 77.20 45.92 | 48.38 17.95 | 10.91 3.17 |
| 16. West Bengal BCKW, Kalyani | 65.75 | 212.63 | 114.61 | 91.78 |

Funds Released (in lakh rupees)

| Name of State/SAU ICAR Institute | 90-91 | 91-92 | 92-93 | Proposed BE 93-94 |
|---|-------|--------|--------|----------------------|
| | 2 | 3 | 4 | 5 |
| 17. Jammu and Kashmir SEKUAT, Shalimar | 34.81 | 189.30 | 163.21 | 175.27 |
| 18. ICAR, Institutes | | | | |
| Water Tech. IARI | - | - | - | 10.00 |
| NBSSLUB Nagpur | 74.87 | - | - | 140.62 |
| CIAE, Bhopal | - | 28.54 | - | 2.37 |
| CIHNP, Lucknow | - | - | 16.22 | 9.55 |
| CIRB, Hissar | - | 11.77 | 10.69 | 5.69 |
| JCFRI, Jhansi | - | 15.09 | 1.74 | 3.81 |
| NAPRM, Per. Computer | - | - | 8.55 | - |

Funds Released (in lakh rupees)

| Name of State/SAU ICAR Institute | 90-91 | 91-92 | 92-93 | Proposed BE 93-94 |
|-------------------------------------|-------|-------|--------|----------------------|
| 1 | 2 | 3 | 4 | 5 |
| IASRI, | - | - | 42.30 | - |
| NDRI, | - | - | 180.19 | - |
| IVRI, | - | - | 220.25 | - |
| CIFA, Bhubaneshwar | - | - | 51.05 | - |
| CIRA, Madras | - | - | 33.45 | - |
| IARI, Delhi | - | - | 465.85 | - |
| IIHR, Bangalore | - | - | 53.20 | - |
| IPM, Faridabad | - | - | 21.70 | - |
| BCC, Bangalore | - | - | 20.76 | - |
| DRR, Hyderabad | - | - | 98.20 | - |

Funds Released (in lakh rupees)

| Name of State/SAU ICAR Institute | 90-91 | 91-92 | 92-93 | Proposed BE 93-94 |
|-------------------------------------|-------|-------|-------|----------------------|
| 1 | 2 | 3 | 4 | 5 |
| NRCG, Junagarh | - | - | 32.00 | - |
| CICR, Nagpur | - | - | 53.20 | - |
| CPCRI, Kasargod | - | - | 27.75 | - |
| NRC, Cashew, Pultar | - | - | 21.40 | q |
| CRIDA, Hyderabad | - | - | 86.01 | - |
| PDW, Karnal | - | - | 24.00 | - |
| BHU, Varnasi | - | - | 6.90 | - |
| Hamdaro University | - | - | 17.07 | - |

Funds Released (in lakh rupees)

| Name of State/SAU ICAR Institute | 90-91 | 91-92 | 92-93 | Proposed BE 93-94 |
|-------------------------------------|---------|---------|---------|----------------------|
| 1 | 2 | 3 | 4 | 5 |
| Delhi | - | - | 217 | - |
| TERI, Delhi | - | - | 31.50 | - |
| Total: | 2314.91 | 2655.50 | 4163.15 | 954.69 |
| | | | | +2485.46* |
| | | | | 3440.15 |

NOTE

* Amount of Rs. 2485-46 Lacs proposed in 1993-94 is to be allocated to different SAUs and ICAR Institutes. (S sum of Rs. 500.00 lacs for MIS, Rs. 150.00 lacs for training of Scientists of SAUs & ICAR Institutes, Rs. 435.00 lacs for vehicles, Rs. 1400.46 lacs for Basic Research and Modernisation of Laboratories.)

Teaching staff in Kendriya Vidyalaya

5017. SHRI SYED SHAHABUDDIN:
DR. AMRIT LALKALIDAS PATEL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of sanctioned posts of teachers in the Kendriya Vidyalaya Sangathan as on 1.4.1993, Category-wise;

(b) the number of posts lying vacant on that date, category-wise,

(c) the break-up of vacant posts by duration of vacancy less than six months, between six months and one year and more than one year;

(d) the procedure for recruitment of teachers by the Kendriya Vidyalaya Sangathan; and

(e) the reason for the delay in filling up the posts?

THE DEPUTY MINISTER (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA): (a) to (e) Information is being collected and will be laid on the Table of the Sabha.

Collision Of Tanker Train At Kalisindh

5018. SHRI ANNA JOSHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether one tanker train collided with goods train at Kalisindh in the Western Railway on 20 March, 1993;

(b) if so, the details thereof and the

reasons therefor;

(c) the estimated loss of life and property caused thereby; and

(d) the action taken proposed to be taken against the persons held responsible?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) (a) Yes, Sir.

(b) and (c) On 20/3/93, a Diesel light engine was standing on Line No. 2 of Kalisindh station on Ujjain Bhopal section of Ratlam Division of Western Railway. Driver of Down Jhansi goods train carrying oil tanks ignored the Home signal at danger and dashed with the light engine standing at the station. These further collided with Up Goods train (carrying coal) which was entering Line No. 3 of Kalisindh station.

The above accident resulted in derailment of train engine alongwith 33 tank wagons of Down Jhansi goods train, derailment of light engine and derailment of 10 BOX 'N', Wagons loaded with coal. Electric train engine alongwith 33 loaded tank wagons and 10 BOX 'N' loaded wagons with coal caught fire and caused damage to overhead equipment track and signalling gear.

Driver and Assistant driver of Down Jhansi goods train sustained minor injuries. The cost of damage to railway property is Rs. 2.71 crores (approx.).

(d) A junior Administrative Grade Joint Inquiry is in progress. Further action will be taken thereafter.

"Conservation of orchides found in Eastern Himalayas"

5019. SHRIMATI DILKUMARI BHANDARI Will the Minister of Environment

and Forests be pleased to state:

(a) the details of species of orchids found in Eastern Himalayas;

(b) the details of species of orchids which are facing extinction;

(c) the steps being taken by the Government to conserve them;

(d) whether the Government have received any proposal from State Government of Sikkim for Rhododendrans and orchids of Eastern Himalayas; and

(e) if so, the reaction of the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). According to surveys carried out by the Botanical Survey of India, about 500 species of Orchids are found in the Eastern Himalayas. Of these, 8 species are considered endangered. A list of these species is given in the statement.

(c) The steps taken include the following:-

- i) Ban on international trade and commerce in respect of endangered species in accordance with the Convention on International Trade in Endangered Species of Fauna and Flora (CITES).
- ii) Enforcement of the wild Life (Protection) Act, 1972, which after its amendment in 1991, includes some endangered orchid species and provides strict penalties for infringements.
- iii) Expansion of the network of protected areas in the Eastern region from 3 National Parks and 15 Sanctuaries in

1980 to 9 National Parks and 34 Sanctuaries in 1993.

iv) Tissue culture and other multiplication techniques for the conservation and propagation of orchids in the National Orchidaria/Experimental Garden of the Botanical Survey of India at Yercaud, Shillong-Barapani and Howrah.

v) The Forest Departments of Arunachal Pradesh and West Bengal have established orchidaria at Tipi-Bhalukpong and Togda (near Kalimpong) respectively for research and propagation of orchids. The Forest Department of Sikkim has two orchid sanctuaries at Deorali and Saramsa for the conservation of orchids.

(d) and (e) Yes, Madam. A project proposal was received from the State Government of Sikkim aimed at the conservation of Rhododendrons and Orchids of the Eastern Himalayas and a sum. of Rs. 12.80 lakhs was released for this purpose during the year 1992-93.

STATEMENT

List Of Endangered Species of Orchids found in the Eastern Himalayas

1. Anoectochilus tetrapterus
2. Cymbidium whiteae
3. Didiciea conninghamii
4. Paphiopedilum fairrieianum
5. Paphiopedium wardii
6. Renanthera imschootiana
7. Zeuxine pulchra
8. Dendrobium aurantiacum

Memorial of Huein Sang

5020. SHRI RAMVILAS PASWAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Chinese Government has provided funds for construction of memorial of Hein Sang in Nalanda, Bihar;

(b) if so, the reasons for not constructing the memorial so far;

(c) the details of utilisation of the funds received from China; and

(d) the time by which it is likely to be constructed?

THE DEPUTY MINISTER (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) IN MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SEIJA): (a) to (d). The information is being collected and will be laid on the Table of the House.

[English]

Central Rainfed Upland Rice Research Station Hazaribagh

5021. SHRI BHUBANESHWAR PRASAD MEHTA: Will the Minister of AGRICULTURE be pleased to state;

(a) the steps proposed to be taken by the Government to utilise the barren land in the Central Rainfed Upland Rice Research Station (CRURRS), Hazaribagh

(b) the expenditure incurred over this Station during 1984 to 1992 by various funding agencies;

(c) the number of villages and farmers to be benefited by the activities of the said Station; and

(d) the steps proposed to be taken by the

Government to strengthen and streamline the functioning of this station?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) Sir, The barren land in Central Rainfed Upland Rice Research Station, Hazaribagh, is to be utilised for conducting research on rice based farming system. The possibility of introducing new crops is also to be assessed.

(b) About Rs. 1.88 crores.

(c) 17 villages and 380 Farm families have been benefited.

(d) The research facilities at the Station are to be strengthened during the 8th Plan period.

Shivlinga In Orissa

5022. DR. KARTIKESWAR PATRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are aware of the existence of the biggest shivlinga Lord Bhubaneswar near the mouth of river Subamarekha in Balasore district of Orissa; and

(b) if so, the steps taken/proposed to be taken for declaring it as a National and protected monument?

THE DEPUTY MINISTER (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARISELJA): (a) Yes, Sir.

(b) There is no proposal to declare this as a Centrally protected monument.

[Translation]

"Construction of Airstrip in Uttar Pradesh"

5023. SHRI RAM BADAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether his Ministry have accorded permission for the construction of an airstrip in Chamoli district of Uttar Pradesh.

(b) if so, the details thereof;

(c) whether there is any violation of the Forest (Conservation) Act, 1980 in the construction of the said airstrip;

(d) if so, the reasons therefor; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) No proposal for construction of Airstrip in Chamoli district has been received from Uttar Pradesh State Government under the Forest (Conservation) Act, 1980.

(b) to (e) Do not arise.

Technical Training Board

5024. SHRI GAYA PRASAD KORI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Apprenticeship Training Board functioning in the country for imparting Apprenticeship Training to the engineering graduates Diploma holders and the locations thereof;

(b) the total number of candidates applied for technical training during 1991-

92 in Apprenticeship Training Board, (Northern region) Kanpur, and

(c) the number of candidates who have not got the opportunity of training alongwith the reasons therefor?

THE DEPUTY MINISTER (DEPARTMENT OF EDUCATION AND DEPARTMENT CULTURE) IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELHJA): (a) There are four Boards of Apprenticeship/practical Training located at Kanpur, Calcutta, Bombay and Madras, which are regulating and controlling apprenticeship training of graduates/Diploma holders.

(b) and (c) 9522 candidates applied for training during 1991-92 in the Board of Apprenticeship Training, Kanpur and all the candidates were sponsored during the year.

[English]

Express Train From Madras To Tiruvannamalai

5025. SHRI M.KRISHNASWAMY: Will the Minister of RAILWAYS be pleased to state:

(a) whether most of the District Headquarters are linked to the respective State Capital by Express trains; and

(b) if so, the steps being taken to introduce an Express train between Madras City and Tiruvannamalai in Southern Railway to extend this facility to Tiruvannamalai?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Railways, do not plan express services to connect district headquarters with State Capitals as

such. However, a large number of districts do get connected with the State Capital by fast services.

(b) Introduction of an express train between Madras and Tiruvannamalai via Villupuram is not justified because the rail route is longer, slower, and costlier as compared to the direct bus services.

Milk and Milk Products Order

5026. SHRIMADANLALKHURANA:
SHRISANAT KUMAR MANDAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to withdraw the Milk and Milk Products Order in Delhi;

(b) if so, the reasons therefor; and

(c) the effect it will have on the availability of milk during summer months?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) to (c). Under the provisions of the Milk and Milk product Order, 1992 the Controller had issued the Delhi (Milk and Milk Product) Control Order, 1993 on 1.1.1993 prohibiting the use of milk for manufacture of whole milk powder, skim milk powder, dairy whitener, infant milk food and condensed milk (Sweetened and unsweetened) and export of milk from Delhi. The Order has ceased to operate on 1.2.1993. The question of its withdrawal therefore, does not arise.

[*Translation*]

Shivlinga Found In Excavation In Bihar

5027. SHRIKAMLAMISHRAMADHUKAR:
Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a 'Shivlinga' has been found while digging a canal near Keseria in Eastern Champaran of Bihar;

(b) whether ASI has conducted any study about the periodisation of the above shivlinga;

(c) if so, the outcome thereof; and

(d) the steps proposed to be taken for installing this shivlinga?

THE DEPUTY MINISTER : (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA): (a) Yes, Sir.

(b) to (d) This Shivlinga is assignable to 10th-11th century A.D. It has already been installed in a modern temple at Keseria built by the local people.

[*English*]

Seminar of Computer Application

5028. SHRI OHARMANNA MONDAYYA SADUL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a National Seminar on Computer application has been organised by the Educational Technology and Management Academy on 18 and 19 March, 1993, in Delhi; and

(b) if so, the outcome thereof?

THE DEPUTY MINISTER (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE IN THE MINISTER OF HUMAN RESOURCE DEVELOPMENT) (KUMAR SELJA): (a) and (b). Department of Education, Ministry of Human Resource Development, have no information on the subject.

[*Translation*]

Avantika Express

5029. SHRI RAM PRASAD SINGH:
SHRI PHOOLCHAND VERMA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether some representations have been received to change the time schedule of the Avantika Express running between Indore and Bombay; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF RAILWAY (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) The schedule of 2962 Indore-Bandra Avantika Express is being revised to leave Indore at 20.50 hrs. and reach Bandra at 11.15 hrs. in the next Time Table in July '93.

[*English*]

Conversion of Purulia-Kotsila Railway Line

5030 SHRI BIR SINGH MAHATO: Will the Minister of RAILWAYS be pleased to state:

(a) whether the conversion work of

narrow gauge railway line from Kotsila to Purulia into broad gauge has been completed;

(b) if so, when the line will be inaugurated;

(c) whether there is any proposal to introduce passenger train between Purulia and Ranchi through this line; and

(d) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) Date not yet fixed.

(c) Yes, Sir.

(d) There is a proposal for extension of 463/464 Kharagpur-Adra passenger to Hatia via Purulia-Kotshila-Ranchi.

Participation of Indian Industry in Global Environment Facility

5031. SHRI BIJOY KRISHNA HANDIQUE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether in the context of the Convention on Climate Change and Biodiversity signed at the Earth Summit at Rio, the Confederation of Indian Industry (CII) has identified possible areas where Indian Industry could participate in Global Environment Facility (GEF);

(b) if so, the details thereof and the priorities identified; and

(c) the steps contemplated by the Government to monitor the progress of these industries funded by Global Environment Facility or by any other Fund?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). The Confederation of Indian Industry in collaboration with the World Wide Fund for Nature-India and the Tata Energy Research Institute, New Delhi, have commenced a Pilot programme on Technology Transfer for the mitigation of emission of green house gases and Ozone-depleting substances. In this connection, a survey of candidate technologies in the Indian Industry was also conducted to identify suitable projects which fall under the broad objectives of the Global Environment Facility.

(c) None of these projects have been officially forwarded to this Ministry for funding through the Global Environment Facility. At this stage, therefore, monitoring the progress of these projects by the Government does not arise.

[*Translation*]

Diversion of Guna-Etawah Railway Line

5032. SHRI RAMESHWAR PATIDAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether any proposal has been received regarding reconsideration of alignment of Gwalior-Bhind section of Guna-Shivpur-

Gwalior-Bhind-Etawah railway line in order to link it with Malanpur industrial area;

(b) if so, the estimated additional expenditure to be incurred on this proposed diversion; and

(c) the action Government propose to take on the said proposal?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) Rs.55 lakhs.

(c) The proposal has been approved.

Production of Sugar in Madhya Pradesh

5033. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of FOOD be pleased to state the total quantity of sugar produced by the sugar mills under private and cooperative sectors in Madhya Pradesh during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): The sector-wise production of sugar by the sugar mills of Madhya Pradesh, for the last three sugar years is given as under:

(Fig. in tonnes)

| Sugar Year (Oct-Sept) | SECTOR | | | Total |
|--------------------------|---------|--------|-------------|--------|
| | Private | Public | Cooperative | |
| 1989-90 | 33643 | 10824 | 27126 | 71593 |
| 1990-91 | 37853 | 16476 | 49085 | 103414 |
| 1991-92 (Provisional) | 50191 | 22727 | 54857 | 127775 |

[English]

Science Equipments to Orissa

5034. SHRI ARJUN CHARAN SETHI: Will the Minister of HUMAN RESOURCES DEVELOPMENT be pleased to state:

(a) whether science equipments and other aids for +2 Vocational Colleges of Orissa had not been released during 1990-91 and 1991-92;

(b) if so, the specific reasons therefor;

(c) whether +2 Vocational Colleges opened in the previous years in the State especially in 1989 and 1990 are not functioning properly due to constraint of funds and;

(d) if so, the steps the Government propose to take in this regard?

THE DEPUTY MINISTER (DEPARTMENT

OF EDUCATION AND DEPARTMENT OF CULTURE) IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT) (KUMARI SELJA): (a) to (d). Under the Centrally Sponsored Scheme of Vocationalisation of Secondary Education, financial assistance is provided by the Central Governments to State Governments/Union Territories for starting vocational courses at plus two stage in the schools.

On the basis of the proposals received from the State Government of Orissa, 724 vocational sections in 181 schools were approved up till the year 1991-92.

The following grants were released to the Government of Orissa for this programme which includes amounts towards purchase of equipment, construction of workshops, teachers' salaries and other items of expenditures:

(Rs. in lakhs)

| <i>Year</i> | <i>Grants released</i> | <i>No. of vocational sections approved</i> | <i>No. of schools</i> |
|-------------|------------------------|--|-----------------------|
| 1987-88 | 156.19 | 124 | 31 |
| 1988-89 | 600.00 | 600 | 150 |
| 1989-90 | 83.72 | — | — |
| 1990-91 | 510.40 | — | — |

The State Government have formed expert committees for finalisation of equipment relating to the 14 approved courses. According to the latest information available, the Committees have since submitted its report to the State Government.

During 1991-92, a proposal for an amount of Rs. 3.00 crores was received from the State Government of Orissa but no funds could be released as the overall progress in utilisation of funds sanctioned and physical achievements made by the State Government of Orissa were not satisfactory. The Central Government has

been urging the State Government to make special efforts for proper implementation of the programme.

URDU Schools in Delhi

5035. SHRITARACHANDKHANDLWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Urdu schools turn monuments of neglect" appearing in the 'Indian Express' dated March 10, 1993;

(b) if so, the facts thereof;

(c) whether the Urdu Schools functioning in the city area of Delhi are being neglected;

(d) whether any Experts Committee has been appointed to look into the matter;

(e) if so, the details thereof; and

(f) the improvements the Government propose to make in these schools?

THE DEPUTY MINISTER (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA): (a) and (b). Yes, Sir. The result of board Examination 1992 in respect of Govt. schools including Urdu medium schools was not satisfactory.

(c) No, Sir.

(d) to (f). Yes, Sir. Delhi Admn. has appointed an Expert Committee to look into the causes of poor results in schools and suggest measures for improvements. The Committee has submitted its report in January, 1993. The Committee has

recommended filling up all vacancies in schools with special emphasis on Urdu medium schools. Delhi Admn. has taken various other measures which include

- i) relating of grants for face-lifting the environment;
- ii) conducting of in-service training programmes for teachers; and
- iii) carrying out surprise and annual inspection of schools.

Plateau Region Development Project

5036. SHRI MANIKRAO HODLYA GAVIT: SHRI B. DEVARAJAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the World Bank sponsored Plateau Region Development Project is under implementation for the benefit of tribal community;

(b) if so, the details of the Project including the assistance provided by the World Bank for this project;

(c) the names of the tribal dominated districts of States where the project is under operation; and

(d) the achievements made so far?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) Yes, Sir. it is under implementation in Bihar.

(b) The details of the projects are given in the

statement.

Godda and Sahebganj districts of Bihar.

(c) Ranchi, Lohardage, Gumla, Palamau, East Singbhum, West Singbhum, Dumka,

(d) the project became effective from 16.3.1993 only.

STATEMENT*Details of Bihar Plateau Development Project**

| | | |
|----------------|---|--------------------|
| Effective Date | : | 16.3.1993 |
| Total Cost | : | Rs.3895 Million |
| IDA Credit** | : | US\$ 117 Million |
| Project Period | : | 1992-93 to 1996-97 |

Project Components and cost

(Rs. in Million)

| S.No. | Project Component | Cost |
|-------|------------------------|-----------------|
| 1. | Agriculture | 204.671 |
| 2. | Drinking Water | 422.055 |
| 3. | Minor Irrigation | 1302.135 |
| 4. | Rural Roads | 1910.220 |
| 5. | Project Implementation | 56.136 |
| | | 3895.217 |

* As selected in Staff Appraisal Report (SAR)

** International Development Association of the World Bank.

Forest Resources in Godavari Valley

5037. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have conducted

any survey on depletion of forest resources in the Godavari Valley, Andhra Pradesh;

(b) if so, the details and the outcome thereof;

(c) the reasons for depletion of forest resources in the said Valley; and

(d) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Forest Survey of India constantly monitors

Forest cover of the country and publishes 'State of forest report after two years.

(b) As per State of Forest Report 1991, Forest cover in East Godavari, West Godavari and Khammam districts comprising Godavari valley is given as under:

| S.No. | District | Dense Forest cover (Sq.km) | Open Forest cover (Sq.km) | Mangrove Forest cover (Sq.km) | Total Forest cover (Sq.km) |
|-------|---------------|----------------------------|---------------------------|-------------------------------|----------------------------|
| 1. | East Godavari | 2719 | 645 | 237 | 3601 |
| 2. | West Godavari | 617 | 226 | - | 843 |
| 3. | Khammam | 5136 | 2146 | - | 7282 |

(c) State Government have not reported about depletion of forest resources in Godavari Valley.

(d) Government have taken following steps to protect Forest resources in the country:

- i) The Forest (Conservation) Act, 1980 was enacted to check the diversion of forest land for non forestry purposes;
- ii) The State Governments have been asked to consider a ban on green felling of trees on hilly and mountainous regions above 1000 meters;
- iii) Guidelines have also been issued to the States to involve village communities in protection of forests on usufruct basis;

[Translation]

Linking of Education with Industry

5038. KUMARI VIMLA VERMA:
SHRI ASHT BHUJA PRASAD
SHUKLA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to link education with industry and agriculture with a view to make the education job-oriented;

(b) if so, the details thereof; and

(c) if not, the other alternative steps taken to make education job-oriented?

THE DEPUTY MINISTER (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) IN THE MINISTRY OF HUMAN

RESOURCE DEVELOPMENT (KUMARI SELJA): (a) to (c). The National Policy on Education (NPE), 1986 and Programme of Action (POA), 1992 lay considerable stress on linkages of education with industry and agriculture as part of vocationalisation of education. Elucidating these linkages the POA states that the Indian Council of Agricultural Research (ICAR) in collaboration with the Department of Vocational Education of the NCERT has already developed some need-based and employment-oriented courses. The POA also provides that the Agricultural Universities, their regional research stations and sub-stations and other infra-structure may also participate in the preparation of the curriculum and serve as faculty in the nearby vocational training programmes. It also enjoins that Directors of Vocational Education in the States/UTs should contact District Industries Centres for loan facilities under Self Employment for Educated Unemployed Youth (SEEUY). They should also have linkages with the Project Director of District Rural Development Agency (DRDA) for assistance under the Training for Rural Youth in Self Employment (TRYSEM) programme under which loan facilities are arranged through banks for persons from families below poverty line, to enable them to set themselves up in self-employment.

Hindi Medium in Universities

5039. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have decided to increase the amount of grants to the Universities in the non-Hindi speaking States with a view of encourage the use of Hindi as a medium of instruction; and

(b) if so, the details thereof?

THE DEPUTY MINISTER (DEPARTMENT OF EDUCATION AND DEPARTMENT OF

CULTURE) IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA): (a) and (b). According to the information furnished by UGC, the Commission has approved an allocation of Rs.20.50 lakhs for a period of 5 years for introduction of diploma courses in functional Hindi (translation); and Rs.54.80 lakhs for a period of 5 years for introduction of 2 year post-graduate diploma course in journalism in certain universities in non-Hindi speaking States. UGC has no proposal to enhance the above allocations further..

[English]

Konkan Railway

5040. SHRI K. MURALEEDHARAN:
SHRI HARISH NARAYAN
PRABHU ZANTYE:

Will the Minister of RAILWAYS be pleased to state:

(a) the cost of construction of Konkan Railway project with Statewise break up of estimated cost and length alongwith the time schedule for execution of different sections of the project;

(b) The progress of the project in regard to laying of tracks, tunnels, bridges, construction of stations and other buildings in all the three States so far and planning/phasing proposed for the next three years;

(c) whether the project authorities are facing major problems in regard to execution in various concerned States and if so, the details thereof particularly for track in Goa; and

(d) the details of progress made in execution of the project in Goa both in terms of financial and physical aspects by standard norms?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFERSHARIEF): (a) to (d). A statement is attached.

(a) (i) Cost : Rs. 1400 crores at 1991-92 price level.
Length: 760 Kms.

State-wise break up is as under:

| S.No. | State | Estimated cost in crores of rupees | Length in kms. |
|-------|-------------|--|-------------------|
| 1. | Maharashtra | 723.55 | 382 |
| 2. | Goa | 220.93 | 105 |
| 3. | Karnataka | 441.08 | 273 |

(ii) *Time Schedule:*

by end of April 1993.

Mangalore-Udupi section (68 kms) in Karnataka State has been opened to passenger traffic from 20.3.93.

Remaining section Veer-Udupi (645 kms.) is targeted for completion in 1994-95 subject to availability of resources.

Roha-Veer section (47 kms.) in Maharashtra is completed and is proposed to be opened for passenger traffic

(b) *Progress of project:*

| S.No. | State | Laying of lines | Tunnels | Bridges | Sections and other buildings |
|-------|-------------|--------------------|---------|---------|------------------------------------|
| 1. | Maharashtra | 15% | 30% | 45% | 20% |
| 2. | Goa | | 10% | 25% | 5% |
| 3. | Karnataka | 24% | 20% | 50% | 25% |

The overall weighted progress of the project is about 45% at present.

programmed and are targeted for completion in 1994-95, subject to availability of resources.

(c) No, Sir.

All the works are progressing in full swing throughout the line from Veer-Udupi as

(d) (i) The details of physical progress of

the work in Goa Sector are as under:

| <i>S.No. Description</i> | <i>Progress percentage</i> |
|--------------------------------|----------------------------|
| 1. Possession of land | 100% |
| 2. Earthwork | 30% |
| 3. Minor bridges | 21% |
| 4. Tunnels | 10% |
| 5. Major bridges | 20% |
| 6. Overall progress (weighted) | 25% |

(ii) Financial progress : Rs.64 Crores (29%)

Holding Limits of Edible Oils

5041. DR. P.R. GANGWAR: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the present limits of edible oil and oil seeds for wholesalers and retailers; and

(b) whether Government propose to change this limit; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS & PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED):

(a) The present limits of edible oil and oil seeds for wholesalers and retailers are as under:

| <i>Category of cities</i> | <i>Stock limits in quintals in case of</i> | | |
|--|--|-----------------|-----|
| | <i>Wholesaler</i> | <i>Retailer</i> | |
| Edible oilseeds including Ground-nut in shell | Category A | 3000 | 200 |
| | Category B | 2000 | 150 |
| | Other areas | 1000 | 100 |
| Edible oils including hydrogenated vegetable oils. | Category A | 1200 | 40 |
| | Category B | 800 | 24 |
| | Other areas | 500 | 16 |

(b) and (c). No, Sir.

[Translation]

Urdu Medium Schools

5042. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to open some more Urdu medium schools in the country;

(b) if so, the details thereof, State-wise land location-wise; and

(c) the time by which these schools are likely to be opened?

THE DEPUTY MINISTER (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA): (a) to (c). The Government of India has no scheme to open Urdu medium schools in the country. School education is primarily the responsibility of State Governments and Union Territory Administrations. The States/UTs open schools including Urdu medium schools according to local needs.

Land Erosion in Rajasthan

5043. SHRI DAU DAYAL JOSHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any scheme had been formulated by the Union Government to check the increasing land erosion in Rajasthan;

(b) if so, the details thereof;

(c) the names of the places in the State where expenditure has been incurred to check land erosion under the above scheme including the year-wise amount spent thereon and the

outcome of the amount so spent;

(d) whether the Government have withdrawn the said scheme; and

(e) if so, the reasons therefor and the names of the places where this scheme has been withdrawn?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRIS. KRISHNAKUMAR): (a) Yes, Sir.

(b) and (c). Two Centrally Sponsored Schemes viz. Soil Conservation in the Catchments of River Valley Projects (RVP) and Integrated Watershed Management in the catchments of Flood Prone Rivers (FPR) are being implemented in the catchments of Chambal, Mahi, Dantiwad and Sahibi, on watershed basis, in the State of Rajasthan.

The year-wise expenditure incurred and physical achievements in implementation of the above schemes are as under:

(Expenditure Rs. in lakh and Physical Area in ha.)

| Year | RVP | | FPR | |
|---------------|---------|--------|---------|--------|
| | Exp. | Phy | Exp. | Phy |
| Upto 7th Plan | 1699.53 | 234200 | 1634.21 | 69950 |
| 1990-91 | 274.48 | 9170 | 364.87 | 11750 |
| 1991-92 | 473.98 | 19980 | 635.85 | 22650 |
| Total | 2447.99 | 263350 | 2634.93 | 104350 |

These schemes will continue in the Eighth Five Year Plan.

(d) and (e). Does not arise.

[English]

Overbridge in Bangalore

5044. SHRIMATI CHANDRA PRABHA URS: Will the Minister of RAILWAYS be pleased to state:

(a) whether construction of a railway overbridge near Bangalore palace is in progress;

(b) if so, the progress made so far in this work;

(c) the total estimated cost of the project and the expenditure incurred thereon so far, and

(d) the time schedule fixed for its completion?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No. Sir. However, a road underbridge is in progress.

(b) Railway's portion - completed in 1991. State Government's portion - 35%.

(c) Anticipated cost: Rs. 1.05 crore. Upto-date expenditure incurred by Railway - Rs. 58.94 lakhs approximately.

(d) Depends on acquisition of land and execution of work on approaches by State Government.

[Translation]

Mobile Fair Price Shops in Madhya Pradesh

5045. SHRI SURAJBHANU SOLANKI: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government of Madhya Pradesh has sought any assistance for the

expansion of Mobile Fair Price Shops in the State;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) to (c). A proposal from Government of Madhya Pradesh has been received seeking assistance for purchase of 30 mobile vans to be used as mobile fair price shops in the State. The total assistance sought by the State Government was for Rs. 135 lakhs. Their proposal will be considered in the current financial year viz. 1993-94.

Modernisation of Colleges of South Campus

5046. SHRI ANAND RATNA MAURYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to declare South Campus of the Delhi University as a separate University;

(b) if so, the reasons therefor; and

(c) the details of the concrete steps taken by the Government of the development and modernisation of the colleges of South Campus during the last three years or proposed to be taken to upgrade the standard of their education in near future?

THE DEPUTY MINISTER (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA): (a) No, Sir.

(b) Does not arise.

(c) According to the information furnished by the University Grants Commission, grants for maintenance and development of the colleges affiliated to the University of Delhi are allocated as per norms laid down by the Commission. These norms are similar for colleges of North Campus as well as South Campus of the University. Hence, colleges of South Campus are treated at par with other colleges of the University for the purpose of allocation of grants.

[English]

Research Centres by ICAR

5047. SHRI RAMSINGH KASHWAN: Will

the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Council of Agricultural Research proposes to establish new research centres in some States; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) Yes, Sir.

(b) Details are given in the statement.

STATEMENT

| State | Name of the Project | Location |
|----------------|---|-----------------------------|
| 1 | 2 | 3 |
| Andhra Pradesh | 1. AICRP on Palms | Yet to be decided |
| | 2. Central Instt. of Brackish Water Acquaculture | Gopalpuram (Distt. Nellore) |
| Assam | 1. AICRP - Agrometeorology | Jorhat |
| | 2. AICRP - soil Test Crop Response | Jorhat |
| | 3. AICRP - Acid Soils | Jorhat |
| | 4. AICRP - Long term Fertiliser Experiments | Jorhat |
| | 5. AICRP - Farm Implements & Machinery. | Jorhat |
| | 6. AICRP - Energy Requirement in Agril. Sector | Jorhat |
| Bihar | 1. AICRP - Agrometeorology | Patna |
| | 2. AICRP - Wells & Pumps | Pusa |
| | 3. AICRP - Optimisation of Ground Water utilization | Pusa |
| | 4. AICRP - Acid Soil | Patna |
| | 5. AICRP - Longterm Fertilizer Experiment | Patna |

| State | Name of the Project | Location |
|------------------|---|-----------|
| 1 | 2 | 3 |
| Haryana | 6. AICRP- Spices | Dholi |
| | 7. AICRP- Potato | Dholi |
| | 8. AICRP- Postharvest Technology of Hort. Crops | Pusa |
| | 1. AICRP- Management of Salt affected soil | Hissar |
| | 2. AICRP- Longterm Fertilizer experiments | Hissar |
| | 3. AICRP- Spices | Hissar |
| Himachal Pradesh | 4. AICRP- Medicinal & Aromatic plants | Hissar |
| | 5. Central Inland Capture fisheries Research Instt. - Regional Centre | Karnal |
| | 6. Central Instt. of Frest -water Acquaculture - R.c. | kamal |
| | 1. AICRP- Agrometerology | pallampur |
| | 2. AICRP- Microbiological decomposition | Palampur |
| | 3. AICRP- Agroforestry | palampur |

| State | Name of the Project | Location |
|----------------------------|---|-------------|
| 1 | 2 | 3 |
| | 4. AICRP- Acid Soil | Palampur |
| | 5. AICRP- Soil Physical Condition | Palampur |
| | 6. AICRP- Plastic in Agriculture | palampur |
| Jammu & Kashmir | 1. AICRP- Agrometology | Ekhchiansar |
| | 2. AICRP- Soil test Crop Response | Srinagar |
| | 3. AICRP- Longterm Fertilizer Experiment | Srinagar |
| Karnataka | 1. AICRP- Weed Control | Dharwad |
| | 2. AICRP- Agroforestry | Bangalore |
| | 3. AICRP- Longterm Fertilizer Experiments | Dhaarwad |
| | 4. AICRP - Potato | Dharwad |
| | 5. AICRP- Potato | Massan |
| | 6. AICRP- Vegetable | Dharwad |
| | 7. AICRP- Farm Implement | Raichur |

| State | Name of the Project | Location |
|----------------|--|--------------|
| 1 | 2 | 3 |
| Kerala | 1. AICRP-aGrometerology | Trichur |
| | 2. AICRP- Acid soil | Trichur |
| | 3. AICRP- Soil Physical condition | Vellayani |
| | 4. AICRP- Longterm fertilizer experiments | Trichur |
| | 5. AICRP- energy requirement in Agriculture | Vellanikkara |
| | 6. AICRP- Soil test crop Response | Vellanikkara |
| | 7. Central Inland Capture fisheries Research Inst. | Allapuzha |
| | 8. National Bureau of Fish Genetic Resources | Cochin |
| Gujarat | 1. AICRP- Longterm Fertilizer Experiments | Junaagadh |
| | 2. AICRP- Soil Physical condition | G.A.U. |
| | 3. AICRP- Tuber Crops | navasani |
| | 4. NRC- medicinal & Aromatic Plants. | Anand |
| | 5. AICRP- Soil test crop Response | Banaskantha |

| State | Name of the Project | Location |
|-------------|--|-------------------|
| 1 | 2 | 3 |
| Maharashtra | 1. AICRP- Agrometeorology | Dapoli |
| | 2. AICRP- Agrometeorology | Akola |
| | 3. AICRP- Agrometeorology | parbhani |
| | 4. AICRP- longterm Fertilizer Experiments | Dapoli |
| | 5. AICRP- Longterm Fertilizer Experiments | Akola |
| | 6. AICRP- Micro & Secondary Nutrients | yet to be decided |
| | 7. AICRP- Weed Control | Akola |
| | 8. AICRP- Medicinal & Aromatic Plants | Akola |
| | 9. NRC- Grapes | Pune |
| | 10. NRC- Onion & Garlic | nassik |
| | 11. AICRP- Farm Implementation & Machinery | Akola |
| | 12. AICRP- energy Requirement | Rahuri |
| | 13. AICRP- Energy Requirement | Parbhani |
| | 14. Central Instt. of Frest Water ACquaculture | nagpur |

| State | Name of the Project | Location |
|----------------|--|-------------------|
| 1 | 2 | 3 |
| Madhya Pradesh | 1. AICRP- Agrometeorology | Raipur |
| | 2. AICRP- Agrometeorology | Bilaspur |
| | 3. AICRP- Weed Control | Raipur |
| | 4. AICRP- microbiological Decomposition | Indore |
| | 5. AICRP- Agroforestry | Raipur |
| | 6. AICRP- Acid Soil | Raipur |
| | 7. AICRP- longterm Fertilizer Experiments | Raipur |
| | 8. AICRP- Cashew | Yet to be decided |
| | 9. AICRP- Vegetable Crops | Raipur |
| | 10. AICRP- Human engg. | Bhopal |
| | 11. NRC- Reducing Dradggary | Yet to be decided |
| | 12. Central Instt. of Freshwater Acquaaculture | Bhopal |
| Orissa | 1. Regional Centre of CSWRI | Chiplima |

| State | Name of the Project | Location |
|-------|--|-------------------|
| 1 | 2 | 3 |
| | 2. IVRI Regional Centre | Bhubaneswar |
| | 3. AICRP- Agrometerology | Bhubaneswar |
| | 4. AICRP- Acid soil | Bhubaneswar |
| | 5. AICRP- Soil Test Crop Response | Bhubaneswar |
| | 6. AICRP- Soil Physical Condition | Bhubaneswar |
| | 7. AICRP- Micro & Secondary Nutrients | Yet to be decided |
| | 8. AICRP- Floriculture | Bhubaneswar |
| | 9. AICRP- Renewable Energy Source | Bhubaneswar |
| | 10. NRC- Groundnut | Puri |
| | 11. AICRP- Energy Requirement in April. Sector | Bhubaneswar |
| | 12. AICRP- Human Engg. & Safety | Bhubaneswar |
| | 13. AICRP- Reducing drudgery of Women in Agriculture | Yet to be decided |
| | 14. Centre of CARI | chaudhar |

| State | Name of the Project | Location |
|------------|--|--|
| 1 | 2 | 3 |
| Punjab | <ol style="list-style-type: none"> 1. CARI 2. AICRP- Human engg. & Safety in Agriculture | Abohar Ludhiana |
| Meghalaya | <ol style="list-style-type: none"> 1. AUCRP-Longterm Fertilizer Experiments | Shillong |
| Rajasthan | <ol style="list-style-type: none"> 1. AICRP- Agrometerology 2. AICRP- Weed Control 3. AICRP- soil Test Crop Response 4. AICRP- Longterm Fertilizer Experiment 5. NRC-Equine 6. AICRP- PHT of Hort, Crops 7. AICRP- Mushroom 8. NRC- Rapeseed Mustard | Arja Bikaner Bikaner Durgapur Bikaner Jobner Jobner Bharatpur |
| Sikkim | <ol style="list-style-type: none"> 1. NRC- Orchids | Yet to be decided |
| Tamil Nadu | <ol style="list-style-type: none"> 1. AICRP- Mat. of Salt of Affected Soil 2. AICRP- Agroforestry 3. AICRP- Palam | Coimbatore Kattupakkam Yet to be decided |

STATEMENT

| State | Name of the Project | Location |
|----------------------------|--|-------------------|
| 1 | 2 | 3 |
| Uttar Pradesh | 4. NRC-Bansa | Podarur |
| | 5. AICRP- Human Engg. | Coimbatore |
| | 6. National Bureau of Fish Genetic Resources | Madras |
| | 1. Agroment | Kanpur |
| | 2. Long term Ferti. Exp. | Farizabad |
| | 3. Micro & Secondary Nutrient | Yet to be decided |
| | 4. AICRP- Mushroom | Yet to be decided |
| | 5. Farm Implement | ND. UAT Farizabad |
| 6. Farm Implement | Allahabad | |
| 7. Nregr | Haldwani | |
| 8. NRC- Cold Water Fishery | 1. North Western Himalaya | |
| | 2. North Eastern-do | |
| | 3. Grwal-do- | |
| | 4. Pennisular Region. | |

Bridge in Maksi

5048. SHRI PHOOL CHAND VERMA:
Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to construct an overbridge at railway crossing at National Highway No. 3 in Maksi, district Shajapur (Madhya Pradesh);

(b) if so, the action taken so far in this regard; and

(c) if not, the reasons therefor

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) (a) Yes Sir. Construction of a road overbridge in lieu of level crossing No. 51A at Maksi is an approved work of 1987-88.

(b) and (c). Approval to the General Arrangement Plan is awaited from the State Government since October, 1991.

Paddy Purchase Centre

5049. SHRI SWAMI SURESHANAND:

Will the Minister of FOOD be pleased to state:

(a) the number of paddy purchase centres of the Food Corporation of India, State-wise;

(b) whether the Government propose to set up more such centres in various States especially in Uttar Pradesh; and

(c) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) The Food Corporation of India has operated 966 purchase centres for procurement of paddy under price support scheme in various States during the current 1992-93 kharif marketing season. A statement showing State-wise number of purchase centres is attached.

(b) and (c). No, Sir. The procurement of paddy is almost over in the current kharif marketing seasons 1992-93. The number of procurement centres to be operated for the 1993-94 kharif marketing seasons would be considered at the appropriate time in consultation with State Government.

| <i>Name of the State</i> | 1992-93 (Prov.) | | | <i>Totals</i> |
|--------------------------|-----------------|-----------------------------|---|---------------|
| | <i>FCI</i> | <i>State Govt. Agencies</i> | | |
| | 2 | 3 | 4 | |
| 1. Punjab | 378 | 363 | | 741 |
| 2. Haryana | 186 | 49 | | 155 |
| 3. Uttar Pradesh | 60 | 1180 | | 1240 |
| 4. Delhi | 3 | | | 3 |
| 5. Rajasthan | 12 | | | 12 |
| 6. Andhra Pradesh | 161 | | | 161 |
| 7. Madhya Pradesh | | 2473 | | 2473 |
| 8. West Bengal | 185 | | | 185 |
| 9. Pondicherry | 2 | | | 2 |
| 10. Arunachal Pradesh | 2 | | | 2 |

| Name of the State | 1992-93 (Prov.) | | | Totals |
|----------------------|-----------------|----------------------|---|--------|
| | FCI | State Govt. Agencies | | |
| 1 | 2 | 3 | 4 | |
| 11. Bihar | 13 | | | 13 |
| 12. Orissa | 35 | 25 | | 60 |
| 13. Himachal Pradesh | 9 | | | 9 |
| 14. Maharashtra | | 233 | | 233 |
| Total | 966 | 4323 | | 5289 |

Late Running of Trains

5050. SHRI RAM PAL SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether trains running between Gorakhpur and Gonda loop line under the North-Eastern Railway are always running late;

(b) if so, the reasons therefore; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). Punctuality of trains on Gorakhpur-Gonda loop line has been averaging 85% mainly on account of miscreant activities including alarm chain pulling on the section and equipment failures.

(c) Every effort is being made to eliminate detentions which are within the control of the Railways.

[English]

Introduction of High Horse Power Locomotive

5051. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to introduce high horse power locomotive on trunk routes of the country;

(b) if so, the whether any techno-economic study was conducted in this regard; and

(c) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI

C.K. JAFFER SHARIEF): (a) and (b). Yes, Sir.

(c) Detailed studies have been conducted by Railways and Planning Commission and the need for high horse power locomotive has been established. 18 high horse power thyristor locomotives are working on Waltair-Kirandul section of Indian Railways. A case is under consideration for introduction of high horse power locomotives with 3-phase technology. Modern fuel efficient higher horse power diesel locomotives have also been evaluated for movement of heavy freight trains at higher operating speed and case for introduction of these is under review.

[Translation]

Moral Education Programme

5052. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any proposal regarding introduction of moral education programme in all the schools and the colleges is under consideration of the Union Government;

(b) if so, the details thereof; and

(c) the time by which it is likely to be introduced?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE. (KUMARI SELJA): (a) to (c). Moral education is a holistic concept giving stress on certain fundamental values to be inculcated. Compulsory moral education presupposes that consciousness of these essential values should permeate the whole curriculum and programme of activities in

the school. The cultivation of social and moral values has been dealt with as a major concern in the National Policy of Education, 1986 and the national Curriculum for Elementary and Secondary Education. A Framework brought out by the NCERT. An attempt has been made to integrate the various elements of value education in the guidelines and syllabi prepared by the NCERT for all stages of school education.

At the University level, the University Grants Commission has issued guidelines for restructuring of courses at the first degrees level which inter-alia, provide for foundation courses. The foundation courses amongst others provide for the study of growth of moral education.

Railway Contracts

5053. SHRI CHHEDI PASWAN:
SHRI MAHESH KANODIA:

Will the minister or Railways be pleased to state:

(a) the number of new contracts of railway catering and book stalls awarded during 1992-93 in each zone; and

(b) the number of contracts out of them given to Scheduled Caste/Scheduled Tribe candidates and unemployed graduates?

THE MINISTER OF RAILWAYS (SHRI

C.K. JAFFER SHARIEF): (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

[English]

Central Scheme on Mushroom Cultivation

5054. DR. KRUPASINDHU BHOI:
SHRI OSCAR FERNANDES:

Will the Minister of AGRICULTURE be pleased to state:

(a) the names of the States where the Central Scheme on Mushroom Cultivation is likely to be implemented during the Eighth Five year Plan;

(b) the details of Central assistance earmarked for such States under the said scheme, State-wise; and

(c) the number of Spawn Production Laboratories and Pasteurised Compost Units likely to be set up during the Eighth Five Year Plan, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY AND SOURCES AND THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHANA KUMAR):

(a) to (c) State-wise Central assistance earmarked for Mushroom cultivation during VIII Plan

| S.No | States | No. of spawn Production Laboratory. | Pasteurised compost Unit | Total assistance (Rs. in lakhs) |
|------|-------------------|-------------------------------------|--------------------------|---------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Assam | 1 | 1 | 32.50 |
| 2. | Arunachal Pradesh | 1 | 1 | 32.50 |
| 3. | Bihar | 2 | 2 | 69.00 |
| 4. | Chandigarh | 1 | 1 | 32.50 |
| 5. | Delhi | 1 | 1 | 32.50 |
| 6. | Goa | 1 | 1 | 32.50 |
| 7. | Haryana | 2 | 2 | 69.00 |
| 8. | Jammu & Kashmir | 1 | 1 | 32.50 |
| 9. | Kerala | 1 | 1 | 32.50 |
| 10. | Maharashtra | 2 | 1 | 41.00 |
| 11. | Meghalaya | 1 | 1 | 32.50 |
| 12. | Manipur | 1 | 1 | 32.50 |

| S.No States | No.of spawn | Pasteurised Production Laboratory. | Total compest Unit | assistance (Rs. in lakhs) |
|-------------|------------------|--|-----------------------|------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 13. | Madhya Pradesh | 2 | 2 | 65.00 |
| 14. | Nagaland | 1 | 1 | 32.50 |
| 15. | Punjab | 2 | 2 | 69.00 |
| 16. | Rajasthan | 2 | 2 | 65.00 |
| 17. | Tamil Nadu | 2 | 2 | 69.00 |
| 18. | Tripura | 1 | 1 | 32.50 |
| 19. | Uttar Pradesh | 2 | 2 | 69.00 |
| 20. | West bengal | 2 | 2 | 65.00 |
| 21. | Himachal Pradesh | . | 2 | 44.00 |
| | Total | 29 | 30 | 982.50 |

Price of Essential Commodities

5055. SHRI GEORGE
FERNANDES:
SHRI MANORANJAN
BHAKTA:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government have directed the shopkeepers to reduce the prices of consumer goods consequent upon reduction in taxes/duties announced in Union Budget for 1993-94;

(b) if so, the details thereof; and

(c) the details of the reduction, if any, in the prices of these goods since the issue of this direction?

THE MINISTER OF STATE IN THE
MINISTRY OF CIVIL SUPPLIES, CON-

SUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) and (b). The Government has impressed upon the shopkeepers to reduce the prices of their consumer goods consequent upon the reduction in excise duties as announced in the Union Budget for 1993-94. However, statutory regulatory measures under various Acts including Essential Commodities Act, etc. are being taken against those who are indulging in unfair trade practices.

(c) Consequent upon the reduction in excise duties of various raw material input items as announced in the Union Budget for 1993-94, some manufacturers have notified through various media that they are reducing the prices of their products by passing on the benefit of reduction in duties to the consumers. A Statement showing the price cuts by industry in response to the reduction in taxes/duties as announced in the Union Budget for 1993-94 is given below

INDUSTRY RESPOND TO BUDGET

PRICE CUTS BY INDUSTRY

| Industry | Item | Excise Reduction |
|----------------------|--|---|
| 1 | 2 | 3 |
| Voltas Ltd. | Room air conditioners/ split air conditioners | |
| | 1.0 Tonne | Rs. 5,800/- |
| | 1.2 & 1.5 tonnes | Rs. 4,800/- |
| | 2.0 & 3.0 Tonnes | Rs. 3,250/- |
| | Refrigerators | |
| | 165 Litres | Rs. 525/- |
| | 300 Litres Double Door | |
| | 310 Litres Single door | Rs. 1,525/- |
| Hindustan Liver Ltd. | | |
| item | Price Prior to Central Budget 1993-94 | Price subsequent to Excise Reduction |
| Toilet Soaps | | |

| 1992-93 (Prov.) | | | | | |
|---------------------------|-----------|----------------------|-----------|--|--|
| Name of the State | FCI | State Govt. Agencies | Totals | | |
| 1 | 2 | 3 | 4 | | |
| • Le Sancy 150 g. | Rs. 14.50 | | Rs. 13.50 | | |
| • Liril 75 g. | Rs. 7.75 | | Rs. 7.25 | | |
| • Lux International 75 g. | Rs. 7.00 | | Rs. 6.50 | | |
| • Pears 50 g. | Rs. 8.50 | | Rs. 8.00 | | |
| • Pears 75 g. | Rs. 12.75 | | Rs. 12.00 | | |
| • Shampoo | | | | | |
| • Clinil Plus 50 ml | Rs. 13.25 | | Rs. 10.25 | | |
| • clinic Plus 80 ml | Rs. 27.50 | | Rs. 21.25 | | |
| • Clinic Plus 160 ml | Rs. 48.25 | | Rs. 42.50 | | |
| • Clinic Plus 300 ml | Rs. 83.00 | | Rs. 73.00 | | |
| • Clinic Special 60 ml | Rs. 27.00 | | Rs. 23.50 | | |

| Name of the State | 1992-93 (Prov.) | FCI | State Govt. Agencies | Totals |
|---|-----------------|-----------|----------------------|--------|
| 1 | 2 | 3 | 4 | 4 |
| • Clinic special 160 ml | Rs. 61.50 | Rs. 54.50 | | |
| • Clinic Active 300 ml | Rs. 103.00 | Rs. 89.00 | | |
| • Sunssilk 50 ml | Rs. 20.50 | Rs. 18.00 | | |
| • Sunssilk 100 ml | Rs. 35.75 | Rs. 31.00 | | |
| • Sunssilk 200 ml | Rs. 66.00 | Rs. 59.00 | | |
| • Sunssilk 300 ml | Rs. 90.00 | Rs. 79.00 | | |
| Personal products skin Preparations | | | | |
| • Fair & Lovely 25 g. | Rs. 19.50 | Rs. 17.50 | | |
| • Fair & Lovely 50 g. | Rs. 35.00 | Rs. 27.00 | | |
| • Fair & Lovely 80 g. | Rs. 48.00 | Rs. 43.00 | | |
| • Fair & Lovely winter spl. Cream 25 g. | Rs. 21.00 | Rs. 16.25 | | |
| • Fair & Lovely Spl. Cream 50 g. | Rs. 37.00 | Rs. 28.50 | | |
| • Fair & Lovely Lotion 50 ml | Rs. 29.00 | Rs. 22.50 | | |

| | FCI | State Govt. Agencies | Totals |
|---|------------|----------------------|-----------|
| 1 | 2 | 3 | 4 |
| • Fair & Lovely Lotion 100 ml | Rs. 51.00 | | Rs. 39.50 |
| • Fair & Lovely winter Spl. Lotion 50 ml | Rs. 36.00 | | Rs. 28.00 |
| • Fair & Lovely winter spl. Lotion 100 ml | Rs. 64.00 | | Rs. 49.50 |
| • Liril Talcum Powder 50 g | Rs. 13.00 | | Rs. 11.00 |
| • Liril Talcum Powder 100 g | Rs. 20.75 | | Rs. 10.00 |
| • Liril Talcum Powder 400 g | Rs. 52.50 | | Rs. 45.00 |
| | VECHICLES | | |
| | MARUTILTD. | | |

| Model | Before Budget | After Budget | Reduction (Rs.) |
|--------------------------|---------------|-----------------|-----------------|
| 1 | 2 | 3 | 4 |
| Car Standard | 1,74,550 | 1,58,043 | 16,507 |
| Car AC | 2,04,630 | 1,85,236 | 19,396 |
| Omni Standard | 1,61,930 | 1,46,753 | 15,177 |
| Gypsy soft Top | 2,67,498 | 2,42,211 | 25,387 |
| Maruti - 1000 Ac | 3,87,360 | 3,50,699 | |
| Hindustan Moters | | | |
| Ambassador | | 2,56,000 | 15,000 |
| Contessa | | 3,46,000 | 27,000 |
| Teleco/Ashok Leyland | | | |
| Various Model of Trucks | | 3,60-4.02 Lakhs | 25-27,000 |
| Premier Automobiles Ltd. | | | |
| Premier Padmini Standard | | 1,57,117 | 15,800 |
| premier padmini Deluxe | | 1,78,882 | 17,961 |

| Model | Before Budget | After Budget | Reduction (Rs.) |
|--------------------------------|---------------|--------------|-----------------|
| 1 | 2 | 3 | 4 |
| Premier Padmini Deluxe AC | | 2,17,031 | 22,945 |
| Premier Padmini 137 Diesel Car | | 2,07,639 | 21,499 |
| Premier 118NE | | 2,34,702 | 23,901 |
| Premier 118NE Ac | | 2,70,631 | 27,750 |
| Mahindra & mahindra Ltd. | | | |
| Various Models of Jeeps | | | |
| Various Models of Jeeps | | | 12-22,000 |
| Tractors | | | 9-12,000 |
| Commander Jeep | | 1,84,444 | 12,4000 |
| Commander hard Top | 2,22,700 | 2,08,620 | 14,080 |
| Other Model MM 540 | | 2,18,339 | |
| CJ 500DI | | 2,14,135 | 22,200 |
| Armada | | 2,33,546 | 15,760 |

| Model | Before Budget | Alter Budget | Reduction (Rs.) |
|--|---------------|--------------|-----------------|
| 1 | 2 | 3 | 4 |
| Tractor 35HP | | 1,68,436 | 8-10,000 |
| 45HP | | 2,08,759 | 10-12,500 |
| Colour TV | | | |
| Picture Tube 20"/21" | | | |
| Picture Tube 14" | | | |
| 20"/21" Picture Tube | 3,900 | 3,650 | |
| 14" Picture Tube | 2,700 | 2,500 | |
| TATA TEA LTD | | | |
| Poly bags tea for North India Rs. 1.25 per kg. | | | |
| Poly bags Tea for South India Rs.0.90 per Kg. | | | |
| Poly bags packed by Bangalore Ddiv. will be cheaper by Rs. 0.75 per kg | | | |
| broke Bond India Ltd | | | |
| Various brands and packs reduced by Rs. 1 to rs. 2 per Kg. | | | |
| Reliance Industries | | | |

| Model | Before Budget | After Budget | Reduction (Rs.) |
|--|---|--|-----------------|
| 1 | 2 | 3 | 4 |
| item | Pre-Budget Price | Price after Custom Duty reduction | |
| PTA | Rs. 32,500/-per tonne | Rs. 29,500/- per tonne | |
| IPCL DMT | Rs. 30,000/-per tonne | Rs. 29,500/-per tonne | |
| IPCL: | Polymer prices reduced by Rs. 2-3 per kg. | | |
| Nocil: | PVC shoe compound prices down by Rs. 1,500 per tonne. | | |
| PIL | | Post Budget Price | |
| HDDPF raffia | | Rs. 41/- | |
| UHMW Filim | | Rs. 45/- | |
| Pipe grade (Black compound) | | Rs. 51/- | |
| EVA | | Rs. 60-77 per kg depending on vinyl acetate content | |
| Ashok Leyland Ltd. Chassis depending on the model | | Reduction in Excise Duty Rs. 26,240 to Rs. 33,277 | |

| | Net Weight | Maximum suggested consumer price (include of taxes Rs. per unit) | Pre-Budget | Post Budget |
|--------------------------|------------|--|------------|-------------|
| Godrej soaps | | | | |
| • Cinthol Red | 75g | | 7.50 | 7.00 |
| • Cinthol Lime | 75g | | 7.75 | 7.25 |
| • Cinthol Cologne | 75g | | 7.75 | 7.25 |
| • Cinthol Sandal | 75 g | | 7.50 | 7.00 |
| • Cinthol Regular | 100g | | 9.90 | 9.25 |
| • Crowing Glory | 75 g | | 8.00 | 7.50 |
| • marvel | 75g | | 7.15 | 6.70 |
| • Evita | 75g | | 9.75 | 9.15 |
| Saving Soaps | | | | |
| • Shaving Round Ordinary | 60g | | 7.00 | 6.55 |
| • Shaving Round Poly | 50g | | 10.00 | 9.40 |
| Toiletries: | | | | |
| • Shaving Cream | 70g | | 24.50 | 18.85 |

| | Net Weight | Maximum suggested consumer price | |
|-------------------------|------------|--------------------------------------|---------------------------------|
| | | Pre-Budget | Post Budget |
| | | (inclusive of taxes Rs. per unit) | |
| • Shaving Cream | 20g | 10.50 | 9.00 |
| • Cinthol Talcum Powder | 400g | 51.50 | 45.00 |
| • Cinthol Talcum Powder | 100g | 20.45 | 17.75 |
| • Liquid Hair Dye | 40 ml | 49.00 | 42.00 |
| • Liquid Hair dye | 20 ml | 32.00 | 28.00 |
| • Powder Hair Dye | 10g | 32.00 | 29.00 |
| • Verve hair Colour | 40ml | 55.00 | 49.00 |
| • Verve Hair Colour | 20 ml | 39.50 | 35.00 |
| Refrigerator (Classic) | 165lt | | Excise Reduction of Rs.525/- |

Philips:

Various model of Stereo Radio-cum Tape Recorder reduced Rs. 100 to Rs. 500

Punjab Tractors Ltd.

| | Net Weight | Maximum suggested consumer price (inclusive of taxes Rs. per unit) | Pre-Budget | Post Budget |
|--------------------------------|--------------|---|--------------|---|
| Model Swaraj 735 FE | | | | Excise duty reduction from Rs. 9,350 to Rs. 11,6000 |
| Model Swaraj 85 | | | | |
| Hindustan Machine Tools | | | | |
| Tractor Model 3511 | Rs. 1,56,136 | | Rs. 1,46,899 | |
| Tractor Model 4511 | Rs. 1,85,886 | | Rs. 1,74,855 | |
| Tractor Swaraj 85 | Rs. 2,16,265 | | | |
| | | | | Excise Duty Reduction (Rs.) |
| Bajaj Auto Ltd. | | | | |
| Two Wheelers: | | | | |
| • Bajaj Super | | | | 153/- |
| • Bajaj Chetak | | | | 160/- |
| • Bajaj M-80 | | | | 78/- |
| • Bajaj sunny | | | | 58/- |
| • Kaawasaki 4S | | | | 271/- |
| • Kawasaki RTZ | | | | 256/- |

| | Net Weight | Maximum suggested consumer price | |
|-----------------------------------|------------|----------------------------------|-------------|
| | | Pre-Budget | Post Budget |
| (inclusive of taxes Rs. per unit) | | | |
| Threewheelers: | | | |
| • Front Engine Auto-riksha | | 1895/- | |
| • Rear Engine auto-riksha | | 2028/- | |
| • Pick-up Van | | 2218/- | |
| • Delivery Van | | 2530/- | |
| • auto Trailer | | 3197/- | |

Escorts

Tractors of various models price reduced by Rs. 9000 to Rs. 13000/-

POND'S

Pond's (India) limited is delighted to announce a reduction in prices consequent to the reduction of rates of excise duty in the Finance Bill 1993-94. The revised prices are given below:

| Product | maximum suggested consumer price (inclusive to taxes) | | |
|-------------------------------|---|---------|-------|
| | 1 | 2 | 3 |
| Pond's Dreamflower Talc | 20g | 7.25 | 5.75 |
| Pond's Dreamflower Talc | 50g | 12.85 | 11.20 |
| Pond's Dreamflower Talc | 100g | 20.45 | 17.90 |
| Pond's Dreamflower Talc | 180g | 2233.50 | 29.25 |
| Pond's Dreamflower Talc | 300g | 43.40 | 38.10 |
| Pond's Dreamflower Talc | 400g | 51.50 | 45.25 |
| Pond's Dreamflower Talc magic | 100g | 23.50 | 20.40 |
| Pond's Dreamflower Talc magic | 400g | 59.00 | 50.70 |
| Pond's Vanishing Cream | 25g | 12.75 | 10.10 |
| Pond's Vanishing Cream | 50g | 21.50 | 16.90 |
| Pond's Vanishing Cream | 80g | 29.50 | 23.20 |
| Pond's Cold Cream | 25g | 16.50 | 13.00 |
| Pond's Cold Cream | 50g | 27.75 | 21.90 |

| <i>Product</i> | <i>maximum suggested consumer price (inclusive to taxes)</i> | | |
|--------------------------------|--|----------|----------|
| | <i>Pre-Budget (Rs/Unit)</i> | <i>2</i> | <i>3</i> |
| Pond's Cold Cream | 70g | 35.50 | 27.90 |
| Pond's Cold Cream | 100g | 47.25 | 37.20 |
| Pond's Cold Cream | 140g | 63.75 | 50.10 |
| Pond's Moisturising Lotion | 80ml | 30.00 | 23.60 |
| Pond's Moisturising Lotion | 120ml | 39.00 | 30.70 |
| Vaseline Intensive Care lotion | 50ml | 19.00 | 15.00 |
| Vaseline Intensive Care Lotion | 100ml | 33.50 | 26.30 |
| Pond's shampoo | 50ml | 20.50 | 17.70 |
| Pond's shampoo | 100ml | 35.50 | 30.20 |
| Pond's Shampoo | 200ml | 62.50 | 54.10 |
| Pond's Shampoo | 500ml | 120.00 | 99.90 |

maximum suggested consumer

maximum suggested consumer
price (inclusive to taxes)

Pre-Budget
(Rs/Unit)

Post Budget
(Rs/Unit)

1 2 3

Pond's Dreamflower Soap

75g

8.50

8.00

Pond's Cold Cream Soap

75g

9.50

9.00

1. With immediate effect invoicing to the stockists by the company and to the trade by the stockists would be by reference to the reduced prices.
2. The above prices (Post-budget) are the maximum suggested consumer prices inclusive of tax. Dealers are at liberty to sell at prices lower than the maximum suggested price.

Pond's (India) Limited

26, Commander-in-Chief Road, Madras-600105 Prices Reduced

Lakmi is pleased to inform that the prices of Status and LAKSTAR Shoes are reduced owing to reduction in Excise Duty. The benefit is passed on to our valued customers.

Lakhani

Status Fashion Shoes

Policy Paper in Education

5056. SHRI MANORANJAN BHAKTA:
Will the Minister of human RESOURCE DEVELOPMENT be pleased to state:

(a) whether the World bank is preparing any policy Paper on education;

(b) if so, whether the entire range from primary education to technical and vocational education is likely to be covered by the said Policy Paper; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SELJA) (a) Government of India is not aware of World Bank preparing any policy paper on education

(b) and (c). Do not arise.

[*Translation*]

Agricultural Equipments to Farmers

5057. DR. RAMESH CHAND TOMAR:
Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have formulated any scheme of provide agricultural equipments to the farmers at reasonable prices; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) Yes, Sir.

(b) Government of India have implemented schemes during 1992-93 which provided subsidy to the identified farmers for improved agricultural implements and machines. The details of the schemes are as under:

- (i) A General Sector Scheme on Promotion of Agricultural Mechanisation has been implemented, under which subsidy was given @ 30% subject to maximum of Rs. 30, 000/- to farmers having perennially irrigated land holding between 6 to 8 acres or equivalent for tractors below 18 PTO HP.
- (ii) In addition, Crop Production Programmes on Oilseeds, Pulses, Wheat, Rice, Maize & Millets and Cotton had a component of specified agricultural equipment where subsidy was provided to the identified farmers.

Rules Regarding Cancellation of Tickets

5058. SHRI SHIV SHARAN VERMA:
Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have made many changes in the rules regarding cancellation of railway tickets and refund of the amount of fare; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) (a) and (b). With effect from 1.2.93, the following changes have been made in the Railway Passengers (Cancellation of tickets and refund of fares) rules, 1990:

1. Refund on Reserved, RAC and Wait-listed tickets will be admissible at the station

upto the following time limits

(a) 3 hrs. after actual departure of the train - on tickets for a destination station upto 200 kms.,

(b) 6 hrs. after actual departure of the trains- on tickets for a destination of more than 200 kms. but upto 500 kms., and

(c) 12 hrs. after actual departure of the train on tickets for a destination station of more than 500 kms.

2. For night trains leaving between 21.00 hours and 06.00 hours, refund on reserved/RAC/ Wait-listed tickets will be admissible at the station within the time limit specified in para 1 above or within first two hours after the opening of reservation office, whichever is later.

3. (a) The existing flat cancellation charges on reserved tickets will continue to be levied on tickets surrendered for cancellation more than one day in advance of the scheduled departure of the train (excluding the day of journey):

(b) 25% cancellation charges will be levied on reserved tickets surrendered for cancellation within one day in advance (excluding the day of journey) and upto for hours before the scheduled departure of the train; and

(c) 50% cancellation charges will be levied on reserved tickets surrendered for cancellation with four hours before the scheduled departure of the train and upto the time limits for tickets of various distances mentioned in para 1 above.

4. In the case of tickets issued for travel from some other station (like return journey or onward journey tickets) refund at the

ticket issuing station will be granted if it is surrendered before the scheduled departure of the train from the station from where the ticket is valid

5. The charges for issue of duplicate ticket in lieu of the lost/misplaced/forfeit/reserved tickets will be as under:

(a) 25% of the total fare in the case of tickets for journeys upto 500 kms.

(b) 10% of the total fare in the case of tickets for journeys more than 500 kms., subject to the minimum recovery of 25% of the total charges for reserved tickets of 500 kms., and

(c) 25% of the total fare, irrespective of distance, for tickets of trains like Rajdhani Express, Shatabdi Express, etc., which have separate fare structure on point to point basis.

6. Proponement of journey on reserved ticket shall be allowed if the ticket is surrendered during the working hours of reservation office and upto six hours before the scheduled departure of the train in which the reservation is required.

7. Change of reservation, on a reserved ticket, from lower class to higher class or from seat to berth in the same train will be admissible if the request for such change is made-

(a) either during the working hours of reservation office and up to six hours before the scheduled departure of the train, or

(b) during the course of journey in the train.

[English]

Railway Projects in Kerala

5059 SHRI THAYIL JOHN ANJALOSE: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is delay in the implementation of certain railway projects in Kerala;

(b) if so, the names of such projects;

(c) the dates of commencement of these projects and the time schedule fixed for their completion;

(d) the original estimated cost and the revised cost of those projects separately; and

(e) the reasons for delay and the steps proposed to be taken to expedite the completion of these projects?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) to (e). There has been some delay in the completion of the work of Trichur-Gurubvayyoor now line project on account of contractual problems requiring re-tendering for part of the work. The project was sanctioned in 1987-88 at a cost of Rs. 17.46 crores. The revised cost of the work is Rs. 25.40 crs. The work was originally targeted for completion by 29.92. The line has, however, been completed and opened to traffic on 31.3.93.

Technical Education Centre

5060. SHRIMATI BIBHU KUMARI DEVI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose

to establish a Technical Education Centre and an Institution for higher education in Science in the North-Eastern region;

(b) if so, the details thereof;

(c) the probable location of the institution; and

(d) the time by which such institutions are likely to be established?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUAMRI SELJA): (a) No, Sir.

(b) to (d). Do not arise

[Translation]

Computerised Reservation facility in Trans Yamuna Area

5061. SHRI B.L. SHARMA PREM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Computerised reservation facility provided in train Yamuna area of Delhi is inadequate as compared to the population of this area;

(b) if so, the total number of computerised centres opened so far in this area; and

(c) the number of additional reservation centres proposed to be opened by the Government in that area during 1993-94?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). No, Sir, Two computerised reservation centres opened in Trans Yamuna area of Delhi are considered adequate for the population of that area.

(c) There is no such proposal

[English]

"Manas Sanctuary"

5062. DR. C. SILVERA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Manas Wild life Sanctuary in Assam is cut of bounds for tourists for the last several years;

(b) if so the reasons therefore;

(c) whether the Government propose to take some measures to revive this Sanctuary;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes Sir.

(b) The tourists are not being allowed because of security reasons.

(c) Yes, Sir.

(d) Deployment of armed personnel in coordination with local police and forest staff has been taken up to strengthen the protection measures

(e) Does not arise

Voluntary Teachers in Himachal Pradesh

5063. PROF. PREM DHUMAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether several voluntary teachers

have been appointed in Himachal Pradesh during the last two years are a fixed pay which is almost one third of the pay of regular teachers;

(b) if so, the details thereof;

(c) whether due to wide spread resentment among these voluntary teachers, studies have ben adversely affected; and

(d) if so, te steps taken by the Government to provide adequate pay scales to these volyntary teachers?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SELJA): (a) to (d). The information is being collected and will be laid on the Table of the Sabha

Train Accidents between Etawah and Agra

5064. SHRIMATI SAROJ DUBEY: Will the Minister of RAILWAYS be pleased to state:

(a) the number of train accidents occurred between Etawah and Agra junctions during 1991-92;

(b) the main casues of those accidents and the details of the loss of life and property sufferd therein; and

(c) thne measures proposed to be taken by the Government to check such accidents in future?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No Consequential train accidents occurred between Etawah and Agra junctions during 1991-92

669 *Written Answers*

CHAITRA 29, 1915 (SAKA)

Written Answers 670

(b) and (c). Do not arise.

[English]

Wagons for Gujarat and Nanded

5065. SHRI S.N. VEKARIA: Will the Minister of Railways be pleased to state:

(a) the total demand of wagons raised State-wise and Union territory-wise during the last three years, year-wise;

(b) the number of wagons provided against their requirements separately;

(c) the reasons for not providing re-

quired wagons to Rajkot in Gujarat and Nanded in Maharashtra as a result of which thousand quintals of foodgrains and other goods are lying on platforms; and

(d) the concrete steps Governments propose to take to meet their requirement in future accordingly?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). State and Union territory-wise statistics are not maintained. However, zonal railway-wise demand and supply of wagons for the last three years are given below:

| Railways | (in four wheelers) | | | | | | |
|----------------------|--------------------|---------|---------|---------|---------|---------|--|
| | 1989-90 | 1990-91 | 1991-92 | | | | |
| | Demand | Supply | Demand | Supply | Demand | Supply | |
| | 2 | 3 | 4 | 5 | 6 | 7 | |
| Southern | | | | | | | |
| Broad Gauge | 629424 | 629424 | 691366 | 391179 | 712026 | 717836 | |
| Metre Gauge | 243345 | 243345 | 245388 | 245375 | 270376 | 269256 | |
| South Central | | | | | | | |
| Broad Gauge | 193414 | 191426 | 1252456 | 1246850 | 1344546 | 1342765 | |
| Metre Gauge | 222897 | 221777 | 207852 | 202470 | 224696 | 220672 | |
| South Eastern | 462612 | 4657420 | 4807545 | 4798783 | 5279565 | 5272279 | |
| Western | | | | | | | |
| Broad Gauge | 874721 | 8661796 | 908026 | 891062 | 935803 | 900105 | |
| Metre Gauge | 497643 | 4893320 | 473232 | 457037 | 489215 | 460330 | |

Passenger Amenities at Stations in Orissa

5066. SHRI ANADI CHARANDAS: Will the Minister of Railways be pleased to state:

(a) the names of the railway stations on S.E. Railway covering Orissa State, where the retiring room facilities have been provided during 1991-92 and 1992-93;

(b) the names of stations where such facilities are proposed to be provided during 1993-94;

(c) whether funds have been provided for the beautification, water supply, installation of chairs/ benches and development of other passenger amenities at the Jajpur-Keonjhar Road Station on S.E. Railway;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) to (e). The

information is being collected and will be laid on the table of the Sabha

[*Translation*]

Incidents of looting in trains

5067 SHRI RAJENDRA KUMAR SHARMA: Will the Minister of RAILWAYS be pleased to state:-

(a): the number of incidents of looting in the long distance trains reported in each zone during the last six months;

(b) the total value of the goods looted; and

(c) the steps being taken to avoid such incidents?

THE MINISTER OF RAILWAYS SHRI C.K. JAFFER SHARIEF): (a) and (b). The information during the last six months (September, 1992 to February, 1993) is as under:-

STATEMENT

| Railways | Goods Trains | | Passenger Trains. | | |
|--------------------|------------------|--------------------------------|-------------------|-------------------------------|--|
| | No. of incidents | Value of goods looted (in Rs.) | No. of incident | Value of good looted (in Rs.) | |
| 1 | 2 | 3 | 4 | 5 | |
| Central | - | - | 19 | 2,922,977 | |
| Eastern | - | - | 31 | 6,56,666 | |
| Northern | - | - | 3 | 14,861 | |
| North Eastern | - | - | 12 | 2,50,870 | |
| Northeast Frontier | - | - | 9 | 3,08,171 | |
| Southern | - | - | 2 | 17,000 | |
| South Central | - | - | 3 | 1,920 | |
| South Eastern | 1 | 23,86,786 | 10 | 4,91,783 | |
| Western | - | - | 3 | 11,007 | |
| Total | 1 | 23,86,786 | 92 | 20,45,255 | |

(c) The long distance passenger trains are escorted by the Government Railway Police, which functions under the control of the State Government concerned.

Goods trains carrying valuable consignments are being escorted by RPF and to control the same, the preventive measures like joint raids with the GRP, intensive track patrolling, picketing at vulnerable spots, conducting surprise raids on receivers of stolen Railway property on the basis of intelligence collected by Crime Intelligence Staff, ambush in vulnerable spots laid to frustrate the criminals are being taken by the RPF.

[*English*]

Distribution of Foodgrains in Tribal Areas of Maharashtra

5068. SHRI RAM NAIK: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the norms followed for distribution of foodgrains through PDS in tribal areas of Maharashtra;

(b) whether per head system is being not followed; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) to (c). The operational responsibility for implementing the Public Distribution System (PDS) including fixing of norms, scale of entitlement of PDS commodities in the State rests with the State Governments/UT Administrations. Maharashtra Government

has reported that the State Government has decided to distribute foodgrains @ 20 kgs. per month per family in the areas covered under the Integrated Tribal Development Project (ITDP), irrespective of number of members in the family. The State Government has done this keeping in view the difficulties in calculation faced by tribals, a majority of them being illiterate.

[*Translation*]

"Conservation of Medicinal Plants"

5069 MAJ. GEN (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Parvatiya Kshetron Ki Vanaspatiyon Ka Sanrakshan Jaruri" appearing in the Dainik Jagran dated March 4, 1993.

(b) whether the Government have received any report about the seminar organised by the C.B. Pant Agricultural University;

(c) if so, the matter discussed and the recommendation made therein;

(d) the steps taken and proposed to be taken by the Government to encourage plantation of medicinal/aromatic herbs in the hilly areas; and

(e) whether the Government propose to set up any processing plant for the medicinal/aromatic herbs in the region?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (c). The attention of the Government has been drawn to the news-item in question published in

Dainik Jagran. No report has been received about the Seminar organised by the G.B. Pant Agricultural University.

(d) The steps taken by the Government to encourage the plantation of medicinal / aromatic herbs in the hilly areas include the following:

- (i) Development of protocol for multiplication of some endangered medicinal plants through tissue culture.
- (ii) Establishment of a network of protected areas in regions where medicinal plants are found
- (iii) Introduction of a Centrally Sponsored Scheme for raising Minor Forest Produce including medicinal plants; and
- (iv) Survey and collection of data on threatened and endangered species and research studies for their rehabilitation.

(e) There is no proposal to set up a processing plant in the region.

[English]

Report of Niepa

5070. SHRI SANAT KUMAR MANDAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have received the Report submitted by the National Institute of Education Planning and Administration (NIEPA) on quality of teaching in University and colleges;

(b) if so, the salient features of the main

recommendations/observations made in the Report; and

(c) the concrete measures being taken to improve the present situation particularly the distance mode and use of the audio-visual media for disseminating teaching-learning materials to academic and non-academic staff learners?

THE DEPUTY MINISTER OF DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA): (a) and (b). According to the information furnished by National Institute of Educational Planning and Administration, (NIEPA), a news-item titled 'Financial Crisis Hits Higher Education' based on an article prepared in their individual capacity by two faculty members of NIEPA was published in The Hindustan Times dated 18th March, 1993. The article deals with certain aspects in the training programmes for the university and college teachers and makes out a case for adopting distance education mode for staff development.

(c) Indira Gandhi National Open University (IGNOU) has established Distance Education Council (DEC) to improve the functioning of the distance mode of education. The Distance Education Council has been authorised to look after all aspects of distance mode of education including of audio-visual media for disseminating teaching learning materials of the academic and non-academic learners.

Indian Schools of Mines, Dhanbad

5071. SHRI RAMDEW RAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT

OPMENT be pleased to state:

(a) the details of the various on-going projects in Indian School of Mines, Dhanbad as on date along with their sanctioned cost with break-up, existing, man power strength category-wise of commencement and duration; and

(b) the details of new projects likely to be sanctioned to the Indian School of Mines, Dhanbad?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SELJA): (a) Information is being collected and will be laid on the Table of the House.

(b) The approval of new Projects depends upon the availability of funds and viability as decided by the funding Agencies.

[*Translation*]

Central Grants to District Centers

5072 SHRI SURENDRA PAL PATHAK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any financial assistance has been provided by the Union Government to the district centres engaged in teaching of English and Sanskrit languages;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER FOR DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA): (a) to (c). The following financial assistance was provided to Central Institute of English and Foreign Languages (CIEFL) Hyderabad, for the District Centres for English during the last three years;

| <i>Years</i> | <i>Rs. (in lakhs)</i> |
|--------------|-----------------------|
| 1990-91 | 30.44 |
| 1991-92 | 35.00 |
| 1992-93 | 40.00 |

There is no scheme of District Centres for teaching of Sanskrit Language in this Ministry.

[*English*]

Use of Regional Language in Examinations

5073. SHRI MOHAN RAWAT: Will the Minister of RAILWAYS be pleased to state:

(a) whether the examinations and interviews conducted by various Railway Recruitment boards in the country are held in local language besides English and Hindi;

(b) if so, the reasons for which the trilingual formula is not followed by the Railway Recruitment Board, Bombay (Maharashtra):

(c) whether any guidelines have ever been issued in this regard;

(d) if so, the salient features thereof; and

(e) the time by which the Railway Recruitment Board, Bombay (Maharashtra) is likely to conduct examination and interview for recruitment in the local language also?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir.

(b) Does not arise

(c) and (d). In accordance with the extant policy, the candidates are allowed an option to use either Hindi or English in written examination and interviews conducted by Railway Recruitment Boards.

(e) Does not arise.

Grants to Kerala for Project Film

5074. SHRI V.S. VIYAYRAGHAVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the U.G.C. has provided any financial assistance to Universities in Kerala for project films as a medium of social education and communication; and

(b) if so, the details thereof?

THE DEPUTY MINISTER FOR DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA) (a) and (b). According to the information furnished by UGC, no such proposal has been received by the commission from any of the Universities in Kerala. However, the Commission has received proposals from Calicut, Cochin and Kerala Universities for setting up of Audio-Visual Centres for which a committee is likely to visit these Universities.

Raman Science Centre

5075. SHRI ARVIND TULSHIRAM KUMBLE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the present status of the Raman Science Centre at Nagpur in Maharashtra;

(b) the details of the financial allocation made to the Centre; and

(c) the time by which it is likely to be opened for the public?

THE DEPUTY MINISTER FOR DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA) (a) to (c). The Raman Science Centre at Nagpur in Maharashtra, which has come up at a total cost of Rs. 250 lakhs has already been inaugurated and opened for public in March, 1992.

"Draft Note on Air Pollution"

5076. SHRI HARISH NARAYAN PRABHU ZANTYE: SHRI YASHWANTRAO PATIL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have drawn up a Draft Note on air pollution in metro polyan towns due to transport sector; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCE AND MINISTER OF STATE IN THE MINISTRY OF ENVIRON-

MENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). Yes, Sir. An approach to air pollution control in metropolitan towns is being attempted. This would cover use of gas in transport sector, declaration of traffic zones for pedestrians, promoting decongestion etc.

[*Translation*]

Incentives to Sports Persons

5077. SHRI GAYA PRASAD KORI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to provide incentives to the sports persons in rural areas; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (MUKUL WASNIK):

(a) and (b). With a view to provide incentives to sportsmen from rural areas the following Schemes are in operation

(i) Scouting of Talent for Admissions of Sports Project Development Areas Centres, Sports Hostels and the adopted schools under National Sports Talent Contests beings from Taluka level where boys and girls coming from rural areas have ample opportunity to compete.

(ii) Special Area Games, a Scheme run by Sports Authority of India aims at scouting talent from the remote rural and tribal areas displaying genetic giftedness for a particular sports discipline.

(iii) Scholarships for promising sportsmen from rural areas also are given by Sports Authority of India under Sports Talent Search Scholarship Scheme.

(iv) Under the Scheme of Promotion of Sports and Games in Schools through Prize Money, Cash Prizes of Rs. 10,000 are awarded to Secondary/Higher Secondary Schools which win District Inter School Tournament conducted by School Games Federation of India.

(v) Rural Sports Tournaments are held from the Block level to National level in certain selected sports disciplines.

(vi) Under the Grants to Rural Schools for Construction of playfields and purchase of non-consumable equipment, maximum assistance of Rs. 1 lakh is available to a school located in rural area.

(vii) Sportsmen from rural area are entitled for incentives under general incentive schemes of the Department e.g., Special Cash Award to Medal Winners in International Sports Competitions, Arjuns Award, Dronacharya Award and Rajiv Gandhi Khel Ratan Award.

[*English*]

Sugar Mills

**5078. SHRI M. KRISHNASWAMY:
SHRI BAPU HARI CHAURE:
SHRI SANTOSH KUMAR
GANGWAR:
SHRI RAM SINGH
KASHWAN:
SHRI SATYA DEO SINGH:**

Will the Minister of FOOD be pleased to state:

(a) the number of recommendations for issue of letters of intent received by the Union Government for setting up of New Sugar Mills in various States, State-wise;

(b) the number of letters of intent issued, State-wise;

(c) the time by which the remaining

recommendations are likely to be cleared; and

(d) the names of the places for which licences have been issued or likely to be issued for setting up of sugar mills, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF (SHRI KALP NATH RAI): (a) The State-wise number of recommendations received from State Governments for issue of letters of intent for setting up of new sugar mills, as on 22.03.1993, are as follows:-

| <i>Sl. No.</i> | <i>State</i> | <i>No. of recommendations received from State Government for setting up of new sugar factories</i> |
|----------------|------------------|--|
| 1. | Uttar Pradesh | 88 |
| 2. | Maharashtra | 167 |
| 3. | Andhra Pradesh | 28 |
| 4. | Punjab | 2 |
| 5. | Orissa | 1 |
| 6. | Madhya Pradesh | 2 |
| 7. | Tamil Nadu | 3 |
| 8. | Gujarat | 2 |
| 9. | Haryana | 6 |
| 10. | Bihar | 4 |
| 11. | Karnataka | 5 |
| 12. | Arunchal Pradesh | 1 |
| Total | | 309 |

(b) to (d). After issue of the licensing policy guidelines for new and expansion of existing sugar factories for the sugar year 1991-92 and the 8th five Year Plan (1992-93 - 1996-97) on 8.11.1991, one letter of intent for the establishment of a new sugar factory of 2500 TCD at Khalbujurg, Teh. Kasarawad, Distt. Khargone in the State of Madhya Pradesh has been issued to M/s. Narmada Sugar Ltd. Pending applications are now being processed in accordance with the aforesaid guidelines.

Seats for Children of Ex-Servicemen in Engineering Colleges

5079. SHRI K.H. MYNIYAPPA:
SHRI C.P.
MUDALAGIRYAPPA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have received representations from ex-servicemen regarding reservation of seats in educational institutions particularly in the Engineering Colleges for their children;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE DEPUTY MINISTER FOR DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA) (a) to (c). In accordance with the guidelines issued by the All India Council for Technical Education under Section 10 (0) of the AICTE Act, 1987 admission to engineering colleges are to be made only through merit either through an entrance test or on the basis of qualifying marks in the qualifying examination. The question of reservation of seats for any other

category does not arise except for those students belonging to SC/ST category as provided in the Constitution.

Conversion of Auranabad Pabhani Railway Line

5080. SHRI ANNUSHRAO RAOSAHEB TOPE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Gauge Conversion Project from Aurangabad to Parbhani Via Jalna has been included in the works programme for 1993-94;

(b) if so, the details of the plan prepared in this regard along with the estimated cost and the funds allocated for 1993-94; and

(c) the time schedule fixed for its completion?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) Work on Aurangabad-Jalna (64 kms) has been completed. Work on Jalna-Parbhani (114.7 Kms) is in progress. The estimated cost of conversion for Jalna-Parbhani is Rs. 66.16 crs. The allocation made for 1993-94 is Rs. 55 crs.

(c) By March, 1994.

[*Translation*]

Stoppage at Narkher Station

5081. SHRI TEHSINGH RAO BHONSLE: Will the Minister of RAILWAYS be pleased to state:

(a) whether any demand has been made for halting train Nos. 6031, 6032, 26195/2696 and 7481/7432 at Narkher Station of the Central Railway; and

(b) if so, the time by which the said demand is likely to be implemented?

THE MINISTER OF RAILWAYS (SHRI C.K. HAFFER SHARIEF): (a) and (b). Demands received for providing the stoppage of 6031/6032 Jammu tawi-Madness, 2615/2616 G.T. Express, 7481/7482 Varansai-Tirupati Express and 8238 Chattisgarh Express at narkher have been examined but not found commercially justified.

Grants for Universities in Delhi

5082. SHRI NITISH KUMAR:
SHRI NAWAL KISHRE RAI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Govern emnt have received requests from intellectual; to raise the amount of allocations earmaked for universities located in Delhi for the year 1993-94; and

(b) if so, the action proposed to be taken thereon?

THE DEPUTY MINISTER FOR DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA): (a) According to the infoamtion furnsihed by UGC, no request to this effect has been received by the Commiusuion from such quarters. However, during he meeting of vice-Chancellors of cetnral Univeritiues, a veiw was express

that the allocation for the year 1993-94 for all cental Unvesitiues should be raised to ensrue that the essential academic activiteirs of these Unuvestiyes do not get affected adversely.

(b) The Plan and Non Plan allocations of NGE for 1993-94 jave been enhaced.

Supply of Fertilizers to madhya Pradesh

5083. SHRI MAHENDRA KUMAR SINGH THAKUR

Will the Minister of AGRICULTURE be pleased to state:

(a) the quantity of fertilizers allocated by the Union Governemnt for the current Kharif and Rabi seasons in Madhya Pradesh;

(b) whether the Government propose to increase the supply opf fertilizers to the State; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHAN KUMAR): (a) The allotment of fertilisers made to Madhya Pradesh for Rabi 1992-93 seasons (October, 92 to March, 1993) and proposed for Kahrif, 1993 seasons (1st April, 93 to September, 1993 are as follows:

| <i>Product</i> | <i>Rabi, 1992-93</i> | <i>Allotment ('000 tonnes) Karif, 1993 (Proposed)</i> |
|-------------------|----------------------|---|
| Urea | 464.20 | 522.50 |
| Ammonium Sulphate | 11.00 | 85 |

Potassia ad phosphatic Fertilises have been decontgroilléd since August, 1992.

(b) and (c). Allocation of fertilisers to State Government are made in consiltaytion with the State Government and the fertilisers industry. The entire assised requirement of Urea and Ammonium Sulphata in respect of Madhya Pradesh stands fully allocated

[English]

Development of Fisheeries in Andhra Pradesh

5084. SHRI BOLLAI RAMAIAH: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the schemes approed for development of fisheries in Andhra Pradesh during 1992-93;

(b) the assistance released by the Union Governemnt to that State therefore and the fudns actually utilised; and

(c) the steps taken/proposed to be taken for the deveopment oif fiseries in the State during 1993-94?

THE MINISTE OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOUCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHAN KUMAR): (a) and (b). Government of India is implementing the following Cetnral Sector/ Centrally Sponsored Schemes for develop-

ment of fisheries, under which the statesae eligible for financial assistance:

- (i) Freshwter Aquaculture
- (ii) Integrated Brakishwater Fish Farms Development
- (iii) Motorisation of Triditional Craft
- (iv) Introduction of Intermediate Craft
- (v) Introduction of Plywood Craft
- (vi) Re-imbursemot of Excise Duty on HSD Oil
- (vii) Inland Filsheries Statistics
- (viii) Assistanc for enforcing Marine Fishing Hequlations Act
- (ix) Resource enhacement through artifical reef and marictue
- (x) Assistance for Strengthening fish marketing
- (xi) Establsihment of Model villages
- (xiii) Savings -cum-Relief for fishermen

Central assistacne is released on the basis of the request received from the states and progress of implementation of the scheme. During the current year cental assistance has been released for the following progremmes:

| <i>Item</i> | <i>Amount Released (Rs. in lakhs)</i> |
|--|---|
| (i) Feshwater Aquacuture | 22.00 |
| (ii) Integrated Bracksiwae Fish Farm Development | 73.12 |

| <i>Item</i> | <i>Amount Released (Rs. in lakhs)</i> |
|---|---|
| (iii) harbours and Bandin Centres | 12.71 |
| (iv) Re-imbancement of Central Excise Duty on HSD Oil | 10.00 |
| (v) Motorisation | 25.00 |
| (vi) Inland Fishery Statistics | 1.20 |
| (vii) Development of Model Fishermen villages | 50.00 |

(c) during 1992-93, 8, 016 ha. of pond area has been brought under intensive fish culture and the average productivity has been released to the level of 1700 Kg/ha. Sanction has been accorded for motorisation of 500 traditional craft. Approval has been conveyed for developing 16 model fishermen villages. Work on a UNDP assisted Model Shrimp Farm has been completed and the Shrimp Hatchery is under construction.

Alleged Irregularities in the Supply of DMS

5085 SHRI G. DEARAYA NAIK:
SHRI V. SREENIVASA
PRASAD:
SHROI SANAT KUMAR
MANDAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether any case of alleged unauthorised payment of one crore rupees to a bogus milk supplier cartel by Delhi Milk Scheme has come to the notice of Government.;

(b) if so, the details thereof;

(c) whether the Government have ordered any enquiry into the alleged misappropriation of funds by the Delhi Milk Scheme;

(d) if so, the details thereof; and

(e) the steps taken or proposed to be taken by the Government to avoid the recurrence such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHAN KUMAR): (a) to (e). No, Sir. However, some payments were made to local cooperative societies and State Dairy Federations by the Delhi Milk Scheme with retrospective effect. The relevant records were examined by the Audit who has raised certain points regarding payment with retrospective effect and its authorisation. The matter is under examination.

Palm Trees

5086. SHRI DHARAMABHIKSHAM:
SHRI K.V.R. CHOWDARY:
SHRI N.V.V.S. MURTHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether new areas have been identified to grow the oil palm crops;

(b) if so, the details thereof, especially in Andhra Pradesh; and

(c) the steps taken by the Government to boost the plantation of palm trees so as to reduce the import of palm oil?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHAN KUMAR): (a) and (b). A total area of about 7.96 lakh hectares has been identified as suitable for oil palm cultivation in 11 States, of which a total area of 4 lakh hectares has been identified as suitable for oil palm cultivation in Andhra Pradesh.

(c) A number of Plan Schemes have been introduced in the identified States to initiate advance action to promote oil palm cultivation over 80,000 ha. during VIII Plan. These include Oil Palm Seed Gardens, Oil Palm Nurseries, Distribution of Oil Palm Seedlings, Assistance to Oil Palm Growers for the oil palm Plantations, Frontline Demonstration, Demonstration Projects and Demonstration processing Units, seed Germination and a Comprehensive training programme.

Maintenance of Dakshin Express

5087. PROF. UMMAREDDY VENKAESHWARLU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the level of passenger amenities and catering services in the Dakshin Express (New Delhi to Visakhapatnam) is below the prescribed standard;

(b) if so, the reasons therefor and the steps proposed to be taken in this regard;

(c) whether there is any proposal to monitor the punctuality of this train and to increase its speed;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFER SARIEF) (a) and (b). Amenities as per existing norms have been provided in Dakshin Express. Upgradation and improvement of facilities/ amenities for the passengers is a continuous process. As regards catering services, the requirements of passengers are satisfactorily met from the static units enroute.

(c) to (e). Instructions already exist to monitor the punctuality of trains round-the-clock. This is being done. It is not possible to increase the speed of the train at present, due to track conditions and resource constraints.

Appointment of Urdu Teachers

5088. SHRI RAJESH KUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to provide any special funds to the State Government for appointment of Urdu teachers to promote Urdu;

(b) if so, the details of the funds allocated for the purpose, during 1991-92 and 1992-93 State-wise;

(c) whether Urdu is being taught in Kendriya Vidyalayas and Navodaya Vidyalayas; and

(d) if so, the number of Urdu teachers in

Kendriya Vidyalas and Navodaya vidhyalas at present?

THE DEPUTY MINISTER FOR DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SELJA) (a) The Government proposes to introduce a Centrally Sponsored Scheme for Appointment of Urdu Teachers, from 1993-94 for the remaining part of the 8th Five Year Plan.

(b) No funds were allocated for this Scheme during 1991-92 and 1992-93. However, a sum of Rs. 80 lakhs has been proposed for the 8th Five Year Plan.

(c) and (d). Information is being collected and will be laid on the Table of the House.

[*Translation*]

Production of Rabi and Kharif Crops

5089. SHRI BHAGWAN SIHANKAR

RAWAT: Will the Minister of AGRICULTURE be pleased to state:

(a) the target fixed for the production of Rabi and Kharif crops during the current financial year; and

(b) the comparative figures of Rabi and Kharif crops produced during the last three years and during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHAN KUMAR): (a) and (b). Statement I and II giving the targets and likely achievement of production of foodgrains and major commercial crops during Kharif and Rabi seasons of the current agricultural year i.e. 1992-93 along with the comparative figures of last three years are enclosed as I and II

STATEMENT

Directorate of Economics & Statistics all India Estimates of Foodgrains Production as on 22-02-93

| | | (Million Tonnes) | | | | | |
|----------------|-------------|---------------------|---------|---------|---------|------|--|
| CRDP | | 1989-90 | 1990-91 | 1991-92 | 1992-93 | | |
| | | Final Target likely | | | | | |
| 1 | | 2 | 3 | 4 | 5 | 6 | |
| Rice | | | | | | | |
| | Kharrif | 65.88 | 66.32 | 64.82 | 68.75 | 63.0 | |
| | Rabi/Summer | 7.69 | 7.97 | 8.84 | 8.50 | 8.5 | |
| | Total | 73.57 | 74.29 | 73.66 | 77.25 | 71.5 | |
| Wheat | | 49.85 | 55.14 | 55.09 | 57.00 | 56.0 | |
| Jowar | | 9.23 | 8.33 | 5.91 | 9.00 | 8.8 | |
| | Kharrif | 3.67 | 3.35 | 2.45 | 4.00 | 3.5 | |
| | Rabi | 12.90 | 11.68 | 8.36 | 13.00 | 12.3 | |
| | Total | | | | | | |
| Bajra | | 6.65 | 6.89 | 4.64 | 6.50 | 7.2 | |
| maize | | 9.65 | 9.96 | 7.98 | 9.50 | 9.9 | |
| Ragi | | 22.77 | 2.34 | 2.68 | 2.50 | 2.7 | |
| Small Millets | | 1.30 | 1.19 | 0.95 | 1.00 | 1.1 | |
| Barley | | 1.49 | 1.64 | 1.65 | 1.75 | 1.5 | |
| Coarse Cereals | | 29.60 | 27.72 | 22.16 | 28.50 | 29.7 | |
| | Kharrif | | | | | | |

| | | (Million Tonnes) | | | | | |
|----------------------|---------------------|---------------------|---------|---------|---------|-------|--|
| CRDP | | 1989-90 | 1990-91 | 1991-92 | 1992-93 | | |
| 1 | | 2 | 3 | 4 | 5 | 6 | |
| | | Final Target likely | | | | | |
| | Rabi | 5.16 | 4.99 | 4.10 | 5.75 | 5.0 | |
| | Total | 34.76 | 32.70 | 26.26 | 34.25 | 34.7 | |
| Total Cereals | Kharif | 95.48 | 94.03 | 86.98 | 97.25 | 92.7 | |
| | Rabi | 62.70 | 68.10 | 68.03 | 71.25 | 69.5 | |
| | Total | 158.18 | 162.13 | 155.01 | 168.50 | 162.2 | |
| | Tur | 2.75 | 2.41 | 2.19 | 3.00 | 3.0 | |
| | Other kharif Pulses | 2.76 | 3.00 | 2.25 | 3.00 | 3.0 | |
| | Gram | 4.22 | 5.36 | 4.16 | 5.20 | 5.2 | |
| | Other Rabi Pulses | 3.13 | 3.49 | 3.45 | 3.30 | 3.3 | |
| | Total Pulses | 5.51 | 5.42 | 4.44 | 6.00 | 6.0 | |
| | Rabi | 7.35 | 8.65 | 7.61 | 8.50 | 8.5 | |

| | | (Million Tonnes) | | | | | |
|------------------|--------|---------------------|---------|---------|---------|-------|--|
| CRDP | | 1989-90 | 1990-91 | 1991-92 | 1992-93 | | |
| | | Final Target likely | | | | | |
| 1 | | 2 | 3 | 4 | 5 | 6 | |
| Total | | 12.86 | 14.26 | 12.05 | 14.50 | 14.5 | |
| Total Foodgrains | | | | | | | |
| | Kharif | 100.99 | 99.44 | 91.42 | 103.25 | 98.7 | |
| | Rabi | 70.05 | 76.95 | 75.64 | 79.75 | 78.0 | |
| | Total | 171.04 | 176.39 | 167.06 | 183.00 | 176.7 | |

| | (Million Tonnes) | | | | | |
|----------------------------|------------------|---------|---------|---------|---------------------|--|
| | 1989-90 | 1990-91 | 1991-92 | 1992-93 | Final Target likely | |
| | 2 | 3 | 4 | 5 | 6 | |
| CRDP | | | | | | |
| 1 | | | | | | |
| Sunflower | | | | | | |
| Kharrif | 2.7 | 3.3 | 3.8 | 3.0 | 3.8 | |
| Rabi | 3.6 | 5.4 | 8.0 | 5.0 | 8.0 | |
| Total | 6.3 | 8.7 | 11.8 | 8.0 | 11.8 | |
| Soyabean | | | | | | |
| Total | 18.0 | 26.0 | 22.8 | 24.0 | 29.5 | |
| Total Nine oilseeds | | | | | | |
| Kharrif | 96.2 | 98.0 | 89.2 | 100.0 | 105.0 | |
| Rabi | 73.0 | 88.1 | 93.6 | 90.0 | 95.0 | |
| Total | 169.2 | 186.1 | 182.8 | 190.0 | 200.0 | |
| Cotton * | | | | | | |
| Total | 114.2 | 98.4 | 98.4 | 120.0 | 117.2 | |
| Jute ** | | | | | | |
| Total | 70.7 | 79.2 | 88.5 | 77.8 | 65.2 | |
| Mesta ** | | | | | | |
| Total | 12.2 | 13.1 | 13.3 | 14.2 | 11.0 | |
| Jute & Mesta ** | | | | | | |
| Total | 82.9 | 92.3 | 101.8 | 92.0 | 76.2 | |

| | (Million Tonnes) | | | | | |
|------|------------------|---------|---------|---------|---------------------|---|
| | 1989-90 | 1990-91 | 1991-92 | 1992-93 | Final Target likely | |
| CRDP | | | | | 4 | 5 |
| 1 | 2 | 3 | 4 | 5 | 6 | 6 |

Sugarcane (Cane)

2255.7

2410.5

2492.6

2430.0

2300.0

Potato

Onion

Coconut^①

Tobacco

• Lakh bales of 170 kgs. each

** lakh bales of 180 kgs. each

① In hundred million nuts.

Shrimp Farming Project

5090. DR. P.R. ANGWAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have promoted Nagarjuna Fertilizers and Chemicals Limited to set up fully Integrated Shrimp Farming Project for the production of white prawns and penaeus monodon; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGYSOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHAN KUMAR): (a) and (b). Letter of Permission for the manufacture of frozen prawns under 100% Export Oriented Scheme has been issued to M/s Nagarjuna Aqua Exports Limited, Hyderabad by the Department of Industrial Development. M/s Nagarjuna Fertilizers and Chemicals Limited is one of the co-promoters of the project. The project is proposed to be established in the district of Nellore in Andhra Pradesh at a total cost

Mobile food and Nutrition Extension Units

5091. SHRI PETER G. MARBANIANG:
SHRI PROBIN DEKA:
SHRI ANADI CHARAN DAS:

Will the Minister of FOOD be pleased to state:

(a) the district-wise number of Mobile Food and Nutrition Extension Units Working in each State;

(b) whether the Government propose to set up more such units;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) Following Community Food and Nutrition Extension Units are working in various States:

| <i>State/Union Territory</i> | <i>Location of Units</i> |
|------------------------------|--|
| Andhra Pradesh | Hyderabad, Vijayawada; Vishakhapatnam; |
| Arunchal Pradesh | Itanagar; |
| Assam | Guwahati, |
| Bihar | Patna; Ranchi; |
| Goa | Panaji; |
| Gujarat | Ahmedabad; Valsad; |

| <i>State/Union Territory</i> | <i>Location of Units</i> |
|------------------------------|---|
| Haryana | Hissar; Faridabad; |
| Himachal Pradesh | Mandi; Shimla; |
| Jammu and Kashmir | Jammu; |
| Karnataka | Bangalore; Mangalore; |
| Kerala | Ernakulam; Thiruvananthapuram |
| Madhya Pradesh | Bhopal; Jabalpur; Raipur |
| Maharashtra | Bombay; Nagpur; Pune; |
| Manipur | Imphal; |
| Meghalaya | Shilong; |
| Orissa | Bhubaneswar; |
| Punjab | Ludhiana; |
| Rajasthan | Jaipur; Udaipur; |
| Sikkim | Gangtok; |
| Tamil Nadu | Madras; Madurai; |
| Uttar Pradesh | Lucknow; |
| West Bengal | Calcutta; |
| Chandigarh | Chandigarh; |
| Delhi | Gulabi Bagh; Kidwai Nagar; Mayapuri; |
| Dadra and Nagar Haveli | Silvassa; |
| Pondicherry | Pondicherry; |
| Andaman and Nicobar Islands | Port Blair; |

(b) and (c). There is no such proposal under consideration.

(d) Further expansion of nutrition education and extension is being done by involvement of non-governmental organisations.

[*Transaltion*]

"Killing o Tigers"

5092. SHRI DAU DAYAL JOSHI: Will the Minister of ENVIRONMENT AND FORESS be pleased to state:

(a) the number of tigers killed by the poachers during the last year, Tiger Reserve-wise;

(b) the number of tigers died of natural death during that period;

(c) the total expenditure incurred on the Proeject Tiger Scheme during 1992-93, Tiger Reseve-wise; and

(d) the steps taken/prosed to be taken by the Government to check poaching keeping in view of the decreasing number of tigers?

THE MINISTER OF STATE OF THE MINSTYR OF ENVIRONEMNT AND FORESTS (SHRI KAMAL NATH): (a) and (b). The information is being collected and will be laid on the Table of the House.

(c) A Statemet is laid on the Table of the House.

(d) No State Government has reported any decline in tiger popultion. However, they have been advised to intensity patrilling and strengthen vigilance to guard against any poaching.

STATEMENT

The Central Assistance released under Project Tiger Scheme during 1992-93, Tiger Reserve-wise is as under:

| <i>Name of Tiger Reserve</i> | | <i>Central Assistance released (Rs. in lakhs)</i> |
|------------------------------|--------------|---|
| 1. | Corbett | 29.245 |
| 2. | Palamau | 55.696 |
| 3. | Simllipal | 45.693 |
| 4. | Kanha | 61.301 |
| 5. | Manas | 38.836 |
| 6. | Sariska | 45.700 |
| 7. | Ranthambhore | 46.779 |
| 8. | Bandipur | 24.397 |

| <i>Name of Tiger Reserve</i> | | <i>Central Assistance released (Rs. in lakhs)</i> |
|------------------------------|----------------------|---|
| 9. | Sunderban | 30.615 |
| 10. | Melghat | 44.147 |
| 11. | Periyar | 48.862 |
| 12. | Indravati | 20.871 |
| 13. | Namdapha | 27.874 |
| 14. | Dhudwa | 28.485 |
| 15. | Nagarjunsagar | 20.076 |
| 16. | Buxa | 37.525 |
| 17. | Kalakad-Mundanthurai | 29.630 |
| 18. | Pench | 6,920 |
| Total | | 642.052 |

[English]

**Conversion of Madurai -Maniyachi
Railway Line**

5093. SHRI KADAMBUR M.R. JANARHTANAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the conversion work of Madurai-Maniyachi railway line into broad-gauge has been started;

(b) if so, the progress made so far in this regard and the scheduled fixed for its completion;

(c) if not, the reasons for not taking up the said project; and

(d) the estimated cost of the project?

THE MINISTRY OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) yes, Sir.

(b) the work has been completed in 30.3.93

(b) Does not arise

(d) The estimated cost of conversion Madurai Maniyachchio (127.25 kms) MG line into bg is Rs. 72. 78 crores.

[Translation]

Development of Fisheries in Madhya Pradesh

5094. SHRI KELAN RANM JANGDE: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of schemes approved for development of fisheries in Madhya Pradesh during 1992-93;

(b) the amount of central assistance provided during the period for the purpose, Scheme-wise; and

(c) the programmes made so far, Scheme-wise; and

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHAN KUMAR): (a) and (b). Government of India is implementing the following Central Sector/ Centrally Sponsored Schemes for development of fisheries, under which the states are eligible for financial assistance.

- (i) Freshwater Aquaculture
- (ii) Inland fisheries Statistics
- (iii) Assistance for strengthening fish marketing
- (iv) Group Accident Insurance
- (v) Establishment of Model Villages
- (vi) Savings -cum-Relief

Central assistance is released on the basis of the request received from the states and progress of implementation of the scheme. During the current year central assistance has been released for the following programmes:

| <i>Item</i> | <i>Amount Released (Rs. in lakhs)</i> |
|--------------------------------|---|
| (i) Freshwater Aquaculture | 35.00 |
| (ii) Inland Fishers Statistics | 1.96 |
| (iii) Group Accident Insurance | 2.00 |

(c) During the year 4, 157 ha. of pond area has been brought under intensive fish culture and the average productivity was raised to 1055 kg/ha. about 37,000 fishermen were brought under the coverage of Group Accident Insurance.

Conversion of Indore-Mau Railway line

5095. SHRI PHOOL CHAND VARMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether public representatives have drawn the attention of the Government time and again towards the gauge conversion of Indore-Mau railway line;

(b) if so, the action taken by the Government in this regard;

(c) the time by which the government is likely to take decision to link Parithamapur industrial area (adjoining to Mau) with broad gauge railway line; and

(d) the details in this regard?

THE MINISTER OF RAILWAYS (SHRI C.K. HAJFER SARIEF): (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

[English]

Sports and Physical Education

5096. SHRI DHARMANNA MONDAYA SADUL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are considering to make sports and physical education a mass movement during the current year; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS & SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): (a) and (b). The Programme of Action for the implementation of the National Sports Policy, which was laid on Tables of both Houses of Parliament in August 1992 sets out in detail the policy of the Govt. with regard to making sports and Physical Education a mass movement. This policy, however, will require considerable time to implement as the support and cooperation of other Central Govt. Ministries the State Govts, National Federations and others, will be required. The main thrust of the Policy will be in the following areas:-

(a) To introduce sports and games as a compulsory activity in schools and colleges;

(b) To improve media coverage as a means to encourage participation in sports;

(c) To encourage investment in sports by private and public bodies;

(d) To ensure easy and inexpensive availability of sports goods;

(e) To create the required infrastructure; and

(f) Introduction of suitable incentives for sports persons.

[*Translation*]

Opening of Schools in U.P.

5097. SHRI SWAMI SURESHANAND: Will the Minister of HUMAN RESOURCE DEVELOPMENT be please to state:

(a) whether the Government propose to open new schools and universities in Uttar

Pradesh particularly in Agra Division;

(b) if so, the details thereof, location-wise; and

(c) the estimated expenditure likely to be incurred thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (c). No, Sir. The Government of India has no Scheme for opening of schools under the administrative control of the State/UT Governments. There is no proposal with the Government of India to open new universities in Uttar Pradesh, particularly in Agra Division.

"World 1993 Report by World Watch Institute"

5098. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of ENVIRONMENT AND FORESTS be please to state:

(a) whether attention of the Government has been drawn to the World 1993 report brought out by World watch Institute;

(b) if so, the suggestions made therein' and

(c) the reaction of the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) The Report deals with numerous environmental and development issues related to policy-making in various countries:

(c) Government have taken note of the 'State of the World Report on Progress

towards a Sustainable Society', published by the World watch Institute.

World Bank Assistance to Gujarat

5099. SHRI N.J. RATHVA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the amount allocated to Gujarat during each of the last three years for the implementation of the World Bank financed "Education for All" programme?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): In India there has been no World Bank Financed 'Education for all' programme during the last three years.

Black-marketing of Kerosene

5100. SHRI JEEWAN SHARMA: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be please to state:

(a) whether large quantity of kerosene oil meant for distribution through public distribution system in Delhi has been and is being siphoned off in black-market by the agents/retailers'

(b) if so, the details thereof;

(c) how the Government keep check/monitor to ensure such diversions do not take place;

(d) the number of employees found involved in aiding and abetting the diversion and the action taken against them; and

(e) the number of complaints received against the officials and the action taken on each of them?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) and (b). Delhi Administration has reported that during the period 1.1.92 to 28.2.93, 20 cases relating to diversion of kerosene by Agents/retailers, and stocking of kerosene without licence, were detected. FIRs were lodged in all these cases.

(c) Regular checking of the supplies received by Agents and retailers are made by the Food & Supplies Department of Delhi Administration to check diversion of kerosene through unauthorised channels. The distribution of kerosene to consumers is constantly monitored. A control Room has been set up to receive complaints from the public. An anti-Hoarding cell is also functioning. Checkings are conducted on the basis of complaints/information received.

(d) and (e). Seven complaints were received in the Vigilance Branch of the Food & Supplies Department during the last six months. Out of these, one complaint was not found substantiated, five are under various stages of examination and in one case Inquiry Officer has been appointed to investigate the changes.

Special Fund for Asian Games

5101. SHRI GEORGE FERNANDES: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the National Sports Federations have urged the Government for creating a special Asian Games fund for the training and caching of teams for the 1994 Hiroshima Asiad;

(b) if so, whether they have also urged

the Government to allow them to import sports equipment worth Rs. 10 crore without customs duty; and

(c) if so, the Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): (a) and (b). Both the Indian Olympic Association (IOA) and the Department of Youth Affairs & Sports (DYAS) have assessed the additional requirement of funds for the preparation of the Asian Games contingent for the 1994 Asian Games at Rs. 20.00 crores approximately. No specific amount has been suggested for the import of equipment, however, the calculation of Rs. 20,000 crores takes into account the requirement for imported equipment as well.

(c) The matter is under consideration of the Government.

Apprentice Act, 1961

5102. SHRI ANNA JOSHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have received requests regarding extension of Apprentice Act, 1961 to the students who pass the Secondary School Examination with new professional courses;

(b) if so, the decisions taken by the Government thereon; and

(c) the difficulties in extending the application of the Act in favour of such students?

THE DEPUTY MINISTRY OF HUMAN

RESOURCE DEVELOPMENT DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SELJA)(a) to (b). Apprentices Act, 1961 was amended in 1986 to bring within its purview the training of 10+2 vocational students. A total of 60 subject fields have so far been designated for training under the Act.

Development of Fisheries in Kerala

5103. SHRI THAYIL JOHN ANJALOSE: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the schemes approved for development of fisheries in Kerala during 1992-93;

(b) the assistance released by the Union Government therefor, Scheme-wise; and

(c) the progress made so far, Scheme-wise?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTRY OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNNA KUMAR): (a) and (b). Government of India is implementing the following Central Sector/Centrally Sponsored Schemes for development of fisheries, under which the States are eligible for financial assistance:

- (i) Freshwater Aquaculture
- (ii) Integrated Brackishwater Fish Farm Development
- (iii) Motorisation of Traditional Craft
- (iv) Introduction of Intermediate Craft
- (v) Introduction of Plywood Craft

- | | |
|--|--|
| (vi) Re-imburement of Excise Duty on HSD Oil | (xi) Group Accident Insurance |
| (vii) Inland Fisheries Statistics | (xii) Establishment of Model Villages |
| (viii) Assistance for enforcing Marine Fishing Regulations Act | (xiii) Savings-cum-Relief for fishermen |
| (ix) Resource enhancement through artificial reefs & mariculture | Central assistance is released on the basis of the request received from the states and progress of implementation of the scheme. During the current year, central assistance has been release for the following programmes: |
| (x) Assistance for strengthening fish marketing | |

| <i>Item</i> | <i>Amount Released (Rs. in lakhs)</i> |
|--|---|
| i. Freshwater Aquaculture | 14.00 |
| ii. Harbours & Landing Centres | 239/24 |
| iii. Re-imburement of Central Excise Duty on HSD Oil | 1.75 |
| iv. Motorisation | 25.00 |
| v. Inland fisheries Statistics | 0.88 |
| vi. Welfare of Fishermen Group Accident Insurance Savings-cum-Relief | 288.40 |
| vii. Net making Plants | 900.00 |

(c) During 1992-93, 2,950 ha. of pond area has been brought under Intensive Fish Culture and the average productivity raised to 1280 Kg/ha. Sanction has been accorded for motrisation of 500 traditional craft. About 1,16,700 fishermen were brought under the coverage of Group Accident Insurance & 1 lakh fishermen were provided the benefit of Savings-cum-Relief. Work is in progress in respect of 5 fishing harbours and 6 landing centres.

Meeting of Montreal Protocol Fund in Delhi

5104. DR. C. SILVERA: Will the Minister of ENVIRONMENT AND FORESTS be

pleased to state:

(a) whether any Environment Meet on the Montreal Protocol fund has been held at New Delhi recently;

(b) if so, the details thereof;

(c) the issues discussed and the decisions taken in the meeting; and

(d) the steps taken/proposed to be taken by the Government to ensure implementation of those decisions?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FOR-

ESTS (SHRI KAMAL NATH): (a) Yes Sir.

(b) A Conference on the Montreal Protocol for the Indian Industry was organised by the Ministry of Environment and Forests on January 28-29, 1993. Representatives of various United Nations organisations, concerned Ministries/Department/Public Sector Undertakings, Council of Scientific and Industrial Research Laboratories and concerned industries participated in the Conference.

(c) and (d). The Conference was organised to familiarise the Indian Industry with the provisions of the Montreal protocol and the Multilateral Fund of the Protocol for meeting the incremental economic costs of phasing out the production and use of Ozone depleting substances, and of introducing substitute technologies for the production and use of Ozone friendly substances. A Task Force has been set up by the Department of Industrial Development, Ministry of Industry, to draw up a national strategy to comply with the objectives of the Protocol in so far as it relates to India. The Country Programme to be drawn up in consultation with the concerned industry is also under preparation. This would detail the kinds of projects which to be posed for assistance from the Multilateral Fund, in each of the major sectors involved in the production and use of Ozone depleting substances in the country.

[*Translation*]

Supply of Kerosene Oil to Farmers

5105. SHRI RAM PRASAD SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Agricultural technologists in the country have developed a Light Weight Portable Pumping Set run by kerosene oil;

(b) if so, whether the farmers are supplied adequate quantity of kerosene oil to the holders of such pumping sets;

(c) if so, the details thereof; and

(d) if not, the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) No, sir. The Indian Council of Agricultural Research has not developed any light weight portable pumping set run by kerosene oil.

(b) Does not arise.

(c) Does not arise.

(d) Does not arise.

[*English*]

Natural Calamities in Orissa

5106. SHRI ANADI CHARAN DAS: Will the Minister of AGRICULTURE be pleased to state:

(a) the districts in Orissa affected by various natural calamities during each of the last three years;

(b) the details of the loss of crops, properties and livestock caused as a result thereof, year-wise;

(c) the financial assistance sought and the amount actually provided to the State, year-wise;

(d) whether any central team has visited the State to review the drought/flood situation and recommended relief measures;

(e) if so, the details thereof; and

1993; and

(f) the action taken by the Government thereon?

(b) the steps taken/proposed to be taken by the Government in the light of recommendations made in the said Conference?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) to (f). Information is being collected.

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) Sir, the World Neem Conference focused the attention of scientists, environmentalists, policy makers and others on the potential of neem and similar plants in sustainable agriculture, specially pest control, public and veterinary health and family planning.

Production of New Breed of Cows

5107. SHRI RAM NAIK: Will the Minister of AGRICULTURE be pleased to state:

(b) High priority is given to promote use of neem and other environmentally safe methods for pest control. Research on different uses of neem is being supported by various government agencies. The registration committee established by the government under the Insecticide Registration Act of 1968 has simplified the procedures to encourage commercialization of the neem products for pest control for the benefit of the farmers.

(a) whether the Indian Council of Agricultural Research (ICAR) in cooperation with the Military Farm at Meerut has produced a new breed of cows;

(b) if so, the details thereof;

(c) whether the Government propose to pass on this new technology to the agriculturists in the country in near future; and

(d) if so, the action plan thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) No, Sir.

Import of Wheat

5109. SHRI MOHAN RAWALE;
SHRI H.D. DEVEGOWDA;
SHRI NAWAL KISHORE RA

(b) to (d). Does not arise.

Will the Minister of FOOD be pleased to state:

World Neem conference

5108. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the wheat imported from United States of America has been detained at Ports and sent for laboratory tests by the Port Health authorities;

(a) the salient features of deliberations that took place in 'World Neem Conference' held in Bangalore during 24-28 February,

(b) if so, the details thereof;

(c) whether the test reports have since

been received;

(d) if so, the results thereof; and

(e) the action proposed to be taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) to (e). Of the 4.20 lakh tonnes of US wheat discharged by 15 vessels, the release of a consignment of 55,000 tonnes brought by MV 'Vitessa' at JNPT Bombay on 14.1.93 was withheld by Port Health Authorities because of their suspicion that it contained foreign matter in excess of the limit permitted under PFA Rules. On detailed sampling and analysis at Central Food Laboratory, Pune, the consignment was, however, found fully fit for human consumption and conforming to PFA standards. After having been fully satisfied with the quality, the consignment was subsequently released by the Port Health authorities for issue for Public Distribution system.

[*Translation*]

"Encroachment of Forest Land"

5110. SHRI SURENDRA PAL PATHAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the area of forest land in hectares encroached upon alongwith the area of forest land in hectares which has been regularised in Uttar Pradesh particularly in Tarai area by December, 1922;

(b) whether any policy decision regarding regularising the forest land encroached upon by the above date has been taken;

(c) if so, the details thereof; and

(d) the instruction issued by the Union

Government to the Government of Uttar Pradesh in regard to avoiding/checking further encroachment on forest land in future?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) The information regarding area under encroachment is maintained by the State Government. However, no encorachment on forest land in Uttar Pradesh has been regularised under the Forest (Conservation) Act, 1980.

(b) No, Sir.

(c) Does not arise.

(d) Encroachment on forest land is an offence under Indian Forest Act, 1927 and all the State Governments have been repeatedly requested to avoid encroachment on the forest land.

Scheme for Sports Talents

5111. SHRI TEJSINGH RAO BHONSLE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Sports Authority of India proposes to formulate a new scheme to encourage sports talents; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS & SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): (a) No, Sir.

(b) Does not arise.

Cotton Production**[English]**

5112. SHRI MAHENDRA KUMAR
SINGH THAKUR:
SHRI KADAMBUR M.R.
JANARTHANAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) the target fixed by the Government for cotton production during the year 1993-94; and

(b) the major plant protection scheme formulated to protect the cotton crop from "Ball-Rot" and other major diseases which affected the cotton crop in Tamil Nadu recently?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) The Ministry of Agriculture has proposed 11.5 million bales as production target of cotton for 1993-94.

(b) The Government of India is implementing the Centrally Sponsored Scheme of Intensive Cotton Development Programme in important cotton growing states including Tamil Nadu. Under the scheme, besides other developmental activities, the provision of financial assistance has been made for supply of plant protection chemicals and equipments to the farmers to protect cotton crop from pests and diseases. During 1992-93 incidence of diseases in Tamil Nadu was reported in low intensity.

Assistance from Sugar Development Fund to Sugar Mills in Andhra Pradesh

5113. SHRI BOLLA BULLI RAMAIAH:
DR. RAMKRISHNA KUSMARIA:

Will the Minister of FOOD be pleased to state:

(a) whether the Government have provided any assistance out of the Sugar Development Fund to the sugar mills in Andhra Pradesh;

(b) if so, details thereof during the last two years;

(c) whether the fund has been fully utilised by the sugar mills in Andhra Pradesh; and

(d) the names of the sugar mills which are proposed to be developed out of the said fund during the ensuing year?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) and (c). A statement showing the names of sugar undertakings which have been sanctioned loans from the Sugar Development Fund for sugarcane development and for modernisation/ rehabilitation of plant & machinery, alongwith the amounts disbursed to them during the year 1991-92 & 1992-93 is given below.

(d) Applications in respect of the following sugar undertakings in Andhra Pradesh have been received for grant of loans from Sugar Development Fund:

Cane Development:

| <i>Sl.No.</i> | <i>Name of the Mill</i> |
|---------------|---|
| 1. | M/s The Nizamabad Cooperative Sugar Factory Limited, Sarangapur, District: Nizamabad, Andhra Pradesh 503 186 |
| | <i>Modernisation/rehabilitation</i> |
| 2. | M/s Sri Sarvaraya Sugars Ltd., PO. Chelluru District: East Godavari, Andhra Pradesh 533 261 |

STATEMENT

| Sl.No. | Name of the Mill | Amount sanctioned (Rs. in lakhs) | Date of sanction | Amount disbursed (Rs. in lakhs) |
|------------------------------|---|-------------------------------------|------------------|------------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| <i>Sugarcane Development</i> | | | | |
| 1. | M/s. Nagarjuna Co-op. Sugars Ltd., Gurazala, Distt. Guntur | 44.93 | 18.04.91 | - |
| 2. | M/s. Shree Vaani Sugars & Industries Ltd. Chittoor Distt. Modernisation | 270.45 | 22.03.93 | - |
| 3. | M/s. Jeypore Sugar Coompany Ltd., Chagallu, Distt. Guntur | 330.00 | 28.10.91 | 330.00 |
| 4. | M/s. K.C.P. Ltd., Unit Laxmiinaagar, Krishna District. | 860.00 | 10.10.91 | 860.00 |
| 5. | M/s. Nizam Sugar Co. Ltd., Metpally, Distt. Karimnagar | 500.00 | 11.4.91 | 500.00 |

| Sl.No. | Name of the Mill | Amount sanctioned (Rs. in lakhs) | Date of sanction | Amount disbursed (Rs. in lakhs) |
|--------|--|-------------------------------------|------------------|------------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 6. | M/s. Nizam Sugar Co. Ltd., Madhunagar | 500.00 | 11.4.91 | 500.00 |
| 7. | M/s. Nizam Sugar Factory Ltd., Bobbili, Seethanagaram | 690.76 | 14.9.92 | 345.38 |

"Pollution in Uttar Pradesh"

5114. SHRI G. DEVARAYA NAIK:
SHRI V. SREENIVASA
PRASAD:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the pollution level of air, water and noise in the major industrial towns of Uttar Pradesh including Kanpur has been increasing;

(b) if so, whether the Government have conducted any survey to ascertain the exact level of pollution;

(c) if so, the details and the outcome thereof; and

(d) the steps taken to check pollution in Uttar Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI KAMAL NATH): (a) to (c). In Kanpur and in other cities of Uttar Pradesh, the levels of sulphur dioxide and nitrogen dioxide are within the prescribed limits. The levels of suspended particulate matter in residential areas of Kanpur are higher than the stipulated standards owing to industrial emissions and natural dusty conditions.

The water pollution caused by discharge of untreated sewage and industrial effluents render the quality of the surface waters in Kanpur and in other cities to quality levels below the prescribed standards.

In all cities the average of ambient noise levels in residential and commercial areas and silence zones exceed the standards both during the day time as well as in the night time. Vehicular noise was found to be

the major noise generating source in residential, commercial and in silence zones.

(d) The steps taken to check pollution in cities of Uttar Pradesh include the following:

- (i) Effluent and emission standards have been prescribed under the Environment (Protection) Act, 1986;
- (ii) A network of ambient air quality and ambient water quality monitoring stations have been set up;
- (iii) Environmental guidelines have been evolved for siting and operation of industries;
- (iv) Industries have been asked to comply with consent requirements of the State Pollution Control Board to keep the discharge of effluents and emission within the stipulated limits;
- (v) Fiscal incentives are provided for installation of pollution control equipment and shifting of polluting industries from congested areas;
- (vi) A scheme has been initiated to give assistance to clusters of small scale industrial units as well as local bodies for setting up common effluent treatment plants;
- (vii) A time bound action plan for control of emission from the 17 categories of polluting industries has been prepared in consultation with the State Governments.

Implementation of 10+2 Schemes

5115. SHRI RAJESH KUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the 10+2 Scheme has been implemented by all the States;

(b) if not, the reasons therefor;

(c) the criteria fixed/adopted for implementing the said Scheme;

(d) whether the Government have issued any directives to the State Governments in regard to the implementation of this scheme; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (e). All the States have accepted the 10+2 educational structure in principle. School Education is primarily the concern of the State Governments who decide the educational structure and other academic/administrative matters in respect of the school system under their respective jurisdiction. The role of Government of India in such matters being recommendatory, it has been attempting to bring about uniformity in structure of school education by persuasion and no financial assistance to the States is provided in this regard.

"Polluting Industries In Noida"

5116. SHRI BHAGWAN SHANKAR RAWAT:
SHRI ROSHAN LAL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of the industries causing pollution including industries handling hazardous substance in NOIDA, Uttar Pradesh;

(b) the names of industries against which prosecutions have been launched and the results thereof;

(c) whether there is any plan to shift these industries from the area;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) There are 82 small scale units with pollution potential located in NOIDA, Uttar Pradesh. There is no major accident hazard installation yet identified in the area.

(b) and (c). Out of these 82 units, 18 have installed effluent treatment plants and the construction of effluent treatment facilities for 4 units has been taken up. The U.P. State Pollution Control Board has issued notices to the units that have not set up treatment facilities. Legal action has been initiated against 3 units, namely, M/s Sandeep Paper Mills, M/s Grewal paper mills and M/s Singhal paper mills. There are no plans for shifting of these units as these are in approved industrial areas and are required to comply with the prescribed standards.

(d) and (e). Does not arise.

Capacity of FCI and CWC Godowns in Meghalaya

5117. SHRI PETER G. MARBANIANG: Will the Minister of FOOD be pleased to state:

(a) the number of godowns of the Food

Corporation of India and Central Warehousing Corporation in Meghalaya;

(b) whether the capacity of these godowns is inadequate;

(c) if so, the steps taken or proposed to be taken to increase the capacity of these godowns;

(d) whether the Government propose to open more godowns; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) to (e). As on 31.12.1992, Food Corporation of India had a total of 6 godowns (both owned and hired) in Meghalaya with a total capacity of 21300 tonnes. This capacity is considered adequate for the present on a macro level basis. However, to take care of regional imbalances etc., the Corporation has plans to construct a capacity of 5000 tonnes at Shillong during the 8th Five Year Plan.

The Central Warehousing Corporation is not operating any warehouse in Meghalaya.

World Bank Report on Education

5118. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a recent report of the World Bank has suggested for urgent steps to bring the lower strata in mainstream of education in India; and

(b) if so, the steps taken/proposed to be taken to enhance Central allocation and also to get assistance from the World Bank

for the purpose in the year 1993-94 and next two years?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) Since independence and more particularly after National Policy on Education, 1986, equalization of educational opportunities has been high on the national agenda. It is possible that some recent report of the World Bank may have advocated attention to equalisation of educational opportunities.

(b) Over the years there has been a constant endeavour to step up allocations for education. The Central Plan outlay for education for the year 1993-94 is Rs. 1310 crores which is 37.6% more than the outlay for the year 1992-93.

The Uttar Pradesh basic education project has been appraised recently by the World Bank. External resources may be mobilised for the District Primary Education Programme to which a reference was made in the budget speech.

[*Translation*]

Waiting Room at Jhansi

5119. SHRIGAYA PRASAD KORI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal to construct additional waiting rooms and platforms, etc. and provide computers for booking of tickets at Jhansi Railway Station in view of heavy density of passenger traffic there;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) to (c). A new island platform of 540 M length with two platform lines is proposed to be constructed on west side of Jhansi station, at an estimated cost of Rs. 3.32 crore. There is no proposal for the present to construct additional waiting rooms as the waiting rooms available at Jhansi station are considered adequate for the present level of traffic. There is no proposal for the provision of computerised reservation at Jhansi during 1993-94 due to constraint of funds.

[English]

"National Conservation Strategy and Policy Statement"

5120. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have launched a National Conservation Strategy and Policy Statement on Environment and Development;

(b) if so, the details thereof alongwith the date on which the policy statement has been launched; and

(c) the details of follow up action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). The National Conservation Strategy and Policy Statement on Environment and Development was finalised and announced on 2nd June 1992, after extensive consultations between Central and State Governments, non-government organisations, experts and informed individuals. The Strategy and Policy Statement cover comprehensively the various national environmen-

tal concerns and list specific action points required to bring about an environmental orientation in the key sectors of development.

(c) The follow up action taken includes the following:-

- The document was laid on the Table of both the Houses of Parliament on 21 and 22 July, 1992, respectively.
- It has been published as a Resolution in the Gazette of India (Extraordinary) in Part (1)-Section (1), vide SO No.145. J-18038/1/90-IA-III(CS) dated 23rd July, 1992.
- It has been circulated to all the State Governments and concerned Central Departments/ Ministries for appropriate action, specially for reorientation of policies and programmes in conformity with the strategy and Policy Statement. The action points relating to each concerned Department/Ministry have also been communicated for taking necessary action. In addition, coordination meetings are being held with the concerned Department/Ministries.

Technical Assistance to Science Centres at Mauritius and Gujarat

5121. SHRI N.J. RATHVA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have taken any decision to provide technical and economic assistance for the Science Centres

likely to be set up in Mauritius;

(b) if so, the details thereof;

(c) the total number of such Science Centres in mauritius for which this assistance is to be provided by the Government;

(d) whether the Government propose to provide adequate assistance for opening Science Centre in Gujarat also;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (c). At the request of Government of Mauritius a three-member team visited Mauritius and have submitted a project report to the Government of Mauritius for setting up a Science Centre in Mauritius.

(d) to (f). A Science Centre at Dharampur in Gujarat is already functioning. There is no proposal for setting up of another Centre in Gujarat.

Foodgrains distributed through PDS

5122. SHRI SYED SHAHABUDDIN: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total quantity of foodgrains distributed through the public distribution system during 1991-92;

(b) the corresponding average number of daily beneficiaries;

(c) the average number of daily benefi-

ciaries as a percentage of total population; and

(d) the average number of daily beneficiaries as a percentage of the population living below the poverty line?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) About 9.8 million tonnes of rice and 8.5 million tonnes of wheat were lifted by the States/UTs for distribution through Public Distribution System (PDS) in 1991-92.

(b) to (d). The administration of the PDS rests with the State Governments/ UT Administrations. Decisions relating to scales of entitlement, norms and periodicity of distribution of PDS items are taken by them. Hence information regarding the average number of beneficiaries per day and the number of the average number of daily beneficiaries as a percentage of (i) total population and (ii) population below poverty iline are not maintained by the Central Government.

[*Translation*]

Super Bazar in Madhya Pradesh

5123. SHRI PHOOL CHAND VERMA: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of branches of the Super Bazar working at present in Madhya Pradesh;

(b) whether the present branches are sufficient to cater to the needs of the common people;

(c) if not, whether Government propose to open more branches of the super Bazar; and

(d) if so, the location-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) to (d). Cooperation is a State subject. Opening, Registration and all activities of the Cooperatives including setting up of Super Bazars are governed by the concerned State Cooperative Societies Act and Rules made there under. These Societies are supervised by the Registrar of Cooperative Societies of the respective States. The information asked for is not available with the Ministry and has been called for from the State Government.

[English]

Special Scheme for Agricultural Development

5124. SHRI ANADI CHARANDAS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have recently launched some special schemes for agriculture development in some States, especially in Orissa and Bihar;

(b) if so, the details thereof, State-wise

(c) the amount of financial assistance granted for the said schemes, State-wise; and

(d) the steps proposed to be taken by the Government to give an impetus to Agriculture development in Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRIS. KRISHNA KUMAR): (a) No, Sir.

(b) and (c). Question does not arise.

(d) Various Central Sector/Centrally Sponsored Crop oriented Programmes are under implementation in Orissa and it is envisaged that they help in increasing agricultural production.

"Mumri Dam in Maharashtra"

5125. SHRI RAM NAIK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of the area of the forest land required for the multi-purpose Mumri Dam;

(b) whether his Ministry have accorded clearance to the project under the Forest (Conservation) Act, 1980;

(c) if so, the details thereof;

(d) if not, since when the project is pending with his Ministry and the reasons for delay; and

(e) the steps taken to expedite the clearance of the project?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) No such proposal has been received from the State Government of Maharashtra under the Forest (Conservation) Act, 1980.

(b) to (e). Do not arise.

Production of Sugar

5126. SHRI BOLLA BULLI RAMAIAH: Will the Minister of FOOD be pleased to state:

(a) the quantity of sugar produced in Andhra Pradesh during 1991-92 and 1992-93;

(b) the efforts being made to improve the sugar production during 1993-94; and

(c) the State's contribution of levy sugar to the Central Pool during that period?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) The required information is as under:-

| <i>Sugar year (Oct.-Sept.)</i> | <i>Sugar Production (Lakh tonnes)</i> |
|------------------------------------|---|
| 1991-92 | 8.49 (Provisional) |
| 1992-93 (upto 28.2.93) | 3.65 (Provisional) |

(b) The Government have initiated the following measures to improve the level of sugar production in the country:

- (i) Additional production of sugar factories during the period 1st of January, 1993 to 30th April, 1993, over the corresponding period during 1991-92 season would be entitled to 80% free sale quota, as against the normal 60%.
- (ii) The sugar factories which would undertake sugar production during the late crushing period i.e. 1st of May to 31st July 1993 would be entitled to higher free sale quota of 72% as against normal 60%.
- (iii) The Statutory Minimum Price (SMP) of sugarcane for the current 1992-93 season has been increased to Rs. 31/- per quintal linked to a basic recovery of 8.5% with proportionate premium for every 0.1% increase in recovery above that level. An advance announcement of Statutory Minimum

price of Rs. 32.50 per quintal linked to a basic recovery of 8.5% has been made for 1993-94 season.

- (iv) The ratio of levy to freesale sugar has been revised to 40:60 for 1992-93 season, as against 45:55 earlier.
- (v) Zone-wise ex-factory levy sugar price has been notified with reference to the increased SMP of Rs. 31/- per quintal for 1992-93 season.
- (vi) The incentive scheme for new sugar factories and expansion projects has been suitably revised.

(c) Under the present policy of partial control, the distribution of levy sugar is regulated as per the provisions of the Sugar (Control) Order, 1966 and, thus, the State Governments are not required to procure any levy sugar from the factories. The levy sugar is allotted by the Central Government, as per the States' monthly levy sugar quota, from the factories each month for distribution through the Public Distribution System.

Theft of Petrol in Railways

5127. SHRI MOHAN RAWALE: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 9012 on the May 5, 1992 regarding alleged theft of Petrol in Railways and state:

(a) when the case of theft of Petrol was referred to the C.B.T.;

(b) whether the Report of CBI has since been received;

(c) if so, the details thereof;

(d) if not, when the report is likely to be received;

(e) whether in the meantime, the Railways have settled the claim filed by the Indian Oil corporation; and

(f) if so, the details thereof?

THE MINISTER OF RAILWAY (SHRI C.K. JAFFER SHARIEF): (a) On 24.12.91.

(b) No, Sir.

(c) Does not arise.

(d) This depends upon completion of investigation by CBI.

(e) and (f). I.O.C. filed 78 claims cases. The position of these claims cases is as under:

- (i) 13 Claims cases rejected as the consignments were delivered under clear receipt.
- (ii) 40 claims repudiated as there was no sign of leakage.
- (iii) In one case, tank wagon was booked to Loco Foreman, Diesel, Bhopal
- (iv) 8 cases settled but payment with-held for adjustment against Railway dues.
- (v) In one case claim not registered due to incomplete booking particulars.
- (vi) In 12 cases there were duplicate entries.
- (vii) 3 cases are under inquiry.

Watershed Development Programme in Garhwal Region

5128. MAJ. GEN. (RETD) BHUWAN CHANDRA KHANDURI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any World Bank Sponsored Project has been undertaken for Watershed Development in Garhwal region of Uttar Pradesh;

(b) if so, the details thereof indicating the amount spent on it, year-wise;

(c) whether a critical review by experts has been carried out to assess the impact of the Project; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) Yes Sir. Himalayan Watershed Management

Project, Uttar Pradesh with World Bank assistance was started in 1983-84.

(b) Himalaya Watershed Management Project was implemented in Nayar Watershed Area of district Pauri and Chamoli of Garhwal region and Panar Sub-watershed area of district Almora and Pithoragarh of Kumaon region. The project was closed on 30th September, 1992. Year-wise expenditure under Himalayan Watershed Management Project is given below:

| Year | Rs. in lakh Expenditure |
|---------|----------------------------|
| 1983-84 | 124.0 |
| 1984-85 | 110.0 |
| 1985-86 | 298.0 |
| 1986-87 | 777.0 |
| 1987-88 | 738.0 |
| 1988-89 | 1069.0 |
| 1989-90 | 1361.0 |
| 1990-91 | 1230.0 |
| 1991-92 | 1560.0 |
| 1992-93 | 784.0 |
| | 8051.0 |

or Rs. 80.51 crores.

(c) and (d) No Sir. So far no project impact study has been done Project implementation was reviewed regularly by World Bank Field Supervision Mission.

DMUs Utilisation in Railway

5129. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are considering to introduce Diesel Multiple Units (DMUs) for Utilisation in new electrified lines in suburban areas; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI. C.K. JAFFER SHARIEF) (a) and (b). Push Pull type DMU services have been intro-

duced on Sealdah-Barasat-Hasnabad section (electrified between Sealdah and Barasat) from July'90 and are also proposed to be introduced on Virar-Dahanu Road Section from July'93.

[*Translation*]

Raids on Kerosene Depots in M.P.

5130. SHRI PHOOL CHAND VERMA: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the number of raids conducted during the last three years in Madhya Pradesh to check the black marketing of Kerosene;
- (b) the number of cases registered; and
- (c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) to (c). State Governments/UT Administrations are engaged in taking action against persons found to be indulging in malpractices like blackmarketing and other irregularities in the distribution of essential commodities to consumers under the Essential Commodities Act, 1955 and similar relevant legislations. The Government of Madhya Pradesh is reported to have taken the following action under the E.C. Act during the last 3 years to prevent malpractices in essential commodities, including kerosene:

| | 1990 | 1991 | 1992 |
|---------------------------|------|------|------|
| No. of raids made | 4224 | 3903 | 4368 |
| No. of persons arrested | 84 | 68 | 58 |
| No. of persons prosecuted | 225 | 204 | 112 |

Separate information relating to kerosene is not maintained by the Central Government.

[*English*]

Accident of Toofan Express

5131. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there was any accident involving Toofan Express in Tughlakabad area on February 27, 1993;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted into the accident;

(d) if so, the findings thereof;

(e) the number of persons killed and injured therein; and

(f) the preventive measures taken in this regard?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) On 27.2.93, Down POL goods train ex. Bad station to Bhatinda was on run in the Tughlakabad-Okhla section of Delhi Division of Northern Railway and this train stopped short of the routing signal finding the signal at danger. 3007 Down Udyan-Abha Express train was proceeding to New Delhi via Tughlakabad-Okhla section. Driver of 3007 Down Udyan-Abha Express train ignored the Intermediate Starter Signal and dashed in the rear of Stationary down Pol good train.

This resulted in derailment of:-

- (i) train engine and 1 LR coach next to train engine of 3007 Down Udyan-Abha Express.
- (ii) 6 rear-most wagons of Down POL goods train derailed and capsized.

(c) and (d). Senior Administrative Grade Officers' inquiry was conducted into this accident. The Inquiry Committee has concluded that the driver of 3007 Down Udyan-Abha Express train ignored the Intermediate Starter Signal and Dashed in the rear of Stationary Down POL goods train. The driver and Assistant driver of Udyan-Abha Express have been held responsible in this accident.

(e) As a result of this accident 2 railway staff were killed and 8 persons received trivial injuries.

(f) Some of the steps taken to eliminate accidents attributable to staff failure are as under:-

- (i) Induction of technical devices to aid human element.
- (ii) Monitoring the performance of the staff of critical safety categories such as drivers, guards and station masters, etc.
- (iii) Intensive training of running, operating and maintenance staff is conducted.
- (iv) Intensive inspections of track, telecome gears and maintenance depots of coaches, wagons and locomotives.
- (v) Improvement in quality of out-turn from workshops.
- (vi) Continuing emphasis on renewal and rehabilitation of overaged assets, particularly track, bridges and rolling stock.

Hospital in Tinsukia

5132. SHRI UDDHAB BARMAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the conversion works of the existing medical unit to 30 bedded hospital at Tinsukia, Assam are yet to be completed;

(b) if so, the reasons therefor; and

(c) when the conversion works will be completed?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) The contractor to whom this work was initially awarded failed to execute it.

(c) The work has now been restarted in January, 1993 and is expected to be completed by August, 1993.

Appointment in Anthropology Department

5133. DR KARTIKESWAR PATRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the posts of lecturer in the Anthropology Department of the Delhi University is being advertised for the last three years (on 2.9.89, 3.4.91 and 2.3.92);

(b) if so, the number of candidates applied during each year in response to those advertisements;

(c) the reasons for not providing appointment letters to the successful candidates; and

(d) the action taken/proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE), (KUMARI SELJA): (a) to (d). According to the information furnished by the University of Delhi, the posts of lecturer in Anthropology Department of the University had been advertised thrice, i.e. in 1989, 1991 and 1992. In response to these advertisements 113 candidates in 1989 and 1991 taken together and 55 candidates in 1992 had applied but as the matter is subjudice recruitment to these posts is held up.

Research in the Field of Dairy Technology

5134. DR. R. MALLU: Will the Minister of AGRICULTURE be pleased to state:

(a) the various innovations made in the field of Dairy technology by the National Dairy Research Institute, Karnal during the last two years;

(b) whether there is coordination between the National Dairy Research Institute and other Dairy Development Agencies on the application of such new innovations;

(c) if so, the details thereof; and

(d) the steps taken or proposed to be taken by the Government to propagate such technology?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) Sir, The NDRI during the past two years has developed new technologies for accelerated ripening of cheese, cheese spread & whey products, infant formulas for normal, pro-mature & lactase deficient subjects, long-

life coffee flavoured milk drink, buffalo milk casein hydrolysate, lassi powder, tea complete powder, long-life in-package panner, Rasogolla mix power and instant kulfi mix powder.

(b) Yes.

(c) NDRI conducts on regular basis National Seminars, Symposia, Work shops, short-term courses for professionals from Dairy Industry, entrepreneurs and other organisations. The results of findings are also published in various scientific journals and magazines. The findings are also disseminated through Dairy Melas, Exhibitions and personal contacts.

(d) The Institute proposes to strengthen its consultancy services to further accelerate the transfer of technologies.

Floods/Hailstorms in Madhya Pradesh

5135. SHRI PARASARAM
BHARADWAJ:
DR. LAXMINARAYAN
PANDEYA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the districts in Madhya Pradesh affected by the recent floods/hailstorms;

(b) the estimated loss of crops, properties and livestock caused as a result thereof;

(c) the financial assistance sought and the amount actually provided to the state;

(d) whether any Central team has visited the State to review the situation and recommended relief measures;

(e) if so, the details thereof; and

(f) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a)

According to the report received from the Government of Madhya Pradesh, 28 districts have been affected due to recent hailstorms.

(b) As open preliminary assessment made by the Government of Madhya Pradesh, crops in an area of about 3 lakh hectares have been damaged due to this calamity with an estimated value of Rs. 54.00 crores, besides loss of 193 animals.

(c) The State Government of Madhya Pradesh has requested for an amount of Rs. 30 crores for providing relief to the farmers affected by hailstorms. The request of the State Government is being considered in the light of the existing scheme for financing relief expenditure.

(d) No, Sir.

(e) and (f). Do not arise.

[Translation]

Raids Under Essential Commodities Act, 1955

5136. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of raids conducted under Essential Commodities Act, 1955 (Special provisions, 1981) during each of the last three years, State-wise;

(b) the number of persons arrested, prosecuted and convicted during the above period, State-wise; and

(c) the value of goods confiscated during the raids?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) to (c). The information is given in the statements I, II & III annexed.

STATEMENT - I

| <i>SL.No.</i> | <i>State/UT</i> | <i>No. of raids made</i> | <i>No. of persons arrested</i> | <i>No. of persons prosecuted</i> | <i>No. of persons convicted</i> | <i>Value of goods confiscated</i> |
|-----------------------|-------------------|--------------------------|--------------------------------|----------------------------------|---------------------------------|-----------------------------------|
| <i>(Rs. in Lakhs)</i> | | | | | | |
| 1. | Andhra Pradesh | 9948 | 1593 | 21 | 5 | 238.34 |
| 2. | Assam | 1956 | 7 | 41 | - | 0.28 |
| 3. | Arunachal Pradesh | 16 | - | - | - | - |
| 4. | Bihar | 506 | 334 | 303 | - | 107.38 |
| 5. | Gujarat | 5461 | 45 | 71 | 11 | 186.15 |
| 6. | Goa | 43 | 2 | 1 | - | 0.88 |
| 7. | Haryana | 127 | 122 | 19 | - | 3.97 |
| 8. | Himachal Pradesh | 2508 | - | - | - | - |
| 9. | Jammu & Kashmir | 22 | 21 | 5 | - | 0.72 |
| 10. | Karnataka | 3433 | 646 | 374 | 1 | 22.06 |
| 11. | Kerala | 582 | - | - | - | 0.09 |
| 12. | Madhya Pradesh | 4224 | 84 | 225 | 19 | 41.22 |
| 13. | Maharashtra | 502 | 815 | 327 | 118 | 180.79 |
| 14. | Manipur | 15 | 16 | - | - | - |
| 15. | Meghalaya | 332 | - | - | - | - |
| 16. | Mizoram | 87 | 5 | 6 | - | 0.05 |
| 17. | Nagaland | - | - | - | - | - |
| 18. | Orissa | 7078 | 15 | 142 | 1 | 17.98 |
| 19. | Punjab | 13902 | - | - | - | 1.47 |
| 20. | Rajasthan | 1798 | 46 | 155 | 208 | 10.53 |
| 21. | Sikkim | 3 | 7 | - | - | - |
| 22. | Tamil Nadu | 5479 | 109 | 616 | 98 | 120.99 |
| 23. | Tripura | 369 | 10 | 13 | 16 | 0.27 |
| 24. | Uttar Pradesh | 67062 | 1130 | 1879 | 98 | 1087.51 |
| 25. | West Bengal | 1598 | 809 | 416 | 7 | 65.18 |
| 26. | A&N Island | 5694 | 22 | 161 | - | - |
| 27. | Chandigarh | 11 | - | - | - | - |
| 28. | D & N Haveli | - | - | - | - | - |
| 29. | Delhi | 595 | 40 | 33 | 9 | 0.38 |
| 30. | Daman & Diu | 51 | - | - | - | - |
| 31. | Lakshadweep | - | - | - | - | - |
| 32. | Pondicherry | 610 | 86 | 58 | 12 | 0.97 |
| Total | | 134002 | 5984 | 4866 | 603 | 2087.2 |

① (1-1-90 to 31-12-90)

| <i>SL.No. State/UT</i> | <i>No. of raids made</i> | <i>No. of persons arrested</i> | <i>No. of persons prosecuted</i> | <i>No. of persons convicted</i> | <i>Value of goods confiscated</i> |
|------------------------|--------------------------|--------------------------------|----------------------------------|---------------------------------|-----------------------------------|
| | <i>(Rs. in Lakhs)</i> | | | | |
| 1. Andhra Pradesh | 11221 | 1081 | 10 | 5 | 242.13 |
| 2. Assam | 3147 | 4 | 21 | 3 | - |
| 3. Arunachal Pradesh | 18 | - | - | - | - |
| 4. Bihar | 276 | 95 | 138 | - | 169.11 |
| 5. Gujarat | 6977 | 34 | 118 | 3 | 351.10 |
| 6. Goa | 45 | 5 | 5 | - | 2.08 |
| 7. Haryana | 754 | 94 | 36 | - | 0.56 |
| 8. Himachal Pradesh | 28645 | 2 | 8 | - | - |
| 9. Jammu & Kashmir | 103 | 123 | 32 | 1 | 1.00 |
| 10. Karnataka | 4584 | 599 | 46 | 2 | 7.43 |
| 11. Kerala | 14357 | - | 15 | - | 4.14 |
| 12. Madhya Pradesh | 3903 | 69 | 204 | 7 | 53.47 |
| 13. Maharashtra | 18296 | 877 | 500 | 53 | 125.30 |
| 14. Manipur | 73 | 4 | - | - | - |
| 15. Meghalaya | 413 | - | - | - | - |
| 16. Mizoram | 322 | 5 | - | - | 0.57 |
| 17. Nagaland | - | - | NIL | - | - |
| 18. Orissa | 2624 | 25 | 136 | 5 | 39.44 |
| 19. Punjab | 27661 | 22 | 36 | - | 7.79 |
| 20. Rajasthan | 1117 | 10 | 166 | 40 | 27.31 |
| 21. Sikkim | 11 | 11 | - | - | - |
| 22. Tamil Nadu | 12172 | 443 | 3197 | 136 | 199.21 |
| 23. Tripura | 218 | 22 | 10 | - | 0.07 |
| 24. Uttar Pradesh | 19579 | 762 | 1234 | - | 920.22 |
| 25. West Bengal | 2656 | 1218 | 638 | - | 405.92 |
| 26. A&N Island | 4100 | 1 | 56 | - | - |
| 27. Chandigardh | 78 | 3 | - | - | - |
| 28. D & N Haveli | 4 | 7 | - | - | 15.29 |
| 29. Delhi | 2075 | 173 | 106 | 17 | 3.73 |
| 30. Daman & Diu | 39 | - | - | - | - |
| 31. Lakshadweep | - | - | NIL | - | - |
| 32. Pondicherry | 581 | 66 | 22 | 19 | 0.19 |
| Total | 166049 | 5754 | 6735 | 291 | 2576.06 |

STATEMENT -III

| SL.No. | State/UT | No. of raids made | No. of persons arrested | No. of persons prosecuted | No. of persons convicted | Value of goods confiscated | Reported upto |
|----------------|-------------------|-------------------|-------------------------|---------------------------|--------------------------|----------------------------|---------------|
| (Rs. in Lakhs) | | | | | | | |
| 1. | Andhra Pradesh | 10726 | 1065 | 12 | 23 | 246.60 | Dec. |
| 2. | Assam | 899 | - | - | - | 0.98 | Dec. |
| 3. | Arunachal Pradesh | 5 | - | - | - | - | Nov. |
| 4. | Bihar | 456 | 95 | 152 | 2 | 73.71 | Oct. |
| 5. | Gujarat | 7226 | 27 | 123 | - | 349.82 | Dec. |
| 6. | Goa | 166 | 12 | 12 | - | 1.52 | Dec. |
| 7. | Haryana | 605 | 70 | 15 | - | 2.92 | Dec. |
| 8. | Himachal Pradesh | 18899 | 5 | 11 | 9 | 0.24 | Dec. |
| 9. | Jammu & Kashmir | 81 | 82 | 11 | 2* | - | Dec. |
| 10. | Karnataka | 2951 | 261 | 63 | 29 | 24.80 | Oct. |
| 11. | Kerala | 14104 | 7 | 7 | 1 | 19.32 | Dec. |
| 12. | Madhya Pradesh | 2462 | 30 | 103 | 50 | 54.56 | July |
| 13. | Maharashtra | 9691 | 806 | 256 | 16 | 67.06 | Dec. |
| 14. | Manipur | 55 | 20 | 6 | - | 0.01 | Dec. |
| 15. | Meghalaya | 63 | - | - | - | - | Dec. |
| 16. | Mizoram | 333 | - | - | - | 0.01 | Dec. |
| 17. | Nagaland | - | - | NIL | - | - | Dec. |
| 18. | Orissa | 1527 | 59 | 170 | 5 | 11.37 | Dec. |
| 19. | Punjab | 27289 | 8 | 9 | 0 | 1.76 | Dec. |
| 20. | Rajasthan | 1730 | 44 | 204 | 58 | 56.98 | Dec. |
| 21. | Sikkim | 1 | 5 | - | - | - | Dec. |
| 22. | Tamil Nadu | 10842 | 357 | 3166 | 41 | 218.92 | Dec. |
| 23. | Tripura | 52 | 13 | 13 | 1 | 8.32 | Dec. |
| 24. | Uttar Pradesh | 19269 | 657 | 993 | - | 508.42 | Dec. |
| 25. | West Bengal | 2118 | 1133 | 573 | 10 | 379.80 | Oct. |
| 26. | A&N Island | - | - | NIL | - | - | Nov. |
| 27. | Chandigardh | 137 | 2 | - | - | - | Dec. |
| 28. | D & N Haveli | - | - | NIL | - | - | Dec. |
| 29. | Delhi | 1929 | 111 | 49 | 70 | 3.10 | Dec. |
| 30. | Daman & Diu | 15 | - | - | - | - | May |
| 31. | Lakshadweep | - | - | NIL | - | - | Dec. |
| 32. | Pondicherry | 49 | 73 | 17 | 17 | 0.66 | Dec. |
| Total | | 133680 | 4950 | 5965 | 334 | 2029.88 | |

Statement Showing Information Received upto 28.2.1993

**Wid649-651 Suburban Railway Service
in Delhi**

5137. SHRI SURYA NARAIN YADAV:
Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal to introduce a suburban railway service in Delhi in a joint venture with private sector; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) (a). No, Sir.

(b) Does not arise.

[English]

**Deposits of Funds by Cooperative
Banks**

5138. DR. LAL BAHADUR RAWAL:
SHRI ANAND RATNA MAURYA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Registrar of Cooperative Societies, Delhi has issued directions/instructions to the Cooperative Societies to deposit their funds in Cooperative Banks;

(b) if so, the details of the societies and amount deposited by them in the Cooperative Banks in Delhi during the last six months;

(c) whether the Government have received any complaint that the cash orders of some Group Housing Societies issued by these cooperative banks have not been honoured by them; and

(d) if so, the action taken by the Registrar of Societies against managements of these cooperative banks to save the interests of the Societies who have complied the instruction of Registrar by depositing their money in these banks?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) to (d). The information is being collected from the Registrar of Cooperative Societies, Delhi and will be laid on the Table of the House as

and when received.

Subsidy on Fertilizers

5139. SHRI SYED SHAHABUDDIN:
Will the Minister of AGRICULTURE be pleased to refer to the reply given on March 10, 1993 to Unstarred Question No. 2166 and state:

(a) the total outlay on the scheme during 1992-93;

(b) the average percentage of reduction in sale price of DAP & MOP on account to this concession;

(c) whether there was any limit on the quantity of concessional purchase; and

(d) whether the concession was available to all farmers or subject to their economic status or their holding size?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) Rs. 340 crores.

(b) The percentage of reduction in sales price of DAP and MOP on account of the concession is as follows:

| | | |
|-----|---|-----------------|
| DAP | - | 13 to 15% |
| | | (Approximately) |
| MOP | - | 16 to 22% |

(c) and (d). The funds under the scheme were allocated to the State Governments based on their consumption of phosphatic & Potassic fertilizers during the same period of the previous Rabi season. The concession was available to all farmers irrespective of economic status of size of holding.

**Enrolment of Foreign National in
Voter's Lists**

5140. SHRI MOHAN RAWALE:
SHRI SHANKERSINGH
VAGHELA:
SHRI ATAL BIHARI
VAJPAYEE:
KUMARI PUSPADEVI SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether it has come to the notice of the Government that a large number of illegal foreign immigrants in various parts of the country have succeeded in getting themselves enrolled on the voters lists;

(b) if so, the details and facts thereof together with the places in the country, with particular reference to Delhi, from where such reports have been received; and

(c) the corrective measures taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (c). The information is being collected and will be laid on the Table of the House.

Deletion of names of Bangladeshis from Voter's List

5141. SHRI HANNAN MOLLAH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the widespread deletion of names from the Voter's List in Delhi;

(b) if so, the details thereof;

(c) whether the Government have enquired about such attempt of defrechisement of a large number of Indian citizens; and

(d) if so, the steps taken to see that no single genuine Indian citizen living in Delhi should loose his voting right?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (d). Information regarding deletion of names from the Voter's List is being collected and will be laid on the Table of the House.

IAS/IPS from Sikkim

5142. SHRI UDDHAB BARMAN: Will the PRIME MINISTER be pleased to state:

(a) the number of IAS/IPS/IFS officers nominated from the State of Sikkim after its merger with Indian U...

(b) the number of officers directly qualified to IAS/IPS/IFS from Sikkim during the same period and

(c) the number out of them belonging to Nepalis, Bhutia and Lepcha respectively?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) to (c). The information is being collected from the concerned Ministries.

Latrines in Rural Households

5143. SHRI SUSHIL CHANDRA VARMA: Will the PRIME MINISTER be pleased to state:

(a) the salient features of the scheme to enable the rural households to construct latrines in their houses; an

(b) the financial provision made by the Government in the budget of 1992-93 and 1993-94 to meet the requirements of latrine construction in the Country, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) The salient features of the Centrally Sponsored Rural Sanitation Programme (CRSP) are given in statement I.

(b) The budget provision for 1992-93 and 1993-94 for CRSP, Statewise, is at Statement II.

STATEMENT I

Sent features of the Centrally Sponsored Rural Sanitation Programme

(a) There will be no subsidy out of Government Fund for persons above the poverty line.

(b) The contribution by the beneficiaries and the balance cost to be met by the Central Government and the State govt. would be as under:-

| <i>Item</i> | <i>Share of</i> | | <i>Contribution by persons below poverty line</i> | <i>Contribution by the panchayat</i> |
|--|----------------------|--------------------|---|--------------------------------------|
| | <i>Central Govt.</i> | <i>State Govt.</i> | | |
| Construction of household latrines for persons below the poverty line | 40% | 40% | 20% | - |
| Conversion of dry latrines into sanitary latrines | 40% | 40% | 29% | - |
| Village complexes exclusively for women | 35% | 35% | - | 30% |
| Drains and other sanitation facilities can not be met out of JRY funds | 25% | 25% | - | 50% |

The Central assistance is subject to the condition of matching provision/expenditure out of the State Sector minimum Needs programme.

(c) The contribution from persons below the poverty line will be 20% of unit cost either in cash or kind or in labour.

(d) Preference will be given to SC/STs families in selection of beneficiaries. At least 50% of the funds will be utilised for providing sanitary latrines to SCs/STs below the poverty line where the percentage of SC/ST households exceeds 20% of general households. In other cases where SC/ST population is less than 20% of general population, the percentage of funds utilised should be at least the same as the percentage of SC/STs households.

e) Out of the total annual allocation/release under CRSP, the State Sector can utilise the funds in the following manner:-

- i) Upto 72% for construction of individual household latrines and conversion of dry latrines of households below the poverty line with preference among them to SC/STs families.
- ii) upto 10% for village complex for women.
- iii) Upto 5% for drains and other sanitary facilities.

- iv) Upto 10% for health education, awareness demand generation and training of masons to the extent it cannot be met under TRYSEM.
- v) Administrative cost will be limited to 3% of the annual provision.

STATEMENT II

Allocation for Centrally sponsored Rural Sanitation Programme (C R S P)

Rs. in Lakhs

| <i>S.No</i> | <i>State/UT</i> | <i>1992-93</i> | <i>1993-94</i> |
|-------------|-------------------|----------------|----------------|
| 1. | Andhra Pradesh | 105.030 | 157.48 |
| 2. | Arunachal Pradesh | 2.835 | 4.25 |
| 3. | Assam | 38.250 | 57.47 |
| 4. | Bihar | 186.630 | 279.79 |
| 5. | Goa | 1.290 | 1.94 |
| 6. | Gujarat | 47.370 | 71.01 |
| 7. | Haryana | 16.935 | 25.52 |
| 8. | Himachal Pradesh | 17.460 | 26.28 |
| 9. | J&K | 23.115 | 34.65 |

Rs. in Lakhs

Non-Governmental Organisations.

| <i>S.No</i> | <i>State/UT</i> | <i>1992-93</i> | <i>1993-94</i> |
|--------------|-----------------|-----------------|----------------|
| 10. | Karnataka | 85.155 | 127.78 |
| 11. | Kerala | 64.755 | 97.20 |
| 12. | Madhya Pradesh | 122.850 | 184.16 |
| 13. | Maharashtra | 134.490 | 201.80 |
| 14. | Manipur | 4.965 | 7.47 |
| 15. | Meghalaya | 5.355 | 8.03 |
| 16. | Mizoram | 1.485 | 2.16 |
| 17. | Nagaland | 3.720 | 5.58 |
| 18. | Orissa | 73.620 | 110.54 |
| 19. | Punjab | 17.235 | 25.96 |
| 20. | Rajasthan | 63.255 | 94.86 |
| 21. | Sikkim | 1.395 | 2.09 |
| 22. | Tamil Nadu | 111.120 | 166.82 |
| 23. | Tripura | 7.515 | 11.30 |
| 24. | U.P | 261.090 | 391.43 |
| 25. | West Bengal | 100.965 | 151.29 |
| 26. | A&N Islands | 0.255 | 0.40 |
| 27. | Damon & Diu | 0.090 | 0.11 |
| 28. | Lakshadweep | 0.015 | 0.02 |
| 29. | Pondicherry | 0.420 | 0.61 |
| 30. | Delhi | 1.080 | 1.62 |
| 31. | Chandigarh | 0.075 | 0.11 |
| 32. | D&N Havell | 0.180 | 0.27 |
| Total | | 1500.000 | 2250.00 |

NB 1. Where the share works out to less than Rs 5 lakhs, a minimum amount of Rs. 5 lakhs will be provided. So that, there is some visible progress in these States/UTs.

2. In addition an allocation of Rs. 6 crores in 1992-93 and Rs. 7.50 crores in 1993-94 has been made for assistance to council for people's Action and Rural Technology (CAPART) for implimentation of the programme through voluntary organisations/

[*Translation*]

**Schemes for Drinking Water
problem in Bihar**

5144. SHRI BHUBANESHWAR PRASAD MEHTA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated any scheme for water supply for the State of Bihar with the World bank assistance or any other international organisation;

(b) if so, the details thereof and the time by which the scheme is likely to be introduced;

(c) the amount likely to be incurred on these schemes; and

(d) the time by which these schemes are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR):

(a). No, Sir.

(b) to (d). Do not arise.

**Drainage Facilities in Slum Areas
of Uttar pradesh**

5145. SHRI HARI KEWAL PRASAD: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any assistance has been provided for drainage facility for rainy water in urban slums of Uttar pradesh;

(b) if so, the details of the amount sanctioned and released for this purpose during the last three years; an

(c) the places in the State where this

facility was provided

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir. There is a scheme for slum improvement in the State sector under the minimum Needs Programme called "Environmental Improvement of Urban Slums (EIUS)". Under this scheme basic amenities like low cost water supply, drainage, community baths and latrines, widening and paving of lanes and street lighting are provided in urban slums. The slum improvement projects under the EIUS scheme are required to be taken up by the State Governments within their State Plan provisions. The cities and areas selected under the scheme from time to time are determined by the State Governments.

(b) and (c). Question does not arise.

[*English*]

Indian languages for Computers

5146. SHRI BAPU HARI CHAURK: Will the PRIME MINISTER be pleased to state:

(a) whether computers which are capable of using Indian languages in their respective scripts have been developed so far;

(b) if so, the details thereof;

(c) whether multi-language key boards have also been evolved/developed; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN

THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P.R. KUMARAM-ANGALAM): (a) and (b). Yes, Sir. Both Hardware and Software solutions are currently available for using Indian languages in their respective scripts on computers. Hardware solution is through the "Graphics based Intelligent Script Technology (GIST)" add-on-card. A number of software solutions from various manufacturers are also available.

(c) and (d). Yes, Sir. bureau of Indian Standard (BIS) along with the Department of Electronics (DOE) have evolved standard keyboard layout and codes for Indian Scripts. Data entry is facilitated by using this keyboard with stickers in respective languages.

Multinational Drug Companies

5148. SHRI PRAKASH V. PATIL: Will the PRIME MINISTER be pleased to state:

(a) the names of the new drug products, for which approval has been granted to various multinational companies during each of the last three years, company-wise;

(b) the prices approved for each of these products; and

(c) the number of pending industrial licences at present?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) Details of new drugs for which approvals have been granted to multinational companies during the last three years, year-wise are given in the Statement.

(b) These are non-scheduled drugs.

(c) As on 31.3.1993, no Industrial Licences are pending with this Department in respect of any multinational company for manufacture of the new drugs given in the statement.

STATEMENT

Names of new drugs for which approval was granted to various companies including multinational companies during the last three years.

| S.No | Year | Name of the Drug | Name of the Company |
|------|------|-----------------------|------------------------------|
| 1 | 2 | 3 | 4 |
| 1. | 1990 | Lofepramin | M/s. E. Merck, Bombay |
| 2 | 1990 | Halopridol Decanoate | M/s. Ethnor, Bombay |
| 3. | 1990 | Ofloxacin | M/s. Hoechst, Bombay |
| 4. | 1990 | Dinoprostone (PGE2) | M/s. Astra-IDL, Bangalore |
| 5. | 1990 | Diazinan (Vet0 | M/s. Ciba-Geigy, Bombay |
| 6. | 1990 | Amindarone Hcl. | M/s. Reckitt and Colman |
| 7. | 1990 | Cefuromime Axetil | M/s. glaxo, Bombay |
| 8. | 1990 | Prazoosin | M/s. Pfizer, Bombay |
| 9. | 1990 | L-Carnitine | M/s. Nicholas, Bombay |
| 10. | 1990 | Isofluranme | M/s. Abbott, Bombay |
| 11. | 1990 | Iopromide (Ulyravist) | M/s. German Remedies, Bombay |
| 12. | 1990 | Loxapine | M/s. Cyanamide, Bombay |
| 13. | 1990 | Homotasone Furoate | M/s. Fulford, Bombay |

| S.No | Year | Name of the Drug | Name of the Company |
|------|------|---------------------------|------------------------------|
| 1 | 2 | 3 | 4 |
| 14. | 1990 | Orthoclone Sterile (CKT3) | M/s. Ethnor, Bombay |
| 15. | 1990 | Flunarizine Hcl. | M/s. ethnor, Bombay |
| 16. | 1991 | Butalex | M/s. I.C.I., Madras |
| 17. | 1991 | Pefloxacin Mesylate | M/s. Rhone Poulenc, Bombay |
| 18. | 1991 | Mupirocin | M/s. German Remedies, Bombay |
| 19. | 1991 | Felodipine | M/s. Astra-IDL, Bangalore |
| 20. | 1991 | Perindopril | M/s. Serdia, Bombay |
| 21. | 1991 | Nilutamide | M/s. Roussal, Bombay |
| 22. | 1991 | Roxatidine Acetate Hcl. | M/s. Hoechst, Bombay |
| 23. | 1992 | Clomipramine | M/s. Ciba-Geigy, Bombay |
| 24. | 1992 | Bisprolol | M/s. E. Merok, Bombay |
| 25. | 1992 | Amascrine Injection | M/s. Parke- Davis, Bombay |
| 26. | 1992 | Roxithromycin | M/s. Roussel, Bombay |

| S.No | Year | Name of the Drug | Name of the Company |
|------|------|------------------------|--------------------------------|
| 1 | 2 | 3 | 4 |
| 27. | 1992 | Cadopenetic Acid | M/s. German Remedies, Bombay |
| 28. | 1992 | Cral Polio Vaccine | M/s. Passteeur merieux, Delhi. |
| 29. | 1992 | Gephaoetril Sodium | M/s. ciba-Geigy, Bombay |
| 30. | 1992 | Dextentfuluramine Hcl. | M/s. Serdia, Bombay |
| 31. | 1992 | Nalaxone | M/ss. Boots, Bombay |
| 32. | 1992 | Cisapride | M/s. Ethnor, Bombay |

Import of Helium Gas

5149. SHRI M.V.S. MURTHY: Will the PRIME MINISTER be pleased to state:

(a) the total cost of helium gas imported for meeting the requirement of rocket technology and nuclear reactors during 1991-92 and 1992-93;

(b) whether the Government have explored the feasibilities to find fields of helium gas anywhere in the country to reduce the burden of its import; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P.R. KUMARAMANGALAM): (a) to (c). Information is being collected and will be laid on the Table of the House.

[*Translation*]

Civic Amenities in Cities of Madhya Pradesh

5150. SHRI KHELAN RAM JANGDE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the name of the projects launched by the Union Government and the Housing and urban Development Corporation for the development of medium cities in Madhya Pradesh; and

(b) the total amount earmarked and spent for this purpose during 1992-93?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). Under the Centrally Sponsored Scheme for Integrated Development of Small and Medium Towns (IDSMT) which is in operation since 1979-80, Schemes have been sanctioned in 44 towns in the State of Madhya Pradesh and Central assistance amounting to Rs. 1364.82 lakhs released upto 31-3-93. In respect of towns covered under IDSMT Scheme upto 31-3-92, the components eligible for Central assistance included the following:-

- (i) Residential area development
- (ii) markets and Mandis
- (iii) Traffic and transportation
- (iv) Industrial area development
- (v) Municipal abattoir
- (vi) Low Cost Sanitation

The revised guidelines of IDSMT Scheme which are applicable for towns covered from 1992-93 onwards provide for support from HUDCO/other financing institutions in addition to budgetary support. The revised guidelines also provide for separate sets of components to be financed through Central assistance and through loan assistance from HUDCO/other financing institutions respectively. During 1992-93, 3 towns of Madhya Pradesh namely, Sager, Tikamgarh, Mandasaur have been covered under the IDSMT Scheme and Central assistance amounting to Rs.60.00 lakhs has been released in March, 1993. The approved components for Central assistance for the above 3 towns included schemes under Markets and Mandis & Traffic and Transportation. In the above 3 towns, the components proposed for financing through HUDCO are to be appraised and sanctioned by the HUDCO.

Commercial Complexes in Trans-Yamuna

5151. SHRI SURENDRA PAL PATHAK: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the commercial complexes which have since been completed and those which are lying incomplete in Trans-Yamuna area of Delhi;

(b) the number of commercial complexes pending for allotment with D.D.A. even after their completion and the reasons for their pendency; and

(c) the steps taken or proposed to be taken for allotment of these complexes expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

[English]

Unauthorized Jhuggis in R.K. Puram

5152. SHRI RAMCHANDRA VEERAPPA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether unauthorised jhuggis have been constructed in the Sector-VII, R.K. Puram in the vicinity of the Springdale School, Dhaula Kuan, South Moti Bagh and other areas in New Delhi;

(b) if so, the number of such jhuggis constructed in the New Delhi are;

(c) whether the ration cards have also been issued to the persons residing there;

(d) whether electricity, water and public toilets are also provided to these jhuggis dwellers;

(e) if so, the amount spent by the Government on providing such facilities so far; and

(f) the steps taken by the Government to remove these jhuggis from these areas?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (f). The information is being collected and will be laid on the Table of the Sabha.

[Translation]

launch of Communication Satellites

5153. SHRI RAMDEW RAM: Will the PRIME MINISTER be pleased to state:

(a) the life span of INSAT-IC satellite launched for communication purposes;

(b) the time by which other satellites are likely to be launched to sustain the continuity of the communication network and the names of these satellites;

(c) the cost of each such satellite launched so far;

(d) the cost likely to be incurred on launching of other satellites during the Eighth Plan period; and

(e) the names of the countries from which each of these satellites is likely to be launched in the Eighth Plan?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): (a) INSAT-IC

which was fabricated by Ford Aerospace Corporation of USA was launched in July, 1988. Due to a major power anomaly which occurred soon after the launch, the satellite was operated for sixteen months at approximately 50% of its capacity. The satellite was abandoned after sixteen months of operation as it lost earth lock.

(b) Even at the time of the loss of INSAT-IC, the continuity of service was provided by INSAT-IB. INSAT-ID was

launched in June, 1990 and the totally indigenously fabricated INSAT-2A in July, 1992. These two satellites have not only provided continuity of service, but also considerably enhanced the total service capacity, particularly because each of the indigenously fabricated INSAT-2 series of satellites have much larger capacity than INSAT-I satellites.

(c) The cost of each of the INSAT series of satellites launched is given below:

| | | |
|---------------|---|--------------------------|
| INSAT-IA & IB | - | 65.9 million US Dollars |
| INSAT-IC | - | 61.9 Million US dollars |
| INSAT-ID | - | 62.1 million US Dollars |
| INSAT-2A | - | Rs.78.00 crores (approx) |

(d) The cost of each of the INSAT series of satellites to be launched during the

Eighth Plan period is as under:

| | | |
|--------------------------|---|-----------------------------|
| INSAT-2B | - | Rs. 78.00 crores (approx.) |
| INSAT-2C & 2D (together) | - | Rs. 190.00 crores (approx.) |

(e) INSAT-2B will be launched in June 1993 from Kourou, French Guiana. The launch services for INSAT-2C and 2D is yet to be decided.

[English]

Use of Rubber Wood in Construction of Buildings

5154. Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have asked the State Governments to encourage the use of rubber wood in the construction of Government buildings; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). No, Sir. However, with a view to decrease the use of conventional wood in Government building constructions, suitability of use of rubber wood has to be studied.

Allotment of Government Accommodation

5155. SHRI JEEWAN SHARMA; Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on December 11, 1991 to Unstarred Question No. 3312 and state:

(a) whether the requisite information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). The relevant information is furnished in the Statement enclosed.

The main issues highlighted in the news item captioned "mal-practices in allotting Government accommodation" appeared in Indian Express dated 8.9.1991 mainly related to delay in allotment and unauthorised occupation of Government accommodation, quarters remaining vacant for periods as long as 62 months and out of turn allotment.

The information with regard to these issues is as under:-

(i) The news item mentioned that 1617 units were lying vacant for varying periods. Actually these were 617 units - 19 in Type-I, 323 in Type-II and 275 in Type-III. Most of these quarters were located in M.B. Road, Lodi Road Complex, DIZ Area and were of smaller plinth area. Since these quarters were in out-laying areas and were of smaller size, the Government employees did not readily accept these quarters and had to be offered several times to other employees before these were finally accepted. Only two cases are such where delay of 62 months has been indicated. Actually, these were declared dangerous by CPWD in August, 1983 and were declared fit for occupation in October, 1988 only. As such there was no delay even in these two cases.

(ii) The newspaper reported that 4292

quarters remained under unauthorised occupation during 1987 to 1989. 2553 quarters were got vacated during this period and as on 31.3.1989, 1739 quarters were under unauthorised occupation. Since then these quarters have also been vacated leaving 235 cases of unauthorised occupation. A number of these cases could not be vacated due to litigation resorted to by ex-allottees in District Courts.

(iii) To reduce the incidence of out of turn allotments, efforts are made to keep the ratio of out of turn and in-turn allotments as 1:4.

Litigation on service matters

5156. SHRI MADAN LAL KHURANA: Will the PRIME MINISTER be pleased to refer to the reply given on November 29, 1991 to Unstarred Question No. 1408 and state:

(a) whether any decision has since been taken in the matter;

(b) whether there is any proposal to minimise litigation on service matters which are on the high side involving wasteful non-plan expenditure; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) Yes, Sir. Steps have been taken from time to time to reduce Government litigation.

(b) and (c). The Ministries and Departments of Government of India have been advised to ensure that appeals are filed only in those matters which require authoritative pronouncements of the Supreme Court on matters of law or questions of general importance.

Incentives for manufacture of drugs.

5157. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) the incentives provided for discovery, research and quality technology upgradation and manufacture of drugs at present;

(b) whether the Government propose to further increase these incentives; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) The incentives provided for discovery, research and quality technology upgradation and manufacture of drugs are as follows:-

i) Expenditure incurred on R&D is taken into account while determining cost of production of bulk drugs under price control.

ii) A company is allowed to retain 50% of the reduction in price of bulk drug achieved through R&D efforts.

iii) If a company develops a process for a bulk drug, through its own R&D effort or through National laboratories, from basic stage and if such process is significantly different from existing processes and results in cost-effective production, exemption from price control is available for a period not exceeding 5 years from the date of commercial production.

iv) Higher profitability ceiling for units engaged in approved R&D work related to

new drugs.

v) As in the case of R&D work in other sectors of industry, the pharmaceutical sector also enjoys incentives and support measures such as Income Tax relief, Accelerated Depreciation Allowance, Import facility etc.

(b) and (c). In addition to the existing incentives, a number of other suggestions are under examination as a part of the review of the Drug policy, mentioned in the background not laid on the Table of the House on 12.8.92.

[*Translation*]

Improvement of Metropolitan Cities

5158. SHRI TEJSINGH RAO BHONSLE; Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) amount sanctioned by the Union Government to improve the condition of the metropolitan cities during the last two years, State-wise;

(b) whether the Government have sanctioned the proposals for providing additional amount during the year 1992-93; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) The following amounts were sanctioned during last two years by way of Special Central Assistance for infrastructure development in metropolitan cities:

(Rs. in crores)

| | 1991-92 | 1992-93 |
|----------------------|---------|---------|
| Bombay (Maharashtra) | — | 20.00* |

| | <i>(Rs. in crores)</i> | |
|----------------------------|------------------------|---------|
| | 1991-92 | 1992-93 |
| Calcutta (West Bengal) | 21.00 | 20.00 |
| Madras (Tamil Nadu) | — | 15.00 |
| Hyderabad (Andhra Pradesh) | — | 15.00 |

* Another Rs. 50 crores was given within the overall allocation of formula-based central/assistance to Maharashtra for the problems of Bombay without earmarking.

(b) and (c). No specific proposals for additional funding during 1992-93 were received.

Employment by Khadi and Village Industries Commission

5159. SHRI SANTOSH KUMAR GANGWAR: Will the PRIME MINISTER be pleased to state:

(a) the number of mandays created by the Khadi and Village Industries Commission

during the last three years, State-wise; and

(b) the number of persons actually provided employment during the above period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) and (b). KVIC employment being self-employment or employment on piece-rate wage, the total employment man hour or mandays basis is not possible to Calcutta. The employment provided by KVIC is broadly classified as full time and part-time on the basis of number of days of work. The employment provided by KVIC upto the last three years is as follows:-

(in Lakh persons)

| | <i>Year</i> | <i>Khadi</i> | <i>V.I.</i> | <i>Total</i> |
|----|-------------|--------------|-------------|--------------|
| 1) | 1989-90 | 14.12 | 32.14 | 46.26 |
| 2) | 1990-91 | 14.15 | 34.42 | 48.57 |
| 3) | 1991-92 | 14.20 | 35.96 | 50.16 |

[English]

Development of Towns and Cities in Kerala

5160. SHRI T.J. ANJALOSE: Will the Minister of URBAN DEVELOPMENT be

pleased to state:

(a) whether the Union Government propose to develop some towns and cities in Kerala with foreign aid; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). No, Sir. As Urban Development is a State subject, proposals are formulated by the State Governments and sent to Central Government for considering possible foreign aid.

The Project outlines, which are at present in a preliminary stage, proposed by the Government of Kerala for the Towns of Thiruvananthapuram, Kochi & Kozhicode, include components of roads, water supply and sewerage. The final shape, scope and size of the Project will emerge after completion of pre-requisite formalities, such as technical feasibility, resource clearance, detailed project preparation, availability of committable funds with the donor agency etc. Further, a slum improvement Project for Kochi City with ODA (U.K.) assistance is proposed to be taken up at an estimated cost of Rs. 30 Crores with the components of provision of physical Infrastructure, health care activities and Community Development Programme.

Investment in Public Sector Undertakings of Maharashtra

5161. SHRI ARVIND TULSIRAM KAMBLE: Will the PRIME MINISTER be pleased to state:

(a) the total investment made in each of the public sector undertakings in Maharashtra upto March, 1993;

(b) the amount of profits earned/losses incurred by each of these undertakings annually during the last two years and the number of employees presently working in each of them; and

(c) the details of south projects in Maharashtra in which the union Govern-

ment propose to invest and the time by which these projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) As on 31-3-1992 for which period only the information is available, there were 28 Central Public Sector Undertakings with their registered offices in the State of Maharashtra, the list of which is given at page No S-200 of Volume - I of P.E. Survey 1991-92, laid in the Parliament on 26-2-93. The total investment as on 31.3.92 in terms of equity and loans in each individual PSEs including those whose registered offices are located in Maharashtra is given in Statement No.16 at pages S-86 to S-94 of Volume -I of P.E. Survey.

(b) The details of enterprises -wise net profit/loss for last five years and number of employees working in each individual PSEs including those whose registered offices are located in Maharashtra are given in Statement No.7 A& 7B at pages s-43 to s-50 and Statement in 28 at pages S-176 to S-182 respectively of Volume -I of P.E.Survey 1991-92.

(c). The details of Central Projects costing for more than Rs. 100 crores under central public Sector Enterprises which were under implementation as on 31-3-1992 together with original and anticipated period of commissioning are given at pages 43-48 of volume -I of P.E. SURVEY 1991-92.

Unauthorised Construction in DDA Flats

5162. SHRI SANAT KUMAR MANDAL: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on

march 17, 1993 to Unstirred Question No.3217 and state:

(a) the number of DDA flats where unauthorised additions have been reported by Junior and Assistant Engineers in their areas, area-wise;

(b) the action taken against the allottees of those DDA flats under the DD Act, 1957; and

(c) the action taken against the Engineers responsible for unauthorised additions in DDA flats under their jurisdiction, area-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Closure of RCF Projects in Maharashtra

5163. SHRI RAMCHANDRA GHANGARE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to discontinue the projects implemented by the Rashtriya Chemicals and Fertilizers with the assistance of the European Economic Community in eight selected districts of Maharashtra;

(b) if so, since when and the reasons therefor;

(c) whether the Government are aware that all sections of people related to agriculture have demanded that some more trial period be given to these projects in the above districts; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) to (d). Rashtriya Chemicals and Fertilizers Ltd, (CF) are implementing a project in eight districts of Maharashtra with assistance from European Economic Community (EEC) for improving the economic condition of farmers through the use of fertilizers and other scientific methods of cultivation. Government has not proposed discontinuance of this project. however, EEC has not so far agreed for extending the project beyond July, 1993. The continuance of the project beyond July, 1993 depends on the extension of the project by EEC.

Pharmaceutical Companies

5165. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the PRIME MINISTER be pleased to state:

(a) the names of top ten pharmaceutical companies marketing formulations in the country;

(b) the names of top ten products of each such company;

(c) the prices fixed for these products before and after the announcement of DPCO-1987 and the prices charged by these companies from time to time;

(d) whether there has been a large scale violation of DPCO provisions by these companies in fixing the prices of their products;

(e) if so, the action taken against them; and

(f) the steps proposed to be taken for effective monitoring/implementation of Drugs

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) The top 10 Pharmaceutical companies marketing formulations in the county are 1) Glaxo; 2) Ranbaxy; 3) Cadila; 4) Cipla; 5) Lupin; 6) Alembic; 7) Pfizer; 8)Hoechst; 9) boots and 10) Ambalal Sarabhai.

(b) To the extent available, information is given in the Statement enclosed.

(c) The time and labour involved in collecting and compiling this information

would not be commensurate with the results likely to be achieved.

(d) and (e). Whenever any instance of a company selling a formulation at a price higher than that fixed by the Government or any other violation of DPCO, 1987 comes to the notice of the Government, the matter is taken up with the company or State Drug Controller for clarification/ necessary action.

(f) Various provisions of DPCO, 1987 are being implemented to the extent possible. Moreover, the State Governments have also been requested to gear up their machinery for enforcement of DPCO;1987.

| No. | Name of the Company | Name of Largest selling formulations |
|-----|---------------------|--|
| 1 | 2 | 3 |
| 1. | Glaxo | 1) Binaldi 2) Betnovate 3) Zinetal 4)Nycil 5) Uste-celcium 6) Cohadex 7) Bocadex 8) Piriten 9) Dilosyn 10) Livegen |
| 2. | Alembic | 1) Althrocin 2) FPP 3) Blistrepen 4) Glycodin 5) BSP 6) Zzet Expecterant 7) Baalpen 8) Sharkeferial 9) Alcaohin 10) Epheorex |
| 3. | Pfizer | 1) Terramycin 2) Becesules 3) Corex 4) Protinex 5) Compentrin 6) Nebasule 7) Deltacortril 8) marax 9) Dumasules 10) Diadinboluses. |
| 4. | Boots | 1) Brofen 2) Gane 3) Insulin 4) Cremafin 5) Strepeils 6) Colderin 7) Burnol 8) Batonin 9) Prothiaden 10) Kinetene. |

Physical Possession of Commercial Complex at Old Rohtak Road

5166. SHRI TARA CHAND KHANDELWAL: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on December 10, 1992 to Unstarred Question No.2983 and state;

(a) the details of the concrete steps taken by the Municipal Corporation of Delhi

to remove the unauthorised encroachments on the said plot since its auction on August 26, 1984 and the progress made there under so far.

(b) whether the Government have since fixed the responsibility of handling over the physical possession of the land to the bidder;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) whether the Government propose to offer some alternative plot to the bidder in lieu thereof, if so, the details thereof; and

(f) if not, the measures proposed to be taken to compensate the bidder for the investment made?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (f). The information is being collected and will be laid on the Table of the Sabha.

Schemes under J.R.Y for Rajasthan

5167. SHRI BHERU LAL MEENA: Will the PRIME MINISTER be pleased to state:

(a) the names of the schemes and amount allocated for each scheme under the Jawahar Rozgar Yojana to Rajasthan by the Union Government;

(b) whether tribal dominated areas of

Rajasthan have been accorded priority under this scheme;

(c) if so, the details thereof; and

(d) whether the Union Government have monitored from time to time the utilization of funds and progress of the work, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a). During the year 1992-93, Rs. 13642.58 lakhs were released to the State of Rajasthan as Central share of assistance under Jawahar Rozgar Yojana. Out of this, the amounts earmarked for expenditure on sub-schemes namely Million Wells Scheme and Indira Awas Yojana are Rs. 2303.34 lakhs and Rs. 785.76 lakhs respectively.

(b) and (c). Under JRY, 60% weightage is given to SC/STs population for deciding the allocation of funds to districts in a State: Total funds including State's share as allocated to the tribal districts of Rajasthan by Government of India for implementation of JRY are as given below:

| | | <i>Amount allocated (Rs.in lakhs)</i> |
|----|-----------|---------------------------------------|
| 1. | Banswara | 972.49 |
| 2. | Durgarpur | 810.14 |
| 3. | Sirohi | 377.47 |
| 4. | Chittor | 837.51 |
| 5. | Udaipur | 1001.98 |

(d) Jawahar Rozgar Yojana (JRY) is continuously monitored through monthly, quarterly and annual progress reports received from the State Governments. State Governments are required to draw a sched-

ule of inspection for each supervisory level officer at the State/District/Block level to review the quantitative and qualitative aspects of the programme. Government of India convenes meeting with State Govern-

ments periodically to review the programme with a view to effecting improvements in the quality of implementation of the programme. Officers of the Government of India also undertake field visits and also testcheck the implementation of the programme at the field level.

World bank Assistance for Water Supply and Sanitation Project in Kerala

5168. Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the World Bank assistance for implementation of Water Supply and Sanitation Project in Kerala has been stopped; and

(b) if so, the reasons therefor and the steps taken by the Union Government to continue the world Bank assistance?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir.

(b) Does not arise.

[*Translation*]

Development of Slum Colonies

5169. SHRI KASHIRAM RANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have received the revised proposals for the development of slum colonies of Surat, Ahmadabad, Rajkot, Baroda, Jamnagar and Bhavnagar of Gujarat State;

(b) if so, the action taken by the Union Government in this regard; and

(c) the names of the countries with whom discussions have been held to seek assistance for the execution of these schemes and the outcomes thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) This Ministry have so far received only one proposal namely 'Baroda 2000' in respect of slum networking of Baroda city from the Govt. of Gujarat for seeking financial assistance from ODA (U.K.)

(b) and (c). The project proposal has been sent to the Field management Office of the British High Commission for their reaction and suggestions for improvement, if any before posing the proposal to the Govt. of U.K. for seeking financial assistance.

[*English*]

Non-Eviction of Government Accommodation by Ex— M.Ps.

5170. SHRI PREM DHUMAL:
SHRI HARIN PATHAK:
SHRI RAM NAIK:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether some Ex-M.Ps have not vacated the house allotted to them even after they ceased to be Members of parliament;

(b) if so, the details thereof;

(c) the steps taken by the Government to get these houses vacated; and

(d) the details of those in whose case allotment has been regularised even after they ceased to be members of Parliament and the reasons for this regularisation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) and (c). The following ex-MPs are in unauthorised occupation of general pool accommodation:

1. Smt. Vyjayantimala Bali, 76, Lodi Estate.
2. Pt. Ravi Shankar, 95, Lodi Estate
3. Prof. C.P Thakur, B-6, B.K.S. Marg
4. Family of late Sh. Darbara Singh, 9, Krishna Memon Marg.

Cancellation of allotment in all the above cases has been done and necessary steps are being taken under Public Premises (Eviction of Unauthorised Occupations) Act, 1971 to get the premises vacated.

(d) The allotment has been regularised in the following two cases:

1. Shri K.C. Pant- In his capacity as Chairman of 10th Finance Commission.
2. Shri H.K.L. Bhagat- On security grounds.

The allotment of accommodation in occupation of Shri V.P. Sathe is also being regularised in his capacity as President of Indian Council for Cultural Relations.

Export of Molasses

5171. SHRI HARIN PATHAK: Will the PRIME MINISTER be pleased to state:

(a) whether the sugar mills association have approached the Union Government

for seeking permission for export of Molasses;

(b) if so, the reaction of the Government thereto;

(c) the quantity of molasses available with the sugar factories for export in Uttar Pradesh and Gujarat;

(d) whether the Government of Gujarat have applied for licences to start distillary units under the cooperative sector;

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) and (b). No such proposal has been received from Sugar Mills Association in the recent past.

(c) No quantity of molasses from Uttar Pradesh or Gujarat has been identified as available for export in the current alcohol year (December, 1992-November, 1993).

(d) and (e). No application for grant of Industrial Licence for manufacture of Industrial Alcohol in the cooperative sector in Gujarat has been received in the Department of Chemicals and Petrochemicals.

Employees Working for the International Agencies

5172. PROF ASHOK ANANDRAO DESHMUKH: Will the PRIME MINISTER be pleased to state:

(a) whether a large number of officers in the Ministry of Rural Development at levels of policy making have worked for international agencies as full time employees or consultants; and

(b) if so, the number of such officers

who are presently working in the Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) and (b). No, Sir. Amongst the officers at Director level and above, presently working in this Ministry, only one officer has worked for more than one year in ESCAP, United Nations.

AD-HOC Appointments

5173. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news item "Government perpetuating adhocism in appointments" appearing in the Indian Express dated September 1, 1992;

(b) if so, the facts thereof;

(c) whether the rule of adhocism is in force for many years in the Central Government Departments; and

(d) if so, the corrective steps taken to abolish the adhocism in the Government Offices forthwith?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) The facts about the cases are as follows:

i) while it is true that the selection to Director level posts under the public Sector

Undertakings does take some time and an interview with PESB, is involved, it is not true to say that a very large number of public sector undertakings remain headless for a very long time. The CMD, ITDC, AND CMDS of IFCI, IDPL, Hindustan Fertilizers, Fertilizer Corporation of India, Oil India Ltd. have been posted. The selection for the post of CMD, National Housing Bank, Syndicate Bank, UCO Bank, Gas Authority of India Ltd, NTC (UP) is under consideration of the Government.

ii) Shri S.K. Kapoor, Addl. D.G., Doordarshan was recommended by the UPSC for the post of DG, AIR on promotion basis. It was, at one stage, felt that he could better be appointed as D.G., Doordarshan in view of his long experience with this media. However, the Govt. decided to appoint him as D.G., AIR and accordingly he was posted in the All India Radio.

iii) It is not true to say that a large number of Secretary level posts are vacant. Some of the Secretary level posts were identified for abolition/rationalisation and thus, the posts of Secretary, Deptt. of Public Enterprises have been combined. Similarly, the post of Secretary, Small Scale Industries, Rural and Agro Industries has been combined with the post of Secretary Ministry of Food Processing.

iv) The post of Director (Enforcement) in the Deptt. of Revenue has already been filled up.

(c) It is not true that there has been adhocism in selection to the above posts. Very well-defined procedures have been laid down for selection to higher level appointments and appointments are accordingly made. For various including foreseen and unforeseen reasons, the filling up of vacancies is a continuous process and in spite of best efforts a few posts are bound to remain unfilled at any point of time.

(d) Does not arise.

World Bank Assistance for Middle Vaitarna and Kalu Projects in Maharashtra

5174. SHRI RAM NAIK: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Middle Vaitarna and Kalu Projects of Maharashtra and the storm water drainage scheme for Brihan Bombay Municipal Corporation with world bank assistance are under consideration of the Government; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). The Middle Vaitarna Water Supply Project has been approved from technical angle, subject to certain observations, by the Central Public Health and Environmental Engineering Organisation (CPHEEO). Kalu was considered as one of the several sources of water supply for this project. However, the State Government has ultimately decided to tap the water source at Middle Vaitarna.

The Ministry has given approval in principle to the proposal for procurement of storm water drainage equipment by the Municipal Corporation of Greater Bombay under the World bank aided Bombay urban Development Project.

[*Translation*]

Scheme to Encourage Competition in Public Sector Undertakings

5175. SHRICHINMAYANAND SWAMI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government are considering any scheme to encourage competition amongst various public sector undertakings thereby increasing their production and working capacity; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The Indian public sector is highly diversified. It includes enterprises involved in trading as well as those involved in production. Most of the public enterprises are unique. However, the Government have introduced a sense of competition among these enterprises through the system of MOU. Each MOU signing public enterprise is ranked on a scale of 1 through 5 where '1' stands for excellent performance and '5' for poor performance. Those enterprises that have an "excellent" performance are given Prime Minister's MOU award. This has encouraged the enterprises to get high rating in relation to other public enterprises. Consequently, they compete with each other to fulfill their respective targets and commitments under the MOU system.

In addition encouraging competition among dissimilar enterprises through the MOU system, the Government have also given increased freedom to similar enterprises for competing with each other.

[*English*]

Prices of Truck Tyres

5176. SHRI SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER

be pleased to state:

(a) whether the price of Motor Truck Tyres are much higher than as determined by the Bureau of Industrial Cost and Prices;

(b) if so, the reasons therefor; and

(c) the steps being taken to bring down the prices of motor truck Tyres?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) to (c). The Government is yet to finalise its views on the BICP Report on the Costs and Prices of Automotive Tyres.

Distribution of Surplus Land to Landless Farmers

5177. SHRI PRABHU DAYAL KATHERIA:
SHRI BHOGEN DRA JHA:
DR. RAMKRISHNA KUSMARIA:

Will the PRIME MINISTER be pleased to state:

(a) the details of land distributed to the landless farmers in each State and the number of farmers benefited during the last three years;

(b) whether it is a fact that there is not much progress in the distribution of surplus land to the landless farmers during the above period;

(c) if so, the reasons therefor; and

(d) the steps being taken to acquire surplus land for distribution to the landless farmers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) The figures as reported by the States have been given in Statement I.

(b) and (c). Land being a State subject, the distribution of ceiling land is done by the State Government. The progress in distribution varies from State to State.

(d) The Government of India have from time to time held Conferences at the official level, Revenue Minister's level and Chief Ministers' level in order to expedite the distribution of ceiling land. The conference of Revenue Ministers of States held at New Delhi on 14th march, 1992 made recommendations to expedite the distribution of ceiling surplus land to the landless poor. These recommendations have been forwarded to the State Governments for implementation. A gist of the recommendations has been given in given Statement II.

STATEMENT

| S.No | State/Ut | Area distributed (cumulative) | | | | Number of beneficiaries (cumulative) | | | |
|------|------------------|-------------------------------|--------|---------|---------|--------------------------------------|---------|---------|--|
| | | 1989-90 | 199-91 | 1991-92 | 1989-90 | 1990-91 | 1991-92 | 1991-92 | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | | |
| 1. | Andhra Pradesh | 412768 | 418952 | 504143 | 352278 | 358619 | 418610 | | |
| 2. | Assam | 400256 | 428228 | 456552 | 370014 | 375280 | 397916 | | |
| 3. | Bihar | 253636 | 266736 | 274322 | 293470 | 307545 | 319109 | | |
| 4. | Gujarat | 107925 | 125463 | 132358 | 24536 | 27998 | 28917 | | |
| 5. | Haryana | 112884 | 113047 | 113124 | 37925 | 37984 | 38018 | | |
| 6. | Himachal Pradesh | 3340 | 3340 | 3340 | 4400 | 4400 | 4400 | | |
| 7. | Jammu & Kashmir | 450000 | 450000 | 450000 | 450000 | 450000 | 450000 | | |
| 8. | Karnataka | 114177 | 114277 | 114657 | 28798 | 29189 | 29950 | | |
| 9. | Kerala | 62207 | 62601 | 63509 | 131790 | 133899 | 139618 | | |

| S.No | State/Ut | (Area in Acres) | | | | | | | |
|------|----------------|-------------------------------|--------|---------|---------|--------------------------------------|---------|---------|---------|
| | | Area distributed (cumulative) | | | | Number of beneficiaries (cumulative) | | | |
| | | 1989-90 | 199-91 | 1991-92 | 1989-90 | 1990-91 | 1991-92 | 1990-91 | 1991-92 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 10. | Madhya Pradesh | 168874 | 172428 | 181565 | 64125 | 65376 | 69626 | 69626 | 69626 |
| 11. | Maharashtra | 524645 | 524645 | 525907 | 132325 | 132325 | 122804 | 132325 | 122804 |
| 12. | Manipur | 1685 | 1685 | 1682 | 411 | 411 | 1258 | 411 | 1258 |
| 13. | Orissa | 146087 | 146056 | 148061 | 123583 | 124105 | 123236 | 124105 | 123236 |
| 14. | Punjab | 101226 | 101355 | 1001862 | 26107 | 26167 | 26491 | 26167 | 26491 |
| 15. | Rajasthan | 420316 | 432445 | 4387786 | 74214 | 75056 | 75673 | 75056 | 75673 |
| 16. | Tamil nadu | 135897 | 139620 | 145972 | 110840 | 114961 | 119912 | 114961 | 119912 |
| 17. | Tripura | 1598 | 1598 | 1599 | 1424 | 1424 | 1424 | 1424 | 1424 |
| 18. | Uttar Pradesh | 355605 | 358206 | 363167 | 301473 | 306162 | 313087 | 306162 | 313087 |
| 19. | West Bengal | 869198 | 899184 | 928512 | 1828274 | 1891045 | 2026433 | 1891045 | 2026433 |
| 20. | D&NHaveli | 5657 | 5662 | 5662 | 2663 | 2768 | 2768 | 2768 | 2768 |

| S.No | State/Ut | (Area in Acres) | | | | | | | |
|------|-------------|-------------------------------|---------|---------|---------|--------------------------------------|---------|---------|---------|
| | | Area distributed (cumulative) | | | | Number of beneficiaries (cumulative) | | | |
| | | 1989-90 | 199-91 | 1991-92 | 1989-90 | 1990-91 | 1991-92 | 1991-92 | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | | |
| 21. | Delhi | 312 | 312 | 394 | 654 | 654 | 654 | 654 | 654 |
| 22 | Pondicherry | 960 | 1018 | 1022 | 1174 | 1351 | 1359 | 1359 | 1359 |
| | Total | 4649263 | 4767058 | 4956396 | 4380468 | 4466710 | 4724363 | 4724363 | 4724363 |

STATEMENT II

SHRI B. DEVARAJAN:

SHRI PARASRAMBHARDWAJ:

List of the Recommendations of the Conference of Revenue Ministers concerning Acquisition of Land for Distribution;

1. 75% of the land involved in litigation in revenue courts must be freed from such litigation's to make it available for distribution. Such distribution should be completed by 30th September, 1992.

2. Tribunals under Article 323-8 should be set up to take up land ceiling cases and such other revenue and land reforms matters as may be decided by each State.

3. Blanket exemptions to religious and charitable institutions, from ceiling provisions should not be granted. The State Govts. should review such exemptions which are already given. They may also consider whether the exemptions should be discontinued.

4. As regards allowing separate units to major sons, the States may review the position consistent with the local conditions.

5. A review of land holdings in areas, where additional areas have been brought under public irrigation on a substantial scale, should be undertaken.

6. A survey in respect of Benami and Farzi transactions should be carried out.

7. Computerisation of land records should be resorted to for building up data bases for facilitating detection of cases where the ceiling laws have been evaded.

Grants to States for Landless Labourers

5178. SHRI MANIKRAO HODLYA
GAVIT:

Will the PRIME MINISTER be pleased to state:

(a) the amount of grants given to various States for landless labourers and Scheduled Castes who were allotted surplus land during the last three years;

(b) the manner in which these grants were utilised by the State Governments; and

(c) the number of beneficiaries as a result thereof, state-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR):

(a). An amount of Rs. 769.41 lakhs, Rs. 505.12 lakhs and Rs. 201 lakhs was released as grant to various States/UTs during 1990-91, 1991-92 & 1992-93 respectively for providing financial assistance to assignees of ceiling surplus land, SC/ST allottees of Bhoodan Government Wasteland and SCs/STs who have been restored their alienated land. The Statewise position of grants released during the last three years is indicated in Statement.

(b) States/UTs have been reporting that the grants are being utilised by them for providing financial assistance to the assignees to take to cultivation the allotted land. The assistance is being given for purposes such as simple land development, inputs for two crop seasons and for immediate consumption needs.

(c) The information is being obtained and will be land on the Table of the House.

STATEMENT

| S.No | States/Uts | (Rs. in lakhs) | | | | |
|------|----------------|----------------|---------|---------|--|--|
| | | 1990-91 | 1991-92 | 1992-93 | | |
| 1 | 2 | 3 | 4 | 5 | | |
| 1. | Andhra Pradesh | 207.00 | 81.53 | 47.26 | | |
| 2. | Assam | - | - | 22.50 | | |
| 3. | Bihar | 349.72 | 36.92 | - | | |
| 4. | Gujarat | - | 40.00 | 15.00 | | |
| 5. | Karnataka | 18.00 | 19.68 | 20.00 | | |
| 6. | Kerala | 15.00 | 15.00 | 15.00 | | |
| 7. | Madhya Pradesh | 15.00 | 80.00 | 10.00 | | |
| 8. | Maharashtra | 51.99 | 42.17 | 26.40 | | |
| 9. | Orissa | 22.51 | 24.00 | 16.23 | | |
| 10. | Rajasthan | 7.29 | 10.00 | 15.00 | | |
| 11. | Tamil Nadu | 32.00 | 17.00 | 12.00 | | |
| 12. | Tripura | 0.54 | 0.26 | 1.00 | | |

| | | (Rs. in lakhs) | | | |
|-------|--------------|----------------|---------|---------|------|
| S.No | States/Uts | 1990-91 | 1991-92 | 1992-93 | |
| 1 | 2 | 3 | 4 | 5 | |
| 13. | Uttarpradesh | 35.00 | 15.00 | . | . |
| 14. | West bengal | 15.00 | 15.00 | . | . |
| 15. | D&N haveli | 0.25 | 0.25 | 0.25 | 0.25 |
| 16. | Pondicherry | 0.11 | 0.94 | 0.36 | 0.36 |
| Total | | 769.41 | 505.12 | 201.00 | |

remained unsold with IFFCO during the period;

Production of Fertilizers by IFFCO

5179. SHRI RAJESH KUMAR:
SHRITEJ NARAYAN GAUTAM:
SHRIMATI SHEELA GAUTAM:

Will the PRIME MINISTER be pleased to state:

(a) the total quantity of fertilizers produced in various plants of the Indian Farmers Fertilizers Cooperative Limited during each of the last three years;

(b) whether some fertilizers stock has

(c) the reasons therefor; and

(d) the steps taken by IFFCO to clear this stock and compete in the market?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) and (b). The total quantities of fertilizers produced by IFFCO in its plants during each of the last three years and the stocks at the end of each of these years were as follows:

| Year | Quantity produced | | Stocks held at the end of the years | |
|---------|-------------------|---------|-------------------------------------|---------|
| | (in lakh tonnes) | | (in lakh tonnes) | |
| | Urea | DAP/NPK | Urea | DAP/NPK |
| 1990-91 | 18.47 | 6.89 | 3.57 | 0.55 |
| 1991-92 | 17.88 | 10.05 | 1.61 | 1.36 |
| 1992-93 | 17.85 | 9.02 | 1.80 | 2.43 |

(c) and (d). The stock of Urea during 1990-91 was on the because of stock build-up due to poor offtake in previous years on account of unfavourable monsoon. Stocks of NPK/DAP at the end of March each year are generally high because of the lean selling period from January onwards. However, the stocks at the end of 1992-93 were higher than normal because of sharp increase in prices due to decontrol of phosphatic fertilizers and fall in off-take.

IFFCO is encouraging competitive selling among co-operative societies and institutional agencies through which the entire production of IFFCO is channelised, and

imparting farmer education to promote adequate and balanced use of all fertilizers.

Subsidiaries of Bharat Yantra Nigam Limited

5180. SHRIMATI SAROJ DUBEY: Will the PRIME MINISTER be pleased to state:

(a) whether all subsidiary companies under the Bharat Yantra Nigam limited area earning profits;

(b) if so, the details of the profits earned by each subsidiary company during each of the last three years; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) and (b). Of the 6 subsidiaries of M/s. Bharat Yantra Nigam Limited (BYNL) 3 subsidiaries - M/s. Bharat

Heavy Plates & Vessels Ltd. (BHPV), Bridge & Roof Co. (India) Ltd. (B&R), Tungabhadra Steel Products Limited (TSL) are profit making. The other 3 subsidiaries- Bharat Pumps & Compressors Limited (BPCL), Richardson & Cruddas limited (R&C) and Triveni Structurals Limited (TSL) are loss making. Details of profits/ losses made by subsidiaries of BYNL for the last 3 years are as follows:-

Net Profit before tax

| <i>(Rs. in crores)</i> | | | |
|------------------------|---------|---------|---------|
| | 1989-90 | 1990-91 | 1991-92 |
| BHPV | 2.50 | 3.04 | 1.56 |
| B&R | 0.72 | 0.79 | 11.39 |
| TSPL | 0.21 | 0.47 | 0.79 |
| <i>Net Loss</i> | | | |
| <i>(Rs. in Crores)</i> | | | |
| BPCL | 9.19 | 2.59 | 8.59 |
| R&C | 7.76 | 8.64 | 15.65 |
| TSL | 4.42 | 3.61 | 13.12 |

(c) BPCL, R&C and TSL are incurring losses mainly due to the following reasons:-

(i) Old and obsolete plants and facilities; (ii) Low value added/low technology products; (iii) Inadequate investment in modernisation and renewal; and (iv) Heavy interest burden and heavy outstandings from customers particularly States Governments/ State Electricity Boars.

Reserved Posts

5181. SHRI N.J. RATHVA: Will the

PRIME MINISTER be pleased to state:

(a) the number of vacant posts reserved for Scheduled Castes and Scheduled Tribes and the dates since when these are lying vacant in the Ministry of Science and Technology, category-wise till December, 1992;

(b) the reasons therefor; and

(c) the time by which these posts are proposed to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P.R. KUMARAMANGALAM): (a) to (c). Information is being collected and will be laid on the Table House.

Jawahar Rozgar Yojana

5182. SHRI SHIVA SHARAN SINHA: Will the PRIME MINISTER be pleased to state:

(a) the total amount disbursed under

the Jawahar Rozgar Yojana during 1992-93 State-wise; and

(b) the details of the achievements made under this Yojana, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a). The Statewise funds released under the Jawahar Rozgar Yojana (JRY) is given in Statement-I.

(b) The Statewise employment generated during 1992-93 is given in Statement-II.

STATEMENT I

Statewise Funds Released under JRY During 1992-93

| | 1 | 2 | Fundss Released (Rs. in Lakhs) | | | |
|-----|-------------------|---|--------------------------------|---------|----------|---|
| | | | Centre | State | Total | 5 |
| | | | 3 | 4 | | 5 |
| 1. | Andhra Pradesh | | 17166.84 | 4291.71 | 21458.55 | |
| 2. | Arunachal Pradesh | | 131.34 | 32.84 | 164.18 | |
| 3. | Assam | | 4955.31 | 1238.83 | 6194.14 | |
| 4. | Bihar | | 37352.50 | 9338.13 | 46690.63 | |
| 5. | Goa | | 324.90 | 81.23 | 406.13 | |
| 6. | Gujarat | | 8195.83 | 2048.96 | 10244.79 | |
| 7. | Haryana | | 1836.47 | 459.12 | 2295.59 | |
| 8. | Himachal Pradesh | | 1107.11 | 276.78 | 1383.89 | |
| 9. | Jammu & kashmir | | 1711.70 | 427.93 | 2139.63 | |
| 10. | Karnataka | | 11399.80 | 2849.95 | 14249.75 | |
| 11. | Kerala | | 6159.44 | 1539.86 | 7699.30 | |

| <i>Funds Released (Rs. in Lakhs)</i> | | | | | | |
|--------------------------------------|----------------|---------------|---------|----------|--------------|---|
| | | <i>Centre</i> | | | <i>Total</i> | |
| | | 3 | 4 | 5 | 4 | 5 |
| 12. | Madhya Pradesh | 26309.83 | 5009.96 | 25049.79 | | |
| 13. | Maharashtra | 20039.83 | 5009.96 | 25049.79 | | |
| 14. | Manipur | 516.10 | 129.03 | 645.13 | | |
| 15. | meghalaya | 368.88 | 92.22 | 461.10 | | |
| 16. | Mizoram | 195.55 | 48.89 | 244.44 | | |
| 17. | nagaland | 502.21 | 125.55 | 627.76 | | |
| 18. | Orissa | 13405.24 | 3351.31 | 16756.55 | | |
| 19. | Punjab | 1361.75 | 340.44 | 1702.19 | | |
| 20. | Rajasthan | 13653.57 | 3413.39 | 17066.96 | | |
| 21. | Sikkim | 285.58 | 71.40 | 356.98 | | |
| 22. | Tamil Nadu | 17048.35 | 4262.09 | 21310.44 | | |
| 23. | Tripura | 535.69 | 133.92 | 669.61 | | |
| 24. | Uttar Pradesh | 47109.99 | 1177.50 | 58887.49 | | |

| Fundss Released (Rs. in Lakhs) | | | | | |
|--------------------------------|---|---------------|----------|---------|----------|
| | 1 | 2 | Centre | State | Total |
| | | | 3 | 4 | 5 |
| 25. | | West Bengal | 20379.06 | 5094.77 | 25473.83 |
| 26. | | A & N Islands | 62.58 | 0.00 | 62.58 |
| 27. | | D & N Haveli | 91.02 | 0.00 | 20.28 |
| 28. | | Daman & Diu | 20.28 | 0.00 | 20.28 |
| 29. | | Lakshadweep | 60.08 | 0.00 | 60.08 |
| 30. | | Pondicherry | 232.91 | 0.00 | 232.91 |

STATEMENT II**Statewise Employment Granted Under JRY during 1992-93**

| 1 | 2 | 3 | 4 |
|-----|-------------------|--|------------------------|
| | | Employment Generated (lakh Mandays) | Period of Reporting |
| 1. | Andhra Pradesh | 411.09 | Jan. 92 |
| 2. | Arunachal Pradesh | 3.31 | Jan. 92 |
| 3. | Assam | 66.52 | Feb. 92 |
| 4. | Bihar | 679.25 | Jan. 92 |
| 5. | Goa | 7.25 | Feb. 92 |
| 6. | Gujarat | 167.61 | Feb. 92 |
| 7. | Haryana | 16.21 | Feb. 92 |
| 8. | Himachal Pradesh | 17.35 | Feb. 92 |
| 9. | Jammu & Kashmir | 15.45 | Jan. 92 |
| 10. | Karnataka | 288.98 | Feb. 92 |
| 11. | Kerala | 97.57 | Feb. 92 |
| 12. | Madhya Pradesh | 454.76 | Jan. 92 |

| 1 | 2 | 3 | 4 |
|-----|--------------|--|------------------------|
| | | Employment Generated (lakh Mandays) | Period of Reporting |
| 13. | Maharashtra | 511.32 | Feb.92 |
| 14. | Manipur | 5.23 | Feb.92 |
| 15. | Meghalaya | 6.67 | Feb.92 |
| 16. | Mizoram | 4.73 | Feb.92 |
| 17. | Nagaland | 13.47 | Feb.92 |
| 18. | Orissa | 189.70 | Feb.92 |
| 19. | Punjab | 27.07 | Feb.92 |
| 20. | Rajasthan | 236.81 | Feb.92 |
| 21. | Sikkim | 8.70 | Feb.92 |
| 22. | TamilNadu | 615.05 | Feb.92 |
| 23. | Tripura | 12.94 | Feb.92 |
| 24. | UttarPradesh | 1157.04 | Feb.92 |
| 25. | West Bengal | 313.61 | Feb.92 |
| 26. | A&N Islands | 1.43 | Feb.92 |

| 1 | 2 | Employment Generated (lakh Mandays) | Period of Reporting |
|-------|-------------|--|------------------------|
| 27. | D&N haveli | 1.51 | Feb.92 |
| 28. | Daman & Diu | 0.10 | Feb.92 |
| 29. | Lakshadweep | 2.12 | Feb.92 |
| 30. | Pondicherry | 3.23 | Feb.92 |
| Total | 5336.08 | | |

DDA Flats to Artists

5183. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the quota for the allotment of DDA flats to the talented artists has been fixed; and

(b) if so, the details thereof and the number of such artists allotted DDA flats during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). According to DDA, 2% reservation in the allocation allotment of flats was provided for the persons who have won national recognition in the field of sports, arts, music under the 4th and 5th S.F.S. Registration Schemes. No records have been maintained regarding the number of allotments made to the registrants under these categories.

DDA Flats Under Ambedkar Awas Yojana

5184. DR. LAL BAHADUR RAWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of persons registered under L.I.G. category of Ambedkar Awas Yojana to whom the flats have been allotted so far by the DDA;

(b) the number of persons who are likely to be given possession of these flats till April, 1993;

(c) the price of these flats is likely to be charged from them;

(d) whether the DDA has increased the

price of these flats; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) The DDA has reported that 444 persons out of 10,000 registered under the LIG category of Ambedkar Awas Yojana have been allotted flats so far.

(b) The DDA reports that the persons who comply with the formalities of Demand-cum-allotment letters are given possession of the flats. So far 11 persons have complied with the formalities and are getting given possession of the flats shortly.

(c) DDA has reported that at present the cost of flat ranges from Rs. 2.25 lacs to Rs. 3.33 lacs depending upon the plinth area/ floor and density of the scheme.

(d) Cost of flats is worked out by DDA on their completion on the basis of actual expenditure and anticipated liabilities on no profit no loss basis.

(e) Question does not arise.

Adulteration in Chemical Fertilizers

5185. SHRI RAMESHWAR PATIDAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government are aware that the chemical fertilizers purchased from U.S.A. (i.e. Geston copper and South Wayar) during the last two years were poisonous and adulterated;

(b) whether this has effected the crops in Punjab, Haryana and Uttar Pradesh where these fertilizers were used;

(c) if so, whether the Government propose to conduct any inquiry in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) No chemical fertilizer, on Government account has been purchased from M/s Geston Copper & South Wayar, USA, during the last two years.

(b) to (e) Does not arise.

[English]

Losses by Cement Corporation of India

5186. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether the Cement Corporation of India is incurring huge financial losses and its production performance is also declining;

(b) if so, the losses incurred by the Cement Corporation of India during each of the last three years;

(c) the reasons for such losses and decline in production performance;

(d) the steps taken to revitalise and tone put the working of the Cement Corporation of India;

(e) the details of cement factories under CCI which have become sick; and

(f) the steps taken to revive them?

THE MINISTER OF STATE IN THE

MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) CCI has reported losses for the year 1989-90, 1990-91 and has reported profit for the year 1991-92. CCI's production figures for the last 3 years are given below:-

| | <i>Cement Production (in lakh MT)</i> |
|---------|---|
| 1989-90 | 27.66 |
| 1990-91 | 28.60 |
| 1991-92 | 31.61 |

(b) The losses/profit of CCI during the last 3 years are given below:-

| | <i>Profit/Loss (Rs.in crores)</i> |
|---------|---------------------------------------|
| 1989-90 | (62.88) |
| 1990-91 | (29.33) |
| 1991-92 | 2.10 |

(c) The reasons for losses are non-availability in adequate quantity of power, wagon and coal, lack of optimal capacity utilisation and large overhead costs.

(d)(i) CCI has adopted the practice of drawing preventive and planned maintenance schedule in advance for the entire year.

(ii) CCI has participated in the equity of Andhra Pradesh Gas Power Corpn. to get power from them.

(iii) An effective 3 tier power monitoring and control system is in vogue for monitoring the performance.

- (iv) In-depth review meetings are held with General Managers of the units periodically. The company has also participated in cement bulk handling project in Maharashtra to improve the despatches and distribution.
- (v) CCI has devised a suitable marketing strategy with regard to pricing, despatch and distribution system in order to control the marketing cost and optimise the realisation.

(a) and (f). Some units are making losses. Efforts are being made to analyse the causes of loss of each individual units on the basis of which appropriate remedial steps will be thought of.

[*Translation*]

Per Capita Income of Rural and Urban People

5187. SHRI RAMESHWAR PATIDAR: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the per capita income of rural as well as urban people separately during the last three years;

(b) the extent of increase registered in the per capita income of rural and urban people during the last three years, separately;

(c) whether there are schemes under consideration of the Government to increase the income of rural people;

(d) the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE

MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) and (b). The estimates of per capita net domestic product for rural and urban area are not made on year to year basis. These estimates are made once in ten years after the disaggregated estimates of working force in rural and urban areas are compiled from the data collected through census of population. The estimate of per capita net domestic product in 1980-81 is Rs. 12242 for rural areas and Rs. 2887 for urban areas.

(c) to (e). The Eighth Five year Plan provides for an outlay of Rs. 22467.21 crores for Agriculture and Allied Activities, and Rs. 32525.29 crores for irrigation, Flood Control and Command Area Development. Besides a number of schemes for improving the income of the rural poor are being implemented under the head "Rural Development" for which the Eighth Plan provides an outlay of Rs. 34425.36 crores. The Rural Development Programme includes Integrated Rural Development Programme (IRDP) and Jawahar Rozgar Yojana (J.R.Y.) At the same time, the Minimum Needs Programme is being implemented which covers components like Elementary Education, Adult Education, Rural Health, Rural Water Supply, Rural roads and Rural Electrification. These investments will contribute to increase in income of the rural people.

[*English*]

Non-Conventional Energy Sources Projects in Gujarat

5188. DR. K.D. JESWANI: Will the PRIME MINISTER be pleased to state:

(a) the number of projects of non-conventional energy sources which are producing electricity and how much;

(b) whether any new area of non-

conventional energy sources are available in Gujarat; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) 14 nos. of Non-Conventional Energy Electricity producing projects, based on wind farm, solar photovoltaic and biomass gasifier technologies, of aggregated capacity 16.485 MW have been installed in the State of Gujarat. About 60 million units of electricity have been generated from wind farm projects and have based power projects are expected to generate about 14.22 lakh units of electricity pr year.

(b) and (c). Yes, Sir, Potential for generation of power from tidal energy has been identified as new area of non-conventional energy sources in Kachchh, Gujarat; in addition, to wind, solar photovoltaic, biomass gasifier and small hydro power. The investigations/studies are being carried out for economical utilisation of tidal energy.

[*Translation*]

Alleged Irregularities in Construction of Roads under Jawahar Rozgar Yojana

5189. SHRI ARJUN SINGH YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have taken any steps to check the corruption and the irregularities in the construction of roads constructed under the Jawahar Rozgar Yojana, State-wise;

(b) if so, the details thereof; and

(c) the remedial measures taken by the Government therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a). to (c). The works taken up under JRY including the construction of roads, are monitored at different levels. At the grassroot level the Panchayats and block level functionaries are involved in the planning, implementation and monitoring of the Yojana. At the district level, district rural development agencies (DRDAs)/ Zilla Parishads monitor the implementation of the programme through periodical reports as well as field visits as per prescribed schedule. The Governing Body of DRDA, which consists of among other local MLAS MPs, also review the implementation of programme in their periodical meetings.

The State Level Co-ordination Committee (SLCC) is set up at the State level to monitor the programme. At the Central level, the Ministry has evolved a system of continuous monitoring and review of the programme through periodical progress reports, organising workshops, review meetings and field visits by Central Government officers with a view to effecting improvements in the quality of implementation of the programme. The Government of India has also taken up Concurrent Evaluation of JRY through reputed research organisations to evaluate the performance of JRY and take measures for improvement in its implementation.

[*English*]

Expansion/Modernisation Programme of IRE.Chavara Kerala

5190. SHRI KODIKUNNIL SURESH: Will the PRIME MINISTER be pleased to state:

(a) whether the Indian Rare Earths plant at Chavara in Kerala has undertaken any expansion/modernisation programme;

(b) if so, the details thereof; and

(c) the main functions of the Ayiramthengu Project and when it is likely to be commissioned?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): (a) Yes, Sir.

(b) A project has been undertaken to improve the quality of Lmenite produced at Chavara unit of Indian Rare Earths Ltd. (IRE) at an estimated cost of Rs. 660 lakhs.

(c) With a view to encourage the setting up of down stream industries for value added products and meeting the possible increase in demand for minerals such as Lmenite, Rutile, etc., it is proposed to set up a joint venture by IRE and Govt. of Kerala for exploitation of mineral deposits in the coastal belt of Neendakara-Kayamkulam at Ayiramthengu at an estimated cost of Rs. 125 crores with a foreign exchange component of Rs. 35 crores. Pre-project activities such as obtaining environmental clearance from the Ministry of Environment and Forest, Flowsheet development and basis engineering are in progress. The timing for commissioning of the project will be depend on the receipt of clearance from various agencies and availability of funds.

Alcohol Operated Vehicles

5191. SHRIANKUSHRAORAOSAHEB TOPE: Will the PRIME MINISTER be pleased to state:

(a) whether alcohol operated vehicles have started running in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) and (b). Yes, Sir. 10 Delhi Transport Corporation (DTC) buses were run for total of 6.43 lakh km on dual-fuel mode of operation of diesel-methanol system achieving 12-14% diesel replacement during 1988-89. Again during 1990-91, 25 DTC buses were run for a total of 16.03 lakh km on dual-fuel mode of operation of diesel-ethanol achieving 14% diesel replacement under optimised condition. In both the project about 33% reduction of visible smoke emission was achieved. Other parameters like engine wear & deposit, oil degradation etc. are comparable with diesel mode of operation. A project has been undertaken to run petrol cars on petrol blended with anhydrous ethanol (90-10v/v) under which about 26 cars of Delhi Administration have been running from their dedicated petrol filling station at Mall Road since February, 1993.

[*Translation*]

Funds for Construction of Roads and bridges in Dacoit Area of Uttar Pradesh

5192. SHRIMATI SHEELA GAUTAM: Will the PRIME MINISTER be pleased to state:

(a) the funds sanctioned during 1992 by the Union Government to Uttar Pradesh for the construction of roads and bridges in the dacoits affected areas of the State;

(b) if so, whether this amount is not sufficient for the purpose;

(c) whether the Government propose to provide additional funds for this purpose; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR):

(a). Under the scheme for construction of roads & bridges an amount Rs. 96 lakhs was sanctioned during 1992-93 to the Government of Uttar Pradesh.

(b) to (d). At the request of the Government of Uttar Pradesh an additional amount of Rs.1 crore was also released later during 1992-93.

Schemes under Cottage, Khadi & Village Industry

5193. SHRI RAM PRASAD SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to launch any scheme under cottage, Khadi and village Industries and other employment oriented training for self employment at Panchayat level for providing training and employment to educated unemployed youths; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) and (b). The Khadi and Village Industries Commission implements various schemes for providing employment and training to educated and uneducated youths in the rural areas of the country. KVIC has launched special employment programmes in association with DRDA and Commercial Banks in the districts of Saharasa and Saupul in Bihar and Kalahandi district in Orissa. These programmes provide employment through

Khadi spinning. More to be launched in 1993-94 by KVIC in a number of districts in the country.

[English]

Sulabh Sauchalayas in Orissa

5194. SHRI ANADI CHARAN DAS: Will the PRIME MINISTER be pleased to state:

(a) the number of sulabh sauchalayas in Orissa,

(b) the number of additional sulabh sauchalsayas proposed to be set up during the Eighth Five Year Plan period; and

(c) the estimated amount proposed to be sent in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR):

(a) During the period 1985-86 to 1992-93 (upto August, 1992), the State Government of Orissa had reported construction of 120119 sanitary latrines in rural areas under State Sector minimum Needs programme and 7003 sanitary latrines under Centrally Sponsored Rural Sanitation Programme.

(b) The number of sanitary latrines to be constructed in Eighth Five Year Plan will be decided on year to year basis depending upon the Annual Plan outlay. 5578 sanitary latrines were targetted to be constructed in 1992-93.

(c) The estimated amount proposed to be spent under MNP and CRSP during Eighth Five Year Plan is Rs. 21.55 crores.

Funds Under Jawahar Rozgar Yojana

5195. SHRI MOHAN RAWALE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that some of the State Governments have diverted the funds released by the Union Government for other purposes under the Jawahar Rozgar Yojana;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto and the corrective measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR):

(a). No State has diverted the funds released for JRY for other purposes.

(b) and (c) Does not arise.

Projects Undertaken by Public Sector Undertakings Abroad

5196. SHRI M.V.V.S. MURTHY: Will the PRIME MINISTER be pleased to state:

(a) whether some public sector undertakings have undertaken major projects in foreign countries;

(b) if so, the details of these undertakings and the nature of projects undertaken by them during the last three years; and

(c) the details of the profits earned or losses sustained by each of these public sector undertakings thereby?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) to (c). Information is being collected and will be laid on the Table of the House.

Requirement of Computers

5197. SHRI. B. DEVARAJAN:
SHRI MANIKRAO
HODLYA GAVIT:

Will the PRIME MINISTER be pleased to state:

(a) the estimated requirement of computers in the country;

(b) the types of computers manufactured in public and private sectors in the country;

(c) the types of computers being imported and the names of the countries from which these are imported; and

(d) the script of these computers; and

(e) whether the Government propose to manufacture super computer indigenously?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P.R. KUMARAMANGALAM): (a) The estimated requirements of computers in the country during VIII Five Year Plan is as follows:-

| <i>Computers</i> | <i>Nos.</i> |
|------------------|-------------|
| Super Computers | 24 |
| Large Computers | 750 |
| Mini Computers | 9,300 |
| Micro Computers | 16,35,000 |

(b) The computers being manufactured in the public and private sector in the country range from micro computers, graphic workstations, mini computers and large computer systems.

(c) and (d). The types of computers being imported include process controllers. High and graphic Workstations, large computer servers, file servers and minisuper systems for R&D and other specialised applications. These are mainly imported from USA, UK, Netherland, France, Hongkong, Germany etc. The script of these computers is English. However, for PC range of systems indigenously developed hardware and software solutions are currently available for all Indian languages.

(e) The Centre for Development of Advanced Computing (CDAC), an autonomous society under the Department of Electronics, is engaged in the development of Parallel Processing computers with the capability of Super Computers in the country.

[*Translation*]

Cement Factories in Madhya Pradesh

5189. SHRI KHELAN RAM JANGDE: Will the PRIME MINISTER be pleased to state:

(a) whether the cement factories in

Madhya Pradesh are making less production as compared to their installed production capacity;

(b) if so, the reasons therefor;

(c) the installed production capacity and actual production made by each cement factory in Madhya Pradesh during the last 3 years; and

(d) the efforts made by the Government to raise their production capacity?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) and (b). Of the 13 large size cement units in madhya Pradesh, 12 units have production less than their installed capacities for 1992-93 (upto February, 1993). The reasons cited by Industry have been fall in demand and production loss on account of infrastructural constraints.

(c) A statement is annexed.

(d) Cement Industry is delicensed. However, Government is rendering all assistance to the cement industry for increasing production by providing infrastructural support including supply of coal and rail wagons for movement of cement.

| Sl.No | Name of the Unit | Installed Capacity | | | | Production | | | | |
|-------|--------------------------|--------------------|---------|-----------------------------|---------|------------|-----------------------------|---------|---------|-----------------------------|
| | | 1990-91 | 1991-92 | 1992-93 (April-February) | 1990-91 | 1991-92 | 1992-93 (April-February) | 1990-91 | 1991-92 | 1992-93 (April-February) |
| | | 3 | 4 | 5 | 6 | 7 | 8 | | | |
| 1. | Birla Vikas/Satna Cement | 15.50 | 15.50 | 14.21 | 13.81 | 13.12 | 11.21 | | | |
| 2. | Jay Pee Rrewa | 10.00 | 20.00 | 18.33 | 8.80 | 13.26 | 18.14 | | | |
| 3. | malhar Cement | 8.00 | 10.00 | 9.17 | 7.70 | 8.23 | 7.42 | | | |
| 4. | ACC-Kymore | 7.82 | 7.82 | 7.17 | 7.90 | 7.22 | 6.38 | | | |
| 5. | Diamond Cement | 5.25 | 5.25 | 4.81 | 5.04 | 5.73 | 4.70 | | | |
| 6. | ACC-Jamul | 13.80 | 15.80 | 14.48 | 13.39 | 13.33 | 10.08 | | | |
| 7. | Century Cement | 8.00 | 8.00 | 7.33 | 7.02 | 7.89 | 7.30 | | | |
| 8. | Modi Cement | 12.00 | 12.00 | 13.75 | 10.90 | 12.19 | 11.01 | | | |
| 9. | Raymond Cement | 12.00 | 12.00 | 11.00 | 14.14 | 14.30 | 13.59 | | | |
| 10. | Vikram Cement | 10.80 | 20.00 | 18.33 | 10.91 | 14.92 | 17.40 | | | |
| | Total Private Sector | 162.37 | 126.37 | 118.58 | 99.61 | 110.19 | 107.23 | | | |

| Sl.No | Name of the Unit | Installed Capacity | | | Production | | |
|-------|---|--------------------|---------|-----------------------------|------------|---------|----------------------------|
| | | 1990-91 | 1991-92 | 1992-93 (April-February) | 1990-91 | 1991-92 | 192-93 (April-February) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| | Public Sector | | | | | | |
| 1. | Cement Corpn. of India (CCI - Mandhar) | 3.80 | 3.80 | 3.48 | 2.94 | 2.6 | 2.24 |
| 2. | CCI-Akaltara | 4.00 | 4.00 | 3.67 | 2.69 | 3.61 | 2.20 |
| 3. | CCI-Neemuch* | 4.00 | 4.00 | 3.67 | 4.17 | 3.38 | 1.96 |
| | Total Public Sector. | 11.80 | 11.80 | 10.82 | 9.80 | 9.80 | 5.60 |
| | Grand Total | 114.17 | 138.17 | 129.40 | 109.41 | 119.8 | 112.83 |

* A part from the CCI Neemuch is having a one -million tonnes clinker capacity.

Encroachment by Builders and Shop-keepers

5199. SHRI RAMCHANDRA VEERAPPA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the roads, footpaths, verandahs of shops etc. in Satya Niketan, Nanak Pura, Mochi village and South Moti Bagh in New Delhi have been encroached by the builders and shopkeepers;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken to clear the encroachments in a given time?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). Municipal Corporation of Delhi has reported that no specific survey of encroachment on the road berms and footpaths etc. has been conducted by it. However, as and when encroachment of road berms, footpaths etc. by shop-keepers and builders by placing/stacking their material in front of their shops are noticed, the same are removed by MCD. During the last six months, MCD has reported that it conducted six raids and removed 51 encroachments from the road berms, footpaths etc. in the area. It has also directed the field staff to remove the encroachments as soon as

A few cases of encroachment of verandahs by the shop-keepers under control of Dte. of Estates have been reported in Nanakpura market. Notices have been issued to these shop keepers by the Dte. of Estates.

Technology Parks

5200 SHRI SUSHIL CHANDBA VARMA: Will the PRIME MINISTER be pleased to state:

(a) the terms and conditions for setting up of technology parks in the country; and

(b) the details of such parks in the country at present, location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P.R. KUMARAMANGALAM): (a) and (b) Under the Electronics hardware Technology parks (EHTPs) and Software Technology parks (STPs) Schemes. Technology parks can be set up by the Central, State Governments or the private sector anywhere in the country. The main conditions are that they should be export oriented and must operate in a customs bonded environment. The details of Technology parks set up under these Schemes are given in the Statement.

STATEMENT

Details of Electronics Hardware Technology parks Set up in the Country

| <i>State</i> | <i>No. of Technology</i> |
|-------------------------------|--------------------------|
| Andhra Pradesh (Hyderabad) | 3 |

| <i>State</i> | <i>No. of Technology</i> |
|---|--------------------------|
| 2. Karnataka (Bangalore) | 4 |
| 3. Maharashtra (Bombay, Pune, Thane) | 7 |
| 5. U.P. (Noida, Ghaasiabad) | 5 |
| 6. Tamil Nadu (madras, Salem) | 5 |
| 7. Haryana (Gurgaon) | 7 |
| 8. Kerala (Trivandrum) | 2 |
| 9. Gujarat (Gandhinagar) | 1 |
| 10. Punjab (Chandigarh) | 1 |
| 11. Madhya Pradesh (Bhopal, Indore) | 2 |
| 12. Delhi (Okhla, Wazirpur) | 3 |
| 13. Pondicherry (Brindavan) | 1 |
| Total | 42 |

Details of Software Technology Parks set up in the country

| <i>State/Location</i> | <i>Units approved under STP scheme</i> | |
|--------------------------|--|---------------------|
| | <i>STP Complex</i> | <i>Private STPs</i> |
| 1. Maharashtra (Pune) | 18 | 05 |
| 2. Karnataka (Bangalore) | 32 | 31 |

| State/Location | Units approved under STP scheme | |
|--------------------------------|---------------------------------|--------------|
| | STP Complex | Private STPs |
| 3. Orissa (Bhubaneshwar) | 24 | — |
| 4. Gujarat (Gandhinagar) | 16 | 02 |
| 5. Andhra Pradesh (Hyderabad) | 25 | 09 |
| 6. Uttar Pradesh (Noida) | 16 | 22 |
| 7. Kerala (Thiruvananthapuram) | 24 | 02 |
| 8. West Bengal (Calcutta) | 10 | 01 |
| Total | 165 | 72 |

Housing Schemes for Toddy Tappers in Andhra Pradesh

5201. SHRIDHARMABHIKSHAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Khadi and Village Industries Commission has received any proposals from the Andhra Pradesh Toddy Tappers Finance Corporation regarding housing schemes for the Toddy Tappers:

(b) if so, the action taken thereon; and

(c) the funds allotted for the purpose and the number of villages likely to be covered thereby?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) and (c). Does not arise.

[*Translation*]

Foreigners Name in Voters List of U.P.

5202. SHRI SANTOSH KUMAR

GANGWAR: Will the PRIME MINISTER be pleased to state:

(a) the places in Uttar Pradesh where the cases of including names of foreigners in the new voters lists have come to the notice of the Government; and

(b) the action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):

(a) (a) Nil.

(b) Does not arise.

[*English*]

Unauthorised Construction in Savitri Nagar

5203. DR. LAXMINARAYAN PANDEY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the particulars of 10 unauthorised constructions in Savitri Nagar detected by the Municipal Corporation of Delhi under

877 *Written Answers*
section 416/417 of the Act;

CHAITRA 29, 1915 (SAKA)

Written Answers 878

tion of Delhi has reported as follows:

(b) the action taken so far against each of them and

(c) the results achieved thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
AND MINISTER OF STATE IN THE MINIS-
TRY OF WATER RESOURCES (SHRI P.K.
THUNGON): (a) to (c). Municipal Corpora-

In this area, 10 unauthorised construc-
tions have been booked for demolition. Four
of these are being used for Industrial activ-
ity, namely tailoring, steel fabrication, em-
broidery/ readymade garments. There are
six more unauthorised constructions where
there is no industrial activity, but booked by
M.C.D. under Section 416/417 of D.M.C.
Act, 1957. The details of these unauthorised
constructions are given below:-

UNAUTHORISED CONSTRUCTION WITH INDUSTRIAL ACTIVITY

| Sl.No | Address | Nature of trade | Whether holding MCL/Regn. | Remarks |
|--|---------|--------------------------------|--------------------------------|---|
| 1 | 2 | 3 | 4 | 5 |
| 1. | 209/1 | Tailoring | No | Previously the work of tailoring was being done using electricity and was prosuted. |
| 2 | T-220 | Steel | Holding MCL/Regn. Certificate. | Action for recocation of the MCL/Registration certificates is being initiated. |
| 3 | A-235 | Fabrication | | |
| 4. | C-235 | Embroidery/Ready made Garments | No | Prosecuted on two separate occasions |
| Unauthorised cosntruction with non-industrial activity | | | | |

| Sl.No | U/c booking No. | Property no. in Savitri Nagar | Name |
|-------|---------------------------|-------------------------------|---------------------|
| 1 | 2 | 3 | 4 |
| 1. | 15/UC/80 Dt. 11.1.80 | H-190 | S. Jang Bahadur |
| 2. | 16/UC/89 Dt. 11.1.89 | T-220 | Natthu Khan |
| 3. | 246/UC/89 Dt. 29.8.89 | 14 | S. L. Mahajan |
| 4. | 281/CC/89 Dt. 20.10.89 | T-220 | O/Bulder |
| 5. | 325/UC/90 Dt. 8.10.90 | 145 | Sh. Sita Ram |
| 6. | 408/UC/90 Dt. 3.12.90 | 208-A/6C | Sh. Virendra Kapoor |

Overstaying in Government Accommodations

5204. SHRI SANDIPAN BHAGWAN THORAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of cases of overstay in Government accommodations by the retired Government officials and others, separately during each of the last three years;

(b) the amount of rental dues to be recovered from Government officials and others, separately, as on march 31, 1992;

(c) the amount waived for both the categories, separately during each of the last three years;

(d) whether a large number of litigation cases are pending for more than ten years; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (e). Information is being collected and will be laid on the Table of the Sabha.

Safety Norms in Circus

5205. SHRI SANATKUMAR MANDAL: DR. RAVI MALLU:

Will the PRIME MINISTER be pleased to state:

(a) whether violation of safety norms in the Circus Research Reactor is exposing the workers to unjustified radiation as reported in the Sunday Observer, dated march 14-20, 1993;

(b) if so, the details thereof; and

(c) the steps being taken to check these violations?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): (a) No, Sir. There has been no violation of safety norms in the CIRCUS Research Reactor and there has been no incident of exposing the workers to unjustified radiation as reported in the Sunday Observer dated march 14-20, 1993.

(b) and (c). Do not arise.

industries in "No Industry Districts"

5206. SHRI PETER G. MARBANIANG: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received any proposal from some Industrial Houses for setting up of any industry based on local raw material in the 'No Industry Districts' of Meghalaya; and

(b) if so, the action taken by the Union Government in the regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) and (b). Yes, Sir. Only one proposal, viz, for setting up of a potable alcohol industry in East Garo Hills, in 'N Industry Districts' of Meghalaya is under consideration.

All steps are taken by the Government for speedy disposal of applications.

Utilisation of Disinvested Amount from Public Sector Undertaking

5207. SHRI RAM KAPSE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated any scheme/plan for utilising the funds acquired from disinvestment of public sector undertakings;

(b) if so, the details thereof; and

(c) whether these funds are also being utilised for reducing budget deficit?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) to (c). As announced in the Budget Speech of 1991-92, in order to raise resources and encourage wider public participation and promote greater accountability, upto 20% of Government equity in selected PSUs was to be offered to mutual funds and investment institutions in the public sector, as also to the workers. Again during 1992-93 Budget speech, it was announced that disinvestment of PSU shares shall be continued with a view to raising non-inflationary resources for development as also to contribute Rs. 1000 crores to the National Renewal Fund.

[English]

Water Treatment Plants

5208. SHRI ANAND RATNA MAURYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the capacity of the water treatment plants set up in Delhi;

(b) whether the Government are taking any concrete steps to increase the number of water treatment plants and for expansion of water reservoir;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Delhi Water Supply & Sewage Disposal Undertaking has reported that the present installed capacity of Water Treatment Plants in Delhi is 410 MGD.

(b) to (d). DWS&SOU has reported that the Phase-I (50MGD) of 2nd 100 MGD Water Treatment Plant at Haiderpur has been completed on 28-2-93 and the full plant is likely to be commissioned by June '93. In addition the work of construction of 40 MGD Water Treatment Plant at Nangloi has been awarded recently by DWS&SDU and it is proposed to set up 20 MGD Water Treatment Plant at Bawana. 8 reservoirs have been constructed and four are nearing completion/commissioning. In addition to these reservoirs, three more reservoirs are under construction at (i) Haiderpur Water Treatment Plant (ii) Bhagirathi Water Treatment Plant (iii) Wazirabad Water Treatment Plant.

Godowns in Uttar Pradesh

5209. SHRI HARIKEWAL PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are considering any scheme/proposal for construction of Godowns in Uttar Pradesh;

(b) if so, whether the Government have accorded approval to these schemes;

(c) if so, the details thereof;

(d) whether the construction of godowns has since been completed;

(e) if so, the details thereof; and

(f) if not, the reasons therefor/

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) to (f). Presently, there is no such scheme/proposal under consideration of the Government of India. However, in order to provide scientific storage facilities at farm level, a centrally sponsored scheme for setting up godowns in rural areas was being implemented by the Government of India since 1979-80. This scheme has since been transferred to the State Sector. Under this scheme, the sanction was accorded for construction of 520 godowns in Uttar Pradesh. As per information available, out of the 520 godowns, 425 godowns have already been completed. The remaining godowns are at various stages of construction.

Barrack Blankets

5210. KUMARI VIMLA VERMA: Will the PRIME MINISTER be pleased to state:

(a) the number of barrack blankets manufactured by the Khadi and Village Industries Commission during 1989-90, 1990-91 and 1991-92;

(b) the number of such blankets supplied to Defence and other Government departments through D.G.S &D. during the above period;

(c) whether the Commission has supplied mill made blankets instead of Khadi blankets to these organisations;

(d) if so, the reasons therefor;

(e) whether any inquiry has been conducted in this regard; and

(f) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT

OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) to (f). The information is being collected and will be laid on the Table of the House.

[English]

Brick Manufacturing Projects in Kerala

5211. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the work on the HUDCO aided brick Manufacturing Projects in Kerala have been completed;

(b) if not, the time by which the projects are likely to be completed;

(c) whether HUDCO propose to start more such units in the State; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). As reported by HUDCO it has sanctioned one scheme for setting up of brick making unit at Calicut by M/s Chembakassery Builders at a Project cost of Rs. 3.86 lakhs with term loan assistance of Rs. 1.50 lakhs in 1986. The unit had been completed in 1988 and is in production.

(c) and (d). HUDCO itself do not set up any building material manufacturing unit. However, HUDCO extends term loan and equity support to State Government and semi-Government bodies, Public Sector Undertakings, as well as private enterprises who are found eligible under the Guidelines, for setting up of appropriate building material manufacturing units.

**Growth Centres in Madhya Pradesh
and Maharashtra**

5212. SHRI MAHENDRA KUMAR
SINGH THAKUR:
SHRI VILASRAO
NAGNATHRAO GUNDE
-WAR:

Will the PRIME MINISTER be pleased to state:

(a) the details of the growth centres set up in Madhya Pradesh and Maharashtra so far;

(b) the amount allocated for each of these growth centres; and

(c) the progress made in developing these growth centres and attracting industries near these growth centres?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) to (c). The State of Madhya Pradesh has been allotted 6 growth centres namely, Borai, Chainpura, Ghirongi, Kheda, Satlapur and Siltara. A sum of Rs. 14.50 crores has been released as Central assistance to these Centres. The State of Maharashtra has been allotted 5 growth centres namely; Akola, Chandrapur, Dhule, Ratnagiri and Nanded, and a sum of

(*Production in lakh tonnes of Nitrogen*)

| Plant | 1990-91 | *1991-92 | 1992-93 (Provisional) |
|-------------|---------|----------|--------------------------|
| 1. Panipat | 2.17 | 2.14 | 2.00 |
| 2. Bhatinda | 1.86 | 2.49 | 2.25 |
| 3. Nangal | 2.24 | 2.27 | 2.50 |
| 4. Vijaipur | 3.90 | 4.10 | 3.90 |

Rs. 8.00 crores has been released as Central assistance to the approved growth centres. The scheme will be implemented during the VIII Five Year Plan period.

[*English*]

Fertilizer Plants Under N.F.L

5213. KUMARI PUSHPA DEVI SINGH:
Will the PRIME MINISTER be pleased to state:

(a) the number of fertilizer plants set up by the national Fertilizers Limited in different States;

(b) the production performance of these fertilizer plants during the last three years; and

(c) the details of fertilizer plants earning profits and the details of the profit earned by them during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) National Fertilizers Ltd. (NFL) operates four fertilizer plants, namely, one each at Nangal and Bhatinda in Punjab, one at Panipat in Haryana, and one at Vijaipur in Madhya Pradesh.

(b) The details of production performance of the four plants of NEL during the last three years are given below:-

(c) Out of the fourthplants, three plants have been making profits with details as under:

(Rs. in crores) -

| <i>Plants</i> | <i>1990-91</i> | <i>1991-92*</i> | <i>1992-93</i> |
|---------------|----------------|-----------------|----------------|
| 1. Panipat | 7.44 | 2.15 | Accounts |
| 2. Bhatinda | 3.54 | 13.57 | not |
| 3. Vijaipur | 36.07 | 80.55 | finalised |

Telecom System By ECIL

5214. DR. KARTIKESWAR PATRA: Will the PRIME MINISTER be pleased to state:

(a) whether the Electronics Corporation of India Limited has manufactured/proposed to manufacture E-10B exchange and other Telecom system;

(b) if so, the details thereof;

(c) the orders received by ECIL for supply of these equipments within the country; and

(d) the steps taken/proposed to be taken to transfer the manufacturing of this technology to the other manufacturers of telecom equipments in the country?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESHCHATURVEDI): (a) & (b). Electronic Corporation of India Ltd. does not manufacture or propose to manufacture E-10B Exchange. Electronics Corporation of India Ltd. (ECIL) however, supplies UMCs (Operation and maintenance Centres) which work alongside E-10B Exchange System. ECIL also manufactures certain telecom related products such as store and manufactures certain telecom related products such as Store and Forward Message Switch-

ing System, SPC Telex System, Automatic message Accounting System, Stored Programme Telex Exchange System etc.

(c) ECIL has received in all around 113 orders for telecom related products, in addition to orders for Stored programme Telex Exchange for 45,500 lines.

(d) there is, at present, no proposal for transfer of technology for manufacturing the above systems to other parties in the country.

[Translation]

Scheme for Youth in Khadi & Village Industries

5215. SHRI RAJENDRA KUMAR SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are considering any scheme for mobilising youth Power and absorbing them in Khadi and village industries to contain the increasing as employment in the country; and

(b) if so, the details of the scheme and the manner in which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT

OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M ARUNACHALAM): (a) and (b). One of the basic objectives of the Commission is to generate non-farm employment for weaker sections of the society in the rural areas. In pursuance of the above objective, a special employment generation scheme has been

launched in Saharsa district of Bihar and Kalahandi district of Orissa on a pilot basis. In the Eighth Five Year Plan, this programme shall be implemented in 50 district in the country. The districts which have been identified for special employment programme during 1992-93 and 1993-94 are as under:-

| <i>S.No</i> | <i>State</i> | <i>District</i> |
|-------------|------------------|----------------------|
| 1. | Assam | Margaon |
| 2. | Andhra Pradesh | Adilabad |
| 3. | Bihar | Saharse |
| 4. | Gujarat | banaskhantha |
| 5. | Himachal Pradesh | Chamba |
| 6. | Kerala | Alleppy |
| 7. | Madhya Pradesh | Sarguja |
| 8. | Maharashtra | Chandrapur |
| 9. | Orissa | Kalahandi |
| 10. | Rajasthan | Dousa |
| 11. | Tamil Nadu | Ramanathapuram |
| 12. | Uttar Pradesh | Maunath Ranjan (Mau) |
| 13. | West Bengal | Birbhum |

[English]

Pending U.S. Proposals

5216. SHRI BOLLA BULLI
RAMAIAH:
DR. D. VENKATESWARA
RAO:

Will the PRIME MINISTER be pleased to state:

(a) the details of the investment proposals of U.S. companies pending clearance and the total amount involved therein;

(b) since when these proposals are pending with the Government;

(c) the reason for their non-clearance; and

(d) the time by which these proposals

895 *Written Answers*
are likely to be cleared?

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Written Answers 896

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY DEPARTMENT
OF SMALL SCALE INDUSTRIES AND

AGRO AND RURAL INDUSTRIES (SHRI
M. ARUNACHALAM): (a) to (d). Approvals
have already been accorded to the propos-
als envisaging foreign direct investment by
U.S. companies, as per details given be-
low:-

| <i>Year</i> | <i>No. of Foreign Investment Proposals</i> | <i>Total amount of foreign Investment (Rs. in Million)</i> |
|-------------------------|--|--|
| 1991 | 53 | 1858.5 |
| 1992 | 154 | 12315.0 |
| 1993 (Upto February) | 14 | 14775.0 |

Receipt and consideration of the pro-
posals by the Government is a continuous
process. The proposals are generally cleared
within a period of 45 days unless their
consideration is pending for appropriate
policy decision.

Fertilizers Plants in Rajasthan

5217. SHRIMATI VASUNDHARA
RAJE: Will the PRIME MINISTER be pleased
to state:

(a) the number of fertilizer plants set up
in Rajasthan in the private and public sector;

(b) the location and capacity of each of

these plants;

(c) the dates of their commercial pro-
duction; and

(d) the number of persons provided
employment in these plants?

THE MINISTER OF STATE IN THE
MINISTRY OF CHEMICALS AND FERTIL-
IZERS (SHRI EDUARDO FALEIRO): (a) to
(d). The details of fertilizer plants set up in
Rajasthan alongwith their location, capac-
ity, month of start of commercial production
and persons employed in these plants are
given below:

| Sl.No | Name of the fertilizer plants with location | Annual capacity and product "000"MT | Commercial production started in | No. of persons employed |
|-------|---|-------------------------------------|-------------------------------------|---|
| 1 | 2 | 3 | 4 | 5 |
| 1. | M/s Sriram Fertilizers and Chemicals, Kota | 330.0 (Urea) | February, 1969 | 1380 |
| 2. | M/s. Bharat Chemicals and Fertilizers Ltd. Alwar | 66.0 (SSP) | March, 1980 | Although the information about exact number of persons employed in the SSP plants is not readily available, on an average a plant of 66,000 tonne per annum capacity employs about 400 persons. |
| 3. | M/s Hindustan Copper Ltd., Khetri | 187.0 (SSP) | October, 1976 | |
| 4. | M/s madhuvaan Chemicals and Fertilizers Ltd., Udaipur | 40.0 (SSP) | standardized size SSP January, 1977 | |
| 6. | M/s Shurvi Colour Chemicals Ltd., Udaipur | 45.0 (SSP) | April, 1988 | |
| 7. | M/s surajarth Chemicals and Fertilizers Ltd., Surajgarh | 15.0 (SSP) | January, 1991 | |
| 9. | M/s Lityery Pesticides and Fertilizers Ltd., Udaipur | 40.0 (SSP) | February, 1977 | |
| 10. | M/s. Chambal Fertilizers and Chemicals Ltd., Gadepan | 742.0 (Urea) | under implementation | About 840 (when in production) |

Import of Caprolactum

5218. SHRI ANNA JOSHI : Will the PRIME MINISTER be pleased to state:

(a) whether the unrestricted availability of imported caprolactum has adversely affected the production of caprolactum by the Fertilizer and Chemicals Travancore Limited, Cochin;

(b) whether the Government have received any representation from FACT in this regard; and

(c) if so, the reaction/ action taken by the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) to (c). The free availability of imported caprolactum at low prices has not affected the production thereof by Fertilisers and Chemicals Travancore limited (FACT), to market their product. FACT, did represent to Government in this regard. To give some relief to the indigenous producers, reduction in customs duty on import of basic raw materials as well as increase in customs duty on imported caprolactam has been announced in the Budget proposals for 1993-94.

Funds for Reclamation of Wasteland

5219. PROF. PREM DHUMAL: Will the PRIME MINISTER be pleased to state:

(a) whether funds received from outside agencies/ foreign countries and allotted by the Government of reclaiming wasteland in the country are still lying unutilised;

(b) if so, the details thereof;

(c) the reasons therefor; and

(d) the steps to be taken to make better use of these funds?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAM SINGH): (a) to (d). The information is being collected and will be laid on the Table of the House.

Sub-Ways in Delhi

5220. SHRI C.P. MUDALAGIRIYAPPA: SHRI K.H. MUNIYAPA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of sub-ways constructed in Delhi during the last three years;

(b) the details of the expenditure incurred thereon; and

(c) the number of sub-ways proposed to be constructed during 1993?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). The information is being collected and will be laid on the table of the House.

Per capita Income

5221. DR. D. VENKATESWARA RAO: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the growth rate of India's gross domestic product and national income slowed down considerably while the per capita income fell during 1991-92;

(b) whether a study conducted by Central Statistical Organisation, per capita income in 1991-92 in real terms was Rs. 2,1174/- as compared to Rs.2,199/- during the previous year;

(c) if so, the reasons therefor; and

(d) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) to (c). The growth rate of Gross Domestic product (GDP) and national Income (NNP) at factor cost in 1990-91 (at 1980-81 prices) was 5.25. As compared to this the growth rates of GDP and National Income in 1991-92 (at 1980-81 prices) were 1/2% and 0.9% respectively, that is, much lower than the population growth of about 2%. As a consequence per capita income (at 1980-81 prices) declined from Rs. 2199 in 1990-91 to Rs.2174 in 1991-92. GDP growth was mainly affected by decline in agricultural production by 2.8 per cent over the previous year. Industrial production also registered a decline by 0.1 per cent.

(d) The growth oriented policies of the Government, investment incentives, and

programmes under the Eighth Five Year Plan will improve the prospects of growth in the coming years.

Water Supply Schemes with World Bank International Organisations Assistance

5222. SHRI T.J. ANJALOSE: Will the PRIME MINISTER be pleased to state:

(a) whether any water supply projects or schemes or schemes are being undertaken with the World bank assistance or any other international organisations for each State;

(b) if so, the details thereof, State-wise;

(c) the expenditure involved in these schemes and the year by which these schemes are likely to be completed; and

(d) the total cost of each project?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a). Yes, Sir.

(b) to (d). A Statement is laid on the Table of the House.

STATEMENT

| Sl.No | Name of the Project | Revised Project Cost (Rs. in crores) | Amount of Assistance (in U.S. Dollars) (In Million) | Date of Completion | Cumulative Expenditure upto 31.12.92 (Rs. in crores) |
|--------------|---|---|--|---------------------------|---|
| 1. | Tamil Nadu Water Supply & Sanitation | 321.86 | 90.00 | 30.6.93 | 190.24 |
| 2 | Kerala Water Supply and Sanitation | 127.88 | 30.11 | 31.3.93 | 86.78 |
| 3. | Illrd Bombay Water Supply and Sanitation | 800.00 | 165.00 | 30.6.94 | 367.36 |
| 4. | Madras Water Supply and Sanitation | 205.00 | 69.00 | 31.12.95 | 97.908 |
| 5. | Hyderabad Water Supply and Sanitation | 257.06 | 89.90 | 31.3.98 | 777.34 |
| 6. | Maharashtra Rural Water Supply and Environmental Sanitation Project | 319.50 | 123.70 | 31.12.97 | 0.64 |

Foreign Collaborations

(c) if not, the reasons therefor?

5223. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have sanctioned some foreign investment Proposals for manufacture of essential and luxury items;

(b) if so, the details of such proposals sanctioned during each of the two years; and

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES SHRI M. ARUNACHALAM): (a) to (c). Yes, Sir. Government have accorded approvals for foreign direct investment both for high priority industries (viz. Industries listed in Annex-III to the Statement on Industrial Policy laid on the Table of the House on 24th July, 1991) and for other industries. The details of these approvals are given below:-

| <i>Year</i> | <i>No. of Foreign Investment Approvals</i> | <i>Foreign Investment envisaged (Rs. in Crore)</i> |
|-------------|--|--|
| 1991 | 289 | 534.11 |
| 1992 | 692 | 3887.54 |

More than 80% of the foreign investment approved is in the high-priority industries.

Third Round of Disinvestment

5224. SHRI TARA CHAND KHANDELWAL: Will the PRIME MINISTER be pleased to state:

(a) whether the third round of disinvestment of public sector undertakings has left a wide gap in the disinvestment target;

(b) if so, the number of public sector undertakings whose shares were put to sale and total value of bids received against the target; and

(c) the names of the public sector undertakings whose share prices fell in the market and the reasons for fall in their share value?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES SHRI M. ARUNACHALAM): (a) and (b). Government targetted to raise Rs. 3500 crores through disinvestment of PSU shares during 1992-93. Till December 1992, Govt. raised Rs. 1865.78 crores. Govt. offered 53.87 crore shares in 15 PSEs for sale in the third round of disinvestment held in March 1993. Government received bids valuing Rs. 942.76 crores for 45.01 crore shares in 12 PSEs. Based on the referral price fixed by the Govt. bids valuing Rs. 46.73 crores for 11.01 crore shares in 9 PSEs were accepted.

(c) On the basis of sporadic trading in Public Sector shares in the Stock market at present, it is not possible to assess the movements of share values, which however, depends on the perception of the

Assistance for Reclamation of Land to Orissa

5225. SHRI ANADI CHARAN DAS: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to provide special assistance to Orissa for the reclamation of land;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAM SINGH): (a) to (c). There is no exclusive scheme proposed to provide special assistance to Orissa for the reclamation of land. However, the National Wastelands Development Board propose to implement from 1993-94 various schemes viz. Integrated Wasteland Development project; Technology Development & Extension; Investment promotional Scheme, Grants-in-Aid to NGOs in Central and Centrally Sponsored Sector for reclamation of wastelands in the country as a whole, with emphasis on production of biomass specially fuelwood and fodder.

Setting up of trainers in Sikkim

5226. SHRIMATI DIL KUMARI BHANDARI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up some tanneries in Sikkim during the Eighth Plan period;

(b) if so, details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) to (c). No proposal/application has been received from the Government of Sikkim or from any entrepreneur/company/firm for setting up tanneries in the State of Sikkim.

Export of Television Sets

5227. SHRI M.V.V.S. MURTHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Indian Television producers have violated the rules and regulations of exporting Televisions to the countries of the European Economic Community as alleged by the European Community Team;

(b) if so, the details thereof; and

(c) the remedial steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P.R. KUMARAMANGALAM): (a) and (b). The European Community (EC) and United Kingdom (UK) Customs had raised doubts regarding colour TV sets being exported by India conforming to the Generalised System of Preference (GSP) regulations. After a detailed verification of the depth of manufacturing of colour TVs in India, the team from EC and UK customs came to the preliminary conclusion that non-originating materials used in the manufacture exceeded 40% of the ex-factory price of the TV as the colour picture tube did not satisfy the Rules of Origin. Based on this GSP certificates

issued to the manufacturers have been withdrawn.

(c) The following remedial steps have been taken in order to boost the exports of colour TV sets to the EC countries:-

- i) Colour Picture tube manufactures have been advised to use indigenous components to conform to the Rules of origin.
- ii) workshops are being conducted to educate colour TV manufacturers about the rule so as to avoid future violations in the regard.

Public Sector Undertakings in Meghalaya

5229. SHRI PETER G. MARBANIANG:
Will the PRIME MINISTER be pleased to state:

(a) the names of the public sector un-

dertakings functioning in Meghalaya, location-wise;

(b) the total investment made in each of these undertakings; and

(c) the details of profit/loss incurred by each of these undertakings during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) There are two Central Public Sector undertakings, namely, North Eastern handicrafts & handloom Development Corpn. Ltd. and North Eastern Electric Power Corpn. Ltd. functioning in Meghalaya both having their registered office at Shillong.

(b) The total investment made in each of these undertakings as on 31-3-1992 are as follows:

(Rs. in lakhs)

| Name of PSE | Paid-up Capital | Loan | Total |
|-------------|-----------------|------|-------|
| NEHHDC | 137 | 381 | 518 |
| NEEPCO | 33840 | 2215 | 55955 |

(c) The details of net profit/loss incurred by each of these undertakings during each of the last three years are as follows:-

(Rs. in lakhs)

| Name of PSU | Profit/Loss 1991-92 | 1990-91 | 1989-90 |
|-------------|---------------------|---------|---------|
| HEHHDC | (-)15 | (-)73 | (-)17 |
| NEEPCO | 1358 | 998 | 421 |

Buildings for Courts in Kerala

5230. SHRI V.S. VIJAYARAGHAVAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Kerala has sought Central assistance for construction of new buildings for courts in Kerala;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):

(a) Yes, Sir.

(b) The estimated cost proposed by the State government of Kerala is Rs. 1,729.5 lakhs.

(c) The Government is in the Process of formulating a Centrally sponsored scheme to provide infrastructural facilities to the Judiciary.

[*Translation*]

Crisis in Public Sector undertakings of Madhya Pradesh

5231. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the PRIME MINISTER be pleased to state:

(a) whether most of the public sector undertakings in Madhya Pradesh are in crisis;

(b) if so, the details thereof; and

(c) the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE

MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) to (c). As on 31-3-1992, there were five Central PSEs having their registers offices in the State of Madhya Pradesh out of which only one PSE namely, NTC (M.P.) Ltd. has been incurring losses and declared sick under the definition of sickness under SICA and has since been referred to BIFR for formulation of revival/rehabilitation plans.

New research centres by Khadi & Villages Industries

5232. SHRI RAJENDRA KUMAR SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up new Centres to update the research work in khadi and village industries;

(b) if so, the location of these Centres; and

(c) the steps being taken to improve the quality of products through these Centres to enable them to compete with the private sector engaged in producing these items?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) No, Sir,

(b) and (c). Does not arise.

[*English*]

Agro based Khadi and Village Industries

5233. SHRI SANDIPAN BHAGWAN THORAT: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to provide a new thrust to agro-based Khadi and Village Industries to create employment opportunities for rural poor;

(b) if so, the details of the programme, its financing pattern, physical, financial and employment targets fixed during the Eighth Plan period; State/Union Territory-wise; and

(c) the total outlay provided for implementation of the scheme as grant, subsidy and credit separately State-wise during Eighth Plan alongwith its financing pattern?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) yes, Sir.

(b) and (c). KVI sector has been allocated Rs. 900 crores as budgetary support for the 8th Five Year Plan. KVIC is working out the allocation for various States for implementing its various programmes. KVIC started a special employment programme through KVI for selected districts in the country. The programme envisages creating employment of the order of 1.40 lakhs and an outlay of Rs. 15 crores has been earmarked for this purpose.

Import of Naphtha

5234. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have taken any decision to import of Naphtha;

(b) if so, the reasons therefor;

(c) the advantages of importing Naphtha; and

(d) the International and domestic price of Naphtha at present?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (a) to (c). The imports of Naphtha have been decanalised vide the Notification No. 91 (N-26)/92-97 dated 31 st December, 1992 issued by the Ministry of Commerce. The users are thus at liberty to import Naphtha as per their requirement.

(d) The domestic price of Naphtha, exclusive of excise duty and other local taxes, is Rs. 6075.69 per MT for supply to users other than fertilizers. International prices of Naphtha fluctuate depending upon the crude oil prices. The general range is reported to be about US \$ 180-190 per M.T.

Import of American DAP Fertilizers

5235. SHRI RAM NAIK:
SHRI MOHAN RAWALE:

Will the PRIME MINISTER be pleased to state:

(a) whether liberal import of American DAP fertilizers in Indian market has greatly affected the survival of indigenous fertilizer industry;

(b) if so, the action taken to clear the huge stocks of DAP and phosphatic fertilizers manufactured indigenously;

(c) the steps taken to avoid the closure of indigenous fertilizer plants as a result thereof; and

(d) whether the Government propose to restrict the import of DAP fertilizers to save the indigenous Industry?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTIL-

IZERS (a) In order to make DAP fertilizers available to the farmers at competitive price, import of DAP has been decanalised with effect from 17.9.1992. Indigenous industry has represented that the lower prices of imported DAP as compared to their cost of production have adversely affected the ability of DAP manufacturing units to serious their indigenous product.

(b) A concession of Rs.1000/- per tonne on sale of DAP and MOP and the corresponding concession on the sale of complex fertilizer proportionate to the phosphatic and potassic content, both in respect of indigenous and imported products, was provided by the Govt. of India upto 31.3.1993.

(c) With a view to reducing the cost of indigenous DAP and complex fertilizers based on imported phosphoric acid, the custom duty on the imported phosphoric acid has been abolished with effect from 27.8.1992. Also the imports of fertilizer raw-material and intermediates for production of DAP and complex fertilizers were allowed at official exchange rate with effect from 16.9.92. However, with the announcement of a unified exchange rate in the Budget proposals for 1993-94, the import of raw-materials and intermediates has become costlier in rupee terms. The fertilizer industry has asked for a package of relief so enable them to compete with the imported DAP. Government has taken note of the representations from the industry with a view to extending appropriate relief.

(d) There is no proposal under consideration to restrict the import of DAP.

Schemes by Khadi and Village Industries Commission in Assam

5236. SHRI PROBEN DEKA: Will the PRIME MINISTER be pleased to state:

(a) the details of the schemes formu-

lated for development of khadi and village industries and grants given by the Union Government to various regional centres of Khadi and Village Industries Commission in Assam during 1990-91 and 1991-92;

(b) whether the Government propose to increase these grants/loans during 1992-93;

(c) if so, the details thereof; and

(d) the steps proposed to be taken to popularise khadi in the State of Assam?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) to (d). The information is being collected and will be laid on the Table of the House.

Construction of Boundaries of Parks

5237. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any specification has been laid down for the construction of boundary of park by the C. P.W.D;

(b) if so, the details thereof;

(c) the details of the boundaries of parks constructed during the last 12 months;

(d) whether these boundaries conform to the norms and specifications laid down for the purpose; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, sir.

reply to part (a) above.

(c) Boundaries of following 21 parks were constructed by the C. P.W.D. during the last 12 months in Delhi:

(b) Question does not arise in view of

| | | | | |
|--------|--|---|-----------|-------------|
| (i) | Andrews Ganj | - | 1 | No. |
| (ii) | Kasturba Nagar | - | 5 | Nos. |
| (iii) | Tyagraj Nagar | - | 1 | No. |
| (iv) | Neetaji Nagar | - | 1 | No. |
| (v) | Sector -I, R.K. Puram | - | 1 | No |
| (vi) | Sector-II, R.K. Puram | - | 1 | No |
| (vii) | Sector-IVI, R.K.Puram | - | 1 | No. |
| (viii) | Sector V, R.K. Puram | - | 1 | No. |
| (ix) | Sector-VII, R.K. Puram | - | 1 | No. |
| (x) | Sector -VIII, R.K. Puram | - | 2 | Nos. |
| (xi) | Sector-IX, R.K. Puram | - | 1 | No. |
| (xii) | Sector-XII, R.K. Puram | - | 1 | No. |
| (xiv) | Nanakpura | - | 1 | No. |
| (xv) | Albert Square Pocket (c) Sector -II, DIZ Area | - | 2 | Nos. |
| | | | 21 | Nos. |

(d) and (e). Questions do not arise in view of reply to part (a) above.

Soil Testing Laboratories of Fact

5238. SHRI V.S. VIJAYARAGHAVAN : Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have

requested the Fertilizers and chemicals Travancore Limited, Cochin, to open more soil testing laboratories in Kerala;

(b) if so, the details thereof; and

(c) the response of F.A.C.T. in this regard?

THE MINISTER OF STATE IN THE

MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) to (c). In response to Government's suggestion to M/s Fertilizers And Chemicals Travancore Ltd. (FACT) to take appropriate action to start some more soil testing laboratories, the company has reported that as against their capacity in Kerala of analysing 30,000 soil samples per annum, the demand for soil analysis from the farmers of Kerala through FACT in 1992-93 was only 17486 samples. In view of the excess capacity with FACT, and a good coverage by the State Government and other agencies in providing this service, FACT has felt that commissioning of additional soil testing laboratories in the State by the company was not warranted.

[*Translation*]

**Small /Medium/Heavy Industries
in Madhya Pradesh**

5239. SHRI MAHENDRA KUMAR SINGH THAKUR; Will the PRIME MINISTER be pleased to state:

(a) the number of small, medium and heavy industries set up in private and public sector in Madhya Pradesh during each of the last three years;

(b) whether the State Government of Madhya Pradesh has sent any proposal to the Union Government for providing adequate power at subsidised rates to these Industries; and

(c) if so, the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) As per information furnished by the Development Commis-

sioner, Small Scale Industries, 182462 small scale units (Provisional) stood registered in Madhya Pradesh as on 31.12.91.

A part from the above the following number of Industrial Entrepreneur Memoranda (IEMs) have been filed and Letters of Intent (LOIs) granted during last three years for setting up industries both in private and public sector in Madhya Pradesh;

| Year | IEMs filed | LOIs granted |
|------|------------|--------------|
| 1990 | - | 47 |
| 1991 | 267 | 46 |
| 1992 | 309 | 28 |

(b) and (c). The supply of Power at subsidised rates to consumers or otherwise is a concern of the respective State Government/State Electricity Board.

[*English*]

Gas Based Fertilizers Plants

5240. SHRI SANDIPAN BHAGWAN THORAT: Will the PRIME MINISTER be pleased to state:

(a) whether the Bureau of Industrial Costs and Prices has recommended group retention pricing system for gas based nitrogenous fertilizer plants; and

(b) if so, the details thereof and the results likely to be achieved therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) and (b). Yes, Sir. The issue of group retention price for gas-based nitrogenous fertilizer plants is being considered alongwith the proposals regarding the policy parameters fro the retention price-cum-subsidy

scheme for the new pricing period commencing from 1.4.1991.

various countries including CIS, Qatar, Saudi Arabia, Kuwait, Abu Dhabi, Germany, Holland, etc.

Import of Urea

5241. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether the nitrogenous fertilizers (urea) are proposed to be imported many times more during 1993-94 than that imported during 1992-93;

(b) if so, the reasons therefor;

(c) the quantity of Urea imported during 1992-93 and likely to be imported during 1993-94;

(d) the cost involved thereon and the countries from which the imports were made;

(e) the steps taken to minimise the import and to produce/manufacture Urea in our country itself; and

(f) if not, the difficulties being faced by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) to (d). Urea is imported to bridge the gap between the demand and indigenous availability of nitrogenous fertilizer. The quantity of urea to be imported during 1993-94 would depend upon several factors such as rainfall, indigenous production, carry-over stock & phosphatic fertilizers such as DAP which are allowed to be imported freely. Cost of imports will depend upon international prices which vary from time to time. However, during 1992-93 (upto February 1993), 17.68 lakh tonnes of urea valued at Rs. 725.63 crores (C&F basis) was imported from

(e) and (f). Three new ammonia urea gas based projects, one each at Babrala (U.P.), Shahajahanpur (U.P.) and Gadepan (Rajasthan) are currently under implementation. The existing capacity of the gas based plants of National Fertilizers Ltd., Vijapur (M.P.) and IFFCO, Aonla (U.P) are planned to be doubled. Gas availability for a medium sized Ammonia-Urea plant in the Krishna-Godavari Basin (A.P) has also been indicated.

[*Translation*]

Computer Centre

5242. SHRI N.J. RATHVA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government propose to set up more computer centres in Gujarat;

(b) if so, the details in this regard and the names of the places where these centres are likely to be set up;

(c) the expenditure to be incurred on these projects; and

(d) the number and the location of computer Centres already operating in Gujarat thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir.

(b) It is proposed to set up computer centres at the following places:

| <i>Proposed Location</i> | <i>Computer to be Installed</i> |
|---|--------------------------------------|
| A. By national Informatics Centre (NIC), Planning Commission | |
| High Court, Ahmedabad | Super Mini Computers |
| B. With the technical Support of National Informatics Centre | |
| 1. Central Excise & Customs Collectorate, Ahmedabad | Super Mini Computer |
| 7 Computer Centres in 7 Central Excise Divisions at Ahmedabad | Mini Computer in each Division |
| Computer Centre in each Central Excise Division located at Anand, Nadiad, Mohsana, Rajkot, Jungadh, Bhavnagar and Jamnagar | Mini Computer in each Division |
| Central Excise Collectorate, Rajkot | Super Mini Computer |
| 2. By Press Information Bureay Ahmedabad | Personal Computer |
| Rajkot | Personal Computer |
| C. By Ministry of Home Affairs, National Crime Records Bureau | |
| Computer Centre for State Police at Gandhinagar | Mainframe/ Super Mini Computer |
| Computer Centres for State Police in District Head Quarters of Gujarat | Mini/Micro Computer at each place |

(c) An expenditure of Rs. 3.15 crore has been estimated on capital infrastructure to establish the above Centres.

(d) In line with its objective to provide

computer based services to Central Government Departments, State Governments and District Administrations, NIC has already established Computer Centres in Gujarat as given below:

| <i>Location</i> | <i>Computer Installed</i> |
|---|---------------------------|
| Gujarat Computer Centre, Gandhinagar | Super Mini Computer |
| NIC - Gujarat State Centre, Gandhinagar | Four Mini Computers |

| <i>Location</i> | <i>Computer Installed</i> |
|--|--------------------------------|
| 19 District Informatics Centres in 19 District Headquarters of Gujarat | Mini Computer In each District |
| Office of the Sales Tax commissioner, Ahmedabad | Mini Computer |
| Agro-Climatic Regional Planning Unit, Ahmedabad | Mini Computer |
| Finance Department, Government of Gujarat, Gandhinagar | Mini Computer |

Following Computer Centres have been set up by Department of Revenue, CEBC with the technical support of NIC:-

| | |
|--|--------------------------------|
| Central Excise Collectorate Vadodara | Super Mini Computer |
| 5 Computer Centres in 5 Central Excise Divisions at Vadodara | Mini Computer In each Division |
| 3 Computer Centres in 3 Central Excise Divisions at surat | Mini Computer in each Division |
| Central Excise Division, Valsad | Mini computer in each division |

[English]

BUTP- II Project

5243. SHRI ANNA JOSHI:
SHRI RAM KAPSE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Maharashtra has submitted the project profile of the BUTP-II In June 1990 for its concurrence and forwarding it to the World Bank; and

(b) if so, the action taken by the Government in this regard.

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). The Bombay Metropolitan Region Development Authority submitted a reformulated project profile of Second Bombay Urban Transport Project (BUTP-II) in December 1991. The project report has been examined in consultation with representatives of world Bank, State Government of Maharashtra, Ministries of Finance, Railways, etc. The representatives of World Bank have given to understand that they can consider the project for financial assistance provided the expenditure pertaining to Suburban Railways included in the proposed BUTP-II is met from resources within the country.

In a meeting held in February, 1993 the State Government has been asked to prepare plan to meet the entire cost of the railway projects included in the BUTP-II, using resources from commercial exploitation of the air and land space at Railway Stations.

Growth Rate

5244. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the national income during 1990-91;

(b) the comparative figures for the two previous years, year-wise;

(c) the growth rate target fixed for 1990-91 and whether it has been achieved; and

(d) the growth rate target fixed for the current year and when it is likely to be achieved?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) The National Income (Net National Product at factor cost at current prices) in 1990-91 was Rs. 413943 crore.

(b) The national Income (Net National Product at factor cost at current prices) was Rs. 310100 crores and Rs. 354526 crores during 1988-89 and 1989-90 respectively.

(c) and (d). The growth rate target are indicated for a five-year plan period on an average annual basis, and are not fixed for each year separately. The year 1990-91 was not a part of either the Seventh Plan or the Eighth Plan. The Current year 1993-94 is a part of the Eighth Five Year Plan, for

which the average annual growth target is 5.6 per cent for Gross Domestic Product (GDP) at factor cost.

[*Translation*]

Unauthorised Construction of Kiosks/shops

5245. SHRI GOVIND CHANDRA MUNDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether some unauthorised kiosks and shops have been constructed around Jama Masjid in Delhi;

(b) whether the Government propose to remove such unauthorised construction; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). According to D.D.A. some temporary encroachments have been made by some people in Jama Masjid area. The present approach is to take prompt action for the removal of encroachments and unauthorised constructions as per law.

[*English*]

Mining and Processing of Uranium in Meghalaya

5246. SHRI PETER G. MARBANIANG: Will the PRIME MINISTER be pleased to state:

(a) the area Meghalaya where Uranium deposits have been found;

(b) the steps taken to convert the

mining and processing of uranium on commercial basis in these areas;

(c) the names of the voluntary organisations who have opposed mining and processing of Uranium in Meghalaya;

(d) the reaction of Government to their demands;

(e) whether the Government propose to declare the Khasi hills (East and West) District and the Jaintia Hills District and the Jaintia Hills Districts of Meghalaya as Nuclear free Zone Area; and

(f) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):

(a) Deposits of uranium have been discovered in West Khasi Hills in Meghalaya.

(b) based on a report on the uranium deposits at Domiasiat, the uranium corporation of India Ltd., is getting a feasibility report prepared with the help of Consultants. A Pilot Plant to establish operability of the process is being set up at Domiasiat.

(c) The Khasi-Jaintia Environment Protection Council has raised some objections on mining and processing of uranium in Meghalaya.

(d) The Department has not yet decided to establish a fullfledged mining and milling operation in Meghalaya. When a final decision is taken, adequate measures to project and preserve the environment would be taken.

(e) No, sir.

(f) Does not arise.

Industries by Multinationals in Gujarat

5247. SHRI HARIN PATHAK: Will the PRIME MINISTER be pleased to state:

(a) whether some foreign countries have shown interest to start new industries in Gujarat and have also signed some agreements in this regard;

(b) if so, the names of such countries; and

(c) the industrial sectors in which these agreements have been signed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) to (c). Approvals for foreign collaboration generally do not indicate location of the projects to be set up under the collaboration and therefor, details of foreign collaboration approvals specific to a location are not centrally maintained.

National Savings

5248. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the available resources of the Eighth Plan:

(b) the national saving rate for the Eighth Plan period and the rate of saving throughout the eighties and savings; and

(c) whether the saving rate in the Eighth Plan is likely to improve?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) to (c). The

estimate of resources available for investment during the Eighth five Year Plan is Rs. 7,98,000 crores at 1991-92 prices. Of this Rs. 743,000 crores are the domestic savings and Rs. 55000 crores are from external resources. According to the Eighth Five Year Plan, the rate of domestic savings was 119.65 per cent of Gross Domestic Product (GDP) in the Sixth Plan (1980-85) and 20.37 per cent of GDP in the Seventh Plan (1985-90) and is projected to improve to 21.5 per cent of GDP during the Eighth Plan Period (1992-97)

Ban on Use of Wood in Construction of Government Projects

5249. MAJ. GEN. (RETD. BHUWAN CHANDRA KHANDURI): Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have taken a decision to ban the use of wood as a construction material in government projects;

(b) if so, the alternative material likely to be used for the purpose;

(c) whether adequate arrangement has been made regarding availability of such material (s);

(d) whether cost of such material(s) vis-a-vis wood has been worked out; and

(e) if so, the details thereof;

(f) whether any discussions have been held with State Governments in this regard; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT

AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir. Central Public Works Department has decided not to use timber in buildings to be taken up for construction after 1.4.93.

(b) and (c). The following wood substitutes have already been developed and are available in the market;

1. Door and window frames of rolled steel, pressed steel, extruded aluminium and PVC Sections.
2. Door and window shutters of steel, aluminium, PVC sheets, RCC, Ferro Cement and particle board cells.
3. Plastic/PVC/gypsum partitions and false ceiling
4. aluminium rolled and extruded also for false ceiling..
5. Steel for centering and shuttering in buildings.
6. Steel furnitures for offices.

(d) and (e). The details of such comparative cost analysis will be available only on the basis of field trials after sufficient experience is gained. It is estimated, however, that the cost of wood substitute will be marginally more or less than the cost of wood depending on the construction item and the type of substitute.

(f) and (g). The Chief Secretaries of State Governments, State level agencies and State construction depts, have been advised to use wood substitutes and to provide items without timber with suitable substitute while preparing detailed work estimates.

**Schemes of CAPART for Sanitation
Facilities**

years?

5250. SHRI M. KRISHNASWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether the CAPART has any scheme to finance construction and maintenance of sanitation facilities in rural areas; and

(b) if so, the extent of finance granted for such schemes during the last three

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) and (b). Yes, Sir. CAPART provides financial assistance for construction of sanitary latrines for individual households in rural areas. The maintenance part of the latrines so constructed is to be taken care of by the beneficiaries themselves. Details of the financial assistance provided under the scheme during the last three years are given below.

| <i>Year</i> | <i>No. of Projects Sanctioned</i> | <i>Sanctioned Amount (Rs. in crore)</i> |
|-------------|-----------------------------------|---|
| 1989-90 | 123 | 1.85 |
| 1990-91 | 00 | |
| 1991-92 | 325 | 8.24 |

National Policy on Integrated Development of Himalayas

5251. MAJ GEN. (RETD) BHUWAN CHANDRA KHANDURI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state;

(a) whether the Government have considered evolving a national Policy on Integrated Development in the Himalayas;

(b) if so, the details thereof; and

(c) the action steps taken in this direction?

grated development under the chairmanship of its Member (Science, Technology and Environment). This group comprises eminent experts representing a cross-section of related disciplines. The Expert Group has had three sittings so far. The report of the Expert Group is expected to be finalised by July-August, 1993.

(c) A separate G.B. Pant Institute of Himalayan Environment and Development has been set up under the Ministry of Environment and Forests. An action plan for Himalayas has also been drawn up by this institute. Further action/steps would be initiated after the integrated framework of policies and required measures have been evolved by the Expert Group.

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) and (b). The Planning commission have set up in March, 1992 an Expert Group to formulate a national policy on the Himalayas for an inte-

National Accreditation Board

5252. SHRI RAM KAPSE: Will the PRIME MINISTER be pleased to refer to the reply given to unstarred Question No. 326

(a) whether the Government have taken any decision for setting up of the National Accreditation Board;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which such board is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) to (d). The proposal regarding setting up of a National Quality Council is under consideration of the Government.

Software park at Thiruvananthapuram

5253. SHRI V.S. VIJAYARAGHAVAN: Will the PRIME MINISTER be pleased to state refer to the reply given to Unstarred Question No. 3249 on July 29, 1992 and state the present status of the software technology park at Thiruvananthapuram, Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P.R. KUMARAMANGALAM): (a) The Software Technology Park (STP), Thiruvananthapuram, Kerala has so far approved 24 software units to operate inside the complex, out of which 9 are operational. STP, Thiruvananthapuram has exported software worth of Rs. 43 lakhs during 1992-93.

5254. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any survey had been conducted in regard to the slums in madhya Pradesh;

(b) if so, the name of the slum areas selected; and

(c) the steps taken/ proposed to be taken by the government to take improvements in such slum areas of madhya Pradesh in future?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). No comprehensive Survey of the slums of madhya Pradesh has been conducted under the direction of the Ministry of urban Development.

(c) "Urban Development" is a State subject and slum improvement is generally carried out under the State Sector Scheme. facilities like low cost water supply, drainage, sewerage, community baths and latrines, widening and paving of lanes and street lighting are provided in urban slums. During 1991-92, 92,000 slum dwellers were covered under EIUS Scheme in the State.

There is a centrally sponsored scheme of urban basic Services for the Poor (UBSP) whereunder social services related to mother needy are provided in the slums of selected towns in conjunction with the EIUS Scheme. UBSP is implemented in ten towns of Madhya Pradesh as per Statement given below. An allocation of Rs. 82.75 lakhs was during 1992-93 and an allocation of Rs. 119.60 lakhs has been tentatively earmarked for the State for 1993-94.

Further, a Habital Improvement Programme is being implemented at Indore with assistance from U.K. under the aegis of the Overuses Development Administration (ODA). This Project Envisages at an approved cost of Rs. 34.45 crores.

STATEMENT

The names of towns selected under the Scheme of urban Basic Services for the Poor (UBSP) in madhya Pradesh are given below:

1. Bhopal
2. Berasia
3. Jabalpur
4. Katni
5. Raigarh
6. Kharsia
7. Rajnandgaon
8. Mandaur
9. Khandwa
10. Burenpur

Claims for Central Investment Subsidy

5255. SHRI V.S.
VIJAYARAGHAVAN:
SHRI KODIKUNNIL
SURESH:

Will the PRIME MINISTER be pleased to state:

(a) the number of claims which are still pending with the Union Government received from the Kerala Government for

Central Investment Subsidy;

(b) the reasons for keeping the claims pending;

(c) whether the Union Government propose to allow these claims;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) to (e). On withdrawal of the Central Investment subsidy Scheme, the Central Government advised State Governments to disburse subsidy to units for non-manufacturing activities by 30.9.89 and for manufacturing activities by 31.12.89 provided the projects were approved by the State level Committee/ District Level Committee on or before 30.9.88 i.e. within the validity period of the Scheme. The Government of Kerala has no claims pending for reimbursement which fulfill the eligibility criterion as mentioned above.

[*Translation*]

Kendriya Bhandars

5256. SHRI RAMDEW RAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to open Kendriya Bhandars in all district headquarters in Delhi, especially in West Enclave, Pitampura;

(b) if so, the details thereof;

(c) if not, the reasons for not catering ten Government Employees Housing Complex at West Enclave, Pitampura;

(d) whether the Government propose to start Kendriya Bhandaras in other parts of the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) to (e). The branches of Kendriya Bhandar are opened mostly in areas having concentration of Central Government employees taking into account factors like availability of marketing facilities, financial viability of the new stores as well as availability of suitable and adequate accommodation on a nominal rent of Re.1 per month. Kendriya Bhandar is already running a store in Pitampura, Delhi. Opening of a new store at Rohini in Delhi has been planned. For want of accommodation there is no other proposal to open new stores in Delhi in the near future.

The Kendriya Bhandar have planned to open a store each at Faridabad (Haryana) and Muradnagar (Uttar Pradesh).

[English]

Raising of Funds by D.P.E.

5257. SHRI LOKANATH CHOUDHURY: Will the PRIME MINISTER be pleased to state:

(a) whether in the budget for the year 1992-93 the Department of Public Enterprises, (DPE) was entrusted to raise Rs. 1000/- crore for the National Renewal fund and Rs. 2500 crore to help the centre to reduce its fiscal deficit;

(b) if so, the real amount that was raised on these accounts; and

(c) the reasons for failure in raising the required amount?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) to (c). As indicated in the Budget Speech of 1992-93, raising non-inflationary resources for development to the tune of Rs. 2500 crores and Rs. 1000 crores for providing resources to National Renewal Fund was targetted through disinvestment of PSU equity. Government have realised Rs. 1912.51 crores through disinvestment of PSU shares. Since the prices for PSU shares quoted by the bidder were less than the referral price fixed by the Government, all the shares offered were not sold.

Distribution of Inflammatory Leaflets in Delhi

5258. SHRI SYED SHAHABUDDIN Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received reports about large-scale distribution of provocative and inflammatory leaflets in Hindi in Delhi;

(b) if so, the steps taken by the Government to identify the sources of these leaflets;

(c) the details of prosecutions launched and arrests made in this connection so far;

(d) whether any raids have been conducted to seize and destroy the stocks of such leaflets; and

(e) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) The Delhi Police

has reported that 11 instances of circulation of inflammatory leaflets have come to their notice during 1992 and 1993 (Upto 15.2.1993).

(b) to (e). In five of the 11 instances, criminal cases have been registered in different Police Stations in Delhi. In three cases, Delhi Administration was of the view that the leaflets were not actionable/objectable. In two cases, no decision has yet been taken by Delhi Administration and in the remaining case, no action could be taken in the absence of a print-line.

[*Translation*]

Impact of Economic Policies on SCs/ STs

5259. SHRI RAMDEW RAM: Will the Minister of WELFARE be pleased to state:

(a) whether the Government have conducted any study regarding the impact of the new economic policy on the Scheduled Castes and Scheduled Tribes;

(b) if so, the details thereof; and

(c) whether any steps have been taken or proposed to be taken to safeguard the interests of the Scheduled Castes and Scheduled Tribes being accrued from the implementation of the new economic policy?

THE MINISTER OF WELFARE (SHRI SITA RAM KESRI): (a) No, the Government have not conducted any study regarding the impact of New Economic Policy on scheduled Castes and Scheduled Tribes.

(b) Question does not arise.

(c) The objective of the new economic policy is rapid economic growth and greater efficiency. since employment opportunities are proposed to be increased in the long run

in the country every section of society including SCs and STs, is expected to again with this rapid growth. Moreover, the Government is not contemplating any change in the existing reservation policy.

In order, to protect the interests of Scheduled Castes and Scheduled Tribes, the comprehensive strategies of Special Component Plan for Scheduled Castes and Tribal Sub-Plan for Scheduled Tribes have been adopted by the Government. The strategy of tribal sub-Plan came into being from V Five Year Plan and the strategy of Special Component Plan for Scheduled Castes from the VI Five year Plan. The Special Component Plan and Tribal Sub-Plan are designed to channelise the flow of benefits and outlays from the general sectors of the plans of the States and Central Ministries for development of Scheduled Castes and Scheduled Tribes respectively, at least, in proportion to their population both in physical and financial terms. 21 States and 3 Union Territories with a sizeable SC population are formulating and implementing their respective Special Component Plans for Scheduled Castes. As against this, the Tribal Sub-Plan is being implemented in 18 States and 2 UTs.

The Special Component Plan and Tribal Sub-Plan of States/UTs are supplemented with Special Central Assistance with a view to encourage higher investment towards economic development of the targetted SC/ST population of filling the critical gaps. Several Ministries /Departments are also formulating their Special Component Plan and Tribal Sub-Plan.

Apart from SCP/TSP, a number of Central/Centrally Sponsored Schemes are also being implemented by the Government of India in the Ministry of Welfare for socio-economic and educational developmental development of Scheduled Castes and Scheduled Tribes, as shown in the State-

STATEMENT

*Central/Centrally Sponsored Schemes
being implemented by the Government of
India in the Ministry of Welfare for Socio-
economic Development of SCs/STs.*

- I. Continuing Schemes
1. Post-Matric Scholarships (Centrally Sponsored)
2. Government Scholarships to the students for studies abroad (Non-Plan-Central)
3. Pre-metric Scholarship (Centrally Sponsored)
4. Book Banks (Centrally Sponsored)
5. Girls Hostels (Centrally Sponsored)
6. Boys Hostels (Centrally Sponsored)
7. Coaching and Allied Schemes (Pre-Examination Training) (Centrally Sponsored).
8. Assistance to Voluntary Organisation (Central)
9. Strengthening of Machinery for enforcement of Protection of Civil Rights Act, 1955 (centrally Sponsored).
10. Liberation and Rehabilitation of Scavengers (Central)
11. (a) Scheduled Castes Development Corporations (Centrally Sponsored)
(b) National SC and ST Finance

12. Research and Training (central)
13. Grant-in-aid to Tribal Co-operative marketing Development Federation of India (Central)
14. Price support to TRIFED (Central)
15. Establishment of Ashram Schools in Tribal Sub Plan Area (Centrally Sponsored).
16. Investment in TRIFED (Central)
17. Development of Oil Seeds and Oil of Tree origin in Tribal Areas (Central)
18. Special Central Assistance for Special Component Plan (Central)
19. Special Central Assistance for Tribal sub-Plan (Central)
- II. New Schemes (All Central Schemes)
1. Special educational development programme for girls belonging to Scheduled Castes of very low literacy levels.
2. Educational complex in low literacy pockets for development of women literacy in Tribal areas.
3. Vocational training in Tribal areas.
4. Grants-in-aid to State Tribal Development Co-operative Corporations for Minor Forest produce.

The Government is deeply concerned with the welfare and development of Scheduled Castes and Scheduled Tribes. Meet-

ings are convened regularly with the States/UTs and constant dialogue with them is maintained to ensure effective implementation of the schemes and utilisation of funds released. States/UTs have also been requested to open separate Budget Heads/Sub-Heads of account in order to ensure full utilisation of the outlays for the schemes under Special Component Plans and to check diversion of funds to other schemes. Some of the States have already opened separate Heads/Sub-Heads of account, in their budgets.

[English]

Asia Watch Report

5260. SHRI SANAT KUMAR MANDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have examined the report on Jammu and Kashmir entitled "The crackdown in Kashmir: torture of detainees and assaults on the medical community" released by Asia Watch and the Boston-based Physicians for Human Rights (PHR);

(b) if so, the reaction of the Government thereto; and

(c) the steps taken to dispel the vicious propaganda launched by Asia Watch in this report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) and (c). Comments of the Government on the report were immediately made available to our missions abroad to enable them to project the correct factual picture, rebut the allegations and counter the disinformation sought to be spread by vested

interests on the basis of the report, through press Releases and other channels.

Promotion of Breast Feeding

5261. SHRI MOHAN RAWALE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether India voted for an international code to regulate marketing of baby foods in the World Health Assembly some years ago;

(b) whether the Union Government have adopted a national code for protection and promotion of breast feeding;

(c) if so, the details in respect of (a) and (b) above;

(d) whether a legislation to achieve these objectives has since been enacted; and

(e) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). Yes, Sir.

(c) Both the codes apply to marketing and practices related thereto of products like infant milk substitutes.

(d) Yes, Sir.

(e) The Act provides for regulation of production, supply and distribution of infant milk substitutes, feeding bottles and infant foods for protection and promotion of breast feeding.

Ultra Suicide Squads

5262. SHRI SHRAVAN KUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the United Liberation Front of Asom had formed 30 suicide squads between late 1990 and early 1991 to eliminate top political leaders as reported in the Times of India dated December 29, 1992;

(b) if so, whether effective steps were taken to tackle the menace;

(c) if so, the details thereof; and

(d) the latest report about the existence or otherwise of such squads, their activities and plans and the plans of the Government to liquidate and eliminate them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Yes, Sir, such reports had come to Government's notice.

(b) and (c). Security measures were tightened to ensure safety and security of political leader and police vigilance had been stepped up to neutralise the members of the suicide squads.

(d) The activities of the suicide squads are kept under constant watch.

[*Translation*]

Production of Granite in Uttar Pradesh

5263. SHRI RAJENDRA AGNIHOTRI: Will the Minister of MINES be pleased to state:

(a) the place in Uttar Pradesh where granite is produced;

(b) whether there is any proposal to set up granite based industries in the State; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM

SINGH YADAV): (a) to (c). The information is awaited from the State Govt. of Uttar Pradesh and will be laid on Table of the House.

[*English*]

India Population Project

5264. SHRI DHARMABHIKSHAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether India Population Project for improving the health and family welfare status of slum dwellers with the World bank assistance has been approved by the Government;

(b) if so, whether the implementation of the project has commenced; and

(c) if so, the proposed works likely to be undertaken in this project, state/Union Territory-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) and (c) Do not arise.

Import of Coking coal

5265. SHRI PARASRAM BHARDWAJ: SHRI BAPU HARI CHAURE:

Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India a long term contract for import of coking coal from Australia for use in its plants;

(b) whether the coking coal has been imported under the World Bank financing

Scheme and as per the guidelines issued by the world Bank; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHANDEV): (a) No, Sir. However, there is a subsisting tripartite long term contract valid for a period of 4 years (extendable by another year) from July, 1991, between Steel Authority of India Limited (SAIL), Kudremukh Iron Ore Company Limited (KIOCL) and M/s. BHP, Australia and its associate BHP counter Trade Private Limited, Singapore. This contract provides for export of a firm quantity of 3 lakh tonnes of iron ore pellets per annum to M/s. BHP by KIOCL and an optional quantity of 1.5 lakh tonnes of pellets per annum which is linked to import of coking coal by SAIL from M/s. BHP on 40% counter trade basis.

(b) and (c). yes, Sir. SAIL has contracted for imports of coking coal in two cycles since 1992 under World Bank Financing Scheme and its guidelines, to the extent of 1.15 million tonnes valued at US \$ 75.13 million (CIF) and 1.5 million tonnes valued at US \$ 92.63 million (CIF). Formal Agreement for import of a further 1.72 million tonnes of coking coal valued at US \$ 104.95 million (CIF) is yet to be signed.

Improvement in Traffic Conditions of Delhi

5266. DR. R. MALLU: The Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi Traffic Police have invited suggestions from the public in regard to the improvement in traffic conditions of Delhi through advertisements;

(b) if so, the number of suggestions received during the last three years:

(c) the salient points of those suggestions;

(d) whether any Action Plan has been formulated in the light of suggestions received;

(e) if so, the details thereof; and

(f) the expenditure incurred on advertisements during the said period?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) The Delhi Traffic Police has not invited proposals/ suggestions from the public through advertisements for improving traffic conditions in Delhi during the last three years.

(b) to (e). Do not arise.

(f) Rs. 19,75,330/- has been incurred from 1990 to 28th Feb., 1993 on advertisement by the Delhi Traffic Police.

National Commission on Safai-Karmcharies

5267. SHRI ASHOK ANANDRAO DESHMUKH: Will the Minister of WELFARE be pleased to state:

(a) whether the Government propose to set up a National Commission of Safai-Karmcharies;

(b) if so, the details thereof; and

(c) the time by which it is likely to be set up?

THE MINISTER OF WELFARE (SHRI SITA RAM KESRI): (a) Yes, Sir.

(b) and (c). The details are being worked out.

Iron and Steel Plants in Bihar

5268. SHRI CHHEDI PASWAN:
SHRI RAM TAHAL
CHOUDHARY:

Will the Minister of STEEL be pleased to state:

(a) whether there is any proposal to set up Iron and Steel plants in Bihar;

(b) if so, the details alongwith locations thereof; and

(c) the time by which these plants are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (c). Government do not propose to set up new iron and steel plants in Bihar during the 8th Five Year Plan. The new industrial policy announced in July, 1991, has removed 'Iron and Steel' from the list of industries reserved for the public sector and also exempted it from the requirements of compulsory licensing. No approval of Government is, therefore, required for establishment of iron and steel plants in the private sector except for locations within 25 Kms. of city with a population in excess of 10 lakhs as per the 1991 census.

[*English*]

Price of Crude oil in World Market

5269. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the price of crude oil has

come down in the world market;

(b) if so, the details thereof; and

(c) to what extent It will be advantageous to our country?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA): (a) to (c). The price of crude in the international market from October, 1991- February, 1993 has been showing a downward trend. Any fall in the price is beneficial to the country as it would save the outgo of foreign exchange.

[*Translation*]

Ban on Mining Activities in Bihar

5270. SHRICHINMAYANANDSWAMI: Will the Minister of MINES be pleased to state:

(a) whether the mining activities have been banned in Bihar;

(b) if so, the reasons therefor; and

(c) the names of the mining companies prohibited from carrying out the mining work in the State?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) There is no general ban on mining activities in Bihar.

(b) does not arise.

(c) Indian Bureau of Mines has reported that following two mines were prohibited from carrying out the mining work by the Forest Department of Bihar in the area following under Forest:-

| <i>Sr.No</i> | <i>Name of the mine/ village/ District</i> | <i>Name of the owner</i> | <i>Temporarily discontinued/ abandoned.</i> |
|--------------|---|------------------------------------|---|
| 1. | Ratan Fireclay Mine Vill. Jorahat and Basadih P.O. Charchi Distt. Hazaribagh (Bihar) | Shri Vijay Kumar Jain | Temporarily discontinued from 24.6.92 |
| 2. | Bihar iron Ore Mine Vill. Meralgara Distt. Barajamda Distt. W. Singhbhum (Bihar) | Shri Nirmal Kumar Pradeep Kumar | Abandoned from 25.11.92 |

[English]

States on the basis of the report of Eswaran
Committee;**Royalty to States**

5271. SHRI M.V.V.S. MURTHY: Will
the Minister of PETROLEUM AND NATU-
RAL GAS be pleased to state:

(a) the details of the royalty paid to
States producing oil during 1990-91, 1991-
92, 1992-93, State-wise;

(b) whether the Government propose
to enhance the rate of royalty on oil to these

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE
MINISTRY OF PETROLEUM AND NATU-
RAL GAS (CAPT SATISH KUMAR
SHARMA): (a) The details of the amount of
royalty on crude oil and natural gas paid to
the States during the period 1990-91 to
1992-93 are given below:-

(Rs. in crores)

| <i>State</i> | <i>1990-91</i> | <i>1991-92</i> | <i>1992-93 (Provisional)</i> |
|-------------------|----------------|----------------|----------------------------------|
| Gujarat | 407.07 | 196.33 | 475.35 |
| Assam | 264.37 | 205.11 | 382.19 |
| Tamil Nadu | 12.53 | 9.11 | 24.75 |
| Andhra Pradesh | 1.06 | 2.69 | 8.57 |
| Arunachal Pradesh | 0.76 | 3.00 | 3.66 |
| Tripura | 0.41 | 0.43 | 0.70 |

(b) to (d). After considering the recommendations of the Eswaran Committee and discussions with the State Governments the rate of royalty on crude oil has been fixed at Rs. 481/- per metric tonne for the period 1.4.90 to 31.3.1993.

Coal Deposits in Tamil Nadu

5272. SHRI R. JEEVARATHINAM: Will the Minister of COAL be pleased to state;

(a) whether any survey has been conducted in Tamil Nadu for exploration of coal deposits during the last three years;

(b) if so, the details thereof; and

(c) the total quantum of coal explored in that State during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c). Geological Survey of India conducts regional exploration for determination of coal resources in the country on a continuing basis. Uptil now, no occurrence of coal deposits have been reported by G S I in the State of Tamil Nadu as per the latest assessment as on 1.1.93.

Uniform Promotion Policy in Para-Military forces

5273. PROF. PREM DHUMAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is uniform promotion policy for Inspectors and sub-Inspectors of B.S.F., C.R.P.F., C.I.S.F and other para-military forces;

(b) if not, the reasons therefor; and

(c) the steps being taken to make uniform promotion policy for these forces?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). No uniform promotion policy for Inspectors and Sub-Inspectors of BSF, CRPF, CISF and other Para-Military Forces has been prescribed keeping in view the functional requirements of these Forces and the varying nature of duties required to be performed by the personnel in these ranks.

(c) Does not arise.

[*Translation*]

Smoking Among Women

5274. SHRI BARE LAL JATAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether women, addicted to smoking, fall victim of several diseases; and

(b) if so, the steps being taken by the Government to wean them away from smoking?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Women addicted to smoking are more prone to develop menstrual disturbances, mis-carriage, still births etc, apart from developing, like men, other tobacco related diseases such as Cancer and cardio-vascular diseases.

(b) The Government have initiated several measures like education about the ill effects of tobacco, prohibition of smoking in public places, besides statutory warning on Cigarette packs to the effect that smoking is injurious to health.

[*English*]

Indian Reserve Battalions

5275. SHRI V.S. VIJAYAGHAVAN: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to the

Unstarred Question No. 361 on July 9, 1992 regarding Indian Reserve Police and state:

(a) the names of the States which have agreed to the formation of Indian Reserve Battalions; and

(b) the latest position regarding the formation of such Battalions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Following States have agreed to the formation of India Reserve Battalions and sent firm proposals:

- 1) Andhra Pradesh
- 2) Assam
- 3) Himachal Pradesh
- 4) Mizoram
- 5) Manipur
- 6) Punjab
- 7) Rajasthan
- 8) Sikkim.

(b) Sanction to raise IR Battalions in these States is likely to be issued soon.

Gas Terminal at USAR

5276. DR. VASANT PAWAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any plan to modify off-shore infrastructure for transportation of gas to a new shore terminal at Usar;

(b) whether the Government propose to select Usar as the site for setting up a gas terminal for the Bombay High/South basin

gas; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA): (a) No, Sir.

(b) and (c). The concept of laying a gas pipeline to the south from a suitable land fall point on the Western Coast has been approved in principle.

Conversion of ESSO Petrol Pumps Into IOC Petrol Pumps

5277. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Indian Oil Corporation had asked Esso dealers to convert their petrol pumps into IOC petrol pumps during its early years of inception; and

(b) if so, the number of such cases of Haryana and Punjab which are still pending with IOC?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) None.

Pricing Formula

5278. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have revised the pricing formula for natural gas in the recent past or the proposal to revise the same is under consideration;

(b) if so, the details thereof; and

(c) the demands of various States for sharing natural gas and the decisions taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA): (a) The prices of natural gas were last revised w.e.f. 1.1.92 and there is no proposal for revision under consideration at present.

(b) Does not arise.

(c) allocations and supplies of natural gas are not made on a Statewise basis. While State Government represent from time to time for allocation of gas to units located in their States, allocations to downstream units are made on the basis of best economic use and priority to core sectors such as power and fertilizer.

AIDS Control

5279. SHRI MANIKRAO HODLYA GAVIT; Will the Minister of HEALTH AND FAMILY WELFARE be passed to state:

(a) whether the Government propose to launch a programme to create awareness of AIDS at University level and below;

(b) if so, the details thereof; and

(c) the incentives proposed to be given to the students?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). yes, Sir. A scheme 'University Talk AIDS' has been approved which would cover all University and pre-University level students in the country. The scheme is being implemented by the Ministry of Human Resources Development through national Services Scheme.

(c) The national Service Scheme would award Commendation Certificates to the students doing exceptional work for creating AIDS/HIV awareness.

[Translation]

Leprosy Patients

5280. SHRI VISHWANATH SHASTRI: Will the Minister of HEALTH AND FAMILY WELFARE be passed to state:

(a) the number of leprosy eradication Centres functioning in Uttar Pradesh at present;

(b) the assistance given by the Union Government to these Centres during 1992-93;

(c) whether these Centres are also getting assistance from the world Health Organisation;

(d) if so, the details thereof;

(e) whether patients are given free medicines at these Centres; and

(f) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) The State of Uttar Pradesh have the following centres under NLEP:

| | |
|---|------|
| i) Leprosy control Units/ Modified Control Units | 122 |
| ii) Urban Leprosy Centres | 60 |
| iii) SET Centres | 1023 |
| iv) District leprosy Units | 17 |
| v) Temporary Hospitalization Wards | 17 |
| vi) Sample Survey-cum- Assessment Unit | 1 |

(b) Under NLEP, assistance of Rs. 175.00 lakhs in cash and Rs. 110.00 lakhs in kind were given to the State of Uttar Pradesh during 1992-93.

(c) No, sir.

(d) Does not arise.

(e) yes, sir.

(f) does not arise.

Theft of Vehicles in M.P.

5281. SHRI KHELAN RAM JANGDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether a number of gangs involved in theft of vehicles in madhya Pradesh have been detected during the last two years;

(b) if so, the details thereof;

(c) the number of persons arrested in this connections;

(d) the number of vehicles traced out on the basis of the clues provided by the culprits; and

(e) the steps taken by the Government to check the theft of vehicles in the State?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) to (d). The registration, investigation, detection and prevention of crime is the responsibility of the State Governments Union Territory Administrations. Statistics regarding number of gangs of vehicle-lifters detected in a State, number of persons arrested and the number of vehicles recovered are not compiled by the Central government Agencies.

(e) It is for the State Government of

Madhya Pradesh to take necessary preventive steps to check theft of vehicles.

[English]

Demands of Nursing Staff of AIIMS

5282. MAJ. GEN. (RETD)
BHUWAN CHANDRA
KHANDURI:
SHRI P.C. THOMAS:

Will the Minister of HEALTH AND FAMILY WELFARE be passed to state:

(a) whether the Nursing staff of all India Institute of Medical Sciences (AIIMS) have been agitating over their demands pertaining to service conditions;

(b) if so, the major demands of the nursing staff;

(c) whether despite several meetings with the nursing staff the issues have not been resolved;

(d) if so, the demands which have not been accepted so far; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (e). The nursing staff of the All India Institute of Medical Sciences, New Delhi have been interalia raising issues relating to the implementation of the cadre review, provision of accommodation etc. Discussions have already been held with their representatives with the objective of providing upward mobility to the nursing cadre while ensuring that proper patient care facilities continue to be provided.

5283. **SHRI INDRAJIT GUPTA:**
SHRI VIJAY KUMAR
YADAV:
SHRI SUDHIR GIRI:
SHRI SUDARSAN
RAYCHAUDHURI;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Uttar Pradesh Administration refused to give permission to hold an anti-communal rally at Varanasi on February 2, 1993 which was being organised by a number of political parties; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). As per information furnished by the State Govt. of Uttar Pradesh, an application for holding a rally by the national campaign committee of 13 political parties on 2nd February 1993 at bania bagh, Varanasi against communalism was submitted by Shri Parch NARAIN Singh, Ex-MP on 16.1.93 according to which former Prime Ministers Shri VP. Singh and Shri CHANDRA SHEKHAR, former chief Minister of U.P., Shri Mulayam Singh Yadav, Chief Minister of West Bengal Shri Jyoti Basu and chief Minister of Bihar, Shri Lalu Prasad Yadav etc. were scheduled to address the rally. The state government felt that the communal situation of Varanasi City at that time was volatile and not conducive to holding rallies and accordingly permission was not granted.

Rehabilitation of Refugees in
Kumaon U.P.

5284. **DR. RAMESH CHAND**
TOMAR:

Will the Minister of HOME AFFAIRS be pleased to state;

(a) the number of refugees from Bengal rehabilitated in the kumaon region of Uttar Pradesh;

(b) the details of facilities provided to them;

(c) the expenditure incurred by the government on their rehabilitation during the last three years;

(d) whether the Government propose to take special measures for education and employment of these refugees;

(e) if so, the details thereof; and

(f) the present status of their citizenship?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) 3052 migrant families from the erstwhile East Pakistan were rehabilitated in the Kumaon region of U.P.

(b) and (c). 2959 migrant families were resettled in agriculture and 97 families in small trade/business. From 1952 to March 1993 Rs. 84.62 lakhs including Rs. 1.57 lakhs during last three years were spent on the resettlement of these families.

(d) and (e). The level of education of these migrant families is equal to that of other normal citizens in India and as such there is no special programme of education or employment for these families.

(f) So far 236 of these families have acquired Indian citizenship.

**Smuggling on Indo-Bangladesh
Boarder**

5285. SHRI AJOY MUKHOPADHYAY:
SHRI SUBRATA MUKHARJEE:

Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether the Government are aware that a section of the Border Security force is indulging in smuggling and other anti-social activities on the Indo-Bangladesh border;

(b) if so, the details of such cases detected during each of the last two years;

(c) the number of cases soled and those pending;

(d) the number of BSF personnel involved in such cases and the action taken against them; and

(e) the measures being taken to strengthen security arrangements on the Indo-Bangladesh border

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Yes, Sir.

| (b) Year | No. of cases detected |
|----------|-----------------------|
| 1991 | 33 |
| 1992 | 45 |

(c) and (d) while punishment has been awarded in 45-cases, investigation in 20 cases are still in progress. 13 cases were closed as the allegations of corruption could not be proved.

(e) A number of measures including reduction of gaps between BOPs, intensification and increase in patrols, erection of

OP Towers, use of night vision devices, construction of border roads and fences along sensitive stretches, gearing up of intelligence machinery for close surveillance on the border have been taken.

[Translation]

Work in Hindi in Delhi Administration

5286. SHRIMATI KUMARI VIJLA VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the percentage of work being done in Hindi in the Delhi Administration;

(b) the number of meetings of the Official Language Committee of the Ministry of Home Affairs held to review the working in Hindi in Delhi Administration during the last three years; and

(c) the observations made by the Committee in this regard

• THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) The use of Hindi for purpose of correspondence at various levels in the Delhi Administration is being done as follows for the last one Year:-

| | |
|--|---------------|
| 1. For sending replies to letters etc. received in Hindi | - 66% to 96% |
| 2. For originating correspondence | - 19 % to 35% |

The percentage of employees working in the Secretariat and district Administration who generally do their official work in Hindi is as follows:-

| | |
|-------------------------|-------|
| 1. At Secretariat level | - 43% |
| 2. At district level | - 40% |

Efforts are being made to achieve cent-percent target, such as training of employees for working in Hindi, organising Hindi workshops, providing Devanagari typewriters etc.

(b) and (c). No separate official language Committee has been constituted for reviewing the work done in Hindi in the Delhi Administration; However, an official language implementation committee under the chairmanship of Chief Secretary, Delhi Administration has been constituted, which has held four meetings so far. In addition to it, official language implementation committees have been constituted under Chairmanship of concerned heads of Departments in almost all Departments of Delhi Administrations. Progressive use of Hindi is reviewed by the concerned heads of Departments in the meetings of these committees.

Movement Disorders

[English]

5287. SHRIMATI BHAVNA
CHIKHALIA:
SHRIMATI DIPIKA H.
TOPIWALA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the cases of movement disorders have been on the increase in the country in the recent past;

(b) if so, the facilities available in the country for treatment;

(c) whether drugs required for treatment are available in the country at reasonable rates; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND

FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). There is increase in awareness about these disorders. Actual increase is not reported. Facilities for treatment are available in all major hospitals.

(c) and (d). The drugs commonly required for Parkinsonism, and other movement disorders are available in the country. The old drugs are relatively cheaper compared to the newer drugs.

Demolition of Places of Worship in U.P.

5288. PROF. MALINI
BHATTACHARAYA:
SHRI SUDARSAN
RAYCHAUDHURI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of places of worships demolished/damaged in Uttar Pradesh particularly in Ayodhya in December, 1992; and

(b) the steps taken or proposed to be taken by the Government to rebuild them?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) and (b). Information is being collected and will be laid on the Table of the House.

Expulsion Orders Against Foreign Missionaries in Bihar

5289. SHRIMATI SHEELA
GAUTAM:
SHRI RAJESH KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether expulsion orders against some foreign missionaries operating in Bihar

have been issued recently;

(b) if so, the details thereof;

(c) the main charges against them;

(d) whether there is any proposal to issue expulsion orders against some more missionaries in the State whose bonafides are doubtful; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (e). State Governments/ Foreign Registration Officers have been delegated powers to issue expulsion orders against the foreign nationals who violate the provisions of the Foreigners Act etc. or who come under any adverse notice. Data in this regard is not maintained centrally.

Code of Conduct for Ministers

5290. SHRI ATAL BIHARI VAJPAYEE:
SHRI SHANKERSINH VAGHELA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a code of conduct for Ministers had been drawn up by the Union Government;

(b) if so, when it was first prepared and circulated;

(c) whether any changes have been made in the said code from time to time; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) Yes, sir.

(b) The Code of Conduct for Ministers was formulated by the Union Government in 1964 and circulated to all Union Ministers on 29th October, 1964.

(c) Yes, Sir. The revised Code of conduct was circulated to all Union Ministers on 18.3.1992.

(d) changes in the revised Code of conduct interalia, relate to the following items:-

1. Restriction on employment of spouse of Ministers and their dependents in foreign Government or in foreign Organisations.
2. Restriction on acceptance of gifts during visit or from foreign dignitaries in India.
3. Acceptance of award from any Organisation; and
4. Attendance in function arranged by foreign missions in India or abroad including acceptance of membership of any foreign trust or Organisation.

Recruitments in Chandigarh

5291. SHRI NARAIN SINGH CHAUDHARY; Will the Minister of HOME AFFAIRS be pleased to state:

(a) the criteria laid down for recruitments of various posts in the Union Territory of Chandigarh;

(b) the present ratio of the Officers recruited from Haryana and Punjab in Chandigarh; and

(c) the number of Officers recruited in the Union Territory of Chandigarh from these two states during each of the last two years?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) Recruitment in the Chandigarh Administration is being done as per the recruitment rules framed from time to time.

(b) No Officers has been recruited from Haryana and Punjab in Chandigarh. However, Officers are taken from the States of Haryana and Punjab on deputation basis to U.T. Administration. The present ratio of the Officers drawn from the States of Haryana and Punjab is 34.6 and 65.4 respectively.

(c) Officers appointed on deputation basis from the State of Haryana are 9 for the year 1991-92 and 16 for the year 1992-93 while in the case of Punjab 23 for the year 1991-92 and 35 for the year 1992-93.

Ship Breaking yard

5292. SHRI HARIN PATHAK: Will the Minister of STEEL be pleased to state:

(a) whether Alang Ship Breaking Yard is one of the largest ship breaking yard in the world;

(b) if so, the details thereof;

(c) whether the Government of Gujarat has sought assistance from Union Government for this yard; and

(d) if so, the assistance provided during the current year; and

(e) the number of ships lying along the sea coast at Alang and other parts of coastal Gujarat?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b) Alang Ship Breaking yard at present has 80 plots. Tonnage of ships broken at Alang is currently among the highest in the worlds.

(c) and (d). No assistance has been sought by the Government of Gujarat directly from the Central Government; however, the Gujarat Maritime Board has submitted some proposals to the Ferrous Scrap Committee constituted by the Central Government under the iron and Steel (Control) Order, 1956, for assistance for Alang Ship Breaking yard from the Development Fund operated by the Committee. The proposals are being examined by the said Committee.

(e) It is reported by the Gujarat Maritime Board that 54 vessels are under breaking at Alang while one vessel is waiting to be beached. Two vessels are waiting for beaching at Sachana near Jamnagar while another two vessels are lying for breaking at Pipavav.

Parallel Legal System in Jammu and Kashmir

5293. SHRI GURUDAS KAMAT:
SHRI PANDURANG
PUNDLIK FUNDKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any information regarding running of parallel legal system by some militants in Jammu and Kashmir;

(b) if so, the details thereof; and

(c) the steps taken/being taken by the Government to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c). As per available reports, at times, there have been instances where militants have got involved to resolve petty local matters. However, no intervention in the working of normal Courts is reported.

Efforts are being made to contain militancy and the security in vulnerable areas has been stepped up.

Misappropriation of funds by Organisations/Societies

5294. SHRI AMAR ROY PRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether misappropriation of funds to the tune of crores of rupees by Deepalaya Education society, Delhi and its involvement in conversion of religion and other anti-social activities has come to the notice of the Government;

(b) if so, the action taken by the Government; and

(c) the name of other organisations/education societies which have been found involved in such irregularities/activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) No such instance has come to notice in so far receipt /utilisation of foreign contribution is concerned.

(b) Does not arise.

(c) Associations/persons against whom action under the provisions of the Foreign contribution (Regulation) Act, 1976 have been taken are as shown in Statement I, II, & III

STATEMENT I

List of associations/persons who were prohibited from accepting any foreign contribution under Section 10(a) of the FC(R) Act.

1. Rural Action in Development, Cuddapah Distt. A.P.

2. Jamiatul Hidayah, Jaipur, Rajasthan.
3. Beracah Christian Mission, Trichy, T.N.
4. Siloam Christian Aid Mission (P) Ltd., Trichuy, TN
5. Shri R. Kamlanathan, Sioam Christian Aid Mission (P) Ltd., Trichuy, TN
6. Smt. Helan Rebecca, Sioam Christian Aid Mission (P) Ltd., Tirchy, TN.
7. Action for Peoples participation and environment Care, A-62, Ashoka marine Drive, Ernakulam, Cochin, Kerala.
8. Social Action Movement of Idukkui Paliyama, Idukki, Kerala.
9. Bhopal Technical & Vocational Training Centre, Bhopal, MP
10. High Range Integrated Development society for the Social Amanity AP-VIII, 124 Mogghikatt Building Annexe, Idukku, Kerala
11. Society for Action with the Poor, H. No. 126, Ward Nov. Mangalath, Pannivizha, Pathanemithitta, Kerala.
12. Baba Jagter Singh Kar Seva Organisation, Taran Taran, Distt, Amritsarn Punjab.
13. Shri Krishbardhan Beharilal Highwala, 17, Koragaon, Pune, MS
14. Surinder Mohan Singh, D-!, Koregaon Park, Pune, MS
15. Shri Narain Das, C/o shri R.K.

Aggarwal., Yak And Yati Appts,
Bund Garden road, Pune, MS

Calcutta, West Bengal.

STATEMENT

List of Associations which require prior permission for acceptance of foreign contribution under Section 10 (b) and provision to section 6(1) of the Foreign Contribution (Regulation) Act, 1976.

16. Shri Lal Prasad Singh, 99/2, Yerewada, Pune, Ms
17. Hemlata Das Bosiers, 33, Koregaon park, Pune, MS
18. Shri Japal Singh, 32, Koregaon Park, Pune, MS.
19. Shri Ashok Kumar Bhaskar, C/2 Spartes Luxury Decan College Road, Yerewada, Pune, MS
20. Shri Vishwabandhy Shukla, 352/9, Boat club Road, Pune, MS
21. Devandra Singh Bewal, 17, Koregaon Park, Pune, MS
22. Mukesh K. Barde, Saytam flat No. 40 5-B Simpoli Road, Borivly (W) Bombay-92, MS
23. Naredra Kr. Gulab Chand Jain, Koregaon Park, Pune, MS
24. Islamiya college, Kutli Yadi Calicut, Kerala.
25. Community Service Society, 52-Dm New Colony, Tuticor in, TN.
26. society for Peoples Action for Development, Chenchupet, Tenali, Guntury, AP
27. Konkanni Project Awaj, Datta Prasad building marg, M.C. Road, Panaji road, GOA
28. Vikash Prashad, Gandhi Nagar, Koraput, Orissa.
29. children's Development communities India, 134, Banerjee Road,

1. Christlan Institute for the study of Religions and Society P.O. Box No. 4603, Miller Road Bangalore, Kamataka
2. Shanti Niketan Social Service Centre, Palercaddy, Cuyddapah (Dt.) Andhra Pradesh.
3. Christian Social Welfare Association, Kalasaped, Cuddapah (Dt. Andhra pradesh.
4. Liberation Movement for women, Mangalpuram (via Kedar, S. Arcot (Dt. T.N.
5. People multi purpose Development Society, Fraternity Centre Mangalpuram (via) s. Arcot (Dt.). Tamil Nadu.
6. National Association for the Blind, M.P. State Branch Indore, Madhya Pradesh
7. Gramadya Chetna mandal, Distt. Bastar, Madhya Pradesh
8. Development programme for Inland Fisherman Community, Kunra, Quilon, Kerala
9. Village Welfare Society, Panchraul Dt. Howrah. W. Bengal
10. Kolping Society, Aloor, Trichur Dt., Kerala

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|-----|---|-------------------------|--|
| 11. | Catholic Chrch, Bengtol, P.O. Bengtol, Dt. Kokrejhar, Assam. | 28. | Catholic Chrch, Senapti, Manipur |
| 12. | Indian Evengelical Chrch of Christ, Hyderabad, A.P. | 29. | Bachanawasi Shri Akshar Purushottam Sanstha, Ahmedabad, Gujarat |
| 13. | society for Developing Gramdans, Govindpur, Mirzapur, U.P . | 30. | Sindhi Youth Association, sindhi Hospital Road, sampan Gram Nagar, Bangalore, Karnataka |
| 14. | comprehensie Rural Operations Services Society, Hyderabad, A.P. | 31. | diocese of Bhopal, Chrch of North India, Indore, M.P. |
| 15. | Royalseema Development Trust, Anantpur, A.P. | 32. | OPEN ARMS, A.C.T. College, Lower Tank road, Hyderabad, A.P. |
| 16. | Darussalam Arabic College Com- mittee, Kozhikode, Kerala | 33. | National Apostolic Church Educa- tion Society, Kukedaylayout, Nagpur, M.S |
| 17. | Darul Uloom, Deoband Distt. Saharanpur. | 34. | New Ahostolic Church of India, Vanjari Nagar, Nagpur M.S. |
| 18. | Sonatala Milan Sangha, Howrah, West Bengal | 35. | Jagriti Vihra, Ranchi, Bihar |
| 19. | Jackman Memoral Hospital, Bilaspur, M.P. | 36. | Karnataka Welfare Society, Vasavi Dharmshala road, Chikballpur, Koiar dist. Karnataka |
| 20. | Chapel of our Lady Lourdes, Goa, | 37. | Destitute Chiloren's Ark, Berry's Cottage Behind tin Factory B- Narayahapura, Bangalore, Karnataka |
| 21. | Indian Social Institute, New Delhi | | |
| 22. | People's Education for the Ne- glected, North Arcot, T.N. | | |
| 23. | Ishmaelite salvation Association, Vellore, T.N. | | |
| 24. | Federation for Integrated Rural Education, N. Arcot, T.N. | | |
| 25. | Reach Oct, Bangalore, Karnataka | | |
| 26. | Shri Ramakrishna Samiti, Sambalpur, Distt, Orissa | | |
| 27. | Rajneeshdham, Kamkeria, Ahmedabad. Gujarat | | |

STATEMENT III

List of associations prohibited from paying, delivering transferring or other- wise dealing with in any manner whatso- ever, the amount of foreign contribution

| S.No. | Name of the Association |
|-------|--|
| 1. | Deeni Talimi Council, Lucknow, U.P. |
| 2. | Daltanganj Catholoc Diocese, Daltongaj, Palamau, Bihar |

| <i>S.No.</i> | <i>Name of the Association</i> |
|--------------|---|
| 3. | Baba Jagtar Singh of Kar Seva Organisation of Taran Taran, Punjab |
| 4. | Anjuman Nusurut-UI Islam, Srinagar, J&K |
| 5. | Konkani Project Awaz, Daita Prasad, Building, Panaji, Goa |
| 6. | Bharat Susamachar Samiti, Dehradun, U.P. |
| 7. | Church on the Rock Ministries, Pune, M.S. |
| 8. | Kolping Society National Centre, Aloor, Kerala |
| 9. | E.K. Ismail, Kerala |

Copper Plant in Kerala

5295. SHRI KODIKKUNNIL SURESH: Will the Minister of MINES be pleased to state:

(a) whether the Union Government have any proposal to set up a Copper Plant in collaboration with the Mountain State Research and Development, Americal at Edayar in Kerala; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) No, Sir.

(b) Does not arise.

[*Translation*]

Loss Suffered by Steel Authority of India

5297. SHRIMATI SUMITRA MAHAJAN:

Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India Limited has suffered a loss in trade with a Singapore based Company; and

(b) if so, the extent of loss suffered and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). SAIL has entered into contracts for export of various steel products during 1992-93 with seven firms based in Singapore. SAIL has reported that the realisation against these contracts is not unfavorable when compared with other contracts entered into by SAIL during this period.

[*English*]

Ship Breaking Unit in Kochi

5298. SHRI RAMESH CHENNITHALA: Will the Minister of STEEL be pleased to state:

(a) whether there is any proposal to set up a ship breaking unit in Kochi; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). Government is not aware of any proposal to set up a ship breaking unit in Kochi in the State of Kerala.

Subsidy on Iodised Salt

5299. SHRI S.N. VEKARIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the outstanding subsidy payable on iodised salt to salt manufacturers in

Saurashtra and Kutch region; and

(b) the steps taken for the early settlement of these claims?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) The Salt Commissioner, Jaipur had reported that during 1992-93, the total outstanding subsidy claims of iodised salt manufacturers in Gujarat region was about Rs. 449.42 lakhs.

(b) This Ministry had released a sum of Rs. 572.72 lakhs during 1992-93 to the Salt Commissioner for settlement of all the outstanding subsidy claims.

Japanese Assistance to Ship Breaking Industry

5300. **SHRI SARAT CHANDRA PATTANAYAK:** Will the Minister of STEEL be pleased to state:

(a) whether the Japanese Government is willing to extend assistance to ship breaking industry; and

(b) if so, the response of the Indian Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). A delegation from the Joint Committee of ship Owners and ship Builders of Japan had visited India in November, 1992 for surveying the ship breaking capacity in the country. No Proposal has been received so far from the Japanese Government for assistance to the ship breaking industry in India.

Support Price for Scheelite Concentrates

5301. **SHRI K.H. MUNIYAPPA:**
SHRI C.P.
MUDALAGIRIYAPPA:

Will the Minister of MINES be pleased to state:

(a) whether the Government of Karnataka has requested the Union Government to provide support price for the scheelite concentrate produced at Hutti Gold Mines Company Limited (HGML), the price of which has come down to Rs. 60,000/- from Rs. 1,50,000/-

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b). The information is being collected and will be laid on the Table of the House.

Fake Passport Gang in Delhi

5302. **SHRI RAJNATH SONKAR SHASTRI:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi Police recently busted a well organised fake passport issuing gang which was operating in connivance with some officials of the Regional passport Office, Delhi;

(b) if so, the details thereof?

(c) whether the erring officials have been identified and taken to task; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) The Delhi Police has reported that no such gang has been busted during the period from 1.10.92 to 25.3.93.

(b) to (d). Do not arise.

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Tribal Population

State/ Union Territory-wise?

5303. DR. D. VENKATESWARA RAO:
Will the Minister of WELFARE be pleased to
state the tribal population in the country,

THE MINISTER OF WELFARE (SHRI
SITARAM KESRI): A Statement is laid on
the Table of the House.

STATEMENT

| Sl.No | State/Union Territory | Total population | Scheduled Tribe |
|---------------|-----------------------|------------------|-----------------|
| 1 | 2 | 3 | 4 |
| INDIA | | | |
| | | 846,302,688* | 67,758,380** |
| States | | | |
| 1. | Andhra Pradesh | 66,508,008 | 4,199,481 |
| 2. | Arunachal Pradesh | 864,558 | 550,351 |
| 3. | Assam | 22,414,322 | 2,874,441 |
| 4. | Bihar | 86,374,465 | 6,616,914 |
| 5. | Goa | 1,169,793 | 376 |
| 6. | Gujarat | 41,309,582 | 6,161,775 |
| 7. | Haryana | 16,463,648 | - |
| 8. | Himachal Pradesh | 5,170,877 | 218,349 |
| 9. | Jammu & Kashmir | 7,718,700* | N.A. |
| 10. | Karnataka | 44,977,201 | 1,915,691 |
| 11. | Kerala | 29,098,518 | 320,967 |

| Sl.No | State/Union Territory | Total population | Scheduled Tribe |
|-------|-----------------------|------------------|-----------------|
| 1 | 2 | 3 | 4 |
| 12. | Madhya Pradesh | 66,181,170 | 15,399,034 |
| 13. | Maharashtra | 78,937,187 | 7,318,281 |
| 14. | Manipur | 1,837,149 | 632,173 |
| 15. | Meghalaya | 1,774,778 | 1,517,927 |
| 16. | Mizoram | 689,756 | 653,565 |
| 17. | Nagaland | 1,209,546 | 1,060,822 |
| 18. | Orissa | 31,659,736 | 7,032,214 |
| 19. | Punjab | 20,281,969 | |
| 20. | Rajasthan | 44,005,990 | 5,474,881 |
| 21. | Sikkim | 406,457 | 90,901 |
| 22. | Tamil Nadu | 55,858,964 | 574,194 |
| 23. | Tripura | 2,757,205 | 853,345 |
| 24. | Uttar Pradesh | 139,112,287 | 287,901 |
| 25. | West Bengal | 68,077,965 | 3,08,760 |

| Sl.No | State/Union Territory | Total population | Scheduled Tribe |
|-------------------|---------------------------|------------------|-----------------|
| 1 | 2 | 3 | 4 |
| UNION TERRITORIES | | | |
| 1. | Andaman & Nicobar Islands | 280,661 | 26,770 |
| 2. | Chandigarh | 642,015 | - |
| 3. | Dadra & Nagar Haveli | 138,477 | 109,380 |
| 4. | Daman & Diu | 101,586 | 11,724 |
| 5. | Delhi | 9,420,644 | - |
| 6. | Lakshadweep | 51,707 | 48,163 |
| 7. | Pondicherry | 807,785 | - |

* The Census was not held in J&K in 1991 and hence Projected Population has been shown for J&K

** Excluding Jammu & Kashmir where Census was not held in 1991.

∴ indicates that no Scheduled Tribe has been notified in the referent State/U.T.

N.A. Stands for not available.

Fire Incident in Udyog Bhawan

the fire was not caused due to electric faults.

5304. SHRI RAMVILASPASWAN:
SHRI SRIKANTA JENA:
SHRI VILAS MUTTEMWAR:
MAJ. GEN (RETD)
BHUVAN CHANDRA
KHANDURI:

(e) The Delhi Fire Service has been issuing notices from time to time to ensure that the 12 fire safety requirements as per the provision of the Delhi Fire Prevention and Fire Safety Act, 1986, and the Rules made there-under in 1987 are complied with by the owners of high rise buildings.

Will the Minister of HOME AFFAIRS be pleased to state:

[*Translation*]

(a) whether a fire broke out in Udyog Bhawan recently;

Coal Supply to Ceramic Industry

(b) if so, the estimated loss suffered as a result thereof;

5305. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of COAL be pleased to state:

(c) Whether any inquiry has been conducted in this regard;

(a) the quantum of coal supplied to the ceramic industries in Uttar Pradesh and Bihar during the last three years;

(d) if so, the outcome thereof; and

(e) the measures taken being taken to check recurrence of such incidents in future?

(b) whether any complaints have been received regarding supply of sub-standard quality of coal and under-weight to these industries;

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). The Delhi Fire Service has reported that Office records, furnitures, electric fittings, false ceiling, etc. we damaged due to fire at 4th and 5th floors in Udyog Bhawan on March 4, 1993. The estimate of loss is yet to be established.

(c) if so, the details thereof; and

(d) the remedial steps being taken in this regard?

(a) and (d) . Yes, Sir. A Department Enquiry Committee was ordered by the CPWD which has since submitted its report. The Central Public Works Department has reported that from the report it appears that

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) coal despatches to ceramic industries are made by Coal India Ltd. under the priority covering "Glass, Potters and Refractories". The details of despatches to this group of industries in the State of Uttar Pradesh and Bihar during the last three years were as follows:

(in thousand tonnes)
(Date Provisional)

| Year | Uttar Pradesh | Bihar |
|-------------------------------|---------------|--------|
| 1990-91 | 115.97 | 218.6 |
| 1991-92 | 200.09 | 298.7 |
| 1992-93 (April'92 Feb.'93) | 146.06 | 253.00 |

(b) to (d). All specific verifiable complaints are being referred to Regional and national Coal consumer councils for remedial action. The organisation of Coal Controller has been strengthened for verifying quality of coal despatched. Coal companies are of the view that they are responsible for correct quality and quantity of coal at the loading end and they cannot be held responsible for any en-route shortages.

Difference in Prices of Petroleum Products

5306. SHRI PHOOL CHAND VERMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

the reasons for the difference in the rates in retail prices of the petroleum products in various States?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAP SATISH RAMAL SHARMA):

(a) The ex-storage prices of Petroleum products are uniform through-out the Country. However, depending upon the levy of local taxes/ duties and charges of transport upto selling point, the retail prices of these products vary from place to place.

Minerals in Bihar

5307. SHRI RAM PRASAD SINGH: Will the Minister of Mines be pleased to state the value of the annual production of Iron coal and other minerals being extracted by the Union Government in Bihar?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): The Central Government does not extract any mineral in Bihar or in any other part of the country. The value of iron Ore, Coal and other minerals extracted by Central Public Sector Undertakings in Bihar for the year 1991-92 is given below-

| Mineral | Value (provisional) (Rs. in crores) |
|--------------|--|
| Iron Ore | 64.08 |
| Coal | 2150.16 |
| Others | 102.23 |
| Total | 2316.47 |

Change in Name of Naugarh Station

5308. SHRI RAMPAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have received any proposal for change in the Name of Naugarh Station to Sidharath Nagar from the Government of Uttar Pradesh; and

(b) if so, the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Yes Sir.

(b) The State Government has been informed that it was not possible to agree to the proposed change in keeping with the guidelines issued by the Government of India.

IPS Officer

5309. SHRI N.J. RATHVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the cadre strength of IPS as on February 28, 1993, State/UT-wise;

(b) the number of IPS officers on

deputation to the Union Government as on that date;

(c) whether a fixed proportion of the cadre strength is reserved for such deputation; and

(d) if so, whether any steps are taken to correct any imbalance that may arise in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) A statement showing statewise authorised strength of IPS Officer as on 28-2-1993 is enclosed.

(b) 450 IPS Officers were on Central deputation as on that date.

(c) Yes, Sir.

(d) For optimum utilization of Central Deputation Reserve, State Governments have been urged to motivate their officers to volunteer for Central deputation at different levels.

STATEMENT

| <i>Cadre</i> | <i>Authorised Strength</i> |
|------------------|----------------------------|
| Andhra Pradesh | 194 |
| AGMU | 170 |
| Assam-Meghalaya | 144 |
| Bihar | 253 |
| Gujarat | 141 |
| Haryana | 116 |
| Himachal Pradesh | 77 |
| Jammu & Kashmir | 99 |

Cadre

Authorised Strength

| | |
|-----------------|-------------|
| Karnataka | 138 |
| Kerala | 126 |
| Madhya Pradesh | 293 |
| Maharashtra | 216 |
| Manipur-Tripura | 111 |
| Nagaland | 45 |
| Orissa | 131 |
| Punjab | 142 |
| Rajasthan | 155 |
| Sikkim | 27 |
| Tamil Nadu | 180 |
| Uttar Pradesh | 396 |
| West Bengal | 268 |
| Total | 3422 |

[*Translation*]

Closure of Collieries in Bihar

5310. SHRI SHIV SHARAN VERMA: Will the Minister of COAL be pleased to state:

(a) whether the Government have decided to close down some collieries in Bihar;

(b) if so, the reasons therefor; and

(c) the arrangements made for the re-employment of the labourers and other mine personnel?

THE MINISTER OF STATE OF THE
MINISTRY OF COAL (SHRI AJIT PANJA):

(a) and (b). No decision has been taken to close down any mine in Coal India Limited. However, operations in some mines have been stopped due to various reasons like exhaustion of reserves; adverse geo-mining conditions; unsafe conditions like fires, inundation and other technological problems.

(c) Such stoppages of operations have not affected existing level of employment as workers and machines have been redeployed in other collieries.

[English]

LPG Agencies in Tamil Nadu

5311. SHRI B. RAJARAVI VARMA:
DR. SHRIMATI K.S.
SOUNDARAM:

Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to state:

(a) the number of LPG agencies allotted during June, 1991 to January, 1993 in Tamil Nadu;

(b) the number out of those allotted to Scheduled Castes and Scheduled Tribes, separately; and

(c) the details of the scheme to open more LPG agencies on population basis during 1993-94?

THE MINISTER OF STATE OF THE
MINISTRY OF PETROLEUM AND NATURAL GAS (CAPSATISH KUMAR SHARMA):

(a) Seven LPG agencies were allotted in Tamil Nadu during the period.

(b) One to Scheduled Caste.

(c) In addition to the LPG distributor-

ships pending from previous plans and unrepresented district headquarters, 34 LPG distributorships have been included in the marketing Plan for 1993-94 for Tamil Nadu.

Shortage of Medicines

5312. Dr. SHRIMATI K.S.
SOUNDARAM: Will the Minister of HEALTH
AND FAMILY WELFARE be pleased to
state:

(a) whether several medicines are out of stock in Medical Store Depot, Madras;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to ensure regular supply of all the medicines to this depot?

THE MINISTER OF HEALTH AND
FAMILY WELFARE (SHRI B.
SHANKARANAND): (a) to (c). A temporary shortage of a few items has been reported on account of failure of suppliers holding price agreement/rate Contracts. In such cases supplies are arranged from alternate sources.

[Translation]

Opening of Petrol/Diesel Retail Outlets

5313. SHRI RAM LAKHAN SINGH
YADAV:
SHRI HARIKEWAL PRASAD:

Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to state:

(a) whether the Government have fixed a target to open 1508 retail outlets during 1988 to 1993;

(b) if so, the number of retail outlets opened till March 31, 1993, State-wise;

(c) whether the fixed target to open retail outlets could not be achieved; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAP SATISH KUMAR SHARMA): (a) to (d). The Marketing Plan for 1988-93 including 1508 retail outlets was approved by the Government in July, 1992. No retail outlet against this Plan could be opened till march 31, 1993, as the Oil Selection Boards were constituted in January 1993 and have just started functioning.

Reconstitution of Oil Selection Board

5314. SHRI SHANKERSINH VAGHELA:

SHRI G. MADEGOWDA:

SHRI LALIT RAON:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any requests have been received from State governments to reconstitute the Oil Selection Board;

(b) if so, the details thereof; and

(c) the time by which the reconstituted Oil Selection Board is likely to start functioning?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAP SATISH KUMAR SHARMA): (a) to (c). Seventeen Oil Selection Boards have been constituted. Most of these Boards have started operating. The remaining Boards will start operating soon.

Allotment of Petrol / Diesel Retail Outlets and LPG Agencies

5315. SHRI TEJNARAYAN SINGH:
SHRI RAJESH KUMAR:

SHRIMATI SHEELA GAUTAM:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of the petrol/diesel retail outlets and LPG agencies at present in the country, State-wise;

(b) whether the Government propose to increase their number during 1993-94;

(c) if so, the details thereof;

(d) the locations where these are likely to be set up and the time-schedule thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAP SATISH KUMAR SHARMA):

(a) As on 1.10.1992, 15153 Retail Outlets and 4074 LPG distributorships were functioning all over the country.

(b) to (e). Government have recently approved marketing Plans for setting up 1508 Retail Outlets and 575 LPG distributorships all over the country. Oil Selection Boards have been constituted for selecting dealers so that they can become operational at the earliest.

[English]

Investigation Agency

5316. SHRI ANANTRAODESHMUKH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to bifurcate the Central Bureau Of Investigation (CBI) and create a new investigation agency; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). The 13th Report of the Estimates Committee of the 10th Lok Sabha had recommended the setting up of a separate national Police Agency under the Ministry of Home Affairs. The Estimates Committee had recommended that the National Police Agency should focus on crimes of national and trans-national importance whereas the CBI should focus on anti-corruption work. The recommendations of the Committee are under examination.

Conflagration in Plants of NLC

5317. SHRI P.P. KALIAPERUMAL: Will the Minister of COAL be pleased to state:

(a) whether there was conflagration in the Briquetting in and Plant and Thermal Power Station II of Neyveli Lignite Corporation Limited;

(b) if so, the details thereof;

(c) the estimated loss incurred to N.L.C.

(d) whether any enquiry has been conducted in this regard;

(e) if so, the detail thereof; and

(f) the action taken/proposed to be taken against the persons found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b). On 16.6.92, during the general strike, an accidents occurred in Neyveli Lignite Corporation Limited's Briquetting and Carbonisation (B&C) plant in which 14 workers were injured, of whom two subsequently succumbed to their injuries.

A fire accident occurred in the Thermal Power Station II on 18.2.93 in the bunker bay of Unit VII at 32 meter level. As result, 4 bunkers and associated lignite feeding conveyor system comprising of conveyor belts, cables, ideals and electricals were damaged. Besides, the shuttle conveyor and the dry motors were burnt. There has been no loss of life or inquiries to any person.

(c) The accident in the B&C plant resulted in erosion of profit to the extent of Rs. 7.50 crores owing to loss in production. In addition, the replacement cost of the damaged equipment and components has been estimated to be Rs.61 lakhs.

In regard to the fire accident in the Thermal Power Station II, since Unit VII is yet to be commissioned, the replacement cost of the damaged facilities/equipment has been provisionally estimated at Rs. 6 crores.

(d) to (f). Enquiries were conducted for the accident in B&C plant including association of expert from outside NCL Ltd.. The enquiry reports do not reflect failure of responsibility of any official or of the management. The reports, however, have made recommendations for providing better safety measures and back-up system to avoid recurrence of such incidents in future.

An enquiry has been ordered for the fire accident in Thermal Power Station II and the enquiry report is expected to be received shortly.

PIG iron Production

5318. SHRI PANDURANG PUNDLIK FUNDKAR: Will the Minister of STEEL be pleased to state:

(a) whether freest concessions in the import duty on pig iron and iron scrap are likely to affect the domestic pig iron manu-

(b) if so, the details thereof; and

(c) the steps Government propose to take to give a philip to the domestic pig iron production?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). The recent changes in import and excise duties on pig iron and iron scrap, while they would tend to bring down the price of the imported products in relation to the price of indigenously produced pig iron, may not have a significant impact on domestic pig iron manufacture if the cost of production is kept under control.

(c) Government have taken a number of steps to encourage domestic production of pig iron. Production of pig iron is delicensed. In addition 'iron and steel' has been included in the list of high priority industries. Such industries have the facility for automatic approval of foreign investment in equity upto 51% provided the foreign equity covers the cost of import of capital goods. control over pricing and distribution of iron and steel has been dispensed with.

[[*Translation*]]

Medical/Dental Colleges

5319. SHRI LAL BABU RAI:
SHRI KASHIRAM RANA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether several unrecognised Medical/Dental Colleges are functioning in the country;

(b) if so, the names and locations of these colleges; and

(c) the action taken by the Government against these colleges?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). The names of Medical and Dental Colleges which are functioning without recognition are given in Statements I & II respectively.

(c) Medical Council of India/Dental Council of India have informed the public about these unrecognised colleges and cautioned the students not to seek admission in such colleges.

STATEMENT I

Names of Medical Colleges which are functioning in the country without Recognition of Medical Council of India

1. Patliputra Medical College, Dhanbad.
2. Katihar Medical College, Katihar.
3. Medical College, Chandigarh.
4. Pramukhswami Medical College, Karamsad, Distt. Khairz.
5. Jhelum Valley College of Medical Sciences. Srinagar.
6. Adichunchunagiri Medical College, Bellur.
7. Siddhartha Medical College, Tumkur.
8. Al-Ameen Medical College, Bijapur.
9. Medical College, Nanded.
10. Mahatma Gandhi Medical College, Aurangabad.

11. Maharashtra Instt. of Medical Sciences & Resoarch, Latur.
12. J.N. Medical College, Swangi, Wardha.
13. N.K.P. Salve Instt. of Medical Sciences, Nagpur.
14. Mahatma Gandhi Mission Medical College, New Bombay.
15. Padmashree Dr. D.Y. Patil Medical College, New Bombay.
16. Terana Medical College, Koparkhairance, New Bombay.
17. K.J. Somiyya Medical College, Vidyavihar, Bombay.
18. Shri Bhausahab Hire Govt. Medical College, Dhule.
19. NDMVPs Samaj Medical College, Shivaji Nagar, Nasik.
20. Jawaharlal Foundation Annasaheb Chudaman Patil Memorial Medical College, Dhule.
21. Bharati Vidyapeeth's Medical College, Katraj, Dhankawadi, Pune.
22. Shri Vasantrao Naik Govt. Medical College, Yeotmal.
23. Medical College, Kota.
24. Dr. D.Y. Patil Medical College, Kolhapur.
25. Mohan Kumarmangalam Medical College, Salem.
26. The Instt. of Road Transport Perunthurai nee Medical Col-

lege, Perunthurai.

STATEMENT II

Names of Dental Colleges which are functioning in the country without recognition of Dental council of India

1. J.K.K. Natrajah Dental College, Kumarapalayam (Tamil Nadu)
2. S.J.N. Dental College & Hospital, Chitradurga (Karnataka)
3. H.K.E. Society's Dental College, Gulbaraga (Karnataka).
4. Rajas Dental College, Vadakungulam (Tamil Nadu).
5. Ragas Dental Dental Collges, Madras.
6. Saveetha Dental College, Madras.
7. Sarjug Dental College, Darbhanga (Bihar).
8. Bharati Vidyapeeta's Dental College and Hospital, Pune.
9. Sree Balaji Dental College and Hospital Madras.
10. Meenakshi Ammal Dental College, Uthiracerur (Chengai Anna Distt. - T.N.)
11. Dental Wingham, Siddartha Medical College, Vijayawada (A.P.).
12. Prawara Rural Institute of Dental Education and Research, Loni, Distt. Ahmednagar (Maharashtra).
13. The North Bengal Dental College,

- North Bengal Medical College and Hospital Campus, Sushrutanagar, Silliguri (West Bengal)
14. Pondicherry Dental College and Hospital, Pondicherry.
15. Vidarbha Youth Welfare Society's Dental College, Amravati (Maharashtra).
16. Mahatma Gandhi Vidya Mandir's Dental College and Hospital, Nasik (Maharashtra).
17. Christian Dental College, Ludhiana (Punjab)
18. K.V.G. Dental College, Sullia (Karnataka).
19. Vasantdada Patil Dental College, Sangli (Maharashtra).
20. Jamanlal Goenka Dental College, Akola (Maharashtra).
21. Dental College, The Pramukh Swami Medical College, Karamsad, Distt. kheda (Gujarat).
22. Thai Moogambigai Dental College & Hospital, Madras.
23. Pondicherry Dental College (run by Dr. Alexander Educational Trust) Pondicherry.
24. The M.P. Shah Medical College. Jamnagar.
25. Sri S. Nijalingappa Institute of Dental Sciences, Hassan (Karnataka)
26. S.E.S. Society's Dental College, Bidar (Karnataka).
27. P.G. Dental & Nursing College Trust, Bangalore
28. Sri Venkateshwara Dental College & Hospital, Bangalore
29. Sri Sidhartha Dental College, Tumkur (Karnataka)
30. K.G.F. College of Dental Sciences, Kolar Gold Fields (Karnataka)
31. Islamic Academy of Education, Mangalore.
32. Bangalore Institute of Dental Sciences, Bangalore.
33. Dauanand Sagar College of Dental Sciences, Bangalore.
34. R.V. Dental College, Bangalore.
35. Babu Jagjivan Ram Dental College, Bangalore.
36. Chhatrapatti Shah Maharaj Shikshan Sanstha's Dental College, Aurangabad
37. Smt. Radhabai Meghe Memorial Medical Trust's Dental College, Wardha (Maharashtra)
38. M.S. Ramaiah Dental College, Bangalore
39. Al Ameen Dental College, Bijapur (Karnataka)
40. Rifah-UI-Muslimeen Educational Trust's Dental College, Mysore
41. Sharavathi Education Trust Dental College, Shimoga (Karnataka)
42. Sri Krishnadevarava Educational

- Trust, Bangalore.
43. K.L.E. Society's Dental College, Bangalore
44. The College of Physicians & Surgeons of Delhi. New Delhi.
45. Aarupadai Veedu Educational & Charitable Trust's Dental College, Madras.
46. Indira Gandhi Memorial Foundation's Dental College, Dhulie (Maharashtra)
47. Ashoka Institute of Dental Sciences, Ranchi (Bihar)
48. The Buddhists Mission Dental College & Hospital, Patna.
49. Dr. S.M.N. Nagui Imam Dental College & Hospital, Darbhanga
50. Budha College of Dental Sciences, Patna.
51. B.R. Ambedkar Dental College & Hospital, Patna
52. Darbhanga Dental College, Darbhanga (Bihar)
53. Mamtha Educational Society's Dental College, Khammam (A.P.)
54. Himachal Dental College, Sunder Nagar, Distt. Mandi (H.P.)
55. Dy. Syamalla Reddy Dental College, Bangalore.
56. Smt. Mallabhai Velyal Memorial Charitable Dental Hospital & Resh. Centre, Solapur (Maharashtra).
57. Rashtreeya Sikashana Samiti Trust, Bangalore.
58. Oxford Dental College, Bangalore.
59. Gautam Buddha Instt. of Dental Sciences & Pharmaceutical Sciences and Hospital, Patna.
60. Shaaz Educational Society, Hyderabad.
61. Babu Jagjivan Dental College in Haryana by Society of Physicians & Surgeons of India, New Delhi.
62. B.R.S. Institute of Medical Sciences (Dental College & Hospitals), Panchkula (Haryana).
63. Hyderabad Vidaya Development Trust, Bidar (Karnataka)
64. Instt. of Dental & Pharmaceutical Sciences, Sarbhanga.
65. Seven Hills Educational Society's Dental College, Visakhapatnam (AP).
66. Bommidala. Brothers College of Dental Sciences, Guntur (AP).
67. Sri Kotla Vijaya Bhaskara Reddy Dental College, Kurnool (AP).
68. College of Dental Sciences, Davangere (Karnataka)
69. Ramarao Adik Education Society's Dental College, New Bombay (Maharashtra).
70. Sri Devaraj Urs Educational Trust, Kolar (Karnataka).
71. Rural Gulbaraga Dental College, Gulbarga.

72. Rural Instt. of Dental & Nursing Sciences, Gaya (Bihar)
73. Subbalakshmi Lakshmipathy Foundation, Madurai (TN)
74. Anglo-Oriental Dental College & Hospital, Patna (Bihar)
75. Birsa Memorial Instt. of Medical & Allied Sciences, Hazaribagh (Bihar).
76. Bhagwan Budha Medical, Dental, Pharmacy, Nursing College, Patna.

(b) Number of persons arrested year wise is as follows:

| | |
|------------------------|-----|
| 1990 | 553 |
| 1991 | 674 |
| 1992 | 687 |
| 1993 (upto 31st March) | 89 |

(c) Heroin, opium and ganja are the contraband seized on the Indo-Myanmar Border. It is not possible to give the precise estimated value of the contraband seized.

[English]

Smuggling on Indo-Myanmar Border

5320. SHRIMATI VASUNDHRA RAJE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of smuggling detected on the Indo-Myanmar border during 1990, 1991, 1992 and 1993 so far;

(b) the number of persons arrested in this connection;

(c) the details of contraband seized and the estimated value thereof; and

(d) the steps taken to check smuggling on the Indo-Myanmar border?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Number of smuggling cases detected yearwise is as follows:

| | |
|------------------------|-----|
| 1990 | 467 |
| 1991 | 570 |
| 1992 | 579 |
| 1993 (upto 31st March) | 115 |

(d) The Enforcement Agencies are vigilant against smuggling activities. Close coordination is being maintained along all the agencies concerned in the detection and prevention of such smuggling.

[Translation]

Allotment of Petrol/Diesel Retail outlets under OSB Category

5321. SHRI LALIT ORAON: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to reply given on December 10, 1992 to Starred Question NO. 251 and state the number of LPG agencies and petrol/diesel retail outlets allotted under Oil Selection Board category and discretionary power during 1989-90, 1990-91 and 1991-92, State wise?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA): The number of petrol/diesel retail outlets and LPG distributorships given throughout the country during the period is as under:-

| | <i>Through OSB</i> | | <i>Discretionary allotments</i> | |
|---------|--------------------|------------|---------------------------------|------------|
| | <i>RO</i> | <i>LPG</i> | <i>RO</i> | <i>LPG</i> |
| 1989-90 | 269 | 80 | 38 | 40 |
| 1990-91 | 208 | 51 | 27 | 28 |
| 1991-92 | 07 | 06 | 79 | 61 |
| | 484 | 137 | 144 | 129 |

Illegal ARMS Factories in Delhi

5322. SHRI BAIJ BHUSHAN SHARAN SINGH:
SHRI BARE LAL JATAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of factories engaged in the manufacture of illegal arms unearthed in Delhi during the last six months;

(b) the details of arms manufactured in these factories and the quantity of arms seized;

(c) the number of persons arrested in this connection; and

(d) the steps taken/being taken to check manufacture and smuggling of illegal arms in Delhi?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) The Delhi Police has reported that one factory engaged in the manufacture of illegal arms has been unearthed in Delhi during the last six months from 1.9.92 to 28.2.93.

(b) Four country made pistols in complete shape, seven unassembled firearms including seven barrels, six body plates, two

triggers, two trigger guards, sixteen springs and other miscellaneous tools used for manufacturing fire arms were recovered.

(c) Five persons have been arrested.

(d) Steps taken to check manufacture and smuggling of illegal arms include collection of criminal intelligence in this regard by SHOs/Division Officers/Beat Constables; surveillance over the activities of the known criminals/bad characters of the area; intensification of patrolling; and raids on the persons suspected to be involved in dealing in illegal arms.

Development of New Coal Fields in Maharashtra

5323. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of COAL be pleased to state:

(a) whether there is any scheme for the integrated development of new coal fields in various districts of Maharashtra with the foreign assistance alongwith the development of waterways, urbanisation and for setting up coal based industries in that State; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE

MINISTRY OF (SHRI AJIT PANJA): (a) No, Sir.

(b) Do not arise.

[*English*]

Reservation for Handicapped

5324. SHRI SUDHIR GIRI: Will the Minister of WELFARE be pleased to state:

(a) the number of handicapped persons employed in Group 'C' and 'D' posts in Central Government and Public Sector Undertakings during 1990, 1991 and 1992;

(b) whether there is any machinery to check up the compliance of the provision relating to three percent reservation for the handicapped; and

(c) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The number of handicapped persons employed in Group 'C' and 'D' posts in Central Government and Public Sector Undertakings during 1990, 1991 and 1992 is as follows:

| Year | Group 'C' posts | Groups 'D' posts |
|------|-----------------|------------------|
| 1990 | 657 | 441 |
| 1991 | 192 | 78 |
| 1992 | 218 | 78 |

(b) and (c). The compliance of the provision relating to 3% reservation for handicapped is ensured by calling detailed half yearly return on employment of physical handicapped persons from all the Central Ministries including public sector undertakings. Based on the backlog of vacancies reserved for physically handicapped per-

sons, special recruitment drives were undertaken during 1987, 1988 and 1990 to fill up the backlog of reserved vacancies for the visually handicapped and hearing handicapped in Group 'C' & 'D' posts in Ministries & Public Sector Undertakings.

Cancer of Cervix

5325. SHRI MANIKRAO HODLYA GAVIT:
SHRI B. DEVARAJAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether cancer of cervix is most common among women residing in slum areas;

(b) if so, the number of cancer of cervix cases reported from slum areas of Delhi during the last two years; and

(c) the steps taken for the early detection of such cases for effective treatment?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). No specific survey has been conducted in the slum areas though it has generally been noted that cancer of cervix is more common among the Weaker sections of society.

(c) Under the National Cancer Control Programme efforts are being made to educate the people about the prevention of cancer of cervix as well as to augment the early detection and treatment facilities for such cancer.

[*Translation*]

Link Women scheme in U.P.

5326. SHRI HARIKEWAL PRASAD:
Will the Minister of HEALTH AND FAMILY

WELFARE be pleased to state:

[English]

(a) the targets fixed and achieved so far under 'Link Women Scheme' 1992-93 in Uttar Pradesh;

(b) whether the Government have received any report regarding expenditure incurred under the scheme; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND)

(a) 2300 Link Women were to be identified in 10 districts of Uttar Pradesh 1992-93.

(b) No, Sir.

(c) Does not arise.

AIDS Cases

5327. SHRIG. MADEGOWDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of AIDS cases registered in the country so far and number of them from Karnataka; and

(b) the State-wise amount spent during 1992-93 for combating AIDS in the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Of the 308 full blown AIDS cases reported in the country as on 28th Feb., 1993, non is from Karnataka.

(b) A statement is annexed.

*Statement**Statewise breakup of Funds released during 1992-93*

| <i>Sl.No.</i> | <i>State</i> | <i>Amount (Rs. in lakhs)</i> |
|---------------|----------------|----------------------------------|
| 1. | Andhra Pradesh | 67.640 |
| 2. | Goa | 24.655 |
| 3. | Haryana | 29.230 |
| 4. | Karnataka | 63.065 |
| 5. | Maharashtra | 90.665 |
| 6. | Sikkim | 16.405 |
| 7. | Tamil Nadu | 84.915 |
| 8. | West Bengal | 57.640 |
| 9. | Lakshadweep | 5.000 |

| <i>Sl.No.</i> | <i>State</i> | <i>Amount (Rs. in lakhs)</i> |
|---------------|----------------------|----------------------------------|
| 10. | Manipur | 23.530 |
| 11. | Nagaland | 28.705 |
| 12. | Mizoram | 19.380 |
| 13. | Rajasthan | 41.365 |
| 14. | Andaman & Nicobar | 17.080 |
| 15. | Uttar Pradesh | 72.990 |
| 16. | Arunachal Pradesh | 20.630 |
| 17. | Pondicherry | 19.155 |
| 18. | Tripura | 21.460 |
| 19. | Delhi | 27.435 |
| 20. | Assam | 31.825 |
| 21. | Gujarat | 56.415 |
| 22. | Daman & Diu | 5.000 |
| 23. | Himachal Pradesh | 74.750 |
| 24. | Bihar | 42.750 |
| 25. | Orissa | 46.775 |
| 26. | Madhya Pradesh | 50.550 |
| 27. | Punjab | 31.000 |
| 28. | Dadra & Nagar Haveli | 11.000 |
| 29. | Chandigarh | 14.250 |
| 30. | Kerala | 37.775 |
| | | <hr/> 1133.035 |

Opening of Petrol Bunks

5328. SHRI E. AHAMED: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of Petrol bunks of Indian Oil, Bharat Petroleum and other such organisations under the Government operating in the country State-wise;

(b) the ratio between consumption of petrol and diesel and the supply stations with reference to the States; and

(c) the policy of the Government with regard to opening of new petrol stations and new petrol bunks since 1991 June till date?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAP SATISH KUMAR SHARMA):

(a) As on 1.10.1992 there were 15153 retail outlets all over the country. State-wise breakup is given in the enclosed statement.

(b) Ratio of consumption of petrol and diesel differs from place to place depending upon various factors such as locations, rural areas, urban area, seasons, etc.

(c) Retail outlets are opened at different locations as per Volume Distance norms of the Oil Industry. 138 retail outlets were commissioned during the period.

*Statement**Statewise or Dealerships as on 1.10.1992*

| | | | |
|-------------------|------|----------------------|--------------|
| Andhra Pradesh | 1195 | Gujarat | 967 |
| Arunachal Pradesh | 26 | Haryana | 492 |
| Assam | 324 | Himachal Pradesh | 77 |
| Bihar | 915 | Jammu & Kashmir | 115 |
| Goa | 65 | Karnataka | 925 |
| | | Kerala | 700 |
| | | Madhya Pradesh | 870 |
| | | Maharashtra | 1531 |
| | | Manipur | 28 |
| | | Meghalaya | 49 |
| | | Mizoram | 13 |
| | | Magaland | 26 |
| | | Orissa | 331 |
| | | Punjab | 945 |
| | | Rajasthan | 896 |
| | | Sikkim | 10 |
| | | Tamil Nadu | 1409 |
| | | Tripura | 29 |
| | | Uttar Pradesh | 1910 |
| | | West Bengal | 1006 |
| | | Andaman & Nicobar | 3 |
| | | Chandigarh | 21 |
| | | Dadra & Nagar Haveli | 3 |
| | | Delhi | 241 |
| | | Daman & Diu | 4 |
| | | Lakshadweep | 0 |
| | | Pondicherry | 27 |
| | | Total | 15153 |

Nursing Homes in Delhi**Homes Act.**

5329. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether several registered/unregistered nursing homes in Delhi are violating the provisions of the Delhi Nursing Home Registration Act;

(b) whether any enquiry has been made into the working of these nursing homes by the Government;

(c) if so, the outcome thereof;

(d) whether there is any proposal to amend the Act and the Rules made thereunder to ensure proper working of these nursing homes; and

(e) the number of nursing homes against whom action has been taken for various violations during the last three years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). The Delhi Administration have reported that over 150 Nursing Homes require major alteration and improvement whereas other require minor structural changes as required under the Nursing Home Act. The Nursing Homes which are unfit for registration have been asked to upgrade the level of the services.

(d) Delhi Administration have proposed to introduce certain amendments to Delhi Nursing Homes Registration Act, which interalia envisage provisions for speedier trial of cases, increase in levy of fine to deal with cases of defaulting nursing homes. The Rules were amended in May, 1992.

(e) During the last 3 years, action have been taken against 4 Nursing Homes for not observing the provisions of the Nursing

Use of fake LPG Cylinders in Assam

5330. SHRI PROBIN DEKA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are aware that LPG cylinders used in Assam are of substandard quality and as a result thereof a number of serious fire accidents took place;

(b) if so, the number of fake cylinders seized in the State during the last two years; and

(c) the action taken by the Government to check such malpractices?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAP. SATISH KUMAR SHARMA): (a) and (b). According to M/s. Indian Oil Corporation, no such cases have been reported. However, recently the State Government of Assam have seized 100 cylinders unauthorisedly being carried in a truck. Whether they are genuine cylinders or not can be ascertained only after the investigation is over.

(c) Field Officers of the Oil Company keep a watch on the circulation of fake LPG cylinders in the system. Raids are conducted on suspected premises. Whenever such cylinders are detected by the Oil Marketing Companies, they are immediately destroyed. When such cylinders are detected from the LPG agencies/transporters, they are issued caution/warning letters and a penalty of Rs. 1500/- per fake cylinder is levied.

Mining Plang of A.P.

5331. PROF UMMAREDDY VENKATESWARLU: Will the Minister of

MINES be pleased to state:

(a) the details of the Mining Plans of the Government of Andhra Pradesh pending with the Indian Bureau of Mines for approval; and

(b) the time by which these are likely to be approved?

| Year | Registration | Placement |
|-----------------------|--------------|-----------|
| 1990 | 4750 | 339 |
| 1991 | 2748 | 293 |
| 1992 (Jan to June) | 1360 | 127 |

[English]

Infiltration from Bangladesh

5333. SHRI B.L. SHARMA PREM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have used concertina wire on the Indo-Bangladesh border for the purpose of preventing illegal infiltration from Bangladesh;

(b) if so, whether this has proved to be an effective check against infiltration;

(c) whether a single infiltrator or a small group of two/three of them is capable of removing the obstruction;

(d) whether instances of removal of concertina wire obstruction have been observed by the Border Security Force in the recent past; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). Yes, Sir.

(c) to (e). No instance of removal of concertina wire obstruction has come to notice so far.

Mineral based Industries in Rajasthan

5334. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of MINES be

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b). No Mining Plan of Government of Andhra Pradesh is pending with Indian Bureau of Mines (IBM), Hyderabad for disposal. However 21 Mining Plans submitted by other mine owners are pending disposal for a period of less than 90 days as on 31.3.93 Indian Bureau of Mines always endeavours to dispose of such Mining Plans expeditiously.

[Translation]

Unemployment Handicapped in Madhya Pradesh

5332. SHRI SURAJBHANU SOLANKI: Will the Minister of WELFARE be pleased to state:

(a) the number of the handicapped persons registered with the various employment exchanges in Madhya Pradesh during the last two years; and

(b) the number of such persons provided employment in the state during this period?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). The number of the handicapped persons registered with various employment exchanges and provided employment in Madhya Pradesh during the last two years is as follows

pleased to state:

(a) whether Rajasthan is a leading State in respect of minerals;

(b) if so, the minerals available in the State;

(c) whether the number of mineral based industries are few in the State;

(d) whether the Government propose to give priority for setting up mineral based industries for exploiting the minerals in the State; and

(e) if so, the locations identified for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) Yes Sir.

(b) The important minerals produced in the State are Asbestos, Ball clay, Barytes, Bentonite, Calcite, Copper Ore, Dolomite, Felspar, Fluorspar, Abrasive & Gem Garnet, Granite, Gypsum, Kaolin, Lead and Zinc Ores, Limestone, Marble, Mica, Phosphorite, Pyrophy llite, Quartz, Silica Sand, Steatite, Wollastonite and Wolframite.

(c) to (e). The mineral resources of the State are being exploited by a number of private entrepreneurs and five public sector undertakings i.e. M/s Hindustan copper Ltd., Hindustan Zinc Ltd., Fertilizer Corporation of India, Pyrite phosphate & Chemical Ltd., Rajasthan State Mines & Minerals Ltd., and Rajasthan State Mineral Development Corporation Limited. Besides, nine major cement plants are already under operation in the State alongwith several mini and tiny cement plants. Limestone reserves in parts of Pali, Jaisalmer, Ajmer, Chittorgarh and Sirohi districts can support a few additional cement plants in the State.

Import of Steel

5335. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of STEEL be pleased to state:

(a) the target fixed for import of various types of steel during 1993-94, and

(b) the target fixed for production of Ingot and Saleable steel during 1993-94?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) Import of steel is freely allowed and no target is fixed for import of various types of steel. However, the average annual steel imports during the five years ending March 1992 has been about 1.45 million tonnes.

(b) The Main Producers of steel, viz; Steel Authority of India Limited (SAIL) including Indian Iron and Steel Company Limited (IISCO). Tata Iron and Steel Company (TISCO) and Rashtriya Ispat Nigam Limited (RINL) are expected to produce about 15.4 million tonnes of Ingot (Crude) Steel and about 13.1 million tonnes of Saleable Steel during 1993-94.

Scholarships to Children of Unclean Occupations

5336. DR. KARTIKESWAR PATRA: Will the Minister of WELFARE be pleased to state:

(a) the amount allocated and number of students awarded pre-matric scholarship under Centrally sponsored scheme for the children of those engaged in unclean occupation during each of the last three years, State/Union Territory-wise; and

(b) the norms and process for identification for awarding scholarships?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) State wise allocations are not made. Central Assistance is released to State Governments/U.T. Administrations on the basis of the proposals received from them. Statements I and II showing Statewise position of the Central Assistance released and the number of awards given during last three years are

enclosed.

(b) The Scheme is being implemented by State Governments. Scholarship under this scheme is admissible to the children of Indian Nationals who irrespective of their religion are actively engaged in scavanging of dry laterines and other unclean occupations.

STATEMENT I

| S.No | Name of the State/U.T | 1990-91 | 1991-92 | 1992-93 |
|------|-----------------------|-----------|-----------|------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | . | 77,01,500 | 20,51,500 |
| 2. | Arunachal Pradesh | . | . | . |
| 3. | Assam | 13,00,000 | 13,00,000 | . |
| 4. | Bihar | 1,76,750 | 20,16,350 | 5,97,811 |
| 5. | Goa | . | . | . |
| 6. | Gujarat | . | 25,47,250 | 14,37,600 |
| 7. | Haryana | 20,750 | 12,91,830 | 48,53,880 |
| 8. | Himachal Pradesh | — | 7,63,125 | . |
| 9. | Jammu & Kashmir | . | . | . |
| 10. | Karnataka | 99,750 | 1,00,000 | 5,58,550 |
| 11. | Kerala | . | 11,38,750 | 4,58,200 |
| 12. | Madhya Pradesh | 1,05.00 | 98.73.770 | 207.92.930 |
| 13. | Maharashtra | 77,000 | 14,72,000 | 5,43,1000 |

| S.No | Name of the State/U.T | 1990-91 | 1991-92 | 1992-93 |
|------|-----------------------|----------|-----------|------------|
| 1 | 2 | 3 | 4 | 5 |
| 14 | Manipur | - | - | - |
| 15 | Meghalaya | - | 2,2,500 | - |
| 16. | Mizoram | - | - | - |
| 17. | Nagaland | - | - | - |
| 18. | Orissa | - | 1,30,500 | 5,32,358 |
| 19. | Punjab | - | 20,27,000 | 105,13,136 |
| 20. | Rajasthan | 1,45,000 | 35,69,200 | 68,23,700 |
| 21. | Sikkim | - | - | - |
| 22. | TamilNadu | 3,68,000 | 5,16,00 | 19,94,075 |
| 23. | Tnpura | - | 9,41,600 | 12,5360 |
| 24. | Uttar pradesh | - | 49,78,750 | 78,53,075 |
| 25. | WestBengal | 5,250 | 3,73,000 | 1,43,600 |
| 26. | Andaman & nicobar | - | - | 1,75,000 |
| 27. | chandigarh | - | - | - |

| S.No | Name of the State/U.T | 1990-91 | 1991-92 | 1992-93 |
|------|-----------------------|-----------|------------|------------|
| 1 | 2 | 3 | 4 | 5 |
| 28. | Daman & Diu | - | - | - |
| 29. | Dadra & Nagar Haveli | - | - | - |
| 30. | Delhi | - | - | 25,28,000 |
| 31. | Lakshadweep | - | - | - |
| 32. | Pondicherry | - | - | - |
| | Total | 22,97,500 | 400,00,000 | 638,67,000 |

STATEMENT II

| S.No | Name of the State/U. T | 1990-91 | 1991-92 | 1992-93 |
|------|------------------------|---------|---------|---------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 2160 | - | - |
| 2. | Arunachal Pradesh | - | - | - |
| 3. | Assam | - | 3085 | 2413 |
| 4. | Bihar | 526 | 3175 | 7300 |
| 5. | Goa | - | - | - |
| 6. | Gujarat | 5539 | 4178 | 8066 |
| 7. | Haryana | 234 | 160 | 13800 |
| 8. | Himachal Pradesh | - | - | 1990 |
| 9. | Jammu & Kashmir | - | - | - |
| 10. | Karnataka | 388 | 313 | 959 |
| 11. | Kerala | - | 3350 | - |
| 12. | Madhya Pradesh | 554 | 31200 | 33950 |
| 13. | Maharashtra | 388 | 890 | 2290 |

| S.No | Name of the State/U.T | 1990-91 | 1991-92 | 1992-93 |
|------|-----------------------|---------|---------|---------|
| 1 | 2 | 3 | 4 | 5 |
| 14. | Manipur | - | - | - |
| 15. | Meghalaya | - | 20 | 180 |
| 16. | Mizoram | - | - | - |
| 17. | Nagaland | - | - | - |
| 18. | Orissa | 70 | 394 | 1356 |
| 19. | Punjab | 1515 | 2099 | 21947 |
| 20. | Rajasthan | 1475 | 2450 | 18600 |
| 21. | Sikkim | - | - | - |
| 22. | Tamil Nadu | 1361 | 2014 | 5490 |
| 23. | Tripura | 33 | 2826 | 2957 |
| 24. | Uttar Pradesh | - | 14613 | 18752 |
| 25. | WEst Bengal | 19 | 1081 | - |
| 26. | Andaman & Nicobar | - | - | - |
| 27. | Chandigarh | - | - | - |

| S.No | Name of the State/U.T | 1990-91 | 1991-92 | 1992-93 |
|------|-----------------------|---------|---------|---------|
| 1 | 2 | 3 | 4 | 5 |
| 28. | Daman & Diu | . | . | . |
| 29. | Dadra & Diu | . | . | . |
| 29. | Dadra & Nagar Haveli | . | . | . |
| 30 | Delhi | . | . | 3522 |
| 31. | Lakshadweep | . | . | . |
| 32. | Pondicherry | . | . | . |
| | Total | 14262 | 90,952 | 143572 |

Excavation of Granite

5337. SHRI GAYA PRASID KORI: Will the Minister of MINES be pleased to state:

(a) the total quantity of granite excavated in the country during each of the last three years;

(b) the quantity out of it exported during this period;

(c) whether the Government have taken any steps to check illegal excavation of granite and pollution due to it; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b). The reported figures of production and Export of Granite during 1988-89, 1989-90 and 1990-91 are given below:

| <i>Year</i> | <i>Production</i> | <i>Export</i> |
|-------------|-------------------|---------------|
| 1988-89 | 16,86,000 | 5,43,200 |
| 1989-90 | 13,63,000 | 5,44,000 |
| 1990-91 | 15,89,000 | 7,32,600 |

(c) and (d). Action for checking illegal mining is taken under the relevant provisions of the Mines and Minerals (Regulation and Development) Act, 1957 by the concerned State Governments. Pollution in mining operations depends on whether the operations are carried out in a scientific way or not. Regulatory provisions for ensuring the same are contained in the various laws and rules framed for environmental protection and pollution control.

Traffic Arrangements in Connaught Place

5338. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the traders of Connaught Place, New Delhi have protested against the traffic arrangements chalked out by Delhi Police for this area;

(b) if so, whether complaints have been lodged by the traders; and

(c) the action being taken by the Government for finding a solution of the complaints?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) The Delhi Police have reported that no complaint has been received from the traders of Connaught Place in connection with the traffic circulation in Connaught Place area during the last three months.

(b) Does not arise.

(c) In June, 1991, a new traffic pattern evolved by Central Road Research Institute was adopted in Connaught Place by Delhi Traffic Police on experimental basis in collaboration with NDMC. The new traffic circulation was aimed specifically at demotivating through traffic as was not destined for Connaught Place by making it a little cumbersome for them to reach the inner circle.

As a follow up on the earlier circulation pattern, the complex within the inner the middle circle were totally decongested. Following representations from the traders, a committee was set up which felt that traffic in the middle circle could be allowed to continue to move unhindered for the time being excepting at two points between blocks

A & B and blocks D & E where the traffic conflict of the radials on the middle circle is with the incoming traffic, where the channelisers should continue to operate. The channelisers introduced in the other three intersections were as such removed by the traffic police. There has been no resistance from any quarter to this pattern.

[*English*]

Civic action Programmes in Jammu and Kashmir

5339. SHRI SUDHIR SAWANT:
SHRI ANAND RATNA
MAURYA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether civic action programmes have been launched by the security forces in Jammu and Kashmir;

(b) if so, the details thereof; and

(c) the success achieved in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) and (c). The Civic action programmes launched by the Security Forces include organisation of medical camps, assistance in execution of local works for repair and construction of school and other buildings, improvement of roads, hygienic and sanitary conditions, and water supply, provision of rations to the needy people in far flung areas, assistance during natural calamities, etc. These measures have been appreciated by the people and have also contributed in earning their goodwill by the Security Forces.

Academy of Ayurveda

5340. DR. LAXMINARAYAN
PANDEYA:
DR. AMRIT LAL KALIDAS
PATEL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is any proposal to set up an Academy for Ayurveda;

(b) if so, the details thereof; and

(c) the time by which it is likely to be set up?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). The Govt. have already established the Rashtriya Ayurveda Vidyapeeth, an academy of Ayurveda at National Level. The Vidyapeeth was Registered under the Societies Registration Act, 1860 in 1988 at Delhi.

[*Translation*]

Peripheral Development of Bhilai Steel Plant

5341. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of STEEL be pleased to state:

(a) the amount allocated for peripheral development by Bhilai Steel Plant during each of the last three years; and

(b) the amount spent out of the above allocation by this plant during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). According to Steel Authority of India Limited, the amount

allocated for peripheral development and the amount spent out of this allocation

during the period from 1990-91 to 1992-93 is as under:

(Rs. in lakhs)

| Year | Amount allocated | Amount spent |
|---------|------------------|---------------|
| 1990-91 | 14.94 | 10.31 |
| 1991-92 | 25.00 | 16.44 |
| 1992-93 | 25.00 | 23.80 (prov.) |

[English]

Socio-Economic and Welfare Measures by ONGC in Gujarat

5342. DR. AMRIT LAL KALIDAS PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of socio-economic and welfare measures undertaken by the Oil and Natural Gas Commission (ONGC) in Mehsana and Baroda in Gujarat State which are affected by the oil exploration;

(b) whether ONGC has taken up any development plans for these areas;

(c) if not, the reasons therefor; and

(d) the steps taken or proposed to be taken in this regard so far by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAP. SATISH KUMAR SHARMA): (a) to (d). The main objective of ONGC is to explore for and exploit reserves of crude oil and natural gas. Accordingly, their major efforts in the Mehsana and Baroda districts in Gujarat are directed towards exploration and production of hydrocarbons. Incidentally they undertake certain socio-

economic welfare measures such as patronage of cultural activities, sports, improvement of civic facilities such as roads, water supply, educational facilities etc. in the areas where they operate and this they have done in Mehsana and Baroda districts also.

[Translation]

Allowance to Para-Military Personnel in North -East

5343. SHRI ANAND RATNA MAURYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to grant additional allowance to the para-military personnel deputed in the North-Eastern States; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) No, Sir.

(b) Does not arise.

[English]

Extraction of Chrome

5344. SHRI GOPI NATH GAJAPATHI: Will the Minister of STEEL be pleased to state:

(a) whether there is a need to devise an appropriate and cost effective mining technique for extraction of chrome from deeper level in Sukinde valley in Orissa State to achieve production level of one million tones of chrome ore per annum; and

(b) if so, the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV); (a) and (b). Then production of chrome ore from Sukinda valley is presently estimated at around 0.9 million tones. The question of adopting appropriate and cost effective mining techniques for extraction of chrome ore from deeper level from Sukinda valley would arise with growth in demand and prospects of economic viability for such operations.

Blood Banks

5345. SHRI M. KRISHNASWAMY: Will the Minister of HEALTH AND FAMILY WEL-

FARE be pleased to state:

(a) whether the Government of Tamil Nadu has submitted a proposal for modernization of Blood Banks in the State;

(b) if so, the details thereof;

(c) the decision of the Union Government thereon; and

(d) the assistance proposed to be given to the State Government in this regard

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) to (d). There are 81 Blood banks in Public Sector in Tamil Nadu. While during 1989-90, Government of India has rendered financial assistance for the modernisation of 20 Blood banks, the remaining 61 are proposed to be modernised during the 8th plan period. For strengthening these Blood Banks, the following assistance, per blood bank, is envisaged:-

| | <i>Non-recurring (one time) Rs. lakhs</i> | <i>Recurring (per yr) Rs. lakhs</i> |
|----------------------------|---|--|
| 7 larger Blood Banks | 3.19 | 2.42 |
| 54 Dist. level Blood Banks | 1.25 | 1.67 |

[*Translation*]

Tungsten Reserves in Vidarbha

5346. SHRI TEJ SINGH RAO BHONSLE: Will the Minister of MINES be pleased to state:

(a) whether the Geological Survey of

India has conducted any survey in Vidarbha to locate tungsten reserves; and

(b) if so, the details and out come thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALARAM SINGH YADAV): (a) Yes, Sir.

(b) The Geological Survey of India (GSI) has conducted preliminary/regional exploration for the assessment of tungsten ore reserves at Khbobana, Kuhi, Agargaon, Bhaori and Ranbori areas in the Vidarbha region of Maharashtra and estimated a total reserve of 19.98 million tonnes with grade varying from 0.04 to 0.27% W.

[*English*]

Gas Processing Capacity

5347. DR. P.R. GANGWAY:
SHRIMATID.K. BHANDARI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the gas processing capacity at on-shore and off-shore respectively; and

(b) the details of projects being taken by Government to increase the gas processing capacity in near future?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARHA): (a) and (b). While gas processing capacity in the country is by and large adequate to meet the present off-take, several projects are being implemented to raise this capacity to handle the higher availability of natural gas estimated in future in order to meet supplies to consumers to whom this gas has been committed.

[*Translation*]

Cardiophones

5348. SHRI YASHWANTRAO PATIL:
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the Government hospitals equipped with the facility of treatment by Cardiophon;

(b) whether the Government propose to provide this facility in important hospital in future;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) The ICMR has reported that no Cardiophone facility is available in any Government hospital in India.

(b) to (d). There is no such proposal at present

[*English*]

Dispute Between ship Crew and Officer on Board

5349. DR. RAJAGOPALAN SRIDHARAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there was any dispute between crew and some of the officers on board the Vessel MV Nangohry during a voyage Ex-Madras on January 1, 1993;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the action taken against the persons found guilty ?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) Yes Sir.

(b) The Master of the Vessel found one of the crew members in the area reserved for passengers and ordered him to leave that area. A number of other crew members got

agitated on this and allegedly pushed and jostled the Purser.

(c) The Shipping Master, Port Bleir conducted an enquiry. It was however decided to hand over the enquiry to POMMD Madras which is a statutory authority under the D.G. Shipping.

(d) The report of the inquiry has not yet been received by the A & N Administration from D.G. Shipping.

(e) As a stop gap arrangement, pending receipt of the report of enquiry from D.G. Shipping, it was agreed in the meeting held between POMMD Madras and the Union that four of the crew members should be signed off and two crew members discharged.

[*Translation*]

Use of Fake Gas Cylinders in Uttar Pradesh

5350. SHRI RAMBADAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) Whether the Government are aware of the use of fake gas cylinders in large scale in Uttar Pradesh;

(b) if so, the number of such cylinders seized during the last six months; and

(c) the action being taken by the Government to check such malpractice's?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH KUMAR SHARMA): (a) There have been reports of fake LPG cylinders seized in Uttar Pradesh.

(b) The information is being collected

and will be laid on the Table of the House.

(c) Field Offices of the Oil Companies keep a watch on the circulation of spurious cylinders in the system. Raids are conducted on suspected premises. Whenever spurious cylinders are detected by the Oil Marketing Companies, they are immediately destroyed. When such cylinders are detected from the LPG agencies/ transports, they are issued caution/ warning letter and a penalty of Rs. 1500/- per spurious cylinders is levied.

Capsule Mixed with Today

5351. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of WELFARE be pleased to state:

(a) whether some instance of preparation of today mixed with intoxicated capsules have come to the notice in Delhi;

(b) if so, the details thereof;

(c) whether any inquiry has also been made by the Government in this regard;

(d) the outcome thereof; and

(e) the steps taken/proposed to be taken to check the manufacture and sale of such toddy in Delhi?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir.

(b) Does not arise

(c) No, Sir.

(d) Does not arise

(e) Prohibition is a state subject and Central Guidelines cover all such cases for implementation.

[English]

(c) There is no prescribed time-frame.-

Family Welfare Funds to Maharashtra

[Translation]

5352. SHRI PRAKASH V. PATIL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have released all the funds allocated under Centrally sponsored Family Welfare programmes to Maharashtra during 1992-93;

(b) if not, the reasons therefor; and

(c) the steps being taken to release the balance amount?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) (a) Yes, Sir.

(b) and (c). Do not arise.

Repatriation from Sri Lanka

5353. SHRI D. PANDIAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Tamil speaking families repatriated from Sri Lanka during 1992;

(b) the number of them rehabilitated so far; and

(c) for how long the Government propose to accept repatriation from Sri Lanka?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) 43 Srilanka repatriate families arrived in India during the year 1992.

(b) During the year 1992, all the 434 repatriate families were provided with rehabilitation assistance.

Deposits of Metals and Minerals in Madhya Pradesh

5354. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of MINES be pleased to state:

(a) whether the Geological Survey of India has conducted any survey for exploration of metals and minerals in Madhya Pradesh during the last three years;

(b) if so, the estimated quantity of each metal and mineral explored during this period; and

(c) the amount incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGHYADAV): (a) and (b). As a result of survey and exploration carried out by the Geological Survey of India (GSI) in Madhya Pradesh during the last three years, following mineral resources/reserves have been established:-

(i) 92 million tonnes of low silica dolomite in Lohani area, Chattarpur and Sagar distts.

(ii) 0.85 million tonnes of zinc ore with 6.48% Zn in Kherli Bazar area, Betul distt.

(iii) 0.45 million tonnes of diamondiferous conglomerate with 27.91 carat/100 to diamond incidence at Itwa and 0.27 million tonnes of diamondiferous conglomerate with 23.00 carat /100 to diamond incidence in hatupur 'A' block in Panna diamond bot.

(iv) 0.4 million tonnes of gold ore with 1.3 g/

t gold in pandripani ara, Raiugarh distt.

received;

- (v) 1206 milion tonnes of gluconite sandstone with 4.90% K2O in Pindri area, Saytna distt.

(d) the name of the liceneing authority for this purpose; and

(e) the action taken by the authority in this regard?

(c) A total of about Rs. 5. 55 crores has been incurred on exploration of minerals in Madhya Pradesh during the last three years.

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRIBALRAMSING YADAV) (a) No, Sir.

Patient-Doctor Ratio

5355. DR. K.D. JESWANI: Will the Minister of HEALTH AND FAMILY WELFAARE be pleased to state:

(b) and (c). Does not arise.

(a) the present patinet-doctor ratio in urban and rural areas; and

(d) Directorate of Mining and Geology, Government of Madhya Pradesh is the licensing authority for the purpose of granting prospecting licence/mining lease.

(b) the frash incentives proposed to be provided to the doctors who are willing to serve in rual areas?

(e) Does not arise

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) The doctor population ratio for the country as a whole is reported to be 12312. Separate information for urabn and rural areas is not available

Gastroentristssi in Orissa

5357. SHRIANADI CHARANDAS: Will the Minister of HEALTH AND FAMILY WLEFARE be pleased to state:

(b) The incenttivies in this regard are being provided by the State Governments.

(a) whether a large number of people are suffering from Gastroentristis in Orissa due to polluted water, air and pravailing drought situation;

Asbelstod Reseves in Bastar Region

5356. SHRI CHANDULAL CHANDRAKAR: Will the Minister of MINES be pleased to state:

(b) if so, the num ber of people found suffeing from Gastroentists in Oissa in last three years;

(a) whether reserves of asbestos have been found in the Bastar region of Madhya Pradesh;

(c) whether the Union Govebment propose to provide assistance to Orissa to check the spread of Gastroentristis; and

(d) if so, the details thereof?

(b) if so, the estimated quantity of asbestos found there;

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHI B. SHANKARANAND): (a) and (b). A number of Gastroenteritis cases do take plce every year in Orissa due to polluted water. The number of such cases repored by the State

(c) the number of applications for licence to extract asbestos from Bastrar Mines

Health Authorities to the National Institute of Communicable Diseases, Delhi during the last three years ending December, 92 is 40,164.

(c) and (d). A project Proposal for control of such diseases in the tribal District of Koraput was received from the Government of Orissa. On examination of the same, the State Govt. have been advised to suitably recast the proposal.

Upgradation of Nursing School at LNJP Hospital

5358. DR. Y.S. RAJASEKHAR REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have up-graded the School of Nursing at the Lok Nayak Jai Prakash Narain Hospital in Delhi to the level of a college;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). Yes, Sir. The School of Nursing at the LN JP Hospital has been up-graded into a College of Nursing this year. The first batch of 25 students will be admitted from the academic session commencing in July, 1993.

[*Translation*]

Oil Projects/Schemes of Bihar

5359. SHRI CHHEDI PASWAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of various oil projects/schemes of Bihar pending for approval with

the Union Government;

(b) the reasons for delay to accord approval; and

(c) the time by which these are likely to be approved?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). There are two project proposals of the Indian Oil Corporation in respect of the State of Bihar, namely;

(i) Laying of new crude pipeline from Haldia port to Barauni; and

(ii) Setting up of a Catalytic Reformer at Barauni Refinery. These proposals are at different stages of processing.

[*English*]

Exploration of Gold

5360. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of MINES be pleased to state:

(a) whether the Mineral Exploration Corporation of India has conducted any exploration to find out gold in the Maruda Hills of Nilambur in Kerala; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) Yes, Sir

(b) Mineral Exploration Corporation L.t.d. (MECL) is currently carrying out exploration work for gold in Maruda block of Nilambur district in Kerala. Results can be evaluated after completion of the work.

Foreign Investment in Mining Sector

5361. SHRI HARISH NARYAN PRABHU ZANTYE: Will the Minister of MINES be pleased to state:

(a) the details of proposals received from foreign investors for investment in mining sector during the Eighth plan period; and

(b) the decision taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAMSING YADAV): (a) and (b). While some foreign companies have indicated their interest in exploration and mining of minerals in India, no specific proposal is presently under consideration.~

Transfer of Dental Surgeons

5362. SHRI SANATKUMAR MANDAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given on 8th December, 1992 to Unstarred Question No. 2325 regarding transfer of Dental Surgeons and state:

(a) whether the requisite information has since been collected; and

(b) if so, part-wise details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) The details are given in enclosed statement.

STATEMENT

(a) Whether the dental surgeons working

(a) Yes Sir.

in various Central Government Hospitals of Delhi are liable to be transferred from one hospital to another;

(b) If so, the number of dental surgeons who have been transferred during the last three years;

(b) to (d) . Transfer orders in respect of two dental surgeons were

(c) If not, whether the Government proposes to transfer such dental surgeons who are staying in their hospitals for more than five years; and

issued on 5.8.92. Implementation of the orders has been postponed the request of one of the officers on grounds

(d) If so, the details thereof?

of ill health.

Inventory Control in Onge

pleased to state:

5363. MAJ. GEN.(RETD). BHUWAN CHANDRA KHANDURI: Will the Minister of PETROLEUM AND NATURAL GAS be

(a) whether there have been serious lapses with regard to holding of inventory control, procurement of non-moving items.

disposal of surplus items and excess purchase stores inspire of computerisation in ONGC;

(b) if so, the action taken by the Government against the persons responsible for these lapses; and

(c) if no action has been taken, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) C&AG in its Report (NO.18 Union Government-Commercial) of 1991 on Inventory Control in ONGC has appointed out such lapses.

(b) and (c). ONGC has issued instructions to their respective Regional Business Centers to take action against the defaulting officers.

Commission on Communal Riots

5364. SHRI RAM NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the relevant features of the recommendations made by Justices Pagnabar Dayal Commission to control the communal riots;

(b) whether the Government have accepted those recommendations and issued instructions to the State Government to follow them; and

(c) if so, whether the Government of Maharashtra and Gujarat have acted as per the Union Government instructions?

THE MINISTER OF HOME AFFAIRS (SHRI S.D. CHAVAN): (a) A statement indicating some of the recommendations made by the Commissions on disturbances which took place in Ranchhrie is placed on the

Table of the House

(b) The recommendations made by the Commission had been sent to all States/UTs for taking appropriate action.

(c) Government of Gujarat and Maharashtra had examined the recommendations and issued instructions to the concerned offices for taking action.-

STATEMENT

Important recommendations made by the Commission

- (i) Whenever any agitation in the State is likely to lead to communal disaffection and trouble, the State Government should not only warn the District magistrates and the Superintendents of Police to be alert but should itself take steps to settle the matter leading to the agitation. The Ministers constituting the Government should not speak with different voices.
- (ii) Posting of District magistrates and Superintendents of Police to various stations should be according to the importance of the places and the comparative experience of the officers.
- (iii) firm legal action should be taken against persons acting in a manner likely to create will hatred, etc. between the communities. Such cases once sent to court should not be withdrawn for political reasons.
- (iv) Augmentation of the State Police and the Central Reserve Police may reduce the possibility of calling on the military.
- (v) The District Magistrates and the Superintendents of Police and their subordinate staff should be fully conversant with the emergency scheme, of which

rehearsal should be held occasionally.

- (vi) To enforce the emergency scheme, the reserve police and the magistrates at the disposal of the District Magistrates and the Superintendents of Police should be adequate
- (vii) There should be no hesitation in arresting goudrs even on the mere possibility of a disturbance.
- (viii) All measures of preventive action should be taken on the mere possibility of a communal disturbance.
- (ix) The static pickets should also be so located and utilised in the troubles areas to be really able to control that area.
- (x) proper arrangements for the enforcement of Section 144 Cr.P.C. orders and curfew must be invariably made.
- (xi) Walkie talkie sets should be provided to the police parties so that immediate information from places where trouble has taken place can be communicated to the control room.

[*Translation*]

**Indo-Spain Agreement on Transfer/
Social Rehabilitation of Sentenced
Persons**

5365. SHRI RAJENDRA AGNIHOTRI:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) the salient features of the recently signed Indo-Spain Treaty/Agreement on transfer/social rehabilitation of sentenced persons; and

(b) the steps being taken to implement it?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). No agreement has been signed between India and Spain on the transfer of sentenced persons. However, during the recent visit of the Spanish Prime Minister to India in February 1993, an agreed text of an agreement for the exchange of sentenced persons was indirlised. Further action is being taken by the Ministry of External Affairs in consultation with the Ministry of Home Affairs.

[*English*]

**Sale of Lottery Tickets in Union
Territories**

5366. SHRI K.H. MUNIYAPPA:
SHRI C.P.
MUDALAGIRIYAPPA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any proposal to ban the sale of lottery tickets in the Union Territories; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) No, Sir, there is no proposal at present to ban the sale of lottery tickets in the Union Territories

(b) Does not arise

**Payment of Property Tax by Private
School**

5367. SHRI GURUDAS KAMAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several private schools in Delhi are not paying property tax regularly;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken to recover property tax from those schools?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) to (c). The Municipal Corporation of Delhi has reported that property tax is being levied on all the private schools in the M.C.D. area. However, the schools were claiming exemption from payment of general tax. The matter of exemption has now been decided by the Supreme Court in the case of Safdarjung Enclave Education Society Vs. MCD and all the exemption cases are being dealt with in accordance with this decision of the Supreme Court.

Death of Kids

5368. SHRIGEORGE FERNADES: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to a news item captioned "2.5 lakh kids die of diseases every week" in the Indian Express on December 18, 1992;

(b) if so, the reaction of the Government thereto; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) According to the State of the World's Children report for 1993 by UNICEF, an estimated 2.5 lakh children under five years died per week in the developing countries in 1991.

(b) and (c). Schemes are being implemented to reduce infant and child mortality through, inter alia, immunization, oral

rehydration therapy, prophylaxis of anemia and Vitamin A deficiency, treatment of pneumonia, promotion of breast feeding and birth spacing and strengthening of antenatal, natal and post-natal care and emergency obstetric care.

Purchases of Medicines from IDPL

5369. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the hospitals and dispensaries under the Union Government make purchases of medicines from Indian Drugs and Pharmaceutical Company Limited only upto the extent of 10% of their requirement and the rest of the medicines are brought by them from private drug manufacturers; and

(b) if so, the reasons for not purchasing the full requirement of the drugs from the IDPL units?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). Supplies of medicines are to be procured in accordance with the General Financial Rules from the registered suppliers on the basis of competitive offers subject to quality standard. Purchase preference is given to Public Sector Undertakings like IDPL if their offers are otherwise competitive.

[Translation]

Supply of Gas in Surat and Baroda

5370. SHRI CHHITUBHAI GAMIT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quantity of gas supplied for domestic and industrial consumption in Surat and Baroda during 1990-91, 1991-92 and 1992-93, year-wise;

(b) whether the gas supplied to those cities was less than requirement; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The quantity of gas supplied for domestic and industrial consumption, on the average was 0.81, 1.08 and 1.21 MMSCMD in Baroda in the years 1990-91, 1991-92 and 1992-93 respectively. In Surat, it was 0.06, and 0.16 MMSCMD respectively in the years 1991-92 and 1992-93.

(b) Gas was supplied according to the requirements of the consumers with-in the commitments made

(c) Does not arise

[English]

Wage Board/Committee for Coal Workers

5371. SHRI SARDIPAR BHAGWAN THORAT: Will the Minister of COAL be pleased to state:

(a) whether the National Coal Mines Workers Union has demanded the setting up of a Wage Board/Committee for coal workers in the country;

(b) if so, the details thereof;

(c) the reaction of the Government thereto;

(d) the other major demands of coal workers pending with the Union Government; and

(e) the steps being taken to settle the demands expeditiously?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) and (b). Rashtriya Koyla Khadan Mazdoor Sangh have not demanded for setting up "wage Board/Committee for Coal Workers". However, they have verbally expressed that the constitution of the Vth Joint Bipartite Committee for the Coal Industry be finalised as the National Coal Wage Agreement - IV has come to a close on 30th June, 1991.

(c) Government have decided to permit commencement of wage negotiations in Central Public Sector Enterprises and the detailed guidelines are being worked out.

(d) and (e). The other major demands of coal workers placed by Rashtriya Koyla Khadan Mazdoor Sangh and steps to settle the demands are as under:-

(i) Payment of DA @ Rs.2/- per point (1960 cerise) on Consumer Price Index (CPI) from 1.1.1989;

Government had directed the Public Sector Enterprises to regulate payment of DA @Rs.2/- per point of increase in CPI beyond 800 points from 1.1.89.

(ii) Introduction of Pension Scheme

A Committee consisting of representatives from both the official and labour sides has been constituted to prepare a scheme.

Birth Centenary of Baba Saheb

5372. SHRI N.J. RATHVA: Will the Minister of WELFARE be pleased to state:

(a) the details of the grant sanctioned to the various organisations of Gujarat for observing the birth centenary of Dr. Bhimrao Ambedkar;

(b) whether the Government have conducted any inquiry about the proper utilisation

(c) if so, the outcome there of and the action taken thereon?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No grant was given to any Voluntary Organisation of Gujarat from Centenary Celebrations of Baba Saheb Dr. B.R. Ambedkar.

(b) and (c). Question does not arise.

[*Translation*]

Ban on Anti-Diarrhoeal Preparation

5373. SHRI RAM TAHAL
CHOUDHARY:
SHRI RAM LAKHAN SINGH
YADAV:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have undertaken the review of continued marketing of all anti-diarrhoeal preparation administered to children below 6 years of age with a view to ban these preparations;

(b) if so, the outcome thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). Yes, Sir. Such a review has been conducted and it has been recommended that certain drugs should be withdrawn from being used for children under 6 years. These recommendations are to be considered by the Drugs Technical Advisory Board.

Bomb Blasts in Bombay and Calcutta

5374. SHRIMATI PRATIBHA
DEVISINGH PATIL:
SHRI RAJNATH SONKAR
SHASTRI:
SHRI BRIJ BHUSHAN
SHARAN SINGH:
SHRIMATI SAROJ DUBEY:
SHRI DEVI BUX SINGH:
SHRI RAM BADAN:
DR. RAMESH CHAND
TOMAR:
SHRI TARA CHAND
KHANDELWAL:
SHRI HARIN PATHAK:
SHRI RABI RAY:
SHRI MOHAN RAWALE:
SHRI ANNA JOSHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed and injured in the series of bomb blasts which occurred in Bombay and Calcutta recently;

(b) the details of compensation paid to the affected families/persons;

(c) the places where such blasts occurred and the total loss of property suffered as a result thereof;

(d) the number of culprits identified and arrested, separately, in connection with such incidents;

(e) the number of culprits believed to have fled the country;

(f) the steps being taken to book the culprits expeditiously;

(g) the names of the agencies which are conducting inquiries into such incidents; and

(h) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (h). A series of bomb explosions occurred at 11 places in Bombay on 12th March 1993 which resulted in the death of 260 persons and injuries to over 1500 persons. The blasts occurred at the following places. (1) Stock Exchange Building (2) Narsi Natha Street, Masjid Bunder (3) Petrol Pump, Opp, Sena Bhawan (4) Near Passport Office, Worli (5) Air India Building Nariman Point (6) Near Century Bazar, Worli (7) Plaza Cinema compound (8) Zaveri Bazar, (9) Centaur Hotel, Santacruz (10) Sea Rock Hotel, Bandra (11) Centaur Hotel, Juhu. The State Government have not yet evaluated the exact loss of property due to the blasts. As per information available, the Bombay police have arrested 26 persons in this connection. In the interest of the investigation and in public interest, it would not be desirable at this stage to disclose the names of persons wanted in the case. The State Government of Maharashtra has announced financial assistance to the victims of the bomb blasts. At the rate of Rs. 2 lakhs to the next of kin of the deceased and Rs. 25, 000/- for the permanently disabled and Rs. 10, 000/- for partially disabled. Free treatment in government and Municipal hospitals has been arranged for the injured. Financial assistance @ Rs. 5000/- will also be given to the injured if he is in the hospital for more than 24 hours. As per information available Rs. 98.00 lakhs have been disbursed to the next of kin of the persons who died in bomb blasts and Rs. 19.50 lakhs have been disbursed to the persons who were injured. The Bombay police is being assisted by various Agencies in their inquiry into the incidents. It is not considered advisable in public interest and in the interest of investigation to make any detailed disclosure in this regard.

Calcutta Blasts

On 16th March, 1993 around midnight a big explosion occurred at shop-cum-residential premises at 266 and 267 Bowbazar street at Calcutta. One three-storeyed and one two-storeyed building were demolished in this explosion, resulting in the death of 67 persons and injuries to 92 persons. Damage was caused to four adjoining houses. The state government have not evaluated the exact loss of property due to these blasts. As per information available the state government have started a suo-moto case in the matter and investigation taken up under the supervision of very senior officials. Two persons, Md, Rashid Khan and Abdul Aziz have been arrested. The state government have informed that all aspects of the case are being probed with a view to bringing to book all those responsible for the incident. As an immediate measure, the state government have decided to grant an ex-gratia of Rs. 20,000 each to the next of kin of those who lost their lives. An additional amount of Rs. 100, 000/- each to the next of kin of those killed has been sanctioned from the Chief Minister's Relief Fund also. Other injured persons have been provided medical treatment and will also receive assistance at the scales prescribed by the state government. State government have also taken steps to provide shelter to such of those who have been rendered homeless on account of this incident.

Malaria Research Centres at Jamunia

5375. KUMARI VIMAL VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is an abnormal delay in the setting up of Malaria Research Centre at Jamunia (Barela) of Jabalpur district in Madhya Pradesh;

(b) if so, the reasons therefor; and

(c) the time by which it is likely to be set up?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). The Indian Council of Medical Research has reported that a temporary field unit at Barela was established to demonstrate the usefulness of technology for control of Malaria, Filaria and other vector borne diseases. The objectives of the project having been fulfilled, the Council does not propose to establish a permanent centre.

[English]

Brain Fever

5376. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a large number of tribals and inhabitants of the tribal areas of the country die of brain fever every year;

(b) if so, the number of tribals and inhabitants, who died due to brain fever during each of the last three years, State-wise;

(c) the steps taken by the Union Government in this regard; and

(d) the total expenditure incurred during the above period?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (d). The information is being collected from the States and Union Territories and will be laid on the Table of the House.

Mineral Water

5377. SHRI KRISHNA DUTT SULTANPURI: Will the Minister of HEALTH

AND FAMILY WELFARE be pleased to state:

(a) the number of licenses issued for the manufactures of mineral water;

(b) whether several cases of sale of contaminated mineral water were repaired during the last one year;

(c) if so, the details thereof;

(d) whether the samples in these cases have been tested; and

(e) the action taken against the manufactures found quality?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Under the new Industrial Policy, manufacture of mineral water does not require compulsory licensing.

(b) to (e). As per information furnished by the Govt. of the national Capital Territory of Delhi, three samples of mineral water have been found to be contaminated in the recent past. Action has been initiated in these cases as per the provisions of Prevention of Food Adulteration Act and Rules thereunder.

Chakma and Hacking Migrants in Arunachal Pradesh

5378. SHRI CHITA BASU:
DR. AMEIT LAL KALIDAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Chakma and Hajong migrants residing in Arunachal Pradesh at present;

(b) the policy of the Union Government in regard to grant of citizenship rights to such

migrants;

(c) the number of such migrants who have been granted citizenship rights so far;

(d) whether Chakma and Hajong students are denied admission in educational institutions;

(e) if so, the reasons therefor; and

(f) the steps taken or proposed to be taken to remove these discrepancies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) About 15,000 Chakma and Hajong migrants from east Pakistan were settled in Arunachal Pradesh in 1964. According to the State Govt, their number is over 30,000 at present.

(b) Persons of Indian origin who crossed over to India from East Pakistan (now Bangladesh) before 25.3.1971 are considered for grant of citizenship provided their cases are recommended by the concerned State Governments/Union Territories.

(c) No Chakma and Hajong migrants in Arunachal Pradesh have been granted Indian Citizenship so far.

(d) The Chakma, and Hajong students in Arunachal Pradesh are getting free schooling facilities.

(e) and (f) So nor arise

Communal Riots in Delhi

5379. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi Administration has set up an enquiry in the communal

disturbances and alleged police strictness in East Delhi during December, 1992;

(b) the number of FIRs which have been filed;

(c) whether the investigation has been entrusted to the CBI;

(d) whether the next of kin of those killed in mass violence or by or by police bullets have been given the ex-gratia amount of Rs. 2 lakhs as announced;

(e) if so, the number of such claims paid and pending as on date;

(f) the total number of such claims paid and pending as on date;

(g) the total estimated value of the immovable and movable property destroyed and the total amount paid ex-gratia;

(h) the number of business enterprises affected and the amount of loan on concessional terms sanctioned so far; and

(i) the number of places of worship destroyed or damaged and the number of such places rebuilt or repaired so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) No, Sir.

(b) 27

(c) No, Sir.

(d) The Delhi Administration has reported that the next of the kin of those killed has been sanctioned ex-gratia assistance to Rs. 2 lakhs.

(e) The Office of the Deputy Commissioner has already made payment in 12 cases. No claim is pending

(f) 107

(g) the precise quantum of loss of movable and immovable property could not be determined. The total amount paid for the loss of movable and immovable property so far is Rs.41, 05, 267/.

(h) The Delhi Administration has reported that 48 applications were received for grant of loan which have been forwarded to the State Bank of India

(l) 4 Temples and one Mosque were partly destroyed which have been repaired

Mineral Deposits in Rajasthan

5380. SHRIMATI VASUNDHAR RAJE:
Will the Minister of MIES be pleased to state:

(a) whether the Geological Survey of India has recently undertaken any mineral survey in Rajasthan;

(b) if so, the details of the areas in that State covered under the survey; and

(c) the details of different mineral deposits found?

THE MINISTER OF STATE OF THE
MINISTRY OF MINES (SHRI BALRAM
SINGH YADAV): (a) Yes, Sir.

(b) Geological Survey of India (GSI) carried out mineral surveys in parts of Udaipur, Ajmer, Bhilwara, Sirohi, Banswara, Pali, Ganganagar, Nagaur, Bikaner and Churu distts. of Rajasthan

(c) As a result of survey and exploration carried out by GSI in Rajasthan in the recent years, following mineral resources/reserves have been established:-

(i) 25.51 million tonnes of lead-zinc ore in North Sindesar Ridge (South) Block

and 2 million tonnes of lead-zinc ore in Sindesar area, Udaipur distt.

(ii) 2.27 million tonnes of lead ore with 6.5% lead (average grade) in Sawar-Bajta area, Ajmer distt.

(iii) 4.5 million tonnes of lead ore (with average of 12% Zn and 1.2% P in Kayar area, Ajmer distt.

(iv) 2.94 million tonnes of low grade (0.75% Cu) Copper ore in Akola area, Chittorgarh distt

(v) 1.34 million tonnes of copper ore with 0.4% Cu in Ladera-Sakhun area, Jaipur distt.

(vi) 3 million tonnes of copper ore with 0.5% Cu in Esarwas and Kalipal blocks, Udaipur, distt.

(vii) 3.5 million tonnes of Phosphorte ore with 14.49% P₂O₅ in Udaipur distt.

(viii) 175.95 million tonnes of Potash ore with 5.15% K₂O in Satipura sub-basin and 150.85 million tonnes of ore with 4.66% K₂O in Bharuser sub-basin, Nagaur Gangangar basin, Rajasthan.

[*Translation*]

LPG Agencies in Bihar

5381. SHRI LALIT ORAON:
SHRI RAMDEW RAM:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the reply given on December 3, 1992 to the Unstarred Question No. 1805 and state:

(a) the names of those twenty places in Bihar where the selection of L.P.G. agencies is pending due to constitution of Oil Selection Board; and

(b) the details of the L.P.G agencies allotted at Ministry level in Bihar during 1991 and 1992?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH KUMAR SHARMA):

- (a) Bihar Sheriff,
Bermo,
Buxar,
Nikaramganj,
Daltanganj,
Dhanbad,
Gaya,
Jamshedpur (3),
Monghyr,
Motihari,
Patna (3),
Ranchi (2)
Shekhpura,
Sheghatki
Seraikeela.

(b) Seven LPG distributorship were allotted at the following places:-

- Bettiah,
Chapra,
Gaya,
Hazaribagh,
Katihar,
Patna (2)

[English]

Assistance in Oil Exploration by Romania

5382. SHRI V. SREENIVASA PRASAD: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Romania has shown interest to assist India in the oil exploration programme;

(b) if so, whether the government have held discussions with the Romania Government in this regard;

(c) if so, the details thereof; and

(d) the terms and conditions under which the Government propose to assign task of oil exploration to Romania?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No specific interest has been shown by the Romania Government or Romania companies in India's oil exploration programme.

(b) to (d). Do not arise

[Translation]

Residential Quarters for MCD Employees

5383. SHRI VILASRAONAGNATHRAO GUNDEWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of residential quarters allotted to the employees of Municipal Corporation of Delhi during 1992, category-wise;

(b) the number of quarters allotted out-of turn during the said year;

(c) the number of employees registered for the allotment of quarters at present;

(d) the time by which the quarters are likely to be allotted to those regular employees who have completed 12 years service;

(e) whether there is any proposal to take flats from DDA for this propose or the Corporation propose to construct quarters its

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c). The Municipal Corporation of Delhi has reported the following details of residential quarters allotted to the employees of M.C.D. during 1992-93 as under:-

THE MINISTER OF STATE IN THE

| | Category | | | |
|--|----------|------|-----|------|
| | I | II | III | IV&V |
| MCD accomodation allotted during 1992-93 | 65 | 36 | 54 | 13 |
| Allotted out of turn (after 1.4.1992) | 7 | 3 | 8 | 1 |
| USQ No. 5383 | | | | |
| Allotted out of turn (prior to 1.4.1992) | 12 | 27 | 6 | nil |
| Employees registered for allotment | 2800 | 1166 | 576 | 234 |

(d) Because of the heavy demand and the limited accommodations available, the Municipal Corporation of Delhi has stated that it is not possible to indicate the precise date by which the allotment would be made to the registered employees.

(e) to (g). The Municipal corporation of Delhi has further stated that there is no such proposal under consideration with them.

[*Translation*]

Diamond Reserves in Raipur

5384. SHRI KHELAN RAM JANGDE: Will the Minister of MINES be pleased to state:

(a) whether diamond reserves was identified in Raipur district in Madhya Pradesh; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b). Geological Survey of India (GSI) is currently carrying out survey and exploration for diamond in Raipur Distract of Madhya Pradesh. It has so far located two diamonds ferans kimberlkite bodies in Payalikhand and Bahradih areas. Four diamonds weighting approximately one to ten cents have been recovered so far from panning of weathered tock over these bodies.

Steel Plant at Haldia Will

5385. SHRI MANORANJAN BHATKTA:
Will the Minister of be pleased to state:

(a) whether there is any proposal to set up a Steel Plant at Haldia (West Bengal) in collaboration with a private company; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). The Central Government have no propose to set up a steel plant at Haldia in collaboration with a private company. However, the Government of West Bengal has informed that M/s. Birla Technical Services are proposing to set up a steel plant in the private sector at Halda. In the first phase, the plant is envisaged to produce 4 lakh tones pre year of pig iron, while in the second phase the plant is proposed to be expanded to produce One million tonnes per year of steel products. The project cost has been estimated to be Rs. 3 600 crores. The Metallurgical and Engineering Consultants (India) Limited have been commissioned as Consultanates for preparation of detailed techno-economic feasibility report.

Hindustan Latex Limited

5386. SHRI KODIKKUNNIL SURESH:
SHRI V.S. VIJAYA RAGHAVAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government have cleared any expansion proposals for the Hindustan Latex Limited, Trivandrum;

(b) if so, the details thereof;

(c) whether there was any fire in the Company recently;

(d) if so, the details thereof;

(e) the estimated losses caused due to the fire;

(f) the present stage of the Company's Akkalum Project; and

(g) the time by which it is likely to be commissioned?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). Yes Sir. The projects include a Blood Bag project and a Hydrocephalus shunt project to be set up at Akkuylam in Kerala at a total cost of Rs.884. 80 lakhs and Rs. 66. 08 lakhs respectively. Two projects for manufacture of Oral Pills and Centchroman are to be set up at kangala in Karnataka. The capital lutlay of the two projects is estimated at Rs. 89-87 and Rs.595 lakhs respectively.

(c) to (e). The fire in the Nirodh factory at Perurkada on 16.2.93 was put out with the help of the Fire Brgede and the staff of HLL within three hours. The estimated loss is Rs. 2400/- only which is the value of waste latex.

(f) and (g). The Company's Akkulam project for manufaure of Copper-T 200 B (Intra-Uterine Device) has completed trial production and commercial production is likely to start within three months.

National Organisation to Combat Blindness

5387. SHRI SUDIR GIRI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to set up national organisation to combat blindness in the country;

(b) if so, the details thereof;

(c) the number of persons proposed to be covered annually by the organisation; and

(d) the amount earmarked for this purpose?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). The National Programme for Control of Blindness administered by a Programme Wing in the Ministry of Health which is proposed to be strengthened in phases.

(c) and (d). The allocation has been raised from Rs. 9 crores in the year 1991-92, to Rs. 25 crores in the year 1993-94, to perform 2.5 million cataract operations in the country.

[*Translation*]

Eradication of Leprosy

5388. SHRIMATI SAROJ DUBEY:
SHRI TEJSINGH RAO
BHONSLE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of children in the country suffering from leprosy at present;

(b) whether the government propose to launch any special programme for the education and rehabilitation of these children; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAM-

ILY WELFARE (SHRI B. SHANKARANAND): (a) 1.46 million leprosy cases are on record as on March, 1993, which 15% (0.22 million) are estimated to be children below 14 years of age.

(b) and (c). Efforts are being made to intensify health education and rehabilitation activities to cover all prents including the children. The programme includes Community awareness, school survey, health education in schools for early case detection, availability of patient care services including physical rehabilitation of patients consisting of deformity care, ulcer care, reconstructive surgery, etc.

Grass Root Oil Refinery in Madhya Pradesh

5398. SHRI SURAJ BHANU SOLANKI:
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government have decided to set up a grass root oil refinery in Madhya Pradesh;

(b) if so, site selected for this purpose; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). Government has approved in principle the setting up of a 6 MMTPA oil refinery in the joint Sector in Central India during the 8th/9th Plan. M/s BPCL have since signed an MOU with M/s Oman Oil Company for this purpose. The final location of the refinery is to be decided by the Joint Venture partners.

Rateable Value of Properties

5390. SHRI B.L. SHARMA PREM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Municipal Corporation of Delhi have issued notices to the property holders in North Delhi, proposing 50% increase in rateable value of all properties without assigning any reasons for such increase;

(b) if so, the reasons for such increase in rate value of properties;

(c) whether the Residential Welfare Associations have demanded to withdraw the proposed increase; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) to (d). The Municipal Corporation of Delhi has reported that amendments in the rateable values of the properties and issue of notices is any yearly exercise, and where a property needs a revision, notices proposing such change are issued. The Municipal Corporation Delhi has further reported that after amendment in the Delhi Rent Control Act in 1988, the percentage for calculation of standard rent has been fixed at 10% as against 8.25% earlier. This required amendment in the rateable values and notices for revision were issued in 1990-91 and 1991-92. These amendments were proposed in the rateable value of the properties in entire M.C.D area. No separate guidelines were given for issue of notices in North Delhi.

The Municipal Corporation of Delhi has further reported that some Resident Welfare Associations have requested that the standard rent should continue at 8.25%. However, after amendment in the Delhi

Rent Control Act, the standard rent is being worked out at 10% and not at 8.25% rateable values fixed accordingly.

Blood Test Machines

5392. DR. KARTIKESWAR PATRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the pathological tests in CGHS dispensaries and Government hospital are conducted selectively on sophisticated machines and the same is not available widely thereby requiring more human blood for testing through the traditional process; and

(b) if so, the steps taken by the Government to provide sophisticated blood testing machines to the existing testing centres of CGHS and Government Hospitals?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) The difference between the quantity of blood required for testing through the traditional process and by use of sophisticated machines is negligible.

(b) In C.G.H.S. Dispensaries and Government Hospitals, conventional as well as automated machines are being used for conducting the pathological tests according to the requirement. During 1993-94, it is proposed to upgrade lab. facilities in seven CGHS dispensaries.

Technology for Reuse of Coal

5393. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Limited is seeking the help of a foreign company for developing a technology for reuse and

recycling of small particles of coal; and

(b) If so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) and (b). Yes, Sir. Coal India has sought Australian assistance for the introduction of selective fine coal separation systems to increase the recovery of this type of Coal. A project report for the purpose in respect of Monidih Washery of Bharat Coking Coal Limited is under preparation. The decision to implement the proposal would depend upon the techno-economic appraisal of the project report.

[*Translation*]

Exploration of Metals/Minerals in Uttar Pradesh

5394. SHRIGAYAPRASAD KORI: Will the Minister of MINES be pleased to state:

(a) whether the Geological Survey of India has conducted any survey in Uttar Pradesh for exploration of minerals and metals during the last three years;

(b) if so, the details of the estimated quantity of the metals and minerals found during this period; and

(c) the steps taken by the Government for its proper exploration?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) Yes, Sir.

(b) During the last three years, the Geological Survey of India (GSI) has conducted prospecting/exploration for (i) Base metals (Cu-Pu-Zn) in Tone Valley area, Dehradun distt.; Galpakot-Kimkhet area, Pithoragarh and Nainital distt.; Tehri, Puri distts, and in parts of Almora distt., (ii) Gold

in Naintital, Gorakhpur, Gonda, Maharajganj, Sonbhadra and distts. adjoining Madhya Pradesh; (iii) Tin-Tungsten in Hamirpur distt.; and (iv) Silica sand in Dehradun and Uttarkashi distts

The preliminary work for Pb-Zn in Tehri-Pauri distts and Sn-W in Hamirpur distt. have not shown encouraging results. Results in other area can be unevaluated after the investigations are completed.

(c) Systematic exploration is undertaken after due evaluation of data./--

[*English*]

Non -Payment of Dues by MCD

5395. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the contractors of Municipal Corporation of Delhi went on strike for non-payment of their dues recently;

(b) if so, the details thereof;

(c) the reasons for not making timely payment to the contractors; and

(d) the steps proposed to be taken for early clearance for their dues?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) and (b). Yes, Sir. The Municipal Corporation of Delhi has reported that the Municipal contractors went on strike to press for their demands which inter alia included;

(i) Release of Earnest Money;

(ii) Payment of Non-Plan bills;

(iii) Upgradation of enlistment categories, etc.

(c) and (d). The Municipal Corporation of Delhi's endeavor is to settle the outstanding bills during 1993-94

Border Fencing

5396. DR. LAXMINARAYAN
PANDEYA:
SHRI DWARKA NATH DAS:
SHRI ANNA JOSHI:
SHRI HARIN PATHAK:
SHRI RAM NAIK:
SHRI JEEWAN SHARMA:

Will the Minister of HOME
AFFAIRS be pleased to
state:

(a) the details of fencing and construction of roads along borders with different countries which have so far been completed and those which are yet to be completed, sector-wise;

(b) the details of progress made in this regard during each of the last two years, sector-wise;

(c) the target set in this regard for the ensuing year and the remaining years of the Eighth Five Year Plan;

(d) the estimated costs of these works and the expenditures incurred thereon so far;

(e) the amount allocated for this purpose during each of the last three years and the provision being made for 1993-94; and

(f) the time by which these works are likely to be completed?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI,
RAJESH PILOT): (a) to (f). A Statement is
laid on the Table of the House.

| Sector | Completed upto Jan. 1993 | | Yet to be completed | |
|-------------------------------|--------------------------|--------------|---------------------|---------------|
| | Fence (in Km.) | Road (in Km) | Fence (in km) | Road (in km.) |
| <i>Indo - Pak Border</i> | | | | |
| Punjab | 433.922 | 6 | 18.500 | . |
| Rajasthan | 332.725 | . | . | 150.00 |
| <i>Indo-Bangladesh Border</i> | | | | |
| Assam | 54.45 | 84.14 | 103.550 | 107.860 |
| Meghalaya | 49.13 | 113.14 | 181.870 | 94.860 |
| West Bengal | . | 169.21 | 507.00 | 1600.790 |
| Tripura | . | 47.42 | . | 466.580 |
| Mizoram | . | 2.69 | . | 97.310 |

(b):

| | 1990-91 | | 1991-92 | |
|------------------------|---------|-------|---------|-------|
| | Fence | Road | Fence | Road |
| Indo-Pak Border | | | | |
| Punjab | - | - | 236.621 | - |
| Rajasthan | - | - | 144.070 | 0 |
| Indo-bangladesh Border | | | | |
| Assam | 0.49 | 55.16 | 13.37 | 16.21 |
| Meghalaya | - | 21.93 | - | 49.03 |
| West Bengal | - | 28.00 | - | 57.50 |
| Tripura | - | 9.85 | - | 14.58 |
| Mizoram | - | - | - | - |

Properties of Kashmiri Migrants

5397. DRR. AMRITLALJAIDASPATEL:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have made any estimates of the value of properties left over in the Kashmir Valley by migrants who left the valley in the wake of militancy;

(b) if so, the details thereof; and

(c) the measures taken by the Government to protect these properties?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). No firm estimates in this regard are available. The State Government has been advised to prepare an inventory of properties left in the Valley, by the migrants on the basis of information to be supplied by them in a form prescribed by the State Government.

(c) Efforts are being made to maintain tight security arrangements and pressure on the territories so that the danger to private and public property can be minimised.

[*Translation*]

Expansion and Modernisation of Para-Military Forces

5398. SHRI ANAND RATN A MAURYA:
SHRI MANORAN JAN BHAKTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have increased the budget allocation for paramilitary forces;

(b) if so, the details thereof;

(c) the facilities proposed to be provided to the paramilitary forces under this increased budget;

(d) whether any special scheme has been formulated for the expansion and modernisation of these forces during 1993-94; and

(e) if so, the details thereof?

THE MINISTER STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). There has been an increase in the budget allocation for paramilitary forces as shown below:-

| | <i>Rs. in Crores</i> |
|---------------------------------|----------------------|
| 1991-92 (actual Expenditure) | 1895.1 |
| 1992-93 (Revised Estimates) | 2151.69 |
| 1993-94 (Budget Estimates) | 2313.97 |

(c) to (e). The increase in the budget grant for para—military forces is to neutralise the increase in prices index, to meet the additional expenditure on account of increased deployment of forces and expansion of forces. There is no specific additional grant for any special scheme related to modernisation or expansion. But modernisation and expansion of paramilitary forces is a continuous process and proposals in this regard are considered by the Government on merit.

[*English*]

Expansion of Kalinga Iron works

5399. SHRI GOPI NATH GAJAPATHI:

Will the Minister of STEEL be pleased to state:

(a) whether the Government had a proposal for the expansion of Kaling Iron Works, Barbil in Keonjhar district, Orissa:

(b) if so, the steps taken in this regard so far: and

(c) the amount spent so far thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (c). According to information given by the Government of Orissa, the Industrial Development Corporation of Orissa Limited, has taken up a Modernisation and Expansion Scheme of Kalinga Iron Works, Basbil by addition of a fourth furnace and fourth power unit (4 MW) with a total investment of Rs. 24.47 crores from 1989-90 for additional annual production of 40,000 MT of Pig Iron over the existing capacity of 1,00,000 M.T. of pig Iron. Implementation of fourth furnace with a capital investment of Rs. 155.00 crores has been completed and it has started production from September 1991. Implementation of fourth power unit with a capital investment of about Rs.9.47 crore is in progress at site. The power plant is expected to be commissioned by March 1994. An amount of Rs. 16.16 crores has been spent so far for this expansion scheme against the estimated investment of Rs. 24.47 crores..

[*Translation*]

Drug Addiction Among Students

5400 SHRI TEJSING RAO BHONSEE: Will the Minister of WELFARE be pleased to state:

(a) whether the Government are aware that a large number of college and school students are becoming drug addicts; and

(b) if so, the steps taken/proposed to be taken by the Government to remedy the situation?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No survey has been conducted to ascertain the number of drug addicts among college & school students. However, the problem of drug abuse seems to have become quite serious in the country in the recent years.

(b) The Government through help of voluntary organisations has sent up deaddiction, counselling and after-care centres to provide counseling, treatment and rehabilitation services to those addicted. Various media are being used to create awakesness among the masses against the ill affects of drug addiction.

Hospitals under Delhi Administration

5401. DR. P.R. GANGWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of beds under each hospital under Delhi Administration;

(b) whether the Government propose to upgrade modern medial facilities in these hospitals during the current year; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) statement is enclosed

(b) and (c). A programme to upgrade and modernize the facilities in the Delhi Administration hospitals is taken up each year within the overall availability of resources. The measures, inter-alia, include acquisition of specialised diagnostic and

therapeutic equipment, providing improved facilities for administering anaesthesia,

modernising operation theaters, laboratories and intensive care facilities.

STATEMENT

| <i>S. No.</i> | <i>Name of the Hospital</i> | <i>No of beds</i> |
|---------------|--|-------------------|
| 1. | Deen Dayal Upadhyay Hospital, Hari Nagar, New Delhi | 430 |
| 2. | G.B. Pant Hospital, New Delhi | 3503/ |
| 3. | Hospital for Mental Diseases, Shahdara Delhi. | 604 |
| 4. | L.N.J.P N. Hospital New Delhi | 1346 |
| 5. | Jsail Hospital, Tihar, Delhi | 84 |
| 6. | Dr. N .C. Joshi Memorial Hospital, Karol Bagh, Delhi | 30 |
| 7. | Civil Hospital, Rajpur Road, Delhi | 40 |
| 8. | Guru Teg Bahadur Hospital, Shahadra, Delhi | 748 |
| 9. | Poor House Hospital, Kingsway Camp, Delhi | 60 |
| 10. | Guru Nank Eye Centre, New Delhi | 150 |
| 11. | Kasturba Niketan Home, Lajpat Nagar, New Delhi | 20 |
| 12. | Sanjay Gandhi Memorial Hospital, Mangolpuri, Delhi. | 50 |

[English]

Involvement of Ngos in Combating Aids

5402. SHRI YASHWANTRAO PATIL:
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have any

proposal to involve the non-Governmental Organisations (NGOs) in educating employees at the workplaces especially at the shop floor level on the danger of AIDS :

(b) if so, the details thereof;

(c) whether the scheme has been successful in Tamil Nadu: and

(d) the other States where the Government propose to launch this comparing?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). A proposal in this regard is under consideration

(c) and (d). Do not arise.-

Reserved Posts in Sail

5403. SHRI RAM VIALS PASWAN: Will the Minister of STEEL be pleased to state:

(a) whether the backlog of reserved

posts for Scheduled Castes/Scheduled Tribes is lying vacant in the Steel Authority of India Limited;

(b) if so, the details thereof, category-wise; and

(c) the steps taken to fill up the vacant posts?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). The backlog of received posts for SC/ST as on 1.1.93 is given below:

| <i>Category</i> | <i>Group</i> | | |
|------------------|--------------|----------|----------|
| | <i>A</i> | <i>B</i> | <i>C</i> |
| Scheduled Caste | 119 | 16 | 295 |
| Scheduled Tribes | 104 | 27 | 223 |

(c) Vacancies earmarked for the SCs/STs are given wide publicity through the press and the local Employment Exchanges. Where SC/ST candidates without the requisite qualifications are not available, standards are relaxed the requisite qualification are not available, standards are relaxed with a view to filling up reserved vacancies. Special drives or recruitment of SC/ST candidates is also undertaking in certain area.

Aquisition of Land in Lakshadweep Islands

5404. DR. RAJAGOPALAN SRIDHARAN: Will the Minister of HOME

AFFAIRS be pleased to state:

(a) whether substantial land has been acquired in Lakhadweep islands recent tly;

(b) if so, the details thereof and the reasons therefor; and

(c) the rate of compensation paid?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) No, Sir.

(b) and (c). Does not arise

[*Translation*]

**Alleged Police Excesses During Rally
in Delhi**

5405. SHRI RAMBADAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any instances of misbehaviour and excesses committed by police to stop the proposed rally at Boat Club on February 25, 1993 have come to the notice of the Government;

(b) if so, the details thereof;

(c) the number of police personnel found guilty; and

(d) the action taken against them?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) to (d). No police official has been found guilty of misbehaviour of use of excessive force while dealing with the public/M.P. on 25th February, 1993 in Delhi. The police behaved with restraint, requisite tact and courtesy and used minimum necessary force while dealing with the unlawful assembly at various places in Delhi. There were no cases of firing or death of permanent incapacitation due to injury or due to use of force.

[*English*]

**Experimental digging for oil in
Bhuranj**

5406. PROF. PREM BHUMAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether recently some experimental

digging for oil conducted in the Bhuraj Tehsil in Himachal Pradesh; and

(b) if so, the results thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). Recently an Exploratory well Changratalai-I, located about 20 Kms South West of village Bhuranj, was drilled to a depth of 4968 m but no hydrocarbons were found.

[*Translation*]

**Complaints Regarding Adulteration in
Petrol and Diesel**

5407. SHRI GOVINDA CHANDRAMUNDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have received any complaints about adulteration in petrol and diesel at various petrol pumps in Union Territory of Delhi during 1992 and in 1993 (upto February);

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government to check such mal-practice?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Three complaints have been received about adulteration in Petrol and Diesel at petrol pumps in the Union Territory of Delhi during 1992 and upto February, 1993.

(b) The details are as under:

| S.No. | Name of RO | Remarks |
|-------|---|--|
| 1. | M/s. Rajkumar Service Station, Near IIT Crossing, New Delhi | The allegation has not been substantiated. |

| <i>S.No.</i> | <i>Name of RO</i> | <i>Remarks</i> |
|--------------|--|---|
| 2. | M/s. Shankar Automobiles Bhai Veer Singh Marg, New Delhi | A Police case has been registered |
| 3. | M/s. Ganga Auto Aids Kapashera, Delhi. | The allegation has not been substantiated |

(c) The following measures are taken to check adulteration in petroleum products:-

- i) regular and surprise inspection by Oil Company officials;
- ii) density check under MS & HSD Control Order, 1990;
- iii) doping of kerosene with furfural at selected locations;
- iv) surprise inspections by mobile laboratories; and
- v) surprise inspections of retail outlets by State Government Officials.

[*English*]

Modernisation of Bhilai Steel Plant

5408. SHRI PRAKASH V. PATIL: Will the Minister of STEEL be pleased to state:

(a) the progress made in the modernisation of Bhilai Steel Plant; and

(b) the expenditure incurred thereon during 1992-93?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV): (a) There is no comprehensive sanctioned programme for the modernisation of Bhilai Steel Plant. However, various addition/modifi-

cations/replacement ((A/M/R) schemes are being undertaken from time to time with a view to upgrading the technology, maintaining the health of the plant, improving the productivity and sustaining the 4 Million Tonnes production level.

(b) According to Steel Authority of India Limited, the expenditure incurred on the above schemes during 1992-93 (upto February, 1993) is Rs. 104.63 crores.

[*Translation*]

Import of Coal for Thermal Power Stations

5409. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of COAL be pleased to state:

(a) whether the Governments of Bihar, Orissa, West Bengal and Uttar Pradesh have sought permission from the Union Government for import of coal for their Thermal Power Stations:

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c) Under the current Imports Policy, no permission/licence is required for import of coal by thermal power stations. However, import duty at the prevalent rate is required to be paid.

[English]

AIDS Awareness Campaign

5410. SHRI PARASRAMBHARDWAJ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have involved eminent personalities in AIDS awareness campaign during the last one year;

(b) if so, the details thereof;

(c) whether the Government have assessed the impact of awareness campaign; and

(d) if so, the outcome thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (d). A National Aids Committee comprising of members of Parliament, eminent personalities from media, films, medical profession and social organisations has been instituted which is assisting in creating awareness and developing a multi-sectoral programme. It is too early to assess the impact of these efforts.

Consumption of High Speed Diesel Oil

5411. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether consumption of High Speed Diesel Oil is exceeding the originally estimated limits; and

(b) if so, the steps taken to reduce the consumption?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA): (a) As per the latest estimate, the excess in the consumption of HSD during 1992-93 over the original estimate is only marginal.

(b) The following important measures are taken to conserve the use of HSD.

- i) development and promotion of use of fuel-efficient engines, vehicles and components.
- ii) improvement in the fuel-efficiency of the existing engines and vehicles through better operational and maintenance practices, improved house keeping, retrofitting of turbochargers and add-on devices as well as other types of improvisation.
- iii) setting up of standards/norms of fuel efficiency of automotive vehicles.
- iv) Promotion of use of multi-axle vehicles, radial tyres, reduction in the weight and aerodynamic profiling of buses & trucks.
- v) promoting use of additives as well as increasing re-refining and recycling of used lubricating oils etc.; and
- vi) experimental operation of using methanol/ethanol and CNG as dual-fuel in partial replacement of diesel in automotive vehicles.
- vii) in the agricultural sector the stress is on increasing awareness among the farmers on the use of right type of irrigation pumpsets and tractors, adoption of improved operational and maintenance practices and complete or partial rectification of pumpsets.

Health for All

5412. SHRI RAJESH KUMAR:
DR. K. D. JESWANI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the targets fixed and those actually

achieved so far in the area of health care in various states of the country.

(b) the hurdles faced in achieving the targets and

(c) the steps taken for achieving the goal of "Health for All" by 2000 A.D. ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIB. SHANKARANAND):
(a) The important targets set out for the health sector inter-alia include provision of Primary Health Care Services through the establishment of a network of Primary Health centres and Sub-centres. Achievement of Health infrastructure is indicated below:

| <i>Health Institutions</i> | <i>Total Target for 1985-90</i> | <i>Achievement 1985-90 as on 30.9.92</i> | <i>Total No functioning</i> |
|----------------------------|---------------------------------|--|-----------------------------|
| Sub-centres | 51237 | 45169 | 130782 |
| PHCs 11992 | 9806 | 20847 | |
| CHCs 1442 | 1062 | 2060 | |

During the Eighth Five Year Plan emphasis is being laid on consolidation of the existing infrastructure.

Target and achievements in respect of disease control are indicated below:-

| <i>Indicators 1990</i> | <i>Goals Current level.</i> | <i>achievement</i> |
|--|-------------------------------|--------------------|
| i) Laprosy Percentage of arrest of disease out of those detected. | 60% | 74.86% 1991-92 |
| ii) T.B. Percentage of arrest of disease out of those detected. | 75% 1991-92 | 75% |
| iii) Blindness incidence (1986-89) | 0.7% | 1.49% |
| iv) Annual parasite incidence (National Malaria Eradication Programme) | 1.90 (1990) Provisional | 2.29 |

(b) and (c). No Specific problems has been encountered. The achievements are constantly

being reviewed to enable realisation of the goals set out for 2000 A.D.

[Translation]

[English]

Paracetamol Syrup

5413. SHRIMATISHEELAGAUTAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the intake of paracetamol syrup by children have been found to be harmful to kidneys;

(b) if so, the number of such cases reported during the last one year; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir. No such harmful effect has been reported on administration of the drug in therapeutic doses.

(b) and (c). Does not arise.

Arrest of Persons for Spreading Communalism

5414. SHRI RAM PRASAD SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons arrested in Uttar Pradesh for spreading communal frenzy during the last three months; and

(b) the action taken against them?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) and (b). 12,948 persons were arrested in Uttar Pradesh during the months of December, 1992, January, 1993 and February, 1993. The State Government is taking action under the provision of the law.

Sale Of Drugs

5415. SHRI G. DEVARAYA NAIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether many drugs are being sold even after their expiry date in the country

(b) if so, the number of such cases reported during the last year; and

(c) the action taken by the Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). 47 such cases have come to Government's notice during 1992. Appropriate action by way of cancelling and suspending licences and launching prosecution etc. has been taken by the concerned State Governments/U. T. Administrations.

Nursing School

5416. DR. Y. S. RAJASEKHAR REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether School of Nursing has since been attached to the Guru Teg Bahadur Hospital and Deen Dayal Upadhyay Hospital in Delhi;

(b) if so, the details thereof;

(c) the number of student nurses proposed to be admitted in each school annually; and

(d) whether these schools are likely to function from the current academic year?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (d). The Delhi Administration have re-

ported that a decision to start schools of Nursing attached to the Deen Dayal Upadhyay Hospital and the Guru Teg Bahadur Hospital has been taken. The proposed schools will have an annual intake of 50 students each. It is envisaged that the school of Nursing at Deen Dayal Upadhyay hospital will become functional from the current year.

In respect of Guru Teg Bahadur Hospital, construction work has to be undertaken after obtaining clearances of local bodies.

Deposits of Metals And Minerals In Kerala

5417. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of MINES be pleased to state:

(a) whether the metals and minerals deposits have been found from Kerala during the last three years:

(b) if so, the details thereof; and

(c) the steps taken for its proper exploration?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b). As a result of survey and explorations so far carried out by the Geological survey of India (GSI) during the last three years gold values ranging from 0.89 g/t to 4.58 g/t in five zones in Kappil area. 0.59 g/t in three zones in mankad area of Mallapuram distt. and 14.05 to 45.60 gm in Attapady Valley in Palghat distt. have been indicated. A reserve of 5 million tonnes of lignite have also been estimated in Maday in area in Kannur distt.

Directorate of mining and Geology, Govt. of Kerala have estimated 10.7 million tonnes of China clay in Thiruvananthapuram distt., 1.1 million tonnes of silica sand in Alappuza distt. and 1000 tonnes of steatite in Kannur distt.

(c) Systematic exploration of minerals is

undertaken after due evaluation of data.

Oil Import

5418. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the official projections regarding oil imports, both crude and petroleum products, for 1993-94 and estimate regarding forming up of international crude prices per barrel in the near future along with the estimates of import bill; and

(b) the impact of above on administered prices of petroleum?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The value of import for the year 1993-94 would depend on the international prices of crude and products and also the exchange rate of rupee at the time of import.

(b) It is too early to estimate the impact of the above on the administered prices in 1993-94.

Expansion Of NDMC Area

5419. SHRI SANAT KUMAR MANDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a proposal has been moved by the New Delhi Municipal Committee to the Delhi Administration for expanding the area under its jurisdiction;

(b) if so, the details thereof, land

(c) the reaction of the Union Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) (a) to (c) It is understood that the NDMC has sent a proposal to Delhi

Administration. However, no such proposal has been received from the Delhi Administration by the Central Government.

Expenditure On Ministers' Tours

5420. MAJ. GEN. (RETD) BHUWAN
CHANDRAKHANDURI:
SHRI JEEWAN SHARMA;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the Budgetary outlay for the tour expenses of Ministers during 1992-93;

(b) whether this outlay has been exceeded;

(c) if so, the details thereof and the reasons therefor;

(d) whether any norms have been laid down for exercising economy in tour expenses of Ministers;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) Budget estimate for 1992-93 for tour expenses of Ministers was Rs. 5.5 Crores and in the revised estimate a provision for Rs. 35.00 Crores was made.

(b) The Revised Estimate of Rs. 35.00 crores has not been exceeded.

(c) to (f). In order to economise the expenditure on travels, the Home Minister had written in February, 1992 to all Union Ministers intimating the suggestion of the National Development Council for a ban on first class air travel during the foreign tours of the the Ministers. However, tours by the Ministers are undertaken only if they are necessary in public interest.

Kashmiri Migrants

5421. SHRI GEORGE
FERNANDES:
SHRI CHITTA BASU:
SHRI MANORANJAN
BHAKTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of expenditure incurred by the Union Government on the maintenance of camps and provision of other facilities to the Kashmiri migrants in Delhi, Jammu and other places during each of the last three years;

(b) whether the Government propose to create a separate zone to rehabilitate such migrants in the Kashmir Valley;

(c) if so, the details thereof; and

(d) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) Expenditure on the maintenance of camps and provision of other facilities to the migrants is borne by the respective state Governments and Union Territory Administration. However, keeping in view the difficult financial position of State of Jammu and Kashmir, special financial assistance amounting to Rs. 264.31 crores has been provided to them by the Union Government over the last three years, in lieu of expenditure incurred by them on security related matters including measures taken for the migrants.

(b) to (d) The issue of creation of a separate zone for the migrants, as a part of the process of their eventual return to the State, has come up for discussion from time to time. However, no specific proposals have been formulated in this regard.

[*Translation*]**Production of Iron And Steel**5422. SHRI CHHITUBHAI GAMIT:
SHRI MAHESH KANODIA:

Will the Minister of STEEL be pleased to state:

(a) Whether the Government have taken any initiative to increase the production of pig iron, sponge iron and steel in Gujarat; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) (a) and (b) Iron and Steel has been removed from the list of the industries reserved for the public sector and also exempted from the requirements of compulsory licensing under the Industries (Development and Regulation) Act, 1951 except for certain restricted locations. "Iron and Steel" has been included in the list of high priority industries for the purpose of foreign investment. Control over pricing and distribution of Iron and Steel has also been largely dispensed with.

It is expected that these measures will encourage the creation of additional capacity in the private sector for production of pig Iron, sponge Iron and steel thereby leading to higher Production of these items in the country including the state of Gujarat.

[*English*]**Lease of Chromite Mines**

5423. SHRI SANDIPAN BHAGAN THORAT: Will the Minister of Mines be pleased to state:

(a) whether TISCO's 20 years' lease of

chromite mines in the Sukinda Valley expired in January, 1993;

(b) whether the Union Government have received any proposal from the Government of Orissa for renewal of mining lease of TISCO for chromite mines in the Sukinda Valley;

(c) if so, the details thereof; and

(d) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV) (a) and (b) Yes, Sir.

(c) Government of Orissa has recommended grant of second renewal of mining lease for chromites over an area of 161.476 hectares in Villages Kalarangita, Kaliapani, etc. for a period of 10 years in favour of Tata Iron and Steel Company Ltd.

(d) For taking a view in the matter further relevant details have been called for from the concerned organisations.

[*Translation*]**New LPG Connections In Bihar**

5424. SHRI LALIT ORAON: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the reply given on December 19, 1991 to the Unstarred Question No. 4533 and state the number of persons issued new L.P.G. connections upto December 31, 1992 out of the 16080, 1150, 1300 and 1150 persons in waiting list in Ranchi, Gumla, Lohardaga and Daltenganj (Palamu) of Bihar respectively?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): Release of LPG connections to persons on the waiting list is a continuous process. The number of new connections released up to December 31, 1992

is as follows:

[*Translation*]

| | | |
|------------------------|------|---------------|
| Ranchi | 2623 | (provisional) |
| Gumla | 528 | -do- |
| Lohardaga | 386 | -do- |
| Daltenganj (païamu) | 355 | -do- |

Subsidy On Distribution of LPG Cylinders

5426. SHRIMATI SAROJ DBERY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the amount of subsidy granted by the Union Government on each LPG Cylinder;

(b) whether the Government propose to grant subsidy to the private sector also for the distribution of gas; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA): (a) The subsidy given to a LPG cylinder of 14.2 Kg for domestic use is about Rs. 68/-

(b) No, Sir.

(c) Does not arise.

[*English*]

Centres For Medical Education And Treatment

5425. SHRIMANORANJAN BHAKTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Indian doctors working abroad have expressed keenness to build a chain of centres for medical education and treatment in our country;

(b) if so, the details thereof; and

(c) the incentives given by the Government to such ventures?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). Some proposals have been received from Non-Resident Indians inter-alia seeking approval for the establishment of treatment centres as well as educational institutions in the medical sector. The proposals envisage establishing such ventures in different part of the country.

While Government has been according approval for investment in such areas to enable expansion of health facilities available in the country, the individual proposals are dealt with under the prevailing laws of the land. (Charitable hospitals are covered by incentives provided by the State Governments and local bodies)

Coal Transportation

5427. SHRI SURAJ BHANU SOLANKI:
SHRI BHAWANI LAL VERMA:

Will the Minister of Coal be pleased to state:

(a) whether the Government have received proposals from the Government of Madhyapradesh for widening and metalling of the roads for coal transportation;

(b) if so, the details thereof;

(c) whether financial approval has been granted to these proposal; and

(d) if not, the time by which the approval is likely to be granted?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (d). A proposal for widening and strengthening of roads was received from the Government of Madhya Pradesh in May, 1992. The state Government were informed that in view of the fact that construction of state roads is primarily the responsibility of the state Governments and that the State Governments, besides raising funds through their internal resources, collect substantial revenue by way of royalty and other taxes levied on coal produced in the concerned State, they should themselves find funds for construction of roads, including those situated in the coal belt areas.

[English]

Rourkela Steel Plant

5428. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of STEEL be pleased to state:

(a) whether the Government have received any representation regarding the irregularities in awarding contracts for modernisation of Rourkela Steel Plant;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHANDEV) (a) to (c) Some representations have been received by SAIL and Government both during and after finalisation of order placement. These representations have not established prima facie any serious irregularities in awarding of contracts.

Paraffin Wax Unit At Barauni

5429. DR. LAXMINARAYAN PANDEYA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Indian oil corporation is setting up its own paraffin Wax Unit from Slack Wax at Barauni;

(b) if so, the details thereof stating from where the slack wax would be procured;

(c) whether there is any quality control checking mechanism for slack wax at Barauni; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA): (a) to (d). Indian oil corporation has maintained its commitment of slack wax supplies to the processing Units which is to the extent of 3600 tonnes per annum. They are setting up a paraffin wax plant at Barauni by revamping of the slack wax production unit. The refinery monitors the quality of products to ensure that they meet specifications.

Supply of Gas To Gujarat

5430. DT. AMRIT LAL KALIDAS PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total production of natural gas from Bombay High during 1992;

(b) the percentage of this natural gas being supplied to the various projects in Gujarat at present;

(c) the demand of GOVERNMENT of Gujarat for natural gas and

(d) the manner in which the Union Government propose to meet the demand for natural gas in Gujarat?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) and (b). As on 31. 12. 92, the supply of gas from the Western off-shore region was approximately

28.6 MMSCMD, against which approximately 6.9 MMSCMD (24%) was supplied to various projects in Gujarat.

(c) and (d). Demands have been received from time to time, considering the availability of gas, and the allocations already made, no further allocations of gas are feasible at present.

[*Translation*]

Violence During Lok Sabha Elections In Uttar Pradesh

5431. SHRI RAMBADAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed and injured, separately, in Uttar Pradesh in the incidents of violence during the last elections to Lok Sabha;

(b) whether any compensation has been paid to the affected families/persons;

(c) if so, the details thereof;

(d) the number of persons arrested in connection with such incidents; and

(e) the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) to (e) Information is being collected and will be laid on the Table of the House.

Issue Of Double Bottle Connection

5432. SHRIGOVINDACHANDRAMUNDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the criteria adopted for issue of double bottle connection; and

(b) the number of applications to whom D.B.

C. have been issued during 1992, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) A second cylinder is released to LPG consumer in a planned manner subject to the product availability and backlog in LPG supplies.

(b) A target of ten Lakhs Double bottle connections was fixed for the year 1992-93.

[*English*]

Lifting Of Control On Iron

5433. SHRI PRAKSH V. PATIL: Will the Minister of STEEL be pleased to state:

(a) whether control of all kinds with regard to iron have been lifted;

(b) if so, the reasons therefor; and

(c) its impact on the consumer market?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHANDEV): (a) iron and steel industry has been removed from the list of industries reserved for the public sector and also exempted from the provisions of compulsory licensing except for certain restricted locations. Pricing and distribution of iron and steel has also been deregulated though priority in distribution continues to be given for supplies to Defence, Railways, Exporters of Engineering Goods, Small Scale Industries Sector and the North Eastern States. Import of all items of iron and steel is also freely allowed.

(b) and (c) it is expected that these measures will encourage creation of additional production capacity in the private sector and also induce greater competitiveness in the iron and steel industry, thereby benefiting the consumers.

Wastage of Oil

5434. SHRISOBHANADREESWARARAO VADDE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is wastage of oil in different oil projects at various parts of the country;

(b) if so, the details thereof; and

(c) the steps proposed to be taken to bring down this oil wastage?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA): (a) and (b). Some wastage of oil in the form of leakage, spillage, evaporation, etc., of petroleum products may take place in the oil projects.

(c) Measures taken to prevent such wastage include adoption of improved house-keeping, operation and maintenance practices; conduct of energy audits and diagnostic analysis/studies to identify areas requiring rectification of improvement; and adoption of improved technology/retrofitting etc.

Accumulation of Iron-Ore at Kudramukh Iron Ore Company

5435. SHRI SANAT KUMAR MANDAL: Will the Minister of STEEL be pleased to state:

(a) whether there is large scale accumulation of iron ore at Kudremukh Iron Ore Company in Karnataka due to sluggish demand from foreign buyers;

(b) if so, the details thereof;

(c) the quantum of iron ore lying with the company at present; and

(d) the steps taken by the Government to explore new markets?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (c). As on 1.4.93 the stock position of shippable iron ore concentrate and pellets with Kudremukh Iron Ore Company Limited (KIOCL) was as under:

Iron Ore Concentrate - 2.15 lakh tonnes

Iron Ore Pellets - 1.5 lakh tonnes

Considering the size of Company's operations, the stock levels are not high. Maintenance of stock at these levels is necessary to meet shipping schedules and avoid detention of vessels.

(d) The development of new markets is a continuous process in the company. Substantial progress has been made by the company during 1992-93 in locating new markets in countries like China and Taiwan.

Riot-Affected Areas

5436. SHRI GEORGE FERNANDES: SHRI MAJORANJAN BHAKTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a joint delegation of four national women's organisations visited the riot-affected areas in Bhopal, Ahmedabad and Surat recently;

(b) if so, whether any memorandum has been submitted to the Union Government by the said delegation;

(c) if so the main demands made therein; and

(d) the reaction of the Union Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) (a) to (d). Yes, Sir. The

delegation submitted a memorandum to the Government making some recommendations. There are under examination.

[*Translation*]

Production of LPC Bottling Plants

5437. SHRI CHITUBHAI GAMIT:
MOHAMMAD ALI ASHRAF
FATMI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the production in L.P.G. bottling plants is as per their production capacity;

(b) if not, the reasons therefor; and

(c) the efforts being made by the Government to ensure that production in these plants is as per their capacity?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). The bottling capacity is utilised on the basis of planned targets which are fixed taking into consideration the availability of LPG, seasonal fluctuation in demand, operational constraints and economic market linkages.

[*English*]

Ancillarisation Programme in CIL Subsidiaries

5438. SHRI SANDIPAN BHAGWAN THORAT: Will the Minister of COAL be pleased to state:

(a) whether the programme of ancillarisation of industry in the subsidiaries of the Coal India limited during the last three years has been in accordance with the standard norms;

(b) if not, the reasons therefor;

(c) the details regarding the growth of ancillary industries during each of the last three years, subsidiary wise;

(d) whether the progress of ancillarisation has been reviewed critically for the healthy growth of such units;

(e) if so, the details thereof; and

(f) the measures taken/being taken to make such units more productive and profitable?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (f) Information is being collected and will be laid on the Table of the House.

Health Facilities

5439. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware of growing inadequacies in the present health facilities available in rural and urban areas of the country;

(b) if so, the comprehensive health plan formulated for rural and urban areas during the Eighth Five Year Plan; and

(c) the investment likely to be made available for rural and urban areas to strengthen and modernise the health services to deal with the problems more effectively?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Health facilities are being provided through a network of primary health centres, sub-centres, district hospitals and tertiary level referral centres. Except for occasional disparities which occur at some locations, the provision of services through this infrastructure has met public needs substantially. The Central Government has also been supplementing the States' efforts

through various Centrally Sponsored health programmes for the prevention and control of major diseases.

(b) The major thrust areas identified for development in the 8th Five Year Plan (1992-97) inter alia include consolidation of infrastructure set up in the rural areas, disease control, health manpower development impetus to bio medical research and augmentation of the Indian system of medicine and homeopathy. The containment of population growth with special emphasis on child survival and the safe Motherhood Programme is the twin plank on which the health strategy initiatives have been based.

(c) During the 8th Five Year Plan (1992-97), the allocation for Health and Family Welfare Programmes (including States/UTs) are Rs. 7575.92 crores and Rs. 6500 crores respectively.

Lean Order Position in Bhilai Steel Plant

5440. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of STEEL be pleased to state:

(a) whether the Bhilai Steel Plant is facing lean order position for plates;

(b) if so, the reasons therefor; and

(c) the steps taken/proposed to be taken by the Government in the regard?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). The Plate Mill of Bhilai Steel Plant manufactures plates of thicker sizes (above 10 mm). There has been an inadequate demand in the country for plates of such size, as compared to the production capacity of the Mill.

(c) Steel Authority of India Limited is re-

orienting the product-mix of the Plate Mill of Bhilai Steel Plant. They are planning to export 2.6 lakh tonnes of plates during 1993-94, in addition to the domestic sales plan of 2.75 lakh tonnes. This will permit maintaining production by working two shifts.

[*Translation*]

Rates of Post-Matric Scholarships

5441. DR. LAXMINARAYAN PANDEYA:
SHRI RAMESHWAR PATIDAR:

Will the Minister of WELFARE be pleased to state:

(a) the date when the rates of post-matric scholarships for Scheduled Casts and Scheduled Tribes students being given under the Centrally sponsored schemes were revised;

(b) the price index at the time of this revision and at present;

(c) whether the Government propose to revise the rates of scholarships every year in the beginning of the academic session in accordance with the prevailing price index; and

(d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESARI): (a) Under the Centrally Sponsored Scheme of Post Matric Scholarship for students belonging to Scheduled Casts and Scheduled Tribes, the rates of maintenance allowance were revised with effect from 1.7.1989.

(b) The index number of Wholesale prices in India (Base 1981-92) in respect of All Commodities are 162.9 on 1.7.1989 and 232.6 (Provisional) on 13.3.1993.

(c) No, Sir.

(d) Does not arise.

[*English*]**Awarding of ONGC Contract**

5442. SHRI SANAT KUMAR MANDAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Hyundai intensifies counter campaign" appearing in Financial Express dated February 14, 1993;

(b) if so, whether Hyundai Heavy Industries (HHI) which lost the 150 million contract to Deewoo in January, even after being the lowest bidder, has stepped up its campaign for reversal of the ONGC decision to handover the SHW water-injection project to the latter; and

(c) if so, the manner in which the Government propose to proceed in the matter and set at rest the controversy brewing over the award of the ONGC contract to Daewoo?

THE MINISTER OF THE STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) and (c). Representations from M/s. HHI have been received by the Government and they have been suitably dealt with.

Accidental Deaths

5443. SHRI GEORGE FERNANDES: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether according to the report of the National Crime Records Bureau, there has been an increase in the incidence of accidental deaths in the country;

(b) if so, the details thereof;

(c) whether the annual percentage increase

in such cases has been on the high side as compared to that in population; and

(d) the steps taken/being taken to check such deaths?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (c). Yes, Sir. On the basis of the latest report by the National Crime Records Bureau published in 1990, there has been a steady increase in the incidence of accidental deaths in the country over the years. The increase was at a compound growth rate of 4.2% per annum during the decade 1980-1990; the increase in 1990 over the previous years was 3.2%. This is higher than the growth rate of population in the country. Further the increase in volume (incidence per lakh of population) was 2.0% per annum during this decade and was 1.4% in 1990 over the previous year.

(d) As 'Police' is a State subject, it is for the State Government/Union Territory concerned to investigate the cause of accidental deaths and to take necessary remedial measures.

[*Translation*]**Oil Projects/Schemes of Gujarat**

5444. SHRI CHHITUBHAI GAMIT:
SHRI KASHIRAM RANA:
MOHAMMAD ALI ASHARAF
FATMI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the oil projects/schemes of Gujarat pending with the Union Government for approval;

(b) the reasons for delay in according approval to these projects/schemes; and

(c) the time by which approval is likely to be accorded?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). There are two project proposals of the Indian Oil Corporation in respect of the State of Gujarat, namely;

- i) setting up of LPG import facilities at Kandla; and
- ii) expansion of Koyali Refinery by 3 MMTPA.

These proposals are at different stages of processing in the Ministry of Petroleum and Natural Gas.

[English]

Increase in Prices of Petroleum Products

5445. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of times the prices of various petroleum products and LPG increased during the last three years, item-wise, and

(b) the impact thereof on the demand of various petroleum products?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The prices of various petroleum products were revised during the last 3 years on 15.10.90, 25.7.91 and 16.9.92.

(b) No significant impact on demand is anticipated.

Research and Development Programmes in SAIL

5456. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India Limited has formulated a plan for boosting Research and Development programmes; and

(b) if so, the details there-of?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). Steel Authority of India Limited (SAIL) has formulated a perspective Research and Development Plan upto 2005 AD for improving the technological performance indices of Steel Plants, introduction of new technologies, new product development etc.

Major thrust areas of R & D programmes and activities include:

1) Improvement in productivity and yield by process optimisation.

2) Reduction in specific energy consumption at various stages and also by effective waste heat utilisation.

3) Improvement in quality of products and development of new value added products, to meet the stringent requirements of customers.

4) Pilot Plant studies for futuristic technologies to gain necessary confidence for establishing commercial scale plants.

Apart from the prime area of Iron and Steel, due emphasis is also being given to other secondary areas which have an impact on the overall competitiveness of the Industry, such as coal chemicals and by-products, tribology, pollution control and total quality process.

Tribal Sub-Plan

5447. DR. LAXMINARAYAN PANDEYA: SHRI RAMESHWAR PATIDAR:

Will the Minister of WELFARE be pleased to state:

(a) the criteria for allocating Central assistance to States under the Tribal sub-plan; and

(b) the amount allocated during 1992-93 and earmarked for 1993-94 under the Tribal Sub-plan, State-Union territory-wise?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The special Central Assistance (SCA) is generally allocated to the States/UTs under Tribal sub-plan giving ad-

equate weighting to the economic condition of Scheduled Tribe population and their concentration into the Tribal sub-Plan area. In addition, on a receipt of the proposals from the concerned State Governments/U.T. Administration.

(b) The amount allocated during 1992-93 out of SCA for TSP to different States/UTs is given in the Statement.

Allocation for 1993-94 to different States and UTs out of SCA is under finalisation.

STATEMENT

| S.No. | State | Total (Rs. in lakhs) |
|-------|------------------|-------------------------|
| 1. | Andhra Pradesh | 1529.34 |
| 2. | Assam | 1077.61 |
| 3. | Bihar | 3175.25 |
| 4. | Gujarat | 1855.84 |
| 5. | Himachal Pradesh | 403.39 |
| 6. | J & K | 296.14 |
| 7. | Karnataka | 327.42 |
| 8. | Kerala | 207.23 |
| 9. | Madhya Pradesh | 6785.01 |
| 10. | Maharashtra | 1815.21 |
| 11. | Manipur | 383.41 |
| 12. | Orissa | 3378.03 |
| 13. | Rajasthan | 1679.46 |
| 14. | Sikkim | 60.93 |
| 15. | Tamil Nadu | 270.72 |

| S.No. | State | Total (Rs. in lakhs) |
|-------|---------------|-------------------------|
| 16. | Tripura | 414.94 |
| 17. | Uttar Pradesh | 58.40 |
| 18. | West Bengal | 1171.67 |
| | UTs | |
| 19. | A & N Island | 86.13 |
| 20. | Daman & Diu | 23.87 |
| | | 25000.00 |

Employment to Sri Lankan Tamil Repatriates

5448. SHRI D. PANDIAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of loan granted to various institutions and mills for giving employment to the Sri Lankan Tamil repatriates by the Repatriates Cooperative Finance and Development Bank during each of the last three years;

(b) the number of repatriate from Sri Lanka employed in various concerns with the help of loan of this Bank till date;

(c) the number of concerns declared sick

and the number of repatriates retrenched as a result thereof;

(d) whether the Bank has started functioning as a Commercial Bank; and

(e) if so, since when and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) No loans have been released by the Repatriates Cooperative Finance & Development Bank Limited to institutions or mills during the last three years for giving employment to the Srilankan repatriates as there has been no organised repatriation since 1984.

(b) Till date, 4546 repatriates have been provided employment in 249 industrial units financed by the Bank.

(c) Of the 249 units, 79 are reported to be sick or closed down. Of 4546 repatriates provided employment 1470 are not continuing in employment with the units to which they were sponsored by the Bank. The include also those repatriates who left employment voluntarily or without any information to the Bank or the employer.

(d) The Bank is not functioning as a Commercial Bank.

(e) Does not arise.

Delimitation of Corporation Constituencies

5449. SHRI MOHAN SINGH (Deoria): Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal with the Government for delimitation of Corporation constituencies in Delhi on the basis of 1991 census; and

(b) if so, the decision, if any, taken in this

regard?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) and (b) The Delhi Municipal Corporation (Amendment) Bill, 1992 was introduced in Lok Sabha on 24.11.1992. The Bill could not be considered in the last Session. According to clause 3 of the Delhi Municipal Corporation (Amendment) Bill, 1992, the first election to the Corporation after the commencement of the Delhi Municipal Corporation (Amendment) Act is to be on the basis of the provision population figures of Delhi as published in relation to 1991 census.

Incentive To Lac Growers

5450. SHRI BASUDEB ACHARIA: Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that 2% of export value of shellac exported is deposited with the Tribal Cooperative Marketing Federation of India for the purpose of assisting lac growers; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) 5% of the FOB value of exports is deposited by exporters with Tribal Cooperative Marketing Development Federation of India Limited (TRIFED) as registration fees for assisting lac growers. This arrangement came into force from 1.1.1992.

(b) From 1.1.1992 to 31.3.1992 Rs. 3.54 lakhs was collected. During the current financial year 1992-93 (upto February, 1993) Rs. 21.61 lakhs was collected as registration fees.

Transalation}

Amount For Advasi Region And Districts Of Madhya Pradesh

5451. KUMARI VIMLA VERMA: Will the Minister of WELFARE be pleased to state:

(a) whether any separate amount is being provided by the Government for the development of Adivasi regions and districts of Madhya Pradesh as well as of other States of the Country;

(b) if not, the reasons therefor and if so, the year-wise amount of assistance provided to the State for the above-mentioned purpose during the last three years;

(c) whether the amount and the related work is analysed by the Government; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) Yes Sir, special Central Assistance is provided to the State Governments as an additive to the State Tribal sub-plan.

This assistance is primarily meant for family oriented income generating scheme and infrastructural development. Besides, assistance is also given under various Central and Centrally sponsored Schemes.

(b) Details of assistance year-wise provided to the states during the last three years i.e. 1990-91, 1991-92 and 1992-93 are given in the statements I to XI Wide 1053-64

(c) and (d) Yes Sir, The Tribal Development Departments of the States/ITs concerned above, by and large, established monitoring and evaluation machinery at State, District, ITDP and Block levels. Besides, this Ministry also analyses various schemes from time to time through studies undertaken by various organisations.

STATEMENT

(Rs. in lakhs)

| Sl.No | State/Us | 1990-91 | 1991-92 | 1992-93 |
|-------|------------------|----------|----------|----------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 1,345.09 | 1,529.34 | 1,529.34 |
| 2. | Assam | 950.25 | 1,077.61 | 1,077.61 |
| 3. | Bihar | 2,931.72 | 3,211.19 | 3,175.25 |
| 4. | Gujarat | 1,649.80 | 1,870.90 | 1,855.04 |
| 5. | Himachal Pradesh | 374.97 | 421.71 | 403.39 |
| 6. | Jammu & Kashmir | 200.00 | 245.98 | 296.14 |
| 7. | Karnataka | 165.65 | 253.24 | 327.42 |
| 8. | Kerala | 275.00 | 133.27 | 207.23 |
| 9. | Madhya Pradesh | 6,237.28 | 6,835.01 | 6,785.01 |
| 10. | Maharashtra | 1,609.49 | 1,825.21 | 1,815.21 |
| 11. | Manipur | 342.49 | 388.40 | 383.41 |
| 12. | Orissa | 2,950.12 | 3,298.65 | 3,378.03 |

| Sl.No | State Uts | (Rs. in lakhs) | | | | | |
|-------|---------------------------|----------------|-----------|-----------|---|---|---|
| | | 1990-91 | 1991-92 | 1992-93 | 3 | 4 | 5 |
| 13. | Rajasthan | 1,583.98 | 1,679.23 | 1,679.46 | | | |
| 14. | Sikkim | 65.66 | 60.93 | 60.93 | | | |
| 15. | Tamil Nadu | 248.48 | 281.77 | 270.72 | | | |
| 16. | Tripura | 341.37 | 430.35 | 414.94 | | | |
| 17. | Uttar Pradesh | 88.848 | 58.40 | 59.40 | | | |
| 18. | Westbengal | 1,105.92 | 1,271.66 | 1,171.67 | | | |
| 19. | Andaman & Nicobar Islands | 90.90 | 99.00 | 86.13 | | | |
| 20. | Daman & Diu | 10.00 | 11.00 | 23.87 | | | |
| | Grand Total | 22,546.118 | 24,982.85 | 25,000.00 | | | |

STATEMENT II

| S.No | States/U.Ts | 1990-91 | | 1991-92 | | 1992-93 | | | | |
|------|-------------------|---------|---------|---------|---------|---------|---------|-------|----|-----|
| | | Amount | Hostels | Amount | Hostels | Amount | Hostels | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 1. | Andhra Pradesh | 40.309 | 3 | 300 | 31.305 | 4 | 400 | - | - | - |
| 2. | Arunachal Pradesh | 17.125 | 10 | 200 | - | - | - | - | - | - |
| 3. | Assam | 15.00 | 30 | 240 | 16.06 | 18 | 155 | 16.38 | 25 | 162 |
| 4. | Bihar | 17.13 | 4 | 200 | 68.82 | 5 | 350 | - | - | - |
| 5. | Gujarat | 11.66 | 5 | 156 | 30.13 | 4 | 260 | 18.21 | 04 | 197 |
| 6. | Himachal Pradesh | - | - | - | - | - | - | - | - | - |
| 7. | Karnataka | - | - | - | 6.125 | 1 | 50 | - | - | - |
| 8. | Kerala | 17.98 | 4 | 210 | 1.00 | - | - | 21.42 | 03 | 150 |
| 9. | Madhya Pradesh | 63.875 | 20 | 1000 | - | - | - | 83.06 | 08 | 392 |
| 10. | Maharashtra | 4.67 | - | - | 32.50 | 13 | 700 | - | - | - |
| 11. | Manipur | - | - | - | 7.82 | 3 | 102 | - | - | - |

| S.No | States U.Ts | 1990-91 | | 1991-92 | | 1992-93 | | | | | |
|------|----------------------------|---------|---------|---------|---------|---------|---------|--------|---------|--------|---------|
| | | Amount | Hostels | Amount | Hostels | Amount | Hostels | Amount | Hostels | Amount | Hostels |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | |
| 12 | Meghalaya | 5.00 | 5 | 125 | - | - | - | - | - | - | - |
| 13 | Mizoram | - | - | - | 6.125 | 1 | 50 | - | - | - | - |
| 14 | Nagaland | - | - | - | - | - | - | - | - | - | - |
| 15 | Orissa | 10.00 | - | - | 37.427 | 7 | 210 | 35.58 | 10 | 300 | |
| 16 | Rajasthan | 17.12 | 2 | 200 | 36.75 | 3 | 300 | 24.50 | 02 | 200 | |
| 17 | Sikkim | 12.841 | 5 | 150 | - | - | - | - | - | - | |
| 18 | TamilNadu | 4.102 | 1 | 200 | 12.25 | 2 | 100 | 6.15 | 1 | 50 | |
| 19 | Tripura | 3.127 | 1 | 20 | 4.96 | 2 | 40 | 8.00 | 3 | 150 | |
| 20 | Uttar Pradesh | 2.971 | - | 48 | - | - | - | 66.125 | 1 | 50 | |
| 21 | West Bengal | 18.00 | 6 | 390 | 14.03 | 3 | 240 | 30.59 | 5 | 290 | |
| 22 | Andaman & Niccobar Islands | 3.525 | - | - | - | - | - | - | - | - | |
| 23 | Dadra & Nagarhaveli | 29.203 | 1 | 100 | 0.48 | - | - | - | - | - | |

| S No | States/U.Ts | 1990-91 | | | 1991-92 | | | 1992-93 | | |
|-------------|---------------------|---------|---------|-------|---------|---------|-------|---------|---------|--------|
| | | Amount | Hostels | Seats | Amount | Hostels | Seats | Amount | Hostels | Seats |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 24 | Daman & Diu | 3,833 | 1 | 30 | - | - | - | - | - | - |
| 25 | Lakshadweep Islands | 11.44 | - | - | - | - | - | - | - | - |
| Grand Total | | 308,911 | 99 | 3,469 | 305,287 | 66 | 3,037 | 250.00 | 62 | 11,941 |

STATEMENT-III

| S.No | States/U.Ts | 1990-91 | | | 1991-92 | | | 1992-93 | | |
|------|-------------------|---------|---------|-------|---------|---------|-------|---------|---------|-------|
| | | Amount | Hostels | Seats | Amount | Hostels | Seats | Amount | Hostels | Seats |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 1. | Andhra Pradesh | 33.215 | 5 | 520 | - | 4 | 400 | - | - | - |
| 2. | Arunachal Pradesh | - | - | - | 1.175 | 10 | 230 | - | - | - |
| 3. | Assam | 15.00 | 30 | 240 | 16.00 | 20 | 160 | 16.00 | 32 | 202 |
| 4. | Bihar | 43.34 | 12 | 600 | - | - | - | - | - | - |
| 5. | Gujarat | 19.162 | 3 | 300 | 17.16 | 4 | 140 | 23.00 | 07 | 447 |
| 6. | Karnataka | 6.442 | 1 | 75 | - | - | - | - | - | - |
| 7. | Kerala | 10.275 | 3 | 10 | 23.58 | 5 | 210 | 15.87 | 03 | 140 |
| 8. | Madhya Pradesh | 28.744 | 7 | 450 | 35.00 | 10 | 600 | 63.74 | 10 | 520 |
| 9. | Maharashtra | - | - | - | 39.75 | 13 | 2060 | - | - | - |
| 10. | Manipur | 6.00 | 4 | 370 | 1.5 | - | - | - | - | - |

| S.No | States/U.Ts | 1991-92 | | | 1992-93 | | | | | |
|------|---------------------------|---------|---------|-------|---------|---------|-------|-------|----|-----|
| | | Amount | Hostels | Seats | Amount | Hostels | Seats | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 11. | Meghalay | - | 6 | 150 | - | - | - | - | - | - |
| 12. | Mizoram | - | - | - | 6.125 | 1 | 50 | - | - | - |
| 13. | Orissa | 10.00 | 5 | 118 | 10.98 | 2 | 60 | 30.00 | 12 | 360 |
| 14. | Rajasthan | 17.12 | 2 | 200 | - | - | - | 10.11 | 03 | 150 |
| 15. | Sikkim | 17.125 | 7 | 200 | - | - | - | - | - | - |
| 16. | Tamil Nadu | 8.562 | 1 | 100 | 7.58 | 1 | 75 | 06.74 | 01 | 55 |
| 17. | Tripura | 6.00 | 2 | 110 | 15.00 | - | - | 18.38 | 03 | 150 |
| 18. | Uttar Pradesh | 8.158 | 3 | 144 | - | - | - | 15.16 | 03 | 240 |
| 19. | West Bengal | 14.69 | 3 | 230 | 14.94 | 3 | 240 | 24.26 | 03 | 240 |
| 20. | Andaman & Nicobar Islands | 42.81 | 1 | 25 | - | - | - | - | - | - |

| S.No | States/U.Ts | 1990-91 | | 1991-92 | | 1992-93 | | | | |
|-------------------|----------------------|---------|------------------|-------------|------------------|---------|------------------|-------|------|-----|
| | | Amount | Hostels Seats | Amount | Hostels Seats | Amount | Hostels Seats | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 21. | Dadra & Nagar Haveli | 728 | 1 | 100 | 11.41 | . | . | 43.74 | 02 | 100 |
| 22. | Lakshadweep | - | . | . | 22.25 | 1 | 50 | . | . | . |
| Grand Total = Rs. | | 281.95 | 96 | 4084.298.12 | 83 | 4235 | 267.00 | 79 | 2514 | |

STATEMENT IV

(Rupees in Lakhs)

| Sl.No | State | 1990-91 | | | | 1991-92 | | | | 1992-93 | | | |
|-------|----------------|---------|----------|----------------|----------|---------|----------|----------------|----------|---------|----------|----------------|--|
| | | Amount | | No. of Schools | | Amount | | No. of Schools | | Amount | | No. of Schools | |
| | | New | Existing | New | Existing | New | Existing | New | Existing | New | Existing | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | | | |
| 1. | Andhra Pradesh | 30.00 | 5 | - | - | - | - | 35.00 | 6 | | | | |
| 2. | Gujarat | 15.30 | 20 | - | - | - | - | 25.00 | 25 | | | | |
| 3. | Karnataka | 23.06 | 2 | - | - | - | - | - | - | | | | |
| 4. | Kerala | 17.48 | 3 | - | 38.38 | 3 | - | 39.73 | 03 | | | | |
| 5. | Maharashtra | - | - | - | 190.00 | 38 | - | - | - | | | | |
| 6. | Orissa | 16.55 | 4 | - | 20.00 | 2 | - | 42.00 | 04 | | | | |
| 7. | Sikkim | 36.52 | 3 | - | - | - | - | - | - | | | | |
| 8. | Tamil Nadu | 20.41 | 8 | - | - | - | - | 24.69 | 07 | | | | |

(Rupees in Lakhs)

| Sl/No | State | 1990-91 | | | | 1991-92 | | | | 1992-93 | | | | |
|-------|--------------|---------|----------|----------------|----------|---------|----------|----------------|----------|---------|----------|----------------|----------|--|
| | | Amount | | No. of Schools | | Amount | | No. of Schools | | Amount | | No. of Schools | | |
| | | New | Existing | New | Existing | New | Existing | New | Existing | New | Existing | New | Existing | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | | | | |
| 9. | Tripura | 7.00 | 3 | 1 | 8.00 | 1 | - | 10.00 | 01 | | | | | |
| 10 | Uttarpradesh | 33.50 | 1 | . | . | . | . | 23.58 | 02 | | | | | |
| | | 200.00 | 49 | 1 | 256.38 | 44 | - | 200.00 | 48 | | | | | |

STATEMENT - V

| S.No | Name of State/U.T | 1990-91 | 1991-92 | 1992-93 |
|------|-------------------|---------|----------|---------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 50.67 | - | 69.74 |
| 2. | Assam | 10.56 | - | 109.196 |
| 3. | Bihar | 23.45 | 43.302 | 288.644 |
| 4. | Gujarat | 124.72 | 32.25 | 122.61 |
| 5. | Himachal Pradesh | 112 | - | - |
| 6. | Jammu & Kashmir | 5.944 | - | 0.092 |
| 7. | Karnataka | 13.14 | 40.5655 | 57.984 |
| 8. | Kerala | 40.54 | 8.51 | 10.550 |
| 9. | Madhya Pradesh | 15.00 | 338.8795 | 53.81 |
| 10. | maharashtra | 23.32 | 60.742 | 30.997 |
| 11. | Manipur | 3.27 | 21.08 | 34.59 |
| 12. | Meghalaya | 4.52 | - | 34.032 |
| 13. | Mizoram | 13.84 | - | 62.148 |

| S.No | Name of State/U.T | 1990-91 | 1991-92 | 1992-93 |
|------|-------------------|---------|---------|---------|
| 1 | 2 | 3 | 4 | 5 |
| 14. | Nagaland | 74.32 | 102.37 | 120.00 |
| 15. | Orissa | 63.366 | 27.38 | 11.06 |
| 16. | Rajasthan | 65.10 | 78.796 | 108.35 |
| 17. | Sikkim | 0.29 | 0.65 | . |
| 18. | Tamil Nadu | 12.33 | . | . |
| 19. | Tripura | 0.82 | 4.475 | 0.936 |
| 20. | Uttar Pradesh | 31.32 | . | . |
| 21. | West Bengal | 26.36 | . | . |
| | Grand Total | 610.00 | 759.00 | 114.74 |

STATEMENT VI

(Rupees in lakhs)

| S No | State | 1990-91 | 1991-92 | 1992-93 |
|------|----------------|---------|---------|---------|
| 1 | 2 | 3 | 4 | 5 |
| 1 | Andhra Pradesh | 26.75 | 50.00 | 33.48 |
| 2 | Bihar | 28.50 | - | 17.39 |
| 3 | Madhya Pradesh | 24.00 | 26.20 | 26.52 |
| 4 | Orissa | 35.00 | 40.80 | 33.04 |
| 5 | West bengal | 35.75 | 33.00 | 39.57 |
| | | 150.00 | 150.00 | 150.00 |

STATEMENT VII

(Rupees in lakhs)

| S.No | State | 1990-91 | 1991-92 | 1992-93 |
|------|------------------|---------|---------|---------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 11.50 | 5.00 | 4.81 |
| 2. | Assam | 14.84 | 16.05 | 10.70 |
| 3. | Bihar | 1.44 | 9.55 | 9.82 |
| 4. | Gujarat | 1.47 | 2.25 | 2.20 |
| 5. | Himachal Pradesh | - | 0.22 | 0.31 |
| 6. | Karnataka | - | - | - |
| 7. | Kerala | 10.00 | 12.00 | 8.00 |
| 8. | Madhya Pradesh | 13.80 | 13.20 | 28.27 |
| 9. | Maharashtra | 4.34 | 5.80 | 11.87 |
| 10. | Manipur | 9.34 | 10.00 | 6.60 |
| 11. | Meghalaya | - | - | - |
| 12. | Nagaland | - | - | - |

| | | (Rupees in lakhs) | | | | |
|------|---------------|-------------------|---------|---------|--|--|
| S.No | State | 1990-91 | 1991-92 | 1992-93 | | |
| 1 | 2 | 3 | 4 | 5 | | |
| 13 | Orissa | 2.08 | 3.60 | 3.21 | | |
| 14 | Rajasthan | 1.15 | 5.24 | 4.58 | | |
| 15 | TamilNadu | 25.04 | 11.54 | 9.44 | | |
| 16 | Tripura | — | 0.14 | 0.69 | | |
| 17 | Uttar Pradesh | 10.00 | 5.22 | 3.46 | | |
| 18 | West Bengal | — | 5.48 | 1.04 | | |
| | Total | 105.00 | 105.00 | 105.00 | | |

STATEMENT VIII

(Rupees in lakhs)

| S.No | State | Amount released during 1992-93 | No. of Institutes |
|------|----------------|-----------------------------------|----------------------|
| 1 | 2 | 3 | 4 |
| 1. | Tamil Nadu | 14.78 | 1 Institute |
| 2. | West Bengal | 29.56 | 2 Institute |
| 3. | Gujarat | 26.10 | 3 Institute |
| 4. | Mizoram | 14.78 | 1 Institute |
| 5. | Andhra Pradesh | 14.78 | 1 Institute |
| | | 100.00 | 7 Institutes |

STATEMENT IX

| S.No | State | 1990-91 | 1991-92 | 1992-93 |
|------|-------------------|---------|---------|---------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 10.00 | 23.68 | 16.98 |
| 2. | Assam | 2.00 | 6.57 | 00.50 |
| 3. | Arunachal Pradesh | - | - | - |
| 4. | Bihar | 23.20 | 7.50 | 2.00 |
| 5. | Goa | -- | 0.82 | -- |
| 6. | Gujarat | 7.03 | 4.38 | 3.05 |
| 7. | Jammu & Kashmir | | 2.00 | 0.50 |
| 8. | Himachal Pradesh | - | 1.29 | 0.50 |
| 9. | Haryana | - | 3.24 | 1.00 |
| 10. | Karnataka | 3.29 | 2.07 | 2.92 |
| 11. | Kerala | 0.19 | 1.46 | 11.62 |
| 12. | Madhya Pradesh | -- | 20.69 | 3.08 |
| 13. | Maharashtra | 3.80 | 1.00 | 3.00 |

| S No | State | 1990-91 | 1991-92 | 1992-93 |
|--------------|---------------|--------------|---------------|--------------|
| 1 | 2 | 3 | 4 | 5 |
| 14 | Manipur | — | — | 1.00 |
| 15 | Meghalaya | 0.86 | 0.25 | 0.25 |
| 16 | Mizoram | — | — | 0.50 |
| 17 | Orissa | — | 0.588 | 0.15 |
| 18 | Punjab | 3.01 | 1.74 | 1.50 |
| 19 | Rajasthan | — | 15.27 | 2.38 |
| 20 | Tamil Nadu | . | 4.00 | 16.12 |
| 21 | Tripura | 2.17 | 2.96 | 2.00 |
| 22 | Uttar Pradesh | — | 9.01 | 0.90 |
| 23 | West bengal | 0.69 | 0.63 | 3.00 |
| 24 | Pondicherry | . | . | 0.50 |
| 25 | Delhi | . | 1.07 | 3.00 |
| Total | | 38.06 | 104.21 | 72.98 |

STATEMENT X

| S.No | State | 1990-91 | 1991-92 | 1992-93 |
|------|------------------|---------|---------|---------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Aandhra Pradesh | 9.36 | 9.68 | 2.00 |
| 2. | Assam | 1.30 | 0.38 | 30.00 |
| 3. | Bihar | - | 7.50 | 2.00 |
| 4. | Gujarat | 0.22 | 1.52 | 0.30 |
| 5. | Haryana | 1.33 | 1.40 | 1.93 |
| 6. | Himachal Pradesh | - | 0.45 | - |
| 7. | Jammu & Kashmir | - | - | - |
| 8. | Karnataka | 2.62 | 4.49 | 5.13 |
| 9. | Kerala | 3.00 | 5.91 | - |
| 10. | Madhya Ppradesh | 4.00 | 1.32 | 24.37 |
| 11. | Maharashtra | - | 2.00 | - |

| S No | State | 1990-91 | 1991-92 | 1992-93 |
|------|---------------|---------|---------|---------|
| 1 | 2 | 3 | 4 | 5 |
| 12. | Manipur | - | 1.00 | 2.00 |
| 13. | Meghalaya | - | - | - |
| 14. | Nagaland | - | - | - |
| 15. | Orissa | 1.00 | 1.00 | 0.37 |
| 16. | Punjab | 1.98 | 0.60 | 0.10 |
| 17. | Rajasthan | 1.00 | 1.00 | 0.37 |
| 18. | Sikkim | - | - | - |
| 19. | Tamil Nadu | 11.68 | 9.60 | 1.50 |
| 20. | Tripura | - | 0.30 | 0.99 |
| 21. | Uttar Pradesh | - | 2.00 | 11.49 |
| 22. | West Bengal | 0.80 | 0.28 | 0.50 |
| 23. | Chandigarh | - | 0.30 | 1.50 |

| S.No | State | 1990-91 | 1991-92 | 1992-93 |
|------|--------------|---------|---------|---------|
| 1 | 2 | 3 | 4 | 5 |
| 24. | Goa | 0.10 | 0.05 | 0.32 |
| 25 | Pondicherry | 1.83 | 0.60 | 0.60 |
| 26. | A& N islands | - | 0.15 | - |
| 27 | Delhi | - | - | 4.26 |
| | Total | 40.22 | 51.41 | 66.42 |

STATEMENT XI

| | | 1990-91 | | 1991-92 | | 1992-93 | |
|-------|-------------------|-------------------|-----------|-------------------|-----------|-------------------|-----------|
| Sl.No | Name of the State | No. of Vol. Orgs. | Amount | No. of Vol. Orgs. | Amount | No. of Vol. Orgs. | Amount |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 1 | 5,07,082 | 1 | 3,01,460 | 4 | 2,96,082 |
| 2. | Arunachal Pradesh | 3 | 25,80,981 | 4 | 33,41,202 | 5 | 57,86,836 |
| 3. | Assam | 4 | 24,70,399 | 4 | 27,06,468 | 4 | 20,75,447 |
| 4. | Bihar | 4 | 10,63,296 | 4 | 10,80,270 | 4 | 23,29,509 |
| 5. | Gujarat | 1 | 2,13,552 | 1 | 47,998 | 2 | 2,77,170 |
| 6. | karnataka | 2 | . | 1 | 14,576 | 2 | 19,39,365 |
| 7. | Kerala | 3 | 13,44,450 | 4 | 15,11,933 | 5 | 18,56,596 |
| 8. | Madhya Pradesh | 1 | 1,96,400 | 1 | 98,200 | 2 | 7,88,815 |
| 9. | Maharashtra | 4 | 14,35,244 | 3 | 17,74,457 | 4 | 35,48,316 |

| Sl.No | Name of the State | 1990-91 | | 1991-92 | | 1992-93 | |
|-------|-------------------|------------------|-------------|------------------|-------------|------------------|-------------|
| | | No. of Vol.Orgs. | Amount | No. of Vol.Orgs. | Amount | No. of Vol.Orgs. | Amount |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 10. | Manipur | 2 | 4,32,585 | 7 | 21,56,564 | 5 | 18,64,710 |
| 11. | Meghalaya | 2 | 25,61,621 | 2 | 31,26,929 | 2 | 34,52,200 |
| 12. | Nagaland | 1 | 94,129 | 1 | 1,30,925 | 1 | 2,00,620 |
| 13. | New Delhi | 6 | 52,62,025 | 6 | 47,59,984 | 5 | 44,38,540 |
| 14. | Orissa | 3 | 1,54,788 | 5 | 4,28,705 | 10 | 22,81,562 |
| 15. | Rajasthan | 1 | 7,55,187 | 2 | 9,44,974 | 2 | 10,91,341 |
| 16. | TamilNadu | 1 | 3,51,338 | 1 | 3,62,968 | 1 | 9,10,833 |
| 17. | Tripura | 1 | . | . | . | 1 | 7,18,835 |
| 18. | Uttar Pradesh | 1 | 1,54,368 | 1 | 1,22,278 | 1 | 1,93,713 |
| 19. | Westbengal | 6 | 9,82,842 | 7 | 20,47,726 | 9 | 23,37,930 |
| | Total | 44 | 2,05,60,287 | 55 | 2,49,57,625 | 69 | 3,54,96,420 |

Manual Scavenging System

5452. SHRI SYED SHAHABUDDIN: Will the Minister of WELFARE be pleased to refer to reply given on March 10, 1993 to starred Question No. 201 and state:

(a) total allocation during the Seventh Five Year Plan for the operation of manual scavenging system in the country;

(b) the total expenditure incurred during the Seventh Plan;

(c) the quantitative achievements during the Plan period, item-wise; and

(d) the number of individuals and dependants thereof, who were shifted from manual scavenging to other gainful occupation during the year?

THE MINISTER OF WELFARE (SHRI SITARAM KESARI): (a) Total allocation during Seventh Five Year Plan was Rs. 41.44 crores under the Centrally Sponsored Scheme

(b) The entire provision of Rs. 41.44 crores was released to the State Governments.

(c) The quantitative achievements under the Scheme reported are as follows:-

(i) No. of Dry latrines converted. 9.63,118

(ii) No. of Scavengers Liberated
,rehabilitated 14.529

(iii) No. of towns completed 40.

(iv) The programme is continuing

(d) Consequent upon the decision of the Planning Commission on 10th sept. 1991 the National Scheme of Liberation and Rehabilitation of Scavengers and their dependents was formulated at the fag and of the year 1991-92. The target was to rehabilitate 65.140 scavengers and their dependents during 1992-93. Further reports are awaited.

Auraiya Gas Cracker Project

5453. SHRI GAYA PRASAD KORI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state;

(a) whether the Union Government have provided funds for the Auraiya Gas Cracker Project, Auraiya, (Uttar Pradesh); and

(b) if so, the extent of amount being released during the current financial year?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLOEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No budgetary support is to be provided.

(b) Does not arise.

Negative Travel Advisories

5454. SHRI RAM NAIK:
SHRI MOHAN RAWALE:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government are aware that the United States and Japan have issued negative travel advisories;

(b) if so, the salient features of the advisories issued by the united States and Japan; and

(c) the steps taken/proposed to mitigate the adverse effect on the number offoreign tourists?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) Yes, Sir.

(b) and (c) Travel Advisories against visiting certain parts of India were issued both by the United States of America and Japan after the Ayodhya incidents in December 1992. The Japanese Government later withdrew the advi-

sory and the U.S. Government made it less restrictive and factual consular information. An advisory was again issued by the U.S. Government immediately after the bomb blasts in Bombay advising their citizens to defer their travel plans to Delhi. This advisory has now been withdrawn.

In order to mitigate the effect of such advisories and other adverse publicities effective publicity and reassurance campaigns have been launched in the overseas markets and a budget allocation of Rs. 5 crores has been made for the same.

Construction of Dams In Kerala

5455. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Kerala has submitted any proposal for construction and to check dams across rivers in Kerala;

(b) if so, the details thereof;

(c) whether the Union Government have sanctioned any amount for this purpose; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) to (d) Check dams are generally constructed across gullies, nallas etc. in the catchment area of the rivers to check soil erosion. The Central Government has released an amount of Rs. 1.60 crores to the Government of Kerala during the year 1992-93 for soil conservation measures in the catchment under the Centrally sponsored scheme of soil conservation in the catchment of River valley projects.

[*Translation*]

Indian Students In Erstwhile Soviet Union

5456. SHRI BHOGENDRA JHA: Will the Minister of External Affairs be pleased to state

the number of Indian students studying in the independent State of the erstwhile Soviet Union, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED) As per information available, the number of Indian students studying in the independent States of the erstwhile Soviet Union statewise, is as under:-

| Country | No. of Indian students |
|--------------|--|
| Russia | 200 (approx) |
| Ukraine | 573 |
| Uzbekistan | 121 |
| Armenia | 103 |
| Belarus | 140 |
| Georgia | 104 |
| Kirghistan | 80 |
| Azerbaijan | 72 |
| Latvia | 62 |
| Tadjikistan | 57 (almost all have been evacuated) |
| Kazakhstan | 45 |
| Moldova | 6 |
| Estonia | 1 |
| Lithuania | nil |
| Turkmenistan | nil |

[*English*]

Development Of IAAI

5457. SHRI KODIKUNNIL SURESH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether land has been acquired for development of the International Airports Authority of India activities in Kerala:

(b) if so, the details thereof;

(c) whether the Government of Kerala has been given any assurance in this regard; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) to (d) 140 acres of land for construction of terminal building and 110 acres for expansion of runway at the Trivandrum Airport have been identified on the south-west side of the existing runway. The Authority has approached the State Government of Kerala for acquisition of this land.

Collection of Inland Air Travel Tax

5458. SHRI SUKHENDU KHAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of passengers carried by each air taxi operator for the financial years 1991-92 and 1992-93; and

(b) the amount of Inland Air Travel Tax (IATT) collected by each airtaxi operator and deposited with the Government?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) and (b) The information is being collected and will be laid on the Table of the House.

Food Processing Industries in Maharashtra

5459. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of FOOD PROCESSING be pleased to State:

(a) the details of proposals received from the Government of Maharashtra for setting up of food processing industries during 1992; and

(b) the proposals cleared with estimated

cost involved, and location?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) and (b). Ministry of Food Processing Industries have provided assistance to the tune of Rs. 57.1 lakhs in 1991-92 and Rs. 50.0 lakhs in 1992-93 to the Maharashtra State Agricultural Marketing Board, Pune for Mahagrapes post harvest processing project for grapes.

Letters of Intent in respect of proposals received through Government of Maharashtra for 11 potable alcohol molasses sources and 15 for beer have been granted with the total of over Rs. 150 crores investment.

Encroachment of Indian Territory By Nepalese Nationals

5460. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the progress made in the discussions held with Nepal on encroachment of thousands of acres of Indian territory in Bihar by Nepalese nationals;

(b) whether the Government have taken up this matter with the leaders of that country; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMANKHURSHEED): (a) to (c). We have had this matter discussed with the Government of Nepal at various levels including the Joint Technical Level India-Nepal Boundary Committee. This will come up for further discussions in the next meeting of the Boundary Committee to be held in September/October, 1993.

UN Conference On Human Rights

5461. SHRI SYED SHAHABUDDIN: Will

the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the UN has decided to organise a World Human Right Conference during 1993;

(b) if so, the Venue of the conference and the time by which it is likely to be organised;

(c) whether India is a member of the International Preparatory Committee;

(d) if so, the agenda for the conference;

(e) whether the Government have set up a National Preparatory Committee for this conference; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED) (a) to (f) A World Conference on Human Rights is being organised by the UN in Vienna from 14th-25th June, 1993. India along with other member states of the UN, is actively participating in the preparatory Committee meetings for the conference. The agenda for the conference was approved by the UNGA vide resolution 47/133, in its annex which given in the statement No National Preparatory Committee for this conference has been set up.

STATEMENT

Provisional Agenda for the World Conference on Human Rights

1. Opening of the Conference.
2. Election of the President.
3. Adoption of the rules of procedure.
4. Election of other officers of the Conference.
5. Appointment of the Credentials

Committee.

6. Establishment of committees and working groups.

7. Adoption of the agenda.

8. Commemoration of the international year of the World's Indigenous people.

9. General debate on the progress made in the field of human rights since the adoption of the Universal Declaration of human rights and on the identification of obstacles of further progress in this area and ways in which they can be overcome.

10. Consideration of the relationship between development, democracy and the universal enjoyment of all human rights, keeping in view the interrelationship and indivisibility of economic, social, cultural, civil and political rights.

11. Consideration of contemporary trends in new challenges to the full realization of all human rights of women and men, including those of persons belonging to vulnerable groups.

12. Recommendations for:

- a) Strengthening international cooperation in the field of human rights in conformity with the Charter of the United Nations and with international human rights instruments;
- b) Ensuring the universality, objectivity and non-selectivity of the consideration of human rights issues;
- c) Enhancing the effectiveness of United Nations activities and mechanisms;
- d) Securing the necessary finan-

cial and other resources for United Nations activities in the area of human rights.

13. Adoption of the final documents and report of the Conference.

BTPS Due Against DESU

5462. SHRI SANAT KUMAR MANDAL
Will the minister of POWER be pleased to state:

(a) the amount which the Delhi Electric Supply Undertaking has to pay to the Badarpur Thermal Power Station as on April 1, 1993;

(b) the reasons for failure of DESU in payment of the amount to the BTPS and

(c) the other measures proposed to be taken by the Government for the regular payment of its dues?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) to (c). DESU owes about Rs. 2479 crores, including surcharge for delay in payment, to Badarpur Thermal Power Station (BTPS) as on 1.4.1993 for the supply of power up to Feb. 1993. DESU is not in a position to make payments for the purchase of power, particularly from BTPS, as it is facing huge revenue deficit due to a round increase in the cost of in-puts and other operational expenses, heavy overheads, high distribution losses etc. Delhi Administration/DESU have been advised to take suitable measures to mobilise necessary resources to clear the dues.

Price of Cold Drinks

5463. SHRI RAMCHANDRA VEERAPPA:
Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government have announced decrease in excise duty on cold drinks in the budget of 1993-94;

(b) if so, the decrease in rates by various cold drink manufactures after the announcement, brand-wise; and

(c) the steps taken/proposed to be taken by the Union Government to reduce the price of various brands of cold drinks being marketed in Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (c). While there has been no reduction in the excise duty in respect of sweetened Aerated Water, excise duty in respect of carbonated fruit drinks has been reduced to 'Nil' in the budget proposals of 1993-94.

Telecast of Feature Films On Delhi Doordarshan

5464. SHRI MOHAN RAWALE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of English feature films telecast by Delhi Doordarshan during each of the last three years;

(b) whether the Government propose to reduce the number of English feature films and increase the telecast of regional language feature films instead;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) Doordarshan telecast 90 English and other foreign films (either dubbed in English or with English sub-titles) during the period 1990-91.

(b) No, Sir.

(c) Does not arise.

(d) The present slots for foreign and regional language feature films are considered adequate.

Food Processing Facility

5465. SHRI UDDHAB BARMAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the percentage of food processing facility available in the country as compared to the total food processing facility of the world:

(b) whether the Government have identified potential food processing zones in the country; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUNGOGOI) (a) As no specific study has been conducted, the percentage of food processing facility available in the country as compared to the total facility of the world cannot be indicated.

(b) and (c) Ministry of Food Processing Industries has formulated several developmental plan schemes for providing assistance for developing food processing industries during the Eighth Plan which inter alia include assistance to state Government organisations/cooperatives/voluntary organisations, joint sector, etc., for setting up or enlarging processing facilities, developing backward linkages with farmers, marketing support, pork and poultry and other meat processing facilities, tuna and other fish processing facilities, deep processing and packaging and training of man-power in certain sectors etc.

Newsprint Quota

5466. SHRI SOMJIBHAI DAMOR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the I. E. N. S. have submitted

any memorandum to the Government on newsprint quota; and

(b) if so, the response of the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO) (a) I. E. N. S. has been submitting memoranda to the government on various subjects including newsprint.

(b) Government's response to such issues is guided by its commitment to the development and growth of a free press in the country. To this and the process of liberalisation of newsprint import and allocation has been initiated since 1992-93.

[Translation]

Doordarshan Coverage

5467 KUMARI VIMLA VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the percentage of total population and area covered by the Doordarshan in the country at present;

(b) whether most of the remote, rural areas and hilly regions are still uncovered by Doordarshan; and

(c) if so, the steps Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO) (a) TV service, at present, is available to an estimated 82.9% population and 63.5% area in the country inclusive of fringe areas, where elevated antennae and boosters are required for obtaining TV reception.

(b) and (c) While formulating TV expansion plans, due priority is assigned to the remote,

rural and hilly areas/regions of the country. With a view to strengthen TV service in the country including the remote, rural and hilly areas, 211 TV transmitter projects are at present under implementation/envisaged to be set up subject to availability of resources and inter-se priorities.

News Bulletins On Doordarshan.

5468. SHRIMATI GEETA
MUKERJEE:
SHRI JEEWAN SHARMA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government are aware that the reduction of time for news bulletins is giving rise to the problem of non-coverage of many important news;

(b) whether it is a fact that the ratio of news coverage of the opposition parties has also come down;

(c) if so, the details and reasons thereof; and

(d) the criteria fixed in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): (a) No, Sir, while the duration of the Evening bulletins has been reduced from 20 to 15 minutes, duration of the news bulletin in the Morning has been increased from 10 to 15 minutes with effect from 01-01-1993.

(b) No, Sir.

(c) Does not arise

(d) Inclusion of items in the news bulletins independent upon their newsworthiness.

[Translation]

Efficiency Of Delhi Telephones

5469. SHRI RAM TAHAL
CHOUHARY:

SHRI ARJUN SINGH YADAV:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the efficiency of Delhi Telephones is less as compared to other Metropolitan cities;

(b) if so, the details thereof;

(c) the reasons for the less efficiency of Delhi Telephones after its becoming Nigam; and

(d) the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) No, Sir.

(b) Does not arise

(c) and (d) Do not arise in view of 'a' above

[English]

Film On Infiltration From Bangladesh

5470. SHRI AJOY
MUKHOPADHYAY:
SHRI ANIL BASU
SHRI BASUDEB ACHARIA:
SHRI RABI RAY:
PROF. MALINI
BHATTACHARYA.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Doordarshan has assigned the production of a film on infiltration from Bangladesh to any company; and

(b) if so, the details and the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): (a) and (b) Doordarshan have assigned the production of a 30 minutes documentary on 'Civilian Infiltration from Bangladesh' to M/S Jain Stu-

dios, New Delhi, an empanelled producer with Doordarshan for current affairs and documentaries, at a total cost of rs. 1,50,000.00 The first instalment of Rs. 60000/- has already been release.

Bull Trawlers

5471. PROF. ASHOK ANANDRAO DESHMUKH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether a committee was constituted to study the possibility of permitting bull trawlers under the 1989 charter scheme; and

(b) if so, the salient features of the recommendations made by the Committee?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) Yes, Sir.

(b) Details are given in the Statement.

STATEMENT

Recommendations of the Committee on Bull Trawling

1. In view of the fact that the technique of bull trawling cannot be faulted from the scientific point of view, there should not be any bar for the use of this technique in the Indian EEZ.

2. Keeping in view the resources position and also taking a stand that bull trawling should be very cautiously implemented, a limited number of pairs may be allowed to operate in the Indian EEZ.

3. The inner limit of operation of bull trawling should be 100 m depth contour or 50 miles from the coastline. This, however, may be tempered with practical considerations of notified areas under the MZI Act.

4. Since adequate exposure has already been given to the entrepreneurs in our country at large, future bull trawling permits may be given to enhance the skills of Indian crew the companies may be allowed to engage foreign crew to

the phased out in about 4 to 5 years. In view of the problems connected with administration and enforcement this step may be linked with enactment of legislation for Indian vessels and identification of a field organisation to implement.

5. There should not be any objection for allowing pair trawling in the small scale mechanised sector in areas beyond the territorial waters while keeping a close watch on the number of such vessels.

6. The Marine Products Export Development Authority (MPEDA) to evolve a strategy for the marketing of catch from Indian bull trawlers for which promoting a cooperative of Indian companies may be considered.

7. The Government might consider setting up of processing units for low value fish.

8. Equipment required for such units may be provided by the Government free of cost as one time support to such processing plants to run by a consortium of fishing companies.

9. A joint pilot project between fishery Survey of India and integrated Fisheries Project for commercial exploitation of resources beyond 100m depth by FSI and post harvest and marketing functions by IFP may be implemented.

10. The codend mesh size of the bull trawls employed in the fishery should not be less than 60mm and no vessel should carry any piece of net or codend cover having a mesh size of less than 60 mm.

11. Recognising the need of accurate data collection of assessment and monitoring of fishery resources, and formulating rational resources management measures, the committee recommends:

a) to establish a pool of scientists for on board participation in voyages of bull trawlers for data collection, recording and reporting, and

b) to issue notification in the official gazette under section 435 W of IMS Act, 1958 making it obligatory on part of the operators of Indian owned bull trawlers to report the fishery

data to the concerned Government agencies.

12. Research schemes and studies for assessing the ecological and socio-economic impacts of bull trawling may be promoted.

Entertainment Programmes From Foreign Agencies

5472. PROF. MALINI BHATTACHARYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the criteria to purchase entertainment programmes from foreign agencies adopted by the Doordarshan;

(b) the total time, including prime time, given to such programmes; and

(c) the total money including foreign exchange, spent on such programmes?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO) (a) and (b) Doordarshan buys foreign programmes including entertainment programmes keeping in view its programmes requirements from time to time. Presently, approximately 120 mts. per week is utilised for foreign entertainment programmes in the sponsored category in addition to separate telecast hours for feature films and short films.

(c) Doordarshan does not incur any expenditure on the import of sponsored programmes. However, an expenditure of US\$ 1,14,600 has been incurred on import of feature films and short films during 1989-92.

[Translation]

Accommodation From M.T.N.L. Pool

5473. MOHAMMED ALI ASHRAF FATMI:
SHRI KHELAN RAMJANGDE:

Will the Minister of COMMUNICATIONS be pleased to state;

(a) whether alternative accommodation has been provided on priority basis from Mahanagar Telephone Nigam Limited pool since its inception in Delhi during the last five years to those

persons who were already in possession of Government accommodations;

(b) whether any inquiry was conducted in each of the above cases that these people were residing in Government accommodation regularly before the allotment were made by the M.T.N.L.; and

(c) if so, the criteria adopted for residing regularly in these accommodation before providing such alternative accommodation?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Employees, on joining Delhi Telephones, are allotted alternate accommodation on priority basis from MTNL pool subject to however, to its availability, provided they were already in occupation of Government accommodation allotted to them on regular basis from some other pool.

(b) The requisite information as to whether the accommodation was allotted in the earlier pool on regular basis is ascertained from the controlling Authority of that pool.

(c) The instructions of Directorate of Estates, ministry of Urban Development are followed by MTNL. the accommodation in the previous pool should have been allotted to the employees in his own turn on the normal waiting list.

Power Sub-stations In Uttar Pradesh

5474. SHRI RAM PAL SINGH: Will the Minister of POWER be pleased to State:

(a) the number of proposals for the construction of power sub-stations sent by the Government of Uttar Pradesh to the power Finance Corporation during 1992-93

(b) the number of the sub-stations out of them approved and the amount provided for this purpose; and

(c) the progress made so far for construction of these sub-stations and the time by which these are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA

NAIDU): (a) UPSEB had posed one proposal for construction of a 400 KV D/c line from Anpara to Varanasi to Power Finance Corporation (PFC) during 1992-93 for financing. PFC could not, however, sanction any loan for the project since UPSEB did not qualify for new loans due to non-fulfilment of certain conditions laid down in the Operational Policy Statement and PFC lending policy

(b) and (c) Does not arise in view of (a) above.

Supply of Power to Bihar

5476. SHRI RAMDEW RAM: Will the Minister of POWER be pleased to state:

(a) the total quantum of power generated by the Bihar State Electricity Board during each of the last three years; and

(b) the names of the central power stations from which the power supplied to the State Electricity Board and the quantum thereof, during the above period?

THE MINISTER OF STATE IN THE MINISTRY FOR POWER (SHRI P. V. RANGAYYA NAIDU): (a) During the years 1990-91, 1991-92 and 1992-93 the total energy generation by BSEB was 2974 million units, 2586 million units and 2955 million units respectively.

(b) The required details are as under:-

(All figures in MU)

| | 1990-91 | 1991-92 | 1992-93 |
|------------------------------|---------|---------|---------|
| Energy supplied to BSEB from | | | |
| Farakka STPS | 960.3 | 1591.9 | 1764.4 |
| Chukha HEP | 415.3 | 431.3 | 412.9 |
| Singrauli STPS | 11.7 | 22 | - |
| Anta GBS | 326.5 | 331.4 | 116.7 |
| Auraiya GBS | 403.2 | 544.4 | 163.2 |
| Total | 2117.0 | 2901.2 | 2457.2 |

Rural Electrification in U.P.

5477. SHRI LAKSHMI NARAIN MANI TRIPATHI: Will the Minister of POWER be pleased to state the number of districts in Uttar Pradesh which have been fully electrified during 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA

NAIDU): Information is being collected and will be laid on the Table of the House.

Talks with G-7 Counters

5478. SHRI RAMESHWAR PATIDAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have held/

propose to hold any talks with G-7 member countries on matters such as bilateral and multilateral trade problems, developing countries access to financial markets of industrialised countries for loans and environment and global warming; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KURSHEED): (a) and (b). Yes, Sir. As Coordinating Country of the G-15, we have made contact with senior officials, dealing with G-7 matters in the Governments of Germany and Japan. Germany is the current Chairman of the G-7 and Japan shall assume that charge in July, 1993. The discussions have been informal in nature and pertain to a probable message from the G-15 to the G-7 on global economic issues and development issues relevant to the developing countries. This would be in the context of a dialogue between Industrialised Countries and the Developing Countries, in keeping with the provisions of the Daka G-15 Summit Communique.

Privatisation of Power in Uttar Pradesh

5479. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of POWER be pleased to state:

(a) whether the Government have formulated any scheme to handover the work of power generation, transmission and distribution in Uttar Pradesh to the private sector;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) The Government is implementing a policy to encourage greater participation by

private enterprises in power generation, supply and distribution throughout the country.

(b) and (c). The following power projects have been identified/advertised for private sector participation in Uttar Pradesh:

| S.No. | Project Name | Capacity (MW) |
|-------|------------------|---------------|
| 1. | Roza TPS | 420 |
| 2. | Jawaharpur TPS | 630 |
| 3. | Jagishpur CCGT | 210 |
| 4. | labrala CCGT | 600 |
| 5. | Shahajanpur CCGT | 600 |
| 6. | Anola CCGT | 600 |

Memoranda of Understanding have been signed for implementation of the Vishnu Prayag HEP (360 MW) and for power generation and distribution in Greater Noida Area with private investors. The time schedule of the implementation of these projects would be known after the various inputs and clearances have been tied up.

Talks on NPT with Germany

5480. SHRI RAJENDRA AGNIHOTRI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the issue of nuclear Non-proliferation Treaty (NPT) was figured in German Chancellor's talks with Indian leaders during his recent visit to the country; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) Yes, Sir. Chancellor Kohl had expressed the hope that India would join the NPT. He said that he respected

Inida's stand on NPT and appreciated out security concerns. He also urged the world community to make efforts to eliminate India's reservations on NPT.

(b) India and Germany have agreed to conduct a bilateral dialogue on all aspects of disarmament and non-proliferation.

Purchase of Jet Planes

5481. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government of Bihar propose to purchase jet planes for V.V.I.P.s;

(b) whether the Union Government have decided to provide foreign exchange to the Government of Bihar for this purpose; and

(c) if so, the justification for providing foreign exchange for the purchase of jet planes?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c). Government of Bihar has applied for issue of licence for import of Beechjet 400A aircraft for a.c.i.f. value of USD 53,36,755 for VIP and VVIP flights. The proposal is under consideration of the Ministry of Commerce.

[English]

Srisailem Raigat Bank Canal Scheme

5482. SHRI V. SOBHANADREESWARA RAO VADDE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any demand to cancel the tenders awarded in respect of Sri Sailem Raigat Bank Canal scheme works to be taken up with the World Bank aid as these tenders were awarded nearly 100 per cent over the estimated rates; and

(b) if so, the response of the Union Government.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir.

(b) Does not arise.

Cultural Centre in South Africa

5483. SHRI G. MADEGOWDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government propose to open a cultural centre in South Africa to promote people to people contacts; and

(b) if so, the details thereof; and the salient features of the functions of this Centre?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMANKI KURSHEED): (a) Yes, Sir.

(b) The Centre will be located in Johannesburg, South Africa, and shall be expected to promote people to people contacts in fields such as culture, information, science, education, tourism and sports.

Extradition of LTTE Leaders

5484. DR. VASANT NIWRUTHI PAWAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have taken any decision in regard to extradition of LTTE leaders who were involved in terrorist activities in the country from Sri Lanka;

(b) if so, the details thereof;

(c) whether the Government have taken up

this matter with that country; and

(d) if so, the response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) The question of approaching the Sri Lankan Government with a formal request for the extradition of LTTE leaders who were involved in terrorist activities in the country from Sri Lanka remains under the consideration of the Government.

(b) to (d). Does not arise.

Ratification of Extradition Treaty with UKa

5485. SHRI CHITTA BASU:
DR. P. R. GANGWAR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the India-UK extradition treaty has since been ratified;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) Does not arise.

(c) In the case of India, while India is in a position to ratify the Treaty, it is also necessary to amend the Extradition Act, 1962 to ensure full and effective implementation of the Treaty.

For its part, the UK Government is required to introduce necessary draft Orders-in-Council for approval of their Parliament keeping in view its legislative timetable.

Telephone Connections in Orissa

5486. SHRI GOPI NATH
GAJAPATHI:
SHRI GOVINDA CHANDRA
MUNDA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of persons on the waiting list for telephone connections at present in Orissa, district-wise and category-wise;

(b) the number of telephone connections released during 1992-93, district-wise and category-wise;

(c) the number of telephone connections proposed to be released during 1993-94, district-wise and category-wise; and

(d) the steps proposed to be taken to sanction telephone connections to the remaining persons?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) and (b). The statement is attached as Annexure.

(c) and (d). Most of the present waiting list for telephone connection in Orissa is proposed to be cleared during 1993-94, subject to timely availability of equipment. Expansion Plans are being taken accordingly.

STATEMENT

(a) District-Wise and Category-wise Waiting List at Present (As on 31.3.93)

| Sl.No. | District | Category-wise well | | | | | Total |
|--------|------------|--------------------|-----------|--------------|------|--|-------|
| | | OYT | N-OYT (S) | (N-OYT (GEN) | W/L | | |
| 1 | 2 | 3 | 4 | 5 | 6 | | |
| 1. | Balasore | . | 10 | 662 | 672 | | |
| 2. | Bolangir | . | 7 | 199 | 206 | | |
| 3. | Cuttack | . | 55 | 2256 | 2311 | | |
| 4. | Dhenkanal | 4 | . | 479 | 483 | | |
| 5. | Ganjam | . | 15 | 947 | 962 | | |
| 6. | Keonjhar | 2 | . | 223 | 225 | | |
| 7. | Koraput | 1 | 2 | 197 | 200 | | |
| 8. | Kalahandi | . | . | 125 | 125 | | |
| 9. | Mayurbhanj | . | 5 | 427 | 432 | | |
| 10. | Phulbani | . | . | 81 | 81 | | |

| Sl.No. | District | Category-wise well | | | | Total |
|--------|------------|--------------------|-----------|--------------|--------|-------|
| | | OYT | N-OYT (S) | (N-OYT (GEN) | W/L | |
| 1 | 2 | 3 | 4 | 5 | 6 | |
| 11. | Puri | 46 | 60 | 3405 | 3511 | |
| 12. | Sambalpur | 15 | - | 527 | 542 | |
| 13. | Sundargarh | 1 | - | 571 | 572 | |
| | Total | 69 | 154 | 10,099 | 10,322 | |

(b) No. of Telephone Connections Released in Orissa during 1992-93 District-wise and Category-wise

| Sl.No. | District | OYT | N-OYT (S) | (N-OYT (G)) | Total |
|--------|------------|-----|-----------|-------------|-------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Balasore | 11 | 12 | 809 | 832 |
| 2. | Bolangir | - | 5 | 188 | 193 |
| 3. | Cuttack | 11 | 35 | 2632 | 2678 |
| 4. | Dhenkanal | 9 | 5 | 1004 | 1018 |
| 5. | Ganjam | 4 | 15 | 1896 | 1915 |
| 6. | Keonjhar | 2 | - | 518 | 520 |
| 7. | Koraput | - | 2 | 89 | 91 |
| 8. | Kalahandi | 2 | 3 | 944 | 949 |
| 9. | Mayurbhanj | 4 | 8 | 412 | 424 |
| 10. | Phulbani | - | - | 343 | 343 |
| 11. | Puri | 15 | 45 | 3523 | 3583 |

| Sl.No.District | OYT | N-OYT (S) | (N-OYT (G) | Total |
|----------------|------------|-----------|------------|---------------|
| 1 | 2 | 3 | 4 | 5 6 |
| 12. | Sambalpur | 18 | 29 | 1911 1958 |
| 13. | Sundargarh | 23 | 7 | 806 836 |
| Total | | 99 | 166 | 15,075 15,340 |

**News Division in Bhubaneswar
Doordarshan Kendra**

5487. DR. KRUPASINDHU BHOI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to revamp the News Division and to lay stress on quality on news telecast from Bhubaneswar Doordarshan Kendra; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): (a) and (b). It is the constant endeavour of Doordarshan to bring about a qualitative improvement in the form and contents of its programmes from time to time to sustain the interest of the viewers.

[*Translation*]

**District Telephone Manager Office in
Keonjhar, Orissa**

5488. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Union Government have received any request from the Government of Orissa for opening of District Telephone Manager's office in Keonjhar Orissa;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) No, Sir.

(b) and (c). Do not arise in view of the reply against (a).

[*English*]

Computerisation of Passport Offices

5489. SHRI P. C. THOMAS: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have taken/propose to take any steps for computerisation of the passport offices in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMANKHURSHED): (a) and (b). Yes, Sir. A programme of computerisation is already being implemented to cover all the Passport Offices in a phased manner.

Irrigation Projects of West Bengal

5490. SHRI BIRSHING MAHATO: Will the Minister of WATER RESOURCES be pleased to state:

(a) The details of proposals for major and medium irrigation projects received from the Government of West Bengal during the last three years;

(b) the details of the proposals cleared by the Union Government; and

(c) the details of the proposals which are still under consideration of the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES: (SHRI P. K. THUNGON): (a) From 1.4.1990 to 31.3.1993, two major modified irrigation projects, namely Kangsabati Modernisation Project and Dolong Reservoir scheme were received in Central Water Commission from Government of West Bengal

in January 1991 and February 1993 respectively for techno-economic appraisal. No medium irrigation project was received during this period.

(b) Kangsabati Modernisation Project was techno-economically appraised by Central Water Commission and was found acceptable by the Advisory Committee in January 1988 at an estimated cost of about Rs. 311 crores, subject to State Government submitted modified project report estimated to cost Rs. 329 crores to irrigate an area of 2.75 lakh hectares or securing World Bank assistance. After examination, Central Water Commission has sent observations to the State Government. The State Government is required to comply the observations on probable maximum flood and secure environment clearance from the Ministry of Environment & Forests.

(c) Modified Dolong Reservoir scheme estimated to cost Rs. 32 crors to irrigate an area of about 24,500 hectares has been received recently in February 1993 in Central Water Commission.

Hub and Spoke Operations by Air India from Cochin

5491. PROF. K.V. THOMAS: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Air India has any proposal to start Hub and Spoke operations from Cochin; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No, Sir.

(b) Does not arise.

STD Facilities in Home Towns of M.Ps

5492. SHRI AMAR ROY PRADHAN: Will

the Minister of COMMUNICATIONS be pleased to state:

(a) the number of representations received by him for providing STD facilities to the home towns/permanent of addressess of the Members of Parliament during January 1, 1992 to February 28, 1993 and action taken on each of them till date; and

(b) the time by which this facility is likely to be provided to such MPs?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Four. Transmission media required for provision of STD to each of them has already been planned and it is proposed to be commissioned during 1993-94.

(b) March, 1994.

[Translation]

Post Offices in Delhi

5493. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the present number of post offices in Delhi and New Delhi and the average population being served by each;

(b) whether new post offices are not being opened due to non-availability of accommodation; and

(c) if so, the steps taken or proposed to be taken to open the required number of post offices?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) At present there are 546 Post Offices in Delhi Postal Circle. Each Post Office serves on average, a population of 17,162.

(b) and (c). While availability of suitable rental accommodation is no doubt a constraint, new post offices are opened as per justification. For the year 1992-93, 9 new post offices for Delhi Circle have been sanctioned and opened.

[*English*]

Development of Buddhist Stupas of Sanchi

5494. SHRI CHANDULAL CHADRAKAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government are aware that the Buddhist Stupas of Sanchi figure on the World Tourist Map;

(b) whether the UNESCO has approved a Seven Years Plan for the integrated development of Buddhist Stupas of Sanchi;

(c) if so, the details thereof; and

(d) the precise role of the Union Government/the State Tourist Department for the development of Sanchi Stupas?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) The Buddhist Stupas of Sanchi are inscribed in the World Heritage List.

(b) and (c). The Archaeological Survey of India has submitted a proposal for the comprehensive conservation of Buddhist monuments at Sanchi to the UNESCO for consideration.

(d) The Central and State Departments of Tourism augment tourist infrastructural facilities at important tourist centres. Monuments of national importance under the charge of Archaeological Survey of India are maintained by them.

[*Translation*]

Increase in T.V. Capacity at Jhansi and Jalaun

5495. SHRI GAYA PRASAD KORI: Will

the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to increase the T.V. transmission capacity at Jhansi and Urai (Jalaun) in Uttar Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): (a) and (c). There is no proposal, at present, to augment capacity of the low power TV transmitters functioning at Jhansi and Urai. Parts of Jhansi and Jalaun districts line within the coverage zone of the high power transmitter at Gwalior. In addition, parts of Jalaun district are also covered by the high power transmitter at Kanpur. A low power transmitter is under implementation at

(b) Mau Ranipur in Jhansi district. Further expansion of TV coverage in Jhansi and Urai districts would depend on future availability of resources for the purpose.

[*English*]

Private Aviation Companies

5496. SHRIMATI PRATIBHA DEVISINGH PATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether some private airlines propose to start domestic services in collaboration with the foreign airlines; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). M/s. Jet Airways has applied for permission to start air taxi services in collaboration with foreign airlines. The matter is under examination.

M/s. M.G. Express have indicated to the DGCA that major maintenance of their aircraft would be undertaken by Lufthansa.

Kishahu Dam Project

5497. SHRI NARAIN SINGH CHAUDHARY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government propose to review the Kishahu Dam Project to meet the irrigation requirement of Haryana, Himachal Pradesh and Uttar Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). Kishau Multipurpose Dam Project was investigated by the Government of Uttar Pradesh and the Project report submitted to Central Water Commission in June, 1988 for technical examination. The project report needs modification in view of the comments given by the Central Water Commission and further discussions thereon. The modified project report is yet to be submitted by Uttar Pradesh. The details of the project would be available after the modified project report is submitted. Allocation of waters from Kishau Dam storage amongst Yamuna basin States can not be quantified at this stage.

Pilots Strike

5498. SHRI VIJAY NAVAL PATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "IA Pilots issue yet to be settled" appeared in the Indian Express dated February 5, 1993;

(b) if so, the reaction of the Government thereon;

(c) the present status of the issue; and

(d) the further steps proposed to find out long term and last solution to the problem?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) to (d). A Memorandum of Understanding has been between the Indian Airlines management and Indian Commercial Pilots Association (ICPA) on 21.2.93 regarding increase in meal allowance admissible to pilots. By another Memorandum of Settlement dated 2.3.93 three of the four issues raised by the ICPA in their strike notice of 24.11.92 have been settled and it has been agreed that the fourth demand be referred for adjudication.

The entire question of revision of wages and allowances for employees of Indian airlines for a period of five years from 1.9.90 stands referred to the National Industrial Tribunal.

Indian Airlines has also decided to pay interim relief to its employees from 1.9.90 for which individual agreements are being signed with the concerned Unions/Associations.

Recovery of Dues for Power Supply in Delhi

5499. SHRI HARIN PATHAK: Will the Minister of POWER be pleased to state:

(a) whether supply of power has been disconnected to the factories/industries in Delhi, which have not paid their dues;

(b) if not, the number of such cases where the power dues amounting to more than rupees twenty five thousand have not been paid during each of the last two years; and

(c) the action taken by the Government so far to ensure the recovery of these dues?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) to (c). Normally the power supply to the industries/factories, who have not paid their

electricity dues, is disconnected by DESU, except in those cases where the consumer has obtained stay orders from the Court or the bills are disputed on prima-facie cogent grounds. The number of cases where the electricity dues of more than RS.25,000/- are outstanding during the last two years are as follows:

| <i>Period as on</i> | <i>Bulk supply factory/industrial consumers.</i> | <i>No. of cases Small Industrial power consumers</i> |
|---------------------|--|--|
| 31.3.1991 | 355 | 1429 |
| 31.3.1992 | 493 | 1676 |

Besides issuing the disconnection notices to the defaulting consumers, the court cases are contested by DESU vigorously for recovery of the dues.

Arms Transfer from China to Myanmar and Pak

5500. SHRI B. DEVARAJAN:
SHRI BAPU HARICHAURE:
SHRI MANORANJAN
BHAKTA:
SHRI GOPI NATH
GAJAPATHI:
SHRI BOLA BULLI RAMAIAH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government are aware of the recent reports regarding arms including medium range missiles and aircraft transfer by China to Myanmar and Pakistan;

(b) if so, the details thereof;

(c) whether the Government have taken up this matter with China; and

(d) if so, the response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) Government have come across reports of the sale of arms by China to Myanmar. Government are also aware of the extensive defence cooperation between China and Pakistan including supply of Chinese aircrafts, missiles and other weapons and transfer of sophisticated arms technology.

(c) and (d). The Chinese Government has been made aware of our concerns in this regard. The Chinese Government has noted our concern and stated that one of the principles on the basis of which it exports arms is that such sales should not contribute to any new problems or tensions in the region.

Telephone/Telex/Fax/Connections

5501. PROF. ASHOK ANAND RAO DESHMUKH: Will the Minister of COOMUNICATIONS/be pleased to state:

(a) the number of new telephone, telex and fax connections provided in the country during the 1991-92; and

(b) the number of connections proposed to

be provided during the current year?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM) (a) The numbers provided during 1991-92 for:

Telephone 735410

Telex 1795

A FAX machine is privately owned accessory connected to the existing telephone lines. The telephone subscribers wanting to connect FAX machine on their telephone line, obtain a permission to do so by paying a licence fee to the Department. Hence the question of releasing new FAX connections does not arise.

(b) The number proposed to be provided during 1992-93 are given below:

Telephones 8.5 lakhs

Telex 1902 Nos.

Strength Of Hotels In public Sector

5502. SHRI BAPU HARI CHAURE:
SHRI HARIN PATHAK:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the total number of Hotels functioning and set up in public sector; and

(b) the state-wise details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) and (b) Necessary information is given in the Statement.

STATEMENT

BIHAR

Hotel Pataliputra Ashok, Patna

Hotel Bodhagaya Ashok, Bodhgaya

Centaur Hokke Hotel, Rajgir

UNION TERRITORY OF DELHI

Ashok Hotel, New Delhi

Hotel Samrat, New Delhi

Qutab Hotel, New Delhi

Kanishka Hotel, New Delhi

Hotel Janpath, New Delhi

Lodhi Hotel, New Delhi

Hotel Ranjit, New Delhi

Ashok Yatri Niwas, New Delhi

Centaur Hotel, Delhi

HIMACHAL PRADESH

Hotel Manali Ashok, Manali

JAMMU & KASHMIR

Hotel Jammu Ashok, Jammu

Centaur Lake View Hotel, Srinagar

KARNATAKA

Hotel Ashok, Bangalore

Lalitha Mahal Palace Hotel, Mysore

Hotel Hassan Ashok, Hassan

KERALA

Kovalam Ashok Beach Resort, Kovalam.

MAHARASHTRA

Hotel Aurgangabad Ashok, Aurangabad

Centaur Hotel, Bombay.

Centaur Hotel Tuhu beach, Bombay

MADHYA PRADESH

Hotel Khajuraho Ashok, Khajuraho

ORISSA

Hotel Kalinga Ashok, Bhubaneshwar

RAJASTHAN

Iaxmi Vilas place Hotel, Udaipur

Hotel Jaipur Ashok, Jaipur

TAMIL NADU

Hotel Madurai Ashok, Madurai

Temple Bay Ashok Beach
Resort, Mamallapuram**UTTAR PRADESH**

Hotel Agra Ashok, Agra

Hotel Varanasi Ashok, Varanasi

WEST BENGAL

Hotel Airport Ashok, Calcutta.

Imprisonment Of Indians In Sharjah

5503 SHRI B.L. SHARMA PREM: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have made/propose to make any efforts to get reduced the term of sentence pronounced on some Indians

by Sharjah Court for staging a play and for their deportation to the country and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED) (a) and (b) Yes, Sir, The Government of India is constantly in touch with the authorities in UAE and Sharjah and every effort is being made to bring some relief to the ten Indian citizens sentenced to 6 years imprisonment by Sharjah Court in connection with the blasphemy case. As a result of their efforts, one person was released on acquittal and another initially released on bail. Appeals have been filed by both the prosecution and the accused against the judgement delivered on 14th October 1992. The case is, therefore, still sub judice.

Telephone Facilities On Air India Flights

5504. SHRI MANORANJAN BHAKTA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether passengers travelling by the Air india flights are likely to call any party in the world on phone; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVAIATION AND TOURISM (SHRI GHULAM NABIAZAD) (a) and (b) The existing fleet of aircraft with Air India does not have this facility. Air India proposes to provide such telephone facility, through Satellite, in the new Boeign 747-400 aircraft which will be inducted in service in 1993 and 1994.

Central Board of Film Certification

5505. SHRIMATI VASUNDHARA RAJIE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of branches of the Central Board of Film Certification functioning in the country;

(b) whether any branch has been set up in Rajasthan; and

(c) if not, the number of branches of the Board are likely to be set up in Rajasthan during 1993-94?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) (a) The Central Board of Film Certification has 9 regional offices—one each at Bangalore, Bombay, Calcutta, Cuttack, Delhi, Guwahati, Hyderabad, Madras and Thiruvandanthapuram.

(b) No, Sir.

(c) There is no proposal to set up a regional office of the Board in Rajasthan during 1993-94

[*Translation*]

Development of Ajanta and Ellora Caves

5506. DR. GUNWANT RAM-BHAU SARODE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the total number of foreign tourists who visited Ajanta and Ellora Caves in Maharashtra during each of the last three years; and

(b) the total amount spent by the Union Government for the development of Ajanta and Ellora during each of the last three years?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) The relevant statistics are not available.

(b) During 1990-91, an amount of Rs. 16.95 lakhs was sanctioned by the Central Government for the construction of a tourist reception

centre at Aurangabad and a sum of Rs. 2.93 lakhs was released for producing publicity material on Ajanta and Ellora.

During the Years 1991-92 and 1992-93 Rs. 12.28 lakhs and Rs 9.58 lakhs were released spent respectively for promoting Ajanta and Ellora.

A project has been recently approved for the conservation and development of Ajanta and Ellora with assistance from the Overseas Economic Cooperation Fund (DECF) of Japan at a total cost of Rs. 81.71 crores.

Doordarshan Programmes In J&K

5507. SHRIMATI SAROLJ DUBEY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Poonch and Rajouri districts of Jammu and Kashmir are covered by Dooradarshan network; and

(b) if not, the steps the Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) (a) and (b) A high power transmitter at Poonch and a transposer at Surankot in Poonch district and a very low power transmitter at Rajouri in Rajouri district are, at present, in operation. A low power transmitter at Thanamandi in Rajouri district and two every low power transmitters at Poonch and Surankot in Poonch district are at present under implementation/envisaged to be set up for further expansion of TV coverage in these districts.

Electronic Board In Telephone Exchange At Bhadrak, Orissa

5508. SHRI ARJUN CHARAN SETHI: Will the Minister of COMMUNICATIONS be pleased to state the steps taken by the Government to

install electronic board in the telephone exchange at Bhadrak, district Balasore (Orissa) for showing the waiting list position?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATION (SHRI SUKH RA*), At present, there is no proposal under consideration for installation of an electronic board in the telephone exchange at Bhadrak, district Balasore (Orissa) for showing the waiting list position.

[Transtion]

Electonic Exchanges In Maharashtra

5509. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of electronic exchanges proposed to be set up in the Maharashtra, district-wise; and

(b) the time by which these are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) Details are given in the Statement

(b) By March, 1994 subject to availability of resources and equipments.

STATEMENT

DISTRICT WISE DETAILS OF ELECTRONIC EXCHANGES PROPOSED TO BE SET UP IN MAHARASHTRA DURING 1993-94

| <i>S.NO.</i> | <i>Name of District</i> | <i>No. of Electronic exchanges</i> |
|--------------|-------------------------|------------------------------------|
| 1. | Ahamadnagar | 2 |
| 2. | Akola | 2 |

| <i>S.NO.</i> | <i>Name of District</i> | <i>No. of Electronic exchanges</i> |
|--------------|-------------------------|------------------------------------|
| 3. | Amarawati | 0 |
| 4. | Aurangabad | 4 |
| 5. | Beed | 1 |
| 6. | Bhandara | 1 |
| 7. | Buldana | 2 |
| 8. | Chandrapur | 3 |
| 9. | Dhule | 1 |
| 10. | Gadchiroli | 1 |
| 11. | Jalgaon | 4 |
| 12. | Jalana | 2 |
| 13. | Kolhapur | 3 |
| 14. | Latur | 2 |
| 15. | Nagpur | 9 |
| 16. | Nanded | 3 |
| 17. | Nasik | 4 |
| 18. | Osmanabad | 2 |
| 19. | Parbhani | 2 |
| 20. | Pune | 10 |
| 21. | Raigarh | 3 |
| 22. | Ratnagiri | 4 |
| 23. | Sangali | 4 |
| 24. | Satara | 5 |

| <i>S.NO.</i> | <i>Name of District</i> | <i>No. of Electronic exchanges</i> |
|--------------|-------------------------|------------------------------------|
| 25. | Sindhudurg | 2 |
| 26. | Sholapur | 2 |
| 27. | Thane | 9 |
| 28. | Wadha | 2 |
| 29. | Yeotmal | 2 |

In addition to above, there is a proposal to install 280 small capacity electronic exchanges in various districts of Maharashtra subject to technical feasibility and suitability of the station.

[English]

T.V. Serial On Y.B.Chavan

5510. SHRI SANDIPAN SHAGWAR THORAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to reconsider the proposal for T.V. serial on the life of late Shri Yashwant Rao Chavan;

(b) if not, the reasons therefor; and

(c) the time by which approval is likely to be accorded?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) No, Sir.

(b) and (c). Production of a 45 minutes documentary on the life of Late Shri Y.B. Chavan has already been assigned to an outside producer. The film is under production.

[Translation]

Increase In Number of T.V. Channels

5511. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to increase the number of channels of Doordarshan;

(b) if so, the details thereof;

(c) whether the Government propose to seek the help of private sector, foreign multinational companies and NRI's for this purpose; and

(d) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) and (b). The spare time available on the transponders of INSAT-ID and INSAT -2A, being used for the purpose of television in India, is proposed to be used to maximize out-put in a phased manner to incorporate:

i) an Entertainment and Cultural Channel.

ii) a Sports Channel.

ii) a News, Current, Affairs and business news Channel.

(c) and (d); It is proposed to allot time slots on these channels to private Indian producers on payment of a specified amount of licence fee for the telecast of programmes in various formats.

Division of Funds Meant For Power Generation In Bihar.

5512. SHRI LALIT ORAON: Will the Minister of POWER be pleased to refer to the reply given to Unstarred Question No. 2082 on March 9, 1992 and state:

(a) whether the information has since been collected;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the time by which the information is

likely to be collected?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) to (c). The requisite information has not yet been furnished by the State Government despite several reminders. All efforts are being made to obtain the information in their regard from the state Government as early as possible.

[English]

T.V. Studios In Madhya Pradesh

5513. SHRI SHRAVAN KUMAR PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a), whether the Government have received representations against ignoring the rightful claim of Jabalpur while deciding the location of four T.V. studios in Madhya Pradesh;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) and (b). Requests have been received from time to time for establishment of TV Studio Centres at various places in Madhya Pradesh including one at Jabalpur.

(c) Besides the TV Studio Centre functioning at Bhopal, a programme Generation Facility (PGF) Centre has been made technically ready at Raipur. There is at present no proposal to set up any other programme production Centre in Madhya Pradesh.

Resolution In Pakistan National Assembly

5514. DR. D. VENKATESWARA RAO: Will the Minister of EXTERNAL AFFAIRS be pleased to state;

(a) whether the Government are aware of the resolution passed in the Pakistan National Assembly on Ayodhya Incident;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government are aware of the views expressed by the President of Pakistan on Ayodhya developments in the National Assembly of that country; and

(d) if so the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEE): (a) and (b). On 24 December, 1992, the National Assembly of Pakistan passed a resolution which, inter alia, expressed anguish over the developments in Ayodhya.

Government have strongly objected to the National Assembly of Pakistan discussing a matter lying entirely within the jurisdiction of India and on which Pakistan has no locus standi. These objections have been conveyed to Pakistan both at the political level as well as through diplomatic channels.

(c) Yes, Sir.

(d) Government have expressed its serious objections and concern on the completely unacceptable and negatively motivated remarks made on India by the president of Pakistan.

Air coverage In Orissa

5515. DR. KARTIKESWAR PATRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Malkangiri, Deogarh, Paralakhemundi and some parts of Phulbani districts in Orissa are being covered by radio programmes;

(b) if not, the action taken/proposed to be taken in this regard;

(c) whether some radio stations in the State have reduced power of transmitters; and

(d) if so, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) (a); At present, Deograh, Malkangiri and some parts of Southern and Western Orissa are not covered by any of the existing medium wave transmitters in the State. However, Paralakhemundi receives primary grade day time coverage from the 100 KW MW transmitter at Cuttack, though situated in the fringe area of the transmitter.

(b) In order to improve radio coverage in the State, schemes for upgradation of power of the existing 20 KW MW transmitters at Jeypore and Sambalpur to 100 KW each and for setting up of new radio stations at Bhawani Patna, Rourkela and Bolangir are under implementation. A new radio station at Behampur has already been commissioned into service w.e.f. 1.4.93.

(c) No, Sir.

(d) Does not arise.

Food Processing Units in M.P.

5516. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) Whether the Government of Madhya Pradesh have sought any assistance for setting up food processing units in the state during 1992-93 and 1993-94

(b) if so, the details thereof; and

(c) the amount of assistance provided/to be

provided to the state during said period?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (c). Grant-in-aid of Rs.6 lakhs has been released for Satpura Integrated Rural Development institution (SIRDI), Bhopal, during 1992-93 for setting up of Spawn Laboratory. Grant-in-aid of Rs.0.75 lakhs was released for the preparation of techno-economic feasibility report for setting up of Pork Processing Plant in Raipur. While no specific sum is earmarked for any State Proposals for setting up of Food Processing industries are considered on merits when received.

Performance of Air India

5517. SHRI TARA CHAND KHANDELWAL:
SHRI ARVIND TULSHIRAM KAMBLE:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Air India is losing its share of passengers to the foreign airlines;

(b) if so, the details thereof during each of the last three years;

(c) the names of the countries where Air India's share of passengers dropped during each of the last three years;

(d) the estimated loss suffered by the Air India as a result thereof; and

(e) the steps proposed to be taken to improve the situation?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (e). The information is being collected and will be laid on the table of the House.

[Translation]

**Films On Current And Development
Programmes On Doordarshan**

5518. SHRIMATI GIRIJA DEVI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

(a) the expenditure on each of the film on telecast on current and development programmes;

(b) whether films produced by the outside producers are costing much as compared to the films produced by the departmental producers; and

(c) if so, the steps taken to handover the production of films to the departmental producers?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) (a); Such information is not maintained centrally in a compiled form.

(b) No such cost comparison has been carried out by Doordarshan.

(c) There is no such proposal at present.

[English]

**Crashlanding of Helicopter In Uttar
Pradesh**

5519. MAJ.GEN. (RETD) BHUWAN CHANDRA KHANDURI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state;

(a) whether the Government are aware that a helicopter in landed in Kalagarh Dam, District Pauri Garhwal Uttar Pradesh;

(b) whether the matter was officially re-

ported;

(c) if not, the reasons therefor;

(d) whether the helicopter was on an authorised flight;

(e) whether the helicopter belonged to a well-known industrialist of Delhi;

(f) whether the wreckage of the helicopter was surreptitiously removed during January, 1993;

(g) whether the helicopter has been seized and kept under custody; and

(h) the action taken against the defaulters in this case?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a). Yes, Sir.

(b) Yes, Sir.

(c) Does not arise

(d) and (e). The helicopter belonged to India International Airways (Pvt) Ltd., New Delhi. The operator had filed a flight plan for Delhi - Koldwar-Delhi via Shamli for 21-12-92 which was approved by ATC.

(f) to (h). The helicopter wreckage is presently in the custody of the Forest Department of Uttar Pradesh. The accident is investigation by an Inspector of Accidents appointed under Rule 71 of the Aircraft Rules, 1937.

**Quality Of Guwahati Doordarshan
Programme**

5520. SHRI PROBIN DEKA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a). whether the Government have recieved

complaints regarding poor quality of Guwahati Doordarshan programmes during the last one year;

(b) if so, the details thereof; and

(c) the steps proposed to be taken to improve the quality of Guwahati Doordarshan programmes/

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) (a) and (b). Reaction of all the viewers to the programmes telecast by Doordarshan Kendra Guwahati are not alike. No specific list of reactions of all viewers is maintained by Doordarshan.

(c). Complaints or suggestions of the viewers received by Doordarshan are duly taken into consideration for the betterment of the service.

Publication Of Employment News

5521. SHRI RAM NAIK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the languages in which the Employment News is being published;

(b) the reasons for not publishing the same in Marathi; and

(c) the time bound programme to publish the Employment News in Marathi?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) At

present, the Employment News Rozgar Samachar is published in 3 languages namely English, Hindi and Urdu.

(b) and (c). Due to high cost of production and poor offtake it was found that language editions of Employment News are not economically viable. For these reasons, some of the language editions were discontinued, in the past. Thus, there is no proposal to publish Employment News/ Rozgar Samachar in Marathi.

Food Processing Units In Andhra Pradesh

5522. SHRIDHARMA BHIKSHAM: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government have received proposals from the Government of Andhra Pradesh for setting up of food processing units in that state;

(b) if so, the action taken thereon;

(c) whether the Government of Andhra Pradesh has sought any financial assistance in this regard; and

(d) if so, the details thereof and the decision taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUNGOGOI) (a) to (d). The plan assistance provided for the proposals received through the Government of Andhra Pradesh are given in the Statement.

STATEMENT

Plan Assistance provided for the Proposals Received through the Government of Andhra Pradesh.

| Year | Proposal and the Organisation. | Assistance provided. |
|---------|---|---|
| 1 | 2 | 3 |
| 1991-92 | Andhra Pradesh Meat and Poultry Development Corporation Limited, Hyderabad, for establishing a Poultry Processing plant in the State. | Rs. 76.5 lakhs as equity share capital and a loan of Rs. 41.5 lakhs |
| 1991-92 | Department of Horticulture, Government of Andhra Pradesh for development of infrastructure for mushroom cultivation and processing. | Grant-in-aid for Rs. 2.047 lakhs |
| 1991-92 | Department of Horticulture, Government of Andhra Pradesh Government of Andhra Pradesh for mushroom laboratory and processing units. | Grant-in-aid for Rs. 32.25 lakhs |
| 1992-93 | M/s. Girijan Cooperative Society Limited, for installation of modern honey processing plant with other infrastructure facilities. | Grant-in-aid for Rs. 17.10 lakhs. |
| 1992-93 | M/s. Girijan Cooperative Society Limited, Vizag for promotion of commercial mushroom production in tribal areas of Andhra Pradesh. | Grant in aid for Rs. 25.76 lakhs |
| 1992-93 | Andhra Pradesh Fisheries Corpn., for setting up cold chain in | Grant in aid for Rs. 39.5 lakhs |

| Year | Proposal and the Organisation. | Assistance provided. |
|---------|--|--|
| 1 | 2 | 3 |
| 1992-93 | fisheries. Proposal was received from the Andhra Pradesh Industrial Development Corporation for setting up of two F & VP units. | An amount of Rs. 104 lakhs towards Government of India's equity assistance has been provided to the Andhra Pradesh Industrial Development Corporation setting for up two fruit & Vegetable processing units. |

Inflated Telephone Bills In Kerala

5523. SHRI KODIKKUNNIL SURESH: Will the Minister of COMMUNICATIONS be pleased to state;

(a) the total number of complaints regarding inflated telephone bills received in Kerala during the last three years;

(b) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM) (a) The total number of complaints regarding inflated telephone bills received from the telephone consumers in Kerala during the last three years-

(1989-90 to 1991-92) is 36,634

(b) Each complaint about excess billing is examined thoroughly from all aspects as per the existing departmental instructions and whenever justified, rebate is granted to the subscribers.

Increase In Leased Telecom Lines

5524. DR. AMRITLAL KOLIDAS PATEL:
DR. LAXMINARAYAN PANDEYA:

Will the Minister of COMMUNICATION be pleased to state:

(a) whether the tariff in respect of leased telecom lines services have been sharply increased;

(b) if so, details thereof and also their likely impact on various lessors; and

(c) the additional total revenue expected to be realised during 1993-94 thereby?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) No, Sir. The revision is more a rationalisation of tariffs than a sharp increase in rates of leased lines.

(b) Does not arise in view of (a) above.

(c) As it is a rationalisation of tariffs, additional revenue expected from revision is likely to be negligible.

Air Safety Norms

5525. SHRI SUKHENDU KHAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to State:

(a) the number of incidents of air safety violations detected by the Directorate General of Civil Aviation in the case of Air India, Indian Airlines and private airtaxi operators;

(b) the steps taken by the Government to prevent such incidents;

(c) whether the Government has suspended the licenses of any of the scheduled airtaxi operators in this respect, and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) There have been significant incidents of air safety violations in the recent past. These incidents pertained to Air Taxi operations.

(b) D.G.C.A. monitors the observance of safety norms by all operators. Deficiencies observed are brought to the notice of the operators for corrective action. Measures such as suspension of permit, cancellation of Certificate of Airworthiness etc. are also taken wherever called for.

(c) Yes, Sir.

(d) Air Taxi operator's permit of M/S India International Airways was temporarily suspended for failure to report accident promptly. Certificate of Airworthiness and Registration in respect of F-27 aircraft VT-ROY of Continental Aviation was cancelled for forwarding wrong information.

Publicity For Tourism

5526. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the financial allocation made for the development of tourist circuits and destinations in Maharashtra under the Eighth Five Year Plan;

(b) whether any publicity materials including T.V. documentaries have been or are proposed to be prepared/issued for attracting tourists both in India and overseas;

(c) if so, the details thereof;

(d) whether any proposals or projects have been made or received for the preparation of such T.V. documentaries; and

(e) if so, the details thereof and the progress made in processing the same?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No financial allocation for the Eighth Five Year Plan has been made statewide. The Central Government, however, extended financial assistance on the basis of specific proposals received from the State Governments for development of tourist infrastructure.

Rs. 203.18 lakhs has been sanctioned as financial assistance to the State of Maharashtra during 1992-93.

(b) and (c). The Central Department of Tourism has prepared the following publicity material on tourist destinations in Maharashtra:

(i) Brochure on Hill Stations of Western India

(ii) Folder on Bombay

(iii) Folder on Ajanta-Ellora

(d) No, Sir.

(e) Does not arise.

Electronic News Compilation Centres In Gujarat

5527. SHRIN.J. RATHVA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of electronic news compilation centres of Doordarshan in Gujarat;

(b) whether the Government propose to set up more such centres there;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) at present, Doordarshan Kendra, Ahmedabad is the only one compiling and originating Gujarati news.

(b). No, Sir.

(c) Does not arise.

(d) Further augmentation of News Compilation Centres in Gujarat Would depend upon future availability of resources for the purpose.

Sharing Of Water Between U.P. and M.P.

5528. DR. LAXMINARAYAN PANDEYA: Will the Minister of WATER RESOURCES be pleased to State:

(a). Whether the Government of Uttar Pradesh is not supplying nine TMC of water to madhya Pradesh from Bhandar Canals as per agreement; and

(b) if so, the action being taken to ensure that Madhya Pradesh get the full share of water?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) and (b). There is a difference of opinion between State Government of Uttar Pradesh and Madhya Pradesh with regard to quantity of water to be released in Bhandar Canal for use by Madhya Pradesh. As reported, Government of Madhya Pradesh has decided to take up this matter bilaterally for resolution of differences.

Guwahati Airport

5529. SHRI UDDHAB BARMAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to improve and strengthen the Guwahati Air Port during the current financial year;

(b) if so, the fund proposed to be allocated for

(c) whether there is any proposal for the improvement of the airports in North Eastern region during the Eighth Plan Period; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). Yes, Sir. An amount of Rs. 9.98 crores approximately has been earmarked in the Annual Plan 1993-94, for improvement of Guwahati airport.

(c) and (d). Expansion of terminal and other

infrastructural facilities is a continuing process and is taken up in a phased manner depending upon projected requirement and availability of resources. During the VIII plan, the National Airports Authority (NAA) has envisaged following major projects in North Eastern Region:-

(i) Construction of a new aerodrome at Tura in Meghalaya

(ii) Construction and Expansion of Terminal buildings at Dimapur, Imphal, Agartala, Guwahati, Silchar, Bagdogra, Dibrugarh, Kamalapur, Lilabari and Tezpur.

(iii) Strengthening/Extension of Runway of airports at Dimapur, Imphal, Agartala, Silchar, Lilabari, Passighat and recarpetting of runway and associated pavement at Dibrugarh.

(iv) Installation of Airport Surveillance Radar (ASR)/Monopulse Secondary Surveillance Radar (MSSR) at Guwahati.

(v) Installation of Distance Measuring Equipment at Silchar and Doppler Very High Frequency Omni Range (DVOR) at Agartala.

(vi) Installation of X-Ray Baggage Inspection System at Barapani, Dimapur, Guwahati and Silchar,

(vii) Provision of Simple Approach Lighting System and precision Approach Path indicator at Agartala and Daparizo.

Metro Channel Of Television And Radio

5530. SHRI SANAT KUMAR MANDAL:
SHRI GURUDAS KAMAT:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

(a) whether the attention has been invited to the news item "Rift spoils Metro' Plan" ap-

peared in, 'The Hindustan Times' dated 27th February, 1993;

(b) if so, the facts thereof and the Governments stand on its powers and tasks in the formation and running of the proposed Metro Channel of television and radio vis-a-vis that of the Air Time Committee of India; and

(c) the manner by which it is proposed to resolve the differences?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) Yes, Sir.

(b) and (c). Government had sought clarifications on a number of points contained in a document received from the Chairman, Air Time Committee of India on implementing the Scheme for allotment of time slots on the metro/FM channels of Doordarshan/All India Radio. Notwithstanding agreement being reached with the Chairman, Air Time Committee of India on the substantive points, the non-official members including the Chairman tendered their resignation from the Committee on 29.3.1993.

Visas To Pakistan Nationals

5531. SHRI SYED SHAHABUDDIN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

Number of visas issued by our missions in Pakistan to Pakistani nationals during each of the last three years and the period from April to December, 1992, mission-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI

SALMAN KHURSHEED): Our Mission in Islamabad issued 35,119 visas in 1990, 49,307 visas in 1991, 36,178 visas in 1992 and 25,847 visas during the period from April to December, 1992 to pak Nationals.

Our Consulate General in Karachi issued 1,19,993 visas in 1990, 1,55,698 visas in 1991, 1,46,365 visas in 1992 and 1,06,460 visas in the period from April to December, 1992 to pak nationals.

Vayudoot Service

5532. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the numerical strength of Vayudoot fleet and routes being operated and the places served during each of the last five years along with operational and financial performance; and

(b) the details of plan for expansion and strengthening of Vayudoot services during the Eighth Plan period?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABIAZAD): (a) Statement indicating the fleet strength of Vayudoot, the number of stations on its operational network and the financial performance during the last 5 years is attached. Stations airlined by Vayudoot during last 5 years are given statement II, III, IV, V and VI.

(b) Constraints of aircraft capacity and other resources do not at present permit expansion of Vayudoot services. The emphasis in Vayudoot is therefore on consolidation and improvement of existing services.

STATEMENT

| Year | No. of Aircraft | No of Stations | Net Profit/(Loss) (Rs. in Crores) |
|---------|-----------------|----------------|--------------------------------------|
| 1988-89 | 21 | 98 | (25.63) |

| <i>Year</i> | <i>No. of Aircraft</i> | <i>No of Stations</i> | <i>Net Profit/(Loss) (Rs. in Crores)</i> |
|-------------|------------------------|-----------------------|--|
| 1989-90 | 20 | 105 | (35.82) |
| 1990-91 | 21 | 48 | (37.08) |
| 1991-92 | 17 | 48 | (30.59) |
| 1992-93 | 16 | 36 | (22.00) Provisional |

STATEMENT*List of Stations 1988-899***ANDRA PRADESH**

1. uddapah
2. yderabad
3. amagundam
4. ajahmundry
5. irupati
6. ijayawada
7. ishakhapatnam

ARUNACHAL PRADESH

8. long
9. aparizo
10. Pssighat
11. Tezu
12. Zero

ASSAM

13. Dibrugarh

14. Guwahati

15. Jorhat

16. Lilabari

17. Silchar

BIHAR

18. Dhanbad

19. Gaya

20. Jamshedpur

21. Patna

22. Ranchi

GUJRAT

23. Ahmedabad

24. Bhavnagar

25. Kandla

26. Keshod

27. Porbandar

28. Rajkot

29. Surat

GOA

30. Goa

HARYANA

31. Hissar

HIMACHAL PRADESH

32. Kulu

33. Shimla

JAMMU & KASHMIR

34. Jammu

35. Rajouri

KARNATAKA

36. Bangalore

37. Bellary

38. Mysore

KERALA

39. Cochin

MADHYA PRADESH

40. Bhopal

41. Bilaspur

42. Guna

43. Gwalior

44. Indore

45. Jabalpur'

46. Jagdalpur

47. Khajuraho

48. Raipur

49. Rewa

50. Satna

MAHARASHTRA

51. Aurangabad

52. Bombay

53. Akola

54. Nagpur

55. Nanded

56. Pune

57. Ratnagiri

58. Sholapur

MANIPUR

59. Imphal

MEGHALAYA

60. Shillong

MIZORAM

61. Aizawi

NAGALAND

62. Dimapur

ORISSA

63. Bhubaneshwar

64. Jeypore

65. Rourkela

84. Dehradun

PUNJAB

85. Gorakhpur

66. Amritsar

86. Kanpur

67. Bhatinda

87. Lucknow

68. Ludhiana

88. Pantnagar

RAJASTHAN

89. Raibrelley

69. Bikaner

90. Varanasi

70. Jaipur

WEST BENGAL

71. Jaisalmer

91. Balurghat

72. Jodhpur

92. Calcutta

73. Kota

93. Cooch Behar

TAMILNADU

94. Malda

74. Coimbatore

UNION TERRITORIES

75. Madras

95. Chandigarh

76. Madurai

96. Delhi

77. Neyveli

97. Daman

78. Thanjavur

98. Agatto (Lakshadweep)

*TRIPURA***STATEMENT III**

79. Agartala

List of Stations 1989-90

80. Kamalpur

ANDHRA PRADESH

81. Kailashahar

01. Cuddapan

UTTAR PRADESH

02. Hyderabad

82. Agra

03. Ramagundam

83. Allahabad

04. Rajahmundry

05. Tirupati

25. Deesa

06. Vijayawada

26. Kandla

07. Vishakhapatnam

27. Keshod

ARUNACHAL PRADESH

28. Porbandar

08. Along

29. Rajkot

09. Daparizo

30. Surat

10. Passighat

GOA

11. Tezu

31. Goa

12. Ziro

*HIMACHAL PRADESH**ASSAM*

32. Kulu

13. Dibrugarh

33. Shimla

14. Guwahati

JAMMU & KASHMIR

15. Jorhat

34. Jammu

16. Lilabari

35. Rajouri

17. Silchar

*KARNATAKA**BIHAR*

36. Bangalore

18. Dhanbad

37. Bellary

19. Gaya

38. Belgaum

20. Jamshadpur

39. Hubli

21. Patna

40. Mysore

22. Ranchi

*KERALA**GUJARAT*

41. Cochin

23. Ahmedabad

42. Calicut

24. Bhavnagar

43. Trivandrum

MADHYA PRADESH

44. Bhopal
45. Bilaspur
46. Guna
47. Indore
48. Jabalpur
49. Jagdalpur
50. Khajuraho
51. Rewa
52. Raipur
53. Satna

MAHARASHTRA

54. Akola
55. Aurangabad
56. Bombay
57. Kolhapur
58. Nagpur
59. Nasik
60. Nanded
61. Osmanabad
62. Pune
63. Ratnagoro
64. Sholapur

MANIPUR

65. Imphal

MEGHALAYA

66. Shillong

MIZORAM

67. Aizawl

NAGALAND

68. Dimapur

ORISSA

69. Bhubaneshwar

70. Jeypore

71. Rourkela

UNJAB

72. Amritsar

73. Bhatinda

74. Ludhiana

RAJASTHAN

75. Bikaner

76. Jaipur

77. Jaisalmer

78. Jodhpur

79. Kota

TAMIL NADU

80. Coimbatore

81. Madras

82. Madurai

83. Neyveli

84. Thanjavur

85. Trichurapalli

TRIPURA

86. Agartala

87. Karnaipur

88. Kailashhar

UTTAR PRADESH

89. Agra

90. Allahabad

91. Dehradun

92. Gorakhpur

93. Kanpur

94. Lucknow

95. Pantanagar

96. Varanasi

WEST BENGAL

97. Balurghat

98. Calcutta

99. Cooch Behar

100. Malda

UNION TERRITORIES

101. Chandigarh

102. Delhi

103. Daman

104. Pondichery

105. Agatti (Lakshadweep)

STATEMENT IV*List of Stations 1990-91***ANDHRA PRADESH**

1. Hyderabad

2. Rajmundry

3. Tirupati

4. Vijayawada

ASSAM

5. Guwahati

6. Jorhat

7. Lilabari

8. Silchar

BIHAR

9. Jamshedpur

GUJARAT

10. Ahmedabad

11. Baroda

12. Bhavnagar

13. Kandla

MIZORAM

14. Keshod

31. Aizawl

15. Porbandar

PUNJAB

16. Rajkot

32. Ludhiana

17. Surat.

*RAJASTHAN**GOA*

33. Jaisalmer

18. Goa

34. Jodhpur

*HIMACHAL PRADESH**TAMIL NADU*

19. Gaggal (Dharamshala)

35. Coimbatore

20. Kulu

36. Madras

21. Shimla

*TRIPURA**KARNATAKA*

37. Agartala

22. Bangalore

38. Kailashahar

23. Belgaum

*UTTAR PRADESH**KERALA*

39. Dehradun

24. Cochin

40. Kanpur

MAHARASHTRA

41. Lucknow

25. Aurangabad

42. Pantnagar

26. Bombay

WEST BENGAL

27. Kolahapur

43. Calcutta

28. Naik

44. Cooch Behar

29. Pune

*UNION TERRITORIES**MEGHALAYA*

45. Chandigarh

30. Shillong

46. Delhi

47. Pondichaerry

17. Surat

48. Agatti (Lakshadweep)

GOA

STATEMENT V

18. Goa

*List of Stations 1991-92***HIMACHAL PRADESH****ANDHRA PRADESH**

19. Gaggal (Dharamshala)

1. Hyderabad

20. Kulu

2. Rajahmundry

21. Shimla

3. Tirupati

KARNATAKA

4. Vijayawada

22. Bangalore

ASSAM

23. Belgam

5. Guwahati

KERALA

6. Jorhat

24. Cochin

7. Lilabari

MAHARASHTRA

8. Silchar

25. Aurangabad

BIHAR

26. Bombay

9. Jamshedpur

27. Kolhapur

GUJRAT

28. Nasik

10. Ahmedabad

29. Pune

11. Baroda

MEGHALAYA

12. Bhavnagar

30. Shillong

13. Kendla

MIZORAM

14. Keshod

31. Aizawi.

15. Porbandar

Punjab

16. Rajkot

32. Ludhiana

RAJASTHAN

33. Jaisalmer

34. Jodhpur

35. Udaipur

TAMILNADU

36. Coimbatore

37. Madras

TRIPURA

38. Agartala

39. Kailashahar

UTTAR PRADESH

40. Dehradun

41. Kanpur

42. Lucknow

WEST BENGAL

43. Calcutta

44. Cooch Behar

UNION TERRITORIES

45. Chandigarh

46. Delhi

47. Pondicherry

48. Agatti (Lakshadweep)

STATEMENT

List Of Stations 1992-93

ANDHRA PRADESH

1. Hyderabad

2. Rajahmundry

3. Tirupati

4. Vijayawada

BIHAR

5. Jamshedpur

GUJARAT

6. Kandla

7. Keshod

8. Porbandar

9. Rajkot

HIMACHAL PRADESH

10. Gaggal (Dharamshala)

11. Kulu

12. Shimla

KARNATAKA

13. Belgaum

KERALA

14. Cochin

MAHARASHTRA

15. Bombay

16. Kolhapur

17. Nanded

18. Pune

MEGHALAYS

19. Shillong

MIZORAM

20. Aizewi

PUNJAB

21. Ludhiana

TAMIL NADU

22. Coimbatore

23. Madras

24. Madurai

25. Tuticorin

TRIPURA

26. Agartala

UTTAR PRADESH

27. Dehradun

28. Lucknow

WEST BENGAL

29. Bagdogra

30. Calcutta

31. Cooch Behar

UNION TERRITORIES

32. Chandigarh

33. Delhi

34. Diu

35. Pondicherry

36. Agatti (Lakshadweep)

*[Translation]***Shifting Of Indraprastha Power Station**

5534. SHRI YASHWANTRAO PATIL: Will the Minister of POWER be pleased to state:

(a) whether the Government propose to shift the Indraprastha power station out of Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) (a) to (c). No, Sir. DESU has already taken adequate pollution control measures at the power station to meet the prescribed standards.

Fund For Irrigation Projects

5535. SHRI MOHAMMAD ALI ASHRAF FATMI:
SHRI RAM LAKHAN SINGH YADAV:

Will the minister of WATER RESOURCES be pleased to refer to the reply given to unstarred Question No. 2168 on December 7, 1992 and state:

(a) the progress made so far for the protection of the remaining area from flood utilization for irrigation purposes;

(b) whether the Government have given lower priority in financial outlays due to which irrigation potential could be less increased; and

(c) if so, the total amount allocated by the Government for creating irrigation potential during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MIN-

ISTER OF STATE IN MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) and (b). The area protected from the floods is available for irrigation purposes. So far an irrigation potential of 81 million hectares has been created. Irrigation is one of the priority sectors with an outlay of Rs. 28,391.80 crores in the VIII Five Year Plan to create 15.8 million hectares of more irrigation potential.

(c) The amounts allocated for creating irrigation potential during the last three years are as under:-

- | | |
|---------------|---------------------|
| (i) 1990-91 | Rs. 3551.55 crores. |
| (ii) 1991-92 | Rs. 4045.11 crores |
| (iii) 1992-93 | Rs. 4215.99 crores. |

[English]

Sardar Sarovar Project

5536. SHRI BOLLA BULLI RAM AIAH:
DR. D. VENKATESVARA RAO;

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Washington based environmental defence funds asserted that the independent review team on the Sardar Sarovar project revealed a pattern of gross negligence and delinquency on the part of the World Bank and the Indian Government;

(b) whether the Government have clarified its position in this regard; and

(c) if so, the facts in details.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF

WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). Based on the findings of Independent Review Commissioned by the World Bank on Sardar Sarovar Project, the Washington based Environmental Defense Fund wrote to the United States Executive Director to the World Bank on 23.10.92 criticising the Bank's decision to continue financing of the project and called for cancellation of Bank funding to the project. The Independent Review in its report had adversely commented mainly on the resettlement and rehabilitation policies and their implementation and inadequacies in the studies associated with environmental issues. Government of India clarified these issues in its detailed response to the Bank. Based on this response the World Bank in its meeting held on 23rd October, 1992 decided to continue financing of the Sardar Sarovar (Narmada) project subject to a review of the performance as per agreed action plan on a set of performance Benchmarks in April, 1993. Government of India has, however, subsequently decided not to seek any further disbursement out of the outstanding portion of the bank credit/Loan.

[Translation]

Telephone connections On Forged Signatures of MPs

5537. SHRI RAJENDRA AGNIHOTRI: Will the Minister of COMMUNICATIONS be pleased to state;

(a) whether complaints in regard to providing telephone connections to the people on the basis of forged signatures of the Members of Parliament;

(b) if so, the number of such cases have been received;

(c) the number of persons apprehended in this connections; and

(d) the remedial action Government propose to take to check the recurrence?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHAM): (a) Yes, Sir.

(b) 13 Such cases have been received and FIR has been lodged with the police.

(c) Two persons have been recently arrested by the police.

(d) Sample checks are now being made on the signatures of M.Ps in their letters, so that in case of doubt a reference can be made to the M.P. concerned.

[English]

Telecast Of Kannada News

5538. SHRI KIHIMUNIYAPPA:
SHRI C.P. MUDALA
GIRIYAPPA:
SHRIMATI CHANDRA
PRABHURS:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is a great demand to telecast morning news in Kannada daily from bangalore Doordarshan;

(b) if so, the details thereof;

(c) the action taken/proposed to be taken in this regard; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (d). Representations have been received to telecast morning news in Kannada from Bangalore Doordarshan Kendra. However, due to constraint on telecast time, resources and manpower, it has not been found possible to accede to the requests.

Air Stations In Gujarat

5539. SHRI SOMJIBHAI DAMOR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to set up new All India Radio Stations in Gujarat during 1993-94;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) (a) and (b). Yes, Sir. A new radio station with 1 KW MW Transmitter and multi-purpose studios at Ahwa is envisaged to be commissioned during 1993-94.

(c) Does not arise.

Indian Enclaves In Bangladesh

5540. SHRI AMAR ROY PRADHAN: Will the Minister of External Affairs be pleased to state:

(a) whether Tin Bigha corridor has been provided by the Government to Bangladesh for entry into their Enclaves in the Indian territory; and

(b) if so, the area provided as corridor by Bangladesh to India for entry into Indian Enclaves in Bangladesh territory?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMANKHURSHEED): (a) Yes, Sir. As stipulated under Article 14 of the India-Bangladesh Land Boundary Agreement, 1974 the Tin Bigha Corridor was leased in perpetuity to Bangladesh. The Tin Bigha corridor was opened for Bangladeshi vehicular and passenger traffic on June 26, 1992 for entry into their enclaves viz.

Dahagram and Angarpota in Indian territory.

(b) There is no agreement between Indian and Bangladesh for any area provided as corridor by Bangladesh to India for entry into Indian Enclaves in Bangladesh. However, according to Article 12 of the India-Bangladesh Land Boundary Agreement, 1974, the Indian Enclaves in Bangladesh and the Bangladeshi Enclaves in India are to be exchanged.

[Translation]

Hike In Air Fares

5541. SHRI RAMESHWAR PATIDAR: Will

the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of times air fares have been increased during each of the last three years; and

(b) the details of the percentage of increase made in the fares on each occasion?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). Detailed statement I, II, & III of fare increase by Air India, Indian Airlines and Vayudoot are attached I, II, respectively.

STATEMENT I

| Effective Date | USA/Canada (Atlantic) | U.K. | Europe | Middle East | Africa | S.E Asia | Japan/ Korean | South west pacific | US/Canada (Ppacific) |
|----------------|--|------|--------------------------|-------------|--|--|--|--------------------|----------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 01.04.90 | | | 10% on promotional fares | | YGV Fare 10.1% BOM/MRU 30.3% DEL/MRU | First Class Normal Economy YEMCCU/ MNI All other promotional fares | 8% 5% 5% | | |
| 16.04.90 | all fares ranging between 9.6% and 19% | | 5% on normal fares | | Except Kenya and Nigeria, 5% on all IATA fares | | 10% | | |
| 15.05.90 | | | | | | | 10% on all fares except 5% on first class from | | |

| Effective Date | USA/Canada (Atlantic) | U.K. | Europe | Middle East | Africa | S.E Asia | Japan/ Korean | South west pacific | US/Canada (Ppacific) |
|----------------|----------------------------------|-----------------|---|---|-----------------|-----------------|-----------------|--------------------|----------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 15.08.90 | | | 7% on first and economy fares 11.87% on club class fares 5% on YE and YGV fares 227.54% on YZ fare to MOW | | | | | | |
| 01.10.90 | 7% on all fares except to Canada | 7% on all fares | 7% on all normal fares | 7% on all fares | 7% on all fares | 7% on all fares | 7% on all fares | 7% on all fares | 7% on all fares |
| 15.11.90 | | | | 10% on normal fares except to Egypt 5% on normal fares to Egypt 15% on GIT fares except to Egypt and Iran 8% on GIT | | | | | |

| Effective Date | USA/Canada (Atlantic) | U.K. | Europe | Middle East | Africa | S.E Asia | Japan/Korean | South west pacific | US/Canada (Pacifc) |
|----------------|---|---------------------------|----------------------------|------------------------------------|-----------------------------------|---|--------------|--------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1.4.91 | | fare India/ U.K./Kenya | | | fare India/ U.K./Kenya | 7%+7% on first and economy fares 15% on all promotional fares | | | |
| 15.04.91 | | | | | | | | | 15% on first and economy round-trip world fares |
| 15.04.91 | 7%+10% on first class fares 10% on ecco- | 5%on normal fares except | 7% on normal fares my fare | 7%+110% on first and econo my fare | 7%+7% on first and econo my fares | | | | |

| Effective Date | USA/Canada (Atlantic) | U.K. | Europe | Middle East | Africa | S.E Asia | Japan/ Korean | South west pacific | US/Canada (Ppacific) |
|----------------|-----------------------|------------------|-----------------|--|-------------------------------|-------------------------------|--------------------------|--------------------|----------------------|
| | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| | | | | fares to Egypt and Iran 8% on GIT fares to Egypt and Iran 10% on Umrah fares to JED/MED 15% on YE fares to DXB/SHO | | | | | |
| 1.12.90 | | | | | | | 7% on all fares to Japan | | |
| 1.1.91 | 7% on all fares | 7% on all | 7% on all fares | 7% on all fares | 7% on all fares | 7% on all fares | | 7% on all fares | 7% on all fares |
| 1.1.91 | | | | 7% on triangular fare IND/MRU | 7% on triangular fare IND/MRU | 7% on triangular fare IND/MRU | | | |
| 1.1.91 | | 7% on triangular | | | | | | | |

| Effective Date | USA/Canada (Atlantic) | U.K. | Europe | Middle East | Africa | S.E Asia | Japan/ Korean | South west pacific | US/Canada (Ppacific) |
|----------------|--|--|--------|-------------|--------|---------------------------------------|---------------|--------------------|----------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 01.12.91 | fares 3% on promotional fares except to Canada | fares | fares | fares | fares | fares | fares | fares | fares |
| 27.12.91 | | 2% on triangular fares India/UK/ Kenya | | | | 1% on triangular fares India/UK/Kenya | | | |
| 04.01.92 | 3% on promotional fares to Cancada 2% on all fares to Canada | | | | | | | | |
| 10.04.92 | | | | 10% on | | | | | |

STATEMENT -II

- 11th April, 1990

15.7% increase on total fares. The increased amount added to the Fuel Surcharge element.

- 1st July, 1990

IATT increased from 10% of basic fare to 15% of the total fare by Government of India.

- 26th September, 1990

Gulf Evacuation Surcharge introduced @ 10% of the total fare.

-- 7th October, 1991

Gulf Evacuation Surcharge merged with Fuel Surcharge. Basic Fare increased by 9% of the total fare. Fuel Surcharge increased by 11% of total fare.

o
- 2nd October, 1992

Fuel Surcharge element of the fare increased by 9% of total fare.

STATEMENT -iii

- April, 1990

Increase of 15.7% with effect from 23.4.90 on total fare.

- July, 1990

IATT increased from 10% of the basic fare to 15% of the total fare by Government of India.

- September, 1990

Gulf evacuation surcharge introduced @ 10% of the total fare

- October, 1991

Gulf Evacuation Surcharge merged with Fuel Surcharge. Total charges increased by 20%.

- March, 1992

With effect fro 20th March, 1992 total fares in respect of certain sectors were increased in the range of 15% to 60%.

- September, 1992

Effective 14th September, 1992, the total fares in respect of North East sectors were increased by 15%

Imported Deep Sea Fishing Vessels.

5542. PROF. UMMAREDDY VENKATESWARW: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of deep sea fishing vessels imported from Mexico for operation from Visakhapatnam;

(b) whether these vessels were financed by the erstwhile shipping Development Fund Committee;

(c) the number of them presently lying idle in Vishakhapatnam; and

(d) the steps taken by his ministry to rehabilitate these vessels?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) and (b). A total number of 32 vessels were imported from Mexico by various fishing companies in India including 18 vessels assisted by erstwhile Shipping Development Fund Committee, out of which 11 are operating with visakhapatnam as their base port.

(c) Four of these vessels are presently lying idle at the Visakhapatnam port.

(d) In order to provide relief to sick deep sea fishing units assisted by erstwhile shipping Development Fund Committee, as scheme for rehabilitation was announced in April, 1991 which was further liberalised in June, 1992.

[Translation]

Pay Phones In Madhya Pradesh

5543. SHRI MAHESDRA KUMAR SINGH THAKUR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether 'Pay-Phone' connections have been allotted in Madhya Pradesh;

(b) if so, the details of connections given to scheduled castes, handicapped and economically weaker sections. Separately together with the places;

(c) whether any irregularities have been noticed in regard to allotment of these telephones connections; and

(d) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATION (SHRI SUKH AAM): (a) Yes, Sir.

(b) Pay phones are allotted liberally to all those who volunteer for the same including scheduled castes, handicapped and economically weaker sections of society. As such, categorywise statistics are not maintained.

(c) No, Sir.

(d) Question does not arise in view of reply to (c) above

Capacity Of Delhi Telephone Exchanges

5544. SHRI SURAJBHANU SOLANKI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the telephone exchanges in Delhi from which new telephone connections have been stopped with reasons therefor;

(b) whether the Government propose to open new telephone exchanges during the current year;

(c) if so, the location thereof with capacity each of them; and

(d) the factual position with regard to demand and supply of telephone connections after the expansion of these existing telephone exchanges and setting up of new exchanges in Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRISUKH RAM): (a) The required information is being collected and will be laid on the Table of the House.

(b) and (c). Yes, Sir. The tentative commissioning programme of NTIL, New Delhi, for the year 93-94 is given in the statement.

(d) The required information is being collected and will be laid on the Table of the House.

STATEMENT

► The Tentative commissioning programme of Delhi Telephones during 1993-94.

E-10B Equipment

| | |
|----------------------|------------|
| 1. Shakti Nagar | 20K |
| 2. Shahdara Main | 10K |
| 3. Golden Park RLU | 3K |
| 4. Laxmi Nagar Exp. | 4K |
| 5. Delhi TLUs | 4K |
| 6. Shakti Nagar Exp. | 5K |
| Total | 46K |

[English]

Indian Missions Abroad

5545. SHRI VIJAY NAVAL PATIL :
SHRIMATI DIL KUMARI
BHANDARI:

Will the Minister of External Affairs be pleased to state:

(a) the countries where Indian Missions were opened, upgraded and closed down during the last two years;

(b) the reasons in each such cases:

(c) whether a large number of Indian heads of mission abroad are concurrently accredited from neighbouring missions;

(d) if so, the country-wise details thereof as on March 15, 1993

(e) whether Indian honorary consuls/consul generals are functioning in a large number of countries;

(f) if so, the details thereof as on March 15, 1993;

(g) whether the Government propose to make any efforts to change these consuls/consul generals into high commissioner/ambassadors; and

(h) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b). Since January 1, 1991 Indian Missions have been opened in the following countries:-

| | |
|-------------------------|----------|
| 1. Ukraine | 08.05.92 |
| 2. Kazakhstan | 09.05.92 |
| 3. Belarus | 14.08.92 |
| 4. Israel | 15.05.92 |
| 5. Russia:- | |
| (i) CGI Vladivostock | 09.09.92 |
| (ii) CGI St. Petersburg | 13.01.93 |
| China:- | |
| CGI Shanghai | 16.11.92 |

Further the CGI at Tashkent (in Uzbekistan) was upgraded to the status of an Embassy on 13.03.92

During this period the Embassy in Mogadiscio was temporarily closed on January 8, 1991; Consulate in Basrah on January 15, 1991, the Embassy in Afghanistan on February 6, 1993 and the Embassy in Colombia was closed down on March 1, 1993. The missions in Malawi and Zaire are also slated for closure.

New missions have been opened/upgraded in the context of rapidly evolving post Cold-War international scenario with a view to strengthen the political, economic, commercial and other ties with these countries. Regarding the mis-

sions which were closed, while the Embassies in Somalia and Afghanistan and the Consulate in Basrah were closed temporarily for functional reasons, the Missions in Malawi, Colombia and Zaire are being closed down for reasons of economy.

(c) and (d) Yes Sir. statement I is placed on the Table of the House.

(e) to (h) Yes Sir. The level of diplomatic representation in these countries is regularly reviewed in the context of evolving political, economic, commercial and other requirements. Statement II indicating the latest position is placed on the table of the House.

STATEMENT

| COUNTRY | ACCREDITED FROM RESIDENT INDIAN MISSION |
|------------------------|---|
| 1. Anguilla | Trinidad & Tobago |
| 2. Antigua and Barbuda | Trinidad & Tobago |
| 3. Armenia | Ukraine |
| 4. Aruba | Venezuela |
| 5. Azerbaijan | Uzbekistan |
| 6. Bahamas | USA |
| 7. Barbados | Suriname |
| 8. Belize | Mexico |
| 9. Benin | Nigeria |
| 10. Bolivia | Peru |
| 11. Burkina Faso | Ghana |
| 12. Burundi | Uganda |
| 13. Cameroon | Nigeria |

| COUNTRY | ACCREDITED FROM RESIDENT INDIAN MISSION |
|------------------------|---|
| 14. Cape Verde | Senegal |
| 15. Caymen Islands | Jamaica |
| 16. Chad | Nigeria |
| 17. Colombia | Venezuela |
| 18. Comoros | Madagascar |
| 19. Congo | nairobi |
| 20. Costa Rica | Panama |
| 21. Djibouti | Etnboia |
| 22. Dominican Republic | Guyona |
| 23. El Salvador | Mexico |
| 24. Estonia | Finland |
| 25. Equatorial Guinea | Zaire |
| 26. ERquador | Peru |
| 27. Gabon | Angola |
| 28. Gambia | Senegal |
| 29. Georgia | Ukraine |
| 30. Guatemala | Mexico |
| 31. Grenada | Trinidad & Tobago |
| 32. Guinea | Ivory Coast |
| 33. Guinea Bissau | senegal |
| 34. Holy see | Switzerland |
| 35. Iceland | Norway |
| 36. Kirghizstan | Kazakhstan |

| COUNTRY | | ACCREDITED FROM RESIDENT INDIAN MISSION |
|---------|--------------------------------|---|
| 37. | Kiribati | New Zealand |
| 38. | Latvia | Botswana |
| 39. | Lesotho | Botswana |
| 40. | Liberia | Ghana |
| 41. | Lithuania | Poland |
| 42. | Luxembourg | Belgium |
| 43. | Macau | Hong Kong |
| 44. | Mali | Senegal |
| 45. | Maunitania | Algeria |
| 46. | Moldova | Romania |
| 47. | Montserrat | Trinidad & Tobago |
| 48. | Netherlands Antilles | Venezuela |
| 49. | Nicaragua | Panama |
| 50. | Niger | Ivory Coast |
| 51. | Palestine | Tunisia |
| 52. | Paraguay | Argentina |
| 53. | Rwand | Uganda |
| 54. | Slovak Republic | Czech Republic |
| 55. | Solomon Islands | Australia |
| 56. | St. Christopher and Nevis | Trinidad & Tobago |
| 57. | Saint Lucia | Guyana |
| 58. | St. Vincent and the Grenadines | Guyana |
| 59. | Sao Tome and Principe | Angola |

| COUNTRY | | ACCREDITED FROM RESIDENT INDIAN MISSION |
|---------|------------------------|---|
| 60 | Swaziland | Mozambique |
| 61. | Sierra Leone | Ivory Coast |
| 62. | Togo | Ghana |
| 63. | Tonga | New Zealand |
| 64. | Tuvalu | New Zealand |
| 65. | Turkmenistan | Uzbekistan |
| 66. | Turks 7 Caicos Islands | Jamaica |
| 67. | Vanuatu | Australia |
| 68. | Slovenia | Austria |
| 69. | Western Samoa | New Zealand |
| 70. | Uruguay | Argentina |

STATEMENT

| City | Country | City | Country |
|--------------------|--------------|----------------|----------------------|
| Antwerp | Belgium | Asuncion | Paraguay |
| Barcelona | Spain | dijibouti | Republic of Djibouti |
| Freetown | Sierra Leone | Cenoa | Italy |
| Ghent | Belgium | Guatemala City | Guatemala |
| Honolulu, Hawai | USA | Istanbul | Turkey |
| Izmir | Turkey | limassol | Cyprus |
| Livorno | Italy | Melbourne | Australia |
| Monrovia | Liberia | Montevideo | Uruguay |

| City | Country | City | Country |
|-----------|---------|-------------|------------------|
| Munich | Germany | New Orleans | USA Louisians |
| Ndola | Zarbia | Oleveland, | USA Ohio |
| Stuttgart | Germany | Tenerife | Spain |
| Quito | Eouador | Zurich | Switzerland |

New Electronic Exchanges in Tamil Nadu

5546. DR. SHRIMATI K.S. SOUNDARAM: Will the Minister of COMMUNITCATION be pleased to state:

(a) the places in Tamil Nadu where electronic telephone exchanges often thousand lines proposed to be set up; and

(b) the time by which these are likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM) (a) Local electronic telephone exchanges of ten thousand lines are proposed to be set up in Tamil Nadu at

- Madras
- Coimbatore

(b) These electronic exchange are expected to be commissioned during 1993-94.

Development Of Airstrips In Karnataka

5547. SHRI G. MADEGOWDA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government of Karnataka has sent any proposal to develop airstrip at

Gulbarga/Hasser/Bellary in Karnataka in order to promote tourism and

(b) if so, the steps taken/proposed to develop these airstrips?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) Development of airports and air-strips is dependant on the traffic generated from these places and also willingness on the part of airline operators to start services to these places. Airline operators have not indicated any plans to operate services to these places. National Airports Authority has no plan to upgrade these airstrips at this stage.

Power Projects By NHPC

5548. SHRI SANDIPAN BHAGWAN THOAT: Will the Minister of POWER be pleased to state the details of power projects undertaken at present by the National Hydro-electric power Corporation Indicating the estimated cost and the time by which these are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) The details of Power projects undertaken at present by the National Hydro electric power Corporation are as under:-

STATEMENT

| Sl.No. | Name of the project | Capacity (MW) | Estimated cost (Rs. crs.) | Likely date of completion |
|--------|---|---------------|------------------------------|---|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Chamera Hydro-electric project, Stage-I Himachal Pradesh | (3x180 MW) | 2290.00 | October, 1993 |
| 2. | Salal Hydro-electric Project, Stage-II J & K | (rx115 MW) | 309.00 | 1st unit completed on 31.3.1993. The other two units are likely to be completed by March, 1994. |
| 3. | Dhulhasli Hydroelectric Project, &J & K | (3x130 MW) | 2271.00 | As per turn-key contract between NHPC and French Consortium the project was to be completed by July, 1994. However, work has been suspended by the French #Consortium since August, 92 dueto some problems at the site and hey have asked for additional cost and time which is under examination. |
| 4. | Uri Hydroelectric project, J & K | (4x120 MW) | 2833.00 | As per turnkey contract between NHFC and the Swedish-British Consortium, the project is to be completed by November, 1995. |

| Sl.No. | Name of the project | Capacity (MW) | Estimated cost (Rs. crs.) | Likely date of completion |
|--------|---|---------------|------------------------------|---|
| 1 | 2 | 3 | 4 | 5 |
| 5. | Rangit Hydro-electric project, Sikkim | (60 MW) | 272.00 | September, 1996 |
| 6. | Dhauliganga Hydro-electric Project, Stage-I (UP) | (4x70 MW) | 855.00 | Due to funds constraints NHPC has not been able to commence work on the project so far. |
| 7. | Koel Karo Hydro-electric Project, Bihar. | (710 MW) | 1611.00 | Due to funds constraints NHPC has not been able to commence work on the project so far |

Foreign Missions In India

sions whenever possible.

5549. SHRIMATI DILKUMARI BHANDARI:

Will the Minister of External Affairs be pleased to state:

(a) the countries that have no embassy/high commission in the contry where India has a resident mission as on March 15, 1993;

(b) the names of countries that have no embassy/high commission in India as on March 15, 1993;

(c) whether any of these countries have approached the Government for opening/upgrading their mission in India;

(d) if so, the response of the Government to each such proposal;

(e) whether the Government propose to make any efforts to strengthen the bilateral relations with these countries; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMANKHURSHED): (a) Malta, Maldives, Jamaica, Guyana, Suriname, Uzbekistan, Kazakhstan, Belerus, Botswana, Ivory-coast, Madagascar, Malawi, Mozambique, Namibia and Saychaelles.

(b) As per statement enclosed.

(c) and (d) 1. Armenia. Whose request is being examined.

2. Namibia: The Government of India's Agreement has already been conveyed.

(e) and (f). it is the Government policy to strengthen bileteral relations with all friendly independent countries. This is done by exchange of bilateral visits and holding of discus-

STATEMENT

1. Fiji
2. Cook Islands
3. Kiribati
4. Marshall Islands
5. Nauru
6. New Caledonia
7. Papua New Guinea
8. Solomon Islanda
9. Tongo
10. Tuvalu
11. Vanuatu
12. Western Samoa
13. Maldives
14. Jamaica
15. Guyana
16. Suriname
17. Antigua & Barbuda
18. Barbados
19. Belize
20. Bolivia
21. Colombia
22. Costa Rica
23. Commonwealth of Dominica

- | | |
|------------------------------------|------------------------------|
| 24. Dominican Republic | 48. Moldova |
| 25. Ecuador | 49. Croatia |
| 26. El Salvador | 50. Bosnia-Herzegovina |
| 27. Grenada | 51. Slovenia |
| 28. Guatemala | 52. Albania |
| 29. Haiti | 53. Belarus |
| 30. Honduras | 54. Djibouti |
| 31. Nicaragua | 55. Mauritania |
| 32. Paraguay | 56. Liechtenstein |
| 33. St. Christopher and Nevis | 57. Monaco |
| 34. St. Lucia | 58. San Marino |
| 35. St. Vincent and the Grenadines | 59. Luxembourg |
| 36. Uruguay | 60. Iceland |
| 37. Uzbekistan | 61. Gibraltar |
| 38. Kazakhstan | 62. Malta |
| 39. Kyrgyzstan | 63. Benin |
| 40. Turkmenistan | 64. Botswana |
| 41. Tajikistan | 65. Burkina Faso |
| 42. Azerbaijan | 66. Burundi |
| 43. Estonia | 67. Cameroon |
| 44. Lithuania | 68. Cabo Verde Islands |
| 45. Latvia | 69. Central African Republic |
| 46. Armenia | 70. Chad |
| 47. Georgia | 71. Comoros |

72. Congo
73. Equatorial Guinea
74. Gabon
75. Gambia
76. Guinea
77. Guinea Bissau
78. Ivory-Coast
79. Lesotho
80. Liberia
81. Madagascar
82. Malawi
83. Mali
84. Mozambique
85. Namibia
86. Niger
87. Rwanda
88. Sao Tome and Prancipe
89. Seychlies
90. Sierra Leone
91. Swaziland
92. Togo
- Remarks:

(i) Most of these countries are covered concurrently by resident Indian Missions in one of the neighbouring countries with the exception of Bosnia-Herzoeqgovina. with whom diplomatic relations have not yet been established

in viwew of the crisis in that country.

(ii) Hong Kong, where India has a resident Mission, is represented in India by the U.K. Mission.

(iii) Bahrain has a Coniul General in Bombay only.

Outstanding Of Telephone Dues In Delhi And Bombay

5550. SHRI MOHAN RAWALE:
SHRI MAHESH KANODIA:

Will the minsiter of COMMUNICATIONS be pleased to state:

(a) whether a large amount of telephone dues are outstanding against telephone users in the country and particularly in MTNL;

(b) if so, the details thereof in each case against whom an amount of more than rupees one lakh is outstanding as on 31st March, 1992 indicating the outstanding dues;

(c) the outstanding amount recovered from the during January to December, 1992;

(d) the measures taken to recover the total outstanding amount; and

(e) the details or other action taken/proposed to be taken against the defaulters?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATION (SHRI SUKH RAM): (a) to (e). The information has been called for from the units and the same will be placed on the Table of the House.

Religious Propaganda By Pakistan

5551 SHRI SHRAVAN KUMAR PATEL:
Will the Minister of External Affairs be pleased to state:

(a) whether the Government are aware of the religion based propaganda by Pakistan after the Ayodhya development;

(b) if so, the specific instance of such propaganda;

(c) whether the Government have taken up this matter with Pakistan; and

(d) if so, the response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMANKHURSHEED): (a) and (b). Following developments in Ayodhya, there were strident and provocative statements by Pakistan leaders. The Pakistan National assembly and the Pakistan Senate adopted resolutions, inter alia, expressing anguish over the demolition. Pakistan also made references to minorities of India in various international fora.

(c) and (d) Government have expressed its serious objections and concern on the completely unacceptable and negatively motivated statements of Pak leaders which inflame public opinion and constitutes an interference in our internal affairs. It has been conveyed to Pakistan, both at the political and through diplomatic channels, that Pakistan has no locus standi on developments in India and provocative action and propaganda can only aggravate the situation and heighten tension between the two countries. Pakistan must abide by the provisions of the Simla Agreement and the basic principles of international relations including non interference in the internal affairs of another sovereign country.

[*Translation*]

Pepsi Foods Limited.

5552. DR. D. VENKATESWARA
RAO:
SHRI HRIKEWAL PRASAD:
SHRI MOHAMMAD ALI

ASHRAF FATMI:
SHRI RAJNATH SONKAR SHASTRI:
SHRI SANAT KUMAR MANDAL:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the terms and conditions laid down before Pepsi Foods Limited to set up its units in the country;

(b) whether the company had fulfilled all these conditions;

(c) if not, the action taken by the Government in this regard;

(d) whether a team from the Government has evaluated the export data supplied by the Pepsi Foods Limited;

(e) whether the Government have received any assurance from the company regarding plan to boost the export turnover;

(f) whether the Government have studied the plan; and

(g) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (c). The details are given in the Statement.

(d) No, Sir.

(c) No, Sir.

(f) and (g) Do not arise.

STATEMENT

(a) M/s. Punjab Agro Industries Corporation Ltd. were granted letter of intent/foreign collaboration approval (subsequently transferred in the name of M/s. Pepsi Foods Ltd.) for processing

potato/grain foods, processed fruit/vegetable products and soft drink concentrate, certain special conditions, in addition to the general conditions, were incorporated in the letter of intent/foreign collaboration approval which are as under:-

i) the turnover from soft drink concentrate manufacturing shall in no year exceed 25% of the total turnover of the company for that year;

ii) the project shall export 50% of its total turnover each year for a period of ten years from the commencement of commercial production of which 40% will be from the company's own manufactured products and 10% from 'Select List' products manufactured by others. The foreign exchange inflow shall not be less than five times the foreign exchange outflow of the project during the aforementioned ten year period.

iii) there shall be no import of proprietary ingredients to manufacture soft drink concentrate and the raw materials available within the country shall be used to the maximum extent possible. The import of any raw materials and chemicals that are not available indigenously shall be regulated by the import policy in force from time to time and no special import concessions shall be allowed.

iv) foreign brand names shall not be allowed to be used on domestic sales.

v) efforts shall be made to increase export potential and the actual export performance of the project which will include export of soft drink also.

(b) and (c). Certain alleged violations of the terms and conditions of Letter of Intent/Foreign Collaboration approval granted to the Company have been brought to the notice of the Government which are being examined in consultation with the concerned Departments/Ministers including Ministry of Law, Justice and Company Affairs and Office of the Director General, Foreign Trade, Ministry of Commerce.

[English]

Renaming Calcutta Airport

5553. SHRI CHITTA BASU: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to refer to reply Unstarred Question No. 743 given on 13.7.92 and state the progress made so far in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABIAZAD): The formal renaming of Calcutta Airport after Netaji Subhas Chandra Bose will be done after the airport is brought up to international standards. Construction of a new terminal building has been taken up as a part of this programme. Completion of the terminal building is expected in March, 1994.

Dark Area Districts In Andhra Pradesh

5554. SHRI DHARMABIKSHAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) the district-wise details of Andhra Pradesh covered under dark area by NABARD;

(b) whether there is any proposal of re-survey; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES: (SHRI P. K. THUNGON): (a) District-wise details of the areas categorised as dark by NABARD in Andhra Pradesh are given in the enclosed statement;

(b) and (c). The central Ground Water Board has carried out re-appraisal hydrogeological survey in 3 out of 28 dark talukas, viz. Dharmavararam Taluka in Anantpur

District and Chittoor and Bangarupalem Talukas in Chittoor District during 1992-93. The Board also proposes to carry out re-appraisal survey

in 2 more dark talukas, viz. Kamalapuram Taluka in Cuddapath District and Nalgonda Taluka in Nalgonda District during 1993-94.

STATEMENT

District-wise Details of the Area Categorised as Dark by Nabard in Andhra Pradesh

| S.No. | District | Blocks Categorised As Dark |
|-------|-------------|---|
| 1 | 2 | 3 |
| 1 | Anantapur | Dharmavaram |
| 2 | Chittoor | Bangarupalem Chittoor |
| 3 | Cuddapah | Kamalapuram |
| 4 | Kaanimnagar | Gangdhara Husnabad Huzurabad Sirsilla |
| 5 | Krishna | Nuziveedu Vijayawada |
| 6 | Medak | Medak Siddipet |
| 7 | Nalgonda | Chandur Nakrekal Nalgonda Yadagingutta |
| 8 | Nellone | Indukurpe Kovvur |
| 9 | Nizamabad | Bheemgal Kamareddy |
| 10 | Rengareddy | Rajendranagar |
| 11 | Warangal | Rajendranagar Jangaon Mahabubabad Mamipeda Parkal Wardhannapeta Warangal (R) Hanuma-Konda |
| Total | | 28 |

Electronics Telephone Equipments In Kerala

5555. SHRI KODIKKUNNIL SURESH: Will the Minister of COOMUNICATIONS be stated to state:

(a) whether the Government have introduced electronic equipments in Kerala for the development and expansion of telephone ex-

changes; and

(b) if so, the details thereof with type of equipments during last three years?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) Yes, Sir.

(b) Details are given in statement.

(1) Local Electronic Exchange

| S.No. | Type of Exchange | No of exchanges commissioned during | | | Total |
|-------|---------------------|-------------------------------------|-------|-------|-------|
| | | 90-91 | 91-92 | 92-93 | |
| 1. | E. 10B/RLUs | 2 | 6 | 6 | 14 |
| 2. | C-DOT DSS MAX | - | - | 1 | 1 |
| 3. | C-DOT SBM | - | 4 | 39 | 43 |
| 4. | NEAX-61S | 1 | - | - | 1 |
| 5. | ILT | 22 | 26 | 40 | 88 |
| 6. | PAM 200 ESAX | 15 | 9 | 5 | 29 |
| 7. | C-DOT 128/256 P RAX | 71 | 112 | 132 | 315 |
| 8. | MILT 64 PORT | 11 | - | 3 | 14 |
| Total | | 122 | 157 | 226 | 505 |

(2) The Digital Taxes Installed During The Past 3 Years Are as Follows:-

| | |
|---------|---|
| 1990-91 | Emakulam |
| 1991-92 | Trivandrum, Kottayam & Calicut |
| 1992-93 | Trichur, Cannanore & Pathanamthitta (C-DOT) |

Maintenance Schedules and Checks

5556. SHRI SUKHENDU KHAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of the various routine maintenance schedules and checks laid down by the DGCA for civilian aircraft operating regular sheduled srvides;

(b) whether the airtaxi operators are to comply with such maintenance schedules and checks;

(c) whether the airtaxi operators have the requisite infrastructural facilities to carry out such checks; and

(d) if so, the details of airports where such facilities have been provided for?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Routine maintenance schedules/checks are prepared by the operators based on the recommendations given in the maintenance planning documents and recommended inspection schedules of the aircraft manufacturers. These schedules/checks include routine checks, special checks and maintenance practices for the aircraft. For Indian Airlines/Air India, the schedules/checks so laid down are approved by their Quality Control Managers authorised by DGCA. For other operators, approval is given by the DGCA.

(b) DGCA approves the maintenance schedules/checks, which are required to be followed by the air taxi operators.

(c) Air Taxi operators have the requisite infrastructural facilities to carry out the checks for which they have got approval from the DGCA.

(d) Most of these facilities are located at the bases of the air taxi operators like Delhi, Bombay etc. However, major checks, for which facilities are not available with air taxi operators, are carried out at approved facilities abroad.

STD Circuits in Hill Districts U.P.

5557. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government are aware of

the unsatisfactory STD circuits from Delhi to various places at the hilly districts of Uttar Pradesh;

(b) whether any complaints have been received in this regard;

(c) if so, the details thereof; and

(d) the action taken or proposed to be taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) to (d). The information is being collected and will be laid on the Table of the House.

Speed Post Service In Gujarat

5558. SHRI N. J. RATHVA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the year in which Speed Post Service was introduced in Gujarat; and

(b) the details of districts covered under this scheme so far?

THE MINISTER OF THE STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) Speed Post Service in Gujarat was introduced in August, 1986.

(b) National/International Speed Post Service is available at Ahmedabad (including extension counter at Gandhinagar), Vadodara and Surat. In addition Limited point-to-point Speed Post Service has been provided at the following towns in Gujarat:-

- (i) Valsad
- (ii) Mehsana
- (iii) Palanpur
- (iv) Himmatnagar

- (v) Jamnagar
- (vi) Rajkot
- (vii) Surendranagar
- (viii) Bhavnagar
- (ix) Junagadh
- (x) Anand
- (xi) Vapi
- (xii) Ankleshwar
- (xiii) Gandhidham
- (xii) Ankleshwar
- (xv) Kandia Free Trade Zone

[English]

**Amendments in Indian Airlines
Operation Manual**

5559. SHRI RAM NAIK: Will the Minister of CIVIL AVIATION & TOURISM be pleased to state:

(a) whether the management of Indian Airlines has recently amended the Operation Manual;

(b) if so, the details thereof and the reasons therefor;

(c) whether the working hours have been doubled and flight and duty time limitations have been changed;

(d) if so, the reasons therefor;

(e) whether the concerned employees were consulted before above amendments; and

(f) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No, Sir.

(b) Does not arise

(c) No, Sir.

(d) to (f) Do not arise.

**Assistance for Setting up of Food
Processing Units in Assam.**

5560. SHRI UDDHAB BARMAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the State Government of Assam has sought any assistance from the Union Government for the setting up of the food processing units in the State;

(b) if so, the details thereof; and

(c) the assistance provided by the Union Government, so far?

THE MINISTER OF STATE OF THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGI): (a) to (c). The details of the proposals received from the state Government of Assam and the assistance provided is given in the Statement.

STATEMENT

| Sl.No. | Name of the Project | Location & capacity. | Grant amount given |
|---------|--|--|--|
| 1 | 2 | 3 | 4 |
| 1991-92 | | | |
| 1. | Sheep and Goat Meat Processing Plant at Guwahati by Assam Livestock & Poultry Corporation Limited, Guwahati with Goat Breeding Farm. | At Guwahati. Capacity 1500-2000 animal per day for Goat & Sheep meat | Rs. 50.00 lakhs as equity and Rs. 40.00 lakhs as grant in aid and Rs. 50,000 for Report. |
| 2. | Poultry Processing Plant Assam by Assam Livestock & Poultry Corporation Limited. | At Guwahati. Capacity 4000 birds/day | Rs. 62..5 lakhs as equity, Rs. 25.00 lakhs as loan & Rs. 50,000 for detailed Report. |
| 3. | Pork Processing Plant Guwahati, Assam Livestock & Poultry Corporation Limited | At Guwahati. Capacity 100 pigs/day. Report. | Rs. 100.00 lakhs as equity and Rs. 50.000/- for detailed Report. |

| Sl.No. | Name of the Project | Location & capacity. | Grant amount given |
|--------|---|---|--------------------|
| 1 | 2 | 3 | 4 |
| | 1992-93 | | |
| 1. | For preparation of Feasibility Report Plant, Nazira. | Techno-Economic for Pork Processing | Rs. 0.75 lakhs |
| 2. | For preparation of Processing Plant, Report | Sheep and Goat meat Tejpur feasibility | Rs. 0.75 lakhs |

Discontinuation Of Vayudoot Services In Assam

5561. SHRI PROBIN DEKA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Vayudoot has discontinued services between Guwahati and Tezpur and North Lakhimpur;

(b) if so, the reasons therefore; and

(c) the likely date resumption of these services?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c). Vayudoot services between Guwahati and Tezpur and North Lakhimpur were discontinued due to operation and commercial consideration. Vayudoot has no immediate plans to restore these services.

Telcom Projects in Eighth Plan

5562. SHRI SYED SHAHABUDDIN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total outlay on telecommunications projects during the Eighth Five Year Plan;

(b) the envisaged expenditure on purchase of foreign equipment and technology in implementing the above mentioned projects;

(c) the total quantum of financial assistance expected or agreed to by the World Bank for the Eighth Five Year Plan; and

(d) whether the procurement of equipment financed by the World Bank has to be based on international bidding?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHAM): (a) The Planning Commission has ap-

proved an amount of Rs. 23946 crore against the projected requirements of Rs. 40,555 crore permitting the Department to raise the additional resources through other means of financing like leasing finance.

(b) DOT proposes foreign component of Rs. 569 crore in the Eighth Five Year Plan;

(c) It is expected to get an assistance of Rs. 65 crore from the World Bank during the Eighth Five Year Plan;

(d) Yes Sir.

Energy Saving Programme

5563. SHRI HARIS NARAYAN PRABHU ZANIYE: Will the Minister of POWER be pleased to state:

(a) the details of the achievements of Indo-European community cooperation programme in the field of energy saving since its launching and the investment made so far thereon;

(b) whether a comprehensive energy saving programme has also been started by Indo-European community or Eighth Five Year Plan; and

(c) if so, the targets set and the achievement made so far?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) The Energy Bus Project was undertaken under the Indo-European Community memorandum of understanding on energy conservation. Energy audit studies undertaken under this project has identified energy saving potential of around Rs. 1500 lakhs per annum. The Government of India's investment upto February, 1993 on Indo-EC Energy Bus Programme was Rs. 107.29 lakhs. Contribution of European Community was in kind only.

(b) No. Sir.

(c) Does not arise.

Development in South Africa

5564. SHRI BOLLABULLIRAMAIAH: Will the Minister of External Affairs be pleased to state:

(a) whether any official level discussion was held with UK on developments in South Africa during March, 1993;

(b) if so, the outcome thereof;

(c) whether any agreement has been reached between the two countries in this regard; and

(d) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b). Secretary level discussions were held in March 1993 between India and the United Kingdom as part of bilateral consultations. The discussions included developments in Africa, including South Africa. The discussions led to a useful exchange of views on the latest events in South Africa.

(c) No, Sir.

(d) Does not arise.

Promotion of Island Tourism in Andhra Pradesh

5565. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether any survey has been made to assess the tourism potential of the islands like 'Edurumondi' and others lying off the mouth of Krishna River in Andhra Pradesh;

(b) whether the Government of Andhra Pradesh has submitted any proposals for the

development of these island tourism; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No such survey has been conducted by the Central Government.

(b) No, Sir.

(c) Does not arise.

Telephone to Hospitals in M.P.

5566. SHRI MAHINDRA KUMAR SINGH THAKUR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the telephone facilities have been provided to all the hospitals in Madhya Pradesh;

(b) if not, the reasons therefor; and

(c) the time by which these facilities are likely to be provided?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHAM): (a) Yes, Sir. The telephones have been provided to the Hospitals as per demand.

(b) and (c). Do not arise.

Rejoining of Indian Airlines by Engineers and Pilots

5568. SHRI YASHWANTRAOPATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether some of the engineers and pilots who had resigned Indian Airlines to join private airlines have applied for rejoining the Indian Airlines;

(b) whether the Government are taking

them back; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Two pilots who resigned in 1992, applied for rejoining Indian Airlines. No such request has been received from Engineers who have resigned from Indian Airlines.

(b) and (c). Indian Airlines has decided to take such pilots as fresh entrants. Neither of them has reported for duty.

[English]

Flying Allowance to IA Pilots

5569. SHRI G. MADEGOWDA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the names of the neighbouring countries

connected with Indian Airlines flights;

(b) the present rate of flying allowance given to IA pilots;

(c) whether there is any proposal to increase the flying allowance to these pilots; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) The neighbouring countries connected by Indian Airlines flights are: Pakistan, Bangladesh, Nepal, Sri Lanka, Maldives, Afghanistan, Thailand, Singapore and Sharjah.

(b) The rates of flying allowance presently applicable to the pilots for operation to the above mentioned countries are given in the Statement.

(c) and (d). No final decision to make any change in existing rates of allowance for operation to neighbouring countries has yet been taken.

STATEMENT

Amount of Allowances Paid on Flights to Neighbouring Countries

| Sl.No. | Countries | Pilots | | | | | First Officers |
|--------|------------|---------------------------|--|------------------|------------|------------|----------------|
| | | Check Pilots Examiners | Commanders with 500 hrs. Experience | Other Commanders | Captains | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | |
| 1. | Pakistan | Rs. 805 | Rs. 815 | Rs. 690 | Rs. 630 | Rs. 468 | |
| 2. | Nepal | Rs. 865 | Rs. 815 | Rs. 690 | Rs. 630 | Rs. 468 | |
| 3. | Sri Lanka | Rs. 865 | Rs. 815 | Rs. 690 | Rs. 630 | Rs. 468 | |
| 4. | Bangladesh | Rs. 865 | Rs. 815 | Rs. 690 | Rs. 630 | Rs. 468 | |
| 5. | Maldives | Rs. 805 | Rs. 815 | Rs. 690 | Rs. 630 | Rs. 468 | |
| 6. | Thailand | Bhat 1469 | Bhat 1392 | Bhat 1200 | Bhat 1108 | Bhat 819 | |
| 7. | Singapore | S\$ 118 | S\$ 118 | S\$ 118 | S\$ 118 | S\$ 103.74 | |
| 8. | Sharjah | ADH 314.85 | ADH 314.85 | ADH 314.85 | ADH 314.85 | ADH 276.25 | |

International Film Festival

5570. SHRI K.H. MUNIYAPPA:
SHRI C. P.
MUDALAGIRIYAPPA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of the films proposed to be telecast by the Delhi Doordarshan on the National Network out of the films shown in the 24th International Film Festival:

(b) whether the Government propose to telecast all the films on the national network of Delhi Doordarshan; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): (a) to (c). Out of the films shown in the 24th International Film Festival of India (IFFI), Doordarshan has already telecast the following seven films during January, 1993 in the national network:

1. Autumn Moon
2. On Earth as In Heaven
3. Anna Goldin - The Last Witch
4. Five Girls and a Rope
5. Ingalo
6. The Light in the jungle
7. The Nun and the Bandits

Telecast of other films shown in the 24th IFFI would depend upon the receipt of offers for telecast from the producers/right holders and approval by the Selection Committee.

Grounding Of Aircraft

5571. SHRI SHRAVANKUMAR PATEL:
Will the Minister of CIVIL AVIATION & TOURISM be pleased to state:

(a) the estimated loss incurred on account of depreciation grounded aircraft for Indian Airlines during the recent strike of Indian Airlines Pilots; and

(b) the steps taken during the strike period for the optimal utilisation of existing aircraft fleet?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) The financial impact of depreciation for reduced flying hours during the strike period is estimated at Rs. 16 crores.

(b) During the period of strike, Indian Airlines operated a contingency schedule with curtailed capacity based on availability of the crew.

Viability of TU-154 Aircraft

5572. DR. AMRIT LAL KALIDAS
PATEL:
DR. LAXMINARAYAN
PANDEYA:

Will the minister of CIVIL AVIATION & TOURISM be pleased to state:

(a) whether attention of the Government has been drawn to the news-item appearing in the Statesman dated January 10, 1993 regarding leasing of TU-154 aircraft from Uzbekistan Airways;

(b) if so, the facts thereof and the follow-up action after each such occasion;

(c) whether hard currency was paid for per hour flight;

(d) whether the rate was determined after calling tenders;

(e) whether all the necessary safety precautions and checks including those of insurance were taken for each of flights;

(f) if so, the details thereof and if not, the reasons therefor and

(g) the manner in which the fuel consumption of these aircraft compare with other similar aircraft?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) yes Sir.

(b) After accident to a TU-154 aircraft leased from M/s Uzbekistan Airways at Delhi airport on 9.1.1993, it was decided not to operate these aircraft.

(c) Yes, Sir.

(d) Indian Airlines had negotiated the rates and found them competitive compared to other offers for wet leased aircraft.

(e) and (f). While Indian Airlines took necessary insurance cover for third party liabilities, the lessor had insured the aircraft and the crew. The leased aircraft were registered in their respective countries and had their certificate of Airworthiness.

(g) The fuel consumption of TU-154 (164 seater) was approximately 7.5kl/hr as against 3.2kl/hr for Airbous A-320's (168 seater) and 3.7kl/her in the case of B-737's (126seater) aircraft in the fleet of Indian Airlines.

Improvement Of Telephone Services- In Sikkim

5573. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of COMMUNICATION be pleased to state:

(a) whether any time bound programme has been formulated for improvement of telephone service in Sikkim and particular in Gangtok;

(b) If so, the details and criteria thereof;

(c) whether all district headquarters have been linked with S.T.D. facility;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the time by which the STD facility is likely to be provided in all the remaining headquarters?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHAM): (a) Yes, Sir.

(b) Out of 15 telephone exchanges at Sikkim, 12 Nos. have already been converted to electronic system. The development programme has been chalked out for different exchanges in Sikkim including Gangtok during 8th Five Year Plan- as per Statement

(c) and (d). Yes Sir,

All the 4 district headquarters of Sikkim have been linked with the STD facility.

(e) and (f). Do not arise.

STATEMENT

| Sl. No. | Presenty Status of Exchange | 1992-93 | 1993-94 | 1994-95 | 1995-96 | '96-97 |
|---------|-----------------------------|---------|------------|-----------|-----------|--------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Gangtok ILT-2048 | . | C-MAX-25 K | . | . | . |
| 2. | Singtom C-DOT 256 P | . | ILT-512 | . | . | . |
| 3. | Gayzing C-DOT 256 P | . | C-DOT-512 | . | . | . |
| 4. | Nayabazar C-DOT-256P | . | C-DOT-512 | . | . | . |
| 5. | Sombaria SS3 (25L) | MILT-64 | . | . | C-DOT-128 | . |
| 6. | Soreng SS3 (25L) | MILT-64 | . | . | C-DOT-128 | . |
| 7. | Mangan C-DOT-128P | . | . | C-DOT-256 | . | . |
| 8. | Melli SS3 (25L) | MILT-64 | . | . | . | . |
| 9. | Namche C-DOT-128P | 2xC-128 | . | . | . | . |

**Purchase Of Helicopter By Pawan
Hans Limited**

5574. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Union Government have approved the purchase of a 'Bell' helicopter by the Pawan Hans Limited;

(b) if so, the basis for selection of this helicopter;

(c) the number of Westland helicopters grounded so far and since when; and

(d) the loss incurred thereon?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Government have approved the purchase of light single engine 5-6 seater turbine helicopter.

(b) An Evaluation Committee set up with the approval of Board of Directors of Pawan Hans Limited evaluated three types of helicopters and keeping in view the operational as well as charterer's requirement in terms of performance, recommended the purchase of BELL 206 L4 helicopter.

(c) Nineteen Westland-30 helicopters have been grounded since 9th February, 1991.

(d) The loss incurred since the grounding of Westland and till 31st March, 1993 is Rs. 40.50 crores.

Scanty Rain In Gujarat

5575. SHRIN. J. RATHVA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of reservoirs in Gujarat where the Level of Water is low due to scanty of

rain;

(b) the locations of such reservoirs;

(c) the assistance provided to Gujarat in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b). Gujarat Government has reported that there has been good rainfall during this year and water level is low in 58 reservoirs only out of 141 reservoirs in the State. District-wise distribution of reservoirs with low water level is as under:-

| <i>District</i> | <i>No. of Reservoirs</i> |
|-----------------|--------------------------|
| Ahmedabad | 1 |
| Banaskantha | 1 |
| Bharuch | 2 |
| Panchmahal | 8 |
| Sabarkantha | 7 |
| Surat | 1 |
| Vadodara | 2 |
| Kutch | 3 |
| Amreli | 6 |
| Bhavnagar | 10 |
| Jamnagar | 8 |
| Junagadh | 6 |
| Rajkot | 3 |
| Total | 58 |

(c) and (d) The Central Government released an amount of Rs. 63.75 crores during the year 1992-93 and Rs. 15.9375 crores on 1st April, 1993 for 1993-94 towards its share in the Calamity Relief Fund in Gujarat constituted for meeting the situation arising out of natural calamities.

Expansion of Air Station

5576. SHRI DHARMABHIKSHAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to

upgrade the capital stations and expansion of AIR Stations in the Eighth plan period; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) and (b). There is no such scheme of AIR in the Eighth Five Year Plan. However, details regarding AIR's ongoing/proposed schemes at some of the capital stations of various States/Union Territories in the country are indicated in the Statement.

STATEMENT

| S.No | State/U.T | Capital | Schemes |
|------|-------------------|-----------|---|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | Hyderabad | <p>a) Upgradation of 10 KW SW Tr. to 50 KW SW Tr.</p> <p>b) Upgradation of 50 KW MW Tr. to 2x100 KW MW Tr.</p> <p>c) Provision of Pmt. Type IV (R) Studios.</p> |
| 2. | Arunachal Pradesh | Itanagar | <p>a) Installation of 50KW SW Tr.</p> <p>b) Installation of 100 KW MW Tr. Type 1(R) St. and S/Qtrs.</p> |
| 3. | Assam | Guwahati | <p>a) Upgradation of 50KW MW Tr. to 100 KW Mw Tr.</p> <p>b) Expansion of National Channel (2x3 KW FM Tr.)</p> <p>c) Expansion of commercial channel (2x5 KW FM Tr & Studios).</p> |

| S.No | State/U.T | Capital | Schemes |
|------|------------------|------------|---|
| 1 | 2 | 3 | 4 |
| 4. | Goa | Panaji | d) Refurbishing of Studios. a) provision of Type III (R) St. b) Upgradation of 5 KW MW Tr. to 2x10 KW MW Tr. (VB Service) |
| 5. | Gujarat | Ahmedabad | a) Replacement of 1 KW MW Tr. with 2x5 KW FM Tr. (VB). |
| 6. | Himachal Pradesh | Simla | a) Upgradation of 2.5 KW Sw Tr. to 50 KW SW Tr. |
| 7. | Jammu & Kashmir | Srinagar | a) Upgradation of 1 KW MW Tr. to 10 Kw MW Tr. |
| | | Jammu | a) Replacement of 1 Kw Mw Tr. to 3 KW FM Tr. (Yuv Vani) b) Expansion of Commercial Channel (2x5 KW FM Tr. & Studios). |
| 8. | Kerala | Trivandrum | a) Installation of a New 50 KW SW Tr. b) Provision of Type IV (R) Studio. |

| S.No | State/U.T | Capital | Schemes |
|------|----------------|---------|--|
| 1 | 2 | 3 | 4 |
| 9. | Madhya Pradesh | Bhopal | <p>c) Replacement of 1 KW MW Tr. with 2x3 KW FM Tr. (VB).</p> <p>a) Upgradation of 10 KW Sww Tr. to 50 Kw SW Tr.</p> <p>b) Upgradation of 1 KW SW Tr., to 50KW SW Tr.</p> |
| 10. | Maharashtra | Bombay | <p>a) Upgradation of 10 KW SWw Tr. to 50KW Mw Tr.</p> <p>b) Modernisation & Refurbishing of Studios.</p> <p>c) Installation of Multitrack Recording St. & Stero Transmission (2x5 KW FM Tr.)</p> |
| 11. | Manipur | Imphal | a) Installation of a new 50 KW SW Tr. |
| 12. | Mizoram | Aizawl | a) Replacement of existing 10 KW Sw Tr. with another 10 Kw Sw Tr. |
| 13. | Nagaland | Kohima | a) Replacement of 2 Kw SW Tr. with 50 KW Sw Tr. |
| 14. | Rajasthan | Jaipur | a) Installation of 50 KW SW Tr. at Jaipur. |

| S.No | State/U.T | Capital | Schemes |
|------|-------------|----------|---|
| 1 | 2 | 3 | 4 |
| 15. | Sikkim | Gangtok | a) Installation of New 10 KW SW Tr. |
| 16. | Tamil Nadu | Madras | a) Upgradation of 2.5 Kw Mw Tr. to 20 Kw Mw Tr. b) Upgradation of 10 KW SWw Tr. to 50 KW Sw Tr. c) INTRODUCTION of Multitrack Recording St. & Stereo Transmission (2x5 KW FM Tr.) d) Expansion of National Channel (2x5 KW FM Tr.) e) Studios for national Channel. |
| 17. | Tripura | Agartala | a) Replacement of 20 KW MW Tr. with 2x10 KW MW Tr. |
| 18. | West bengal | Calcutta | a) Upgradation of 10 KW SW Tr. to 50 Kw Sww Tr. b) Replacement of 20 KW MW Tr. with 20 KW MW Tr. |

| S.No | State/U.T | Capital | Schemes |
|------|-------------|------------|--|
| 1 | 2 | 3 | 4 |
| 19. | Chandigarh | Chandigarh | a) Installation of 3 KW FM Tr. |
| 20. | Daman & Diu | Daman | a) Local Radio Station at Daman (3KW FM Tr., MP St. & S/Qtrs.) |
| 21. | Delhi | Delhi | a) Upgradation of 10 KW SW Tr. to 50 KW SW Tr. b) Refurbishing and Modernisation of existing studios at Delhi. c) Provision for Pmt. Building for ESD/NSD. d) Upgradation of Tr. from 10 KW MW Tr. (VB) to 2x10 KW MW Tr. e) Installation of 2x10 KW MW Tr. at Delhi for expansion of National Channel coverage. f) Installation of 2x5 KW FM Tr. at Delhi for Stereo Transmission. |

| S.No | State/U.T | Capital | Schemes |
|---------|-------------------------------|----------------|---|
| 1 | 2 | 3 | 4 |
| 22. | Lakshadweep & Minicoy Islands | Kavarati | a) 1 KW MW Tr. |
| 23. | Pondicherry | Pondicherry | a) Upgradation of 1 KW MW Tr. to 2x10 KW MW Tr. |
| Legend | | | |
| KW | . | Kilo Watt | . |
| MW | . | Medium Wave | |
| SW | . | Short Wave | |
| Tr. | . | Transmitter | |
| Pmt. | . | Permanent | |
| S/Qtrs. | . | Staff Quarters | |

| S.No | State/U.T | Capital | Schemes |
|------|------------|------------------------|---------|
| 1 | 2 | 3 | 4 |
| | VB Service | Vividh Bharati Service | |
| | MP St. | Multi-purpose Studios. | |

Post & Telegraph Offices In Assam

5577. SHRI UDDHAB BARMAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of posts and telegraph offices set up so far;

(b) the number of posts and telegraph offices proposed to be set up in Assam during 1993, district-wise and

(c) the funds, if any, allocated for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHAM RAM) (a) POST OFFICE: The total number of post offices set up so far in Assam is 3770.

TELEGRAPH OFFICE: The number of Telegraph offices set up in Assam is 478.

(b) POST OFFICE: It is proposed to open 25 extra departmental branch post offices and 3

departmental sub post offices during 1993-94, targets are fixed under Annual Plans and Financial Year-wise. The district-wise details of post offices proposed to be set up during 1993-94 are given in Statement

TELEGRAPH OFFICE: It is proposed to set up 5 telegraph offices in Assam during the year 1993 in the following districts:-

| | | |
|----|--------------------|---|
| 1. | Kokrajhar | 1 |
| 2. | Darrang | 1 |
| 3. | North Cachar Hills | 1 |
| 4. | Karbi-Anglong | 2 |

(c) POST OFFICE: The funds earmarked for this purpose is Rs. 2.26 lakhs.

TELEGRAPH OFFICE: Allotment of funds is included in the consolidated allotment for Telecommunications for the purpose.

STATEMENT

| Sl.No. | Name of District | Number of Post Offices Proposed to be opened during 1993-94 | |
|--------|------------------|---|-------|
| | | B.O.* | S.O.* |
| 1. | Barpata | 1 | - |
| 2. | Bongaigaon | 1 | - |
| 3. | Cachar | 1 | - |
| 4. | Darrang | 1 | 1 |
| 5. | Dhubri | 1 | - |
| 6. | Dhemaji | 1 | - |
| 7. | Dibrugarh | 1 | - |
| 8. | Goalpara | 1 | - |

| Sl.No. | Name of District | Number of Post Offices Proposed to be opened during 1993-94 | |
|--------|------------------|--|-------|
| | | B.O.* | S.O.* |
| 9. | Golaghat | 1 | - |
| 10. | Hailakandi | 1 | - |
| 11. | Jorhat | 1 | - |
| 12. | Kamrup | 2 | - |
| 13. | K. Anglong | 1 | - |
| 14. | Kokrajhar | 1 | - |
| 15. | Karimaganj | 1 | - |
| 16. | Marigaon | 1 | - |
| 17. | Nalbari | 2 | - |
| 18. | Nawgaon | 1 | - |
| 19. | N.C. Hills | 1 | - |
| 20. | N.L. Pur | 1 | - |
| 21. | Sibsagar | 1 | - |
| 22. | Sonitpur | 1 | - |
| 23. | Tinsukia | 1 | - |
| Total | | 25 | 3 |

B.O. * Stands for Branch Post Office

S.O. * Stands for Sub Post Office

Water Level In Gangetic Plains

5578. SHRI SYED SHAHABUDDIN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the average level of water table in the

Gangetic plains measured from the main sea level;

(b) whether there has been a substantial drop of this level during the last ten years;

(c) if so, the quantum of the drop;

(d) whether the ground water reserves in Gangetic valley have been scientifically estimated; and

(e) whether the optimum utilisation rate has been determined?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTRY OF STATE IN MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) The water table ranges from 1 metre to about 250 metres above mean sea level in the Gangetic Plain.

(b) and (c). Fall of more than 4 meters in ground water level between 1981-90 has been observed in localised pockets of Ganga basins.

(d) Yes Sir,

(e) the level of ground water utilisation for irrigation in Ganga basin is about 30.69 percent.

Adventure Tourism

5579. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the estimates of Indian and foreign tourists undertaking adventure tours of Himalaya during each of the last three years;

(b) the details of facilities presently being provided and plans for the upgradation of facilities during the Eighth Five Year Plan;

(c) the details of policy decisions taken/proposed to ensure private participation and foreign investment to make adventure tourism in Himalayan ranges more attractive and eco-friendly; and

(d) the details of proposals received/finalised so far in this regard?

THE MINISTER OF CIVIL AVIATION AND

TOURISM (SHRI GHULAM NABI AZAD): (a) Relevant statistics regarding the estimates of Indian and foreign tourists undertaking adventure tours of Himalaya are not maintained separately by the Department of Tourism.

(b) For promotion of adventure tourism, the Central Government provides financial assistance to State Governments for purchase of various adventure sports equipment. Facilities for the stay and transportation of tourists have also been provided through central financial assistance for constructing tourist lodges, developing camping sites, purchasing coaches etc. The National Action Plan for Tourism also envisages development as well as upgradation of facilities in specified circuits in the Himalayan region.

(c) and (d). In order to encourage both domestic and foreign private investment for accelerated growth of tourism, Government is giving tax concessions in setting up hotels in hilly areas including the Himalayas. Customs duty concessions have been extended to recognised hotels and travel agents, tour operators etc. for import of various adventure sports equipment. Based on specific proposals from State Governments and also on inter-se priorities and availability of funds, the Central Government is giving financial assistance to the State Government, including the Himalayan States for purchase of adventure sports equipment for trekking, skiing and mountaineering.

Telephone Exchanges In A.P.

5580. SHRI BOLLA BULLI
RAMATAH:
DR. VENKATESWARA RAO:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a new electronic telephone exchange was set up in Andhra Pradesh by Anrich;

(b) if so, the extent of its success;

(c) whether the Union Government have considered any scheme for setting up of another such exchange in the State; and

(d) if so, the decision taken in this regard and the time by which it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) No, Sir.

(b) to (d) Do not arise in view of answer to (a) above.

Chandrapur-Guwahati Transmission Line

5581. SHRI PROBIN DEKA: Will the Minister of POWER be pleased to State:

(a) whether a scheme submitted by the Government of Assam for construction of 220 KV D/C Chandrapur-Guwahati power transmission line is pending for approval with the Union Government;

(b) if so, the details thereof; and

(c) the action proposed to be taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU) (a) No, Sir. The Chandrapur-Guwahati 220 KV D/C line, which was a part of Fifth Five Year Plan Transmission Scheme of Assam has already been completed.

(b) and (c) Does not arise.

[Translation]

Digging Of Wells By Central Underground Water Board In M.P.

5582. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of WATER RESOURCES be pleased to state:

(a) the district-wise details of wells dug in Madhya Pradesh by the Central Underground Water Board;

(b) whether the Government propose to undertake digging of more such wells in the near future and if so, the details thereof, and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) District-wise details of the boeholes drilled by the Central Ground Water Board in Madhya Pradesh upto March 1992 are mentioned in the enclosed statement.

(b) The Board tentatively propose to drill 117 boreholes including 50 exploratory wells in the State during 1993-94.

(c) Does not arise.

Programmes On Aids On Electronics Media

5583. SHRI YASHWANTRA PATIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have broadcast/telecast programmes to make the people aware of the dangers of AIDS on Akashvani and Doordarshan; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): (a) Yes, Sir.

(b) All India Radio and Doordarshan are regularly broadcasting/telecasting programmes on prevention of AIDS, as part of their health education programmes by employing different

formats, like features/talks/spots/quickies/interviews etc.

public;

[English]

Celebration Of Fairs And Festivals in Karnataka

5584. SHRI G. MADEGOWDA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state, the details of financial assistance given to Karnataka for the celebration of different fairs and festival during each of the last three years?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): The financial assistance given to Karnataka State Government for celebration of different fairs and festivals is given below:-

| S.No. | Year | Name of Festival | Amount |
|-------|---------|--------------------|--------|
| 1. | 1990-91 | Bijapur | 7.22 |
| 2. | 1991-92 | Dussehra and Hampi | 8.00 |
| 3. | 1992-93 | Goorg | 3.32 |

Performance Of Private Aviation Companies

5585. SHRI SHRAVAN KUMAR PATEL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether during the period of the recent strike of the Indian Airlines pilots, the Air-taxi-operators were sought and given certain facilities to cope with the air traffic demands of the

(b) if so, the details in this regard; and

(c) the extent to which the Air-taxi services succeeded in coping with the public needs?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No, Sir.

(b) Does not arise.

(c) The air taxi operators, provided air services on routes, where there was heavy demand.

Newspapers Published From Gujarat

5586. SHRI N.J. RATHVA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

The names of the weekly, fortnightly and monthly magazines published from Vadodara, Bharuch and Panchmahal districts of Gujarat with the number of copies being published, separately?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): The information is given in the statement.

STATEMENT

List of Weekly, Fortnightly and Monthly magazines from Vadodara, Bharuch and Panchmahal districts in Gujarat registered with RNI as on 31.12.1992.

| S.No. | Name | No. of copies published. |
|-------|------|--------------------------|
|-------|------|--------------------------|

VADODARA

WEEKLY

| | | |
|----|-------------------------------|----|
| 1. | Arya Sandesh, Gujarati | NS |
| 2. | Chhota Udepur Times, Gujarati | NS |

| <i>S.No.</i> | <i>Name</i> | <i>No. of copies published.</i> |
|--------------|-------------------------------|---------------------------------|
| 3 | Chitra, Gujarati | 1864 |
| 4. | Cinema samachar, Gujarati | NS |
| 5. | Dhanakar, Gujarati | NS |
| 6. | Fatteh, Gujarati | NS |
| 7. | Gram Santri, Gujarati | 1950 |
| 8. | Gujarat Darpan, Gujarati | 2529 |
| 9. | Imarat, Gujarati | NS |
| 10. | Jai Ghoshana, Gujarati | NS |
| 11. | Lok Bhoomi, Gujarati | NS |
| 12. | Lok Yug, Gujarati | 16498 |
| 13. | Nav Bharat Samachar, Gujarati | NS |
| 14. | Nayay, Gujarati | NS |
| 15. | Praja Sattak, Gujarati | NS |
| 16. | Praja Sathi, Gujarati | NS |
| 17. | Prenana Patriks, Gujarati | 1920 |
| 18. | Raj Mitra, Gujarati | NS |
| 19. | Saad, Gujarati | NS |
| 20. | Samayani Kooch, Gujarati | NS |
| 21. | Swadhin Gujarati | NS |
| 22. | Virat Kranti, Gujarati | NS |
| 23. | Vatapadra vartman, Gujarati | NS |
| 24. | Vuda Samachar, Gujarati | NS |
| 25. | Yatrik, Gujarati | NS |

| <i>S.No.</i> | <i>Name</i> | <i>No. of copies published.</i> |
|--------------|--|---------------------------------|
| 26. | Gujarat Government Gazette, Multilingual | NS |
| FORTNIGHTLY | | |
| 1. | Cultural India, English | NS |
| 2. | Arya Prakash, Gujarati | NS |
| 3. | Bhandut Sance, Gujarati | NS |
| 4. | Bhoomi Putra, Gujarati | 4165 |
| 5. | Majoor Patika, Gujarati | NS |
| 6. | Matdar, Gujarati | NS |
| 7. | Sadvipra, Gujarati | NS |
| 8. | Shikshan Sandesh, Gujarati | NS |
| 9. | Shri Akasher Purushottam Satsang Patrika, Gujarati | NS |
| 10. | Aydyogic Vapal samachar Bilingual | NS |
| 11. | Mazdoor Samaj, Bilingual | NS |
| MONTHLY | | |
| 1. | Engineering Industries and Trade Journal, English | NS |
| 2. | Indian Export Trade Journal, English | 1000 |
| 3. | Medicine and Surgery, English | NS |
| 4. | National Labour Review, English | NS |
| 5. | Selection, English | NS |
| 6. | Story of Elements, English | NS |
| 7. | Bharat Swar, Hindi | NS |
| 8. | Acharya Shri Vallabha Gujarati | NS |
| 9. | Bal Mitra, Gujarati | NS |
| 10. | Dharma Darshan, Gujarati | NS |

| <i>S.No.</i> | <i>Name</i> | <i>No. of copies published.</i> |
|--------------|------------------------------------|---------------------------------|
| 11. | DharmaDhani, Gujarati | NS |
| 12. | Gyan Jyot, Gujarati | NS |
| 13. | Gulab, Gujarati | NS |
| 14. | Jan Arogya, Gujarati | NS |
| 15. | Kirpal Vachan, Gujarati | NS |
| 16. | Kishan Jyot, Gujarati | NS |
| 17. | Krisi Jivan, Gujarati | NS |
| 18. | Madhyamik Bulletin, Gujarati | |
| 19. | Musafar Mitra, Gujarati | NS |
| 20. | Nootan Shikshan, Gujarati | NS |
| 21. | Pustakalaya, Gujarati | NS |
| 22. | Reshma, Gujarati | NS |
| 23. | Sampark, Gujarati | NS |
| 24. | Sushrut, Gujarati | NS |
| 25. | Vishav Manav, Gujarati | NS |
| 26. | Vishwa Samyawadi Darshan, Gujarati | NS |
| 27. | Vyayam, Gujarati | NS |
| 28. | Sangeetha, Sindhi | 17988 |
| 29. | G.E.B. News, Bilingual | NS |
| 30. | Laghu Udyog Mitra, Bilingual | NS |
| 31. | Lion, Bilingual | NS |
| 32. | Seed News, Bilingual | NS |
| 33. | Anugraha, Multilingual | NS |

| <i>S.No.</i> | <i>Name</i> | <i>No. of copies published.</i> |
|--------------|--------------------------------|---------------------------------|
| 34. | Atma Jyoti, Multilingual | NS |
| 35. | Diabetes Sandesh, Multilingual | NS |
| 36. | Seeds Report, Multilingual | NS |
| 37. | Vadodara Vikas, Multilingual | NS |

BHARUCH**WEEKLY**

| | | |
|----|----------------------------|-------|
| 1. | Broach Samachar, Gujarati | NS |
| 2. | Broach Sandesh, Gujarati | NS |
| 3. | Guarat Prabha, Gujarati | 11870 |
| 4. | Jan Sevak, Gujarati | NS |
| 5. | Kaubhand Prakash, Gujarati | NS |
| 6. | Satyakam, Gujarati | 1866 |
| 7. | Upvan, Gujarati | NS |

FORTNIGHTLY

| | | |
|----|----------------------------|-----|
| 1. | Bharuch Varatman, Gujarati | NSs |
| 2. | C.L.D., Gujarati | NS |
| 3. | Path Darshak, Gujarati | NS |

MONTHLY

| | | |
|----|------------------------------|------|
| 1. | Narmada Kruti Parivar, Hindi | 5000 |
| 2. | Bahwadi, Gujarati | NS |
| 3. | Khatoon, Gujarati | NS |
| 4. | Kutch Vikas, Gujarati | NS |
| 5. | Marg Sangini, Gujarati | NS |

| <i>S.No.</i> | <i>Name</i> | <i>No of copies published.</i> |
|--------------------|---------------------------------------|--------------------------------|
| 6. | Narmada Kisan Parivar Patra, Gujarati | 27000 |
| 7. | Shikshak Sathi, Gujarati | NS |
| 8. | Survey Samachar, Gujarati | NS |
| PANCHMAHAL | | |
| WEEKLY | | |
| 1. | Gurjar Sandesh, Gujarati | NS |
| 2. | Jai Panch Mahal, Gujarati | NS |
| 3. | Panch Mahals Reviews, Gujarati | NS |
| 4. | Uday, Gujarati | NS |
| FORTNIGHTLY | | |
| NIL | | |
| MONTHLY | | |
| 1. | Karmoin, Gujarati | NS |

NS-Not supplied by the Publisher

Balakati Thermal Plant In Assam

5587. SHRI UDDHAB BARMAN: Will the Minister of POWER be pleased to state:

(a) the per unit power generations cost and the plant load factor at present at the Balakati thermal power station in Assam;

(b) whether the power station has been suffering from acute shortage of coal supply for a long period;

(c) if so, the details of demand and supply of coal during each of the last three years; and

(d) the steps taken by the Government for

the regular supply of coal there?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) The per unit generation cost of Salakati (bongaigaon) Thermal Power Station (4x60MW) of Assam State Electricity Board (ASEB) was 262.07 paise per kilo watt hour for 1991-92. The plant load Factor of the Station in 1992-93 was 21.8%

(b) and (c) The power station has been suffering mainly due to the poor performance of the plant reflected in the low annual average plant load factor achieved by this plant since its inception which has never exceeded 22.3%. However, the position of coal linkage, receipt,

consumption and closing stocks of coal at Salakati TPS during the last three years viz.

1990-91, 1991-92 and 1992-93 was as under: (figure in '000' tonnes)

| <i>Year</i> | <i>Linkage</i> | <i>Receipts</i> | <i>%age</i> | <i>Consumption</i> | <i>Closing Stocks</i> |
|-------------|----------------|-----------------|-------------|--------------------|-----------------------|
| 1990-91 | 420 | 228 | 54 | 238 | 6 (4 days) |
| 1991-92 | 510 | 276 | 54 | 248 | 38 (29 days) |
| 1992-93 | 480 | 281 | 59 | 315 | 17 (10 days) |

(d) The coal supply to all the thermal power stations in the country including Salakati TPS of ASEB is monitored regularly on a weekly basis by the Cabinet Secretariat with the Ministries of Coal, Railways and Power and corrective action is taken to ensure supply of adequate quantity of coal, whenever required.

Levy Charged By Dot

5588. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total outlay available for rural communications during the last 3 years and actual utilisation of funds, State and year-wise and how it compares with the percentage increase in allocation and actual utilisation of funds for Mahanagar Telephone Nigam Limited and Videsh Sanchar Nigam Limited during the corresponding period;

(b) the details of the programme proposal for developing and strengthening/modernising rural communications during the Eighth Plan, region-wise;

(c) Whether the Government have abolished the 'rural levy' charged by the Department of Telecommunications from MTNL and VSNL as reported in the "Indian Express" dated March 27, 1993;

(d) if so, the details thereof and the reasons therefor;

(e) the likely impact thereof on the rural communication system; and

(f) the steps taken or proposed to be taken by the Government to ensure that the rural communication system is not adversely affected as a result thereof?

THE MINISTER OF STATE OF MINISTRY COMMUNICATIONS (SHRI SUKHRAM):

(a) The information is being collected and will be laid on the Table of the House.

(b) It is proposed to provide 24.3 lakh lines of Gross Switching capacity and 5 lakh lines of DELS and telephones in all panchayat villages and in addition 1.5 lakh villages under rural telecom. development during the Eighth Five Year Plan period.

(c) to (e) No, Sir. However, the 'rural levy' is not "tax exempt" from 1991-92 unlike in the past and to this extent, a part of the internal resource of the Telecom sector gets transferred to General Exchequer.

(f) Department of Telecommunication is trying to mobilise resources from other sources and considering to invite private Sector participation in this field.

Cold Storage Facilities

5589. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether adequate cold storage facilities exist for preservation of fruits and vegetables produced in the country;

(b) if so, the details thereof State-wise; and

(c) the steps taken/proposed to be taken by the Government to increase cold storage facilities further?

THE MINISTER OF STATE OF THE MIN-

ISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (c). The 8th Plan working Group on Storage & Warehousing has observed that the existing capacity is inadequate to meet the future storage requirement.

The state-wise storage capacity for potatoes, Multipurpose, Fruit & Vegetable etc. are given in the statement. The NCDIC is providing financial assistance to state government for establishment of viable cold storages by the Cooperative Societies. This Ministry is also operating a scheme for providing financial assistance for establishment of cold storages/cold chains for fish products, meat & poultry products as well as for post-harvest processing and storage facilities for fruits and vegetables.

STATEMENT

Commodity wise Distribution of Cold Storages as on 31.12.1992 (Capacity in Cubic Mts.)

(A) Under C.S.O. 1980

| Sl.No. | State/U.T. | Potatoes | | Multipurpose | | Fruit & Veg. | | Total | |
|--------|------------------|----------|---------|--------------|---------|--------------|-------|-------|---------|
| | | No. | Cap. | No. | Cap. | No. | Cap. | No. | Cap. |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andhra Pradesh | 1 | 557 | 19 | 95789 | 3 | 7500 | 23 | 103846 |
| 2. | Assam | 2 | 5049 | 0 | 0 | 0 | 0 | 2 | 5049 |
| 3. | Bihar | 177 | 1216546 | 24 | 117506 | 2 | 2993 | 203 | 1337045 |
| 4. | Gujarat | 59 | 412616 | 36 | 142884 | 0 | 0 | 95 | 555500 |
| 5. | Goa | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 6. | Himachal Pradesh | 2 | 3195 | 3 | 6961 | 6 | 18627 | 11 | 28783 |
| 7. | Jammu & Kashmir | 6 | 13201 | 10 | 41636 | 0 | 0 | 16 | 54837 |
| 8. | Kerala | 0 | 0 | 1 | 32 | 0 | 0 | 1 | 32 |
| 9. | Karnataka | 3 | 7219 | 12 | 22939 | 4 | 2861 | 19 | 33019 |
| 10. | Maharashtra | 11 | 42033 | 74 | 202193 | 5 | 17053 | 90 | 261279 |
| 11. | Madhya Pradesh | 62 | 407731 | 39 | 2863550 | 1 | 2835 | 102 | 696916 |

| Sl.No. | State/U.T. | Potatoes | | Multipurpose | | Fruit & Veg. | | Total | |
|--|--------------------------|----------|----------|--------------|--------|--------------|-------|-------|----------|
| | | No. | Cap. | No. | Cap. | No. | Cap. | No. | Cap. |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 12. | Nagaland | 0 | 0 | 1 | 3504 | 0 | 0 | 1 | 3504 |
| 13. | Orissa | 34 | 224568 | 6 | 35646 | 1 | 1267 | 41 | 361481 |
| 14. | Rajasthan | 7 | 36474 | 28 | 150784 | 0 | 0 | 35 | 187258 |
| 15. | Tamil Nadu | 0 | 0 | 11 | 21768 | 3 | 281 | 14 | 22049 |
| 16. | Tripura | 1 | 2246 | 2 | 10798 | 0 | 0 | 3 | 13044 |
| 17. | Andaman & Nicobar (U.T.) | 0 | 0 | 1 | 500 | 0 | 0 | 1 | 500 |
| 18. | Chandigarh (U.T.) | 5 | 17375 | 5 | 738383 | 0 | 0 | 10 | 55758 |
| 19. | Delhi (U.T.) | 3 | 25561 | 45 | 287165 | 4 | 13880 | 52 | 326606 |
| 20. | Lakshadweep (U.T.) | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 21. | Pondicherry (U.T.) | 0 | 0 | 0 | 0 | 2 | 81 | 2 | 81 |
| (B) Under respective State Acts/Orders | | | | | | | | | |
| 22. | Uttar Pradesh | 911 | 10781476 | 17 | 135706 | 4 | 10915 | 932 | 10928097 |
| 23. | Punjab | 284 | 1533183 | 2 | 4054 | 15 | 90238 | 301 | 1627475 |

| Sl.No. | State U.T. | Potatoes | | Multipurpose | | Fruit & Veg. | | Total | |
|---------------------|-------------|----------|-----------|--------------|---------|--------------|--------|-------|----------|
| | | No. | Cap. | No. | Cap. | No. | Cap. | No. | Cap. |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 24. | West Bengal | 257 | 6912534 | 14 | 62018 | 9 | 117225 | 280 | 7091777 |
| 25. | Haryana | 80 | 366585 | 10 | 50365 | 57 | 253489 | 147 | 670429 |
| Total of (A) & (B): | | 1905 | 222008149 | 360 | 1716971 | 116 | 539245 | 23811 | 24264365 |

**French Built Mine Hunter In Park
Navy**

5590. SHRI JEEVARATHINAM: Will the Minister of External Affairs be pleased to state:

(a) whether the Government are aware of the recent reports regarding induction of French-built mine hunter in the Pak Navy; and

(b) if so, the facts of the matter reported and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMANKHURSHEED): (a) Government are aware of the supply of a Mine Sweeper to Pakistan by France.

(b) Our concerns about any arms sales to Pakistan disproportionate to Pakistan's legitimate defence needs have been conveyed to the French Government. Government constantly monitor all developments having a bearing on India's security and take necessary measures to safeguard it.

TV Relay Centre At Wardha

5591. SHRI RAMCHANDRA GHANGARE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether T.V. relay centre at Wardha is of very low power by which the visibility and audibility in Arvi, Ashti and Karanja Tehsils of the Wardha District is very poor;

(b) if so, the action being taken by the Government to install high power transmitter for the benefit of the area; and

(c) the efforts being made by the Government for the repair of the building where T.V. relay centre is functioning?

THE MINISTER OF STATE OF THE MIN-

ISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): (a) and (b). the low power (100 W) TV transmitter functioning at Wardha was not expected to provide TV service to Arvi, Ashti and Karanja tehsils of the district due to their large intervening distance from this transmitter. However, the proposal to set up a high power transmitter in Wardha district of Maharashtra is being examined.

(c) The existing low power transmitter at Wardha is functioning from a rented building provided by the Government of Maharashtra, Public Works Department of the State which is responsible for its maintenance is reported to have initiated action for repairing the building.

**Vacation of Residential
Accommodations In DESU**

5592. SHRI MADAN LAL KHURANA: Will the Minister of POWER be pleased to state:

(a) whether it is the policy of the Government that the CPWD Enquiry Offices give the vacation certificate of the Government accommodation to a licensee only after the water and electricity bill is cleared finally;

(b) whether the DESU authorities are giving vacation certificate without payment of water and electricity final bills;

(c) if so, the reasons for violating the standing orders of the Government in this regard;

(d) the number of complaints/representations received by DESU authorities during the last two years in this regard;

(e) the action taken on such complaints/representations; and

(f) the number of such complaints/representations disposed off and still pending for disposal?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) The vacation certificate in respect of Government accommodation is issued by the CPWD Enquiry Office on receipt of clearance of electricity/water charges from the New Delhi Municipal Committee/Municipal Corporation of Delhi/Delhi Electric Supply Undertaking, as the case may be. No clearance certificate is required in respect of those colonies where the water supply is made by CPWD and the water charges/recovered by the Directorate of Estate directly.

(b) and (c). Normally, the clearance certificate is issued by DESU to a Licensee who gets his electricity connection disconnected and pays the final bill. In some cases the arrears might appear in the electricity bill of the new licensee due to mechanical or human errors in property feeding the data into the computer or where the previous licensee had vacated the accommodation without obtaining "No Dues Certificate" from DESU.

(d) to (f). 570 complaints were received by DESU in this regard during the last two years. 533 cases have already been settled by DESU. 37 complaints are still pending and these relate to the cases where the previous occupants had vacated the accommodation without clearance of dues. DESU is making every effort to settle these complaints.

Irregularities in Doordarshan and Air Stations at Cuttack and Bhubaneswar

5593. DR. KURPASINDHU BHOI:
SHRIGOPINATH GAJAPATHI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government are aware of the irregularities in the Doordarshan Kendra and AIR Stations at Cuttack and Bhubaneswar; and

(b) if so, the steps taken to identify the

irregularities and action being contemplated against the erring officials?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): (a) and (b). Yes, Sir. Three Complaints pertaining to Doordarshan Kendra Bhubaneswar and one pertaining to All India Radio Cuttack have been received. Appropriate action under the rules has already been initiated.

[*Translation*]

Indians Working In Iraq and Iran

5594. SHRI RAJESH KUMAR:
SHRIMATISHEELA GAUTAM:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indians working in Iraq and Iran, country-wise; and

(b) the steps taken/proposed to be taken by the Government for the welfare of these person?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) There are approximately 885 Indian nationals working in Iraq. 300 long-term resident Indian families are working in Iran, and also between 1000-1500 Indian professionals.

(b) All Indian Missions, including in Iran and Iraq, have standing instructions to maintain regular interaction with Indian nationals and local Government for redressal of any grievances of Indian nationals.

[*English*]

Indians Living In Nepal

5595. SHRI MADAN LAL KHURANA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there were instances of maltreatment of Indian living in Nepal; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b). The Government of India takes up instances of maltreatment of Indian living in Nepal which come to its attention with the Nepalese authorities. Recently instances of harassment of Indian labour by their employers in Nepal have come to notice. These are being addressed with the assistance of the friendly Government of Nepal.

Account Officers of DESU

5596. SHRI ANNA JOSHI:
KUMARI VIMLA VERMA:

Will the Minister of POWER be pleased to state:

(a) whether any major penalty has been imposed against some officers working in account department of DESU by the Central Vigilance Commission;

(b) if so, the details thereof;

(c) whether the authorities have converted their major penalty into minor one; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY POWER (SHRI P.V. RANGAYYA NAIDU): (a) There is no such case where the Central Vigilance Commission has imposed major penalty against any officer of Accounts Department of DESU during 1992-93.

(b) to (d). Does not arise in view of the reply to part (a) of the Question.

Purchase Of T-72 tanks By Pakistan From Poland

5597. SHRI B. DEVARAJAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item regarding purchase of T-72 tanks by Pakistan from Poland appeared in the 'Hindustan Time' dated December 26, 1992; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) Pakistan's continuous efforts to acquire sophisticated arms and equipments beyond its legitimate defence needs, is a cause of concern. Our views in this regard have been conveyed to the Polish Government.

Government constantly monitor all developments having a bearing on India's security and the necessary measures to safeguard it.

Rupali Irrigations Project of Assam

5598. SHRI PROBIN DEKA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Assam have submitted a scheme to the Union Government for Rupali medium irrigation project in the Baroeta district for approval;

(b) if so, the details thereof; and

(c) the time by which the approval is likely to be given by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) to (c). Rupali Medium Irrigation Scheme is an approved scheme of September 1978. The project is scheduled for completion in 1993-94 at an estimated cost of Rs. 5.27 crores. On completion this project will provide irrigation to an area of about 4,400 hectares.

[*Translation*]

P.L.I Scheme In Madhya Pradesh

5599. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the steps taken by the Government during the last three years for the extension of Postal Life Insurance Scheme in Madhya Pradesh; and

(b) the targets fixed for 1993-94?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHAM): (a) The following steps were taken:

(i) Meetings and drives were organised through APMG PLI, ADPLI, Development Officers and field Officers.

(ii) Publicity was made through hoardings, pamphlets and advertisements in newspapers.

(iii) Publicity was also made through distribution of souvenir items to prospective insureds, motivators and Heads of Offices concerned.

(iv) PLI day was organised on 15.10.92 to establish personal contact with clients and prospective insureds.

(v) PLI service counter was established in

the Circle Office for effective after sales services.

(vi) Expenditure on publicity was as follows:-

| | |
|---------|--------------|
| 1990-91 | Rs.58,358.00 |
| 1991-92 | Rs.56,336.00 |
| 1992-93 | Rs.89,864.85 |

(b) Target for the year 1993-94 has not yet been fixed.

[*English*]

Persons Of Indian Origin In Sri Lanka

5600. SHRI SYED SHAHABUDDIN: Will the Minister EXTERNAL AFFAIRS be pleased to state:

(a) the number of persons of Indian origin in Sri Lanka as on April, 1993;

(b) the number of persons who were granted Indian passports during 1992;

(c) the number of such passport holders who were repatriated to India during 1992;

(d) the number of such passport holders who are residing in Sri Lanka as on April 1, 1993;

(e) the number of persons whose applications for grant of Indian passport is pending with Indian Mission in Sri Lanka as on April 1, 1993; and

(f) the extent to which the targets laid down in the bilateral agreements have been fulfilled by the end of 1992?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) The information is being collected and will be laid on the Table

of the House.

(b) During 1992 a total of 150 persons were granted Indian citizenship and issued with Indian passports.

(c) During 1992 a total of 94 such passport holders were repatriated to India.

(d) to (f) The information is being collected and will be laid on the Table of the House.

Modernisation of Rourkela Steel Plant

5601. DR. KRUPASINDHUBHOI: Will the Minister of STEEL be pleased to state:

(a) whether Rourkela Steel Plant is being modernised in various phases;

(b) if so, the details thereof;

(c) whether the first phase of modernisation programme has since been completed;

(d) if so, the amount spent thereon; and

(e) the time by which the modernisation of the remaining phases are likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). Yes, Sir. The total modernisation scheme of RSP is being implemented in two phases viz. phase-I and Phase-II the approval cost of the total modernisation scheme is Rs. 3954 crores with a foreign exchange component of Rs. 724 crores (base date ist quarter, 1992). This is inclusive of the cost of Rs. 569 crores for Phase-I

(c) and (d). Phase-I of the project is likely to be completed by November, 1993. Cumulative expenditure incurred on Phase-I modernisation, as on 31.3.1993 is Rs. 354 crores (figures provisional).

(e) Phase-II of the modernisation project is scheduled for completion by December, 1995.

Fencing on Assam-Bangladesh Border

5602. SHRI N. J. RATHVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received any complaints regarding irregularities in the supply of iron angles used in Assam-Bangladesh border fencing work;

(b) if so, the details thereof;

(c) whether any enquiry has been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the action taken against the guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) No, Sir.

(b) to (e). Do not arise.

Import of Shovel

5603. SHRI HARADHAN ROY: Will the Minister of COAL be pleased to state:

(a) whether the Northern Coalfields Ltd. imported a shovel from Japan for use in Singrauli in November, 1992 through Balmer and Lawrie;

(b) if so, the details thereof;

(c) whether ECL imported a similar shovel from Japan in December, 1992 through the Coal India Limited; and

(d) the reasons for importing the same through different agencies?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c). Coal India Limited had imported one shovel on behalf of Northern Coalfields Ltd. (NCL) and two other shovels on behalf of Eastern Coalfields Ltd. (ECL) from Kobe Steel, Japan in November and December, 1992 respectively.

(d) The shovels were purchased from the same manufacturer viz. Kobe Steel. However, NCL had engaged M/s. Balmer Lawrie & Co. Ltd., a Govt. of India Undertaking, as their customs and clearing agents for all imported consignments including the shovel imported in Nov., 1992.

Charter of Demands of Chandigarh Employees

5604. SHRI PAWAN KUMAR BANSAL: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 545 on 25th February, 1993 and state:

(a) the details of the Charter of Demands submitted for grant of Punjab Pay Scales by Chandigarh Union Territory employees working in industrial and work charge establishments;

(b) the details of the decisions taken including notification on the matter;

(c) whether Punjab pay scales were granted once earlier to Chandigarh Union Territory employees without reducing the age of retirement; and

(d) whether the implementation of the current decision was intended to adversely affect even those employees who were in service at the time of the implementation thereof?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) The U.T. employees of Chandigarh Administration had demanded the Punjab scales of pay as given by the Government of Punjab to its employees on the basis of the 3rd Punjab Pay Commission's recommendations.

(b) A statement along with the Notification

as annexure Table of the Lok Sabha is attached herewith

(c) and (d). The pay scales of the Union Territory employees and their age of retirement are separate issues. The age of retirement of the U.T. employees is determined as per the Rules applicable to them. The question whether the adoption of the Punjab Civil Services Rules has adversely affected or not has to be considered by comparing the total benefits available under the Central Civil Services with that of the Punjab Civil Services and not on the basis of any rule in isolation.

STATEMENT

The Punjab pay scales to the U.T. employees have been granted w.e.f. 1.4.91 subject to the following conditions:

(i) the employees will have to adopt not only the scales of pay and allowances but all rules regarding pension, gratuity, LTC, etc of the Government of Punjab.

(ii) It will have no retrospective effect and they would not be allowed any benefit from 1.1.86.

(iii) The employees pay fixation in the Punjab scales will be done in accordance with the standard rules and procedure of pay fixation.

(iv) The employees will have to give a commitment that no change in pay scales in future will be sought.

ANNEXURE

To be published in the Gazette of India, Part II, Section 3, Sub-Section (i)

No. 14012/2/88-CHD
Government of India/Bharat Sarkar
Ministry of Home Affairs/Grih Mantralaya
New Delhi, the 13th January, 1993.

NOTIFICATION

G.S.R.....In exercise of the powers conferred by the proviso to article 309 of the Consti-

tution, the president hereby makes the following rules, namely:-

1. **Short title and commencement:**-(1) These rules may be called the **Conditions of Service of Union Territory of Chandigarh Employees Rules, 1992.**

(2) They shall be deemed to have come into force on the 1st April, 1991.

2. **Conditions of service of persons appointed to the Central Civil Services and posts under the administrative control of Administrator:** The conditions of service of persons appointed to the Central Civil Services and posts in Groups A, B, C, and D under the administrative control of the Administrator of Union Territory of Chandigarh shall, subject to any other provision made by the President in this behalf, be the same as the conditions of service of persons appointed to corresponding posts in Punjab Civil Services and shall be governed by the same rules and orders as are for the time being applicable to the latter category of persons.

Provided that in the case of persons appointed to the services and posts under the administrative control of the Administrator, Chandigarh, so long as they are drawing pay on the rates admissible to the corresponding categories of employees of the Government of Punjab, it shall be competent for the Administrator to revise their scales of pay from time to time so as to bring them at par with the scales of pay which may be sanctioned by the Government of Punjab from time to time to the corresponding categories of employees.

3. **Repeal and Saving:** The conditions of service of Union Territory of Chandigarh Administration Employees Rules, 1966 and orders for which provision has been made in rule 2, in so far as they are applicable to persons referred to above and are inconsistent with the provisions of these rules are hereby repealed:-

Provided that:-

(a) such repeal shall not affect the previous operation of the said rules or orders or anything done or any action taken thereunder;

(b) any proceedings under the said rules or orders pending at time of commencement of these rules shall be continued and disposed of, as far as may be, in accordance with the provisions of the rules, and orders made applicable under rule 2.

Sd/-
(PRAKASH CHANDER)
DIRECTOR

Explanatory Memorandum

The employees of the Chandigarh Administration have made a demand for the grant of Punjab pay scales based on the Third Punjab Pay Commission's recommendations instead of Central/Other Union Territory's pay scales granted to them with effect from 1st January, 1986.

As per the Conditions of Services of Union Territory of Chandigarh Employees Rules 1966, the conditions of service of persons appointed to the Central Civil Services and posts in Groups A, B, C, and D under the administrative control of Administrator of the Union Territory of Chandigarh, shall, subject to any other provisions made by the President, are the same as the conditions of service of persons appointed to other corresponding Central Civil Services and posts and be governed by the same rules and orders as are for the time being applicable to the latter category of persons. The demand of the Union territory employees has been considered carefully and it has been decided to grant the Punjab pay scales to the employees of the Union territory Administration with effect from the 1st April, 1991, it would become necessary to give effect to these rules have been given retrospective effect Accordingly, these rules have been given retrospective effect from the 1st April 1991. It is certified that the retrospective effect being given to these rules will not adversely effect any

employees to whom these rules shall apply.

To,
The Manager,
Govt. of India Press,
Ring Road, Mayapuri,
New Delhi

No. 14012/2/88-CHD. dated the 13
January, 1992.

Copy to:

1. The Advisor to the Administrator
Chandigarh Administration, Chandigarh, with
10 spare copies.

2. The Accountant General (UT),
Chandigarh.

3. Finance II section, Ministry of Home Af-
fairs.

Sd/-
(V. A. PILLAI)
DESK OFFICER

Spare Bottling Capacity of Oil Compa- nies

5605. SHRI RAM NAIK Will the Minister of
PETROLEUM AND NATURAL GAS be pleased
to state:

(a) whether some oil companies have spare
bottling capacity;

(b) if so, the details thereof, company-wise;

(c) the approximate quantity of gas burnt out
by the refineries per year; and

(d) the reasons for not using this natural gas
to utilise the spare bottling capacity of the oil
companies?

THE MINISTER OF STATE OF THE MIN-

ISTRY OF PETROLEUM AND NATURAL GAS
(CAPT. SATISH KUMAR SHARMA): (a) and
(b). The bottling capacity is utilised on the basis
of planned targets which are fixed taking into
consideration the availability of LPG, seasonal
fluctuation in demand, operational constraints
and economic market linkages.

(c) and (d). Fuel gas is normally burnt in the
Refineries as fuel to partly meet internal fuel
requirements of the Refineries. Flaring of gas in
refineries is a technical necessity and is kept to
the bare minimum. Normally these gas streams
are not fit for bottling as L.P.G.

Import of Petroleum products

5606. SHRI SANAT KUMAR MANDAL:
Will the Minister of PETROLEUM AND NATU-
RAL GAS be pleased to state:

(a) the quantity and value of various petro-
leum products purchased from oil market abroad;

(b) the extent to which it will be adequate to
meet the country's needs for at least the first half
of the current year;

(c) whether these purchases have been
made in foreign currency or rupees;

(d) whether these include any portion pro-
cured from the various Russian Republics on
barter trade basis; and

(e) if so, the details in regard to (c) and (d)
above?

THE MINISTER OF STATE OF THE MIN-
ISTRY OF PETROLEUM AND NATURAL
GAS: (CAPT. SATISH KUMAR SHARMA) (a)
to (e). To supplement the deficit in indigenous
production, petroleum products are imported.
During 1992-93 approximately 10.475 MMT of
petroleum products valued at about US\$22.00
Million were imported. There was no import of
products from Russian Republics on barter
trade basis during 1992-93.

Utilisation Of Mine Wastes.

5607. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of MINES be pleased to state:

(a) whether any research work has been carried out for utilisation of mine wastes during the last three years;

(b) if so, the broad areas of the research and the outcome thereof;

(c) whether the Government have any proposal to commercialise the by-products of such wastes; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) to (d). The information is being collected and will be laid on the Table of the House.

[Translation]

Extraction Of Iron Ore

5608. DR. LAXMINARAYAN PANDEYA: Will the Minister of STEEL be pleased to state:

(a) whether iron ore is being extracted by the National Mineral Development Corporation in Bastar district with the help of M/s. Essar-Nippon Denro;

(b) whether these companies propose to set up iron ore based industry in Bastar district; and

(c) if not, the manner in which iron ore is likely to be utilised?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) No, Sir.

(b) M/s. Essar Gujarat Limited had pro-

posed to set up a beneficiation plant at Bailadila in Bastar district to meet the iron ore requirement of their pelletisation project to be set up at visakhapatnam in Andhra Pradesh. However, concrete steps are still to be taken in this regard.

(c) Apart from meeting export commitments, Iron ore from Bailadila is being supplied to visakhapatnam Steel Plant and other domestic industries.

[English]

Petrol/Diesel Retail Outlets In Delhi

5609. SHRI GOPINATH GAJAPATHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a number of petrol/diesel retail outlets in Delhi are defective and giving less quantity of petrol/diesel to the consumers;

(b) if so, the steps taken to remedy the situation;

(c) whether fines have been imposed on those petrol/diesel retail outlets; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) During the period April-December, 1992, no retail outlets have been detected delivering less quantity of petrol/diesel to the consumers.

(b) to (d) Dealers are required to carry out daily check to verify that the dispensing units are delivering correct quantities. Regular and surprise inspections are made by the officials of Weights & Measures Department of State Governments, officials of oil companies as well as joint teams of state Government officials and oil companies.

No fines are imposed on detection of less

deliveries, but action is taken under Marketing Discipline Guidelines under which supplies and sales of retail outlets are suspended which are resumed only after recalibration and re-stamping by the Weights and Measures Deptt. Termination of dealerships is also taken recourse to in cases of repeated default.

[*translation*]

Terrorist Activities In U.P. And M.P.

5610. SHRI VISHWANATH SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any information regarding terrorist activities in Uttar Pradesh and Madhya Pradesh especially in Jhansi and Gwalior districts respectively during the three years;

(b) if so, the details thereof;

(c) the action taken by the Government in this regard?

(d) whether gun and revolver licences have been issued to some history-sheeters in Uttar Pradesh especially in the Jhansi district during the above period; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). According to available information 319 incidents of terrorist violence took place and 445 persons were killed in Uttar Pradesh during the last three years. In Madhya Pradesh 4 incidents of terrorist violence have been reported and 2 persons have been killed during the period.

(c) Concerned State Government are alive to the situation and are taking all appropriate steps to deal with the situation.

(d) and (e) No specific information is avail-

able as the subject matter is the concern of the State Government.

[*English*]

Loss Of Eye Sight

5611. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of complaints received relating to loss of eye sight by the patients due to the negligence on the part of the hospital staff/ doctors during the last three years in Delhi;

(b) the action taken by the Government thereon; and

(c) the steps taken to ensure the non-recurrence of such incidents in Delhi hospitals?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). According to available information a few isolated complaints had been received in respect of ophthalmic cases treated in some Delhi hospitals, on enquiry only one complaint was found to have basis, for which the Doctor has been placed under suspension and disciplinary proceedings have been initiated.

There are general instructions about observing proper precautions which are reiterated from time to time.

Land Acquired By ONGC

5612. DR. AMRIT LAL KALIDAS PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total land acquired by ONGC in the country so far for the production and exploration of oil and for other purposes, state-wise;

(b) whether adequate compensation has been paid to the affected persons; and

(c) if so, the details of such compensation paid till January 31, 1993, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). Data of land acquired and compensation paid, State-wise, is not maintained. Compensation as determined by law, is paid in each case.

Iron Ore Deposite In Bastar District

5613. SHRI SUSHIL CHANDRA VERMA: Will the Minister of STEEL be pleased to state:

(a) the estimated period (in terms of years) of exhaustion of the Dalli Rajhara iron ore deposits;

(b) whether the Government propose to extract iron ore from Raogat and Bailadilla deposits in Bastar, Madhya Pradesh; and

(c) if so, the steps taken to safeguard forests while extracting iron ore from those deposits?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) According to Steel Authority of India Limited (SAIL), the Iron ore reserves available at Dalli-Rajhara may last upto the next 15-20 years.

(b) In order to meet the shortfall in requirement, Steel Authority of India Limited have identified Rowghat, due to its techno-economic advantages over Bailadilla, as a linkage for supply of Iron ore for Bhilai Steel Plant in the Bastar District of Madhya Pradesh. National Mineral Development Corporation of (MMDC), another public sector Undertaking, extracts iron ore at Bailadilla.

(c) Does not arise at this stage.

Harmful Ingredients In Soft Drinks

5614. DR. R. MALLU: Will the Minister of

HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether several soft drink manufacturers are using saccharin and caffeine in soft drinks which are injurious to children health;

(b) if so, whether any studies have been conducted by the Indian Council of Medical Research and the National Institute of Nutrition to identify the harmful ingredients in the soft drinks;

(c) if so, the outcome thereof; and

(d) the action taken by the Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (d). Addition of saccharine and caffeine up to the prescribed limits in soft drinks is not injurious to health. In the recent past, no studies have been conducted in respect of Saccharine and caffeine.

Requirement and Supply of Coal

5615. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of COAL be pleased to state:

(a) the requirement and supply of coal for industries and domestic use, separately, during the period from June, 1992 to March, 1993, for Gujarat and Maharashtra; and

(b) the comparative figures for the corresponding period during 1990-91 and 1991-92?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b). The requirements of coal are not assessed state-wise. They are assessed industry-wise for the entire financial year.

Available information indicating quantities of coal supplied to the industries (other than

power stations) and soft coke to domestic sector in the states of Gujarat and Maharashtra during

the period April-December, 92 as compared to the same period for last two years is given below:

(In'000tonnes)
data provisional

| Period | Maharashtra Coal to Industries other than power to Stations) | Soft Coke Domestic Sector | Gujarat Coal to industries (Other than Power stations | Soft Coke to Domestic Sector |
|------------------------------|---|---------------------------------|---|------------------------------------|
| April, 90 to December, 90 | 2748 | - | 3588 | 2 |
| April, 91 to December, 91 | 2540 | - | 2661 | 6 |
| April, 92 to December, 92 | 2596 | 1 | 2204 | 1 |

Medical Reimbursement Claims

5616. SHIRAMCHANDRAGHANGARE:
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have introduced a new system for payment of medical bills of indoor treatment by the Central Government employees themselves instead of the old system of adjustment of bills between the Government and the hospital;

(b) if so, the reasons therefor;

(c) whether several representations have been received against this new scheme; and

(d) if so, the action taken by the Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND):

(a) Yes, Sir.

(b) The payment of medical bills has been

decentralised with effect from 1.4.92 to the concerned Departments/Ministries for their expeditious settlement.

(c) Yes, Sir.

(d) To mitigate the hardship faced by the Central Government employees, orders have been issued for grant of medical advance to them.

Medical Claims

5617. SHRI KESHRI LAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether after decentralisation of powers for C.G.H.S. reimbursement large funds of Lala Ram Swarup Institute of Tuberculosis and Allied Diseases, Mehrauli, Delhi is pending unpaid in various Ministries and departments;

(b) whether consequently the Institute is facing great difficulties in giving adequate treatment to its patients;

(c) whether the Government propose to introduce a system for ensuring expeditious payment of the dues of the Institute;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps taken by the Government for early payments of the dues of the institute?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (f). Though the Institute has outstanding dues, yet treatment is being provided to patients without any interruption. With a view to facilitate early payment, Govt. have issued orders to all Ministries/Departments for sanction of Medical Advance to the beneficiaries as follows:-

(i) Rs. 10,000 or the amount recommended by the physician, whichever is less, for the out-patient treatment of T. B. patients.

(ii) In cases of major interventions, advance may be limited to 80% of the package deal or the actual amount incurred by the concerned hospital.

Pension Cell Of Freedom Fighters

5618. SHRI PRITHVIRAJ D. CHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any plans to computerise the pension cell of the Freedom Fighters so as to maintain the record, category-wise;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH

PILOT): (a) and (b). Yes, Sir. Government is already in the process of computerising the pension cases in the Freedom Fighters' Division of the Ministry of Home Affairs. The main objective of computerisation is the speedy retrieval of the information regarding district-wise list of sanctioned and rejected cases along with other relevant details such as ground for rejection etc., present status of each case and information regarding various types of sufferings undergone by the freedom fighters, etc. from the proposed data base.

(c) Does not arise.

Production Cost Of Coal

5619. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of COAL be pleased to state:

(a) whether there are large variations in production cost of coal within the same subsidiary of Coal India Limited and if so, the reasons therefor:

(b) the action taken by the Government to improve the productivity and reduce the cost of production per unit and the results achieved in this regard so far;

(c) whether a number of costly machines and equipments are lying unused for want of spare parts or otherwise; and

(d) if so, the steps taken to put these machines equipments in use to augment coal production?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) Yes, Sir. There are variations in the cost of production of coal within the same subsidiary of Coal India Limited as it is dependent on the type of mining -UG OROC, depth of operation, seam dispositions, geo-mining conditions, geo-conservation requirements, level of mechanisation, manpower deployed etc.

(b) Some of the major steps taken to increase productivity and to reduce cost of production of coal include:

(i) Improved manpower planning including redeployment of surplus workers and restricting the intake of new employees against vacancies caused by natural wastage.

(ii) Control on increase in manpower through voluntary retirement scheme.

(iii) The concept of all men-all jobs is being tried on an experimental basis.

(iv) Improvement in the availability and utilisation of equipment by providing adequate workshop support, improved management of spares and timely rehabilitation of equipments.

(v) Increases in production and productivity with special emphasis on underground mines.

(vi) A number of systems improvement and managerial measures have been adopted to improve efficiency of operations.

The above measures have resulted in containing the cost of production.

(c) Coal industry uses large number of machines and equipment of various descriptions and costs. These are maintained according to certain schedules and quite a few of them are of imported origin. Occasionally, the availability of spare of imported origin. Occasionally, the availability of spare parts assemblies/sub-assemblies of particular type/make of machine are difficult to be obtained from indigenous, and/or imported sources for various reasons. On such occasions machines/equipment remain unused till these are repaired.

(d) To improve the availability of idle equipment, coal companies have already undertaken a rehabilitation programme since last year in a systematic manner.

Activities of Mafia Gangs in Coal Mine Areas

5620. SHRI ANAND RATNA MAURYA
Will the Minister of COAL be pleased to state:

(a) whether the Government have taken any step to check the activities of the Mafia gangs active in Dhanbad, Jharia and other adjoining coal areas in Bihar during the last six months, particularly after lifting of ban on mining of coal; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b). In terms of the existing coal mining laws, mining is permissible only by Government/Government companies/Corporation.

In order to maintain law and order in areas such as Dhanbad, Jharia and other adjoining coal areas in Bihar, the following steps are inter-alia being continuously taken:

- (i) In coordination with the local administration, preventive detention of anti-social elements.
- ii) Extensive patrolling, surprise checks and systematic raids are conducted to prevent any organised gangsterism.
- iii) Deployment of Central Industrial Security Force.
- iv) Strengthening of the vigilance machinery.
- v) Improvement in wireless communication.
- vi) Departmentalisation of coal transport.
- vii) Rotational transfer of staff.

- viii) Improvement in roads.
- ix) Streamlining and strict observance of laid down procedures for award of contracts.

Raniganj and Jharia Coalfields

5621. SHRIMATI MALINI BHATTACHARAYA: Will the Minister of COAL be pleased to state:

(a) whether the Government are aware that vast areas in the Raniganj and Jharia Coalfields have been devastated due to slaughter mining;

(b) if so, the details thereof; and

(c) the action taken proposed to be taken to neutralize the effect of devastation?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c). No, Sir. However Government is aware of the subsidence-proneness of some areas in Raniganj Coalfield of West Bengal and existence of fires in Jharia Coalfield of Bihar mainly due to unscientific mining carried out in the past before the nationalisation of coal mines.

Some of the steps being taken to deal with the problem of subsidence in Raniganj Coalfield are given below:

- i) Since there is no proven technology for stabilisation of inaccessible water logged workings, an innovative technology of hydro-pneumatic stowing is being given trial in an area near Raniganj Township.
- ii) An Apex Monitoring Committee has been constituted by coal India Limited with representatives of Government of West Bengal, Directorate General Mine Planning and Design Institute, Eastern Coalfields Limited, local representatives etc., for examination of unsafe areas.

The Committee has completed the survey and has declared certain localities in Raniganj Coalfield as unsafe for habitation. Central Mine Planning and Design institute has taken up formulation of schemes for dealing with each unsafe locality subject to availability of funds.

- iii) Regular follow-up and liaison with the District authorities is maintained for evacuation of people from areas declared unsafe.

As regards the existing fires in Jharia Coalfield, concerted efforts have been made after nationalisation to control the fire through implementation of 22 fire projects formulated by Central Mine Planning & Design institute, with an estimated capital outlay of Rs. 114.57 crores. Total extinguishment has not been possible except in case of some small fires at shallow depths. The matter has recently been discussed with World Bank for technical and financial assistance. The World Bank has since agreed to provide assistance for a diagnostic study for development of programme to deal with coalfield fires. IDA credit for us \$12 million has been approved.

Travel On Fake Passports

5622. SHRI UPENDRA NATH VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of foreign and Indian nationals found travelling or going abroad on fake passport at or from the Indira Gandhi International Airport, New Delhi during each of the last three years;

(b) whether cases of travel on fake passports from the Indira Gandhi International Airport have increased recently;

(c) if so, whether any inquiry has been conducted to ascertain the facts and reasons in this regard;

(d) if so, the outcome thereof; and

(e) the action taken or proposed to be taken against the erring persons?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) The number of foreign and Indian nationals arrested on grounds of travelling or going abroad on fake passports at IGI Airport is as under:-

| <i>Years</i> | <i>No. of foreigners arrested</i> | <i>No. of Indians arrested</i> |
|--------------|-----------------------------------|--------------------------------|
| 1990 | 112 | 419 |
| 1991 | 113 | 493 |
| 1992 | 114 | 513 |
| 1993 | 22 | 98 |

(up to 31.3.93)

(b) The Delhi Police have reported that there has been a marginal increase in the number of such cases.

(c) to (e) No specific enquiry of this nature has been conducted, but interrogation/investigation has been conducted in each case registered at police Station Indira Gandhi International Airport.

[*Translation*]

Expired Medicines

5623. SHRI BARE LAL JATAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware that the patients in the N.D.M.C. hospitals/dispensaries are being supplied the medicines whose expiry dates are over;

(b) if so, where the Government have conducted or propose to conduct any inquiry in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI. B. SHANKARANAD): (a) N.D.M.C. have reported that the expired medicines are not supplied to the patients in the NDMC hospitals/dispensaries.

(b) to (d) Do not arise.

[*English*]

Atrocities On Women

5624. SHRI KRISHAN DUTT SULTANPURI: Will the Minister of HOME AFFAIRS be pleased to state the number of persons arrested and prosecuted in connection with cases of dowry deaths, rapes and other atrocities on women in each Union Territory during the last one year?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): The information is being collected and will be laid on the Table of the House.

Coal Production

5625. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of COAL be pleased to state:

(a) the total quantity of coal produced during 1992-93;

(b) the quantity of coal, out of it, transported by road and by rail, separately; and

(c) the quality-wise details of coal supplied

to various organisations during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) During 1992-93 total coal production in the country was 238.23 million tonnes (provisional), by road 33.50 million tonnes (provisional) and 73.02 million tonnes (provisional) by other modes.

(c) Figures of coal despatched to some of Major sectors of economy, during 1992-93, are given below:-

| <i>Sector</i> | <i>Raw coal Despatches</i> | <i>Remarks</i> |
|---------------|--------------------------------|---|
| | <i>(million tonnes)</i> | |
| Power | 149.25 | Mainly grades D/E/F/G/ and Washery middlings |
| Steel | 25.50 | After Washing to the required quality, |
| Loco | 3.22 | Grades A, B and C. |
| Cement | 10.71 | Graes C and D |
| Fertilizer | 4.53 | Grades C and D |
| Others | 43.98 | All grades depending on the consumers' requirement. |
| Total | 237.19 | (provisional) |

Quack Doctors

5626. SHRI RAJENDRA AGNTHOTRI:
SHRI SWAMI SURESHANAND:
SHRI RAJENDRA KUMAR SHARMA:
SHRI SATYA DEO SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether several quacks are practising as full fledged doctors in Delhi and other States by affixing a board of registered medical practitioner;

(b) if so, the number thereof, State-wise; and

(c) the action taken or proposed to be taken against them?

THE MINISTER OF HEALTH AND FAM-

ILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). Complaints of practice by unqualified medical practitioners have been received from time to time. They are sent to the concerned authorities of the State Government/Union Territories for necessary action under various laws including the Indian Medical Council Act, 1956. The State Governments and UT Administrations are reported to have initiated actions against such unauthorised practitioners.

HIV Positive Cases In Assam

5627. SHRI PROBIN DEKA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of HIV positive cases detected so far in Assam;

(b) the hospitals in Assam where facilities for AIDS tests are available;

(c) whether any anti-AIDS programme is carried out in Assam with external assistance; and

(d) if so, the funds provided to Assam during 1992-93?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Of the 6498 samples screened in Assam for HIV infection, 4 were found to be HIV positive.

(b) There are two HIV testing centres in Assam i.e. (i) Gauhati; and (ii) Dibrugarh.

(c) Yes, Sir.

(d) Under the National AIDS Control Programme launched by the Government of India with financial assistance from the World Bank and the W.H.O., an amount of Rs. 31.82 lakhs have been released to the Government of Assam during 1992-93.

[*Translation*]

Sri Lankan Refugees

5628. SHRI RAMESHWAR PATIDAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of Sri Lankan refugees staying in India as on February 3, 1993;

(b) the number of refugees of Indian origin out of them;

(c) whether some of them are interested in settling down in India permanently; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). According to available information 1,13,377 Sri Lankan refugees were staying in India as on 3rd February, 1993 and ethnically all of them are of Indian origin.

(c) and (d) As the refugees are Sri Lankan citizens, they are required to be sent back to Sri Lanka in due course. There is no question of their settling down permanently in India. However, some refugees have filed writ petitions in the Madras High Court for grant of Indian citizenship and consequent rehabilitation assistance. The petitions are being opposed by the Government.

[*English*]

Exploratory Wells

5629. SHRI RAM KAPSE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the reply given on July 16, 1992 to the Unstarred Question No. 1406 regarding exploration of gas at Bombay High and state:

(a) whether the commercial viability of exploitation of exploratory wells has since been

known;

[*Translation*]

(b) if so, the quantum of gas proposed to be allotted to Maharashtra; and

(c) if not, the reasons for delay?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) The delineation of B-149 and B-57 structures only has been completed.

(b) and (c). while the B-149 structure is not being commercially exploited, gas from the B-57 structure is likely to be used to meet the existing commitments, ex-Uran and ex-Hazira.

Belgaum Alumina Plant

5630. DR. D.R. GANGWAR: Will the Minister of MINES be pleased to state:

(a) whether the Indian aluminium company Limited has completed the expansion work of its Belgaum Alumina Plant in Karnataka;

(b) if so, the details thereof stating the amount spent thereon;

(c) whether any new technology has been adopted to increase the production; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) to (d). As per the information received from M/s. Indian Aluminium Company Limited, the Company has expanded the capacity of its Alumina Plant at Belgaum in Karnataka from 1,80,000 tonnes to 2,20,000 tonnes per annum in January, 1993 at an approximate cost of Rs. 20.00 crores.

Official Language In Neyveli Lignite Corporation

5631. KUMARI VIMLA VERMA: Will the Minister of COAL be pleased to state:

(a) the steps taken for the propagation of official language in Neyveli Lignite Corporation during the last three years;

(b) the number of employees engaged in the Corporation for doing Hindi work and

(c) the details of Hindi workshops and competitions organised by the Corporation during the last three years?

THE MINISTER OF THE STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) (a) The official Language Rules, 1976 have not been extended to the State of Tamilnadu in which the Neyveli Lignite Corporation (NLC) is located. However, the following measures have been taken to propagate Hindi in NLC during the last three years:-

1) Incentives and awards are sanctioned for passing various examinations in Hindi conducted by Govt. and other outside agencies.

2) Printing of certain reports like annual reports of the company, reports to Deptt. of Public Enterprises, Committee on Public Undertakings, etc. are done in Hindi also.

3) Hindi is one of the first languages in Jawahar Higher Secondary School in Neyveli campus and two other schools in this complex.

4) All Neyveli addresses are printed in Hindi as well.

b) Five numbers of employees are engaged with the work of Hindi in NLC.

(c) Dakshina Bharath Hindi Prachar Sabha

(DBHPS), Neyveli conducted Hindi workshops on Hindi language in NLC areas in July, 1992 and January, 1993. The facilities required by the Sabha were provided by NLC and employees were detailed for attending the same.

Exploration of Coal in Raigarh

5632. SHRI BHAWANI LAL VERMA: Will the Minister of COAL be pleased to state:

(a) whether any survey had been conducted to explore the possibilities of the availability of coal in the catchment, area of Kelo project in district Raigarh, Madhya Pradesh;

(b) if so, the places where such survey was conducted and in which year;

(c) the outcome thereof; and

(d) the time by which the extraction work is likely to start?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (d). Exploration has been carried out by the Directorate of Geology and Mining, Government of Madhya Pradesh in 1983-85 and the Geological Survey of India during September, 1991-June, 1992 covering an area of submergence of Kelo project measuring about 29 square kilometres. Surveys carried out indicated the availability of about 7.44 million tonnes of inferior coal up to a depth of 300 metres.

The economic potentiality of the coal resources does not appear to be encouraging. However, feasibility of the extraction of coal depends on detailed techno-economic appraisal.

[English]

Delimitation Commission In J & K

5633. SHRI SHANKERSINH VAGHELA:
SHRI ATAL BIHARI VAJPAYEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) when Justice Shri K.K. Gupta, Chairman of State Delimitation Commission submitted his report;

(b) whether the said report has been laid on the Table of the House.

(c) if so, the details thereof;

(d) whether delimitation of Constituencies as ordered by the Commission on the basis of 1981 census figures has been published in the Gazette;

(e) whether representations have been made that the seats in the Assembly for Jammu region as recommended by the Commission do not conform to the statutory criteria laid down in regard to the area and population of Jammu region vis-a-vis Kashmir region; and

(f) whether the Government propose to have a fresh look into the matter considering the migration of lakhs of persons from the Kashmir valley during the last three years and the fact that the Census was not taken in the State in 1991 along with other States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (f) A statement is laid on the Table of the House. After 1981 Census, the Government of Jammu and Kashmir constituted the State Delimitation Commission. The Commission has since completed the process of delimiting 87 seats of the legislative Assembly as per the laid-down procedure and its final orders have been published in the Jammu & Kashmir Government Gazette on 28.9.1992. The order was laid on the Table of the House on 16.12.1992.

The Jammu & Kashmir Representation of the People Act, 1957 prescribes the procedure and powers of the Delimitation Commission in the matter of delimiting the State Assembly

constituencies. As prescribed in the State Law, the Delimitation Commission published its draft proposals for delimiting the 87 State Assembly constituencies in April, 1989 and in accordance with the provision of law also considered the objections and representations from the public, including holding of public hearings. In September, '92 the Commission finally ordered the delimiting of the Constituencies and caused its order to be published in the State Gazette on 28.9.92. In terms of the existing legal provisions, the orders of the commission upon being published in the State Gazette shall have the force of law and shall not be called in question in any court.

Allocation Of Iron And Steel To States

5634. SHRI SOMJIBHAI DAMOR: Will the Minister of STEEL be pleased to state:

(a) whether the Government propose to streamline the allocation of iron and steel to each state; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b) Even after de-regulation of pricing and distribution of Iron and steel w.e.f. 16th January, 1992 the requirements of five sectors, namely Defence, Railways, Exporters of Engineering Goods, Small Scale Sector and North Eastern Region are being met on priority.

So far as small scale industries are concerned, Development Commissioner for Iron & Steel (DCI & S) make allocation of pig iron and steel to the small Scale Industries Corporations of the States. For some States, allocation of pig iron is also made to the Associations of small Scale Foundry Units.

As regards states in the north eastern region, the DCI & S makes allocation of iron and steel to the modal authorities nominated by the concerned state governments.

Requirements of the exporters of engineering goods are met by the main producers against Release Orders issued by the DCI & S. Requirements of Defence & Railways are met directly by the main producers.

The actual supplies against the allocations made to different states are reviewed periodically by the DCI & S and efforts made to resolve any problems in this regard.

[*Translation*]

Lotteries In Delhi

5635. SHRI RAM PRASAD SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any steps have been taken by the Government to keep a watch on the various lotteries being conducted in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) and (b) Central Government has banned the operation of private lotteries in the Union Territories w.e.f. 9.4.1985. The Union Territory Administration of Delhi, while it runs State Lotteries, has been enjoined upon to adhere to certain guidelines issued by the Central Government to make the mechanism and procedure behind lotteries fool-proof.

[*English*]

Digboi Refinery Modernisation Project

5636. SHRI UDDHAB BARMAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the units that are included in Digboi Refinery Modernisation Project;

(b) the amount sanctioned and released for this purpose so far;

(c) whether any project for replacing the present coking unit with a new delayed coking unit and solvent dweaxing unit has been sent to the Union Government;

(d) if so, the details thereof; and

(e) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). The Modernisation of Digboi Refinery Project proposal was approved by the Government at an estimated cost of Rs. 143.74 crores in June, 1989. The project consists of replacement of existing distillation units, replacement of existing steam and power generation units with a Co-generation based captive power of about Rs. 66.49 crores has been incurred.

(c) No such proposal has been received by the Government.

(d) and (e). Do not arise.

Bonus to NSFDC Employees

5637. SHRI KODIKKUNNIL SURESH: Will the Minister of WELFARE be pleased to state:

(a) whether bonus is being paid to the employees in National Scheduled Castes and Scheduled Tribes Finance Development Corporation Ltd;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir.

(b) Does not arise.

(c) NSFDC is a non-profit making Company registered under Section 25 of the Companies Act, 1956. Hence bonus is not payable.

Jail-Break Bid in J&K

5638. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem captioned 'Jail-break bid exposes choase in J&K Prisons' appearing in the Inidan Express dated December 18, 1992;

(b) whether mismangement and chaotic conditions are prevailing in J&K prisons;

(d) if so, the reasons therefore; and

(e) the steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (e). The Government are aware of the news-item in question. According to information made available by the State Government some cases of attempted jail breaks and disorderly activities in the jail premises by terrorist elements have come to notice in the past few months. One such attempt of jail break was detected the State Government like Controller of Prisons, Dy. Controller of Prisons, the District Magistrate and Senior Superintendent of barracks was conducted. Some of the inmates of the prison control the unruly behaviour of the jail inmates, police had to resort to use of force. Around 21 inmates and an equal number of the police/jail staff were injured in the clashes. Two criminal cases were registered in this regard in police station Pacca Danga, Jammu. The cases are under further investigation by the State Police. A medical team was also sent to the site to attend to the injured persons.

2. Regular reviews are being made in respect of the prisons in the State to ensure that the jail management can be streamlined, in spite of the heavy pressure on jail accommodation due to prevailing terrorist activities and the conse-

quent arrests/detention that have to be made in the State and along the border. These steps also include, removal of congestion in the jails by rationalisation and reduction of jail population, including transfer of prisoners to prisons in other States, deployment of trained police personnel for watch and ward duties in the jail premises and strengthening of security measures and screening arrangements within and outside the jail premises.

CRPF Training Centre at Nanded

5639. SHRIMATI SURYAKANTA PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to set up a CRPF training centre at Nanded in Maharashtra; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b): It has been decided to set up Central Training College of CRPF at Mudkhed in the district of Nanded, Maharashtra, to meet the increased training requirement of CRPF personnel.

Lead Concentration in Petrol

5640. SHRI RAM NAIK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the recommendation of the Central Pollution Control Board regarding lead concentration in petrol;

(b) the present concentration of lead in the petrol being used in the country;

(c) the steps taken proposed to reduce the lead contents; and

(d) the time bound programme to bring the

lead contents to the standard prescribed by the Board.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d). The Central Pollution Control Board has recommended that concentration of lead in Petrol be limited to a maximum of 0.15 gm/litre as against the current specification of 0.56 gm/litre.

Low lead petrol is already being supplied in several parts of the country. Projects involving installation of plants and facilities in refineries for further reducing lead content are in different stages of implementation.

Treatment of AIDS

5641. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware that China has succeeded in treating AIDS with herbal medicine;

(b) if so, whether the Government have made efforts to ascertain the type of plant utilised for preparation of the medicine;

(c) whether research has been conducted on such herbal plants in India to develop medicine for AIDS; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) According to reports appearing in scientific journals, a number of Chinese plants have been reported to have anti-AIDS virus activity in vitro and in vivo (in experimental animals).

(b) Anti-AIDS activity has been reported in a large number of plants belonging to the family Cucurbitaceae. Some of them are commonly

used vegetables such as *Momordica Charantia* (Karela); *Luffa acutenquala* and *Luffa cylindrica* (Tori) and also *andrographis paniculata* (Kalmegh).

(c) and (d). Attempts are being made in some Indian laboratories to investigate Indian medicinal plants (from Ayurvedic/Unani and Siddha systems as well as folk medicine) for Anti-AIDS activity. All these are, however, in a preliminary stage. Amongst the Indian plants receiving attention are immuno-modulator/anti-stress plant drugs like *Ashwagandha* (*Withania somnifera*), *Tulsi* (*Ocimum sanctum*), *Shastavari* (*Asparagus racemosus*) *Giloe* (*Tinospora cordifolia*) *Punarnava* (*Boerhavia diffusa*) etc.

[*Translation*]

All India Hospitals Post-Partum Programme

5642. SHRI RAM TAHAL CHOUDHARY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the All India Hospitals Post-Partum Programme is being implemented in Bihar with the assistance from the Norwegian Agency for the International Development (NORAD);

(b) if so, the details thereof and the progress made in this regard so far; and

(c) the names of the districts in which the scheme is being implemented?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND):
(a) Yes, Sir.

(b) and (c). The Norwegian Agency for International Development (NORAD) is providing partial financial assistance for 54 Post Partum Centres located in Sub district hospitals in 24 districts of Bihar. The names of these 24 dis-

tricts are given below:

1. Patna
2. Gopalganj
3. Rohtas
4. Palamau
5. Sahibganj
6. Bhojpur
7. Kishanganj
8. Gaya
9. Ranchi
10. West Champaran
11. East Champaran
12. Saharsa
13. Samastipur
14. Munger
15. Lahardaga
16. Santhal Parganas
17. Deoghar
18. Hazaribagh
19. Araria
20. Nalanda
21. Giridih
22. Bhagalpur
23. Singhbhum

24. Madhubani

5. Vanvasi Seva Kendra, Rohtas.

[English]

6. Santhal Fabaria Seva Mandal, Deogarh.

National Leprosy Eradication Programme

5643. SHRI SYED SHAHABUDDIN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 576 on February 25, 1993 and State:

(a) the basis of allocation to various States under the NLEP;

(b) the names of voluntary organisations in Bihar which have received grants under the NLEP with their quantitative targets and achievements during 1991-92 and the allocation for 1992-93;

(c) the purpose of allocation to Bihar Government and the level of achievement?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND)

(a) The allocation to various States under National Leprosy Eradication Programme is made on the basis of leprosy case load, infrastructure sanctioned and their performance during the previous year.

(b) The following Voluntary Organisations in Bihar have received grants under the NLEP during 1991-92:-

1. Bharat Savashram Sangh, Jamshedpur.
2. Rajendra Sevashram Sangh, Marwa.
3. Swami Vivekanand Seva Trust, Jamshedpur.
4. Singhbhum Navejeevan Niketan.

During 1992-93 an amount of Rs. 18,13,791 has been released to Voluntary Organisations in Bihar. The other details are not available.

(c) The main purpose of allocation is prevention and control of Leprosy disease in the State. The level of achievement during 1992-93 is as under:

| | |
|--------------------------------------|-------|
| a) New cases detected | 42790 |
| b) New cases brought under treatment | 42790 |
| c) Cases discharged as disease cured | 68430 |

Computerisation In Delhi Fire Service

5644. SHRI JEEWAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to computerise the Delhi Fire Service;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the existing fire stations in Delhi are adequate to meet the present requirements; and

(e) if not, the number of new fire stations proposed to be opened in Delhi during 1993?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) Yes, Sir.

(b) A total of Rs. 3 crores is proposed to be spent for this purpose in the 8th Five Year Plan.

(c) Question does not arise in view of 'A' above.

(d) No, Sir.

(e) New fire stations were opened during 1992-93 at Nehru Place, Bhikaji Cama Place, Rohini, Badli, Badli Indl. Area and Bawana.

Removal Of Sodium And Mercury Light Fittings

5645. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some DESU employees have recently asked the Delhi Police to nab the culprits responsible for removing the sodium and mercury light fittings from the street-lights;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (c) The Delhi Police has reported that seven cases have been registered in various Police Stations under section 379 IPC on the complaints, received from DESU employees during the period from the 1. 1. 1993 to 7. 4. 1993 and 9 persons arrested.

LPG Agencies In Madhya Pradesh

5646. SHRI SUSHIL CHANDRA VARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of LPG agencies in Madhya Pradesh; and

(b) the present monthly demand and supply of LPG cylinders in Madhya Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The

total number of LPG agencies in Madhya Pradesh as on 1. 1. 1993 was 223.

(b) The present average monthly demand and supply of LPG cylinders in Madhya Pradesh is 8.05 lakhs and 8.26 lakhs respectively.

[*Translation*]

Allocation Of LPG

5647. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the ratio in which LPG is allocated to the States;

(b) whether Uttar Pradesh has been allocated LPG on the basis of its population; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) LPG is released to the States including the State of Uttar Pradesh based not on the census of the State but on the LPG customer population and taking into consideration the waiting list, slack available with the distributors, and product availability, etc.

[*English*]

Agreement Between SAIL and SMS Schlicemann-Seimag of Germany

5648. SHRI GEORGE FERNANDES: Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India Limited has signed an agreement with SMS Schlicemann-Seimag of Germany for supply of equipments for indigenous production of hot melted stainless steel coils; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRISONTOSH MOHAN DEV): (a) Yes, Sir.

(b) SAIL have concluded following three different contracts with SMS Schlcemann-Seimag on 13.1.1993 with a total value of approximately Rs. 194.00 crores at the current exchange rates (8.4.1993). The details are:-

Contract-1: SMS is the Principal Contractor.

Scope of Contract: Manufacture and supply of imported plant and equipment including spares, operating supplies, tools and tackles for Hot Rolling Stockel Mill.

Contract-2: SMS is the Principal Contractor.

Scope of Contract: Services to be rendered abroad for design and engineering, training, production and process technology and overall co-ordination of Hot Rolling Steckel Mill.

Contract-3: GFA-NAnlagenbau, Gernay is the contractor.

Scope of Contract: Supervision of manufacture of indigenous equipment, erection, testing, commissioning, performance guarantee tests, training and other technical services in India for Hot Rolling Steckel Mill.

[*Translation*]

Gas Distribution System In Gujarat

5649. SHRIN.J. RATHVA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to State:

(a) whether the Government propose to formulate any gas distribution system for supplying gas to the small scale industries in Vadodara, Bharauch and Panchmahals areas of Gujarat; and

(b) if so, the time by which it is likely to

become operational?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (b) Natural gas is already being supplied to industrial and domestic consumers in Vadodara and Bharauch Ankleshwar. There is no proposal for setting up a piped gas supply system in Panchmahal area of Gujarat.

[*English*]

Employees of Closed Gold Mines

5650. SHRI C.P. MUDALAGIRIYAPPA: SHRI K.H. MUNIYAPPA:

Will the Minister of MINES be pleased to state:

(a) whether the employees of closed Gold mines in Kolar Gold fields have since been rehabilitated;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps being taken by the Government to rehabilitate the employees of the closed Gold mines?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) Since no worker of any Gold mine in the Kolar Gold Fields has been retrenched, the question of rehabilitation of workers does not arise.

(b) to (d): Does not arise.

[*Translation*]

Royalty Rates On Coal

5651. SHRI SWAMI SURESHANAND: Will the Minister of COAL be pleased to state the

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revised rates of royalty on Coal as enforced in each Coal producing State?

ISTRY OF COAL (SHRI AJIT PANJA): The revised rates of royalty on different grades of coal as applicable in various coal producing States w.e.f. 1.8.1991 are given in the dfeited Statement attached were with

THE MINISTER OF STATE OF THE MIN-

STATEMENT

| <i>Coal produced in all States & Union Territories except the States of West bengal and Assam.</i> | <i>Rs./Tonne</i> | <i>Coal produced in the States of West Bengal and Assam.</i> | <i>Rs./ Tonne</i> |
|--|------------------|--|-------------------|
| 1 | 2 | 3 | 4 |
| (i) Group I Coals: | | (i) Group I Coals: | |
| (a) Coking Coal Steel Grade-I | 150.00 | (a) Coking Coal Steel Grade I | 7.00 |
| Steel Grade-II Washery Grade -I | | Steel Grade II Washery Grade I | |
| (b) Hand Picked Coal produced in the states of Arunachal Pradesh Meghalaya & Nagaland | | (b) Hand Picked Coal produced in the State of assam. | |
| (ii) Group II Coals: | | (ii) Group II Coals: | |
| (a) Coking coal Washery Grade II | | (a) Coking Coal Washery Grade II | 6.50 |
| Ceking Coal Washery Grade III | | Coking Coal Washery Grade III | |
| (b) Semi-Coking Coal Grade I | 120.00 | (b) Semi-coking Coal Grade I | |

| Coal produced in all States & Union Territories except the States of West Bengal and Assam. | Rs./Tonne | Coal produced in the States of West Bengal and Assam. | Rs./ Tonne |
|--|-----------|--|------------|
| 1 | 2 | 3 | 4 |
| Semi-Coking Coal Grade II | | Semi-coking Coal Grade II | |
| (c) Non-coking Coal Grade-A | | (c) Non-Coking Coal Grade.A | |
| Non-Coking Coal Grade-B | | Non-Coking Coal Grade.B | |
| (d) Ungraded Run of Mine coal produced in the State of Arunachal Pradesh, Meghalaya and Nagaland | | (d) Ungraded Run of Minee Coal produced in the state of Assam. | |
| (iii) Group II Coals | | (iii) Group III Coals: | |
| (a) coking Coal Washery Grade. IV | 75.00 | (a) Coking coal washery Grade. IV | 5.50 |
| (b) Non-Coking Coal Grade.C | | (b) Non-Coking Coal Grade.C | |
| (iv) Group IV Coals | | (iv) Group IV Coals: | |

| Coal produced in all States & Union Territories except the States of West bengal and Assam. | Rs./Tonne | Coal produced in the States of West Bengal and Assam. | Rs./ Tonne |
|---|-------------------------|---|------------|
| 1 | 2 | 3 | 4 |
| (a) Non-Coking Coal Grade.D | | (a) Non-coking Coal Grade. D | 4.30 |
| (b) Non-Coking Coal Grade. E | | (b) Non-Coking Coal Grade. E. | |
| (v) Group V Coals | | (v) Group V Coals: | |
| (a) Non-Coking coal Grade.F | 25.00 | Non-coking Coal Grade. F | |
| (b) Non-coking coal Grade.G | Non-Coking coal Grade.G | | 2.50 |
| (vi) Lignite | 2.50 | | |
| (vii) Group VI Coals: | | | |
| Coals produced in the State of Andhra Pradesh (signature Colliseries Co. Limited) | 70.00 | | |

Tipura State Lottery

5652. SHRIMATI BIBHU KUMARI
DEVI:
SHRI UDDHAB BARMAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have received any representations/complaints regarding irregularities in the Tripura State Lottery recently;

(b) if so, the details thereof;

(c) the action taken by the Union Government thereon;

(d) whether any inquiry has been ordered into the matter; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) One complaint has been received about irregularities in the Tripura State Lottery.

(b) to (e). Factual report has been asked for from the Government of Tripura. Generally, it is for the Tripura Government to take necessary action based on the nature of alleged irregulari-

ties.

Indian Enclaves In Bangladesh

5653. SHRI AMAR ROYPRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Indian enclaves in Bangladesh territory;

(b) when the census of each of these enclaves was done last;

(c) the population of each such enclaves as per that census; and

(d) the steps taken by the Government to know the present population of these enclaves?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) There are 130 Indian enclaves in Bangladesh out of which 119 are exchangeable and 11 are non-exchangeable.

(b) to (d) For administrative reasons it has not been possible to undertake the population census in 19 exchangeable enclaves after 1951. The census conducted in these enclaves in 1951 was, however, not satisfactory.

The population census has been undertaken in the remaining 11 non-exchangeable enclaves regularly. The population of these enclaves as per the 1991 census is given below:-

| S.No. | Name of Chhit | Chhit No. | Population |
|-------|---------------|-----------|------------|
| 1. | Shakati | 62 | 2297 |
| 2. | -d0- | 63 | |
| 3. | -d0-68 | | |
| 4. | Binnaguri | 61 | |
| 5. | d0- | 81 | |

| <i>S.No.</i> | <i>Name of Chhit</i> | <i>Chhit No.</i> | <i>Population</i> |
|--------------|----------------------|------------------|----------------------------|
| 6. | Daikhata | 39 | 938 |
| 7. | -do- | 40 | |
| 8. | -do- | 43 | |
| 9. | Nilgram Chhit | 137 | The enclave is unihabited. |
| 10. | Madankura Chhit | 155 | 396 |
| 11. | Chhitsooraguri | 154 | The enclave is unihabited |

Petrol/Diesel Retail Outlets To SC/ST Persons

5654. SHRI PIUS TIRKEY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Bharat Petroleum Limited have decided to grant six petrol/diesel retail outlets in Delhi exclusively to persons belonging to Scheduled Castes;

(b) if so, the details thereof;

(c) whether the Government propose to offer the same opportunities to the persons belonging to Scheduled Tribes;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). Four locations in Delhi, reserved for Scheduled Castes, have recently been advertised by Byharat Petroleum Corporation Limited.

(c) to (e) Keeping in view the inter-se population of Scheduled Castes and Scheduled Tribes in Delhi, the entire 25% reservation for SC/ST in Delhi has been made for Scheduled Castes only, in accordance with the policy of the Government.

Eradication Of leprosy

5655. SHRI BOLLA BULLI RAMAIAH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any agreement has been signed with European countries for the eradication of leprosy from the country; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND)

(a) Yes, Sir.

(b) Agreements have been signed with SIDA (Sweden), DANIDA (Denmark) and NDRAD (Norway) for bilateral assistance under National Leprosy Eradication Programme. They are providing support to MDT programme in 29 endemic Districts.

Gas Authority Of India As Marketing Agent

5656. DR. AMRIT LAL KALIDAS PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to State:

(a) whether the Government have decided to appoint Gas Authority of India Limited as marketing agent for the natural gas being sold by ONGC; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). The gas marketing functions of ONGC, along with the related assets, have been transferred to GAIL, which was set up in 1984 with the mandate of transporting, processing and marketing of natural gas.

Import Of Gas From Oman

5657. SHRI ANNA JOSHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to State:

(a) whether the Government have signed a pact to import gas from Oman;

(b) if so, the details thereof; and

(c) whether the gas to be imported from Oman will be cheaper than that imported from any other country?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). A Memorandum of Understanding has been signed to explore the possibility of importing natural gas by pipeline.

(b) The project is still at a conceptual stage and details such as pricing have not been worked out.

Slack Wax To Small Scale Sector

5658. DR. LAXMINARAYAN PANDEYA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether paraffin Wax type -3 is not suitable for quality candles and Paraffin Wax Type-2 is being imported for the purpose;

(b) if so, whether the Bureau of Indian Standards has ever been consulted in this regard;

(c) if so, the details thereof; and

(d) the steps taken or proposed to be taken to increase the supply of slack wax to small scale sector?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) to (c): Bureau of Indian Standards have through their Standard IS 4654-1974 (Amendment 5 of June, 1990) considered Type-III Paraffin Wax also as suitable for making candles. Type-II Paraffin Wax has always been considered suitable for making quality candles and this is imported to make good the shortfall in domestic production.

(d) In addition to slack wax from Barauni Refinery, additional slack wax from Haldia Refinery and Madras Refineries Limited is also being offered to authorised slack wax processors, Import of slack wax has since been decanalised.

Property/House Tax

5659. SHRI JEEWAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons who have not paid the property house tax to M.C.D. for the last five years and more; and

(b) the action taken or proposed to be taken

against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). The Municipal Corporation of Delhi have reported that the MCD is maintaining property-wise ledger and the additional taxes raised and payments made are recorded on year to year basis and balances drawn at the end of each year. Wherever the taxes are not under stay from the courts, the property owners are requested to liquidate the taxes and on failure to pay the taxes, penalties upto 20% are imposed, bank accounts and rents are also attached. No account, as such is maintained to show the number of persons who have not paid the property taxes for last five years.

Kashmiri Migrants

5660. SHRI AMAR ROYPRADAN: Will the Minister of HOME AFFAIRS be pleased to State:

(a) whether Kashmiri migrants are getting any grant from the Government;

(b) if so, the details thereof;

(c) whether some of these migrants who have not been residing in India for the last number of years are still getting funds at their NOIDA addresses as reported in the 'Rashtriya Shara' dated February 4, 1993;

(d) if so, whether any inquiry has been conducted in this regard; and

(e) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a). Yes, Sir.

(b) Majority of migrants are staying in Jammu & Delhi. In Jammu, cash relief of Rs. 1,000 per

month per family of four or more members and dry ration is being provided. In Delhi, an amount of Rs. 1,000 per month per family of four or more members is provided to those who are staying outside the camps and Rs. 500/- per month per family of four or more members and dry ration is provided to those who are staying in the camps.

(c) No, Sir.

(d) & (e): According to information made available by Government of Uttar Pradesh, no relief has been provided in 1992-93 to Shri M.L. Trisal, Shri Lalit Kumar Raina and Shri M.L. Safaya, whose names have been mentioned in the report under reference.

[Translation]

Grant Of Indian Citizenship

5661. SHRI RAM TAHAL CHOUHDARY:
SHRI MAHESH KANODIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons granted Indian citizenship during each of the last three years;

(b) whether any irregularities with regard to grant of citizenship have come to the notice of the Government;

(c) if so, the details thereof; and

(d) the correct steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d). During the last three years 2350 persons have been granted Indian Citizenship under various provisions of the Citizenship Act, 1955. No irregularities have come to the notice in this regard.

[English]

(c) if so, the details thereof?

New District Jails In Delhi

5662. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government had decided to set up some new district jails in Delhi some years ago;

(b) if so, the progress made in this regard so far;

(c) the reasons for delay in setting up of such jails; and

(d) the steps being taken to expedite the matter.?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (d). Delhi Administration had initially a proposal to set up a new district jail at Mandoli, shahdra. The proposal was subsequently modified and three jails are now proposed to be constructed in the jail complex, mandoli. The complex is likely to be completed by 1998.

Two additional jails (Jail No. 5 and 6) are proposed to be constructed in Tihar Jail Complex. Jail No. 5 is proposed to be completed by December, 1994 and Jail No. 6 by March, 1998.

Women IPS Officers In Delhi

5663. DR. AMRITLAL KALIDAS PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of women IPS officers and women Inspectors deployed in Delhi Police, district-wise;

(b) whether any woman Inspector has been deployed as SHO in Delhi Police; and

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) 3 Women IPS officers and 30 women Inspectors are posted in Delhi Police at present and their district-wise deployment is as under:-

Women IPS Officers

| | | |
|---|-----------------|---|
| 1 | Licensing | 1 |
| 2 | Vigilance | 1 |
| 3 | Headquarter-III | 1 |

Women Inspectors

| | | |
|-----|----------------------|---|
| 1. | North Distric | 1 |
| 2. | Noth -East Distt. | 1 |
| 3. | North-Est District | 1 |
| 4. | East District | 1 |
| 5. | Central District | 1 |
| 6. | West District | 1 |
| 7. | South District | 1 |
| 8. | South-West District | 1 |
| 9. | New Delhi District | 1 |
| 10. | Traffic | 1 |
| 11. | FRRO | 4 |
| 12. | Special Cell/SB | 1 |
| 13. | Crime & Railway | 2 |
| 14. | Crime (Women) Cell | 4 |
| 15 | Provisioning & Lines | 5 |

16. Police Control Room 2
17. Police Training School. 1
18. Security 1

(b) No women Inspector is presently posted as SHO in Delhi.

(c). Does not arise.¹

Development of Coal Mines for Power Plants

5664. SHRI GEORGE FERNANDES: Will the Minister of COAL be pleased to state:

(a) whether the Union Government propose to develop coal mines exclusively for power plants; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b). For the purposes of Captive Consumption for thermal power generation, the Government have taken a decision to permit private sector participation in coal mining operations in virgin areas.

A Bill to amend the Coal Mines (Nationalisation) Act, 1973 has been introduced in the Parliament to give effect to the above decision of the Government.

Murder Cases In Delhi

5665. SHRI JEEWAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of murder cases reported in Delhi during each of the first three months of 1993;

(b) the time limit fixed for the police to file

challans in the courts in murder cases;

(c) the number of cases out of those mentioned in (a) above in which challans have not filed within that time limit along with the reasons therefor;

(d) the number of alleged murderers released on bail due to non-filing of challans by the police on time;

(e) the action taken against the guilty police personnel; and

(f) the steps taken/being taken to expedite the filling of challans?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) The number of murder cases reported in Delhi during each of the first three months of 1993 is as under:-

| <i>Month</i> | <i>No. of Cases</i> |
|----------------|---------------------|
| January, 1993 | 35 |
| February, 1993 | 34 |
| March, 1993 | 45 |

(b) 90 days.

(c) Nil.

(d) and (e). Do not arise

(f) Instructions already exists enjoining upon all the police officials to file the challans in court within the prescribed time limit.

Small Burns Units In Delhi

5666. SHRI MADAN LAL KHURANA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether most of the burns treatment units are concentrated in the hospitals located in the

heart of Delhi making it inaccessible to the people residing in the fringes of Delhi;

(b) if so, whether there is any proposal to set up small Burns Units all over the peripheries of Delhi;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND):

(a) At present the burn treatment units are only available in the larger Govt. hospitals in Delhi.

(b) to (d) In the Guru Tegh Bahadur Hospital which serves East Delhi, twelve beds have been earmarked for treatment of burn cases. There is also a proposal to start a burns and plastic surgery department in the Deen Dayal Upadhyay Hospital, Hari Nagar during 8th Five Year Plan. In the second phase of completion of the Dr. B.R. Ambedkar Hospital at Rohini, burn treatment facilities are proposed to be provided.

Non-Teaching Specialists In Teaching Hospitals

5667. SHRI VILAS MUTTMWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is the Government's policy not to post non-teaching specialists at the teaching hospitals;

(b) if so, the number of non-teaching specialists working at present with the University College of Medical Sciences, Delhi; and

(c) the steps taken by the Government to transfer them to non-teaching hospitals in Delhi?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND):

(a) Generally teaching specialists are posted in teaching hospitals as they can shoulder both

clinical and academic responsibilities.

(b) There are no posts of non-teaching specialists in the University College of Medical Sciences, Delhi. However, there are some posts of non-teaching specialists in the attached GTB hospital.

(c) Does not arise.

Development Of New Coal Mines

5668. SHRI RAMESWAR PATIDAR: Will the Minister of COAL be pleased to state:

(a) whether any steps have been taken by the Government to develop new coal mines in the country;

(b) if so, the amount earmarked in this regard during the Eight Five Year Plan and the share of Madhya Pradesh in it and

(c) the details of the various scheme formulated for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c). Yes, Sir. Development of new coal projects is a continuous process. For the 8th Five Year Plan Period (1992-93 to 1996-97) about 108 new coal mining projects have been identified for development. These would require an investment of Rs. 1946 crores (at 1991-92 prices) during the 8th Plan. Of this, 18 new, expansion/re-organisation projects have been identified in Madhya Pradesh requiring an investment of Rs. 433 crores (at 1991-92 prices) during the 8th Plan. Names of the 18 identified projects in Madhya Pradesh are given below;

WESTERN COALFIELDS LTD.

1. Tawa Underground
2. Mauri Underground
3. Chattarpur II Underground

4. Urdhan Opencast Project
5. Re-organisation of Shobhapur Underground
6. Damua East Phase-II underground
NORTHERN COALFIELDS LTD.
7. Block 'B' Opencast Project
8. Dudhichua Expansion Opencast Project
9. Iayantobr Secheme
10. Jhingurdah OBR Scheme
SOUTHEASTERN COALFIELDS LTD.

11. Dugga Opencast Project
12. Karkati Underground
13. Sendurpara Underground
14. Sheetaldhara Underground
15. Behraband Underground
16. Dipka Opencast (Expansion) projec
17. Mani Underground
18. Domnara Underground Block.

Diabetes Control

5669. SHRIMATI D.K. BHANDARI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government had organised Community Awareness Programme on Diabetes at New Delhi in recent past;

(b) if so, the details thereof;

(c) whether the Government propose to edu-

cate the public on Diabetes through electronic media; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No. Sir.

(b) Does not arise.

(c) and (d). As part of health education activities, the Central Health Education Bureau and other Institutes of this Ministry have been disseminating information on various health programme including diabetes through different mass media channels.

Search Operations In J & K

5670. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether during search operations conducted by the security forces in Jammu and Kashmir, a large amount of gold and other items have been seized;

(b) if so, the details and the estimated value of such items seized during each of the last three years;

(c) whether some of these items have remained unaccounted for;

(d) if so, the details along with the estimated value thereof; and

(e) the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (e). The information is being collected and will be laid on the Table of the House.

Mine Accidents

5671. SHRI PURNA CHANDRA MALIK:
Will the Minister of COAL be pleased to state:

(a) whether the attention of the Government has been drawn to the news-items regarding fatalities in mine accidents appearing in the 'Parajabekshak' dated November 21, 1992 and December 14, 1992;

(b) if so, whether any enquiry has been conducted to go into the causes of mine accidents; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE
MINISTRY OF COAL (SHRI AJIT PANJA):

(a) Yes Sir. The news-items appeared on the 14th and 21st of November, 1992.

(b) and (c) Enquiries conducted into the 2 accidents that occurred on 8.7.92 in Kalipahari and Sripur collieries of Eastern Coalfields Limited revealed that in both the cases 2 boys unauthorisedly went near the Haulage Pulleys and got entangled by the running belt through their misadventure. Action has been initiated/taken against the concerned officials for failure

to prevent unauthorised entry.

Exploitation Of Minerals In Sea Bed Of Indian Ocean

5672. SHRI SUSHIL CHANDRA VARMA:
Will the Minister of MINES be pleased to state:

(a) whether the Government have conducted any survey to assess the availability and occurrence of minerals lying in the sea bed of economic zone of the Indian Ocean;

(b) if so, the details of exploitable minerals and the estimated quantity of such minerals;

(c) whether the Government have any plans to exploit these deposits; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) Yes, Sir.

(b) As result of preliminary survey carried out by the Geological Survey of India (GSI) in the sea bed within the exclusive economic zone (EEZ) of India, following mineral resources have been identified:-

1. Placer minerals

(Reserves in million tonnes)

| | Varkala Sector (Kerala Coast) | Chavara Sector (Kerala Coast) | Kalba Devi Sector (Maharashtra Coast) | Gopalpur Malud Sector (Orissa coast) | Karipeta Bavanapuda-Kapasukudd Sector (Andhra Coast) |
|-------------|-------------------------------|-------------------------------|---------------------------------------|--------------------------------------|--|
| Ilmanite | 0.95 | 0.46 | 3.12 | 17.28 | 17.3 |
| Rutile | 0.068 | 0.045 | - | 1.62 (including Monazite) | (including garnet and Sillimanite) |
| Zircon | 0.057 | 0.060 | - | 6.8 | |
| Sillimanite | 0.31 | 0.207 | - | | |
| Magnetite | - | - | 0.68 | - | - |

II. Calcareous and 288 million tonnes with 50% Ca in offshore are of Lakshadweep.

Deposits of high grade lime mud have also been located off the Coast of Gujarat and Andhra Pradesh.

(c) and (d). Exploitation of the mineral deposits in the EEZ of India depends upon their techno-economic feasibility.

Foreign Exchange Released For Indian Students In USA

5673. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of FINANCE be pleased to state:

(a) the amount of foreign exchange released by RBI for students going for higher studies to USA every year during the last three years, year-wise; and

(b) the details of the guidelines issued by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) (a) and (b): The information is being collected and will be laid on the Table of the House.

Funds For Modernisation Programme of N.T.C.

5674. SHRI SANAT KUMAR MANDAL: Will the MINISTER OF FINANCE be pleased to state:

(a) whether the financial institutions have provided/propose to provide funds for the modernisation programme of National Textile Corporation;

(b) if so, the details thereof during the last two years and the current year; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). Yes, Sir. The details of sanctions and disbursements by financial institutions for the modernisation programme of national Textile Corporation during the years 1990-91, 1991-92 and 1992-93 are as under:

(Rs. in crores)

| | SANCTION | DISBURSEMENT |
|---------|----------|--------------|
| 1990-91 | 25.93 | 8.55 |
| 1991-92 | 7.36 | 15.45 |
| 1992-93 | 1.25 | 14.12 |

(c) Does not arise.

[Translation]

Non-Affiliated Industrial Technology Institutes

5675. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of LABOUR be pleased to state:

(a) whether the certificates issued by the Non-affiliated ITIs/Private ITIs are accepted for employment in Government and semi-Government services; and

(b) if not, the reasons for which these non-affiliated institutes are allowed to function by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (P.A. SANGMA): (a) The National Trade Certificates awarded by the National Council for Vocational Training is the only certificate recognised for employment in Government services. This National Trade

Certificate is awarded to those trainees of the affiliated State Government/Private Industrial Training Institutes who pass the National Trade Tests conducted by the National Council for Vocational Training.

(b) The Government does not exercise any control over the functioning of non-affiliated institutes.

[English]

Requirement Of Opium For Medicinal use

5676. SHRI P. C. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) the requirement of opium for the medicinal use in the country;

(b) the revenue earned annually from this trade;

(c) the quantum of opium exported to other countries during each of the last three years;

(d) whether the Government propose to allow cultivation of cannabis on the same lines as the cultivation of opium; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKARA MURTHY): (a) During 1992-93, about 107 tonnes of opium was required in the country for manufacture of opiate alkaloids, opium cake, powder and for issue to State Governments for the registered addicts of opium. Another 143 tonnes of opium was required for importing Codeine Phosphate and Narcotine B.P. against export of opium on barter basis.

(b) Total revenue receipts from sale of opium and its alkaloids during last three years are as follows:-

| Year | Revenue receipts (Rs. in crores) |
|---------|----------------------------------|
| 1989-90 | 31.22 |
| 1990-91 | 53.02 |
| 1991-92 | 77.39 |

(c) The following quantities of opium were exported during each of the last three years.

| Year | Quantity of raw opium exported (in Metric tonnes) |
|---------|---|
| 1989-90 | 539 |
| 1990-91 | 850 |
| 1990-91 | 617 |

(d) and (e). Cultivation of Cannabis plant can be permitted for medical or scientific purposes under the NDPS Act, 1985. The power in this regard vests with the State Governments.

Evasion of Excise Duty

5677. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) the number of cases of evasion of Excise duty detected by the Central Excise department during each of the last 12 months and how do the same compare with the preceding 36 months;

(b) the amount of revenue involved in the evasion and the steps taken to recover the same;

(c) the number of Central Excise officials found involved in aiding and abetting the evasion of the duty and the action taken against them; and

(d) the measures taken to prevent such cases in future?

THE MINISTER OF STATE IN THE MINIS-

1501 *Written Answers*

CHAITRA 29, 1915 (SAKA)

Written Answers 1502

TRY OF FINANCE (M. V. CHANDRASHEKARA MURTHY): (a) The information is given in the statement attached.

(b) Central Excise duty evasion of Rs. 628.32 crores (Approx.) was detected in the year 1992-93 as against Rs. 472.99 crores, Rs. 471.61 crores and Rs. 562.64 crores in the year 1989-90, 1990-91 and 1991-92 respectively. Action is

being taken under the provision of the Central Excises & Salt Act, 1944 and the rules made thereunder, for the recovery of these amounts.

(c) Information is being collected and will be laid on the Table of the House.

(d) A strict vigil is maintained to detect evasion of excise duty.

| STATEMENT | No. of Cases | | | | |
|-----------|--------------|---------|---------|---------|--|
| | 1992-93 | 1989-90 | 1990-91 | 1991-92 | |
| Month | 2 | 3 | 4 | 5 | |
| April | 336 | 325 | 357 | 411 | |
| May | 350 | 388 | 423 | 341 | |
| June | 451 | 379 | 371 | 348 | |
| July | 288 | 417 | 363 | 422 | |
| — August | 445 | 589 | 405 | 433 | |
| September | 456 | 538 | 437 | 423 | |
| October | 339 | 415 | 306 | 414 | |
| November | 396 | 328 | 387 | 355 | |
| December | 278 | 450 | 382 | 608 | |
| January | 539 | 465 | 438 | 709 | |
| February | 641 | 552 | 503 | 607 | |
| March | 227 | 547 | 533 | 568 | |

N.B. + The figure for March, 1993 is provisional

Voluntary Retirement Schemes in NTC

5678. SHRI MOHAN RAWALE: Will the Minister of TEXTILES be pleased to state:

(a) the details of the offer made by the National Textile Corporation (NTC) to its workers under the Voluntary Retirement Scheme;

(b) the response of the scheme in the various mills of the NTC State-wise; and

(c) the number of workers benefited under this scheme in various mills of NTC so far?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY) (a): The following benefits have been offered to workers of N.T.C. mills under the Voluntary Retirement Scheme:-

(1) Ex-gratia payment equivalent to one and

a half month emoluments (pay DA/VDA and IR wherever admissible) for each completed year of service or the monthly emoluments at the time of Voluntary Retirement multiplied by the remaining months of service before normal date of retirement, whichever is lower.

(ii) Gratuity as per payment of gratuity Act or the Gratuity Scheme, if any.

(iii) Balance of his provident Fund Account payable as per Employees Provident Fund Act and rules made thereunder; and

(iv) Cash equivalent of accumulated Eamed leave/ privilege Leave as per the rules of the mills/office concerned.

(b) and (c) The details of number of employees of NTC who have availed of Voluntary Retirement Scheme during 1992-93, State-wise, given in the statement attached.

| <i>Sl. No.</i> | <i>Name of the Subsidiary</i> | <i>1992-93 (provl. Figures)</i> |
|----------------|-------------------------------|---------------------------------|
| 1. | NTC (APKKM) LTD. | |
| | Andhra Pradesh | 793 |
| | Karnataka | 604 |
| | Kerala | - |
| | Mahe | 38 |
| | Total | 1435 |
| 2. | NTC (DPR) LTD. | |
| | Delhi | 329 |
| | Panjab | 192 |
| | Total | 1735 |
| 3. | NTC (GUJ) LTD | |
| | Gujarat | 5365 |

| <i>Sl. No.</i> | <i>Name of the Subsidiary</i> | <i>1992-93 (provi. Figures)</i> | |
|----------------|-------------------------------|---------------------------------|--|
|----------------|-------------------------------|---------------------------------|--|

4. NTC (MN), NTC (SM) & 13 T.O.M.

| | | |
|-------------|-------|------|
| Madharashta | 6880 | |
| | Total | 6880 |

5. NTC (MP) LTD.

| | | |
|----------------|-------|------|
| Madhya Pradesh | 3685 | |
| | Total | 3685 |

6. NTC (TNP) LTD.

| | | |
|-------------|-------|-----|
| Tamilandu | 83 | |
| Pondicherry | 43 | |
| | Total | 126 |

7. NTC (UP) LTD.

| | | |
|---------------|-------|------|
| Uttar Pradesh | 4185 | |
| | Total | 4185 |

8. NTC (WBABO) LTD.

| | | |
|-------------|-------|------|
| West Bengal | 1828 | |
| Assam | 48 | |
| Bihar | 311 | |
| Orissa | 9 | |
| | Total | 2196 |

| | | |
|--|-------------|-------|
| | Grand Total | 25107 |
|--|-------------|-------|

[Translation]

**Guidelines For Grant Of Loan To f
Farmers**

5679. SHRI ARJUN SINGH YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have issued guidelines to the banks to follow liberal policy in providing loans to the small farmers; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). The farmers all over the country are provided loans by public sector banks for the agricultural and allied activities undertaken by them on their own or through any scheme framed by the Government in this regard. The financing of such activities by the credit institutions is a part of their normal lending operations on a continued basis. All Indian banks, including public sector banks, are required to extend direct finance to Agriculture (including allied activities) to the extent of 18% of their total credit. Further, in terms of Reserve Bank of India guidelines, it has been stipulated that all loan applications upto a credit limit of Rs. 25,000 within 8-9 weeks.

A number of steps have been taken with a view to increase flow of credit to farmers particularly small and marginal farmers. The important ones are:-

1. The interest on loans upto Rs. 25,000/- is kept low at 12% p.a.
2. Term loans upto Rs. 2 Lakhs are provided at concessional rates.
3. In the case of crop loans availed of by small and marginal farmers interest charged is not to exceed the principal amount
4. In the case of crop failure, amount due should be re-scheduled over a period of 3-5 years and fresh loans should be given to farmers.
5. No third-party guarantee of collateral security is to be insisted upon for loans upto Rs. 10,000.
6. There should be no compounding of interest on current dues in agricultural sector.
7. Delegation of appropriate sanctioning

powers to the Rural Branch Managers so that majority of loan applications are sanctioned at branch level itself.

[English]

Insurance Cover for Persons Living Below Poverty Line

5680. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of FINANCE be pleased to state:

(a) whether the Government are considering a proposal for insurance cover for all the identified persons living below poverty line on priority basis in selected areas during the Eighth Five Year Plan; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) No, Sir.

(b) Does not arise.

Meeting Of Executive Directors Of the Association of SRTUs

5681. SHRI B. DEVARAJAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether a meet of Executive Directors of the Association of State Road Transport Undertakings (SRTUs) was held in New Delhi recently;

(b) if so, the details regarding its recommendations; and

(c) the reaction of Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) A meeting of the Chair-

man and the Chief Executives of SRTUs was held in New Delhi on 19-20 March, 1993.

(b) and (c). The recommendations of the meeting are yet to be received.

Shipping Industry

5682. SHRI BABU HARI CHAURE: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have formulated a new policy for international cooperation in shipping industry during the recent past;

(b) if so, the details thereof; and

(c) the other steps being taken to revive country's shipping industry?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) Does not arise.

(c) The Government have taken the following steps to revive the Indian shipping industry:-

1. Automatic approval is now given for:

i) Acquisition of all categories of ships except crude tankers and OSVs, by Private Shipowning Companies.

ii) Acquisition of ship from an Indian shipyard; and

iv) Acquisition for replacement tonnage.

Shipping companies have been allowed to retain sale proceeds of their ships abroad and utilise them for fresh acquisition.

3. Freedom to time charter out Indian ships to foreign shipping companies.

4. Quarterly Block Allocation Scheme for repair of ships has foreign exchange for ship repair/dry docking and spares for imported capital goods without any value limit.

6. Freight charges on account of movement of fertilizer and petroleum products are now allowed to be paid in convertible currency on par with other commodities.

Development Of National Highways

5683. SHRI PRAKASH V. PATIL: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the projects sent by the State Governments for the development and improvement of National Highways during the Eighth Plan period, State-wise; and

(b) the details of the projects approved so far by the Union Government State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b) A statement is annexed.

STATEMENT

| Sl.No. | Name of State | Details of Proposals for development/ improvement of NHS in 8th Plan as projected by States | Sanctions for development of NHS during 1992-93 |
|--------|-------------------|---|--|
| 1 | 2 | 3 | 4 |
| | | | (Rs. in crores) |
| 1. | Andhra Pradesh | 3064.20 | 8.13 |
| 2. | Arunachal Pradesh | 20.65 | - |
| 3. | Assam | 605.50 | 14.53 |
| 4. | Bihar | 625.00 | 12.03 |
| 5. | Chandigarh | - | - |
| 6. | Delhi | - | 1.03 |
| 7. | Goa | 163.67 | 0.48 |
| 8. | Gujarat | 1213.09 | 16.82 |
| 9. | Haryana | 486.18 | 7.53 |
| 10. | Himachal Pradesh | 206.32 | 6.10 |
| 11. | Jammu & Kashmir | - | 1.83 |

| Sl.No. | Name of State | Details of Proposals for development/ improvement of NHCS in 8th Plan as projected by State* | Sanctions for development of NHS during 1992-93 |
|--------|----------------|--|--|
| 1 | 2 | 3 | 4 |
| 12. | Karnataka | 429.70 | 5.35 |
| 13. | Kerala | 606.83 | 92.58 |
| 14. | Madhya Pradesh | 646.00 | 177.00 |
| 15. | Maharashtra | 557.00 | 16.40 |
| 16. | Manipur | 61.60 | 0.68 |
| 17. | Meghalaya | 151.61 | 8.94 |
| 18. | Nagaland | 40.75 | 0.48 |
| 19. | Orissa | 451.40 | 6.28 |
| 20. | Pondicherry | 7.93 | 0.03 |
| 21. | Punjab | 572.66 | 10.01 |
| 22. | Rajasthan | 675.50 | 29.42 |
| 23. | Tamil Nadu | 1120.50 | 8.94 |

| Sl.No. | Name of State | Details of Proposals for development/ improvement of NHS in 8th Plan as projected by States | Sanctions for development of NHS during 1992-93 |
|--------|---------------|---|--|
| 1 | 2 | 3 | 4 |
| 24. | Uttar Pradesh | 734.94 | 122.72 |
| 25. | West Bengal | 908.61 | 3.36 |
| | | 13349.64 | 490.67 |

[Translation]

Uttar Pradesh State Road Transport Corporation

5684. SHRI SURENDRAPAL PATHAK: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the financial position of Uttar Pradesh State Road Transport Corporation during 1992-93;

(b) the total number of buses in the fleet of the Corporation and the number of buses out of them which are under repair or are not plying as on December 31, 1992;

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Information is being collected and will be laid on the Table of the House.

(c) No. Sir.

(d) Does not arise in view of the answer to (c) above.

[English]

Problems Of SSIs

5685. SHRI M. V. V. S. MURTHY: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have taken into consideration the problems of the small scale Industries (SSIs) in evolving the strategies for economic reforms;

(b) if so, the details thereof and the action taken by the Government in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) Yes Sir.

(b) and (c). Small Scale Sector contributes substantially to the economy, particularly in terms of growth of output employment and exports. The primary aim of the economic reforms with regard to the Small Scale sector is to deregulate and debureaucratise the sector with a view to remove all fetter on its growth and export potential.

Service subsector is a fast growing area and there is need to provide support to it in view of its recognised potential for generating employment. Hence all industry related services and business enterprises with investment upto Rs. 5 lakh in fixed assets (excluding land and building), irrespective of their location, would be recognised as small scale industries.

Inadequate access to credit both short term and long term was a perennial problem facing the small scale sector. Efforts have been made to ensure both adequate flow of credit on a normative basis and quality of its delivery for viable operation of the SSI sector. To meet the credit needs of this sector small Industries Development Bank of India (SIDBI) has been established.

SIDBI will also render factoring services which will help SSI units in their problem of delayed payments. An ordinance was promulgated on 23 September, 1992 making payment of interest obligatory on delayed payments to small scale and ancillary industrial undertaking. It has been repromulgated in January, 1993.

Steps have been taken to alleviate the credit bottlenecks of this sector. The eligibility limit of projects under the National Quality Fund scheme has been doubled from Rs. 5 lakh to Rs. 10 lakh. Single window loan scheme has also been enlarged to cover projects upto Rs. 20 lakh with

working capital margin upto Rs. 10 lakh.

To provide access to the capital market and the encourage modernisation and technological upgradation, it has been decided to allow equity participation by other industrial undertaking in the SSI, not exceeding 24 per cent of the total shareholding.

To facilitate location of industries in rural/backward areas and to promote stronger linkages between agriculture and industry, a new scheme of integrated infrastructural Development (including Technological Back-up services) for small scale Industries will be implemented with the active participation of state government and financial institution.

[*Translation*]

Unemployment

5686. SHRI RAJVEER SINGH: Will the Minister of LABOUR be pleased to state:

(a) the number of engineers, doctors, educated and uneducated unemployed persons registered at present in various Employment exchanges;

(b) the number of persons provided employment during the last three years;

(c) whether the Government propose to provide employment to the maximum number of unemployed persons; and

(d) if so, the details of the policy framed in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (P.A. SANGMA): (a) The number of job-seekers, not all of whom are necessarily unemployed, who were on the live register of employment exchanges in the country, educational category-wise, as on 31-12-1990 (latest available) was as under:

| <i>Category</i> | <i>Number (in thousand)</i> |
|--|-----------------------------|
| (a) Doctors (Graduates & Post-Graduates) | 31.7 |
| (b) Engineers (Graduates & Post-Graduates) | 95.6 |
| (c) Other Educated (Matric & above) | 20979.0 |
| (d) Others (below Matric and Illiterates) | 13525.0 |

(b): The country during 1990, 1991 and 1992 was 2.65 lakhs, 2.53 lakhs and 2.39 lakhs respectively.

(c) and (d). Employment is a thrust area of the Eighth Five Year Plan. The Plan emphasises the need for a high rate of economic growth, combined with faster growth of sector, sub-sectors and areas which have relatively high employment potential for enhancing the pace of employment generation. Geographically and crop-wise diversified agricultural growth, development of wastelands and forestry, development of rural non-farm sector and rural infrastructure faster growth of small and decentralised manufacturing and expansion of housing, are the basic elements of the employment-oriented growth strategy envisaged in the plan.

Free Travelling Facilities To Freedom Fighters In DTC Buses

5687. KUMARI VIMLA VERMA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the freedom fighters have the facility to travel in inter-state buses of Delhi Transport Corporation;

(b) if so, the details thereof;

(c) whether they have the facility to travel with their spouse as provided in Railways and in

other States; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) Free travel facility on all services of DTC including inter-State services has been provided to all those freedom fighters, who are residing in Delhi and are drawing Swatantrata Sainik Samman Pension.

(c) No, Sir.

(d) The free travel facility has been extended to the freedom fighters as a token of gratitude that the Nation owes to them. However, due to financial constraints, this facility has not been extended to the spouses of freedom fighters.

[*English*]

Construction of Bridges In Assam

5688. SHRI PROBIN DEKA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number and locations of bridges which were to be constructed in Assam during the year 1992-93;

(b) the amount sanctioned for each of these projects and the amount spent so far; and

(c) the details of the projects completed and lying incomplete and the time by which the incomplete projects are likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) 46 bridge work on National Highway Nos 31, 31-B, 36, 37, 44, 51, 52, 53 and 54 were under construction in Assam during 1992-93.

(b) An amount of Rs. 153.98 crores was sanctioned for these bridge works and the amount spent so far is Rs. 98.61 crores.

(c) Out of the 46 bridge works, 11 bridges have been completed during 1992-93. The remaining 35 bridges are at various stages of construction and are targeted for completion within the next three years depending upon the availability of funds.

[*Translation*]

Expansion of Jute Industry In Bihar

5689. SHRI MOHAMMED ALI ASHRAF FATMI: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to develop and expand jute industry in Bihar;

(b) if so, the details of the schemes formulated by the Government in this regard; and

(c) the amount earmarked for this purpose during 1992-93?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) to (c) Government is encouraging entrepreneurs to take up the manufacture of diversified jute based products in various parts of the country. Several measures have been taken to promote financial, fiscal and marketing support and funding R & D activities to develop new range of diversified jute products suited to consumer preferences. Funds are not earmarked for this purpose on a State-wise or district-wise basis.

[*English*]

Establishment Of Legal Framework

5690. DR. LAXMINARAYAN PANDEYA: Will the Minister of FINANCE be pleased to state:

(a) whether the foreign investors have insisted to establish legal framework for the various trade, fiscal, industrial policy changes; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b) The Japanese side during the Indo-Japanese Trade Talks on September 30 and October 1, 1992 had specifically raised the Question of giving legal shape to the notifications issued under FERA related to economic liberalisation. They were informed that the liberalised foreign investment regime had legal sanction in as much as it was done within the ambit of FERA. Since then, FER (Amendment) Act, 1993 has also been passed, embodying these liberalisation measures.

[*Translation*]

Courts for Economic Offences

5691 SHRI RAMDEW RAM: Will the Minister of FINANCE be pleased to state:

(a) whether the proposed courts for economic offences have since been set up in the country;

(b) if so, the details thereof, and

(c) the number of cases pending with each of such courts, State wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASEKAR MURTHY): Information in respect of parts a to c of the question has to be collected from different departments/ministries, who in turn, have to collect the same from their subordinate offices and field formations. It is, therefore, not possible to lay the information on the table of the House by the due date. The

information is being collected and will be laid on the table of the House shortly.

[*English*]

Tax Concessions On Advance

5692. SHRI PARASRAM BHARDWAJ: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have started a fresh exercise on the possibility of extending the tax concessions on advance in order to help the public sector banks meeting the capital adequacy norms set by the Reserve Bank of India;

(b) if so, the aims and objectives thereof; and

(c) the time by which the decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) Under section 36 (1) (vita) (a) of the Income-tax Act, all scheduled and non-scheduled banks, other than those banks which are approved for purposes of section 36 (1) (vita) and banks incorporated outside India, are entitled to make a provision for bad and doubtful debts amounting to two per cent. of the aggregate advances made by their rural branches, which is eligible for deduction in computing their rural branches, which is eligible for deduction in computing their total income. Having regard to the need for stepping up the provisioning by these banks, clause (10) of the Finance Bill, 1993, seeks to raise this limit of two per cent to four per cent. In respect of the aggregate advances made by the rural branches. The proposed amendment will be effective from the assessment year 1994-95. No other proposals are under consideration.

(b) and (c). In view of the reply to the above part, replies to these parts of the question do not arise.

[*Translation*]

**Deposits in Nationalised Banks in
Gujarat**

5693. SHRI CHHITUBHAI GAMIT: Will the Minister of FINANCE be pleased to state:

(a) whether the deposits generated by the nationalised banks in Gujarat during April-December, 1992 have been higher than the deposits generated during the corresponding period of last year whereas the amount of loans advanced by these banks has been lower in comparison to the loans advanced in the previous year;

(b) if so, the details thereof;

(c) whether these banks had fixed the targets for providing loans to the small, medium and large industries and agriculture sector during this period;

(d) if so, whether these targets have since been achieved; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENT AFFAIRS (DR. ABBAR AHMED): (a) and (b).

| <i>As on</i> | <i>Total Advance</i> | <i>Total Advances to priority sector</i> | <i>Advances to Agriculture</i> | <i>Small Scale Industries</i> | <i>Service</i> |
|--------------|--------------------------|--|------------------------------------|-----------------------------------|----------------|
| June 1992 | 8807 | 3475 | 1650 | 1350 | 475 |

[*English*]

**Loan Provided By Public Sector Banks
In Uttar Pradesh**

5694. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of FINANCE be please to state:

The aggregate deposits and gross bank credit of nationalised banks in Gujarat during March 1991, 1992 and September 1992 (latest available) have been showing an increasing trend as may be seen from the table given below:

(Rs. in crores)

| | <i>Deposits</i> | <i>Credits</i> |
|----------------|-----------------|----------------|
| March 1991 | 8763 | 4448 |
| March 1992 | 10269 | 4716 |
| September 1992 | 10759 | 4964 |

(c) to (e). No State-wise targets are fixed by banks for loan disbursements or maintenance of any prescribed credit-deposit ratio. However, a credit-deposit ratio of 60% in rural and semi-urban areas has to be achieved for the bank as a whole on All India basis. Further, in terms of Reserve Bank of India's guidelines to all Indian Banks, including public sector banks they are required to extend at least 18% of their total credit for direct agriculture finance. In the case of small, medium and large industries no such target has been stipulated by RBI. However, total advances in the State of Gujarat and the outstanding amount extended to priority sector, agriculture, small scale industries and Service as on June 1992 are as under:

(a) whether the public sector banks have been directed to extend more credit for the development of backward areas, hill regions and non-industry areas;

(b) if so, the details thereof; and

(c) the deposits made/loan disbursed by the

public sector banks in the hilly region of Garhwal (U>P) during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ADRAR AHMED): (a) and (b) will public sector banks are under instructions of Reserve Bank of India to extend atleast 40% of their total advances to priority sector. They are also required to extend atleast 10% of their total advances to the weaker sections. RBI's guidelines also stipulate to achieve a credit-deposit ration of 60% in respect of their rural and semi-urban branches separately on all India basis. Though it is not necessary to achieve this

ratio separately, branch-wise, district-wise or region-wise, the banks should ensure that wide regional disparities amongst various states in credit deployment is reduced and steps are taken to increase the flow of credit to all productive and identified viable proposals in different areas.

(c) The date reporting system does not generate region-wise information regarding the deposits made/loan disbursed by the public sector banks. However, the amount of deposits and outstanding credit in respect of all commercial banks in the various hill districts namely almora, Chamoli, Garhwal, pithoragarh, Tehri Garhwal, Uttar Kashi and Nainital as at the end of March 1990, 1991 and 1992 are given below:-

(Rs. in lakhs)

| Sl.No. | Districts | Deposits | | | | | | | Credits (outstanding) | | | | | | | | | |
|--------|---------------|------------|-------|------------|-------|------------|-------|------------|-----------------------|------------|---|------------|---|--|--|--|--|--|
| | | March 1990 | | March 1991 | | March 1992 | | March 1990 | | March 1991 | | March 1992 | | | | | | |
| | | 3 | 4 | 5 | 6 | 7 | 8 | 3 | 4 | 5 | 6 | 7 | 8 | | | | | |
| 1. | Almora | 11243 | 12506 | 13583 | 2655 | 3018 | 3250 | | | | | | | | | | | |
| 2. | Chamoli | 4151 | 5001 | 5738 | 672 | 919 | 1000 | | | | | | | | | | | |
| 3. | Garhwal | 12781 | 14985 | 16630 | 2086 | 2554 | 2591 | | | | | | | | | | | |
| 4. | Piithorangarh | 5750 | 6487 | 8163 | 1566 | 1825 | 2346 | | | | | | | | | | | |
| 5. | Tehri Garhwal | 6702 | 10237 | 8986 | 1294 | 1443 | 1467 | | | | | | | | | | | |
| 6. | Uttar Keshi | 1839 | 2116 | 6119 | 581 | 699 | 710 | | | | | | | | | | | |
| 7. | Nainital | 36168 | 37830 | 42075 | 18598 | 21760 | 24469 | | | | | | | | | | | |

**Payment Of Bank Dues By Small scale
Sic Units**

5695. SHRI RAMA KRISHNA KONATHALA: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has identified foty thousand Small Scale Sick Units for non-payment of bank dues;

(b) if so, the number thereof, State-wise; and

(c) the steps proposed to be taken to reduce the dues of these units?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b) The Reserve Bank of India (RBI) has reported that there were 2,21,472 sick units as at the end of March, 1991 (Latest available) with an outstanding bank credit of Rs. 2792.04 crores. State-wise poistion of sick SSI units as at the end of March, m1991 (latest available) is given in the statement attached

(c) RBI has reported that the potentially viable units identified, rehabilitation packages are sanctioned and the units are put under nursing programmes on a case to case basis.

STATEMENT

| <i>State/Union Territory</i> | <i>Total no. of bick SSI industrial Units</i> |
|------------------------------|---|
| Assam | 4892 |
| Meghalaya | 66 |
| Mizoram | - |
| Bihar | 5171 |
| Arunachal Pradesh | 10 |
| West Bengal | 30748 |
| Nagaland | 47 |
| Manipur | 2278 |
| Orissa | 7443 |
| Sikkim | 75 |
| Tripura | 605 |
| A & N Islands | 22 |
| Uttar Pradesh | 27477 |

| <i>State/Union Territory</i> | <i>Total no. of bick SSI industrial Units</i> |
|------------------------------|---|
| Delhi | 4364 |
| Punjab | 5288 |
| Haryana | 2720 |
| Chandigarh | 305 |
| J & K | 848 |
| Himachal Pradesh | 720 |
| Rajasthan | 12196 |
| Gujarat | 6240 |
| Maharashtra | 20332 |
| Daman & Diu | 10 |
| Goa | 1148 |
| D & N Haveli | 1148 |
| Madhya Pradesh | 17146 |
| Andhra Pradesh | 29487 |
| Karnataka | 12858 |
| Karnataka | - |
| Lakshadweep | 10757 |
| Tamil Nadu | 17973 |
| Kerala | 179 |
| Podicherry | - |
| Total | 221472 |

Export Achievements Of Pharmaceuticals

engaged in exports of drugs and pharmaceuticals;

5696. SHRI NANDI YELLAIAH: Will the Minister of COMMERCE be pleased to state:

(e) the quantities of top 10 products exported by them during each of the last three years, productwise; and

(a) the targets fixed and achievements made in exports of bulk drugs and pharmaceuticals during each of the last three years;

(f) the action taken by the Government in view of part (b) above?

(b) whether the targets have not been achieved so far;

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) The targets and achievements in respect of export of drugs and pharmaceuticals for the last three years are as under:-

(c) if so, the reasons therefor;

(d) the names of top 10 companies/firms

(Rs. in million) Estimated

| 1989-90 | | 1990-91 | | 1991-92 | | Apr 92-Feb 93 | |
|---------|--------|---------|--------|---------|--------|---------------|--------|
| Target | Export | Target | Export | Target | Export | Target | Export |
| 7,250 | 6,647 | 10,500 | 7,848 | 11,426 | 12,811 | 16,997 | 12,079 |

(b) Yes, Sir.

and other countries.

(c) The probable reasons could be:-

(d) Details are given in the Annexure I at overleaf/

(i) Recently for the last two years, Russian exports have come down due to changes in the economic situation/reorganisation of erstwhile U.S.S.R.;

(e) A statement giving 12 top products exported during the last three financial years in attached.

(ii) severe competition in international market from China, Taiwan, etc.

(f) The liberalisation measures taken over the past several months, devaluation and the announcement of unified exchange rate, have encouraged all exports including drugs and pharmaceuticals.

(iii) Withdrawal of GSP benefits by USA.

(iv) Strict registration formalities in USA

STATEMENT

Top ten companies and their Exports

| | | Rs. in Millions | | | | |
|-----|----------------------------------|-----------------|---------|----------|--|--|
| | | 1989-90 | 1990-91 | 1991-92 | | |
| 1 | 2 | 3 | 4 | 5 | | |
| 1. | M/s Torrent Exports Ltd. | 714.32 | 402.77 | 1,636.02 | | |
| 2. | M/s Ranbaxy Laboratories Ltd. | 369.36 | 420.14 | 863.35 | | |
| 3. | M/s Tamil Nadu Dhadha Pharma Ltd | 17.02 | 25.30 | 382.23 | | |
| 4. | M/s Armour Chemicals Ltd. | 137.83 | 2237.26 | 264.58 | | |
| 5. | M/s Lakme Ltd. | 38.38 | 108.03 | 249.18 | | |
| 6. | M/s Siris Ltd. | 46.08 | 37.61 | 228.19 | | |
| 7. | M/s G. Amphray Lab | 142.22 | 147.82 | 226.73 | | |
| 8. | M/s Menka & Allied Products Ltd | 70.47 | 102.13 | 220.78 | | |
| 9. | M/s Max India Ltd. | 26.52 | 59.22 | 219.62 | | |
| 10. | M/s Hoechst India Ltd | 363.43 | 473.30 | 215.27 | | |

4

Statement showing top products exported during the last three years

Rs. in Millions (Estimated)

| <i>Items</i> | <i>1989-90</i> | <i>1990-91</i> | <i>1991-92</i> | <i>Major buyers</i> |
|----------------------------------|----------------|----------------|----------------|---|
| <i>1</i> | <i>2</i> | <i>3</i> | <i>4</i> | <i>5</i> |
| 1. Sulphamethoxazole | 341.2 | 272.4 | 536.1 | USA W. Europe and Asian countries |
| 2. Menthol | 133.5 | 120.9 | 242.1 | USA, W. Europe, Asian and L. American countries |
| 3. Trimethoprim | 80.4 | 155.6 | 192.8 | USA, E. Europe, W. Europe and Asian countries |
| 4. Ibuprofen | 116.8 | 149.8 | 190.0 | USSR, W. Europe and Asian countries |
| 5. Analgin | - | 37.5 | 171.1 | W. Europe and Asian countries |
| 6. Amoxycillin oand its Salts | 73.5 | 126.0 | 170.1 | W. Europe & Asiian Countries |
| 7. Paracetamol | 13.1 | 56.3 | 122.9 | USA, W. Europe and Asian Countries |
| 8. Chloramphenicol and its salts | 21.4 | 64.0 | 105.9 | W. Europe and Asian Countries |
| 9. L-Cystine | 1.5 | 75.8 | 88.2 | W. Europe and Japan |

| | | <i>Rs. in Millions (Estimated)</i> | | | | |
|---------------------------|----------------|------------------------------------|----------------|---------------------|----------|-------------------------------|
| <i>Items</i> | <i>1</i> | <i>2</i> | <i>3</i> | <i>4</i> | <i>5</i> | |
| | <i>1989-90</i> | <i>1990-91</i> | <i>1991-92</i> | <i>Major buyers</i> | | |
| 10. Ranitidine | 2.7 | 60.8 | 87.2 | | | W. Europe and Asian countries |
| 11. Erythromycin Stearate | 58.3 | 46.5 | 76.7 | | | -do- |

**Scindia Steam Navigation Company
Limited**

5697 SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:

(a) the total accumulated loss sustained by the Scindia Steam Navigation Company Limited, and its outstanding loan and interest liability as on date;

(b) if so, the efforts made by the Government to revive the sick company;

(c) whether any proposal has been received from the Government of West Bengal in this regard;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABBAR AHMED): (a) the accumulated loss sustained by M/s. Scindia Steam Navigation Company Limited (SSNCL) and its outstanding loan and interest liability to the erstwhile shipping Development Fund Committee (SDFC), as on 31.3.1992, are as follows :-

(Rs. in crores)

| | |
|---|--------|
| (i) aggregate accumulated losses as on 31.3.1992 as per latest audited Balance-sheet | 163.06 |
| (ii) Principal loan outstanding as on 31.3.1992 to erstwhile SDFC (now Government of India) | 119.63 |
| (iii) Interest outstanding as on 31.12.1992 to erstwhile SDFC (now Government of India) | 57.31 |

(b) Bids were invited for the management

take-over of M/s, SSNCL. These have, however, not resulted in a management take-over of SSNCL.

(c) to (e). No, Sir. However, the Government of West Bengal had requested to examine the suggestion to merge SSNCL with the Shipping Corporation of India (SCI). SCI did not, however, make any offer in response to the public notice issued in connection with the management take-over of SSNCL.

[*Translation*]

Regularisation of Casual Labour

5698. SHRI HARIKEWAL PRASAD
SHRI KASHIRAM RANA

Will the Minister of Labour be pleased to state :

(a) the prescribed period for regularising casual labour in the Ministries/Departments;

(b) whether all the Ministries/Departments are following the said rules; and

(c) if not, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) to (c). The following guidelines have been laid down for regularisation of casual labour in various Ministries/Departments:

| | |
|---|----------|
| (a) Railways | 2 years |
| (b) Department of posts, Department of Telecommunications and Department of Defence | 1 year |
| (c) All other Ministries Departments/office | 6 months |

All the Ministries/Departments have been advised to observe these guidelines strictly.

[English]

Smuggling of Goods

5699. SHRI Y. YAIMA SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware that there has been a regular smuggling in and out of the country of goods worth of lakhs of rupees through Moreh in Manipur near Myanmar;

(b) whether the Government propose to encourage regularisation of free trade between the two countries; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARAMURTHY): (a) Yes, Sir. Government is aware of the smuggling of goods on Indo-Burma border. However, available reports do not indicate such smuggling being carried out through Moreh in Manipur.

(b) and (c). Government of India has proposed a draft Border Trade Agreement to the Government of Myanmar which would formalise procedures for overland trade between the two countries while simultaneously permitting the exchange of locally produced goods by people living along with sides of the border.

Guidelines for Public Sector Banks

5700. SHRI PRAFUL PATEL:
SHRI SUDHIR GIRI:

Will the Minister of FINANCE be pleased to state:

(a) whether instances of gross irregularities by some of the public sector banks in the matter of payment of advances and appointment of auditors have come to the notice of the Government during the last one year;

(b) if so, the details thereof?

(c) whether the Reserve Bank of India has issued show cause notices to such banks as reported in the 'Economic Times' dated January 7, 1993;

(d) if so, the details thereof and the reaction of such banks thereon; and

(e) the steps taken by the Government to ensure that RBI guidelines are strictly followed by each bank?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (e). Reserve Bank of India (RBI) has reported that it had conducted scrutiny of certain advances granted by Central Bank of India and observed that financial assistance was extended by the bank to various borrowers without observing the set norms of prudent banking. A special audit report of such accounts was sent by the RBI to the bank to be placed before its Board and to inform RBI of the action proposed by the bank. A notice under section 47(1) (B) read with section 46(4) of B.R. Act, 1949 was issued by RBI for non-compliances with RBI's instructions. The bank has since complied with the RBI's advice.

RBI also directed Bank of India in September 1992 to carry out a special management audit by a particular firm of Chartered Accountants. Latter, in view of the delay, RBI issued a show-cause notice to Bank of India in December 1992 for non-compliances with its advice. Bank of India, subsequently explained the reasons for which the audit work could not be entrusted to the firm recommended by RBI and later in consultation with RBI entrusted the work of management audit of the bank to another firm of auditors.

As regards, appointment of auditors, the RBI has reported that selection for appointment as

statutory Central Auditors of Public sector banks is made by it and the banks have no discretion in this regard. There is therefore, no question of irregularities on the part of the banks in this regard. The appointment of auditors for branches is made out of a panel of firms indicated by the RBI to the banks. The RBI has not received any complaint of irregularity on the part of the banks in this regard.

[*Translation*]

Interest Charged by Allahabad Bank

5701. SHRI LAKSHMI NARAIN MANI TRIPATHI: Will the Minister of FINANCE be pleased to state:

(a) whether the rate of interest being charged by the nationalised banks in the country is fixed on the basis of the directives issued by the Reserve Bank of India and if so, the existing rates of interest, bank-wise;

(b) whether the rate of interest on the loans to agriculture, industries, small scale industries and cottage industries sectors varies sector-wise and it increase/decreases with the amount of loan and if so, the details thereof;

(c) the interest and the additional surcharge being charged from various industries by the

branches of Allahabad Bank;

(d) whether it is as per the guidelines of the Reserve Bank of India; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) to (e). The structure of lending rates is determined by Reserve Bank of India (RBI) taking into account a number of factors like the growth rate of the economy and its sub-sectors, the rate of inflation, the pace of monetary expansion, the cost of raising resources by banks, the profitability of banks etc. Keeping in view the above factors, RBI reviews the lending rate structure from time to time. All banks including Allahabad Bank are required to follow various guidelines issued by RBI in this regard from time to time.

With a view to rationalising the lending rate structure of scheduled commercial banks, effective from 22.9.90, the sector specific, are specific and purpose specific interest rates are withdrawn and a single criteria i.e. size of the loan has been prescribed for determining the rate of interest. However, SSI, agriculture and transport operators owning upto two vehicles enjoy concessional rate of interest on term loans over Rs.25000/-. The present rates of interests are given below:

| <i>Size of limit</i> | <i>Rate of interest (% per annum)</i> |
|--|---------------------------------------|
| 1. Upto and inclusive of Rs.25000/- | 12.0 |
| 2. Over Rs.25000/- and upto Rs.2 lakhs | 16.5 |
| 3. Over Rs.2 lakhs | 17.0 (minimum) |
| Term loans to agriculture, SSI and transport operators owning upto two vehicles. | |
| Over Rs.25000/- and upto Rs.2 lakhs | 15.0 |
| Over Rs.2 lakhs | 15.0 (minimum) |

[English]

**Profit of Foreign Banks Vis-a-Vis
Public Sector Banks**

5702. SHRI SHANKERSINH
VAGHELA:
SHRI ATAL BIHARI
VAJPAYEE:

Will the Minister of FINANCE be pleased to state:

(a) whether the net profit of banks operating in India is more than the net profit of public sector banks during the year 1991-92 and 1992-93;

(b) if so, the details thereof and the reasons therefor; and

(c) the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) to (c). The performance and profitability of foreign banks in India-vis-a-vis public sector banks is not comparable because the branches of foreign banks are located in metropolitan cities and port towns whereas the branches of public sector banks are spread all over the country including semi-urban and rural areas. The need for strengthening the financial position of the banks has been recognised and a phase of consolidation has been set in proces. The banks have been advised to prepare action plans to improve their performance.

**Premiums on Indemnity Policy for
Professionals**

5703. SHRI GURUDAS KAMAT: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Insurance Companies have hiked their premium on indemnity

policy for professionals; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). The information is being collected and will be laid on the Table of the House.

Foreign Exchange Deal

5704. SHRI MANORANJAN
BHAKTA:
SHRI GEORGE
FERNANDES:

Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India propose to transact all the foreign exchange deals at the prevailing market rate emerging from supply-demand position;

(b) if so, whether US dollar shall remain the intervention currency of RBI; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) Under the unified exchange rate arrangement effective from 1st March, 1993, all transactions in foreign exchange by the RBI are effected at its exchange rate, which is based on the prevailing market rate. The RBI's exchange rate is calculated with reference to the prevailing market rate within a margin of 5 percent on either side of such market rate.

(b) and (c). The RBI expresses its exchange rate in terms of the US dollar. It buys spot US dollar at its exchange rate and would not ordinarily buy spot or forward any other currency. It sells

spot US dollar at its exchange rate for such purposes as are approved by the Central Government. In this sense, the US dollar is the intervention currency.

Cotton Corporation of India

5705. SHRI M.R. JANARTHANAN KADAMBUR: Will the Minister of TEXTILES be pleased to state:

(a) the profit earned by the Cotton Corporation of India during the year 1992-93;

(b) the manner in which the profit is proposed to be utilised; the cotton growers; and

(c) whether there is any scheme to utilise it for the welfare of the cotton growers; and

(d) if so, the details thereto?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) The profit of the Corporation for the year 1992-93 has been provisionally estimated at Rs. 15 crores.

(b) The Corporation would utilise the likely profits during 1992-93 for strengthening its working capital and continuing various schemes already being implemented for welfare of cotton growers.

(c) and (d). The Corporation has been implementing following schemes for the benefit of cotton growers:

(i) *Production and distribution of quality seeds:*

The Corporation has already implemented the schemes for production and distribution of genetically pure cottonseeds for the benefit of cotton growers in state of Karnataka and Gujarat.

The Corporation has also undertaken pilot project for distribution of pesticides and insecticides on experimental basis in Punjab and Haryana.

(iii) *Corp Surveillance Survey*

In collaboration with State Agencies, the Corporation had undertaken intensified corp surveillance survey in Punjab, Haryana, Rajasthan, Gujarat, Karnataka and Andhra Pradesh.

Recognition of Tea as Environmental Friendly Crop

5706. SHRI YASWANTRAO PATIL: Will the Minister of COMMERCE be pleased to state:

(a) whether the Union Government have received any request from the Tea Board to recognise Tea as an "Environmental Friendly Crop" in order to get additional land for expansion and is to speed up the present slow rate of replantation;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon so far?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) As very little land is available for expansion of tea cultivation in the traditional tea growing areas, Tea Board has suggested that planting of tea may be allowed in the degraded forest land available within the grant area of the existing tea estates as also in their periphery.

(c) The proposal has not been favoured because the plantation crops like tea etc. which have a commercial advantage, could be cultivated on non-forest land thereby ensuring general environmental stability and maintenance of

Landless Agricultural Labour

(a) A statement is attached.

5707. DR. AMRITLAL KALIDAS PATEL:
Will the Minister of LABOUR be pleased to state:

(a) the number of landless agricultural labourers in the country at present, State-wise;

(b) the steps taken and are being taken to ameliorate their conditions; and

(c) the details of results achieved so far in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA):

(b) and (c). The Government have taken several steps to ameliorate the conditions of landless agricultural labour. These include the improvement of infrastructural facilities for diversification into non-farm activities, increasing employment opportunities through schemes like Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojna, Development of Women and Children in Rural Areas (DWCRA) etc. and better implementation of existing Welfare Legislations includes Minimum Wages Act, Contract Labour (R&A) Act, 1970, Inter-State Migrant Workmen's Act, Equal Remunerations Act, Workmen's Compensation Act, etc.

STATEMENT

| <i>Sl.No.</i> | <i>State/U.T.</i> | <i>No. of Agricultural Labourers (1991 Census)</i> |
|---------------|-------------------|--|
| 1. | India | 74,649,217 |
| 2. | Andhra Pradesh | 11,573,566 |
| 3. | Assam | 911,386 |
| 4. | Bihar | 9,544,444 |
| 5. | Gujarat | 3,242,069 |
| 6. | Haryana | 895,957 |
| 7. | Himachal Pradesh | 60,886 |
| 8. | Jammu & Kashmir | - |
| 9. | Karnataka | 4,957,496 |
| 10. | Kerala | 2,103,395 |
| 11. | Madhya Pradesh | 5,863,961 |
| 12. | Maharashtra | 8,311,402 |
| 13. | Manipur | 63,350 |

| <i>Sl.No.</i> | <i>State/U.T.</i> | <i>No. of Agricultural Labourers (1991 Census)</i> |
|---------------|--------------------|--|
| 14. | Meghalaya | 95,895 |
| 15. | Nagland | 23,889 |
| 16. | Orissa | 2,973,455 |
| 17. | Punjab | 1,406,953 |
| 18. | Rajasthan | 1,404,387 |
| 19. | Sikkim | 13,280 |
| 20. | Tamilnadu | 7,846,190 |
| 21. | Tripura | 1,86,671 |
| 22. | Uttar Pradesh | 7,952,047 |
| 23. | West Bengal | 5,037,075 |
| 24. | A&N Islands | 4,867 |
| 25. | Arunachal Pradesh, | 19,074 |
| 26. | Chandigarh | 1,564 |
| 27. | D&N Haveli | 6,424 |
| 28. | Delhi | 25,526 |
| 29. | Goa | 35,162 |
| 30. | Daman & Diu | 1,174 |
| 31. | Lakshwadweep | - |
| 32. | Mizoram | 10,835 |
| 33. | Pondichery | 76,837 |

Note: According to Census 1991 Agricultural Labourers means a person who works on another person's land for wages in money, kind or share. He has no risk in cultivation and has no right of whose or contract on land on which he or she works.

Loan to Handicapped

5708. SHRI SUDHIR GIRI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to liberalise the existing rules regarding credit availability to handicapped persons from the nationalised banks; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). Banks provide loans to all eligible persons including the handicapped persons under various Government sponsored schemes such as Self Employment Scheme for Educated Unemployment Youth (SEEUY), Scheme of Urban Micro Enterprises (SUME), differential Rate of Interest (DRI) scheme etc. as per the criteria laid down under these schemes. Under DRI scheme banks had been in the past extending financial assistance to handicapped persons for purchase of artificial limbs, hearing aids, wheeled chairs, etc. subject to a maximum of Rs. 2,500/- per borrower provide that such assistance is given along with advances for productive activities and self employment ventures and all other requirements of DRI Scheme are fulfilled. Banks were required to grant the above assistance within the overall ceiling of Rs. 6,500/- fixed under the scheme for individual beneficiary, as a measure of further concession.

Reserve Bank of India in consultation with the government advised the banks in April, 1991 that against the limit of loan assistance of rs. 2,500/- banks may assist the handicapped for acquiring aids, appliances and equipments (needed especially by students for pursuing studies and vocational training, eg., braille type writers for the blind) to the extent of their actual costs but not exceeding Rs. 5,000/- under the Differential Rate of Interest Scheme. This assistance is independent of the productive loan

limit of rs. 6,500/- eligible under the DRI Scheme.

India trade Delegation to Myanmar

5709 SHRI SHARAD DIGHE : Will the Minister of COMMERCE be pleased to state: (a) whether any Indian Trade delegation comprising both officials and businessmen visited Myanmar on March 10, 1993;

(b) if so, the progress made by the delegation to restore trade with that country;

(c) the trade deficit with Myanmar in 1991-92 and 1992-93;

(d) the steps proposed to be taken by the Government to bridge the gap?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) Does not arise since trade exists with Myanmar.

(c) The trade deficit with Myanmar during 1991-92 was US\$ 47 million and during 1992-93 (April-December), it was US\$ 80 million.

(d) A number of steps are envisaged which include diversifying & expanding bilateral trade through greater participation in the trade fairs in each other's countries, encouraging more exchange of business delegations, facilitating over-land trade between the two countries, exploring areas for counter trade, etc.

Apprehension of smugglers

5710 SHRI K.D. SULTANPURI: Will the Minister of FINANCE be pleased to state:

(a) number of raids conducted during the last one year to apprehend smugglers and those engaged in the trade of narcotic drugs, State-wise; and

(b) value of material seized in these raids?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.CHANDRASHEKARA MURTHY): (a) and (b). Information is being collected and will be laid on the Table of the House.

[*Translation*]

Public Sector Banks in West Bengal

5711 SHRI BIRSINGH MAHATO: Will the Minister of FINANCE be pleased to state:

(a) the number of public sector banks functioning at [resent in West Bengal, District-wise;

(b) whether the government propose to open more branches of the above banks in the State during the current year;

(c) if so, the locations thereof, District-wise; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABBAR AHMED): (a) The number of branches of the public sector banks as on 30.9.1992 (latest available) in West Bengal, district-wise is given in statement.

(b) to (d). As per the present Branch Licensing Policy, the Schedule Commercial Banks have the discretion to open branches in rural centres for which the banks have to discretion to open branches in rural centres for which the banks have to forward their applications through Directorate of Institutional Finance of the concerned State Government. Regarding semi-urban centre, no quota for any State as such has been fixed. Regarding opening of branches at urban/metropolitan/port town centres, RBI have allotted to the banks localities on the basis of the list identified by the working Groups constituted for the purpose and also on the basis of order of

preferences indicated by the banks subject to the condition that they attained the revised capital adequacy norms and prudential accounting standards.

STATEMENT

The District wise branches of Public Sector Banks Functioning in West Bengal As on 30th September, 1992 (Latest Available)

| <i>Districts</i> | <i>No. of Branch</i> |
|---------------------|----------------------|
| 1. Bankura | 95 |
| 2. Burduran | 287 |
| 3. Birbhum | 108 |
| 4. Calcutta | 821 |
| 5. Carjeeling | 69 |
| 6. Howrah | 164 |
| 7. Hooghly | 207 |
| 8. Jalpaiguri | 93 |
| 9. Cooch Behar | 63 |
| 10. Malda | 86 |
| 11. Mainapore | 393 |
| 12. Murshidabad | 154 |
| 13. Nadia | 114 |
| 14. North Parganas | 286 |
| 15. Purulia | 82 |
| 16. South Paragenas | 167 |
| 17. West Dinapur | 82 |
| Grand Total | 3271 |

[English]

Road Transport Corporations Act, 1950

5712. SHRI BOLLA BULLIRAMAIAH: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to amend Road Transport Corporation Act, 1950;

(b) if so, the details thereof; and

(c) the time by which it is likely to be done?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c) Yes, Sir. The Central Government had constituted a Committee headed by Joint Secretary (Transport) comprising chief Executives of a few selected State Transport Undertakings and Transport Secretaries and representatives from Ministry of Finance, Planning Commission and Ministry of Law and Justice to review and suggest amendments to the Road Transport corporation Act, 1950. The Committee has since finalised its report and the same has been circulated to the State Governments for their comments. The major amendments recommended by the Committee are given in the Statement attached.

No time limit can be indicated for the amendments to the Road Transport Corporation Act, 1950, at this stage.

STATEMENT

The main recommendation are:-

(a) The composition of the Board of Directors of SRTCs should be more broad based and should include professionals as well as representatives of the commuters;

(b) There should be more functional autonomy to the State Road Transport Undertakings and with this in view a number of recom-

mendations have been made.

(c) Provision shall be made for the representation of share holders on the Board whereas Corporation raises its capital under Section 23(3). However, the ceiling of maximum 17 Directors will not be applicable in such a case, Regard. (Section 5(3).

(d) To ensure active participation and attendance of the Directors, "if he absents from 3 consecutive meetings of the Board of Directors off from all the meetings of Board for a continuous period of 9 months, whichever is longer, he shall cease to be a nominee/Director." (Section 6(2);

(e) Interval between two Board meetings shall not be more than four months. (section 11(1).

(f) Board can delegate such of powers and duties as it may think fit, subject to such conditions and limitations as may be specified in the resolutions to Committees of Directors or Managing Director (Section 12(1) (b));

(g) A new clause (v) to sub-section (3) of Section 19 may be added that provisions of Section 19(3) shall not apply in case of services rendered to other State Road Transport Undertakings;

(h) Section 20 may be omitted in view of modifications carried out in M.V. Act, 1988;

(i) The Corporation shall act on business principles in such a manner as to ensure a minimum rate of return of 3% on the capital invested. (Section 22).

(j) Approval of Central Government for raising capital is not considered necessary. Hence the words 'with the previous approval of Central Government' be deleted in Section 23 (2A);

(k) Section 34 is to be amended so as to give greater autonomy to the corporation in its functioning.

(l) Section 32 to be amended to make a provision to the effect that if a Corporation forecast of a net surplus, the budget for the next financial year shall be submitted to State Government for information only whereas in case of a net deficit or breakeven is forecasted prior approval of State Government would be required.

Merger Of Raja Mills

5713. SHRI G. MADEGOWDA: Will the Minister of TEXTILES be pleased to state:

(a) whether the Mysore Spinning and Manufacturing Mills (Raja Mills) is proposed to be merged with the Minerva Mills, Bangalore;

(b) if so, the details thereof;

(c) the number of employees working in Mysore Spg. & Mfg. Mills;

(d) whether all the employees are proposed to be absorbed in the merged unit?

(d) whether the Government propose to modernise and expand Minerva Mills after the merger;

(f) if so, the estimated cost for the proposed modernisation and expansion programme, and

(g) the amount estimated to be accrued from the sale of lands of Mysore Spg. & Mfg. Mills?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) Yes, Sir.

(b) Mysore Spg. & Mfg. Mill is a heavily losing mill with an accumulated loss of Rs. 38.89 crores as on 31.3.1992. There was a serious fire accident in the mill in January, 1990 which destroyed the spinning preparatory and ring frames. As the revival of the mill would require a large investment, it was decided to merge this unit with Minerva Mills, where there is one

excess capacity in spinning preparatory.

(c) and (d). As on 31.12.1992, there were 1091 employees, (including workers) in Mysore Spg. & Mfg. Mills. Most of them could be absorbed consequent upon restructuring/merger. Purplus workforce, if any, would be offered benefits under Voluntary Retirement Scheme.

(e) Yes, Sir.

(f) As per the Corporate Plan to be implemented during the 8th Plan period, a sum of Rs. 12.50 crores has been provided for modernisation of the resultant unit i.e. Minerva Mills.

(g) Current valuation of land value of Mysore spinning & Mfg. Mills has not been done.

[Translation]

Revival Of Sick SSI Units In UP

5714. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) the number of sick units in small scale sector revived in Uttar Pradesh during the last three years;

(b) the amount of loans/grants sanctioned for these units during the above period; and

(c) the number of units proposed to be revived during the next year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b) The Reserve Bank of India (RBI) has reported that they do not compile data on revival of sick SSI units. However, as at the end of March, 1991 (latest available) Rs. 230.94 crores of bank credit was outstanding against 27,477 sick SSI units in Uttar Pradesh. Of these, 326 units with Rs. 33.78 crores of outstanding

bank credit were identified as potentially viable and 249 out of these with outstanding bank credit of Rs. 27.98 crores were put under nursing.

(c) The revival of the units is considered based on the techno-economic viability of the unit, which is determined on a case to case basis.

[*English*]

Investment By Financial Institutions

5715. SHRI KODIKKUNNIL SURESH: Will the Minister FINANCE be pleased to state:

(a) the total investment made by the various financial institutions for the growth of industries in the country during the last three years, State-wise;

(b) whether the investment made in Kerala was less in comparison to other States;

(c) if so, whether the Union Government

have directed the financial institutions such as Industrial Credit and Investment Corporation of India (ICICI) IDBI, IFCI to invest more funds in Kerala; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) The State-wise assistance sanctioned and dis-bursed by the various financial institutions dur-ing the years 1989-90, 1990-91 and 1991-92 (April-March) are given in the Statement at-tached.

(b) to (d): The assistance provided by vari-ous financial institutions to Kerala has increased from Rs. 231.80 crores during 1989-90 to Rs. 283.10 crores during 1990-91 and further to Rs. 356.20 crores during 1991-92. The share of assistance to Kerala vis-a-vis the All India total Assistance has remained at virtually the same level at 1.7%.

Statewise Assistance Sanctioned and disbursed by AIFIs* during the years 1989-90, 1990-91 and 1991-92.

(Rs. crore)

| Sl.No | State | Sanctions | | | | | | | Disbursements | | | | | | |
|-------|-------------------|-----------|---------|---------|---------|---------|---------|---------|---------------|---------|---------|---------|---------|----|--|
| | | 1989-90 | 1990-91 | 1991-92 | 1989-90 | 1990-91 | 1991-92 | 1989-90 | 1990-91 | 1991-92 | 1989-90 | 1990-91 | 1991-92 | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | |
| 1. | Andhra Pradesh | 952.2 | 1544.9 | 1450.4 | 665.3 | 950.9 | 1454.3 | | | | | | | | |
| 2. | Arunachal Pradesh | 1.4 | 3.9 | 0.5 | 0.9 | 1.4 | 1.4 | | | | | | | | |
| 3. | Assam | 210.8 | 69.1 | 120.3 | 59.3 | 71.8 | 116.1 | | | | | | | | |
| 4. | Bihar | 370.6 | 199.9 | 470.1 | 207.3 | 116.0 | 317.3 | | | | | | | | |
| 5. | Goa | 120.8 | 88.5 | 128.6 | 77.7 | 83.4 | 107.5 | | | | | | | | |
| 6. | Gujarat | 1555.1 | 2538.9 | 2556.4 | 934.6 | 1413.5 | 1650.4 | | | | | | | | |
| 7. | Haryana | 539.2 | 346.7 | 474.5 | 280.7 | 316.9 | 339.3 | | | | | | | | |

(Rs. crore)

| Sl.No | State | Sanctions | | | | Disbursements | | | |
|-------|------------------|-----------|---------|---------|---------|---------------|---------|---------|--|
| | | 1989-90 | 1990-91 | 1991-92 | 1989-90 | 1990-91 | 1991-92 | 1991-92 | |
| 1 | 2 | 3 | 4 | 5 | 5 | 6 | 7 | 7 | |
| 8. | Himachal Pradesh | 155.6 | 822.3 | 347.2 | 92.7 | 75.3 | 130.3 | | |
| 9. | Jammu & Kashmsir | 53.2 | 54.3 | 38.4 | 44.7 | 39.8 | 35.2 | | |
| 10. | Karnataka | 540.8 | 908.4 | 1174.1 | 413.8 | 559.4 | 678.0 | | |
| 11. | Kerala | 231.8 | 283.1 | 356.2 | 178.7 | 200.5 | 263.8 | | |
| 12. | Madhya Pradesh | 625.4 | 1191.2 | 983.7 | 437.0 | 634.0 | 683.4 | | |
| 13. | maharashtra | 3596.0 | 4151.6 | 5643.0 | 1785.5 | 2245.0 | 3728.7 | | |
| 14. | Manipur | 12.2 | 2.6 | 3.1 | 8.8 | 4.8 | 4.4 | | |
| 15. | Meghalaya | 9.4 | 5.4 | 7.8 | 11.4 | 7.7 | 4.9 | | |
| 16. | Mizoram | 4.0 | 4.5 | 1.7 | 4.0 | 4.0 | 1.8 | | |

| Sl.No | State | (Rs. crore) | | | | | | |
|-------|---------------|-------------|---------|---------|---------------|---------|---------|---------|
| | | Sanctions | | | Disbursements | | | |
| | | 1989-90 | 1990-91 | 1991-92 | 1989-90 | 1990-91 | 1991-92 | 1991-92 |
| 1 | 2 | 3 | 4 | 5 | 5 | 6 | 7 | |
| 17. | Nagaland | 3.0 | 3.3 | 6.2 | 4.3 | 3.6 | 2.6 | |
| 18. | Orissa | 378.00 | 302.6 | 263.1 | 175.3 | 293.7 | 313.3 | |
| 19. | Punjab | 365.5 | 439.6 | 457.0 | 364.5 | 357.4 | 339.0 | |
| 20. | Rajasthan | 578.0 | 776.5 | 781.7 | 302.6 | 429.3 | 547.4 | |
| 21. | Sikkim | 8.0 | 1.2 | 2.8 | 2.5 | 3.6 | 4.5 | |
| 22. | Tamail nadu | 1251.1 | 1389.4 | 1912.6 | 877.0 | 981.0 | 1178.4 | |
| 23. | Tripura | 11.5 | 1.3 | 2.6 | 3.7 | 2.3 | 2.0 | |
| 24. | Uttar Pradesh | 1075.1 | 1358.3 | 1350.2 | 716.8 | 908.7 | 1068.9 | |

(Rs. crore)

| Sl.No | State | Sanctions | | | | | Disbursements | | | | |
|-------|--------------------------|-----------|----------|-----------|---------|---------|---------------|---------|---------|---------|--|
| | | 1989-90 | 1990-91 | 1991-92 | 1989-98 | 1990-91 | 1991-92 | 1990-91 | 1991-92 | 1991-92 | |
| 1 | 2 | 3 | 4 | 5 | 5 | 5 | 6 | 7 | 7 | | |
| 25. | West Bengal | 587.1 | 664.9 | 2026.7 | 461.0 | 443.2 | 479.7 | | | | |
| 26. | Union Territories | 291.0 | 398.4 | 944.3 | 100.1 | 209.3 | 785.2 | | | | |
| | (a) Andaman & Nicobar | 0.2 | 0.7 | 0.1 | 0.2 | 0.4 | 0.2 | | | | |
| | (b) Delhi | 202.2 | 240.8 | 827.7 | 126.5 | 132.0 | 666.1 | | | | |
| | (c) Dadar & Nagar Haveli | 35.6 | 31.9 | 20.1 | 21.0 | 22.1 | 20.9 | | | | |
| | (e) Chandigarh | 16.2 | 13.8 | 10.6 | 10.4 | 7.9 | 11.1 | | | | |
| | (f) Lakshadweep | 0.0 | 0.0 | 0.1 | 0.0 | 0.0 | 0.3 | | | | |
| | (g) Pondicherry | 33.2 | 96.7 | 64.4 | 18.8 | 43.3 | 79.4 | | | | |
| | Total | 13527.6 | 17056.8@ | 21504.9\$ | 8290.0 | 10356.5 | 14229.8 | | | | |

| Sl.No | State | (Rs. crore) | | | | | | |
|-------|-------|-------------|---------|---------|---------------|---------|---------|---|
| | | Sanctions | | | Disbursements | | | |
| | | 1989-90 | 1990-91 | 1991-92 | 1989-90 | 1990-91 | 1991-92 | |
| 1 | 2 | 3 | 4 | 5 | 5 | 6 | 7 | 7 |

• Includes IDBI, IFCI, ICICI, SIDBI, IRBI, RCTC, TDICI, SCICI, TRCI, LIC, UT and GIC.

● Including assistance of Rs. 6 crore sanctioned by ICICI to Russia.

⌘ Including assistance of Rs. 1.7 crore sanctioned by ICICI to Malaysia.

[*Translation*]**Widening Of Roads In M.P.**

5716. SHRI BHAWANI LAL VERMA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the State Government of Madhya Pradesh had submitted any proposal to the Union Government in the year 1991 for the maintenance of National Highways as such passing through cities presuming the breadth of the National Highway land as 25 metres; and

(b) the time by which the Union Government propose to undertake the maintenance of these Highways as National Highways?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) Does not arise.

[*English*]**Vishakhapatnam Shipyard Limited**

5717. DR. VISHWANATHAM
KANITHI
SHRI RAMA KRISHNA
KONATHALA

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Visakhapatnam Shpyard Limited is facing crisis due to lack of orders for new ships;

(b) if so, the latest order-book position of the Shpyard, Unit-wise;

(c) the capital position of the Shipyard; and

(d) the steps taken to streamline the workin gof the Shipyard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) The latest order book position of HSL is as whown below:-

- i) One number 27,000 DWT bulk carrier.
- ii) Two number 42,750 DWT bulk carriers.
- iii) One number off-shore patrol vessel.
- iv) Five Decks of Well Platforms.

(c) The authorised capital fo the Company is Rs. 70.00 cores and the paid-up capital is Rs. 69.88 cores as on 31.3.93.

(d) In order to improve the performance of the Shipyard the following steps have been taken:

1. Voluntary Retirement Scheme has been introduced and 1273 employees have availed of Voluntary Retirement Schemetill 31.3.93.

2. It has been decided to concentrate more on revenue earning activities like ship repairs to utilise the available infra-structure which gives more and quick revenue inflows. The turnover on ship repairs has increased from Rs. 10 crores bring it to Rs. 60 crores in phases in 3 years.

3. Steps have been taken to reduce administrative expenditure and overall cost.

4. steps have been taken for rationalisation of depatments manpower and redeployment of employees, dending on needs of the

5 Wage revision, which was peding for long, has been implemented to boost the morale of the employees.

6. Efforts are being made to get orders from ONGC, Indian ship owners, ports and Indian Navy.

Free Travel Facility To Home Guards

5718. SHRIGOVINDACHANDRAMUNDA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to allow Home Guard personnel to travel free in the Government buses while performing official duties;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) Does not arise.

(c) As per the guidelines issued by Ministry of Home Affairs, Home Guards when called up for duty/training are permitted specified travelling allowance.

[English]

Shipping Companies

5719. SHRI VIJAY NAVAL PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to the news report captioned "SCICI to have stake in shipping firms" in the Indian Express dated February 5, 1993;

(b) whether Shipping Credit and Investment Company of India (SCICI) has decided to convert part of its loans to various shipping companies into equity of the concerned company;

(c) if so, the details worked out in this regard; and

(d) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) Yes, Sir.

(b) to (d) SCICI is a notified public and financial institution under Section 81 (3) (B) of the Companies Act, 1956 and has granted rupee loans to shipping companies, which are subject to conversion. This option entitles SCICI to convert a portion of the rupee loans into equity share of the borrower company subject to the guidelines framed by the Government in this regard. This is in line with the stipulations made by other All-India Financial Institutions. In terms of the contractual rights available under the various Rupee Loan Agreements, SCICI has exercised its option to convert a portion of the rupee loans into equity shares of the respective shipping company based on certain negotiated terms of conversion.

Endowment To Ratan Tata Library

5720. SHRI PIUS TIRKEY: Will the Minister of Finance be pleased to state

(a) whether the Government have given an endowment of Rupees five crores to Ratan Tata Library of Delhi School of Economics and Rupees three crores for setting up the Centre of Development of Economics in the School directly from the Department of Economic Affairs;

(b) if so, the reasons therefor;

(c) whether the Government propose to sanction such grants directly to other Universities of the country;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). Yes, Sir. Department of Economic Affairs has made a provision in BE: 1993-94 providing an endowment of Rs. 5 crores to Ratan-Teta Library and Rs. 3 crores for setting up the Centre for Development Economics. The money would be released to these organisations in consultation with the Department of Education. In the past, Department of Economic Affairs have been releasing funds to organisations engaged in allied economic research relevant to the evolution of macro economic policy.

(c) Such proposals shall be considered on merits and when received.

(d) and (e). Does not arise.

Central Banking Vigilance commission

5721. SHRI C.P. MUDALAGIRIYAPPA: Will the Minister of FINANCE be pleased to state:

(a) whether there is a demand for establishing a Central Banking Vigilance Commission covering the entire banking industry; and

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) There is no such proposal under consideration of Government.

(b) Does not arise.

NTC Mills In Karnataka

5722. SHRIMATI CHANDRA PRABHARS: Will the Minister of TEXTILES be pleased to state:

(a) the details of the NTC mills in the Karnataka at present and the mills out of these declared sick;

(b) whether the Government propose to hand over any of these sick mills to workers' Cooperatives;

(c) if so, the details thereof; and

(d) the criteria adopted and guidelines issued by the Government regarding handing over these mills to workers' Cooperatives?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) The names of Textile Mills under NTC located in Karnataka are given below:-

(i) Minerva Mills, Bangalore;

(ii) Mysore Spinning and Weaving Mills, Bangalore;

(iii) M.S.K. Mills, Gulbarga;

(iv) Sree Yellamma Cotton Mills, Davangere.

All these mills incurred losses during 1992-93.

(b) to (d). Government is willing to support any viable proposal for Cooperativisation of NTC mills, provided it bears the consent of all parties concerned. However, no concrete proposal in this regard has been received so far.

Indo-Soviet Agreement Regarding Container Services

5723. SHRI P.G. NARAYANAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Shipping Corporation of India (SCI) has incurred heavy loss due to disintegration of the USSR;

(b) if so, the present position regarding the Indo-Soviet Services agreement particularly with reference to the container services; and

(c) the details of containers of the SCI damaged/lost when disintegration of the USSR took place?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Disintegration of the USSR adversely affected the financial results of the SCI's services covering the Indo-Soviet trade.

(b) The Agreement between Indian Shipping Lines and the Black Sea Shipping Company of the erstwhile USSR for carriage of containerised cargo between India and the Soviet Union lapsed after the disintegration of the USSR.

(c) No container owned by the SCI has been lost or damaged when disintegration of the USSR took place.

Apparel Training And Design Centres In Gujarat

5724. SHRI KASHIRAM RANA: Will the Minister of TEXTILES be pleased to state:

(a) the Apparel Training and Design centres in Gujarat, locationwise;

(b) whether the Government propose to set up some more such centres in the state;

(c) if so, the details thereof, location-wise; and

(d) the time by which these centres are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) Apparel Export Promotion Council has not set up any Apparel Training and

Design Centre in Gujarat.

(b) to (d) No such proposal is under Government's consideration at present.

[*Translation*]

Textiles Manufacturing Training Centres In Madhya Pradesh

5725. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of Textiles be pleased to state:

(a) whether the Government propose to set up some textile manufacturing training centres in Madhya Pradesh;

(b) if so, the number of such centres proposed to be set up in the state;

(c) the name of the places selected for the purpose; and

(d) the time by which these centres are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF (SHRI G. VENKAT SWAMY): (a) No, sir.

(b) to (d) Do not arise.

[*English*]

Computerised Working System In Public Sector Banks

5726. SHRI C. SREENIVAASAN: Will the Minister of FINANCE be pleased to state:

(a) whether the computerised working system introduced in the various branches of public sector banks in Delhi including the State Bank of India has been functioning efficiently;

(b) whether any financial savings have been made on account of introduction of computer-

ised working system in the banks; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) As per information furnished by public sector banks in Delhi, ALPMs have been installed in some of their branches and the same are functioning efficiently.

(b) and (c). No specific study has been conducted yet to determine the financial savings on account of computerised working system. However, qualitative improvements in terms of house-keeping and customer service have taken place in such branches.

[*Translation*]

Gratuity to workers

5727. SHRI DEVENDRA PRASAD YADAV: Will the Minister of LABOUR be pleased to state:

(a) whether the Government propose to increase the amount of gratuity to be paid to the workers; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI P.A. SANGAMA):

(a) and (b). The matter is under examination.

[*English*]

Pay-scale of Assistants in EPF Organisation

5728. DR. KARTIKESWAR PATRA: Will the Minister of LABOUR be pleased to state:

(a) whether the Pay-Scale of Assistants in

Ministries has been revised from Rs. 1400-2600 to Rs. 1640-2900 w.e.f. January 1, 1986;

(b) whether the Pay-Scale of Assistants in Headquarter Office of the Employees Provident Fund Organisation has not been revised from Rs. 1400-2300 to Rs. 1640-2900;

(c) if so, whether the government propose to revise the Pay-Scale of Assistants working in the Headquarter Office of the employees Provident Fund Organisation with a view to bring at par with the Pay-Scale of Assistants in ministries;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI P.A. SANGAMA): (a) to (e). Information is being collected and will be laid on the table of the House.

Bank Credit to sick Units

5729. SHRI CHANDRAJEET
YADAV:
SHRI MOHAN SINGH
(DEORIA):
SHRI SRIKANTA JENA:

Will the Minister of Finance be pleased to state:

(a) the total number of non-SSI sick units in the private sector in the country identified by the Government;

(b) the percentage of the total bank credit locked up in these units as against the public sector sick units during the last year;

(c) the main reasons for sickness of the non-SSI units; and

(d) the manner in which the Government propose to remedy the situation?

THE MINISTER OF STATE IN THE MINIS-

TRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABBAR AHMED): (a) and (b). Reserve Bank of India (RBI) has reported that as on 31st March, 1991 (latest available data) there were 1342 non-SSI sick units in the private sector with outstanding bank credit of Rs. 4690.35 crores, which works out to 91.8% and 91.9% respectively of the total bank credit outstanding against non-SSI sick units. Information in respect of bank credit outstanding against sick public sector units is being collected and will be laid on the table of the House to the extent available and permissible.

(c) The main reasons for sickness of the non-SSI units are management deficiencies, fall in demand and other reasons. The former comprises faulty technical and financial appraisal, faulty implementation and deficiencies in management in the areas of production, labour, marketing, finance and administration. Other reasons include power shortage, non-availability of raw material, financial bottleneck, changes in govt. policy etc.

(d) Government has already introduced has sick industrial companies (special provisions) amendment Bill, 1992, inter-alia to speed up the rehabilitation process of the sick units by Board for Industrial and Financial Reconstruction (BIFR).

[*Translation*]

NRIs Deposits in Gujarat

5730. SHRI N.J. RATHVA: Will the Minister of FINANCE be pleased to state:

(a) the amount deposited by Non-Resident Indians (NRIs) in various public sector banks in Gujarat; and

(b) the bank in Gujarat in which NRIs have deposited maximum amount?

THE MINISTER OF STATE IN THE MINIS-

TRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABBAR AHMED): (a) and (b). The information is being collected and will be laid on the Table of the House.

[*English*]

Cultivation of Ganja

5731. SHRI P.C. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) whether the Ganja is being cultivated in some areas of our country;

(b) if so, the details thereof, statewise;

(c) whether all these cultivations are illegal;

(d) if so, whether the Government propose to permit such cultivation legally for medicinal purposes;

(e) if so, the details thereof; and

(f) the quantity of Ganja produced in the country every year and the value thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) to (f). The information is being collected and will be laid on the Table of the House.

Income from Ports

5732. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of Surface Transport be pleased to state:

(a) the traffic handled by various major ports during last three years; and

(b) the total revenue earned by the Government from these ports during the same period?

THE MINISTER OF STATE OF THE MIN-

ISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). The total traffic handled by various major ports and operating

income earned by ports during 1990-91, 1991-92 and 1992-93 are given below. However, there is no accrual of revenue to the Government.

| <i>Year</i> | <i>Total traffic handled (in million tonnes)</i> | <i>Total operating income (Rs. in crores)</i> |
|-------------|--|---|
| 1990-91 | 152.8 | 1091.80 |
| 1991-92 | 157.9 | 1198.40 |
| 1992-93 | 166.5 (provisional) | present not available |

Export of Betel Leaves

PRANAB MUKHERJEE): (a) Yes Sir.

5733. SHRI BAPU HARI CHAURE: Will the Minister of Commerce be pleased to state:

(b) State-wise information is not being maintained.

(a) whether the betel leaves are being exported at present;

(c) Country-wise export figures in regard to export of betel leaves during the last two years are available and are given instrument attached.

(b) if so, the details thereof, State-wise;

(c) the quantum of betel leaves exported and the foreign exchange earned therefrom during each of the last three years, country-wise; and

(d) While no specific steps to boost the export of betel leaves have been taken, the incentives announced for the agricultural sector and the changes made in the Exim Policy 1991-97, the downward adjustments in the exchange rate, the introduction of a unified exchange rate, ensuring easier availability of credit on cheaper terms etc. would boost export of betel leaves during the Eighth Five Year Plan.

(d) the steps being taken by the Government to boost the export during the Eighth Five-Year Plan?

THE MINISTER OF COMMERCE (SHRI

STATEMENT

Quantity: KG
Value: RS.

| Country | 1991-91 | | 1991-92 | |
|--------------|---------|----------|---------|----------|
| | QTY | VALUE | QTY | VALUE |
| 1 | 2 | 3 | 4 | 5 |
| Baharain is | 20715 | 275987 | 18 | 165 |
| Botswana | 20 | 1080 | - | - |
| Canada | 8796 | 227489 | 9178 | 311170 |
| Canary is | - | - | 15020 | 568941 |
| Djibouti | - | - | 28 | 2730 |
| France | 650 | 15678 | 879 | 20394 |
| Germany Frep | 1069 | 51654 | 1147 | 70725 |
| Kenya | 14198 | 597477 | 11891 | 688300 |
| Oman | - | - | 1800 | 24187 |
| Pakistan | 721310 | 10648638 | 846938 | 13941035 |
| Portugal | 10 | 400 | 84 | 3321 |

Quantity: KG

Value: RS.

| Country | 1991-91 | | 1991-92 | |
|----------------|---------|----------|---------|----------|
| | QTY | VALUE | QTY | VALUE |
| 1 | 2 | 3 | 4 | 5 |
| Saudi Arab | 7405 | 173485 | 4666 | 106062 |
| Singapore | 38 | 3400 | - | - |
| Sri Lanka | 7111 | 146176 | 887 | 15228 |
| Sweden | - | - | 12 | 969 |
| Switzerland | 451 | 15563 | 326 | 21536 |
| Tansania | 30 | 1200 | - | - |
| U.A.E. | 47027 | 1211877 | 105261 | 3675931 |
| U.K. | 51117 | 132935 | 49795 | 1354692 |
| U.S.A. | 151 | 3666 | 2992 | 471000 |
| Yemen Republic | 4351 | 97800 | 30 | 1040 |
| Total | 884459 | 14800923 | 1050952 | 20853526 |

Problems faced by Exporters

5734. SHRI M.V.V.S. MURTHI: Will the Minister of Commerce be pleased to state:

(a) whether the Union Government have identified problems faced by the exporters in many States;

(b) if so, the details thereof; and

(c) the steps being taken by the Government to minimise such difficulties?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (c). The main problem faced by exporters is the inadequacy of the infrastructural facilities provided by the states especially in the areas of electricity, water, road etc. Restrictions on inter-state movement of raw materials and the levy/non-refund of certain state taxes have also been cited as constraints to exports. It is also stated that the state Governments are not fully involved in and committed to exports, as they do not see direct benefits flowing to them from exports. The Central Govt. has been inter-acting with the State Govts on the need for minimising such difficulties.

EC Guidelines on Imports

5735. SHRISYED SHAHABUDDIN: Will the Minister of Commerce be pleased to refer to the reply given on March 12, 1993 to starred Question No.243 and state:

(a) whether some guidelines in respect of imports issued by the European Community (EC) are restrictive in character;

(b) whether such guidelines also affect some items exported or exportable by India to European Community;

(c) the total imports and exports by the EC during 1990-91 and 1991-92; and

(d) the share of Indian exports to and imports by India from EC as percentage in view of part (c) above?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b). No guidelines restricting imports from India have been issued by the European Community.

(c) and (d).

(In million ECUs)*

| | 1990 | 1991 |
|-----------------------------|----------|----------|
| EC's Imports | 1129,055 | 1199,583 |
| EC's Exports | 1081,428 | 1116,451 |
| India's % age share in EC's | | |
| Imports | 0.4 | 0.397 |
| Exports | 0.556 | 0.467 |

*1990-1 ECU= US Dollar 1.273

1991-1 ECU= US Dollar 1.239

Child Labour

5736. SHRI PROBIN DEKA: Will the Minister of Labour be pleased to state:

(a) the number of child labour employed in various hotels and tea stalls in Assam;

(b) whether those have set up any teaching centres for these child labour;

(c) if so, the number thereof with location; and

(d) the extent of financial assistance being provided by the State and Union Governments, separately, to these centres to make them more useful?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) to (d) The information is being collected and will be laid on the Table of the House.

[*Translation*]

Housing Loan By LIC

5737. SHRI RAMDEW RAM: Will the Minister of Finance be pleased to state:

(a) the number of applicants who have applied for housing loan to the Life Insurance Corporation of India during last three years, year-wise and the number of applicants among them whom loan have been sanctioned by the Corporation alongwith the amount of such loan sanctioned;

(b) the norms adopted to sanction such loan; and

(c) the steps taken by the Government to ensure that these norms are strictly followed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) At present the housing loans are being disbursed to the eligible applicants by the Life Insurance Corporation of India (LIC) and its subsidiary, LIC Housing Finance Ltd. (LICHEL). The requisite information in respect of these two organisations is as under:-

LIC

| <i>Year</i> | <i>No. of applicants</i> <i>(Rs. in crores)</i> | <i>No. of Loans sanctioned</i> | <i>Amount of Loans sanctioned</i> |
|--------------------------------|--|--------------------------------|-----------------------------------|
| 1989-90 | 44473 | 42399 | 311.30 |
| 1990-91 | 36912 | 33831 | 255.72 |
| 1991-92 | 29296 | 26691 | 222.14 |
| <i>LIC Housing Finance Ltd</i> | | | |
| 1989-90 | 1336 | 1484 | 14.08 |
| 1990-91 | 21734 | 18245 | 169.43 |
| 1991-92 | 48387 | 42240 | 420.02 |

(b) The norms adopted to sanction such loans by LIC are at statement -I and by LIC Housing Finance Ltd. are at statement-II.

(c) The LIC and the LICHFL are subject to internal audit. In addition, the LIC with the approval of the Central Government and the LICHFL with the approval of their Board, also appoint external auditors. The Reports of the external auditors of the LIC and LICHFL, inter alia, cover the audit of the housing loans and are included in the Annual Report of the LIC. The Annual Report of the LIC which is approved by the LIC Board on which a Central Government-nominee is also present, is placed before the Parliament. These measures ensure that the norms laid down for the purpose are strictly complied with.

STATEMENT

Norms for Granting Housing Loans (LIC)

1. Loans are available for construction/extension of a house or purchase of a house or a ready built flat or a flat under construction.

2. Loan upto 80% of the property value for loan upto Rs. 1 lakh and 75% of the property value above Rs. 1 lakh.

3. Interest rate varying from 12.5% to 17.5% depending on the slab of the loan.

4. Repayment Period-Maximum 20 years or superannuation or age 65 whichever is earlier. Under LIC's OYH Scheme-Maximum repayment period 25 years.

5. Minimum Loan-Rs. 25,000/- under OYH Scheme-Rs. 10,000/-.

6. Maximum Loan Rs. 5 lakhs.

7. Loans should bear a reasonable correlation to the Applicant's income.

9. For flats 2 guarantors are required.

10. LIC Policy for an amount equal to the loan sanctioned (1/3rd in case of Jeevan griha Policy) is required as a Collateral Security.

11. Mode of Repayment of Loan-By Equated Monthly Instalments or from proceeds of Endowment Policies to be assigned as Collateral Securities in which case interest is payable every month or combination of the above two methods.

STATEMENT

Norms for Granting Housing Loans (LIC Housing Finance Ltd)

1. Loans are available for construction/extension of a house or purchase of a house or a ready built flat or a flat under construction.

2. Loan upto 80% of the property value for loan upto Rs. 1 lakh and 75% of the property value above Rs. 1 lakh.

3. Interest Rate varying from 12.5% to 16.5% depending on the slab of the loan.

4. Repayment Period-Maximum 20 Years or superannuation or age 65 whichever is earlier.

5. Minimum Loan-Rs. 25,000/-.

6 TYPE OF SCHEMES

i) Griha Prakash & Griha Tara: Maximum Rs. 5 lakhs

ii) Griha Lakshmi: Loan upto Rs. 10 lakhs. Insurance optional population criteria insisted.

iii) Griha Shoba: This is for NRI's only. This is based on RBI Guidelines.

iv) Griha Jyoti: Only Group Insurance Cover.

7. Loan should bear a reasonable co-relation to the applicant's income.

8. Security for the loan is the First Mortgage of the property. Title to the property to be clear and marketable.

9. For flats 2 Guarantors are required.

10. LIC Policy for an amount equal to the loan sanctioned (1/3rd in case of Jeevan Griha Policy) is required as a collateral security.

11. Mode of Repayment of Loan- By Equated Monthly Instalments or from proceeds of Endowment Policies to be assigned as collateral securities in which case interest is payable every month or combination of the above two methods.

[English]

Ban On Imports Of Sesame And Other Seeds By Foreign Countries

5738. SHRI SANAT KUMAR MANDAL: Will the Minister of Commerce be pleased to state:

(a) whether the United States of America and Japan, leading importers of sesame seed, edible seeds and HPS groundnut from India, are contemplating a ban on the import from the country as consignments are increasingly found to have higher levels of residues of DD, a pesticide banned in these countries;

(b) whether the exporters have been warned to ensure that edible oil seeds containing residues of banned pesticides are not exported;

(c) if so, the details thereof; and

(d) the steps being taken to check the further fall in the exports of above items to US and Japan?

THE MINISTER OF COMMERCE (SHRI PRANABMUKHERJEE): (a) to (d) While Gov-

ernment has no information about any such move in these countries, the following steps have been taken:-

(i) Government has banned the use of pesticides such as DDT and BHC in the production of oilseeds.

(ii) The State Governments and exporters have been advised to launch necessary programmes to educate the farmers.

(iii) Adoption of improved cleaning methods and quality control methods are being encouraged.

(iv) The exporters are being encouraged to build up better rapport with the importers in the various markets.

Handing Over Of Sick Textile Mills To Cooperatives

5739. SHRI SUSHIL CHANDRA VARMA: Will the Minister of Textiles be pleased to state:

(a) the number of Mills which have resumed working on the cooperative basis out of the sick textile mills in the country; State-wise;

(b) the financial assistance provided by the Union Governments and the concerned State Governments to such mills;

(c) whether the Union Government have received any proposals from the Government of Madhya Pradesh to provide financial assistance for the revival of sick textile mills; and

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) As per the information made available, no sick mill has resumed working on the cooperative basis.

(b) The Union Govt. do not provide any financial assistance. Only State Govts./concerned banks/financial institutions provide financial

assistance.

(c) & (d) The State Govt. of Madhya Pradesh had requested for financial assistance amounting to Rs. 290 lakhs as equity contribution from Central Govt. for running the mill by workers' Cooperatives. The Central Govt. does not have any scheme which provides equity contribution for taking over/running of sick mills by workers' Cooperative.

Dumping Of Foreign Goods

5740. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of Commerce be pleased to state:

(a) whether the liberalisation of economy has adversely affected the share of indigenous producers and local service industries in the home market;

(b) if so, the steps being taken by the Government to ensure consolidation and expansion of Indian access to foreign markets; and

(c) the steps being taken by the Government to ensure that liberalisation does not result in large scale dumping of foreign goods mostly luxury items and services affecting the domestic industrial interests?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (c) A statement is laid on the Table of the House.

STATEMENT

The economic liberalization has aimed at accelerating the overall industrial production. Quick estimates of the index of industrial production compiled by CSO show that during April-November, 1992 the overall rate of growth was 3.9% over the corresponding period in the previous year.

Government is negotiating in the Uruguay Round to consolidate and expand India's market

access in the area of goods and to seek market access in the area of services.

Government has put in place the necessary arrangements to investigate and redress cases of injurious dumping. The Indian Customs Tariff Act empowers the Government to impose anti-dumping duties in those cases in which dumped imports are found to be causing material injury to the domestic industry. Before such a duty can be imposed, an authority designated by Government has to make a finding on the existence of dumping and injury, and a causal link between the two. The designated authority is normally required to initiate an investigation only upon receipt of a written request, supported by evidence of dumping, injury, and a causal link between such dumped imports and the alleged injury, by or on behalf of the affected domestic industry.

Imports of consumer goods are generally restricted.

Export of Pharmaceuticals

5741. SHRI NANDI YELLAIAH: Will the Minister of Commerce be pleased to state:

(a) whether there is a great potential for export of bulk drugs and pharmaceuticals to developed countries;

(b) if so, the details of exports made to U.S.A. and other developed countries in the pharmaceutical sector during each of the last three years, country-wise;

(c) whether it is a fact that drug industry is facing ever competition from China in the international market; and

(d) if so, the steps being taken by the Government in the matter and for encouraging the drug industry for exports?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) Exports of drugs and pharmaceuticals to USA and other developed countries have been as under:-

(Value Rs. in crores)

| Countries | 1989-90 | 1990-91 | 1991-92 |
|---------------------------|---------|---------|---------|
| U.S.A. | 218.00 | 67.40 | 170.43 |
| Other developed countries | 250.00 | 241.48 | 464.81 |

(c) Yes, Sir. According to Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council (CHEMEXCIL), the drug industry is facing competitions from China in the international market for some of the bulk drugs, namely sulfamethoxazole, Trimethoprim, Tetracycline, Oxy Tetracycline, Aspirin, Analgin and all other sulpha drugs and atenolol.

(d) Drugs and pharmaceutical has been identified as thrust items in the chemicals and allied products sector and a number of incentives including full convertibility of rupee has been made available under the Liberalised Export Import Policy 1992-97 to manufacturer-exporters of drugs and pharmaceuticals to achieve substantial export growth in this sector.

Tea cultivation In Sikkim and Darjeeling

5742. SHRIMATI D.K. BHANDARI: Will the Minister of Commerce be pleased to state:

(a) the total area brought under tea cultivation in Sikkim as well as in Darjeeling;

(b) whether some additional areas have also been brought under tea cultivation in Sikkim and Darjeeling during each of the last three years;

(c) if so, the details thereof, place-wise;

(d) if not, the reasons therefor;

(e) whether the Government propose to bring additional areas under tea cultivation in Sikkim and Darjeeling in future; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) At present the area under tea cultivation in Darjeeling and Sikkim is 20090 ha and 171 ha respectively

(b) to (d) while the area under tea in Sikkim remained static, there was a marginal increase of 25 ha in Darjeeling during the last three years. Limited availability of suitable land for tea cultivation is the main reason for the slow growth in area expansion.

(e) & (f) The perspective plan prepared by the Tea Board, inter-alia, envisages to bring 35000 ha of additional land under tea cultivation by 2000 AD. However, due to uncertainty of the exact extent of the area that would be made available for extension planting in each tea growing region no separate target has been earmarked for Darjeeling and Sikkim.

Call/Notice Money Market

5743. SHRI AMAR ROYAPRADHAN: Will the Minister of Finance be pleased to state:

(a) the functions/operation of the call/notice money market;

(b) the institutions which are permitted to participate in this market as lenders/borrowers, and

(c) the impact of this market on the banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (c) Banks borrow from the call money market to meet sudden demands for funds for payment and to obtain funds to meet any likely short-fall in their cash reserve ratio (CRR) stipulations or in the liquid assets required to be held to meet the statutory liquidity ratio (SLR) stipulations. As Reserve Bank accommodation to banks is not freely available, policies in this regard being influenced by the monetary stance of the Reserve Bank, the inter-bank call money market is single most important source of overnight and short-term funds to meet their liquidity requirements. The effective cost of call money funds is higher than the actual interest rates as the banks have to maintain CRR/SLR on the call money borrowings. Apart from banks, some financial institutions have also been allowed to participate in the call money market as lenders.

The list of participants in the Call/Notice Money Market is in the statement attached.

STATEMENT

LIST OF INSTITUTIONS PERMITTED TO PARTICIPATE IN THE CALL/NOTICE MONEY MARKET

(A) Permitted to participate in the call/notice money market both as lenders and borrowers

1. All Scheduled Commercial Banks

2 Co-operative Banks

3 Discount and Finance House of India Ltd.

(B) Permitted to participate in the call/notice money market only as lenders

1. Life Insurance Corporation of India
2. Unit Trust of India
3. General Insurance Corporation of India and its subsidiaries
4. Industrial Development Bank of India
5. National Bank for Agriculture and Rural Development
6. Industrial Credit and Investment Corporation of India Ltd.
7. Industrial Reconstruction Bank of India
8. Export Credit and Guarantee Corporation of India Ltd.
9. SBI Mutual Fund
10. Canbank Mutual Fund
11. Industrial Finance Corporation of India
12. National Housing Bank
13. Shipping Credit and Investment Company of India Ltd.
14. Tourism Finance Corporation of India Ltd.
15. Export-Import Bank of India
16. LIC Mutual Fund
17. Small Industries Development Bank of India
18. BOI Mutual Fund
19. Indian Bank Mutual Fund
20. PND Mutual Fund
21. GIC Mutual Fund

Insurance in Tension Prone Zones

5744. SHRI GURUDAS KAMAT: Will the Minister of Finance be please to state:

(a) whether the General Insurance Companies have stopped insuring properties in most sensitive and tension prone zones of the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (DR. ABRAR AHMED): (a) No, Sir.

(b) Does not arise.

Demand of Hot Beverages

5745. SHRI S.B. THORAT: Will the Minister of Commerce be pleased to state:

(a) whether the demand for hot beverages in the country has remained almost static during the last three years;

(b) whether the entry of coca-cola would further adversely affect the domestic market for hot beverages and

(c) if so, the steps taken/proposed to be taken to ensure promotion and development of hot beverages during the Eighth Five Year Plan?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) In so far as Tea is concerned the domestic consumption has been increasing steadily. The domestic demand for coffee is showing only marginal increase.

(b) No, Sir.

(c) Does not arise.

BICP Report on Fibres and Yarns.

5746. SHRI CHITTUBHAI GAMIT: Will the Minister of Textiles be pleased to state:

(a) whether the Bureau of Industrial Costs and Prices (BICP) has submitted the cost study report in respect of both the cellulosic and non-cellulosic man-made fibres and yarns;

(b) if so, the details thereof;

(c) whether the relevant data in respect of each item of study had been asked for by BICP from the manufacturing companies;

(d) if so, the number of companies which furnished the data and the number of defaulting companies;

(e) whether BICP received adequate data from the companies for completion of the report; and

(f) if not, the criteria adopted to complete the report in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) and (b). No, Sir. The reports on non-cellulosic man-made fibre and yarn are under preparation.

(c) Yes, Sir.

(d) Statements I & II are attached.

(e) and (f). The Bureau has studied these products several times in the past. The information contained in these reports have been supplemented and updated with information/documents submitted by the companies to various Govt. agencies in different contexts. Utilising all this information the Bureau has developed a reasonably reliable cost price structure in respect of these products.

STATEMENT-I

List of units who have sent replies regarding
Questionnaire addressed to them by BICP.

A. Celluloic fibre (Viscose Staple Fibre)

1. M/s. Grasim Industries Ltd.
2. M/s. Harihar Poly Fibres. (M/s. Grasim Industries Ltd.)

B. Cellulosic Yarn (Viscose Filament Yarn)

1. M/s. South India Viscose Ltd.
2. M/s. Century Rayon.
3. M/s. Baroda Rayon Corporation Ltd.
4. M/s. Indian Rayon & Industries Ltd.
5. M/s. Travancore Rayons Ltd.
6. M/s. Kesoram Rayon.
7. M/s. National Rayon Corporation Ltd.

C. Non-Cellulosic Fibres/Yarns (Polyester Staple Fibre and Polyester Filament Yarn)

1. M/s. ICI India Ltd.
2. M/s. J.K. Synthetics Ltd.
3. M/s. Orissa Synthetics Ltd.
4. M/s. Century Enka Ltd.
5. M/s. DCL Polyester Ltd.
6. M/s. Modipon Ltd.
7. M/s. Parasrampuriah Synthetic Ltd.
8. M/s. Shree Synthetics Ltd.

9. M/s. Calico Polyester Fibre Division.

10. M/s. Patrofiles Cooperative Ltd.

STATEMENT - II

1. M/s. Indian Organic Chemicals Ltd.
2. M/s. Ahmedabad Manufacturing & Calico Printing Co. Ltd.
3. M/s. Swadeshi Polytex Ltd.
4. M/s. India Polyfibres Ltd.
5. M/s. LML Fibres Ltd.
6. M/s. Garware Mylons Ltd.
7. M/s. Reliance Industries Ltd.
8. M/s. Baroda Rayon Corporation Ltd.
9. M/s. Ester Industries Ltd.
10. M/s. Haryana Petrochemicals Ltd.
11. M/s. JCT Ltd.
12. M/s. Jindal Polyester.
13. M/s. Orkay Silk Mills Ltd.
14. M/s. Raymond Synthetic Ltd.
15. M/s. Nirlon Ltd.
16. M/s. Sanghi Polyester Ltd.
17. M/s. Alembic Chemicals Works & Co. Ltd.

Setting up of Cotton Board

5747. SHRI RAMAKRISHNA KONATHALA:
Will the Minister of TEXTILES be pleased to state:

(a) whether there is any proposal under consideration of the Government to constitute the Cotton Board;

(b) if so, the details thereof and the functions of such Board; and

(c) the time by which it is likely to be constituted?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) to (c). The cotton Advisory Board was last constituted in April '92 for the term of two years. Cotton Advisory Board advises the Government on matters pertaining to production, consumption and marketing of cotton.

[*Translation*]

Developing Activities in Rural Areas of Maharashtra

5748. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of FINANCE be pleased to state:

(a) whether the Small Industries Development Bank of India (SIDBI) has initiated or proposes to initiate, any promotional and developmental activities in rural areas of Maharashtra; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) Yes, Sir.

(b) The details of promotional and developmental activities supported by the Small Industries Development Bank of India (SIDBI) during 1991-92 and 1992-93 are as follows:

i) Entrepreneurship Development Institute of India (EDII) was supported in conducting a rural Entrepreneurship Development Pro-

gramme (EDP) at Vikramgad in Thane District during September-October, 1991.

ii) Maharashtra Centre of Entrepreneurship Development (MCED) was supported in conducting an EDP for women at Nasik and an EDP for exservicement at Pune.

iii) A programme for developing a cadre of trained industrial managers from amongst graduates to assist SSI entrepreneurs in their multiple responsibilities, was sponsored by SIDBI which was conducted by EDBI and MCED at Thane during August-December, 1991.

iv) MCED was supported in organising two certificate courses in SSI office management at Aurangabad and Jalgoan in July-August, 1992.

v) MCED supported in conducting a trainers training programme for Non-Government Voluntary Organisation in Maharashtra.

vi) MCED was also supported in conducting Skill-cum-Technology Upgradation programmes for existing SSI entrepreneurs from the foundry units at Kolhapur and Pune.

vii) Maharashtra Industrial and Technical Consultancy Organisation Ltd. (MIICON) was supported in organising three programmes on ISO-9000 standards for SSI units at Nagpur, Nasik and Thane.

viii) MITCON was supported in preparing a compendium of fifty location neutral project profiles from industry groups including chemical, electrical and electronics and mechanical.

ix) A proposal from MIICON for developing a cadre of professional consultants to operate at the district level has been approved for necessary assistance.

x) Society for Human Environmental Development (SHED) has been provided assistance for setting up a Training-cum-Production Centre in bakery products for the benefit of

economically socially disadvantaged women of Virathan, Budruk, Palghar Taluk in Thane District.

xi) A village industrial estate for Khadi and Village Industry (KVI) units is being set up with assistance from SIDBI at village through development of KVI projects in Wardha District.

xii) Discussions are underway with the Khadi and village Industries Commission (KVIC) for launching a special employment programme through development of KVI projects in Wardha District.

xiii) With a view to bringing about speedier rehabilitation of sick SSI units considered potentially viable by the primary lending institutions, SIDBI organised rehabilitation meets at Aurangabad and Nasik and participated in a rehabilitation camp organised at Latur.

xiv) Officers from SIDBI are also participating in banker's meets being organised at various centres and also provide faculty support in various training programmes which are being organised for the benefit of SSI entrepreneurs.

Direct Tax and Excise Duty Cases in Bihar

5749. SHRI RAM TAHAL CHOUHARY:
SHRI RAM LAKHAN SINGH YADAV:

Will the Minister of Finance be pleased to state:

(a) whether there are several persons/ companies in Bihar against whom amount of direct taxes and excise duty is outstanding and have gone to courts;

(b) If so, the number of such cases during the last three years;

(c) the total amount involved in these cases;

and

(d) the action being taken by the Government for the settlement of the cases at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) to (d). The information is being collected and will be laid on the Table of the House.

[English]

Container Transhipment Terminal at Madras Port

5750. DR. (SHRIMATI) K.S. SOUNDARAM: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the progress made so far regarding commissioning of container transhipment terminal at Madras port;

(b) the details of foreign assistance likely to be taken; and

(c) the time by which it is likely to be commissioned?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) There is proposal regarding commissioning of separate container transhipment terminal at Madras Port.

(b) and (c). Does not arise.

Branches Of Public Sector Banks In Karnataka

5751. SHRI G. MADEGOWDA: Will the Minister of FINANCE be pleased to state:

(a) the total number of branches of public sector banks in Karnataka, district-wise;

(b) the number of new branches opened from

January, 1992 to the end of December, 1992 in the rural and the urban areas of the State, separately; and

(c) the number of applications for the opening of the branches of the above banks pending with the Reserve Bank of India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) District-wise number of public sector bank branches in Karnataka as on 30.9.92 in given below:

| <i>Name of the District</i> | <i>No. of Branches</i> |
|-----------------------------|------------------------|
| 1. Bangalore Rural | 69 |
| 2. Bangalore Urban | 535 |
| 3. Belgaun | 166 |
| 4. Bellary | 82 |
| 5. Bidar | 46 |
| 6. Bijapur | 133 |
| 7. Chikmagalur | 80 |
| 8. Chitradurga | 82 |
| 9. Dakshin Kannada | 381 |
| 10. Dharwad | 171 |
| 11. Gulbarga | 85 |
| 12. Hassan | 99 |
| 13. Kodegu | 81 |
| 14. Kolar | 102 |
| 15. Mandya | 93 |

| <i>Name of the District</i> | <i>No. of Branches</i> |
|-----------------------------|------------------------|
| 16. Mysore | 155 |
| 17. Raichur | 73 |
| 18. Shimoga | 122 |
| 19. Tumkur | 107 |
| 20. Uttar Kannada | 117 |

(b); Number of branches opened during 1992 is given below:

| <i>Name of the Bank</i> | <i>Total</i> |
|-----------------------------|--------------|
| 1. State Bank of India | 8 |
| 2. State Bank of Hyderabad | 2 |
| 3. State Bank of Mysore | 4 |
| 4. State Bank of Saurashtra | 1 |
| 5. State Bank of Travancore | 1 |
| 6. Allahabad Bank | 1 |
| 7. Bank of Baroda | 1 |
| 8. Bank of India | 1 |
| 9. Canara Bank | 1 |
| 10. Dena Bank | 1 |
| 11. Punjab National Bank | 2 |
| 12. Union Bank of India | 1 |

(c) As per the Branch Licensing Policy, 1990-95 the individual banks have to identify the rural centres within their service area. The proposals have to be routed through the Directorate of Institutional Finance of the concerned State Government to Reserve Bank of India

(RBI). RBI have not received any proposal for opening of new bank branches in rural area through Directorate of Institutional Finance of Karnataka State so far.

As regards semi-urban centres, RBI have allotted a quota of specified number of banks for opening their branches at semi-urban centres of their choice on an All India basis. No specific quota for any State/Union Territory has been allotted. The allotment of 56 unbanked/underbanked localities in urban/metropolitan centres in Karnataka has been made as per the survey report of the Working Group. Banks can open branches upto the end of March 1995.

[*Translation*]

Revival of Sick Industries In Madhya Pradesh

5752. SHRI KHELAN RAM JANGDE: Will the Minister of Finance be pleased to state:

(a) the amount sanctioned and disbursed for the revival of sick industries in Madhya Pradesh during the last two years;

(b) whether the amount has not been disbursed as per sanctioned amount; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) Reserve Bank of India (RBI) have reported that as at the end of March, 1991 (latest available) there were 17,146 sick units in Madhya Pradesh with outstanding bank credit of Rs. 111.34 crores. of these, 273 units with outstanding bank credit of Rs. 27.67 crores were identified as potentially viable and 198 units with outstanding bank credit of Rs. 17.65 crores have been put under nursing.

(b) RBI does not compile data in this regard.

(c) Does not arise.

[*English*]

Loan Under IRDP

5753. SHRI K.D. SULTANPURI:
SHRI ARJUN CHARAN SETHI:

Will the Minister of Finance be pleased to state:

(a) the number of families particularly belonging to Scheduled Castes/Scheduled Tribes financed under the Integrated Rural Development Programme (IRDP) in the country during the last two years, State-wise; and

(b) the position of recovery of loan from them as on March 31, 1993?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) State-wise details of the number of families belonging to Scheduled Castes/Scheduled Tribes financed under the Integrated Rural Development Programme (IRDP) during the last two years viz. 1990-91 are indicate in the statement

(b) The data reporting system does not generate information about category-wise recoveries. However, the recovery performance of public sector banks in respect of IRDP loans for the last two years ending June 1991 and June 1992 (latest available) is as follows:

| <i>Year ended June</i> | <i>Demand</i> | <i>recovery</i> |
|------------------------|---------------|-----------------|
| 1991 | 1272 | 528 |
| 1992 | 1439 | 257 |

STATEMENT

State-wise Position of Scheduled Caste/Scheduled Tribe Families Assisted Under the Integrated Rural Development Programme during the years 1990-91 and 1992.

| Sl.No. | State/Union Territory | 1990-91 | | 1991-92 | |
|--------|-----------------------|---------|-------|---------|-------|
| | | SC | ST | SC | ST |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 1011350 | 31485 | 88098 | 23368 |
| 2. | Arunachal Pradesh | - | 8423 | - | 10888 |
| 3. | Assam | 5227 | 11263 | 3225 | 12618 |
| 4. | Bihar | 131803 | 67315 | 104570 | 60148 |
| 5. | Goa | 20 | - | 39 | - |
| 6. | Gujarat | 10922 | 27549 | 10660 | 27764 |
| 7. | Haryana | 14551 | - | 12019 | - |
| 8. | Himachal Pradesh | 8066 | 1691 | 5006 | 1176 |
| 9. | Jammu & Kashmir | 2255 | - | 1703 | 634 |

| Sl.No. | State/Union Territory | 1990-91 | | 1991-92 | |
|--------|-----------------------|---------|-------|---------|-------|
| | | SC | ST | SC | ST |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 10. | Karnataka | 41276 | 4249 | 32278 | 5012 |
| 11. | Kerala | 27860 | 2478 | 24862 | 2166 |
| 12. | Madhya Pradesh | 79597 | 37931 | 53009 | 37254 |
| 13. | Maharashtra | 57889 | 37931 | 53009 | 37254 |
| 14. | Manipur | 72 | 2227 | 93 | 2882 |
| 15. | Meghalaya | 3 | 3131 | 17 | 2857 |
| 16. | Mizoram | . | 3366 | . | 2811 |
| 17. | Nagaland | . | 4429 | . | 5442 |
| 18. | Orissa | 36501 | 48327 | 30429 | 34535 |
| 19. | Punjab | 18198 | . | 14177 | . |
| 20. | Rajasthan | 40674 | 27773 | 44596 | 25829 |

| Sl.No. | State/Union Territory | 1990-91 | | 1991-92 | |
|--------|-----------------------|---------|-------|---------|-------|
| | | SC | ST | SC | ST |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 21. | Sikkim | 86 | 402 | 137 | 530 |
| 22. | Tamil Nadu | 88846 | 3611 | 79355 | 3275 |
| 23. | Tripura | 1727 | 4112 | 2655 | 44953 |
| 24. | Uttar Pradesh | 272106 | 3123 | 253975 | 3111 |
| 25. | West Bengal | 82237 | 13337 | 72290 | 11592 |
| 26. | Andaman & Nicobar Is. | - | 396 | - | 305 |
| 27. | Chandigarh | - | - | - | - |
| 28. | Dadra & Nagar Haveli | 7 | 299 | 1 | 310 |
| 29. | Delhi | 600 | - | 128 | - |
| 30. | Daman & Diu | 13 | 131 | 20 | 77 |
| 31. | Lakshadweep | - | 139 | - | 124 |

| <i>Sl. No.</i> | <i>State/Union Territory</i> | 1990-91 | | 1991-92 | |
|----------------|------------------------------|---------|--------|---------|--------|
| | | SC | ST | SC | ST |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 32. | Pondicherry | 636 | . | 520 | . |
| | Total | 1022492 | 423544 | 915098 | 380958 |

Traffic Worthiness of N.H. No. 5

last three years?

5754. DR. VISWANATHAM KANITHI: Will the Minister of Surface Transport be pleased to state:

(a) whether the National Highway No. 5 is not in traffic worthy condition;

(b) if so, the steps taken by the Government to repair this National Highway; and

(c) the funds provided for maintenance/repair of this National Highway during each of the

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). National Highway No. 5 is being maintained in a traffic worthy condition depending upon the availability of funds. The funds for maintenance/repair are not provided National Highway wise but State wise. National Highway No. 5 passes through Andhra Pradesh, Orissa and Tamil Nadu. The budget allotment for maintenance/repair of all National Highways including NH 5 in these States for the last 3 years in as under:

| | 1990-91 | 1991-92 | 1992-93 |
|-------------------|---------|---------|---------|
| 1. Andhra Pradesh | 1328.28 | 1279.42 | 1249.44 |
| 2. Orissa | 654.73 | 859.98 | 738.52 |
| 3. Tamil Nadu | 940.80 | 979.91 | 1134.69 |

[*Translation*]

Japanese Assistance Under Baudh Path Marg Yojana

5755. SHRI LAKSHMI NARAIN MANI TRIPATHI: Will the Minister of Surface Transport be pleased to state:

(a) whether any amount has been received from Japanese Government under Baudh Path Marg Yojana for widening and strengthening the road linking Budh Pilgrimage Sahar Maher (Shravasti) situated in Beharai district of Uttar Pradesh;

(b) if so, the details thereof; and

(c) the time by which the scheme is likely to be completed?

JAGDISH TYTLER): (a) to (c). A Loan Agreement was signed by the Government of India and the Overseas Economic Cooperation Fund of Japan (OECF) on 15th December, 1988 for development of infrastructural facilities at select sites in the identified Buddhist Circuit in the State of UP and Bihar at a total project cost of Rs. 220.43 crores, out of which financial assistance to the tune of 9.244 billion Japanese yen would be made available by the OECF. This includes development of State roads in UP (including Sharavasti area) at a cost of Rs. 37.57 crores for which the State Govt. of UP are constitutionally concerned. The Scheme of loan assistance is likely to be completed by January, 1994.

[*English*]

Bureau Of Frauds

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI

5756. SHRI B.L. SHARMA PREM: Will the Minister of Finance be pleased to state:

(a) whether the proposed establishment of a Bureau of Frauds for banks and other financial institutions involves any bifurcation of the C.B.I. on account of work load, and

(b) the time by which the above Bureau is likely to be set up ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) The details about the proposal are yet to be worked out.

(b) No time-frame has been stipulated for the above purpose.

[*Translation*]

Bidi Workers:

5757. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of Labour be pleased to state:

(a) whether most the bidi workers have been suffering from tuberculosis;

(b) whether the Government have conducted or propose to conduct any survey in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA):

(a) No, Sir.

(b) The Central Government has not conducted any All-India Survey and there is no proposal to conduct such survey to find out the incidence of T. B. cases among the beedi workers.

(c) Does not arise.

[*English*]

Recruitment in Banks

5758. SHRI C. SREENIVASAN: Will the Minister of Finance be pleased to state:

(a) whether it is a fact recruitment to the posts in the clerical and other non-officer cadres in various branches of public sector banks in Delhi including the State Bank of India was stopped three years ago; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b) Banking Service Recruitment Board, Delhi has reported that it has selected and recommended for appointment clerical cadre personned to the public sector banks, including State Bank of India for appointment in their branches in Delhi during the years 1990, 1991 and 1992.

Import of Cars/Features Film and Video Films

5759. SHRI MANORANJAN BHAKTA: Will the Minister of Commerce be pleased to state:

(a) whether the Government have made any amendment in the import policy for importing cars, feature films and video films; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b) No, Sir. Under the Export and Import Policy, 1992-97 Revised edition March, 1993, import of cars is permitted by the eligible categories subject to conditions as laid down in Ministry of Commerce Public Notice No. 21-ITC(PN)/92-97 dated 26.6.1992 and public Notice No. 85 (PN)/92-97 dated 11.12.1992. Import of cinematograph feature films and video films is permitted by the

National Film archives of India, Film and permitted by the National Film Archives of India, Film and Television Institute of India and Children's Film Society of India, and by the others subject to conditions specified in Ministry of Commerce Public Notice No. 38 (PN)/92-97 dated 12.8.1992.

Copies of these Public Notices are available in the Parliamentary Library.

Export Of Rosewood And Other Items

5760. SHRI BAPU HARI CHAURE;
SHRI MANIKRAO HODALYA
GAVIT:

Will the Minister of Textiles be pleased to state:

(a) whether a number of carved rosewood and such other items are exported from the country;

(b) if so, the details thereof, Statewise;

(c) whether the export of these items has not been satisfactory during the past few years;

(d) if so, the reasons therefor;

(e) whether the Government have received any suggestions from the exporters engaged in this industry about the reasons for fall in their exports; and

(f) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRIG. VENKAT SWAMY): (a) Yes, Sir. However Statewise export data are not maintained. The and export of Art wares of Rosewood (including carvings for the country (b) as a whole during the last five years are as under:-

| <i>Year</i> | <i>Value (in Rs. crores)</i> | |
|-------------|------------------------------|----------|
| 1987-88 | 2.77 | (Actual) |
| 1988-89 | 4.70 | (Actual) |
| 1989-90 | 6.01 | (Prov.) |
| 1990-91 | 7.34 | (Actual) |
| 1991-92 | 9.45 | (Actual) |

(c) No, Sir. The export of Artwares of Rosewood has shown significant increase during the last five years.

(d) Does not arise.

(e) No, Sir.

(f) Does not arise.

Branches of Nationalised Banks

5761. SHRI SYED SHAHABUDDIN: Will the Minister of Finance be pleased to state:

(a) the total number of branches of nationalised banks as on April 1, 1993, State-wise;

(b) the average population covered per branch, State-wise;

(c) whether the inter-State disparity in terms of population per branch has increased or decreased during the last five years; and

(d) the steps taken or proposed to be taken by the Government to reduce the disparity?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b) State-wise number of branches of public sector banks as on 30th September, 1992 (latest available) is given in the statement

State-wise average population per bank office as on 31-3-1985 (end of the Branch Licensing Policy 1980-85) and as on 30th September, 1992 (latest available) is also given therein.

(c) It will be observed from the annexure that this average population per Bank Office in all States/Union Territories has shown a declining trend.

(d) Under the present Branch Licensing

Policy, more freedom has been given to Banks in relocation of their existing branches, opening of their extension counters, opening of controlling offices, spinning off of business etc. Moreover, these banks, which conform to the revised capital adequacy norms and prudential accounting standards, by the prescribed dates will have the freedom to open their branches at semi-urban/urban/metropolitan/port town centres on their own.

STATEMENT

Statewise number of branches of public sector banks and average population per bank office (APPBO)

*APPBO as on
(in thousand)*

| S.No | State/Union Territory | No. of branches as on 30.9.1992 | 31.3.85 | 30-9-92 |
|------|-----------------------|------------------------------------|---------|---------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 3299 | 13 | 12 |
| 2. | Arunachal Pradesh | 49 | 14 | 9 |
| 3. | Assam | 809 | 24 | 16 |
| 4. | Bihar | 2980 | 17 | 14 |
| 5. | Goa | 246 | 4 | 4 |
| 6. | Gujarat | 2929 | 11 | 10 |
| 7. | Haryana | 975 | 12 | 10 |
| 8. | Himachal Pradesh | 605 | 8 | 6 |
| 9. | Jammu & kashmir | 255 | 9 | 8 |

| S.No | State/Union Territory | No. of branches as on 30.9.1992 | APPIBO as on (in thousand) | | |
|------|-----------------------|------------------------------------|-------------------------------|---------|----|
| | | | 31.3.85 | 30-9-92 | |
| 1 | 2 | 3 | 4 | 5 | 5 |
| 10. | Karnataka | 2779 | 8 | 9 | 9 |
| 11. | Kerala | 1642 | 9 | 9 | 9 |
| 12. | Madhya Pradesh | 2753 | 15 | 12 | 12 |
| 13. | Maharashtra | 4501 | 13 | 11 | 11 |
| 14. | Manipur | 56 | 25 | 17 | 17 |
| 15. | Meghalaya | 121 | 11 | 8 | 8 |
| 16. | Mizoram | 25 | 12 | 7 | 7 |
| 17. | Nagaland | 61 | 12 | 11 | 11 |
| 18. | Orissa | 1287 | 16 | 12 | 12 |
| 19. | Punjab | 1930 | 8 | 8 | 8 |
| 20. | Rajasthan | 1785 | 13 | 11 | 11 |
| 21. | Sikkim | 33 | 17 | 10 | 10 |
| 22. | Tamil Nadu | 3220 | 12 | 11 | 11 |

| S.No | State/Union Territory | No. of branches as on 30.9.1992 | APPIBO as on (in thousand) | | | | |
|-------|---------------------------|------------------------------------|-------------------------------|---------|---|---|---|
| | | | 31.3.85 | 30-9-92 | 3 | 4 | 5 |
| 23. | Tripura | 88 | 20 | 12 | | | |
| 24. | Uttar Pradesh | 5244 | 16 | 13 | | | |
| 25. | West bengal | 3271 | 17 | 13 | | | |
| 26. | Andaman & Nicobar Islands | 26 | 14 | 7 | | | |
| 27. | chandigarh | 108 | 4 | 4 | | | |
| 28. | Dadra & Nagar Haveli | 7 | 17 | 15 | | | |
| 29. | Daman & Diu | 10 | 8 | 8 | | | |
| 30. | Delhi | 1045 | 6 | 5 | | | |
| 31. | lakshdweep | 8 | 8 | 5 | | | |
| 32. | Pondicherry | 59 | 10 | 9 | | | |
| Total | | 42206 | | | | | |

Loan to SC/STs And other Backward Classes In Assam

5762. SHRI PROBINA DEKA: Will the Minister of Finance be pleased to state will details of credit extended by public sector banks to Scheduled Castes/ Scheduled Tribes and other backward classes in Assam under- priority sector during the years 1990, 1991 and 1992?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMANTARY AFFAIRS (DR. ABRAR AHMED): In terms of Reserve Bank of India's guidelines all public sector banks are required to extend atleast 10% of their total credit to weaker sections, including Scheduled Castes/Scheduled Tribes. No State-wise/borrower category-wise targets in this regard have been stipulated. The data reporting system does not generate information about various classes of society. However, the outstanding amount of advances of all scheduled commercial banks extended to Scheduled Castes/ Scheduled Tribes in Assam as at the end of March 1990 and March 1991 (latest available) are given below: (Amount in Rs. crores)

| <i>As at the end of</i> | <i>SC/ Accounts</i> | <i>S Ts Account</i> |
|-------------------------|-------------------------|-------------------------|
| March 1990 | 175141 | 65 |
| March 1991 | 192027 | 102 |

[*Translation*]

Exports By MMTC.

5763. SHRI RAMDEW RAM: Will the Minister of Commerce be pleased to state:

(a) the total amount of exports made by the Metals and Minerals Trading Corporation (MMTC) during the last six months;

(b) the detail of the exports made during each

of the last three years;

(c) the reasons for the decline in exports;

(d) whether any review has been conducted regarding the performance of the said organisation; and

(e) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) Exports effected by MMTC during the last six months Oct. '92-March '93) amounted to Rs. 885.3 crores.

(b) Exports made by MMTC during each of the last three years are as under:

| <i>Year</i> | <i>Exports (in Rs. Crores)</i> |
|-------------|--------------------------------|
| 1990-91 | 1324.9 |
| 1991-92 | 1786.5 |
| 1992-93 | 1559.5 |

(c) The decline in MMTC's total exports during 1992-93 as compared with those in the previous year was due to the recession in developed markets including Japan in general and steel industry in particular besides decanalisation of number of items previously canalised through it.

(d) and (e) MMTC's performance was last reviewed on 4th Nov., '92 when the reasons for downward trend in exports and the measures to reverse this trend were considered.

Cases Referred To BIFR From Gujarat

5764. SHRI N.J. RATHVA: Will the Minister of Finance be pleased to state:

(a) the unnumber of cases entrusted to the Board of Industrial and Financial Reconstruction (BIFR) during the last three years from Gujarat;

(b) the number of sick industrial units revived during the above period with the assistance of the Board;

(c) the number of cases still under consideration; and

(d) the reasons for delay in disposing these cases of?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (c) The Board for Industrial and Financial Reconstruction (BIFR) has reported that it has registered 40 references during 1990, 1991, 1992 and 1993 (up to March, 1993). Further, out of the total number of 121 references registered since 1987, revival schemes have been approved/sanctioned in respect of 42 references. 45 references have been dismissed as either not maintainable or else winding up recommended to the High Court, and 34 references are under process.

(d) The references registered with BIFR are processed as per the provisions of Sick Industrial Companies (Special Provisions) Act, 1985, and reasonable opportunity is given to all concerned at the various stages of inquiry.

Transchart Services

5765. SHRI SANAT KUMAR MANDAL: Will the Minister of Surface Transport be pleased to refer to the reply given to Unstarred Question No. 3595 on March 3, 1993 and state:

(a) the reasons for levying service charge on Indian shipowners only;

(b) whether the Government propose to levy chartering service charge on foreign shipping companies also; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MIN-

ISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Foreign shipowners are already paying 2.5% on freight/dead freight and demurrage as address commission which is retained by the indenting Government Departments/public sector Undertakings. The service to Indian shipowners was, however, being rendered free so far by TRANSCHART. A beginning has been made by levying 1% as chartering service charge with effect from 1st February 1993.

(b) and (c) There is no such proposal.

Sick Textile Mills

5766. SHRI SUSHIL CHANDRA VARMA: Will the Minister of Textiles be pleased to state:

(a) the latest figures of the sick textile mills in the country State-wise;

(b) the salient features of the exit policy of the Government and of the safety net to be provided to the mill workers;

(c) the size of the national renewal fund and whether any amount out of this fund has been placed at the disposal of the State Governments to meet the requirements of the sick textile mills;

(d) whether there are different norms for the grant of retirement benefits for the NTC mill workers and of the sick mills not taken over by the NTC; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) There are 233 mills registered with Board For Industrial and Financial Reconstruction (BIFR) as sick as on 31.1.93. A statement is attached

(b) and (c) The Govt. have not formulated any Exit Policy so far. However, Textile Workers' Rehabilitation Fund has been set up in pursu-

ance of Textile Policy, 1985 to provide interim relief to the workers rendered jobless due to permanent/partial closure of a mill, Govt. have also set up National Renewal Fund for re-deployment of retraining of retrenched workers. Under NRF there is a provision of Rs 700 crores or the year 1993-94. No funds have reportedly been placed at the disposal of the State

Government so far.

(d) yes, Sir.

(e) Since the NTC mills are nationalised under the policy of the Government, the norms are different from those of the mills under the private management.

STATEMENT

| <i>S.No</i> | <i>Name of the State</i> | <i>No. of the mills</i> |
|-------------|--------------------------|-------------------------|
| 1. | Bihar | 3 |
| 2. | West Bengal | 14 |
| 3. | Orissa | 2 |
| 4. | Uttar Pradesh | 27 |
| 5. | Delhi | 1 |
| 6. | Punjab | 4 |
| 7. | Haryana | 8 |
| 8. | Chandigarh | 1 |
| 9. | Himachal Pradesh | - |
| 10. | Rajasthan | 12 |
| 11. | Gujarat | 50 |
| 12. | Maharashtra | 43 |
| 13. | Madhya Pradesh | 11 |
| 14. | Andhra Pradesh | 13 |
| 15. | Karnataka | 15 |
| 16. | Tamil Nadu | 25 |
| 17. | Kerala | 4 |
| Total | | 233 |

Sick NTC Mills

5767. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of Textiles be pleased to state:

(a) whether the Government have directed the National Textile Corporation (NTC) not to allocate working capital to its 34 sick mills declared for closure or merger;

(b) if so, the details of directives issued and names of the mills likely to be affected as result of implementation of such decision;

(c) the number of workers likely to be rendered jobless and the time fixed for their rehabilitation, unit-wise;

(d) the funds released from the Central fund for their rehabilitation; and

(e) the details of the representations received by the Government from the union of affected workers and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) to (e). Due to resource constraints, National Textile Corporation was directed by the Government not to pump funds into the 34 chronically sick mills. Several representations were received by the Government against the decision of the Government. Government clarified to NTC that statutory dues such as wages, salaries etc. in respect of 34 chronically sick mills need not be withheld. Some of the NTC mills have been identified as non viable due to inter-alia, recurrent losses, low productivity, high man machine ratio etc. The question of closure or retention of individual mills of NTC will depend on the impact on viability of labour rationalisation now being done through Voluntary Retirement Scheme and other relevant factors.

Export of Cotton

5768. SHRI RAM TAHAL CHOUDHARY: Will the Minister of Textiles be pleased to refer to the reply given on December 11, 1992 to Unstarred Question No. 3087 regarding export of cotton by agents and state:

(a) whether the requisite information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF (SHRI G. VENKAT SWAMY): (a) to (c) The information is being collected.

[English]

LIC Centres for Housing Loans

5769. DR. (SMT.) K. S. SOUNDARAM: Will the Minister of Finance be pleased to state:

(a) whether the Government propose to set up some more centres of LIC in the country, particularly in Tamil Nadu for facilitating grant of housing loans under 'Own Your House' Scheme;

(b) if so, the details thereof, Statewise and the areas where such centres of LIC have been opened or proposed to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) No, Sir.

(b) Does not arise

[Translation]

Export of Cotton

5770. SHRI CHHIUBHAI GAMIT: Will the Minister of Textiles be pleased to state:

a) whether the Union Government propose to allow farmers to export their cotton direct;

b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G.VENKAT SWAMY): (a) to (c). Cotton is exported through specialised agencies like cotton Corporation of India, Co-operative Marketing Federations and Private Trade. These agencies procure cotton either directly from the farmers in the market yards or through their cooperative societies.

[*English*]

Visakhapatnam Port Trust.

5771. SHRI RAMA KRISHNA KONATHALA: Will the Minister of Surface

Transport be pleased to state:

(a) the details of total extent of land owned by the Visakhapatnam Port Trust and the extent of land leased out or sold during the last three years; and

(b) the annual revenue earned by the Port Trust on such leased lands during the three years?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISHTYTLER): (a) and (b). The total extent of land owned by Visakhapatnam Port Trust (VPT) is 7473.89 acres. The land area leased out to various Govt. agencies/Private Organisations and the revenue thus earned during the last three years is as under:-

| <i>Year (In acres)</i> | <i>Land area (in Rs.)</i> | <i>Annual rent</i> |
|----------------------------|-------------------------------|--------------------|
| 1990-91 | 23.59 | 4,81,557 |
| 1991-92 | 143.10 | 14,75,313 |
| 1992-93 | 84.86 | 15,91,487 |
| | | 35,48,357 |

An area of 6.15 acres has been transferred to R & B National Highway authority for widening of NH-5 Road on payment of Rs. 14,28,326/-

[*Translation*]

Working Of Employees State Insurance Scheme In Madhya Pradesh

5772. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of Labour be pleased to state:

(a) whether the Government have reviewed the working of Employees to state Insurance Scheme in Madhya Pradesh;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) to (c) The General purposes Sub-Committee of the ESI Corporation had visited Madhya Pradesh in 1990 and reviewed the working of the ESI Scheme. The Committee had found certain deficiencies in the ESI medical facilities such as lack of specialists, unserviceable medical equipments, etc. The ESI Corporation has since brought the recommendation/observations of the Committee to the notice of the State Govern-

ment for taking remedial measures.

[English]

Performance of NTC

5773. SHRI S. B. THORAT: Will the Minister Textiles be pleased to state:

(a) whether the Government have reviewed the performance of the National Textile Corporation (NTC) recently at Minister's level;

(b) if so, the major problem areas identified;

(c) the details of comprehensive action plan worked out with short term and long term strategy in resolving the issue keeping in view the interest of textile workers; and

(d) the details of modernisation plan of NTC during the Eighth Plan period?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) Yes, Sir. The progress in implementation of Turn Around Strategy in NTC mills was reviewed by Minister of State for Textiles on 1.2.1993 and 29.3.1993.

(b) and (c) Government have approved a Turn Around Strategy for NTC mills involving Voluntary rationalisation of labour, Modernisation, amalgamation/merger of Mills etc.

(d) It has been proposed to invest Rs. 532.78 crores for modernisation of NTC mills during 8th plan period.

Assistance To SSI Units In Sikkim

5774. SHRIMATI D.K. BHANDARI: Will the Minister of Finance be pleased to state:

(a) whether financial assistance has been provided to Small Scale Industrial (SSI) Units of Sikkim by public and private sector banks;

(b) if so, the details of such assistance provided by each bank separately during 1989-90, 1990-91 and 1991-92; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). Yes, Sir. The assistance provided by the Scheduled Commercial banks to small scale industrial units of Sikkim as on the last Friday of June, during the last three years is given hereunder:

| | (Amount) (Rs. in lakhs) |
|------|----------------------------|
| 1989 | 66.46 |
| 1990 | 61.46 |
| 1991 | 30.95 |

Bank-wise details of assistance provided are not compiled by the Reserve Bank of India.

(c) Does not arise.

Information of Foreign Loans And Grants

5775. SHRI SYED SHAHABUDDIN: Will the Minister of Finance be pleased to state:

(a) the total inflow of foreign loans during 1992-93;

(b) the total inflow of institutional loans during the same period;

(c) the total inflow of commercial loans during the same period;

(d) the total inflow of foreign grants, institutional, inter-Governmental or private during the same period;

(e) the total actual outflow on account of institutional or commercial loans, including principal and interest payable during 1992-93, during the same period; and

(f) the net inflow on account of foreign loans and grants during the 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) The total inflow of foreign loans from multilateral institutions, bilateral donors and External Commercial Borrowings is estimated to be Rs. 18871 crores during 1992-93.

(b) The total inflow of loans from multilateral institutions, out of (a) above, is estimated to be Rs. 11945 crores during 1992-93.

(c) The total inflow of external commercial borrowings, out of (a) above, is estimated to be Rs. 3938 crores during 1992-93.

(d) The inflow of foreign cash grants to Government from all sources is estimated to be Rs. 1056 crores during 1992-93.

(e) The total outflow on account of repayment of principal and payment of interest to multilateral institutions and commercial sources is estimated to be Rs. 13822 crores during 1992-93.

(f) The net inflow i.e. net of repayment and interest payment on account of foreign loans and grants from multilateral institutions, bilateral donors and external commercial borrowings is estimated to be Rs. 2535 during 1992-93.

Nabard Assistance For Village And Cottage Industries

5776. SHRI PROBIN DEKA: Will the Minister of Finance be pleased to state:

(a) whether the National Bank for Agriculture and Rural Development (NABARD) has extended refinance assistance to set up village and cottage industries in the country; and

(b) if so, the details of assistance provided during each of the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b) Yes, Sir. The National Bank for Agriculture and Rural Development (NABARD) extends refinance assistance to banks for financing rural artisans/entrepreneurs for setting up industrial units in the small, tiny, cottage and village industries sector, covering all non-farm activities in rural areas. The details of assistance provided to the above units by NABARD during the last three years i.e. 1989-90, 1990-91 and 1991-92 (State-wise) are given in the statement.

STATEMENT

Assistance provided by nabard for Setting up of Small, tiny, Cottage & Village Industries etc.

(Rs. in lakhs)

| Name of the States/ Union Territories | 1989-90 | 1990-91 | 1991-92 |
|--|---------|---------|---------|
| 1 | 2 | 3 | 4 |
| Andaman & Nicobar Islands | 15.00 | 4,234 | 2,585 |
| Andhra Pradesh | 402.00 | 342,473 | 347,104 |
| Arunachal Pradesh | . | 2,295 | 0,150 |
| Assam | 178.00 | 161,321 | 195,214 |
| Bihar | 7.00 | 20,546 | 11,229 |
| Chandigarh | . | . | 0,375 |
| Dadra & Nagar Haveli | . | . | 5,431 |
| Daman & Diu | . | . | 3,806 |
| Delhi, | 9.00 | 11,050 | 20,9512 |
| Goa | 2.00 | 52,254 | 958,516 |

| Name of the States/ Union Territories | 1989-90 | 1990-91 | 1991-92 |
|--|---------|----------|----------|
| 1 | 2 | 3 | 4 |
| Gujarat | 318.00 | 488.254 | 958.516 |
| Haryana | 287.00 | 510.394 | 416.487 |
| Himachal Pradesh | 49.00 | 50.957 | 125.923 |
| Jammu & kashmir | 148.00 | 107.429 | 10.504 |
| Karnataka | 1076.00 | 1131.546 | 1377.290 |
| Kerala | 1085.00 | 1311.710 | 1501.230 |
| Maharashtra | 210.00 | 1427.417 | 1796.423 |
| Manipur | 16.00 | - | 19.950 |
| Meghalaya | - | 5.189 | 1.560 |
| Mizoram | - | - | 13.060 |
| Madhya Pradesh | 11.00 | 152.311 | 117.758 |
| Nagaland | - | - | 13.060 |

| Name of the States/ Union Territories | 1989-90 | 1990-91 | 1991-92 |
|--|---------|----------|-----------|
| 1 | 2 | 3 | 4 |
| Orissa | 29.00 | 55.612 | 75.355 |
| Pondicherry | 2.00 | 6.789 | 22.455 |
| Punjab | 93.00 | 143.612 | 223.173 |
| Rajasthan | 642.00 | 379.650 | 598.945 |
| Sikkim | 1.00 | - | - |
| Tamil Nadu | 547.00 | 698.152 | 1236.539 |
| Tripura | 91.00 | 2.310 | 0.260 |
| Uttar Pradesh | 415.00 | 425.174 | 472.367 |
| West bengal | 521.00 | 550.097 | 827.411 |
| Total | 6254.00 | 8040.896 | 10427.171 |

[*Translation*]

**Employment To Weavers Under Janata
Kapda yojna**

5777. SHRI RAMDEW RAM: Will the Minister of Textiles be pleased to state:

(a) whether the Government have formulated any scheme under the Janata Kapda Yojna to provide employment to the weavers; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) and (b) Government is implementing 'Janata Cloth Scheme' in the handloom sector since 1976 with the twin objectives of providing sustained employment to the unemployed and under employed handloom weavers and at the same time making available cloth at affordable prices to the poorer section of the population particularly in rural areas. The Scheme is implemented through the State Government. Government of India subsidises production of Janata Cloth @ Rs. 3.40 per square metre for cotton items and @ Rs. 13.60 per square metre for woollen items. The implementation of the scheme is governed by a comprehensive set of guidelines issued from time to time.

Industrial Finance Branches of SBI

5778. SHRI N.J. RATHVA: Will the Minister of Finance be pleased to state:

(a) whether the State Bank of India (SBI) has opened any industrial financial branches in some States;

(b) if so, the details thereof, State-wise;

(c) whether a high level coordination committee has been constituted in each State to solve the problems of entrepreneurs; and

(d) the steps taken by the State Bank of India to help medium and large industries in each State?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b) As per records maintained by Reserve Bank of India (RBI), State Bank of India has opened 10 Industrial Finance Branches as detailed below:

| <i>S.No.</i> | <i>State/Union Territory</i> | <i>Centre</i> |
|--------------|-------------------------------|---------------|
| 1. | Andhra Pradesh | Hyderabad |
| 2. | Madhya Pradesh | Indore |
| 3. | Madhya Pradesh | Bhopal |
| 4. | Maharashtra | Bombay |
| 5. | Maharashtra | Pune |
| 6. | Karnataka | Bangalore |
| 7. | Uttar Pradesh | Kanpur |
| 8. | Tamil Nadu | Madras |
| 9. | Union Territory of Delhi | New Delhi |
| 10. | Union Territory of Chandigarh | Chandigarh |

In addition to the above, six authorisations were pending with it for opening Industrial Finance Branches at the following centres:-

| <i>State</i> | <i>Centre</i> |
|----------------|---------------|
| 1. Assam | Guwahati |
| 2. Bihar | Patna |
| 3. Maharashtra | Nagpur |
| 4. Orissa | Bhubaneswar |
| 5. Gujarat | Vadodara |
| 6. West Bengal | Calcutta |

(c) and (d). The information is being collected and will be laid to the extent possible on the Table of the House.

[*English*]

Paperless System For Transaction In Securities

5779. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have decided to appoint a high powered committee to look into various aspects for evolving paperless system for transactions in securities as declared by him during meeting at Bombay Stock Exchange;

(b) if so, the implications of the new system; and

(c) the steps being taken by the Government to prevent anomalies which came into light in the old system of transfer of securities

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) As decided by the Government, a Technical Group has already been constituted by the Stock Holding Corporation of India Ltd. to consider, inter alia, the following in the context of the establishment of a Depository System:-

(i) to examine the legislative changes in the Stamp Act, Income Tax Act and other relevant Acts;

(ii) to clarify the approach to the establishment of a Depository System;

(iii) to suggest the required institutional changes.

It has also been decided to consider appointment of a committee to look into the

various aspects of evolving a paperless system for transactions in securities depending upon the recommendations of the Technical Group.

(b) At this stage it is premature to anticipate the implications of the new system.

(c) The constitution of the Technical Group referred to at (a) above is one of the steps taken by the Government in this regard.

Export Of Chemicals/Drugs And Pharmaceuticals

5780. SHRI HARISH NARYAN PRABHU ZANTYE: Will the Minister of COMMERCE be pleased to state:

(a) the total export earnings in chemical sector under chemexil during each of the last three years, panel-wise and the projections made during the Eighth Five Year Plan;

(b) whether the exports of drugs and pharmaceuticals have suffered badly due to constraints of rupee-rouble parity (exchange ratio) problem;

(c) if so, the details thereof;

(d) the new areas and items identified in terms of high potential for exports during the Eighth Plan period; and

(e) the steps taken by the Government to boost the exports of drugs and pharmaceuticals?

THE MINISTER OF COMMERCE (SHRI PRANABMUKHERJEE): (a) The total export of CHEMEXCIL items for the last three years are given in the Annexure at overleaf. Projections for 93-94 alone made by CHEMEXCIL have been given. This is subject to scrutiny and approval by Government. Projections beyond this period have not been made.

(b) and (c). Exports of Drugs and Pharmaceuticals to Russia have fallen because of major

economic changes and exchange problems.

(Rs. in crores)
(Estimated)

| | 1991-92 | Apr.92- Feb.93 |
|---|---------|-------------------|
| Exports to Russia of drugs and pharaceuticals | 382.77 | 28.40 |
| (Chemexcil Figures) | | |

(d) As regards bulk drugs are concerned exports for the next five years will depend upon the new policies that are going to be formed by

the new EEC Group. Unless that is clear, it would be difficult to project the areas. However, the major markets are USA, Canda, Europe, South East Asian Markets, Latin American Countries and the Far-East. A number of delegations from Brazil, African Countries and Middle East are also being invited to project the Indian Drug Industry for the purpose of increasing the exports.

(e) The Liberalisation measures taken over the past several months, devaluation and the announcement of unified exchange rate. have encouraged all exports including drugs and pharaceuticals.

Chemical Exports

| Group of Items | 1989-90 Export (Est.) | 2 | 1990-91 Export (Est.) | 3 | 1991-92 Export (Est.) | 4 | Target 1993-94 (In Million Dollars) | 5 |
|--|-----------------------------|---|-----------------------------|---|-----------------------------|---|---|---|
| Drugs, Pharmaceuticals & Fine Chemicals | 6,647 | | 7,848 | | 12,811 | | 800.60 | |
| Castor Oil | 1,920 | | 1,661 | | 1,646 | | 75.10 | |
| Dyes & Dye Intermediates | 5,298 | | 5,068 | | 8,361 | | 519.50 | |
| Basic Inorganic and Organic Chemicals including Agrochemicals | 2,410 | | 3,028 | | 4,576 | | 273.10 | |
| Cosmetics & Toiletries | 3,596 | | 4,343 | | 5,893 | | 196.60 | |
| Agarbattis | 144 | | 145 | | 211 | | 11.15 | |
| Essential oils | 296 | | 200 | | 536 | | 27.90 | |
| Medicinal Herbs | 877 | | 1,266 | | 1,169 | | 57.60 | |
| Total | 21,188 | | 23,559 | | 35,203 | | 1,961.50 | |

Widening of Visakhapatnam-Anakpally section of National Highway No.5

5781. SHRI RAMKRISHNA KONATHALA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the present stage of work in respect of widening of Visakhapatnam-Anakpally Section of N.H. No.5 into four lanes;

(b) the total cost of the project and loan given by the Asian Development Bank for the project so far; and

(c) the time schedule for completion of this project?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Visakhapatnam-Anakapally Section of National highway No. 5 consists of two packages i.e. package-I (km. 377 to km. 395/872 of Vijaywada-Visakhapatnam Section and km. 0.0 to km. 2/837 of Visakhapatnam-Bhubaneswar Section) and package-II km. 358/0 to km. 377/0 of Vijaywada-Visakhapatnam Section including Anakapally Bypass). The work on contract package-I is in progress and progress achieved till February, 93 is 21.73%. The work on package-II is yet to commence for which award of tenders is under process.

(b) The estimated cost of the project is Rs. 644 million and the loan amount allocated for this project by Asian Development Bank is about US \$ 20.14 million.

(c) The work on package-I is scheduled to be completed by 31.3.1995. For package-II, the schedule for completion would be decided on award of contract

Recruiting Agents

5782. SHRIMATI D.K. BHANDARI: Will the Minister of Labour be pleased to state:

(a) the criteria fixed for appointment of Recruiting Agents;

(b) whether some fees are charged by these Agents from persons seeking foreign employment through these Agents;

(c) if so, the details thereof;

(d) whether these Agents ensure full safety and security to persons getting employment abroad;

(e) if so, details thereof?

(f) whether these agents have been appointed in all States and Union Territories of country; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) The Registration Certificate for conducting manpower business for employment abroad is granted after taking to account factors like the applicant's financial soundness, arrangement made for trade-testing of the workers, adequacy of premises available etc. security ranging from Rs. 1 lakh to Rs. 5 lakhs in the form of Bank Guarantee is also obtained from the applicant depending upon the number of workers proposed to be deployed by him/her.

(b) and (c) Under the Emigration Rules, 1983 the service charge that may be recovered by a Recruiting Agent from an emigrant in respect of services rendered cannot exceed Rs. 2000.

(d) and (e) The procedure of attestation of employment contract by the Indian Mission concerned has been prescribed with a view to ensuring safety and security of persons who obtain emigration clearance for employment abroad. In case of complaints received regarding violation of the employment contract, appropriate action is taken against the concerned Recruiting Agent if he is found responsi-

ble. Security taken from the Recruiting agents is intended to meet the cost of repatriation of the recruited workers stranded abroad.

(f) and (g). The State-wise break up of number of Recruiting Agents registered under the Emigration Act, 1983 as on 31.3.93 is given in statement attached.

STATEMENT

Statement-wise figures of Recruiting Agents registered with the Ministry of labour as on 31-3-93 referred to in reply to parts (f) and (g) of Lok Sabha Question No. 5782 for 16-4-93.

| <i>State</i> | <i>No. of Recruiting Agents</i> |
|-------------------|---------------------------------|
| 1. Maharashtra | 1094 |
| 2. Delhi | 441 |
| 3. Tamil Nadu | 85 |
| 4. Punjab | 66 |
| 5. Kerala | 60 |
| 6. Andhra Pradesh | 48 |
| 7. Chandigarh | 38 |
| 8. Uttar Pradesh | 28 |
| 9. Rajasthan | 18 |
| 10. Haryana | 12 |
| 11. Karnataka | 14 |
| 12. Goa | 9 |
| 13. Gujarat | 10 |
| 14. West Bengal | 7 |
| 15. Orissa | 5 |

| <i>State</i> | <i>No. of Recruiting Agents</i> |
|-----------------------|---------------------------------|
| 16. Jammu and Kashmir | 4 |
| 17. Bihar | 2 |
| 18. Madhya Pradesh | 1 |
| Total | 1942 |

Export/Import Of Raw Material, Capital Goods And Other Items

5783. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of COMMERCE be pleased to state:

(a) the target fixed for export and import of various raw materials, capital goods and other items by standard classification for 1992-93;

(b) the details both in terms of quantity and value thereof;

(c) whether the target fixed for the above items has been achieved so far;

(d) if not, the reasons therefor;

(e) whether further strategies have been worked out to ensure encouraging results on this front;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (d) Export targets are set on financial year basis for the principal product groups, only in value terms. Targets for 1992-93 and the actual performance upto April-December, 1992 the latest period for which such data is available, is given in the statement attached. Among the reasons for slow growth in exports mention may be made of rapid fall in trade with CIS and East European Countries, recession in industrially developed coun-

tries and sluggish growth in world trade. No targets are set for imports.

(c) to (g) In order to increase exports, the Government have taken major steps for liberalisation of trade which include provision of export linked imports, reduction of import licensing, strengthening export incentives, removal of procedural irritants through simplification of policy and procedures, and pruning of negative list of exports. In 1993-94 Budget, the system of market determined unified may raw materials and

capital goods have been reduced. The interest rate of rupee export credit has been reduced by one percentage point and the interest tax in the case of export credit has been reduced by one percentage point and the interest tax in the case of export credit from banks has been waived. Banks have been asked to ensure that export credit amounts to at least 10% of their total advances. Besides, 34 commodities have been identified as "Extreme Focus" sectors aimed at Value or Volume increase of 30% every year, in exports.

STATEMENT

Export Target & Performance 1992-93

| Principal Exports | Rs. Crores | | | US \$ Million | | |
|---------------------------------------|---------------------------|-----------------------------------|---------------------------|-----------------------------------|---|---|
| | Export Targets 1992-93 | Performance April-Dec. 1992-93 | Export Targets 1992-93 | Performance April-Dec. 1992-93 | | |
| | 1 | 2 | 3 | 4 | 5 | 5 |
| I. Plantations | 1600 | 956 | 557 | 335 | | |
| II. Agricultural & Allied Products | 5748 | 3720 | 2000 | 1303 | | |
| III. Marine Products | 1767 | 1250 | 615 | 438 | | |
| IV. Ores & Minerals | 2700 | 1376 | 940 | 482 | | |
| V. Leather & Leather manufactures | 4253 | 2721 | 1480 | 953 | | |
| VI. Gems & Jewellery | 9300 | 5748 | 3236 | 2013 | | |
| VII. Sports Goods | 86 | 72 | 30 | 25 | | |
| VIII. Chemicals & related products | 6385 | 3857 | 2222 | 1351 | | |
| IX. Engineering Goods | 5910 | 4593 | 2057 | 1609 | | |
| X. Electronics Incl. Software | 1005 | 482 | 350 | 169 | | |

| Principal Exports | Rs. Crores | | US \$ Million | | |
|--|---------------------------|-----------------------------------|---------------------------|-----------------------------------|------|
| | Export Targets 1992-93 | Performance April-Dec. 1992-93 | Export Targets 1992-93 | Performance April-Dec. 1992-93 | |
| | 2 | 3 | 4 | | 5 |
| XI. Textiles incl. raw cotton, handicrafts & carpets. | 17796 | 11024 | 6193 | | 3861 |
| XII. Petroleum products | 1300 | 1058 | 452 | | 370 |
| * Includes project goods. | | | | | |
| ** Includes raw cotton, handicrafts and carpets. | | | | | |
| *** Individual figures do not add up to total owing to some exports of unclassified goods. | | | | | |

[*English*]**New Bank Branches in Gujarat**

5784 SHRI N.J. RATHYA: Will the Minister of FINANCE be pleased to state:

(a) the number of licences issued by the Reserve Bank of India to open new branches of public sector banks in Gujarat, particularly in adivasi dominated area of Chhota Udaipur during the last three years and the centres identified for purpose;

(b) whether the banks concerned have opened their branches in Chhota Udaipur region on the basis of the licences issued to them; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (c) No year-wise licences are issued by Reserve Bank of India (RBI) for opening bank branches. However, under the extent licensing policy, RBI has allotted 54 rural centres to eligible banks. Out of this only one centre has been allotted in District Vadoarj in Block Karjani.

For opening branches in rural areas banks have to submit application through the Directorate of Institutional Finance. Regarding opening of bank branches at Semi-urban centres, no state-wise quota has been fixed. For opening bank branches at urban/metropolitan/port town centres, RBI has allotted 993 localities to commercial banks in unbanked/underbanked areas to be opened during the period ending 31st March, 1995. As regards number of branches existing and the new licences issued, if any, in adivasi dominated area of Chhota Udaipur the information is being collected and will be laid on the Table of the House to the extent available.

[*English*]**Coverable establishments**

5785. SHRI SYED SHAHABUDDIN: Will the Minister of Labour be pleased to refer to the

reply given to Unstarred Question No. 242) dated March 12, 1993 and state;

(a) number of coverable establishments identified as on April 1, 1992 and April 1, 1993;

(b) number of such establishments formally brought under coverage of EPF Scheme on these two dates;

(c) number of such establishments in default as on April 1, 1992, and April 1, 1993;

(d) the arrears on these two dates; and

(e) the estimated amount due to be collected through the covered establishments annually?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (e) Information is being collected and will be laid on the Table of the House.

Misuse of Gold Import Policy

5786. SHRI RAM KAPSE: Will the Minister of FINANCE be pleased to state;

(a) whether the Government are aware that the receipts issued for legal import of gold are misused by smugglers to cover the seized gold;

(b) if so, the number of cases came to the notice of the Government since the introduction of Gold Import Policy; and

(c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKARA MURTHY): (a) In few cases of seizure of gold duty receipts issued for legal import of gold have been produced to cover the seized gold.

(b) Information is being collected and will be laid on the Table of the House.

(c) Field formations have been alerted against the possible misuse of receipts. Baggage officers at International Airports have been directed to give full details for the passenger, his passport and identifying marks and numbers etc. of the gold in the baggage receipt.

NTC Mills

5787. SHRI SANDIPAN BHAGAWAN: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to hand over certain NTC mills to worker's cooperative in Maharashtra, Madhya Pradesh and Gujarat; and

(b) if so, the details thereof, millwise?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) and (b). Government is willing to support any viable proposal for cooperativisation of NTC mills, provided it bears the consent of all parties concerned. However, no concrete proposal in this regard has been received so far.

Joint Ventures Abroad

5788. SHRIMATI DIL KUMAR BHANDARI: Will the Minister of COMMERCE be pleased to state:

(a) whether the Union Government have set up some industrial units in Joint Ventures in some foreign countries during the last three years;

(b) if so, the details of these units, country-wise and criteria adopted in this regard; and

(c) the protection provided to these units in these countries?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) and (c). Do not arise.

Indian Fishermen in Kutch Area

5789. SHRI SHRAVAN KUMAR PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Indian fishermen in Kutch area are affected due to the activities of Marine security agency of Pakistan as reported in the Indian Express dated Jan. 3, 1993 (Ahmedabad Edn.);

(b) whether the Government have made any assessment of the situation;

(c) if so, the details thereof including the number of fisherman affected; and

(d) the steps taken/proposed to be taken by the Government to ensure the safety and security of Indian fishermen?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Government are aware of instances of harassment of Indian fishermen by Pakistani ships off the Coast of Gujarat from time to time including in the recent period.

(b) and (c). The assessment is that these instances which do occur periodically involve fishermen operating close to the national Maritime boundary which has not been finalised yet. During the past four months, fifteen Indian fishing boats reportedly suffered harassment and intimidation by Pak authorities.

(d) Government have taken up this matter with the Government of Pakistan through diplomatic channels. Regular and continuous patrolling of our waters by the Coast Guard is also being maintained. From March 1993, Coast Guard has also enhanced the force levels of ships and aircraft to prevent such instances.

Diplomatic Relations with Iraq

5790. SHRI SUSHIL CHANDRA VARMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state the present status of Indian's

diplomatic relations with Iraq?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): India has normal diplomatic relations with Iraq with an Ambassador heading its Embassy in Baghdad. The Iraqi Embassy in Delhi is currently headed by a Chargé d'Affaires.

Economic Cooperation Organisation

5791. SHRI GOVINDRAO NIKAM: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a new regional grouping of ten South, West and Central Asian countries have decided to reopen the old silk route, a great trade artery linking Asia to Europe, to create markets, boost exports and attract investments;

(b) whether these countries have established the Economic Cooperation Organisation (ECO);

(c) if so, the details thereof;

(d) whether the Government have any proposal to join the ECO for regional trade ties;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) to (c). The Economic Cooperation Organisation (ECO) comprising Iran, Turkey, Pakistan, Afghanistan, Azerbaijan, Kazakhstan, Kyrgyzstan, Turkmenistan, Uzbekistan and Tajikistan held a ministerial meeting at Quetta on February 6-7, 1993. The Action Plan drawn up by the ECO member states at this meeting included, inter alia, a decision on the expansion and integration of road, rail and air networks to facilitate intra-ECO transportation and for making trade within the region a major component of economic cooperation.

(d) to (f). Government have not made any formal proposal to join the ECO for regional trade ties under the umbrella of that organisation, though Government have engaged in substantive discussions to improve bilateral trade ties with members of the ECO. The reasons for Government not proposing trade contacts with the ECO is because the procedures governing cooperation with additional countries of the region are yet under discussion in the ECO itself.

Relations with Neighbouring Countries

5792. SHRI GOPINATH GAJAPATHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state the specific steps taken and the achievements made by the government to strengthen further the bilateral relations with neighbouring countries: country-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA):

(i) Bangladesh:

During the visit of Prime Minister of Bangladesh to India in May 1992, a number of Agreements were signed. A month later, Tin Bigha Issue, a major bilateral irritant was satisfactorily resolved. High level visits continue to take place between the two countries.

(ii) Nepal - The Prime Minister visited Nepal from 19-21 October, 1992. As a result of high level decisions taken during the visit, the Indo-Nepal Trade and Transit regime has been further liberalized in Feb. 1993. Further specific steps Communique issued after the Prime Minister's visit.

(iii) Bhutan - The King of Bhutan paid a State visit to India from 3-7 Jan. 1993. During the visit, views were exchanged on further strengthening Indo-Bhutan relations and a Memorandum of Understanding was signed on preparation of the Sankosh hydel Project in Bhutan.

(iv) China - Hon. Speaker, Lok Sabha visited China in January 1993. The Joint working Group of the boundary question met in October 1992 in Beijing to continue to seek a fair, reasonable and mutually acceptable boundary settlement with China.

(v) Sri Lanka - The proposals formulated at the first meeting of the Joint Commission held in Delhi in January 1993 were actively followed up by both sides.

The President of Sri Lanka paid a state visit to India in October 1992 in his capacity as Chairman of the Sixth SAARC Summit. During this visit, the two sides exchanged views on wide range of subjects. President Premadasa paid another visit in January 1993. The two visits of the Sri Lankan President helped in further promoting the friendly relations between the two countries.

(vi) Myanmar - Two delegations from India visited Myanmar in March 1993 the first was a trade delegation and the other delegation was led by the Foreign Secretary. During both these visits, bilateral and regional issues were discussed. An agreement on cooperation in narcotics control was also signed. In the near future, we hope to be able to sign the Border Trade Agreement and Memorandum of Understanding on Border Management.

(vii) Maldives - During the visit of our Prime Minister to Maldives in June 1990, it was decided to set up a Vocational Training Centre in Maldives. This project costing Rs. 10.22 crores, will be implemented by HMT (International).

Government of India is building a 200-bed hospital at a cost of Rs. 39 crores. A number of experts have been deputed to Maldives at the request of Maldivian Government. As the Maldivians are offered training facilities in India every year. A Joint Commission for Economic and Technical Cooperation between the two countries was set up and two meetings were held in January 1990 and March 1992.

(viii) Pakistan:

Prime Minister Narasimha Rao has met the Prime Minister of Pakistan on six occasions. At these meetings, the Prime Minister has forcefully stressed that Pakistan must stop its support to subversion and terrorism to create an atmosphere conducive for meaningful dialogue. There have also been meetings at the Ministerial level.

Pursuant to the Confidence Building Package proposed by India, six rounds of discussions have taken place between the Foreign Secretaries of the two countries. Agreement on Prevention of Air Space Violation by military aircraft Instruments of Ratification of the Agreement on the Prohibition of Attack against Nuclear Installations and Code of Conduct on the treatment of diplomatic/consular personnel have been signed. A Joint Declaration on the Complete Prohibition of Chemical Weapons was issued in August 1992. It was agreed that senior officials of the concerned Ministries could meet till convening of Joint Commission. Since December 1990, India and Pakistan have also been able to resume discussions on Siachen, demarcation of boundary in Sir Creek and Tulbal.

[Translation]

Assistance to Industries

5793. SHRI BHOGENDRA JHA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to refer to the reply given to Unstarred Question No. 3722 dated March 22, and state:

(a) the amount of assistance provided to investment made in food processing industries in Madhubani, Darbhanga and Oini by the National Cooperative Development Corporation;

(b) whether the Union Government propose to conduct any study through this Corporation on the present position of these three units:

(c) if so, the details thereof and the time by which this study is likely to be started; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGI): (a) The NCDC provided an assistance of Rs. 11.08 lakhs during the year 1966-67 for investment in food processing industries in Madhubani, Darbhanga and Oini.

(b) to (d). No proposal has been received by NCDC from the State Government to conduct a study regarding the present position of these units.

[English]

Irrigation Projects of Andhra Pradesh

5794. SHRIM. V. V. S. MURTHY:
SHRI DHARMABHAKSHAM:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of irrigation projects of Andhra Pradesh awaiting clearance from the Union Government.

(b) the details thereof; and

(c) the details of project returned to the State Government for clarification, etc.?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. GHUNGON): (a) and (b). Three major projects namely Jurala, Vamsadhara State II and Yeleru and one medium project namely buggavanka have been techno-economically appraised and found acceptable by the Advisory Committee subject to compliance of certain observations such as obtaining clearances from the Ministry of Environment & Forests and the Ministry of

Welfare etc. The consideration on one major project namely Telugu Ganga, though techno-economically examined by the Central Water Commission, has been deferred by the Advisory Committee due to non-resolution of inter-State issues. One major project namely Modernisation of K.C. Canal has been received recently for techno-economic appraisal.

(c) 10 major projects namely, Polavaram, Pulichintala, Srisailem left bank Canal, Geleru nagari Sujala Sravanthi Bhima Lift, Gundlakamma, Sriram Sagar State-II, Modernisation of Godaveri Delta System, Modernisation of Krishna Delta system and modernisation of Penner Delta Irrigation and 11 medium projects namely; Jhanjhavati, Kovvadakkiva, Peddavagu, Chelmelavagu, Yerravagu, pedderu reservoir, Bahuda Barrage, Modikuntavagu, Palemvagu, Bhupatipalem and peddagadda Reservoir, scheme been sent back to the State Government due to non-inclusion in VIII Plan, basic deficiencies in project planning, compliance of observations of Central Appraising Agencies etc. for submission of modified project reports.

Cultural Fairs and Food Festivals

5795. SHRI BAPU HARI CHAURE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of the cultural fairs organised by the ITDC in its various hotels and also participation by the ITDC in various food festivals in India and abroad during each of the last two years;

(b) whether any attempt has been made to measure the benefits derived from such cultural fairs and food festivals; and

(c) if so, the details of the benefits accrued and expenditure incurred on each fair/festival during the above period?

THE MINISTER OF CIVIL AVIATION AND

TOURISM (SHRI GHULAM NABI AZAD): (a)
Necessary information is given at the enclosed
Statement I & II.

festivals in India and participation in Food Festivals abroad are promotional in nature and have long term effect on promotion of hotel business. it is not possible to quantify directly benefits that accrue to ITDC.

(b) and (c). Since organisation of cultural

STATEMENT - I

| <i>S.No.</i> | <i>Name of the Unit</i> | <i>Details of the programme</i> |
|--------------|-------------------------------|---|
| 1. | ASHOK HOTEL, NEW DELHI | <p>1991-92</p> <ol style="list-style-type: none"> 1. Orissa Food Festival 2. Goa Food Festival 3. Sikkim Food Festival 4. Ladakh Food Festival 5. Chinese Food Festival <p>1992-93</p> <ol style="list-style-type: none"> 1. Uzbekistan Food Festival 2. Bharat Natyam & Odissi Dance by Sonal Man Singh 3. Bharat Natyam by Prahlad 4. Kathak Dance by Nalini |
| 2. | HOTEL SAMRAT, NEW DELHI | <p>1991-92</p> <ol style="list-style-type: none"> 1. Pind Di Raunaq |
| 3. | HOTEL KANISHKA, NEW DELHI | <p>1991-92</p> <ol style="list-style-type: none"> 1. Ural Food Festival |
| 4. | HOTEL AIRPORT ASHOK, CALCUTTA | <p>1991-92</p> <ol style="list-style-type: none"> 1. Cultural show by ananda Shankar and Party. |

| <i>S.No.</i> | <i>Name of the Unit</i> | <i>Details of the programme</i> |
|--------------|-------------------------|---|
| | | 1992-93 |
| | | 1. Shared 92 Festival. Programme by Amala Shankar and Party. |
| | | 2. Autumn Festival 92. Programme by Mamata Shankar Ballet troupe. |
| 5. | HOTELASHOK BANGALORE | 1991-92 |
| | | 1. Baisakhi Mela. |
| | | 2. Kuchipudi Dance Programme Swapna Sundari. |
| | | 3. Kashmiri Food Festival. |
| | | 4. Navaratri Mahotsav - Rasgama. |
| | | 1992-93 |
| | | 1. Baisakhi Mela. |
| | | 2. Kadur Safari. |

STATEMENT II

| <i>S. No.</i> | <i>Details of Festival</i> |
|---------------|---|
| | 1991-92 |
| 1. | Indian Food Festival, Barcelona, Spain. |
| 2. | Indian Food Festival, Dijon, France. |
| 3. | Indian Food Festival, Nicosia and Limassol, Cyprus. |
| 4. | Indian Food Festival, Ho-Chi-Minh city, Vietnam. |
| | 1992-93 |
| 1. | Indian Food Festival, Curepipe, Mauritius. |
| 2. | Indian Food Festival, Nicosia, Cyprus. |

Surat Gas Based Power PLant

Switzerland and the former USSR.

5796. SHRIN.J. RATHVA: Will the Minister of POWER be pleased to state:

(a) the countries providing financial assistance to India in the power sector;

(b) whether the Indo-French gas power plant is proposed to be installed in Surat (Gujarat) by the National Thermal Power Corporation;

(c) if so, the generation capacity in M.W. of the project and the time by which the construction work is likely to be completed; and

(d) the expenditure to be incurred thereon and the States which are likely to get power supply from this plant?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYA NAIDUR): (a) Amongst the countries providing financial assistance to India in the power sector are U.K., Japan, Sweden, Canada, France, Kuwait, Saudi Arabia, Italy, Denmark, Germany,

(b) and (c). Kawas gas based power project (645 MW) of NTPC has been established with financial assistance from World Bank, Japan, France and Belgium. The last unit of the project has been commissioned in March, 1993.

(d) The latest estimated cost of the project is Rs. 1477.36 crores and the power from the project is being supplied to Gujarat, Madhya Pradesh, Goa, Daman and Diu, Dadar and Nagar Haveli.

[*Translation*]

Telephone Exchanges in Bihar

5797. SHRI CHHEDI PASWAN: Will the Minister of COMMUNICATIONS be pleased to state the number of telephone exchanges functioning presently in each district of Bihar with location and capacity thereof.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHAM): Statement is attached.

STATEMENT

The details of Telephone Exchanges functioning presently in each district of Bihar with location & Capacity.

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T. Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|-----------------------|-----------------|
| 1. | Bokaro | 1. Chandankeyari | 88 |
| | | 2. Chandrapura | 160 |
| | | 3. Boblidih | 400 |
| | | 4. Bokaro | 2384 |
| | | 5. Chas | 900 |
| | | 6. Bahadurpur | 88 |
| | | 7. Bermo | 320 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 8. Kathara | 200 |
| | | 9. Gomia | 240 |
| | | 10. Paterwar | 88 |
| | | 11. Tupkadih | 56 |
| | | 12. Tenughat | 88 |
| | | 13. Lalpania | 88 |
| | | 14. Nawadih | 88 |
| | | Total | 5188 |
| 2. | Dhanbad | 1. Baghmara | 88 |
| | | 2. Baliapur | 88 |
| | | 3. Govindpur | 240 |
| | | 4. Kandra | 88 |
| | | 5. Mugmo | 88 |
| | | 6. Nirsa | 240 |
| | | 7. Rajganj | 88 |
| | | 8. Dhanbad | 4968 |
| | | 9. Chirkunda | 798 |
| | | 10. Katragarh | 600 |
| | | 11. Loyabad | 500 |
| | | 12. Sinidih | 200 |
| | | 13. Jhana | 3384 |
| | | 14. Tundi | 88 |
| | | 15. Gomoh | 56 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 16. Topchachi | 88 |
| | | 17. Sindri | 580 |
| | | Total | 12152 |
| 3. | Muzaffarpur | 1. Dholi | 160 |
| | | 2. Kanti | 160 |
| | | 3.. Kurhani | 88 |
| | | 4. Madhopur | 88 |
| | | 5. Motipur | 160 |
| | | 6. Muzaffarpur | 8000 |
| | | 7. Turki | 88 |
| | | 8. Aurai | 56 |
| | | 9. Bochaha | 88 |
| | | 10. Dewaria | 88 |
| | | 11. Jaitpur | 88 |
| | | 12. Karmail | 88 |
| | | 13. Minapur | 88 |
| | | 14. Narma | 88 |
| | | 15. Kerma | 88 |
| | | Total | 9416 |
| 4. | Sitamarhi | 1. Bairstania | 88 |
| | | 2. Janakpur Road | 96 |
| | | 3. Parihar | 98 |
| | | 4. Raigha | 88 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 5. Runisaidpur | 88 |
| | | 6. Sheohar | 88 |
| | | 7. Sursand | 88 |
| | | 8. Sitamarhi | 808 |
| | | 9. Belsand | 88 |
| | | 10. Sonbarsaraj | 88 |
| | | 11. Sahampur | 88 ¹ |
| | | Total | 1696 |
| 5. | Vaishali | 1. Bhagawanpur | 88 |
| | | 2. Bidhupur | 160 |
| | | 3. Desari | 88 |
| | | 4. Goraul | 88 |
| | | 5. Lakhanj | 88 |
| | | 6. Manua | 160 |
| | | 7. Sarai | 160 |
| | | 8. Vaisahali | 88 |
| | | 9. Hajipur | 160 |
| | | 10. Jandaha | 88 |
| | | 11. Patapur | 88 |
| | | 12. Saraiya | 88 |
| | | 13. Mahnar | 88 |
| | | 14. Chapra Khurd | 88 |
| | | 15. Pratap Tand | 88 |
| | | Total | 3408 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T. Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|-----------------------|-----------------|
| 6. | Gumla | 1. Gumla | 288 |
| | | 2. Kolibira | 88 |
| | | 3. Simdega | 160 |
| | | 4. Murha | 88 |
| | | Total | 624 |
| 7. | Lohardaga | 1. Kuru | 88 |
| | | 2. Lohardagga | 285 |
| | | 3. Ghaghra | 88 |
| | | Total | 461 |
| 8. | Ranchi | 1. Ranchi Unit-I | 17000 |
| | | 2. Ranchi Unit - I | 3000 |
| | | 3. Bundu | 80 |
| | | 4. Itki | 80 |
| | | 5. Kanke | 160 |
| | | 6. Khunti | 160 |
| | | 7. Muri | 80 |
| | | 8. Nagri | 80 |
| | | 9. Ormanjhi | 80 |
| | | 10. Tatisilwai | 160 |
| | | 11. Dhurwa | 2000 |
| | | 12. Bhandra | 80 |
| | | 13. Brambay | 88 |
| | | 14. Meera | 160 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 15. Sisai | 88 |
| | | 16. Macoluskiganj | 88 |
| | | 17. Khelari | 88 |
| | | 18. Ray | 88 |
| | | 19. Chantho | 88 |
| | | 20. Ratu | 88 |
| | | 21. Roreyo | 160 |
| | | Total | 23896 |
| 9. | Bhojpur | 1. Behia | 160 |
| | | 2. Jagdishpur | 88 |
| | | 3. Koolwar | 160 |
| | | 4. Piro | 96 |
| | | 5. Arrah | 768 |
| | | 6. Gajraiganj | 88 |
| | | 7. Hasanbazar | 88 |
| | | 8. Raghunathpur | 96 |
| | | 9. Shahpur | 88 |
| | | 10. Akhango | 88 |
| | | 11. Garhani | 88 |
| | | 12. Sandesh | 88 |
| | | 13. Khuta Bazar | 88 |
| | | 14. Gidha | 88 |
| | | 15. Jamalpur | 88 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T. Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|-----------------------|-----------------|
| | | 16. Narainpur | 88 |
| | | Total | 2248 |
| 10. | Buxar | 1. Dumraon | 240 |
| | | 2. Buxar | 768 |
| | | 3. Chausa | 160 |
| | | 4. Ithari | 88 |
| | | 5. Koransarai | 88 |
| | | 6. Simri | 88 |
| | | 7. Navanagar | 88 |
| | | 8. Rajhur | 88 |
| | | 9. Majharia | 88 |
| | | 10. Dumri | 88 |
| | | Total | 1784 |
| 11. | Nalanda | 1. Hamaut | 88 |
| | | 2. Hilsa | 160 |
| | | 3. Pawapuri | 88 |
| | | 4. Rajgir | 240 |
| | | 5. Nalanda | 56 |
| | | 6. Biharshari | 1580 |
| | | 7. Asthawa | 88 |
| | | 8. Chandi | 88 |
| | | 9. Ekangarsarai | 88 |
| | | 10. Ishalmpur | 88 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 11. Noorsarai | 88 |
| | | 12. Parwalpuri | 88 |
| | | 13. Rahui | 88 |
| | | 14. Silaw | 88 |
| | | 15. Giriak | 56 |
| | | 16. Gonaha | 88 |
| | | Total | 3060 |
| 12. | Patna | 1. Patna Main | 16500 |
| | | 2. Bakhtiarpur | 88 |
| | | 3. Barh | 264 |
| | | 4. Bihta | 88 |
| | | 5. Bikram | 88 |
| | | 6. Fatwah | 240 |
| | | 7. Hathidah | 88 |
| | | 8. Masaurhi | 240 |
| | | 9. Mokamah | 160 |
| | | 10. Poonpoo | 88 |
| | | 11. Simra | 88 |
| | | 12. Danyawan | 56 |
| | | 13. Deepnagar | 56 |
| | | 14. Maner | 88 |
| | | 15. Patna City | 1000 |
| | | 16. Danapur | 2000 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T. Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|-----------------------|-----------------|
| | | 17. Rajendranagar | 12000 |
| | | 18. Kankarbagh | 6000 |
| | | 19. Patiputra | 5000 |
| | | 20. Athmalgola | 56 |
| | | 21. Khusrupur | 88 |
| | | 22. Nagar Nausa | 88 |
| | | 23. Paliganj | 88 |
| | | 24. Naubatput | 88 |
| | | 25. Telhara | 88 |
| | | 26. Patelganar | 4000 |
| | | 27. Dayalchak | 88 |
| | | 28. Dulhinbazar | 88 |
| | | 29. Pandarakh | 88 |
| | | Total | 51892 |
| 13. | Aurangabad | 1. Bharathouli | 88 |
| | | 2. Daudnagar | 160 |
| | | 3. Madanpur | 160 |
| | | 4. Navinagar | 160 |
| | | 5. Obra | 88 |
| | | 6. Rafiganj | 160 |
| | | 7. Aurangabad | 400 |
| | | 8. Jambora | 88 |
| | | 9. Barun | 88 |

| <i>S.No.- Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------------------------|----------------------|-----------------|
| | 10. Goh | 88 |
| | 11. Polwan | 88 |
| | 12. Simrabazar | 88 |
| | 13. Bhadaya | 88 |
| | 14. Amba | 88 |
| | Total | 1744 |
| 14. Gaya | 1. Belaganj | 88 |
| | 2. Bodhgaya | 160 |
| | 3. Guraru | 88 |
| | 4. Sherghati | 240 |
| | 5. Tekari | 240 |
| | 6. Wazirganj | 88 |
| | 7. Gaya | 7496 |
| | 8. Chakand | 56 |
| | 9. Raniganj | 56 |
| | 10. Cherki | 88 |
| | 11. Ekijarsarai | 56 |
| | 12. Paraiya | 88 |
| | 13. Bithosarif | 56 |
| | Total | 6800 |
| 15. Jehanabad | 1. Arwal | 160 |
| | 2. Kako | 88 |
| | 3. Jehanabad | 384 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|---------------------------|-----------------|
| | | 4. Shankarpur Imamganj | 88 |
| | | 5. Tohta | 88 |
| | | Total | 808 |
| 16. | Nawadah | 1. Hasua | 88 |
| | | 2. Pakribarwan | 88 |
| | | 3. Rajauli | 88 |
| | | 4. Warshaliganj | 88 |
| | | 5. Nawadah | 608 |
| | | 6. Nawadah | 88 |
| | | 7. Govindpur | 88 |
| | | Total | 1136 |
| 17. | Bhabhua | 1. Bhabhua | 160 |
| | | 2. Kudra | 88 |
| | | 3. Mohania | 160 |
| | | 4. Ramgarh | 88 |
| | | Total | 496 |
| 18. | Rohtas | 1. Banjari | 160 |
| | | 2. Bikramganj | 160 |
| | | 3. Dinara | 88 |
| | | 4. Sasaram | 768 |
| | | 5. Dalmianagar | 768 |
| | | 6. Kochas | 160 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 7. Nasrignaj | 88 |
| | | 8. Nokha | 160 |
| | | 9. Akhorigola | 88 |
| | | 10. Jamuhar | 88 |
| | | 11. Raipurchor | 88 |
| | | 12. Tillauthu | 88 |
| | | 13. Karhgar | 88 |
| | | Total | 2792 |
| 19. | Garhwa | 1. Bhawnathpur | 88 |
| | | 2. Garhwa | 384 |
| | | 3. Nagarutani | 88 |
| | | 4. Ramna | 80 |
| | | Total | 640 |
| 20. | Palamu | 1. Barv adih | 88 |
| | | 2. Chandwa | 88 |
| | | 3. Chhatarpur | 88 |
| | | 4. Haidemagar | 88 |
| | | 5. Hariharganj | 160 |
| | | 6. Japla | 88 |
| | | 7. Latehar | 160 |
| | | 8. Rehala | 88 |
| | | 9. Daltonganj | 1400 |
| | | 10. Chhipadohar | 88 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 11. Bella | 88 |
| | | 12. Losliganj | 88 |
| | | Total | 2512 |
| 21. | Banka | 1. Banka | 160 |
| | | 2. Amarpur | 200 |
| | | 3. Barahat | 80 |
| | | 4. Baunsi | 80 |
| | | 5. Dhoriya | 80 |
| | | 6. Kumarpur | 56 |
| | | 7. Rajaun | 56 |
| | | 8. Saidpur | 80 |
| | | 9. Shambhuganj | 80 |
| | | Total | 872 |
| 22. | Monghyr | 1. Kajra | 88 |
| | | 2. Barahiya | 88 |
| | | 3. Bariarupar | 88 |
| | | 4. Lakhisarai | 464 |
| | | 5. Mehus | 56 |
| | | 6. Jamalpur | 384 |
| | | 7. Monghyr | 1400 |
| | | 8. Amarpur (M.C.) | 56 |
| | | 9. Asarganj | 56 |
| | | 10. Havell Kharagpur | 200 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 11. Sangrampur | 88 |
| | | 12. Surajgarha | 88 |
| | | 13. Tarapur | 88 |
| | | 14. Patam | 88 |
| | | Total | 3144 |
| 23. | Sahebganj | 1. Barharwa | 88 |
| | | 2. Sahebganj | 384 |
| | | 3. Pakur | 384 |
| | | 4. Barhait | 88 |
| | | 5. Hiranpur | 88 |
| | | 6. Maheshpurraj | 88 |
| | | 7. Mirzahouti | 88 |
| | | 8. Rajmahal | 88 |
| | | 9. Taljhari | 56 |
| | | 10. Tinpahar | 88 |
| | | 11. Bakudih | 56 |
| | | Total | 1496 |
| 24. | Deoghar | 1. Jasidih | 88 |
| | | 2. Madhupur | 160 |
| | | 3. Deoghar | 900 |
| | | 4. Chitra | 56 |
| | | 5. Karmathand | 56 |
| | | 6. Paljori | 56 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 7. Sarath | 56 |
| | | Total | 1372 |
| 25. | Madhubani | 1. Basopatti | 88 |
| | | 2. Ghanshyampur | 25 |
| | | 3. Benipatti | 88 |
| | | 4. Ghorghardiha | 88 |
| | | 5. Jhanjharpur | 384 |
| | | 6. Kaluhani | 88 |
| | | 7. Rajnagar | 88 |
| | | 8. Sarasopahi | 88 |
| | | 9. Sakri | 88 |
| | | 10. Tulapatganj | 88 |
| | | 11. Madhubani | 872 |
| | | 12. Jainagar | 384 |
| | | 13. Arer | 56 |
| | | 14. Khajauli | 88 |
| | | 15. Khutauna | 88 |
| | | 16. Laukha | 88 |
| | | 17. Nehra | 80 |
| | | 18. Madhepur | 88 |
| | | 19. Babubarhi | 56 |
| | | 20. Gharwara | 88 |
| | | 21. Pasraha | 88 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 22. Tamunia | 80 |
| | | 23. Andhrathari | 88 |
| | | 24. Rahika | 88 |
| | | Total | 3345 |
| 26. | Samastipur | 1. Dalsinghasarai | 160 |
| | | 2. Patori | 88 |
| | | 3. Pusa | 88 |
| | | 4. Rosera | 88 |
| | | 5. Singhiaghat | 88 |
| | | 6. Samastipur | 768 |
| | | 7. Hasanpur | 88 |
| | | 8. Tajpur | 88 |
| | | 9. Kalyanpur | 56 |
| | | 10. Kishanpur | 56 |
| | | 11. Mangalgarh | 88 |
| | | 12. Mchiuddinnagar | 56 |
| | | 13. Sarai Raujan | 88 |
| | | 14. Ujiarpur | 88 |
| | | 15. Waini | 88 |
| | | 16. Sahebpur Kamal | 88 |
| | | 17. Kapan | 88 |
| | | 18. Chhatanua | 88 |
| | | Total | 2240 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|------------------------|-----------------|
| 27. | Begusarai | 1. Baruni Oil Refinery | 384 |
| | | 2. Bihat | 384 |
| | | 3. Laxminia | 160 |
| | | 4. Mansoorchak | 88 |
| | | 5. Rarauni | 528 |
| | | 6. Bachwara | 56 |
| | | 7. Bhagwanpur | 56 |
| | | 8. Manjhoul | 88 |
| | | 9. Begusarai | 1600 |
| | | 10. Bakharibazar | 88 |
| | | 11. Ramdiri | 88 |
| | | 12. Rabhagama | 88 |
| | • Total | 3608 | |
| 28. | Khagaria | 1. Muskipur | 160 |
| | | 2. Khagaria | 532 |
| | | 3. Mansi | 56 |
| | | 4. Parbatta | 56 |
| | | 5. Ghautham | 56 |
| | | 6. Maheskhunt | 56 |
| | | 7. Maraiya | 88 |
| | | 8. Alauli | 56 |
| | Total | 1060 | |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| 29. | Darbhanga | 1. Rani | 88 |
| | | 2. Baheri | 88 |
| | | 3. Benipur | 88 |
| | | 4. Kamtaul | 88 |
| | | 5. Raiyam | 56 |
| | | 6. Darbhanga | 2400 |
| | | 7. Biroul | 88 |
| | | 8. Simra | 88 |
| | | 9. Jale | 88 |
| | | 10. Simri | 88 |
| | | 11. Surha | 88 |
| | | 12. Harzapatti | 88 |
| | | 13. Bhalpatti | 88 |
| | | 14. Purkhopatti | 88 |
| | | 15. Hayaghat | 88 |
| | | 16. Lahata | 88 |
| | | 17. Phulparas | 88 |
| | | 18. Pindaruch | 80 |
| | | 19. Keoti | 80 |
| | | 20. Sonki | 56 |
| | | 21. Panchow | 88 |
| | | 22. Paghari | 56 |
| Total | | | 4144 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| 30. | Chapra | 1. Beniapur | 88 |
| | | 2. Dighwara | 88 |
| | | 3. Ekma | 160 |
| | | 4. Garkha | 88 |
| | | 5. Jalalpur | 88 |
| | | 6. Marhowra | 88 |
| | | 7. Meshrakh | 88 |
| | | 8. Parsa | 88 |
| | | 9. Sonapur | 160 |
| | | 10. Chapra | 1400 |
| | | 11. Nagra | 88 |
| | | 12. Nayagaon | 88 |
| | | 13. Tariya | 88 |
| | | 14. Daudpur | 88 |
| | | 15. Bheldi | 88 |
| | | Total | 2775 |
| 31. | Gopalganj | 1. Gopalganj | 860 |
| | | 2. Hathuwa | 160 |
| | | 3. Sosamusa | 88 |
| | | 4. sidhwalia | 88 |
| | | 5. Barauli | 88 |
| | | 6. Bathuwabazar | 88 |
| | | 7. Khatiya | 88 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 8. Nechujalapur | 88 |
| | | 9. Thawe | 88 |
| | | 10. Dighwa Dubauli | 88 |
| | | Total | 1724 |
| 32. | Siwan | 1. Andar | 88 |
| | | 2. Garhariya | 88 |
| | | 3. Basantpur | 88 |
| | | 4. Maharajganj | 88 |
| | | 5. Matwa | 160 |
| | | 6. Siwan | 900 |
| | | 7. Daraunda | 88 |
| | | 8. Dindyalpur | 88 |
| | | 9. Raghunathpur | 88 |
| | | 10. Jiradai | 88 |
| | | 11. Goraiyakhothi | 88 |
| | | 12. Panchmukhi | 88 |
| | | Total | 1940 |
| 33. | East Champaran | 1. Areraj | 88 |
| | | 2. Barachakia | 160 |
| | | 3. Dhaka | 88 |
| | | 4. Ghorasahan | 88 |
| | | 5. Mehshi | 88 |
| | | 6. Motihari | 1400 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 7. Ramgarhwa | 88 |
| | | 8. Raxaul | 768 |
| | | 9. Damodarpur | 88 |
| | | 10. Harsidih | 88 |
| | | 11. Katwa | 88 |
| | | 12. Kesaria | 88 |
| | | 13. Madhuban | 88 |
| | | 14. Pakridayal | 88 |
| | | 15. Adapur | 88 |
| | | 16. Setha | 56 |
| | | 17. Chauradano | 88 |
| | | 18. Sugauli | 88 |
| | | 19. Turkwalia | 88 |
| | | 20. Kalyanpur | 88 |
| | | Total | 3784 |
| 34. | West Champaran | 1. Bagha | 240 |
| | | 2. Chanpatia | 88 |
| | | 3. Lauria | 88 |
| | | 4. Narkatiyaganj | 240 |
| | | 5. Ramnagar | 240 |
| | | 6. Bettiah | 1000 |
| | | 7. Bhairoganj | 88 |
| | | 8. Jogapattee | 88 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 9. Mainatand | 88 |
| | | 10. Majhulia | 88 |
| | | 11. Sikta | 88 |
| | | 12. Valmikinagar | 88 |
| Total | | | 2424 |
| 35. | Dumka | 1. Jamtara | 160 |
| | | 2. Raneshwar | 88 |
| | | 3. Dumka | 660 |
| | | 4. Hansdiha | 88 |
| | | 5. Jharmundi | 88 |
| | | 6. Kathikund | 56 |
| | | 7. Mithijam | 56 |
| | | 8. Mahalpahari | 56 |
| | | 9. Naka | 56 |
| | | 10. Naunihat | 56 |
| | | 11. Narainpur | 56 |
| | | 12. Saraiyahat | 56 |
| Total | | | 1508 |
| 36. | Godda | 1. Godda | 384 |
| | | 2. Korka | 56 |
| | | 3. Lalmatiya | 88 |
| | | 4. Bhagaiya | 88 |
| | | 5. Parsa | 88 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 6. Mahagama | 88 |
| | | 7. Pathergama | 88 |
| | | 8. Paraiyahat | 56 |
| | | Total | 936 |
| 37. | Jamui | 1. Jamui | 384 |
| | | 2. Jhajha | 88 |
| | | 3. Sheikhpura | 384 |
| | | 4. Aliganj | 56 |
| | | 5. barbigha | 200 |
| | | 6. Chakai | 56 |
| | | 7. Gidhaur | 56 |
| | | 8. Bathiyama | 88 |
| | | 9. Khaira | 56 |
| | | 10. Lakshmipur | 56 |
| | | 11. Mallohpur | 83 |
| | | 12. Sikandra | 88 |
| | | 13. Simutulla | 56 |
| | | 14. Sono | 56 |
| | | Total | 1744 |
| 38. | Bhagalpur | 1. Pirpainti | 80 |
| | | 2. Pithna | 80 |
| | | 3. Puraini | 80 |
| | | 4. Shahjadpur | 80 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 5. Kahalgaon | 424 |
| | | 6. Sultanganj | 200 |
| | | 7. Akbarbagar | 56 |
| | | 8. Sajour | 56 |
| | | 9. Ghogha | 80 |
| | | 10. Ishipur | 80 |
| | | 11. Katoria | 56 |
| | | 12. Mathurapur | 56 |
| | | 13. Banhaura | 88 |
| | | 14. Sahkund | 56 |
| | | 15. Sonokhar | 88 |
| | | 16. Bhagalpur | 4000 |
| | | 17. Jamshi | 88 |
| | | 18. Dariyapur | 56 |
| | | 19. Sabour | 160 |
| | | 20. Khirban | 88 |
| | | 21. Naugachia | 384 |
| | | 22. Jhandapur | 88 |
| | | 23. Kharikbazar | 56 |
| | | 24. Narainpur | 88 |
| | | Total | 6568 |
| 39. | Araria | 1. Jogbari | 160 |
| | | 2. Jokihat | 88 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T. Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|-----------------------|-----------------|
| | | 3. Arariacourt | 384 |
| | | 4. Forbesganj | 424 |
| | | 5. Raniganj | 88 |
| Total | | | 1184 |
| 40. | Katihar | 1. Barsoi | 88 |
| | | 2. Gurubazar | 88 |
| | | 3. Salmani | 56 |
| | | 4. Katihar | 1400 |
| | | 5. Koda | 88 |
| | | 6. Kursaila | 88 |
| | | 7. Manihari | 88 |
| | | 8. Somapur | 88 |
| | | 9. Sonaili | 88 |
| Total | | | 2072 |
| 41. | Kishanganj | 1. Thakurganj | 96 |
| | | 2. Bahadurganj | 56 |
| | | 3. Kishnaganj | 1000 |
| | | 4. Vishunpurhat | 88 |
| | | 5. Tulsia | 88 |
| Total | | | 1328 |
| 42. | Purnea | 1. Baisi | 88 |
| | | 2. Banmankhi | 96 |
| | | 3. Harda | 88 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 4. Jalalgard | 88 |
| | | 5. Kasba | 88 |
| | | 6. Purnea | 1576 |
| | | 7. Dhandiha | 56 |
| | | 8. Kajha | 56 |
| | | Total | 2136 |
| 43. | Saharsa | 1. Champanagar | 88 |
| | | 2. Sourbazar | 96 |
| | | 3. Bandgaon | 96 |
| | | 4. Karjanbazar | 160 |
| | | 5. Panchgachia | 88 |
| | | 6. Simnibakthiarpur | 96 |
| | | 7. Sobarsaraj | 96 |
| | | 8. Saharsa | 1072 |
| | | 9. Baidyanathpur | 88 |
| | | 10. Tapasiya | 88 |
| | | 11. Bhatpatia | 88 |
| | | 12. Nauhatta | 80 |
| | | 13. Haripur | 80 |
| | | 14. Bhaguli | 80 |
| | | 15. Baluahat | 56 |
| | | Total | 2352 |
| 44. | Madhepura | 1. Bihariganj | 88 |

| <i>S.No. Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|-------------------------------|----------------------|-----------------|
| | 2. Murliganj | 9 |
| | 8. Singhwshwarathan | 88 |
| | 4. Udakishanganj | 88 |
| | 5. Medhepura | 384 |
| | 6. Triveniganj | 96 |
| | 7. Gwalpara | 88 |
| | Total | 928 |
| 45. Supaul | 1. Baluabazar | 80 |
| | 2. Birpur | 80 |
| | 3. Kishanpur | 56 |
| | 4. Pratapganj | 56 |
| | 5. Pipra | 56 |
| | 6. Chatapur | 80 |
| | 7. Supaul | 424 |
| | 8. Jiamraghopur | 80 |
| | 9. Sukhpur | 80 |
| | 10. Nirmali | 80 |
| | Total | 1072 |
| 46. East Singbhum | 1. Bahargora | 160 |
| | 2. Chakulia | 88 |
| | 3. Dalbhumgarh | 88 |
| | 4. Ghatsila | 160 |
| | 5. Jadugora | 160 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| | | 6. Mahulia | 88 |
| | | 7. Musabani | 160 |
| | | 8. Patamda | 88 |
| | | 9. Jamshedpur | 10812 |
| | | 10. Parsudih | 400 |
| | | 11. Telco | 1000 |
| | | 12. Haldipokhar | 88 |
| | | 13. Kera | 88 |
| | | 14. Kandra | 88 |
| | | Total | 13476 |
| 47. | West Singhbhum | 1. Barajamda | 160 |
| | | 2. Chaliama | 88 |
| | | 3. Chandil | 88 |
| | | 4. Gua | 88 |
| | | 5. Jagannathpur | 88 |
| | | 6. Jhinpani | 88 |
| | | 7. Manoharpur | 88 |
| | | 8. Meghtuburu | 88 |
| | | 9. Noamundi | 160 |
| | | 10. Sarikela | 88 |
| | | 11. Sinni | 88 |
| | | 12. Chakradharpur | 768 |
| | | 13. Sonua | 88 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T. Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|-----------------------|-----------------|
| | | 14. Chaibasa | 780 |
| | | 15. Adityapur | 1000 |
| | | 16. Kartin | 88 |
| | | 17. Kariabela | 88 |
| | | 18. Maubhandar | 88 |
| | | 19. Kasbagarh | 88 |
| | | 20. Baramda | 88 |
| | | 21. Biharsponge | 88 |
| | | Total | 4276 |
| 48. | Hazaribagh | 1. Arkhango | 80 |
| | | 2. Barhi | 160 |
| | | 3. Barkatha | 80 |
| | | 4. Bhurkunda | 160 |
| | | 5. Bisunugarh | 160 |
| | | 6. Chandwara | 88 |
| | | 7. Charhi | 88 |
| | | 8. Chouparan | 160 |
| | | 9. Demotand | 88 |
| | | 10. Ghatotand | 88 |
| | | 11. Gola | 88 |
| | | 12. Ichak | 88 |
| | | 13. Jainagar | 88 |
| | | 14. Jhumra | 88 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| 15. | | Koderma | 240 |
| 16. | | Kuju | 160 |
| 17. | | Patratu | 160 |
| 18. | | Rajrappa | 80 |
| 19. | | Jhumritilaiya | 560 |
| 20. | | Barkagaon | 80 |
| 21. | | Hazaribagh | 1580 |
| 22. | | Ramgarh | 1008 |
| 23. | | Bahraichnagar | 160 |
| 24. | | Damchach | 88 |
| 25. | | Darb | 88 |
| 26. | | Giddi | 88 |
| 27. | | Mandu | 88 |
| 28. | | Satgama | 88 |
| 29. | | Markacho | 88 |
| 30. | | Badam | 88 |
| | | Total | 6148 |
| 49. | Chatra | 1. Chatra | 160 |
| | | 2. Simria | 88 |
| | | 3. Keredari | 56 |
| | | 4. Tandwa | 56 |
| | | Total | 360 |
| 50. | Giridih | 1. Machuban | 88 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Name of T.Es.</i> | <i>Capacity</i> |
|--------------|-------------------------|----------------------|-----------------|
| 2. | | Bagodar | 88 |
| 3. | | Benkabad | 88 |
| 4. | | Isribazar | 160 |
| 5. | | Mirzaganj | 88 |
| 6. | | Rajdhanwar | 88 |
| 7. | | Suria | 160 |
| 8. | | Tisri | 88 |
| 9. | | Gindfi | 1000 |
| 10. | | Atka | 88 |
| 11. | | Aura | 88 |
| 12. | | Deori | 88 |
| 13. | | Maheshmunda | 88 |
| | | Total | 2200 |

[English]

Promotion of Tourism in U.P.

5798. MAJ. GEN (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether any rebate is given for the construction of hotels in Uttar Pradesh;

(b) if so, the details thereof including the percentage of rebate and the interest charged thereon;

(c) whether there has been any change in the percentage of rebate now given and the consequent interest on it; and

(d) if so, the reasons therefore?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (d). Under the interest subsidy scheme of the government, hotel projects in the one, two and three star category located at specified places are eligible for an interest subsidy of three per cent. Hotel projects in specified circuits, destinations and heritage hotels are eligible for five per cent interest subsidy. Hotels in the approved category located in Uttar Pradesh are also covered by the interest subsidy scheme.

Grant in Aid to SAARC Countries

5799. SHRISYED SHAHABUDDIN: Will the Minister of EXTERNAL AFFAIRS be pleased to

state:

(a) the details of the Grant-in-aid and loan given by the Government to the SAARC member countries during each of the last three years, country-wise;

(b) whether there has been any industrial investment by the Government or Indian parties in the infrastructure and industry in these countries during each of these years;

(c) if so, the estimated value thereof;

(d) the estimated quantum of reverse flow of grants, loans and investment from these countries into India during this period, country-wise; and

(e) the steps taken by the SAARC as an institution to promote economic cooperation among the member countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) to (d). The information is as follows:

BHUTAN

| <i>S.No.</i> | <i>A is in (Rs. crores)</i> | <i>Loan in (Rs. crores)</i> |
|--------------|---------------------------------|--|
| 1. 1989-90 | 54.70 | No credit has been extended to Bhutan in the last 3 years. |
| 2. 1990-91 | 58.24 | |
| 3. 1991-92 | 57.82 | |

(b) Govt. investments - Nil

(c) does not arise.

Private investment - Not known

(d) Nil

NEPAL

| <i>S.No.</i> | <i>A is in (Rs. crores)</i> | <i>Loan in (Rs. crores)</i> |
|--------------|---------------------------------|--|
| 1. 1989-90 | 11.34 | under the existing Standby Credit Agreement between India and Nepal) Extended |
| 2. 1990-91 | 9.35 | |
| 3. 1991-92 | 13.26 | |

(b) Govt. investment - Nil

(c) Does not arise

Private investments - Not known

(d) Nil

BANGLADESH

(a) Grant in Aid:

The information during the last year is as follows:

| Year | Subject | Amount |
|---------|---------------------|--------------|
| 1990-91 | - | Nil |
| 1991-92 | For Cyclone victims | 11.50 crores |
| 1992-93 | - | Nil |

Loans: A Government to Govt. credit line of Rs.30 crores was made available to Bangladesh vide agreement signed on 27.8.91. However, no amount has been disbursed out of this credit line so far.

(c) does not arise
(d) No reverse flow of grants has taken place from Bangladesh

SRI-LANKA

(b) Government investments - Nil
Private investments - Not known

(a) Under the 'Aid to Sri Lanka' programme of this Ministry for following sums were spent:

| 1990-91 | Rs. in thousands |
|-----------------------|------------------|
| (i) Rehabilitation | 14,682 |
| (ii) Other programmes | 34,886 |
| 1991-92 | |
| (i) Rehabilitation | 11,787 |
| (ii) Other programmes | 40,000 |

1992-93

Figures not yet available. No loans have been given to Sri Lanka in the last three years.

(d) No reverse flow of grants has taken place from Sri Lanka

MALDIVES

(b) Government investments - Nil
Private investments - Not known

(a) Under the 'Aid to Maldives' programme of this Ministry the following sums were spent:

(c) Does not arise

(Rs. in lakhs)

UNDP Assistance for Water Resources

| | |
|---------|---|
| 1990-91 | 345.31 |
| 1991-92 | 985.00 |
| 1992-93 | Figures not yet available. No loans have been given to Maldives in the last three years. |

(b) Government investments- Nil
Private investments-Not known

(c) Does not arise.

(d) No reverse flow of grants has taken place from Maldives.

PAKISTAN

(a) Nil

(b) No, Sir.

(c) Does not arise

(d) Nil

(e) The 7th Summit has approved a framework agreement to establish a SAARC Preferential Trading Arrangement (SAPTA) under which a product-by-product reduction of tariff and non-tariff barriers will be negotiated. SAPTA is expected to provide a stepping stone to higher levels of trade and economic cooperation in the region.

SAARC had earlier established a fund for Identification and Development of Regional Projects, of \$ 5 million for identifying regional projects and developing them through prefeasibility studies to the stage of Detailed Project Reports (DPR). By another Summit decision, SAARC is examining the feasibility of establishing a South Asian Development Fund (SADF) to be used for the development of the region.

5800. SHRI SANAT KUMAR MANDAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the United Nations Development Programme (UNDP) is working with his Ministry to develop a programme for efficient management of India's water resources;

(b) if so, its broad features; and

(c) the funds sought by his Ministry from the UNDP for technical assistance activities under the programme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) to (c). These are still in the stage of preliminary discussions.

Power Consumption in Maharashtra

5801. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of POWER be pleased to state the details of power generation and consumption in Maharashtra during each of the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): The details of actual power supply position showing net energy requirement, availability (consumption) and deficit in Maharashtra during the last two years i.e. 1991-92 and 1992-93 are furnished below:

| | <i>(All figures in MU net)</i> | |
|----------------|--------------------------------|---------|
| | 1991-92 | 1992-93 |
| Requirement | 42070 | 43970 |
| Availability | 40166 | 41387 |
| Deficit | 1904 | 2583 |
| Percentage (%) | 4.5 | 5.9 |

Telephone Exchanges in Uttar Pradesh

5802. SHRI ARJUN SINGH YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the district telephone exchange-wise ratio of the faults recorded in telephone system in rural and urban areas in Uttar Pradesh; and

(b) the district-wise number of electronic telephone exchanges functioning in rural areas

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) The Department is keeping management information reports area-wise and at Telecom District Engineers Level. Faults per 100 subscribers per month for these units for the month of February 1993 is given in Statement-I.

(b) The district-wise number of electronic telephone exchanges functioning in rural areas of the State are given in Statement-II.

STATEMENT - I

Faults per 100 Stations for the month of Feb., 1993

| <i>S.No.</i> | <i>Name of Units under</i> | <i>Faults/100 stns.</i> |
|--------------|----------------------------|-------------------------|
| 1. | G.M. Kanpur T.D. | 12.0 |
| 2. | G.M. Lucknow T.D. | 15.3 |
| 3. | G.M. Ghaziabad T.D. | 18.0 |
| 4. | T.D.M. Agra | 24.6 |
| 5. | T.D.M. Allahabad | 17.4 |
| 6. | T.D.M. Meerut | 16.7 |
| 7. | T.D.M. Varanasi | 16.9 |
| 8. | T.D.E. Azamgarh | 19.5 |
| 9. | T.D.E. Saharanpur | 18.91 |
| 10. | T.D.E. Bareilly | 17.5 |
| 11. | T.D.E. Jhansi | 18.0 |
| 12. | T.D.E. Mathura | 16.07 |
| 13. | T.D.E. Dehradun | 26.87 |
| 14. | T.D.E. Almora | 15.30 |

| <i>S.No.</i> | <i>Name of Units under</i> | <i>Faults/100 stns.</i> |
|--------------|----------------------------|-------------------------|
| 15. | T.D.E. Muzaffamagar | 9.4 |
| 16. | T.D.E. Sitapur | 21.4 |
| 17. | T.D.E. Gonda | 20.9 |
| 18. | T.D.E. Ballia | 16.0 |
| 19. | T.D.E. Sultanpur | 17.0 |
| 20. | T.D.E. Garhwal | 17.08 |
| 21. | T.D.E. Nainital | 9.8 |
| 22. | T.D.E. Gorakhpur | 11.92 |
| 23. | T.D.E. Mirzapur | 19.6 |
| 24. | T.D.E. Aligarh | 20.7 |
| 25. | T.D.E. Etawah | 20.3 |
| 26. | T.D.E. Faizabad 14.5 | |
| 27. | T.D.E. Moradabad | 20.3 |
| 28. | T.D.E. Rampur | 17.7 |

GM = General Manager
TDM = Telecom District Manager
TDE = Telecom District Engineer
TD = Telecom District

STATEMENT II

| <i>Sl.No.</i> | <i>Name of District</i> | <i>No. of electronic Tele. exchanges in Rural Area</i> |
|---------------|-------------------------|--|
| 1. | Allahabad | 18 |
| 2. | Agra | 9 |
| 3. | Aligarh | 3 |
| 4. | Almora | 14 |

| <i>Sl.No.</i> | <i>Name of District</i> | <i>No. of electronic Tele. exchanges in Rural Area</i> |
|---------------|-------------------------|--|
| 5. | Azamgarh | 3 |
| 6. | Barabanki | 5 |
| 7. | Bijnore | 1 |
| 8. | Ballia | 12 |
| 9. | Banda | 5 |
| 10. | Bareilly | Nil |
| 11. | Bahraich | 5 |
| 12. | Buland Shahr | 6 |
| 13. | Basti | 5 |
| 14. | Badaun | Nil |
| 15. | Chamoli | 11 |
| 16. | Dehradoon | 9 |
| 17. | Deoria | Nil |
| 18. | Etah | Nil |
| 19. | Farrukhabad | 2 |
| 20. | Faizabad | 10 |
| 21. | Gonda | 4 |
| 22. | Etawah | 1 |
| 23. | Gorakhpur | 14 |
| 24. | Ghaziabad | 10 |
| 25. | Ghazipur | 3 |
| 26. | Hardwar | 2 |

| <i>Sl.No.</i> | <i>Name of District</i> | <i>No. of electronic Tele. exchanges in Rural Area</i> |
|---------------|-------------------------|--|
| 27. | Hardoi | Nil |
| 28. | Hamirpur | 3 |
| 29. | Jalam | 2 |
| 30. | Jhansi | 3 |
| 31. | Jaunpur | 3 |
| 32. | Kanpur Nagar | Nil |
| 33. | Kanpur Rural | 7 |
| 34. | Lakhimpur | 7 |
| 35. | Lalitpur | 2 |
| 36. | Lucknow | 9 |
| 37. | Maharajgarh | 5 |
| 38. | Maunath Bhanjan | 2 |
| 39. | Mainpuri | 2 |
| 40. | Moradabad | Nil |
| 41. | Mirzapur | 1 |
| 42. | Meerut | 9 |
| 43. | Mathura | 3 |
| 44. | Muzaffarnagar | 5 |
| 45. | Nainital | 12 |
| 46. | Pauri | 8 |
| 47. | Pithouragarh | 8 |
| 48. | Pilibhit | 2 |

| <i>Sl.No.</i> | <i>Name of District</i> | <i>No. of electronic Tele. exchanges in Rural Area</i> |
|---------------|-------------------------|--|
| 49. | Pratapgarh | 4 |
| 50. | Rai Bareilly | 6 |
| 51. | Rampur | Nil |
| 52. | Saharanpur | 4 |
| 53. | Siddharthnagar | 2 |
| 54. | Shahjahanpur | 2 |
| 55. | Sonbhadra | 2 |
| 56. | Sitapur | 2 |
| 57. | Sultanpur | 15 |
| 58. | Tehri | 5 |
| 59. | Unnao | 4 |
| 60. | Uttarkashi | 5 |
| 61. | Varanasi | 14 |
| 62. | Firozabad | 1 |

Relief to Telephone Subscribers in Darbhanga, Chhapra Regions, Bihar

5803. MOHAMMAD ALI ASHRAF FATMI:
SHRILAL BABU RAI:
SHRISURYA NARAIN YADAV:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of complaints received during the last three years regarding the inflated telephone bills in Darbhanga, Chhapra and Saharasa regions in Bihar;

(b) the number of complaints out of them

found genuine and relief/compensation given to the subscribers; and

(c) the criteria adopted in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATION (SHRI SUKH RAM): (a) to (c). The information has been called for from the concerned unit and will be placed on the table of the House.

[English]

Strength of Staff in ITDC

5804. SHRILOKANATH CHOUDHURY: Will

the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the strength of executives and non-executives staff members has been/was approved/sanctioned and fixed for each category scale-wise, unit division/activity-wise of ITDC at the time of their formation establishment commissioning and as on date:

(b) if so, the details thereof;

(c) if not, the target date by which the strength of executive and non-executive employees of ITDC is likely to be fixed in such units/place of work/establishment, where it has not been done so far;

(d) the details of units/division/places of work

in ITDC where management has found over-staffing in a particular category as on date;

(e) the manner in which their services are proposed to be utilised in ITDC; and

(f) the details thereof category-wise?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAMNABI AZAD): (a) to (c). Necessary information is given at Annexure-I and II.

(d) to (f). ITDC has identified a few surplus posts in the categories of Room attendants, clerks and other miscellaneous posts. ITDC has proposed to utilise the excess manpower by internal adjustment and redeployment of the staff.

STATEMENT I

| Sl.No. | Name of the Division | Present sanctioned strength | |
|--------|---|-----------------------------|----------------|
| | | Executives | Non-Executives |
| 1. | Personnel Division/ Legal Cell/Medical Cell | 31 | 58 |
| 2. | Finance & Accounts Division | 51 | 109 |
| 3. | Marketing & Hotel Sales Division | 74 | 25 |
| 4. | Public relations & Corporate | 24 | 72 |
| 5. | Duty Free Shops Division | 21 | 100 |
| 6. | Ashok Travels & Tours Division & Regions Offices | 34 | 741 |
| 7. | Consultancy Services & Human Resource Development Division | 36 | 149 |
| 8. | Material Management & Development Division | 9 | 24 |
| 9. | Vigilance & Security Division | 15 | 27 |

| <i>Sl.No.</i> | <i>Name of the Division</i> | <i>Present sanctioned</i> | |
|---------------|-----------------------------|----------------------------|-----------------------|
| | | <i>strength Executives</i> | <i>Non-Executives</i> |
| 10. | Hotels Division | 26 | 60 |
| 11. | Engineering Division | 96 | 37 |
| Total | | 417 | 1402 |

STATEMENT II

| Sl.No. | Name of the Units | Present sanctioned strength | |
|--------|---|-----------------------------|----------------|
| | | Executives | Non-Executives |
| 1 | 2 | 3 | 4 |
| | <i>Hoyels & Catering Units</i> | | |
| 1. | Ashok Hotel, New Delhi | 106 | 1605 |
| 2 | Hotel Samrat, New Delhi | 41 | 690 |
| 3. | Hotel Ranjit, New Delhi | 14 | 259 |
| 4 | Lodhi Hotel, New Delhi | 19 | 267 |
| 5. | Hotel Janpath, New Delhi | 25 | 491 |
| 6. | Hotel Kanishka, New Delhi | 42 | 659 |
| 7. | Qutab Hotel, New Delhi | 14 | 197 |
| 8. | Ashok Yatri Niwas, New Delhi | 23 | 424 |
| 9. | Hyderabad House, New Delhi | 13 | 62 |
| 10. | Hotel Airport Ashok & Airport Restaurant, | | |

| SI.No. | Name of the Units | Present sanctioned strength | | | |
|--------|---|-----------------------------|---|----------------|--|
| | | Executives | | Non-Executives | |
| 1 | 2 | 3 | 4 | | |
| | Calcutta | 43 | | 579 | |
| 11. | Kovalam Ashok Beach Resort, Kovalam | 34 | | 349 | |
| 12. | Hotel Ashok, Bangalore | 35 | | 451 | |
| 13. | Hotel Madurai Ashok, Madurai | 8 | | 59 | |
| 14. | Hotel Varanasi Ashok, Varanasi | 12 | | 139 | |
| 15. | Hotel Jaipuri Ashok, Jaipur | 12 | | 118 | |
| 16. | Laxmi Vilas Place Hotel, Udaipur | 8 | | 50 | |
| 17. | Hotel Aurangabad Ashok, Aurangabad | 7 | | 88 | |
| 18. | Temple Bay Ashok Beach Resort, Mamallapuram | 3 | | 50 | |
| 19. | Hotel Jammu Ashok, Jammu | 8 | | 51 | |
| 20. | Hotel Kalinga Ashok, Bhubanneshwar | 10 | | 99 | |

| Sl.No. | Name of the Units | Present sanctioned strength | |
|--------|------------------------------------|-----------------------------|----------------|
| | | Executives | Non-Executives |
| 1 | 2 | 3 | 4 |
| 21. | Hotel Hassan Ashok, Hassan | 6 | 44 |
| 22. | Hotel Khajuraho Ashok, Hassan | 8 | 55 |
| 23. | Lalitha Mahal Palace Hotel, Mysore | 11 | 105 |
| 24. | Hotel Patliputra Ashok, Patna | 10 | 83 |
| 25. | Hotel Agra Ashok, Agra | 14 | 113 |
| 26. | Bharatpur Forest Lodge, Bharatpur | 2 | 38 |
| 27. | Hotel Bodhgaya Ashok, Bodhgaya | 7 | 44 |
| 28. | Taj Restaurant, Agra | 1 | 23 |
| 29. | Kosi Restaurant, Kost | 1 | 14 |
| 30. | Airport Restaurant, Delhi | 12 | 139 |
| 31. | Hotel Manali Ashok, Manali | 4 | 31 |

| Sl.No. | Name of the Units | Present sanctioned strength | |
|--------|--------------------------------|-----------------------------|----------------|
| | | Executives | Non-Executives |
| 1 | 2 | 3 | 4 |
| 32. | VIP Catering Unit, Delhi | 6 | - |
| 33. | Joint Ventures & Managed Units | 21 | - |
| | Total | 580 | 7376 |

[*Translation*]

Power Projects In Madhya Pradesh

5805. SHRI SHIVRAJ SINGH CHAUHAN:
Will the Minister of POWER be pleased to state:

(a) the number of gas based and thermal power plants proposed to be set up in Madhya Pradesh;

(b) the details of the various phases, at which these are pending at present;

(c) the steps taken by the Government to expedite the completion of these plants within the stipulated period; and

(d) the time by which these plants are likely to become operational?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) to (d). In view of the constraints in the availability of gas, no gas-based power plant is being considered to be set up in the State of Madhya Pradesh at present. The details of thermal power plants proposed to be set up in Madhya Pradesh together with their commissioning schedule are given in the Annexure.

The implementation of ongoing/sanctioned thermal power projects including those envisaged to be set up in the State of Madhya Pradesh are regularly and continuously monitored by the Central Electricity Authority in consultation with the project authorities and main equipment suppliers and the problems, if any, are identified and steps taken to resolve them by all concerned to expedite their construction on schedule.

STATEMENT

| Name of the Project | Capacity | Estimated | Commissioning | Remarks |
|--|----------|-----------|--------------------------------|---|
| 1 | 2 | 3 | 4 | 5 |
| A Sanctioned and oncoing Thermal power projects under Execution in the State of Madhya Pradesh | | | | |
| 1. Sanjay Gandhi TPP at Birsinghpur | 2x210 | 723.20 | Unit/i Unit-2 3/93 12/93 | Synchronised |
| 2. Sanjay Gandhi Extn. at Birsinghpur | 2x210 | 534.75 | Unit-3 97-98 Unit-4 98-99 | |
| 3. PENCH TPS | 2x210 | 534.75 | Unit-1 97-98 Unit-2 98-99 | These projects are likely to be taken up in the Private Sector by M/s. Century Textiles & Industries and M/s. Mukund Ltd. respectively. |
| 4. Korba West | 2x210 | 972.57 | .. | |

| Name of the Project | Capacity | Estimated | Commissioning | Remarks |
|--|----------|-----------|---------------|---|
| 1 | 2 | 3 | 4 | 5 |
| B. New proposals under Techno-Economic Appraisal by the CEA. | | | | |
| 1. Raigarh TPP | 2x500 | 2118.61 | - | These proposals have not received techno-economic clearance of the Central Electricity Authority (CEA) as the required essential inputs/clearances have not been tied up by the MP Electricity Board (MPEB). Construction work on these schemes could be taken up by the MPEB only after the Planning Commission have accorded investment approval to them. |
| 2. Sanjay Gandhi Extension Birsinghpur | 1x500 | 623.08 | - | |
| ** Order for main plant and equipment is yet to be placed, commissioning schedule cannot be anticipated. | | | | |

| Name of the Project | Capacity | Estimated | Commissioning | Remarks |
|--|----------|-----------|---------------|---|
| 1 | 2 | 3 | 4 | 5 |
| Central Sector | | | | |
| C. CEA Appraised Projects: | | | | |
| 1. Vindhyachal Super Thermal power Project St.II by NTPC | 2x500 | 1316.25 | ** | The project has already received techno-economic clearance of the CEa. Construction work on the project could be taken up only after the investment approval to this project has been accorded by the Govt. |

** As orders for main plant & equipment have yet to be placed, commissioning schedule cannot be anticipated.

[English]

Allocation For Pilgrim Centre in Rajasthan

5806. SHRIMATI VASUNDHARA RAJE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the fund earmarked for the promotion of religious tourism during the Eighth Plan period;

(b) the allocation proposed to be made for Rajasthan in this regard; and

(c) the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c). The Central Government does not have any policy for promoting religious tourism in the country.

Hijack of Indian Airlines Airbus

5807. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether any enquiry has been made into the reported attempt to hijack the Indian Airlines Airbus between Delhi and Madras on 27th March, 1993;

(b) if so, the details thereof; and

(c) the measures taken/proposed to be taken to step up security arrangements at the airports following this incident?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) On 27.3.93 Indian Airlines flight IC-439 was hijacked by a passenger after the aircraft had taken off from Delhi for Hyderabad en-route Madras. The hijacker, on threat of blowing up the

aircraft with explosives which he claimed to be his possession, had demanded that the flight must be taken to Islamabad or Lahore. The Commander of the flight made an effort to land back in Delhi but the hijacker prevented it and forced the flight towards Lahore. The airport authorities of Lahore, however, refused permission to land. The aircraft ultimately landed at Amritsar Airport where after prolonged negotiation, the hijacker surrendered and was taken into custody by the local police. The hijacker was not carrying any fire arms or explosive.

(c) The agencies concerned with security of civil aviation operations have been alerted to ensure strict enforcement of anti-sabotage, anti-hijacking and access control measures.

Utilisation Rates of Irrigation Facilities

5808. PROF. ASHOK ANAND RAO DESHMUKH: Will the Minister of WATER RESOURCES be pleased to state:

(a) the utilisation rate of irrigation facilities in proportion to their potential in respect of major and medium irrigation projects;

(b) the percentage by which the utilisation rate of irrigation facilities fell during the Seventh Plan and the anticipated drop in the utilisation rate during the Eighth Plan;

(c) the reasons for fall in the utilisation rate of irrigation facilities; and

(d) the strategy, if any, formulated by Government to increase the utilisation rate of irrigation facilities during the Eighth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES: (SHRI P.K. THUNGON): (a) and (b). Irrigation potential created, utilised and percentage of utilisation over potential created through major and medium

irrigation projects at the end of Sixth Plan (1980-85), Seventh Plan (1985-90), Annual Plan (1991-

92) and likely achievements at the end of Eighth Plan (1992-97) are as under:

(in thousand hectares)

| <i>At the end of</i> | <i>Irrigation Potential Created</i> | <i>% of utilisation Utilised</i> | <i>over creation</i> |
|------------------------|-------------------------------------|----------------------------------|----------------------|
| Sixth Plan (1980-85) | 27695 | 23574 | 85.12 |
| Seventh Plan (1985-90) | 29920 | 25467 | 85.12 |
| Annual Plan (1991-92) | 30984 | 26583 | 85.80 |
| Eighth Plan (1992-97) | 36072 | 30835 | 85.48 |

(c) Though there have not been any shortfall in the utilisation rate of irrigation facilities through major & medium irrigation projects during the Seventh Plan (1985-90) and anticipated in Eighth Plan (1992-97), the major reasons for fall in the utilisation rate inter alia include (i) poor maintenance of irrigation and drainage systems due to resource constraints, (ii) non-availability of micro level distributions systems (field channels), (iii) improper distribution of water at micro level, (iv) non-introduction of rotational water supply/warabandi, (v) less water availability in reservoirs and lack of farmers participation in irrigation water management.

(d) To increase the utilisation rate of irrigation facilities, a Centrally Sponsored Command Area Development Programme has been in implementation since 1974-75. The strategy for this programme during the Eighth Plan is to ensure reliability of irrigation water supply, adoption of management approach and intensification of software activities such as farmers participation and training etc., besides creation of extension of irrigation network upto the farm level. The other main elements of the strategy are (i) encouragement to greater user participation in major and medium irrigation projects both at the system level and at local level, substantial increase in the scale of programmes for modernisation and

improvement of older irrigation systems, special post evaluation studies for periodic monitoring of actual crop patterns.

Food Processing Industries In Goa

5809. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of proposals received by the Union Government from Goa for setting up of food processing industries in that State during each of the last three years;

(b) the number of them cleared;

(c) the incentives offered under the central schemes to that State scheme-wise; and

(d) the response of the entrepreneurs thereto?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (d). One Industrial Entrepreneur Memorandum has been filed in respect of Goa till 31.12.92 involving investment of about Rs 6 crores. Four applications for manufacturer of beer and one application for potable alcohol were received

from Goa in 1990-91 and rejected. 10 Joint Venture Projects in Deep Sea Fishing with base in Goa have been approved. Under the Plan schemes of the Ministry, an amount of Rs. 12.70 lakhs has been provided to the state government of Goa as assistance for modernisation of rice-milling industry during 1992-93. The Ministry of Food Processing Industries has formulated several Plan schemes for providing assistance for developing Food Processing Industries during the 8th Plan which inter-alia include assistance to State Government organisations, cooperatives, voluntary organisations, joint sector, etc. for setting up of or enlarging food processing facilities, developing backward linkages with farmers, marketing support etc. In the Budget proposal for 1993-94, the Union Government has proposed five year tax holiday for the new industrial undertakings setup in North-Eastern States, Jammu & Kashmir, Himachal Pradesh, Goa and some Union Territories.

Imports By Coca Cola and Pepsi Foods

5810. SHRI HARI KISHORE SINGH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Coca Cola and Pepsi Foods are permitted any imports for making their soft drinks;

(b) if so, the details thereof;

(c) whether these companies have any export obligations to match these imports;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUNG GOGOI): (a) and (b). While M/s. Pepsi Foods Private Limited have not been permitted to import proprietary ingredients to manufacture soft drink concentrates,

in the case of foreign collaboration approval to M/s. JMRPCO Limited, subsequently transferred in the name of M/s. Britco Foods Company Private Limited, it has been noted that the company propose to import essential flavouring essences as raw material against actual Users (Industrial) non-alcoholic beverages, essences and bases.

(c) and (d). The details are given in the Annexure.

(e) Does not arise.

Farmers' Participation in Irrigation Management

5811. SHRI P. P. KALIAPERUMAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have examined the extent to which the elements of Land Improvement Districts (Ltd) of Japan are likely to be incorporated in the management of surface irrigation system;

(b) whether the Government propose to involve farmers' participation in irrigation management by initiating Farmers' Irrigation Association; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) No Sir.

(b) Yes Sir.

(c) Promotion of 'Farmers Participation in Irrigation Management' is one of the activities under the Centrally Sponsored Command Area Development Programme. Central assistance on matching basis at the rate of Rupees 100 per hectare for the first two years and Rupees 75 per

hectare for the third year is being provided through the States as management subsidy to farmers association formed at minor level.

Indian Nurses in Gulf Countries

5812. SHRI P.C. THOMAS: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indian nurses working in various Gulf countries, country-wise;

(b) whether the Government have any plan to encourage recruitment of nurses to these countries;

(c) if so, the details thereof;

(d) whether the Indian Missions in these countries are collecting and disseminating information in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) to (e). A statement is laid on the Table of the House.

STATEMENT

| Number of Indian nurses in various Gulf countries | |
|---|---|
| Bahrain | 1 100 approximately |
| U.A.E. | Statistics not available |
| Qatar | 425 approximately |
| Yemen | 225 approximately including technical staff |
| Iraq | 2 |
| Saudi Arabia | 6,000 approximately |
| Kuwait | 3,750 approximately |
| Oman | 3,570 approximately |

2. In view of the general shortage of nursing personnel in India there are no plans to encourage recruitment of nurses abroad.

3. The Indian Missions concerned keep themselves abreast of information about recruitment of personnel in general, in these countries. Details of specifically available openings are publicised in India through various media by the prospective employers and recruiting agents.

[*Translation*]

Pak Propaganda on Kashmir through Satellite

5813. SHRIMATI SAROJ DUBEY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Pakistan has launched anti-India Propaganda on Kashmir by purchasing a satellite channel from a Hongkong based company;

(b) if so, the details in this regard;

(c) whether the Government have taking this matter with that country; and

(d) if so, the response thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Government is aware that Pakistan had leased a transponder on a satellite for telecasting its programmes. It is to be assumed that anti-Indian propaganda was carried as so much of Pak TV programming concentrates on anti-Indian propaganda.

(b) The details of the lease are a matter between the Hong Kong based company and the Pakistani government.

(c) As it concerns a Hong Kong based consortium of private companies and another country, this does not arise.

(d) Does not arise.

[English]

**Development of Mechanical Trouble by
IA Flight**

5814. SHRI SHARAD DIGHE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether an Indian Airlines flight carrying Indian and English cricket teams had its hydraulic system failed following a bird hit on March 2, 1993 at Palam airport;

(b) whether the plane had a safe land;

(c) whether any enquiry has been instituted in this regard;

(d) if so, the findings thereof; and

(e) the steps taken or proposed to be taken to avoid recurrence of such incidents in future?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Indian Airlines aircraft VT-EGD operating IC-410 on March 2, 1993 was involved in bird hit while landing at Palam airport.

(b) Yes, Sir.

(c) and (d). Investigation has revealed that, as a result of the bird-hit, there was a failure of the hydraulic system.

(e) Action is taken on a continuing basis to keep the environment in and around airports free from bird menace so as to avoid hazards of bird-hit.

Celebration of Festival in Karnataka

5815. SHRIMATI CHANDRA PRABHARS: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government of Karnataka

has requested for financial assistance to celebrate Maha Mastakabhisheka to Lord Bahubali at Shravanabelagola in Karnataka during 1993;

(b) if so, the details thereof; and

(c) the amount proposed to be sanctioned during 1993-94 in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). Yes, Sir. Financial assistance has been requested for setting up tourist facilities at Belur, Halebid and Sravanabelagola, Yatri Niwas at Sravanabelagola and for publicity and promotion.

(c) For the year 1992-93, an amount of Rs.55.94 lakhs has been sanctioned. During 1993-94, additional funds are proposed to be provided for publicity and promotion for which details are awaited.

T.V. Serials and Documentaries

5816. SHRIMATI DIPIKA H. TOPIWALA:
SHRIDATTATRAYA BANDARU:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of T.V. serials and documentaries submitted by private producers during the last three years;

(b) the number out of them that have been approved; and

(c) the number of approved T.V. serials/documentaries screened by the Doordarshan during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (c). Receipt of proposals for TV Serials and Documentaries under the Commissioned and Sponsored Schemes by the Directorate and

various Kendras of Doordarshan is a continuous process. The details of receipt of such proposals and their telecast by different Kendras are not maintained centrally in a compiled form.

[*Translation*]

Irrigation Projects of M.P.

5817. SHRI MOHANLAL JHIKRAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of irrigation projects of Madhya Pradesh which have been affected under the Forests (Conservation) Act, 1990;

(b) the names of project lying incomplete, the quantum of work completed thereon prior to 1980 and the amount that had been spent thereon;

(c) the present position of these projects; and

(d) the efforts being made to complete these projects?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (d). Information is being collected and will be laid on the Table of the House.

[*English*]

Telephone Connections on

Medical Telephone Connections on Medical Grounds

5818. SHRI GOVINDA CHANDRAMUNDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the criteria/rules adopted for allotment of telephone to applicants residing in Delhi on medical grounds;

(b) whether temporary telephone connections are sanctioned to the applicants after their registration in ordinary/special category;

(c) if so, the reasons therefore and whether the Government propose to discontinue this practice?

(d) whether such a proposal is pending with the Government; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) Sir, no specific criteria/rules are laid down for allotment of permanent telephone connections for those who may apply on medical grounds. However, temporary telephones for specific periods are sanctioned at the discretion of the competent authority for urgent requirement including medical grounds.

(b) No, Sir, Registration in ordinary (General)/Special category is not a pre-requisite for sanctioning of a temporary telephone connection.

(c) Does not arise in view of the reply at (b) above.

(d) Does not arise.

(e) Does not arise in view of (d) above.

Agricultural Unit of Films Division

5819. SHRI G. DEVARAYA NAIK:
SHRI V. SREENIVASA PRASAD:
SHRI SANDIPAN BHAGWAN
THORAT:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Agricultural Unit of the Films Division is being wound up;

(b) if so, the reasons therefor; and

(c) the alternative steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) Yes, Sir.

(b) The Agricultural Unit of the Films Division was being financed by the Ministry of Agriculture as part of its Plan schemes. On a review of these schemes by that Ministry in 1989, it was felt that there was no adequate justification for maintaining a separate unit and staff for production of agricultural films, in view of expertise available in the open market. It was, therefore, decided to wind up that Agricultural Unit in a phased manner by redeploying the existing staff.

(c) The Ministry of Agriculture would be getting its films produced through private producers.

Highpower TV Transmitter at Nagercoil, Tamil Nadu

5820. SHRI N. DENNIS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to convert the existing low power T.V. Transmitter into high Power T.V. Transmitter at Nagercoil, Kanyakumari District in Tamil Nadu; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) No, Sir.

(b) Does not arise.

Holding of PATA Conference

5821. SHRI RAMCHANDRA GANGARE:

DR. KRUPASINDHU BHQI:
SHRI SANAT KUMAR MANDAL:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to reschedule the Pacific Asia Travel Association conference and Travel Mart proposed to be held at New Delhi;

(b) if so, the number of delegates likely to attend it;

(c) the preparations made for the conference and the amount of expenditure likely to be incurred on it; and

(d) the details of the objectives of the conference?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABIAZAD): (a) to (d). The Pacific Asia Travel Association (PATA) Travel Mart and Marketing Conference which is being organised by the PATA India Chapter with the support of Department of tourism has now been scheduled to be held from 30th April to 3rd May, 1993 at New Delhi. The Travel Mart is likely to be attended by over six hundred participants from international travel industry. The expenditure will be shared by Pacific Asia Travel Association and all segments of the travel industry. Government of India as host country has offered the venue and related facilities. The main objectives of the conference is for buyers and sellers of the international travel industry to make business contacts. It will also provide an opportunity for India to showcase itself as a major tourist attraction to the international travel trade and will help to attract more tourists to India.

[*Translation*]

New Programmes Under National Network

5822. SHRI SURENDRA PAL PATHAK:
Will the Minister of INFORMATION AND

1809 *Written Answers*

- CHAITRA 29, 1915 (SAKA)

Written Answers 1810

BROADCASTING be pleased to state:

(a) the number of proposals for telecast of new programmes and retelecast of old programmes under national network of Doordarshan approved during the last quarter of 1992 and for 1993;

(b) the details thereof; and

(c) the comparative details of programmes in Hindi and English?

THE MINISTER OF STATE OF THE
MINISTRY OF INFORMATION AND
BROADCASTING (SHRI K.P. SINGH DEO):

(a) to (c). Such details are not maintained centrally in a compiled form.

**Passport Applications through Post
Offices**

5823. SHRI SATYADEO SINGH:
SHRI RATILAL KALIDAS
VARMA:

Will the Minister of EXTERNAL AFFAIRS
be pleased to state:

The number of post offices which are selling
passport application forms, State-wise?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS (SHRI
R.L. BHATIA): A statement is laid on the table
of the House.

STATEMENT

List of Head Post Offices/Sub Post Offices authorised to sell passport application forms in India. The statement is as on 15.4.93

| Sl.No | Name of Circle | Head Post Offices | Sub Post Offices |
|-------|------------------|-------------------|------------------|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 105 | 151 |
| 2. | Assam | 16 | 2 |
| 3. | Bihar | 42 | 20 |
| 4. | Delhi | 9 | 41 |
| 5. | Gujarat | 42 | 45 |
| 6. | Haryana | 15 | 21 |
| 7. | Himachal Pradesh | 17 | 10 |
| 8. | Jammu & Kashmir | 9 | 8 |
| 9. | Karnataka | 70 | 42 |
| 10. | Kerala | 51 | 237+7 |
| 11. | Madhya Pradesh | 52 | 5 |
| 12. | Maharashtra | 63 | 125 |
| 13. | North East | 9 | 6 |

| Sl.No | Name of Circle | Head Post Offices | Sub Post Offices |
|-------|----------------------------------|-------------------|------------------|
| 1 | 2 | 3 | 4 |
| 14. | Orissa | 35 | 5 |
| 15. | Punjab | 22 | 5 |
| 16. | Rajasthan | 55 | 50 |
| 17. | Tamil Nadu | 93 | 183 |
| 18. | Uttar Pradesh | 85 | 7 |
| 19. | West Bengal | 46 | 25 |
| 20. | APS | 2 | |
| | CBPC (HO) at Delhi | | |
| | CBPO (HO) at Calcutta | | |
| | APS - Army Postal Service | 838 | 995 |
| | CBPO - Central Board Post Office | | |

Payment To SEBs by REC

5824. DR. CHINTAMOHAN; SHRINAWAL KISHORE RAI: Will the Minister of POWER be pleased to state:

(a) the details of amount required to be paid to the various State Electricity Boards by the Rural electrification Corporation and actually paid during each of the last three years and upto the end of 1992;

(b) the reasons for delay in paying the due to the SEBs; and

(c) the steps taken by the Union Government to release the above amount and the time by

which it is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) The details of the allocation and disbursement of loans to the various State Electricity Boards by Rural Electrification Corporation during each of the last 3 years and upto the end of December, 1992 is given in Annexure.

(b) and (c). The delay in payment to some of the State Electricity Boards is due to the non-payment of the dues to the Corporation by the SEBs concerned. The disbursement of the balance amount for 1992-93 depends on the progress of the works and claims lodged by the SEBs.

STATEMENT

Disbursement during the last Three Years & upto Dec., 92 (Excluding Bridge Finance)

(Rs. lakh)

| Sl.No. | State | 1989-90 | | 1990-91 | | 1991-92 | | 1992-93* | |
|--------|-------------------|---------|-------|---------|-------|---------|-------|----------|-------|
| | | Alloc. | Disb. | Alloc. | Disb. | Alloc. | Disb. | Alloc. | Disb. |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andhra Pradesh | 4557 | 4576 | 4970 | 5266 | 2566 | 2821 | 3400 | 1165 |
| 2. | Arunachal Pradesh | 600 | 757 | 485 | 484 | 400 | 400 | 380 | |
| 3. | Assam | 1417 | 1490 | 1510 | 1510 | 850 | 600 | 250 | |
| 4. | Bihar | 5020 | 4552 | 4466 | 2642 | 1485 | 1144 | 1295 | 117 |
| 5. | Goa | 50 | 0 | 0 | 0 | 20 | 0 | 0 | |
| 6. | Gujarat | 2767 | 3369 | 2840 | 3824 | 2256 | 2254 | 2400 | 616 |
| 7. | Haryana | 1758 | 2286 | 1905 | 2134 | 1561 | 2176 | 1440 | |
| 8. | Himachal Pradesh | 975 | 976 | 650 | 650 | 370 | 469 | 430 | 120 |
| 9. | Jammu & Kashmir | 1150 | 729 | 970 | 631 | 460 | 418 | 800 | 179 |
| 10. | Karnataka | 2069 | 3234 | 1499 | 2483 | 1633 | 2190 | 1785 | 406 |

| Sl.No. | State | (Rs. lakh) | | | | | | | | | |
|--------|----------------|------------|-------|---------|-------|---------|-------|----------|-------|--|--|
| | | 1989-90 | | 1990-91 | | 1991-92 | | 1992-93* | | | |
| | | Alloc. | Disb. | Alloc. | Disb. | Alloc. | Disb. | Alloc. | Disb. | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | | |
| 11. | Kerala | 1115 | 1671 | 1355 | 1338 | 930 | 1266 | 630 | 34 | | |
| 12. | Madhya Pradesh | 9038 | 11729 | 10662 | 16773 | 7830 | 12792 | 6510 | 126 | | |
| 13. | Maharashtra | 4852 | 6851 | 5880 | 7431 | 4792 | 4792 | 3300 | 1271 | | |
| 14. | Manipur | 1206 | 913 | 1358 | 1234 | 930 | 626 | 1060 | 72 | | |
| 15. | Meghalaya | 900 | 777 | 681 | 482 | 630 | 519 | 475 | | | |
| 16. | Mizoram | 450 | 379 | 500 | 508 | 700 | 685 | 770 | 158 | | |
| 17. | Nagaland | 165 | 346 | 240 | 161 | 235 | 158 | 205 | | | |
| 18. | Orissa | 3531 | 2619 | 3190 | 3458 | 3306 | 3304 | 3755 | 356 | | |
| 19. | Punjab | 2103 | 2505 | 2550 | 2565 | 1653 | 1711 | 1060 | 508 | | |
| 20. | Rajasthan | 3547 | 4894 | 2712 | 3317 | 2687 | 4499 | 5250 | 1242 | | |
| 21. | Sikkim | 300 | 300 | 273 | 573 | 265 | 272 | 320 | 174 | | |
| 22. | Tamil Nadu | 3022 | 3919 | 3435 | 3528 | 2737 | 2737 | 2450 | 837 | | |

(Rs. lakh)

| Sl.No. | State | 1989-90 | | 1990-91 | | 1991-92 | | 1992-93* | |
|--------|-----------------|---------|-------|---------|-------|---------|-------|----------|-------|
| | | Alloc. | Disb. | Alloc. | Disb. | Alloc. | Disb. | Alloc. | Disb. |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 23. | Tripura | 660 | 634 | 927 | 928 | 562 | 600 | 460 | |
| 24. | Uttar Pradesh | 13935 | 8794 | 7300 | 4625 | 6832 | 8650 | 7200 | 2396 |
| 25. | West Bengal | 3793 | 2978 | 4857 | 4333 | 3017 | 3701 | 2850 | 156 |
| 26. | Other Programme | 1400 | ① | 1500 | ② | 2000 | ③ | 2525 | 278 |
| Total | | 70400 | 71278 | 66715 | 70908 | 50937 | 58784 | 51000 | 10211 |

* tentative disbursement upto Dec., 92.

① included in respective states.

World Bank Loan for Power Projects

5825. SHRI MANJAY LAL:
SHRI NITISH KUMAR:

Will the Minister of POWER be pleased to state:

(a) the total amount of loan provided by the World Bank for various power projects upto December, 1992 and

(b) the amount proposed to be obtained by the Union Government from the Bank in this regard during the next three years?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) The loan/credit sanctioned by the World Bank for the ongoing power sector projects till December, 1992 is US\$ 5721.1 million.

(b) A number of projects for World bank aid in the power sector are at different stages of preparation/discussion. However, projects which are finally tied up for assistance, the extent and timing of commitment will depend upon detailed project preparation, donor preference and commitment availability.

[English]

IA Services at Pune Airport

5826. SHRI ANNA JOSHI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of occasions on which the Indian Airlines Services at Pune Airport have been interrupted during the last four months;

(b) the reasons therefor; and

(c) the effective measures taken or proposed to be taken in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). During the period 1.11.92 to 28.2.93, 35 flights from Pune were delayed, mostly owing to late arrival of flights. In addition, three flights were cancelled, one each for consequential, commercial and miscellaneous reasons.

(c) Steps have been taken to minimise delays by rationalising schedules, provision of standby aircraft, close monitoring and taking necessary preventive action.

Tourist Arrivals

5827. DR. P.R. GANGWAR:
SHRI GURUDAS KAMAT:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there has been any decline in the tourist arrivals following bomb blasts in Bombay and Calcutta;

(b) if so, the details thereof; and

(c) the losses suffered on account of this?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c). There has been a decline of about 6.7% in tourist traffic to the country during March, 1993 as compared to March, 1992. However, there are no statistics available on the losses suffered on account of decline in tourist traffic.

[Translation]

Income Tax Dues Against Producers

5828. SHRI YASHWANTRAO PATIL:
SHRI PHOOL CHAND VERMA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Doordarshan has suffered a loss

of crore of rupees for not charging two percent income tax at the time of making payment to the private producer;

(b) if so, the details thereof; and

(c) the action Government propose to take to recover the income tax due and to charge two percent amount at the time of making payment in future?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (c). The information is being collected and will be laid on the Table of the House.

Celebration of Water Resources Day

5829. SHRI UPENDRA NATH VERMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether arrangements are being made by the Central Water Commission to celebrate 'Water Resources Day';

(b) if so, the amount being spent thereon and benefits likely to be achieved therefrom;

(c) whether there is any proposal to utilise this amount for digging of wells, water tank and on other small irrigation schemes; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) Rs. 4.862 lakhs have been sanctioned for celebrating Water resources Day 1993. Water Resources Day is celebrated every year with the objective of achieving following benefits: (i) generating consciousness among people at large about the need for conserving water and

managing it on scientific lines, (ii) creating awareness on the achievements and the problems faced by the water resources sector, (iii) dissemination of information about various achievements and current activities in the water resources sector including gaps and slippages and (iv) creating proper climate for involvement of the common man in development and management of water resources.

(c) No, Sir.

(d) The main purpose of celebrating Water Resources Day is to create mass awareness. Therefore physical works like digging of wells etc. are not included in it. The works are, however, being carried out under their respective schemes.

P&T Offices in Nagpur, Maharashtra

5830. SHRI TEJSINGH RAO BHONSLE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the target fixed for opening of posts and telegraphs offices in Nagpur, Maharashtra during 1992-93;

(b) whether the aforesaid target has been achieved fully;

(c) if not, the reasons therefore; and

(d) the number of posts and telegraph offices are likely to be opened during 1993-94?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) Post Office: A target for opening of 1 departmental sub-post office and 18 extra departmental branch post offices was fixed for Nagpur Region for the year 1992-93.

Telegraph Office: The target fixed for opening telegraph offices in Nagpur, Maharashtra during 1992-93 was one.

(b) *Post Office*: Yes, Sir.
Telegraph Office: No, sir.

(c) *Post Office*: Question does not arise.
Telegraph Office: The target was not achieved due to certain administrative problems.

(d) *Post Offices*: It is proposed to open 80 extra departmental branch post offices and 11 departmental subpost offices under Annual Plan 1993-94 in Maharashtra Circle. The places of the proposed post offices have not yet been identified.

Telegraph Offices: It is planned to open one telegraph office during the year 1993-94.

[*English*]

Modifications in Boeing 737-200 Aircraft

5831. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Indian Airlines has not started work on the modifications in Boeing 737-200 aircraft fleet;

(b) if so, whether the May 1993 deadline set by the Federal Aviation Agency is not likely to be met in this regard; and

(c) if so, the reasons for the delay.

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRIGHULAMNABI AZAD): (a) to (c). The modifications as required by Federal Aviation Agency are applicable to four B-737 aircraft (EA Series) only; the deadline for completion is April, 1994. Modifications in respect of one aircraft have already been done, and those for the remaining three are in process.

Burning of Cable Wire in Orissa

5832. KUMARI FRIDA TOPNO:
 DR. KRUPASINDHU BHOI:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government are aware of the fact that telephone cable wire were burnt out at Sector 3, Rourkela in Orissa on March 15, 1993;

(b) whether it is due to negligence of staff;

(c) if so, the action taken against the official found responsible;

(d) if not, the reason thereof;

(e) the quantum of loss; and

(f) the precautionary measures taken for future safety?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir.

(b) Cause of fire has not been established. The case is being investigated by the Vigilance Cell of the Orissa Circle.

(c) and (d). Necessary action will be taken against the officials found responsible after the investigation is completed.

(e) The loss is approximately Rs. 2.18 crores.

(f) Departmental instructions regarding precautions to be taken against occurrence of fire in Store Depots already exist. The same are again being emphasised for implementation.

[*Translation*]

Expansion of Power Projects

5833. SHRI SURAJ BHANU SOLANKI:
 DR. LAXMINARAYAN PANDEY:

Will the Minister of POWER be pleased to state:

(a) the time by which the expansion work of Vindhyachal, Chandrapur and Pench thermal plants and Kawas and Gandhar gas based power projects is likely to be completed; and

(b) the quantum of power likely to be provided to Madhya Pradesh from these power projects?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) and (b). Chandrapur is a State sector project of the Maharashtra State Electricity Board and Unit-7 (500 MW) of the project is likely to be commissioned in 1996-97. Madhya Pradesh would not have a share in the power generated by it. The Central Government have not approved the expansion of Vindhyachal and there is no proposal as of now to expand Pench, Kawas and Gandhar projects.

↳ [English]

Namrup Thermal Power Station

5834. SHRI PROBIN DEKA:
SHRI UDDHAB BARMAN:

Will the Minister of POWER be pleased to state:

(a) whether the techno-economic clearance to the Namrup thermal power station extension project (2x30 MW) has since been accorded by the Government;

(b) if so, the details thereof and the present position in regard to the construction work on the project; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir.

(b) Does not arise.

(c) While the Assam State Electricity Board has received clearance of the National Airport

Authority and complied with Section 29 of Electricity (Supply) Act, 1948, they have not tied up the essential inputs—gas linkage, associated transmission system, water availability and also not obtained the clearance of the Ministry of Environment & Forests in regard to installation of Namrup Gas Turbine Station (2x30 MW). The scheme could be considered for techno-economic clearance by the Central Electricity Authority only after the pending inputs/clearances have been tied up by the Project Authorities.

[Translation]

Telephone Centres in Shimla, H.P.

5835. PROF. PREM DHUMAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to set up new telecom centres in Shimla district in Himachal Pradesh particularly in Rohdau for which land has been acquired in January 1992;

(b) if so, the details thereof;

(c) if not, the reasons thereof; and

(d) the time by which it is likely to be set up and commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) Yes, Sir. Proposals are there to set up new telecom centres in Shimla District of Himachal Pradesh. However, there is no proposal to open telecom centre in Rohru nor land has been acquired in January, 1992 for this purpose.

(b) Three stations in Shimla district viz. Shimla-Chaura Maidan, Shimla-East and Rampur-bushehr have been proposed for provision of telecom centres.

(c) Does not arise.

(d) The telecom centres are likely to be

Air Facilities in U.P.

5836. DR. RAMESH CHAND TOMAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the names of the cities/districts of Uttar Pradesh where air services facility is available at least for one day in a week; and

(b) the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). At present Agra, Dehradun, Lucknow and Varanasi in Uttar Pradesh are airlinked by the following services:

Indian Airlines:

- (i) Bombay-Varanasi-Lucknow
- (ii) Delhi-Agra-Khajuraho-Varanasi
- (iii) Delhi-Lucknow
- (iv) Delhi-Lucknow-Calcutta
- (v) Delhi-Varanasi-Bhubaneswar
- (vi) Varanasi-Kathmandu

Vayudoot

- (i) Delhi-Dehradun

Tourist Inflow to North India

5837. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of CIVIL AND TOURISM be pleased to state:

(a) whether the number of foreign tourists visiting North India is decreasing day by day; and

(b) if so, the reasons therefore?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a). No, Sir.

(b) Does not arise.

T.V. Serial on Gautam Buddha

5838. SHRI VIRENDRA SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Doordarshan have received proposal of T.V. serial on the life of Gautam Buddha;

(b) if so, the details thereof; and

(c) the time by which the Doordarshan is likely to telecast the same?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): (a) and (b). From among the various proposals on Buddha received under the New Sponsorship Scheme, 1990, the proposal titled 'Buddha Trails' has been selected and prioritised by Doordarshan.

(c) The telecast of the serial would depend upon submission of Pilot by the Producer and completion of other formalities.

[English]

Power Requirement in Orissa

5839. SHRI K. PRADHANI: Will the Minister of POWER be pleased to state the quantum of demand of power made by the Government of Orissa and the supply made from the Central pool during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V.

RANGAYYANAI DU): The details of entitlement vis-a-vis actual drawal by Orissa from Central Pool (Farakka STPS and Chukha HEPS in Bhutan) in Eastern Region during last three years are furnished below:

(All Figs. in MU)

| | 1990-91 | 1991-92 | 1992-93 |
|---------------|---------|---------|---------|
| Entitlement | 601.6 | 617.5 | 644.0 |
| Actual Drawal | 134.5 | 402.5 | 548.7 |

Diplomatic Ties with Israel

5840. SHRI C. SREENIVASAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indians and people of Indian origin living in Israel;

(b) whether the Government have any proposal to strengthen further ties with Israel by establishing a few more diplomatic missions in both countries; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) There are approximately 200 Indian nationals and about 60,000 persons of Indian origin in Israel.

(b) No, Sir.

(c) Does not arise.

[Translation]

Conversion of Telephone Exchanges in Gujarat

5841. SHRIMATI BHAVNACHIKHALIA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone exchanges functioning at present in Gujarat with location thereof;

(b) the number of electronic exchanges as on March 15, 1993 out of them;

(c) whether the Government propose to convert the remaining telephone exchanges into electronics during the current year; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Total 1170 exchanges are working in Gujarat as on 31.3.93. The list with location is given in Annexure-I.

(b) Number of electronic exchanges is 766 as on 31.3.93.

(c) and (d). the remaining 13 manual exchanges and about 250 electromechanical small exchanges are proposed to be converted into electronic exchanges during the year 1993-94, subject to timely availability of equipment.

STATEMENT

List of Telephone Exchanges with locations in Gujarat circle as on 31.3.1993.

| Sl. | Name of Exchange |
|---------------------|------------------|
| District: Ahmedabad | |
| 1. | '39' Exchange |
| 2. | '39' Exchange |
| 3. | Dadarkha |
| 4. | Bagodra |
| 5. | Bahial |
| 6. | Barawala |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 7. | Bareja |
| 8. | Bavla |
| 9. | Bhimnath |
| 10. | Bopal |
| 11. | Cantonment (I) |
| 12. | Central |
| 13. | Dehgam |
| 14. | Detroj |
| 15. | Devkaranamuvada |
| 16. | Dhandhuka |
| 17. | Dholera |
| 18. | Dholka |
| 19. | Ellisbridge |
| 20. | Gundi |
| 21. | Halisa |
| 22. | Jholapur |
| 23. | Jindva |
| 24. | Karakthal |
| 25. | Katosan Road |
| 26. | Kauka |
| 27. | Kelia Vasna |
| 28. | Koth |
| 29. | Kuha |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 30. | Lihoda |
| 31. | Mandal |
| 32. | Manipura |
| 33. | Miroli |
| 34. | Nandej |
| 35. | Naranpura-I |
| 36. | Naranpura-II |
| 37. | Naroda |
| 38. | Navagam |
| 39. | Navrangpura |
| 40. | Navrangpura-1 |
| 41. | Navrangpura-2 |
| 42. | Navrangpura-3 |
| 43. | Odhav |
| 44. | Oganej |
| 45. | Raipurgate |
| 46. | Rakhial |
| 47. | Rampura |
| 48. | Ranpur |
| 49. | RLP-I |
| 50. | RLP-II |
| 51. | RLP-III |
| 52. | RLP-IV |

| <i>Sl.</i> | <i>Name of Exchange</i> | <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|------------|-------------------------|
| 53. | Sabarmati | 7. | Bagsra |
| 54. | Sadra | 8. | Chalala |
| 55. | Sanand | 9. | Chital |
| 56. | Vasna | 10. | Damnagar |
| 57. | Vasna (state) | 11. | Damnagar (State) |
| 58. | Vasna RLU | 12. | Dedan |
| 59. | Vataman | 13. | Dhargani |
| 60. | Vatva | 14. | Dhari |
| 61. | Vautha | 15. | Dolasa |
| 62. | Viramgam | 16. | Dungar |
| 63. | Viramgam (State) | 17. | Eklera |
| 64. | Vishalpur | 18. | Ghantwad |
| 65. | Vasna | 19. | Govindpur |
| 66. | Vastrapur | 20. | Harmadia |
| 67. | Shertha | 21. | Jafrabad |
| 68. | Kajad | 22. | Jalia |
| | District: Amreli | 23. | Jambarwala |
| 1. | Amreli | 24. | Khambha |
| 2. | Amreli SAT | 25. | Khamba-State |
| 3. | Anida | 26. | Kodinar |
| 4. | Angodar | 27. | Kodinar (State) |
| 5. | Babapur | 28. | Kunkavav |
| 6. | Babra | 29. | Lathi |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 30. | Liliya Mota |
| 31. | Mota Ankadia |
| 32. | Mota Devalia |
| 33. | Mota Samdhiyala |
| 34. | Nana Ankadia |
| 35. | Rajula |
| 36. | Rajula (State) |
| 37. | Sarambhada |
| 38. | Tatania |
| 39. | Timbi |
| 40. | Untvad |
| 41. | Vadia |
| 42. | Velan |
| 43. | Victor |
| 44. | Chavad |
| 45. | Gopalgram |
| | District: Banaskantha |
| 1. | Ambaji |
| 2. | Ambaji |
| 3. | Amtrgadh |
| 4. | Aseda |
| 5. | Bapla |
| 6. | Bhabhar |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 7. | Bhavisana |
| 8. | Bhemal |
| 9. | Bhildi |
| 10. | Bhodu |
| 11. | Bhutedi |
| 12. | Chadotar |
| 13. | Chandisar |
| 14. | Chhapi |
| 15. | Chitrasani |
| 16. | Danta |
| 17. | Dantiwada |
| 18. | Deesa |
| 19. | Deesa (State) |
| 20. | Deodar |
| 21. | Dhanera |
| 22. | Dhima |
| 23. | Gadh |
| 24. | Ghana |
| 25. | Gola |
| 26. | Hadad |
| 27. | lqbalgadh |
| 28. | Jaletra |
| 29. | Jegol |

| <i>Sl.</i> | <i>Name of Exchange</i> | <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|------------|-------------------------|
| 30. | Jitpur | 53. | Rasana |
| 31. | Juni Sedhani | 54. | Samaumota |
| 32. | Kabirpura | 55. | Samaumota |
| 33. | Kanodar | 56. | Sejalpura |
| 34. | Khimat | 57. | Sihori |
| 35. | Kuwala | 58. | Suigam |
| 36. | Lakhani | 59. | Takarwada |
| 37. | Madal | 60. | Thara |
| 38. | Malan | 61. | Tharad |
| 39. | Meta | 62. | Uh |
| 40. | Moriya | 63. | Vadaval |
| 41. | Nenava | 64. | Vadgam |
| 42. | Planpur | 65. | Varahi |
| 43. | Palanpur (State) | 66. | Vasana |
| 44. | Paldi | 67. | Virampur |
| 45. | Panthawada | 68. | Waw |
| 46. | Pilucha | 69. | Zerda |
| 47. | Piluda | | District: Bharuch |
| 48. | Radhanpur | 1. | Amleshwar |
| 49. | Rah | 2. | Arnod |
| 50. | Rampura (PNP) | 3. | Anideshwar |
| 51. | Ramsan | 4. | Bhalod |
| 52. | Ranpur | 5. | Bharuch |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 6. | Chanchvel |
| 7. | Chandaria |
| 8. | Dahej |
| 9. | Dediapada |
| 10. | Derol (BCH) |
| 11. | Devla |
| 12. | Hansot |
| 13. | Hinglot |
| 14. | Ilav |
| 15. | Jambusar |
| 16. | Jantran |
| 17. | Jhagadia |
| 18. | Kavi |
| 19. | Kevadia Colony |
| 20. | Multer |
| 21. | Nabipur |
| 22. | Netrang |
| 23. | Palej |
| 24. | Panetha |
| 25. | Panoli |
| 26. | Panoli Village |
| 27. | Pratapnagar |
| 28. | Rajpardi |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 29. | Rajpipra |
| 30. | Sajod |
| 31. | Samni |
| 32. | Sarbhan (BCH) |
| 33. | Selamba |
| 34. | Shuklatirth |
| 35. | Sieodara |
| 36. | Tankaria |
| 37. | Umalla |
| 38. | Vagra |
| 39. | Valia |
| | District: Bhavnagar |
| 1. | Alang |
| 2. | Ambardi |
| 3. | Bhamdhan |
| 4. | Bhavnagar |
| 5. | Bhavnagar (State) |
| 6. | Bhimdad |
| 7. | Botad |
| 8. | Budhel |
| 9. | Chitra |
| 10. | Dalha |
| 11. | Dhasa |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------------|
| 12. | Dhola |
| 13. | Dihor |
| 14. | Gadhada |
| 15. | Gariadhar |
| 16. | Gheti |
| 17. | Ghodhakada |
| 18. | Ghogha |
| 19. | Gundarana |
| 20. | Jesar |
| 21. | Junasavar |
| 22. | Khopla |
| 23. | Koliyak |
| 24. | Kumbhal (Mahuva) ⁹ |
| 25. | Kumbhal (Palit) |
| 26. | Lathidad |
| 27. | Madhoda |
| 28. | Mahuva |
| 29. | Malpara |
| 30. | Mandva |
| 31. | Mandvi (BV) |
| 32. | Mota Khuntwada |
| 33. | Nani Rajasthali |
| 34. | Ningala |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 35. | Nogharvadar |
| 36. | Oliya |
| 37. | Otha |
| 38. | Palitana |
| 39. | Paliyad |
| 40. | Parvadi |
| 41. | Pithalpur |
| 42. | Rangola |
| 43. | Rohishala |
| 44. | Sanosara |
| 45. | Savarkundla |
| 46. | Sihor |
| 47. | Songadh |
| 48. | Talaja |
| 49. | Tana |
| 50. | Thalia |
| 51. | Timana |
| 52. | Trapaj |
| 53. | Turkha |
| 54. | Ugmdi |
| 55. | Umrata |
| 56. | Vallabhipur |
| 57. | Valmkud |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 58. | Vamda |
| 59. | Velavadar |
| 60. | Vijapadi |
| 61. | Zamrala |
| 62. | Narirajashtali |
| 63. | Timana |
| | District: Gandhinagar |
| 1. | Adalaj |
| 2. | Dabhoda (GNR) |
| 3. | Gandhinagar |
| 4. | Isnapur Mota |
| 5. | Randheja |
| 6. | Shiholi Moti |
| | District: Jamnagar |
| 1. | Aliabada |
| 2. | Amran |
| 3. | Balachhadi |
| 4. | Balambha |
| 5. | Balwa (JMN) |
| 6. | Badthar |
| 7. | Bhangor |
| 8. | Bharvad |
| 9. | Bhatia |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 10. | Dabasang |
| 11. | Dhraba |
| 12. | Dhrol |
| 13. | Dwaraka |
| 14. | Falla |
| 15. | Gadhka |
| 16. | Hofiyana |
| 17. | Jam Kalyanpur |
| 18. | Jam Raval |
| 19. | Jamjodhpur |
| 20. | Jamkhambhali |
| 21. | Jamnagar |
| 22. | Jamnagar Sat |
| 23. | Jamvanthali |
| 24. | Jivapar |
| 25. | Jodia |
| 26. | Kalavad |
| 27. | Kanalus |
| 28. | Khandehera |
| 29. | Kharedi |
| 30. | Lalpur |
| 31. | Lambabandar |
| 32. | Lalipur |

| <i>Sl. Name of Exchange</i> | <i>Sl. Name of Exchange</i> |
|-----------------------------|-----------------------------|
| 33. Matva | 56. Verad |
| 34. Mithapur | 57. Shiva |
| 35. Mota Gunda | 58. Jamdevalia |
| 36. Mota Panchdevda | 59. Ranpur |
| 37. Mota Vadala | District Junagadh |
| 38. Moti Banugar | 1. Adari |
| 39. Movari | 2. Adityana |
| 40. Navagam (JMN) | 3. Adwar.B |
| 41. Nikava | 4. Ajab |
| 42. Okha | 5. Ajotha |
| 43. Okha Gat | 6. Akolwadi |
| 44. Ran | 7. Amarpurcir |
| 45. Sadodar | 8. Araniyala |
| 46. Salaya | 9. Bagdu |
| 47. Samana | 10. Bagodar |
| 48. Sapar | 11. Balagam |
| 49. Satapar | 12. Ramnasha |
| 50. Shethvadala | 13. Rantwa |
| 51. Sidear | 14. Bhalgam |
| 52. Sikka | 15. Bhesar |
| 53. Tarsat | 16. Bileshwar |
| 54. Vadinar | 17. Bilkha |
| 55. Vadipanchasara | 18. Chorvad |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 19. | Dhandhusar |
| 20. | Dhokdwa |
| 21. | Fatana |
| 22. | Cantia Pranchi |
| 23. | Cir Gadhada |
| 24. | Junagadh |
| 25. | Kadachi |
| 26. | Keshod |
| 27. | Keshod (Sate) |
| 28. | Khageshri |
| 29. | Khatrasara |
| 30. | Kutiya |
| 31. | Limbuda |
| 32. | Lushala |
| 33. | Madhavpur |
| 34. | Madhavpur (CIR) |
| 35. | Mahiyari |
| 36. | Majeyadi |
| 37. | Malia Hatina |
| 38. | Maliahatina |
| 39. | Mahavaochar |
| 40. | Mangnath Pipal |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 41. | Mangrol |
| 42. | Mangrol (State) |
| 43. | Mendarda |
| 44. | Mahobattur |
| 45. | Morasa |
| 46. | Moti Mondari |
| 47. | Navabandar |
| 48. | Porbandar |
| 49. | Rana Kandoma |
| 50. | Rana Khirasara |
| 51. | Ranavadala |
| 52. | Ranavav |
| 53. | Sankheda (JND) |
| 54. | Sardargadh |
| 55. | Sarsat |
| 56. | Saganqir |
| 57. | Shahpur |
| 58. | Sharma |
| 59. | Sharma |
| 60. | Sherbauch |
| 61. | Shil |
| 62. | Sutrapada |
| 63. | Talala |

| <i>Sl.</i> | <i>Name of Exchange</i> | <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|------------|-------------------------|
| 64. | Tikar | 12. | Asamli |
| 65. | Tukdagosa | 13. | Asodar |
| 66. | Una | 14. | Attarsumba (K) |
| 67. | Una (Sate) | 15. | Balasinor |
| 68. | Vadal | 16. | Balasinor (Sate) |
| 69. | Vanthli | 17. | Bamnagam |
| 70. | Vervaval | 18. | Bhadran |
| 71. | Visavada | 19. | Bhalada |
| 72. | Visvadar | 20. | Bhalej |
| 73. | Zapodad | 21. | Bochasan |
| 74. | Derrana | 22. | Borsad |
| | District: Kheda | 23. | Cambay |
| 1. | Adas | 24. | Cambay (Sate) |
| 2. | Ajarpura | 25. | Chaklasi |
| 3. | Aklacha | 26. | Chhipadi |
| 4. | Alina | 27. | Chunel |
| 5. | Alindra | 28. | Dabhau |
| 6. | Anand | 29. | Dakor |
| 7. | Anara | 30. | Dakor (Sate) |
| 8. | Angadi | 31. | Debhari |
| 9. | Anklav | 32. | Dewa |
| 10. | Anklav (Sate) | 33. | Dharmaj |
| 11. | Antisar | 34. | Dhuvaran |

| <i>Sl.</i> | <i>Name of Exchange</i> | <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|------------|-------------------------|
| 35. | Golana | 58. | Motijher |
| 36. | Gudel | 59. | Nadiad |
| 37. | Haldarvas | 60. | Nadiad (Sate) |
| 38. | Janod | 61. | Naika |
| 39. | Jichka | 62. | Napa |
| 40. | Kanisha | 63. | Napad |
| 41. | Kanjari | 64. | Nan |
| 42. | Kapadwanj | 65. | Naranpura Lat |
| 43. | Kathana | 66. | Nes |
| 44. | Kathalal | 67. | Nirmali |
| 45. | Khandhli | 68. | Ode |
| 46. | Kheda | 69. | Pandava |
| 47. | Kinkhlod | 70. | Pansora |
| 48. | Lasundra | 71. | Petlad |
| 49. | Limbasi | 72. | Petlad (Sate) |
| 50. | Magonpur Lat | 73. | Pij |
| 51. | Mahisa | 74. | Kadhu |
| 52. | Mahudha | 75. | Ras |
| 53. | Matar | 76. | Sandesar |
| 54. | Mehlav | 77. | Sarsa |
| 55. | Mehmdabad | 78. | Sastapur |
| 56. | Mithapur (Kheda) | 79. | Sevalia |
| 57. | Mohlei | 80. | Sjitra |

| <i>Sl.</i> | <i>Name of Exchange</i> | <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|------------|-------------------------|
| 81. | Someshwar - Lat | 104. | Uadgam |
| 82. | Sunav | | District-Kutch |
| 83. | Sunderpura | 1. | Adhoi |
| 84. | Tarapur | 2. | Adipur |
| 85. | Thasra | 3. | Anjar |
| 86. | Torana | 4. | Balasar |
| 87. | Umeta | 5. | Bhachau |
| 88. | Umreth | 6. | Bharatpar |
| 89. | Undel | 7. | Bhidada |
| 90. | Uttarganda | 8. | Bhimasar (B) |
| 91. | V.V. Nagar | 9. | Bhimasar (C) |
| 92. | Vadad | 10. | Bhuj |
| 93. | Vadod | 11. | Bhujpur |
| 94. | Vadtal | 12. | Bitta |
| 95. | Vadthal | 13. | Chiraj Moti |
| 96. | Vanoda | 14. | Dahisara (Buj) |
| 97. | Vasad | 15. | Dargadi |
| 98. | Vaso | 16. | Dayapar |
| 99. | Vatadra | 17. | Deshalpar |
| 100. | Virpur (K) | 18. | Dudhai |
| 101. | Vyas Vasna | 19. | Dumra |
| 102. | Wanakbori (K) | 20. | Fatehgadh |
| 103. | Chitroda | 21. | Gadhsisa |

| <i>Sl.</i> | <i>Name of Exchange</i> | <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|------------|-------------------------|
| 22. | Gagodar | 45. | Lakadia |
| 23. | Gandhidham | 46. | Lakhaper |
| 24. | Gangapar | 47. | Lodai |
| 25. | Ghaduli | 48. | Luni |
| 26. | Goyla | 49. | Manpara |
| 27. | Gundala | 50. | Mankuva |
| 28. | Hajapar | 51. | Matamadh |
| 29. | Jakhau | 52. | Mota Asambia |
| 30. | K. Mandvi | 53. | Mothala |
| 31. | Kandagara | 54. | Mundra |
| 32. | Kandla | 55. | Mukhatrana |
| 33. | Kandla Ketz | 56. | Naliya |
| 34. | Kera | 57. | Naliya Sat |
| 35. | Khambhara | 58. | Netra |
| 36. | Kharagoga | 59. | Nirona |
| 37. | Khavda | 60. | Padampur |
| 38. | Khedoi | 61. | Pandhro (SHR) |
| 39. | Kotda (C) | 62. | Pandhro (KLTP) |
| 40. | Kotda (J) | 63. | Patri (K) |
| 41. | Kotda (R) | 64. | Rahpar |
| 42. | Kothara | 65. | Ramania |
| 43. | Kumka | 66. | Ratwal |
| 44. | Laiza | 67. | Ravapar |

| <i>Sl.</i> | <i>Name of Exchange</i> | <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|------------|-------------------------|
| 68. | Sabhrat | 2. | Ambaliyasan |
| 69. | Samkhiali | 3. | Ambaliyasan Sat |
| 70. | Sukhpar (B) | 4. | Amrapura |
| 71. | Sukhper (R) | 5. | Balisana |
| 72. | Sumrasar | 6. | Balol |
| 73. | Suthari | 7. | Balwa (Meh) |
| 74. | Suvai | 8. | Becharaji |
| 75. | Tappar | 9. | Bhadrada |
| 76. | Tera | 10. | Bhandu |
| 77. | Trambau | 11. | Bhilwan |
| 78. | Tuna | 12. | Bilia |
| 79. | Ukedi | 13. | Chada |
| 80. | Vadala | 14. | Chanasma |
| 81. | Vandhiya | 15. | Charada |
| 82. | Vanki | 16. | Chhatrai |
| 83. | Vayor | 17. | Dabhad |
| 84. | Vithon | 18. | Dabhoda (Meh) |
| 85. | Wada | 19. | Dangarwa |
| 86. | Chandroda | 20. | Dasaj |
| 87. | Varsamadhi | 21. | Delmal |
| 88. | Narayan Sarovar | 22. | Dharampur (Meh) |
| | District: Mehsana | 23. | Dhinoj |
| 1. | Aglod | 24. | Dudhaka |

| <i>Sl.</i> | <i>Name of Exchange</i> | <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|------------|-------------------------|
| 25. | Dudharampura | 48. | Karbatia |
| 26. | Gambhu | 49. | Khambhel |
| 27. | Gerita Kolavda | 50. | Kheralu |
| 28. | Gozaria | 51. | Kherwa |
| 29. | Harij | 52. | Khimiya |
| 30. | Jagudan | 53. | Kukanwada |
| 31. | Jamla (Meh) | 54. | Kuncher |
| 32. | Jangral | 55. | Ladol |
| 33. | Jantral | 56. | Langhanaj |
| 34. | Jaspur | 57. | Linch |
| 35. | Jhulasan | 58. | Lodra |
| 36. | Jotana | 59. | Mahudi |
| 37. | Jotana (Sate) | 60. | Mansa |
| 38. | Kada | 61. | Meda |
| 39. | Kadi | 62. | Meda Adraj |
| 40. | Kahoda | 63. | Mehsana |
| 41. | Kakoghi | 64. | Mehsana Sat |
| 42. | Kalol | 65. | Modhera |
| 43. | Kalol | 66. | Mujpur |
| 44. | Kalyanpura | 67. | Nana |
| 45. | Kamana | 68. | Nandasan |
| 46. | Kamliwala | 69. | Nardipur |
| 47. | Kansa | 70. | Pali |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 71. | Panchot |
| 72. | Patan |
| 73. | Patan Sat |
| 74. | Punasan |
| 75. | Ranuj |
| 76. | Ranuj (Sat) |
| 77. | Sametra |
| 78. | Sami |
| 79. | Santej |
| 80. | Sardarpur |
| 81. | Sariyad |
| 82. | Satlasna |
| 83. | Shankheshwar |
| 84. | Sidhpur |
| 85. | Sipor |
| 86. | Sudasana |
| 87. | Sundhia |
| 88. | Suraj |
| 89. | Thol |
| 90. | Trangwad |
| 91. | Tundav (Meh) |
| 92. | Urta |
| 93. | Unjha |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 94. | Unjha Sat |
| 95. | Upera |
| 96. | Vadavali |
| 97. | Vadnagar |
| 98. | Valam |
| 99. | Varsila |
| 100. | Vasai Dabhla |
| 101. | Vayad |
| 102. | Vijapur |
| 103. | Visnagar |
| 104. | Vithoda |
| | District: Panchmahal |
| 1. | Adadara |
| 2. | Bakur |
| 3. | Bhorwa |
| 4. | D'Baria |
| 5. | D'Baria (Sate) |
| 6. | Derol |
| 7. | Dhanpur |
| 8. | Diwada Colony |
| 9. | Dohad |
| 10. | Fatepura |
| 11. | Garbada |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 12. | Goghamba |
| 13. | Godhra |
| 14. | Godhra (Sate) |
| 15. | Gothib |
| 16. | Halol |
| 17. | Jantral |
| 18. | Jesawada |
| 19. | Jhalod |
| 20. | Kakanpur |
| 21. | Katwara |
| 22. | Kakharia |
| 23. | Khanpur |
| 24. | Kothamba |
| 25. | Limadia |
| 26. | Limdi |
| 27. | Limkheda |
| 28. | Lunawada |
| 29. | Malav |
| 30. | Malekpur |
| 31. | Malwan |
| 32. | Mehlol |
| 33. | Mora |
| 34. | Morwarena |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 35. | Muvada (R) |
| 36. | Nimanakhakharia |
| 37. | Pavagadh |
| 38. | Piplod |
| 39. | Rachharda |
| 40. | Rameshra |
| 41. | Ramptl's Muvada |
| 42. | Randhikpur |
| 43. | Rinchhwani |
| 44. | Sanjeli |
| 45. | Sansoli |
| 46. | Santrampur |
| 47. | Santroad |
| 48. | Shehera |
| 49. | Shivrajpur |
| 50. | Sukhsar |
| 51. | Timbaroad |
| 52. | Vardhari |
| 53. | Vejalpur |
| 54. | Jantral |
| | District: Rajkot |
| 1. | Aji Rajkot |
| 2. | Aji Rajkot (Sate) |

| <i>Sl.</i> | <i>Name of Exchange</i> | <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|------------|-------------------------|
| 3. | Andama | 26. | Jetpur |
| 4. | Atkot | 27. | Jetpur (Sate) |
| 5. | Bagthala | 28. | Kalana |
| 6. | Bhadla | 29. | Kamalapur |
| 7. | Bhaktinagar (RJ) | 30. | Kasturbadham |
| 8. | Bhayavadar | 31. | Khad Vanthli |
| 9. | Bhunava | 32. | Khirsara |
| 10. | Chachapar | 33. | Khajurda |
| 11. | Chitravad | 34. | Kolithad |
| 12. | Dahisara | 35. | Kolki |
| 13. | Derdi | 36. | Kotdasanganj |
| 14. | Devkigalol | 37. | KK Rajkot |
| 15. | Dhank | 38. | Kuwadawa |
| 16. | Dhoraji | 39. | Lajai |
| 17. | Dhoraji (Sate) | 40. | Lath |
| 18. | Gomta | 41. | Lodhika |
| 19. | Gondal | 42. | Lunsar |
| 20. | Gondal (Sate) | 43. | Mahika |
| 21. | Jamkandoma | 44. | Makansar |
| 22. | Jasdan | 45. | Maliya Miyana |
| 23. | JB Rajkot | 46. | Morvi |
| 24. | Jetalsar | 47. | Morvi (Sate) |
| 25. | Jetpar (M) | 48. | Mota Dadya |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 49. | Moti Marau |
| 50. | Movtya |
| 51. | Nagar Pipalia |
| 52. | Navdhaki |
| 53. | Paddhari |
| 54. | Paneli Moti |
| 55. | Patanvav |
| 56. | Pipaliraj |
| 57. | Rajkot E-10B |
| 58. | Rajkot RLU |
| 59. | Ramod |
| 60. | Ratanpar |
| 61. | Santhali |
| 62. | Sardhar |
| 63. | Saroadad |
| 64. | Santodad |
| 65. | Shivrajgadhi |
| 66. | Sindhavadar |
| 67. | Sultanpur |
| 68. | Supedi |
| 69. | Tankara |
| 70. | Tithava |
| 71. | Upleta |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 72. | Vadasada |
| 73. | Vajadi |
| 74. | Vasavad |
| 75. | Vavana |
| 76. | Vinchhiya |
| 77. | Vimagar |
| 78. | Virpur (RJ) |
| 79. | Vankaner (RJ) |
| 80. | Kerali |
| 81. | Kherda |
| 82. | Hirasara |
| 83. | Shapar |
| | District, Sabarkantha |
| 1. | Agiol |
| 2. | Akrund |
| 3. | Ambalia |
| 4. | Ambaliyara |
| 5. | Anior |
| 6. | Atarumba |
| 7. | Badoli |
| 8. | Bamna |
| 9. | Bayad |
| 10. | Bhadreshwar |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 11. | Bhiloda |
| 12. | Chandarni |
| 13. | Chithoda |
| 14. | Chitroda |
| 15. | Dadhaliya |
| 16. | Davad |
| 17. | Dehgamda |
| 18. | Demai |
| 19. | Deghattar |
| 20. | Dhansura |
| 21. | Finchod |
| 22. | Fudeda |
| 23. | Gabat |
| 24. | Gadhi |
| 25. | Gadkhan |
| 26. | Ghambhoi |
| 27. | Harsol |
| 28. | Himatnagar |
| 29. | Idar |
| 30. | Idar (Sat) |
| 31. | Illol |
| 32. | Jadar |
| 33. | Jamla (HMR) |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 34. | Kadiadara |
| 35. | Kadoli |
| 36. | Kasana |
| 37. | Kawa |
| 38. | Khed |
| 39. | Khedbrahma |
| 40. | Kheradi |
| 41. | Kheroj |
| 42. | Kherol |
| 43. | Kodiyawada |
| 44. | Lambadia |
| 45. | Laxmanpurakampa |
| 46. | Laxmipura |
| 47. | Limbhoi |
| 48. | Malpur |
| 49. | Matoda |
| 50. | Meghraj |
| 51. | Modasa |
| 52. | Moti Isrol |
| 53. | Mudeti |
| 54. | Munai |
| 55. | Navangar |
| 56. | Pateldhunia |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 57. | Poshina |
| 58. | Prantij |
| 59. | Punsan |
| 60. | Pural |
| 61. | Raigarh |
| 62. | Ramgadh |
| 63. | Rampir Kampa |
| 64. | Rampura Kampa |
| 65. | Ranasan |
| 66. | Rupal |
| 67. | Sagpur |
| 68. | Salal |
| 69. | Sardoi |
| 70. | Sathamba |
| 71. | Satnagar |
| 72. | Shamlaji |
| 73. | Shinol |
| 74. | Shirajpurkampa |
| 75. | Takatuka |
| 76. | Takhatcadh |
| 77. | Talod |
| 78. | Tarakwada |
| 79. | Tintoi |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 80. | Umedgadh |
| 81. | Unchidhanal |
| 82. | Vadagam |
| 83. | Vadali |
| 84. | Vijaynagar |
| 85. | Vishnupurkampa |
| | District: Surat |
| 1. | Anaval |
| 2. | Anumala |
| 3. | Areth |
| 4. | Bajipura |
| 5. | Bardoli |
| 6. | Bardoli (Sate) |
| 7. | Bhatha |
| 8. | Bodhan |
| 9. | Buhan |
| 10. | Dolka |
| 11. | Dolvan |
| 12. | Dumas |
| 13. | Fort Songadh |
| 14. | Gangadhara |
| 15. | Godawadi |
| 16. | Kadod |

| <i>Sl.</i> | <i>Name of Exchange</i> | <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|------------|--------------------------|
| 17. | Kadodara | 40. | Shivant |
| 18. | Kamrej | 41. | Surat (Sate) |
| 19. | Karchela | 42. | Surat 63 Level |
| 20. | Katargam | 43. | Surat MKTE RLU |
| 21. | Katargam (Sate) | 44. | Surat NEC |
| 22. | Kathor | 45. | Surat Unit-I |
| 23. | Kawas | 46. | Surat Unit-II |
| 24. | Kim | 47. | Surat Unit-III |
| 25. | Kosamba | 48. | Tadkeshwar |
| 26. | M.M. Mangrol | 49. | Udhna |
| 27. | Madhi | 50. | Udhna (Sate) |
| 28. | Mahuwa | 51. | Ukai |
| 29. | Majura (RLU) | 52. | Umarpada |
| 30. | Mandvt | 53. | Valod |
| 31. | Olpad | 54. | Vankal |
| 32. | Palsana | 55. | Varad |
| 33. | Pandesara | 56. | Vyara |
| 34. | Rander (Sate) | 57. | Wankaner |
| 35. | Rander (SR) | 58. | Zankhavav |
| 36. | Schtn | 59. | Balkat |
| 37. | Sarbhan (SR) | 60. | Limbada |
| 38. | Sayan | | District: Surenderanagar |
| 39. | Shampura | 1. | Bajana |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 2 | Bamanbore |
| 3 | Bhalgamda |
| 4 | Charadwa |
| 5 | Charadwa |
| 5 | Chotila |
| 6 | Chuda |
| 8 | Dasada |
| 9 | Dhandhalpur |
| 10 | Dholi |
| 11 | Dhrangadhra |
| 12 | Dhrancadhra (S) |
| 13 | Dhrumathi |
| 14 | Dudapur |
| 15 | Halvad |
| 16 | Junadevalia |
| 17 | Kankavati |
| 18 | Kharaghoda |
| 19 | Khodh |
| 20 | Kholadiad |
| 21 | Kondh |
| 22 | Lakhtar |
| 23 | Limbadi |
| 24 | Limbadi Sat |

| <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|
| 25 | Maradiangar |
| 26 | Mathak |
| 27 | Mayumagar |
| 28 | Mota Ankevalia |
| 29 | Muli |
| 30 | Nane Ankevadia |
| 31 | Nirmaknagar |
| 32 | Panisama |
| 33 | Patri |
| 34 | Porda |
| 35 | Rajsitapur |
| 36 | Ranagadh |
| 37 | Sara |
| 38 | Sarla |
| 39 | Sayla |
| 40 | Shedla |
| 41 | Shiyaj |
| 42 | Soldi |
| 43 | Sudamda |
| 44 | Sundari |
| 45 | Surendranagar |
| 46 | Surendranagar (S) |
| 47 | Thangadh |

| <i>Sl.</i> | <i>Name of Exchange</i> | <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|------------|-------------------------|
| 48. | Tikar (Ran) | 19. | Jimbhughoda (BRD) |
| 49. | Vagadia | 20. | Jarod |
| 50. | Zinzuwada | 21. | Kadipani |
| 51. | Naraanke | 22. | Kadwal |
| | District: Vadodara | 23. | Karkhadi |
| 1. | Alkapuri | 24. | Karwan |
| 2. | Alkapuri E 10B | 25. | Kawant |
| 3. | Bhatpur | 26. | Kelanpur |
| 4. | Bodeli | 27. | Kusindra |
| 5. | Chandod | 28. | Kothi |
| 6. | Chhatrali | 29. | Koyali (BRD) |
| 7. | Chhotaudepur | 30. | Koyali Sat |
| 8. | Choranda | 31. | Makarpura (BRD) |
| 9. | City Exch (BRD) | 32. | Mabar Road |
| 10. | City X-Bar (BRD) | 33. | Miyagam |
| 11. | Dabaka | 34. | Mobha Road |
| 12. | Dabhoi | 35. | Mandesari |
| 13. | Degar | 36. | Naswadi |
| 14. | Dormar | 37. | Padra |
| 15. | Dungarwat | 38. | Parvad |
| 16. | Fatehganj (BRD) | 39. | Pavijetpur |
| 17. | Gadhboriad | 40. | Por |
| 18. | Handod | 41. | Puniad |

| <i>Sl.</i> | <i>Name of Exchange</i> | <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-------------------------|------------|-------------------------|
| 42. | Rangpur | 6. | Bansda |
| 43. | Rania | 7. | Bhatbanuar |
| 44. | Rarod | 8. | Bhidad |
| 45. | Sadhali | 9. | Bilimora Sat |
| 46. | Samlaya | 10. | Bilmora |
| 47. | Sandasal | 11. | Chikhli |
| 48. | Sankheda (BRD) | 12. | Degam |
| 49. | Savli | 13. | Dharampur (Val) |
| 50. | Sinor | 14. | Dholai |
| 51. | Sokhada | 15. | Dungri |
| 52. | Tabkhala | 16. | Fansa |
| 53. | Thuwavi | 17. | Gandevi |
| 54. | Tilakwada | 18. | Gundlav |
| 55. | Vadv | 19. | Gurukulsupa |
| 57. | Vijpur | 20. | Khadsupa |
| 58. | Waghodia | 21. | Kharel |
| 59. | Zoz | 22. | Khergam |
| | District; Valsad | 23. | Killapardi |
| 1. | Aat | 24. | Maroli (B) |
| 2. | Abrama | 25. | Maroli (S) |
| 3. | Achari | 26. | Matwad |
| 4. | Amalsad | 27. | Nargol |
| 5. | Atul | 28. | Navsari (JT) |

| <i>Sl.</i> | <i>Name of Exchange</i> | <i>Sl.</i> | <i>Name of Exchange</i> |
|------------|-----------------------------|------------|-------------------------|
| 29. | Navsari (M) | 3. | Daman Sat |
| 30. | Navsari (Sate) | 4. | Div |
| 31. | Nogama | 5. | Khanvel |
| 32. | Onjal | 6. | Naroli |
| 33. | Paria | 7. | Silvasa |
| 34. | Rankuva | 8. | Silvasa Sat |
| 35. | Ranvel | 9. | Vanakbara |
| 36. | Rumla | | District: Dangs |
| 37. | Sanjan | 1. | Ahwa |
| 38. | Satem | 2. | Saputara |
| 39. | Tighra | 3. | Vaghai |
| 40. | Udvada | | |
| 41. | Ugat | | |
| 42. | Umbergaon | | |
| 43. | Unai | | |
| 44. | Valsad | | |
| 45. | Valsad (Sate) | | |
| 46. | Vapi | | |
| 47. | Vesma | | |
| 48. | Waghchipsa Mota | | |
| | District: Union Territories | | |
| 1. | Dadra | | |
| 2. | Daman | | |

A.I.R. Station in Madhya Pradesh

5842. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to set up new Akashvani stations in Madhya Pradesh during 1993-94;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) and (b). Yes, Sir. A local radio station at Guna has already been commissioned into service with effect from 10.4.1993. Another local radio station at Sagar is envisaged to be

commissioned during 1993-94.

(c) Does not arise.

[English]

Maintenance of Telephones in Govt. Offices

5843. SHRI MADAN LAL KHURANA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the general upkeep and maintenance of Telephones in the Govt. Offices is far from satisfactory and telephones remain out of order for long or are attended too late;

(b) If so, the steps taken to improve the situation;

(c) whether there is any proposal to replace the existing dialling telephone apparatus with digital ones; and

(d) if not, the reasons thereof.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) No, Sir.

(b) Does not arise.

(c) The existing dial type telephone instruments which cause problems are being replaced by electronic instruments (push button type) progressively.

(d) Does not arise.

Construction of Yatri Niwas, Hotels in Karnataka

5844. SHRI G. MADEGOWDA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to provide financial assistance for construction of yatri niwas and hotels at Shravanabelagola, Belur and Halebid in Karnataka;

(b) if so, the amount of assistance released during 1992-93 and

(c) the amount proposed to be provided during 1993-94?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). The Central Department of Tourism does not extend financial assistance to States for construction of hotels.

The Central Department has received only one proposal during 1992-93 for a Yatri Niwas at Shravanabelagola which has been sanctioned for Rs. 39.94 lakhs. Of this amount, Rs. 20.00 lakhs has been released to the State Government.

(c) Further amount for the Yatri Niwas will be released on the basis of progress made during 1993-94.

Rates of Feature Films for Telecast

5845. SHRI AMAR ROY PRADHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the rate of payment fixed by the Doordarshan for telecast of feature films;

(b) whether majority of films are telecast twice or thrice within a period of five years;

(c) if so, the reasons therefor; and

(d) the steps the Government propose to take to check?

THE MINISTER OF STATE OF THE

MINISTRY OF INFORMATION AND
BROADCASTING (SHRI K. P. SINGH DEO):

(a) The details of the rate structure for telecast
of feature films of different categories on the
national network are given in the enclosed

statement.

(b) No, Sir.

(c) and (d). Do not arise.

STATEMENT

Rate Structure of Royalty for Telecast on Feature Films on the National Network

| | | | |
|-------|---|----|---|
| 1. | Hindi/Regional (Colour) | A | Rs. 6,50,000/- |
| | | B+ | Rs. 5,00,000/- |
| | | B | Rs. 3,50,000/- |
| (i) | If the film is in B & W 25% less | | |
| (ii) | First repeat - 70% of the grade | | |
| (iii) | Second & subsequent repeats - 50% of the Grade | | |
| 2. | Hindi (Old Classic) | A | Rs. 4,87,500/- (Less of 25% of Rs. 6.5. lakhs) |
| | | B | Rs. 2,62,500/- (Less of 25% of 3.5. lakhs) |
| | (Black & White repeat telecast in Old Classics Category is 25% less than the above rates) | | |
| 3. | English feature films (colour) | A | Rs. 2,50,000/- |
| | | B+ | Rs. 2,00,000/- |
| | | B | Rs. 1,50,000/- |

(If the film is in B & W 25% will be less than the above said rates)

| | | | |
|----|--|---------------------------|--|
| 4. | Late Night Movies: Hindi/Regional f/fs (colour) | A-I (B&W) - | Rs. 3,50,000/- |
| | English feature films (colour) (colour) | A-I (B&W) - | Rs. 2,62,500/- Rs. 1,75,000/- Rs. 1,31,250/- |
| 5. | Premiere telecast of Hindi/Regional Reature films: | | Rs. 8,00,000/- |
| 6. | Children's Film | | |
| | Category | Upto 90 minutes and above | Upto 60 minutes |
| | A | Rs. 4,00,000/- | Rs. 2, 65,000/- |
| | B | Rs. 3,00,000/- | Rs. 2,00,000/- |

[Translation]

Overrun by Vayudoot at Kolhapur Airport**Visit of Belgium Delegation**

5846. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a Belgium delegation had visited India recently to discuss the transmission of radio and television programmes; and

(b) if so, the details of the agreement signed between the two countries?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) No, Sir.

(b) Does not arise.

Tourist Inflow to Uttar Pradesh

5847. SHRI BRIJ BHUSHAN SHARAN SINGH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of tourists visited various places in Uttar Pradesh during 1991-92;

(b) whether the above number was less as compared to that of 1990-91; and

(c) if so, the reasons therefore?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Based on the statistics available from the State Government, the total number of tourists who visited Uttar Pradesh during 1991-92 is estimated to be about 19.18 lakhs.

(b) No, Sir.

(c) Does not arise.

5848. SHRI UDAYSINGRAO GAIKWAD: Will the Minister CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there has been an incident of over-run the Vayudoot aircraft on the Kolhapur airport in the recent past;

(b) if so, the reasons therefor;

(c) whether any passenger suffered from the injury, and

(d) the precautionary measures taken by the airport authorities in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) The incident is under investigation.

(c) No injury has been reported.

(d) Corrective or precautionary measures required, if any, would depend upon the findings of the investigation.

Vayudoot Links to Maharashtra

5849. SHRI DATTA MEGHE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of places in Maharashtra which are connected by Vayudoot services;

(b) whether there is any proposal to increase their number, and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Vayudoot is at present operating to Bombay,

Kolhapur and Pune in the State of Maharashtra. and

(b) No, Sir.

(d) if so, the district-wise and category-wise details thereof?

(c) Does not arise.

Post Offices in Kerala

5850. SHRI J. ANJALOSE: Will the Minister of COMMUNICATIONS be pleased to state:

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) The district-wise and category-wise number of new post office actually opened in Kerala during 1992-93 is given in Annex I.

(a) the number of new post offices actually opened in Kerala during 1992-93, district-wise and category-wise;

(b) No new speed post centre has been opened during 1992-93.

(c) Yes, Sir.

(b) the number of places where speed post service has been introduced during the year;

(d) It is proposed to open 3 departmental sub post offices and 20 extra departmental branch post offices in Kerala Circle during 1993-94. The places of the proposed post offices have not yet

(c) whether the Government propose to open more post offices in the State during 1993-94;

been identified.

STATEMENT

District-wise and category-wise details of post offices opened in Kerala during 1992-93.

| <i>S.No.</i> | <i>Name of Departmental Sub Post Office</i> | <i>District</i> |
|--------------|--|-----------------|
| 1. | Ariyallur | Malappuram |
| 2. | Kallur | Trichur |
| 3. | Kudallur | Palghat |
| 4. | Mangamkuzhy | Alleppy |
| 5. | Pudupadi | Calicut |
| 6. | Puthenpeedika | Trichur |
| 7. | Vennala | Emakulam |
| <i>S.No.</i> | <i>Name of Extra Departmental Branch Post Office</i> | <i>District</i> |
| 1. | Akkal | Quilon |
| 2. | Ariyappady | Kasaragod |

| <i>S.No.</i> | <i>Name of Extra Departmental Branch Post Office</i> | <i>District</i> |
|--------------|--|-----------------|
| 3. | Cherambathukavu | Palghat |
| 4. | Kaitachira | Palghat |
| 5. | Karingad | Calicut |
| 6. | Koottar-Udumbanchola | Idukky |
| 7. | Mediri | Kottayam |
| 8. | Mulakulathukavu | Trivandrum |
| 9. | Mullerikudy | Idukky |
| 10. | Padam | Pathanamthitta |
| 11. | Poonamkayam | Calicut |
| 12. | Puthady | Idukky |
| 13. | Rajamudy | Idukky |
| 14. | Sambagar | Pathanamthitta |
| 15. | Vayannur | Cannanore |

**T.V. Transmitter at Jashpur Nagar,
Raigarh Distt. M.P.**

5851. KUMARI PUSHPADEVISINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have a proposal to set up a T.V. transmitter at Jashpur Nagar in Raigarh district of Madhya Pradesh;

(b) if so, the details thereof;

(c) whether the Government also propose to shift the T.V. transmitter to a higher altitude from existing location of Raigarh; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) No, Sir.

(b) Does not arise.

(c) and (d). A scheme for shifting the transmitting antenna of the low power TV transmitter at Raigarh from the existing height of 30M to 100M height on FM tower of AIR located on the same site, is under implementation.

**Telecast/Broadcast in Tribal Languages
Programmes**

5852. SHRI PIUS TIRKEY: Will the Minister INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to broadcast regular news services in tribal languages from Shillong, Dibrugarh, Kursiong, Siliguri and Ranchi stations of All India Radio;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (c). All India Radio is already broadcasting regional news bulletins in tribal languages as detailed below:

| <i>Station</i> | <i>Languages/Dialect</i> |
|----------------|--|
| AIR, Dibrugarh | Tangsa, Nocte, Khampti, Mij Mishimi, Tagin, Wangchuidu, Adi, Nichi, Apatani. |
| AIR, Shillong | Mizo, Garo, Jaintia, Khasi. |

There is no communication imperative to broadcast news bulletins in tribal languages from AIR Stations at Kurseong and Ranchi. AIR Siliguri is only a relay station.

[*Translation*]

T.V. Kendra At Hasaribagh, Bihar

5853. SHRI BHUBANESHWAR PRASAD MEHTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the T.V. Kendra at the Hazaribagh district headquarter of Bihar was proposed to be commissioned by March, 1993;

(b) whether about 95 per cent of the work for commissioning the T.V. Kendra has been completed;

(c) whether the Government propose to

Commission the said T.V. Kendra after completing all the remaining work; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) Yes, Sir.

(b) Installation work for establishment of the low power TV transmitter at Hazaribagh is at the final stage of completion.

(c) and (d). The completion of work is dependent on the supply of transmitting antenna for the transmitter. As per present indication, the transmitter is expected to be ready for commissioning by June, 1993.

[*English*]

SC/ST Pilots in AI and IA

5854. SHRI KODIKUNNIL SURESH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the total number of SC/ST pilots working in the Air India, and the Indian Airlines, at present;

(b) the total number of SC/ST pilots undergoing training, at present;

(c) whether the Government have taken any steps for the employment of more SC/ST pilots; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Total number of SC/ST Pilots working in Air India and Indian Airlines, at present, is as under.

| <i>Air India</i> | <i>Indian Airlines</i> |
|------------------|------------------------|
| SC Pilots - 12 | SC Pilots - 18 |
| ST Pilots - Nil | ST Pilots - 4 |

(b) Total number of SC/ST Pilots undergoing training is as under:

| <i>Air India</i> | <i>Indian Airlines</i> |
|------------------|------------------------|
| SC Pilot - Nil | SC Pilots - 6 |
| ST Pilot - 1 | ST Pilots - 1 |

(c) and (d). Special drives are undertaken by Air India and Indian Airlines for recruitment of candidates belonging to Scheduled Castes and Scheduled Tribes. In addition, instructions have been issued to Indira Gandhi Rashtriya Uran Akademy that at least five persons belonging to such categories should be given flying/pilot training free of cost at the Academy.

[*Translation*]

Capital Investment in Food Processing Industries

5855. SHRI NAWAL KISHORE RAI:
SHRI NITISH KUMAR:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether attention of the Government has been drawn to the news item appeared in the 'Observer' dated March 15, 1993 regarding investment in food processing industry;

(b) if so, the reaction of the Government thereto;

(c) the percentage of the capital invested in this sector out of the total industrial investment, during Eighth Plan period;

(d) the capital investment made in this sector

during 1991-92 and 1992-93 alongwith the percentage of this investment out of the total industrial investment in the country; and

(e) the estimated number of labourers engaged in these industries during this period, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (e). Yes, Sir. The number of IEMs filled till 28.2.1993 was 8484 involving an investment of Rs.2,01,848 crores and a total employment potential of about 29,15,454 persons. Out of these IEMs for the Food Processing Sector is 1993 involving a total investment of about Rs.25,343 crores and an employment potential of 3,94,118 persons.

[*English*]

Supply of Coal to Power Stations

5856. SHRI CHANDRESH PATEL: Will the Minister of POWER be pleased to state:

(a) whether some power stations in Surashtra region and Gujarat are suffering from acute shortage of coal supply for the last two years;

(b) if so, the details of demand and supply of each power stations and the reasons for short supply; and

(c) the concrete steps taken by the Union Government to supply coal to the power stations?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYANAI DU): (a) and (b). The position of coal supply to Thermal Power Stations in Saurashtra region and Gujarat for the last two years of 1991-92 and 1992-93 is given in the statement annexed.

During 1992-93, coal based power stations at Sikka, Ukai, Wanakbori, Gandhinagar and

1905 *Written Answers*

CHAITRA 29, 1915 (SAKA)

Written Answers **1906**

Ahmedabad Electric Co. including Sabarmati have generated 18.062 BUs against the target of 17.650 BUs during the year 1992-93 and have also increased their coal stocks from an overage 3 days to 9 days.

(c) The coal supply position in respect of all the power stations in the country, including Gujarat's is constantly reviewed at high level meetings held periodically and remedial action taken, whenever required.

STATEMENT

Statement showing the SLC Linkage, receipts, Consumption & closing stocks (Days) of coal at Thermal Power stations in Saurashtra & Gujarat Regions during the years 1991-92 & 92-93

Figs. in '000' tonnes)

| Sl.No. | Name of TPS | 1991-92 | | | | | 1992-93 | | | | |
|--------|-------------|---------|----------|------|-------------|---------|---------|----------|------|-------------|----------|
| | | Linkage | Receipts | %age | Consumption | Stocks | Linkage | Receipts | %age | Consumption | Stocks |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| 1. | Ahmedabad | 1950 | 1457 | 75% | 1417 | 52 (9) | 1920 | 1226 | 64% | 1234 | 42 (8) |
| 2. | Gandhinagar | 2400 | 1649 | 69% | 1686 | 4 (1) | 2820 | 2326 | 82% | 2356 | 20 (2) |
| 3. | Sikka | 585 | 368 | 63% | 361 | 4 (2) | 630 | 392 | 62% | 386 | 6 (3) |
| 4. | Ukai | 3720 | 2597 | 70% | 2682 | 57 (5) | 3750 | 3057 | 82% | 4287 | 244 (15) |
| 5. | Wanakbori | 5858 | 3646 | 62% | 3754 | 24 (1) | 5625 | 4522 | 80% | 4287 | 244 (15) |
| Total | | 14505 | 9717 | 67% | 9980 | 141 (3) | 14745 | 11523 | 78% | 11285 | 385 (5) |

**Foreign Assistance for Promotion of
Tourism in Gujarat**

5857. SHRI CHHITUBHAI GAMIT: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to develop tourism in some areas of Gujarat with the foreign assistance; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No, Sir.

(b) Does not arise.

[*Translation*]

Licences for Fax Pay-Phones

5858. SHRI LAL BABU RAI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have issued licences to the several manufacturers of Fax Cordless telephone and Pay-phone who have not started their production so far;

(b) if so, the names of these manufacturers and the instruments for which the licence have been given, with reasons thereof;

(c) whether any action has been taken against them; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) No, Sir. All manufacturers to whom Industrial licences were issued for Fax, Cordless telephones & payphones have started production.

(b) to (d). Does not arise.

[*English*]

De-Silting of Reservoirs in Kerala

5859. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the storage capacity of reservoirs in Kerala is reducing due to the presence of silt;

(b) whether the Government of Kerala has sought any financial and technical assistance for de-silting of these reservoirs;

(c) if so, the details thereof; and

(d) the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Silting of reservoir is a natural phenomenon. Provisions are made in the reservoirs for accommodating the silt.

(b) No, Sir.

(c) and (d). Do not arise.

**Financing of Deep Sea Fishing Units by
SCICI**

5860. SHRI G. GANGA REDDY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of deep sea fishing units financed by the erstwhile Shipping Development Fund Committee (SDFC) and Shipping Credit and Investment Company Limited (SCICI);

(b) the number of them are financial defaulters;

(c) whether the Union Government have

extended the schemes for rehabilitation of deep sea fishing industry to the units financed by SDFC and SCICI;

(d) if so, the details thereof; and

(e) if not, the reasons therefore?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRITARUGOGOI): (a) 85 and 11 deep sea fishing units were financed by erstwhile Shipping Development Fund Committee (SDFC) and Shipping Credit and Investment Company Ltd (SCICI) respectively.

(b) Out of the 85 units financed by erstwhile shipping Development Fund Committee (SDFC) 73 are defaulters. Out of the 11 units financed by Shipping Credit and Investment Company Ltd. (SCICI) 6 are defaulters.

(c) to (e). Due to the various problems such as low Shrim Catch, increase in price of fuel oil, fall in price of Shrimp in international market, crew agitation etc., the Shipping Development Fund Committee assisted fishing companies represented to the Government for providing rehabilitation package for revival of sick units. After due consultation with the fishing industry was announced in April, 1991 which was further liberalised approved under this scheme. No rehabilitation of 42 companies have been approved under this scheme. No rehabilitation package has been extended to the fishing units financed by the Shipping Credit and investment Company of India Ltd.

Repairing of Telephones in Delhi

5861. SHRI B.L. SHARMA PREM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of pushbutton telephones lying pending for repair in Delhi;

(b) whether the Government propose to get them repaired or declared unsevicable; and

(c) if so, the details thereof,

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) the no. of pushbutton telephones lying pending for repairs in MTNL Delhi is 65894.

(b) and (c). the telephones are being repaired. The faulty push button telephones were earlier being repaired through the authorised companies. Recently, arrangements have been made to repair them locally in in-house repair shops.

[*Translation*]

Suggestion and Complaint in C.W.C.

5862. SHRI ANAND RATNA MAURYA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the purpose for keeping the suggestion and complaint box at the headquarter of Central Water Commission; and

(b) the number of suggestions received during each month of 1992 and the number of suggestions on which no action was taken and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) A suggestion box has been kept at the Head Quarter of Central Water Commission to receive suggestions on technical matters.

(b) No suggestions were received during the year 1992.

[*English*]

Cold Chain Scheme, Kerala

5863. PROF. K.V. THOMAS: Will the Minister of FOOD PROCESSING

INDUSTRIES be pleased to state:

(a) the assistance provided by the Union Government for starting Cold Chain Scheme in Kerala for 1991-92;

(b) whether the Union Government have provided this assistance to Kerala for 1992-93;

(c) if so, the fund released to this State; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) Rs. 49.50 lakhs.

(b) Yes, Sir.

(c) Rs. 75.00 lakhs

(d) Does not arise.

[English]

Thermal Facilities at Airports

5864. SHRIMATI D. K. BHANDARI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the International Airports Authority of India has provided terminal facilities in addition to existing ones at certain airports to handle additional flights;

(b) if so, the names of these airports;

(c) the amount spent at each airport; and

(d) the number of additional flights likely to be handled at these airports?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). A new domestic terminal building at Bombay airport was commissioned in April,

1992 in addition to the existing terminal. Remodelling of existing domestic terminals has also been completed at Delhi and Calcutta.

(c) The expenditure incurred on remodelling of the terminal buildings at Delhi and Calcutta is about Rs. 84 lakhs and Rs. 25 lakhs respectively and the investment made on the new terminal building at Bombay is about Rs. 26.6 crores.

(d) The new domestic terminal building commissioned at Bombay has a peak hour handling capacity of 28,000 passengers. It is difficult to estimate precisely the number of additional flights that can be handled as it also depends upon the type of aircraft and the hour of operation.

Airport at Hubli

5865. SHRI D. K. NAIKAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government are aware that airport at Hubli has been constructed by the State Government on the instructions of the Union Government;

(b) if so, the time by which the flights are likely to be operated therefrom;

(c) whether the Union Government propose to give assistance to the state for further development of the airport; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Hubli airport had been constructed by the State Government with the permission of the central Government.

(b) Due to commercial & operational reasons Vayudoot, at present, is unable to recommence its services to Hubli.

(c) and (d). There is, at present, no such proposal.

**Vayudoot Service from Bombay to
Nanded**

5866. SHRIMATI SURYAKANTA PATIL:
Will the Minister of CIVIL AVIATION AND
TOURISM be pleased to state:

(a) whether the Vayudoot service from
Bombay to Nanded has been withdrawn;

(b) if so, the reasons thereof;

(c) whether there is any proposal to re-
introduce the service;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND
TOURISM (SHRI GHULAMNABIAZAD): (a) to
(e). Due to shortage of aircraft, services to
Nanded have been withdrawn. Reintroduction of
services to Nanded will depend on the
availability of aircraft.

[*Translation*]

Rural Electrification

5867. SHRI SURYA NARAIN YADAV: Will
the Minister of POWER be pleased to state:

(a) the district-wise number of villages
electrified and of electrified in Bihar, Madhya
Pradesh and West Bengal so far, separately,

(b) the time by which the electrification is
likely to be completed in the remaining villages
of Bihar; and

(c) the target fixed for 1992-93 and the
achievement made in this regard?

THE MINISTER OF STATE IN THE
MINISTRY OF POWER (SHRI P.V.
RANGAYYA NAIDU): (a) The district-wise
number of electrified and unelectrified villages
as on 31.3.1992 in Bihar, Madhya Pradesh and
West Bengal is given in Annexure-I, II, III
respectively.

(b) The remaining villages in Bihar will be
electrified during the 8th and subsequent Five
Year Plans based on availability of funds and
other resources.

(c) Target and achievement in respect of
village electrification during the year 1992-93
(upto the end of Feb., 1993) in respect of the
States of Bihar, Madhya Pradesh and West
Bengal are as under:

| S.No. | Name of the State | Target for village electrification during 1992-93 | Achievement upto Feb., 1993 |
|-------|-------------------|---|--------------------------------|
| 1. | Bihar | 365 | 142 |
| 2. | Madhya Pradesh | 650 | 389 |
| 3. | West Bengal | 430 | 387 |

STATEMENT - I

District-wise villages electrified and not electrified in Bihar as on 31.3.1992 (Prov.)

| Sl.No. | District | Villages electrified | Villages not electrified |
|--------|----------|-------------------------|-----------------------------|
| 1. | 2. | 3. | 4. |
| 1. | Patna | 1392 | 0 |
| 2. | Nalanda | 1040 | 0 |

| <i>Sl.No.</i> | <i>District</i> | <i>Villages electrified</i> | <i>Villages not electrified</i> |
|---------------|-----------------|-----------------------------|---------------------------------|
| 6. | Gaya | 2821 | 0 |
| 4. | Jahanabad | 190 | 680 |
| 5. | Nawadha | 1014 | 0 |
| 6. | Aurangabad | 1683 | 66 |
| 7. | Bhojpur] | 1461 | 338 |
| 8. | Buxar] | | |
| 9. | Rohtas] | 2438 | 565 |
| 10. | Bhabhuna] | | |
| 11. | Ranchi | 1397 | 640 |
| 12. | Lohardaga | 311 | 43 |
| 13. | Palamau] | 1557 | 1709 |
| 14. | Garhwa] | | |
| 15. | Hazaribagh] | 1628 | 1686 |
| 16. | Chatra] | | |
| 17. | Giridih | 1288 | 1567 |
| 18. | E.Singhbhum] | 2389 | 1976 |
| 19. | W.Singhbhum] | | |
| 20. | Dhanbad] | 868 | 496 |
| 21. | Bokaro] | | |
| 22. | Gumla | 620 | 772 |
| 23. | Bhagalpur] | 1869 | 655 |
| 24. | Banka] | | |
| 25. | Munger] | 1748 | 649 |
| 26. | Jamui] | | |
| 27. | Deoghar | 1286 | 1037 |
| 28. | Dumka | 1263 | 2444 |
| 29. | Godda | 700 | 875 |

| <i>Sl.No.</i> | <i>District</i> | <i>Villages electrified</i> | <i>Villages not electrified</i> |
|---------------|-----------------|-----------------------------|---------------------------------|
| 30 | Sahebganj | 986 | 1421 |
| 31. | Muzaffarpur | 1381 | 348 |
| 32. | Sitamarhi | 810 | 177 |
| 33. | Vaishali | 1267 | 132 |
| 34. | East Champaran | 1037 | 246 |
| 35. | West Champaran | 946 | 417 |
| 36. | Saran | 1353 | 217 |
| 37. | Siwan | 1006 | 431 |
| 38. | Gopalganj | 993 | 393 |
| 39. | Darbhanga | 1037 | 21 |
| 40. | Madhubani | 1047 | 0 |
| 41. | Samstipur | 1164 | 0 |
| 42. | Begusarai | 835 | 0 |
| 43. | Saharsa] | 811 | 143 |
| 44. | Supaul] | | |
| 45. | Madhepura | 377 | 0 |
| 46. | Purnea] | 1446 | 1051 |
| 47. | Kishanganj] | | |
| 48. | Araria] | | |
| 49. | Kathiar | 739 | 493 |
| 50. | Khagaria | 285 | 0 |
| | 87* | | |
| Total | | 46573 | 21688 |

* 87 villages electrified upto March, 1988 under State Plan the district-wise break-up not available.

Note: The balance inhabited villages yet to be electrified are provisional, as census figures for electrified inhabited villages are being reconciled.

STATEMENT - II*District-wise Villages Electrified and not Electrified in Madhya Pradesh as on 31.3.1992.*

| <i>Sl.No. District</i> | <i>Villages electrified</i> | <i>Villages not electrified</i> |
|------------------------|-----------------------------|---------------------------------|
| 1. Indore | 639 | |
| 2. Ujjain | 1098 | 1 |
| 3. Mandsaur | 1575 | 5 |
| 4. Chhindwara | 1894 | 19 |
| 5. Bhind | 891 | |
| 6. Bhopal | 544 | |
| 7. Gwalior | 751 | 36 |
| 8. Dewas | 1032 | 36 |
| 9. Sehore | 1009 | 3 |
| 10. Khandwa | 1091 | 0 |
| 11. Shajapur | 1065 | |
| 12. Shivpuri | 1280 | 20 |
| 13. Narsinghpur | 998 | 31 |
| 14. Datia | 398 | 2 |
| 15. Sidhi | 1790 | 31 |
| 16. Tikamgarh | 880 | |
| 17. Morena | 1248 | 45 |
| 18. Ratlam | 1044 | 6 |
| 19. Chattarpur | 1074 | |
| 20. Hoshangabad | 1247 | 176 |
| 21. Khargone | 1681 | 155 |

| <i>Sl.No. District</i> | <i>Villages electrified</i> | <i>Villages not electrified</i> |
|------------------------|-----------------------------|---------------------------------|
| 22. Guna | 1978 | 65 |
| 23. Dhar | 1478 | 12 |
| 24. Durg | 1664 | 160 |
| 25. Sagar | 1647 | 221 |
| 26. Betul | 1308 | 18 |
| 27. Seoni | 1425 | 181 |
| 28. Balaghat | 1134 | 143 |
| 29. Damoh | 1011 | 182 |
| 30. Rajgarh | 1533 | 133 |
| 31. Bilaspur | 3112 | 416 |
| 32. Raipur | 3416 | 437 |
| 33. Rajnandgaon | 2011 | 275 |
| 34. Satna | 1527 | 237 |
| 35. Jhubua | 1216 | 107 |
| 36. Jabalpur | 1960 | 314 |
| 37. Surguja | 2015 | 399 |
| 38. Raisen | 1248 | 177 |
| 39. Vidisha | 1299 | 220 |
| 40. Panna | 932 | 15 |
| 41. Mangla | 1831 | 271 |
| 42. Raigarh | 1875 | 320 |
| 43. Rewa | 1857 | 473 |
| 44. Shadol | 1647 | 321 |
| 45. Bastar | 2510 | 976 |
| Total | 64863 | 6489 |

STATEMENT - III

*District-wise villages electrified and not electrified in West Bengal as on 31.3.1992
(Provisional)*

| <i>S.No. District</i> | <i>Villages electd. as on 3.92</i> | <i>No. of unelectrified villages as on 3.92</i> |
|-------------------------|--|---|
| 1. Bankura | 2137 | 1403 |
| 2. Birbhum | 2213 | 16 |
| 3. Burdwan | 2401 | 169 |
| 4. Coochbehar | 1118 | 21 |
| 5. Darjeeling | 499 | 160 |
| 6. Howrah | 755 | - |
| 7. Hooghly | 1874 | 25 |
| 8. Jalpaiguri | 725 | 11 |
| 9. Malda | 1596 | 19 |
| 10. Murshidabad | 1779 | 148 |
| 11. Midnapore | 4717 | 5751 |
| 12. Nadia | 1254 | 1 |
| 13. 24 Parganas (North) | 1482 | 137 |
| 14. 24 Parnaga (South) | 1727 | 398 |
| 15. Purulia | 1376 | 1076 |
| 16. West Dinajpur | 2367 | 669 |
| Total | 28020 | 10004 |

NFDC Assistance to Documentary Films

5868. SHRI RAM PRASAD SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the criteria adopted for providing financial assistance for production of films by National Film Development Corporation (NFDC);

(b) the language-wise number of

documentaries for provided financial assistance by the NFDC during the last three years; and

(c) the details of films for which the Corporation propose to provide assistance during 1993-94?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) Loans are granted for production of films based on aesthetically good and socially relevant themes in all Indian languages upto 75% of the total cost of production subject to upper limit of Rs. 15 lakhs. Loans carry simple interest at the rate of 17% per annum calculated on the day to day balance outstanding in the loan account. NFDC will be the world right controller of all the films financed by it. Loans are normally granted subject to adequate collateral security being offered by the applicant. In exceptional cases, the Board of Directors of NFDC may grant loans without collateral security where NFDC will be entitled to co-ordinate the sale/distribution of the film and in such cases, NFDC will charge 25% share in profits for the services rendered.

(b) During the last three years, NFDC has provided financial assistance for one sponsored documentary film in Marathi.

(c) Subject to receipt of adequate number of loan applications, NFDC proposes to provide financial assistance for at least 15 films during 1993-94 besides six films each under the 100% financing and NFDC-Doordarshan co-production scheme respectively.

Telephone Connections in U.P.

5869. DR. LAL BAHADUR RAWAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of persons on the waiting list for telephone connections in Uttar Pradesh, district-wise and category-wise;

(b) the number of persons sanctioned

telephone during 1992-93, district-wise and category-wise;

(c) the number of telephone connections to be sanctioned during 1993-94, district-wise and category-wise; and

(d) the steps taken to sanction telephone connections to the remaining applicants.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) to (d). The information is being collected and will be laid on the Table of the the House.

[English]

Winding Up of Telecom Commission

5870. DR. Y.S. RAJSEKHAR REDDY: Will the Minister of Communications be pleased to state:

(a) whether there is a proposal to wind up the Telecom. Commission; and

(b) if so, the reasons therefor.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) No, Sir.

(b) Does not arise.

Planes taken on Lease

5871. SHRI RAM NAIK: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of foreign planes along with flight crews on lease with the Indian Airlines at Present;

(b) the details thereof in this regard;

(c) whether there is any proposal to return all

these planes; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) At present Indian Airlines has no foreign plane on lease.

(b) to (d). Do not arise.

Revenue and Expenditure on P&T Services in Gujarat

5872. SHRI N.J. RATHVA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total revenue received from the telephone, post and telegraph services in Gujarat, especially in vadodara, Bharuch and Panchmahals district, separately during 1991-92; and

(b) the amounts spent on each of these services separately during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) The total amount of revenue earned by the Telephone, Posts and Telegraph services in Gujarat Circle and in Vadodara, Bharuch and Panchmahals districts during 1991-92 is as under:

In lakhs of Rs.

| | <i>Telephone</i> | <i>Posts</i> | <i>Telegraph</i> |
|-------------------|------------------|--------------|------------------|
| Gujarat Circle | 35956 | 5839 | 1292 |
| Vadodara Distt. | 3797 | 686 | 151 |
| Bharuch Distt. | 906 | 171 | 3 |
| Panchmahal Distt. | 366 | 156 | 11 |

(b) The amounts spent on the above services during the year 1991-92 were as below:

(In lakhs of Rs.)

| | <i>Telephone</i> | <i>Posts</i> | <i>Telegraph</i> |
|-------------------|------------------|--------------|------------------|
| Gujarat Circle | 9413 | 8974 | 592 |
| Vadodara Distt. | 868 | 911 | 88 |
| Bharuch Distt. | 156 | 236 | 10 |
| Panchmahal Distt. | 132 | 239 | 6 |

Declaration on Rights of Minorities in Un General Assembly

5873. SHRI SYED SHAHABUDDIN: Will the

Minister of EXTERNAL AFFIARS be pleased to state:

(a) whether the UN General Assembly

adopted a declaration on the rights of minorities during its last session of 1992;

(b) if so, the salient features thereof;

(c) whether the declaration places any special responsibility on the Member States for its implementation; and

(d) if so, the steps taken by the government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) to (d). The UN General Assembly adopted Resolution 47/135 on 18.12.93 entitled "Declaration on the Rights of persons Belonging to National or Ethnic, Religious and Linguistic Minorities". The Declaration calls for protection of rights of minorities by the states. Minority Rights are to be exercised within the framework of the purposes and principles of the United Nations, including sovereign equality, territorial integrity and political independence.

The UN resolution is not legally binding. Minority Rights are already enshrined in the Indian Constitution.

Funds from World Bank for Commercial test fishing.

5874. SHRI SANAT KUMAR MANDAL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government has approached the World Bank for release of funds for commercial test fishing in India;

(b) whether the World Bank have conveyed their decision in this regard;

(c) if so, the details thereof;

(d) whether the Shipping Credit and Investment Co. Ltd. (SCICL) has been holding back funds earmarked for the deep sea fishing

sector;

(e) if so, the reasons therefor;

(f) whether the Union Government have chalked out any strategy to help the deep-sea fishing sector to increase the export of sea food products; and

(g) if so, the salient features thereof and the steps taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUNGOGOI): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

(f) and (g). With a view to increase export of sea food products from India, Government announced a new deep sea fishing policy in March, 1991. The policy envisages operation of deep sea fishing vessel in Indian Exclusive Economic Zone under the schemes of Joint Ventures, Leasing of foreign fishing vessels and Test Fishing. Salient features of schemes are furnished at the enclosed statement.

STATEMENT

Salient Features of New Deep Sea Fishing Policy Announced in March, 1991.

i) *Leasing of foreign fishing vessels:*

(a) Long term leasing of foreign fishing vessels for operation in Indian waters will be allowed in term of Maritime Zones of India Rules, 1982.

(b) Leased vessel should be preferably

new. However, second hand vessels also will be taken on lease subject to satisfactory performance of the vessel.

(c) Central Government will prescribe the value addition in respect of lease vessel for each project on case to case basis.

(d) An amount equal to one year lease rent shall be submitted in the form of bank guarantee in favour of Government of India. The bank guarantee should be valid till the end of the lease period.

ii) *Test Fishing:*

(a) Test fishing will be permitted in the Indian EEZ only in the following types of fishing operations.

- 1) Trawling for deep sea lobster and deep sea shrimp (other than pair trawling) beyond the territorial waters.
- 2) Long lining
- 3) Tuna Purse Seining.
- 4) Other methods such as squid Jigging, hand lining etc.

Areas restrictions applicable to foreign chartered vessels under the Maritime Zones of India Act, 1981 and Rules 1982.

(b) Test Fishing will not be permitted for shrimp resources in the northern Bay of Bengal region.

(c) The foreign collaborator undertaking test fishing should be an established fishing company operating and owning a fleet of deep sea fishing vessels.

(d) Test fishing will be governed by the provisions of the Maritime Zones of India Act 1981 Merchant Shipping Act, 1958 and the Maritime Zones of India Rules 1982 (as amended

from time to time) and the broad guidelines specified herein.

(e) All data generated including details of operations during test fishing will be made available to the Marine Products Export Development Authority (MPEDA) and the fishery Survey of India.

(f) The Indian and foreign company will deposit a bank guarantee of Rs.2.5 lakhs per vessel from an approved bank and valid for 18 months in favour of MPEDA.

iii) *Joint Ventures:*

1) Joint Ventures involving financial and technical collaboration for exploitation of deep sea resources within and beyond EEZ by any of the following methods would be encouraged:

i) Trawling for deep sea lobster and deep sea shrimp (other than Pair trawling) beyond the territorial water,

ii) Long lining;

iii) Tuna Purse Seining;

iv) Other methods such as squid jigging, hand lining etc. (Provided however that no joint venture proposal for shrimping in Northern Bay of Bengal shall be considered).

2) (a) Joint Venture companies in addition to acquisition of vessels may take vessels on lease with foreign registration and foreign ownership such lease vessels may be permitted to fish in the Indian EEZ subject to the provisions of the MZI Act, 1981, the Merchant Shipping Act, 1958, MPEDA Act 1972 and the Rules framed thereunder.

(b) Foreign crew may be permitted on a case to case basis subject to such terms as may be agreed upon a schedule of phasing out

of foreign crew should be submitted at the time of application.

(c) The area of the operation of the vessel would be regulated by the Maritime Zones of India Act and Rules and instructions/orders issued by Government of India.

(d) From the time of operation of the vessel, the project should attain a positive net foreign exchange inflow in each year of operation. The cost of fuel procured in India would be included while computing the foreign exchange outflow.

Theri Dam Project

5875. SHRISUSHIL CHANDRA VARMA: Will the Minister of POWER be pleased to state the amount of foreign assistance received so far for the execution of the Tehri Dam Project in Uttar Pradesh and the countries which have provided the assistance?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): For execution of Tehri Hydro Power Complex in Uttar Pradesh, an Agreement was signed with USSR in November, 1986 providing for foreign assistance to the tune of 1050 million Roubles. Against this, an assistance of 27.408 million Roubles had been received. After the disintegration of USSR, this assistance is not available.

[*Translation*]

Tele-Film on Mahatma Phooole

5876. SHRI GOVINDRAO NIKAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government are producing tele-film on Mahatma phooole;

(b) if so, the details thereof;

(c) the time by which it is likely to be telecast;

(d) whether the Government also propose to change the name of this film; and

(e) if so, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (c). Yes, Sir. The telefilm commissioned by Doordarshan is expected to be completed by the end of April, 1993. Telecast of this telefilm, when completed, would be arranged soon after it is made available to Doordarshan.

(d) No, Sir.

(e) Does not arise.

[*Translation*]

Revenue and expenditure on Telephone and P&T Services in Ranchi, Bihar.

5877. SHRI RAM TAHAL CHOUDHARY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) The total revenue earned through telephone, post and telegraph services separately during the year 1992-93 in Ranchi, Bihar; and

(b) the amount spent on these services separately during the said year?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) The amount of revenue earned through telephone, post and telegraph services separately during the year 1992-93 in Ranchi, Bihar were as below:

(In lakhs of Rs.)

| | |
|-----------|------|
| Telephone | 1141 |
| Posts | 183 |
| Telegraph | 98 |

(b) and (c). Information is being collected and will be laid on the table of the Sabha.

Acquisition of Deep Sea Fishing Vessels.

5880. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of applications pending before the Union Government for acquisition of deep sea fishing vessels; and

(b) the number of them cleared during 1992-93?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) As on 15.4.1993, two applications for acquisition of deep sea fishing vessels are pending.

(b) Nine applications were cleared for acquisition of deep sea fishing vessels through direct import or through Joint Ventures in 1992-93.

Coca Cola Concentrates

5881. SHRI PRAKASH V. PATIL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Coca Cola concentrates have been analysed by the concerned authority;

(b) if so, whether these concentrates contain any ingredients that are banned in India; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (c). M/s. Britco Foods Company Private Limited a joint venture company having 66% shareholding of M/s. JMRPCO Limited has not

yet started its production in the country. M/s. JMRPCO Limited is a company incorporated in Hongkong, having NRI equity shareholding of 60% and 40% shareholding by M/s. Coca Cola South Asia Holdings, wholly owned subsidiary of the Coca Cola Company of U.S.A.

Projection of Export Earning by Coca Cola.

5882. SHRI HARI KISHORE SINGH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Coca Cola has projected a large export earning in its projects;

(b) if so, the details thereof;

(c) whether the company has fulfilled these obligations; and

(d) if not, the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) and (b). It has been noted that M/s. Britco Foods Company Private Limited joint venture company having 66% share holding of M/s. JMRPCO Limited is expected to attain an export turnover of Rs. 500 crores over a ten year period beginning 24 months from the date of approval and the cumulative exports from the project is expected to go upto Rs. 1000 crores over a ten year period by developing new products and markets. The net foreign exchange inflow after accounting for dividend etc. is expected to be approximately Rs. 156 crores over five years and Rs. 494 crores over ten years.

(c) and (d). The company has not yet started production.

ISD/STD Booths in Bangalore

5884. SHRIMATI CHANDRA PRABHA URS: Will the Minister of COMMUNICATIONS

be pleased to state:

(a) the number of ISD/STD/PCO booths in Bangalore city manned by physically handicapped persons;

(b) whether the Bangalore telephones disconnected the incoming call facility on these booths; and

(c) if so, the reasons thereof.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Public phones are allotted liberally to all those who volunteer for the same including the physically handicapped. Information on number of booths manned by physically handicapped is not maintained.

(b) Yes, Sir.

(c) The incoming call facility was withdrawn from Public Call Offices, except in the case of student hostel (residential) and working women's Hostels, as it came to the notice that some STD PCOs with incoming call facility were being misused as private telephones and use of incoming facility in STD PCOs was defeating the very purpose of providing STD PCOs, namely, to enable the general Public to make calls from such PCOs.

[*Translation*]

Hotels, Motels and Yatri Niwas in Maharashtra

5885. SHRI VILASRAO MAGNATHRAO GUNDEWAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Union Government have received any proposals with regard to construction of more hotels, motels and yatri niwas in Maharashtra during 1993-94;

(b) if so, the details with location thereof; and

(c) the total amount of assistance likely to be provided by the Union Government to the State in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABIAZAD): (a) to (c). The Central Government does not extend financial assistance for the construction of hotels.

No proposal has been received so far from the State Government for construction of motels or yatri niwas during 1993-94.

[*English*]

Telephone Connections in Maharashtra

5886. SHRI DHARAMANNA MONDAYYA SADUL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the categories of persons to whom telephone connections are provided on priority basis and the percentage of connections for each category of persons therefore;

(b) whether the fixed percentage for each category of persons in Maharashtra has been covered; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) The categories of persons to whom telephone connections are provided on priority basis are - (i) registrants under Takkal scheme; (ii) registrants under Swantatra Sainani scheme.

The other registrants under OYT category, Special category and General category are allotted telephone connections in the ratio of 40:20:40 when new telephone connections are released.

Telephone connections are also allotted on priority basis to any applicant registered in any

of the above categories based on a quota of 15 for each Member of Parliament per year details of which are already available with Hon. Members of Parliament.

(b) The ratio of 40:20:40 among the OYT/NOYT Special NOYT-General categories, has been followed at the time of bulk release.

(c) Does not arise in view of the reply at (b) above.

[*Translation*]

Expansion of Telephone Facilities to Subscribers

5887. SHRI ARJUN SINGH YADAV:
SHRI RAM TAHAL CHAUDHARY:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of efforts made by the Government for improvement and expansion of telephone facilities during 1991-92 and 1992-93;

(b) whether the schemes formulated in this regard earlier have been executed or likely to be executed during the current year;

(c) the achievement made in this regard so far with reference to the schemes formulated and targets fixed earlier; and

(d) the steps taken to meet the grievances of the public?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) (i) The details of efforts made by the Government for improvement of telephone facilities during 1991-92 and 1992-93 are given in Statement-I.

(ii) Expansion of telephone connection during 1991-92 is 7.35 lakh lines and during 1992-93 is 9.87 lakh lines.

(b) Yes, Sir. The schemes are progressively executed within the financial resources available.

| (c) Year | DEL Targets | Achievement DEL's |
|----------|-------------|-------------------|
| 1991-92 | 7.0 lakh | 7.35 lakh |
| 1992-93 | 8.5 lakh | 9.87 lakh |

(d) The forum available in the Telecom Department where public grievances are received and action are given in Statement-II.

STATEMENT-I

The details of efforts made by the Government for improvement of Telecom Services are as follows:

- i) Rehabilitation of the out-door plant and subscribers 'fitting';
- ii) Replacement of old worn-out exchange equipments;
- iii) Introduction of more reliable and efficient technologies like electronic switching equipments push button telephones; jelly filled cables; PCM; optical fibre and microwave systems for interexchange junction working, etc.
- iv) Increasing accessibility in rural and urban areas by providing large number of public telephones and PCOs, modernisation of telegraph services and improved response to the problems of customers.

STATEMENT-II

The following forums are available in the Department of Telecommunications where public grievances are received and action taken to redress them:-

- (a) Telephone No. 198 or 2198 for

telephone complaints and fault control organisation;

(b) Field officers in-charge of maintenance and operation, who are personally available in their offices to receive grievances at least for one hour daily.

(c) Customers service centres;

(d) Complaint Cells at specified nodal points.

(e) Telephone Advisory Committees;

(f) Telephone A-dalats which are held once in every quarter to provide on the spot redressal of the grievances pertaining to service, billing etc.

(g) Open House Sessions which are held at different levels to apprise the customers of our developmental plans and to have better interaction with the users and promote better understanding and co-operation between users and telecom staff etc.

Electronic Telephone Exchanges in U.P.

5888. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the places in Uttar Pradesh where electronic telephone exchanges of 4000 lines are proposed to be set up during 1993-94; and

(b) the time by which the work is likely to commence in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) and (b). A 4000 lines electronic telephone exchange is planned to be set up in Bareilly in Uttar Pradesh in 1993-94. The work of installation of the exchange is likely to commence in the 4th quarter of 1993-94.

[English]

Damage to Microwave Link in Kashmir Valley

5889. SHRI BOLLA BULLI RAMAIAH:
DR. D. VENKATESHWARA RAO:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the telecommunication link between Kashmir Valley and rest of the country was snapped on October 12, 1992 following damage to the microwave link station at Banihal;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the details and the outcome thereof;

(e) whether telecommunication L-link has been restored;

(f) if not, the reasons therefor; and

(g) the time by which it is likely to be restored?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir.

(b) The building and all the Telecom equipments installed therein at one of the repeaters located at Benkote near Banihal were extensively damaged/burnt.

(c) and (d). Since the repeater was being guarded by the State Government, an enquiry, if felt necessary was to be conducted by the State Government. Information regarding this has been called from the J&K State Government.

(e) Yes, Sir. The link has been restored since 10.4.93.

(f) and (g). The question does not arise.

[Transaltion]

Tourist Flow to J & K

5890. SHRI PRABHU DAYAL KATHERIA:
Will the Minister of CIVIL AVIATION AND
TOURISM be pleased to state:

(a) whether there has been decrease in the number of tourists visiting Kashmir Valley'

(b) if so, the total number of tourists who visited the State during 1991-92;

(c) the total loss of foreign exchange suffered on account of this; and

(d) the action taken by the Government to give a boost to the tourism in the State?

THE MINISTER OF CIVIL AVIATION AND
TOURISM (SHRI GHULAM NABIAZAD): (a)
Yes, Sir.

(b) As per the information available from the State Government, the total number of tourists who visited Kashmir Valley during 1991-92 were 6,093.

(c) The foreign exchange earnings from tourism are not estimated State-wise.

(d) The decline in tourist traffic to Kashmir Valley has been primarily due to the prevailing law and order situation in the area. However, a sum of Rs. 152.7 lakhs have been sanctioned by the Central government during 1992-93 for tourism development projects in the State.

Food Processing Industries In U.P.

5891. SHRI SURENDER PAL PATHAK:
Will the Minister of FOOD PROCESSING
INDUSTRIES be pleased to state:

(a) whether the Union Government have

allocate any funds to the Government of Uttar Pradesh for the expansion and modernisation of food processing industries in that State during 1991-92;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE
MINISTRY OF FOOD PROCESSING
INDUSTRIES (SHRI TARUN GOGOI): (a) to
(c). On a proposal received through the Uttar Pradesh Government in 1990-91 an assistance to the tune of Rs. 63 lakhs was provided to M/s. Uttar Pradesh Prasudhan Udyog Nigam Limited for setting up a modern pork processing plant at Aligarh. The proposal was to be implemented from the year 1991-92. In 1991-92, further assistance to the tune of Rs. 9.88 lakh was provided to the same organisation for setting up of modern meat food laboratory at Aligarh.

Upgradation of Branch Post Offices In U.P.

5892. SHRI SATYA DEO SINGH: Will the
Minister of COMMUNICATIONS be pleased to
state:

(a) whether there is any proposal to upgrade
branch post offices in Uttar Pradesh; and

(b) if so, district-wise and category-wise
details thereof?

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS (SHRI
SUKH RAM): (a) Yes, Sir.

(b) There are proposals for upgradation of 11
extra departmental post offices into departmental
subpost offices subject to justification and
availability of funds District-wise details is given
in enclosed statement.

Statement to be laid on the Table of Lok
Sabha vide Part (b) of Unstarred Question No.
5892 for 19.4.1993.

STATEMENT

District-wise details of extra departmental post office to be upgraded into departmental sub post offices in Uttar Pradesh.

| S.No. | Name of District | Name of extra departmental post office. |
|-------|------------------|---|
| 1. | Kheri | 1. Sanga 2. Kabirganj |
| 2. | Moradabad | 1. Badwai |
| 3. | Gazipur | 1. Deoria 2. Sarsuna |
| 4. | Beharich | 1. Jaurwal (EDSO) |
| 5. | Barabanki | 1. Asandra (2) Khajuri 3. Kothi |
| 6. | Faizabad | 1. Dargah Sharif 2. Rasoolpur |
| 7. | Lucknow | 1. Kharika |

[English]

be changed?

**Changing Name of Rajghat Project
Phase - I**

5893. SHRI K.H. MUNIYAPPA:
SHRI C.P. MUDLAGIRIYAPPA:

Will the Minister of WATER RESOURCES
be pleased to state:

(a) whether the Rajghat project Phase-I has
been completed;

(b) the present storage capacity of its
reservoir;

(c) whether there is a demand for changing
the name of the Rajghat project as Rani Lakshmi
Bai project; and

(d) if so, by which time the name is likely to

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT AND
MINISTER OF STATE IN THE MINISTRY OF
WATER RESOURCES (SHRI P.K.
THUNGON): (a) and (b). The Rajghat Dam has
been brought to a stage of completion to drive
early benefits thereby making available usable
storage capacity of about 227 million cubic
metres.

(c) and (d). The Bill seeking amendment to
the Betwa River Regulation Act, 1976 to rename the
Rajghat reservoir as Rani Lakshmi Bai sagar has
been introduced in the Lok Sabha.

**T.V. Serials/Documentary Films on
Prominent Leaders**

5894. SHRI SOMJIBHAI DAMOR:
SHRI GOVINDA CHANDRAMUNDA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has received proposals for T.V. serials/Documentary films on Smt. Indira Gandhi, Sh. Rajiv Gandhi, Shri Jawaharlal Nehru, Ch. Charan Singh and other prominent political leaders;

(b) if so, the details thereof;

(c) the criteria adopted by the Government for approval of such films;

(d) whether any financial assistance have been provided to the producers in this regard;

(e) if so, the details thereof; and

(f) by when the T.V. Serials/Documentary films on prominent leaders are likely to be telecast?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) and (b). No such proposal has so far been received in the manner prescribed in the guidelines for commissioned. Programmes dated 17th March, 1992.

(c) Proposals for commissioned programmes are to be examined keeping in mind the following broad criteria:

- i) Relevance of the story, theme or the subject to the needs of Doordarshan.
- ii) Treatment of the subject/storyline.
- iii) Conformity to the Telecast Code.
- iv) Track records of the Director, Executive Producer, Writer, Crew, etc.

(d) to (f). Do not arise in view of answer at (a) & (b) above.

[Translation]

Air Linking Raipur to other Towns

5895. DR. LAXMINARAYAN PANDEYA: Will the Minister of CIVIL AVIATION & TOURISM be pleased to state:

(a) whether the Government of Madhya Pradesh has requested the Union Government in 1989, 1990, 1991 and 1992 to link Raipur town of Madhya Pradesh with Calcutta, Bhubaneswar and Delhi by air services of the Indian Airlines; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). Request for airlinking Raipur with Calcutta was received in 1992. Raipur is already airlinked with Delhi and Nagpur. Indian Airlines services between Raipur and Calcutta/Bhubaneswar which were discontinued owing to pilot's agitation, have not yet been restored due to operational constraints.

[English]

Newspapers Registered with RNI

5896. SHRI ANNA JOSHI:
SHRI K. PRADHANI:

Will the Minister of Information and Broadcasting be pleased to state:

(a) the number of newspapers registered with the Registrar of Newspapers of India (RNI);

(b) the mechanism by which that the provisions of Press and Registration of Books Act, 1867 have been implemented properly; and

(c) the number of applications pending with the RNI for registration?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGHDEO):

(a) As per records maintained in the office of the Registrar of Newspapers for India (RNI) as on 31.3.1993.

(b) The office of the RNI was created by amending the Press & Registration of Books Act, 1867 to implement various provisions including the registration of newspapers.

(c) As on 2.4.1993, 211 cases were pending for registration with the RNI.

[*Translation*]

Utilisation of Foreign Loan

5897. SHRI UPENDRA NATH VERMA: Will the Minister of POWER be pleased to state:

(a) the amount of foreign loans received from International Financial Institutions and foreign countries for power sector by January, 1993;

(b) whether that amount is lying unutilised;

(c) if so, the reasons therefore;

(d) whether India is bound to pay commitment liability in regard to the aforesaid loans lying unutilised; and

(e) if so, the details therefore?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYANAI DU): (a) and (b). A list of loans/credits received in the power sector till January, 1993, along with the amount unutilised till then is as follows:

(All amounts in Million \$ Currency)

| Sl.No. | Source | Currency | Amount of loans/ credits sanctioned - upto Jan., 1993 | Amount Unutilised |
|--------|------------------------------|----------------|---|----------------------|
| 1. | World Bank | US\$ | 5618.325 | 3267.163 |
| 2. | Asian Development Bank (ADB) | US\$ | 990.0 | 782.554 |
| 3. | Canada | C\$ | 194.077 | 135.284 |
| 4. | France | FF | 1943.908 | 473.305 |
| 5. | Japan | Yen | 299584.5 | 213851.671 |
| 6. | Kuwait | Kuwait Dinar | 7.0 | 5.616 |
| 7. | Saudi Fund | Saudi Riyal | 172.0 | 110.492 |
| 8. | Sweden | Swedish Kroner | 1480.0 | 460.527 |
| 9. | Switzerland | Swiss Franc | 4.552 | 0.005 |
| 10. | U.K. | Pound Sterling | 154.278 | 7.131 |
| 11. | USSR (Erstwhile) | Rouble | 3648.0 | 2700.791 |
| 12. | Germany | D.M. | 2028.902 | 574.960 |

(c) Amongst the reasons for low utilisation are delays in obtaining statutory and other clearances from different approval according authorities, delays in supply of equipments and execution of civil and other works, non-provision of counter-part funds by project authorities and the time-consumed in evaluation of bid-documents etc.

(d) and (e). Commitment charges are payable for the amount committed, but unutilised. The amount payable on this account, during 1992-93, was Rs.29.1 crores.

[*Translation*]

Telephone Exchanges in Delhi

5898. SHRI RATILAL KALIDAS VARMA:
DR. RAMESH CHAND TOMAR:
SHRI DEVI BUX SINGH:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of telephone exchanges functioning at present in Delhi with capacity each of these exchanges;

(b) the total number of exchanges out of them

converted into electronic exchanges and the number yet to be converted separately and time by which these are likely to be converted;

(c) whether the Government has formulated any scheme for improving the functioning of these telephone exchanges; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) The total number of telephone exchanges (including remote line units) is 84. The capacity of these telephone exchanges as on 31.3.93 is given in annexure - A.

(b) 64 exchanges have been converted into electronic and the balance 20 are electro-mechanical. Plans have been drawn to convert 10 electro-mechanical exchanges into electronic exchanges during the 8th Five Year Plan subject to timely availability of the equipment and financial resources.

(c) and (d). Performance of the exchanges is satisfactory. However, continuous maintenance efforts are made to sustain the performance and improve the performance further.

ANNEXURE 'A'*Capacity of Telephone Exchanges in Delhi as on 31.3.1993*

| S.No. | Exchange | Code | Capacity (Lines) |
|-------|----------------------|-----------|------------------|
| 1. | Sena Bhawan | 301 | 10000 |
| 2. | Janpath-I | 31 | 3000 |
| 3. | Kidwai Bhawan | 331/332 | 20000 |
| 4. | Janpath-IV | 34 | 2500 |
| 5. | Janpath | 35 | 2600 |
| 6. | Rajpath | 38 | 8900 |
| 7. | Jorbagh-I | 61/69 | 12600 |
| 8. | Janpath-DI | 371/2/4/5 | 15000 |
| 9. | Jorbagh DI | 461/3/9 | 7000 |
| 10. | Rajpath RLU of JP DI | 378 | 1000 |

| S.No. | Exchange | Code | Capacity (Lines) |
|-------|--------------------------|-------------|------------------|
| 1 | 2 | 3 | 4 |
| 11. | Sena Bhawan RLU | 379 | 1500 |
| 12. | Jorbagh RLU-I of JB DI | 462 | 10000 |
| 13. | Jorbagh RLU-II of JB DI | 463 | 3000 |
| 14. | Lodhi Road RLU of NP DII | 436 | 4000 |
| 15. | KBN RLU of JB DI | 3724 | 1000 |
| 16. | L. Nagar DII | 222/3 | 12000 |
| 17. | L. Nagaer DI | 224/1/0 | 28000 |
| 18. | L. Nagar DIII | 241/2 | 15000 |
| 19. | Idgah-II | 52 | 10000 |
| 20. | Idgah-III | 73 | 10000 |
| 21. | Idgah-IV | 777/751/752 | 30000 |
| 22. | Delhi Gate DI | 326/7/8 | 29000 |

| S.No. | Exchange | Code | Capacity (Lines) |
|-------|----------------------------|---------|------------------|
| 1 | 2 | 3 | 4 |
| 23. | SHD RLU-I of LN DI | 228 | 7000 |
| 24. | SHD RLU-II of LN DII • | 229 | 1000 |
| 25. | Mayur Vihar RLU of LN DII | 225 | 7000 |
| 26. | Yamuna Vihar RLU of LN DII | 226 | 6000 |
| 27. | Idgah RLU of KB DI | 753 | 4000 |
| 28. | Tis Hazari-II | 23 | 10000 |
| 29. | Tis Hazari-III | 251/252 | 20000 |
| 30. | Tis Hazari-IV | 291/2/3 | 28000 |
| 31. | Shakti Nagar-I | 711/712 | 20000 |
| 32. | Shakti Nagar DI | 721/725 | 23000 |
| 33. | Shakti Nagar DII | 724/725 | 14000 |
| 34. | Shakti Nagar DIII | 713/714 | 14000 |

| S.No. | Exchange | Code | Capacity (Lines) |
|-------|-----------------------------------|----------|------------------|
| 1 | 2 | 3 | 4 |
| 35. | Rohini Sec. IX RLU of SN DIII | 726 | 6000 |
| 36. | Rohini Sec. III RLU-I of SN DI | 727 | 9000 |
| 37. | Rohini Sec. III RLU-II of SN DIII | 7260/717 | 3000 |
| 38. | Badli RLU of SN DIII | 729 | 4000 |
| 39. | Aliput RLU of SN DII | 720 | 2000 |
| 40. | Narela RLU of SN DII | 728 | 2000 |
| 41. | Keshav Puram RLU of SN DII | 718/9 | 11000 |
| 42. | Mukherji Nagar RLU of SN DII | 725 | 2000 |
| 43. | Delhi University RLU of SN DII | 7237 | 1000 |
| 44. | Chanakyapuri-II | 60 | 10000 |
| 45. | Okhla-I | 63 | 7000 |

| S.No. | Exchange | Capacity (Lines) | | |
|-------|-------------------------|------------------|---------|-------|
| | | 1 | 2 | 3 |
| 46. | Nerlu Place-II | | 641 | 10000 |
| 47. | Nehru Place-III | | 642/3/4 | 30000 |
| 48. | Nehru Place DI | | 646/645 | 13000 |
| 49. | Nehru Place DII | | 647/8 | 11000 |
| 50. | Hauz Khas-I | | 65 | 8000 |
| 51. | Hauz Khas-II | | 65 | 11000 |
| 52. | Chankyapuri-I | | 67 | 8400 |
| 53. | Okhla DI | | 683/4/2 | 20500 |
| 54. | H/Khas RLU-I of NP DI | | 686 | 7000 |
| 55. | H/Khas RLU-II of NP DII | | 685/649 | 8000 |
| 56. | Ch/Puri RLU-I of NP DI | | 687 | 6000 |

| S.No. | Exchange | Code | Capacity (Lines) |
|-------|--------------------------|-----------|------------------|
| 1 | 2 | 3 | 4 |
| 57. | Ch/Puri RLU II of NP EII | 688 | 7000 |
| 58. | Chhatarpur RLU of NP DII | 680 | 3000 |
| 59. | Vasant Kunj RLU of NP DI | 689 | 9000 |
| 60. | Tekhand RLU of Okhla DI | 681 | 4000 |
| 61. | OKLm RKLRLU of JB DI | 50 | 1000 |
| 62. | Rajouri Garden-II | 50 | 6000 |
| 63. | Fajouri Garden-IV | 53 | 10000 |
| 64. | Rajouri Garden-III | 541 | 10000 |
| 65. | Rajouri Garden DI | 543/545 | 19000 |
| 66. | Karol Bagh-III | 571 | 1000 |
| 67. | Karol Bagh-IV | 572/573/4 | 30000 |
| 68. | Karol Bagh DI | 578 | 3000 |

| S.No. | Exchange | Code | Capacity (Lines) |
|-------|---------------------------------|----------|------------------|
| 1 | 2 | 3 | 4 |
| 69. | Rajouri Garden DI | 59 | 5000 |
| 70. | Janak Puri DI | 550/5/9 | 24000 |
| 71. | Rajouri GardenDII | 546 | 9000 |
| 72. | Nangloi RLU of RG DI | 547 | 4500 |
| 73. | IDIA RLU of RG DI | 5452 | 1000 |
| 74. | RC Admn. Block RLU of RG DI/DII | 544/2 | 9000 |
| 75. | Hari Nagar RLU of RG DI | 540 | 6000 |
| 76. | Najafgarh RLU of JKP DI | 5562/6/7 | 3000 |
| 77. | Karol Bagh RLU I of KB DI | 575 | 5000 |
| 78. | Karol Bagh RLU II of KB DI | 578 | 3000 |
| 79. | Shadipur RLU of KB DI | 570 | 6000 |
| 80. | Palam RLU of JP D. TAX | 3295 | 1000 |

| S.No. | Exchange | Code | Capacity (Lines) |
|-------|-----------------------------|-------|------------------|
| 1 | 2 | 3 | 4 |
| 81. | Delhi Cantt RLU of JP D.TAX | 329 | 5000 |
| 82. | Samalkha RLU of JP DI | 5563 | 1000 |
| 83. | Paschim Vihar RLU of JKP DI | 557/8 | 13000 |
| 84. | JKP RLU of RG DII | 551 | 2000 |

[English]

Revival of Deep Sea Fishery.

5899. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have received any representations and memoranda on the need to revive deep sea fishery sector during each of the last three years;

(b) if so, the details thereof;

(c) the action taken in each of the above three years in this regard;

(d) whether the Government called any meeting in Visakhapatna with the managements of sick deep sea fishing units to discuss their problems recently; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRITARUNGOGOI): (a) Yes, Sir.

(b) Several representations have been received from the fishing industry regarding their problems such as low Shrimp catch, increase in prices of fuel oil, fall in price of Shrimp in international market, crew agitation etc. Accordingly, the industry represented for a package to rehabilitate the sick deep fishing units.

(c) On the basis of these representations and after due consultation with the representatives of the deep sea fishing industry, a rehabilitation scheme to revive sick fishery enterprises was announced in April, 1991 which was further liberalised in June, 1992. In addition to the above, action has been taken to assist the sick units for diversified fishing in respect of the

existing deep sea fishing vessels, in order to make their operations more viable.

(d) No, Sir.

(e) Does not arise.

[Translation]

Microwave Telephone System in H.P.

5900. PROF. PREM DHUMAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether attention of the Government has been drawn to the news item appeared in newspapers that telephone system remains out of gear for several months in Himachal Pradesh because telephone poles get uprooted in hilly area due to rain and snowfall;

(b) whether the Government propose to set up a microwave telephone system in Himachal Pradesh and particularly in regions above Simla to streamline and run this system smoothly throughout the year; and

(c) if so, by when?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir.

(b) Yes, Sir.

(c) During the 8th Five Year Plan in a phased manner.

24th International Film Festival of India

5901. SHRI RAJENDRAKUMAR SHARMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state: -

(a) the extent by which the income or expenditure of the 24th International Film Festival is more or less than that of the 23rd International

Film Festival;

(b) whether the expenditure is more and the income is less; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) The Union Government sanctioned a budget of Rs. 90 lakhs for making various arrangements in connection with the 23rd International Film Festival of India held at Bangalore in January, 1992. The State Government of Karnataka incurred an expenditure of Rs. 80.79 lakhs on providing certain infrastructural facilities for organising the festival and Rs. 130.63 lakhs on acquiring assets for permanent use on the occasion of this festival. The income during this festival was Rs. 27.39 lakhs from the sale of tickets and festival publications. The Union Government sanctioned a budget of 106.50 lakhs for organising 24th International Film Festival of India at Delhi in January, 1993. The income from this festival was Rs. 19.89 lakhs from the sale of tickets and festival publications.

(b) No, Sir.

(c) Does not arise.

[English]

Misuse of Fax Machines

5902. MAJ. GEN (TETD.) BHUVAN CHANDRA KHANDURI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government are aware of the misuse of STD/ISD calls;

(b) if so, the details thereof;

(c) the estimated loss suffered by the Government;

(d) whether Government are also aware about similar racket in the usage of Fax machines;

(e) if so, the details thereof;

(f) the efforts made by the Government to identify the culprits, in this regard; and

(g) the action taken by the Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir.

(b) Investigation into the complaints of misuse of STD/ISD facility have revealed that misuse can be at the telephone exchange by tampering with the telephone meters or at the subscriber's premises or outside the telephone exchange in the external plant. Some unscrupulous persons, in connivance with the Department employees divert the telephone lines for illegal STD/ISD calls. Some cases have been registered by CBI at Delhi and Bombay and Ahmedabad. Disciplinary action has been initiated against some employees found involved in this malpractice.

(c) The estimated loss is Rs. 6 lakhs per direct telephone per months on an average in metro cities.

(d) and (e). Fax machines are used to telephone lines only and misuse of telephone lines apply in this case also.

(f) and (g). Action is taken by way of investigation of complaints and apprehending the culprits as in the case of ISD/STD malpractices.

Working of Telephones in Orissa

5903. SHRI. K. PRADHANI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of complaints regarding non-working of telephones received during last three

1977 *Written Answers*
years in Orissa; and

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Written Answers 1978

(b) the number of complaints attended and not attended out of them separately so far?

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS (SHRI
SUKH RAM): (a) and (b). The requisite
information is as under:

| <i>Year</i> | <i>Total no. of complaints received including brought forward from previous year</i> | <i>Total no. complaints attended</i> | <i>Total no. of complaints pending</i> |
|-------------|--|--------------------------------------|--|
| 1990 | 7242 | 7127 | 115 |
| 1991 | 9824 | 9802 | 22 |
| 1992 | 11661 | 11597 | 64 |

A total number of 64 complaints were pending as on 31.12.1992.

[*Translation*]

**P & T Offices and Telephone Exchanges in
M.P.**

5904. SHRI. MAHENDRA KUMAR SINGH
THAKUR: Will the Minister of
COMMUNICATIONS be pleased to state:

(a) the district-wise details of the post offices,
telegraph offices and the telephone exchanges
in Madhya Pradesh at present;

(b) whether their number is adequate as per
the population of the State; and

(c) if not, the steps taken by the Government
for increasing the number during the last two
years and proposed to be taken during 1993-94?

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS (SHRI
SUKH RAM): (a) The district-wise details of the
post offices, telegraph office and the telephone
exchange in Madhya Pradesh are given in
Annexure 'A', 'B' and 'C' respectively.

Post Office:

(b) The average population served per post
office in Madhya Pradesh is 5982.

Telegraph office:

Provision of telegraph facilities mainly
depends upon demand and financial viability.

Telephone Exchange:

The provision of telecom facilities are not
based on the population. These mainly depends
upon:

(i) Registration of minimum demand

(ii) Financial viability.

(iii) Availability of funds and equipment.

(c) *Post office:*

The number of offices opened during the last
two years is as under:

1991-92

1992-93

150 extra departmental branch post offices.

55 extra departmental branch post office and 7 departmental sub-post offices.

Telegraph Office:

The information regarding opening of telegraph office during the years 1990-91 and 1991-92 is 'NIL'.

Telephone Exchange:

The number of exchanges operated in the last two years are as follows:-

| <i>Year</i> | <i>Telephone Exchange</i> |
|-------------|---------------------------|
| 1990-91 | 168 Nos. |
| 1991-92 | 308 Nos. |

Post Offices:

During the year 1993-94 it is proposed to open 35 Extra Departmental Branch Post Offices and 5 Departmental Sub Post Offices in Madhya Pradesh subject to justification and availability of funds.

Telephone Exchange:

It is proposed to provide about 81000 Telephone connections in Madhya Pradesh during 1993-94.

Telegraph Office:

There is no proposal to open Independent Telegraph Office in Madhya Pradesh during the year 1993-94.

STATEMENT - I*District-wise Details of Post Offices Functioning in Madhya Pradesh As on 31.3.1993.*

| <i>S.No.</i> | <i>Name of District</i> | <i>No. of Post Offices</i> |
|--------------|-------------------------|----------------------------|
| 1. | Indore | 173 |
| 2. | Dewas | 169 |
| 3. | Dhar | 198 |
| 4. | Gwalior | 191 |
| 5. | Datia | 98 |
| 6. | Mandsaur | 321 |
| 7. | Hoshangabad | 246 |
| 8. | Narsinghpur | 182 |
| 9. | Bhind | 254 |

| <i>S.No.</i> | <i>Name of District</i> | <i>No. of Post Offices</i> |
|--------------|-------------------------|----------------------------|
| 10. | Morena | 256 |
| 11. | Khandwa | 226 |
| 12. | Khargone | 299 |
| 13. | Guna | 192 |
| 14. | Shivpuri | 226 |
| 15. | Ratlam | 180 |
| 16. | Jhabua | 167 |
| 17. | Ujjain | 200 |
| 18. | Shajapur | 178 |
| 19. | Raipur | 585 |
| 20. | Bilaspur | 646 |
| 21. | Jabalpur | 389 |
| 22. | Jagdalpur | 569 |
| 23. | Durg | 325 |
| 24. | Rajnandgoan | 217 |
| 25. | Balaghat | 225 |
| 26. | Mandla | 206 |
| 27. | Seoni | 191 |
| 28. | Raigarh | 419 |
| 29. | Ambipur | 269 |
| 30. | Rewa | 333 |
| 31. | Satna | 286 |
| 32. | Shahdol | 302 |

| <i>S.No.</i> | <i>Name of District</i> | <i>No. of Post Offices</i> |
|--------------|-------------------------|----------------------------|
| 33. | Sidhi | 197 |
| 34. | Betul | 217 |
| 35. | Chindwara | 262 |
| 36. | Bhopal | 129 |
| 37. | Raisen | 202 |
| 38. | Vidmoh | 161 |
| 39. | Sehore | 166 |
| 40. | Rajgarh | 166 |
| 41. | Sagar | 208 |
| 42. | Damoh | 185 |
| 43. | Chhatarpur | 221 |
| 44. | Panna | 153 |
| 45. | Tikamgarh | 180 |
| Total | | 11165 |

STATEMENT - II*District-wise List of TE, TGs in M.P. Circle as on 31.3.93*

| <i>S.No.</i> | <i>Name of District</i> | <i>Popu- lation in lakhs</i> | <i>Telephone Exchange</i> | <i>Telegraph Offices</i> |
|--------------|-------------------------|--------------------------------------|-------------------------------|------------------------------|
| 1. | Balaghat | 13.62 | 34 | 19 |
| 2. | Bastar | 22.70 | 49 | 9 |
| 3. | Betul | 11.80 | 34 | 9 |
| 4. | Bhind | 12.14 | 42 | 5 |
| 5. | Bhopal | 13.50 | 20 | 12 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Popu- lation in lakhs</i> | <i>Telephone Exchange</i> | <i>Telegraph Offices</i> |
|--------------|-------------------------|--------------------------------------|-------------------------------|------------------------------|
| 6. | Bilaspur | 37.96 | 92 | 16 |
| 7. | Chhatarpur | 11.58 | 25 | 14 |
| 8. | Chhindwara | 15.63 | 55 | 16 |
| 9. | Damoh | 8.97 | 21 | 6 |
| 10. | Datia | 3.97 | 14 | 7 |
| 11. | Dewas | 10.32 | 58 | 15 |
| 12. | Dhar | 13.66 | 86 | 12 |
| 13. | Durg | 23.98 | 27 | 9 |
| 14. | Guna | 13.09 | 49 | 8 |
| 15. | Gwalior | 14.14 | 39 | 12 |
| 16. | Hoshangabad | 12.65 | 67 | 20 |
| 17. | Indore | 18.30 | 52 | 24 |
| 18. | Jabalpur | 26.45 | 59 | 18 |
| 19. | Jhabua | 11.29 | 31 | 7 |
| 20. | Khandwa | 14.32 | 63 | 10 |
| 21. | Khargone | 20.26 | 86 | 8 |
| 22. | Mandla | 12.91 | 23 | 10 |
| 23. | Mandsaur | 15.55 | 101 | 16 |
| 24. | Morena | 17.07 | 46 | 8 |
| 25. | Narsinghpur | 7.84 | 39 | 4 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Popu- lation in lakhs</i> | <i>Telephone Exchange</i> | <i>Telegraph Offices</i> |
|--------------|-------------------------|--------------------------------------|-------------------------------|------------------------------|
| 26. | Panna | 6.84 | 12 | 10 |
| 27. | Raigarh | 17.24 | 49 | 12 |
| 28. | Raipur | 39.02 | 70 | 13 |
| 29. | Raisen | 8.77 | 39 | 9 |
| 30. | Rajgarh | 9.92 | 32 | 13 |
| 31. | Rajnadgaon | 14.39 | 26 | 6 |
| 32. | Ratlam | 9.71 | 50 | 11 |
| 33. | Rewa | 15.50 | 55 | 5 |
| 34. | Sagar | 16.46 | 54 | 9 |
| 35. | Sarguja | 20.82 | 26 | 12 |
| 36. | Satna | 14.62 | 27 | 6 |
| 37. | Sehore | 8.40 | 36 | 13 |
| 38. | Seoni | 9.99 | 32 | 8 |
| 39. | Shahdol | 17.43 | 29 | 13 |
| 40. | Shajapur | 10.32 | 63 | 8 |
| 41. | Shivpuri | 11.31 | 39 | 3 |
| 42. | Sidhi | 13.71 | 16 | 6 |
| 43. | Tikamgarh | 9.40 | 16 | 3 |
| 44. | Ujjain | 13.86 | 70 | 18 |
| 45. | Vidisha | 9.71 | 28 | 14 |
| Total | | 661.35 | 1954 | 487 |

STATEMENT - III

District-wise Details of Telephone Exchanges in Madhya Pradesh

| <i>S.No.</i> | <i>Name of District</i> | <i>No. of Exchanges</i> |
|--------------|-------------------------|-------------------------|
| 1. | Balaghat | 34 |
| 2. | Bastar | 49 |
| 3. | Betul | 34 |
| 4. | Bhind | 42 |
| 5. | Bhopal | 20 |
| 6. | Bilaspur | 92 |
| 7. | Chhatarpur | 25 |
| 8. | Chhindwara | 55 |
| 9. | Damoh | 21 |
| 10. | Datia | 14 |
| 11. | Dewas | 58 |
| 12. | Dhar | 86 |
| 13. | Darg | 27 |
| 14. | Guna | 49 |
| 15. | Gwalior | 39 |
| 16. | Hoshangabad | 67 |
| 17. | Indore | 52 |
| 18. | Jabalpur | 59 |
| 19. | Jhabua | 31 |
| 20. | Khandwa | 63 |
| 21. | Khargone | 86 |

| <i>S.No.</i> | <i>Name of District</i> | <i>No. of Exchanges</i> |
|--------------|-------------------------|-------------------------|
| 22. | Mandla | 23 |
| 23. | Mandsaur | 101 |
| 24. | Morena | 46 |
| 25. | Narsinghpur | 39 |
| 26. | Panna | 12 |
| 27. | Raigarh | 49 |
| 28. | Raipur | 70 |
| 29. | Raisen | 39 |
| 30. | Rajgarh | 32 |
| 31. | Rajnandgaon | 26 |
| 32. | Rattlam | 50 |
| 33. | Rewa | 25 |
| 34. | Sagar | 54 |
| 35. | Sarguja | 26 |
| 36. | Satna | 27 |
| 37. | Sehore | 36 |
| 38. | Seoni | 32 |
| 39. | Shahdol | 29 |
| 40. | Shajapur | 63 |
| 41. | Shivpuri | 39 |
| 42. | Sidhi | 16 |
| 43. | Tikamgarh | 16 |
| 44. | Ujjain | 70 |
| 45. | Vidisha | 28 |
| Total | | 1954 |

1993 *Written Answers*
[English]

CHAITRA 29, 1915 (SAKA)

Written Answers 1994

No, Sir.

Import of Aircraft

5905. SHRI GEORGE FERNADES: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Union Government have prohibited the import of aircraft for operations with in the country on Wet lease;

(b) whether a policy of high rates of import duty deductions have been introduced; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a)

(b) and (c). Import duty on aeroplanes has been wholly exempted with effect from 28.2.1993 in the budget 1993-94.

Newsprint Quto to Bangla Newspapers

5906. SHRI AMAR ROY PRADHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state, the quantity of newsprint allotted to each of the Bangla newspapers/magazines in the country during the last two years?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): Details are given in the attached statement.

STATEMENT

Quantity of newsprint allotted to Bangla Newspapers during last two years.

| Sl.No | Name of the Newspaper | Quantity allotted | |
|-------|-----------------------------------|-------------------|---------|
| | | 1991-92 | 1992-93 |
| 1 | 2 | 3 | 4 |
| 1. | Suktara, Monthly, Calcutta | 37.04 | 68.68 |
| 2. | Naba Kallol, Monthly, Calcutta | 50.22 | 104.36 |
| 3. | Lipi, Daily, Calcutta | 124.35 | 126.04 |
| 4. | Nutun Paigam, Daily, Calcutta | 114.20 | 129.89 |
| 5. | Karmkshetra, Monthly, Calcutta | 134.12 | 80.00 |
| 6. | Panagar Barta, Weekly, Calcutta | 7.01 | — |
| 7. | Paigam, daily, Calcutta | 61.18 | 64.73 |
| 8. | Sandesh, Monthly, Calcutta | 3.05 | — |
| 9. | Coalfield Times, Weekly, Calcutta | 47.05 | 49.78 |
| 10. | sports & Games, Weekly, Calcutta | 27.14 | 21.67 |

| Sl.No | Name of the Newspaper | Quantity allotted | | | |
|-------|---|-------------------|---------|---------|---------|
| | | 1991-92 | 1992-92 | 1991-92 | 1992-92 |
| 1 | 2 | 3 | 4 | | |
| 33. | Natun Khabar, Weekly, Calcutta | — | — | 4.73 | |
| 34. | Batayan Patrika, Weekly, Calcutta | — | — | 19.25 | |
| 35. | Bankura Sanskruti, Fortnightly, Bahkura | — | — | 0.34 | |
| 36. | Natun Khabar, Weekly, Calcutta | — | — | 34.45 | |
| 37. | Padmganga, Monthly, Calcutta | — | — | 0.86 | |
| 38. | Karmsangasthan, Weekly, Calcutta | — | — | 117.95 | |
| 39. | Jantar Nata Samachar, Fortnightly, Calcutta | — | — | 0.75 | |
| 40. | Tripura Darpan, Daily, Agartala | 43.51 | — | 61.24 | |
| 41. | Deshar Katha, Daily, Agartala | 28.15 | — | 25.92 | |
| 42. | Ganadoot, Weekly, Agartala | 84.88 | — | 82.24 | |

| Sl.No | Name of the Newspaper | Quantity allotted | | | |
|-------|--------------------------------------|-------------------|---------|---------|---------|
| | | 1991-92 | 1992-93 | 1991-92 | 1992-93 |
| 1 | 2 | 3 | 4 | | |
| 11. | Garemath, Weekly, Calcutta | 57.28 | 45.84 | | |
| 12. | Biplavi Sabyasachi, Daily, Midnapur | 7.79 | — | | |
| 13. | Sanglap, Monthly, Calcutta | 4.14 | — | | |
| 14. | Swastika, Weekly, Calcutta | 40.05 | — | | |
| 15. | Khela-O-Chhaga, Weekly, Calcutta | 26.36 | 45.80 | | |
| 16. | Sitadium, Weekly, Calcutta | 19.22 | — | | |
| 17. | Jasti Madhu, Quarterly, Calcutta | 0.21 | — | | |
| 18. | Mizan, Weekly, Calcutta | 12.02 | — | | |
| 19. | Biswa Manas Darpan, Weekly, Calcutta | 23.59 | 28.03 | | |
| 20. | Desh Hitaishi, Weekly, Calcutta | 43.70 | 39.85 | | |
| 21. | Saptah, Weekly, Calcutta | 24.16 | — | | |

| Sl.No | Name of the Newspaper | Quantity allotted | | |
|-------|--------------------------------------|-------------------|---------|--|
| | | 1991-92 | 1992-93 | |
| 1 | 2 | 3 | 4 | |
| 22. | Saras Cartoon, Monthly, Calcutta | — | 2.90 | |
| 23. | Bishesh Prativedan, Weekly, Calcutta | — | 43.79 | |
| 24. | Dinner Sambad, Monthly, Calcutta | — | 0.42 | |
| 25. | Sambad Partidan, Monthly, Calcutta | — | 53.31 | |
| 26. | Cine Club, Fortnightly, Calcutta | — | 10.64 | |
| 27. | Bangla Desh, Weekly, Calcutta | — | 26.85 | |
| 28. | Charaiveti, Quarterly, Burdwan | — | 0.86 | |
| 29. | Ganaddarpan, Monthly, Calcutta | — | 1.49 | |
| 30. | Adal-Badal, Monthly, Calcutta | — | 1.74 | |
| 31. | Eye Malda, Fortnightly, Maldah | — | 4.73 | |
| 32. | Borno, Parichoy, Monthly, Calcutta | — | 16.06 | |

| Sl.No | Name of the Newspaper | Quantity allotted | | | |
|-------|--------------------------------------|-------------------|--------------------|---|---|
| | | 1991-92 | 1992-93 | 1 | 2 |
| | | 3 | 4 | | |
| 43. | Syanddan Patrika, Daily, Agartala | 93.63 | 82.51 | | |
| 44. | Bhabi Bharat, Daily, Agartala | 33.18 | — | | |
| 45. | Gan Sambad Patrika, Daily, Agartala | 48.13 | 50.24 | | |
| 46. | Mantabad, Weekly, Agartala | — | 0.27 | | |
| 47. | Basumati, Daily, Calcutta | 145.22 | *Open Certificate | | |
| 48. | Cine Advance, Weekly, Calcutta | 86.01 | 288.01 | | |
| 49. | Bartaman, Daily, Calcutta | 1894.72 | *Open Certificate | | |
| 50. | Bartaman, Weekly, Calcutta | 66.40 | 336.13 | | |
| 51. | Dainik Sambad, Daily, Agartala | 177.74 | * Open Certificate | | |
| 52. | Uttarbanga Samnbad, Daily, Siliguri | 293.82 | — | | |
| 53. | Paschim Banga Sambad, Daily, Asansol | 187.56 | — | | |

| Sl.No | Name of the Newspaper | Quantity allotted | | | |
|-------|---------------------------------------|-------------------|--------------------|---|---|
| | | 1991-92 | 1992-93 | 1 | 2 |
| | | 3 | 4 | | |
| 54. | Kalantar, Daily, Calcutta | 80.86 | 159.86 | | |
| 55. | Kalantar, Weekly, Calcutta | 19.75 | 4.10 | | |
| 56. | Jugasaukha, Daily, Silehar | 67.64 | — | | |
| 57. | Ajir Assam, Daily, Guwahati | 185.56 | * Open Certificate | | |
| 58. | Samaya Prabhah, Daily, Guwahati | 41.53 | 145.36 | | |
| 59. | Over Land, Daily, Calcutta | 346.79 | * Open Certificate | | |
| 60. | Ananda Bazar Patrika, Daily, Calcutta | 9041.58 | * Open Certificate | | |
| 61. | Desh, Weekly, Calcutta | 474.82 | 608.10 | | |
| 62. | Anandlok, Fortnightly, Calcutta | 194.28 | 189.02 | | |
| 63. | Anand Mela, Fortnightly, Calcutta | 141.03 | 212.45 | | |
| 64. | Sananda, Fortnightly, Calcutta | 267.47 | 368.31 | | |

| Sl.No | Name of the Newspaper | Quantity allotted | | | |
|-------|----------------------------------|---------------------|-------------------|---|---|
| | | 1991-92 | 1992-93 | 1 | 2 |
| | | | | 3 | 4 |
| 65. | aajkaal, Daily, Calcutta | 3011.05 | *Open Certificate | | |
| 66. | Khela, Weekly, Calcutta | 18.57 | 54.55 | | |
| 67. | Television, Monthly, Calcutta | 31.18 | 61.86 | | |
| 68. | Sandhya Aajkaal, Daily, Calcutta | 59.20 | 221.78 | | |
| 69. | Ganashakti, Daily, Calcutta | 1159.07 | *Open Certificate | | |
| 70. | Manorama, Monthly Allahabad | 53.00 | 137.53 | | |
| 71. | Alokat, Monthly, Allahabad | 23.25 (1st Qtr.) | 115.78 | | |

* Annual entitlement was more than 200 MT. Hence open certificate was issued with the condition that newspapers are free to import one metric tonne against the purchase of two metric tonnes from the scheduled indigenous newsprint mills.

Resignation of Pilots

5907. SHRI RAMESHWAR PATIDAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state, the reasons for resigning by the pilots of the Indian Airlines during the last year and the current year?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): Of the 101 pilots who have resigned in 1992 and 1993 (upto 7.4.93), 62 have not assigned any reasons for their resignation, 32 have resigned for personal/domestic reasons, 6 to join Air India and one owing to conditions prevailing in Indian Airlines.

[*Translation*]

Tourist Arrivals

5908. SHRIMATI VASUNDHARA RAJE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have made any review on the foreign tourists arrivals to different States during each of the last three years; and

(b) if so, the State-wise details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). Though the total tourist traffic to the country is being reviewed on a continuous basis, no such review has been possible State-wise due to non-availability of the relevant statistics.

Construction of Airport, Cochin

5909. PROF. RAMKAPSE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased

to state:

(a) whether any project report has been sent to his Ministry for the construction of airport of international standard at Cochin without any financial assistance from the Union Government;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c). A proposal formulated by the District Collector of Ernakulam for construction of an airport at Cochin has been received. It envisages that the cost of the project will be financed mainly from contributions of Non Resident Indians. The proposal was discussed with Minister of Transport and officials of the Government of Kerala at a meeting held on 6th April, 1993. It was decided that the State Government will work out the modalities of setting up of the proposed project with technical assistance of the National Airports Authority.

Newsprint Allocation to Newspapers in Gujarat

5910. SHRICHANDRESH PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state, the details of allocations of newsprint made to each of the dailies, weeklies and monthlies published from Gujarat during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): The information is given in the attached statement.

STATEMENT

| Sl.No | Name of the Paper & Place of Publication | Quantity allocated in 1990-91 (Metric Tonnes) | Quantity allocated in 1991-92 (Metric Tonnes) | Quantity allocated in 1992-93 (Metric Tonnes) |
|-------|--|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Nobat, Jamnagar | 158.98 | 106.17 | 163.69 |
| 2. | Vadodara Samachar, Vadodara | 98.36 | 49.32 | 171.28 |
| 3. | Western Times, Ahmedabad (Gujarati) | 179.42 | 178.73 | 182.12 |
| 4. | Western Times, English, Ahmedabad | 120.30 | 143.00 | 148.70 |
| 5. | Bhoomi, Jamnagar | 116.54 | 116.54 | — |
| 6. | Hindu, Ahmedabad | 124.50 | 62.66 | 87.51 |
| 7. | Gandhinagar Samachar, Gandhinagar | 42.03 | — | — |
| 8. | rakhwal, Banskanta | 29.78 | — | — |
| 9. | Saurashtra Bhoomi, Junagarh | 30.00 | — | — |
| 10. | Pagdandy, Bhavnagar | 31.87 | — | — |

| Sl.No | Name of the Paper & Place of Publication | Quantity allocated in 1990-91 (Metric Tonnes) | Quantity allocated in 1991-92 (Metric Tonnes) | Quantity allocated in 1992-93 (Metric Tonnes) |
|-------|--|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 11. | Nav Nirman, Surat | — | 73.21 | — |
| 12. | Aarti, Rajkot | 39.57 | 33.27 | 173.18 |
| 13. | Yugprabhav, Baroda | — | 2.17 | 61.30 |
| 14. | Alp Viram, Ahmedabad | — | 13.39 | 134.80 |
| 15. | Janyug, Surendernagar | — | — | 61.66 |
| 16. | Chanchal, Bhuj | — | — | 62.86 |
| 17. | Bindu, Ahmedabad | — | — | 42.07 |
| 18. | Lokmanya Samarthan, Mehsana | — | — | 17.95 |
| 19. | Bahruch Times, Surat | — | — | 37.02 |
| 20. | Valsad Times, Surat | — | — | 40.44 |
| 21. | New Surat Times, Surat | — | — | 52.88 |
| 22. | Gujarat Samachar, Ahmedabad | 8385.76 | 6184.98 | *Open Certificate |

| SI.No | Name of the Paper & Place of Publication | Quantity allocated in 1990-91 (Metric Tonnes) | Quantity allocated in 1991-92 (Metric Tonnes) | Quantity allocated in 1992-93 (Metric Tonnes) |
|-------|--|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 23. | Gujarat Samachar, Surat | 2280.41 | 2018.51 | -do- |
| 24. | Gujarat Samachar, Baroda | 1767.07 | 1612.45 | -do- |
| 25. | Gujarat Mitra & Gujarat Darpan, Surat | 1801.90 | 2291.37 | -do- |
| 26. | Phulthab, Rajkot | 2509.31 | 1828.57 | -do- |
| 27. | Kutuchmitra, Bhuj | 307.28 | 249.35 | -do- |
| 28. | Janambhoomi, Ahmedabad | 65.78 | 10.28 | Publication ceased |
| 29. | Sambhav, ahmedabad | 94.08 | 110.16 | -do- |
| 30. | Prabhad, Ahmedabad | 111.88 | 267.50 | -do- |
| 31. | Jai Hindi, Ahmedabad | 254.94 | 246.65 | -do- |
| 32. | Jai Hindi, Rajkot | 1011.92 | 1011.92 | -do- |
| 33. | Sanj Samachar, Rajkot | 555.83 | 555.83 | -do- |

| Sl.No | Name of the Paper & Place of Publication | Quantity allocated in 1990-91 (Metric Tonnes) | Quantity allocated in 1991-92 (Metric Tonnes) | Quantity allocated in 1992-93 (Metric Tonnes) |
|-------|--|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 34. | Natun Sourashtra, Rajkot | Not allotted | Not allotted | 353.64 |
| 35. | Saurashtra Bhoomi, Junagarh | -do- | -do- | 205.29 |
| 36. | Pagdandi, Bhavnagar | 31.87 | 17.83 | *Open Certificate |
| 37. | Saurashtra Samachar, Bhavnagar | 520.00 | 470.63 | -do- |
| 38. | Sandesh, Ahmedabad | 5091.42 | 4786.41 | -do- |
| 39. | Sandesh, Baroda | 2575.21 | 2992.53 | -do- |
| 40. | Sandesh, Surat | 569.83 | 1007.30 | -do- |
| 41. | Sandesh, Rajkot | 63.93 | 167.11 | -do- |
| 42. | Loksatta-Jansatta, Baroda | 617.80 | 195.05 | -do- |
| 43. | Loksatta-Jansatta, Ahmedabad | 691.91 | 321.84 | -do- |
| 44. | Loksatta-Jansatta, Rajkot | 482.47 | 257.90 | -do- |

| Sl.No | Name of the Paper & Place of Publication | Quantity allocated in 1990-91 (Metric Tonnes) | Quantity allocated in 1991-92 (Metric Tonnes) | Quantity allocated in 1992-93 (Metric Tonnes) |
|-----------------|--|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 45. | Indian Express, Ahmedabad | 672.25 | 489.73 | -do- |
| 46. | Financial Express, Ahmedabad | — | — | 46.44 |
| 47. | Times of India (English), Ahmedabad | 1577.71 | 1470.85 | *Open Certificate |
| 48. | Times of India (Gujarati) Ahmedabad | 1096.09 | 1271.53 | -do- |
| 49. | Economic Times, Ahmedabad | 67.55 | 55.73 | -do- |
| <i>Weeklies</i> | | | | |
| 1. | Hakram Chandan, Ahmedabad | 138.36 | 126.96 | 115.20 |
| 2. | Chetichand, Nadiad | 0.57 | — | 1.31 |
| 3. | Samay, Surendernagar | 6.04 | 12.08 | 13.48 |
| 4. | Sadhana, Ahmedabad | 21.96 | 18.21 | 18.70 |
| 5. | Jhulelal, Ahmedabad | 1.88 | 1.12 | — |

| Sl.No | Name of the Paper & Place of Publication | Quantity allocated in 1990-91 (Metric Tonnes) | Quantity allocated in 1991-92 (Metric Tonnes) | Quantity allocated in 1992-93 (Metric Tonnes) |
|-------|--|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 6. | Lokbhumi, Barsad | 16.15 | — | — |
| 7. | Charotar Boomi, Anand | 37.40 | — | — |
| 8. | Matru Bhumi, Kaira | 16.66 | — | — |
| 9. | Maha Gujarat, Patan | 5.91 | 8.75 | 0.87 |
| 10. | Gujarat Times, Nadiad | 51.25 | 35.53 | 8.95 |
| 11. | Shahkar, Ahmedabad | 8.06 | 7.69 | 15.07 |
| 12. | Gujarat Prabha, Bharuch | 2.79 | 5.81 | — |
| 13. | Gujarat Prabha, Surat | 2.84 | — | — |
| 14. | Gujarat, Gandhinagar | 2.57 | — | — |
| 15. | Vantolia, Bhavnagar | 0.59 | — | — |
| 16. | Sachai, Ahmedabad | 1.23 | — | — |

| Sl.No | Name of the Paper & Place of Publication | Quantity allocated in 1990-91 (Metric Tonnes) | Quantity allocated in 1991-92 (Metric Tonnes) | Quantity allocated in 1992-93 (Metric Tonnes) |
|-------|--|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 17. | Sri Vikas, Ahmedabad | 1.55 | — | — |
| 18. | Sewa Sandesh, Panchmahal | 1.78 | 0.41 | — |
| 19. | Shetrunjay Times, Bhavnagar | 1.13 | — | — |
| 20. | Khedavartaman, Ahmedabad | 15.08 | 15.08 | 10.62 |
| 21. | Rashtriya Prem, Ahmedabad | — | 1.57 | 1.85 |
| 22. | Sarvodaya. Rapadwanj | 1.28 | — | — |
| 23. | Chofhi Jagir, Junagarh | — | — | 3.10 |
| 24. | Chothi Jagir, Ahmedabad | — | — | 3.03 |
| 25. | Liberty Carrier News, Ahmedabad | — | — | 4.64 |
| 2r. | Deep Kamal, Khamvat | — | — | 5.60 |
| 27. | Tamana. Ahmedabad | — | — | 1.42 |

| Sl.No | Name of the Paper & Place of Publication | Quantity allocated in 1990-91 (Metric Tonnes) | Quantity allocated in 1991-92 (Metric Tonnes) | Quantity allocated in 1992-93 (Metric Tonnes) |
|-------|--|---|--|---|
| 1 | 2 | 3 | 4 | 5 |
| 28. | Shree. Ahmedabad | 139.30 | Excess Quantity of 103.15 given in previous year 1989-90 | 36.48 |
| 29. | Chitralok, Ahmedabad | 12.95 | 20.90 | 33.97 |
| 30. | Kutchmitra, Bhuj | 79.53 | 53.64 | 46.57 |
| 31. | Vyapar Udyot, Ahmedabad | 48.83 | 42.14 | 44.05 |
| 32. | Phulwadi, Rajkot | 70.77 | 83.29 | 76.89 |
| 33. | Amruta, Rajkot | 79.00 | 74.72 | 75.37 |
| 34. | Stree, Ahmedabad | 247.15 | 274.68 | *Open certificate |
| | Monthly | | | |
| 1. | Jalaram Jyot, Rajkot | 57.18 | 24.45 | 47.30 |
| 2. | Vohra Samachar, Surat | 0.90 | — | — |
| 3. | Sadvidya, Rajkot | 7.09 | 6.13 | 4.80 |

| Sl.No | Name of the Paper & Place of Publication | Quantity allocated in 1990-91 (Metric Tonnes) | Quantity allocated in 1991-92 (Metric Tonnes) | Quantity allocated in 1992-93 (Metric Tonnes) |
|-------|--|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 4. | Shree Mahavir Sheshan, Jamnagar | 0.96 | — | — |
| 5. | Modern Magazine Std. VIII, Ahmedabad | 1.64 | 1.42 | 2.87 |
| 6. | Modern Magazine Std. IX, Ahmedabad | 1.36 | 2.52 | 2.94 |
| 7. | Modern Magazine Std. Science, Ahmedabad | 16.89 | 8.56 | 10.47 |
| 9. | Niramaya, Ahmedabad | 0.93 | — | 0.82 |
| 10. | Swami Narayan Bliss, Ahmedabad | 0.35 | — | 0.67 |
| 11. | Swami Narayan Prakash, Ahmedabad | 12.41 | — | 7.96 |
| 12. | Bright Hr. Sec. Std. XII Science Bi-Monthly, Ahmedabad | 5.05 | 4.09 | 7.29 |
| 13. | Matric Magazine, Ahmedabad (English) | 9.87 | 9.22 | 12.06 |
| 14. | Matric Magazine (Marathi) Ahmedabad | 11.96 | 14.77 | 12.33 |

| Sl.No | Name of the Paper & Place of Publication | Quantity allocated in 1990-91 (Metric Tonnes) | Quantity allocated in 1991-92 (Metric Tonnes) | Quantity allocated in 1992-93 (Metric Tonnes) |
|-------|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 15. | Braham Kdhatriya Hitchhu, Ahmedabad | 1.44 | 1.02 | — |
| 16. | Manav, Ahmedabad | 2.87 | — | 2.12 |
| 17. | Shanti Saurabh, Banskanta | 1.43 | 3.39 | 3.21 |
| 18. | Taibah, Ahmedabad | 9.54 | — | — |
| 19. | Kadyate Jyoti, Ahmedabad | 3.33 | 1.86 | 4.13 |
| 20. | Jan Kalayan, Ahmeabad | 41.26 | 59.38 | 46.82 |
| 21. | Krishi Jiwan, Vododara | 21.77 | 18.47 | 49.06 |
| 22. | Nav Chetan, Ahmedabad | 1.16 | — | — |
| 23. | Hinsa Virodh (Gujarati), Ahmedabad | 0.84 | 0.54 | 2.27 |
| 24. | Hinsa Virodh (English), Ahmedabad | 1.52 | 0.45 | 2.19 |
| 25. | Gujarat Chamber of Commerce & Industry, Ahmedabad | 15.10 | — | 7.62 |

| Sl.No | Name of the Paper & Place of Publication | Quantity allocated in 1990-91 (Metric Tonnes) | Quantity allocated in 1991-92 (Metric Tonnes) | Quantity allocated in 1992-93 (Metric Tonnes) |
|-------|--|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 26. | Gram Swaraj, Ahmedabad | 1.89 | 2.00 | 3.84 |
| 27. | S.T. Kamdar, Ahmedabad | 1.00 | 1.09 | 0.75 |
| 28. | Tandurasti, Ahmedabad | 0.70 | — | — |
| 29. | Bhagwatamrutam, Ahmedabad | 0.54 | — | — |
| 30. | Krishi Bandhu, Ahmedabad | 0.95 | — | — |
| 31. | Balwadi, Ahmedabad | 0.20 | — | — |
| 32. | Sarva Sathi, Ahmedabad | 0.99 | — | — |
| 33. | Vishwa Hindu Samachar, Karnawati | — | 22.33 | 14.71 |
| 34. | Lohana Samachar, Ahmedabad | — | 1.03 | — |
| 35. | Pension Jagat, Vadodara | — | 0.97 | 0.21 |
| 36. | Mukti Doot, ahmedabad | — | — | — |
| 37. | Sri Karedia Rajput Bandhu, Surendranagar | — | 0.33 | — |

| Sl.No | Name of the Paper & Place of Publication | Quantity allocated in 1990-91 (Metric Tonnes) | Quantity allocated in 1991-92 (Metric Tonnes) | Quantity allocated in 1992-93 (Metric Tonnes) |
|-------|--|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 38. | Kismat, Ahmedabad | — | 0.34 | 2.94 |
| 39. | Latest Facts in GK, Ahmedabad | — | — | 5.88 |
| 40. | Vaishnav Parivar, Mehsana | 17.34 | 16.07 | 5.49 |
| 41. | Sakhi, Ahmedabad | 17.34 | 16.07 | 15.99 |
| 42. | Paramarth, Rajkot | 15.95 | 12.87 | 7.81 |
| 43. | Jyotishdeep, Ahmedabad | 2.85 | 1.75 | * Open Certificate |

* Annual entitlement was more than 200 MT. Hence open certificate was issued with the condition that newspapers are free to import one metric tonne against the purchase of two metric tonnes from the scheduled indigenous newsprint mills.

[*Translation*]

Telephone & Post Office Facilities to Villages of Gujarat

5911. SHRI MAHESH KANODIA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the district-wise number of Gram Panchayats in Gujarat which have been provided facilities of telephones and post offices;

(b) the time limit fixed to provide these facilities to all the Gram Panchayats in the State;

(c) the number of Gram Panchayats wherein post offices have been provided telegraph facilities and the scheme of expansion of this facility; and

(d) the district-wise details of programmes formulated to provide speed post service in district headquarters of the State?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) As on 31.3.1993, the number

of Panchayat Villages with telephone facility is 5705 and that of Post Offices is 7769. The district wise details are given in Annexure-I.

(b) (i) All the Panchayat Villages have been planned to be covered with telephone facility by 31st March, 1995 subject to availability of resources.

(ii) Post Offices are opened keeping in view the population income and distance norms, subject to availability of resources and within the targets. Post Offices are opened progressively through Annual Plans. Hence no time frame can be given as such.

(c) As on 31.3.93, the number of Panchayat Villages having telegraph facility in Post Offices is 1772. The telegraph facility is being extended on fulfilment of prescribed norms of traffic.

(d) The speed post service is provided keeping in view the facilities and traffic potential. There is no pre-determined programme in this regard. Details of Dist. Headquarters cities/towns of Gujarat having speed post facilities are given in Statement -II.

STATEMENT-I

District wise details of Panchayat Villages having Telephone & Post Office Facilities

| <i>S.No.</i> | <i>Name of District</i> | <i>Panchayat Villages having Telephone facility</i> | <i>Panchayat villages having Post Office facilities.</i> |
|--------------|----------------------------------|---|--|
| 1. | Ahmedabad (incl. Gandhinagar) | 384 | 473 |
| 2. | Amreli | 306 | 280 |
| 3. | Banaskantha (Palanpur) | 373 | 430 |
| 4. | Bhavnagar | 248 | 411 |
| 5. | Bharuch | 336 | 483 |

| <i>S.No.</i> | <i>Name of District</i> | <i>Panchayat Villages having Telephone facility</i> | <i>Panchayat villages having Post Office facilities.</i> |
|--------------|--------------------------|---|--|
| 6. | Jamnagar | 249 | 321 |
| 7. | Kheda (Nadiad) | 549 | 550 |
| 8. | Junagadh | 325 | 473 |
| 9. | Mehsana | 633 | 538 |
| 10. | Bhuj (Kutch) | 290 | 438 |
| 11. | Panchmahals (Godhra) | 243 | 506 |
| 12. | Rajkot | 281 | 426 |
| 13. | Sabarkantha (Himatnagar) | 435 | 553 |
| 14. | Surendranagar | 249 | 305 |
| 15. | Surat | 315 | 546 |
| 16. | Vadodara | 180 | 560 |
| 17. | Valsad (incl. Dangs) | 286 | 476 |
| 18. | Union Territories | 23 | — |
| Total | | 5705 | 7769 |

STATEMENT-II

3 Surat

*Details of District Headquarters Cities/
Towns of Gujarat having Speed Post
Facilities.*

**B. UNDER POINT TO POINT SPEED
POST**

A. UNDER NATIONAL NETWORK:

1. Ahmedabad (with extension counter at Gandhi Nagar)
2. Vadodara

1. Valsad
2. Mehsana
3. Surendranagar
4. Palanpur

5. Bhavnagar
6. Junagadh
7. Himatnagar
8. Jamnagar
9. Rajkot

(a) the State-wise details of work undertaken by the National Water Development Agency during 1992-93; and

(b) the total amount spent in this regard?

[English]

U.S. Aid to Gujarat

5912. SHRI KASHIRAM RANA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a number of minor irrigation schemes are being assisted under United States Aid Programme in Gujarat;

(b) if so, the details thereof;

(c) the number of minor irrigation schemes which have so far been completed or are in progress;

(d) the assistance so far received under U.S. Aid and spent on the schemes in the State; and

(e) the time by which the ongoing minor irrigation schemes are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir.

(b) to (e). Do not arise.

National Water Development Agency

5913. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of WATER RESOURCES be pleased to state:

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) National Water Development Agency has taken up 23 water balance studies of basins sub-basins and diversion points, the preliminary feasibility report and survey and investigation in respect of water transfer links of Mahani-Godavari-Krishna-Cauvery (covering the States of Orissa, Andhra Pradesh, Tamil Nadu and Karnataka); Ken-Betwa Link (Covering the areas of Uttar Pradesh and Madhya Pradesh); Pamba-Achankovil-Vaigai link (covering areas of Tamil Nadu and Kerala) and Par-Tapi Narmada Link (covering areas of Gujarat) under Peninsular component. Also office studies in respect of Himalayan component. (covering areas of Uttar Pradesh and West Bengal) have been taken up by National Water Development Agency.

(b) Total expenditure of about Rs. 4.1 crore has been incurred by National Water Development Agency during 1992-93.

Losses in State Electricity Boards

5914. SHRI MADAN LAL KHURANA:
KUMARI PUSHPA DEVI SINGH:
SHRIMATI VASUNDHARA RAJE:

Will the Minister of POWER be pleased to state:

(a) whether the losses of State Electricity Boards (SEBs) are likely to touch Rs.2,230 crores by the end of 1992-93;

(b) if so, the details of each Board and the reasons therefor; and

(c) the steps taken to rescue the SEBs from

such losses?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) According to the information furnished by the State Electricity Boards to the Planning Commission in connection with the discussions on annual Plan 1993-94, the total commercial losses of the SEBs during 1992-93 (Revised Estimates) would provisionally work out to Rs. 4363.58 crores, without taking into account RE subsidy.

(b) A statement showing the provisional un-audited commercial profits and losses of the SEBs, during 1992-93 (RE), is enclosed as Annexure. The major reasons for the losses of SEBs include unscientific power tariff structure including for the losses of SEBs include unscientific power tariff structure including for the agricultural tariff, non-payment of RE subsidy to SEBs by the State Governments, non-

conversion of loan into equity, low level of PLF, high T&D losses, high fuel consumption in thermal power stations etc.

(c) From time to time, State Governments have been advised to undertake measures such as equity participation, rationalised tariff, regular payment of Rural Electrification subsidy, improvement in Plant Load Factor, reduction in T&D losses etc. to improve the finance of State Electricity Boards. The Conference of Power Ministers held on 8th and 9th January, 1993 also discussed about the ways and means to improve the performance of SEBs both in physical and financial terms and has adopted an Action Plan containing steps to improve the performance of SEBs during the 8th Five Year Plan. These include payment of BE subsidy to the SEBs in time, as also liquidation of the arrears of subsidy in a phased manner, reduction in outstanding dues, tariff rationalisation, improvement in PLF and reduction in T&D losses etc.

STATEMENT

Statement showing the provisional un-audited commercial profits and losses of the SEBs during 1992-93 (RE)

(Rs. in crores)

| <i>S.No.</i> | <i>Name of the SEB</i> | <i>Commercial Profit (+)/ Loss (-)</i> |
|--------------|------------------------|--|
| 1. | Andhra Pradesh | (-) 65.05 |
| 2. | Assam | (-) 260.04 |
| 3. | Bihar | (-) 321.94 |
| 4. | Gujarat | (-) 691.00 |
| 5. | Haryana | (-) 336.35 |
| 6. | Himachal Pradesh | (-) 53.80 |
| 7. | Karnataka | (-) 8.55 |
| 8. | Kerala | (-) 37.87 |

| <i>S.No.</i> | <i>Name of the SEB</i> | <i>Commercial Profit (+)/ Loss(-)</i> |
|--------------|------------------------|---|
| 9. | Madhya Pradesh | (-) 375.10 |
| 10. | Maharashtra | 98.98 |
| 11. | Meghalaya | (-) 20.39 |
| 12. | Orissa | 1.32 |
| 13. | Punjab | (-) 805.70 |
| 14. | Rajasthan | (-) 217.97 |
| 15. | Tamil Nadu | (-) 331.92 |
| 16. | Uttar Pradesh | (-) 692.28 |
| 17. | West Bengal | (-) 45.92 |
| Total | | (-) 4363.58 |

[*Translation*]

Power Supply to Uttar Pradesh

5915. DR. LAL BAHADUR RAWAL: Will the Minister of POWER be pleased to state:

(a) the quantum of power generated by the Uttar Pradesh State Electricity Board during each of the last three years; and

(b) the names of the central power plants from where the power is supplied to the Board and the

quantum thereof during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYANAIDU): (a) The energy generated by the Uttar Pradesh State Electricity Board during 1990-91, 1991-92 and 1992-93 was 19564 MU, 18186 MU and 18159 MU respectively.

(b) The details of entitlement vis-a-vis actual supply to Uttar Pradesh from the various central sector stations in the Northern Region during the last 3 years (1990-91, 1991-92 and 1992-93) are as under:

(All Figures in MU)

| Name of the Central Sector Station | 1990-91 | | 1991-92 | | 1992-93 | |
|--|------------------|------------------|------------------|------------------|------------------|------------------|
| | Entitle- ment | Actual Drawal | Entitle- ment | Actual Drawal | Entitle- ment | Actual Drawal |
| Singrauli STPS | 5100.1 | 5379.2 | 5667.4 | 5825.2 | 5410.2 | 5469.5 |
| Rihand STPS | 1218.4 | 1427.5 | 2241.3 | 2451.3 | 2211.0 | 2307.8 |
| Anta GBS | 483.6 | 727.1 | 632.0 | 997.0 | 535.5 | 779.1 |
| Auraiya GBS | 728.8 | 742.1 | 1395.6 | 1590.7 | 1157.0 | 1335.4 |
| Narora APS | 184.3 | 241.5 | 179.1 | 255.1 | 559.4 | 510.4 |
| Dadri GT & NCR TPS Dadri | - | - | - | - | 514.2 | 626.3 |
| Uncharhar TPS | - | - | - | - | 640.8 | 1861.4 |
| Tanakpur HEPS | - | - | - | - | 53.3 | 40.6 |
| Total | 7715.2 | 8517.4 | 10115.4 | 11119.3 | 11081.4 | 12930.5 |

Microwave System in Hilly Areas, Gujarat

5916. SHRI N.J. RATHVA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the steps taken by the Government to strengthen the telecommunication system in tribal areas of backward Chota Udaipur in Gujarat;

(b) whether the Government propose to set up a microwave system in hilly areas;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) A reliable Optical Fibre cable system between Baroda and Chota Udaipur has already been commissioned. Further the following UHF Radio Systems are proposed to be installed in Chota Udaipur Taluka during the 8th Plan period.

Chota Udaipur - Zoz 30 Channel
Chota Udaipur - Kadipani 30 Channel
Chota Udaipur - Kawant 30 Channel
Chota Udaipur - Panvad 30 Channel and
Chota Udaipur - Rangpur 30 Channel

In addition 2/15 MARR systems at Chota Udaipur and Kawant and 4/30 MARR systems at Rangpur are also planned during 1993-94.

(b) Yes Sir, low capacity Radio systems are proposed.

(c) The following 30 Channel UHF Radio Systems are planned:

1. Mandvi - Wada
2. Halol - Pavagadh
3. Khed Brahma - Vijaynagar
4. Netrang - Dediapad

5. Junagadh - Bhesan

6. Dediapad - Sagbara

7. Ambaji - Danta

8. Danta - Zalotara

(d) Does not arise in view of (c) above.

[English]

Indian Emigrants in Gulf Countries

5917. SHRI SYED SHAHABUDDIN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is substantial concentration of Indian emigrants in Gulf countries;

(b) whether Indian missions and posts in these countries have adequate staff to look after their complaints and grievances against their employers;

(c) the number of such complaints received during each of the last three years, mission-wise;

(d) the role played by the Indian missions/posts in resolving the difficulties; and

(e) the number of cases in which reconciliation efforts failed, the contract was terminated by one of the parties concerned and the emigrant returned to India before completing the contract during each of the last three years, mission-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Yes Sir.

(b) There are some inadequacies in staff strength.

(c) The information is being collected and will be placed on the table of the House.

(d) Indian Missions/Posts in the countries concerned ascertain the conditions of Indian through information from the Indian community and Indian associations. As soon as a complaint is received immediate action is taken by the Mission concerned to contact the employers/host Government to resolve the difficulties of the complainant. In case no reconciliation is possible, repatriation of the aggrieved Indian nationals is arranged.

(e) The information is being collected and will be placed on the table of the House.

Sardar Sarovar Project

5918. SHRI SUSHIL CHANDRA VARMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the latest figure of expenditure incurred on the Sardar Sarovar multipurpose project in Gujarat and the latest estimate of the total expenditure to be incurred on the project;

(b) whether the Sardar Sarovar dam has started filling up water as the first stage of

reservoir formation;

(c) the number of villages and families likely to be affected by the first stage storage of water in the reservoir; and

(d) the number of the endangered families have been shifted to far outside the first stage submergence?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) An expenditure of Rs.2287.94 crores was incurred on the Sardar Sarovar Project in Gujarat upto the end of February, 1993 against the approved estimated cost of Rs.6406.04 crores (1986-87 price level).

(b) No, Sir.

(c) As per the approved implementation schedule of the project, the number of villages and families getting affected due to permanent pondage year-wise is as under:

| Year | Gujarat | | Maharashtra | | Madhya Pradesh | |
|-------------|----------|----------|-------------|----------|----------------|----------|
| | Villages | Families | Villages | Families | Villages | Families |
| Upto | | | | | | |
| '93 monsoon | 10 | 3019 | 5 | 649 | - | - |
| '93 monsoon | 9 | 1481 | 10 | 900 | 1 | 45 |
| '93 monsoon | - | - | 11 | 763 | 16 | 1432 |
| '93 monsoon | - | - | - | - | 13 | 646 |
| '93 monsoon | - | - | 7 | 152 | 163 | 21057 |
| | 19 | 4500 | 33 | 2464 | 193 | 23180 |

(d) The number of families resettled upto December, '92 in each state are as below:

| <i>State</i> | <i>Families Resettled</i> |
|----------------|---------------------------|
| Gujarat | 3973 |
| Madhya Pradesh | 943 |
| Maharashtra | 936 |

[*Translation*]

Postal Advisory Committee in M.P.

5919. SHRI KHELAN RAM JANGDE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Post Advisory Committee has since been constituted in Madhya Pradesh; and

(b) if so, the details of its composition and the criteria adopted in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) No, Sir.

(b) Does not arise.

[*English*]

Participation by India in UN Peace Keeping Operations

5920. SHRI RAM NAIK:
SHRI SUSHIL CHANDRA VARMA:
SHRI B. DEVERAJAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the countries where India is participating in the UN peace keeping operations;

(b) whether India propose to participate in any

UN peace keeping operations in any country in the near future;

(c) if so, the details thereof;

(d) the mode of arrangement to meet the expenses in this regard;

(e) whether the Government have recently cleared their stand that the UN peace keeping operations must be carried out only with the consent of the countries concerned; and

(f) if so, the response of other member countries including the US?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) India is currently participating in the UN peace keeping operations in Cambodia, Iraq/Kuwait, Angola, El-Salvador and Somalia.

(b) and (c). India has decided to participate in the UN peace keeping operation in Mozambique. India has agreed in principle to provide three Companies for support operations and some military observers and staff.

(d) The expenses of the UN peace keeping operations are met from the assessed contributions payable by UN member countries. For the present phase of the operations in Somalia (UNITAF), funding for participation by developing countries is being met from voluntary contributions to the Somalia Fund specially set up for this purpose.

(e) The Government of India on several occasions has reaffirmed their position that the UN peace keeping operations can only be undertaken on the basis of consent of the concerned parties. Most recently, our position was restated in the debate at the 47th UNGA.

(f) Most member countries of the UN regard the principle of consent as paramount for UN peace keeping operations.

Facilities available at Airports[*Translation*]

5921. SHRI SANAT KUMAR MANDAL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether his Ministry has examined the report submitted to the Chief labour Commissioner by the Director-General, Civil Aviation on facilities available at various airports for safe operation;

(b) if so, the specific recommendations for installing the various aids and the time limit made therein;

(c) the observations/suggestions, if any, made by the Chief Labour Commissioner in this regard; and

(d) the reaction of the Government thereto?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABIAZAD): (a) Yes, Sir.

(b) to (d). The award of the Director General of Civil Aviation has been accepted by the Government and notified in the official gazette vide Ministry of Labour's Extraordinary notification No. L-11013/1/92-IR (Misc.) dated 18.3.1993.

Telegraph Offices in Maharashtra

5922. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to open new telegraph offices and modernise the existing ones in Maharashtra during 1993-94;

(b) if so, the details with locations thereof; and

(c) the expenditure likely to be incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir.

(b) Five new Telegraph Offices at Manmad (Nasik District) Kothrud (Pune city), Bhosari (Pune city), Kudal (Sindhudurg Distt.) and Pusad (Yeotmal District) are proposed to be opened during 1993-94 on availability of suitable accommodation. 455 Telegraph Offices detailed in Statement 'A' are proposed to be modernised during the same period.

(c) Expenditure likely to be incurred for opening of New Telegraph Offices and Modernisation of existing Telegraph Offices in Maharashtra, are Rs. 10 Lakhs and 5.72 Crores respectively.

STATEMENT

| <i>S.No.</i> | <i>District</i> | <i>No. of Telegraph Offices Proposed for Modernisation during 1993-94</i> |
|--------------|-----------------|---|
| 1. | Ahmednagar | 11 |
| 2. | Akola | 14 |
| 3. | Aurangabad | 31 |
| 4. | Amravati | 18 |
| 5. | Bhandara | 14 |

| <i>S.No.</i> | <i>District</i> | <i>No. of Telegraph Offices Proposed for Modernisation during 1993-94.</i> |
|--------------|-----------------|--|
| 6. | Bombay | 1 |
| 7. | Buldana | 6 |
| 8. | Chandrapur | 12 |
| 9. | Dhule | 13 |
| 10. | Garchiroli | 1 |
| 11. | Jalna | 10 |
| 12. | Jalgaon | 36 |
| 13. | Kolhapur | 15 |
| 14. | Latur | 19 |
| 15. | Nagpur | 21 |
| 16. | Nanded | 18 |
| 17. | Nasik | 34 |
| 18. | Parbhani | 12 |
| 19. | Pune | 10 |
| 20. | Raigad | 23 |
| 21. | Ratnagin | 22 |
| 22. | Sangli | 12 |
| 23. | Sindhudurg | 10 |
| 24. | Sholapur | 48 |
| 25. | Thane | 27 |
| 26. | Wardha | 8 |
| 27. | Yeotmal | 9 |

[English]

Tourism Projects in Maharashtra

(b) the schemes likely to be cleared during the next two years 1993-94 and the amount likely to be provided therefor?

5923. SHRI DHARMANNA MCNDAYYA SADUL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) The Central Department of Tourism has sanctioned 13 tourism projects/schemes amounting to Rs.203.18 lakhs to the state of Maharashtra during 1992-93. The details are as follows:

(a) the details of centrally sponsored tourism projects cleared upto February 1993 and the amount provided therefore for this period, project-wise; and

| <i>S.No.</i> | <i>Name of the scheme</i> | <i>Amount sanctioned (Rs. in lakhs)</i> |
|--------------|--|---|
| 1. | Tourist complex at Gandhi Samarak Ashram at Pune | 25.59 |
| 2. | Tourist complex at Mahur, Dist. Nanded | 26.26 |
| 3. | Wayside facilities at | |
| | a) Dajipur (dist. Kolhapur) | 5.44 |
| | b) Balapur (dist. Akola) | 5.44 |
| 4. | Visitor Reception Centre at Nagpur | 20.40 |
| 5. | Tourist complex at Narsi, dist. Parbani | 25.40 |
| 6. | Tourist complex at Lonar, dist. Buldana | 26.47 |
| 7. | Tourist complex at Shikar Shinganpur, dist. Satara | 8.40 |
| 8. | Purchase of tents for the State | 20.00 |
| 9. | Purchase of tents for Raigad | 2.00 |
| 10. | Purchase of Hover Craft | 16.97 |
| 11. | Purchase of Water scooters | 12.40 |
| 12. | Ganesh festival | 3.41 |
| 13. | Elephanta festival | 5.00 |
| | | 203.18 |

(b) The Government of Maharashtra has yet to submit project proposals along with detailed estimates for seeking financial assistance during 1993-94.

IBRD Loan for Power Sector

5924. SHRI BOLLA BULLI RAMAIAH:
DR. D. VENKATESWARA RAO:

Will the Minister of POWER be pleased to state:

(a) whether the Government have conceded the terms and conditions of the International Bank for Reconstruction and Development in respect of providing loan for the power sector and any final package has been finalised in this regard;

(b) if so, the details thereof; and

(c) the latest position in regard to the implementation of the above package?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) to (c). World Bank has given certain suggestions to improve the financial health of the power sector, which includes achieving the prescribed minimum rate of return by the power utilities, reducing the outstanding dues of the Central Sector Power Utilities to an average of three months' billing and introduction of a rational tariff structure. These suggestions have been considered by the Government of India.

[*Translation*]

Tourist Flow To U.P.

5925. SHRI RAJENDRA KUMAR SHARMA:
Will the minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether any decrease has been registered in number of tourists visiting Uttaranchal area of

Uttar Pradesh during each of the last three years; and

(b) if so, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NAFI AZAD): (a) According to the information available from the State Government, there has not been any decline in tourists visiting Uttaranchal area of Uttar Pradesh during last three years.

(b) Does not arise.

Fruit and Vegetable based Industries in Khandwa District.

5926. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government are providing any assistance to the Government of Madhya Pradesh for industries based on fruits and vegetables in Khandwa district;

(b) if so, the details of assistance provided during each of the last three years;

(c) whether some schemes are under consideration of the Union Government regarding the industries based on fruits and vegetables in this district; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (d). Ministry of Food Processing Industries is implementing Plan schemes for grant of financial assistance to the industries based on fruits and vegetables. However, no such proposal has been received for grant of financial assistance for setting up of fruit and vegetables based industries in Khandwa District of Madhya Pradesh.

[English]

(b) to (d). Do not arise.

**Post & Telegraph Facilities in Indian
Enclaves in Bangladesh**

5927. SHRI AMAR ROY PRADHAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of the Indian Enclaves in Bangladesh Territory where facilities of Post and Telegraph facilities have been provided as on December 31, 1992;

(b) whether there is any proposal to extend such facilities in any of these Enclaves during 1993-94;

(c) if so, the details and names of Enclaves where these are likely to be provided; and

(d) if not, the reasons therefor;

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) There is no provision to provide post and telegraph facilities in Bangladesh territory.

[Translation]

**Transfer of Telephone Connections in
Delhi**

5928. SHRI ARJUN SINGH YADAV: Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 3293 on December 14, 1992 and state:

(a) whether the requisite information has since been collected;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which it is likely to be collected?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) and (b). Yes, Sir The information has been collected and the assurance fulfilled on 15-2-1993. A copy of the implementation report is enclosed.

(c) and (d). Do not arise.

STATEMENT

Ministry of Communications

| Sl. No. Date and Name at the Member | Subject | Promise Made | When and How Fulfilled | Reasons for delay |
|---|--|--|---|--|
| 1 | 2 | 3 | 4 | 5 |
| USQ. No. 3293. dt 14/16.12.92 by Shri Arjun Singh Yadav. | Transfer of Telephone Connections in Delhi Asking for- | (a) to (d): The information is being collected and will be laid on the Table of the House. | (a) & (b): Sir, Where exchange capacity and external network are available, the cases of shifting (transfer) of telephones are normally disposed of within 15 days and where the spare capacity or external network is not readily available, shifting of telephones takes longer time till it becomes technically feasible. The concerned subscribers are, however, kept informed. | (c) The total number of applications for shifting of telephones during the period received from Hon'ble MPs is 264. |
| (d) the details of cases | and | | | (d) The details of disposal of cases under different time |

| Sl.No. Date and Name at the Member | Subject | Promise Made | When and How Fulfilled | Reasons for delay |
|------------------------------------|---------|--------------|------------------------|-------------------|
| 1 | 2 | 3 | 4 | 5 |

disposed of in the office of each General Manager after two Weeks, four Weeks and more than four Weeks, separately.

frames in the office of each General Manager are indicated below:

| Area | Within 2 Weeks | | More than 2 Weeks but upto 4 Weeks | | Total |
|---------|----------------|----|------------------------------------|---|------------|
| | 1 | 2 | 3 | 4 | |
| Central | 108 | - | - | - | 108 |
| East | 20 | 15 | - | - | 35 |
| North | 12 | 5 | 2 | 2 | 19 |
| South | 10 | 2 | 5 | 5 | 17 |
| West | 73 | 2 | - | - | 75 |
| | | | | | <u>254</u> |

(10 cases are pending disposal in area South being technically non-feasible.)

**Power Transmission and Distribution
Losses**

5929. SHRI RAMTAHAL CHOUDHARY:
SHRI LALL BABU RAI:

Will the Minister of POWER be pleased to state:

(a) whether power transmission and distribution losses are still twenty three per cent at present inspite of the efforts made by the Government to reduce the same;

(b) if so, the reasons therefor;

(c) whether the Government have reviewed the position in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYA NAIDU): (a) and (b). It is a fact that the transmission and distribution losses in the country are about 23%. A statement given the

details of the losses in various State Electricity Boards/Electricity Departments is given in the Statement.

Due to inadequate investments in the power distribution sector by the various utilities and the menace of theft/pilferage of energy, the T&D losses could not be reduced to the desired level.

(c) and (d). The Government is seized of the seriousness of the problem and State Electricity Boards/Electricity Departments have been advised from time to time to give priority to system improvement/distribution schemes, and take effective administrative measures to check theft of energy which has been made a cognizable offence.

Other measures taken to reduce T&D losses, inter alia, include conducting energy audit by State Electricity Boards/Electricity Departments to identify system elements responsible for excessive losses; formulation of system improvement schemes for strengthening T&D system both in rural and urban areas; and introduction of an incentive scheme for reducing T&D losses.

STATEMENT

Percentage Transformation, Transmission and Distribution Losses (Including Commercial Losses such as Pilferage etc.) In SEBs/EDs

| Region | State Elec. Board/ Elec. Dept. | 1987-88 | 1988-89 | 1989-90 | 1990-91 | 1991-92 |
|-----------------|-----------------------------------|---------|---------|---------|---------|---------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| Northern Region | 1. Haryana | 25.54 | 26.62 | 29.35 | 27.49 | 27.28 |
| | 2. Himachal Pradesh | 22.84 | 22.08 | 21.36 | 21.45 | 18.07 |
| | 3. Jammu & Kashmir | 45.05 | 41.46 | 50.04 | 42.33 | 48.75 |
| | 4. Punjab | 18.86 | 18.32 | 17.62 | 18.97 | 18.70 |
| | 5. Rajasthan | 24.39 | 25.34 | 25.41 | 25.92 | 22.71 |
| | 6. Uttar Pradesh | 26.83 | 27.41 | 27.12 | 26.93 | 25.26 |
| | 7. Chandigarh | 19.98 | 21.66 | 24.10 | 23.72 | 17.93 |
| | 8. D.E.S.U. | 28.84 | 28.06 | 23.60 | 23.86 | 24.35 |
| Western Region | 1. Gujarat | 21.54 | 19.61 | 22.11 | 23.71 | 22.70 |
| | 2. Madhya Pradesh | 21.97 | 22.07 | 20.68 | 17.66 | 18.40 |
| | 3. Maharashtra | 14.32 | 15.77 | 16.37 | 18.06 | 18.16 |

| Region | State Elec. Board/ Elec. Deptt. | 1987-88 | 1988-89 | 1989-90 | 1990-91 | 1991-92 |
|-----------------|------------------------------------|---------|---------|---------|---------|---------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| | 4. D & N Haveli | 17.74 | 16.05 | 11.44 | 17.69 | 19.00 |
| | 5. Goa | 23.86 | 25.61 | 24.23 | 24.97 | 18.98 |
| | 6. Daman & Diu | 20.65 | 21.38 | 16.56 | 16.58 | 15.66 |
| Southern Region | 1. Andhra Pradesh | 20.20 | 19.35 | 20.96 | 22.43 | 19.31 |
| | 2. Karnataka | 21.99 | 21.29 | 21.20 | 20.11 | 18.91 |
| | 3. Kerala | 29.77 | 25.23 | 20.63 | 21.67 | 21.00 |
| | 4. Tamil Nadu | 18.44 | 17.66 | 17.19 | 18.74 | 18.21 |
| | 5. Lakshadweep ISLS | 14.26 | 13.16 | 11.90 | 18.62 | 17.44 |
| | 6. Pondicherry | 20.32 | 20.02 | 18.55 | 19.20 | 16.22 |
| Eastern Region | 1. Bihar | 21.64 | 23.96 | 24.36 | 21.09 | 20.00 |
| | 2. Orissa | 24.95 | 27.52 | 27.72 | 25.29 | 24.00 |
| | 3. Sikkim | 22.37 | 21.38 | 23.36 | 24.53 | 22.57 |
| | 4. West Bengal | 23.45 | 23.23 | 24.16 | 21.81 | 23.84 |

| Region | State Elec. Board/ Elec. Dept. | 1987-88 | 1988-89 | 1989-90 | 1990-91 | 1991-92 |
|--------|-----------------------------------|---------|---------|---------|---------|---------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 5. | A & N ISLS | 19.05 | 15.49 | 16.19 | 19.83 | 21.66 |
| 1. | Assam | 24.04 | 24.98 | 25.12 | 24.10 | 25.00 |
| 2. | Manipur | 33.98 | 35.71 | 30.26 | 28.02 | 22.00 |
| 3. | Meghalaya | 9.57 | 9.60 | 11.73 | 11.80 | 11.49 |
| 4. | Nagaland | 31.31 | 29.00 | 21.46 | 26.08 | 30.00 |
| 5. | Tripura | 29.23 | 30.57 | 29.03 | 29.59 | 29.00 |
| 6. | Arunachal Pradesh | 22.59 | 24.89 | 22.29 | 19.99 | 27.66 |
| 7. | Mizoram | 29.08 | 29.66 | 32.04 | 29.63 | 28.00 |
| | All India (Utilities) | 22.48 | 22.31 | 23.28 | 22.89 | 22.92 |

The Lower T & D losses figure in respect of Meghalaya are due to Bulk sale of energy to the neighbouring states

[English]

Tour Package for Kerala

5930. SHRI V. S. VIJAYARAGHAVAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the ITDC has introduced any package tour programme for tourists visiting Kerala;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABIAZAD): (a) and (b). ITDC operates a tour package of 8 days and 7 nights covering various tourist destinations in the States of Tamil Nadu and Kerala. The tour package is known as South Indian Bonanza Tour.

(c) Does not arise.

Curtailment in Non-Plan Expenditure in ITDC

5931. SHRI LOKANATH CHOUDHURY: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of Government instructions as have been received by ITDC Management from time to time for implementation particularly during the last three years for having strict economy in non-Plan expenditure;

(b) whether the Government have set-up any machinery/cell to ensure that their instruction have been observed in the ITDC; and

(c) if so, the details of savings achieved in the expenditure in each unit/division of ITDC during the last three years till March, 1993?

THE MINISTER OF CIVIL AVIATION AND

TOURISM (SHRI GHULAM NABIAZAD): (a) The instructions issued by the Government from time to time to the ITDC Management relate to observance of economy on entertainment expenses, reduction in telephone lines, T. A. budget, Consumption of petrol, etc.

(b) Periodic review of performance of ITDC is undertaken by the Government.

(c) ITDC has implemented the instructions for reduction of the requisite number of telephone lines. ITDC has also curtailed expenditure on foreign tours and entertainment expenses. As regards consumption of petrol, expenditure on this items has slightly increased in view of increase in price of the petrol, etc.

Transmission Losses in DESU

5932. SHRI MADAN LAL KHURANA: Will the Minister of POWER be pleased to state:

(a) whether the Delhi Electric Supply Undertaking is suffering heavy losses due to the obsolete transmission system;

(b) if so, the details in this regard during each of the last three years; and

(c) the steps taken to update the obsolete transmission system?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYANAI DU): (a) DESU is not suffering heavy losses specifically due to the obsolete transmission system.

(b) Does not arise in view of the reply to part (a) above.

(c) DESU is augmenting/strengthening the transmission and distribution network at various voltage levels to meet the growing demand of electricity, subject to the availability of resources.

[*Translation*][*English*]**Displaced Families by Bansagar in M.P.**

5933. SHRI SUSHIL CHANDRA VARMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of families being displaced due to the Bansagar Irrigation Project of Madhya Pradesh and the number of families rehabilitated so far:

(b) the number of families, residing on the land likely to be submerged by the project, shifted to other places and the locations thereof separately

(c) the number of families still residing on the land likely to be submerged and the time by which they are likely to be removed from the above place and rehabilitated at other places:

(d) whether the construction of reservoir is stopped due to not shifting the affected families to other places although the construction of dam has almost been completed; and

(e) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF THE STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). Out of 23390 families to be displaced due to construction of Bansagar Project, 5279 families which were likely to be affected by 6/92 have been shifted outside the submergence area. Out to this, 823 families have been shifted to model villages developed by the Project and remaining families have settled on their own. The remaining 18111 families are scheduled to be shifted before 6/98 i.e. the scheduled date of completion of the Dam. 4960 families have been paid rehabilitation grant.

(d) No, Sir.

(e) Does not arise.

SC/ST Employees in Doordarshan, Delhi

5934. SHRIN.J. RATHVA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of General Assistants/Clerks working on daily wages in Delhi Doordarshan and the number out of them belonging to Scheduled Castes and Scheduled Tribes; and

(b) the time by which they are likely to be regularised?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):

(a) 72 Out of them two belong to Scheduled Caste.

(b) A scheme for regularisation of casual workers, including General Assistants, in Doordarshan has already been framed by the Government in pursuance of the directions given by the Central Administrative Tribunal, Principal Bench, New Delhi. The implementation of the scheme has been stayed by the Central Administrative Tribunal for the present. The regularisation process as per the scheme will be resumed after vacation of the stay order.

[*Translation*]**P.C.O. and Telegraph Services in Villages of Maharashtra and Gujarat**

5935. SHRI VILASRAO MAGNATHRAO GUNDEWAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the district-wise number of post offices located in various villages in Maharashtra and Gujarat where P.C.O., telegram and saving bank facilities are available;

(b) whether the Government propose to

provide these facilities in all the rural post offices in Maharashtra and Gujarat in the near future;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) The district-wise number of post offices located in various villages in Maharashtra and Gujarat where P.C.O., telegram and savings bank facilities are available is given in Annexures 'A' and 'B' respectively.

(b) to (d). *P.C.O.*: No. Sir. There is no separate plan to provide telephone facility in all the post

offices. Government have planned to provide telephone facility to all the panchayat villages including those of Maharashtra and Gujarat progressively by 31.3.1995 subject to availability of resources. The post office is one of the suggested locations for installation of such telephone facility.

Telegraph: Based on the demand and the need, these facilities will be provided progressively. However, 195 such post offices have been identified in Maharashtra for provision of Telegraph facility during the 8th Five Year Plan.

Savings Bank: All post offices in the villages of Maharashtra and Gujarat are having Saving Bank facility.

STATEMENT

Annexure 'A'

District wise number of post offices in villages of Maharashtra having PCO, Telegraph and Saving Bank facilities

| Sl.No. | Name of District | PCO | Telegraph | Savings Bank |
|--------|------------------|-----|-----------|--------------|
| 1 | 2 | 3 | 4 | 5 |
| 1 | Ahmednagar | 224 | 39 | 224 |
| 2 | Akola | 109 | 19 | 109 |
| 3 | Amravati | 127 | 39 | 127 |
| 4 | Aurangabad | 101 | 13 | 101 |
| 5 | Buldana | 135 | 141 | 135 |
| 6 | Bandara | 143 | 19 | 143 |
| 7 | Beed | 118 | 12 | 118 |
| 8 | chandrapur | 109 | 108 | 109 |
| 9 | Dhule | 188 | 26 | 188 |
| 10 | Gadchiroli | 65 | 58 | 65 |
| 11 | Jalna | 51 | 3 | 51 |

| Sl.No | Name of District | PCO | Telegraph | Savings Bank |
|-------|------------------|------------------|-----------|--------------|
| 1 | 2 | 3 | 4 | 5 |
| 12 | Jalgaon | 270 | 175 | 270 |
| 13. | Kolhapur | 153 | 38 | 153 |
| 14. | Latur | 92 | 15 | 92 |
| 15. | Nagpur | 49 | 24 | 49 |
| 16. | Nasik | 161 | 54 | 161 |
| 17. | Nanded | 196 | 88 | 196 |
| 18. | Osmanabad | 68 | 19 | 98 |
| 19. | Pun | 128 | 129 | 128 |
| 20. | Parbhani | 164 ^f | 83 | 164 |
| 21. | Raigad | 87 | 37 | 87 |
| 22. | Ratnagiri | 144 | 38 | 144 |
| 23. | Solapur | 159 | 76 | 139 |
| 24. | Satara | 166 | 87 | 166 |

| Sl.No. | Name of District | PCO | Telegraph | Savings Bank |
|--------|------------------|-----|-----------|--------------|
| 1 | 2 | 3 | 4 | 5 |
| 25. | Sangli | 155 | 77 | 155 |
| 26 | Sindhudurg | 105 | 100 | 105 |
| 27 | Thana | 48 | 6 | 48 |
| 28 | Wardha | 93 | 96 | 93 |
| 29. | Yeotmal | 117 | 114 | 117 |

Annexure 'B'

District wise number of post offices in villages of Gujarat having PCO, Telegram and Saving Bank facilities

| | | | | |
|----|-------------|-----|-----|-----|
| 1. | Ahmednagar | 17 | 48 | 421 |
| 2. | Amreli | 97 | 103 | 305 |
| 3. | Banaskantha | 125 | 35 | 445 |
| 4. | Bharuch | 116 | 90 | 183 |
| 5. | Bhavnagar | 98 | 70 | 427 |

| Sl.No. | Name of District | PCO | Telegraph | Savings Bank |
|--------|------------------|-----|-----------|--------------|
| 1 | 2 | 3 | 4 | 5 |
| 6. | Dang | 7 | 3 | 56 |
| 7. | Gandhinagar | 10 | 61 | 59 |
| 8. | Jamnagar | 88 | 86 | 340 |
| 9. | Junagadh | 149 | 179 | 476 |
| 10. | Kheda | 169 | 170 | 575 |
| 11. | Kuteh | 129 | 75 | 471 |
| 12. | Mahesana | 208 | 144 | 533 |
| 13. | Panchmahal | 118 | 120 | 500 |
| 14. | Rajkot | 120 | 109 | 445 |
| 15. | Sabarkantha | 180 | 91 | 545 |
| 16. | Surat | 111 | 109 | 503 |
| 17. | | 87 | 86 | 309 |
| 18. | Vadodora | 125 | 80 | 571 |
| 19. | Vaisad | 108 | . | 514 |

[English]

FAKE Sanction of Telephones

5936. SHRI BOLLA BULLI RAMAIAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether inquiry conducted by C.B.I. into the fake sanctions for out of turn telephone connections has been completed;

(b) if so, the details thereof; and

(c) the action taken against the persons found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) No, Sir.

(b) and (c). Does not arise in view of (a) above.

[Translation]

Postal Facilities in Districts of Gujarat

5937. SHRI N. J. RATHVA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the facilities of National Savings Certificate Kisan Vikas Patras and other saving schemes are available in all the post offices particularly in tribal areas of Gujarat;

(b) if not, the reasons therefor;

(c) whether the Government have received any complaint in this regard; and

(d) if so, the steps being taken by the Government to provide these facilities in each of the post offices, located in tribal areas of Gujarat?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Sir, in the entire Gujarat,

particularly the tribal areas, National Savings Certificate/Kisan Vikas Patras & other Savings Schemes are available in all Head Post Offices, all other category of departmental Post Offices where there is demand and justification for these. Monthly income scheme and National Savings Scheme, 1992 are operated through Head Post Offices and Departmental Sub Post Offices. PPF is available in Head Post Offices only. However, facility of collection of investment and payment is available in all Branch Post Offices.

(b) Does not arise.

(c) No complaints have been received.

(d) Does not arise.

[English]

U.S. Investment in Power Sector

5938. SHRI BOLLA BULLI RAMAIAH:
DR. D. VENKATESWARA RAO:

Will the Minister of POWER be pleased to state:

(a) whether a United States delegation visited India during February, 1993 to explore avenues for investment in power sector;

(b) if so, the details thereof;

(c) whether any agreement has been reached in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) to (d). While no US Delegation as such visited India in February, 1993, representatives of private companies groups from the USA interested in availing the new opportunities of investing in power sector have been visiting India from time to time to

discuss investment possibilities. Intendments have been received from 19 U.S. companies (incl. NRIs) for setting up a capacity of 11,112 MW at an estimated cost of Rs.30,523 crores.

Air Crash, Imphal

5939. SHRI RAM NAIK: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the enquiry held in the Indian Airlines Boeing 737 crash near Imphal on August 16, 1991 has submitted its report to the Director General of Civil Aviation and the National Airport Authority.

(b) if so, the salient features thereof and when the report was submitted; and

(c) the steps taken/proposed to be taken to implement the recommendations?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Report of the Court of Inquiry has been received

(b) and (c). The report was received on 30.4.92. The report along with Government's decision on the findings and recommendations have been placed in the Parliament House Library vide Index No. 363. 12465R N-1.

[*Translation*]

Doctors to Foreign Countries

5940. SHRI RAJENDRA KUMAR SHARMA: Will the Minister EXTERNAL AFFAIRS be pleased to state:

(a) the names of the countries which have demanded the services of Indian doctors during the last year;

(b) whether the Government have given its consent on this; and

(c) if so, the criteria followed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b). A large number of foreign countries especially in the Gulf region seek the services of Indian doctors. They are not necessarily recruited through Government as they use the services of private agencies. However, official requests have been received from the following countries:

(i) Libya - Their request is under consideration.

(ii) Cambodia - This request under the Indian Technical and Economic Cooperation Programme (ITEC) is for the replacement of an Indian doctor who has completed his assignment.

(iii) Zambia - The services of 11 Indian doctors under the Indian Technical and Economic Cooperation Programme (IETC) have been requested. This request is being processed.

(c) the criteria prescribed for deputing Indian Experts including those under Indian Technical & Economic Cooperation Programme is contained in the consolidated instructions on foreign assignment issued by the Deptt. of Personnel & Training.

Also, assistance is given to foreign governments upon request in recruiting doctors for service in their countries.

[*Translation*]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, I would like to draw your attention to a very important issue. On the 7th April, fire was opened on the students of Aligarh Muslim University. That day also I have said in the House that the law and order situation is very bad though there is President's Rule in the State and the administration is prejudiced against the minorities and the people of weaker section. On the 7th April, the police entered the campus and opened fire at the students killing two of them. Some of the injured students have been

hospitalised in the All India Institute of Medical Sciences. That incident could have been averted. When two students were crushed to death a truck, it was natural for the students to become angry. But this does not mean that the police should open fire at students without given any warning. We condemn the manner in which the police acted. It is not an issue of any political party. We demand the Government to make a statement on it. The S.P. or the other officers of police and administration who are responsible for it should be put under suspension and arrested. Government should also pay compensation of Rs. 5 lakh to the next of kin of each victim. This is what we demand from the Government.

SHRI MOHAMMED ALI ASHRAF FATMI (Darbhanga): Mr. Speaker, Sir, I had given you a notice on the issue raised by Shri Ram Vilas Paswan. I had been a student of that University for 11 years. No such incident had ever taken place in Aligarh Muslim University. The police officials tortured the students to death and then fired shots at them. You must be knowing that four students have been killed there; 18 other injured are admitted at Aligarh and the All India Institute of Medical Sciences. Mr. Speaker, Sir, the Vice-Chancellor had not allowed the police to enter the University Campus. But even then the police entered the hostel. It may be seen that there had been no confrontation with the police. But the atrocities by the police and the administration have crossed all limits. I would like to request the Government to reply as to why did such an incident take place there? Why the police are creating unrest there? The University has now been closed for two months. The hon. Minister of Home Affairs should make a statement on it. It is totally a residential University. Today 14 thousand students have been compelled to leave for their homes. The guardians and the students are suffering in this way. Through this august House I would like to put forth certain demands. First, the police should not enter the University campus without prior permission of the Vice-Chancellor. Secondly, only two families of the killed students have been paid compensation so far. So I would like to urge upon the hon. Prime Minister to provide compensation from his own fund for those two students who

were crushed to death. Those who are injured should also be paid compensation. Thereafter, the officers, the D.M. and the S.S.P. who are involved in this case should not merely be transferred but stringent action should also be taken against them by Government. The traffic which passes through the campus should be diverted through a by-pass. Mr. Speaker, Sir, arrangement should be made to open the University immediately. If the University is not opened, the students will have to lose one year. I, therefore, would like to request the hon. Minister of Home Affairs, through you, to respond to this matter and make a statement in the House.

SHRI ANNA JOSHI (Pune): I also support it.

SHRI MOHAMMAD ALI ASHRAF FATMI: Mr. Speaker, Sir, reply should be given in the House.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, I wanted to seek your permission to raise another issue but before that, I would like to say one thing about the Aligarh Muslim University. Aligarh is one of those few cities where no riots took place during the last disturbances and the people of Aligarh and local administration were congratulated for it. Now an incident has taken place there. Two students have been crushed to death by a truck. This made the students angry. Many fingers have been raised on the police for its behaviour after the incident.

Mr. Speaker, Sir, it is a Central University and Uttar Pradesh is under the President's Rule. The hon. Minister of Home Affairs may kindly be directed to make a statement in this august House and the House should also have a brief discussion on it if necessary. If students have been killed the arrangement for compensation should be made. If the police have used force it should also be investigated into. It is necessary that all the aspects of the Aligarh incident should come before the House and a statement should be made there on.

But Mr. Speaker, Sir, I wanted to raise another issue here. I had given a notice of an Adjournment

Motion.. (*interruptions*) All right, you should give me an opportunity after that. (*interruptions*) Now I am being compelled to seek opportunity from him.

SHRIMOHAN SINGH (Deoria): Mr. Speaker, Sir, the hon. Minister of Home Affairs had gone there on the 10th and given an assurance to the students there. The students had also visited Delhi on 14th. One and half thousand students were arrested and detained in the Ambedkar Stadium. They were not given any food or water for two days. Not only this, the barbaric behaviour of the police with students on the way virtually deserves to be condemned. This issue is not now confined to Aligarh alone. All the students in Aligarh have threatened to launch an agitation. Moreover, many students organisation have warned that if the government does not pay due attention to it, entire Uttar Pradesh will be hit by students agitation. Therefore, the hon. Minister of Home Affairs should make a statement in this august House immediately and the next of kin of the killed students should be given compensation soon. The injured students should also be provided adequate compensation and the University should be opened immediately. Moreover, action should be taken soon against all those officers who are responsible for it. This is what I demand through you from the Government.

[*English*]

MR. SPEAKER: Is the government interested in responding? The Minister of Water Resource and Minister Parliamentary Affairs (Shri Vidyacharan Shukla): We will certainly make a statement on this.

12.08 hrs.

RE BOMB BLAST IN BOMBAY

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker Sir, I had give you a notice for

Adjournment Motion, but you did not accept it. I accept your decision. The House could not transact any business for many days, therefore, I am not interested to interrupt the business of House today. Our interest is only that the Government should make an official statement before the House on the Bombay bomb blast on the 12th March. When we were not transacting our business anti-India, anti-national forces were busy in their nefarious activities. The R.D.X, is being imported on a large scale from foreign countries. If we believe Maharashtra Chief Minister, Shri Sharad Pawar, explosive substances that were brought to Bombay have been sent some other States where they may be exploded any time. what information has reached the government in this connection?

The Hon. Prime Minister had assured to find out the hands and the brain behind the bomb-blasts. Have all those who were behind these blasts been identified? Have the Government been able to identify the brains behind it?

In this connection the contradictory statement of some hon. Ministers have created great confusion. No one knows as to how does this Government function?

The next day after the incident hon. Minister of Home Affairs had said in the Upper House that it was an international conspiracy. But when Shri Advani point out that the needle of suspicion points towards the I. S. I, the House did not like it and he was asked as to how can he jump at such a conclusion so early. But the same thing has now been repeated by the Maharashtra Chief Minister.

But the Minister of External Affairs said something different in Lucknow. I do not know whether it was the influence of Lucknow or.....

SHRIMOHAN SINGH (Deoria): You represent that constituency.

SHRI ATAL BIHARI VAJPAYEE: Yes, that is why. I am talking of Lucknow. The statement

made by the Minister of External Affairs yesterday gives impression that no concrete evidence has so far been found against Pakistan....

(interruptions)

He can clarify his stand later on as so many Ministers have to clarify their position.

Shri Rajesh Pilot has stated that Pakistan is behind these blasts. Shri Sharad Pawar has also expressed the same view. There are so many questions which are yet to be answered. Who is behind it? What is the evidence that has so far been gathered by the Government? What progress has been made into the investigations? Wherefrom these explosives have been brought to Bombay? Have they found their way to Bombay from Gulf countries? Which is the Gulf country from where these have been brought? Is it Dubai? How far Pakistan is involved in it?

It is a fact that a Khalistani was arrested before Bombay blasts who had admitted in a statement that they had been preparing for it for quite some time. We receive all such information through the newspapers. The House was not in session during the past few days. It is meeting today after a recess. We would like to have a full-fledged statement from the Government on the Bombay blast and the investigation made so far in this regard? House can also discuss this incident later on. *(interruptions)*

[English]

SHRI RAM KAPSE (Thane): Actually my constituency Thane did not have a single riot for the last few weeks. Now, day after day, consignment of RDX is being smuggled into Mumbai, Thane and Chelakrik. It is a daily affair. The whole gang of smuggler is working. We had given a notice to the Government a 8 year back that smuggling is going on like that. Mr. Chandrasekhara Murthy told here last month that they have no information. But it did not bring any privilege Motion because I did not want to

behave in such a manner.

But, I have a definite information that Central Leaders, State Leaders of Maharashtra and the smugglers have come together and are doing all these jobs.

I have given a notice, please allow me. The State Leaders, the Central Leaders of Congress.....*(Interruptions)*.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): It is very unfortunate that such unsubstantiated and wrong allegations are being hurled on people.

SHRI RAM KAPSE: I will name the person. He is in the Central Cabinet. You be prepared for it.

SHRI VIDYACHARAN SHUKLA: The investigation in this matter is at a very sensitive state and the investigation is being pursued with full vigour and with greatest speed. All the agencies at our command are aid it. *(Interruptions)* There might be speculations: there might be allegations, and there might be conjurers. And, when the Government comes out with any statement, it will have to be based on facts and whatever information we receive, we will have to see that any information which is revealed by us should not impede or should not hinder the proper investigation and also catching the culprits. So a proper time will be taken by the Government to reveal the information. But until we reach that point, we shall not do that. We shall certainly keep the House properly informed and we will also like to take the House into confidence. But the stage will have to be determined at which we can come out with a statement until then I request the House to be indulgent with us so that we can complete the investigation and catch the culprits properly.

[Translation]

SHRI LAL K. ADVANI (Gandhinagar): Mr.

Speaker, Sir, this incident took place in Bombay on 12th March. If Shri Shukla had made this statement on 15th, 16th or 17th the House would have certainly waited for some more time. But five weeks have passed since then. Much has been published in the world newspapers during this period of five weeks. The Pakistani representatives come to India and levelled allegations against us. They said that Memons were there in our own homes and we were blaming them. The people who made these allegations include Chief Minister of Maharashtra, Union Ministers, Minister of Home Affairs along with Opposition leaders. And now after a period of five weeks a Government representative says that they would not issue any statement at this juncture because it could affect the investigations.

Mr. Speaker, Sir, I am totally unsatisfied with this statement because all the developments show that Government had been very lethargic or had shown tardiness in the matter

It had come to knowledge on the same day that Memons were involved in it but I fail to understand as to why Islamabad was intimated on 23rd and why Pakistan was given a chance to say that they were not informed. I do not know much but Government should inform the house as to when it contacted Dubai and Islamabad about it and what was their reactions? What is the present position? There may be some facts which can even now be pursued by the Government and Government would not like to take us into confidence in certain aspects. But it is wrong to remark that it can affect investigations particularly at a time when news in this regard are being published throughout the world.

One Minister states that Government has no concrete evidence while the other says that Government has no concrete evidences while the other says that Government is in possession of concrete evidences. In this way I think the demand of Shri Vajpayee is justified and represents the feelings of all the Members of the House and the House should be taken into

confidence. Some facts regarding which Government thinks.

[English]

We are hot on that trial and therefore they need not be shared, I can understand that. But the basic facts must be shared with the House.

SHRI LOKANATH CHOUDHURY (Jagatsingpur): After the Bombay blast, there are two aspects. There is a Pakistani aspect which has been raised. I am not touching that. But the other aspect is out security and stability.

Every day it is coming in the newspapers that ships carrying arms and ammunition are being intercepted on some coasts. It is also coming in the newspapers that customs officials are involved in carrying arms; it is also coming in the newspapers that Mr. L. T. Arora, who is the Additional Commissioner of Customs and Excise, was transferred to Allahabad. Previously, he was in Bombay. That gentleman was there; he got about Rs. 180 crore from these smugglers. For that, he was transferred to Allahabad. Now it has happened I do not know. But he wrote to the Bombay police before the blast that arms and ammunition were coming in a big way.

MR. SPEAKER: You are going into the details.

SHRI LOKANATH CHOUDHURY: No, Sir. Mr. Arora was called by the Bombay police to help them in the investigation. Before he went there, he was not allowed to open his mouth at Allahabad. Therefore, these forces which are engaged in smuggling and destabilisations, how long are you allowing them to have an upper hand? They have to cow down our officers. All these things are taking place.

So, the House has every right to express its concern for our security when such news are coming; and the Government have delayed this. Leave aside Pakistan; that is a diplomatic

questions; we will have to deal with it in some other way. Will the security of our country, stability of our country, be protected from the hands of these people? Has the Government taken note of these facts which are more important than what is appearing in the press? It shows that the Government gives a Nelson's eye to it. Nothing is happening and different people are making different statements.

Therefore, I demand that the Government should come out clearly on these issues especially arms smuggling, all that happened after the Bombay blast. It is a danger to the country; it is a danger to the country's stability. The Government should note it.

[*Translation*]

SHRI CHANDRA SHEKHAR (Balai): Mr. Speaker, Sir, I fully endorse the views expressed by Shri Advani. After quite a long time, I have got an opportunity to be fully in agreement with him. The questions raised by him on this issue are quite relevant. The Ministers are giving statements outside the House but are not making any inside the House. (*Interruptions*) I am at a loss to understand it. One Minister makes a statement that Pakistan is behind these blasts. while the other says that nothing concrete can be said at this point of time. But the more important issue is this that spokesman of Pakistan says that Indian Government has given report about involvement of Memons brothers on 23rd but our Government maintains silence. Why this information was not given? Is it also likely to create any hurdle in the way of investigation? Such things not only adversely affect the credibility of the country but also raise doubts in the minds of the people. It gives an impression that Government is not vigilant even in such serious matters. Mr. Speaker, Sir, such confusing statements by the Government can make the matters more grave. I think Government should clear its stand on some important issues raised by Shri Advani. Mr Speaker, Sir, I do not know

whether rules permit it or not. I have never read rules—but I would like to submit with due respect that you too have some responsibility to ensure that parliamentary traditions and practices are followed. You should also show the right path to the Government.

SHRI RABI RAY (Kendrapara): Mr. Speaker Sir, endorsing the views expressed by Shri Chandra Shekhar. Shri Atalji and Shri Advani, I would like to make one point. Is it not the collective responsibility of the Government? Three-four Ministers are issuing different statements which create suspicion in the minds of the people. Shri Rajesh Pilot and Shri P. M. Sayeed are both Union Ministers. Both have held Pakistan responsible Former Defence Minister and Chief Minister Shri Sharad Pawar has also held Pakistan responsible during Surajkund Session. Shri Dinesh Singh is yet to issue a clarification on it. Newspapers have reported that there was every possibility of breaking out of war between India and Pakistan over the issue of Memon brothers. But the Indian Ambassador in America played a mediator and helped in averting this war. We have read such reports in the newspapers but Government is maintaining silence in this regard. It seems that Government has forgotten the principle of collective responsibility and each and every minister is working independently. Everyone is free to issue his own statement on the security of the country. I do not know whether there is any evidence or not. I would like to request you to direct the Government to issue a statement on it before the House rises for the day so that people are satisfied.

SHRI RAM NAIK (Bombay North): Mr Speaker, Sir, this involves the security of the country as well as of citizens since I belong to Bombay, so I would like to draw your attention towards it. (*Interruptions*)

[*English*]

MR. SPEAKER: This should not become a full fledged discussion on this subject.

[*Translation*]

SHRI RAM NAIK: Maharashtra Assembly held a long discussion on this topic. It is illogical to say that issue which can be discussed in Maharashtra Assembly cannot be discussed here. One more aspect is being added to it. Along with smugglers and Pakistan, cine world is also being associated with it. In Maharashtra, the pictures of a particular person are being boycotted... (*Interruptions*) I am not mentioning the name of any person. (*interruptions*) I am not doing it intentionally because I would like the Government to clarify it. I only want to point out that such people are linked with it. I have come from Calcutta and such discussions are going on in Calcutta also. Whatever has happened in Calcutta that is also very serious. Therefore, House should hold a discussion on this topic and Government should first make a statement on it.

[*English*]

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, investigations are conducted to bring out the truth and it should be conducted in such a way that it will get an understanding that the things are moving in a right direction. But the way the present investigation is moving, is creating more confusion and creating ground for many kinds of wrong impressions to be set in the minds of the people. So, we want know categorically, without hearing the aim that this investigation has, that how far we have succeeded in the arriving at the truth about the whole affair in and also what steps are being taken, as this has the international ramification, Not aonly on our country. Our agencies can do much in this - we have to have coordinated activities with other internal agencies, we have to have interaction with other countries. Then what are we doing on this? Without subverting the need to unearth the truth, the Government should give us a clear view as to what success they are going to achieve on this. Different kinds of statements will surely create confusion in the minds of the people and it appears that ultimately truth will not be revealed in this matter. And if that impression

goes in the minds of the people, that will be very harmful and that will be exploited by the enemies of this country. So, I demand that the Government should tell us today in this House concretely how much progress has been made in the investigation and what kind of support they are getting from the countries whom they have approached and also from the international agencies who should give all help in this matter - such a serious devastaion that had been caused by the enemies of our country.

I want to have a statement today in this House from the Government.

[*Translation*]

KUMARI MAMATA BANERJEE (Calcutta South): Mr. Speaker, Sir, Calcutta incident is as much serious as that of Bombay. More than hundred persons have died in the bomb explosion in Calcutta also. Thereafter, we made a demand to conduct a CBI inquiry into the incident and refer the case of INTERPOLE, but nothing of the sort has been done so far. Shri Rajesh Pilot visited there and made a statement that the State Government was doing well. I would like to know from the hon. Minister of Home Affairs whether any investigation is being done by the Central Government in this regard. (*Interruptions*) If the hon. Home Minister visits the place and makes a statement that the State Government had one well, a doubt would naturally come to one's mind that the leaders of the C.P.M. are trying to suppress the whole matter. (*Interruptions*) Sir, what is true.....

[*English*]

(*Interruptions*) Sir, if I am not correct, anybody can bring a privilege motion against me.

[*Translation*]

It is a serious matter..... (*Interruptions*) Please don't make a noise. The Chief Minister of your state is also involved in it. (*Interruptions*) I will not go there. By remaining here I will fight you.

I am not prepared to go with them. I would fight them here itself.

It is matter of regret and a serious thing that these people did not pay any attention to it. Nothing is being done about the death of more than 100 persons in the bomb explosion. Only one person has been arrested so far and he has been given a V.I.P. treatment in the jail. The Government has not taken any action against him. I would like to request the Central Government to conduct an inquiry by CBI and refer the case to INTERPOLE. Stern action should be taken against the culprits otherwise, smugglers in tandem with politicians may create danger for the whole country. I raise my voice for this in this august House for taking strict action against the person involved in it irrespective of their party affiliations.

v

[English]

SHRI INDERJIT (Darjeeling): Mr. Speaker, Sir, I support broadly the demand for a statement from the Government on the Bombay blasts. I think it is only fair that the Government takes this House into confidence without jeopardising the investigation process. But some such statement out to come, more particularly in the context of certain contradictory statements appearing in the newspapers. There may not be actual contradiction. But what appears in the newspapers gives an impression that there are two or three different versions.

In addition to this, I would strongly urge a statement also on the mega blast in Calcutta. I would like to know whether any national security is involved. Nothing seems to be happening in this particular investigation in regard to the Calcutta blast. I support my young colleague's demand for a C.B.I. enquiry into this because we suspect that the national security is involved; National security seems threatened because this mega blast took place Barely 200 yards away from the police headquarters.

I think this is a serious matter and the statement

should also include the blast in Calcutta. Thank you.

SHRI P.C. CHACKO (Trichur): Sir, it is most unfortunate that a very serious subject on which the whole nation is concerned, is being discussed in a manner like this. Hon. Member Shri Vajpayee has given notice for Adjournment Motion. On speaking on that, I at least expected that hon. Vajpayeeji will at least compliment the State Governments, especially the State Government of Maharashtra, who conducted the enquiry in such an exemplary manner. (*Interruptions*) Please hear me for a minute.

The hon. Minister for Parliamentary Affairs has said that it is so sensitive an issue that this Government may be allowed to continue this enquiry and come with all information before this House at an appropriate time the stock exchange in Bombay - where the blast took place - within 24 hours business could re-start. When a similar incident happened in New York's World Trade Centre, for 15 days the business did not take place there.

Whatever are our political difference, we should agree that the steps taken by the State Government have instilled confidence in the minds of the people. Should we not support the steps taken by the State Government.

Shri Ram Naik and Shri Ram Kapse said that RDX and other explosives are being found. It is true. It is not anybody's private information. The Government agencies are taking necessary steps. We are reading all this from newspapers. The entire police machinery, the entire investigating agencies are doing an exemplary job.

MR. SPEAKER: Please conclude.

SHRI P.C. CHACKO: Sir, I shall conclude in a minute.

A very useful enquiry is being conducted in the national interest not only regarding one

particular incident by the entire thing. The hon. Minister for Parliamentary Affairs has said that after collecting all information, this House will be informed.

Even the Prime Minister has taken up this issue at the SAARC level. Pakistan was requested to give all the information, and this shows the seriousness Govt. attach to this.

MR. SPEAKER: We are not discussing it in detail. Whether we discuss it or not, that is the point.

SHRI P. C. CHOCKO: You know very well that an impression and being created by responsible Members that there are contradictions in the Government stand. It is not correct. Shri Chandra Shekhar Ji has also said it. I want to clarify that I find no contradiction from the side of this Government. There was no contradictory statement.

Sir, if you go into the details, you can find that the statements issued by various Ministers were in conformity in spirit.

SHRI ANNA JOSHI (Pune): Let the Minister explain it; *(interruption)*

SHRI P. C. CHACKO: So, in view of this, I want leaders of all opposition parties to be a little more restraint on this issue. This is not an issue on which we can think of making political capital.

We have to be more restraint. We have to cooperate with the Government.

I fully endorse the stand taken by the Hon. Minister for Parliamentary Affairs. This House may allow this Government to continue this enquiry and come before this House with all the facts.

[*Translation*]

SHRI CHANDRAJEET YADAV (Azamgarh): Mr. Speaker, Sir, I would like to speak in brief.

Not only this august House is concerned about whatever has been said here but also the whole country is concerned about this. The most important thing is that R.D.X and other explosives are smuggled on such a large scale in the country and the Government is quite unaware of it. It is a matter of concern because anything can happen with the security to disrupt peace and order and create an explosive situation in the country. This type of incidents still take place and it is not confined to Bombay alone. We read in newspapers that R.D.X was found in Meerut and other parts of Uttar Pradesh. Even then the hon. Minister of Parliamentary Affairs denied it. He says that when the inquiry is completed everything will become clear. But how to remove the concern of people. At least the hon. Minister of Home Affairs should make a statement that some concrete steps have been taken so that such incidents do not occur please say as to what steps have been taken by the Government in this regard.

Sir, Just a few years ago we read in the newspapers that three ships equipped with arms and ammunition have arrived in Bombay. When did they leave Dubai through which route and to which destination they are sailing and the steps being taken in this regard. All this is appearing in the newspapers. We are reading all this in the newspapers and the hon. Minister is saying that he cannot make a statement now.

Sir, the second thing is that Pakistan has stated officially that the information given by the Government of India to arrest Memon Brothers is not adequate and on basis of that information it cannot trace out them. The Government also failed in this regard. Sir, yesterday I was in Lucknow. The statement made by the hon. Minister of External Affairs caused concern. *(Interruptions)*

Sir, it is necessary that the hon. Minister of External Affairs makes a statement on that.... *(Interruptions)* the statement made by Shri Rajesh Pilot. Television and through A.I.R. that Pakistan had a hand in it. *(Interruptions)*

[English]

MR. SPEAKER: Let us not make it a regular debate. *(Interruptions)*

[Translation]

SHRICHANDRAJEET YADAV: I am saying that

[English]

because of the conduct of the Government and because of the conduct of its Ministers, a message is going in the country that the country's security is not safe and that is the major issue.

[Translation]

∴ Therefore, I demand that the hon. Home Minister should make a statement now and thereafter. *(Interruptions)*

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): Mr. Speaker, Sir, I made a statement on a minor issue that was raised by Vajpayeeji in Lucknow. Some pressmen pointed out to me in Lucknow that the Government raised the issue of Memon family with Pakistan. The Chief Minister of Maharashtra has raised some other matters also they wanted to know why we are not raising these issues with Pakistan. I said that on the basis of information supplied by the investigation authority about Memon family the Government raised this issue with Pakistan on the former's request. The investigation authority is acting in such a manner that until it asks us to do so, we cannot raise it with Pakistan. Therefore, I do not make any statement that Pakistan is involved in it or not. I can say anything about it only when this issue comes before my Ministry.

(Interruptions) Shri Rajesh Pilot is the investigating authority and the Minister. He can say whatever he likes but until he sends it to my Ministry I cannot say anything in this regard. *(Interruptions)* Shri Vajpayee had been the

Minister of External Affairs. Please listen to me. *(Interruptions)* SHRI RAJVEER SINGH: Hon. Minister of External Affairs is an elderly person. *(Interruptions)* He said that Shri Rajesh Pilot can say anything he liked.

(Interruptions)

MR. SPEAKER: No, no! it is not so. *(Interruptions)*

SHRI DINESH SINGH: Shri Vajpayee had been the Minister of External Affairs, he knows it well that we can raise an issue with the Government of any other country on the basis of some concrete information with us. How can we raise an issue when its information is not with us. This had been asked to me and I replied it.

The investigating authority and the Ministry of Home Affairs can say what is the fact and to what extent Pakistan is involved in it. Neither I made any contradictory statement nor does the making of such a statement arise. My Ministry is not investigating it and the Ministry investigating this issue can make any statement about it. We can make any statement about it when they will inform us. *(Interruptions)*

[English]

SHRI SOMNATH CHATTERJEE (BOLPUR): It is a sensitive issue. The Minister says, it is a sensitive issue. Then, all the Ministers go around the country and make whatever statement it pertains to their Ministers without knowing what is the position of the Home Ministry. How can it be? Then, there must be on this at least coordinated activities.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): An authoritative statement on behalf of the Government will be made in this hon. House. As Shri Saifuddin Chowdhary has rightly said there are international ramifications in this matter and we have to be very careful. If any statement

which may be authoritatively made, the culprits may not take advantage of it, as the case is in the process of investigation. Truth will certainly come out. We are trying to find out the truth and all the agencies that are at the command of the Government are at the job. I would also like to share that progress is being made in finding out the truth nabbing the culprits.

The statement of Pakistan is naturally going to be such which should not be believed or should not be given any credence to. I am sorry, some hon. members are quoting the statement of Pakistan to say that they have not been given proper information and therefore they cannot be anything. The intentions of Pakistan are well-known. I do not want to make any comment on it. We will certainly make a proper wide ranging statement on this subject as soon as we find that time is opportunes to do so. We will certainly do so.

[*Translation*]

SHRI RAM KAPSE: Please give the date also.

[*English*]

SHRI VIDYACHARAN SHUKLA: I would like to say, we do not want to hide anything from the august House. We want to take the House into complete confidence and tell the progress that is being made.

Our hon. Memebbers feel agitated about the statement that are being made here and there. The anxiety can be well understood. But a proper statement, authoritative statement in this House at the appropriate time will be made by the Government and I would request you and the House to wait for it.

SHRI JAWANT SINGH: I wish to submit to you and to this House for its consideration, in fact, our worry has deepened after the clarifications or explanation offered by the Treasury Benches, through the hon. the Minister

of Parliamentary Affairs, as indeed the Minister Affairs. Now the Minister for External Affairs has gone to the extent of saying that he has not yet received any authoritative version of the investigation being conducted.

SHRI DINESH SINGH: I never said that. I said, "We have not received any request from the investigating authority to take it up with Pakistan".

SHRI JAWANT SINGH: It, in fact, deepens our worry that if the investigating agencies have not yet requested the Ministry of External affairs to formally take an issue with Pakistan, which country other Ministers of the same Government are directly charging—the former Minister of Defence who is now the Chief Minister of a State which is directly involved with investigating the matter as charged Pakistan. And yet, the Minister for External Affiars says, he has not received the request to send the request to Pakistan. It deepens our worry.

I will take the hon. Minister of Parliamentary Affairs advice at its place when he suggested that we should not take seriously what Pakistan says. But when the request was formally received by them or not received by them, let the Government stand up and deny this.

Let the Government say it because, after all, Pakistan is say it and its authorised representatives are saying this. Now the hon. Minister for Parliamentary Affairs casually says "No. Don't take it seriously." What stands in the way of this Government to stand up and say "No." This is the date of which we will say?" You might not agree with what I have submitted. I can only put across my concern because I am concerned. I only with to emphasise and aspect that was voiced by Shri Lal Krishna Advani in Calcutta and which has been voiced here again. After all, the issue involved is the nation's security and the security of the citizens of the country.

.Therefore, to say "appropriate moment" five

weeks after the incident, when confusion is being spread about the whole investigation, is to avoid making a statement and is to further confuse the situation.

I urge upon you to please fix a date when the Government would come forward with an authoritative statement. (*Interruptions*)

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): Mr. Speaker, Sir, there was a public meeting in Amritsar yesterday in which my colleagues Shri R.L. Bhatia and Smt. Sukhbans Kaur were also present. All the investigating agencies engaged in the investigations have indicated that Pakistan was behind the blast in Bombay. I said this in Amritsar yesterday.... (*Interruptions*)

SHRI MADAN LAL KHURANA: Does the hon. Minister of External Affairs know about what you are saying?

SHRI RAJESH PILOT: Mr. Speaker, Sir, the hon. Minister of Parliamentary Affairs Shri Shukla ji said that an authoritative statement would be made by the Government. I also support this view. I had stated earlier also that the Government does not intend to hide anything. What is happening should be pleased before the House. As has been said by the hon. Minister of Parliamentary Affairs, all the facts would be placed before the House at the appropriate time. (*Interruptions*)

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, this issue has been raised without schedule. Two of our colleagues, Shri Vajpayee and Shri Jaswant Singh have demanded an Adjournment Motion in this regard. The reason is that we take this issue as very seriously and we are of the view that after 5 weeks it is not fair on the part of the Government to say that a statement in this regard would be made at the appropriate time. The Commissioner of Police

there was earlier briefing every day which was objected to by the Government and the hon. Minister of Home Affairs warned the Commissioner publicly. But in my opinion the Commissioner was serving the country that way. If briefing the Press can be done daily then I fail to understand as to what else has the Government to inform the House officially after five weeks. Why cannot the Government furnish facts now? Everybody said that if the Government feels that furnishing some particular facts might put some adverse effect on the ongoing investigation, those facts should be withheld and the rest must be made public. So far I do not know whether the INTERPOL has been asked authoritatively to assist in the investigation. May be it has been involved in this investigation. How can we say anything unless the Government makes a statement. We can surmise from newspaper reports only. Mr. Speaker, Sir, unless you give your ruling as to when the appropriate time would come, we will remain in confusion. The House would like to have the statement in this regard in this week itself at the earliest.... (*Interruptions*).... This is the appropriate time since anxiety of the people is mounting up. Mr. Speaker, Sir, I would, nevertheless, like to submit that making of a similar statement in regard to the incident of Calcutta should also not be forgotten. The blast in Calcutta of course, did not take the toll of many persons, but on this ground the gravity of situation in Calcutta should not be underestimated. Our problem criminalisation of politics was very much at work behind that incident. There are mafia gangs having links with politicians. That constitutes the main problem. (*Interruptions*) I would, therefore, like to submit that the Government should make a statement in regard to the blasts that occurred in Bombay and Calcutta at the earliest.

SHRI SRIKASTA JENA Sir, I am really confused. I have carefully listening to the statement of the Minister of parliamentary Affairs; statement of the Minister of External Affairs and the statement of Shri Rajesh Pilot, First, the minister of Parliamentary Affairs may that appropriate time will be taken by the

Government to share the Government's views with the House. The External Affairs Minister says that the Home Ministry, as the investigating agency, has got something.....

MR. SPEAKER: Are you commenting on their statements ?

SHRI SRIKANTA JENA: I am just coming to my point. The Minister of State for Home Affairs dealing with internal security who is also in charge of the investigate says one thing and he says shares his views in the public and not in the Parliament. He says that. But it was not given to the External Affairs Ministry also. He says that the investigating agencies indicate that Pakistan is responsible. So, this impression goes round not only in the country but also in the entire world that Pakistan is responsible. But the External Affairs Minister says we will take appropriate time. We will certainly see what will be the international ramifications and what will be its impact." The next minute, the Home Minister is contradicting saying it that the international ramification is nothing and only Pakistan is responsible. That is why, I feel, immediately there should be cohesiveness is the Cabinet also.

Let the Prime Minister come to the House and share his views what exactly is Government of India's position vis-a-vis Parliament. Let me Prime minister say what exactly is the position today as far as the investigation is concerned in this matter.

MR. SPEAKER: I think the hon. Members would certainly like to know what is happening in this respect. They have expressed their views on the floor of the House. From the Government side, it has been said that the statement would be made. As to when that statement can be made is really the question. We all realise the complications and the intricacies involved in this matter, in the investigation and its usefulness. But, I think, the Government would take into account the views expressed by the Members and would make the statement as soon as is

possible.

Secondly, if it is going to take sometime, if the Government take into confidence the leaders of the different parties, if the Government thinks that it can be done, I think it will be better for the Government to at least take the leaders of the different parties into confidence and bring to their notice how things are moving and what is being done. Naturally, I would discuss this matter in the Business Advisory Committee as to how the discussion should take place and then we would like to decide how the discussion should take place. But our concern, our intention would be to see that this important matter is looked into by all of us in a concerted manner on the floor of the House or outside that is, in the Committee-in the Business Advisory Committee-or anywhere with a view to see that justice is done to the matter and the investigation is also not approved.

[*Translation*]

SHRI SHARAD YADAV (Madhepura): I would like to raise a question of utmost importance. Through you, would like to express my resentment against the step the Government took when all of a sudden it impounded Section 144 to arrest the youth who were on strike and a peaceful dharna in front of the U.P.S.C. building to press their demands concerning India languages.

12:54 hrs.

MR DEPUTY SPEAKER IN THE CHAIR

A Resolution regarding justice to be done with Indian languages has been passed in this House twice in the past. Mr. Deputy Speaker, Sir, I felt very delighted when the hon. Deputy Chairman of Rajya Sabha and the hon. Speaker of Lok Sabha were participating in the Inter Parliamentary Conference, the language spoken by crores of Indian people was being disgraced like anything while other languages of the world were accorded their rightful place. Throughout the conference Hindi language was nowhere in

use while everything was there. Similarly, during the SAARC Conference which was attended by the representatives of 5-6 countries there was no one from our country to speak in our language. A handful of persons are using the English language like slaves of English and they are insulting the Indian languages on the other hand, the youth to strike and peaceful agitation before the U.P.S.C. building were arrested. I would like to know from the Government as to why those youth were arrested under 144 when they were staging a peaceful demonstration. Moreover, the Government got a pit dag on the site of dharna in front of the U.P.S.C. building so that those youth did not sit on dharna there again.

The Government has passed the Resolution twice in the past. I would like to know the offences of those youth for which they were denied the opportunity of putting forth their demands. Through you, I would like to submit to the Government that it should not insult the language which is spoken by crores of Indians. The Government should realise as to how, it dealt with the youth who were sitting on a peaceful agitation. They were sitting on a dharna well before Section 144 was imposed. This country belongs to crores of people who come to express their views at the Boat Club. The cause for which those youth were on a peaceful agitation was not a new one, rather it was for the sake of protecting the prestige and the culture of India. But the manner in which the Government dealt with those youth and put them behind the bars was an insult to the whole country.

The youth who were put behind the bars for launching a peaceful agitation were only strengthening the underlying spirit of the resolutions that were passed by this House. I wish that the Government should respond to it immediately today. Has India fallen in the grip of a handful of protagonists of English. Under British rule, their only business was to insult the Indian culture, folk-culture, local dialects and other languages spoken by the cross section of the country. The Government should make a statement in this regard immediately. Moreover,

through you I would also like to submit to the Government that it should accept the demands of those youth.

PROF PREM DHUMAL (Hamirpur): Mr. Deputy Speaker, Sir, I fully endorse the views that were raised by Sharad Yadav Ji in the House. It was the expectation of all of us that after independence our culture and the languages we speak would get due recognition. But that has not been possible even after so many years of independence. It is highly regrettable that our people feel ashamed to speak in Hindi during the international conferences. Our national language is being subjected to disgrace. A youth had jumped into the House from the gallery during the Ninth Lok Sabha. He was also demanding that Indian Languages should get due recognition. It is highly regrettable that in spite of repeated resolutions passed by the House that Indian languages would be accorded with due and just honour, they are neglected and insulted.

People who were sitting on dharna in front of the U.P.S.C. building were actually demanding that respect should be given to Indian languages. But instead of taking some positive steps, the agitators were put behind the bars. Through you, I would like to submit to the Government that steps should be taken to accord full respect to Indian languages and the repressive measures being taken against the supporters of Hindi language should be stopped immediately. Those who have been arrested should be released immediately, with these submission I conclude and would like to express my thanks to the Chair for allotting me time to express my views.

SHRI RAM VILAS PASWAN (Roseria): Mr. Deputy Speaker, Sir, the issue raised by Sharad Ji in the House is very important. It is already 45 Years since we got independence and we are still in a dilemma every whether Independent country has a language of its own. This issue is concerned with the U.P.S.C. through which the Selection of a Collector, an S.P., an I.A.S., an I.P.S. or other officers is made. It is not only the question of Hindi.

13:00 Hrs.

They are not only making demands that they should be allowed to appear in examinations in Hindi but they are also making demands that they should be allowed to appear in examination in all the Indian languages. What can be more shameful than this that English has been in use here for just 150 Years while our languages and our country are thousands of years old. But 150-Year-old English language has surpassed the use of our old languages and the use of this 150-Year-old language is not being discontinued.

Mr. Deputy Speaker, Sir, it is clearly provided in the Constitution of India that after a period of 15 Years the language of the country will become the official language and the use of English language will be discontinued, i.e., the English language will cease to be the official language. A number of legislations were enacted for this purpose, parliamentary committee was constituted. Official languages Act came into being. But even today youths are arrested and tortured just because they are making a demand to make the Indian languages as medium of examinations. Shuklaji, I think, nothing can be more shameful than this.

Mr. Deputy Speaker, Sir, India cannot become independent until we forsake the use of English language. No country is free so long as its own language is not in use. Today, through this House, we warn the Government, if it continues to adopt such attitude, it will have to face a stiff opposition from the supporters of Indian languages. If these agitators are arrested or beaten or atrocities are committed on them, then it will not be good for the Government. We would like to warn the Government in this House that if the Government under the influence of some bureaucrats take such oppressive steps, then a dangerous situation will emerge in the country.

Mr. Deputy Speaker, Sir, through you, I demand that the Government should release all the students who have been arrested and also give instructions to immediately implement the

orders which have been passed by the House much earlier to hold the U.P.S.C. and other examinations of Government of India in all the Indian languages. *(Interruptions)*

SHRI SAIFUDDIN CHOUDHURY (Katwa): Mr. Deputy Speaker, Sir, the volunteers of All India Language Organisation has kept staging dhama in front of U.P.S.C. for the last five years. During these five years they also sat on hunger strike several times for the sake of the honour of Indian languages. And on one occasion their hunger strike lasted for 40 days and many M.P supported their cause at that time. *(Interruptions)*

SHRI CHHEDI PASWAN (Sasaram): Mr. Deputy Speaker, Sir, I have given you notice to speak. All this is happening while you are in the Chair that one Member gets as many as three chances to speak whereas I have not been given a single chance. Therefore, I leave the House.

SHRI CHHEDI PASWAN AND SOME OTHER HON. Members then left the House.

MR. DEPUTY SPEAKER: Shri Paswan, you will have a chance. Why are you going out?

[Translation]

SHRI SAIFUDDIN CHOUDHURY: Many Members and I had raised this question in the House many times on the question of taking examinations in Indian languages. We had passed a resolution in both the House during sixtees in which it was clarified that Indian languages would be given due recognition in examinations to be conducted by U.P.S.C. and the Centre but the resolution has not been implemented so far and the people who had been staging dhama for safeguarding the honour of Indian languages. The treatment given to them by police is a matter of shame for all of us. The Government is responsible for it. What was their fault? They had been staging dhama in peaceful manner in support of their justified demands. Atrocities were committed on them after taking

them into custody. They have been insulted. The Government should make a statement in this regard in the House. The Government should also clarify as to why the resolution passed by both of the Houses of Parliament that the use of Indian languages would be allowed in U.P.S.C. examinations is not being implemented?

Today, the whole House unanimously condemn it. The people who had been sitting on dharna, be allowed to continue their dharna until their demands are met.

With these words I conclude.

[English]

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): All the DAP fertilizer producing units have stopped their production from the 31st last. The job of thousands of workers is in danger. Our self-sufficiency is also in danger. The Government should come out with a clear policy, so that DAP units should function and we retain our self-sufficiency. For the last twelve days these who are daily wage workers are starving. The Government has not taken any policy decision. They have closed down the DAP units in India. Foreign fertiliser is coming and our self-reliance will be lost. Therefore the Government of India should immediately take steps to keep running these DAP factories and also to protect our indigenous fertilizer units and workers. Throughout the country is closed.

KUMARI MAMATA BANERJEE (Calcutta South): Sir, I have given a notice..... (Interruptions)..... When Tripura elections were postponed first time at that time eight persons were killed. That is why the Government imposed the President's rule in that state..... (Interruptions)..... Please allow me to raise this issue and then you speak. He can speak. Whatever you want to speak, you have a right to speak; but let me speak now. Eight persons were killed and that is why the Election Commission postponed the elections and the

Government imposed the President's rule.

SHRIBASUDEBACHARIA (Bankura): How can she raise this? This is a State matter.

KUMARI MAMATA BANERJEE: How can he take my rights? I have every right to raise this issue.

SHRI BASUDEB ACHARIA: There is no President's rule in Tripura now. How can she raise this issue?

KUMARI MAMATA BANERJEE: I have every right to raise this issue. Who is he to stop me? He is not the Speaker (Interruptions)

SHRI BASUDEBACHARIA I have a point of order, Sir.

MR. DEPUTY SPEAKER : In zero Hour there is no point of order. This is an unscheduled programme. Let us know her views.

KUMARI MAMATA BANERJEE : What is this Sir? They do not allow people to raise this issue.

SHRI BASUDEB ACHARIA: How can she raise this matter? She cannot raise this matter. There is no President's rule in Tripura. You cannot allow her.

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): It can be raised in the House. (Interruptions)

KUMARI MAMATA BANERJEE: How, the people are leaving Tripura. (Interruptions)

The people have gone to other places. (Interruption)

I would like to request the Home Minister to make a statement about this matter. (Interruptions)

SHRISOMNATH CHATTERJEE (Bolpur): Mr. Deputy Speaker, Sir, everybody knows in the House- I do not know why you have allowed it- that there is a democratically elected State Government now in Tripura. I congratulate the people of Tripura for having thrown out unceremoniously the Congress Government (Interruption)

MR. DEPUTY SPEAKER: When you were speaking, they were hearing. Now you should also hear.

SHRI SOMNATH CHATTERJEE : The people have in a very clear manner given a mandate against the congress and have thrown the Congress Party and its collaborators to the dustbin. They have unceremoniously defeated them. They have given their verdict against the mafia administration.

(Interruptions)

I have no doubt that the new Government of Tripura, which has the backing of the predominant citizens of Tripura, will take all necessary steps. They have already expressed their concern at certain events that have happened- unfortunate events. I do not know why attempts are being made to queer the pitch here in the Lok Sabha. The record of the Government of the party to which the hon. Member belongs is known by everybody in Tripura, in the country. Therefore, they should have kept quiet. You should have tried help the new administration in restoring law and order. *(Interruptions)*

KUMARI MAMATA BANERJEE: If you want, I can show the list.

SHRI MANORANJAN BHAKTA (Andman & Nicobar Islands): Sir, in an election in a democratic system, one party will win while the other party will lose. That does not mean that the party which is winning will unleash the violence and kill their political opponents in a most brutal manner. That is not the way. Even when the

Marxist Government has come in the State of Tripura, there is no objection because the people's will prevail. There is nothing wrong in that. But the question is about the way they are creating violence in villages and in the hills killing tribal people and committing atrocities on women. Even the scheduled caste people are killed. The concern is about all this I do now

I do not know why my friends are agitating too much; In any other State even if the people are killed in the same manner, I will object to that and condemn that in the same manner. The question is that again and again the Marxist Party will raise it when something happened in other states regarding law and order and demanded the statement from the Home Minister.

I would like to request that the Home Minister should come and make a statement. Seventeen people have been killed. It cannot go unnoticed. I will request that there should be a direction from the Chair that let the Home Minister make a statement and he should see to it. The lives and properties of the political opponents should be saved. This is my request.

Kindly give some direction. The Minister of state in the Ministry of Home Affairs, Shri P. M. Sayed, is sitting here. I would like to appeal to him that let there be something. Seventeen people have been killed. *(Interruptions)*

The political opponents have also got a right to live. They should be protected. Any civilised Government will provide full protection to the minorities and to the political opponents. So, I would like to request the Minister of State for Home Affairs, who is present here, to assure this House that he would contact the State Government and make a statement here so that the political opponents, scheduled castes, scheduled tribes, all these people, are protected.

MR. DEPUTY SPEAKER: Repetition is unnecessary. 6

[*Translation*]

SHRIMADANLAL KHURANA (South Delhi): Mr. Deputy Speaker, Sir, I offer my thanks for giving me an opportunity to speak.

I condemn the arrest of those persons who were on hunger strike to press their demand for use of Indian languages as pointed out by Shri Sharad Yadav. I also support their demands strongly.

Mr. Deputy Speaker, Sir, I have already sent a copy of the notice which I have given to the concerned Minister. I have a photostat copy of the written statement made by Hari Singh, the Hijacker of an aeroplane before the judge on 8th April. It states that the applicant had been closely associated with a Union Minister in Delhi for the last than years and knows some important secrets about him which may prove dangerous for his political career as well as for the office of the Minister. Therefore, his suspicion was not baseless as he could be killed in judicial custody by anti-social elements and hired murderers**. This statement was made in the court of Magistrate R.K. Sharma, Additional Chief Magistrate and his (applicant's) life is in danger. Mr. Deputy Speaker, Sir, I have got this tape. if you permit, I can play it.

MR. DEPUTY SPEAKER: Showing of tape in the House is not permitted...

[*Translation*]

SHRIMADANLAL KHURANA: It proves that this Minister had been closely associated with this person in money transactions. Therefore, the issue is that today in the country the collusion of criminals with politicians, be it Madhya Pradesh... (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Khuranaji, firstly

you cannot take the name of a person who is not here.

(*Interruptions*)

MR. DEPUTY SPEAKER: The names are deleted. Secondly, if you want to make any allegation against a Minister, you should give a notice.

(*Interruptions*)

[*Translation*]

SHRIMADANLAL KHURANA: I have given it in writing. This is a serious matter, a statement should be made in this regard as he is saying that his life is in danger. (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRIMUKUL WASNIK): This is very unfortunate that allegations are made against a person who is not present in the House.

SHRIMADANLAL KHURANA: I had given it to the hon. Minister in writing three days ago. Under the rules, I have sent it in writing three days ago stating that I want to raise this issue which concerns him. I have given it in writing** (*Interruptions*)

[*English*]

KUMARI MAMATA BANERJEE: Sir, the matter is very serious. The Minister is present here and he should respond.

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): Mr. Deputy Speaker, Sir, I will ask

** Expunged as ordered by the Chair.

for a report from the State Government regarding the issue raised by the hon. Member.

[*English*]

MR. DEPUTY SPEAKER: The Minister has assured that he will get a report from the State Government.

(*Interruptions*)

SHRI BASUDEB ACHARIA: On what will he get a report from the State Government?
(*Interruptions*)

[*Translation*]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Deputy Speaker, Sir, today I want to raise a very important issue in the House.

Mr. Deputy Speaker, Sir, a few days ago through newspapers we came to know about a fire incident at Narora Nuclear Plant. The reactor was very close to the place where fire accident occurred. Had the fire engulfed the reactor we would not have been safe in Delhi. This House would have assembled at some other place. This is a very serious matter, about which I came to know through newspaper only. If it is an act of sabotage I demand that the Government to makes a statement in this regard and clarify the position. I would like to know the cause of the fire and whether precautionary measures were taken to save the reactor? Had this fire engulfed the reactor, people living in the radius of at least 200 kilometers would have died. To make the position clear, I demand a statement in this regard from the Government. Was it an act of sabotage or a terrorist act or was it due to the negligence on the part of the employees working there. The Government may place the facts on the Table of the House as it is a very serious matter.

[*English*]

MR. DEPUTY SPEAKER: Mr. Chatterjee, you have give a notice under Rule 16 to raise an issue pertaining to Rule 332. May I request you

to kindly speak to the Hon'able Speaker regarding the subject and discuss the matter with him. This is an important matter and the Hon'able Speaker is also anxious to discuss the matter with you.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, as you have advised.

MR. DEPUTY SPEAKER: It is not an advice, it is a request. In the interest of the subject, it is better if you discuss it with the Speaker.

SHRI NIRMAL KANTI CHATTERJEE: Sir, I was just drawing your attention to the fact that only three weeks ago we have amended this rule. Now, departmentally related committees are going to function. in Rule 331(g) it is provided that after the general discussion on the Budget in the two Houses is over, the Houses shall be adjourned for a week's period and the committees shall consider the Demands for Grants of the concerned ministries during this period. This is what has been provided in the amended version of the rule.

We are receiving notices from the Chairmen of various committees that we shall take up the discussion on Demands for Grants without going through the general discussion on the Budget and also without having a recess in the House. I would have been very glad if the Speaker were in the Chair. This position must be clarified. I wanted to draw the attention of the Chair to this fact. Now, since I have raised this matter, I will talk to the Speaker and he should clarify the position. One alternative is that the Speaker should suspend the rule in the House so that these two things are not operational. We owe it to the House that within these three weeks, we do not violate the rules. That is all I wanted to draw your attention. to.

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada): Sir, I would like to draw your kind attention to a very important matter.
(*Interruptions*)

MR. DEPUTY SPEAKER: I want to

accommodate all of you. What I need is your cooperation.

SHRI SOBHANADREESWARA RAO VADDE: Sir, I would like to draw your attention to a very important and alarming issue.

Recently, byelections to two Assembly segments took place in Andhra Pradesh. Unfortunately, after the elections, the Chief Minister of Andhra Pradesh ** at thanks-giving meetings had expressed certain views which were contrary to the democratic functioning of this country. He had accused the Election Commissioner ** for asking some steps to prevent rigging and also for making arrangements for free and fair poll.

Sir, it is most unfortunate that the Chief Minister of Andhra Pradesh should say that he had contested against the Election Commissioner not against Shrimati Renuka Chaudhary, the TDP candidate.

MR. DEPUTY SPEAKER: Mr. Rao, you cannot take the names of the hon. Chief Minister as well as

(Interruptions)

MR. DEPUTY SPEAKER: If you are really anxious to get justice to the subject, then please bring this subject under relevant provision of the Rules.

SHRI SOBHANADREESWARA RAO VADDE: Certainly.

MR. DEPUTY SPEAKER: In the Zero Hour, you cannot raise this matter. If you want justice and if you feel that some injustice is to be done, you cannot now, expect any reply from the Government.

SHRI SOBHANADREESWARA RAO VADDE: He had threatened the management of

Panyam Cements who were kind enough to give shelter to the TDP sympathisers to stay in thier rest house. He had threatened them of dire consequences. It is most unfortunate that he had aroused regional sentiments which are quite anti-democratic like the Congress (I) Party. You must protect the democratic provisions of the Constitution.

MR. DEPUTY SPEAKER: In another ten minutes time, most of you can participate.

(Interruptions)

[Translation]

SHRI GUMAN MAL LODHA (Pali): Mr. Deputy Speaker, Sir, with your permission, I would like to draw your attention towards an important matter. Shri Gauhar Ayub Khan the head of the Pakistanti delegation which is on a visit to India has made a statement at a press conference recently wherein he has said that India would disintegrate into small pieces and he further added that if Kashmir is not handed over to Pakistan then Millitants will dig up the grave of Sheikh Abdulla. He announced that very soon India will be destructed. It is unfortunate that a Pakistani leader, gives a anti-India statement in Delhi which is a blow to our sovereignty and integrity and our External Affairs Minister as well as the Home Minister do not take any action and remain silent.

Sir, our language which was in the centre of our whole Independence movement for which Shri Maithli Sharan Gupta has said:

*"Jisko na Nij Bhasha Tatha Nij Desh Ka
Abhiman Hai
Woh Nar Nahin Hain Pashu Nira Aur Mritak
saman Hai"*

Bhartendu Harishchandra has said:

"Nij Bhasha Unnati Ahe Sab Unnati Ko Mool."

Even these people supporting Hindi and regional languages are sentenced to jail whereas a Pakistani leader can speak ill against India. *(Interruptions)*

Therefore, I will request the hon. Home Minister and the hon. External Affairs Minister to take action against him.

DR. KRUPASINDHU BHOI (Sambalpur): You are so generous and magnanimous that you are listening to us very attentively. Orissa has a population of 4 crore people, out of which 52 to 56 per cent people belong to backward classes and *(Interruptions)* The Chief Minister of Orissa. *(Interruptions)*

[*English*]

"Supreme Court judgement is mandatory on the States and Union also."

[*Translation*]

Karnatak, Andhra Pradesh and other states have formed Backward Class Commission but it is a matter of sorrow that Shri Biju Patnaik has not set up such a commission till date and also not sent recommendations about the classes which are be enlisted in the backward classes list.

[*English*]

Will the hon. Home Minister give a directive to the State Governments to forward the names of the backward classes to the Central Government, according to the directive of the Supreme Court and at the same time direct the State Governments to implement the list which is already incorporated in the Mandal Commission Report before they face a music under the article of the Constitution and the directive of the Supreme Court?

MR. DEPUTY SPEAKER: My request is that those who get a chance to speak, they must finish their speech within one minute or two

minutes so that most of the speakers will be able to speak. But, unfortunately, they are denying their own brothers their legitimate right to speak.

DR. KRUPASINDHU BHOI: Whether Shri Srikanta Jena agrees with my proposal.

SHRISRIKANTA JENA (Cuttack): I am very clear on this issue. Dr. Bhoi knows about it very well, about the Mandal Commission and the Orissa Government's stand on it. So, I need not express my views on this.

MR. DEPUTY SPEAKER: Very good. He is with you.

(Interruptions)

[*Translation*]

SHRISATYNARAYAN JATIYA (Ujjain): Mr. Deputy Speaker, Sir, I oppose the step-motherly treatment being meted out to Hindi and other Indian languages by Government. I demand that Hindi and other Indian languages may be given due importance. Mr. Deputy Speaker, Sir, the Express trains have been given the status of Superfast trains. Passengers are being fleeced as the Express trains have been given the status of Superfast trains with the result general passengers are facing great hardships as they do not get seats in the trains. MST-holders are not entitled to travel in these trains now. Sir, through you, I would like to submit that additional coaches be provided or MST-holders travelling on Ratham-Indore and Indore-Ujjain-Bhopal sections without extra charge so that their means of livelihood are not adversely affected. *(Interruptions)*

SHRITEJNARAYAN SINGH (Buxar): Mr. Deputy Speaker, Sir, I went to Tripura on 2nd April. I was present in the Belwania Assembly Constituency on the 3rd April at the time of elections in Tripura. A directive was received from the party that no M.P. has to go to any booth and as per the party's directive I did not visit any booth in Belwania.

On 2nd April at night the doors of the house where I was putting up continued to be banged throughout night by hooligans and bombs were exploded all around. Not just 10-12 bombs were hurled in the entire Belwania Assembly constituency and in other towns that very night but bombs were continued to be exploded even on the 3rd April from 7.00 in the morning till ten at night when people had to go to cast their votes. I and Shrimati Malini Bhattacharya urged Shri B.K. Mishra, the Central Observer, who is a resident of Orissa, and also requested him in writing to go there and witness as to which booth is being bombed at the time of voting and from which houses of voters bombs were being thrown. Despite all the facts being presented to the administration nothing was done and as per my information on the Congress candidate won the seat by a narrow margin. The centre must ponder over the report of the State Government and also examine the illegal way the election was won... *(interruptions)* A report about bomb blasts may be sought from the Ministry of Home Affairs.

(Interruptions)

SHRI LAKSHMINARAIN MANI TRIPATHI (Kaiserganj): Mr. Deputy Speaker, Sir, a particular section of society is bringing sophisticated arms and ammunition from Nepal in a well-planned manner into India. The convoys of jeeps, cars and trucks loaded with arms and ammunition are being allowed entry into India by the customs officials and local police deployed for boarder security in India, of course, for a heavy amount.

(Interruptions)

A 'Sabhasad' of Nepal, belonging to minority community, is reported to be the kingpin in the whole exercise. Recently arms and ammunition were being brought into India in a jeep and a Maruti car from across the border of Nepal from Bhabraich side of international border. Immediately after entry into India the jeep vanished, but the Maruti car was impounded by

the Nepalese Police after chase, on a tip off, and arms and ammunition was recovered from the Maruti car. I would like to warn the Government of India that some foreign powers are supplying sophisticated arms and ammunition to a particular section of society and also giving them training to disintegrate India in a planned manner, thus creating instability. This is a serious challenge before the country. The Government must take concrete measures immediately in this direction and the hon. Prime Minister or the hon. Home Minister should also make a statement in the House. *(Interruptions)*

MR. DEPUTY SPEAKER: If you want a reply then give notice.

[English]

You cannot expect any reply from the Government in the Zero Hour unless the Government volunteers to give a reply. *(interruptions)*

[Translation]

MR. DEPUTY SPEAKER: Mr. Basu, please keep quite....

[English]

If you were in the Government would you give a reply. *(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER: Mr. Tripathi is speaking from back side and he must be shown proper respect.

[English]

SHRI BASUDEBACHARIA (Bankura): We want the Government to get the information from the State Government. On the previous occasion he said that he would see information from the State Government.

[*Translation*]

MR. DEPUTY SPEAKER: When some hon. Member sitting at the back is speaking and 2-3 other hon. Members start speaking then what will happen?

[*English*]

You are not observing the rules on your own.
(*Interruptions*)

[*Translation*]

DR. RAMESH CHAND TOMAR (Hapur): Mr. Deputy Speaker, Sir, I would like to draw the attention of the House to an act of bravery done by a Brigadier and a Major which is an example for the youth to emulate. On 10-4-1993 at 4.00 P.M. Delhi-bound flight IC-436 was hijacked at Amausi airport in Lucknow by some youths. Recently the incidents of hijacking of aircraft have gone up to such an extent that passengers think twice before travelling. But the bravery shown by two former Army officers Brigadier Kapil Mohan and Major S.K. Bakshi is quite commendable. Both of them are residents of Ghaziabad and then whole House must congratulate them. These two former Army officers caught hold of the hijackers showing great bravery. This way an untoward incident was averted. But I am sorry to say that by not honouring these two former Army Officers the Government has failed to motivate the youth to emulate and perform such acts of bravery so as to avert such type of unprecedented incidents in future.

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr Deputy Speaker, Sir, both the states of Madhya Pradesh and Rajasthan are under President's Rule. It is a matter of grave concern that the formers of both these Sates are being subjected to torturers and humiliation and brought on the brink of economic adversity. This issue relates to the interests of the farmers.

[*English*]

MR. DEPUTY SPEAKER: The cooperation of the Treasury Benches and the Opposition is needed to carry on the House.

[*Translation*]

DR. LAXMINARAYAN PANDEYA: Crops of farmers have been destroyed because of natural calamities, such as, cold-wave and hailstorms. Though the hon. Prime Minister had directed that the recovery of loans from farmers be postponed, yet it is being done forcibly. Agricultural implements of farmers are being forcibly taken away and they are being humiliated. On the other hand, the farmers are also not being paid support price. Market prices of wheat and gram are below the support prices announced for these two cereals. This way the farmers are suffering on both these counts.

My submission is that farmers should be provided protection, loan recovery from them should be stopped and wheat, gram etc. should be purchased from them at support price....
(*Interruptions*)

SHRIDAUDAYAL JOSHI (Kota): Mr. Deputy Speaker, Sir, it is true that Government agencies are not purchasing foodgrains and then farmers are being ruined. Therefore, the Government agencies should be directed to purchase foodgrains and the hon. Minister of Agriculture be directed to take measures to check the price hike with regard to fertilizers and thus save Rajasthan and Madhya Pradesh both from this loot, otherwise the next wheat crop would be completely destroyed.

[*English*]

MR. DEPUTY SPEAKER: Joshiji, I have not called you name. Kindly excuse me...

· (*Interruptions*)

[*Translation*]

SHRI VIRENDRA SINGH (Mirzapur): Mr. Deputy Speaker, Sir, I have an important question to work. I will conclude in two minutes only.

MR. DEPUTY SPEAKER: Every one says that the will conclude in two minutes only.

[*English*]

Are we to sit up to two O'clock? Next time you will have a chance....

(Interruptions)

MR. DEPUTY SPEAKER: Now nothing will go on record...

*(Interruptions)**

MR. DEPUTY SPEAKER: Next time you will get a chance. Tomorrow you can have it. No Zero Hour should be taken with less importance. So, today you should excuse me, tomorrow you can have it.

Now papers to be laid on the Table of the House....

*(Interruptions)**

MR. DEPUTY SPEAKER: It is unfair. It is uncalled for remark. Every political party has got a chance as per the rules. It is uncharitable remark. I am sorry.

13.42 hrs

PAPERS LAID ON THE TABLE

Detailed Demands for grants Vol II of the Ministry of Home Affairs for the year 1993-94 etc.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M.

SAYEED): Sir, on behalf of Shri S.B. Chavan, I beg to lay on the Table-

(1) A copy of the Detailed Demands for Grants (Vol. II) (Hindi and English versions) of the Ministry of Home Affairs for the year 1993-94.

[Placed in Library, *see No. L. T. 3807/93*]

(2) A copy of the Detailed Demands for Grants (Vol. II) (Hindi and English versions) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 1993-94.

[Placed in Library, *see No. L. T. 3808/93*]

Notification under Article 356 (3) of the constitution

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): Sir, on behalf of Shri S.B. Chavan, I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 10th April, 1993 issued by the President under clause (2) of article 356 of the Consitution revoking the Proclamation issued by him on the 11th March, 1993 in relation to the State of tripura, published in Notification No. G.S.R. 370 (E) in Gazette of India dated the 10th April, 1993, under article 356 (3) of the constitution.

[Placed in library, *see No. L.T. 3818/93*]

Detailed demands for grants of the ministry of Civil Aviation and Tourisim for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (DEPARTMENT OF TOURISM) (SHRIMATI SUKHBUNS KAUR): Sir, on behalf of Shri Ghulam Nabi Azad. I Beg to lay on the Table:

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation and

[Smt. Sukhbuns Kaur]

Tourism for the year 1993-94.

[Placed in the Library, see No. LT-3809/93]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

(i) Statement regarding Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1991-92.

(ii) Annual Reports of the India Tourism Development Corporation Limited, New Delhi, for the year 1991-92, along with Audited Accounts and comments of the Controller and Auditor General thereon.

[Placed in the Library, see No. LT-3810/93]

Detailed Demands for grants of the Ministry of External Affairs for 1993-94

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): Sir, on behalf of Shri Dinesh Singh, I beg to lay on the table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 1993-94.

[Placed in Library, see No. LT-3811/93]

Detailed Demands for grants of Ministry of Power for 1993-94

THE MINISTER OF POWER (SHRI N.K.P. SALVE): I Beg to lay on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 1993-94.

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the

Himachal Pradesh State Electricity Board, Shimla, for the year 1991-92, together with Audit Report thereon under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with Clause (c) (iv) of the Proclamation dated the 15th December, 1992 issued by the President in relation to the State of Himachal Pradesh.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Himachal Pradesh State Electricity Board, Shimla, for the year 1991-92.

[Placed in Library, see No. LT-3814/93]

(3) A copy of the Annual Financial Statement (Hindi and English versions) incorporating 1991-92 (Actuals), 1992-93 (Budget/Revised Estimates) and 1993-94 (Budget Estimates) of the Himachal Pradesh State Electricity Board, Shimla, and sub-section (3) of section 61 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 15th December, 1992 issued by the President in relation to the State of Himachal Pradesh.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A statement (Hindi and English versions) showing objects and reasons for laying the Annual Financial Statement of Himachal Pradesh State Electricity Board, Shimla, for the year 1993-94

(6) An abstract of the Annual Financial Statement (Hindi and English versions) of the Himachal Pradesh State Electricity Board, Shimla and comments of the Government of Himachal Pradesh.

[Placed in Library, see No. LT-3815/93]

**Detailed Demands for grants of the
Ministry of Planning and Programme
Implementation for 1993-94**

THE MINISTER OF STATE OF THE
MINISTRY OF PLANNING AND
PROGRAMME IMPLEMENTAION (SHRI
GIRIDHAR GOMANGO): I beg to lay on the
Table a copy of the Detailed Demands for Grants
(Hindia and English versions) of the Ministry of
Planning and Programme Implementaiton for
the year 1993-94.

[Placed in Library, see No. LT-3816/93]

**Indian Post Office (Second
Amendment) Rules 1993**

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS (SHRI
SUKHRAM): I beg to lay on the Table a copy of
the Indian Post Office (Second Amendment)
Rules, 1993 (Hindi and English versions)
published in Notification No. G. S. R. 259 (E) in
Gazette of India dated the 5th March, 1993 under
sub-section (4) of section 74 of the Indian Post
Office Act, 1898.

[Placed in Library, see No. LT-3817/93]

13.40 Hrs.

TRADE MARKS BILL*

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (DEPARTMENT
OF INDUSTRIAL DEVELOPMENT AND
DEPARTMENT OF HEAVY INDUSTRY/
SHRIMATI KRISHNA SAHI: Sir, I beg to move
for leave to introduce a Bill to amend and
consolidate the law relating to trade marks, to
provide for registration and better protection of
trade marks for goods and services and for the
prevention of the use of fraudulent marks.

MR. DEPUTY SPEAKER: The question is:

"That leave granted to introduce a Bill to
amend and consolidate the law relating to trade
marks, to provide for registration and better
protection of trade marks for goods and services
and for the prevention of the use of fraudulent
marks."

The motion was adopted.

SHRIMATI KRISHNA SAHI: I introduce the
Bill.

SHRI GUMAN MAL LODHA (Pali): Sir I
have to say a word against the introduction of the
Trade Marks Bill.

[Translation]

SHRI GUMAN MAL LODHA (Pali): Under
the Trade marks Bill efforts are being made all
over the country to implement Dunkel proposals.
However, no discussion has taken place on
Dunkel proposals so far. This is my basic
objection. A policy should be formulated before
implementing these proposals.

[English]

MR. DEPUTY SPEAKER: Mr. Justice, the
Bill has already been introduced. You have not
given any notice objecting to the introduction.

13.42 Hrs.

**EMPLOYMENT OF MANUAL
SCAVENGERS AND CONSTURCTION OF
DRY LATRINES (PROHIBITION) BILL***

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF HUMAN RESOURCE
DEVELOPMENT (DEPARTMENT OF YOUTH
AFFAIRS AND SPORTS) AND MINISTER OF
STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS (SHRI MUKUL
WASNIK): Sir, on behalf of Shrimati Sheila

[Sh. Mukul Wasnik]

Kaul, I beg to move for leave to introduce a Bill to provide for the prohibition of employment of manual scavengers as well as construction and maintenance of water-seal latrines and for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the prohibition of employment of manual scavengers as well as construction of continuance of dry latrines and for the regulation of construction and maintenance of water-seal latrines and for matters connected there with or incidental thereto.

The motion was adopted

SHRI MUKUL WASNIK: I introduce the Bill.

MR. DEPUTY SPEAKER: The House now stands adjourned to meet again at 2.45 p.m.

The Lok Sabha then adjourned for lunch till forty-five minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at fifty-three minute past Fourteen of the Clock.

MR. DEPUTY-SPEAKER - *in the Chair*

MR. DEPUTY-SPEAKER: Now, Shri Dinesh Singh will make a statement.

14.54 Hrs.

[English]

STATEMENT BY MINISTER

**Dismissal of the Nawaz Sharif
Government in Pakistan**

THE MINISTER OF EXTERNAL AFFAIRS
(SHRI DINESH SINGH): Honourable Members

are no doubt, aware of the political events evolving in Pakistan in recent weeks. On 18 April, 1993, the President of Pakistan, Mr. Ghulam Ishaq Khan, dismissed the Government of Prime Minister Nawaz Sharif, dissolved the National Assembly and inducted a caretaker Government with Mr. Balakh Sher Mazari as the caretaker Prime Minister. The other two Ministers sworn in are Mr. Farooq Leghari of the Pakistan Peoples Party and Mr. Hamid Nasir Chhatta of the Pakistan Muslim League. There have been general indications from the office of the president of Pakistan that elections will be held around the middle of July, after a gap of nearly two and a half months. From the remark made by the chief of Army Staff, the view of the armed forces is that the processes generated by the decision of the President of Pakistan on the 18th of April should be finally resolved either by the courts or by the people of Pakistan.

Developments in Pakistan are basically that country's internal affair. But there is no gainsaying the fact that events in this important neighbouring country always have implications for us both in general and in terms of our security. We cannot thus remain indifferent towards the situation in Pakistan. Being a democracy ourselves, we would wish to see democracy flourish in Pakistan. In the prevailing situation where elected Governments have been repeatedly impeded from striking roots and gaining continuity in their policies, a phase of uncertainty in our relations with Pakistan cannot be ruled out. Government will be closely following further developments.

It is however, our hope that whichever Government is in power in Pakistan, the attitude of reason and moderation will animate their policies towards us, as having a good neighbourly working relationship with Pakistan remains a continuing objective in our policies towards that country.

14.55 Hrs.

MR. DEPUTY SPEAKER: Now we shall take up *Matters Under Rule 377*

Shri Uttamrao Patil - not present. Dr. K.S. Bhoi.

MATTERS UNDER RULE 377

i) Need to declare road from Gopalpur to Raipur as National Highway

DR. KRUPASINDHU BHOI (Sambalpur): The proposal for declaring the inter-State road connecting Orissa and Madhya Pradesh from Gopalpur to Raipur via Bolangir, Padampur and Khariat as National highway has been pending since long. This road caters to the need of at least half-a-dozen districts in Orissa. The people of Southern and Western Orissa take this direct route for going to Raipur, Bilaspur, Nagpur and Bombay. Several people of Andhra Pradesh on the one side and Madhya Pradesh and Maharashtra on the other side.

The proposal to declare this road as National Highway was mooted more than a decade ago when the National Road Congress has its conference at Bhubaneswar. Though the Union Government had promised to do the needful it has not yet been done on the plea of financial constraints. Since the Union Government has been paying attention to develop roads in the backward areas, this project should be considered on priority. As this road passes through backward areas, the demand of the State Government and the people be fulfilled and the road from Gopalpur to Raipur be declared as the National Highway without any further delay.

(ii) Need to start the Krishna Segment of the NRAP on an emergency basis

SHRI PRITHVIRAJ D. CHAVAN (Karad): The Krishna river stretch between Karad and Sangli in Maharashtra is highly polluted. Effluents from sugar mills and city on sewage and are

discharged into the river. With increasing pollution, the problem has become acute. During January and February, 1993, Karad city had a major outbreak of jaundice and other water borne diseases. The epidemic claimed the lives of nearly twenty people. Over 2,000 people who got infection are still suffering from the disease. The epidemic is still not over.

This segment of Krishna River is included in the National River Action Plan, but the Plan has not yet started. It is unfortunate that the entire funding under the Ganga Action Plan Phase 2, The Yamuna Plan and Gomati Plan is spent in the three Northern States, while all other States continue to suffer from grave pollution of their rivers, and drinking water sources.

I request the Central Government to start the Krishna segment of the NRAP on an emergency basis, without waiting for other formalities, in order to avoid potential deaths due to recurrence of major epidemics.

15.00 Hrs.

(iii) Need to improve transport facilities in Sundergarh District, Orissa for all round development of the region

KUMARI FRIDA TOPNO (Sundergarh): I wish to draw the attention of the Government towards the plight of the industries established in the remote tribal belt of Eastern India. There has been lot of disparity in matters of facilities between the urban and the rural-based industries. The Eastern states dominated by tribal population and rich in mineral resources, in the recent past have witnessed rapid industrialisation. Besides some major public undertakings like Rourkela Steel Plant, Bhilai Bokaro Steel Plant and many private undertakings, big and small, have come in the region. But in all other fronts, the region has been denied other facilities. Cities like Rourkela and Tatanagar has been deprived of air service facilities. The conditions of the national Highways in this region are the worst, affecting the transport

[Kumari Frida Topno]

facilities adversely. The road construction of Bonai sub-division, known for its largest deposit of iron ore, Gopalpur, largest deposit of coal in Asia and Purnapani deposit of dolomite stone, all in Sundargarh district of Orissa, are the worst. These areas are not covered by telephone system too. These areas are thus not exposed to open market as transport facilities are not adequate. Hence the region is not able to attract private entrepreneurs for setting up of new industries.

I therefore, request the Central Government to improve transport facilities in Sundargarh district, Orissa for the all round development of the region.

(iv) Need to Prescribe a procedure to enquire Speedy relief to the innocent and helpless dependents of victims of Bomb Blasts in Mumbai (Bombay)

SHRI RAM NAIK (Bombay North): During the recent chain of bomb blasts on 12 March in Mumbai (Bombay), a large number of innocent citizens lost their lives. The blasts were so severe that many victims not only lost their lives but even bodies. The dead bodies were so mutilated, burnt or charred that these could not be identified. In addition, some bodies totally 'disappeared' presumably due to generation of very high temperature.

The family members and the dependents are thus unable to probe the death or produce death certificates. Death certificate being the primary evidence of death, the dependents cannot claim a compensation announced by the Government or Life Insurance Corporation or Pension or gratuity or Provident Fund dues or any other property of the deceased. Hence it is extremely necessary to prescribe an appropriate procedure to avoid hardships to the dependents of the blast victims.

I request the Prime Minister to direct the

Departments concerned to immediately study the special situation and prescribe a procedure to ensure speedy relief to the innocent and hapless dependents of victims of the bomb blasts.

(v) Need to provide medical treatment to Dr. Vishist Narayan Singh the renowned mathematician, at Government cost

[*Translation*]

SHRI MANJAY LAL (Samastipur): Mr. Deputy Speaker, Sir, Dr. Vishist Narayan Singh is a renowned mathematician of our country who is called the successor of Aryabhata. It is said that in the field of mathematics, after Ramanujam, he spread our country's name all over the world. But due to some reasons, he suffered some mental ailment and was missing since August 1989. Recently, he was traced in Chhapra town of Bihar wonderng like a beggar. Even now his family members are not able to provide him medical treatment due to financial constraints. The Bihar Government has already announced that it would bear all the expenses on the psychiatric treatment of Dr. Singh, but he is the pride of the entire country and not of Bihar alone. He has brought laurels to our country in the entire world.

Therefore, I would like to request the Government of India that it should bear all the expenses on his medical treatment and if necessary, he should be sent abroad for treatment.

vi) Need to release more funds for North Bengal University Library

[*English*]

JITENDRA NATH DAS (Jalpaiguri): I would like to draw the attention of the Government to the acute crisis of funds in the North Bengal University Library that caters to higher education in all the undergraduate colleges of six districts of North Bengal and of Sikkim. The Univeristy itself and

any other person who wants to undertake academic research is not able to do so due to shortage of funds. The University could not renew the subscription of most of the essential journals. Without continuous flow of new and useful books, the teaching community is unable to do justice to the educational responsibility of university. The standard of higher education can also not be maintained.

So, in order to save the university library and the university of North Bengal, I urge upon the Central Government to take immediate necessary steps to release funds in favour of this University.

(vii) Need to grant special leave to those employees who had to remain absent on 25th February, 1993 due to non-availability of public transport.

SHRI RAMKAPSE (Thane): Sir, before 25th February it was declared that persons with Identity Cards will be allowed to reach their offices on 25th February, 1993. All the modes of transport especially from trans-Yamuna were not in operation on that day and so some employees residing in that area could not reach their offices.

Similarly, office-goers residing in other parts of Delhi could not reach their offices as they were not allowed to cross the barriers put by authorities concerned even when they had Identity Cards. It was virtually Government-sponsored 'Bandh' as alleged by the Print Media. The Bharatiya Majdoor Sangh has demanded that a 'Special Leave' may be granted for that day. I would, therefore, urge upon the Government to grant 'Special Leave' to those employees who had to remain absent on 25th February, 1993 for no fault of theirs.

SHRI RAM NAIK (Bombay North): Including the Lok Sabha secretariat;

15.07 Hrs

ARREST OF MEMBER

[English]

MR. DEPUTY SPEAKER: I have to inform the House that the Hon. Speaker has received the following communication dated 17th April, 1993 from the deputy Superintendent of Police/Central Bureau of Investigation/SIC.IV, New Delhi:-

"I have the honour to inform you that I have found it my duty, in the exercise of my powers under Section 41 of the Criminal Procedure Code, 1973, to direct that Shri Moreshwar Save, Member of Parliament, be arrested for commission of offence punishable under Sections 395/397/332/337/338/295/297/153-A of Indian Penal Code and Section 7 of Criminal Law Amendment Act, 1932, with regard to the demolition of the disputed structure at Ramjanma Bhoomi at Ayodhya, District Faizabad, Uttar Pradesh, on 6.12.1992 being investigated by the Central Bureau of Investigation vide case No. Rc 8(S)/92/SIU.V/SIC.II, New Delhi.

Shri Moreshwar Save, Member of Parliament, was accordingly arrested at 6.30 P.M. on 17.4.1993 and is at present lodged in the CBI/SIC.IV, Office/Guest House in Samrat Hotel, Chanakyapuri, New Delhi."

SHRI RAM NAIK (Bombay North): Arrests are all right. But the houses of the Members of Parliament are being searched without informing the Members. Is it the rule of law or what? Decency demands that they are informed. What way the Government is working? It is just raiding the Houses of Members of Parliament when they are not there. They can be called and the searches could be conducted. There should be something like a civilized Government. (*Interruptions*)

SHRI RAMKAPSE (Thane): This is a law of jungle. There is nothing else. If it is due today to

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Shri Moreshwar Save, tomorrow it will be about the others also. (*Interruptions*)

Reddy resigns, why not Shri Sharad Pawar? Shri Mukul Wasnik Ji, you are the Minister of Parliamentary Affairs. You should tell. (*Interruptions*)

MR. DEPUTY SPEAKER: There is also another announcement.

MR. DEPUTY SPEAKER: Let us take up the next item. _____

[*Translation*]

SHRI BHOGENDRA JHA (Madhubani): Mr. Deputy Speaker, Sir, I am coming to the issue that was raised earlier. I was told by the Table Office that in the approved list for Matters Under Rule 377, my name stands at seventh position. But my name was not called here. There is something wrong somewhere. I only want to say that it should be checked. I can be given an opportunity even now.

15.00 Hrs

COAL MINES (NATIONALISATION)
AMENDMENT BILL
As passed by Rajya Sabha.

[*English*]

MR. DEPUTY-SPEAKER: The House shall now take up Item Number 12.

[*English*]

MR. DEPUTY-SPEAKER: I will check it up. _____

Shri Ajit Panja to move the Bill.

15.00 Hrs

RESIGNATION FROM THE
MEMBERSHIP OF LOK SABHA

THE MINISTER OF STATE OF THE
MINISTRY OF COAL (SHRI AJIT PANJA): Sir,
I beg to move*

[*English*]

MR. DEPUTY SPEAKER: I have to inform the House that the hon. Speaker received a letter yesterday from Shri. K. Vijayan Bhaskara Reddy, an elected Member from Kumool constituency of Andhra Pradesh resigning his seat in Lok Sabha. The hon. Speaker has accepted the resignation of Shri K. Vijaya Bhaskara Reddy with effect from the 18th April, 1993.

"That the Bill further to amend the Coal Mines (Nationalisation) Act, 1973, as passed by Rajya Sabha, be taken into consideration."

As hon. Members are aware, the Eighth plan, as recently approved envisages an addition of 30,538 megawatt during the Plan period. Out of this, 17,680 megawatt is in the State sector which includes a capacity of 2,810 megawatt in the private sector for which no public sector outlay is provided. It is, however, expected that about 3,000 megawatt of additional capacity will materialise over and above what has already been envisaged as indicated above in the private sector during the Plan period. The Eighth Plan, therefore, places considerable emphasis on attracting private investments for power development.

SHRI RAM NAIK (Bombay North): What happened to Shri Sharad Pawar, our Chief Minister? Is he not resigning his membership from the House? (*Interruptions*)

As a logical corollary, Government have taken a decision to permit private sector participation in coal mining for captive

SHRI RAM NAIK: If Shri Vijaya Bhaskara

*Moved with the recommendation of the President

consumption. Similar necessity has been felt to permit setting up of coal washeries to augment supply of clean coking coal to steel plants and other industrial users. As the hon. Members are aware, Government attach considerable importance to supply of quality coal. We have recently strengthened quality control measures and set up Consumer Councils to ensure quality. The beneficiation of non-coking coal will ensure greater efficiency of the power stations and less burden on the Railways.

It is now proposed in the Bill to amend the Sub-section 3 of Section 3 of the Coal Mines (Nationalisation) Act, 1973 as amended in 1976 in order to allow a company engaged in generation of power, washing of coal obtained from a mine or other end uses as may be notified by the Central Government, to take up coal mining operations. This will be in addition to a company engaged in the production of iron and steel which has already been provided under the statute. With this amendment, the power coal linkages for their captive consumption. The setting up of coal washeries in the private sector will also be facilitated.

All the controls regarding approval of mining leases, environment clearances, safety and welfare measures etc., as provided under the rules will continue to be enforced. Private sector parties would have to take necessary steps for obtaining mining lease, environmental clearance, acquisition of land for the infrastructural facilities and permission for directorate General of Mines safety for opening the mine. The Coal Controller will be further empowered under the Coal Mines (Conservation and Development) Act to exercise adequate supervision over the coal mines to ensure safe and scientific exploitation of the mineral resources.

The proposed amendment would thus enable the private sector to augment our industrial production.

With these words, I commend the Bill for the consideration of the House.

MR. DEPUTY SPEAKER: Motion moved:

"That the Bill further to amend the Coal Mines (Nationalisation) Act, 1973, as passed by Rajya Sabha, be taken into consideration."

MR. DEPUTY SPEAKER: The total time allotted for this subject is two hours. The Congress has been allotted 52 minutes, BJP 25 minutes, Janata Dal 12 minutes, CPM seven minutes, CPI three minutes, AIDMK two minutes, Telgu Desam one minutes, AMM one minute.

We have received two names from BJP, three names from Congress, one from Janata Dal and one from CPM. Now we shall have to confine ourselves with the time allotted. Every time somehow or the other, we are very much completed to extend the time. It stands in the way of the progress of the business of the House. Therefore, my kind request is to confine to the time allotted to each political party.

Now Shrimati Rita Verma to initiate the discussion.

PROF. RITA VERMA (Dhanbad): Mr. Deputy Speaker, Sir, now we know that the private power generating units and the steel plants would be allowed to develop captive coal mines for meeting their own requirements of coal and also that the private coal washeries could be set up to supply clean coking coal to the steel plants and other industrial areas. Coal is really the crucial source of mineral wealth in our country. It was nationalised in order that the ownership and control of such resource should vest with the State and thereby so distribute it as best to subserve the common good. It amazes me to no end as to how the Government is all the time talking of the Nehruvian model but in practice they are going exactly in the reverse direction. It reminds me of a saying: "When you are at the crossroads, blink to the left and move to the right".

The hon. Minister of Coal is of course, very efficient and very clever and he can keep both

[Prof. Rita Verma]

the left and the right very happy. The reasons mentioned in the Statement of Objects is the "resource crunch". But honestly, Sir, is this the only reason? Have you honestly analysed the reasons for your failure in the nationalised coal sector? The Public Sector Enterprises Survey report has analysed this aspect.

I shall quote from it. It says that:

"The main reason for slippage in implementing the capital projects are: the land acquisition, delay in supply of equipment, change of technology, adverse geo-mining conditions, poor performance of the turnkey sectors etc."

In my area also lie two of the erring units of the Coal India Limited, that is, BCCL and ECL. BCCL has earned a loss of over Rs. 380 crore last year and the ECL, a loss of over Rs. 326 crore. Otherwise, the Coal India Limited could have earned a profit of over Rs. 867 crore. What are the reasons for this terrible performance of these two companies? According to their own admission, the capacity utilisation of dumpers used in the BCCL is only 32 per cent, that of the dozers is 36 per cent and that of the shovels is just 22 per cent. And yet, they brought various machines to the tune of millions. The interest paid on them is also one of the main causes of loss. In the Putki-Balihari project, there were machines bought to the tune of Rs. 13 crore but they have not been able to produce even 13 tonnes of coal. This is only one of the numerous examples. I can give you many such examples but there is no time to go into these things in depth.

15.18 Hrs

SHRI SHARAD DIGHE *in the Chair*

What I am trying to emphasise is that these machines were mostly bought by the aid given by the World Bank. I am terribly upset that in these changing times when everything is being

dictated by the multinationals and the World Bank, there are strings attached to the aid given by them. In fact, the Minister has admitted so much in the Coal Consultative Committees that foreign collaborations do have their terms and conditions which we have to accept. Are we not walking into the similar trap again? We are inviting the multinationals to do our work for us. Where is the guarantee that these multinational will not force new conditions on us? When these multinational were invited for the exploration of oil fields, they wanted the distribution rights as well. Where is the guarantee that they will not want these privileges again? They may demand that coal be distributed according to their fancy and that they should be allowed to fix its price too.

And then, there is another question. If we have to rely so much on foreign technology what is our own CMPTI doing? What is their success rate in comparison of the moneys spent on them? In fact, a major surgery is required in all these erring companies of the Coal India Limited, specially in BCCL and ECL. But surgery does not mean that the patient should be left there to die.

If these companies improve their performance, or at least break even, there will be no resource crunch and no need for privatisation. I am not against privatisation as such. But it is not a solution to all the evils. Which business men would like to touch a loss making proposition even with a barge-pole? If you offer all your creamy proposals to them, the Coal India will find the going even tougher.

The most important question is that I am terribly worried about the future of our men. The labour force working in the coal mines, their interests, their wages must be protected. There should not be any deterioration in their working conditions. I am afraid that these new projects will not be labour oriented. They will not bother about the welfare of the labour or the development of the nearby villages. In fact, my people are very much afraid that the horrors of the pre-nationalisation period will be repeated agains.

when they were intimidated by the goons of the colliery owners. That should never happen again. We must ensure that the horrors of that period will not be repeated again.

I would suggest that a Parliamentary Committee be formed to examine all these aspects of privatisation in depth and the hon. Minister take a decision after consulting them. The Committee may of course be asked to submit its report within a stipulated time.

SHRI BIJOY KRISHNA HANDIQUE (Jorhat):
Mr. Chairman Sir, I rise to support the present amendment of Coal Mines Nationalisation Act, 1973. This amendment is necessitated by some compelling circumstances. Firstly there is an alarming power crises gripping the country. Secondly Coal India Limited and Nyveli Lignite Corporation Limited, the major producers of Coal and lignite in the public sector, in spite of significant rise in production are facing resources constraint to go in for projects commensurate with their high production level, all in short span of time. Thirdly basic industries like steel which is the mother of all industries are facing short supply of washed coal which has adversely affected steel production.

Coal is no doubt one of the major sources of power. However, till recently coal production in the country was not that assuring to give a special thrust for augmentation of power and to sustain the steady and viable additional power generation.

But the coal production scenario has in the mean time changed dramatically. Coal India has achieved an all time high and the coal production is 204.14 million tonnes. This represents a growth of 7.65 per cent over the production 185.65 million tonnes in 1991. The coal off take was 198.20 million tonnes which exceeded the target of 194.13 million tonnes by 4.07 million tonnes. This is the highest quantum jump achieved in any financial year. It is a growth rate of 7.6 per cent despite general stagnation in industrial production during that year. But we

should bear in mind that the production is not for production sake only. The important question is, how best the increased production can serve the nation's interest.

It may however, be argued, as it has been done by some, questioning the necessity of privatisation, that consumption in power sector has already increased to 6.5 per cent in 1991-92 as against 4.6 per cent in 1985-86 and further increase in 2000-2001 will be in the likelihood of 7.2 per cent.

It may further be said in respect of despatches of power sector, Coal India has already supplied nearly 122.8 MT of coal to the power sector as against 108.6 MT in 1990-91 and has already met the additional demand of 123 MT made by Central Electricity Authority as against 115 MT, thus registering an exceptional growth rate of 13 per cent. But in spite of this, we have to bear in mind the resource constraints. Saddled with due from consumers, including the public sector undertakings to the tune of about Rs. 1,400 crores, and supported by a budgetary allocation of just Rs. 1,000 crores from Planning Commission, this potential is not just in a position to be fully tapped so that some substantial measures can be taken for increasing power generation which is the need of the hour. So, the question of providing for coal linkages to power generating units in the private sector is being mooted. This is necessary.

It is a wise decision to offer new coal and lignite mines to the proposed power stations in the private sector for the purpose of captive tend-use. Similarly, we cannot afford a decline in steel production due to lack of electricity or washed coal. The pragmatic way out would be to have washeries in the private sector to augment the availability of washed coal to steel plants and power houses. It is no use making a fuss or raising a fracas over the issue of privatisation. Let us take it as privatisation by compulsion, and not by ideology, if that satisfies some. It is not against the Nehruvian model. It is very well in the framework of Nehruvian model according to

[Sh. Bijoy Krishna Handique]

which both public sector and private sector exist side by side.

I believe and the hon. Minister will naturally say while he gives the reply that the Government has no plan to privatise the subsidiaries of Coal India, like Eastern coalfields Ltd and Bharat Coking Coal Ltd on the sole ground that these companies have been continuously making profits. But to hand over virgin coal-mines to private parties is quite a different proposition. Power grade coal is locked in the virgin mines. It is imperative that these coalfields are exploited before it is too late.

After all, we should remember that private sector companies' participation in electricity generation and distribution is not a new thing in our country. They have become a part of Indian electricity scenario for about a century. It does not suddenly emerge out of the present policy of liberalisation. It has a history of its own. No doubt, the share of private companies is nominal - just 4.1 per cent of the total installed capacity - their capacity being 2,862 MW out of total of 69,000 MW as on date, yet no one can wish away their participation on a limited scale.

The proposed amendment give a limited role to the private sector. It is a very limited role which the amendment wants to give it to the private sector. While discussion in connection with the Coal Ministry, I would like to suggest to the Government that a separate company be formed for the North-Eastern region. This region has the highest coal reserve in the country which is mostly concentrated in Meghalaya, Nagaland and Assam. The North-Eastern region needs to have an exclusive domain to concentrate and to identify the areas.

The second point which I would like to highlight is the problem of subsidence in the neighbourhood of coalfields. This topographical instability has caused grave concern particularly in the Raniganj town of West Bengal which is the worst

case of subsidence. Coal mining in India has a history of more than 150 years and the old mining practices have left a legacy of unapproachable workings which are, in general, partly or fully water-logged. With the pressure of population and industrial development in coal mining areas, surface properties were made over unapproachable and unknown underground workings resulting in collapses and thereby causing subsidence and underground fire. The present measures are just rudimentary and slipshod. Mere sand filling will not solve the problem. It needs scientific and appropriate measures. Merely evacuating people from the area is just retreating from the scene. It is not by retreating but by attacking the problem with determination and scientific approaches that will yield good results. With these observations, I support the amendment and I do hope that the hon. Minister will also consider these two points though it is not exactly connected with this Bill, that is, formation of a separate company for the North Eastern region and the problem of subsidence in the coalfield areas, particularly in West Bengal and Bihar. I do believe that the proposed amendment will give the required thrust and boost to the production of washed coal which is helping the coal industry, the power industry and steel industry to prosper and develop.

SHRI BASUDEB ACHARIA (Bankura): Sir, I rise to oppose this Amendment Bill because this is against the spirit of coal mines in the Act of 1973. The very purpose of nationalisation of coal mines which were under the private management prior to 1973 will be defeated if this amendment is passed by Lok Sabha and it has already been passed by the Rajya Sabha. So, this will reverse the direction. Sir, this year is the 20th year of nationalisation of coal mines. Sir, when the Coal Mines Nationalisation Bill was brought in 1973 by the then Minister of Coal, Mr. Kumaramangalam, he said:

"Coal is really the crucial source of mineral wealth in our country. During the period of absolute laissez-faire, profit was the primary consideration. The safe methods are only in the

picture and national interest was completely forgotten. This legislation is brought in order that ownership and control of such resources are vested in the State and thereby so distributed as best to subserve the common good."

When this Act was amended in 1976, in the preamble of the Act also, it was added, saying that it is hereby declared that it is expedient in the public interest that the Union should take under the control of regulation, development of coal mines to the extent therein after provided in Sub-section 3 and 4 of Section 30 and to provide acquisition and transfer right in order that the ownership and control of such resources are vested in the State, thereby so distributed as best to subserve the common good.

So, without amending the preamble of the act, how can the Minister bring this amending Bill? While moving the Bill he said that DGMS will be there to see that the safety measures are taken when as the coal mines will be handed over to the private owners. DGMS was there prior to nationalisation also. All these regulations were also there. In spite of all these things there was no scientific mining and no safety measures were taken by the private owners. You may be knowing that the fire which took place in Jharia coal field in 1933 is still continuing. The main purpose of the private owners was to garner more and more profit and they did not look after the welfare of the workers.

One of the reasons put forward by the Minister to bring this amending Bill is to have a better quality of coal. We have abundant reserves of coal. In our country we have prime coking coal to the extent of 4039 million tonnes and medium coking coal to the extent of 18234 million tonnes. Nearly 40 per cent of the medium coking coal belongs to low volatile category which has practically remained un-utilised.

There are about 62 coal washeries and their capacity utilisation is about 70 to 80 per cent. The ash content of the coal washed by these washeries is about 20 per cent to 21 per cent. We

are importing coking coal to the extent of 7 million tonnes. This year we will import 7 million tonnes of coking coal from Australia for our steel plant. ISCO has one washery in Chasnala. The coal washed in the Chasnala washery carries an ash content of 17 per cent. Out of the 60 washeries that we have, most of them were manufactured in sixties and thus the machinery and the technology used in those washeries have become outdated. They need modernisation. Some of the washeries are now covered under the modernisation programme.

So my modernising these washeries, we will be able to increase our capacity, increase our production and also improve the quality of coal.

The Central Fuel Research Institute (CFRI) had prepared a Report where it had been stated that our washeries can produce such quality of coal which we are importing from Australia and thus we will be able to save our scarce foreign exchange. There are four washeries which were previously captive washeries of Hindustan Steel Company Limited viz. now, the Steel Authority of India Limited. They are Patherdih, Dugdha and Vhojudih washeries. These washeries are of Bharat Coking Coal Limited. These washeries were prior to 1983 viz. the captive washeries of Steel Authority of India. But these were merged with Bharat Coking Coal Limited. We do not know the reason. We do not know whether after the merger with BCCL the quality of washed coal has been increased and whether the ash content has been reduced. But what we have seen is that after 1983, the quality of coal had deteriorated and the capacity utilisation of these washeries had also reduced. So, there is a demand since the inception of SAIL viz. erstwhile Hindustan Steel Company Limited, that these washeries should be re-merged with the SAIL.

Sir, a Committee was constituted. When this question was asked, the former Coal Minister had said that a Committee had been constituted and the Committee was to give its report by 31st March. The Report had been submitted to the Ministry of Coal. We want to know whether the

[Sh. Basudeb Acharia]

Minister of Coal had taken any action on this. His predecessor had admitted that after the merger with the BCCL, both quality and the capacity utilisation had deteriorated. A number of experts who were working in our country on this were trying to find out how to reduce our import and how we will be able to save our scarce foreign exchanges. They had also suggested that if these washeries are again merged with SAIL and made captive coal washeries, then the SAIL's interest will be there to produce better quality of coal with less ash content.

You see Section 2. It is stated "such other end use as the Central Government may by notification specify." Now, he is stating, for generation of power, you require funds. There is constraint of funds. The private sector and the multi-national companies will come and set up thermal power stations. For this, the requirement of coal will be increased.

The production has to be increased. Our target of production by the end of the Eighth Five year Plan is 311 million tonnes. Last year, Coal India could produce 214 million tonnes. In order to achieve that target, fund is required; but budgetary support has been reduced to 90 per cent from 100 per cent.

The Minister has said for better quality of coal, for beneficiation of coal, for smooth transportation of coal, for everything better, they are handing over some of the coal mines to the private sector. He has said a number of times that Coal India will not be privatised. What is this?

Already Tata has some captive mines; Tata has been allowed to retain mines; Tata has already coal washeries. Only Tata was allowed when coal was nationalised; no other private party was allowed to retain even captive coal mines. So, in the name of allowing the private companies, allowing the multinational companies the captive mines, now the Government is denationalising what was

nationalised in 1973 in a clandestine manner.

We know there are problems of getting land; then there are mechanised machines. You will be surprised if you see the utilisation of heavy earth movers machines. The average utilisation is 60 to 65 per cent. The percentage of a breakdown of these machines is 19

What steps the Coal India has taken to improve its productivity? What steps the coal India has taken to improve, what is called, OMS, which is the lowest among the developing countries. China has the largest number of underground mines; it has 80 per cent underground mines; and having 80 per cent underground mines, China is the largest producer of coal; China last year produced 1000 million tonnes of coal; whereas we could produce 214 million tonnes of coal. We have abundant reserves. If those reserves are exploited, then we can have more production. Even proper exploration work has not taken place.

In my State, Raniganj Coalfield is the oldest field in our country. The entire Raniganj town is in danger. There is a need for shifting Raniganj town, the entire coal belt area because of private mining. Once there is private mining then there is a danger, because these private owners do not take any safety measures. Their motivation is to corner profit. If these coal mines, which were nationalised in 1973, are handed over to the private management, then the same method they will adopt. The only purpose of the multinational companies is to corner profit, not to adopt any safety measures or social obligation.

In underground mining, we can get better quality of coal. But, what is the position in our country?

The production in underground mining is gradually reducing. In ECL in 1988-89 it was 16.40 million tonnes and it has been reduced to 11.72 million tonnes. The total production in coal India in 1988-89 was 61.28 million tonnes and it had come down to 45.84 million tonnes in 1991-92.

The hon. Minister may enlighten us whether the production in underground mining has been increased because for a better quality of coal we should have underground mining and it is also labour intensive.

We support the demand of the North-Eastern States. In fact, the Committee on Public Undertakings had submitted a report on Coal India where it was recommended that there is good quality of coal in the North-Eastern region although the silver content in the coal of the North-Eastern region is 40-45 per cent. Still that coal can be utilised by our steel factories if it can be carried through Bangladesh. If it could be carried through Bangladesh then transportation costs would be less.

I support the demand that there should be separate company for North-Eastern region. Although it may be a small company, still it will be directly under the Coal India. There is need for a separate subsidiary company for the coal mines which are in the North-Eastern States to boost up production of coal there.

We should also have a washery of the Coal India in the North-Eastern region so that the coal extracted there can be washed, the silver content and ash content can be reduced, and then that coal can be utilised by our steel industry, so that there would no need of importing coal.

There was an agreement to import seven million tonnes of coal; in 1980-81 it was one million tonnes. India used to import from Australia and the imported quantity increased to seven million tonnes. But our steel production has not been increased to that extent since 1980-81.

There also the need to have the modern technology is there in our country because we have our indigenous coal and we have abandoned large reserves of coal. I cannot understand why we cannot have that technology in our country. With a mere 19 per cent of ash content, if we can develop our technology, we can have better

results and we need not depend on the import of coaking coal for our steel industry.

What is happening today in the case of DAP in our country?

Most of the plants were closed down because of our dependence on imports from abroad. We want that we should not go in there reverse direction. That is against the spirit of nationalisation. The government is trying to undo what was done in 1973, by this amendment The Nationalisation of taken up in 1973.

I oppose this Bill and I hope that the hon. Minister will accept the suggestion to refer the bill to a Select committee, not to a Joint Select Committee because already the Rajya Sabha has passed this Bill.

The day Opposition boycotted the Rajya Sabha sitting because of Ayodhya issue, the Bill was passed there. So, I am making this suggestion and I hope that the Minister will definitely accept than this Bill be referred to the Select Committee. All the Members of parliament will then discuss it and give their views. So, it should not be passed, then it will be against the spirit of nationalisation of coal mines.

[*Translation*]

SHRI DEVENDRA PRASAD YADAV (Jhanyharpur): Mr. Chairman, Sir, the Coal Mines (nationalisation) Amendment Bill, 1973 has been brought forward in the House for further amendment. But this is against the Preamble of the Constitution. Secondly, how far it will be in the national interest to privatise the coal mines is a matter to be considered. How far it will be in the interest of the workers also to invite the private sector companies or multinational companies. I think it is against the interest of the workers. I will even jeopardise their democratic rights. So, I rise to oppose this Bill.

So far as the aims and objects of this Bill are concerned, it has been stated that privatisation

[Sh. Devendra Prasad Yadav]

16.00 Hrs.

[SHRI TARA SINGH *in the Chair*]

has to be encouraged for the production of good quality of coal. This has been stated by the Minister also. I would like to submit that this is totally against the aims and objects. They are only in literature and nothing will be done in practice to fulfil them. Best quality coal is available in Jharia, Dhanbad and West Bengal. So far as the question of modernisation of washeries is concerned, new technology should be applied in them. Instead of nationalisation, it is being said that private sector should be encouraged. In fact there is need to modernise the washeries. If this is done good quality coal can be produced even today. There will be no need to privatise the coal mines for this reason.

Regarding power generation, he has stated that it will increase by 3000 megawatts. In this regard, he said that they are bringing this bill under the Eighth Five Year Plan for this reason only.

I, therefore, would like to submit that this Bill wants to sabotage the spirit of nationalisation so far as Bihar is concerned. We will not allow anybody to take away coal from Bihar. The way Coal sector is being handed over to private sector is unfortunate. It has been clarified in the Objects and Reasons of the Bill. We will not allow anybody to carry coal from Bihar. The royalty on coal has been withdrawn through the Supreme Court orders. Now the outstanding royalty is not being paid. The royalty rate is not being raised. Coal is the greatest mineral wealth of Bihar. It is available in abundance, particularly, in Jharia and Dhanbad in South Bihar. There are huge reserves of coal. But the Government is not in favour of modernisation and providing latest technique in the field of mining. It has not taken any initiative in this direction. The Central Government is interfering in State matters and encouraging multi-national companies to come in the coal sector. It is pushing the country towards economic slavery by promoting the multi-national companies.

The country is being mortgaged. It is a blow to our self-reliance and sovereignty. The Government is just trying to find lame excuses like increasing power generation etc. for getting good quality of coal. Therefore, I categorically state that it will not increase production. There is a deliberate attempt on the part of the Government to mislead us through this Bill. The mentality of the Government is quite obvious. The Bill has been brought in the name of increasing power production, but it is not a fact. This is all I wanted to say.

[*English*]

SHRI SRIBALLAV PANIGRAHI (Deogarh):
Mr. Chairman, Sir, this is a very small, one-page Bill; only on the side of one page. It is one of the smallest Bills which has come before this House for consideration. Generally we have Bills which run into several pages. Although it is a small Bill, a one-page Bill, it is quite a significant Bill. In fact it is with far-reaching consequences. There are some doubts also being expressed about this Bill. I make it very clear at the outset that I support the Bill. Of course, I have some reservations.

I was very carefully listening to the speeches of the hon. friends from the other side, Shri Basudeb Acharia, Shrimati Rita Verma, Shri Devendra Prasad Yadav etc. I would like to ask them one question. Are there respective Chief Ministers - Jyoti Babu, Lalu Babu or Biju Babu not inviting industrialists, multi-nationals to come over to their respective States and make investment in power sector? The question will be put to Jyoti Babu whether he wants power plants in private sector because we do not have money to that extent and some multi-national companies or some outsiders are interested and are they not positively responding to such questions?

In fact, last week I have got a letter from the

Chief Minister, Orissa wherein he has, rather, glorified himself and he has taken the credit of having arranged large-scale investment for power sector in Orissa, which I happen to represent in this House. Why this double standard? When they want private sector to come and invest, they do not mind power plants to come up in private sector, why should not the say so? When those people who are coming for setting these power plants, have a condition of captive coal mining, what is the option for the Government? That is the compulsion underlying this Bill.

We cannot afford to remain without further growth of power sector.

We have to go in for further higher generation of power. As you are aware, it is power which holds the key to the progress and economic development of the country.

Sir, everybody in this House knows the extent of power shortage in our country. There is hardly any State which does not suffer from power shortage. Our State of Orissa has to its credit, one-third of the total coal reserves of the whole country, but we have about 33 per cent of power cut and even during winter, we have power cut. So, is the situation in some other States. So, when we do not have money and we cannot arrange funds for investment in the power sector is being given some concessions. In the Steel sector, Rourkela Steel Plant and some other Steel Plants have kept captive coal mines the Tatas also have kept captive mine. Even some of the people who have these captive coal mines, they are interested to hand over then to Coal India Limited. This is also a very serious situation. Precisely speaking, this is a part of our liberalisation policy.

Sir, everybody knows that now we are implementing the liberalisation policy and it has also started paying dividends after about 15 months. This year's budget is an evidence thereof. Everybody also knows what would have happened had we not gone for a liberalised economic policy. Twenty years ago, in 1973 when Madam Indiraji was the Prime Minister, at her instance, there was nationalisation of coal

mines in our country and it was definitely a historical measure and naturally, the public sector was given the highest importance at that point of time. I would again like to make it clear that I am an ardent supporter of public sector. But when changes are taking place very fast all around us, naturally we just cannot manage without power and that is why we are going in for this step.

Then, what was the intention behind this nationalisation of the coal sector? It was nationalised to have regular, systematic and scientific mining. The private industrialists who were engaged in coal mining, they were suddenly abandoning it.

In that way, there is a colossal wastage. That danger is looming large now also. You have to see how to prevent it. No doubt, we have large deposits of coal. But that is going to be exhausted at some point of time. It is not inexhaustible. Therefore, that point has to be considered.

Secondly, exploitation of labour was maximum in the coal fields. Safety standards was not followed. There is exploitation of labour in the mines and there are also environmental hazards. Even we have grievances about our own Government agencies because they are also sometimes not up to the satisfaction, what to talk of the private people. The private industrialists are very much profit minded and, therefore the responsibility of the Government has increased manifold.

The noble purpose underlying the nationalisation of coal is not totally defeated by this new provision. To some extent, it is going in a reverse direction. But because of compulsion of situation, it is to be done since we have opted for liberalisation, we have gone for it and even those who are opposing here, their Chief Ministers are welcoming it. So, there should be safeguards looking at the situation. Naturally what is necessary is, the required standards are to be provided so that the coal miners and workers do not suffer and are not exploited.

At the same time, it is also to be ensured that the environmental situation does not deteriorate.

According to the target fixed for the Eighth

[Sh. Sruballav Panigrahi]

Plan, we have a programme of generating 30,538 mega watt of power. Out of this, 20,156 mega watt of power will be thermal power based on coal and lignite. For that about 311 million tonnes of coal will be necessary. There is a provision in the Eighth Plan for production of 298 million tonnes of coal. Therefore, there will be a gap of 13 million tonnes. In terms of money, the coal industry in the public sector needs Rs. 19,375 crores. As against that, they have been provided with Rs. 11,320 crores. The gap is about 8,000 crores. Naturally for this gap, there is no other alternative than to depend on the private sector. Over the two decades, since 1973, after sustaining accumulated loss of Rs. 3,000 crores, there are some good words about the coal industry in public sector that they have turned the table for the last two years. Last year, they have earned a clear cut profit of Rs. 100 crores.

In production and productivity, there has been record growth and it is impressive. In productivity also, there has been marginal improvement. But there is a lot to be desired in the field of production, productivity and all these things, to economise, also the mining, to bring in more efficiency in all these things. It needs further improvement.

At the time of nationalisation, they were getting 100 per cent budgetary support which was reduced to 95 per cent in 1985 and it is now 19 per cent. There is no budgetary support to them and they are working and they are also trying to improve. At the same time, Coal India needs encouragement and I also wish, them Godspeed.

The objective of the Bills is two-fold. The Bill provides for rather captive mining in two areas which are power generation and washeries. We have lot of coal in our country. But even then we are importing a large amount of coal from abroad and now even Tamil Nadu Government is toying with the idea of import of coal. It has been discussed. We have to be self-sufficient in our country. We should achieve self-sufficiency in this field also so that we need not go for import of coal. We have to qualitatively upgrade our coal.

How can we do that? By having new type of improved technology and, at the same time, by immediately establishing a large number of washeries in different coal fields and by washing the coal there also, we can bring in certain improvement in the quality of our coal and, to that extent, import could be lessened.

Therefore, this is a welcome measure. We do not have money for washeries and, for that again, 40 per cent or 45 percent ash content is there. Thus the pressure on transport will be reduced. They are not able to provide the required number of rail wagons. That pressure also will be reduced.

This Bill has got very bright aspects and the apprehension of it has some dark aspects also. The government should be conscious about that.

Those people who are asked to sacrifice their land, are suffering very much. New projects are coming up research in coal mine, and new plants are being set up. They contribute to the over-all development, economic development of the country and they are themselves sacrificing. We have to ensure that their conditions also do not deteriorate.

Whatever we do, that cannot compensate their land. Recently, in Talcher area in my Constituency, a large number of villagers created a situation and Ananta and Kalinga mines did not function for some days. In the process, there is huge loss. They demand jobs etc. There should be proper rehabilitation also. Whatever is there, that is not being properly implemented in letter and spirit. In these areas, there are environment hazards. Many people are suffering from TB. There is no drinking water in the coal belt not only in Orissa but all over the country. Where there is coal, there is no water. You have to provide drinking water to all these people in the coal belt, by whatever means possible, by drawing water from the rivers etc., may be from distant places also, by the pipe system. In places, we have to tubewells.

We have to bore tubewells and provide water, peripheral development, jobs etc. to those people. These are the people who are sacrificing their lands and on whose toil we are building the

economy of the country. They should not have a sense of neglect. In fact, they should not be neglected.

I am concluding now. Now I come to gradation of coal. About gradation of coal, injustice has been done to Orissa. It is all power-grade coal that is available there. The gradation of coal should be revised as also the royalty on coal. The Government of Orissa as also some other State Government have their own stories to tell. Of course, there is one Welfare Fund that is being misused by the Government of West Bengal and somewhere else also. There is no time. I would request the Government to give a fresh look to it. It is time to give a fresh look to it. On the question of fixation of grade and fixation of royalty, you should look at it afresh. There is a contradictory situation. The irony of it is that those States which are rich in coal deposits are very very backward. The States like Bihar, Orissa, a portion of Bengal and Madhya Pradesh are backward. Of course, the situation is different in Bengal. These coal-bearing areas are very very backward, undeveloped and the people are also very much neglected. Therefore, all-out attention should be paid to these areas for the overall development. Whatever money flows from the Centre to the State by way of royalty, a sizable and substantial portion of that should be earmarked for the development of the coal-bearing area in the State particularly with regard to drinking-water, communication, education, health, environmental programmes etc.

Sir, Orissa, as I said earlier, I has got one-third of the total coal reserves in the country. But it is again another irony that it was not having a separate coal company of its own till recently. Last year only, Orissa had got a separate coal subsidiary under the CIL. It has its teething troubles about staff, about clearance of posts and other things. So, I would request the hon. Minister to look into this case specifically.

I conclude my speech with one request. There should be a separate coal division at Talcher.

MR. CHAIRMAN: Shri Sriballav Panigrahi, this is not a good habit. You have to cooperate with the Chair. You have taken 25 minutes,

SHRI SRIBALLAV PANIGRAHI: I would conclude now with this. I welcome this Bill. I support this Bill. But the doubts that are being expressed regarding the dark aspects that are associated with the Bill should be taken care of in right perspective so that nobody would get an opportunity later to point anything, to criticise the Government.

With these words, I conclude.

[Translation]

SHRI RAMTAHAL CHOUDHARY (Ranchi): Mr. Chairman, Sir, I rise to oppose the Coal Mines Nationalisation (Amendment) Bill. In this connection, Shri Acharia, Shri Yadav and Shri Panigrahi have expressed their views. This Bill seeks to invite Multinational companies in the Coal Sector. There are umpteen coal-mines in my constituency. The plight of workers there is unfortunate. After the closure of mines the workers especially the tribal families have not been rehabilitated. The displaced families have not been provided work nor have they been provided justice.

Recently the hon. Minister visited Ranchi and also visited the areas like Khalari and Piparwar etc. There has been acute shortage of drinking water for last two or three years in coal mine areas like Ray etc. I have drawn the attention of the officials of the concerned Department time and again to this matter on my personal level. I raised this matter in the meeting of the Consultative Committee also, but it is regrettable that adequate arrangements of drinking water have not been made so far for the people there.

The royalty money received for the coal in the Vananchal or the Jharkhand area- whatever we may call in Bihar is spent elsewhere. That money is not spent on the development of that area. That money is used either for the education of the people there nor for any communication facility in that area. Be it Bihar, Bengal or Orissa, I demand that the royalty recovered there should be spent for the development of that very area. But attention has not been paid to it so far.

When the hon. Minister visited Khalari, the local people might have drawn his attention to

[Sh. Ram Tahal Choudhary]

their problems. I would like to point out that the construction of an overbridge is very essential there. In the absence of an overbridge the vehicles have to wait there for 6 to 8 hours at the level crossing. The general public is put to lot of inconvenience and it takes lot of time in loading and unloading of coal. I had suggested in a previous meeting regarding the Khialari-Piparwar Road, that a road should be constructed direct from Ray to Ranchi via Thakurgaon which would cut the distance by at least 25 to 30 kilometres and the Department would be particularly benefited by this. I have drawn the attention of the Government of this fact several times. but I do not know by when that task would be completed. All your officials are aware of it.

The coal mines have to suffer heavy losses due to erratic supply of power and often they have to stop their production. In this regard also I have given suggestion and a survey has been conducted. Many years ago a scheme of NTPC was formulated for their area and approval was given for the establishment of a Super Thermal Power Station at Burma block in the Safi river Kanarirai coalfields. Its survey work was done in 1988-89 and employees also have been appointed for this purpose. After completion of this project it will generate approximately 500 MW of electricity and there will be enough supply of electricity not only to the coalfields but also to the whole area of Chhota Nagpur and other areas in Bihar. There are no hinderances in the early completion this scheme. There are no disputes like land as it is on the Government land and has full public support. Therefore, if this scheme is completed at the earliest, then the whole of the coal field area will get regular supply of electricity and along with this the Chhota Nagpur area and other parts of Bihar will also get the proper supply of electricity. So I would like to say that Government should take appropriate steps and make arrangements to complete this scheme.

Along with this the Bhokunda is such an area which has become totally hollow from inside and on the surface many villages are situated and beneath those villages there are coal mines. If adequate safety arrangements are not made immediately that area can cave in and it is also

possible that the whole city may cave into that mine. Any big accident may occur there at any time. So I would like to draw the attention of hon. Minister towards it and suggest that safety measures should be taken by the Government. At the same time I would also like to draw the attention of the Government that proper quality of coal should be supplied. Often there is a complaint that the production is raised by mixing stones with the coal. You often supply the stone-mixed coal for sale and in the records of the department an increase of production is being shown. Small-scale industries, Brick-kiln industry and others are not getting the proper quantity and quality of coal and are facing great difficulty. So, I would request you to make arrangements for the supply of proper quality and quantity of coal to them.

Mr. Chairman, Sir, through various newspapers and people we come to know about the mismanagement in the field of mining. We have also heard that coal is being mined illegally and it is being sent outside through middlemen. People from police department are also involved in it. This should be stopped immediately, as it causes loss to the department and the Government.

Mr. Chairman, Sir, the quarters there 40-50 Years or even 100 Years ago, which have not been repaired since long. There is no sewage system, roads and arrangement of drinking water. So, labourers are facing great difficulty. It is very necessary to make some arrangements in this regard. Arrangements for schools, hospitals and residential quarters should be made there. It is my request that there is the immediate need for all these facilities and a lot of improvement is to be done there.

Mr. Chairman, Sir, you provide coal to common people at the rate of Rs. 18, 20, 22 or 24 per maund whereas its market rate is between Rupees 50 to 60. Thus, there is a big difference in the rates. Therefore, I would like to request that you should fix the rates of coal for common people, for small scale industries and the rate of profit for middlemen after considering all these factors. You please remove this big gap between the rates as this creates the doubt about the image of the department and people connected with it. There is the urgent need to stop this

blackmarketing.

Mr. Chairman, Sir, you should stop the extravagant and arbitrary increase in the prices of coal. Along with this I would like to say something about the environment, as we are spending a lot of amount on this. In the last meeting of Parliamentary Advisory Committee I pointed out that you should keep an account of money allocated and spent for environment, the number of trees planted and the work remained to be done in this regard. But you are not paying attention towards it, but you only give the statement about the amount spent on environment. In fields you will not find even the half of the number of trees and plants as shown in the records. You will not find even 50 trees actually though you have plants 100 trees on papers, so you should keep an item-wise account of money spent and the profit or loss occurred by it.

Mr. Chairman, Sir, I would like to say that this department also spends a big amount of money in the name of development, there had been a lot of work and it is still on and this is good. But along with that I would like to say that there had been misuse of the money spent in the name of development, so you should take care of this.

You should get information about the amount of work actually done for which you have allocated the money in the name of development during that very year.

[*Translation*]

Though funds are allocated for developmental works, no work is done practically. Work is shown in paper only and the money is pocketed by vested interests. There is an urgent need to check this practice. It should be ensured that funds are used for the purpose for which the allocation was made.

I would like to repeat that people should be provided transportation facilities. The adjoining areas of Hindgiri are covered by forests. The Government is not concerned as to how these people's children could reach there and get education. People live in hill tops. Of course Ranchi is very close. The Government does not feel concerned about the welfare of the people

who work hard. I have submitted before and am submitting again today that the Government should pay attention to 10-15 kilometer area which is covered by forests and no vehicle can ply there. There is a need to link that road so that children could reach Patarat and receive education.

There are apprehensions in the minds of people that multinational companies are being invited into the country. Let any company come but it must work in the interests of the people of that area. All the hon. Members have expressed apprehensions in this regard. Only time would say what the Government is doing and what it intends to do.

With these suggestions, I oppose the Bill and conclude.

[*English*]

SHRI ROMESH CHENNITHALA (Kottayam): I rise to support the Coal Mines Amendment Bill which is introduced by the Minister. This is a very important Bill, as far as I am concerned. There are certain apprehensions in the minds of the people. My first request to the hon. Minister is to clear all these apprehensions.

In 1973 we have nationalised the coal mines and now by this amendment we are opening a Pandora's Box, We are giving a chance for the private people, multinationals, foreign companies to enter into the field of coal. The coal, power and steel are the infrastructural sector which will give life to the development of our country. If we are opening this and allowing private people to operate in this field, we must be highly cautious. The Government must be cautious because this will definitely affect our economy, our industry and in the coming days it will definitely affect our worker also. Coal is our natural wealth. So we are allowing the private people, multinationals and foreign companies to enter into this field. Of course, I am aware of the financial crunch which is faced by the Coal India Limited, Nyveli Lignite Corporation an because of the dwindling budgetary support. Hence, of that, these problems are coming up. It is definitely affecting our power generation. Without power, we cannot go. Now the shortage of power is the main hardle for starting new ventures in our

[Sh. Romesh Chennithala]

country. We cannot have industrialisation without power. So, high power generation should be given priority. The Government has taken a decision for allowing the private people for power generation. For that, the coal is made available. Our public sector units cannot provide coal. So, now this became a necessity for allowing the private people—the multinationals and other foreign companies—to enter into this field.

The point is that when decision for nationalisation was taken in 1973, the expectation was to increase the production. The expectation was that the price will go down. But unfortunately our expectations could not be fulfilled. Moreover, the coal production per worker in country is the lowest compared to other countries. In the field of coal production, our endeavour should be to achieve self-sufficiency. How can we achieve that? In countries like China, they are giving more importance for the underground mining. We should pay more attention to the underground mining. Wherever it is possible.

Some of our friends from the other side mentioned about certain measures to attain self-sufficiency. Recently, the Tamilnadu Government, because of shortage of coal, was requested to import coal from Australia. Our super thermal projects were suffering because of non-availability of coal. How can we overcome this? That is the most important matter to be pondered over. This Bill is definitely creating confusion in the minds of people. What are the conditions? When we are allowing the private people foreign companies—into this critical field, what are the main conditions which have been laid down? What about the future of the workers? What about the safety of the workers? These are the points which are to be taken care of. When we are allowing the private people to enter into this field, these are certain important questions which should be answered by the Government.

What will be the control by the Government? When the private people are allowed to operate in this field, certainly, there must be some control from the Government side. Moreover, I wanted to mention another point that some of the speakers from the other side mentioned about the start of affairs of workers in this field. I think

the Government will definitely take care of the aspect. Certain measures have already been taken from the Government side. But these have not at all been fulfilled. So, the workers in the field are suffering a lot. My appeal to the Government is to look after the problems faced by the workers in the coal mines.

I do not want to take much time of the House. Once again, I want to request the hon. Minister to clear all these apprehensions in the minds of the people and take care of the workers to augment coal production so that in future the reason can meet the challenges.

[Translation]

SHRI TEJ NARAYAN SINGH (Buxar) : Mr. Chairman, Sir, I rise to oppose this Bill. All the coal mines of the country were nationalised. People thought that it would increase production and ensure progress in the country. It will also end exploitation of labourers. All this happened during the Congress Rule. It enacted the law and nationalised the coal mines. It hoped that it would ensure nation building and not national destruction. But today a new thinking has developed. Today people think that nationalisation would cause ruin rather than development. For a lay man like me I feel that this type of thinking will cause destruction and not construction. If this law is enacted the labourers who call themselves Government servants today would become servants of some private companies. This will lead to their exploitation and curtail their wages. We have resolved that we would not allow exploitation of labourers. We will implement the Minimum Wages Act and give the Labourers their due wages. If it is transferred from public sector to private sector, it would increase exploitation. In all private sector organisations, labourers are being exploited. We are not able to make improvements in it. Therefore, I oppose this Bill.

The Government says that this would increase production. As per Government records coal production has increased after nationalisation in the country. As per Government figures production is going to increase during the Eighth Five Year plan. If the Government considers that machinery has become obsolete, it can replace them by new ones. If the tools have

become old and torn they can be replaced. Earlier agriculture was done by ploughs and bullocks but today it is done by tractors. There is no hurdle in it. World is progressing and this country should also march ahead. My personal opinion is that principles of socialism are moving forward not backward. Therefore, the Government should see that nationalisation continues further. There is no need to force this black law on this country. There was a time when labourers tolerated exploitation but today they will not tolerate it. The labourers of Bihar migrate to Delhi in search of livelihood and tolerate exploitation. They are satisfied with whatever wages they get. That is why Bihar is so backward today. The Central Government did not pay any attention towards it. Bihar is not getting its due royalty for coal. That is why the condition of the State of Bihar is the largest producer of coal. Even then Bihar is not getting reasonable prices and royalty for coal. One of my colleagues had rightly suggested that if the Government feels that the coal sector is running in loss, it should make the law more stringent. Coal is sold at the rate of Rs. 18 per mound at Dhanbad and Jharia. The cost of same coal is Rs. 50 at some places and at others it is Rs. 80. Only Rs. 18/- goes to public exchequer. Had the sale proceeds as Rs. 50/- been coming to public exchequer, it would have been well understood. It goes into the hands of Mafia gang. Therefore the government should buy and sell coal at reasonable rates. Mafia Gangs should not be allowed to operate in the market. At the same time I would like to urge the Government that some measures are very essential to be taken. The Government should evolve new technology for increasing production. The Government should also provide housing facilities to labourers.

Provide them medicines and drinking water and ensure their emancipation from the exploitation so that production can be increased to the maximum extent. A number of places from where coal has been extracted are likely to sink. I don't know whether Government are concerned about it or not but such a thing has happened at several places. If the Government do not pay attention towards this, I think several places in Bihar, Bengal and Orissa will ruin. Nobody can assess the loss likely to accrue as a result thereof. I would, therefore, like to accrue as a result thereof. I would, therefore, like to urge the

Government to consider these aspects and make arrangements to rehabilitate them, so that they are not ruined. I shall make another submission before concluding that the production of coal is likely to increase and it can increase through nationalisation, then there is no need to give an opportunity to enter the private companies in this sector. Nationalisation is not going to strengthen our position, and when our position is not strong, then how the power generation is likely to increase. When its development is ensured by using coal haulage machines and sophisticated machines then what is the need to amend this Act, so I oppose it.

With these words I conclude.

SHRI VIRENDRA SINGH (Mirzapur): Mr. Chairman, Sir, I strongly oppose the Nationalisation Amendment Resolution because it has only been given a title as nationalisation whereas in actual terms it is taking over by the Government. The question arises as to what is the difference between the nationalisation and taking over by the Government. The procedures adopted or the nationalization are in the interest of nation while the procedure adopted in taking over by the Government is meant for the benefit of the Government or certain Government officials. Therefore, I may call this amendment and the process adopted there for a Government amendment Resolution. This resolution is in the interest of the Government. Therefore, I strongly oppose it.

Sir, just now my friend Ramesh Ji said that the need to introduce this amendment is felt because the public sector enterprises Coal India Ltd. was not producing coal in accordance with the requirement of power generation. I would like to say and want to ask the hon. Minister when coal production is not being done by the Coal India Ltd. then how it is being projected that Coal India Ltd. is earning profit. On the one hand it is being shown that Coal India Ltd. is not producing coal and on the other hand it is being projected that the Coal India Ltd. is earning profit. This is contradictory. The Government should consider the false propaganda. I am concerned about this nationalisation Amendment Bill and I have been expressing my concern about the acts of this Government that the multi-national companies are entering in every field in India. Today, I also

[Sh. Virendra Singh]

expressed my concern over domination of multi-national companies but it has not been replied. In each and every meeting of the Advisory Committee I have been expressing my concern to the effect that a conspiracy is being hatched by the multi-national companies to enslave the country by entering in every sector of India, dominating commercial sector and capturing its industrial development. I think the attention of the hon. Prime Minister, Minister of Coal and Minister of Power not been drawn of this aspect because their family members and relatives all these people are in the grip of multi-national companies and by encouraging multi-nationals they are taking the country on the path of slavery. Hence, I call this Nationalisation Bill, a Governmentalisation Bill. This step has been taken for the benefit of a few persons favoured by the Government.

Mr. Chairman, Sir, it had been described a revolutionary step when coal companies were nationalised during the regime of Indira Gandhi because at that time coal was in private sector and the labourers were exploited. I am not speaking in favour of privatisation but I would like to say that despite all these things coal was available at lower rates in those days and after taking over by the Government the prices of coal went on increasing, hence I call it Governmentalisation. Prices go on increasing because red-tapism and corruptions also go on increasing. Earlier owners of Coal Mines exploited the labourers, rural labourers and make money, today ministers, officers of the coal companies and Government officials make money. So instead of nationalisation I called it Governmentalisation. If this process continues and multinational and foreign companies enter in every sector of Indian economy, one day they will completely dominate the country.

[English]

DR. KRUPASINDHU BHOI (Sambalpur):
Can this type of wild allegation be allowed to utter in the House?

MR. CHAIRMAN: This is a general thing.

[Translation]

SHRI VIRENDRA SINGH: Whatever I am saying I am saying with full authenticity and not like those who speak only to misguide the House. I will support all my submissions with proofs.

Mr. Chairman, Sir, the way the multinational companies are getting control over every field of business is causing discontentment among the labourers. Big machines are being imported from the foreign countries on the terms of foreign companies. Those machines would be used here to ensure production. It is never advisable for a country like India to go in for production with the help of big machines. I should not be done and what is required to be done is to utilise the manpower of the country. Industries of India should be employment-oriented and not production-oriented. When employment oriented industries are set up here production will automatically increase. That will also solve the problem of unemployment and reduce discontentment among the labourers and they will be saved from exploitation. I am however, sure that the Congress Government would never like to set up employment oriented industries in India. This is because the Government has agreements with the foreign companies so that they may get the candidates recommended by the Congressmen adjusted on high posts in their companies.

Mr. Chairman, Sir, foreign companies are now being invited to India to set up their business here. The East India Company had once come here in the same way for doing trade. At that time also the people thought that the white people might have come for the purpose of trade alone. But they stayed here and ruled over our country for 150 years. Similarly, multinational Companies are now setting up their business in India in almost every areas of business, so much so that they are even entering into the area of rural industries. The result of it will not be very good.

17.00 Hrs.

Foreign Companies are entering into coal and electricity Sectors. This should be checked

forth with. The complaints made against the bureaucrats and Ministers are causing discomforts to the people in ruling party. You know that the officers of the Coal India Ltd. come to Delhi by aeroplane and they return to Calcutta without holding consultations. You are also aware that several lakhs of ruppees are spent over the programme of the hon. Minister there. You have also had the knowledge that when Rs. 1500 are spent on a particular programme against the sanctioned amount of Rs. 500 several inquiries are made. (*Interruptions*)

The price of coal is continuously increasing. Acutally, coal is such a commodity that any increase effected in its price results in the increase of prices of all the essential commodities in India. Our colleague Ramesh Ji belongs to the Congress Party, but I must say that the youths do have a spirit which they lose after joining the Government side. Previously there used to be young turks in the Congress party and I thought that Mukul Ji would prove himself to be so. But he has lost that spirit after joining the Government. It is a normal duty of the young Ministers to challenge the Government while still being in the union council of Ministers. I can say with full authenticity that the decision of the Government is not in the interest of the country, rather it is a decision to enclose the people of the country. I wanted to speak about the price of coal. The prices of coal increase because the expenses of officers and that of the Government increase and the cost of production of coal increase. What is required before fixing the price of coal is to fix the cost of production of coal. I do not think that the Government makes any assessment in regard to the cost of production of coal, but the fact remains that India faces all round price hike whenever there is any increase in the prices of coal. The hon. Minister has said that the proposal had been forwarded in order to ensure development in the power sector and in order to increase the production of electricity. When there is no increase in production of electricity in power sector, I fail to understand as to how the foreign companies would be able to increase the power production in private sector or does it mean that the people of India will have to bear the burden of foreign companies. (*Interruptions*)

One of our colleagues said that coal would be

imported. I do not think that the quality of our coal found in Orissa and in other places is so bad that we need to import it from abroad. I can say with full authority that coal of every quality is available in India in abundance and it is imported only to serve the interests of the Government officials. Not only coal, but wheat, fertilizers and other items are also imported from abroad. I would like to submit that such proposals should not be introduced in this House in order to save the country from being enslaved. I strongly oppose it and conclude.

[English]

DR. KRUPASINDHU BHOI (Sambalpur):
Mr. Chairman, at the outset, I supports the Bill for which the consideration motion has been moved by the hon. Minister, Ajit Kumar Panja.

When the nationalisation of coal mines Bill was introduced by the hon. Minister, Shri Rangarajan Kumaramangalam in 1973, certain points were made. I have to remind those points and the points on the basis of which the nationalisation took place and what prompted the present Government to amend this particular Bill.

For that reason, our hon. Members from the Opposition, are naturally having some suspicion.

I have gone through in detail, the reply given by the hon. Minister—the former Minister—of Coal Mines in the Rajya Sabha and it is not a convincing reply.

I quote what Shri Kumaramangalam had said:

“Coal is really the crucial source of mineral wealth in our country. During the period of absolute laissez faire, profit was the primary consideration, safe methods were in the picture only here and there and national interests were completely forgotten.

This legislation is brought, in order that the ownership and control of such resources are vested in the State and thereby so distributed as best to subserve common good.”

Here, State means whether it is only the State

[Dr. Krupasindhu Bhoi]

Government or the Union also has to be clarified.

In the attached memorandum and the amendment, it is proposed—

“In the Coal Mines (Nationalisation) Act, 1973, in section 3, in sub-section (3), in clause (a), for item (iii), the following shall be substituted, namely:—

“(iii) a company engaged in—

(1) the production of iron and steel,”

So, at that time, before nationalisation where coal was produced it was used for the production of iron and steel, for generation of power. Washing of coal obtained from a mine was also done by the companies. That is a separate matter for coal washeries and we are producing high ash content non-cooking coal, coaking coal, metallurgical coal, and non metallurgical. Metallurgical coal is used in blast furnace type steel plants. Non-metallurgical coal is used for cement industry and other coal-based industries, and also for power generation.

So, the hon. Ministers should come out clearly what the present position is. Now, that the Coal India is producing 204 to 210 million tonnes what is the position? Out of that 75 per cent goes to the power sector. Other coaking coal and metallurgical coal is going to the steel sector and the rest of it is going to the others for ??? put to the other uses as per the Central Government notification. The other coal-based industries use low carbon content coal for temperature control, etc. The chemical industries also use it, as it is done in Kothagadda. Thus there are many types of coal used for many things.

What are the purposes left behind for public sector undertakings? First and foremost point in the minds of our people is that all these power plants which are run by the public sector/in our country are not getting the required quantity. What is the total quantum of coal that they are getting? After this particular amendment will all these steel plants get coal from the Coal India Limited or not? It has already come in the Press, that the Bharat Coaking Coal Limited and CCEL

are losing heavily and there was an apprehension in Calcutta and other places that the coal mines are losing heavily. Seven subsidiary companies have been formulated under the CIL and all of them are having their own economics. They are paying their own income-tax and other taxes. We do not know whether these subsidiary companies of ECL and ECCL are functioning properly and whether they are able to plough back the money which they are earning. Or, are they losing very heavily due to lack of so many things? The idea of the late Kumaramangalam has not been fully implemented in the scheme of nationalisation.

These are the defects which are there. Have these defects in the Coal India Limited been examined by a committee of experts? Has the Committee of experts examined why the Coal India has lost so many hundreds of thousands of rupees in the last two or three years?

The public sector undertakings can be dealt with very firmly on merits and merit should be the consideration by experts in the technical field because generally the best men and women go in for technical studies like engineering and medicine. Pandit Nehru had once said that technocrats can produce permanent assets for the country and the medicos can save the lives of human beings. So, has this Bill been brought by the hon. Minister after taking into consideration this fact?

The main objective of this Bill is that the budgetary support has gone down from hundred per cent to ninety per cent. The second point is that Rs. 1,800 crores is pending with the end-users. I would like to know what is the break up of this amount. Are the end-users, with whom this amount is pending, the public sector undertakings or the private sector undertakings? These are the points to be clarified.

The third point is about coal washeries. My friend Shri Acharia has explained about the coal washeries. Apart from these three points, some more points have also been asked by many friends and those have to be clarified.

The Members who are generally shouting on the floor of the House are from Bihar, West Bengal, Orissa and Madhya Pradesh. Six

hundred billion tonnes of mineable reserves of coal are in these three states, which are the poorest States of the country. Generally these end-users will be investing in their particular States. There was a clamour by the people of these States saying that they are producing coal, they are producing steel and everythings, but all the profits are ploughed back in the developed States. So, Bihar, Madhya Pradesh, Orissa and West Bengal will harvest the maximum benefit if the power plants have to be in the private sector. They will never invest in a power plant away from the mines. The washeries will also be installed in that particular area.

This Bill is definitely going to be passed. I would like to ask the hon. Minister whether after that he will take into cognisance the suspicion arising in the minds of our friends that like in Coal India Limited where there are some subsidies which are behaving like private sector and which are not doing mining through their own departmental workers but are exploiting the mines through contractors, if in these mines also the contractors come into the picture, then the wages of the workers will be definitely very low. Even if the ONS is very much high, the contractors are exploiting some opencast mines, which is dangerous. If that trend continues in the private sector also, that will be more dangerous and the people who are now living in the backward States, will not get the benefit.

Last but not the least, Mr. Chennithala has raised a very pertinent question. Though the Director-General of Mines Safety is there, he is not taking proper care of the underground mining which exists in our State. All the Coal India people who are working in the underground mines have the fear that they cannot get protection from the Director-General of Mines Safety. Mr. Kumaramangalam has envisaged that the objective for which the nationalisation had taken place, that is, to get rid of the illegal mining, has not been fully achieved. If the private people come into the picture, the same disaster may occur. So, these are the points which have to be taken into consideration.

I would like to ask the hon. Minister that why are we not adopting the type of underground minings which is prevailing mostly in Australia and in China. Why are we throwing open minimum

seventy to eighty per cent places for opencast minings, which will prove disastrous to our environment in future? Since we are not getting more resources for reinvestment, we are going in for opencast mining, and the Director General of Mines Safety is not taking care of these mines.

I shall request the hon. Minister to visit the opencast mining area some time, mostly the Mahandi Coalfield area. There is a Peripheral Development Fund and the Coal Controller have got very heavy amount of funds in their reserves.

Why should these not be decentralised where the companies are earning more profits so that they are ploughed back to the sick units? Otherwise there will be disaster in that area. It is prevailing in some areas of West Bengal. I urge upon the hon. Minister to look into it.

Lastly, I again urge upon all the Members of this House to support this Bill with whole-heartedness.

SHRI ANNA JOSHI (Pune): Mr. Chairman, sir, thank you for giving me an opportunity to express my views. The bill which has been presented in the House is not that much important but through it efforts are being done to present a grim situation in the country and every ministry is trying to project such an image that we need foreign experts to fly our planes, to generate power, for coal-minings. I would like to know whether our capacity was gone so much down, or our young generation has lost its vigour and has become inactive or the Government does not have faith in young generation or is it the condition that the people from whom we have lended money have become our masters and have asked us to open our doors for them and we have become their slaves.

Had the Government been liberal to our people then this Bill could be justified and would have posed a challenge for our young generation that if Government is unable to do it, we will do it. Had they also not been able to do it then we could have asked for foreign help. Instead, this Bill is depriving our people of their employment opportunities, discouraging them and enslaving our people. Due to such intentions of this Bill we want to oppose this Bill.

[Sh. Anna Joshi]

I would have been happy if such priority mentioned in this Bill would have been given to any Indian company, any indigenous company or of any individual. Had this priority been given to any individual or a company then our young generation could have taken it as a challenge. But instead, this Bill is again taking us to the path of slavery.

Mr. Chairman, Sir, history is testimony that the countries which had earlier taken a loan from I.M.F., had to face the conditions which are now being thrusting upon us but, none of them enjoys a good economic conditions at present. There planes, factories, Mills are being run by the I.M.F. people and these countries have become slaves. Therefore, this Bill is a danger signal. I as well as my colleagues, oppose such a Bill and request the hon. Minister to withdraw it.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): Sir, hon. Members have raised many points. On basic point raised by Shri Basudeb Acharia is that, according to him-he feels - that there is a conflict between the amendment that has been proposed and the Preamble. I first try to clear that doubt.

The object is clearly stated in the Act. Shri Basudeb Acharia has made a point that unless the Preamble is amended, the main sub-section 3 cannot be amended. I think Shri Basudeb Acharia has not gone through object of the Act.

The object makes it abundantly clear that with the growing requirements of the country, some such thing will be required so that the intent and purpose of the Act is given effect to.

I am fully conscious that this is the 20th year of nationalisation. I remember with reverence our dear departed leader, Shrimati Indira Gandhi, who was the main person behind this statute and also for giving succour to the lakhs of suffering mines.

In 1973, it is her leadership which brought this Act and that is why, at that time the great vision

of her was enshrined in the Preamble. I quote:

"An act to provide for the acquisition and transfer of the right and interest of the owners in respect of coal mines specified in the schedule with a view to reorganise and reconstructing such coal mines so as to ensure rational, coordinated and resources consistent with the growing requirements of the country, in order that the ownership and control of such resources are vested in the state and thereby so distributed as best to subserve the common good and for matters connected therewith or incidental there to.

Growing requirements of the country is the pith and substance on which the Preamble was formed.. As it is vested in the State, the preamble has to be amended, but it is not so. Even though such resources are vested in the State, section (3) makes a provision for certain contingencies that might arise in future.

Now, the right and interest of the owner in relation to the coal mines specified in the schedule shall stand transferred to and shall vest absolutely in the central Government free from all encumbrances. Then, the Act says:

"No person other than the Central Government or a Government company or a corporation owned, managed and controlled by the Central Government,

2) a person to whom a sub-lease as referred to in the proviso (c) has been granted by such a Government company or corporation and

3) a company engaged in the production of iron and steel."

Therefore, although the Preamble and section (3) vested 'such reasons' in the State, that is, the Central Government, to commensurate with the developing scenario of a developing country like India, it was thought by the framers of the Constitution to make a provision for two purposes. It is well known that Tata Iron and Steel Company, a private enterprise, had already been given and they are carrying on mining. Therefore, it is not that there is a total prohibition as such from giving anything out to a private competitor. Even

on the 1st of May, 1973, when the framers had framed this statute including Indiraji, they had this great vision about the growing development of the country.

Now, 20 years have passed and, it transpired to the present Government that acute power shortage is there in our country, the demand for power is increasing. Then, there are complaints that proper quality of coal is not being supplied; secondly there is another complaint about the infrastructural difficulties and the coal has to be transported from a long distance. Now, to take the country ahead and to commensurate with the Preamble, in 1993, 20 years after the original statute, a stage has come to go a step forward.

It is not only in iron and steel but also some of the important sectors because like power or energy the hon. Members know that 70 percent of the energy of this country comes from coal which means energy. In that view of the matter, it has become necessary to amend sub-section (3), sub-clause (3). The proposed amendments are;

"A company engaged in production of iron and steel, which is already there, has been again put in section 3(1). Generation of power, washing of coal obtained from mine or such other end-use as the Central government may by notification specify."

Hence there is no substance in the first point made as aforesaid. The point was made by Shri Basudeb Acharia and many other hon. Members, "Why don't you do something about washery?" This is another sector where we are waiting for a report from the committee whether washeries which were with the SAIL, will be given back to them. A study is being made. If the report recommends and if the Government decides, it is necessary to send it back to SAIL we shall decide accordingly. But that will not serve all our purpose.

Now there is growing need for energy as I said, it is in accordance with the preamble. It transpires so far as the power sector is concerned, the need in the eighth plan is 30,538 mega watt. It is the

projection. the Eighth Plan envisages additional power generation to the tune of 30538 mega watt out of which as much as 20,156 mega watt is to be generated from the thermal sector, i.e. coal and lignite, CIL and also Lignite Corporation. For generating 20156 mega watt of additional power, the demand for coal by the end of the Eighth Five Year Plan will be 311 million tonnes. The production which is projected will be about 298 million tonnes. Therefore, naturally the gap is 13 million tonnes of coal. How do we meet the gap? In accordance with the preamble, we have to take the growing requirements of the country. Now there is a gap of 13 million tonnes. In that event, either I need more money for the purpose of producing 13 million tonnes more and we need to adopt scientific mining. It is not only requirement of money but also gestation period required to mine good quality coal. There is growing need for power in a developing country. The plan allocation during the Eighth Plan period is going to be Rs. 11320 crores as against the projected demand of Rs.19,374 crores. Therefore, resource gap will be of the order of Rs.8000 crores. Therefore, 13 million tonnes is the gap so far as the coal production is concerned. Resource gap is Rs,8000 crores. So, the gap on the both sides cannot take the country forward. We have to find a way out. Even on the 1st of May, 1973, it was in the vision and wisdom of both the Houses of Parliament which passed the Act that there might be a situation where not only iron and steel, not only peripheral area but some core sectors might need private people to come in for the purpose of making new investment, if there is a resource crunch. Between this devil and deep sea—13 million tonnes gap of coal requirement and Rs.8000 crores gap of resources — what the Government is going to do? The present Government has a pragmatic view under the leadership of our hon. Prime Minister and it has decided consciously after collecting materials from all the Departments concerned.

That Act will be amended as proposed. It is necessary to have budgetary support from the Government of India, to even out Rs.11,320 crores. How am I to do it? I ask for money. I am told "No. You are a Company running for 20 years now. You can not go on saying that you are

[Sh. Ajit Panja]

in infancy and need protection. No budgetary support is possible. Therefore, you go on your own." What is the position? Budgetary support of 90 per cent till 1985, has come down this year to 19 per cent. Kindly consider this position. If the budgetary support goes down from 90 per cent to 19 per cent, the resource gap is Rs. 8,000 cores and, at the end, the gap in production would be 13 million metric tonnes. We have to find out resoures. From where? There are people who want to come and invest. We are to safeguard and we want to produce power. You take the apprehension out of the minds of the Members who have opposed. The opposition is there that if it is given, then what will happen to the quality of the coal.

Secondly, if it is given, what protection have you got to see that the mining operation under private ownership goes on well and they do not go on exploiting the workers or the natural resources as they did prior to nationalisation?

Thirdly, what would happen to the workers?

I can assure this House that all these points that the Government has consciously considered.

SHRI SRIBALLAV PANIGRAHI: On land also.

SHRI AJIT PANJA: I will come to that point. Safeguards have to be given all.

Prior to nationalisation at random, licences are given and anybody went on exploitation. No checks took place. They paid or not paid the royalty. Ten positive steps are being taken and envisaged for the purpose of safeguards, before giving any right of mining to the private people who want to set up power generation units. First private parties will not be allowed to use coal for some other purpose or to market it or sell it to others. The refore, purpose is power generation or washeries or any other purpose that may be decided by Government.

Secondly, that there is neccessity to supply beneficiated good quality coal and since we do not have money for that, we propose to allow private investment for setting up washeries is prescribed.

Thirdly, if raw coal is washed and transported, the pressure on railways will also come down.

Forthly, there is no question of existing power plants having to depend on private mines. Some of the hon. Members raised some doubts about it. Already, existing power plants have their own sector for the purpose of the required quantity of coal. There is no question of existing power plant or State enterprise power plant depending on private mine.

If Shri Basudeb Acharia wants to put up a power house, he can come. According to the report of Geological Survey, he can choose a mine, as a captive mine. He shall have to use that coal of his own mining, for the purpose of generation of power and nothing else. This is one safeguard. But what will happend to that mine and what natural resources shall be used. The steps are as follows:-

1. Suitable blocks will be identified by CMPDIL taking into account.

(Interruption)

[Translation]

SHRI VIRENDRA SINGH: The hon. Minister has just now said that coal will be supplied in required quantity from power generation but is there any guarantee that the increased production will not attract balckmarketing.

[English]

SHRI AJIT PANJA: Sir, I have no personal knowledge about blackmarketing and corruption. If the hon. Member has any information, he can send me the list. I will certainly look into it.

[*Translation*]

SHRI VIRENDRA SINGH: Sir, I am sure that the coal supplied from Coal India is used for generation of electricity but a part of it is also sold in blackmarketing.

MR. CHAIRMAN: He has given an assurance in this regard that if such a case is brought to his notice, he will certainly take action.

[*English*]

SHRI AJIT PANJA: The fifth point of safeguard is that suitable blocks will be identified by CMPID taking into account the factors like the status of exploration, economic feasibility of mining as mentioned by Smt. Rita Verma. The blocks identified for the purpose would normally be fully explored. This will ensure scientific development of the mining activity.

The sixth safeguard is that under the Mineral Concessions Rules framed under the Mines and Minerals (Regulation and Development) Act, a mining plan has to be approved by the Statutory Committee on Mining in the Ministry of Coal as pointed out by Shri Sriballav Panigrahi. Only after the approval of the mining plan, the operator will approach for a lease or sub-lease.

The Seventh safeguard is that the Mines and Minerals (Regulation and Development) Act, 1957 provides that no person shall undertake mining or prospecting operation except in accordance with the terms and conditions of the prospecting licence and mining lease granted under the Act.

The eighth safeguard is that the conservation aspect of Coal mining will be taken care of at the stage of examination of the mining plan and also by judicious exercise of the powers conferred on the Coal Controller under the Coal Mines (Conservation and Development) Act and rules made thereunder.

One of the hon. Members made a point on this by asking what will happen to the ecology.

The ninth safeguard is that the forestry clearance is a must. It has to be obtained by the operator under the Forest Conservation Act, 1980.

The tenth safeguard is that the environmental clearance, detailed environmental management plan shall have to be prepared by the competent agency and got approved by the Ministry of Environment and Forests before starting the mining operations.

The last but not the least is that the Director General of Mines safety is and will be fully empowered to ensure that the mining operations are carried on in the safe manner even in respect of that captive mine which will be handed over to the operator, by that for the purpose of generation of power. Therefore, the apprehension raised by the hon. Members, I am sure, will not have any bearing even so far as handing over of the captive power mines for power generation is concerned.

Some of the short points made by Members are regarding water supply, shortage of water supply, schools, colleges, roads, buildings etc. We have to give a fresh look to them as suggested by the hon. Members. For a long time, the statutes here in the Parliament as well as in the states where coal is produced gave ample thought to it. Cess is obtained by some of the States. Some of the States are obtaining royalty. The West Bengal Government is obtaining Cess and royalty both. The Bihar Government is obtaining royalty. The Orissa Government is obtaining royalty. The Madhya Pradesh Government is obtaining royalty... (*Interruptions*). The whole pith and substance of this Act of 1973 is very clear. I would cite the example of West Bengal. The 1973 Act came into being with a specific object of having the Primary Education Cess Act, 1973. The object is, as mentioned by Shri Sriballav Panigrahi, that the land users must be protected. You are taking away the land. The area is only taken over by the Central Government. The State Government and the people are there. Mostly, these are the tribal areas and rural areas. A question has been asked: Are you looking after the Social objective?

[Sh. Ajit Panja]

Are you taking care of primary education of the children there? In order to take care of that, the Cess Act was made in 1973. In 1976 again it was thought over by the West Bengal Government and another Act was passed by the legislature. It is called the rural Employment and production Act. Under these two Acts, the State of West Bengal has been getting cess approximately Rs. 320 crores annually and per month about Rs. 27 crores.

Subject to correction, I have not yet been able to obtain any account. When these two Acts specifically say that spend this money under Section 6, for primary education in the coal bearing areas of Puruliya, Bihrbhoom etc. spend for rural employment that is giving employment to those who are losing job and for development, that is, road and water supply, up till now, I have not yet got the reply from the West Bengal Government. *(Interruptions)*

SHRI BASUDEB ACHARIA: I would like to know from the Minister whether he will enlighten us whether the entire amount of cess payable to the Government of West Bengal has been paid to the State Government.

SHRI AJIT PANJA: Yes, Sir, it has been paid. Still the price of sale of coal is remaining due. A huge amount is still remaining due. I am not going into that dispute. But it has to be paid because it is a cess amount. What the West Bengal Government has said is, "you are selling coal worth Rs. 28 crore per month to West Bengal power houses and our cess dues is Rs. 27 crores. Therefore, one crore is only due to you and we will pay that accordingly. You adjust it. "I said," very well. It is an adjustment of account taking place. "If the West Bengal Government now feels that 1973 Act and 1976 Act is not proper, they can get rid of the statute. They are empowered. But so long the statute remains it is the bounden duty because it has become a public trust under Section 6 and Section 6 also provides that this amount will be kept under the a committee in which district magistrate, local MPs and MLAs should be members. Like

Orissa, the Mahandi Talcher area, there is a new company coming up and it is going on very well. We are really feeling proud that in the year, the 20th year of nationalisation, our workers have done a wonderful job. I must congratulate, through you, and through the Members the miners of the Coal the target was 210 million metric tonnes last year and they have attained 211 million metric tonnes. When the job was given to me I found there was a shortfall of 3.2 per cent in the production. I called all the union leaders, called the hon. Members who are coming from the coal field areas, hon. Members from Lok Sabha and also from Rajya Sabha, called the joint Consultative Committee Members. I am grateful to all of them as all of them co-operated. That is why, within three months' time, not only the target is achieved, shortfall recovered but one million metric tonne more was produced by our workers. Therefore, they must be congratulated. Hon. Members will please go into it in detail. All I insist on is that the law is passed by the West Bengal Government the responsibility to use the cess amount for the purpose of primary education is being diluted and spent elsewhere, the responsibility for creating employment and also for water supply and development is of the state as well as. So for as Bihar is concerned the Royalty is Rs. 38.5 crores per month.

SHRI RUPCHAND PAL (Hoogly): Would the Minister inform this House whether it is not a fact that in West Bengal itself a maximum amount of the Budget is being spent for primary education? And West Bengal is one State which has been given the award for making women's education at the primary level as number one in India and the money is being spent there.

If the money spent was finally referred to, it is quite comparable and it is more than what was spent in many other Congress-I ruled States. Let me quote the figures.

SHRI SRIBALLAV PANIGRAHI: He has derailed the subject.

Out of this amount collected from cess and royalties, the State Governments are not

spending them in their respective coal bearing areas. So, what the Government of India is thinking to do in this matter?

SHRIRUPCHAND PAL: Sir, let me quote the figures as to how much amount has been spent. (Interruptions)

MR. CHAIRMAN: Please sit down.

SHRI BASUDEB ACHARIA: Sir, he is misleading the House. Have you got any account? How much has been spent in the coal bearing districts?

MR. CHAIRMAN: Shri Acharia, please sit down. Order please.

SHRI AJIT PANJA: Sir, the hon. Member should realise that the point which I am making is about the West Bengal State.

I do not want to hurt them but, sometimes, truth hurts them. I did not want to hurt them. The point is this I stand here on my ground and I say that I have not mislead the House, as Shri Acharia is commenting. And I am taking full responsibility of it. I am saying that the responsibility has not been discharged not only by this responsibility has not been discharged not only by this present Government-whichever may be the earlier Government. The Act was passed in 1978, when Shri Siddharth Shankar Ray was there. The Congress Government was there. The Act was passed in 1976 and I was a party to that Act. I was there in 1976. The point is that whichever Government was there, they have not spent the amount for the welfare of the coal bearing workers and for that we should not only go on blaming but find a solution.

SHRI BASUDEB ACHARIA: How can you say that this has not been spent in the coal bearing areas?

SHRI AJIT PANJA: I say so, because under Section 6 of the Act, a Statutory Fund has to be created under the superintendence of the District Magistrate of the district concerned, where the entire money collected from cess must be transferred. He shall hold it and in which fund,

the State Government also must contribute and that fund will be disbursed in the coal bearing areas from where coal is being collected, Shri Acharia, being a senior man, may please look into it. You yourself are coming from a coal bearing area. The day before Yesterday, I was there in his own constituency and inaugurated a new under-ground coal mine. I have seen dry hairs of the little girls with pathetic eyes sitting there with empty bodies. The money has not been spent there Shri Acharia. Please look into it. I can tell Shri Acharia, taking responsibility and standing here, that an amount of Rs. 84 lakh on account of cess, per month, is being collected from Purlia but that does not go back to Puralia. You may please examine it. It is not a question of your putting it in common budget and then go on spending it all over Bengal. That is not the purpose. If you feel that this Act is not necessary, go on amending it, and put it in a common pool. But, so long as the Act and Section 6 of the Act is standing and looking at you, glaring at you, which is meant for a good purpose and you are collecting the cess on the basis of that Act, you cannot say that you are not responsible to carry out the disbursement of the cess collected in terms of Act. Why am I making this point? All these things are necessarily to be done. The bridge talked about by one of the hon. Members is that it is necessary for connecting that area. The vast area from where coal is coming is an area where most of the people are very poor, who are within that gap of most unfortunate area of our economy, that is, below the poverty level. These are the areas from where coal is coming. The hon. Members may kindly appreciate this. It is stated that 25-30 per cent of the people are below the poverty level and you please see that cess goes there and is utilised there.

DR. KRUPASINDHU BHOI: In 1971 people have gone to the Supreme Court against mining cess levied under Mines and Minerals Regulation Act. This is according to the Minister's own view that it is vested with the State, that is the Central Government. How a State Government can impose a cess on the mineral which is national wealth? On that basis in 1971 all the mining cess was declared null and void by the Supreme Court. Nobody could impose it. The State

[Dr. Krupasindhu Bhoi]

Government has got no right. Then how does the State Government of West Bengal enjoy such a facility which no other State Government is enjoying? Recently in Mahanadi Coal Field area the State Government of Orissa has imposed another ground rent which is illegal according to me; the Minister may substantiate it. They have imposed Rs. 120 crore of ground rent at the rate of Rs. 35,000 per acre.

SHRI AJIT PANJA: The point is very genuine. The Cess Act was struck down by the Supreme Court ruling. But West Bengal got a stay on the ground that this is being utilised for this purpose. That was the distinction made by the West Bengal Government. That is why I am insisting on it. They got a stay that here is an Act which is different from the Cess Acts of other States. The Supreme Court upheld that temporarily (*Interruptions*).... I am not sitting on judgment of the Supreme Court orders. The Supreme Court granted a stay in so far as West Bengal is concerned.

SHRI SRIKANTA JENA (Cuttack): We come from Orissa. Orissa Bengal, Bihar and parts of Madhya Pradesh are producing the maximum coal, to the extent of more than 90 per cent and give it to all over the country. It is all right that the cess which has been imposed by the West Bengal Government has not been struck down by the Supreme Court and that is why they are enjoying that. The plea taken by the West Bengal Government can well be taken by other State Governments also. But the Government of India said, do not go in that route, we will certainly enhance the royalty and the royalty has not been enhanced. Somehow it has been going on for the last six months with both the Chief Ministers of Bihar and Orissa. They are knocking the doors everyday of the Coal Minister saying, please enhance this or else there will be a problem. The Government of India is encouraging a dual treatment to different States. The royalty enhancement is not being done and the State Governments are really suffering because of the finance crunch. May I know from the hon. Minister as to when he is going to enhance the

royalty as demanded by both the State Governments?

SHRI AJIT PANJA: Most certainly. The point first raised was with regard to the interim order of the Supreme Court. There is a hearing coming in July for the purpose of final decision in the matter.

So far as the point raised by the hon. Member from Orissa is concerned, it is true that the hon. Chief Minister of Orissa had a discussion with me. There are certain grades of coal in which Orissa is getting less royalty. Our preliminary examination says it is less. But the point is, what is happening now, is that this is being raised under the Act, that is MM (R & D) Act passed by this House. We can fix royalty once in every three years. The last royalty fixation was on 1st August 1991. We are waiting for the completion of three years. We are not sitting idle, in the mean time we are making a full study. I explained it to the hon. Chief Minister also. Nobody has asked for changing of the provision of the Act at this stage. But at that time this Parliament thought that every year royalty changing will not be proper.

SHRI SRIKANTA JENA: You admit that a wrong has been committed. You are not going to correct it because of the provision of the Act. Why don't you change the provision of the Act?

SHRI AJIT PANJA: I am not saying that a wrong has been committed and I am admitting it. Please do not put words into my mouth. I am saying that for low grade of coal they are asking for more royalty. We said that this can only be considered after expiry of three years in view of MM (RD) Act.

There are some other important points raised I must address them also. So far North-East is concerned, at very important point has been made that as "Assam and North-Eastern region are producing very high quality coal—we have very high quality coal in Nagaland, Assam and other places—a separate company should be formed. At present, we found that the production of very high grade coal of low ash content is

million tonne. Our standard is that until it reaches at least a production of 20 million tonnes, we do not open up a new subsidiary. Otherwise, it would not be viable. To make a new subsidiary, infrastructural overhead cost becomes such that the cost-benefit ratio will not be viable. But we are not sitting idle because North-East is producing good coal. This will help in various ways-transportation, power generation for North-East. Therefore, we have made a region with a director permanently stationed there. He has got enhanced power of delegation. We are studying the impact of the enhanced power of delegation.

If it is fruitful and goes on well, then, in future if the production is more, good quality coal will be used more by Mr. Sontosh Mohan Dev in steel industry and less import of coal might take place in view of Assam coal. Then, in future, it might be considered whether a separate company could be formed as we have done for Mahanadi in Orissa-Talcher Belt giving good quantity coal. Therefore, last year, a separate company has been formed those.

Regarding subsidence of the Raniganj and other areas. If find that in 1950, there are 45 areas in the district of Burdwan which were declared unsafe because of unscientific mining taking place there. at random. Various steps have been taken. But it appears that there is no proven technology. There is no grouping kept by the previous owners as to in what manner they have made mining at random and underground. Most of them are under water. Therefore, a new type of technology has been found out by CIL R&D Division selled hydro-pneumatic strain. They are trying it there in order to safeguard and also safeguard the Raniganj areas.

Secondly, an apex monitoring committee has been formed to locate the areas and to indentify the unsafe mines.

MR. CHAIRMAN: How much time would you take?

SHRI AJIT PANJA: Maximum two or three minutes.

MR. CHAIRMAN: Shall we extend the time of the House till the Bill is passed?

HON. MEMBERS: Yes, Yes.

MR. CHAIRMAN: The time of the House is extended till the Bill is passed.

SHRI AJIT PANJA: We have also set apart Rs.5 crore. I have had a discussion with the Chief Minister Bengal so that immediately their local problem is solve as to which authority will carry on with the Raniganj coal-field area. Preparatory things have been done. We have set apart Rs.5 crore in order to safeguard as much subsidence as possible. We are expecting that it will be done as quickly as possible.

Under these circumstances, I only request the hon. Members to withdraw their objections and to allow these amendments. Under the circumstances, it is necessary in accordance with the preamble. With the growing need of the country, it is necessary to give a competition also through the CIL to show comparatively how both are working. That is the modern view all over the world and India should not lag behind.

SHRISRIBALLAV PANIGRAHI: I had raised a point.

MR. CHAIRMAN: There is no procedure after the reply of the Minister. (Interruptions).

SHRISRIBALLAV PANIGRAHI: When the private industrialists and the Government will operate the coal-mines, etc., what would happen about the compensation?

(Interruptions)

[Translation]

SHRISRIBALLAV PANIGRAHI: How will it be taken care of? Let there be an assurance from the hon. Minister.

MR. CHAIRMAN: Please sit down, Mr. Panigrahi.

The question is:

"That the Bill further to amend the Coal Mines (Nationalisation) Act, 1973, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause-by-clause consideration of the Bill.

18.00 Hrs.

There is no amendment to Clause 2 of the Bill. So, I am putting Clause 2 to vote.

The question is:

"Clause 2 stand part of the Bill"

*The motion was adopted
Clause 2 was added to the Bill
Clause 1*

Amendment made:

"page 1, line 4,-
for"1992 substitute-"1993
(Shri Ajit Panja)

MR. CHARIMAN: The question is:

"Clause 1, as amended, stand part of the Bill."

*The motion was adopted
Clause 1, as amended, was added to the Bill
Enacting Formula*

Amendment made:

"Page 1, Line 1,-
for "Forty-third" substitute-
"Forty-fourth"
(Shri Ajit Kumar Panja)

MR. CHAIRMAN: The question is:

"The Enacting Formula, as amended and the long sitle stand part of the Bill"

The motion was adopted.

The Enacting Formula, as amended and the long site were added to the Bill.

SHRI AJIT KUMAR PANJA: I beg to move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

(Interruptions)

SHRI BASUDEB ACHARIA: We are opposing it, Sir, *(Interruptions)*

SHRI SRIKANTA JENA: Sir, this is a plan to hand over the entire coal mines to private people. It is a deliberate attempt not to give the due share to States like Orissa, Bihar and other States. So, in protest, we are walking out, Sir. *(Interruptions)*

18.03 Hrs.

(At this stage, Shri Srikanta Jena and some other hon. Members left the House.)

MR. CHAIRMAN: I am again putting the Bill to the vote of the House.

The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

MR. CHAIRMAN: The House stands adjourned to meet again tomorrow at 11 AM.

18.04 Hrs.

The Lok Sabha the adjourned till Eleven of the Clock on Tuesday, April 20, 1993/Chaitra 30, 1915 (Saka).